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Chief Reporter
Punjab Legislative Sabha
Chandigarh

PUNJAB VIDHAN SABHA DEBATES.

1963

(Feb.-March-April Session)

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Punjab Vidhan Sabha Debates

19th February, 1963

Vol. I, No. 1

OFFICIAL REPORT

Chief Reporter
Punjab Vidhan Sabha
Chandigarh



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PUNJAB VIDHAN SABHA

Tuesday, the 19th February, 1963.

The Vidhan Sabha met in the Assembly Chamber, Sector 1, Chandigarh at 2.00 p.m. of the Clock. Mr. Speaker (Shri Prabodh Chandra) in the Chair

OBSERVATIONS MADE BY THE SPEAKER

Mr. Speaker : Before I proceed with the business on the Agenda, I would like to say a few words of welcome to all the Members. Honourable Members, I welcome you all to this session of the Vidhan Sabha.

The National Emergency which pervaded the country when we met last has unfortunately not ceased to exist. We are still living under the same atmosphere of uncertainty and preparedness for any eventuality.

I am very happy to remember the manner in which we all conducted ourselves in the last session. There was the completest possible co-operation and harmony in the proceedings of this House. May I hope that the same co-operation and harmony will continue to pervade our deliberations during this session because the National Emergency which had engendered that atmosphere in the last session is, as I have said, still in existence. I am confident that while criticism of the Government will be frank and fair it would also be restrained and dignified. At the same time I hope that the actions of the Government while being expeditious would be capable of standing any scrutiny. After all, whether in the Government or whether in the Opposition we are all working together to make our Parliamentary institutions work and work successfully and to that end we must have the actions of the Government brought into the light of day and yet with restraint so that there is no hampering of our war effort. At the same time we must not allow war effort being made an excuse for, what in parliamentary term may be called, irresponsible actions on the part of the authorities. Let us all work together to make this democratic institution a success and at the same time not jeopardise our efforts to prevent aggression of an unscrupulous enemy.

Sardar Kulbir Singh may now please put his Question.

STARRED QUESTIONS AND ANSWERS

SUBORDINATE SERVICES SELECTION BOARD

***922. Sardar Kulbir Singh :** Will the Chief Minister be pleased to state—

- (a) the names of the members of the Subordinate Services Selection Board at present with the academic qualifications of each ;
- (b) the pay and allowances drawn by each of the said members during June, 1962 ?

Shri Mohan Lal (Home Minister) : (a) The names and educational qualifications of the members of the Subordinate Services Selection Board are :—

- | | | |
|---|----|--------|
| (i) Rao Bhim Singh (Chairman), I.P.S. (Retired) | .. | Matric |
| (ii) Jathedar Mohan Singh, ex-M.L.A. | .. | Matric |
| (iii) Shri Bhag Singh, ex-M.L.A. | .. | Matric |

[Home Minister]

(b) The following amounts of pay and allowance have been drawn by each of them during June, 1962 :—

	Rs
(i) Rao Bhim Singh (Chairman)	.. 1,287 00
(ii) Jathedar Mohan Singh, Member	.. 1,000.00
(iii) Shri Bhag Singh, Member	.. 1,000.00

सरदार कुलबीर सिंह : की वजीर साहिब दसठगे कि सैकरेटेरीट विस एिक मैट्रिक पास नुं की उतधार रिंती ज़ांदा है ?

Mr. Speaker : I may point out that pay is not determined according to one's educational qualifications. A man may not have any high academic qualifications but still he may be very able. Dr. Tagore I believe never passed any University examination. So a University degree is not the measure of one's ability.

Voices : There can be no comparison Sir between the Member of the Board and Dr. Tagore.

Mr. Speaker : Dr. Tagore was too big a man.

सरदार कुलबीर सिंह : की एिह दरुसुत है कि उनुं केल ऐम. ऐस, बी. ऐस, सी. ऐस. सी. और ऐस उं वी हाटिअर बुआलीडिकेसनस वाले आदमी ईटरविडिज वासते अपीअर हुं दे हन ?

मंत्री : जी हां, यह दुस्त है कि जो क्वालिफिकेशन किसी आफिस के लिये प्रैक्टाइंड होती है उन क्वालिफिकेशन के आदमी उन के सामने पेश होते हैं ; हायर डिग्रीज के भी होते हैं ।

श्री मंगल सेन : गृह मंत्री सहोदय ने फरमाया है कि जो प्रैक्टाइंड एजुकेशनल क्वालिफिकेशन होती है ; वैसे लोग उनके सामने पेश होते हैं । सरदार कुलबीर सिंह जी ने भी एक स्पेसिफिक सवाल पूछा है कि क्या उनके सामने ग्रैजुएट्स, एम. एज. और बी. एस. सी. क्वालिफाइड लोग पेश नहीं होते जो कि उन की अपनी क्वालिफिकेशन से ज्यादा क्वालिफाइड होते हैं ?

Mr. Speaker : I have already said that ability cannot be determined by a University degree of one's educational qualifications alone.

श्री मंगल सेन : मैं जनाब यह जानना चाहता हूँ कि जहाँ तक सबाडिनेट सर्विसिज सीलैक्शन बोर्ड के मैम्बरान को अप्वाइंट करने का सम्बन्ध है क्या इस में अकेडेमिक क्वालिफिकेशन का ख्याल नहीं किया जाता ?

Mr. Speaker : The question of academic qualifications does not arise here. Even a Sub-Inspector of Police without any high educational qualifications can become a Superintendent of Police.

श्री मंगल सेन : जैसा आप ने अभी अभी एमस्जैसी को ध्यान में रखते हुए कहा है मैं आप के ख्यालात को एप्रिशियेट करता हूँ मगर यहां तो पुलिटिकली डिस्पॉजिटिड लोगों का जो मुआमला है

Mr. Speaker : I would request the hon. Member not to put such questions.

ਸਰਦਾਰ ਲਛਮਨ ਸਿੰਘ ਗਿੱਲ : ਜੀ ਤਾਲੀਮ ਦਾ ਕੋਈ ਖਾਸ ਮਿਆਰ ਵੀ ਮੁਕਰਰ ਹੈ । ਇਨ੍ਹਾਂ ਮੈਂਬਰਾਂ ਲਈ ਆਇਆ ਮੈਟਰਿਕ ਤੋਂ ਘਟ ਤਾਲੀਮ ਵਾਲਾ ਵੀ ਕੋਈ ਲਿਆ ਜਾ ਸਕਦਾ ਹੈ ?

ਮਨਤਰੀ : ਜਹਾਂ ਤਕ ਕਵਾਲਿਫਿਕੇਸ਼ਨਜ਼ ਕਾ ਸਮਬੰਧ ਹੈ ਚੇਯਰਮੈਨ ਸਾਹਿਬ ਕੀ ਸੁਕਰਰ ਗੁਦਾ ਹੈ, ਵਹ ਯਹ ਕਿ ਵਹ ਸੇਂਟਰਲ ਗਵਰਨਮੈਂਟ ਕਾ ਯਾ ਸਟੇਟ ਗਵਰਨਮੈਂਟ ਕਾ ਕਮ ਅਜ ਕਮ 10 ਸਾਲ ਕਾ ਏਂਪਲਾਈ ਹੋਨਾ ਚਾਹਿਯੇ ।

ਸਰਦਾਰ ਲਛਮਨ ਸਿੰਘ ਗਿੱਲ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੋਈ ਅਠਪੜ ਵੀ ਇਸ ਦਾ ਮੈਂਬਰ ਹੋ ਸਕਦਾ ਹੈ ।

Mr. Speaker : This supplementary question does not arise.

Sardar Lachhman Singh Gill : This is a very clear question Sir whether an illiterate person can become a member or not ?

Mr. Speaker : No, please. How does this arise ?

ਸ਼੍ਰੀ ਬਲ ਰਾਮ ਜੀ ਦਾਸ ਟੰਡਨ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਯਹ ਪ੍ਰਭੁਨਾ ਚਾਹੁੰਦਾ ਹੂੰ ਕਿ ਜੋ ਮੌਜੂਦਾ ਚੇਯਰਮੈਨ ਸਾਹਿਬ ਹੈਂ ਉਨ ਕੀ ਏਕੈਡੈਮਿਕ ਕਵਾਲਿਫਿਕੇਸ਼ਨਜ਼ ਕਯਾ ਹੈ ?

ਸ਼੍ਰੀ ਅਧਿਕਸ਼ : ਉਨ੍ਹਾਂ ਨੇ ਕਹਾ ਹੈ ਕਿ ਵਹ ਮੈਟਰਿਕ ਹੈ । Now next question please. (The hon. Minister has said that he is Matric. Now next question please.)

CONTRIBUTIONS TOWARDS NATIONAL DEFENCE FUND

*1933. Shri Rup Singh Phul : Will the Chief Minister be pleased to state the details of the contributions made towards the National Defence Fund, district-wise, in the State up to date ?

Shri Mohan Lal (Home Minister) : A statement is laid on the Table.

Statement of district-wise collections for the National Defence Fund up to 11th February, 1963

District-wise break-up of the collections for the National Defence Fund including the National Defence Fund (Punjab) collected by various Deputy Commissioners in the districts and by the Secretary to the Chief Minister at Chandigarh is as under :—

Name of district etc.

Cash contributions for the National Defence Fund including National Defence Fund (Punjab)

Name of district etc.	Cash contributions for the National Defence Fund including National Defence Fund (Punjab)
	Rs
Amritsar	30,56,830
Bhatinda	28,25,779
Ferozepore	54,97,955
Gurdaspur	19,82,826
Gurgaon	16,21,637
Hoshiarpur	17,87,584
Hissar	53,36,676
Jullundur	33,95,927
Kapurthala	10,03,432
Karnal	42,49,365
Kangra	8,86,252

[Home Minister]

Lahaul and Spiti	..	1,08,171
Ludhiana	...	44,37,994
Mohindergarh	...	11,72,173
Patiala	..	47,87,296
Rohtak	..	24,42,052
Sangrur	..	38,75,407
Simla	..	4,26,607
Ambala	..	24,48,076
Chandigarh (through C.M.S.)	..	35,08,626
Total	..	<u>5,48,50,665</u>

Shri Rup Singh Phul : May I know, Sir, as to how long will the contributions towards the National Defence Fund continue ?

श्री अध्यक्ष : आप ने तो यही पूछा था कि एक एक जिले में कितनी कंट्रीब्यूशन हुई है, उस का जवाब दे दिया गया है। The supplementary put by you now does not arise. (The hon. member had enquired about contributions made district-wise and reply to that has been given, The supplementary put by him now does not arise).

श्री रुप सिंह फूल : मैं तो जनाब यह पूछना चाहता हूँ कि गवर्नमेंट कब तक यह चंदा लेती रहेगी ?

Mr. Speaker : This is a continuous process. Reply to your question has already been given. The supplementary question does not arise.

GOLD PRESENTED TO PRIME MINISTER TOWARDS NATIONAL DEFENCE
FUND

***1949. Comrade Ram Chandra :** Will the Chief Minister be pleased to state—

- (a) the total quantity of gold recently presented to the Prime Minister of India on behalf of the State as its contribution towards the National Defence Fund ;
- (b) the quantity of gold so contributed by each district ;
- (c) whether any quantity of gold was purchased by Government to make it equivalent to twice the weight of the Prime Minister; if so, the price paid therefor to the sellers ?

Shri Mohan Lal (Home Minister) : (a) No gold was presented on behalf of the State Government towards the National Defence Fund, but the presentation of the gold was from the people of the State.

(b) Does not arise. The gold in question was received direct at the headquarters.

(c) Part (i) No.

part (ii) Question does not arise.

कामरेड राम प्यारा : क्या होम मिनिस्टर साहिब यह बात बता देंगे कि की जो लोगों की तरफ से सोना प्रेजेंट किया गया था आया यह सब लोगों की तरफ से किया गया था या महज अमृतसर डिस्ट्रिक्ट के लोगों की तरफ से ?

मन्त्री : इस में अमृतसर डिस्ट्रिक्ट का काफी हिस्सा था लेकिन इस में और डिस्ट्रिक्ट्स की तरफ से भी था ।

कामरेड राम प्यारा : क्या वजीर साहिब यह बतायेंगे कि जो सोना प्रिजेंट किया गया आया इस में वह अशरफियां भी थीं जो पटियाला ट्रेयरी से निकाली हुई थीं ?

मन्त्री : यह अशरफियां कुलैक्शन करने वालों ने पटियाला स्टेट ट्रेयरी से परचेज करके दी थीं ।

कामरेड राम प्यारा : स्पीकर साहिब, अभी मिनिस्टर साहिब ने फरमाया था कि प्रधान मंत्री को सोना प्रिजेंट करने के लिये कोई सोना परचेज नहीं किया गया था और अब यह बता रहे हैं कि कुछ अशरफियां परचेज की गई थीं । तो मैं पूछना चाहता हूँ कि इन दोनों जवाबों में से कौन सा जवाब ठीक है ? और मैं यह पूछना चाहता हूँ कि अगर अशरफियां खरीदी गई थीं तो कितनी खरीदी गई थीं और कितने रुपए की खरीद की गई थीं ?

मन्त्री : सवाल यह था कि गवर्नमेंट ने कितना सोना परचेज करके उस सोने में डाला है जो प्रधान मंत्री को दिया गया था । इस लिए इस का जवाब था नहीं क्योंकि गवर्नमेंट ने कोई सोना परचेज नहीं किया था । जो सोना खरीद किया गया था वह लोगों ने किया था ।

कामरेड राम प्यारा : मैं यह पूछना चाहता हूँ कि जो सिटीजनज ने अशरफियां खरीदी हैं वह कौन से रुपए से खरीदी हैं ? आया उस रुपए से खरीदी है जो उन का कुलैक्टिव फंड है या उस फंड से जो गवर्नमेंट ने नैशनल डिफेंस के लिए अकट्टा किया था ? जिस रुपए से वह अशरफियां खरीद की गई थीं क्या उस रुपए का गवर्नमेंट के थ्रू की गई कुलैक्शन का कोई सम्बन्ध है ?

मन्त्री : यह उस रुपए से खरीद की गई थीं जो लोगों ने खुद इस मतलब के लिए अकट्टा किया था । इस फंड का गवर्नमेंट के फंडज के साथ कोई सम्बन्ध नहीं था ।

कामरेड राम प्यारा : इन अशरफियों को परचेज करने के लिये किन किन आदमियों को आथोराइज किया गया था कि वह उस फंड में से सोना परचेज करें ?

Mr. Speaker : Government is not supposed to know all those names.

Comrade Ram Piara : No unauthorised person could collect the funds. Receipts were to be issued by Government for the amounts collected.

Mr. Speaker : A Citizens' Committee was formed, I think, for the collection of the amount.

Comrade Ram Piara : The Citizens Committee issued the receipts under the signatures of the Deputy Commissioner. The amount so collected was to be handed over to the G.A. to the Deputy Commissioner. That is why I want to know as to from which fund the gold was purchased, whether from the Deputy Commissioner's Fund or the State's National Fund ?

Mr. Speaker : Could I have the views of Shri Tandon or Dr. Baldev Parkash in this connection ?

श्री बलरामजी दास टंडन : बात यह है कि कुछ सोना जनता ने इकट्टा किया था और कुछ रुपया म्युनिसिपल कमेटी ने दिया था और डिप्टी कमिश्नर को दिया गया था । इस तरह वह रुपया और कुछ और रुपया जो इकट्टा किया गया था उस तमाम रुपए से सोना परचेज किया गया था ।

Mr. Speaker : That clarifies the position. I hope the hon. Member feels satisfied now.

का मरेड राम प्यारा : क्या वजीर साहिब बतलायेंगे कि उन अशरफियों के अलावा भी क्या कोई सोना दिल्ली से खरीद किया गया था और खरीदने के बाद वह प्रधान मंत्री को दिया गया था ?

Mr. Speaker : How can the Home Minister tell all this ?

Comrade Ram Piara : He is replying, Sir, on behalf of the Chief Minister. The Chief Minister presented the gold to the Prime Minister. I want to know whether he went to Delhi to purchase the gold.

Mr. Speaker : The Chief Minister did not purchase any gold. The gold was given to the Chief Minister to be presented to the Prime Minister. That is the position.

श्री बलरामजी दास टंडन : क्या मिनिस्टर साहिब यह बतायेंगे कि जो सोना प्रधान मंत्री साहिब को दिया गया था उस में जिला अमृतसर का कितना हिस्सा था ?

मंत्री : उस सोने का डिस्ट्रिक्टवाइज ब्रेकअप नहीं है लेकिन इतना मैं जानता हूँ कि उस में जिला अमृतसर का सबस्टांशल शेयर था लेकिन कितना था यह फिगर मेरे पास इस वक्त नहीं है ।

सरदार लक्ष्मण सिंघ गिल : मैं यह पुछना चाहता हूँ कि जिनकी रकम मिथुनसपल कमेटी ने दित्ती उस रकम का सोना खरीद करण दी किउं लेंड पडी ?

श्री अध्यक्ष : प्रधान मंत्री के वजन के बराबर वजन का सोना देने का फैसला किया गया था और जो सोना इकट्ठा हो सका था वह कम था । इस लिये उस वजन को पूरा करने के लिए यह खरीद किया गया था । (It was decided to present gold equal to the weight of the Prime Minister but the quantity of gold which could be collected fell short of the requisite quantity. Therefore, it was purchased to make up the deficiency.)

सरदार लक्ष्मण सिंघ गिल : की पंडत जी अगे बलेंड करण लडी खरीदिया गिआ मी ?

सरदार गुरदयाल सिंह डिलों : मैं यह पूछना चाहता हूँ कि यह सोना इकट्ठा करने की अकले जिला अमृतसर पर नजरें अनायत क्यों हुई ?

मंत्री : यह अनायत अमृतसर वालों ने खुद की थी और उन्होंने ने अपने आप सोना इकट्ठा करना शुरू किया था ।

सरदार गुरदयाल सिंह डिलों : यह अनायत अमृतसर शहर तक ही महदूद रही थी या बाहर देहात के लोगों पर भी हुई थी ? और क्या बार्डर के साथ लगते इलाके के लोगों पर भी हुई थी ?

मंत्री : इस में सब ने हिस्सा डाला था । आप सब ने मिलकर इकट्ठा किया था ।

COMPLAINT AGAINST AN ASSISTANT, CIVIL SECRETARIAT

*1958. **Sardar Laxhi Singh Chaudhri :** Will the Chief Minister be pleased to state whether the Chief Secretary to Government, Punjab, received any complaint from a legislator in July, 1962, regarding some alleged fraud committed by an Assistant in the Civil Secretariat, Punjab ; if so, the contents thereof and the action, if any, taken thereon ?

Shri Mohan Lal (Home Minister) : *First Part.*—Yes.

Second Part.—An enquiry into the allegation is still pending. It will not, therefore, be in the public interest to divulge the contents of the complaint.

COMPLAINT AGAINST MOTOR VEHICLE INSPECTOR ATTACHED TO PUBLIC RELATIONS COMMITTEE, AMRITSAR

***2050. Shri Balramji Dass Tandon :** Will the Chief Minister be pleased to state whether Government have recently received any complaint against Motor Vehicle Inspector attached to the Public Relations Committee, Amritsar ; if so, when, together with the nature of the complaint and the action, if any, taken thereon ?

Sardar Gulab Singh (Chief Parliamentary Secretary) : No Motor Vehicle Inspector is attached to the Public Relations Committee, Amritsar, and as such the question of any complaint against him does not arise.

श्री बलरामजी दास टंडन : स्पीकर साहिब, मेरा सवाल कुछ और था लेकिन आफिस की तरफ से इस में तब्दीली कर दी गई है।

Mr. Speaker : Then it is the fault of my office. I will permit this question again as a Short Notice Question. The hon. Member may please give it up now. It is postponed.

श्री बल राम जी दास टंडन : स्पीकर साहिब, आप इस को बेशक शार्ट नोटिस क्वेश्चन में तब्दील कर दें।

Mr. Speaker : The hon. Member will get an answer to his question soon. The position will be checked up. The hon. Member is advised to discuss the matter with the Secretary.

Shri Balramji Dass Tandon : Very well, Sir. I may, however, state that my question was :

“Whether any complaint was made against Motor Vehicle Inspector in the meeting of the Public Relations Committee, Amritsar ; if so, when, together with the nature of the complaint and the action, if any, taken thereon ?”

RETRENCHMENT OF OFFICERS/OFFICIALS DUE TO EMERGENCY

***2109. Chaudhri Sunder Singh :** Will the Chief Minister be pleased to state—

(a) whether Government have recently issued any instructions to all Heads of Departments for effecting retrenchment of officers/officials due to recent National Emergency ; if so, the details thereof ;

(b) whether Government have also issued any instructions directing the Heads of Departments to keep in view the percentage of posts reserved for officers/officials belonging to Scheduled Castes while effecting retrenchment ; if so, when with the details thereof ?

Shri Mohan Lal (Home Minister) : (a) No such instructions have been issued. A number of posts have, however, been brought under reduction as a result of cuts imposed on various schemes, both on the Plan as well as Non-Plan sides, as also a flat rate cut of 5 per cent on the ordinary Budget during the current financial year.

[Home Minister]

(b) Yes. Attention of all the Heads of Departments has been drawn to the already existing instructions dated 9th November, 1956. A copy of the latest Government instructions is laid on the Table.

No. 193-5WGII-63/3141

FROM

Sardar Gyan Singh Kahlon, I.C.S.,
Chief Secretary to Government, Punjab.

TO

All Heads of Departments, Commissioners of Divisions, Deputy Commissioners, District and Sessions Judges in the Punjab and the Registrar, Punjab High Court, Chandigarh.

Dated Chandigarh, the 7th February, 1963

*Subject :--*Representation of members of the Scheduled Castes, Scheduled Tribes and Backward Classes in services in Punjab-Termination of Services.

SIR,

I AM directed to invite a reference to Punjab Government letter No. 28400-WG-S-56/8090, dated the 9th November, 1956, on the subject noted above and to say that several representations have been received by Government to the effect that services of members of Scheduled Castes, Scheduled Tribes and Backward Classes are being terminated on account of National Emergency, ignoring the fact that they belong to these castes/classes and have got a prior right over other persons in view of their lean representation in services. I am, therefore, to impress upon you that the instructions contained in Punjab Government letter referred to above should be kept in view while making retrenchment of members of Scheduled Castes, Scheduled Tribes and Backward Classes. The relevant para of the instructions referred to above is reproduced below :—

“Members of the Scheduled Castes, Scheduled Tribes and Backward Classes, who are in service and are otherwise suitable and against whom there are no complaints, should not ordinarily be brought under reduction or retrenchment so long as their total strength does not exceed the prescribed limit. No retrenchment should be made without first obtaining orders of the Chief Secretary in the Welfare and General Branch.

It may, however, be made clear that a member of Scheduled Castes, Scheduled Tribes and Backward Classes in Government service will be entitled to this preference only when a non-Scheduled Castes employee is senior to him by not more than one year. In other words, a member of Scheduled Castes, Scheduled Tribes and Backward Classes in Government service should not be retrenched, even though he may be the juniormost employee in the office or department concerned, if, at the time of the proposed retrenchment, there are other temporary employees not more than one year senior to the Scheduled Castes, Scheduled Tribes and Backward Classes employee concerned. In such a case, the juniormost non-Scheduled Castes, Scheduled Tribes and Backward Classes employee senior to the Scheduled Castes, Scheduled Tribes and Backward Classes employee by not more than one year may be retrenched and the Scheduled Castes, Scheduled Tribes and Backward Classes employee should be retained.

Yours faithfully,

CHANDI RAM,
ASSISTANT SECRETARY, POLITICAL,
for Chief Secretary to Government, Punjab.

A COPY is forwarded to all Financial Commissioners and Administrative Secretaries to Government, Punjab, for information and necessary action.

CHANDI RAM,
ASSISTANT SECRETARY, POLITICAL
for Chief Secretary to Government, Punjab.

U.O. No. 193-5WGII-63, dated Chandigarh, the 7th February, 1963.

ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੇਰੇ ਕੋਲ ਇਹ ਇਨਸਟ੍ਰਕਸ਼ਨਜ਼ ਹਨ। ਇਸ ਵਿਚ ਲਿਖਿਆ ਹੈ—

“Members of the Scheduled Castes, Scheduled Tribes and Backward Classes, who are in service and are otherwise suitable and against whom there are no complaints, should not ordinarily be brought under reduction or retrenchment so long as their total strength does not exceed the prescribed limit..”

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਚੌਧਰੀ ਸਾਹਿਬ ਤੁਸੀਂ ਕੁਐਸਦਨ ਪੁਛੋ। (Addressing Chaudhri Sunder Singh.) The hon. Member may ask a supplementary question.)

ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ : ਅਗਰ ਪ੍ਰੋਸਕਰਾਈਬਡ ਲਿਮਿਟ ਐਕਸੀਡ ਨਾ ਹੋਣ ਦੀ ਸੂਰਤ ਵਿਚ ਵੀ ਰਿਟਰੈਂਚਮੈਂਟ ਹੋਈ ਹੋਵੇ ਤਾਂ ਕੀ ਗੌਰਮਿੰਟ ਉਸ ਮਾਮਲੇ ਤੇ ਗੌਰ ਕਰਨ ਲਈ ਤਿਆਰ ਹੋਵੇਗੀ ?

ਮੰਤਰੀ : ਹਾਂ ਜੀ, ਗੌਰ ਕਰੇਗੀ।

Sardar Gurdial Singh Dhillon : On a point of order, Sir. The ex-Ministers will also be putting questions now. But, in their case two different periods of time are involved. The first period is from the time they were appointed as Ministers to 1st of January, 1963, i.e., the New Year Day, when they resigned, and the latter period is from the time they are free ; I mean when they were liberated. I, would, therefore, like to know whether they can ask Questions relating to the period when they were Members of the Council of Ministers.

Mr. Speaker : They cannot divulge any State secrets. They can, however, ask Questions.

Sardar Gurdial Singh Dhillon : Chaudhri Sunder Singh has just read out some Government instructions, which he perhaps obtained when he was a Member of the Council of Ministers.

Mr. Speaker : May I know as to how the hon. Member got these instructions ?

Home Minister : A copy of these instructions has been laid on the Table of the House.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੀ ਰੀਟਰੈਂਚਡ ਸਰਕਾਰੀ ਮੁਲਾਜ਼ਮਾਂ ਨੇ ਕੋਈ ਰਿਪ੍ਰੀਜ਼ੈਂਟੇਸ਼ਨ ਕੀਤੀ ਹੈ ?

ਮੰਤਰੀ : ਇਸ ਲਈ ਸੈਪਰੇਟ ਨੋਟਿਸ ਦਿਉ।

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਰਿਪ੍ਰੀਜ਼ੈਂਟੇਸ਼ਨ ਇਕ ਜਾਂ ਦੋ ਮਹੀਨਿਆਂ ਤੋਂ ਆਏ ਹੋਏ ਹਨ ਪਰ ਉਨ੍ਹਾਂ ਤੇ ਕੋਈ ਐਕਸ਼ਨ ਨਹੀਂ ਲਿਆ ਗਿਆ ?

Mr. Speaker : The hon. Minister has agreed to look into such cases and therefore the hon. Member may bring such cases to his notice.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕਿਸ ਦੇ ਨੋਟਿਸ ਵਿਚ ਲਿਆਂਦੇ ਜਾਣ ? ਮਨਿਸਟਰ ਇਨਚਾਰਜ ਦੇ ਜਾਂ ਹੋਮ ਮਨਿਸਟਰ ਦੇ ?

Mr. Speaker : The Home Minister has made a categorical statement and the hon. Member can now bring such cases to the notice of any hon. Minister.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਜਨਾਬ, ਨੋਟਿਸ ਵਿਚ ਤਾਂ ਸਭ ਦੇ ਹੈ ਪਰ ਐਕਸ਼ਨ ਨਹੀਂ ਲਿਆ ਜਾਂਦਾ।

Mr. Speaker : The hon. Member can bring it to the notice of the Home Minister again and if after a week or ten days he finds that no action has been taken, he may bring it to the notice of the Chair.

श्री निहाल सिंह : क्या वजीर साहिब बतायेंगे कि जो रिटर्नमेंट लिस्ट बनी थी क्या उसी के मुताबिक चौधरी साहिब को भी रिटर्न किया गया था ? (हँसी)

NUMBER OF PERSONS BELONGING TO SCHEDULED CASTES/BACKWARD CLASSES
 *2110. Chaudhri Sunder Singh : Will the Chief Minister be pleased to state the total number of persons belonging to the Scheduled Castes/Backward Classes in the State, districtwise ?

Sardar Gurbanta Singh (Agriculture and Welfare Minister): A statement showing the total number of Scheduled Castes, districtwise, is laid on the Table of the House. The information regarding Backward Classes was not separately collected in 1961 Census.

STATEMENT

District	Total number of Scheduled Castes
(1) Ambala	286,293
(2) Amritsar	305,162
(3) Bhatinda	265,526
(4) Ferozepore	314,541
(5) Gurdaspur	193,505
(6) Gurgaon	196,181
(7) Hissar	304,778
(8) Hoshiarpur	299,314
(9) Jullundur	363,107
(10) Kangra	194,707
(11) Kapurthala	72,764
(12) Karnal	266,517
(13) Lahaul-Spiti	1,103
(14) Ludhiana	228,587
(15) Mohindergarh	82,194
(16) Patiala	206,243
(17) Rohtak	243,958
(18) Sangrur	284,599
(19) Simla	30,027
Total	4,139,106

MAKING HANSI A SUB-DIVISION IN HISSAR DISTRICT

*2169. Shri Amar Singh : Will the Chief Minister be pleased to state whether there is any proposal under the consideration of Government for making Hansi a Sub-Division ; if so, the time by which the said proposal is likely to be implemented ?

Sardar Ajmer Singh (Revenue Minister) : Yes. The construction of Sub-Divisional Office is in progress. As soon as this building is completed and the present national emergency is over, a Sub-Division at Hansi will be created.

श्री मंगल सैन : क्या मन्त्री महोदय बताने की कृपा करेंगे कि किसी भी तहसील को सब-डिवीयन बनाते समय किन किन बातों का विचार किया जाता है ?

मन्त्री : इस बारे में सरकार की यह डिक्लेयर्ड पालिसी है कि सारी तहसीलों को बनाना है। जहां 2 जैसे 2 ज्यादा काम होता है एक फेज्ड प्रोग्राम के मुताबिक सब-डिवीयन बनाते चले जाते हैं।

श्री मंगल सैन : रोहतक जिले में दो सब-डिवीयन पहले ही हैं। गोहाना के मुताल्लिक कागजात गए हुए हैं। क्या वह बतायेंगे कि वह कहां तक पहुँचे हैं ?

श्री अध्यक्ष : यह आप प्राइवेट तौर पर पूछ सकते हैं। (The hon. Member can enquire about it privately from the Minister)

Chaudhri Hardwari Lal : Sir, the hon. Minister has stated that there are two conditions to be satisfied before the Sub-Division could be created ; one the completion of the building and the other the conclusion of the emergency. Sir, I would like to know as to what would be the position if the building is completed but the emergency does not conclude ?

Minister : I think we will try to utilize the building and start a Sub-Division when the building is completed.

PAYMENT OF SCHOLARSHIP TO PRIMARY SCHOOL STUDENTS IN TEHSIL
PATTI

***931. Sardar Kulbir Singh :** Will the Chief Minister be pleased to state—

- (a) the authority responsible for the payment of scholarships due to the students of Primary Schools who had passed the test examination for the award of scholarships in tehsil Patti, district Amritsar, held in March, 1959 ;
- (b) whether any students of tehsil Patti, district Amritsar, were awarded scholarships,—*vide* letter of District Inspector of Schools, Amritsar District, bearing No. 807-13, dated 3rd July, 1959 ; if so, the list of the students concerned with their full home addresses ;
- (c) whether the bills of the said scholarships were ever sent to the authorities concerned by the Headmasters of the schools referred to in part (a) above ; if so, when ;
- (d) whether any payment was made uptill 30th January, 1962 to the students concerned ; if so, the amount paid in each case ;
- (e) if the answer to part (d) above be in the negative, the reasons for the same ;
- (f) what steps are being taken for the payment of arrears due since 1st April, 1959 ?

Shri Mohan Lal (Home Minister) : (a) The Head of the Institution concerned and the District Inspector of Schools, Amritsar, are responsible for the payment of such scholarship amounts, while the sanctioning authority is the Divisional Inspector of Schools, Jullundur.

[Home Minister]

(b) No. A list of students belonging to tehsil Patti (Amritsar) who have been awarded Middle School scholarships for the years, 1959---63 by the Divisional Inspector of Schools, Jullundur, is laid on the Table of the House.

(c) No.

(d) No.

(e) Two of these scholarships were payable from the State revenues. The payment of one has been made, while the bill of the other is under consideration. The remaining scholarships were to be paid on the condition that the Local Bodies concerned paid their contribution of expenditure on education to the Government first. Without the fulfilment of this condition the question of presenting such bills does not arise.

(f) The Local Bodies are being urged to deposit their yearwise share of expenditure on education into Government Treasuries.

The following students were awarded the Middle Standard Examination Scholarship during 1959---63, in Patti Tehsil, district Amritsar :—

- | | |
|---|---------------------------|
| 1. Shri Upkar Singh, son of Shri Nagir Chand | G.P.S., Khalra |
| 2. Shri Jiwan Singh, son of Shri Tehal Singh | G.P.S., Kairon |
| 3. Shri Kashmir Singh, son of Shri Kundan Singh | G.P.S., Margandpura |
| 4. Shri Subash Chander, son of Shri Harbans Lal | G.P.S., Khalra |
| 5. Shri Kashmir Singh, son of Shri Teja Singh | G.P.S., Bahminiwala |
| 6. Swarnjit Singh, son of Shri Jagir Singh | G.P.S., Valtoha |
| 7. Shri Kalwant Singh, son of Shri Beli Singh | G.P.S., Khalra |
| 8. Shri Krishan Chand, care of Shri Mulk Raj | Ditto |
| 9. Shri Dilbag Rai, son of Shri Ajaib Chand | Ditto |
| 10. Shri Hardyal Singh, son of Shri Chanchal Singh | G.P.S., Dyalpura |
| 11. Shri Gurnam Singh, son of Shri Hardyal Singh | National Model M/S, Patti |
| 12. Shri Daya Ram, son of Shri Matoo Ram | Ditto |
| 13. Shri Jasbir Pal Singh, son of Shri Hardit Singh | G.P.S., Patti |
| 14. Shri Jagtar Singh, son of Shri Mit Singh | D.A.V. H/S, Patti |
| 15. Shri Amrik Singh, son of Shri Karam Singh | G.H.S., Havalian |

Chaudhri Hardwari Lal : Is the hon. Minister aware that the payment of scholarships is in arrear for the last so many years in many other districts of the State ?

Minister : Sir, I do not know about that and cannot give any reply without notice.

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਇਹ ਜੋ ਵਜ਼ੀਫੇ ਸਨ ਉਹ ਸਟੂਡੈਂਟਸ ਨੂੰ ਕਿਤਨੇ ਅਰਸੇ ਲਈ ਦਿੱਤੇ ਜਾਣੇ ਸਨ ?

ਮੰਤਰੀ : ਇਹ ਵਜ਼ੀਫੇ ਪਰਾਇਮਰੀ ਕਲਾਸਾਂ ਵਿਚ ਲੜਕਿਆਂ ਨੂੰ ਚਾਰ ਸਾਲ ਲਈ ਤੇ ਲੜਕੀਆਂ ਨੂੰ 3 ਸਾਲ ਲਈ ਮਿਲਦੇ ਹਨ ।

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਕੀ ਇਹ ਦਰੁਸਤ ਹੈ ਕਿ ਜਿਨ੍ਹਾਂ ਬਚਿਆਂ ਨੂੰ ਇਹ ਵਜ਼ੀਫੇ ਮਿਲਣੇ ਸਨ ਉਹ ਪਰਾਇਮਰੀ ਵੀ ਪਾਸ ਕਰ ਚੁਕੇ ਹਨ ਲੇਕਿਨ ਅਜੇ ਤਕ ਉਨ੍ਹਾਂ ਨੂੰ ਇਹ ਵਜ਼ੀਫੇ ਨਹੀਂ ਮਿਲੇ ਹਨ ?

ਮੰਤਰੀ : ਇਹ ਤਾਂ ਮੈਂ ਨਹੀਂ ਕਹਿ ਸਕਦਾ ਲੇਕਿਨ ਜਿਸ ਤਰ੍ਹਾਂ ਮੈਂ ਪਹਿਲਾਂ ਅਰਜ਼ ਕੀਤਾ ਹੈ ਗੌਰਮਿੰਟ ਦੀ ਮਜ਼ਬੂਰੀ ਇਹ ਹੈ ਕਿ ਲੋਕਲ ਬਾਡੀਜ਼ ਨੇ ਜੋ ਕੰਟ੍ਰੀਬਿਊਸ਼ਨ ਦੇਣਾ ਹੈ ਉਹ ਨਹੀਂ ਦਿਤਾ ਹੈ ।

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਜਿਸ ਪਰਪਜ਼ ਲਈ ਇਹ ਵਜ਼ੀਫੇ ਦਿਤੇ ਜਾਂਦੇ ਹਨ ਕੀ ਉਹ ਪਰਪਜ਼ ਫੇਲ ਨਹੀਂ ਹੋ ਜਾਂਦਾ ਜਦੋਂ ਕਿ ਬੱਚੇ ਪਰਾਇਮਰੀ ਕਲਾਸਾਂ ਪਾਸ ਵੀ ਕਰ ਜਾਣ ਪਰ ਉਨ੍ਹਾਂ ਨੂੰ ਵਜ਼ੀਫੇ ਨਾ ਮਿਲਣ ?

ਮੰਤਰੀ : ਸਰਕਾਰ ਦੀ ਮਜ਼ਬੂਰੀ ਹੈ ਕਿ ਜੇਕਰ ਲੋਕਲ ਬਾਡੀਜ਼ ਆਪਣਾ ਸ਼ੇਅਰ ਨਾ ਦੇਣ ਤਾਂ ਪੈਸੇ ਕਿਥੋਂ ਦਿਤੇ ਜਾਣ ?

ਸ਼੍ਰੀ ਬਲਰਾਮਜੀ ਵਾਸ ਟਠਣ : क्या इन बच्चीयों को देने में यह बात है कि अगर कमेटियां अपना शेयर नहीं देती तो यह बच्चीयों नहीं दिए जाएंगे ।

ਸੰਤਰੀ : इन स्टਾइਪੈਂਡज़ में कंडीशन यही है कि लोकल बाडीज़ अपना शेयर देंगी।

Mr. Speaker : If the Municipal Committees do not pay their share then, at least the Government should pay its own share to the students.

ਸੰਤਰੀ : गवर्नमेंट तो अपना शेयर दे देती है लेकिन लोकल बाडीज़ का शेयर ही बकाया है जो कि वह पहले देती थीं । The Local Bodies were giving these scholarships earlier themselves लेकिन अब उन्होंने अपना शेयर नहीं दिया है, that is the reason that this situation has arisen.

Mr. Speaker : How can the Government pay scholarships by pick and choose policy ? Supposing there are ten scholarships and the Local Bodies have to pay only five, then how is the scholarship given ? Is it given to five out of the ten students or is the Government share divided amongst all the ten students ?

Minister : The point is that scholarships are fixed by certain agencies and by certain individuals as well. Those scholarships are paid by the Government on their behalf. So, the responsibility for the non-payment of scholarship does not fall upon the Government directly. It is indirect and we are pressing upon the Local Bodies to pay their share.

Mr. Speaker : The hon. Minister has just now stated that unless the Local Bodies pay their share the Government cannot pay the scholarships. Will he kindly clarify the position ?

Minister : The position is that 587 such scholarships were previously awarded by the Local Bodies in Jullundur and Ambala Divisions and the payment in respect of these scholarships has to be made by those Local Bodies. So, it is the number that matters.

श्री बलरामजी दास टंडन : क्या वजीर साहिब बतायेंगे कि गवर्नमेंट इन हालात में क्या स्टैप्स ले रही है कि जिन से कमेटियों से यह पेमेंट कराई जाए ?

मंत्री : गवर्नमेंट ने उनको बार बार अडवाइज किया है, लिखा है कि वह अपना शेयर दें और जो हम कर सकते हैं और जितना हम उनको कह सकते हैं कहा है।

श्री बलरामजी दास टंडन : क्या मंत्री महोदय बतलायेंगे कि गवर्नमेंट के पास बजट संकशन करने की पावर होने के बावजूद भी गवर्नमेंट लोकल बाडीज़ को कुछ नहीं कहती, इसका क्या कारण है ?

मंत्री : ऐसी बात नहीं है कि गवर्नमेंट ने प्रैस न किया हो, हम अब भी प्रैस कर रहे हैं कि लोकल बाडीज़ अपना शेयर जरूर पे करे।

PROVIDING MID-DAY MEALS TO SCHOOL CHILDREN

***1013. Comrade Gurbakhsh Singh Dhaliwal:** Will the Chief Minister be pleased to state whether Government have finalised any proposal for providing mid-day meals to school children ; if so, the details thereof and the time by which it is likely to be implemented ?

Shri Mohan Lal (Home Minister) : Yes. A copy of the Scheme* entitled "Punjab-CARE School Feeding Programme" under which milk is provided to 5 lakh students in primary classes through Panchayats in 81 Development Blocks is laid on the Table of the House. This scheme is already being implemented from February, 1962.

Shri Ram Partap Garg : May I know, Sir, the number of children being provided milk under the scheme ?

Mr. Speaker : The hon. Minister has already stated that milk is provided to five lakh students.

Shri Ram Partap Garg : Is the scheme being implemented in full ?

Minister : I have already stated that the scheme is being implemented in 81 blocks only.

कामरेड राम प्यारा : क्या मंत्री महोदय बतलायेंगे कि गवर्नमेंट ने इस बात का कोई सर्वे किया है कि काम तसल्लीबख्श चल रहा है या कि कोई रुकावट आ रही है ?

मंत्री : जी हां, तसल्लीबख्श काम चल रहा है।

कामरेड गुरबख्श सिंह धालीवाल : वी दक्लीर माहिष दिग गॉल दमटगे वि वी अजिगे वेमिज वी गन निवे मट्टुडैटम ठु मिलक ठगीं दिँटा नान्दा पत वेच दिँटा नान्दा है ?

Minister : I can not say anything off hand.

कामरेड राम प्यारा : यह मिड-डे मीलज़ में जो रुपया खर्च होता है वह किसी प्राइवेट इंस्टीचूशंज़ की तरफ से होता है या कि पंचायतों से लिया जाता है ?

मंत्री : यह एक प्राइवेट अमेरिकन इंस्टीचूशन है जिसका नाम है कोआपरेटिव फार अमेरिकन रिलीफ एवरीव्हेयर। इसी के ज़रिए यह सारी रकम खर्च होती है।

कामरेड राम प्यारा : यह जो पांच लाख बच्चों को दूध दिया जाता है, जिसको मिड-डे मील कहा गया है, मैं इसके बारे में यह पूछना चाहता हूँ कि क्या इसमें डाइट भी शामिल है या कि सिर्फ दूध ही शामिल है ?

**Note.—Statement kept in the Library.*

मंत्री : इसमें सिर्फ मित्क ही शामिल है।

GRANTS FOR G.G.S., KHALSA LOBANA HIGHER SECONDARY SCHOOL,
MIANI, DISTRICT HOSHIARPUR

*1956. Sardar Lakhi Singh Chaudhri : Will the Chief Minister be pleased to state—

- (a) whether any grants in lieu of fee concessions granted by the Headmaster, G.G.S. Khalsa Lobana Higher Secondary School, Miani, district Hoshiarpur, to Scheduled Castes and Backward Classes students during the period from 1st October, 1961 to 31st December, 1962 are still payable by Government to the management of the said school ; if so, the amounts so due for each quarter ;
- (b) whether the Education Commissioner and the D.P.I. have recently received any representations from the Manager/Headmaster of the said school in this connection ; if so, the contents thereof and the action taken thereon ?

Shri Mohan Lal (Home Minister) : (a) Yes, for the period from 1st January, 1962 to 31st December, 1962. The amounts due for each quarter are :—

<i>Period</i>	<i>Amount due</i>
	Rs
(i) 1st January, 1962 to 31st March, 1962 ..	9,028
(ii) 1st April, 1962 to 30th June, 1962 ..	10,146
(iii) 1st July, 1962 to 30th September, 1962 ..	9,568
(iv) 1st October, 1962 to 31st December, 1962 ..	The grant in aid claim has not been received so far from the school.

(b) Yes. It has been represented that Harijan Freeship grants be released. As a dispute regarding the managerial affairs of G.G.S. Khalsa Lobana Higher Secondary School, Miani, is pending decision in the court it has been decided that grants should not be paid to Shri Lakhi Singh Chaudhri or his nominee (i.e., Headmaster appointed by him) or to Bawa Harnam Singh, the Manager of the recognised managing body of the school, till the decision of the suit.

Sardar Lakhi Singh Chaudhri : Is it a fact that the school is being run by the management of Chaudhri Lakhi Singh and that the freeships are being given by that management ; if so, why is that management not being compensated for the fees they have already remitted ?

Minister : The point is very simple. The matter is pending with the Court of law. The Government is to be bound by the decision of the Court and therefore cannot give any grant in anticipation of that decision, i.e., the Government cannot incur any risk because the decision can be anyway, in favour or against the present management.

Sardar Lakhi Singh Chaudhri : This grant represents the amount already remitted by the management. How is it that the amount of the grant is not being paid to the present management when they have actually remitted the fees of the students ? What has the Court to do with the payment of this grant ?

Minister : The case, as to who is entitled to manage the affairs of this school, is pending before the Court. Therefore, we have taken a decision not to reimburse the grant till the case is decided by the Court.

Sardar Lakhi Singh Chaudhri : The point is that the amount of the grant has to be paid to the person or the management who has remitted the same.

Mr. Speaker : Remitted to whom ?

ਸਰਦਾਰ ਲੱਖੀ ਸਿੰਘ ਚੌਧਰੀ : ਲੜਕਿਆਂ ਦੀਆਂ ਫੀਸਾਂ ਅਸੀਂ ਮੁਆਫ ਕਰਦੇ ਹਾਂ। ਜਿੰਨੀਆਂ ਫੀਸਾਂ ਅਸੀਂ ਮੁਆਫ ਕਰਦੇ ਹਾਂ ਗੌਰਮਿੰਟ ਉਸ ਦਾ ਕੰਪੈਨਸੇਸ਼ਨ ਦਿੰਦੀ ਹੈ ਤਾਂ ਇਹ ਸਾਨੂੰ ਕਿਉਂ ਨਾ ਮਿਲੇ ?

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਮਾਸਟਰਾਂ ਦੀ ਤਨਖਾਹ ਕੌਣ ਦਿੰਦਾ ਹੈ ? (Who makes payment of the salaries of the teachers?)

ਸਰਦਾਰ ਲੱਖੀ ਸਿੰਘ ਚੌਧਰੀ : ਅਸੀਂ ਦਿੰਦੇ ਹਾਂ।

Mr. Speaker : Will the hon. Minister kindly clarify if the Court has issued any orders restricting the payment of this grant till a decision in the case is given ?

ਮੰਤਰੀ : ਜਿਹੜੀ ਦੂਸਰੀ ਮੈਨੇਜਿੰਗ ਕਮੇਟੀ ਹੈ ਉਹ ਰੀਕਗਨਾਈਜ਼ਡ ਹੈ ਵਿਦ ਦੀ ਡਿਪਾਰਟਮੈਂਟ। ਇਸ ਦਾ ਅਤੇ ਜਿਹੜੀ ਸਕੂਲ ਦੀ ਪਹਿਲੀ ਮੈਨੇਜਮੈਂਟ ਸੀ ਆਪਸ ਵਿਚ ਝਗੜਾ ਹੈ ਜੋ ਕੌਰਟ ਵਿਚ ਪੈਂਡਿੰਗ ਹੈ। ਜੇ ਗੌਰਮਿੰਟ ਇਕ ਨੂੰ ਪੈਸੇ ਦੇ ਦੇਵੇ ਤੇ ਫੈਸਲਾ ਦੂਜੇ ਦੇ ਹੱਕ ਵਿਚ ਹੋ ਜਾਵੇ ਤਾਂ ਇਹ ਠੀਕ ਨਹੀਂ। **We are waiting for the decision of the Court.**

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਕੀ ਕੌਰਟ ਨੇ ਕੋਈ ਰੈਸਟਰਿਕਸ਼ਨ ਕੀਤੀ ਹੈ ਕਿ ਪੈਸੇ ਨਾ ਦਿਉ ? ਜਿਹੜੀ ਮੈਨੇਜਮੈਂਟ ਸਕੂਲ ਦਾ ਡੇ-ਟੂ-ਡੇ ਖਰਚ ਮੀਟ ਕਰ ਰਹੀ ਹੈ ਉਸ ਨੂੰ ਗਰਾਂਟ ਦੇਣ ਵਿਚ ਗੌਰਮਿੰਟ ਨੂੰ ਕੀ ਮੁਸ਼ਕਲ ਪੇਸ਼ ਆ ਰਹੀ ਹੈ ? (Has the court issued any orders restricting the payment of the grant? What difficulty confronts the Government in the payment of the grant to the management which meets the day-to-day expenses of the school?)

ਮੰਤਰੀ : ਮੈਂਟਰ ਸਬ ਜੂਡਿਸ ਹੈ। ਪਤਾ ਨਹੀਂ ਕੌਰਟ ਦਾ ਫੈਸਲਾ ਕੀ ਹੋਵੇ। ਅਗਰ ਇਕ ਪਾਰਟੀ ਨੂੰ ਗਰਾਂਟ ਦੇ ਦੇਈਏ ਤੇ ਫੈਸਲਾ ਦੂਜੀ ਪਾਰਟੀ ਦੇ ਹੱਕ ਵਿਚ ਹੋ ਜਾਵੇ ਤਾਂ ਗੌਰਮਿੰਟ ਦੀ ਪੁਜ਼ੀਸ਼ਨ ਆਕਵਰਡ ਹੋ ਜਾਂਦੀ ਹੈ।

Mr. Speaker : Has the Court issued any orders restricting the Government not to pay the grant ? Is the issue as to who is entitled to receive this grant, before the Court ?

ਮੰਤਰੀ : ਰੈਸਟਰਿਕਸ਼ਨ ਆਰਡਰ ਦੇ ਮੁਤਲਿਕ ਤਾਂ ਮੈਂਨੂੰ ਪਤਾ ਨਹੀਂ, ਪਤਾ ਕਰ ਲਵਾਂਗਾ। ਡਿਸਪਿਊਟ ਦਾ ਸਬਜ਼ੈਕਟ ਮੈਂਟਰ ਕੌਰਟ ਦੇ ਸਾਹਮਣੇ ਹੈ। ਪਤਾ ਨਹੀਂ ਕਿ ਦੋਵਾਂ ਵਿਚੋਂ ਕਿਹੜਾ ਐਂਟਾਈਟਲਡ ਹੈ, **and as to who is to get the financial aid.** ਇਸ ਵਾਸਤੇ ਜਿਸ ਦੇ ਹੱਕ ਵਿਚ ਫੈਸਲਾ ਹੋਵੇਗਾ ਗੌਰਮਿੰਟ ਉਸ ਨੂੰ ਦੇਵੇਗੀ।

Mr. Speaker : This grant is meant to meet the fee concession given to certain category of students getting education in the school, and the pay etc. of the teachers is being paid by the gentleman who is known by the name of Chaudhri Lakhi Singh. So this grant is given for the services that are being rendered from day-to-day by the people who arrange for the education of the students and in a way the Government is not paying for the services rendered by these people. Is it so ?

ਮੰਤਰੀ : ਗੌਰਮਿੰਟ ਡੀਨਾਈ ਨਹੀਂ ਕਰਦੀ ਕਿ ਪੇਮੈਂਟ ਕਰਨੀ ਹੈ। ਸਵਾਲ ਇਹ ਹੈ ਕਿ ਕੌਣ ਐਂਟਾਈਟਲਡ ਹੈ। ਜਿੰਨਾਂ ਚਿਰ ਸਿਵਲ ਸੂਟ ਦਾ ਫੈਸਲਾ ਨਹੀਂ ਹੁੰਦਾ ਅਗਰ ਉਨ੍ਹਾਂ ਚਿਰ ਤਕ ਗੌਰਮਿੰਟ ਵਿਦਰੋਲਡ ਕਰ ਲਵੇ ਤਾਂ ਥੋੜੀ ਫਰਕ ਨਹੀਂ ਪੈਂਦਾ। ਅਸੀਂ ਲਾਇਬਿਲਿਟੀ ਡੀਨਾਈ ਨਹੀਂ ਕਰਦੇ। ਲੇਕਿਨ ਮੈਟਰ ਸਬਜ਼ੂਡਿਸ ਹੈ। **We are bound by the decision of the court.** ਅਸੀਂ ਇਹ ਫੈਸਲਾ ਕੀਤਾ ਹੈ ਕਿ ਜਿੰਨਾਂ ਚਿਰ ਤਕ ਕੋਰਟ ਦਾ ਫੈਸਲਾ ਨਾ ਹੋ ਜਾਏ ਅਸੀਂ ਕਿਸੇ ਨੂੰ ਪੇਮੈਂਟ ਨਾ ਕਰੀਏ।

Sardar Gurnam Singh : Is it or is it not within the knowledge of the Home Minister that the Additional Advocate-General on behalf of Government admitted that the Director of Public Instruction had no right to issue order for the appointment of new Managing Committee of this school ?

Minister : I do not know, Sir.

Sardar Gurnam Singh : May I know whether the hon. Minister remembers or does not remember that this matter was brought before the House last time during half-an-hour discussion ?

Minister : I remember that it was referred to by the hon. Member himself. But it is long ago and I am, therefore, not very positive about it.

Sardar Gurnam Singh : May I know whether it is in the knowledge of the hon. Minister or not that grant-in-aid during the period of dispute was given to Bawa Harnam Singh ?

Minister : Sir, I do not know. I require a notice to reply this question.

Mr. Speaker : I remember that a statement was made by the Government last time that some amount was paid to Bawa Harnam Singh.

Minister : Sir, I have said that I do not know and require a notice to reply this question.

Mr. Speaker : I remember that it was the Home Minister himself who made a statement last time in this connection.

Minister : Sir, I do not know for the time being. But I will ascertain the facts.

Sardar Gurnam Singh : Will the hon. Minister kindly tell us about the facts tomorrow ?

Mr. Speaker : The hon. Member can meet the hon. Minister in this connection in a day or two.

ਸਰਦਾਰ ਲੱਖੀ ਸਿੰਘ ਚੌਧਰੀ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣ ਦੀ ਖੋਚਲ ਕਰਨਗੇ ਕਿ ਕੀ ਸਰਕਾਰ ਨੂੰ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ ਹੋਵੇਗਾ ਜੇ ਅਸੀਂ ਸਕੂਲਾਂ ਵਿਚ ਫੀਸਾਂ ਲਾ ਦੇਈਏ ਕਿਉਂਕਿ ਸਰਕਾਰ ਨੇ ਸਾਨੂੰ ਕੰਪੈਨਸੇਸ਼ਨ ਨਹੀਂ ਦੇਣਾ ਹੈ। **Why should we give this concession in fees ?**

(Shri Balramji Dass Tandon rose to speak)

ਸਰਦਾਰ ਲੱਖੀ ਸਿੰਘ ਚੌਧਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੇਰੇ ਸਵਾਲ ਦਾ ਜਵਾਬ ਅਜੇ ਨਹੀਂ ਆਇਆ ਹੈ।

ਸ਼੍ਰੀ ਗ੍ਰਘਯ : ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਜਵਾਬ ਨਹੀਂ ਦੇ ਰਹੇ ਹਨ। **(The hon. Minister is not giving the reply)**

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਬਾਰ ਬਾਰ ਚੌਧਰੀ ਲੱਖੀ ਸਿੰਘ ਜੀ ਦਾ ਨਾਂ ਲਿਆ ਹੈ ਮੈਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਇਨ੍ਹਾਂ ਨੇ ਚੌਧਰੀ ਲੱਖੀ ਸਿੰਘ ਐਮ. ਐਲ. ਏ. ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ ਜਾਂ ਚੌਧਰੀ ਕਿਸੇ ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ ।

ਸੰਤਰੀ : ਚੌਧਰੀ ਲੱਖੀ ਸਿੰਘ, ਐਮ. ਐਲ. ਏ. ਦਾ ਵੀ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ ।

I would submit, Sir, that this is not a supplementary question. But if they make a representation the Government will examine it on its merits. I cannot make any commitment.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਆਪ ਦੀ ਇਸ ਬਾਰੇ ਰੁਲਿੰਗ ਜਾਣਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਦੋਂ ਕੋਈ ਮੈਂਬਰ ਸਪਲੀਮੈਂਟਰੀ ਪੁੱਛੇ ਤਾਂ ਕੀ ਕੋਈ ਵਜ਼ੀਰ ਕਹਿ ਸਕਦਾ ਹੈ ਕਿ ਇਹ ਸਪਲੀਮੈਂਟਰੀ ਨਹੀਂ ਹੈ ? ਇਹ ਕੰਮ ਤਾਂ ਚੇਅਰ ਦਾ ਹੈ ।

Mr. Speaker : The hon. Member should not stretch things too far.

ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਕਹਿ ਦਿੱਤਾ ਹੈ ਕਿ ਐਗਰ ਜਬ ਕੀਟੋਂ ਫੈਸਲਾ ਕਰ ਦੇਗੀ ਤੀ ਸਾਰੀ ਗ੍ਰਾਂਟਸ ਮਿਲ ਜਾਏਗੀ ।

(The hon. Member should not stretch things too far. The hon. Minister has stated that as and when the decision is given by the court the whole payment of the grant will be made)

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਇਹ ਦਸਣ ਦੀ ਕਿਰਪਾ ਕਰਨਗੇ ਕਿ ਬਾਵਾ ਹਰਨਾਮ ਸਿੰਘ ਨੂੰ ਸਰਕਾਰ ਨੇ ਜੋ ਗਰਾਂਟ ਦਿੱਤੀ ਹੈ ਉਹ ਇਨ੍ਹਾਂ ਦੇ ਖਿਲਾਫ ਕੇਸ ਲੜਨ ਲਈ ਦਿੱਤੀ ਹੈ ?

Sardar Lakhi Singh Chaudhri : Sir, supposing the school is unfortunately transferred to Bawa Harnam Singh then he will get the amount. But, in fact, the concession has been given by me.

PANCHAYAT PRIMARY SCHOOLS IN DASUYA TEHSIL, DISTRICT HOSHIARPUR

***2097. Principal Rala Ram :** Will the Chief Minister be pleased to state the names of the Panchayat Primary Schools taken over by the Government in the year 1962-63 in Dasuya tehsil, district Hoshiarpur, and the names of those schools which are proposed to be taken over in the year 1963-64 ?

Shri Mohan Lal (Home Minister) : (i) None.

(ii) No new school will be considered for being taken over during 1963-64 in view of national emergency.

PAYMENT OF *ad hoc* GRANT TO MANAGEMENT OF AGGARWAL HIGH SCHOOL, BALLABGARH, DISTRICT GURGAON

***2104. Shri Hira Lal :** Will the Chief Minister be pleased to state whether the *ad hoc* grant for the year 1961-62 was given to the management of Aggarwal High School, Ballabgarh, district Gurgaon ; if not, the reasons therefor ?

Shri Mohan Lal (Home Minister) : No. The School Management failed to submit complete papers for the payment of the *ad hoc* grant by 19th January, 1962, the date fixed by the Inspector of Schools, Ambala Division, for the scrutiny of such papers.

OPENING DEGREE COLLEGE AT HANSI

***2170. Shri Amar Singh :** Will the Chief Minister be pleased to state whether there is any proposal under the consideration of Government for opening a Degree College at Hansi in Hissar District ; if so, when ?

Shri Mohan Lal (Home Minister) : Yes, but final decision will be taken in due course keeping in view the scope of donations forthcoming from the public, the claims of other important eligible stations and the current national emergency.

WITHDRAWAL OF COMPENSATORY ALLOWANCE AT CHANDIGARH

***1947. Comrade Ram Chandra :** Will the Minister for Finance be pleased to state the amount of saving effected/likely to be effected consequent on the reduction/abolition of compensatory allowance of Government employees stationed at Chandigarh ?

Shri Mohan Lal (Home Minister) : About Rs 18,94,452 annually.

Comrade Ram Piara : What are these figures ?

Mr. Speaker : These are estimated savings.

Comrade Ram Piara : Mr. Speaker, Sir, I want to know whether this saving has been effected or is likely to be effected ?

Mr. Speaker : This is an estimate. The hon. Minister cannot be definite about it.

Comrade Ram Piara : Sir, in the question it was asked "Will the Minister for Finance be pleased to state the amount of saving effected/likely to be effected consequent on the reduction/abolition of compensatory allowance of Government employees stationed at Chandigarh ?" Therefore, Sir, I want to know whether this saving has been effected or is likely to be effected ?

Minister : This saving is going to accrue annually. But the actual saving will be known at the time of the payment of monthly salaries to the Government employees. This allowance is to be paid during a certain period. The actual saving will be known after that period is over.

Comrade Ram Piara : Sir, two months have already passed.

Mr. Speaker : It is not on the basis of monthly payments.

STARRED QUESTION NO. 2178

Pandit Chiranji Lal Sharma : Sir, I am afraid my question has not been put correctly in the list of Questions. In part (a) of my question I had asked about the amount of loan, if any, advanced to the Ministers, State Ministers, Deputy Ministers for the purchase of cars which does not find mention in the question. I, therefore, request that it may be postponed and I may be given complete information.

Mr. Speaker : I will admit the question again.

Minister : Sir, if the hon. Member puts any supplementary question even now, I am prepared to answer that in spite of the fact whether a mention of the matter on which he wants information has been made in the question or not.

SAVING ON ACCOUNT OF REDUCTION IN THE MINISTRY

***2179. Pandit Chiranji Lal Sharma :** Will the Minister for Finance be pleased to state—

- (a) the strength of staff, if any, reduced with the recent reduction in the Ministry ;
- (b) the number of rooms that have fallen vacant as a result of the said reduction in the Civil Secretariat building and the net saving effected in the Government Exchequer on this account ?

Shri Mohan Lal (Home Minister) : (a) 128.

(b) *First part.*—40.

[Home Minister]

Second part.—No rent is paid for these rooms in the Civil Secretariat. The furniture is also owned by Government. The only saving is that on account of telephone and electric charges which amounts to approximately Rs 5,540 per mensem.

Pandit Chiranji Lal Sharma : May I know whether those rooms are still lying vacant ?

Sardar Gurnam Singh : May I know whether this reduction is of temporary staff or of permanent staff ?

Minister : The hon. Member had asked about the staff which was attached to the Ministers who have resigned. I have, therefore, made reference to that staff only.

TAXES UNDER THE PUNJAB TEMPORARY TAXATION ACT, 1962

***2180. Pandit Chiranji Lal Sharma :** Will the Minister for Finance be pleased to state the total amount of taxes collected from the people as a result of enforcement of the Punjab Temporary Taxation Act, 1962, so far districtwise ?

Dr. Gopi Chand Bhargava : The districtwise total amount of Profession Tax collected as a result of enforcement of the Punjab Temporary Taxation Act, 1962 up to 31st January, 1963 is Rs 9,57,653.11 except Jullundur District, as detailed below. The information in respect of the amount of Profession Tax collected in Jullundur District and other taxes is being *obtained from the Departments concerned and will be supplied as soon as available :—

	Rs
1. Ambala ..	33,591.29
2. Karnal ..	74,240.66
3. Hissar ..	40,363.65
4. Rohtak ..	81,233.73
5. Gurgaon ..	72,588.60
6. Simla ..	82,529.24
7. Chandigarh ..	99,001.82
8. Gurdaspur ..	35,333.90
9. Amritsar ..	90,378.67
10. Hoshiarpur ..	27,187.00
11. Ludhiana ..	51,808.00
12. Kangra ..	47,478.83
13. Ferozepore ..	47,004.77
14. Patiala ..	83,601.64
15. Sangrur ..	32,480.00
16. Narnaul ..	23,619.20
17. Bhatinda ..	20,577.00
18. Kapurthala ..	13,625.11
Total ..	9,57,653.11

OPENING A DISPENSARY IN VILLAGE GONDPUR, TARF JAI CHAND IN
UNA ASSEMBLY CONSTITUENCY

***1972. Shri Surinder Nath Gautam :** Will the Minister for Finance be pleased to state—

(a) whether Government are aware of the fact that the people of village Gondpur, Tarf Jai Chand, Illaqa Bet, in UNA

*Kindly see appendix I printed at this end of this debate.

Assembly Constituency, constructed a pucca building for opening a dispensary about fifteen years ago ;

- (b) if the answer to part (a) above be in the affirmative, whether there is any proposal under the consideration of Government to open a dispensary in the said building ; if so, the time by which it is expected to be finalised ?

Dr. Gopi Chand Bhargava : (a) In July, 1962 the Panchayat of this village informed the Director, Health Services, that they would soon construct a building for a dispensary in the village. It is possible that the building has since been completed.

(b) Due to cut in the Plan it is not possible to promise a dispensary in this village. However, the case of this village will be considered along with others on merits. Two dispensaries are to be opened in 1963-64 and there are 37 applicants who have also constructed buildings or offered rent-free accommodation.

श्री सुरेन्द्र नाथ गौतम : मन्त्री महोदय ने फरमाया है कि पंचायत की तरफ से जुलाई 1962 में रैजोल्यूशन आया था कि बिल्डिंग कम्पलीट हो गई है वहां पर डिसपेंसरी बनवाई जाए। क्या मैं पूछ सकता हूं कि आया गवर्नमेंट ने इस बारे में इन्क्वायरी करवा ली थी कि वह बिल्डिंग तो दस साल से तैयार थी और उन्होंने ने रैजोल्यूशन जुलाई 1962 में किया ?

वित्त मंत्री : इस इन्क्वायरी करवाने की क्या जरूरत थी

STARRED QUESTION No. 1031

Mr. Speaker : This question is in the name of Comrade Harnam Singh Chamak. If anybody wants to put it on his behalf I will allow that because he is under forced detention. His absence is not voluntarily.

Home Minister : Sir I will myself answer the question.

KIDNAPPING OF ONE SHRIMATI SITA WATI

***1031. Comrade Harnam Singh Chamak :** Will the Home Minister be pleased to state—

- (a) whether it is a fact that one Shrimati Sita Wati, wife of Shri Ram Naresh and a worker was kidnapped from Ludhiana on 21st June 1962. ;
- (b) whether it is also a fact that a report was lodged by the husband of the said worker with the police; if so, the action taken thereon ?

Shri Mohan Lal : (a) No.

(b) Yes ; a case was registered. Investigation, however, showed that she had eloped of her own accord. The case was, therefore, sent up for cancellation.

CONSTABLES PASSING OUT FROM THE POLICE TRAINING SCHOOL, PHILLAUR

***1045. Comrade Gurbakhsh Singh Dhaliwal :** Will the Home Minister be pleased to state whether it is a fact that constables who pass the lower grade examination from the Police Training School, Phillaur, are included in 'C' List ; if so, the reasons, if any, for not including such constables posted in the border regions of Amritsar, Forozepore and Gurdaspur Districts in the said 'C' List ?

Shri Mohan Lal : Yes, it is a fact that the constables who pass the Lower School Course Examination (not Lower Grade Examination) from the Police Training School, Phillaur, are included in List 'C' in accordance with the rules on the subject. There is no departure from the general practice in this regard in the districts of Amritsar, Ferozepore and Gurdaspur.

TRANSFERS OF SUPERINTENDENTS OF POLICE

***1312. Comrade Ram Piara :** Will the Home Minister be pleased to state—

- (a) the names of the Superintendents of Police posted at Jullundur, Ludhiana, Amritsar, Ferozepore on 1st January, 1962 ;
- (b) whether any of the Superintendents referred to in part (a) above has been transferred during the period from 1st January, 1962 to date ; if so, the names thereof together with the reasons, if any, for effecting the transfers in each case ?
- (c) whether any of the Superintendents of Police mentioned in part (a) above were deputed to conduct enquiries into the cases relating to the issuing of medical certificates by the Civil Surgeons/other Medical Officers of Jullundur, Ludhiana, Amritsar and Ferozepore; if so, the names of such Civil Surgeons/Medical Officers and the result of enquiries in each case ?

Shri Mohan Lal : The answer to all parts of the question is laid on the table of the House as per annexure.

ANNEXURE

- (a) The names of the Superintendents of Police posted at Jullundur, Ludhiana, Amritsar and Ferozepore on 1st January, 1962, are as under :—

Jullundur .. Shri V. K. Kalia, I.P.S.

Ludhiana .. Shri Harjit Singh, I.P.S.

Amritsar .. Shri Ranjit Singh, I.P.S. (Sr. S.P.)

Ferozepore .. Shri S.N. Mathur, I.P.S. (Sr. S.P.)

- (b) Yes. Sarvshri V. K. Kalia, I. P. S., Ranjit Singh, I. P. S., and S. N. Mathur, I. P. S., were transferred from Jullundur, Amritsar, and Ferozepore Districts, respectively, during the period under reference. The transfer of Shri V. K. Kalia from Jullundur District to the Punjab Armed Police, Ferozepore, was ordered in June, 1962 on administrative grounds. Sarvshri S. N. Mathur and Ranjit Singh were promoted in December, 1962, to the rank of Deputy Inspector General of Police and transferred from their respective charges.
- (c) Shri Kalia, Superintendent of Police, Jullundur, conducted a preliminary enquiry against Dr. Pratap Singh, Civil Surgeon, Jullundur, which was later on taken up by the Vigilance Department. Action on the basis of these enquiries could not be taken because Dr. Partap Singh took the matter to court and it is still *subjudice*.

कामरेड राम प्यारा : यह जो स्टेटमेंट दिया गया है इसमें यह लिखा है कि—

“ The transfer of Shri V.K. Kalia from Jullundur District to the Punjab Armed Police, Ferozepore, was ordered in June, 1962 on administrative grounds.”

तो, जनाब, मैं यह पूछना चाहता हूँ कि वह कौन सी एडमिनिस्ट्रेटिव ग्राउंड्स हैं जिन की बिना पर ट्रांसफर हुई ?

Mr. Speaker : The Government is not bound to tell all these things.

कामरेड राम प्यारा : थोड़ी सी डीटेल तो बतला दीजिए ?

श्री अध्यक्ष : अगर वह बताना चाहें तो मैं कब मना करता हूँ ?

(If the hon. Minister is prepared to give the information then I have no objection.)

Comrade Ram Piara : Sir, if reply to this question is not forthcoming, I may be permitted to put another supplementary.

श्री अध्यक्ष : यह सौदाबाजी की बात हुई तो । (हँसी)

(This is bargaining then.)

कामरेड राम प्यारा : क्या होम मिनिस्टर साहिब बतायेंगे कि क्या यह हकीकत है कि श्री वी. के. कालिया ने एक श्री मनमोहन को जोकि एक रैकेटियर एक्सपर्ट है मैडीकल सर्टिफिकेट देना नहीं माना था ?

Mr. Speaker : The hon. Member should not bring in those persons here who cannot defend themselves.

Comrade Ram Piara : Sir, what I have stated is on record. That is why I want to have this information.

Mr. Speaker : The hon. Member can ask the question without mentioning the names of those who cannot defend themselves.

कामरेड राम प्यारा : क्या होम मिनिस्टर साहिब बतायेंगे कि उस एस. पी. ने किसी ऐसे रैकेटियर एक्सपर्ट स्मगलर की गरिफ्तार किया था इस लिए उस की ट्रांसफर की गई ?

Minister : The transfer is not due to any other reason. Whether he did make any such arrest or not, I need a separate notice to answer this question.

कामरेड राम प्यारा : क्या होम मिनिस्टर साहिब यह बात जानते हैं कि श्री वी. के. कालिया ने सिविल सर्जन से गलत तरीका पर एक सर्टिफिकेट मांगा था, जिस में कि चीफ मिनिस्टर और उस के साथी इन्वालवड थे ?

श्री अध्यक्ष : मैं ने पहले ही कह दिया था कि आप कौई ऐसा माहौल पैदा न करें ।

How does the Chief Minister come in ? (I had already asked the hon. Member not to create such an atmosphere. How does the Chief Minister come in ?)

Comrade Ram Piara : I want to know whether it is a fact that the S.P. reported that some powerful and influential person interfered in the matter and got a wrong medical certificate of Shri Manmohan ?

कामरेड राम प्यारा : जनाब, यह जवाब नहीं दे रहे।

Mr. Speaker : Can the hon. Member quote any rule under which I can force the hon. Minister to give a reply?

कामरेड राम प्यारा : जनाब, मेरी सम्मिश्रण यह है कि जब किसी मुआमले में गवर्न-मेंट ऐक्सपोज हो रही हो तो जवाब ही न दिया जाये इसके मुतल्लिक सप्लिमेंट्री तो पूछा जा सकता है। आखिर इस का कोई जवाब तो आना ही चाहिये।

Mr. Speaker : It is not my business. I have to conduct the proceedings of the House according to the rules. The rules do not permit me to force the Minister to give a reply. My duty, therefore, ends here.

श्री बलरामजी दास टंडन : क्या मिनिस्टर साहिब बतायेंगे कि श्री कालिया एडमिनिस्ट्रेटिव ग्राउंड्स पर तबदील होने तक उस स्टेशन पर कितनी देर ठहरे ?

Sardar Gurdial Singh Dhillon : I want to say that mere saying that the transfer was done on administrative grounds which cannot be disclosed is not a sufficient reply. In view of the observations that have been made by the hon. Member, Comrade Ram Piara, it is rather the duty and is imperative on the part of the Government to disclose those facts.

Minister. : I have already stated that it was a normal transfer on administrative grounds and there is no other idea behind that. I think this should be enough.

Sardar Gurdial Singh Dhillon : Is it correct that he refused to give a certificate because the persons recommended were specially connected with the Chief Minister ?

Minister : Well, so far as I am concerned, there is nothing of this kind to my knowledge. But if the hon. Member is so keen, he may give a separate notice and I will make the necessary enquires and give a positive reply.

कामरेड राम प्यारा : क्या होम मिनिस्टर साहिब बताएंगे कि यह नार्मल प्रोसीजर की ट्रांसफर थी ? एक तरफ तो गवर्नमेंट की तरफ से यह इन्स्ट्रक्शन है कि मिड-टर्म ट्रांसफर न की जाएं; इसलिए क्या आप बता सकते हैं कि जब उन के वहां पर तीन साल पूरे नहीं हुए थे तो क्यों उनको वहां से बदला गया ?

Mr Speaker : Question Hour is over.

श्री बलरामजी दास टंडन : स्पीकर साहिब, पांच मिनट का टाइम और दे दीजिए

Mr. Speaker : More supplementaries may be put tomorrow.

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE OF THE HOUSE UNDER RULE 45 OF THE RULES

DEATH OF CONVICTS IN THE CENTRAL JAIL, AMBALA

***1378. Comrade Babu Singh Master :** Will the Minister for Jails be pleased to state—

- (a) whether it is a fact that two convicts lodged in the Central Jail, Ambala, died in the Jail on July 8, 1961; if so, the cause of their death;
- (b) whether any departmental enquiry was held into the said case; if so, the result thereof and the action, if any, taken as a result thereof ?

Note : * Replies to starred Question Nos. 2010, 1805, 1380, 1449, 1806, 1969, 2000 have not so far been received, although these were deemed to have been answered under Rule 45.

Shri Mohan Lal : (a) and (b) Yes, two convicts died in the Central Jail, Ambala, on 8th July, 1961. The case was registered with the Police who challaned six persons alleged to be responsible for the death of the convicts. One person was discharged by the Committing Magistrate as no case was made out against him. The remaining five persons were committed to the Court of the Additional Sessions Judge, Ambala, for trial. The learned trial Judge held the five accused guilty under section 304 (Part II) read with section 149, I.P.C. and sentenced them to five years' R.I. each. An appeal against the order of the Additional Sessions Judge has since been filed by the parties concerned in the Puniab High Court and the matter is thus *sub-judice*.

DEATH OF SHRI LAKHBIR SINGH IN POLICE CUSTODY

***1379. Comrade Babu Singh Master :** Will the Home Minister be pleased to state—

- (a) whether one Shri Lakhbir Singh died in the Police custody at Goniana on September 12, 1962 ;
- (b) whether any enquiry has been made to find out the cause of his death ; if so, the result thereof and the action, if any, in the matter ?

Shri Mohan Lal : (a) Yes.

(b) Yes. One A.S.I. and one constable were arrested on the charge of causing injuries to him. They were challenged and stand committed to the court of Sessions Judge, Bhatinda. So the matter is *sub-judice*.

ADDITIONAL EXPENDITURE INVOLVED DUE TO ENHANCEMENT OF EMOLUMENTS
OF POLICE PERSONNEL

***1932. Shri Rup Singh Phul :** Will the Home Minister be pleased to state—

- (a) the details of the enhancement of the emoluments of the Police personnel as recently announced by the Government ;
- (b) the total additional annual expenditure involved on account of the enhancement of the emoluments referred to in part (a) above ?

Shri Mohan Lal : (a) The statement containing the information is laid on the Table of the House.

(b) The amount will be worked out and furnished after the pays in the new scales of pays are finalized and fixed.

STATEMENT

INCREASE IN SALARIES

From the 1st of October, 1962, the salaries of Constables, Head Constables, Assistant Sub-Inspectors and Sub-Inspectors have been increased as under :—

Constables.—Their pay-scale has been increased to Rs 125-125-125/128-1-150, inclusive of dearness allowance. His pay-scale will be reached in five years time and Rs. 7.50 nP per mensem during each of the succeeding four years time by giving any *ad-hoc* increment of Rs 20 per mensem for the first year and Rs. 7.50 nP. per mensem during each of the succeeding four years.

There will be no selection grade in the rank of Constable.

Head Constables.—Their pay scale has been increased to Rs 150—3—165/3—180, inclusive of dearness allowance. This pay-scale will be reached in five years time by giving them an *ad-hoc* increment of Rs 20 per mensem for the first year and Rs 7.50 per mensem during each of the succeeding four years.

[Home Minister]

A.S.Is.—Their pay-scale has been increased to Rs 160—5—200, inclusive of dearness allowance. This pay-scale will be reached in five years time by giving an *ad hoc* increment of Rs 20 per mensem for the first year and Rs 5 during each of the succeeding four years.

S.Is.—Pending final decision for splitting of this rank into three classes, viz., A, B and C and for abolishing the rank of Inspectors, the Sub-Inspectors have been given an *ad-hoc* increase of Rs 25 per mensem in their existing pay.

The increase in pay to all the categories mentioned above will be given 50 per cent in cash and 50 per cent in the form of C.T.D. Accounts. Screening of Police personnel will be undertaken with immediate effect. All those found not up to the mark will be screened out.

OTHER FACILITIES

(1) Grant of T.A./D.A. to Police personnel, as admissible under the rules to other Government servants, for journeys beyond five miles of their headquarters provided they stay out on duty for 8 hours or more.

(2) Increase in Ration Allowance from Rs 20 to Rs 35 per mensem to P.A.P. personnel on Indo-Pakistan Border.

(3) Increase in Pony Allowance to A.S.Is. from Rs 37.50 to Rs. 50 in plains and Rs 60 in hills and increase in Horse Allowance to S.Is. and Inspectors from Rs 67.50 to Rs 75 per mensem.

Grant of Motor Cycle Allowance at Rs 40 per mensem to Inspectors and Sub-Inspectors posted in towns.

(4) Extra spell of 10 days' casual leave in a year in the case of all N.G.Os.

(5) House-rent Allowance at the rate of 10 per cent of the pay or actual rent, whichever is less, to 25 per cent of the strength of Constables and Head-Constables excluding reserves, trainees, etc.

INCREASE IN STRENGTH

The strength of the Police Department has been increased by one D.S.P., 81 Sub-Inspectors, 145 Head Constables and 1,543 Constables in the first phase of total increase in the peace-time strength.

RECRUITMENT OF ADDITIONAL CONSTABLES

***1934. Shri Rup Singh Phul :** Will the Home Minister be pleased to state the extent to which the strength of Police has recently been raised in the State together with the details of the additional recruitment of Constables so made, districtwise ?

Shri Mohan Lal : A total strength of 20 S.Ps., 81 D.S.Ps., 138 Inspectors, 383 S.Is., 229 A.S.Is., 2,879 H.Cs. and 9,460 Constables has been sanctioned by the Government since November, 1962. Against this sanctioned strength, posts of 4 S.Ps., 2 D.S.Ps., 68 Inspectors, 76 S.Is., 261 A. S. Is., 603 H.Cs. and 9,118 Constables have actually been filled so far.

The districtwise details of 9,118 Constables enlisted so far are given in the statement placed on the Table of the House

Statement showing the district wise break-up of Constables recruited since 1st November, 1962

Serial No.	District/Unit	Number of persons recruited
1	Hissar	247
2	Rohtak	204
3	Gurgaon	200
4	Ambala	235
5	Karnal	263
6	Simla	115
7	Hoshiarpur	338
8	Ludhiana	349
9	Jullundur	300
10	Kangra	215
11	Kapurthala	105
12	Gurdaspur	340
13	Amritsar	320
14	Ferozepore	335
15	Bhatinda	340
16	Patiala	285
17	Sangrur	640
18	Mohindergarh	161
	Total	4,992
19	Punjab Armed Police)	4,126
	Grand Total	9,118

COMMUNIST LEGISLATORS DETAINED UNDER THE DEFENCE OF INDIA RULES

*1941. Comrade Shamsheer Singh Josh : Will the Home Minister be pleased to state—

- (a) whether it is a fact that some Communist Members of the Vidhan Sabha and the Vidhan Parishad detained under the Defence of India Rules were kept as ordinary 'C' class detenus from 21st November to 25th November, 1962, in the District Jails of Rohtak, Hissar and Gurgaon ; if so; the reasons therefor,
- (b) whether the detenus referred to in part (a) above were granted better class treatment ; if so, under whose orders and from which date
- (c) whether it is a fact that the said detenus were not given all the facilities provided in the Jail Manual and permissible under the Detenu Rules by the Superintendents of the District Jails of Rohtak, Gurgaon and Hissar, respectively if so, the reasons therefor ?

Shri Mohan Lal : (a) and (b) Yes. The Punjab Detenus Rules, 1950, have been made applicable to the detenus detained under the Defence of India Rules, 1962, in the matter of maintenance, discipline etc In accordance with Rule 3, of the Punjab Detenus Rules, 1950, the District Magistrate or the Sub-Divisional Magistrate is competent to classify a detenu as 'A Class, 'B' or 'C' class subject to confirmation by the State Govern.

[Home Minister]

ment The State Government issued instructions on 24th November, 1962 to all concerned to accord 'B' Class treatment to M.L.As. M.I.C.s detained under the Defence of India Rules, 1962, in anticipation of State Government's approval. They were given 'B' Class treatment with effect from 25th and 26th November 1962;

(c) No The detenus were given all the facilities as permissible under the Punjab Detenus Rules, 1950. The provisions of the Punjab Jail Manual are not applicable to the detenus.

DETENTION OF COMMUNIST LEADERS/WORKERS IN THE STATE

*1942. Comrade Shamsheer Singh Josh : Will the Home Minister be pleased to state—

- (a) the total number of Communist workers detained in the State under the Defence of India Rules in the month of November 1962 ;
- (b) whether the persons referred to in part (a) above submitted any representation individually or jointly denying the charges levelled against them ; if so, the action, if any, taken by Government in each case ?

Shri Mohan Lal : (a) 52.

(b) Only 42. The representations were considered and rejected.

REPRESENTATIONS BY COMMUNIST DETENUS

*1943. Comrade Shamsheer Singh Josh : Will the Home Minister be pleased to state—

- (a) whether the Chief Minister recently received any representation from Shri Harkishan Singh Surjeet, Secretary, Punjab Union Communist Party, regarding the treatment meted out to Communist detenus in the months of November and December, 1962, in various Jails of the State ; if so, a copy thereof be laid on the Table of the House ;
- (b) whether he himself also recently received any representation from any member or members of the Legislature detained in Rohtak, Gurgaon and Hissar Jails regarding treatment meted out to Communist detenus in the said Jails during the said period ; if so, a copy thereof be laid on the Table of the House ;
- (c) the action, if any, taken by Government on the representation referred to in parts (a) and (b) above ?

Shri Mohan Lal : (a) Yes. A copy of the representation is laid on the Table of the House.

(b) Yes. Copies of the representations are laid on the Table of the House.

(c) No action was called for on these representations as the detenus were being treated strictly in accordance with the provisions of the rules. Shri Harkishan Singh Surjeet was, however, informed that in case he fulfilled any of the qualifications prescribed by Government for the grant of better class treatment, he might approach the District Magistrate or the Sub Divisional Magistrate concerned, as required by rule 3 of the Punjab Detenus Rules, 1950.

Copy of the representation referred to in part (a)

To

S. Partap Singh Kairon,
Chief Minister,
Punjab Government, Chandigarh.

Through the Superintendent, District Jail, Rohtak.

Shri manji,

You are fully aware that about fifty-five members of the Punjab State Council of the C.P.I. have been arrested and detained under the Defence of India Rules on the basis of totally baseless and fabricated charges. This has been done at a time when the whole party is engaged in the activities connected with the defence of our country and a single instance to prove even a part of any charge cannot be given about any detained comrade of ours. The reasons of our arrests do not lie in the interest of country's defence but somewhere else. I do not want to deal with this matter here. I have already dealt with this subject in my letter to the Home Secretary, Punjab Government.

The purpose of this application is to draw your attention to the conditions in which we are kept in jails.

The detention orders served on us contain the provision that "in matters relating to maintenance of discipline and the punishment of offences and breaches of discipline we shall be governed by the Punjab Detenu Rules, 1950, as amended up to date".

After studying the said rules I find that they are not meant for political detenus, perhaps they are meant for criminals. If you get time to go through these rules, I am confident that you will have the same feeling.

It is known to all that all detained Communists are leading most members of our party. They include Gadder heroes, Comrades-in-arms of Bhagat Singh and those who have made tremendous sacrifices in the cause of Indian Independence. All of them have been kept in C Class except M.L.As who are kept in B Class and not 'A' Even these 55 comrades have been segregated in three different jails of the State. The treatment being meted out in jail is inhuman which no patriot can think of and is against all declarations of treating the political opponents.

You must not have forgotten by now that how we fought for better conditions for political prisoners during the pre-independence period and we had forced the cruel foreign ruler to give us a human treatment in jails. You had seen the conditions in which we were being kept in jail when you came to see us in Borstal Jail, Lahore, in June 1942. You were the General Secretary of State Congress in those days. You yourself have the experience of remaining in jails in those days. There we had to deal with an alien Government. We never expected that we would be dealt with in such a way by those with whom we had fought shoulder to shoulder during the freedom struggle and when we are even today one with them in the cause of defending and strengthening our independence.

Apart from the C Class, the rules impose unimaginable restriction, i.e., one cannot spend more than five rupees a month, one cannot be allowed more than three books a month, one cannot be given writing material equal to the needs and that provision of a space for our living depend on the mercy of the jail authorities. There are restrictions on interviews, letters and there is a provision of unrestricted censor of books, etc. etc.

Moreover the behaviour of jail authorities is most unreasonable. They interpret the rules in their own way. So much so that—

They have refused to provide us with charpoys even when these have been provided indirectly in the rules *vide* correction slip No.1

They have refused to provide us with GUR whereas in the rules it has been specifically stated in Rule 5 that C Class detenus have to be provided diet on the same scale as allowed to criminal prisoners of C Class.

[Home Minister]

We have not been provided with any open door or indoor games in spite of the specific provision in the rules.

We have not been supplied even the writing material so far. Blank note-books brought by us have been kept by jail authorities. The books which we had been having in all the jails have not been allowed. Even the books on philosophy have been disallowed. The jail hospital perhaps does not contain simple medicines and no serious medical attention is paid.

All of us 19 in number are kept in a room which is 18 x 25 feet which includes a latrine also. The open space before the room is only 60 x 70 sq. feet. There is no place to walk even. The door of the room is also closed at night and we are supposed to go to the urinal in the same room. Our applications and letters are unnecessarily delayed.

I have mentioned above some of the complaints but more can be known only by visiting the place.

I am not writing this to burden you when you are heavily engaged with the work of national defence but I do expect a human treatment from you for myself and my colleagues especially when we have been put behind the bars on the basis of totally false charges. We are also not many in number and a better treatment for us cannot mean a drain on our exchequer. Therefore, I request you to go into the rules and my complaints and do at least the following—

1. Immediate provision of a better class to all detained comrades.
2. Modification of the rules in respect of the above-mentioned points.
3. Instructions for the provision of charpoys, open door and indoor games sufficient space, facilities for walk etc.
4. Instruction for the proper facilities for our studies, liberal supply of books and writing material.
5. Instruction to jail authorities to give us a human and liberal treatment.

I hope that in spite of our serious differences on so many questions in the past you will take a serious note of my representation and will deal with us in a way as the opponents are dealt with by political leaders in a healthy spirit.

Expecting an immediate reply.

Dated : 1st December , 1962

Yours sincerely,

(Sd). Harkishan Singh Surjeet
Class C Detenu , District Jail
Rohtak

Received on the night of 2nd December, 1962

Copies of representation referred to in part (b).

To

Giani Zail Singh,
Minister for Jails, Government of Punjab,
Chandigarh.

Subject.—Regarding treatment to the Communist Detenus in District Jail, Rohtak.

(Through Proper Channel)

I, and Com. Harnam Singh Chamak, M.L.A., and 17 other Communist leaders including Com. Harkishan Singh Surjit, Secretary, Punjab Communist Party, have been detained here in this jail under the Defence of India Rules. You fully know that the reasons of our detention arise out of political victimization rather than consideration of national defence as has been alleged. After the National Council of the Communist Party took a specific stand on the Chinese aggression what even Pandit Nehru, our Prime Minister, has certified as nationalistic, no ground of our detention were left. All of us were rather active in collecting funds for national defence and participating in other national defence measures. But I do not want to enter into any controversy over this with you as almost all of us have informed the Home Minister about the reality regarding the charges mentioned in our Detention order. Here I would like to discuss with you most degrading and inhuman treatment meted to us by the jail authorities which I would divide into two parts,

(a) Treatment given to us as M.L.As. (b) Treatment given to our colleagues all of whom are state-level leaders of the Communist Party. Some of them are also ex-M.L.As. too.

(A) I and Comrade Chamak were brought to this jail on the evening of 21st November, 1962. We told the Deputy Superintendent that both of us are members of the State Legislative Assembly and must be treated as better class detenus. But he flatly refused and said that he or the Superintendent has no authority to sanction us B Class. Consequently we were put as C Class which position continued up to 26th November, when the Superintendent informed us that under orders of the Punjab Government, we have been sanctioned better class treatment. But factually no change except that of Diet Allowance took place, up to the time of writing of this representation, we have not been provided with clothes and bedding due to better class and we are having only C class clothing. One or other excuse is invented to deny all these facilities, i.e., there are no clothes we have written to Ambala Jail, there are no chairs or stools we have given orders for manufacturing the same (Only yesterday after strong protest to the Superintendent, two stools have been provided). We brought certain books political as well as literary for study but in our independent country, even these amenities are being denied which were provided by the British Government up to this day, excepting a few literary books no political books have been provided to us. It is stated by the Jail authorities that C.I.D. person has refused to allow these books. This reply has been given to us only yesterday after about nine days of our detention. It seems to me that the officials here do not at all realize what are the rights and privileges of the members of the legislature. I am shocked at the treatment meted to us. Not even these facilities have been given which are mentioned in the Jail Manual or the rules for the maintenance of the detenus. A rosy picture of jail administration so many times stated in the State Legislature has vanished all of a sudden from our minds. You yourself will come to the same conclusion if you happen to visit the jail. Regarding treatment to other comrades detained with us I would urge you to sanction better class treatment as their status demands. All of us have been put here on political grounds although we contend against these. But this does not imply that even human treatment should be denied. We are seeing here in practice the amended rules of detenus maintenance. Even these items of these rules which still afford some facilities to the detenus are not acted upon on the basis of wrong interpretations such as the Rules indirectly suggest the supply of Charpies which were always supplied to the detenus in the past. Although it has been clearly stated in the Rules that civil criminal prisoners diet will be given to the C Class detenus but the jail authorities have further reduced its diet to the C Class non-labouring civil criminal prisoners' diet. It is all very strange which we are witnessing here. All who fought for the liberation of our motherland and also for jail reforms will shudder at the present state of affairs in jails. Many of these patriots are here by our side, and they rightly feel 'Are these jails reforms for which we have been fighting and suffering?' You have yourself taken an enviable part in our national liberation struggle and also suffered inhuman tortures in the States Indian Jails. Now that you happen to be the incharge of Jail administration in Punjab, will you ponder and review the situation? Will you take immediate and stern steps to implement in practice all the amenities mentioned in Jail Manual and various other Rules and Regulations for jail administration but denied in practice by the heartless jail administration. Will you also initiate further more jail reforms from the viewpoint of betterment and provision of more facilities to the political prisoners and detenus which the present laws do not provide. If you do not take concrete steps in this direction one aspect of our freedom will definitely remain darkened. Even civilized conduct demand somewhat human treatment with political prisoners of different political views. We hope you will take immediate steps to remove our grievances stated above and after due enquiries take proper action against those responsible for maltreatment with us.

Expecting an early reply.

Thanking you.

Yours Sincerely,
(Sd.) Harnam Singh, Shamsher
Singh Josh Comrade, M.L.A.,
B Class Detenus,
District Jail, Rohtak.

the 1st December, 1962.

To [Home Minister]

Giani Zail Singh,
Minister for Jails, Chandigarh.

Through the Superintendent,
District Jail, Rohtak.

SHRIMAN JI,

After observing jail life for two weeks as a 'C' Class detenu I am forced to send this representation to you in connection with hardships which I and other 45 members of our State Council are facing in various jails of the State.

I need not repeat here that all of us have been arrested on the basis of totally false and fabricated charges and that also at a time when our whole party was engaged in the activities connected with the defence of our motherland. The arrests no doubt have been made under pressure from the right reactionaries who are anxious to utilize the present situation with a view to bring a change in our policy of non-alignment the policy which has enabled us to build our economy, strengthen independence and to play a vital role in the cause of colonial liberalization and world peace. I do not want to dilate on this subject. I want to address you in connection with Jail affairs for which you are as a minister in charge, directly responsible.

You personally know rest of the comrades detained. All of them are leading members of our party. They have the record of tremendous sacrifice for the cause of Indian independence and the well-being of our people specially the down-trodden. All of them are being treated as 'C' Class detenues. One fails to understand that in a free India for whom the better class treatment is provided for if it is not meant for those who have devoted their lives for the cause of peace, democracy and socialism. We were able to get much better treatment from our foreign rulers with whom we had nothing in common and whom we hated the most. We had never expected that our co-patriots would treat us in this way.

For maintenance and discipline in Jail we are being governed by Punjab Detenu Rules, 1950 as amended up to date. I would like you to spare half an hour to examine these rules and you would find that are meant for habitual criminals and not for political workers. Moreover the interpretation given to the rules by jail authorities negates whatever little is left there. In fact there is no change in the behaviour of jail authorities and all propaganda being made about the change of outlook has been belied. Reference to some instances of such a behaviour would not be out of place here.

Fourteen of us are detained in District Jail, Rohtak. We are locked in a small 100m where even no charpis are provided, whereas according to rules there is scope for such a provision. We are kept under the locks and for the whole night the small barrack is kept locked and we cannot even answer call to nature outside. There is a specific provision in the rules that in summer we are entitled to sleep outside. If in summer we are entitled to this why we are kept locked for the night in the winter. According to the rules we are entitled to buy so many things but one cannot spend more than five rupees a month. We are entitled to study the books inside jail but the censor officer has disallowed all books even on such subjects as philosophy, economy, history and science. Either the officer-in-charge does not know anything or the instructions are such. We are entitled to the writing material but it has been denied to us so far. Even the continued assurances of the Superintendent has been of no avail. Our letters are unnecessarily delayed. I do not want to bother you about petty matters, the real position you can find by visiting the jail only but I must say that it is a real torture. The behaviour of jail authorities is becoming unbearable.

Things are not any way better from your side. No representation sent by us has been replied so far. Even the representation sent by Comrade Chanan Singh Dhoot, ex-M.L.A., for parole whose only son is in the Mental Hospital has not been looked into. One cannot call this attitude but inhuman.

You yourself have the experience of jail life and can well understand our difficulties and feelings. I request you, therefore, to look into the matter immediately and do atleast the following :—

- (1) Immediate provision of better class to all detained communists.

- (2) Modification of rules in respect of the above-mentioned points.
- (3) Instruction for the proper facilities for study, supply of books and writing material, etc.
- (4) Instructions to jail authorities to give us a human and liberal treatment.

Expecting an immediate reply.

Yours sincerely,

(Sd.) Harkishan Singh Surjeet,
Class C Detenu. District Jail,
Rohtak.

Dated the 13-12-1962.

ERADICATING EVIL OF BEGGARY/VAGRANCY IN THE STATE

***2011. Pandit Mohan Lal Datta :** Will the Agriculture and Welfare Minister be pleased to state—

- (a) the steps taken or proposed to be taken by Government to eradicate the evil of beggary and vagrancy in the State;
- (b) the number of beggars and religious mendicants in the State, respectively, as per Government records at present ?

Sardar Gurbanta Singh (a) There is a proposal to enact legislation for eradicating beggary in the State which has been postponed for the time being due to national emergency.

(b) Not available.

CASE OF THEFT IN THE HOUSE OF MAGISTRATE POSTED IN AMRITSAR
CITY

***2051. Shri Balramji Dass Tandon :** Will the Home Minister be pleased to state whether any case of theft that occurred in the house of a Magistrate posted at Amritsar City was recently registered ; if so, when and the action, if any, taken thereon ?

Shri Mohan Lal : Yes, on 4th August, 1962. It is under investigation with C.I.A., Amritsar.

CASE OF INFLICTING INJURIES REGISTERED AT POLICE STATION PATTI IN DISTRICT
AMRITSAR

***2052. Shri Balramji Dass Tandon :** Will the Home Minister be pleased to state—

- (a) whether any case of inflicting injuries that took place on the 15th August, 1962, was registered at police station Patti, district Amritsar ; if so, the date when registered together with the names of the complainants and the names and addresses of the persons involved ;
- (b) whether the challan in connection with the said case was presented in the court ; if so, when together with the decision, if any, taken by the Court ?

Shri Mohan Lal : (a) Yes. Case was registered on 22nd August, 1962. Complainant was Shri Sardari Lal, son of Shri Behari Lal of Patti. The names and addresses of the accused persons were :—

- (1) Bhagwan Singh, son of Kartar Singh, Jat of village Greet-Kot.
- (2) Kashmira Singh, son of Ganga Singh, resident of Patti.
- (3) Jarnail Singh, son of Dalip Singh, resident of Patti.

(b) Yes, on 4th November, 1962. The case is still pending trial in the court of Resident Magistrate, Patti, and is, therefore, *sub judice*.

BRICK-KILNS IN HOSHIARPUR AND KAPURTHALA DISTRICT

*1957. **Sardar Lakhi Singh Chaudhri :** Will the Home Minister be pleased to state—

- (a) The number of brick kilns in Hoshiarpur and Kapurthala districts separately at present ;
- (b) the quantity of slack coal of all categories received in the said districts from 1st March, 1961 to 31st December, 1962 ;
- (c) the details of the allotment of coal to each kiln during the period mentioned in part (b) above with the quantity of bricks manufactured by each of them?

Shri Mohan Lal : The information is laid on the table of the House (Annexure I, II and III)

ANNEXURE I

(a) The number of brick-kilns in—

(i) Hoshiarpur District	..	166
(ii) Kapurthala District	..	48

(b) The quantity of slack coal of all categories received from 1st March, 1961 to 31st December, 1962 in—

(i) Hoshiarpur District	..	1,326 wagons
(ii) Kapurthala District	..	417 wagons

(c) The details of allotment of coal to each brick-kiln during the period from 1st March, 1961 to 31st December, 1962 with quantity of bricks manufactured by each of them are contained in annexures II and III.

ANNEXURE II

The details of allotment of coal to kilns in the Hoshiarpur District during the period 1st March, 1961 to 31st December, 1962

Serial No.	Name of Kiln-owner	Wagons received from 1st March, 1961 to 31st December, 1962	Bricks produced
1	M/s Dharam Pal-Mohinder Nath, Brick-kiln Owner, 1-H	12	1,000,000
2	Shri Shadi Lal Puri, 2-H	18	1,400,000
3	M/s Shadi Lal-Depak Kumar, 3-H	18	1,300,000
4	M/s Raja Ram & Sons, 5-H	12	1,100,000

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE
OF THE HOUSE UNDER RULE 45

(1)35

Serial No.	Name of the Licensee	Wagons allotted	Bricks produced (Approximate)
5	M/s Haribans Lal & Bros, 6-H	17	1,100,000
6	Shri Milkhi Ram Sohal, 7 'H	12	900,000
7	Shri Sansar Chand Menon, 8-H	16	1,200,000
8	M/s Banta Singh-Munsha Singh, 10-H	1	..
9	Shri Bishan Dass, 13-H	7	600,000
10	M/s Hazara Singh-Santokh Singh, 18-H	9	600,000
11	M/s Hazara Singh, 19-H	7	6,500,000
12	M/s Bir Singh-Taru Singh, 10-H	7	500,000
13	Ditto	6	450,000
14	Shri Gurbax Singh, 23-H	17	1,200,000
15	M/s Sansar Chand Menon & Co., 25-H	17	1,400,000
16	M/s Jawala Singh-Banta Singh, 37-H	9	800,000
17	M/s Tara Singh-Mulkh Raj, 28-H	8	650,000
18	Shri Gurbax Singh, 29-H	13	800,000
19	Shri Malkh Raj, 30-H	8	500,000
20	Shri Sant Ram, 31-H	11	950,000
21	M/s Malkiat Singh-Tarlochan Singh, 34-H	5	400,000
22	Shri Bishan Dass, IX P. O. Surshida Mandi, 35-H	7	800,000
23	M/s Durga Dass-Balwant Singh, 36-H	7	650,000
24	Shri Madan Lal, 112-H	8	750,000
25	M/s Hazara Singh-Tara Singh, 46-H	11	850,000
26	Shri Bawa Singh, 47-H	7	500,000
27	M/s Kashmiri Lal-Yash Paul, 48-H	11	800,000
28	Shri Des Raj Kapoor, 119-H	11	700,000
29	Shri Karam Chand, 51-H	6	500,000
30	Shri Maharaj Krishan, 53-H	6	550,000
31	Shri Shadi Lal Puri, 55/H	18	2,000,000
32	Shri Bajmukand, 57/H	13	600,000
33	Shri Jwian Ram 60-H	11	900,000

[Home Minister]

Serial No.	Name of the Licensee	Wagons allotted	Bricks produced (Approximate)
34	Shri Baldev Krishan, 61-H	13	650,000
35	Shri Jiwan Rai Nand Lal, 62-H	11	950,000
36	Shri Jinath Ram, 63-H	11	800,000
37	Shri Lekh Raj Sharma, 64-H	4	1,200,000
38	M/s Kundan Lal-Om Parkash, 66-H	11	1,100,000
39	Baiwant Raj Chopra, 67-H	5	600,000
40	Shri Ram Lal, 69-H	8	700,000
41	M/s Milkhi Ram & Sons	12	1,150,000
42	Shri Hans Raj	11	600,000
43	M/s Sham Churasi Balmik B. K. P. Co., Industrial Society, Ltd., Sh, 72-H	1	..
44	Shri Maharaj Krishan, N. 2-D	7	7,50,000
45	Shri Mehanga Ram Udhe-Ram, 1-D	8	650,000
46	M/s Hardyal & Co., 2-D	8	700,000
47	Shri Sandhi Ram, 3-D	8	550,000
48	M/s Parshotam Lal-Kuldeep Ram, 4-D	8	650,000
49	Ch. Vidya Dhani, 5-D	6	600,000
50	M/s Inder Singh-Khushi Ram, 6-D	8	900,000
51	M/s Satish Chander-Romesh Chander, 7-D	8	550,000
52	M/s Chajju Ram-Ram Lal, 8-D	8	700,000
53	M/s Inder Singh-Rattan Chand	8	500,000
54	Shri Sukh Dayal, 13-D	8	900,000
55	Shri Hardyala Saini, 14-D	7	800,000
56	Shri Balkrishan-Jhanda Ram, 15-D	8	900,000
57	Shri Jagdish Chander Chanan, 17-D	8	650,000
58	Shri Bhardwaj & Co., 18-D	8	700,000
59	M/s Ghusita Ram & Sons, 19-D	10	900,000
60	Ditto 20-D	8	700,000
61	Ditto 21-D	8	800,000
62	Ditto 25-D	8	650,000

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE
OF THE HOUSE UNDER RULE 45

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Serial No.	Name of the Licensee	Wagons allotted	Bricks produced (Approximate)
63	M/s Basant Kaur-Tara Singh, 26-D	7	650,000
64	M/s Khushal Chand & Sons, 27-D	7	550,000
65	Ch. Jaswant Rai, 33-D	9	400,000
66	M/s Dina Nath-Waliati Ram, 34-D	7	700,000
67	Shri Ram Parkash, 36-D	7	450,000
68	M/s Durgadass-Labhu Ram, 41-D	7	650,000
70	Shri Bhupinder Lal, 44-D	8	630,000
71	Shri Om Parkash, 45-D	8	460,000
72	M/s Tulsi Ram-Jhanda Ram, 116-D	8	800,000
73	Shri Durga Dass, 47-D	6	550,000
74	Shri Surinder Singh, 49-D	8	1,400,000
75	Shri Jagdish Chander, 50-D	6	650,000
76	M/s Dina Nath-Waliati Ram, 52-D	7	540,000
77	The Talwandi Sale Co-operative Society, 63-D	7	800,000
78	M/s Menga Ram-Hari Kishan, 43-H	6	670,000
79	Shri Rakka Singh, 2-G	2	400,000
80	Shri Babu Ram, 4-G	15	1,100,000
81	Shri Joginder Singh, 9-G	16	1,200,000
82	Shri Sawsar Singh, 11-G	8	750,000
83	Shri Ganda Ram, 14-G	6	650,000
84	Shri Kishan Chand, 16-G	8	700,000
85	Shri Munshi Ram, 17-G	8	650,000
86	M/s Jagdish Rai-Kanta Chand, 19-G	8	740,000
87	Shri Girdhari Lal, 21-G	8	700,000
88	M/s Pritam Singh-Tara Singh, 22-G	9	1,500,000
89	Shri Gurbakash Singh, 23-G	14	700,000
90	M/s Watan Singh-Bhagat Singh-Kishan Singh, 24-G	8	650,000
91	Shri Sagli Ram Kirpal, 26-G	11	1,000,000

[Home Minister]

Serial No.	Name of the Licensee	Wagons allotted	Bricks produced (Approximate)
92	Shri Gurdas Singh, 27-G	5	1,100,000
93	Shri Mastri Chanchal Singh, 33-G	10	760,000
94	Shri Phangan Ram, 37-G	8	650,000
95	Shri Raghbir Singh, 42-G	5	600,000
96	Shri Hans Raj, 113-G	8	550,000
97	Shri Pritam Dass, 45-G	8	600,000
98	M/s Kishan Dhand-Waryam Singh, 47-G	8	100,000
99	Shri Karam Singh, 49-G	8	750,000
100	Shri Hardit Singh, 50/G	19	1,000,000
101	Shri Mangal Sain, 53-G	6	650,000
102	M/s Udham Singh-Chhota Ram, 60-G	8	770,000
103	Shri Pritam Dass, 64-G	8	650,000
104	Shri Harbakhsh Singh, 65-G	15	900,000
105	Shri Thakar Singh, 66-G	7	800,000
106	Shti Bhagat Singh, 75-G	8	630,000
107	Shri Inderjit Singh, 79-G	8	500,000
108	M/s Gurdas Singh-Surjan Singh, 80-G	7	950,000
109	M/s National Trading Corp. Ltd., Jhaj, 81-G	8	700,000
110	Shri Natha Singh, 84-G	10	700,000
111	Shri Devi Chand, 85-G
112	M/s Ishree Khanna, 90-G
113	Shri Bhika Ram, 91-G	7	650,000
114	M/s Phula Singh, 92-G	12	750,000
115	M/s Uttam Singh-Bhagat Singh, 95-G	7	650,000
116	M/s Pritam Singh-Tara Singh, 98-G	13	800,000
117	M/s Jugal Kishore-Mukand Lal, 103-G	7	750,000
118	M/s Ram Singh-Sadhu Singh, 10-G	7	600,000
119	M/s Ram Kishan-Chotu Ram, 111-G	8	800,000
120	M/s Malook Singh-Bansi Lal, 115-G	7	64,000

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE
OF THE HOUSE UNDER RULE 45

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Serial No.	Name of the Licensee	Wagons allotted	Bricks produced (Approximate)
121	Shri Davinder Singh, 143-G	10	800,000
122	Shri Ranbir Singh, 44-M	8	650,000
113	Shri Chaman Singh Syal, 111-GA	8	590,000
114	Shri Bhikha Ram, 114-G	8	600,000
115	Shri Bhagi Kentara, 119-G	8	500,000
116	Shri Munshi Ram, 132-G	13	750,000
117	M/s Avtar Singh-Tarlochan Singh, 142-G	14	900,000
118	M/s Nand Singh-Dhanna Singh, 3-U	11	750,000
119	Shri Bikram Singh, 14-U	1	..
120	Shri Satish Ditta, 15-U	9	800,000
121	M/s Kishori Chand Kalia & Sons, 18-U	2	..
122	Shri Kishan Chand, 19-U	8	700,000
123	M/s Dharm Singh-Sohan Singh, 21-U	6	500,000
124	Ditto 23-U	7	900,000
125	Shri Lachhman Dass, 40-U	6	500,000
126	Shri Ram Kishan, 44-U	6	650,000
127	Shri Jaswant Ram, 44-U	12	700,000
128	Shri Pakhar Singh, 62-U
129	Shri Ram Kishan, 78-U	10	700,000
130	Shri Bishan Dass, 83-U	5	600,000
131	M/s Jagat Singh-Karam Singh, 84-U	6	800,000
132	M/s The Daulat Pur Co-operative Society, Daulat Pur, 100-U	12	1,000,000
133	M/s The Punjab Khadigram Udyog Sang, 114-U	5	..
134	M/s Darshan Singh-Hazara Singh, 15-G	8	900,000
135	Shri Nagina Singh, 28-G]	10	800,000
136	Shri Daulat Ram, B.K.O., 97-U	10	950,000
137	Shri Kishan Chand Menon, 103-U	6	550,000
138	The Fertilizer Corporation India Ltd., Nagar Nangal	2	..

Annexure III

Serial No.	Name of the Brick-kiln owner	Allotment of coal received during 1961 in wagons	Allotment received during 1962 in wagons	Bricks manufactured during 1961	Bricks manufactured during 1962	REMARKS	
1	2	3	4	5	6	7	
		PHAGWARA TEHSIL					
1	Shri Menga Singh, B.K.O., Phagwara	7	4 plus 1=5	700,000	500,000		
2	Shri Pokhar Dass, B.K.O., Phagwara	7	3 plus 1=4	7,00,000	400,000		
3	Shri Rup Lal Sachar, B.K.O., Phagwara	7	3 plus 1=4	700,000	400,000		
4	Shri Karnail Singh Mohan Singh, B.K.O., Phagwara	7	3 plus 1=4	700,000	400,000		
5	Shri Veer Singh & Sons, B.K.O., Phagwara	7	4 plus 1=5	700,000	500,000		
6	Shri Ruldu Ram, B.K.O., Phagwara	7	5	700,000	500,000		
7	Shri Jugal Kishore Handa, B.K.O., Phagwara	7	4	700,000	400,000		
8	Shri Munshi Ram Jalota, B.K.O., Phagwara	7	4	700,000	400,000	Total Bricks manufactured during 1961-62 including Kalakot coal 40,800,000	

[Home Minister]

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PUNJAB VIDHAN SABHA

[19TH FEBRUARY, 1963]

9	Shri Dharam Pal Sud, B.K.O., Phagwara	..	5	5	500,000	500,000	
10	Shri Sham Singh & Co., B.K.O., Phagwara	..	6	6	600,000	600,000	
11	Shri Lakhmir Singh, B.K.O., Phagwara	..	6	5	600,000	500,000	
12	Shri Atma Singh, B.K.O., Phagwara	..	2	4	200,000	400,000	
13	M/s Bhalla Co-op., Society,		6	6	600,000	600,000	
14	Shri Gurbachan Singh, B.K.O., Phagwara	..	6	6	600,000	600,000	
15	Shri Veer Singh & Sons, B.K.O., Phagwara	..	6	5	600,000	500,000	
16	Shri Hans Raj Chadha, B.K.O., Phagwara	..	4	6	400,000	600,000	
17	Shri Pritam Singh, B.K.O., Phagwara	..	2	7	200,000	700,000	
18	Shri Malkiat Singh-Boota Singh, B.K.O., Phagwara		4	5	400,000	500,000	
19	Shri Dug. Co-op., Society, B.K.O., Phagwara	} New Licences
20	Shri Kalwarn Singh, B.K.O., Phagwara	1	
21	Shri Balbir Singh, B.K.O., Phagwara	1	
Total		..	103	93	10,300,000	9,000,000	

KAPURTHALA TEHSIL

1	Nirol Brick Adhikari	..	5	4	500,000	400,000
2	Balbir Singh-Kesar Singh	..	5	3	500,000	300,000
3	M/s Nand Lal Chopra	..	5	4	500,000	400,000
4	M/s Nand Lal Chopra-Kala Singh	..	5	4	500,000	400,000
5	M/s Sardar Lal Soni & Bros.	..	5	3	500,000	300,000

Annexure III Kapurthla Tehsil—contnd

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[Home Minister]

PUNJAB VIDHAN SABHA

[19TH FEBRUARY, 1963

Serial No.	Name of the Brick-kiln owner	Allotment of coal received during 1961 in wagons	Alloment received during 1962 in wagons	Bricks manufactured during 1961	Bricks manufactured during 1962	REMARKS
1	2	3	4	5	6	7
6	M/s Natha Singh & Sons, Hamlowal	.. 5	3	500,000	300,000	
7	Shri Ranbir Chopra, Sultanpur Lodhi	.. 5	4	500,000	400,000	Remained suspended for three months
8	M/s Natha Singh & Sons, Kapurthala	.. 5	2	500,000	400,000	Kiln suspended for six months
9	M/s Amar Nath-Jivan Singh Badda	.. 5	4	500,000	400,000	
10	M/s Nand Lal Chopra & Sons, Kapurthala	.. 5	4	500,000	400,000	
11	M/s Madhev Ram Puri & Sons, Kapurthala	.. 5	4	500,000	400,000	
12	M/s Madhev Ram Puri & Sons, Razapuri	.. 5	2	500,000	..	Kiln remained suspended for 4 months
13	M/s Shiv Kumar & Co., Bholath	.. 5	2	500,000	..	Kiln remained suspended for 3 months
14	M/s Natha Singh & Sons, Lakhan-kee Paddee	.. 5	..	500,000	400,000	Licence cancelled
15	M/s Bassi Bhalla Co-op. Society	.. 5	4	500,000	400,000	
16	M/s Lachhman Singh-Suraj Singh, Sultanpur Lodhi	.. 5	4	500,000	400,000	
17	M/s Madhev Ram Puri & Sons, Rampur Jagir	.. 5	4	500,000	400,000	

18	Shri Ram Lubhaya-Kishan Gopal, Dayalpur	..	5	4	500,000	400,000	
19	Shri Shiv Kumar & Co., Abdullapur	..	5	4	500,000	400,000	
20	M/s Madhev Ram Puri and Sons, Mangewal	..	5	4	500,000	400,000	
21	M/s Mohan Singh Man and Bros, Lakhan-ke-Paddee		5	4	500,000	400,000	
22	Bawa Harnam Singh-Khazan Singh, Regowal	...	5	4	500,000	400,000	
23	M/s Jagannath -Megh Raj, Kapurthala	..	5	4	500,000	400,000	
24	M/s Chanan Singh, Sultanpur	..	5	4	500,000	400,000	
25	Shri Inder Singh, Sheekhwela	..	4	5	400,000	500,000	Licence renewed in September, 1961
26	Shri Gurdit Singh-Harchan Singh	5	
27	M/s Dina Traders	4	
	Total	..	124	97	6,400,000	4,500,000	

KEROSENE OIL DEPOT

***2120. Sardar Gurdial Singh Dhillon :** Will the Home Minister be pleased to state—

- (a) the number of kerosene oil depots recently opened in the urban and rural areas, respectively, in district Amritsar;
- (b) whether oil is supplied to the dealers direct by the wholesale stockists or through the agency of the Civil Supplies Department;
- (c) whether any persons were recently arrested for illegal sale of kerosene oil; if so, the action taken against them?

Shri Mohan Lal : (a) None by Government.

(b) By wholesale stockists of the oil companies.

(c) Yes ; 23 persons of whom 19 were convicted and one acquitted. Cases of three are pending in court.

ELECTIONS TO THE MUNICIPAL COMMITTEE, LUDHIANA

***1032. Sardar Harnam Singh Chamak :** Will the Home Minister be pleased to state—

- (a) the year and date when the elections to the Ludhiana Municipal Committee were held last ;
- (b) the year in which fresh elections were due and the time by which Government propose to hold the same ?

Shri Mohan Lal : (a) Last elections to Municipal Committee, Ludhiana were held on 4th, 5th and 6th June, 1955.

(b) Fresh Elections to this Municipal Committee were due on 11th July, 1958. Government proposed to hold them in April, 1963, but in view of the recent emergency they have been postponed.

PLYING OF RICKSHAWS WITHOUT LICENSE IN NANGAL TOWNSHIP,
DISTRICT HOSHIARPUR

***2147. Shri Surinder Nath Gautam :** Will the Home Minister be pleased to state whether Government is aware of the fact that the rickshaws are being plied by the rickshaw pullers at present without any proper license in Nangal Township, district Hoshiarpur; if so, the action so far taken or proposed to be taken in the matter ?

Shri Mohan Lal : Yes, The rickshaw by-laws are being framed by the Notified Area Committee, Nangal Township, Nangal. Unauthorised rickshaws plying in the Township will be licensed as soon as the bye-laws are finalised.

ENQUIRIES MADE BY VIGILANCE DEPARTMENT

***2108. Chaudhri Sunder Singh :** Will the Home Minister be pleased to state—

- (a) the names of officers/officials in the State against whom cases have been instituted by the Vigilance Department during the period from 1st January, 1960 to 31st January, 1963 and against whom enquiry has either been completed or is still going on, together with the number and names of officers, officials belonging to the Scheduled Castes/Backward Classes amongst them;
- (b) the number and names of officers/officials who have been dismissed, suspended or removed from service as a result of the enquiries mentioned in part (a) and the dates in each case.

Shri Mohan Lal : The time and labour involved in collecting the information will not be commensurate with any possible benefit to be obtained.

ENQUIRY AGAINST THE IMMOVABLE PROPERTY OF THE DISPENSER AT
PRESENT POSTED IN THE CIVIL HOSPITAL, SONEPAT

***2119. Sardar Piara Singh :** Will the Home Minister be pleased to state—

- (a) whether any enquiry has been held by the Vigilance Department about the immovable property of the dispenser in the Civil Hospital, Sonapat; if so, the result thereof;
- (b) whether any complaint has been received in the Home Department that the said dispenser had built a house costing Rs 60,000 in Model Town, Sonapat; and also has purchased two plots costing Rs 30,000 in Model Town, Sonapat, during his tenure in the said hospital; if so, the action taken thereon?

Shri Mohan Lal : (a) Yes ; as a result thereof action under rule 8 of the Punjab Civil Services Punishment and Appeal Rules, 1952 is being taken against him, for acquiring the immovable property without the prior permission of the Government.

(b) A pseudonymous complaint against the dispenser alleging that he had constructed a big house and had purchased a big plot of land at Sonapat with money obtained from the indoor patients was received. The enquiry has revealed that two plots worth Rs 3,000 were purchased by his wife at Sonapat in her own name. Further, the dispenser acquired a plot worth Rs 75,000 on which he invested about Rs 13,000 for construction purposes. However, it could not be established that the money spent was obtained by him from the indoor patients. As he did not obtain Government's prior permission for the acquisition of those plots, necessary departmental action is being taken against him.

REGISTRATION OF TEXTILE MAZDOOR EKTA UNION, HISSAR

***1020. Comrade Gurbakhsh Singh Dhaliwal :** Will the Home Minister be pleased to state—

- (a) whether an application was received by the Government from the General Secretary, Textile Mazdoor Ekta Union, Hissar for the registration of the Union; if so, on what date;
- (b) whether it is a fact that the Union referred to in part (a) above has not so far been registered; if so, the reasons therefor and the stage at which the matter stands at present?

Shri Mohan Lal : (a) Yes, on 1st January, 1962.

(b) Yes. Out of 7 workers who had signed the application for registration 4 ceased to be in the employment of M/s Hissar Textile Mills, Hissar, and one worker had disassociated himself from the union. The application because invalid in view of the provision of section 4 (2) of the Indian Trade Union Act, 1926. The General Secretary of the Union has since been informed about it and the matter stands closed at present.

GRANTS TO PANCHAYATS IN TEHSIL ZIRA, DISTRICT FEROZEPURE

***1967. Sardar Jagjit Singh Gagoani :** Will the Minister for Planning and Development be pleased to state—

- (a) the names of Panchayats in tehsil Zira, district Ferozepore, which were given grants by the Development Department either from the District Development Funds or from the Community Projects Funds during the last five years up to date, year-wise, the amount of grant in each case and the purpose for which the said grants were given ;

[Sardar Jagjit Singh Gogoani]

(b) whether any of the said Panchayats were made to refund the amount of the said grants ; if so, their names and the reasons therefor in each case ?

Sardar Darbara Singh : (a) No District Development Fund exists for the last five years. Statement indicating the grants given to panchayats in tehsil. Zira out of Community Projects Funds is, however, laid on the Table of the House.

(b) No.

STATEMENT

Community Projects Funds

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
Rs				
<i>I. Grants advanced by Deputy Commissioner, Ferozepur</i>				
<i>(i) Local Development Works</i>				
1	1958-59	Khadoor ..	Rural Sanitation ..	200.00
2	1958-59	Sudan ..	Ditto	250.00
3	1958-59	Makhu ..	Ditto	2,500.00
4	1958-59	Bhagake ..	Ditto	750.00
5	1958-59	Lauke Khurd ..	Ditto	2,000.00
6	1958-59	Jhati Dalal Singh ..	Ditto	1,000.00
7	1958-59	Jhita ..	Ditto	1,000.00
8	1958-59	Baltoha ..	Ditto	2,000.00
9	1958-59	Kothi Dakhli Ambarhar ..	Ditto	1,000.00
Total ..				10,700.00

Note.—No grant under Local Development Works was advanced to any Panchayat in tehsil Zira after the year 1958-59.

(ii) Discretionary Grants

1	1960-61	Bhinder Kalan	Construction of School ...	1,000.00
2	1961-62	Kishanpura Kalan	Completion of building of Girls High School	3,000.00
3	1962-63	Khosla Dal Singh	Construction of building for Government Primary School	1,000.00
4	1962-63	Kot Isa Khan ..	Completion of Harijan Colony of Vimukat Jatis	500.00

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE
OF THE HOUSE UNDER RULE 45

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Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
Rs				
<i>II. Grants advanced by B.D. and P.O., Zira</i>				
1	1958-59	Shehzada Singh Wala	Comm. Rec. Centre ..	290.00
2	1958-59	Ditto	Children Park ...	250.00
3	1958-59	Gadriwala	.. Conversion of School into basic type	380.00
4	1958-59	Do	Children Park ..	250.00
5	1958-59	Mansurwala Kalan	Ditto	250.00
6	1958-59	Bharana	.. Remodelling of well ...	100.00
7	1958-59	Nilewala	... Hand-pump ...	60.00
8	1958-59	Wakilanwala	.. Pavement of streets ...	[600.00
9	1958-59	Do	Culverts ...	320.00
10	1958-59	Wakilanwala	.. Drains ...	1,000.00
11	1958-59	Do	Foot-path ...	55.00
12	1958-59	Do	Hand-pump] ...	60.00
13	1958-59	Do	Furniture for school ..	200.00
14	1958-59	Kassooana	.. Hand-pump] ..	60.00
15	1958-59	Do	Dispensary building ..	1,500.00
16	1958-59	Do	Library and listening set ..	300.00
17	1958-59	Awan	.. Hand-pump] ..	60.00
18	1958-59	Hardasa	.. Children park ...	250.00
19	1958-59	Do	Foot-path ..	90.00
20	1958-59	Mankianwali	.. Plant protection equipment	150.00
21	1958-59	Varnala	.. Ditto	150.00
22	1958-59	Do	Foot-path ..	90.00
23	1958-59	Do	Children park]	250.00
24	1958-59	Do	Pavement of streets ...	300.00
25	1958-59	Do	Drains ...	380.00
26	1958-59	Do	Library ..	150.00
27	1958-59	Bundala Nau	.. Children park ...	250.00

[Planning and Development Minister]

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
<i>II. Grants advanced by B.D. and P.O., Zira—contd</i>				
				Rs
28	1958-59	Bundala Nai	Foot-path ..	90.00
29	1958-59	Ditto	Hand-pump ..	60.00
30	1958-59	Sunher	.. Children park ..	250.00
31	1958-59	Attari	.. Plant protection equipment	150.00
32	1958-59	Gogoani	.. Harijan hand-pump ..	90.00
33	1958-59	Jhatra	.. Foot-path ..	85.00
34	1958-59	Talwandi Jallekhan	Foot-path ..	90.00
35	1958-59	Khosa Kotla	.. Plant protection equipment	50.00
36	1958-59	Singhpur	.. Library and listening set ..	280.00
37	1958-59	Mansurdeva	.. Ditto	280.00
38	1958-59	Nilewala	.. Library ..	150.00
1	1959-60	Pheroke	.. Listening set ..	300.00
2	1959-60	Shahwala	.. Ditto	300.00
3	1959-60	Botianwala	.. Plant protection equipment	150.00
4	1959-60	Shehzada Singh Wala	Furniture for school ..	200.00
5	1959-60	Wara Poh Windian	School building ..	1,000.00
6	1959-60	Sodhiwala	Spary pump ..	150.00
7	1959-60	Do	Dusting machine ..	50.00
8	1959-60	Longodeva	.. Spray pump ..	150.00
9	1959-60	Do	Foot-path ..	70.00
10	1959-60	Mansurwal Kalan	Library and listening set ..	300.00
11	1959-60	Pandori Khatrian	.. Spray pump ..	150.00
12	1959-60	Bundala Nau	.. Furniture for school ..	150.00
13	1959-60	Shahwala	.. Sewing Centre ..	300.00
14	1959-60	Mehar Singh Wala	Ditto	300.00
15	1959-60	Mehal	.. Ditto ..	300.00
16	1959-60	Mahianwala Kalan	Ditto	300.0
17	1959-60	Attari	.. Foot-path ..	70.00

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE
OF THE HOUSE UNDER RULE 45

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Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
<i>II. Grants advanced by B.D. and P.O. Zira—contd</i>				Rs
18	1959-60	Attari	Drains ..	1,500.00
19	1959-60	Do	Repair of well ..	200.00
20	1959-60	Gadriwala	.. Ditto	300.00
21	1959-60	Shahwala	.. Pavement of streets ..	300.00
22	1959-60	Do	Parapetting of pond ..	500.00
23	1959-60	Mansurwal	.. Repair of well ..	300.00
24	1959-60	Sunher	.. Pavement of streets ..	150.00
25	1959-60	Gadriwala]	.. Balwadi Centre ..	100.00
26	1959-60	Pheroke	.. Ditto	100.00
27	1959-60	Do	Sewing Centre ..	300.00
28	1959-60	Longodeva	.. Ditto	300.00
29	1959-60	Do	School building	1,000.00
30	1959-60	Galoti	.. Sewing Centre ..	300.00
31	1959-60	Mankianwali	.. Village pond ..	500.00
32	1959-60	Sunher	.. Conversion of school into basic type	120.00
33	1959-60	Do	.. Ditto	230.00
34	1959-60	Khosa Randhir	.. School Furniture ..	150.00
35	1959-60	Do	Library ..	150.00
36	1959-60	Do	School building ..	1,000.00
37	1959-60	Gadriwala	Youth Club ..	100.00
38	1959-60	Sukhwala	School building ..	1,000.00
39	1959-60	Hardasa	.. Ditto	1,000.00
40	1959-60	Mehar Singh Wala	Children Park ..	206.00
41	1959-60	Longodeva	.. Library and Comm. Centre	150.00
42	1959-60	Do	Children Park ..	206.00
43	1959-60	Dhandian	.. Youth Club ..	100.00
44	1959-60	Malloke	.. Comm. Rec. Centre ..	300.00
45	1959-60	Kassoana	.. Youth Club ..	100.00
46	1959-60	Datewal	.. Sewing Centre ..	300.00

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
<i>II. Grants advanced by B.D. and P.O., Zira—contd</i>				
				Rs
47	1959-60	Mankianwali	Culverts	360·00
48	1959-60	Datewal	Do	720·00
49	1959-60	Gadriwala	Do	360·00
50	1959-60	Dhandian	Do	360·00
51	1959-60	Datewal	Repair of well	400·00
52	1959-60	Do	Drains	900·00
53	1959-60	Do	Comm. Rec. Centre	300·00
54	1959-60	Pilhewali	Library and Comm. Centre	300·00
55	1959-60	Boinwala	Ditto	300·00
56	1959-60	Dhanna Shahid	Culverts	720·00
57	1959-60	Lehra Rohi	Drains	500·00
58	1959-60	Ditto	Pavement of streets	500·00
59	1959-60	Wakilanwala	Ditto	700·00
60	1959-60	Lehra Rohi	Library and Comm. Centre	300·00
61	1959-60	Kassoana	Foot-path	60·00
62	1959-60	Chuhar Chak	Drains	900·00
63	1959-60	Manawan	School library	150·00
64	1959-60	Do	Sewing Centre	300·00
65	1959-60	Do	School building	1,000·00
66	1959-60	Do	School furniture	150·00
67	1959-60	Chuhar Chak	Pavement of streets	300·00
69	1959-60	Nilewala	Village Ponds	300·00
70	1959-60	Mehal for Longiwind	Youth Club	100·00
71	1959-60	Bundala Nau	Pavement of streets	500·00
72	1959-60	Wakilanwala	Village pond	400·00
73	1959-60	Nilewala	Youth club	100·00
74	1959-60	Do	Conversion of school into basic type	120·00
75	1959-60	Do	Ditto	180·00

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
Rs				
<i>II. Grants advanced by B.D. and P.O., Zira—contd</i>				
76	1959-60	Lehra Rohi	Balwadi Centre	100·00
77	1959-60	Do	Culverts	300·00
78	1959-60	Mankianwali	Do	180·00
79	1959-60	Wakilanwala	Village pond	100·00
80	1959-60	Mankianwali	Ditto	200·00
81	1959-60	Sunher	Balwadi Centre	100·00
82	1959-60	Khosa Dal Singh	Drains	200·00
1	1960-61	Varnala	Drains	300·00
2	1960-61	Do	Construction of bund	50·00
3	1960-61	Holanwali	Drains	300·00
4	1960-61	Santuwala	Sewing Centre	300·00
5	1960-61	Manawan	Ditto	300·00
6	1960-61	Raniala	Ditto	300·00
7	1960-61	Lehra Rohi	Ditto	300·00
8	1960-61	Sunher	Culverts	550·00
9	1960-61	Janer	Do	200·00
10	1960-61	Dhandian	Do	740·00
11	1960-61	Galoti	Do	185·00
12	1960-61	Do	Village pond	250·00
13	1960-61	Janer	Village bund	95·00
14	1960-61	Wara Poh Windian	Pavement of streets	600·00
15	1960-61	Shahwala	Ditto	240·00
16	1960-61	Dhandian	Repair of well	190·00
17	1960-61	Shah Abu Bakkar	Ditto	190·00
18	1960-61	Janer	Drains	288·00
19	1960-61	Galoti	Ditto	384·00
20	1960-61	Wara Poh Windian	Ditto	1,080·00
21	1960-61	Kili Nau Abad	Ditto	432·00

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
				Rs
<i>II. Grant advanced by B.D. and P.O., Zira—contd</i>				
22	1960-61	Botianwala ..	Drains	480.00
23	1960-61	Sunher ..	Ditto	264.00
24	1960-61	Pheroke ..	Pavement of streets	800.00
25	1960-61	Santuwala ..	Culverts ..	185.00
26	1960-61	Gadriwala ..	Do	555.00
27	1960-61	Rataul Bet ..	Do	530.00
28	1960-61	Awan ..	Village pond ..	400.00
29	1960-61	Shah Abu Bakar ..	Culverts ..	370.00
30	1960-61	Janer ..	Do	160.00
31	1960-61	Valtoha ..	Do	400.00
32	1960-61	Behak Passarian ..	Do	400.00
33	1960-61	Mallanwala ..	Pavement of streets ..	500.00
34	1960-61	Markhai ..	Ditto	512.00
35	1960-61	Gogoani ..	Ditto	320.00
36	1960-61	Wara Poh Windian	Pavement of streets	250.00
37	1960-61	Santuwala ..	Ditto	500.00
38	1960-61	Markhai ..	Sewing Centre ..	300.00
39	1960-61	Munan ..	Ditto	300.00
40	1960-61	Malluwaliewala ..	Ditto	300.00
41	1960-61	Sunher ..	Ditto	300.00
42	1960-61	Manochahal ..	Ditto	300.00
43	1960-61	Botianwala ..	Ditto	300.00
44	1960-61	Attari ..	Ditto	300.00
45	1960-61	Janer ..	Ditto	300.00
46	1960-61	Pandori Khatrian ..	Ditto	300.00
47	1960-61	Zira Khas ..	Ditto	300.00
48	1960-61	Kamalgarh Kalan	Primary School, Building	1,000.00
49	1960-61	Varnala ..	Ditto	1,000.00

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE
OF THE HOUSE UNDER RULE 45

(1)53

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
50	1960-61	Bhagoke ..	Primary School Building	Rs 1,000.00
51	1960-61	Mankianwali ..	Ditto	1,000.00
52	1960-61	Sekhwan ..	Ditto	1,000.00
53	1960-61	Mallanwala ..	Hand-pump ..	60.00
54	1960-61	Pandori Jattan ..	Do	120.00
55	1960-61	Gogoani ..	Do	80.00
56	1960-61	Sherpur ..	Do	60.00
57	1960-61	Manochahal ..	Do	240.00
58	1960-61	Zira Khas ..	Do	180.00
59	1960-61	Sunher ..	Do	120.00
60	1960-61	Sadhara ..	Do	120.00
61	1960-61	Kamalgarh ..	Do	60.00
62	1960-61	Jundala Nau ..	Do	60.00
63	1960-61	Padhri ..	Do	60.00
64	1960-61	Santuwala ..	Do	60.00
65	1960-61	Wakilanwala ..	Do	40.00
66	1960-61	Hamidwala ..	Remodelling of well ..	190.00
67	1960-61	Dhandian ..	Ditto	190.00
68	1960-61	Holanwal ..	Ditto	190.00
69	1960-61	Botianwala ..	Ditto	126.00
70	1960-61	Shahpur Takhtuwala ..	Ditto	190.00
71	1960-61	Zira Khas ..	Ditto	190.00
72	1960-61	Tindwan ..	Ditto	190.00
73	1960-61	Behak Passarian ..	Ditto	190.00
74	1960-61	Naurang Singh Wala ..	Drains ..	300.00
75	1960-61	Shehzada Singh Wala ..	Do	1,000.00
76	1960-61	Gogoani ..	Do	800.00
77	1960-61	Mallanwala ..	Do	1,000.00
78	1960-61	Santuwala ..	Do	1,200.00

[Planning and Development Minister]

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
				Rs
79	1960-61	Valtoha ..	Drains	675.00
80	1960-61	Gadriwala ..	Do	480.00
81	1960-61	Behak Passarian ..	Reclamation of Banjar land	150.00
82	1960-61	Virpal ..	School building ..	1,000.00
83	1960-61	Shahpur Munan ..	Ditto	1,000.00
84	1960-61	Mehal ..	Ditto	1,000.00
85	1960-61	Mahianwala Kalan	Ditto	1,000.00
86	1960-61	Pheroke ..	Balwari Centre ..	240.00
87	1960-61	Lehra Rohi ..	Ditto	240.00
88	1960-61	Gadriwala ..	Ditto	240.00
89	1960-61	Zira Nau ..	Ditto	240.00
90	1960-61	Botianwala ..	Ditto	240.00
91	1960-61	Talwandi Mangekhan	Ditto	240.00
92	1960-61	Mehar Singh Wala	Ditto ..	240.00
93	1960-61	Sarhali ..	Ditto	240.00
94	1960-61	Mallanwala ..	Ditto	240.00
95	1960-61	Malluwaliwala ..	Ditto	240.00
96	1960-61	Khosa Randhir ..	Ditto	240.00
97	1960-61	Dhandian ..	Ditto	240.00
98	1960-61	Sodhiwala ..	Ditto	240.00
99	1960-61	Janer ..	Ditto	240.00
100	1960-61	Wara Poh Windian	Ditto	240.00
101	1960-61	Mankianwali ..	Village pond ..	400.00
102	1960-61	Dhandian ..	Ditto	350.00
103	1960-61	Asifwala ..	Culverts ..	150.00
104	1960-61	Zira Khas ..	Do	555.00
105	1960-61	Shehzada Sant Singh	Do	370.00
106	1960-61	Marur ..	Do	370.00
107	1960-61	Mihansinghwala ..	Drains ..	240.00

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
Rs				
<i>II. Grants advanced by B.D. and P.O., Zira—contd</i>				
108	1960-61	Mallocke ..	Pavement of streets ..	600.00
109	1960-61	Talwandi Jallekhan	Drains ..	460.00
110	1960-61	Sunher ..	Do	292.80
111	1960-61	Sukhwala ..	Do	384.00
112	1960-61	Mihansinghwal ..	Pavement of streets ..	150.00
113	1960-61	Talwandi Jallekhan	Ditto	250.00
114	1960-61	Ditto	Ditto	720.00
115	1960-61	Sunher ..	Ditto	720.00
116	1960-61	Butewala ..	Ditto	720.00
117	1960-61	Shahwala ..	Ditto	500.00
118	1960-61	Valtoha ..	Comm. Rec. Centre ..	300.00
119	1960-61	Ramgarh ..	Ditto	300.00
120	1960-61	Botianwala ..	Ditto	300.00
121	1960-61	Mankianwali ..	Ditto	300.00
122	1960-61	Manawan ..	School furniture ..	500.00
123	1960-61	Mallanwala ..	Science equipment ..	600.00
124	1960-61	Thatha Kishan Singh	Ditto	600.00
125	1960-61	Wara Poh Windian	Furniture and Science equipment	300.00
126	1960-61	Botianwala ..	Ditto	200.00
127	1960-61	Awan for Pandori Khatrian	Ditto	200.00
128	1960-61	Dhanna Shahid ..	Furniture ..	200.00
129	1960-61	Shahwala ..	Culverts ..	370.00
130	1960-61	Mansurdeva ..	Do ..	370.00
131	1960-61	Wakilanwala ..	Do	80.00
132	1960-61	Virpal ..	Do	370.00
133	1960-61	Mankianwali ..	Do	80.00
134	1960-61	Sukhwala ..	Do	370.00

[Planning and Development Minister]

Serial No	Year of advance of grant	Name of Panchayat	Purpose	Amount
<i>II. Grants advanced by B.D. and P.O., Zira— contd</i>				
135	1960-61	Wara Poh Windian	Culverts	370.00
136	1960-61	Mihan Singh Wala	Do	240.00
137	1960-61	Sadhuwala ..	Do	185.00
138	1960-61	Naurang Singh Wala	Do	370.00
139	1960-61	Wara Poh Windian	Drains ..	576.00
140	1960-61	Malloke for Chohla	Do	1,008.00
141	1960-61	Malloke ..	Do	1,008.00
142	1960-61	Markhai ..	Do	768.00
143	1960-61	Zira Khas ..	Do	960.00
144	1960-61	Lehra Rohi ..	Do	480.00
145	1960-61	Talwandi Jalekhan	Do	440.00
146	1960-61	Shehzada Singh Wala	Streets ..	570.00
147	1960-61	Zira Khas ..	Do	158.00
148	1960-61	Awan for Pandori Jattan	Do ..	600.00
149	1960-61	Bundala Nau ..	Do	600.00
150	1960-61	Malloke ..	Do	600.00
151	1960-61	Sarhali ..	Furniture and science equipment	300.00
152	1960-61	Nizamdinwala ..	Ditto	300.00
153	1960-61	Jhamke ..	Ditto	300.00
154	1960-61	Malluwaliwala ..	Ditto	300.00
155	1960-61	Lahuke Kalan ..	Furniture only ..	300.00
156	1960-61	Dhandiān ..	Ditto	300.00
157	1960-61	Malluwala ..	Ditto	300.00
158	1960-61	Malloke ..	Ditto	300.00
159	1960-61	Behak Gujran ..	Ditto	300.00
160	1960-61	Gurdittiwala ..	Ditto	300.00
161	1960-61	Sukhewala ..	Ditto	200.00

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE
OF THE HOUSE UNDER RULE 45

(1)57

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
				Rs
162	1960-61	Khosa Randhir ..	Reclamation of banjar land	878.06
163	1960-61	Wara Poh Windian	Ditto	394.00
164	1960-61	Naurangsinghwal	Ditto	187.50
165	1960-61	Mansurdeva ..	Ditto	186.45
166	1960-61	Walayat Shahwala	Ditto	113.67
167	1960-61	Ditto	Ditto	78.14
168	1960-61	Hamidwala Hittar..	Ditto	293.77
169	1960-61	Behak Passarian ..	Ditto	231.67
170	1960-61	Shah Abu Bakar ..	Ditto	90.46
171	1960-61	Shehzada Sant Singh	Ditto	225.00
172	1960-61	Kohala ..	Ditto	205.04
173	1960-61	Hamidwala ..	Ditto	102.18
174	1960-61	Asifwala ..	Ditto	210.93
175	1960-61	Jhanda Bagga ..	Ditto	65.62
176	1960-61	Sherpur Takhtuwal	Ditto	75.00
177	1960-61	Sukhwala ..	Ditto	140.62
1	1961-62	Mallanwala ..	Veterinary Dispensary ..	9,290.00
2	1961-62	Sunher ..	Ditto	222.00
3	1961-62	Bundala Nau ..	Pavement of streets ..	418.00
4	1961-62	Zira Khas ..	Balwadi Centre ..	240.00
5	1961-62	Mansurwal ..	Ditto	240.00
6	1961-62	Awan ..	Ditto	240.00
7	1961-62	Wakilanwala ..	Ditto	240.00
8	1961-62	Bundala Nau ..	Ditto	240.00
9	1961-62	Sunher ..	Ditto	240.00
10	1961-62	Sekhwan ..	Ditto	240.00
11	1961-62	RataulfiBet ..	Ditto	240.00
12	1961-62	Varnala ..	Ditto	180.00
13	1961-62	Talwandi Mangekhan	Sewing Centre ..	300.00
14	1961-62	Rataul Bet ..	Ditto	300.00

[Planning and Development Minister]

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
Rs				
<i>II. Grants advanced by B.D. and P.O. Zira—contd</i>				
15	1961-62	Wakilanwala ..	Sewing Centre	300.00
16	1961-62	Sekhwan ..	Ditto	300.00
17	1961-62	Wara Poh Windian	Ditto	300.00
18	1961-62	Malloke ..	Ditto	300.00
19	1961-62	Zira Khas ..	Ditto ..	300.00
20	1961-62	Ditto	Ditto	300.00
21	1961-62	Behak Gujran ..	Ditto	300.00
22	1961-62	Chuhar Chak ..	Ditto	300.00
23	1961-62	Sarhali ..	Ditto	300.00
24	1961-62	Nizamdinwala ..	Ditto	300.00
25	1961-62	Dhandian ..	Ditto	300.00
26	1961-62	Dhanna Shahid ..	Ditto	300.00
27	1961-62	Sukhewala ..	Ditto	300.00
28	1961-62	Ghuduwala ..	Ditto	300.00
29	1961-62	Mahianwala Kalan	Ditto	300.00
30	1961-62	Varnala ..	Ditto	300.00
31	1961-62	Boainwala ..	Ditto	300.00
32	1961-62	Bhagoke ..	Ditto	300.00
33	1961-62	Bharana ..	Ditto	300.00
34	1961-62	Padhri ..	Ditto	300.00
35	1961-62	Dhandian ..	Children Park ..	225.00
36	1961-62	Boinwala ..	Ditto	225.00
37	1961-62	Sekhwan ..	Ditto	225.00
38	1961-62	Mallanwala ..	Ditto	300.00
39	1961-62	Valtoha ..	Ditto	225.00
40	1961-62	Walayat Shah Wala	Ditto	225.00
41	1961-62	Jhatre ..	Ditto	225.00
42	1961-62	Jhanda Bagga ..	Ditto	225.00

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE
OF THE HOUSE UNDER RULE 45

(1)59.

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
				Rs
<i>H. Grants advanced by B. D. and P. O., Zira—contd</i>				
43	1961-62	Manochahal ..	Children Park	225·00
44	1961-62	Sukhewala ..	Ditto	225·00
45	1961-62	Behak Passarian ..	Ditto	225·00
46	1961-62	Sarhali ..	Ditto	225·00
47	1961-62	Padhri ..	Ditto	225·00
48	1961-62	Manawan ..	Ditto	225·00
49	1961-62	Awan for Pandori Jattan	Ditto	225·00
50	1961-62	Zira Khas ..	Ditto	225·00
51	1961-62	Janer ..	Ditto	225·00
52	1961-62	Ramgarh ..	Ditto	225·00
53	1961-62	Talwandi Nau Bahar	Ditto	225·00
54	1961-62	Markhai ..	Ditto	225·00
55	1961-62	Santuwala ..	Ditto	225·00
56	1961-62	Lehra Rohi ..	Ditto	225·00
57	1961-62	Malloke ..	Ditto	225·00
58	1961-62	Shahwala ..	Ditto	225·00
59	1961-62	Wara Poh Windian	Comm. Rec. Centre ..	300·00
60	1961-62	Santuwala ..	Ditto	300·00
61	1961-62	Markhai ..	Ditto	300·00
62	1961-62	Daulewala ..	Ditto	300·00
63	1961-62	Zira Nau	Ditto	300·00
64	1961-62	Mallanwala ..	Ditto	300·00
65	1961-62	Awan ..	Ditto	300·00
66	1961-62	Pandori ..	Ditto	300·00
67	1961-62	Ghuduwala ..	Ditto	300·00
68	1961-62	Zira Khas ..	Ditto	300·00
69	1961-62	Nurpur ..	Ditto	145·00
70	1961-62	Sarhali ..	Ditto	300·00

[Planning and Development Minister]

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
				Rs
<i>II. Grants advanced by B.D. and P.O., Zira—contd</i>				
71	1961-62	Nilewala ..	Youth Club	100·00
72	1961-62	Shahwala ..	Ditto	100·00
73	1961-62	Botianwala ..	Ditto	100·00
74	1961-62	Rataul Bet ..	Ditto	100·00
75	1961-62	Sekhwan ..	Ditto	100·00
76	1961-62	Wakilanwala ..	Ditto	100·00
77	1961-62	Mallanwala ..	Ditto	100·00
78	1961-62	Awan for Pandori Jattan	Ditto	100·00
79	1961-62	Wara Poh Windian	Ditto	100·00
80	1961-62	Talwandi Mangekhan	Ditto	100·00
81	1961-62	Kassoana ..	Ditto	100·00
82	1961-62	Santuwala	Ditto	100·00
83	1961-62	Zira Khas ..	Ditto	100·00
84	1961-62	Manawan ..	Ditto	100·00
85	1961-62	Sunher ..	Ditto	100·00
86	1961-62	Lehra Rohi ..	Ditto	100·00
87	1961-62	Jhanda Bagga ..	Ditto	100·00
88	1961-62	Dhandian ..	Ditto	100·00
89	1961-62	Bundala Nau ..	Ditto	100·00
90	1961-62	Gadriwala ..	Ditto	100·00
91	1961-62	Pheroke ..	Ditto	100·00
92	1961-62	Valtoha ..	Ditto	100·00
93	1961-62	Shahwala ..	Foot-path	60·00
94	1961-62	Pandori Khatrian ..	Do	60·00
95	1961-62	Behak Passarian ..	Do	60·00
96	1961-62	Sarhali ..	Do	60·00
97	1961-62	Mehar Singh Wala	Youth Club	50·00
98	1961-62	Jheete ..	Ditto	50·00

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE
OF THE HOUSE UNDER RULE 45

(1)61

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
				Rs
<i>II. Grants advanced by B.D.. and P O., Zira—conctd</i>				
99	1961-62	Jhatra ..	School building	1,000·00
100	1961-62	Talwandi Jallekhan	Ditto	1,000·00
101	1961-62	Zira ..	Balwadi Centre	160·00
102	1961-62	Sukhwala ..	Hand-pump	40·00
103	1961-62	Chuhar Chak } ..	Do	40·00
104	1961-62	Dhanna Shahid } ..	Do	40·00
105	1961-62	Rataul Rohi } ..	Do	40·00
106	1961-62	Jhite } ..	Do	60·00
107	1961-62	Tindwan ..	Do	60·00
108	1961-62	Tindwan for Bhawalpur	Do	60·00
109	1961-62	Valtoha ..	Do	60·00
110	1961-62	Boianwala } ..	Do	120·00
111	1961-62	Bhagoke } ..	Do	120·00
112	1961-62	Mallanwala ..	Do	360·00
113	1961-62	Sukhwala ..	Drains	750·00
114	1961-62	Shahwala ..	Do	700·00
115	1961-62	Mansurwal Kalan	Culverts	270·00
116	1961-62	Nizamdin Wala ...	Do	175·00
117	1961-62	Rataul Rohi ..	Do	350·00
118	1961-62	Sadhuwala ..	Do	525·00
119	1961-62	Varnala ..	Do	525·00
120	1961-62	Sukhwala ..	Do	175·00
121	1961-62	Talwandi Jallekhan	Do	350·00
122	1961-62	Hamidwala Hittar...	Do	270·00
1	1962-63 (Up to Jan- uary, 1963)	Talwandi Jallekhan	Banjar grant	88·11
2	Ditto	Butewala ...	Ditto	21·20

[Planning and Development Minister]

Serial No.	Year of advance of grant	Name of Panchayat	Purpose	Amount
3	1962-63 upto January, 1963	Behak Passarian ..	Young Farmer Club ..	100·00
4	Ditto	Mankian Wali ..	Ditto	100·00
5	Ditto	Gadriwala ..	Balwadi Centre ..	240·00
6	Ditto	Pheroke ..	Ditto	160·00
7	Ditto	Sekhwan ..	Culverts ..	350·00
8	Ditto	Padhri ..	Do	350·00
9	Ditto	Chuhar Chak ..	Do	350·00
10	Ditto	Behak Phatu ..	Do	175·00
11	Ditto	Talwandi Mangedkhan	Do	525·00
12	Ditto	Kohala ..	Do	175·00
13	Ditto	Dhanna Shahid ..	Do	350·00
14	Ditto	Mallanwala ..	Do	350·00
15	Ditto	Lahuke Kalan ..	Repair of well ..	120·00
16	Ditto	Padhri ..	Ditto	190·00
17	Ditto	Sunher ..	Ditto	190·00
18	Ditto	Sekhwan ..	Hand-pump ..	40·00
19	Ditto	Rataul Rohi ..	Ditto	40·00
20	Ditto	Varnala ..	Ditto	80·00
21	Ditto	Lehra Rohi ..	Ditto	40·00
22	Ditto	Jhanda Bagga Purana	Ditto	60·00
23	Ditto	Behak Phatu ..	Ditto	60·00
24	Ditto	Chuhar Chak ..	Ditto	180·00
25	Ditto	Rataul Bet ..	Ditto	120·00
26	Ditto	Shah Abu Bakkar	Ditto	60·00
27	Ditto	Alipur ..	Ditto	60·00
28	Ditto	Kohala ..	Ditto	60·00
29	Ditto	Walayat Shah Wala	Ditto	60·00
30	Ditto	Churian ..	Ditto	60·00

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE
OF THE HOUSE UNDER RULE 45

(1)63

Serial No.	Year of advance	Name of Panchayat	Purpose	Amount
				Rs
31	1962—63 up to January: 1963	<i>II. Grants advanced by B.D. and P. O., Zira—concl'd.</i> Sadhuwala .. Hand-pump		120.00
32	Ditto	Sadhuwala (Harijan)	Ditto	1 20.00
33	Ditto	Raniala ..	Ditto	40.00
34	Ditto	Malluwaliwala ..	Ditto	120.00
35	Ditto	Khosa Kotla ..	Sewing Centre ..	300.00
36	Ditto	Sadhuwala ..	Ditto	300.00
37	Ditto	Marur ..	Ditto	300.00
38	Ditto	Chuhar Chak ..	Ditto	300.00
39	Ditto	Lehra Rohi ..	Ditto	300.00
<i>III. Grants advanced by B.D. and P.O., Dharamkot</i>				
1	21-3-59	Bhinder Kalan ..	Pavement of street ..	1,000.00
2	21-3-59	Ditto ..	Construction of culverts ..	1,250.00
3	21-3-59	Ditto ..	Construction of drains ..	1,450.00
4	27-3-59	Ditto ..	Grant for furniture ..	500.00
5	27-3-59	Ditto ..	Grant for Girls' School ..	200.00
6	27-3-59	Ditto ..	Science material for School ..	500.00
7	29-12-59	Ditto ..	Grant for 3 Hand-pumps ..	150.00
8	29-12-59	Ditto ..	Construction of eight culverts	1,100.00
9	21-1-60	Ditto ..	Children Park ..	300.00
10	25-3-60	Ditto ..	Purchase of Magazine ..	140.00
11	31-3-60	Ditto ..	Pay of Sewing Teachress ..	240.00
12	31-3-60	Ditto ..	Pay of Balwari Teachress ..	60.00
13	28-8-60	Ditto ..	Drains ..	330.00
14	28-8-60	Ditto ..	Panchayat Tournament ..	70.00
15	15-2-61	Ditto ..	Construction of drains ..	400.00
16	21-3-61	Ditto ..	Construction of drains, etc.	840.00
17	3-11-61	Ditto ..	Ditto ..	100.00
18	27-3-61	Ditto ..	Grant for Young Farmers Club	1,000.00

[Planning and Development Minister]

Serial No.	Date	Name of Panchayat	Purpose	Amount
<i>III. Grants advanced by B.D. and P.O., Dharamkot—contd.</i>				
19	18-8-61	Bhinder Kalan ..	Pay of Teachress ..	300.00
20	4-10-61	Ditto ..	Grant for School ..	500.00
21	4-10-61	Ditto ..	Construction of culverts ..	1,250.00
1	21-3-59	Bhinder Khurd ..	Construction of drains ..	1,100.00
2	21-3-59	Ditto ..	Construction of culverts ..	500.00
3	29-12-59	Ditto ..	Grant for three Hand-pumps	150.00
4	29-12-59	Ditto ..	Grant for repair of two wells	600.00
5	21-1-60	Ditto ..	Grant for drains ..	300.00
6	3-11-61	Ditto ..	Ditto ..	330.00
7	3-11-61	Ditto ..	Grant for drains and development work	330.00
8	3-11-61	Ditto ..	Grant for drains ..	330.00
9	3-11-61	Ditto ..	Ditto ..	330.00
10	3-11-61	Ditto ..	Ditto ..	330.00
11	3-11-61	Ditto ..	Ditto ..	330.00
12	3-11-61	Ditto ..	Ditto ..	330.00
13	3-11-61	Ditto ..	Ditto ..	250.00
1	21-3-59	Datta ..	Construction of drains ..	950.00
2	21-3-59	Do ..	Construction of culverts ..	750.00
3	29-12-59	Do ..	Pavement of drains ..	500.00
4	31-12-59	Do ..	Grant for streets for Harijans	435.00
5	31-12-59	Do ..	Grant for two culverts ..	320.00
6	31-12-59	Do ..	Grant for Young Farmers' Club	250.00
7	19-3-60	Do ..	Magazines, etc. ..	100.00
8	19-3-60	Do ..	Grant for three Hand-pumps	130.00
9	6-2-61	Do ..	Ditto ..	160.00
10	6-2-62	Do ..	Ditto ..	80.00
11	22-12-61	Do ..	Grant for School building	1,000.00
12	19-5-62	Do ..	Young Farmers' Club ..	100.00

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE
OF THE HOUSE UNDER RULE 45

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Serial No.	Date	Name of Panchayat	Purpose	Amount
<i>III. Grants advanced by B. D. and P. O. Dharamkot—contd</i>				
1	21-3-59	Brahemeke	.. Construction of culverts ..	500.00
2	23-3-59	Do	.. Grant for School building ..	500.00
3	31-12-59	Do	.. Grant for Hand-pump ..	50.00
4	31-12-59	Do	.. Repair of one well for Harijans ..	400.00
5	6-2-62	Do	.. Grant for one Hand-pump ..	60.00
6	11-6-62	Do	.. Grant for drains ..	370.00
7	26-6-62	Do	.. Ditto ..	750.00
8	28-6-62	Do	.. Grant for one school room ..	500.00
1	21-3-59	Bahadur Wala	.. Construction of drains ..	160.00
2	21-3-59	Ditto	.. Construction of culverts ..	250.00
3	21-1-60	Ditto	.. Grant for two Hand-pumps ..	100.00
4	24-1-62	Ditto	.. Grant for culverts ..	375.00
1	21-3-59	Kot Sadar Khan	.. Construction of drains ..	1,295.00
2	21-3-59	Ditto	.. Construction of culverts ..	1,250.00
3	23-3-59	Ditto	.. Grant for School building ..	1,000.00
4	30-3-59	Ditto	.. Community Centre ..	300.00
5	30-3-59	Ditto	.. Community Centre and school furniture ..	100.00
6	30-12-59	Ditto	.. Repair of well for Harijans ..	500.00
7	11-3-60	Ditto	.. Pay of Sewing Teachress ..	240.00
8	18-10-61	Ditto	.. Construction of drains ..	250.00
9	18-10-61	Ditto	.. Ditto ..	375.00
10	6-2-62	Ditto	.. One Hand-pump ..	60.00
11	1-1-62	Ditto	.. 4 F.C. ..	100.00
12	16-10-61	Ditto	.. Culverts ..	625.00
1	21-3-59	Kot Isa Khan	.. Construction of drains ..	1,250.00
2	21-3-59	Ditto	.. Culverts ..	50.00
3	9-3-60	Ditto	.. Pay of Teachress ..	240.00
4	28-2-61	Ditto	.. Pay of Balwari Teachress ..	240.00
5	18-8-61	Ditto	.. Pay of Teachress ..	300.00

[Planning and Development Minister]

Serial No.	Date	Name of Panchayat	Purpose	Amount
				Rs
<i>III. Grants advanced by B.D. and P.O. Dharamkot—contd</i>				
6	3-11-61	Kot Isa Khan— <i>concl'd</i>	Construction of drains	250.00
7	15-1-62	Ditto	Pay of Balwari Teachress	240.00
8	12-6-62	Ditto	New well	930.00
9	28-6-62	Ditto	Drains	330.00
1	21-3-59	Masitian	Construction of culverts	1,000.00
2	21-3-59	Do	Construction of drains	375.00
3	23-3-59	Do	Construction of Girls School	1,000.00
4	26-3-59	Do	For School furniture	300.00
5	26-3-59	Do	Young Farmers' Club	100.00
6	26-3-59	Do	For service material	300.00
7	30-3-59	Do	For Children Park	300.00
8	30-3-59	Do	For Community Centre	300.00
9	30-3-59	Do	Young Farmers' Club	100.00
1	21-3-59	Jalalabad	Construction of culverts	875.00
2	31-3-59	Do	Young Farmers' Club	100.00
3	31-12-59	Do	Pavement of drains	760.00
4	31-3-60	Do	Young Farmers' Club	100.00
5	31-3-60	Do	Purchase of Mogra	130.00
6	21-10-61	Do	Purchase of Buffalo Bull	100.00
7	3-11-61	Do	For drains	75.00
8	26-6-62	Do	4 F.C.	100.00
9	4-10-61	Do	School building	500.00
10	30-10-61	Do	School furniture	500.00
11	21-10-61	Do	Children Park	250.00
12	4-10-61	Do	Culverts (14)	1,750.00
13	18-2-62	Do	For Ban-making machine	82.50
14	26-6-62	Do	Drains	300.00
1	21-3-59	Karyal	For culverts	375.00
2	2-4-59	Do	Young Farmers' Club	100.00

Serial No.	Date	Name of the Panchayat	Purpose	Amount
<i>III. Grants advanced by B.D. and P.O., Dharamkot—contd</i>				
3	31-12-59	Karyal—concl'd	Drains and pavement of streets	1,300.00
4	31-12-59	Do	Streets for Harijans	1,930.00
5	31-12-59	Do	Community Research	300.00
6	31-12-59	Do	Children Park	300.00
7	19-3-60	Do	Young Farmers' Club	100.00
8	19-3-60	Do	Purchase of Magazines	130.00
9	19-3-60	Do	Pay of Sewing Teachress	240.00
10	31-3-60	Do	Pay of Balwari Teachress	60.00
11	27-3-61	Do	Construction of drains	2,000.00
12	28-2-61	Do	Bharat Sewing Camp	200.00
13	4-10-61	Do	Three Hand-pumps	120.00
14	4-10-61	Do	School building	500.00
15	30-10-61	Do	School furniture	500.00
16	4-10-61	Do	Culverts, 4	500.00
17	4-10-61	Do	Ditto	500.00
18	28-6-62	Do	4 F.C.	100.00
1	23-3-59	Baduwal	Construction of School building	1,000.00
2	30-3-59	Do	Children Park	300.00
3	30-3-59	Do	Community Centre	300.00
4	30-3-59	Do	School furniture	100.00
5	30-3-61	Do	4 F.C.	100.00
6	4-10-61	Do	Pay of Arts and Craft Teachress	450.00
7	23-8-61	Do	Purchase of com. bull	250.00
8	20-10-61	Do	One Hand-pump	60.00
9	4-10-61	Do	Ditto	60.00
10	22-5-62	Do	4 F.C.	100.00
11	28-6-62	Do	Com. bull feeding	90.00
12	4-10-61	Do	Eight culverts	1,000.00

Serial No.	Date	Name of Panchayat	Purpose	Amount
				Rs
<i>III. Grants advanced by B.D. and P.O., Dharamkot—contd</i>				
1	30-3-59	Gagra	.. Community Centre ..	300.00
2	30-3-59	Do	.. Children Park ..	300.00
3	30-1-60	Do	.. Two Hand-pumps ..	100.00
4	30-1-60	Do	.. Pay of Sewing Teachress	240.00
5	1-3-60	Chima urf Gagra	.. Pay of Balwari Teachress ..	60.00
6	1-9-60	Ditto	.. Installation of Hand-pump	75.00
7	15-1-62	Ditto	.. 4 F.C. ..	100.00
1	23-3-59	Lohara	.. For School building ..	800.00
2	29-12-59	Ditto	.. Construction of six culverts	750.00
3	31-12-59	Ditto	.. Drains and pavement ..	165.00
4	31-12-59	Ditto	.. Well for Harijans ..	300.00
5	6-2-62	Ditto	.. Pay of Sewing Teachress ..	300.00
6	6-1-61	Ditto	.. Children Park ..	750.00
1.	23-3-59	Kokri Vehniwal	.. Construction of culverts ..	1,000.00
2.	23-3-59	Ditto	.. For drainage ..	608.00
3.	23-3-59	Ditto	.. For drainage for non Harijans	875.00
4.	24-3-59	Ditto	.. School building ..	1,000.00
5.	19-3-60	Ditto	.. New Papers ..	130.00
6.	19-3-60	Ditto	.. Children Park ..	300.00
1.	24-3-59	Fatehgarh Korotana	For culverts ..	1,250.00
2.	24-3-59	Ditto	.. School buildings ..	1,000.00
3.	31-3-59	Ditto	.. Young Farmers' Club ..	100.00
4.	31-3-59	Ditto	.. Ditto ..	100.00
5.	31-3-59	Ditto	.. Purchase of magazines ..	130.00
6.	31-3-59	Ditto	.. Pay of Balwari Teachress ..	60.00
7.	31-3-59	Ditto	.. Ditto ..	120.00
8,	29-12-61	Ditto	.. 4 F.C. ..	100.00
9.	20-11-61	Ditto	.. Children Park ..	350.00

Serial No.	Date	Name of Panchayat	Purpose	Amount
				Rs
<i>II. Grants advanced by B.D. and P.O., Dharamkot—contd</i>				
1.	23-3-59	Pandori Ariyan ..	For culverts ..	375.00
2.	3-2-61	Ditto ..	Pay of Sewing Teachress ..	300.00
3.	4-10-61	Ditto ..	Two Hand-pumps ..	120.00
4.	4-10-61	Ditto ..	School building ..	900.00
5.	4-10-61	Ditto ..	Culverts four ..	500.00
1.	23-3-59	Nasirewala ..	For culverts ..	500.00
2.	31-3-59	Do ..	For Young Farmers' Club ..	100.00
3.	31-12-59	Do ..	Community Centre ..	300.00
4.	19-3-60	Do ..	Young Farmers' Club ..	100.00
5.	29-3-61	Do ..	Grant for ban-making machine ..	100.00
6.	6-2-62	Do ..	One Hand-pump ..	60.00
7.	4-10-61	Do ..	School building ..	950.00
8.	12-6-62	Do ..	Two Hand-pumps ..	120.00
9.	28-6-62	Do ..	Drains ..	500.00
1.	31-3-59	Chugha Kalan ..	Community Centre ..	300.00
2.	27-3-61	Ditto ..	Young Farmers' Club ..	100.00
3.	15-2-61	Ditto ..	Installation of pump ..	125.00
4.	3-11-61	Ditto ..	Purchase of cow bull ..	200.00
5.	26-12-61	Ditto ..	Young Farmers' Club ..	100.00
6.	6-12-62	Ditto ..	Pay of Sewing Teachress ..	300.00
7.	3-11-61	Ditto ..	Drains ..	330.00
8.	28-6-62	Ditto ..	Cow bull feeding ..	90.00
1.	29-12-59	Dharam Singh Wala ..	Construction of culverts ..	500.00
2.	31-12-59	Ditto ..	Construction of School building ..	800.00
3.	10-3-60	Ditto ..	Pay of Sewing Teachress ..	240.00
4.	11-1-61	Ditto ..	Construction of drains ..	300.00
5.	11-1-61	Ditto ..	Construction of culverts ..	500.00
6.	3-11-61	Ditto ..	Drains ..	745.00

[Planning and Development Minister]

Serial No.	Date	Name of Panchayat	Purpose	Amount
				Rs.
		<i>II. Grants advanced by B. D. and P.O. Dharamkot—contd</i>		
7.	3-11-61	Dharam Singh Wala	Drains ..	495.00
8.	29-1-62	Ditto	.. Repair of old well ..	200.00
9.	29-1-62	Ditto	.. Two Hand-pumps ..	120.00
10.	29-1-62	Ditto	.. School buildings	950.00
11.	26-12-61	Ditto	.. Young Farmers' Club ..	100.00
1.	13-9-60	Kader Wala	.. Construction of culverts ..	500.00
2.	13-9-60	Ditto	.. For drains ..	300.00
1.	31-12-59	Mubarakpur Urf Augar (Rajji Wala)	Repair of well ..	300.00
2.	31-12-59	Ditto	.. Repair of well for Rajji Wala	400.00
3.	31-12-59	Ditto	.. School building Ugarh ..	400.00
4.	31-12-59	Ditto	.. Repair of well for Harijans	200.00
5.	31-12-59	Ditto	.. Repair of well	100.00
6.	19-3-60	Ditto	.. Children Park ..	300.00
7.	31-3-60	Ditto	.. Pay of Sewing Teachress ..	240.00
8.	29-3-61	Ditto	.. For Young Farmer's Club ..	100.00
9.	22-1-62	Ditto	.. 4 culverts ..	500.00
10.	22-1-62	Ditto	.. Culverts ..	125.00
1.	30-12-59	Kaila	.. For Hand-pumps ..	50.00
2.	30-12-59	Do	.. Construction of culverts ..	500.00
1.	25-3-61	Kokri Buttran	.. Young Farmers' Club ..	100.00
2.	3-11-61	Ditto	.. Drains ..	125.00
3.	4-10-61	Ditto	.. 4 culverts ..	500.00
4.	28-6-62	Ditto	.. School building ..	500.00
1.	31-12-59	Varesh	.. Drains, etc., ..	150.00
2.	31-12-59	Do	.. Ditto ..	100.00
3.	31-12-59	Do	.. Children Park ..	300.00
4.	31-3-60	Do	.. Pay of Sewing Teachress ..	240.00
5.	31-3-60	Do	.. Balbari Teachress ..	100.00
6.	31-12-59	Do	.. 4 culverts ..	500.00

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE
OF THE HOUSE UNDER RULE 45

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Serial No.	Date	Name of Panchayat	Purpose	Amount
Rs				
<i>III. Grants advanced by B.D. and P.O., Dharamkot—contd</i>				
1.	31-12-59	Amin Wala	.. Construction of school ..	900.00
2.	31-12-59	Ditto	.. Pay of Sewing Teachress ..	240.00
3.	31-3-60	Ditto	.. Pay of Balwadi Teachress ..	60.00
4.	31-3-60	Ditto	.. Subsidy of Young Farmers' Club	100.00
5.	10-2-61	Ditto	.. Pay of Six months of Sewing Teachress	300.00
6.	25-1-62	Ditto	.. Culverts (4) ..	500.00
7.	15-1-62	Ditto	.. Two Hand-pumps ..	120.00
8.	26-12-61	Ditto	.. Young Farmers' Club ..	100.00
9.	25-10-61	Ditto	.. 2 culverts ..	250.00
1	31-12-59	Ferozewal Boda	.. School building ..	800.00
2	15-2-61	Ditto	.. For 2 Hand-pumps ..	150.00
3	31-8-61	Ditto	.. Pay of Sewing Teachress ..	450.00
4	15-1-62	Ditto	.. Repairs of old well ..	200.00
5	15-1-62	Ditto	.. One hand-pump ..	60.00
6	8-2-62	Ditto	.. Pay of Sewing Teachress ..	450.00
7	4-10-61	Ditto	.. Culverts ..	125.00
1	31-1-59	Cheema	.. Community Centre ..	300.00
2	21-1-60	Do	.. School building ..	500.00
3	21-1-60	Do	.. Two hand-pumps ..	100.00
4	31-1-60	Nasirpur Jania	.. Ditto ..	100.00
5	9-9-60	Cheema	.. Construction of drains ..	500.00
6	12-9-60	Do	.. Culverts ..	500.00
7	29-3-61	Do	.. Grant for Ban-making machine	100.00
1	31-12-59	Said Mohmad	.. Children Park ..	300.00
2	31-12-59	Ditto	.. Community Centre ..	300.00
3	3-11-61	Ditto	.. Culverts ..	Nil

[Planning and Development Minister]

Serial No.	Date	Name of Panchayat	Purpose	Amount
<i>III. Grants advanced by B. D. and P.O., Dharamkot—contd</i>				
1	21-1-61	Daya Kalan	Repair of well	300.00
1	19-3-60	Mauj Garh	Grant for school building	900.00
2	19-3-60	Ditto	Young Farmers' Club	100.00
3	29-11-61	Ditto	Construction of culverts	100.00
4	18-1-62	Ditto	One Hand-pump	40.00
5	4-10-61	Ditto	Five culverts	625.00
6	29-6-62	Ditto	Two Hand-pumps	120.00
1	19-3-60	Sangle	Grant for Young Farmers' Club	100.00
2	26-12-61	Do	Ditto	100.00
1	25-3-60	Talwandi Mallian	Children Park	300.00
2	25-3-60	Ditto	Pay of Teachress (Sewing)	240.00
3	22-12-61	Ditto	School buildings	530.00
4	13-12-61	Ditto	Three culverts	375.00
1	7-9-60	Mandir	Construction of culverts	500.00
2	25-1-61	Do	Pay of Teachress	300.00
3	17-2-61	Do	Two Hand-pumps	150.00
4	29-3-61	Do	Pay of teachress	450.00
5	26-12-61	Do	Young Farmers' Club	100.00
6	3-11-61	Do	Drains	350.00
7	2-5-62	Do	Two Hand-pumps	120.00
8	25-11-61	Do	School building	1,000.00
9	25-11-61	Do	Children Park	250.00
10	25-11-61	Do	Pay of Sewing Teachress	450.00
11	25-11-61	Do	Pay of Gram Lakshmi	180.00
12	25-11-61	Do	Pay grant Young Farmers' Club	250.00
1	12-9-60	Nasirpur Jania	Construction of streets	500.00
1	11-1-61	Lalleh	Two Hand-pumps	150.00
2	28-6-62	Do	Ditto	120.00
1	11-1-61	Izat Wala	Ditto	150.00

Serial No.	Date	Name of Panchayat	Purpose	Amount
				Rs
<i>III. Grants advanced by B.D. and P.O., Dharamkot—contd</i>				
2	4-1-62	Izat Wala	.. Culverts ..	500.00
3	4-10-61	Ditto	.. Three Hand-pumps ..	120.00
4	29-1-62	Ditto	.. One Hand-pump ..	60.00
5	4-10-62	Ditto	.. School building ..	800.00
1	3-2-61	Manj Wala	.. Installation of three hand-pumps	150.00
1	3-2-61	Chamb	.. One Hand-pump ..	75.00
2	6-2-62	Do	.. Repair of two old wells	150.00
3	28-6-62	Do	.. Two Hand-pumps ..	120.00
1	3-2-61	Wanjoke	.. Construction of drain ..	500.00
2	3-2-61	Do	.. Pay of Teachress ..	300.00
3	30-3-61	Do	.. Young Farmers' Club ..	100.00
4	29-3-61	Do	.. Pay of Teachress ..	150.00
1	3-2-61	Tuth Garh	.. Installation of Hand-pump	75.00
2	1-11-61	Ditto	.. Two Hand-pumps ..	80.00
3	8-1-61	Ditto	.. One Hand-pump ..	60.00
1	17-2-61	Fatehgarh Panjtoor	Three Hand-pumps ..	225.00
2	17-2-61	Ditto	.. Construction of drains ..	500.00
3	29-3-61	Ditto	.. Drains ..	2,000.00
4	23-2-61	Ditto	.. Construction of lady quarter	1,875.00
5	29-3-61	Ditto	.. Pay of Teachress ..	450.00
6	26-12-61	Ditto	.. Young Farmers' Club ..	100.00
7	30-10-61	Ditto	.. Drains ..	500.00
8	30-10-61	Ditto	.. Children Park ..	250.00
9	3-11-61	Ditto	.. Culverts ..	1,000.00
1	17-2-61	Makhu	.. Construction of drain ..	1,500.00
2	29-3-61	Do	.. Drains ..	1,000.00
3	6-2-62	Do	.. Pay of Teachress ..	450.00
4	27-11-61	Do	.. Children Park ..	300.00

[Planning and Development Minister]

Serial No.	Date	Name of Panchayat	Purpose	Amount
				Rs
<i>III. Grants advanced by B.D. and P.O., Dharamkot—contd</i>				
5	28-8-61	Makhu	.. Pay of Teachress ..	450.00
6	23-1-61	Do	.. Young Farmers' Club ..	100.00
7	28-6-62	Do	.. Purchase of bull ..	100.00
8	28-6-62	Do	.. Drains ..	500.00
1	29-3-61	Nurpur	.. Young Farmers' Club ..	100.00
2	21-8-61	Do	.. Pay of Teachress ..	450.00
3	4-10-61	Do	.. Three Hand-pumps ..	180.00
4	26-12-61	Do	.. Purchase of Ban-making machine ..	437.00
5	15-1-62	Do	.. Young Farmers' Club ..	100.00
6	15-1-62	Do	.. One Hand-pump ..	60.00
7	4-1-61	Do	.. School building ..	1,900.00
1	27-1-62	Burj Mohmad Shah	Construction of culverts ..	500.00
2	25-6-62	Ditto	.. Two Hand-pumps ..	120.00
1	18-1-62	Lehra Bet	.. Culverts (6) ..	750.00
2	18-1-62	Ditto	.. Four Hand-pumps ..	240.00
1	25-1-62	Jindra	.. Culverts ..	125.00
2	25-1-62	Do	.. One Hand-pump ..	60.00
3	4-10-61	Do	.. Four culverts ..	500.00
1	8-2-62	Kot Mohmad Khan	One culvert ..	125.00
2	6-2-62	Ditto	.. One Hand-pump ..	60.00
1	29-1-62	Tota Singh Wala	.. Young Farmers' Club ..	100.00
2	3-11-61	Ditto	.. Children Park ..	90.00
3	30-10-61	Ditto	.. Children Park ..	250.00
4	30-10-61	Ditto	.. Culverts ..	250.00
1	23-1-62	Moje Wala	.. Young Farmers' Club ..	100.00
1	3-11-61	Indergarh	.. Drains ..	125.00
2	18-1-62	Do	.. One Hand-pump ..	40.00
3	4-10-61	Do	.. Culverts ..	500.00

REPLIES TO STARRED QUESTIONS LAID ON THE TABLE
OF THE HOUSE UNDER RULE 45

(1)75

Serial No.	Date	Name of Panchayat	Purpose	Amount
<i>II Grant advanced by B.D. and P.O. Dharamkot—contd.</i>				Rs
4	28-6-62	Indergarh	Drains	330.00
1	29-3-61	Pir Mohmad	Pay of Sewing Teachress	450.00
2	3-11-61	Ditto	Drains	125.00
3	18-1-61	Ditto	Do	500.00
4	18-1-62	Ditto	Three Hand-pumps	180.00
5	18-10-61	Ditto	Culverts	375.00
6	12-6-62	Ditto	Four School building	2,000.00
1	3-11-61	Kishan Pura Kalan	Drains	125.00
2	3-11-61	Ditto	Culverts	250.00
3	12-6-62	Ditto	Two Hand-pumps	80.00
4	28-6-62	Ditto	Drains	330.00
5	28-6-62	Ditto	Repairing of wells	400.00
1	3-11-61	Jhanda Bagga	Drains	500.00
1	22-12-61	Bhoepur	Grant of Ban-making machine	82.50
2	15-1-62	Do	Ban-making Society	262.50
3	24-1-62	Do	One Hand-pump	60.00
1	29-3-61	Khare Wala	Two Hand-pumps	100.00
1	25-10-61	Rao Wala	Ditto	120.00
2	22-12-61	Ditto	School building	1,000.00
3	25-10-61	Ditto	Culverts	375.00
1	1-11-61	Rehrwan	One Hand-pump	40.00
1	4-10-61	Amin Shah Wala	Four Hand-pumps	160.00
2	18-1-62	Ditto	Three Hand-pumps	180.00
3	25-1-62	Ditto	Two Hand-pumps	120.00
1	18-1-62	Jaspura	One Hand-pump	60.00
2	30-10-61	Do	Culverts	500.00
1	18-1-62	Bhanwala	One Hand-pump	40.00
1	6-2-62	Shadiwala	Ditto	60.00
2	28-6-62	Do	Ditto	60.00

[Planning and Development Minister]

II. Grants advanced by B.D. and P.O. Dha/amkot—contd

Serial No.	Date	Name of Panchayat	Purpose	Amount
				Rs
1	22-12-61	Dholewala ..	School building ..	1,000.00
2	20-10-61	Do ..	Children Park ..	250.00
1	15-12-61	Moje Wala ..	Ditto ..	250.00
2	15-12-61	Ditto ..	Culverts ..	250.00
3	12-6-62	Ditto ..	Repair of well ..	100.00
4	30-6-62	Ditto ..	Drains ..	180.00
5	30-6-62	Ditto ..	Do ..	500.00
1	21-1-61	Kanian Khas ..	Culverts (two) ..	250.00
1	3-11-61	Waris Shah Wala ..	Ditto ..	375.00
1	3-11-61	Sudda ..	Ditto ..	750.00
1	28-6-62	Kamalke ..	Drains ..	500.00
1	29-6-62	Madarpur ..	Two Hand-pumps ..	120.00
1	28-6-62	Qutabpur ..	Ditto ..	120.00
2	28-6-62	Do ..	Repair of well (1) ..	200.00
1	28-6-62	Parali Wala ..	Two Hand-pumps ..	120.00
2	28-6-62	Shian Pari ..	Ditto ..	120.00
3	28-6-62	Kanwan ..	School building ..	1,000.00

DAMAGE CAUSED TO ROADS AND BUILDINGS IN FEROREZEPURE DISTRICT

*1968. **Sardar Jagjit Singh Gagoani** : Will the Minister for Planning and Development be pleased to state—

(a) the names of roads, with mileage in each case affected by the rains and floods of September, 1962 in tehsil Zira, district Ferozepore, with the estimated amount of damage caused to the said roads, tehsilwise ;

(b) the names and location of Government buildings affected by the rains and floods of September, 1962, together with the estimated amount of damage caused to each such building, tehsilwise in the said district?

Sardar Darbara Singh : (a) and (b). Statements No. I and II are placed on the Table of the House.

STATEMENT NO. I

Serial No.	Name of Roads	Mile Number where damage occurred due to floods	Estimated cost	REMARKS
			Rs	
ZIRA TEHSIL				
1	Ferozpur-Zira Road ..	62, 63 & 64	30,000	This amount includes the cost of restoration to road crust in all reaches directly affected by floods and does not included the cost of any remedial measure.
2	Talwandi-Zira Road ..	1 and 2	25,000	
3	Zira-Makhu Road ..	45 to 50	28,260	
4	Makhu-Hariker Road ..	2	2,060	
5	Moga-Hariker Road ..	7, 9, 10, 11, 12, 13, 14, 18, 19, 20 and 23	45,200	
6	Makhu-Gidderpindi Road	1	9,300	
7	Moga-Dharamkot Road	8 and 9	10,000	
		Total ..	1,49,820	

STATEMENT NO. II

LIST OF BUILDINGS DAMAGED BY THE FLOODS OF 1962
Ferozpur Tehsil

1. *Government High School, Ferozpur.*—Water remained standing in the village for two months and the school building had been badly damaged. The estimate of damage is about Rs 10,000.
2. *Government Middle School, Machi-Burga.*—The walls of the school collapsed and damage is estimated at Rs 2,000.
3. *Government High School, Sodhi Nagar.*—The school was badly damaged by rains. The damage is estimated at Rs 1,500.

JHABBAL-ATTARI ROAD

*2122. **Sardar Gurdial Singh Dhillon :** Will the Minister for Planning and Development be pleased to state—

- (a) the year in which the Public Works Department (B. & R.) took over the construction of Jhabbal-Attari Road for metalling,
- (b) the total length of the proposed road and the portion thereof completed so far ;
- (c) the reasons for the delay in its completion ?

Sardar Darbara Singh : (a) 1958.

- (b) (i) 14.28 miles.
- (ii) 9 miles.

[Planning and Development Minister]

(c) There is no delay. The construction work on this road is proceeding in accordance with the amount made available for expenditure on this road from year to year.

COMPLAINT BY LADY SOCIAL WORKER, KARNAL

***1214. Comrade Ram Piara :** Will the Minister for Agriculture and Welfare be pleased to state—

- (a) with reference to reply to Starred Question No. 730 printed in the list of starred questions for 8th May, 1962, whether the enquiries by the police have been completed ; if so, the details of the enquiry together with the action, if any, taken thereon ;
- (b) the designation of the enquiry officer who conducted the said enquiries and a copy of his report be placed on the Table of the House ?

Sardar Gurbanta Singh : (a) and (b) The enquiry in this case has been dropped by Government with the approval of the Governor.

SANGRUR DEVELOPMENT SEED FARM

***1033. Comrade Harnam Singh Chamak :** Will the Minister for Agriculture and Welfare be pleased to state—

- (a) the name of person/persons from whom the land for Sangrur Development Block Seed Farm was purchased ;
- (b) the total acreage of land so purchased together with the rate at which it was purchased ;

Sardar Gurbanta Singh : (a) Shri Gurbax Singh, son of Shri Sher Singh.

- (b) 26 acres of land at the rate of Rs 1,000 per acre.

STRAY CATTLE AND WILD ANIMALS MENACE IN BEAS RIVERINE

***2096. Principal Rala Ram :** Will the Minister for Agriculture and Welfare be pleased to state—

- (a) the measures so far taken to combat the stray cattle and wild animal menace in the Beas riverine areas and villages ;
- (b) whether any enclosures to round up and control the said stray cattle have been set up on the river side villages from Changarwan to Harsahmansar in Mukerian Sub-tehsil ; if so, the details thereof ?

Sardar Gurbanta Singh : (a) No.

- (b) No.

CINEMA INDUSTRY IN THE STATE

***1804. Babu Ajit Kumar :** Will the Minister for Excise, Taxation and Capital be pleased to state—

- (a) whether there is any proposal under the consideration of Government to nationalise cinema industry in the State ; if so, when ;
- (b) the total annual income expected to accrue therefrom ?

Shri Mohan Lal (Home Minister) : (a) No.

- (b) In view of (a) above, the question does not arise.

WATER-LOGGED AREA IN FEROZEPURE DISTRICT

***1447. Sardar Gurcharan Singh :** Will the Minister for Irrigation and Power be pleased to state—

- (a) the waterlogged areas at present in district Ferozepore ;
- (b) the area where the sub-soil water-table is 0' to 5' ;

- (c) the area where the sub-soil table is 5' to 10' ;
- (d) the extent increase of water logged area in the said district since 1957 up-to-date ;
- (e) the total area reclaimed in the said district during the period mentioned in part (d) above ;
- (f) whether Government has chalked out any scheme for reclaiming the rest of the areas which are still water logged in the said district ?

Chaudhri Ranbir Singh : A statement giving the requisite information is laid on the Table of the House.

STATEMENT

(a) The information regarding area under different categories of sub-soil water depths is not maintained district-wise.

(b) & (c) Areas where the sub-soil water-table is 5'—5' to 5'—10' :—

	5'—5'	5'—10'
	Acres	Acres
(1) Ferozepur Circle ..	257,434	94,002
(2) Grey Canals ..	333,005	190,464

(d) Increase/decrease in the area since 1957 to date is as under :—

	Year 1957		Year 1961		Difference	
	5'—5'	5'—10'	5'—5'	5'—10'	5'—5'	5'—10'
1 Ferozepur Circle ..	258,048	84,787	257,434	94,002	614(—)	9,215(+)
2. Grey Canals ..	384,614	141,312	994,005	190,604	51,609(—)	49,152(+)

- (e) The figures of the water-logged area, which has been reclaimed are not available.
- (f) The matter is under active consideration of the Government.

ALLEGATIONS AGAINST RESEARCH OFFICER, BHAKRA DAM

***1924. Sardar Lachhman Singh Gill :** Will the Minister for Irrigation and Power be pleased to state whether Government received any complaints from the staff of the Research Department, Bhakra Dam, during the period from 1st January, 1962 to date against the Research Officer of the Bhakra Dam ; if so, details thereof and the action taken thereon ?

Chaudhri Ranbir Singh : Yes. The complaint relates to alleged corrupt practices and execution of works without proper sanction. The matter is still under consideration of the Government.

ENQUIRY AGAINST RESEARCH OFFICER, BHAKRA DAM.

***1923. Sardar Lachhman Singh Gill :** Will the Minister for Irrigation and Power be pleased to state whether any enquiry was conducted by the Vigilance Department during the period from 1st January, 1962 to date against Research Officer, Bhakra Dam ; if so, with what results ?

Chaudhri Ranbir Singh : Yes. The matter is still under consideration of the Government.

RETRENCHMENT OF WORKERS IN THE BHAKRA DAM ADMINISTRATION

***2046. Shri Surinder Nath Gautam :** Will the Minister for Irrigation and Power be pleased to state—

- (a) the number of workers so far retrenched in the Bhakra Dam Administration ;
- (b) the number of said workers so far provided with the alternative jobs on other projects ;
- (c) whether there is any likelihood of further retrenchment in the Bhakra Dam Administration in the near future ;
- (d) if the answer to part (c) above is in the affirmative whether Government has chalked out any scheme to provide the would-be retrenched workers with alternative jobs ?

Chaudhri Ranbir Singh : (a) 3,405 workmen have been retrenched from the beginning of Project and up to 31st December, 1962.

(b) Out of these 3,405 workmen retrenched so far, 1,448 workmen did not require alternative jobs as they belonged to the neighbouring area and did not like to move far away from their homes, 903 workmen did not respond to the interview calls and 1,050 accepted the alternative employment. There are four workmen on the live register of Employment Exchange who require employment assistance. In addition to these 2,599 surplus workmen have been given alternative employment on the Beas Project on the same pay and scale.

(c) Yes, 89 workmen.

(d) Out of these 89 workmen, 31 are being absorbed by the Uhl Project Border Roads Organisation of Defence Department was requested to select suitable persons out of the remaining workmen and they have provisionally selected 56 workmen subject to their passing trade test at Roorkee. Efforts are being made to absorb the remaining two workmen.

UNAUTHORISED STRUCTURES BUILT IN THE TALWARA TOWNSHIP PERIPHERY AREA

***2095. Principal Rala Ram:** Will the Minister for Irrigation and Power be pleased to state the number of unauthorised shops and other structures built within the Talwara Township Periphery Area after the notification issued under the Talwara Township Control Act, 1961, and whether Government is considering to take any action against the owners of the said unauthorised structures ; if so, the details thereof ?

Chaudhri Ranbir Singh : 103 unauthorised shops and other structures have been built within the limits of Talwara Township to which Periphery Control Act has been applied. Prosecutions have been launched against 41 defaulters and legal action against others will be taken in due course of time ; if they persist in defying the provisions of the Act.

RECONSTRUCTION OF BRIDGES ON HUDIARA DRAIN IN AMRITSAR DISTRICT

***2121. Sardar Gurdial Singh Dhillon :** Will the Minister for Irrigation and Power be pleased to state whether the bridges on the Hudiara Drain in district Amritsar washed away due to overflowing during the last rainy season, have so far been reconstructed ; if not, the time by which these are expected to be reconstructed ?

Chaudhri Ranbir Singh : V.R. Bridge at R.D. 87,000 on Hudiara Nullah got washed away during the floods of 1962.

No temporary arrangement was made in place. It is expected to be reconstructed during the last year of Third Five-Year Plan, of course depending upon the availability of funds.

OUTSTANDING LOANS IN FEROZEPURE DISTRICT

*1448. **Sardar Gurcharan Singh** : Will the Minister for Revenue be pleased to state—

- (a) the outstanding amounts of loans given to the cultivators in Ferozepur District under revenue accounts as on 1st April, 1962;
- (b) the amount of loan recovered from the loanee cultivators from 1st April, 1962 to 1st September, 1962, month-wise ;
- (c) the amount of arrears still unrecovered ;
- (d) the names of those loanees in the said district against whom loans amounting to Rs 5,000 or more are outstanding uptil now ?

Sardar Ajmer Singh (a) Rs 65,30,767.

(b)	Month	Rupees
	April, 1962	55,547
	May, 1962	1,16,380
	June, 1962	2,77,984
	July, 1962	2,86,830
	August, 1962	2,41,248

(c) Rs 66,67,494.

(d) A statement is given below.

STATEMENT

List of big defaulters of (I) Taccavi Loans arrears from 5,000 upwards

Serial No.	Name of the tehsil	Name of the defaulter
1	Mukatsar	Shri Gurbachan Singh, son of Bhag Singh, village Mukand Singh Wala
2		Shri Balwant Singh, son of Surain Singh, village Malout
3		Shri Teja Singh, son of Arjan Singh of Sarawan Bodia
4	Moga	Shri Balwant Singh of Kotla Rai Ke
5		Shri Ganga Singh, village Sangatpura
6		Shri Balbir Singh, Phulewala
7		Shri Sardar Singh, Daroli Bhai
8		Shri Pritam Singh, village Raunta
9		Shri Santokh Singh, village Bara Ghar
10		Shri Dharam Singh, village Daudar
11		Shri Jaswant Singh Nathuwala (West)
12		Shri Avtar Singh, vllage Nathuwala (West)
13	Ferozepore	Shri Jagtar Singh, son of Mal Singh, village Langaiana

Serial No.	Name of tehsil	Name of the defaulter
14	Ferozepore <i>concl'd</i>	Ganga Singh, son of Lehna Singh, village Langaiana
15		The Sutlej Co-operative Society, Ltd., C/o Bakhtawar Singh, etc., village Pir Ismail Khan Wala
16		Jatinder Bikram Singh, village Khai
17		Sodhi Mohinder Singh, village Shodi Nagar
18		Shrimati Durga Devi, widow of Narsingh Dass, Ferozepur City
19		Bibi Kuldip Kaur, wife of Sardar Harnam Singh, Guru Harsahai
20		Iqbal Singh, son of Hara Singh, village Qutab Garh
21		Jagjit Singh, son of Bur Singh, village Jhok Harihar

RETRENCHMENT OF PATWARIS AS A MEASURE OF ECONOMY

***1948. Comrade Ram Chandra :** Will the Minister for Revenue be pleased to state—

- (a) the number of Patwaris recently retrenched or proposed to be retrenched in the State as a measure of economy due to the National Emergency ;
- (b) whether any arrangement to provide alternative employment to those who have either been retrenched or are proposed to be retrenched have been made ; if so, what ?

Sardar Ajmer Singh : (a) 1,947 excluding Jullundur, Ludhiana, Amritsar and Patiala Districts. The information about these districts is being collected and will be supplied to the Honourable Member as soon as it is available.

(b) *First Part.*—Yes.

Second Part.—Those who are physically fit are encouraged to join Military and Police forces. Wherever possible they are also being absorbed in other departments. Accepted patwari candidates will be absorbed in accordance with their seniority whenever vacancies occur due to the retirement of patwaris or the creation of additional posts for miscellaneous duties.

SUB-REGISTRARS

***1976. Sardar Kulbir Singh :** Will the Minister for Revenue be pleased to state—

- (a) the maximum age limit fixed for the appointment of Sub-Registrars at the Tahsil Headquarters ;
- (b) whether any age for the retirement of Sub-Registrars has been fixed by the Government ; if so, what ?
- (c) whether any Sub-Registrars were appointed in Tehsils Tarn Taran and Patti n Amritsar District, respectively, during the years 1961 and 1962 ; if so, their list with home addresses ;
- (d) the date of appointment of the said Sub-Registrars in each case ;

*The remaining reply to this question may please be seen in Allendix II appearing at the end of this debate.

- (e) the date of birth of each of them ;
- (f) the age on the date of appointment in each case;
- (g) whether any of them were above 58 years on the date of his appointment ; if so, their list and the reasons for their appointment at such an old age ;
- (h) whether the said Sub-Registrars were called upon to furnish certificates of medical fitness before their appointment ; if not, the reasons therefor ?

Sardar Ajmer Singh : (a) 60 years.

(b) Yes, 60 years subject to relaxation.

(c) to (f) Yes, a list with the requisite particulars is laid on the table of the House.

(g) Yes, Shri Surat Singh has been appointed in view of his long experience of public life.

(h) No, not required.

[Revenue Minister]

Particulars of Honorary Sub-Registrars appointed in tahsils Tarn Taran and Patti during 1961-62

Serial No.	Name of Honorary Sub-Registrar	Place of posting	Home address	Date of appointment	Date of birth	Age on the date of appointment
1	2	3	4	5	6	7
1	Shri Surat Singh	Patti	Ex-zaildar, Kairon, tahsil Tarn Taran, district Amritsar	22nd May, 1962	Exact date not available	Under 60 years
2	Shri Sakattar Singh	Tarn Taran	Village and post office Naushehra Panuan, tehsil Tarn Taran, district Amritsar	Notification, dated 23rd August, 1962	Ditto	About 56 years

PATWARIS/KANUNGOS/NAIB-TEHSILDARS IN GURGAON DISTRICT

***2106. Shri Hira Lal :** Will the Minister for Revenue be pleased to state—

- (a) the total number of Patwaris, Kanungos and Naib-Tehsildars in the Revenue Department working in the Gurgaon District together with the number of those among them belonging to the Scheduled Castes ;
- (b) the number of persons out of those mentioned in part (a) above who have recently been retrenched or are likely to be retrenched together with the reasons therefor ;
- (c) whether there is any proposal under the consideration of Government to re-employ the retrenched Patwaris ; if not, the reasons therefor ?

Sardar Ajmer Singh : (a) There were 379 Patwaris, 34 Kanungos and 11 Naib-Tehsildars in the Gurgaon District. Out of them 41 Patwaris, one Kanungo and four Naib-Tehsildars belong to Scheduled Castes.

(b) Due to retrenchment in the Consolidation Department on account of National Emergency, 254 Patwaris and three Kanungos have been retrenched. Out of retrenched Patwaris, only 11 belong to Scheduled Castes.

(c) Those who are physically fit are encouraged to join Military and Police forces. Accepted Patwari candidates will be absorbed in accordance with their seniority whenever vacancies take place due to the retirement of Patwaris or the creation of additional posts for miscellaneous duties. Wherever possible, they are also being absorbed in other departments.

SURPLUS AREA AND ITS ALLOTMENT IN THE HINDI REGION

***2171. Shri Amar Singh :** Will the Minister for Revenue be pleased to state—

- (a) the area of land declared as surplus under the Pepsu Tenancy and Agricultural Lands Act, 1955, and the Punjab Security of Land Tenures Act, 1953, up to 31st December, 1962, districtwise, in the Hindi Region of the State ;
- (b) the area of such land distributed among landless tenants in Hindi Region, districtwise ?

Sardar Ajmer Singh : (a)/(b) The list is given below.

ANNEXURE

Area declared surplus and allotted to landless tenants in Hindi Region, upto 31st December, 1962

Name of the District	Area declared	Area allotted to landless tenants	No. of landless tenants resettled	REMARKS
Rohtak	18,667	107	72	
Gurgaon	11,667	6700	4,875	
Karnal	44,744	1,435	291	
Kangra	8,480	62	88	
Simla	—	
Mohindergarh	1,283	
Hissar	74,127	890	178	Partly fall in Hindi and partly in Punjabi region. Separate information not available
Ambala	11,156	1,518	552	
Sangrur	12,914	

UNSTARRED QUESTIONS AND ANSWERS*RECLAMATION OF BANJAR LAND IN LUDHIANA DISTRICT**

495. Babu Ajit Kumar : Will the Minister for Revenue be pleased to state—

- (a) the area of Banjar land reclaimed in each village of Ludhiana District during the last five years ;
 (b) whether the said land has been allotted to the cultivators ; if so the names of the allottees ?

Sardar Gurbanta Singh (Agriculture and Welfare Minister) : (a) Nil
 (b) Does not arise.

BRICK-KILNS IN THE STATE

496. Babu Ajit Kumar : Will the Home Minister be pleased to state

- (a) the total number of brick-kilns working at present in the State district-wise ;
 (b) the names and addresses of the persons belonging to Scheduled Castes who have been issued brick-kilns licences or are owner of brick-kilns in the State ?

Shri Mohan Lal : (a) Total number of brick-kilns working at present in the State, districtwise :—

Amritsar	..	112
Hoshiarpur	..	172
Kangra	..	9
Gurdaspur	..	92
Ferozepore	..	96
Jullundur	..	186
Ambala	..	151
Ludhiana	..	155
Karnal	..	180
Rohtak	..	209
Hissar	..	119
Gurgaon	..	64
Patiala	..	134
Kapurthala	..	44
Bhatinda	..	175
Sangrur	..	161
Mohindergarh	..	14

(b) The names and addresses of the persons belonging to Scheduled Castes who have been issued brick-kiln licences or are owners of brick-kilns in the State are given below :—

JULLUNDUR DISTRICT

1. M/s Hazara Ram and Co., Sadwan, tehsil, Nawanshahr.
2. M/s Nathu Ram-Dalip Singh Mahnga Ram, Mallian Khurd, tehsil Nakodar.
3. Shri Dharm Singh, Banga.
4. Shri Bela Ram, village Virk, tehsil Phillaur.

KAPURTHALA DISTRICT

1. Shri Rulda Ram, Phagwara.

HISSAR DISTRICT

1. M/s Budh Ram, Pir Chand, Hissar.
2. M/s Jai Bharat Ex-Service Brick-kiln Co-operative Society, Bamla.
3. Shri Daryao Singh, Satroad.
4. Shri Moopa Ram, Keharowala.

†Replies interim replies to unstarred questions may please be seen in Appendix III appearing at the end of this debate.

5. M/s The Hakeman Wali Brick-Kiln Production-cum-Sale Co-operative Industrial society Fatehbad.
6. Shri Ram Dhan, Malikpur.

LUDHIANA DISTRICT

1. Shri Gopal Singh Khalsa, Brick-kiln Owner, Ludhiana.
2. M/s Gurdial Singh-Pritam Singh, Brick-kiln Owner, Pakhowal Road, Ludhiana.

ROHTAK DISTRICT

1. Shri Parabha Ram, Sunari Kalan.
2. Rohtak Co-operative Labour and Construction Society, Rohtak.
3. Shri Raja Ram Qamashpur.
4. Haryana Harijan Co-operative Society, Bahadurgarh.
5. The Akkehri Madanpur -Haryana Co-operative Society, Subana.
6. Jhajjar Labour and Construction Society, Jahangirpur.

NIHALSINGHWALA TAPPA CO-OPERATIVE MARKETING SOCIETY, LTD., MANDI
NIHALSINGHWALA, TEHSIL MOGA

509. Comrade Gurbakhsh Singh : Will the Minister for Community Development be pleased to state—

- (a) the date on which the Nihal Singh Wala Tappa Co-operative Marketing Society, Ltd., Mandi Nihal Singh Wala, tehsil Moga was registered together with the number of its members at the time of registration :
 - (b) the number and names of members of the said Society as on the 25th February, 1960, together with parentage and full addresses ?
- Sardar Partap Singh Kairon :** [Chief Minister] (a) (i) Date of .. 5th October, 1959 Registration of Nihal Singh Wala-Tappa Co-operative Marketing Society, Ltd, Mandi Nihal Singh Wala, tehsil Moga
- | | |
|---|-----|
| (ii) Number of members at the time of registration .. | 97 |
| (b) (i) Number of members of the said society .. | 878 |
| as on 25th February, 1960 | |
| (ii) Names of members of the said society with .. List is given below:—
parentage and full and dresses | |

List of Members of Nihal Singh Wala Tappa Co-operative Marketing Society, Ltd., Mandi Nihal Singh Wala, tehsil Moga, as on 25th February, 1960 with parentage and addresses

Serial No.	Names of members with parentage and full addresses
------------	--

- 1 Avtar Singh, son of Jagir Singh, Dhurkot.
- 2 Shrimati Dalip Kaur, w/o Shri Avtar Singh, Dhurkot.
- 3 Shri Dalip Singh, son of Shri Bishan Singh, Dhurkot.
- 4 Shri Darbara Singh, son of Shri Bishan Singh, Dhurkot.
- 5 Shri Gurdev Singh, son of Shri Prem Singh, Dhurkot.
- 6 Shrimati Shaib Kaur, w/o Shri Bachan Singh, Dhurkot.

Serial No.	Name of members with parentage and full addresses
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- 7 The Dhurkot Co-operative Society, Dhurkot.
 - 8 The Ranish Kalan Co-operative Thrift and Credit Society.
 - 9 Shri Rattan Singh, son of Shri Nand Singh, Dhurkot.
 - 10 The Masitan Co-operative Large-sized Society.
 - 11 Budhe Co-operative Thrift and Credit Society.
 - 12 Shri Mangal Singh, son of Shri Sobha Singh, Dhurkot.
 - 13 The Thaktpura Patti Sanghu Deyal Co-operative Thrift and Credit Society.
 - 14 The Thaktupura Patti Asa Channa Co-operative Thrift and Credit Society.
 - 15 Shri Gurbaksh Singh, son of Shri Utam Singh, Dhurkot Ranish.
 - 16 Shrimati Basant Kaur, w/o Gurbaksh Singh, Dhurkot Ranish.
 - 17 Shri Pritam Singh, son of Shri Hazara Singh Dhurkot.
 - 18 Shri Baldev Singh, son of Shri Pritam Singh, Dhurkot.
 - 19 Shri Lal Singh, son of Shri Kartar Singh, Dhurkot.
 - 20 Shri Sucha Singh, son of Shri Gurnam Singh, Sadoke.
 - 21 Shrimati Dhan Kaur, w/o Shri Sucha Singh, Saidoke.
 - 22 The Nangal Co-operative Thrift and Credit Society.
 - 23 Shri Ranjit Singh, son of Shri Darbara Singh, Dhurkot.
 - 24 Shri Ranjit Singh, son of Shri Mit Singh, Dhurkot.
 - 25 Shri Banta Singh, son of Shri Bishan Singh, Dhurkot.
 - 26 Shrimati Sarjit Kaur, w/o Dalbara Singh, Dhurkot.
 - 27 Shri Nand Singh, son of Shri Gujjar Singh, Ransinke.
 - 28 Dr. Sarwan Singh, son of Kala Singh, Maddoke.
 - 29 Shri Jagroop Singh, son of Shri Mehar Singh, Dhurkot.
 - 30 Shri Ghulla Singh, son of Shri Thola Singh, Dhurkot.
 - 31 Shri Phuman Singh, son of Gurbaksh Singh, Rama.
 - 32 Shri Phuman Singh, son of Shri Jhawar Singh, Nihalsinghwalla.
 - 33 Shrimati Punjab Kaur, w/o Shri Phuman Singh, Nihalsinghwalla.
 - 34 Shri Raghubans Singh, son of Shri Data Singh, Bir Rao-ke.
 - 35 The Thaktu Puran Co-operative Thrift and Credit Society.
 - 36 Shrimati Sarjit Kaur, w/o Shri Sarwan Singh, Maddoke.
 - 37 Shri Shamsher Singh, son of Shri Mangal Singh, Himatpura.
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Serial No. Name of members with parentage and full addresses

- 38 Shrimati Pritam Kaur, w/o Shri Shamsher Singh, Himatpura.
- 39 Shri Dalip Singh, son of Shri Gurdial Singh, Dhurkot.
- 40 Shrimati Karnail Kaur, w/o Shri Dalip Singh, Dhurkot.
- 41 Shri Gurbaksh Singh, son of Shri Gurdial Singh, Dhurkot.
- 42 Shri Haryal Singh, son of Shri Kala Singh, Thaktupura.
- 43 Shri Bhag Singh, son of Ralla Singh, Jawarsinghwala.
- 44 Shri Basant Singh, son of Shri Channan Singh, Khote.
- 45 Shrimati Gurbaskh Kaur, w/o Shri Basant Singh, Khote.
- 46 Shri Gajjan Singh, son of Shri Puran Singh, Khote.
- 47 Shri Bachan Singh, son of Shri Sohan Singh, Khote.
- 48 Shri Sardara Singh, son of Shri Bahal Singh, Khote.
- 49 Shri Ishar Singh, son of Shri Inder Singh, Khote.
- 50 Shri Gurbaskh Singh, son of Shri Kehar Singh, Khote.
- 51 Shri Gurbaskh Singh, son of Shri Sunder Singh, Nangal
- 52 Shri Bhan Singh, son of Shri Mal Singh, Khote.
- 53 Shri Nihal Singh, son of Shri Samund Singh, Raonta.
- 54 Dr. Madan Gopal, son of Shri Bashamber Dass, Raonta.
- 55 Shri Badhur Singh, son of Shri Gurdial Singh, Raonta.
- 56 Shri Dhanna Singh, son of Shri Mal Singh, Raonta.
- 57 Shri Magher Singh, son of Shri Bagga Singh, Raonta.
- 58 Shri Lall Singh, son of Shri Kehar Singh, Raonta.
- 59 Shri Saghar Singh, son of Shri Phuman Singh, Raonta.
- 60 Shri Mal Singh, son of Sher Singh, Khai.
- 61 Shri Pritam Singh, son of Shri Sher Singh, Patto.
- 62 Shrimati Harchand Kaur, w/o Shri Pritam Singh, Patto.
- 63 Shri Karnail Singh, son of Shri Sadhu Singh, Burj Hamira.
- 64 Shri Nazar Singh, son of Shri Baghan Singh, Burj Hamira.
- 65 Shri Bhajhan Singh, son of Shri Baghan Singh, Burj Hamira.
- 66 Shri Harnam Singh, son of Shri Sham Singh, Burj Hamira.
- 67 Shri Babu Singh, son of Shri Nehar Singh, Burj Hamira.
- 68 Shri Nand Singh, son of Shri Sardara Singh, Burj Hamira.

Serial No.	Name of members with parentage and full addresses
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- | | |
|----|---|
| 69 | Shri Kartar Singh, son of Kishan Singh, Burj Hamira. |
| 70 | Shri Dharm Singh, son of Shri Saon Singh, Burj Hamira. |
| 71 | Shri Ujagar Singh, son of Shri Channan Singh, Burj Hamira. |
| 72 | Shrimati Mukhtiar Kaur, daughter of Shri Bakshish Singh, Burj Hamira. |
| 73 | Shri Nachhatar Singh, son of Shri Dharm Singh, Burj Hamira. |
| 74 | Shrimati Malkiat Kaur, daughter of Shri Phuman Singh, Burj Hamira. |
| 75 | Shri Atma Singh, son of Shri Channan Singh, Burj Hamira. |
| 76 | Shri Avtar Singh, son of Shri Bhajan Singh, Saidoke. |
| 77 | Shri Mukhtiar Singh, son of Shri Sarwan Singh, Machhike. |
| 78 | Shrimati Joginder Kaur, w/o Harbhajan Singh, Saidoke. |
| 79 | Shri Naranjan Singh, son of Shri Kala Singh, Saidoke. |
| 80 | Shri Gurdev Singh, son of Shri Kishan Singh, Saidoke. |
| 81 | Shri Karnail Singh, son of Shri Sucha Singh, Saidoke. |
| 82 | Shri Rattan Singh, son of Vir Singh, Madoke. |
| 83 | Shri Jalour Singh, son of Buta Singh, Madahke. |
| 84 | Shrimati Gurnam Kaur, w/o Shri Hamir Singh, Madahke. |
| 85 | Shri Hamir Singh son of Shri Bishan Singh, Madahke. |
| 86 | Shrimati Mukhtiar Kaur, w/o Shri Rattan Singh, Madahke. |
| 87 | Shri Arjan Singh, son of Shri Buta Singh, Raman. |
| 88 | Shri Bhag Singh, son of Shri Channan Singh, Khote. |
| 89 | Shri Santa Singh, son of Shri Natha Singh, Khote. |
| 90 | Shri Maghar Singh, son of Shri Puran Singh, Khote. |
| 91 | Shri Atma Ram, son of Shri Bishana Ram, Thaktupura. |
| 92 | Shri Harnam Singh, son of Shri Attar Singh, Raman. |
| 93 | Shri Darshan Singh, son of Shri Phuman Singh, Raman. |
| 94 | Shri Hazara Singh, son of Shri Narain Singh, Raman. |
| 95 | Shri Channa Singh, son of Shri Mangal Singh, Raman. |
| 96 | Shri Gulzara Singh, son of Shri Mal Singh, Raman. |
| 97 | Shri Hazara Singh, son of Shri Channan Singh, Raman. |
| 98 | Shri Gulzara Singh, son of Shri Chanan Singh, Raman. |

Serial No.	Name of members with parentage and full addresses
99	Shri Anokh Singh, son of Shri Jawahar Singh, Raman.
100	Shri Santokh Singh, son of Shri Jawahar Singh, Raman.
101	Shrimati Sarjit Kaur w/o Shri Gurcharan Singh, Raman.
102	Shri Gurdev Singh, son of Shri Bhagwan Singh, Raman.
103	Shri Phuman Singh, son of Shri Attar Singh, Raman.
104	Shri Chhotu Singh son of Shri Raldu Singh, Raman.
105	Shri Naranjan Singh, son of Shri Ram Singh, Raman.
106	Shri Gurdial Singh, son of Shri Ram Singh, Raman.
107	Shri Jawala Singh, son of Shri Ram Singh, Raman.
108	Shri Jagir Singh, son of Shri Mangal Singh, Raman.
109	Shri Nachhatar Singh, son of Shri Mewa Singh, Lozon.
110	Shri Naranjan Singh, son of Shri Hardit Singh, Khote.
111	Shri Nazar Singh, son of Shri Jamiat Singh, Khote.
112	Shri Gurcharan Singh, son of Shri Nand Singh Nihalsinghwala (MLA).
113	Shri Nand Singh, son of Shri Santa Singh Nihalsinghwala.
114	Shri Hardit Singh, son of Shri Jang Singh, Nihalsinghwala.
115	Shri Jalour Singh, son of Shri Sajjan Singh, Nihalsinghwala.
116	Shri Sampuran Singh, son of Shri Mukand Singh, Ransin Kalan.
117	Shri Raghbir Singh, son of Shri Sampurana Singh, Ransin Kalan.
118	Shri Ranjodh Singh, son of Shri Mewa Singh, Saidoke.
119	Shri Raldu Khan, son of Shri Moj-ul-din, Khote.
120	Shri Buta Singh, son of Shri Roda Singh, Dhurkot.
121	Shri Mal Singh, son of Shri Bhola Singh, Dhurkot.
122	Shri Nazar Singh son of Shri Kehar Singh, Dhurkot.
123	Shri Banta Singh, son of Shri Jagir Singh, Jawaharsinghwala.
124	Shri Sukhdev Singh, son of Shri Thamman Singh Jawaharsinghwala.
125	Shri Mohan Lal, son of Shri Harbans Lal, Lozon.
126	Shri Pritam Piara, son of Shri Baldev Pardesh, Bhadni Kalan.
127	Shri Sohan Singh, son of Shri Sundar Singh, Bhadni Kalan.
128	Shrimati Kuldip Kaur w/o Shri Sohan Singh, Bhadni Kalan.

Serial No.	Name of members with parentage and full addresses
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|-----|---|
| 129 | Shri Jagjit Singh, son of Shri Chanan Singh, Bhadni Kalan. |
| 130 | Shri Hari Singh, son of Shri Mihan Singh, Bhadni Kalan. |
| 131 | Shri Gurdev Singh, son of Shri Hari Singh, Bhadni Kalan. |
| 132 | Shri Shaib Singh, son of Shri Soan Singh, Raoke Kalan. |
| 133 | Shri Mit Singh, son of Shri Dharm Singh, Raoke Kalan. |
| 134 | Shri Mahla Singh, son of Shri Shaib Singh, Raoke Kalan. |
| 135 | Shri Naranjan Singh, son of Shri Pali Singh, Raoke Kalan. |
| 136 | Shri Bakhshi Singh, son of Shri Inder Singh, Khote. |
| 137 | Shri Puran Singh, son of Shri Gurdit Singh, Raoke Kalan. |
| 138 | Shri Naranjan Singh, son of Shri Channan Singh, Raoke Kalan. |
| 139 | Shri Bhajan Singh son of Shri Sohan Singh, Khote. |
| 140 | Shri Joginder Singh, son of Shri Partap Singh, Khote. |
| 141 | Shri Kirpal Singh, son of Shri Bhagwan Singh, Thaktupura. |
| 142 | The Khote Co-operative Thrift and Credit Society. |
| 143 | Shri Palla Singh, son of Shri Rala Singh, Thaktupura. |
| 144 | Shri Inder Singh, son of Shri Hazara Singh, Thaktupura. |
| 145 | Shri Thakar Singh, son of Shri Hazara Singh, Thaktupura. |
| 146 | Shri Santa Singh, son of Shri Mohan Singh, Thaktupura. |
| 147 | Shri Hakim Singh, son of Shri Waryam Singh, Thaktupura. |
| 148 | Shri Malkiat Singh, son of Shri Waryam Singh, Thaktupura. |
| 149 | Shri Santokh Singh, son of Shri Chaina Singh, Thaktupura. |
| 150 | Shri Kartar Singh, son of Shri Chaina Singh, Thaktupura. |
| 151 | Shri Sudagar Singh, son of Shri Natha Singh, Khote. |
| 152 | Shri Mehar Singh, son of Shri Harnam Singh, Khote. |
| 153 | The Madahke Sanjwal Co-operative Society. |
| 154 | Shri Jagat Singh, son of Shri Badadur Singh, Madahke. |
| 155 | Shrimati Sham Kaur w/o Shri Jagat Singh, Madahke. |
| 156 | Shri Arjan Singh, son of Shri Kehar Singh, Dhurkot. |
| 157 | Shri Gian Singh, son of Shri Mit Singh, Ransin Kalan. |
| 158 | Shri Kapur Singh, son of Shri Dhanna Singh, Dhurkot. |
| 159 | Shri Naraian Singh, son of Shri Bakhtwar Singh, Patto Hira Singh. |

Serial No.	Name of members with parentage and full addresses
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160 Shrimati Sarjit Kaur w/o, Shri Naraiian Singh, Patto Hira Singh.

161 Shri Partap Singh, son of Shri Inder Singh, Machhike.

162 Shri Ajit Ram, son of Shri Lachhman Dass, Nihalsinghwala.

163 Shrimati Ram Devi, w/o Shri Ajit Ram, Nihalsinghwala.

164 Shri Surinder Kumar, son of Shri Ajit Ram, Nihalsinghwala.

165 Shri Gurdev Singh, son of Shri Ujagar Singh, Nihalsinghwala.

166 Shri Gurdev Singh, son of Shri Mit Singh, Dhurkot.

167 Shri Dalbara Singh, son of Shri Bishan Singh, Jawaharsinghwala.

168 Shrimati Iqbal Kaur, w/o Shri Ragubans Singh, Bir Raoke.

169 Shri Hardit Singh, son of Shri Budh Singh, Dhurkot.

170 Shri Sher Singh, son of Shri Kishan Singh Dhurkot.

171 Shrimati Hamir Kaur w/o Shri Mehar Singh, Dhurkot.

172 Shri Dalip Singh, son of Shri Naranjan Singh, Bir Raoke.

173 Shri Ganga Singh, son of Shri Tota Singh, Dhurkot.

174 Shri Karnail Singh, son of Shri Bawa Singh, Bir Raoke.

175 Shri Pritam Singh, son of Shri Partap Singh, Patto.

176 Shri Karnail Singh, son of Shri Hari Singh, Hamitpura.

177 Shri Hari Singh, son of Shri Saghar Singh, Himaitpura.

178 Shri Santokh Singh, son of Shri Kishan Singh, Bilaspur.

179 Shri Malkiat Singh, son of Shri Kishan Singh, Dhurkot.

180 Shri Gurdial Singh, son of Shri Utam Singh, Dhurkot.

181 Shri Balbir Singh, son of Shri Ganga Singh, Nihalsinghwala.

182 Shri Nachhatar Singh, son of Shri Nikka Singh, Nihalsinghwala.

183 Shri Mohan Singh, son of Shri Ganga Singh, Nihalsinghwala.

184 Shri Ajit Singh, son of Shri Janda Singh, Dhurkot.

185 Shri Jhanda Singh, son of Shri Gurmukh Singh, Dhurkot.

186 Shri Kapur Singh, son of Shri Hika Singh, Ransin Kalan.

187 Shri Bachan Singh, son of Shri Nidhan Singh, Dhurkot.

188 Shri Sher Singh, son of Shri Anokh Singh, Raonta.

189 Shri Nehar Singh, son of Shri Channan Singh, Burj Himra.

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Serial No.	Names of members with parentage and full addresses
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- | | |
|-----|---|
| 190 | Shri Ajit Singh, son of Shri Kaku Singh, Bilaspur. |
| 191 | Shri Ajit Singh, son of Shri Jhanda Singh, Patto. |
| 192 | Shri Maghar Singh, son of Mann Singh, Nangal. |
| 193 | Shri Gajjan Singh, son of Shri Bhagwan Singh, Ransinkalan. |
| 194 | Shri Jagat Singh, son of Shri Bika Singh, Ransinkalan. |
| 195 | Shri Bhag Singh, son of Shri Inder Singh, Ransinkalan. |
| 196 | Shri Malkiat Singh, son of Shri Bur Singh, Ransin Kalan. |
| 197 | Shri Balwant Singh, son of Shri Bur Singh, Ransin Kalan. |
| 198 | Shri Gandhi Ram, son of Shri Paris Ram, Bilaspura. |
| 199 | Shri Sadhu Singh, son of Shri Gurdit Singh, Bilaspur. |
| 200 | Shri Karnail Singh, son of Shri Palla Singh, Bilaspur. |
| 201 | Shri Bachan Singh, son of Shri Kehar Singh, Bilaspur. |
| 202 | Shri Mehar Singh, son of Shri Mit Singh, Bilaspur. |
| 203 | Shri Bachan Singh, son of Shri Hazara Singh, Bilaspur. |
| 204 | Shri Avtar Chand, son of Shri Lachhman Dass, Bilaspur. |
| 205 | Shri Avtar Singh, son of Shri Amar Singh, Bilaspur. |
| 206 | Shri Gurdev Singh, son of Shri Sucha Singh, Bilaspur. |
| 207 | Shri Mehar Singh, son of Shri Gujjar Singh, Bilaspur. |
| 208 | Shri Bhag Singh, son of Shri Waryam Singh, Bilaspur. |
| 209 | The Bilaspur Co-operative Thrift and Credit Societies. |
| 210 | The Bilaspur Chatti Bhogu Jalal Co-operative Thrift and Credit Society. |
| 211 | Shri Amar Singh, son of Shri Karnail Singh, Dhurkot. |
| 212 | Shri Kaka Singh, son of Shri Bishan Singh, Dhurkot. |
| 213 | Shri Dalbara Singh, son of Shri Gurmukh Singh, Dhurkot. |
| 214 | Shri Jagir Singh, son of Shri Sunder Singh, Dhurkot. |
| 215 | Shri Lall Singh, son of Shri Masada Singh, Dhurkot. |
| 216 | Shri Chand Singh, son of Shri Narain Singh, Dhurkot. |
| 217 | Shri Nachhatar Singh, son of Shri Kala Singh, Bilaspur. |
| 218 | Shri Bachan Singh, son of Shri Sunder Singh, Bilaspura. |
| 219 | Shri Bachitar Singh, son of Shri Harnam Singh, Bilaspur. |

Serial No.	Names of members with parentage and full addresses
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- 220 Shri Nand Singh, son of Shri Magh Singh, Bilaspura (Jamadar).
- 221 Shri Harnam Singh, son of Shri Santa Singh, Bilaspur.
- 222 Shri Jagir Singh, son of Shri Kehar Singh, Bilaspur.
- 223 Shri Gurbachan Singh, son of Shri Kehar Singh, Bilaspur.
- 224 Shri Amar Singh, son of Shri Attar Singh, Bilaspur.
- 225 Shri Inder Singh, son of Shri Phakar Singh, Dhurkot.
- 226 Shri Roop Lal, son of Shri Raja Ram, Nihalsinghwala.
- 227 Shri Ujagar Singh, son of Shri Gurdit Singh, Raman.
- 228 The Ransin Khurd Co-operative Thrift and Credit Society.
- 229 Shri Arjan Singh, son of Shri Kishan Singh, Bilaspur.
- 230 Shri Karta Singh, son of Shri Bachan Singh, Bilaspur.
- 231 Shri Gurbaksh Singh, son of Shri Ram Singh, Bilaspur.
- 232 Shri Amar Singh, son of Shri Partap Singh, Bilaspur.
- 233 Shri Jarnail Singh, son of Shri Gurdit Singh, Bilaspur.
- 234 Shri Dalip Singh, son of Shri Gurdit Singh, Bilaspur.
- 235 Shri Santa Singh, son of Shri Bishan Singh, Bilaspur.
- 236 Shri Arjan Singh, son of Shri Deva Singh, Bilaspura.
- 237 Shri Mehar Dass Chela Bram Dass, Bilaspur.
- 238 Shri Sardara Singh, son of Shri Attar Singh, Bilaspur.
- 239 Shri Kartar Singh, son of Shri Prem Singh, Bilaspur.
- 240 Shri Sher Singh, son of Shri Ram Singh, Bilaspur.
- 241 Shri Kehar Singh, son of Shri Gurdit Singh, Bilaspur.
- 242 Shri Sukhinder Singh, son of Narian Singh, Dhurkot.
- 243 Shri Jugraj Singh, son of Shri Bhan Singh, Bilaspur.
- 244 Shri Darshan Singh, son of Shri Sunder Singh, Bilaspur.
- 245 Shri Sunder Singh, son of Narian Singh, Nihalsinghwala.
- 246 The Himatpura Co-operative Thrift and Credit Society.
- 247 Shri Nand Singh, son of Shri Hazara Singh, Raman.
- 248 Shri Rattan Singh, son of Shri Mann Singh, Raman.
- 249 Shri Phuman Singh, son of Shri Taja Singh, Raman.
- 250 Shri Ajit Singh, son of Shri Bhag Singh, Raman.
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Serial No.	Name of members with parentage and full address
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|-----|---|
| 251 | Shri Joginder Singh, son of Shri Channa Singh, Raman. |
| 252 | Shri Nidhan Singh, son of Shri Kishan Singh, Raman. |
| 253 | Shri Ajmer Singh, son of Shri Ujagar Singh, Raman. |
| 254 | Shri Sewa Singh, son of Shri Lall Singh, Raman. |
| 255 | Shri Taj Bhan, son of Shri Girdhari Lal, Raman. |
| 256 | Shri Bur Singh, son of Shri Kesar Singh, Raman. |
| 257 | Shri Jagir Singh, son of Shri Channan Singh, Raman. |
| 258 | Shri Kartar Singh, son of Shri Kishan Singh, Raman. |
| 259 | Shri Gurbaksh Singh, son of Shri Ujagar Singh, Raman. |
| 260 | Shri Sadhu Singh, son of Harnam Singh, Raman. |
| 261 | Shri Amar Singh, son of Shri Gurmukh Singh, Raman. |
| 262 | Shri Mohinder Singh, son of Shri Sucha Singh, Raman. |
| 263 | Shri Karam Singh, son of Shri Gajjan Singh, Raman. |
| 264 | Shri Bhagwan Singh, son of Shri Bhag Singh. |
| 265 | Shri Bagga Singh, son of Shri Gurdit Singh, Raman. |
| 266 | Shri Karnail Singh, son of Shri Bachan Singh, Raman. |
| 267 | Shri Hari Singh, son of Shri Buta Singh, Raman. |
| 268 | Shri Taja Singh, son of Shri Jawala Singh, Raman. |
| 269 | Shri Vir Singh, son of Shri Bhagwan Singh, Raman. |
| 270 | Shri Babu Khan, son of Shri Lall Khan, Raman. |
| 271 | Shri Ajaib Singh, son of Shri Sher Singh, Raman. |
| 272 | Shri Gurdev Singh, son of Shri Dasonda Singh, Raman. |
| 273 | Shri Santokh Singh, son of Shri Harnam Singh, Raman. |
| 274 | Shri Kehar Singh, son of Shri Chuhar Singh, Raman. |
| 275 | Shri Bhag Singh, son of Shri Attar Singh, Raman. |
| 276 | Shri Sundar Singh, son of Shri Santa Singh, Raman. |
| 277 | Shri Gobind Ram, son of Shri Tara Chand, Raman. |
| 278 | Shri Naranjan Singh, son of Shri Jawala Singh, Raman. |
| 279 | Shri Naginder Singh, son of Shri Jawala Singh, Raman. |
| 280 | Shri Gurdial Singh, son of Shri Magh Singh, Raman. |
| 281 | Shr Tara Singh, son of Sri Kishan Singh, Raman. |

Serial No.	Name of members with parentage and full addresses
282	Shri Amar Singh, son of Shri Partap Singh, Raman.
283	Shri Karnail Singh, son of Shri Narain Singh, Raman.
284	Shri Palla Singh, son of Shri Bagga Singh, Raman.
285	Shri Sarwan Singh, son of Shri Sai Singh, Raman.
286	Shri Udo Ram, son of Shri Girdhari Lal, Raman.
287	Shri Des Raj, son of Shri Ram Bhagat, Raman.
288	Shri Bishan Singh, son of Shri Sohan Singh, Raman.
289	Shri Sudagar Singh, son of Shri Gulzara Singh, Raman.
290	Shri Nasib Singh, son of Shri Nazar Singh, Lopon.
291	Shri Mal Singh, son of Shri Bhan Singh, Lopon.
292	Shri Maghar Singh, son of Shri Kaur Singh, Lopon.
293	Shri Harbaskh Singh, son of Shri Gurnam Singh, Lopon.
294	Shri Mehar Singh, son of Shri Pagga Singh, Khai.
295	Shri Gurdev Singh, son of Shri Bagga Singh, Khai.
296	Sari Gurdev Singh, son of Shri Arjan Singh, Khai.
297	Shri Ishar Singh, son of Shri Bhan Singh, Khai.
298	Shri Jaggar Singh, son of Shri Dasando Singh, Khai.
299	Shri Madan Singh, son of Shri Kehar Singh, Khai.
300	Shri Sardara Singh, son of Shri Inder Singh, Khai.
301	Shri Santa Singh, son of Shri Harnam Singh, Khai.
302	Shri Kartar Singh, son of Shri Attar Singh, Khai.
303	Shri Anokn Singh, son of Shri Fateh Singh, Khai.
304	Shri Jora Singh, son of Shri Tarlok Singh, Khai.
305	Shri Bagga Singh, son of Shri Harnam Singh, Khai.
306	The Khai Co-operative Thrift and Credit Society.
307	Shri Sarian Singh, son of Shri Santa Singh, Nangal.
308	Shri Avtar Singh, son of Shri Sarup Singh, Nangal.
309	Shri Gurmail Singh, son of Shri Arjan Singh, Nangal.
310	Shri Jit Singh, son of Shri Bur Singh, Nangal.
311	Shri Dalip Singh, son of Shri Jai Singh, Nangal.
312	Shri Sarjit Singh, son of Shri Hazara Singh, Nangal.
313	Shri Karta Singh, son of Shri Inder Singh, Nangal.
314	Shri Ajmer Singh, son of Shri Kartar Singh, Nangal.
315	Jamedar Bakkatwar Singh, son of Shri Kehar Singh, Madake.

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Serial No.	Names of members with parentage and full addresses
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- 316 Shri Vir Singh, son of Shri Spura Singh, Madahke.
 - 317 Shri Bhakatwar Singh, son of Shri Deva Singh, Madahke.
 - 318 Shri Chand Singh, son of Shri Sher Singh, Madahke.
 - 319 Shri Gurnam Singh, son of Shri Jit Singh, Madahke.
 - 320 Shri Karnail Singh, son of Shri Amar Singh, Madahke.
 - 321 Shri Maghar Singh, son of Shri Phinga Singh, Madahke.
 - 322 Shri Jagir Singh, son of Shri Bishan Singh, Madahke.
 - 323 Shri Gurdial Singh, son of Shri Kapur Singh, Kusa.
 - 324 Shri Joginder Singh, son of Shri Palla Singh, Kusa.
 - 325 Shri Sajjan Singh, son of Shri Ishar Singh, Bhagike.
 - 326 Shri Waryam Singh, son of Shri Hira Singh, Bhagike.
 - 327 Shri Bishan Singh, son of Shri Vir Singh, Bhagike.
 - 328 Shri Malkha Singh, son of Shri Gurdit Singh, Bhagike.
 - 329 Jamadar Dalip Singh, son of Shri Waryam Singh, Bhagike.
 - 330 Shri Jawala Singh, son of Shri Kishan Singh, Bhagike.
 - 331 Shri Ram Singh, son of Shri Hari Singh, Bhagike.
 - 332 Shri Karnail Singh, son of Shri Buta Singh, Bhagike.
 - 333 Shri Bhagat Singh, son of Shri Kishan Singh, Bhagike.
 - 334 Shri Santa Singh, son of Shri Buta Singh, Bhagike.
 - 335 Shri Partap Singh, son of Shri Sohan Singh, Bhagike.
 - 336 Shri Sucha Singh, son of Shri Ram Singh, Bhagike.
 - 337 Dr. Bishan Singh, son of Shri Gurdit Singh, Bhagike.
 - 338 Shri Sarwan Singh, son of Shri Vir Singh, Bhagike.
 - 339 Shri Pritam Singh, son of Shri Gurbaksh Singh, Bhagike.
 - 340 Shri Daljit Singh, son of Shri Sadhu Singh, Bhagike.
 - 341 Shri Jalour Singh, son of Shri Santa Singh, Saidoke.
 - 342 Shri Karnail Singh, son of Shri Makhan Singh, Saidoke.
 - 343 Shri Hardit Singh, son of Shri Bohla Singh, Saidoke.
 - 344 Shri Hari Singh, son of Shri Bagga Singh, Burj Hamira.
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Serial No.	Names of members with parentage and full addresses
345	Shri Mukhtiar Singh, son of Shri Basakha Singh, Burj Hamira.
346	Shri Gurdev Singh, son of Shri Bhag Singh, Burj Hamira.
347	Shri Lall Singh, son of Shri Jagir Singh, Burj Hamira.
348	Shri Jiwan Singh, son of Shri Natha Singh, Burj Hamira.
349	Shrimati Punjab Kaur, w/o Shri Jiwan Singh, Burj Hamira
350	Shri Bhan Singh, son of Shri Kishan Singh, Burj Hamira.
351	Shri Pritam Singn, son of Shri Shaib Singh, Burj Himra.
352	Shri Mal Singh, son of Shri Didar Singh, Burj Himra.
353	Shri Kartar Singh, son of Shri Phag Singh, Burj Himra.
354	Shri Nazar Singh, son of Shri Bhan Singh, Burj Himra.
355	Shri Sadhu Singh, son of Shri Karam Singh, Didarwala.
356	The Didarwala Co-operative Thrift and Credit Society.
357	The Didarwala Patti Sadhun Dhaliwal Co-operative Thrift and Credit Society.
358	Shri Surjan Singh, son of Shri Inder Singh, Didarwala
359	Shri Pal Singh, son of Shri Fateh Singh, Didarwala.
360	Shri Kartar Singh, son of Shri Rattan Singh, Didarwala.
361	Shri Soan Singh, son of Shri Ram Singh, Didarwala.
362	Shri Hakim Singh, son of Shri Sarup Singh, Didarwala.
363	Shri Karnail Singh, son of Shri Dalip Singh, Didarwala.
364	Shri Babu Singh, son of Shri Dalip Singh, Didarwala.
365	Shri Naginder Singh, son of Shri Kaku Singh, Didarwala.
366	Shri Jaswant Singh, son of Shri Spura Singh, Didarwala.
367	Shri Sardar Singh, son of Shri Kahan Singh, Khote.
368	Shri Dalip Singh, son of Shri Tota Singh, Khote.
369	Shri Nikka Singh, son of Shri Kirpal Singh, Khote.
370	Shri Sukhdarshan Singh, son of Shri Balwant Singh, Khote.
371	Shri Sarjit Singh, son of Bhakatwar Singh, Khote.
372	Shri Jhanda Singh, son of Shri Attar Singh, Khote.
373	Shri Jaswant Singh, son of Shri Tahal Singh, Khote.
374	Shri Gurdev Singh, son of Shri Tahal Singh, Khote.
375	Shri Manga Singh, son of Shri Attar Singh, Khote.

[Minister for Agriculture and Welfare]

Serial No.	Names of members with parentage and full addresses
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- | | |
|-----|--|
| 376 | Shri Arjan Singh, son of Shri Thakar Singh, Khote. |
| 377 | Shri Lall Singh, son of Shri Inder Singh, Khote. |
| 378 | Shri Ajaib Singh, son of Shri Isher Singh, Khote. |
| 379 | Shri Magh Singh, son of Shri Bhakatwar Singh, Khote. |
| 380 | Shri Dayal Singh, son of Shri Arjan Singh, Khote. |
| 381 | Shri Major Singh, son of Shri Chinchal Singh, Khote. |
| 382 | Shrimati Jai Kaur, w/o Shri Arjan Singh, Khote. |
| 383 | Shri Bachan Singh, son of Shri Thakar Singh, Khote. |
| 384 | Shri Spura Singh, son of Shri Ajit Singh, Khote. |
| 385 | Shri Mehla Singh, son of Shri Arjan Singh, Khote. |
| 386 | Shri Kehar Singh, son of Shri Santokh Singh. |
| 387 | Shri Ujagar Singh, son of Shri Mann Singh, Khote. |
| 388 | Shri Rattan Singh, son of Shri Natha Singh, Khote. |
| 389 | Shri Bikkar Singh, son of Shri Mal Singh, Khote. |
| 390 | Shri Balwant Singh, son of Shri Mewa Singh, Khote. |
| 391 | Shri Jaswant Singh, son of Shri Amar Singh, Khote. |
| 392 | Shri Basakha Singh, son of Shri Kehar Singh, Khote. |
| 393 | Shri Sham Lal, son of Shri Dev Raj, Khote. |
| 394 | Shri Mit Singh, son of Shri Bur Singh, Khote. |
| 395 | Shri Chanda Singh, son of Shri Bachan Singh, Khote. |
| 396 | Shri Nand Singh, son of Shri Sewa Singh, Khote. |
| 397 | Shri Santa Singh, son of Shri Roda Singh, Khote. |
| 398 | Shri Sadhu Singh, son of Shri Bhan Singh, Khote. |
| 399 | Shri Darshan Singh, son of Shri Sunder Singh Khote. |
| 400 | Shri Lal Singh, son of Shri Jiwan Singh, Khote. |
| 401 | Shri Dan Singh, son of Shri Jiwan Singh, Khote. |
| 402 | Shri Santa Singh, son of Shri Harnam Singh, Khote. |
| 403 | Shri Basakha Singh, son of Shri Sowan Singh, Khote. |
| 404 | Shri Kehar Singh, son of Shri Mewa Singh, Khote. |

Serial No. Names of members with parentage and full addresses

- 405 Shri Bhupinder Singh, son of Shri Pardaman Singh.
406 Shri Kartar Singh, son of Shri Polu Singh, Raonta.
407 Shri Santa Singh, son of Shri Bishan Singh, Ransin Khurd.
408 Shri Bachan Singh, son of Shri Isher Singh, Himatpura.
409 Shri Gurnam Singh, son of Shri Mewa Singh, Himatpura.
410 Shri Kapur Singh, son of Shri Wazir Singh, Himatpura.
411 Shri Sarwan Singh, son of Shri Mangal Singh, Himatpura.
412 Shri Bhag Singh, son of Shri Gurdit Singh, Himatpura.
413 Shri Madan Singh, son of Shri Babu Ram, Himatpura.
414 Shri Mohan Singh, son of Shri Gurnam Singh, Himatpura.
415 Shri Ujagar Singh, son of Shri Waryam Singh, Himatpura.
416 Shri Inder Singh, son of Shri Bagga Singh, Himatpura.
417 Shri Chuhar Singh, son of Shri Narain Singh, Himatpura.
418 Shri Santa Singh, son of Shri Kala Singh, Himatpura.
419 Shri Lal Chand, son of Shri Sarsati Dass, Himatpura.
420 Shri Mal Singh, son of Shri Budh Singh, Himatpura.
421 Shri Mohinder Singh, son of Shri Kuldip Singh, Himatpura.
422 Shri Magh Singh, son of Shri Sunder Singh, Thaktupura.
423 Shri Prem Singh, son of Shri Basakah Singh, Machhike.
424 Shri Avtar Singh, son of Shri Basakah Singh, Machhike.
425 Shri Kaghan Singh, son of Shri Ram Singh, Machhike.
426 Shri Naginder Singh, son of Shri Gurbax Singh, Machhike.
427 Shri Buta Singh, son of Shri Punjab Singh, Machhike.
428 Shri Natha Singh, son of Shri Bishan Singh, Machhike.
429 Shri Hari Singh, son of Shri Bishan Singh, Machhike.
430 Shri Arjan Singh, son of Shri Waryam Singh, Machhike.
431 Shri Gurmail Singh, son of Shri Sampuran Singh, Mania.
432 Shri Kartar Singh, son of Shri Kaka Singh, Mania.
433 Shri Ram Singh, son of Shri Thakar Singh, Mania.
434 Shri Ram Singh, son of Shri Bhagwan Singh, Mania.
435 Shrimati Gurdial Kaur, w/o Shri Ram Singh, Mania.
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[Minister for Agriculture and welfare]

Serial No.	Names of members with parentage and full addresses
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- | | |
|-----|---|
| 436 | Shri Sampuran Singh, son of Shri Mit Singh, Mania. |
| 437 | Shri Kartar Singh, son of Shri Thakar Singh, Mania. |
| 438 | Shri Sarwan Singh, son of Shri Pakhar Singh, Mania. |
| 439 | Shri Malkiat Singh, son of Shri Santa Singh, Mania. |
| 440 | Shri Santa Singh, son of Shri Radha Singh, Mania. |
| 441 | Shri Karnail Singh, son of Shri Púran Singh, Mania. |
| 442 | Shri Dayal Singh, son of Shri Bachant Singh, Mania. |
| 443 | Shri Jagir Singh, son of Shri Hari Singh, Mania. |
| 444 | Shri Harnam Singh, son of Shri Mal Singh, Mania. |
| 445 | Shri Jawala Singh, son of Shri Sobha Singh, Mania. |
| 446 | Shri Sucha Singh, son of Shri Sobha Singh, Mania. |
| 447 | Shri Rattan Singh, son of Shri Pakhar Singh, Mania. |
| 448 | Shri Karam Singh, son of Shri Jagir Singh, Mania. |
| 449 | Shri Bachan Singh, son of Shri Chanda Singh, Mania. |
| 450 | Shri Jagir Singh, son of Shri Sobha Singh, Mania. |
| 451 | Shri Amar Singh, son of Shri Kishan Singh, Mania. |
| 452 | Shri Bhag Singh, son of Shri Pakhar Singh, Mania. |
| 453 | Shri Hans Raj, son of Shri Radha Ram, Mania. |
| 454 | Shri Kartar Singh, son of Shri Wadawa Singh, Mania. |
| 455 | Shri Sarwan Singh, son of Shri Isher Singh, Mania. |
| 456 | Shri Jora Singh, son of Shri Malkha Singh, Nihalsinghwala. |
| 457 | Shrimati Satwant Kaur, w/o Shri Jora Singh, Nihalsinghwala. |
| 458 | Shri Gurdial Singh, son of Shri Naunihal Singh, Rania. |
| 459 | Shri Chand Singh, son of Shri Sunder Singh, Burj Duna. |
| 460 | Shri Avtar Singh, son of Shri Jiwan Singh, Kusa. |
| 461 | Shri Gurdial Singh, son of Shri Bhajan Singh, Kusa. |
| 462 | Shri Gurnam Singh, son of Shri Phuman Singh, Kusa. |
| 463 | Shri Mela Singh, son of Shri Channan Singh, Kusa. |
| 464 | Shri Kartar Singh, son of Shri Arjan Singh, Kusa. |
| 465 | Shri Mohinder Singh, son of Shri Waryam Singh, Kusa. |
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Serial No. **Names of members with parentage and full addresses**

- 466 Shri Gulzara Singh, son of Shri Sher Singh, Kusa.
467 Shri Gurdial Singh, son of Shri Tota Singh, Kusa.
468 Shri Hardyal Singh, son of Shri Dhula Singh, Kusa.
469 Shri Teja Singh, son of Shri Sarwan Singh, Patto Hira Singh.
470 Shri Gurcharan Singh, son of Shri Ram Singh, Patto Hira Singh.
471 Shri Kulwant Singh, son of Shri Bangha Singh, Thaktupura.
472 Shri Naranjan Singh, son of Shri Sobha Singh, Thaktupura.
473 Shri Joginder Singh, son of Shri Tota Singh, Thaktupura.
474 Shri Dalip Singh, son of Shri Nidhan Singh, Thaktupura.
475 Shri Gurdial Singh, son of Shri Bhan Singh, Thaktupura.
476 Shri Hari Singh, son of Shri Jit Singh, Thaktupura.
477 Shri Waryam Singh, son of Shri Bagga Singh, Thaktupura.
478 Shri Bishan Singh, son of Shri Roda Singh, Thaktu Pura.
479 Shri Dalip Singh, son of Shri Tota Singh, Thaktupura.
480 Shri Mehar Singh, son of Shri Deva Singh, Thaktupura.
481 Shri Santa Singh, son of Shri Kishan Singh, Thaktupura.
482 Shri Gulzara Singh, son of Shri Bishan Singh, Thaktupura.
483 Shri Sakinder Singh, son of Shri Hazura Singh, Tohara.
484 Shri Sadhu Singh, son of Shri Bhan Singh, Thaktupura.
485 Shri Jora Singh, son of Shri Kehar Singh, Thaktupura.
486 Shri Jaspal Singh, son of Shri Bachan Singh, Bilaspur.
487 Shri Sarwan Singh, son of Shri Sham Singh, Bilaspur.
488 Shri Teja Singh, son of Shri Natha Singh, Bilaspur.
489 Shri Bachan Singh, son of Shri Mangal Singh, Bilaspur.
490 Shri Sher Singh, son of Shri Sham Singh, Bilaspur.
491 Shri Mal Singh, son of Shri Sham Singh, Bilaspur.
492 Shri Dalip Singh, son of Shri Mangal Singh, Bilaspur.
493 Shri Naginder Singh, son of Shri Bhag Singh, Bilaspur.
494 Shri Chand Singh, son of Shri Jivan Singh, Bilaspur.
495 Shri Bhag Singh, son of Shri Magha Singh, Bilaspur.
496 Shri Hari Singh, son of Shri Thakar Dass, Bilaspur.
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[Minister for Agriculture and welfare]

Serial No.	Names of members with parentage and full addresses
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- | | |
|-----|---|
| 497 | Shri Munshi Ram, son of Shri Bhagat Ram, Bilaspur. |
| 498 | Shri Chhattar Singh, son of Shri Kala Singh, Bilaspur. |
| 499 | Shri Mukhtiar Singh, son of Shri Hari Singh, Bilaspur. |
| 500 | Shri Kartar Singh, son of Shri Jiwan Singh, Bilaspur. |
| 501 | Shri Sarwan Singh, son of Shri Waryam Singh, Bilaspur. |
| 502 | Shri Mewa Singh, son of Shri Channan Singh, Bilaspur. |
| 503 | Shri Thakar Singh, son of Shri Gurmukh Singh, Bilaspur. |
| 504 | Shri Dalbara Singh, son of Shri Sohan Singh, Bilaspur. |
| 505 | Shri Gurmail Singh, son of Shri Daya Singh, Bilaspur. |
| 506 | Shri Jora Singh, son of Shri Kartar Singh, Bilaspur. |
| 507 | Shri Dev Chand, son of Shri Tilak Ram, Bilaspur. |
| 508 | Shri Amar Singh, son of Shri Nidhan Singh, Bilaspur. |
| 509 | Shri Mohinder Singh, son of Shri Paul Singh, Bilaspur. |
| 510 | Shri Channan Singh, son of Shri Sunder Singh, Bilaspur. |
| 511 | Shri Parmjit Singh, son of Shri Kehar Singh, Bilaspur. |
| 512 | Shri Kaka Singh, son of Shri Inder Singh, Bilaspur. |
| 513 | Shri Jit Singh, son of Shri Chand Singh, Bilaspur. |
| 514 | Shri Gurgant Singh, son of Shri Mangal Singh, Bilaspur. |
| 515 | Shri Mohan Lal, son of Shri Chandu Ram, Himatpura. |
| 516 | Shri Harnam Singh, son of Shri Gurdit Singh, Lopon. |
| 517 | Shri Lal Singh, son of Shri Kishan Singh, Lopon. |
| 518 | Shri Jagir Singh, son of Shri Amrik Singh, Lopon. |
| 519 | Shri Gulzara Singh, son of Shri Inder Singh, Lopon. |
| 520 | Shri Mohinder Singh, son of Shri Nihal Singh, Lopon. |
| 521 | Shri Bhagwan Singh, son of Shri Inder Singh, Lopon. |
| 522 | Shri Santa Singh, son of Shri Gurmukh Singh, Lopon. |
| 523 | Shri Rajinder Singh, son of Shri Bakhsish Singh, Lopon. |
| 524 | Shri Sohan Singh, son of Shri Amrik Singh, Lopon. |
| 525 | Shri Gulzra Singh, son of Shri Mal Singh, Lopon. |
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Serial No.	Names of members with parentage and full addresses
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- 526 Shri Thana Singh, son of Shri Gulzara Singh, LoPON.
- 527 Shri Satnam Singh, son of Shri Inder Singh, LoPON.
- 528 Shri Kidar Nath, son of Shri Atma Ram, LoPON.
- 529 Shri Nasib Chand, son of Shri Atma Ram, LoPON.
- 530 Shri Isher Pritpal Singh, son of Shri Inder Singh, LoPON.
- 531 Shri Jasmir Singh, son of Shri Bhola Singh, LoPON.
- 532 Shri Pritam Singh, son of Shri Pal Singh, LoPON.
- 533 Shri Mehar Singh, son of Shri Gurmukh Singh, LoPON.
- 534 Shri Nazar Singh, son of Shri Tara Singh, LoPON.
- 535 Shri Gurbaksh Singh, son of Shri Bhalla Singh, LoPON.
- 536 Shri Budh Singh, son of Shri Bhalla Singh, LoPON.
- 537 Shri Narranjan Singh, son of Shri Bhalla Singh, LoPON.
- 538 Shri Gurbaksh Singh, son of Shri Bachan Singh, LoPON.
- 539 Shri Babu Singh, son of Shri Kishan Singh, Malliana.
- 540 Shri Hari Singh, son of Shri Kishan Singh, LoPON.
- 541 Shri Babu Ram, son of Ram Chand, Himatpura.
- 542 Shri Pritam Singh, son of Tarlok Singh, Himatpura.
- 543 Shri Amar Singh, son of Harnam Singh, LoPON.
- 544 Shri Pala Singh, son of Inder Singh, Himatpura.
- 545 Shri Saudagar Singh, son of Charat Singh, Himatpura.
- 546 Shri Darbara Singh, son of Charat Singh, Himatpura.
- 547 Shri Gurditt Singh, son of Khem Singh, Himatpura.
- 548 Shri Surjit Singh, son of Kapur Singh, Himatpura.
- 549 Shri Mohinder Singh, son of Bishan Singh, Himatpura.
- 550 Shri Harnek Singh, son of Chanda Singh, Kussa.
- 551 Shri Kirpal Singh, son of Partap Singh, Khote..
- 552 Shri Saudagar Singh, son of Zora Singh, Khote.
- 553 Shri Sucha Singh, son of Sher Singh, Khote.
- 554 Shri Gurmakh Singh, son of Kunda Singh, Khote.
- 555 Shri Jamiat Singh, son of Tota Singh, Khote.
- 556 Shri Gindder Singh, son of Santokh Singh, Khote.
- 557 Shri Saudagar Singh, son of Inder Singh, Khote.
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Serial No. Names of members with parentage and full addresses

-
- 558 Shri Jagroop Singh, son of Harnam Singh, Khote.
- 559 Shri Sucha Singh, son of Mal Singh, Khote.
- 560 Shri Balraj Singh, son of Kartar Singh, Khote.
- 561 Shri Dharam Singh, son of Harnam Singh, Rao Ke Kalan.
- 562 Shri Sohan Singh, son of Harnam Singh, Rao Ke Kalan.
- 563 Shri Sardar a Singh, son of Bara Singh, Rao Ke Kalan.
- 564 Shri Bala Singh, son of Deva Singh, Rao Ke Kalan.
- 565 Basant Singh, son of Dharam Singh, Rao Ke Kalan,
- 566 Shri Bachan Singh, son of Ishar Singh, Rao Ke Kalan.
- 567 Smt. Ajmer Kaur, w/o of Sukhchain Singh, Rao Ke Kalan.
- 568 Shri Bikkar Singh, son of Lehna Singh, Rao Ke Kalan.
- 569 Shri Inder Singh, son of Rodo Singh, Rao Ke Kalan.
- 570 Shri Sham Singh, son of Hazara Singh, Rao Ke Kalan.
- 571 Shri Puran Singh, son of Sham Singh, Rao Ke Kalan.
- 572 Shri Gurbaksh Singh, son of Mit Singh, Rao Ke Kalan.
- 573 Shri Bachan Singh, son of Mit Singh, Rao Ke Kalan.
- 574 Shri Narain Singh, son of Bika Singh, Rao Ke Kalan.
- 575 Shri Arjan Singh, son of Mangal Singh, Rao Ke Kalan.
- 576 Shri Kapoor Singh, son of Kishan Singh, Rao Ke Kalan.
- 577 Shri Gulzara Singh, son of Kirpal Singh, Rao Ke Kalan.
- 578 Shri Phanghan Singh, son of Kehar Singh, Rao Ke Kalan.
- 579 Shri Gurdial Singh, son of Sohan Singh, Rao Ke Kalan.
- 580 Shri Mehar Singh, son of Kehar Singh, Rao Ke Kalan.
- 581 Shri Jagir Singh, son of Ganga Singh, Rao Ke Kalan.
- 582 Shri Bachan Singh, son of Sucha Singh, Rao Ke Kalan.
- 583 Shrimati Kartar Kaur w/o Dalip Singh, Rao Ke Kalan.
- 584 Shri Bachittar Singh, son of Lehna Singh, Rao Ke Kalan.
- 585 Shri Gajjan Singh, son of Prem Singh, Rao Ke Kalan.
- 586 Shri Bhan Singh, son of Bhola Singh, Rao Ke Kalan.
- 587 Shri Pritpal Singh, son of Shiv Narain Singh, Rao Ke Kalan.
- 588 Shri Jai Pal Singh, son of Shri Shiv Narain Singh, Rao Ke Kalan.
- 589 Shri Naranjan Singh, son of Shri Lachhman Singh, Rao Ke Kalan.
- 590 Shri Mehar Singh, son of Shri Roda Singh, Rao Ke Kalan.
- 591 Shri Sukhchain Singh, , son of Shri Wariam Singh, Rao Ke Kalan.
- 592 Shri Dalip Singh, son of Shri Inder Singh, Rao Ke Kalan.
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Serial No.	Names of members with parentage and full addresses
593	Shri Piara Singh, son of Shri Malkiat Singh, Rao Ke Kalan.
594	Shri Natha Singh, son of Shri Harnam Singh, Rao Ke Kalan.
595	Shri Boor Singh, son of Shri Karam Singh, Rao Ke Kalan.
596	Shri Bahadur Singh, son of Shri Tara Singh, Rao Ke Kalan.
597	Shri Kartar Singh, son of Shri Bhola Singh, Rao Ke Kalan.
598	Shri Arjan Singh, son of Shri Nikka Singh, Rao Ke Kalan.
599	Shri Kartar Singh, son of Shri Mit Singh, Rao Kalan.
600	Shri Lakha Singh, son of Shri Baghan Singh, Rao Ke Kalan.
601	Shri Ranjit Singh, son of Shri Vasava Singh, Madheke.
602	Shri Rajinder Singh, son of Shri Nihal Singh, Madheke.
603	Shri Balraj Singh, son of Shri Nihal Singh, Madheke.
604	Shri Harnam Singh, son of Shri Chet Singh, Madheke.
605	Shri Sant Singh, son of Shri Kala Singh, Madheke.
606	Shri Arjan Singh, son of Shri Kehar Singh, Madheke.
607	Shri Hazara Singh, son of Shri Bhagwan Singh, Madheke.
608	Shri Narain Singh, son of Shri Bachan Singh, Ransin Kalan.
609	Shri Jasmir Singh, son of Shri Balwant Singh, Ransin Kalan.
610	Shri Gurcharan Singh, son of Shri Karnail Singh, Ransin Kalan.
611	Shri Saudagar Singh, son of Shri Mit Singh, Ransin Kalan.
612	Shri Sarwan Singh, son of Shri Mewa Singh, Madheke.
613	Shri Gulzara Singh, son of Shri Nidhan Singh, Madheke.
614	Shri Gurdial Singh, son of Shri Mohan Singh, Raman.
615	Shri Nohar Singh, son of Shri Hira Singh, Raman.
616	Shri Maghar Singh, son of Shri Kartar Singh, Raman.
617	Shri Naranjan Singh, son of Shri Ghukar Singh, Raman.
618	Shri Gurdev Singh, son of Shri Naginder Singh, Badhni Kalan.
619	Shri Nazar Singh, son of Shri Naginder Singh, Badhni Kalan.
620	Shri Santa Singh, son of Shri Mokand Singh, Badhni Khurd.
621	Shri Karam Singh, son of Shri Inder Singh, Badhni Khurd.
622	Shri Naginder Singh, son of Shri Jit Singh, Badhni Khurd.

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Serial No.	Names of members with parentage and full addresses
623	Shri Kartar Singh, son of Shri Inder Singh, Badhni Khurd.
624	Shri Inder Singh, son of Shri Nihal Singh, Badhni Khurd.
625	Shri Gurdev Singh, son of Shri Mewa Singh, Badhni Khurd.
626	Shri Bahadur Singh, son of Shri Chuhar Singh, Badhni Kalan.
627	Shri Mehar Singh, son of Shri Inder Singh, Badhni Kalan.
628	Shri Naranjan Singh, son of Shri Teloo Ram, Badhni Kalan.
629	Shri Phuman Singh, son of Shri Dalip Singh, Badhni Kalan.
630	Shri Gurdial Singh, son of Shri Boor Singh, Badhni Kalan.
631	Shri Ram Jus, son of Shri Bishana Ram, Badhni Kalan.
632	Shri Lal Singh, son of Shri Sukhdari Singh, Badhni Kalan.
633	Shri Balraj Singh, son of Shri Jalaur Singh, Badhni Kalan.
634	Shri Bachittar Singh, son of Shri Channan Singh, Badhni Kalan.
635	Shri Saudagar Singh, son of Shri Santokh Singh, Patto Hira Singh.
636	Shri Phulla Singh, son of Shri Roda Singh, Patto Hira Singh,
637	Shri Palla Singh, son of Shri Ishar Singh, Patto Hira Singh.
638	Shri Ujaggar Singh, son of Shri Tek Singh, Patto Hira Singh.
639	Shri Pal Singh, son of Shri Vishan Singh, Patto Hira Singh.
640	Shri Lashman Singh, son of Shri Santokh Singh, Patto Hira Singh.
641	Shri Kartar Singh, son of Shri Rattan Singh, Patto Hira Singh.
642	Shri Amar Singh, son of Shri Roda Singh, Jawahar Singh Wala.
643	Shri Balwant Singh, son of Shri Roda Singh, Jawahar Singh Wala.
644	Shri Bachittar Singh, son of Shri Bhan Singh, Bilaspur.
645	Shri Balaur Singh, son of Shri Bhag Singh, Bilaspur.
646	Shri Sarwan Singh, son of Shri Pakhar Singh, Bilaspur.
647	Shri Hazoor Singh, son of Shri Milkha Singh, Meenian.
648	Shri Gurdev Singh, son of Shri Arjan Singh, Bilaspur.
649	Shri Ajmer Singh, son of Shri Ram Singh, Bilaspur.
650	Shri Gurditt Singh, son of Shri Kala Singh, Bilaspur.

Serial No.	Name of members with parentage and full addresses
651	Shri Jiwan Singh, son of Shri Sunder Singh, Dhurkot.
652	Shri Pritam Singh, son of Shri Munshi Singh, Nihal Singh, Wala.
653	Shri Lal Singh, son of Shri Arjan Singh, Nihal Singh Wala.
654	Shri Sher Singh, son of Shri Nand Singh, Nihal Singh Wala.
655	Shri Amar Singh, son of Shri Arjan Singh, Nihal Singh Wala.
656	Shri Nand Singh, son of Shri Narain Singh, Nihal Singh Wala.
657	Shri Bant Singh, son of Shri Mangal Singh, Nihal Singh wala.
658	Shri Avtar Singh, son of Shri Ajmer Singh, Nihal Singhwala.
659	Shri Sarwan Singh, son of Shri Mangal Singh, Nihal Singhwala.
660	Shri Amar Singh, son of Shri Bakshi Singh, Nihal Singhwala.
661	Shri Mukhtiar Singh, son of Shri Mehar Singh, Nihal Singh Wala.
662	Shri Sukhdev Singh, son of Shri Ajmer Singh, Nihal Singh Wala.
663	Shri Gurdev Singh, son of Shri Ajmer Singh, Nihal Singh Wala.
664	Shri Jagjit Singh, son of Shri Aimer Singh, Nihal Singh Wala.
665	Shri Hakam Singh, son of Shri Chet Ram, Gaziana.
666	Shri Bachittar Singh, son of Shri Karam Singh, Nihal Singh Wala.
667	Shri Mohinder Singh, son of Shri Mangal Singh, Nihal Singh Wala.
668	Shri Jang Singh son of Shri Narain Singh, Nihal Singh Wala.
669	Smt Parsin Kaur, w/o Jawala Singh, Nihal Singh Wala.
670	Shri Kala Singh, son of Shri Vir Singh, Nihal Singh Wala.
671	Shri Tara Singh, son of Shri Sarwan Singh, Nihal Singh Wala.
672	Shri Sunder Singh, son of Shri Kala Singh, Machhike.
673	Shri Udhe Singh, son of Shri Natha Singh, Machhike.
674	Shri Sadhu Singh, son of Shri Jagir Singh, Machhike
675	Shri Chanda Singh, son of Shri Kala Singh, Machhike.
676	Shri Mukhtiar Singh, son of Shri Khem Singh, Machhike.
677	Shri Hakim Singh, son of Shri Lal Singh, Bilaspur.
678	Shri Mukhtiar Singh, son of Shri Chanan Singh, Bilaspur.
679	Smt Nand Kaur, w/o Chuhar Singh, Bilaspur.
680	Shri Harcharan Das, son of Shri Bishan Das, Nihal Singh Wala.
681	Shri Chuhar Singh, son of Shri Nihal Singh, Baude.

[Minister for Agriculture and welfare]

Serial No.	Name of members with parentage and full address
682	Shri Pritam Singh, son of Shri Ram Singh, Baude.
683	Shri Darbara Singh, son of Shri Nidhan Singh, Baude.
684	Smt Guman Kaur, w/o Darbara Singh, Bauda.
685	Shri Chand Singh, son of Shri Santokh Singh, Baude.
686	Shri Zora Singh, son of Shri Gajjan Singh, Baude.
687	Shri Chand Singh, son of Shri Gajjan Singh, Baude.
688	Shri Bakhtawar Singh, son of Shri Gajjan Singh, Baude.
689	Shri Bhag Singh, son of Shri Harnam Singh, Nangal.
690	Shri Kartar Singh, son of Shri Gajjan Singh, Nangal.
691	Shri Sundar Singh, son of Shri Ram Singh, Dhurkot.
692	Shri Channan Singh, son of Shri Sundar Singh, Dhur Kot.
693	Shri Gurbaksh Singh, son of Pakhar Singh, Burj Hamjra.
694	Shri Gurdial Singh, son of Shri Sunder Singh, Gaziana.
695	Shri Jit Singh, son of Shri Nand Singh, Gaziana.
696	Shri Kahan Singh, son of Shri Jhaghar Singh, Gaziana.
697	Shri Gurbaksh Singh, son of Shri Bachan Singh, Gaziana.
698	Shri Mukhtiar Singh, son of Shri Harnam Singh, Patto Hira Singh.
699	Shrimati Ajmer Kaur, w/o Inder Singh, Patto Hira Singh,
700	Shri Gurbaksh Singh, son of Shri Kishan Singh, Patto Hira Singh
701	Shri Lakhi Mal son of Shri Sundar Mal, Patto Hira Singh.
702	Shri Kora Singh, son of Shri Amar Singh, Patto Hira Singh.
703	Shri Munsha Singh, son of Shri Nand Singh, Patto Hira Singh.
704	Shri Palla Singh, son of Shri Gonda Singh, Patto Hira Singh.
705	Shri Kartar Singh, son of Shri Vir Singh, Patto Hira Singh.
706	Shri Bhag Singh, son of Shri Munsha Singh, Dhurkot.
707	Shri Arjan Singh, son of Shri Uttam Singh, Raunta.
708	Shri Inder Singh, son of Shri Bakhar Singh, Raunta.
709	Shri Kirpal Singh, son of Shri Dasondha Singh, Raunta.
710	Shri Bihari Ram, son of Shri Narain, Takhtu Pura.
711	Shri Kaka Singh, son of Shri Sucha Singh, Machhike.
712	Shri Sukhdarshan Singh, Urf Bhagat Singh, son of Shri Kaka Singh, Machhike.

Serial No.	Name of members with parentage and full addresses
713	Shri Ajaib Singh, son of Shri Bhagat Singh, Machhike.
714	Shri Harchand Singh, son of Shri Pakhar Singh, Burj Hamira.
715	Shri Jagir Singh, son of Shri Bhan Singh, Burj Hamira.
716	Shri Jawala Singh, son of Shri Bhan Singh, Burj Hamira.
717	Shri Sohan Singh, son of Shri Lakha Singh, Himat Pura.
718	Shri Bas Dev son of Shri Jagan Nath, Badhni Kalan.
719	Shri Raghu Nath Rai, son of Shri Bihari Lal, Badhni Kalan.
720	Shri Mathura Dass, son of Shri Godha Ram, Badhni Kalan.
721	Shri Amar Singh, son of Shri Godhi Ram, Badhni Kalan.
722	Shri Joginder Singh, son of Shri Wariam Singh, Badhni Kalan.
723	Shri Karnail Singh, son of Shri Arjan Singh, Badhni Kalan.
724	Shri Sham Singh, son of Shri Ghula Singh, Badhni Kalan.
725	Shri Was Dev, son of Shri Kheta Mal, Badhni Kalan.
726	Shri Ram Rakha, son of Shri Gokal Chand, Badhni Kalan.
727	Shri Bachan Singh, son of Shri Inder Singh, Badhni Kalan.
728	Shri Ganga Ram, son of Shri Asa Ram, Badhni Kalan.
729	Shri Gurcharan Singh, son of Shri Puran Singh, Nihal Singh Wala.
730	Shri Ajmer Singh, son of Shri Rattan Singh, Nihal Singh Wala.
731	Shri Kartar Singh, son of Shri Bishan Singh, Burj Hamira.
732	Shri Raghbir Singh, son of Shri Natha Singh, Burj Hamira.
733	Shri Garib Singh, son of Shri Nahan Singh, Burj Hamira.
734	Shri Hari Singh, son of Shri Harnam Singh, Khai.
735	Shri Sher Singh, son of Shri Arjan Singh, Khai.
736	Shri Santa Singh, son of Shri Jawala Singh, Khai.
737	Shri Arjan Singh, son of Shri Hira Singh, Khai.
738	Shri Bishan Singh, son of Shri Wariam Singh, Khai.
739	Shri Jaswant Singh, son of Shri Inder Singh, Lopon.
740	Smt. Rattan Kaur, w/o Jaswant Singh, Lopon.
741	Shri Amar Singh, son of Shri Inder Singh, Lopon.
742	Smt. Pritam Kaur, w/o Amar Singh, Lopon.
743	Shri Mukhtiar Singh, son of Shri Kishan Singh, Lopon.
744	Smt. Dalip Kaur, w/o Mukhtiar Singh, Lopon.

[Minister for Agriculture and welfare]

Serial No.	Name of members with parentage and full addresses
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- 745 Shri Wariam Singh, son of Shri Gurditt Singh, Loapon.
746 Shrimati Kishan Kaur, w/o Harnam Singh, Loapon.
747 Shri Gurdial Singh, son of Shri Amrik Singh, Loapon.
748 Shri Gurbachan Singh, son of Shri Amrik Singh, Loapon.
749 Shri Bachitter Singh, son of Shri Nand Singh, Loapon.
750 Shri Sher Singh, son of Shri Channan Singh, Loapon.
751 Smt. Sham Kaur w/o Lal Singh, Loapon.
752 Shri Kartar Singh, son of Shri Bishan Singh, Loapon.
753 Shrimati Sham Kaur, w/o Gulzara Singh, Loapon.
754 Shrimati Avtar Kaur w/o Thana Singh, Loapon.
755 Shri Nahar Singh, son of Shri Tola Singh, Maliana.
756 Shri Major Singh, son of Shri Lal Singh, Loapon.
757 Shri Gurnam Singh, son of Shri Hari Singh, Loapon.
758 Shri Bholla Singh, son of Shri Mastan Singh, Loapon.
759 Shri Bakshish Singh, son of Shri Wariam Singh, Bhaike.
760 Shri Gurnam Singh, son of Shri Ram Singh, Bhaike
761 Shri Sundar Singh, son of Shri Jiwa Singh, Bhaggike.
762 Gurdev Singh, son of Shri Sunder Singh, Khote.
763 Shri Dyal Singh, son of Shri Munsha Singh, Khote.
764 Shri Malkiat Singh, son of Shri Munshi Singh, Nihal Singh Wala.
765 Shri Jhanda Singh, son of Shri Narain Singh, Nihal Singh Wala.
766 Har-jiwan Singh, son of Shri Autar Singh, Nihal Singh Wala.
767 Shri Bawa Singh, son of Shri Hazura Singh, Nihal Singh Wala.
768 Shri Harnek Singh, son of Shri Channan Singh, Bilaspur.
769 Shri Bhagh Singh, son of Shri Mohan Singh, Bilaspur.
770 Shri Karam Singh, son of Shri Kartar Singh, Bilaspur.
771 Shri Jagir Singh, son of Shri Makha Singh, Bilaspur.
772 Shri Saun Singh, son of Shri Deva Singh, Bilaspur.
773 Shri Boor Singh, son of Shri Annop Singh, Bilaspur.
774 Shri Bohadur Singh, son of Shri Phuman Singh, Bilaspur.
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Serial No.	Names of members with parentage and full addresses
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- 775 Shri Mala Singh, son of Shri Bhagh Singh, Bilaspur.
- 776 Shri Gurdev Singh, son of Shri Amar Singh, Bilaspur.
- 777 Shri Pritam Singh, son of Shri Jiwan Singh, Bilaspur.
- 778 Shri Sadhu Singh, son of Shri Amar Singh, Bilaspur.
- 779 Shri Amar Singh, son of Shri Hardit Singh, Bilaspur.
- 780 Lal Singh, son of Shri Inder Singh, Bilaspur.
- 781 Shri Malkiat Singh, son of Shri Bhan Singh, Bilaspur.
- 782 Shri Sadhu Singh, son of Shri Mohinder Singh, Bilaspur.
- 783 Shri Ujaggar Singh, son of Shri Pakhar Singh, Bilaspur.
- 784 Shri Ehagh Singh, son of Shri Kakka Singh, Bilaspur.
- 785 Shri Palla Singh, son of Shri Deva Singh, Bilaspur.
- 786 Shri Hamir Singh, son of Shri Nikka Singh, Bilaspur.
- 787 Shri Kartar Singh, son of Shri Rodo Singh, Bilaspur.
- 788 Shri Begale Singh, son of Shri Ram Singh, Bilaspur.
- 789 Shri Mehla Singh, son of Shri Hari Singh, Bilaspur.
- 790 Shri Gurdial Singh, son of Shri Hari Singh, Bilaspur.
- 791 Shri Amar Singh, son of Shri Joginder Singh, Bilaspur.
- 792 Shri Kartar Singh, son of Shri Nagaha Singh, Bilaspur.
- 793 Shri Jagir Singh, son of Shri Santa Singh, Bilaspur.
- 794 Shri Beant Singh, son of Shri Mohinder Singh, Bilaspur.
- 795 Shri Waryam Singh, son of Shri Wazir Singh, Bilaspur.
- 796 Shri Gurnam Singh, son of Shri Dharm Singh, Raoko Kalan.
- 797 Shri Surjan Singh, son of Shri Sewa Singh, Raoko Kalan.
- 798 Shri Sadhu Singh, son of Shri Bur Singh, Raoko Kalan.
- 799 Shri Santa Singh, son of Shri Narain Singh, Raoko Kalan.
- 800 Shri Dalip Singh, son of Shri Jawala Singh, Raoko Kalan.
- 801 Shri Kishan Singh, son of Shri Jit Singh, Raoko Kalan.
- 802 Shri Nand Singh, son of Shri Chet Singh, Raoko Kalan.
- 803 Shri Kala Singh, son of Shri Chait Singh, Raoko Kalan.
- 804 Shri Basakha Singh, son of Shri Gian Singh, Raoko Kalan.
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[Minister for Agriculture and welfare]

Serial - Names of members with parentage and full addresses
No.

- 805 Shri Ajmer Singh, son of Shri Kishan Singh, Dhurkot.
806 Shri Sadhu Singh, son of Shri Babu Singh, Raokekalan.
807 Shri Rattan Singh, son of Shri Sham Singh, Dhurkot.
808 Shri Jaswant Singh, son of Shri Bishan Singh, Dhurkot.
809 Shri Gurbax Singh, son of Shri Sham Singh, Dhurkot.
810 Shri Gurdial Singh, son of Shri Gajjan Singh, Dhurkot.
811 Shri Hazar Singh, son of Shri Gajjan Singh, Dhurkot.
812 Shri Jawala Singh, son of Shri Bagga Singh, Dhurkot.
813 Shri Jagir Singh, son of Shri Bishan Singh, Dhurkot.
814 Shri Gurbachan Singh, son of Shri Modan Singh, Dhurkot.
815 Shri Dalip Singh, son of Shri Sunder Singh, Dhurkot.
816 Shri Mohan Singh, son of Shri Thaman Singh, Dhurkot.
817 Shri Babu Singh, s/o Shri Aghar Singh, Dhurkot.
818 Shri Darbara Singh, son of Shri Bishan Singh, Dhurkot.
819 Shri Sardara Singh, son of Shri Sunder Singh, Dhurkot.
820 Shri Gurnam Singh, son of Shri Bachan Singh, Dhurkot.
821 Shri Bachan Singh, son of Shri Kaka Singh, Dhurkot.
822 Shri Bhag Singh, son of Shri Gurmukh Singh, Dhurkot.
823 Shri Kehar Singh, son of Shri Kunda Singh, Dhurkot.
824 Shri Ishar Singh, son of Shri Nand Singh, Dhurkot.
825 Shri Dalip Singh, son of Shri Bhakatawar Singh, Dhurkot.
826 Shri Major Singh, son of Shri Bhaktawar Singh, Dhurkot.
827 Shri Mukand Singh, son of Shri Sajjan Singh, Dhurkot.
828 Shri Jagir Singh, son of Shri Sham Singh, Dhurkot.
829 Shri Nikka Singh, son of Shri Dalip Singh, Dhurkot.
830 Shri Balwant Singh, son of Shri Lal Singh, Dhurkot.
831 Shri Gurmail Singh, son of Shri Bhag Singh, Dhurkot.
832 Shri Bhan Chand, son of Shri Hans Raj, Dhurkot.
833 Shri Pal Singh, son of Shri Santa Singh, Dhurkot.
834 Shri Dhula Singh, son of Shri Anokh Singh, Dhurkot.
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Serial No.	Names of members with percentage and full addresses
835	Shri Mansa Singh, son of Shri Lachhman Singh, Dhurkot.
836	Shri Bhagwan Singh, son of Shri Puran Singh, Dhurkot.
837	Shri Sudagar Singh, son of Shri Akar Singh, Dhurkot.
838	Shri Dhamn Singh, son of Shri Hamir Singh, Dhurkot.
839	Shri Hari Singh, son of Shri Gian Singh, Dhurkot.
840	Shri Naranjan Singh, son of Shri Gader Singh, Dhurkot.
841	Shri Babu Singh, son of Shri Sham Singh, Dhurkot.
842	Shri Gurdev Singh, son of Shri Vir Singh,, Dhurkot.
843	Shri Mukand Lal, son of Shri Sadhu Ram, Mandi Nihalsinghwala.
844	Shrimati Savetri Devi, w/o Shri Mukand Lal, Mandi Nihalsinghwala.
845	Shri Nathi Ram, son of Shri Milkhi Ram, Mandi Nihalsinghwala.
846	Shri Sardara Singh, son of Shri Lal Singh, Bhagike.
847	Shri Dalip Singh, son of Shri Ram Singh, Bhagike.
848	Shri Chanan Singh, son of Shri Hira Singh, Khai.
849	Shri Mukhtiar Singh, son of Shri Milkha Singh, Mania.
850	Shri Inder Singh, son of Shri Arjan Singh, Burj Hamira.
851	Shri Sawan Singh, son of Shri Gulab Singh, Budhe.
852	Shri Phuman Singh, son of Shri Puran Singh, Budhe.
853	Shri Burj Himra Co-operative Thrift and Credit Society.
854	Shri Naranjan Singh, son of Shri Deva Singh, Machhike.
855	Shri Gurbachan Singh, son of Shri Gurdit Singh, Khote.
856	Shri Mehla Singh, son of Shri Santokh Singh, Bansir Khurd.
857	Shri Babu Singh, son of Shri Sundar Singh, Khote.
858	Shri Gurdip Singh, son of Shri Joginder Singh, Khote.
859	Shri Jagir Singh, son of Shri Bhan Singh, Khote.
860	Shrimati Basant Kaur, w/o Shri Ram Singh, Himatpura.
861	Shri Inder Singh, son of Shri Lal Singh, Khote.
862	Shrimati Gurdial Kaur, daughter of Kartar Singh, Dhurkot.
863	Shri Bachhitar Singh, son of Shri Bhag Singh, Saidkot.
864	Shri Harnam Singh, son of Shri Bishan Singh, Saidkot.
865	Shri Chand Singh, son of Shri Mehar Singh, Raokekalan.

[Minister for Agriculture and welfare]

Serial No.	Names of members with parentage and full addresses
866	Shri Manmohan Lal, son of Shri Sadhu Ram, Bhandi Kalan.
867	Dr. Ram Lal, son of Shri Chiranji Lal, Bhandi Kalan.
868	Shri Ram Pardesh, son of Shri Kishori Lal, Bhandi Kalan.
869	Shri Sukhdev Rai, son of Shri Ram Rakha Mal, Bhandi Kalan.
870	Shri Bhagwan Singh, son of Shri Rasam Singh, Bhandi Kalan.
871	Shri Arjan Singh, son of Shri Prem Singh, Raokekalan.
872	Shri Sher Singh, son of Shri Chinchal Singh, Himatpura.
873	Shri Hukam Chand, son of Shri Partap Mal, Raoti Hira Singh.
874	Shri Tara Singh, son of Shri Inder Singh, Nangal.
875	The Rama Co-operative Thrift and Credit Society.
876	Shri Sher Singh, son of Shri Jaimal Singh, Khai.
877	Shri Lakh Ram son of Shri Bhagwani Das, Khai.
878	Shri Sewa Singh, son of Shri Jit Singh, Raoke kalan.

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AGRICULTURAL LAND PURCHASED BY GOVERNMENT FOR SETTLING HARIJANS
511. Comrade Ram Piara : Will the Minister for Agriculture and Welfare be pleased to state—

(a) the total area of land in acres purchased by the Harijan Welfare Department for the Harijan beneficiaries after the receipt of memo No. 5369-WGI(ASO-2)62/956 dated the 10th May 1962, from the Home Secretary to Government, Punjab, district-wise and village-wise, out of the lands which have neither been declared surplus nor have any tenants been settled thereon as suggested by the Director and approved by the Government ;

(b) the total amount paid for the land referred to in part (a) above to the land-owners concerned after the 10th May, 1962 ?
Sardar Gurbanta Singh :

	District	Name of the village	Area		
			A.	K.	M.
(a) (1)	Ferozepore	.. Ratta Ther	252	6	14
(2)	Sangrur	.. Ramgarh Dhani	310	5	0
(b) (1)					
(2)					

SALE OF MILK BY GOVERNMENT AT CHANDIGARH

515. Comrade Shamsheer Singh Josh : Will the Minister for Agriculture and Welfare be pleased to state—

- (a) the price, per seer at which Milk is being purchased by Government at the Milk Chilling Plant at Morinda in Ambala District and the price per seer at which it is sold to the public at Chandigarh ;
- (b) the criteria for fixation of price of milk ;
- (c) whether the plant referred to in part (a) above is running at profit or at loss ; if at loss, the reasons therefor ;
- (d) the names of places where Milk Chilling Centres have been opened ;
- (e) whether there is any proposal to open such new centres in other areas of Rupar Tehsil ?

Sardar Gurbanta Singh : (a) Rs 18.40 per 40 kgs. of milk delivered at Morinda Chilling Centre and Rs 17.60 per 40 kgs. of milk collected at Collection Centres, containing 6.2 per cent fat *Pro rata* increase and decrease is applied at the rate of 24 nP. per 1 per cent fat per 40 kgs. for the milk purchased falling above and below the said fat percentage. The milk, after pasteurisation and bottling, is being sold at the rate of 0.62 nP. per litre or Rs 24.08 per 40 kgs.

(b) The purchase and sale price of milk is determined by a committee, constituted by Government, after taking into account the market rates of milk in villages and Chandigarh Town in relation to its availability.

(c) The scheme is running at a loss because of the following reasons :—

- (i) Procurement of milk could not be arranged up to the optimum quantity.
 - (ii) Competition from the middlemen who could adulterate buffalo milk and sell it as cows' milk and thereby pay more to the producers as compared with the Government Scheme.
 - (iii) Due to low milk production in the vicinity of Chandigarh and Morinda the milk had to be arranged from Amritsar at high cost.
 - (iv) Due to the scheme being the first of its kind in the State, there were difficulties in the initial stages for organising its affairs efficiently and economically.
 - (v) Defects in the machinery like Boilers and Compressors contributed to the lossess.
 - (vi) The milk during summer was purchased at high rates but was sold at a fixed uniform price throughout the year.
- (d) Morinda.
- (e) No.

EXPENDITURE ON ROADS CONSTRUCTED IN THE VICINITY OF BHAKRA DAM

545. Comrade Harnam Singh Chamak : Will the Minister for Public Works be pleased to state the amount of money so far spent on the construction of roads in the vicinity of Bhakra Dam.

Chaudhri Ranbir Singh : The expenditure so far incurred on the construction of roads in the vicinity of Bhakra Dam amounts to Rs 87,93,882.00 These roads are not public roads and were constructed by Bhakra Dam-Administration to facilitate the execution of the works at Bhakra.

INCOME OF VARIOUS MUNICIPAL COMMITTEES FROM OCTROI COLLECTIONS

546. Comrade Harnam Singh Chamak : Will the Home Minister be pleased to state the total income of various Municipal Committees in the State on account of Octroi Charges collected by them during the years, 1948, 1959 and 1961, separately ?

Shri Mohan Lal :

		Rs
1948-49	..	54,45,323.00
1959-60	..	2,98,15,542.00
1961-62	..	3,08,32,270.00

PATIENTS ADMITTED IN CIVIL HOSPITALS IN LUDHIANA DISTRICT

574. Sardar Lachhman Singh Gill : Will the Minister for Finance be pleased to state —

(a) the total number of patients admitted in the Civil Hospitals in district Ludhiana from 1st January, 1962 to date ;

(b) the total number of cases which proved fatal in each of the said hospitals during the said period giving the names of the patients, the disease from which they were suffering and the date of death in each case ?

Dr. Gopi Chand Bhargava : (a) 1,311.

(b) 51 as indicated in the statement given below.

The mortality is 4 per cent and is normal.

Statement of cases proved fatal during the period from 1st January, 1962 to 31st December, 1962 in Civil Hospitals of Ludhiana District

Serial No.	Name	Disease	Date of death
1	Kasturi Lal	Multiple Injuries	9-1-62
2	Mann Singh	Stab wound abdomen	27-1-62
3	Mohinder	Multiple Injuries	13-2-62
4	Nachhattar Singh	Stab wound abdomen	14-2-62
5	Teja Singh	Malignant growth abdomen	26-2-62
6	S. Mohan Singh	Cerebral Haemorrhage	7-3-62
7	Sarwan Singh	Multiple Injuries	11-3-62
8	Rattan Singh	Stab wound abdomen	31-3-62
9	Roshan Din	Multiple Injuries	29-3-62
10	S. Kartar Singh	Ditto	17-4-62
11	Soresh Chander	P.U.O.	9-5-62
12	Shri G. L. Wasudeva	Hypertension with cerebral Haemorrhagia	5-5-62

*Note :—The accounts are maintained by the Municipal Committees according to the financial year.

Serial No.	Name	Disease	Date of death
13	Ram Partap	.. Multiple Injuries	.. 20-5-62
14	Unknown	.. Hyper pyrexia (Heat Stroke)	.. 10-6-62
15	Gian Sagar	.. Phenobarbitones poison's	.. 16-6-62
16	Harnam Singh	.. Ditto	.. 19-6-62
17	Ved Parkash	.. Intestinal Obstruction	.. 26-6-62
18	Ram Lal,	.. Ch. Diarrhooa	.. 29-6-62
19	Unknown	.. Anaemia	.. 16-7-62
20	Siri Ram	.. Burns	.. 20-7-62
21	Jit Singh	.. Stab wound abdomen	.. 4-8-62
22	Gurdyal Singh	.. Multiple Injuries	.. 4-8-62
23	Gurdyal Singh	.. Ditto	.. 17-6-62
24	Vijay Kumar	.. cyanide Poison	.. 3-9-62
25	Sarup Chand	.. Head Injury	.. 1-10-62
26	Avtar Singh	.. Phenobarbitones poison's	.. 4-10-62
27	Hukam Singh	.. Opium Poisoning	.. 17-10-62
28	Hari Singh	.. Anaemia	.. 27-10-62
29	Waryam Singh	.. Tetanus (Gangrene Rt. foot)	.. 30-10-62
30	Puran Singh	.. Alcohol Poisoning	.. 28-10-62
31	Ram Labhaya	.. Tub Abdomen with anaemia	.. 4-11-62
32	Ajit Singh	.. Burns	.. 3-11-62
33	Sohan Singh	.. Intestinal obstruction	.. 10-11-62
34	Ram Labhaya	.. Gyanide Poison'	.. 8-11-62
35	Buta Ram	.. Nephritis	.. 16-11-62
36	Ram Lal	.. P.U.O.	.. 7-12-62
37	Veena Kumari	.. Extensive Burn	.. 7-2-62
38	Chago	.. Head injury	.. 7-3-62
39	Ram Saran	.. Dearrhoa	.. 23-6-62
40	Punnor	.. Accident case	.. 9-5-62
41	Dalip Kaur	.. Infective Hepotitis	.. 19-5-62
42	Rampiyari	.. T.B. Lungs	.. 25-5-62

[Finance Minister]

Serial No.	Name	Disease	Date of death
43	Mindo	.. Heart failure Head injury	.. 15-6-62
44	Pritam Kaur	.. Tetanus	.. 16-8-62
45	Raj Rani	.. Extensive Burn	.. 23-9-62
46	Baby Amar Wati	.. Diarrohoa	.. 27-9-62
47	Herminder	.. Paralysis	.. 2-10-62
48	Vina Kumari	.. Burns	.. 8-10-62
49	Kanta	.. Dearrhoa	.. 25-10-62
50	Suresh Chander	.. Extensive Burn	.. 31-10-62
51	Balbir Kaur	.. Accident case Head injury	.. 31-10-62

PERSONS CHALLANED ON THE CHARGE OF SMUGGLING AND ILLEGAL POSSESSION OF OPIUM IN LUDHIANA DISTRICT

575. Sardar Lachhman Singh Gill : Will the Minister for Excise and Capital be pleased to state —

- (a) the total number of persons challaned by the Ludhiana District Police on the charge of smuggling and illegal possession of opium from 1st January, 1962 to-date, together with the number of cases still pending investigation with the police ;
- (b) the total quantity of opium hauled up by the Ludhiana District authorities during the said period ?

Shri Ram Saran Chand Mittal : (a) *Part I* (from 1st January, 1962 to 31st December, 1962).—399.

Part II (from 1st January, 1962 to 31st December, 1962).—112.

(b) 73.603 kilograms.

SALARY AND T.A. DRAWN BY MINISTERS

600. Comrade Ram Chandra : Will the Chief Minister be pleased to state—

- (a) the amount of salary and T.A. received by each of the Cabinet Ministers, State Ministers, Deputy Ministers, Chief Parliamentary Secretary and Parliamentary Secretary in the State from the dates of their appointments till December, 1961 ;
- (b) the cost of the petrol consumed in the state owned cars used by each of the said Ministers and the Chief Parliamentary Secretary/Parliamentary Secretary, while on tour during the said period ;
- (c) the details of the consolidated T.A. paid to those who had to purchase their own cars along with the period for which the said payment was made ;
- (d) the details of the expenses incurred by Government on account of electricity and water charges at the official residence of each during the period mentioned in part (a)

Sardar Partap Singh Kairon : A statement containing the requisite information is given below :—

Salary and T.A., etc., drawn by Ministers, etc., from 12th March, 1962 (afternoon) to 31st December, 1962

Serial No.	Name	Salary	T.A.	Conveyance allowance Consolidated		Cost of petrol, oil and lubricants	Water charges	Electricity charges	Total	REMARKS
				Amount	Period					
		Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	
<i>Chief Minister</i>										
1	S. Partap Singh Kairon	7,690.32	1,866.00	6,811.90	335.85	790.44	17,694.51	Excludes arrear of T.A. drawn in 1962-63
<i>Ministers</i>										
2	Dr. Gopi Chand Bhargava	7,690.32	8,044.87	2,883.87	13-3-62 to 31-12-62	..	436.05	454.48	19,509.59	
3	Shri Mohan Lal ..	7,690.32	12,598.06	1,820.00	29--6 to 31-12-62	2,785.25	277.21	406.34	26,577.18	T.A. with effect from 2nd March, 1962
4	S. Darbara Singh	7,690.32	1,287.50	5,302.12	75.98	355.94	14,711.86	
5	Giani Kartar Singh	7,690.32	2,673.00	7,535.77	245.00	603.54	18,747.73	
6	Shri Brish Bhan ..	7,690.32	3,397.00	6,308.71	54.15	203.68	17,653.86	

[Chief Minister]

Serial No.	Name	Salary	T.A.	Conveyance allowance Consolidated		Cost of petrol, oil and lubricants	Water charges	Electricity charges	Total	REMARKS
				Amount	Period					
		Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs	
7	Shri Gurbanta Singh	7,690.32	10,996.00	1,731.28	5-7-62 to 31-12-62 except 3 days in November, 1962	2,384.49	220.30	501.46	23,523.85	T.A. with effect from 1st March, 1962
8	Shri Ram Saran Chand Mital	7,690.32	1,665.00	5,949.26	183.80	388.84	15,877.22	
9	Shri Ranbir Singh	7,690.32	13,949.50	1,403.23	11-8-62 to 31-12-62	4,765.58	224.66	249.27	28,282.56	
10	Shri Ajmer Singh	7,690.32	16,100.00	2,883.87	13-3-62 to 31-12-62	..	202.66	332.40	27,208.65	
<i>Ministers of State</i>										
11	Shri Yash Pal ..	7,690.32	17,058.87	2,883.87	Ditto	..	86.55	317.53	28,037.14	T.A. with effect from 27th February, 1962

12	Shrimati Parkash Kaur	7,690.32	2,004.00	--	--	6,073.94	74.83	476.13	16,319.22
13	Shri Harbaas Lal	7,690.32	7,407.25	1,200.00	1-9-62 to 31-12-62	3,122.28	147.26	305.57	19,872.68
14	Shri Niranjana Singh Talib	7,690.32	9,554.75	2,100.00	1-6-62 to 31-12-62	815.15	53.20	574.50	20,787.92
15	Giani Zail Singh	7,690.32	2,533.79	5,717.86	285.39	318.47	1,6545.83
16	Shri Prem Singh, Prem	7,690.32	4,330.87	832.25	13-3-62 to 22-3-62 and 8-10-62 to 31-12-62	1,458.59	89.45	354.72	14,756.20
17	Shri Ram Kishen	7,690.32	10,752.25	1,820.00	29-6-62 to 31-12-62	1,267.44	163.10	344.78	22,037.89
18	Shri Chand Ram ..	7,690.32	13,612.50	1,810.00	30-6-62 to 31-12-62	1,788.49	141.00	83.53	25,125.84
19	Shri Bhagwat Dayal	7,690.32	3,145.00	164.51	13-3-62 to 29-3-62	2,738.43	119.82	254.66	1,4112.74
<i>Deputy Ministers</i>									
20	Shri Yashwant Rai	7,690.31	1,777.87	5,263.38	140.31	323.13	15,195.00
21	Baksni Partap Singh	7,690.31	2,106.00	8,173.96	89.19	280.24	18,339.70.
22	Mahashe Benarsi Dass	7,690.32	3,521.80	310.00	30-11-62 to 31-12-62	3,472.59	181.38	228.13	15,404.22

23	Shri Sunder Singh	7,690.32	14,645.25	2,400.00	1-5-62 to 31-12-62	..	134.72	220.35	25,090.64
24	Shri Harcharan Singh	7,690.32	17,140.14	2,883.87	13-3-62 to 31-12-62	..	83.81	192.82	27,990.96
25	Shrimati Om Prabha Jain	7,690.32	6,009.75	1,020.00	19-9-62 to 31-12-62	1,382.76	109.87	224.39	16,437.09
26	Shri Hari Ram ..	7,690.32	5,782.37	1,020.00	19-9-62 to 31-12-62	812.01	93.67	371.03	15,769.40
27	Capt. Rattan Singh	7,690.32	10,758.75	1,393.55	12-6-62 to 30-11-62	3,193.27	104.81	165.47	23,306.17
28	Shri Harchand Singh	7,690.32	2,196.00	3,126.42	84.44	102.22	13,199.40
29	Shri Tayyab Husain Khan	7,664.52	14,564.50	1,980.00	13-6-62 to 31-12-62	577.85	118.10	173.32	25,078.29
	<i>Chief Parliamentary Secretary</i>								
30	Shri Gulab Singh	4,806.44	11,820.75	2,129.03	29-5-62 to 31-12-62	..	41.00	200.83	18,988.05
	<i>Parliamentary Secretary</i>								
31	Shrimati Chandravati	4,806.45	6,126.58	1,500.00	1-8-62 to 31-12-62	280.30	87.21	157.58	12,958.12
	Total	.. 2,32,606.35	2,40,425.97	36,169.33	..	91,107.80	4,684.17	10,155.79	6,15,149.41

Note.— The hire charges of tax is provided to some of the Ministers, etc. is not included in this Statements.

LOANS GRANTED TO MINISTERS FOR PURCHASE OF CARS

601. Comrade Ram Chandra : Will the Chief Minister be pleased to state the amount of loan, if any, granted to each of the Cabinet Ministers, State Ministers, Deputy Ministers, Chief Parliamentary Secretary and Parliamentary Secretary for the purchase of cars together with the amount of loan paid back by each up to 31st December, 1962, and thereafter up to date ?

Sardar Partap Singh Kairon : No loan for the purchase for cars has been granted by the Government to any of the Ministers, the previous Ministers of State and Deputy Ministers, the Chief Parliamentary Secretary and the previous Parliamentary Secretary.

PATWARIS IN THE LAND ACQUISITION BRANCH OF DRAINAGE DIVISION
No. IV, AMRITSAR

602. Sardar Kulbir Singh : Will the Minister for Irrigation and Power be pleased to state—

- (a) the names of Patwaris who were in service in the Land Acquisition Branch of Drainage Division No. 4, Amritsar, from 1st December, 1961 to 31st May, 1962. ;
- (b) whether any stationery was issued to any of the said patwaris up till 31st May, 1962 ; if so, the quantity and nature of stationery issued to each ;
- (c) whether any travelling allowance bills relating to the period 1st December, 1961 to 31st May, 1962 were submitted by the said Patwaris ; if so, when the and the action taken thereon ?

Chaudhri Ranbir Singh : (a) and (c) A statement showing the names of Patwaris, T.A. bills submitted by the m and action taken thereon, is laid on the Table of the House.

(b) Yes. Details of stationery issued to each Patwari up to 31st May, 1962 are given in column 3 of the above-mentioned statement.

[Irrigation and Power Minister]
STATEMENT

WHETHER ANY T.A. BILL RELATING TO THE PERIOD						
Serial No.	Name of Patwari, in service from 1st December, 1961 to 31st May, 1962	Whether any stationery was issued to any Patwari up to 31st May, 1962	December, 1961		January, 1962	
			Date of submission by the Patwari	Action taken	Date of submission by the Patwari	Action taken
1	2	3	4	5	6	7
1	Shri Gurdev Singh	One holder, one Pencil, three Nibs, Ink Tablets and paper one quire to each patwari	16-11-62	Since paid	20-2-62	Since paid
2	Shri Rangī Ram ..	Ditto	10-4-62	Ditto	10-4-62	Ditto
3	Shri Hans Raj ..	Ditto	Not submitted	..	10-4-62	Ditto
4	Shri Harnam Singh	Ditto	20-2-62	Since paid	10-4-62	Ditto
5	Shri Ajit Singh	Ditto	Not received	..	Not received	..
6	Shri Santokh Singh	Ditto	10-4-62	Since paid	14-5-62	Since paid
7	Shri Kartar Singh	Ditto	Not received	..	15-6-62	Ditto
8	Shri Sarmpatrai	Ditto	20-2-62	Since paid	10-4-62	Ditto
9	Shri Jagan Nath (I)	Ditto	16-1-62	Ditto	19-4-62	Ditto
10	Shri Amri Chand	Ditto	Not received	..	Not received	..
11	Shri Dalbir Singh	Ditto	Ditto	..	Ditto	..
12	Shri Kishan Chand	Ditto	14-5-62	Since paid	Since paid	Since paid
13	Shri Daulat Ram	Ditto	18-8-62	Ditto	14-8-62	Ditto
14	Shri Lila Ram ..	Ditto	20-2-62	Ditto	Since paid	Ditto
15	Shri Ram Asra ..	Ditto	16-1-62	Ditto	10-4-62	Ditto
16	Shri Sawaran Singh	Ditto	16-1-62	Ditto	Not submitted	..
17	Shri Bhan Singh	Ditto	14-5-62	Ditto	10-4-62	Since paid
18	Shri Amrit Lal	Ditto	Not submitted	..	Not submitted	..
19	Shri Faquir Chand	Ditto	10-4-62	Since paid	20-2-62	Since paid

DECEMBER, 1961 WERE SUBMITTED IF SO WHEN, ANY ACTION TAKEN THEREON-

February, 1962		March, 1962		April, 1962		May, 1962	
Date of submission by the Patwari	Action taken	Date of submission by the Patwari	Action taken	Date of submission by the Patwari	Action taken	Date of submission by the Patwari	Action taken
8	9	10	11	12	13	14	15
19-3-62	Since paid	10-4-62	Since paid	14-5-62	Since paid	17-7-62	Since paid
10-4-62	Ditto	10-4-62	Ditto	10-4-62	Ditto	14-5-62	Ditto
19-5-62	Ditto	10-4-62	Ditto	15-5-62	Ditto	23-7-62	Ditto
19-3-62	Ditto	10-4-62	Ditto	15-5-62	Ditto	15-6-62	Ditto
10-4-62	Ditto	10-4-62	Ditto	Not received		Not received	
14-5-62	Ditto	14-5-62	Ditto	15-6-62	Since paid	Not received	
15-6-62	Ditto	15-6-62	Ditto	15-6-62	Ditto	Not received	
Since received and paid		10-4-62	Ditto	14-5-62	Ditto	15-6-62	Since paid
Ditto		10-4-62	Ditto	15-6-62	Ditto	15-6-62	Ditto
14-5-62	Since paid	Not received		Since paid	Ditto	15-6-62	Ditto
19-3-62	Ditto	10-4-62	Since paid	Since paid	Ditto	15-6-62	Ditto
17-7-62	Ditto	Since paid	Ditto	15-6-62	Ditto	15-6-62	Ditto
Since paid	Ditto	14-5-62	Ditto	15-6-62	Ditto	15-6-62	Ditto
No submitted		Not submitted		Not submitted		Not submitted	
10-4-62	Since paid	10-4-62	Since paid	14-5-62	Under correspondence	15-6-62	Under correspondence
10-4-62	Ditto	17-7-62	Ditto	17-7-62	Since paid	17-7-62	Since paid
10-4-62	Ditto	14-5-62	Ditto	15-6-62	Ditto	15-6-62	Ditto
Not submitted		14-5-62	Under correspondence	Not submitted		Not submitted	
10-4-62	Since paid	10-4-62	Since paid	14-5-62	Since paid	17-7-62	Transferred

[Irrigation and Power Minister]

Serial No.	Name of Patwari, in service from 1st December, 1961 to 31st May, 1962	Whether any stationery was issued to any Patwari up to 31st May, 1962	WHETHER ANY T.A. BILL RELATING TO THE			
			December, 1961		January, 1962	
			Date of submission by the Patwari	Action taken	Date of submission by the Patwari	Action taken
1	2	3	4	5	6	7
20	Shri Jagan Nath II	One holder, one pencil, three nibs, ink tablets and paper one quire to each Patwari	Nil	Nil	Nil	Nil
21	Shri Diwan Chand	Ditto	10-4-62	Since paid	10-4-62	Since paid
22	Shri Joti Ram	Ditto	20-2-62	Ditto	10-4-62	Ditto
23	Shri Durga Dass	Ditto	10-4-62	Ditto	10-4-62	Ditto
24	Shri Gori Shankar	Ditto	14-5-62	Ditto	10-4-62	Ditto
25	Shri Kidar Nath	Ditto	10-4-62	Ditto	10-4-62	Ditto
26	Shri Hira Singh	Ditto	14-5-62	Ditto	14-5-62	Under correspondence
27	Shri Upkar Singh	Ditto	Remained on leave		Remained on leave	
28	Shri Jagdish Mitter	Ditto	..	Since paid	14-8-62	Received and being sent to A.G., Punjab
29	Shri Vir Bhan ..	Ditto	Not received			Remained on
30	Shri Sarwan Singh	Ditto	Ditto		14-5-62	Lying unpaid
31	Shri Bakhish Singh	Ditto				Remained
32	Shri Chanan Singh	Ditto	..	Since paid	14-5-62	Since paid
33	Shri Iqbal Singh	Ditto	Not received	20-2-62	20-2-62	Ditto
34	Shri Bhagat Ram	Ditto	New appointment		New appointment	
35	Shri Harbans Raj	Ditto	10-4-62	Since paid	10-4-62	Since paid
36	Shri Hargajjan Singh	Ditto	Not submitted		Not submitted	
37	Shri Amritsaria Ram	Ditto	New appointment		New appointment	
38	Shri Lal Chand	Ditto		Ditto		..

PERIOD DECEMBER, 1961 WERE SUBMITTED, IF SO WHEN, ANY ACTION TAKEN THEREON

February, 1962		March, 1962		April, 1962		May, 1962	
Date of submission by the Patwari	Action taken	Date of submission by the Patwari	Action taken	Date of submission by the Patwari	Action taken	Date of submission by the Patwari	Action taken
8	9	10	11	12	13	14	15
Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
10-4-62	Since paid	10-4-62	Since paid	14-5-62	Since paid	15-5-62	Since paid
15-5-62	Ditto	10-4-62	Ditto	14-5-62	Ditto	Not received	
10-4-62	Ditto	10-4-62	Ditto	15-5-62	Ditto	15-6-62	Since paid
10-3-62	Ditto	10-4-62	Ditto	15-5-62	Ditto	17-7-62	Ditto
10-4-62	Ditto	10-4-62	Ditto	15-5-62	Ditto	15-6-62	Ditto
10-4-62	Ditto	10-4-62	Ditto	17-7-62	Ditto	17-7-62	Under correspondence
Remained on leave		Remained on leave		1-5-62	Since paid
..	..	10-4-62	Since paid	Since paid	Since paid	15-6-62	Ditto
office duty							
Not received on leave		14-5-62	Since paid	Since paid	Not received	Lying unpaid	Transferred
14-5-62	Since paid	14-5-62	since	paid	..	15-6-62	Since paid
19-3-62	Ditto	10-4-62	Ditto	14-5-62	Since paid	Since paid	Ditto
19-3-62	Ditto	10-4-62	Ditto	14-5-62	Ditto	15-6-62	Ditto
19-3-62	Ditto	10-4-62	Ditto	14-6-62	Ditto	15-5-62	Ditto
Not submitted		10-4-62	Ditto	14-5-62	Ditto	15-6-62	Ditto
14-5-62	Since paid	Resigned	..	Resigned	..	Resigned	..
..	14-5-62	Since paid	15-6-62	Since paid

SUB-REGISTRARS IN AMRITSAR DISTRICT

603. **Sardar Kulbir Singh :** Will the Minister for Revenue be pleased to state—

- (a) the list of the Sub-Registrars at the Tahsil and city Headquarters in Amritsar District with their percentage and homeaddresses;
- (b) the academic qualifications of each of them ;
- (c) the date of appointment in each case ;
- (d) the date of birth of each of the persons referred to in part (a) above ;
- (e) the age of each of them on the date of their appointments ;
- (f) the monthly allowance paid to each of them between 1st January, 1962 to 30th June, 1962 ?

Sardar Ajmer Singh : (a) to (f) A statement is laid on the Table of the House.

Statement showing the particulars of Honorary Sub-Registrars in District Amritsar

Name of the Sub-Registrar with parentage and home address	Place of appointment	Academic qualifications	Date of appointment	Date of birth	Age on the date of appointment	Monthly allowance paid between 1-1-62 to 30-6-62	
1. Shri Gurdip Singh, son of Shri Chanda Singh, village Lidher, tehsil and district Amritsar	Amritsar Tehsil	Studied up to Middle	14-12-56	18-1-20	About 36 years	January, 1962	425.17
						February, 1962	Nil
						March, 1962	408.68
						April, 1962	306.66
						May, 1962	366.66
						June, 1962	408.21
2. Shri Faqir Chand, son of Shri Ram Chand, Vijay Nagar, Batala Road, Amritsar	Amritsar City	Matric	9-6-60	8-8-10	About 50 years	January, 1962	441.92
						February, 1962	343.62
						March, 1962	526.45
						April, 1962	436.66
						May, 1962	456.66
						June, 1962	453.41
3. Shri Hira Singh, son of Shri Bhagat Singh, ex-Zaildar, village Vainpoin, tehsil Tarn Taran, district Amritsar	Tarn Taran Tehsil	Matric	5-11-56	7-1-08	About 49 years	January, 1962	421.67
						February, 1962	421.67
						March, 1962	467.20
						April, 1962	426.66
						May, 1962	426.66
						June, 1962	430.16
4. Shri Uttam Singh, son of Shri Raghbir Singh of Ramdass, tahsil Ajnala, district Amritsar	Ajnala Tahsil	Matric	6-10-56	23-12-15	About 41 years	January, 1962	241.14
						February, 1962	248.49
						March, 1962	433.68
						April, 1962	416.66
						May, 1962	293.11
						June, 1962	308.10
5. Shri Surat Singh, son of Sham Singh, Ex-Zaildar, Kairon, tehsil Tarn Taran, district Amritsar	Patti Tahsil	Studied up to Middle	22-5-62	Exact date not available	Under 60 years	May, 1962	168.62
						June, 1962	420.16
6. Shri Sakattar Singh, son of Shri Basant Singh, village and post office Naushehra Panuan, tehsil Tarn Taran, district Amritsar	Tarn Taran Tehsil	Matric	Notification, dated 23-8-62	Ditto	About 56 years

WATERLOGGED AREA IN TEHSIL ZIRA, DISTRICT FEROZEFUR

614. Sardar Jagjit Singh Gagoani : Will the Minister for Irrigation and Power be pleased to state —

- (a) the total waterlogged area at present in tehsil Zira, district Ferozepur ;
- (b) the area where the subsoil table is 0' to 5' and 5' to 10' separately ;
- (c) the increase, if any, of waterlogged area in the said Tehsil from 1957 to-date with the total of the said area of land which Government reclaimed during the said period ;
- (d) whether Government is considering any scheme for reclaiming the rest of the said areas which are still waterlogged ?

Chaudhri Ranbir Singh : (a) 2,24,000 acres.

(b) *Area with subsoil water-table during 1962—*

0' to 5' .. 64,000 acres

5' to 10' .. 160,000 acres

(c) (i) Increase in area from 1957 .. 10,000 acres

(ii) Area reclaimed .. Nil

(d) Yes. Zira Anti waterlogging Pilot Schemes along with the following drainage schemes is in progress :—

- (i) Makhu Drainage System.
- (ii) Zira Drainage System.
- (iii) Ferozeshah Drainage System.
- (iv) Jattanwali Drainage System.
- (v) Fatehgarh Drainage System.

TEACHERS IN PRIVATELY-MANAGED SCHOOLS TAKEN OVER BY GOVERNMENT

639. Comrade Makhan Singh Tarsikka : Will the Chief Minister be pleased to state—

- (a) the names of privately-managed High Schools so far taken up by the Government in the State, districtwise ;
- (b) the names of trained teachers who were working in the said schools at the time of the taking over with their qualifications districtwise ;
- (c) the names of teachers who were absorbed in Government service at the time of taking over ;
- (d) whether it is proposed to count their previous service in the said institution while considering seniority list *vis a vis* the other Government teachers ?

Sardar Partap Singh Kairon : (a) List is given below.

(b) and (c) List is given below.

(d) No.

List of High Schools so far taken over by Government

Serial No.

Name of the School

DISTRICT AMRITSAR

1. Majha Khalsa High School, Khalra.
2. National High School, Sathiala.
3. Khalsa High School, Bhai Adli (Chola Sahib).
4. B. V. S. Khalsa High School, Dhotian.

5. B. B. S. High School, Sangatpura.
6. G. N. P. High School, Majitha.
7. G. N. P. High School, Bhangali.

JULLUNDUR DISTRICT

8. G. N. Sikh Kanya Mahavidyalaya, Khurdpur.
9. Panchayat High School, Khiwa.
10. Khalsa High School, Samrai Jandiata.
11. Khalsa High School, Kalra.
12. B. M. National High School, Daroli Kalan.
13. Khalsa High School, Shankar.
14. Khalsa High School, Adampur.

GURDASPUR DISTRICT

15. G. N. Khalsa High School, Harpur Dhandoi.
16. Dyal Singh High School, Mirzajan.
17. L. Lajpat Rai High School, Sujampur.
18. S. D. High School, Tiber.

FEROZEPUR DISTRICT

19. Khalsa High School, Amargarh Parao Mahna.

LUDHIANA DISTRICT

20. G. N. P. High School, Kohara.
21. Girls High School, Hargobindpur.
22. S. R. S. Khalsa High School, Barsia.
23. G. G. Khalsa High School, Kamalpura.
24. Public National High School, Pherurain Acharwal.
25. M. K. Khalsa Girls High School, Dholan.
26. Khalsa High School, Kila Raipur.
27. Panchyat High School, Manuke.

HOSHIARPUR DISTRICT

28. National High School, Ambota.
29. T. H. M. High School, Nasrala.
30. S. D. R. High School, Amb.
31. Public High School, Saloh.
32. S. D. High School, Kuthera Jaswalan.
33. Doaba Saini High School, Khudda.
34. S. S. High School, Pirthipur.
35. Public High School, Dhusara.
36. Janta High School, Jowar.
37. Rajput High School, Fatehpur Bhatlan.
38. S. D. High School, Kiratpur Sahib.

KANGRA DISTRICT

39. S. D. Z. High School, Shahpur.
40. S. D. High School, Sari Molag.
41. S. D. High School, Sujampur Tira.
42. B. P. High School, Mair.
43. Z. S. D. (Panchayat) High School, Krishan Nagar.
44. Panchayat High School, Kotla.
45. M. G. M. S. D. High School, Nagrota Surian.
46. S. D. High School, Ladauri.
47. Z. A. V. High School, Sulah.
48. H. A. V. High School, Dheera.
49. S. D. High School, Khaira.
50. S. D. High School, Kakkar.

[Chief Minister]

KARNAL DISTRICT

51. Gandhi Samarak High School, Katla Heri.
52. K.S.D. High School, Mirmuch.

ROHTAK DISTRICT

53. V. S. High School, Rajlugarhi.
54. Public High School, Chhara.
55. G. M. High School, Gorar.
56. D. A. V. High School, Karainthi.
57. H. V. High School, Nilauthi.

HISSAR DISTRICT

58. S. K. Janta High School, Dhana Khurd.

GURGAON DISTRICT

59. National High School, Badshahpur.
60. Rajput High School, Bhondsri.
61. Jat High School, Hodal.
62. S.K. High School, Kanwali.

PATIALA DISTRICT

63. R. P. (Panchayat) High School, Nogawan.

SANGRUR DISTRICT

64. Sant Ishar Dass High School, Moom.
65. Public High School, Sherpur.

BHATINCA DISTRICT

66. Public High School, Hari Nau.

DISTRICT MOHINDERGARH

67. G. M. High School, Gokalpur.
68. A. V. High School, Birhi Kalan.

Statement showing the names of trained Teachers (J. T. Cadre) (District wise) working in the privately-managed Schools on the eve of their taking over who have been absorbed in Government Service Subject to the Approval of their Candidature by the S. S. S. Board, Punjab

Serial No.	Name of teacher	Qualifications	Name of school
1	2	3	4

JULLUNDUR DISTRICT

- 1 Smt. Gurdev Kaur .. Matric, J.B.T. .. G. N. Sikh Kanya Mah-vidyala Khurdpur
2 Shri Kabal Singh .. Matric, J. B. T. .. B. N. National High School, Daroli Kalan

Serfal No.	Name of teacher	Qualifications	Name of School
DISTRICT JULLUNDUR			
3	Shri Sucha Singh	.. F. A. , J.B.T. ..	Kh. High School Shankar
4	Shri Rawal Singh	.. F. A., J. B. T. ..	Kh. High Schol, Adampur
DISTRICT HOSHIARPUR			
6	Shri Raghunath Singh	.. Matric, J.B.T.	National High School, Ambala
7	Shri Sadhu Singh	.. Matric, J.B.T. ..	T. H. M. High School, Nasrara
8	Shri Barkat Ram	.. Middle, J. T. (Spl.)	S. D. High School, Kathera Jaswalan
9	Shri Gurbachan Singh	.. Middle, J. T. ..	D. S. H. School, Khudda
10	Shri Bakhshish Singh	.. Matric, J.B.T.
11	Shri Krishan Dev	.. Matric, J. T. (Spl.)	Public High School Jawar Dhusera
12	Shri Parkash Chand	.. Matric, J.B.T. ..	Janta High School, Jawar
13	Shri Joginder Singh	.. Special certificate for teaching Arithmetic in Primary Department	Rajput High School, Fatehpur Bhatlan
DISTRICT KANGRA			
14	Shri Onkar Parshad	.. Matric, J.T. (Spl.), High School, Exam.	S. D. Z. High School, Shahpur
15	Shri Amin Chand	.. Matric, J.V. (Spl.)	S. D. High School, Sari Molag.
16	Shri Amar Singh	.. Middle, J.T. (Spl.) ..	B. P. High School, Mair
17	Shri Janki Nath	.. Matric, J.B.T., (Spl.)	Panchayat High School Kotla
18	Shri Saran Dass	.. Matric, J.B.T., (Spl.)	M. G. M. S. D. High School, Nagrota Surian
19	Shri Bhagi Ram	.. Middle, J.V. ..	S. A. V. High School, Sullah
20	Shri Thanash Chander	.. Matric, Spl. certificate for teaching Math in the middle department
DISTRICT FEROPUR			
21	Shri Sarwan Singh	.. Matric, J.B.T. ..	Kh. High School, Amargarh, Parao Mahua
DISTRICT GURDASPUR			
22	Shri Dalip Singh	.. B.A., B.ED. ..	G. N. Kh. High School Harpur Dhandoi

[Chief Minister]

Serial No.	Name of teacher	Qualification	Name of School
23	Shri Jarnail Singh	.. Matric, J.B.T.	
24	Shri Kartar Singh	.. Matric, J.B.T.	.. Dyal Singh High School Mirza Jain
25	Shri Durga Datt	.. Matric, B.Sc.	.. L. Lajpat Rai High School, Sujanpur
26	Shri Krishan Lal	.. Matric, J.B.T.	
DISTRICT LUDHIANA			
27	Shrimati Amarjit Kaur.	.. Matric, F.A., (Eng- lish), Giani, J.B. T.	M. K. Kha. Girls High School, Dholan
DISTRICT GURGAON			
28	Shri Virindera Singh	.. F.A., J.B.T.	.. Rajput High School, Bhon- dsi
29	Shri Devi Singh	.. Matric, B.J.T.	.. Jat High School, Hodal
30	Shri Dharam Singh	.. Matric, J.B.T.	.. S. K. High School, Kan- wali
DISTRICT ROHTAK			
31	Shri Bhale Ram	.. Matric, Parbhakar and J.B.T.	V. S. High School, Raj- lugarhi
32	Shri Ram Kishan	.. B.A., J.B.T.	
33	Shri Prem Nath	.. Middle, J.V.	
34	Shri Zila Singh	.. Matric, J.B.T.	
DISTRICT KARNAL			
35	Shri Zila Singh	.. Matric, J.B.T.	.. Gandhi Samark High School, Katli Heri
DISTRICT PATIATA			
36	Shri Gurnam Singh	.. Matric, J.B.T.	.. Sant Ishar Dass High School, Moom

Statement showing the names of Trained Teachers (S.T. cadre) districtwise working in the privately managed schools on the eve of their taking over who have been absorbed in Government service subject to the approval of their suitability by the S.S.S Board, Punjab.

Serial No.	Name of official	Qualifications	Name of Schools
1	2	3	4
1	Smt. Shanta Mehta	District Amritsar Matric, Prabhakar, L.T.C	M.K. High School, Khalra.

Serial No.	Name of official	Qualifications	Name of School
1	2	3	4
2	Shri Massa Singh ..	Refresher course of P.T.I. at Rupar from 1st August, 1955 to 10th September, 1955)	
3	Shri Joginder Singh	Matric, Art and Craft Drawing Teacher Certificate, (Punjab Education Department)	National High School, Sathiala
4	Shri Surjit Singh] ..	Matric, Giani and L.T.C.	
5	Shri Teja Singh ..	(i) Indian Army Certificate of Education (ii) P.T. War Assistant Instructors Certificate (Army) (iii) P.T. Advanced Instructors Certificate (Army)	
6	Shri Gurbax Singh	Matric, Giani and L.T.C. ...	B.M. S. Kh. High School, Dhotran
7	Shri Bishan Dass ...	Matric, Parbhakar L.T.C., and Budhiman	
8	Shri Gurnam Singh	Matric, C. P. Edu., Patna	
9	Shri Kulwant Singh	Matric, Giani, O.T.C. (S.P. I), F.A. (Eng.)	B.B. S. High School, Sangatpura
10	Shri Gurcharan Singh	Matric, Drawing teacher (Spl. Cert.)	
11	Shri Chanchil Singh]	Ex-Military man— (i) Assistant Instructor course held during 1942 (ii) Attended —W. T. I. Drill course during 1955 as mentioned in the discharge certificate	G.N.P. High School, Majitha
12	Shri Kundan Singh	Matric, Giani and] L.T.C.	
13	Shri Balbir Singh ..	Matric. Art and Craft Teacher courses (Industries Department)	

[Chief Minister]

Serial No.	Name of official	Qualifications	Name of School
1	2	3	4
DISTRICT Amritsar--concl'd			
14	Shri Jai Singh ..	S. V.	G. N. P. High School, Bhangali
15	Smt. Pushpa Devi ..	Matric, F. A. (Eng.) Prabhakar, L.T.C.	
16	Smt. Surinder Kaur Sood	Matric, Giani and L.T.C.	
16-A	Shri Harbans Singh	Giani (Spl. Cert.)	Khalsa High School, Bhai Adli
DISTRICT JULLUNDUR			
17	Shrimati Harbans Kaur	Matric, Giani, L.T.C.	G. N. Sikh Kanya Maha Vidyalaya, Khurd Pur
18	Smt. Raksha Rampal ..	Matric (Eng.) Prabhakar and L. T. C.	
19	Shri Krishan Kumar	Shastri, L.T.C., (Eng.)	Matric, Panchayat High School, Khewa
20	Shri Sardara Singh ..	Ex-Military Man attended 3rd Indian Refresher course from 1-1-44 to 5-2-44	
21	Shri Tilak Raj ..	Shastri, O.T. (Spl.)	Kh. High School, Samrai Jandiala
22	Shri Bishan Singh ..	Matric, Giani, O. T. (Spl.), F.A. (English)	
23	Shri Ram Parkash Singh	F. A., Drawing Master, (Spl.) Certificate	
24	Shri Jagpal Singh ..	B. A., Spl. Certificate for teaching all subjects in secondary department	
25	Shri Hardial Singh	F.A., S.S.T.	Kh. High School, Kalra
26	Shri Sewa Singh ..	F.A., S.S.T.	
27	Shri Gurcharan Singh	Matric, Giani, O. T. and F.A., (English)	
28	Shri Madan Lal ..	Matric, Drg. Master, (Middle Department) (Spl.)	
29	Shri Gowardhan Singh	Matric, P.T.I. (Spl.) A.C.C. Trd.	
30	Shri Malkiat Singh	Matric, P. T.I. (Spl.), Ex-Military-man	B.M.N. High School, Daroli Kalan

Serial No.	Name of official	Qualifications	Name of Schools
1	2	3	4
District Jullundur (contd.)			
31	Shri Sewa Singh ..	Matric, Giani and L.T.C.	
32	Shri Ramesh Datt ..	Matric, Art and Craft teacher (Industries Department)	
33	Shri Avtar Singh ..	Matric, Giani and O.T. (Spl.)	Kh. High School, Shanker
34	Shri Hans Raj ..	Shastri, L.T.C.	
35	Shri Milkhi Ram ..	Shastri, L.T.C.	
36	Shri Sucha Singh ..	F.A. Drawing Master (Spl.) Certificate	
37	Shri Charanjit Singh	Matric, Giani, L. T. C. and F.A. (English)	
38	Shri Amar Singh ..	Matric, Spl. Cert. for teaching Maths in the Middle Department	
39	Shri Tara Singh ..	Drawing Master, Certificate (Spl.)	Kh. High School, Adampur
40	Shri Harbhajan Singh	Matric, Giani and L.T.C.	
DISTRICT GURDASPUR			
41	Shri Arur Singh ..	Middle, Giani, J.V. and O.T. (Spl.)	Dyal Singh High School, Hirzajan
42	Shri Bawa Singh ..	P. T., Assistant Instructors Cert., N.C.C. Trd.	
43	Shri Janki Dass ..	Matric, Prabhakar and O.T. (Spl.)	
44	Shri Surjit Singh ..	Matric, Art and Craft teacher's course (Industries Department)	
45	Shri Brij Mohan Dass	Prabhakar, Visharad, O. T. and Matric (Eng.) (Spl.)	L. Lajpat Rai High School, Sujampur
46	Shri Naranjan Singh	Giani, O. T. (Spl.) Matric (English)	
47	Shri Darshan Kumar	Matric, Prabhakar L. T.C. and F. A. (Eng.)	
48	Shri Kartar Singh ..	Ex-Military Man, P. T. War Assistant Instructors Cert., A. C. C. Trd.	

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Serial No.	Name of official	Qualifications	Name of Schools
1	2	3	4
FEROZEPURE DISTRICT			
49	Shri Pakhar Singh ..	B.A., Giani, O.T. (Spl.) ..	Kh. High School, Amargarh Parao Mehna
50	Shri Ajit Singh ..	Matric, Drg.] Master (Spl.)	
51	Shri Bikram Singh ..	Matric, Giani, Rattan and O. T. (Spl.)	
52	Shri Buta Singh ..	Ex. Military man, Attended Refresher Course at Rupar from 1st August, 1955 to 10th September 1955, N.C.C. trained	
DISTRICT LUDHIANA			
53	Shri Tarlochan Singh	Matric, Giani, L.T.C. and F.A. (Eng.)	G.N.P. High School, Kohara
54	Shri Balraj Manchanda	Matric, Parbhakar, L.T.C. and F.A. (Eng.)	
55	Shri Kuldip Darshan	Matric, Art and Craft Teacher Course (Industries Depart- ment)	
56	Shri Natha Singh ..	Matric, P.T. War Assistant Instructors Certificate	
57	Smt. Satwant Kaur	Matric, Giani and L.T.C. ..	Girls High School Hargobindpur
58	Shri Gurdev Singh ..	Matric, Giani and L.T.C. ..	S.R.S. Khalsa High School, Barsal
59	Shri Bakshish Singh	Matric, Giani, and Art and Craft Teacher's Course (Indus- tries Department)	
60	Shri Gulzar Singh ..	Ex-Military Man, P.T. Assis- tant Instructors Certifi- cate of Education Depart- ment, A.C.C. Trained	
61	Shri Budh Singh ..	Matric, J.A.V. ..	G.G.S. Khalsa High School, Kamalpura
62	Shri Hari Singh ..	Middle, Special Certificate for Teaching Punjabi in middle department	

Ser al No;	Name of official	Qualifications	Name of Schools
	2	3	4
63	Shri Sarbant Singh	B.A., Giani and O.T. (Special) Ex -Military-man	
64	Shri Amrit Lal ..	Matric, Parbhakar, L.T.C., B.A. (Eng. only)	
65	Shri Ram Singh ..	Matric, Art and Craft Teach- ers Course (Industries Department)	
66	Shri Bhupinder Singh	Matric, Giani and L.T.C. ..	Public National High School, Pherurain Achorwal
67	Shri Hamir Singh ..	Ex-Military Man, P.T. Assis- tant Instructors, Certifi- cate	
68	Shri Kulwant Singh ..	Matric, Giani, O.T. Special and F.A. (Eng.)	Khalsa High School, Kila Raipur
69	Shri Teja Singh ..	Matric, Giani and O.T. (Spl)	
70	Shri Amar Chand ..	Matric, Parbhakar and L.T.C.	
71	Shri Gurdarshan Singh	Matric, Art and Craft Teachers Course (Industries Depart- ment)	
72	Shri Malkiat Singh	Matric, Art and Craft Teachers Course (Industries Department)	Panchayat High School, Manuke
73	Shri Jitpal Singh ..	Matric, Giani and O.T., Middle Department (Special)	
74	Shri Gurdev Singh ..	Matric, C.P.E. , Bihar ..	
75	Shri Dev Raj ..	Matric, (Eng), Parbhakar, L.T.C.	
DISTRICT HOSHIARPUR			
76	Shri Gauri Shankar	Shastri, O.T. (Special) ..	National High School, Ambota
77	Shri Jagan Nath	Matric, S.T.C. (J.A.V.) Sind, (Education Department)	
78	Shri Dilbagh Singh ..	Ex-Military Man, A.C.C. Trained	
79	Shri Hans Raj ..	Matric, Drawing Master, Special Certificate (Middle)	T.H.M. High School, Nasrala
80	Shri Balkrishan	Shastri, O.T. (Special)	

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Serial No.	Name of official	Qualifications	Name of schools
1	2	3	4
81	Shri Mohan Singh ..	Matric, Giani, O.T. (Special) F.A. (Eng.), A.C.C. Trained	
82	Shri Sewa Singh ..	B.A., Giani, O.T. (Special)	
83	Shri Sewa Singh ..	Matric, P.T. War Assistant Instructor Certificate Ex-Military Man	
84	Shri Dharam Dev Singh	F.A., J.A.V. (Special)	S.D.R. High School, Amb
85	Shri Krishan Chand	Shastri, O.T. (Special)	
86	Shri Parkash Chander.	Shastri, O.T. (Special), Parbhakar	Public High School, Saloh
87	Shri Raghbir Singh]	Rattan, Matric (Eng)., Ex- I.N.A. Personnel	
88	Shri Dhani Ram ..	Matric , Special Certificate for Teaching Mathematics in the Middle Department	S.D. High School, Kuthera Jaswalan
89	Shri Mangat Ram ..	Middle, S.V.	.. Doaba Saini High School, Khudda
90	Shri Sadhu Singh ..	Matric, P.T.I., (Special), A.C.C. Trained	
91	Shri Ram Rachpal Singh	Matric, Giani, and L.T.C.	
92	Shri Jagat Ram ..	Ex-Military man, P.T. War Assistant Instructor Certi- ficate, A.C.C. Trained	S.D. High School, Pirthipur
93	Shri Brahm Datt ..	Shastri and L.T.C.	
94	Shri Jagdish Ram ..	Shastri and O.T. Special ..	Public High School, Dhusara
95	Shri Labh Singh ..	Giani, Parbhakar and O.T. (Special) Matric, (Eng).	
96	Shri Dina Nath ..	1. Indian Army Certificate of Education 2. Attended course of in- struction at Belgaum 3. Attended refresher course at Rugar from 1st August, 1955 to 10th Sep- tember, 1956	

Serial No.	Name of official	Qualifications	Name of School
1	2	3	4
		4. A.C.C. Trained	
97	Shri Jagat Singh ..	Ex-Military Man	Janta High School, Jowar
98	Shri Mukand Lal ..	Shastri, O.T. (Special)	Rajpal High School, Fatehpur Bhatlan
99	Shri Chuhar Singh ..	Matric, Special Certificate for teaching Mathematics in the Middle Department, A.C.C. Trained	
100	Shri Hem Raj ..	Matric, Drawing Master (Special)	
101	Shri Gian Chander ..	Shastri, Parbhakar, O.T. and Matric (Eng.) (Special)	G.D. High School, Kirtpur Sahib
102	Shri Amarjit Singh	Matric and Art and Craft Teacher's Course	
DISTRICT KANGRA			
103	Shri Parkash Lal ..	Munshi Fazil, I.B.T., O.T., Matric (Eng.), A.C.C. Trained	S.D.Z. High School, Shahpur
104	Shri Bhoo Dev ..	Matric (Eng.), Shastri, Parbhakar and O.T. (Special)	S.D. High School, Sujampur Tira
105	Shri Durga Dass ..	Refresher Course at Rupar from 1st August, 1955 to 10th September, 1955, P.T. Course from 15th August, 1946 to 30th April, 1946, Ex-Military Man, A.C.C. Trained	
106	Shri Narinder Parkash	Matric, Parbhakar and L.T.C., F.A. (Eng.)	
107	Shri Nand Kumar	Matric (Eng.), Parbhakar, Vishared and O.T. (Special)	B.P.High School, Mair
108	Shri Sarwan Singh ..	Ex-Military Man	
109	Shri Chuni Lal ..	Middle , Battle P.T. Course Certificate, A.C.C. trained	Z.S.D.(Panchayat)High School, Krishan Nagar
110	Shri Puran Singh ..	Physical Training Assistant Instructor course from 5th August, 1940 to 4th October, 1940, A.C.C. Trained	Panchayat High School, Kotla
111	Shri Bijay Singh ..	Indian Army Certificate of Education, Ex-Military man, A.C.C. Trained, Army P.T. Course, Ambala	M.G.M. S.D. High School, Nagrota Surian

[Chief Ministe.]

Serial No.	Name of Official	Qualifications	Name of School
1	2	3	4
112	Shri Uma Parkash ..	Shastri, Parbhakar and O.T. (Special), A.C.C. Trained	H.A.V. High School, Dheera
113	Shri Roshan Lal ..	Parbhakar and O.T. (Special)	-
114	Shri Tara Singh ..	Ex-Military Man attended A. and P.T. Course from 6th June, 1942 to 25th July, 1942	
115	Shri Puran Chaud ..	Shastri and O.T.	Z.H.V. High School, Sullah
116	Shri Udham Singh ..	Ex-Military Man	S.D. High School, Kakkar
DISTRICT KARNAL			
117	Shri Ujagar Singh ..	Matric, Giani, L.T.C.	Gandhi Samark High School, Kotla Heri
118	Shri Gian Chand ..	Parbhakar, Shastri, Matric (Eng.) and O.T. (Special)	K.S.D. High School, Kirmach
DISTRICT HISSAR			
119	Shri Jai Narain ..	Parbhakar and O.T.(Special)	S.K. Janta High School, Dhana Khurd
DISTRICT GURGAON			
120	Shri Janardan Singh	M.A., C.T.	National High School, Badshahpur
121	Shri Mohan Lal ..	Shastri, O.T. (Special)	
122	Shri Hari Singh ..	Drawing Master (Special) Certificate (Middle Department)	
123	Shri Ram Chander	Matric, Shastri, Parbhakar and O.T.	
124	Shri Amar Singh ..	Physical Training War Assistant Instructors Certificate Ex-Military Man	
125	Shri Het Ram ..	F.A., Parbhakar and O.T. (Special)	Rajput High School, Bhondsi
126	Shri Desh Raj ..	Parbhakar, Shastri, L.T.C., Matric (Eng).	
127	Shri Sheo Rattan Singh	Ex-Military Man	
128	Shri Daya Kishan ..	Parbhakar, and O.T. (Special)	Jat High School, Hodel

Serial No.	Name of Official	Qualifications	Name of School
1	2	3	4
129	Shri Ram Gopal ..	Shastri, O.T. (Special)	
130	Shri Pat Ram ..	F.A., C.T.	.. S.K. High School, Kanwali
131	Shri Kundan Lal ..	B.A., C.T.	
132	Shri Puran Chand ..	B.A., Parbhakar, J.B.T. and O.T. (Special)	
133	Shri Jai Narain ..	M.A., Parbhakar and C.T. (Special)	
134	Shri Subedar Singh	Matric, Parbhakar, S.V. and O.T. (Special)	
135	Shri Chiranji Lal ..	Matric, Parbhakar and O.T. (Special)	
136	Shri Chattar Bhuj ..	Matric, Drawing Master (Special)	
137	Shri Lakhi Singh ..	Rattan, attended refresher course at Rupar from 1st August, 1955 to 10th September, 1955	
138	Shri Ravinder Nath..	Shastri, Matric (Eng.) O.T. (Special)	
139	Cancelled		
ROHTAK DISTRICT			
140	Shri Nigahya Singh	Parbhakar and Matric (Eng.) and O.T. (Special)	V.S. High School, Rajlugarh
141	Shri Shiv Datt ..	Parbhakar, Matric (Eng.) and O.T. (Special)	
142	Shri Risal Singh ..	Indian Army Certificate of Education Assistant Ins- tructors Certificate	
143	Shri Om Parkash ..	Shastri and L.T.C.	
144	Shri Tek Chand ..	B.A. Special Certificate for Teaching all subjects in the High Department	Public High School, Chhara
145	Shri Gajraj Singh ..	F.A., Drawing Master (Special)	
146	Shri Praveen Singh ..	Shastri and O.T. (Special)	
147	Shri Om Parkash ..	Matric, P.T.I. (Lucknow) ..	
148	Shri Sharminder Singh	Shastri and O.T. (Special)	G.M. High School, Gorar

[Chief Minister]

Serial No.	Name of official	Qualifications	Name of School
1	2	3	4
149	Shri Jai Narain ..	F.A. (Eng.) Visharad, Parbhakar and O.T. (Special)	D.A.V. High School, Karainthi
150	Shri Ram Mehar	Matric, G.P.R.	
151	Shri Deep Chander ..	Shastri and O.T. (Special) ..	H. V. High School, Nilauthi
152	Shri Ishwar Singh ..	Matric C.P.P., Lucknow	
153	Shri Pirthi Singh ..	Matric, Drawing Master (Special) Certificate	
154	Shri Hira Singh ..	Parbhakar, O.T. (Special) Matric (Eng.)	
DISTRICT MOHINDERGARH			
155	Shri Parbhu Dayal ..	Shastri, O.T. (Special) ..	G.M. High School, Gokalpur
156	Shri Raja Ram ..	F.A., Drawing Master (Special) Certificate	
DISTRICT SANGRUR			
157	Shri Jagir Singh ..	B.A., Giani and O.T. (Special)	Sant Jshar Dass High School, Moom
158	Shri Chanda Singh	Matric, Giani, L.T.C. ..	
159	Shri Braham Datt ..	Parbhakar and O.T. (Special)	
160	Shri Partap Singh ..	Ex-Military Man, Indian Army Certificate of Education	
161	Shri Bachan Singh ..	Giani, O.T. (Special), Matric (Eng.)	Public High School, Sherpur
162	Shri Charan Singh ..	Matric, Art and Craft Teachers Course (Punjab Education Department)	
163	Shri Jaimal Singh ..	Army P.T. course in 1945	

COLD STORAGE RUN BY CO-OPERATIVE SOCIETIES IN THE STATE

640. Comrade Makhan Singh Tarsikka: Will the Chief Minister be pleased to state—

(a) the total number of Co-operative Storages being run at present in the State, districtwise ;

- (b) the names of Co-operative Societies running the said storages, along with the names of the members of each such co-operative society and the total amount of loans, if any, granted to each of the said societies, separately ?

Sardar Partap Singh Kairon : (a) A list is given below.

(b) (i) Statement showing the names of Co-operative Societies running the stores and the amounts of loans granted to each of them, are given below.

(ii) Lists of members of each society will be *supplied in due course as soon as the complete information is received.

(a) *Detail of Cooperative Cold Storage, districtwise.*

Amritsar	1
Jullundur	3
Ludhiana	2
Gurdaspur	1
Ferozepur	1
Hoshiarpur	1
Kapurthala	1
Ambala	2
Patiala	1
Karnal	2
Total	15

(b) (i) *Statement showing the names of Co-operative Societies running the storages—*

AMRITSAR DISTRICT

1. The Amritsar Co-operative Cold Store Ltd., Amritsar.

JULLUNDUR DISTRICT

1. The Jullundur Co-operative Cold Store Ltd., Jullundur.
2. The Phillaur-Sutlej Co-operative Cold Store Ltd., Phillaur.
3. The Kapurthala-Jullundur Co-operative Cold Store Ltd., Jullundur.

LUDHIANA DISTRICT

1. The Adarsh Co-operative Cold Store, Ltd., Ludhiana.
2. The Ludhiana Co-operative Cold Store, Ltd., Ludhiana.

GURDASPUR DISTRICT

1. The Gurdaspur-Kangra Co-operative Cold Store Ltd., Pathankot, district Gurdaspur.

FEROZEPUR DISTRICT

The Moga Co-operative Cold Store Ltd., Moga.

HOSHIARPUR DISTRICT

The Hoshiarpur Co-operative Cold Store Ltd., Hoshiarpur.

KAPURTHALA DISTRICT

The Phagwara Agriculture Co-operative Cold Store Ltd., Phagwara.

AMBALA DISTRICT

1. The Chandigarh Co-operative Cold Store, Ltd., Chandigarh.
2. The Rupar Co-operative Cold Store, Ltd., Rupar.

PATIALA DISTRICT

1. The Sirhind Co-operative Cold Store, Ltd., Sirhind.

KARNAL DISTRICT

1. The Karnal Co-operative Cold Store Ltd., Panipat.
2. The Madhuban Co-operative Cold Store Ltd., Kutail.

*The remaining reply of this unstarred question No. 640 may please be seen in Appendix IV appearing at the end of this debate.

[Chief Minister]

The total amount of loans granted to each of the above-mentioned co-operative stores is given below :—

Serial No.	Name of the store	Total amount (Rs in lacs)	Year
1	The Karnal Co-operative Cold Store, Ltd., Panipat	2	1960-61
2	The Kapurthala-Jullundur Co-operative Cold Store Ltd., Jullundur	2	1960-61
3	The Phillaur Suttlej Co-operative Cold Store Ltd., Phillaur, district Jullundur	2	1960-61
4	The Chandigarh Co-operative Cold Store Ltd., Chandigarh	1	1961-62
5	The Rupar Co-operative Cold Store Ltd., Rupar	0.75	1961-62
6	The Hoshiapur Co-operative Cold Store Ltd., Hoshiarpur	0.75	1961-62
7	The Sirhind Co-operative Cold Store Ltd., Sirhind, District Patiala	2	1962-63

3.00 p.m.

श्री बलरामजी दास टंडन : स्पीकर साहिब, मेरी एक रिक्वेस्ट है कि शिवरात्रि की छुट्टी होनी चाहिए। शिवरात्रि एक बहुत बड़ा त्यौहार है। सेंट्रल गवर्नमेंट भी छुट्टी करती है लेकिन उस दिन आपने विधान सभा की मीटिंग रखी हुई है। उस दिन शिवरात्रि के त्यौहार की छुट्टी होनी चाहिए।

श्री अध्यक्ष : सारे हिन्दुस्तान के मुकाबिले में पंजाब की असेम्बली आगे ही बहुत कम दिनों के लिए बैठती है। (Already the Punjab Assembly has comparatively less number of sittings as against those of the other States in the country.)

श्री बलरामजी दास टंडन : लेकिन शिवरात्रि के दिन तो छुट्टी होनी चाहिए। आप सittings ज्यादा कर सकते हैं।

श्री अध्यक्ष : जैसी सब की सलाह होगी कर लिया जाएगा। (It will be decided according to the consensus of opinion of the House.)

OBITUARY REFERENCES

वित्त मंत्री (डाक्टर गोपी चन्द भार्गव) : स्पीकर साहिब, मुझे अपने चार बुजुर्गान और साथियों के लिए आबिश्चुरी रैफरेंस करना है। उन में से एक मेरे बड़े भाई पंडित ठाकुर दास जी भार्गव थे। उन का 12 दिसम्बर, 1962 को देहान्त हुआ। उन की जिन्दगी, खास तौर से आखिरी दिनों में बड़ी पीस आफ़ माईंड की थी। 16 नवम्बर, 1962 को उन्होंने अपनी वसीयत लिखी। उसमें उन्होंने लिखा कि आज मेरे 76 साल पूरे हो गए हैं क्योंकि वह 15 नवम्बर 1886 में पैदा हुए थे। उन्होंने लिखा कि परमात्मा की कृपा से जितनी उम्र मुझको मिली उसकी उम्मीद नहीं थी और यह भी लिखा कि मेरी जिन्दगी खुशी की जिन्दगी रही है, मिज़री की जिन्दगी

नहीं रही और यह भी लिखा कि अब मैं ऐसा समझता हूँ कि मेरे आखिरी दिन आ गए हैं, इसलिए नहीं कि मौत से डरता हूँ बल्कि इसलिए कि जो पैदा हुआ है उसने आखिर मरना ही है, इसलिए मुझे अपने आखिरी दिन नजदीक मालूम देते हैं ।

उन्होंने अपनी तालीम शुरू में हिसार जिले में म्युनिसिपल हाई स्कूल में ली, फिर वह डी. ए. बी. कालेज में दाखिल हुए और वहाँ से बी. ए. पास किया । फिर उन्होंने प्रेजीडेंसी कालेज, कलकत्ता से हिस्ट्री में एम. ए. पास किया । जिस साल उन्होंने प्रैजिडेंसी कालेज कलकत्ता का इम्तिहान पास किया उस से पहले अप्रैल में वकालत का पहला इम्तिहान ला कालेज, से पास किया और बाद में अप्रैल में ही एल. एल. बी. किया । इस तरह एक ही साल में तीन इम्तिहान पास किए और उन में डिस्टिंक्शन भी लिया । फिर प्रैक्टिस करते रहे और प्रैक्टिस के साथ साथ पब्लिक जिन्दगी में भी उन्होंने हिस्सा लिया ।

वह डिस्ट्रिक्ट बोर्ड, हिसार के मेम्बर थे । उन्होंने अपनी जेब से रुपया खर्च करके गांव में कई स्कूल चलाए और कई सालों तक चलाते रहे जब तक कि डिस्ट्रिक्ट बोर्ड ने उन स्कूलों को ले नहीं लिया । अब आखिरी दिनों में उन्होंने एक पब्लिक स्कूल की बिल्डिंग तैयार करवाई, ट्रस्ट बनाया जिसमें उन के देहान्त के बाद स्कूल ट्रांसफर हुआ है । उस स्कूल की स्पेशल्टी यह है कि वह पब्लिक स्कूल है और ऐग्रीकल्चर बायस उसमें होगा यानी उस स्कूल में ऐग्रीकल्चर की तालीम भी दी जाएगी । इसके अलावा वह वहाँ के गर्ल्स कालेज के भी ट्रस्टी थे और सेठ जसवन्त राए जी ने जो विमेन होस्टल बनवाया उसमें भी काम करते थे ।

वह 1926 में सेंट्रल असेम्बली में इलैक्ट हुए । वहाँ से अस्तीफा दिया और फिर दोबारा सन् 1945 में आए । फिर कांस्टीचुएंट असेम्बली बन गई, जब सन् 1947 में पार्टीशन हुआ उसके बाद वह पार्लियामेंट के मेम्बर चुन लिए गए । पहिले जो टैम्परेरी फेज़ था उस के अलावा वह दो टर्मज़ के लिए पार्लियामेंट के मेम्बर रहे । पार्लियामेंट में वह दोनों टर्मज़ में पैनल आफ चेरमैन के मेम्बर रहे । पार्लियामेंट की डिस्कशन में उन्होंने जितना हिस्सा लिया, जितना वक्त लिया वह सब से ज्यादा था । मैं किसी तरह डिसरिस्पेक्ट के भाव से नहीं कहता हूँ लेकिन यह बात भी है कि उन्होंने प्राइम मिनिस्टर से भी ज्यादा वक्त पार्लियामेंट की डिस्कशन में लिया ।

दूसरे भाई जिनका मैं जिक्र करना चाहता हूँ वह हमारे पंजाब के दो एक्स एम. एल. एज़. हैं । एक तो थे सरदार करतार सिंह दीवाना और दूसरे पंडित सोमदत्त बाहरी । सरदार करतार सिंह दीवाना एक बहुत बड़े ऐग्रीकल्चरिस्ट थे और असेम्बली में काफी हिस्सा लिया करते थे । श्री सोमदत्त बाहरी हाई कोर्ट की बार के प्रैजिडेंट रहे और उन्होंने भी असेम्बली में काफी काम किया ।

चौथे भाई श्री दातार थे जोकि महाराष्ट्रियन थे । वह महाराष्ट्र से चुन कर पार्लियामेंट में आए थे । पिछली पार्लियामेंट में भी थे और अब की में भी । होम मिनिस्टर साहिब के साथ वह काम करते थे । पहिले पंडित पंत जी जो काम उन को देते रहे वह बड़ी मेहनत से करते रहे और अब जो काम उन को श्री लाल बहादुर शास्त्री देते रहे वह करते रहे । इत्फाक से वह बीमार हुए लेकिन राजी न हो सके । उनका बड़ा काम जिसे ग्राम तौर पर हम जानते हैं वह यह था कि वह प्रोहिबीशन के इंचार्ज थे पंडित पंत जी के जमाने में भी और अब भी । उस वक्त

[वित्त मन्त्री]

उन्होंने दूसरे प्राक्सिज़ से ताल्लुक पैदा किया, उन के साथ बहस की और उन को इस तरफ लाए थे ।

अब भी वह बड़े जोरों से लगे हुए थे लेकिन अब वार की वजह से उनका ध्यान उधर कुछ कम हो गया था लेकिन वह हमसे जुदा हो गए । इन चारों के यहां से चले जाने से हमारी पब्लिक लाइफ पर बड़ा धक्का लगा है । इस लिए मैं तजवीज़ करता हूं कि हम अपनी कांडो-लैन्स का इज़हार करें और उन के रिश्तेदारों से हमदर्दी जाहर करें ।

बाबू बचन सिंह (लुधियाना, उत्तर) : मिस्टर स्पीकर, मैं भारी दिल से दुःख का इज़हार करने के लिए खड़ा हुआ हूं । इस लिए कि जितने नेक, काबल और बहादुर आदमियों की आज हिन्दुस्तान को ज़रूरत है इतनी शायद पहले कभी नहीं थी क्योंकि इस वक़्त देश के हालात ऐसे हैं । मैं महसूस करता हूं कि पण्डित ठाकुर दास भार्गव की मौत से पंजाब को एक ऐसा नाकाबले तलाफ़ी नुकसान पहुंचा है जिस को कभी भी पूरा नहीं किया जा सकता । मैं बचन से जिन बुजुर्गों की बहुत इज़्जत किया करता था पण्डित ठाकुर दास भार्गव उन में से एक थे । वह एक निहायत काबिल वकील, बड़े सुलझे हुए पालिटिशियन और बड़े काबल लैजिस्लेटर थे । उन्होंने जिस मैदान में कदम रखा उसी में वह कामयाब हो सके । मेरे दिल में उन के लिए सब से ज्यादा इज़्जत इस लिए थी क्योंकि वह जो भी कन्विक्शन रखते थे वह उस कन्विक्शन के लिए 'सफर' करने के लिए हर वक़्त तैयार रहते थे । वह देश के बड़े से बड़े नेता की इज़्जत करते हुए उस से नहीं दबते थे । जिस चीज़ में वह किसी नेता से डिफर करते थे तो बड़े जोर से अपनी आवाज़ बुलन्द करते थे । मुझे याद है कि जब 1926 में स्वराज्य पार्टी और कांग्रेस इंडिपेंडेंट पार्टी में टक्कर हुई थी यानी पण्डित मोती लाल नेहरू और पण्डित मदन मोहन मालविया के दो धड़े हो गए थे तब पण्डित ठाकुर दास भार्गव जी ने असैम्बली की सीट लेने के लिए नहीं बल्कि जो उन के दिल में जज़्बात था उन के ज़ेर असर हो कर उन्होंने अपनी आवाज़ बुलन्द की । इसी तरह से वह पहले सेंट्रल असैम्बली में और बाद में पार्लियामेंट में करते रहे । यहां तक कि पण्डित जवाहर लाल नेहरू जिसे हिन्दुस्तान का बेताज बादशाह कहा जा सकता है से जब वह किसी चीज़ में डिफर करते थे तो वह उन के सामने भी अकसर डट जाते थे ।

आज, मिस्टर स्पीकर, हमारे देश की बदकिस्मती है कि हमारे देश में हमारे राष्ट्रपति के कथन के मुताबिक क्राइसिज़ आफ कैरेक्टर आया हुआ है । ऐसे क्राइसिज़ आफ कैरेक्टर के समय में ऐसे बुजुर्गों की बहुत ज़रूरत थी जो सचाई पर डट सकें । पण्डित ठाकुर दास भार्गव ने हमेशा सचाई को मद्देनज़र रखा और अपने पर्सनल गेन को कभी भी मद्देनज़र नहीं रखा । मैं यह समझता हूं कि आज जब हमारे देश को बहुत ज्यादा काबिल, बहादुर और नेक आदमियों की ज़रूरत है हमसे पण्डित ठाकुर दास जी भार्गव का जुदा होना एक ऐसा नुकसान है जिस को मैं महसूस करता हूं लेकिन अदा नहीं कर सकता ।

जहां तक दूसरे बुजुर्गों का ताल्लुक है जो हम से जुदा हुए हैं जैसा कि सरदार करतार सिंह जी दीवाना थे, मैं अर्ज़ करता हूं कि मैं उन का अज़ीज़ रहा हूं और उन के साथ मिल कर मैं ने काम भी किया है । मैं जानता हूं कि उन को खेती में और खास तौर पर बाग़बानी में बड़ी

ਦਿਲਚਸਪੀ ਥੀ। ਆਪ ਕੀ ਮਾਲੂਮ ਹੈ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਤੋਂ ਤਨ੍ਹੈਂਨੇਂ ਬਾਗ਼ਬਾਨੀ ਕੇ ਸਿਲਸਿਲੇ ਮੇਂ ਪੰਜਾਬ ਕਾ ਨਾਮ ਡੰਬਾ ਕਿਆ ਥਾ।

ਤੀਸਰੇ ਜੀ ਬਹਾਦੁਰ ਹੁਸੀ ਹਸ ਸੇ ਜੂਦਾ ਹੁਏ ਹੈਂ ਕਹ ਏਕ ਬੜੀ ਮਾਨਯਕਰ ਹੁਸੀ ਏ। ਫਾਤਾਰ ਸਾਹਬ ਸੇ ਮੇਰੀ ਕੀਓਂ ਜਾਤੀਂ ਵਾਕਫੀਯਤ ਨਹੀਂ ਥੀ ਸਿਫ ਅਕਬਾਰੀ ਵਾਕਫੀਯਤ ਥੀ ਲੇਕਿਨ ਕਹ ਹਿੰਦੁ-ਸਤਾਨ ਕੀ ਬਹੁਤ ਬੜੀ ਹੁਸੀ ਏ ਐਰ ਕਹ ਅਸਲੀ ਤੀਰ ਪਰ ਏਕ ਪੁਰਾਨੇ ਕਾਂਗ੍ਰੇਸੀ ਏ। ਤਨ੍ਹੈਂਨੇਂ ਕਾਂਗ੍ਰੇਸ ਕੇ ਲਿਏ ਬਹੁਤ 'ਸਫਾਰ' ਕਿਆ। ਕਾਂਗ੍ਰੇਸ ਕੇ ਲਿਏ ਕਹੈਂ ਥਾ ਸੂਲਕ ਕੀ ਆਜ਼ਾਦੀ ਕੇ ਲਿਏ ਕਹੈਂ ਥਾ ਅਪਨੇ ਅਸਲੀਂ ਕੇ ਲਿਏ ਕਹੈਂ ਤਨ੍ਹੈਂਨੇਂ ਡਟ ਕਰ 'ਸਫਾਰ' ਕਿਆ ਥਾ।

ਏਸੇ ਸਮਯ ਮੇਂ ਹਮਾਰੇਂ ਬੁਯੁਗੀਂ ਕਾ ਹੁਸ ਸੇ ਏਕ ਏਕ ਕਰ ਕੇ ਜੂਦਾ ਹੀਨਾ ਬਹੁਤ ਦੁ:ਖ ਕਾ ਕਾਰਣ ਹੈ। ਪਰਸਾਨਾ ਹਮੇਂ ਸ਼ਕਿਤ ਫੇ ਕਿ ਜਿਨ ਅਚਛੇ ਰਾਸਤੀਂ ਪਰ ਕੇ ਚਲੇ ਹੈਂ ਹਸ ਮੀ ਤਨ ਰਾਸਤੀਂ ਪਰ ਚਲ ਸਕੇਂ।

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿਲ (ਜਗਰਾਉਂ) : ਸਤਿਕਾਰਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਪਿਛਲੀ ਅਸੈਂਬਲੀ ਦੇ ਵਿਦਾ ਹੋਣ ਤੋਂ ਬਾਅਦ ਸਾਡੇ ਸਾਹਮਣੇ ਇਹ ਦੁਰਘਟਨਾਵਾਂ ਆਈਆਂ ਹਨ। ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਸ਼੍ਰੀ ਦਾਤਾਰ ਜੀ ਅਜੇ ਹੁਣੇ ਹੀ ਗੁਜਰੇ ਹਨ। ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਦੀ ਖਬਰ ਅਸੀਂ ਬੜੇ ਰੰਜ ਨਾਲ ਸੁਣੀ ਹੈ। ਉਨ੍ਹਾਂ ਦੇ ਨਾਲ ਮੇਨੂੰ 8/10 ਸਾਲ ਬੜੇ ਨਜਦੀਕ ਹੋਕੇ ਕੰਮ ਕਰਨ ਦਾ ਮੌਕਾ ਮਿਲਿਆ ਹੈ। ਪਾਰਟੀਸ਼ਨ ਤੋਂ ਬਾਅਦ ਦਿੱਲੀ ਦੀ ਸਮਾਜਕ ਜਿੰਦਗੀ ਵਿੱਚ ਬਹੁਤ ਕਮੀਆਂ ਆਈਆਂ ਹੋਈਆਂ ਸਨ ਅਤੇ ਖਾਸ ਤੌਰ ਤੇ ਦੇਸ਼ ਦੀ ਆਜ਼ਾਦੀ ਤੋਂ ਬਾਅਦ ਜੋ ਲੋਕ ਪੱਛਮੀ ਪਾਕਿਸਤਾਨ ਤੋਂ ਆ ਕੇ ਉਥੇ ਵਸੇ ਸਨ ਉਨ੍ਹਾਂ ਨੂੰ ਬੜੀਆਂ ਭਾਰੀਆਂ ਦਿੱਕਤਾਂ ਸਨ। ਜਿਤਨੀ ਸੇਵਾ ਦਾਤਾਰ ਸਾਹਬ ਨੇ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਦੀ ਕੀਤੀ ਹੈ ਮੇਰੇ ਪਾਸ ਲਛਮਣ ਨਹੀਂ ਕਿ ਮੈਂ ਉਨ੍ਹਾਂ ਦਾ ਉਸ ਲਈ ਸ਼ੁਕਰੀਆ ਅਦਾ ਕਰ ਸਕਾਂ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਸਭ ਤੋਂ ਵੱਡਾ ਕੰਮ ਜੋ ਉਨ੍ਹਾਂ ਨੇ ਕੀਤਾ ਹੈ ਉਹ ਇੰਮਾਰਲ ਟ੍ਰੈਫਿਕ ਦੇ ਖਿਲਾਫ ਸੀ। ਇਹ ਜੋ ਸਾਡੇ ਸਮਾਜ ਵਿੱਚ ਕਮੀ ਸੀ ਉਸਨੂੰ ਦੂਰ ਕਰਨ ਲਈ ਉਨ੍ਹਾਂ ਨੇ ਇਕ ਪਾਸੇ ਸਰਕਾਰੀ ਲੈਵਲ ਤੇ ਕੰਮ ਕੀਤਾ ਅਤੇ ਦੂਜੇ ਪਾਸੇ ਹੋਰ ਤਰੀਕਿਆਂ ਨਾਲ ਵੀ ਕੰਮ ਕੀਤਾ। ਉਨ੍ਹਾਂ ਨੇ ਕਾਂਗਰਸੀ ਹੁੰਦੇ ਹੋਏ ਸਾਰੀਆਂ ਪਾਰਟੀਆਂ ਦੀ ਸਹਾਇਤਾ ਇਸ ਕੰਮ ਵਿੱਚ ਲਈ। ਸਾਰੇ ਸੋਸ਼ਲ ਵਰਕਰਾਂ ਨੂੰ, ਭਾਵੇਂ ਉਹ ਕਿਸੇ ਵੀ ਪਾਰਟੀ ਦੇ ਸਨ, ਆਪਣੇ ਘਰ ਬੁਲਾ ਕੇ, ਸਰਕਾਰੀ ਕੰਮ ਤੋਂ ਫਾਰਗ ਹੋ ਕੇ ਉਹ ਸਲਾਹ ਮਸ਼ਵਰਾ ਕਰਦੇ ਸਨ। ਉਨ੍ਹਾਂ ਦੇ ਦਿਮਾਗ ਵਿਚ ਹਮੇਸ਼ਾ ਇਹ ਗੱਲ ਰਹਿੰਦੀ ਸੀ ਕਿ ਇਸ ਸੋਸ਼ਲ ਬੁਰਾਈ ਨੂੰ ਕਿਸ ਤਰ੍ਹਾਂ ਛੇਤੀ ਵੱਡੇ ਖਤਮ ਕੀਤਾ ਜਾਵੇ। ਇਸ ਕੰਮ ਨੂੰ ਕਰਨ ਲਈ ਮੈਂ ਕਈ ਦਫਾ ਵੇਖਿਆ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਰਾਤ ਦਾ ਇਕ ਇਕ ਵਜ ਜਾਂਦਾ ਸੀ। ਐਸੀਆਂ ਐਸੀਆਂ ਗੰਦੀਆਂ ਥਾਵਾਂ ਤੇ ਬਾਜ਼ਾਰਾਂ ਵਿਚ, ਜਿਥੇ ਆਮ ਆਦਮੀ ਨਹੀਂ ਲੰਘਦਾ ਸੀ ਉਹ ਸਟੇਟ ਹੋਮ ਮਿਨਿਸਟਰ ਦੀ ਹੈਸੀਅਤ ਵਿਚ ਬਗੈਰ ਕਿਸੇ ਪੁਲਿਸ ਫੌਰਸ ਦੇ ਭੇਸ ਬਦਲ ਕੇ, ਸੋਸ਼ਲ ਵਰਕਰਾਂ ਤੇ ਅਖਬਾਰ ਨਵੀਸਾਂ ਨੂੰ ਨਾਲ ਲੈਕੇ, ਉਹ ਬਾਜ਼ਾਰਾਂ ਤੇ ਗੰਦੀਆਂ ਥਾਵਾਂ ਵਿਚੋਂ ਲੰਘਦੇ ਸਨ ਅਤੇ ਇਸ ਚੀਜ਼ ਦੀ ਰੋਕ ਥਾਮ ਦੇ ਜਤਨ ਕਰਦੇ ਸਨ। ਅੱਜ ਦਿੱਲੀ ਵਿੱਚ ਜੋ ਨਾਰੀ ਨਿਕੇਤਨ ਬਣਿਆ ਹੈ ਅਤੇ ਉਸਦੀ ਜੋ ਬਿਲਡਿੰਗ ਹੈ ਉਹ ਉਨ੍ਹਾਂ ਦੀ ਮਿਹਰਬਾਨੀ ਕਰਕੇ ਹੈ। ਉਨ੍ਹਾਂ ਦੇ ਗੁਜਰ ਜਾਣ ਨਾਲ ਇਸ ਸੰਸਥਾ ਨੂੰ ਖਾਸ ਤੌਰ ਤੇ ਬੜੀ ਸੱਟ ਵਜੀ ਹੈ। ਉਨ੍ਹਾਂ ਦੇ ਉਦਮ ਨਾਲ ਇਸ ਸਮਾਜੀ ਬੀਮਾਰੀ ਵਿੱਚ ਕਾਫੀ ਸੁਧਾਰ ਹੋਇਆ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਪਾਰਲੀਮੈਂਟ ਵਿੱਚ ਬੈਠ ਕੇ ਵੀ ਕਾਨੂੰਨ ਬਣਾਏ ਹਨ ਅਤੇ ਨਾਲ ਨਾਲ ਸਮਾਜੀ ਤਰੀਕੇ ਨਾਲ ਵੀ ਕੰਮ ਕੀਤਾ ਹੈ। ਇਹ ਠੀਕ ਹੈ ਕਿ ਇਸ ਦੁਨੀਆਂ ਵਿਚੋਂ ਸਭ ਨੇ ਚਲੇ ਜਾਣਾ ਹੈ। ਜਿਹੜੇ ਲੋਕ ਨੇਕ ਹਨ, ਖਾਹ ਉਹ ਕਿਸੇ ਵੀ ਪਾਰਟੀ ਨਾਲ ਤਅਲੁਕ ਰਖਦੇ ਹਨ, ਜੋ ਆਪਣੇ ਦੇਸ਼ ਵਿਚ ਆਈਆਂ ਬੁਰਾਈਆਂ ਵਲ ਤਵੱਜੁਹ ਦਿੰਦੇ ਹਨ, ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਉਹ ਜਿੰਦਗੀ ਵਿੱਚ ਇਕ ਯਾਦ ਬਣ ਕੇ ਰਹਿ

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿਲ]

ਜਾਂਦੇ ਹਨ । ਦਾਤਾਰ ਜੀ ਨੂੰ ਹਿੰਦੁਸਤਾਨ ਦੇ, ਖਾਸ ਤੌਰ ਤੇ ਦਿੱਲੀ ਦੇ ਲੋਕ ਬਹੁਤ ਮੁਦਤ ਤਕ ਯਾਦ ਰਖਣਗੇ ਅਤੇ ਜਿਹੜੀ ਲਗਨ ਉਨ੍ਹਾਂ ਨੇ ਲਗਾਈ ਸੀ ਉਸ ਤੇ ਬਰਾਬਰ ਚਲਦੇ ਰਹਿਣਗੇ ।

ਸਰਦਾਰ ਕਰਤਾਰ ਸਿੰਘ ਦੀਵਾਨਾ ਦਾ ਸਬੰਧ ਕਾਫੀ ਦੇਰ ਅਕਾਲੀ ਪਾਰਟੀ ਨਾਲ ਵੀ ਰਿਹਾ । ਆਖਿਰ ਵਿਚ ਉਹ ਕਾਂਗਰਸ ਵਿਚ ਚਲੇ ਗਏ । ਲੇਕਿਨ ਇਕ ਗੱਲ ਜਿਹੜੀ ਉਨ੍ਹਾਂ ਨੇ ਕੀਤੀ ਉਹ ਦਿਹਾਤੀ ਹਮੇਸ਼ਾ ਯਾਦ ਕਰਦੇ ਰਹਿਣਗੇ । ਦਿਹਾਤੀਆਂ ਦੀਆਂ ਜਿਨਸਾਂ ਸ਼ਹਿਰਾਂ ਵਿੱਚ ਆਉਂਦੀਆਂ ਸਨ ਅਤੇ ਉਹ ਬਿਲਕੁਲ ਉਸੇ ਤਰ੍ਹਾਂ ਲੈ ਲਈਆਂ ਜਾਂਦੀਆਂ ਸਨ ਜਿਵੇਂ ਕੋਈ ਚੋਰੀ ਦਾ ਮਾਲ ਹੋਵੇ ਅਤੇ ਮੰਡੀਆਂ ਵਿੱਚ ਜਿਨਸਾਂ ਲੈਣ ਵਾਲੇ ਜਿਵੇਂ ਚਾਹੁੰਦੇ ਲੈ ਲੈਂਦੇ । ਦੀਵਾਨਾਂ ਜੀ ਨੇ ਅਸੈਂਬਲੀ ਵਿੱਚ ਇਸ ਸਬੰਧੀ ਕਾਫੀ ਆਵਾਜ਼ ਉਠਾਈ । ਜਿੰਨੀਆਂ ਅਸੀਂ ਮਾਰਕਟਿੰਗ ਕਮੇਟੀਆਂ ਵਿੱਚ ਤਬਦੀਲੀਆਂ ਦੇਖਦੇ ਹਾਂ ਅਤੇ ਵਜ਼ਨ, ਰੇਟ ਅਤੇ ਲਾਈਸੈਂਸ ਦੇ ਮੁਤੱਲਿਕ ਜੋ ਦੁਰਸਤੀਆਂ ਹੋਈਆਂ ਸਨ ਸਮਝਦਾ ਹਾਂ ਦੀਵਾਨਾ ਜੀ ਦਾ ਲੈਜਿਸਲੇਟਰ ਦੇ ਨਾਤੇ ਉਸ ਵਿੱਚ ਕਾਫੀ ਹਿੱਸਾ ਸੀ । ਇਸ ਲਈ ਅਸੀਂ ਜੋ ਦਿਹਾਤੀ ਹਾਂ, ਜਿਨ੍ਹਾਂ ਨੂੰ ਮੈਂ ਰੈਪ੍ਰੇਜ਼ੈਂਟ ਕਰਦਾ ਹਾਂ, ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੀ ਇਹ ਮਿਹਰਬਾਨੀ, ਹਿਮਤ ਅਤੇ ਬਹਾਦਰੀ ਦੀ ਦਾਦ ਦਿੰਦੇ ਹਾਂ । ਇਸ ਕਰਕੇ ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ ਹਮੇਸ਼ਾ ਹੀ ਯਾਦ ਰਖਾਂਗੇ ।

ਡਾਕਟਰ ਭਾਰਗਵ ਇਕ ਕਾਬਲ ਵਕੀਲ ਸਨ । ਮੈਨੂੰ ਇਕ ਦੋ ਕੇਸਿਜ਼ ਵਿੱਚ ਉਨ੍ਹਾਂ ਦਾ ਜਾਤੀ ਤਜਰਬਾ ਹੈ । ਉਨ੍ਹਾਂ ਦੇ ਵਿੱਚ ਜਿਹੜੀ ਸਭ ਤੋਂ ਵਡੀ ਗਲ ਮੈਂ ਅਨੁਭਵ ਕੀਤੀ ਹੈ ਉਹ ਇਹ ਹੈ ਕਿ ਉਹ ਨਿਡਰ ਸਨ । ਜਿਸ ਪਾਰਟੀ ਵਿੱਚੋਂ ਉਹ ਗਏ ਹਨ ਉਹ ਰੂਲਿੰਗ ਪਾਰਟੀ ਸੀ । ਪਰਮਾਤਮਾ ਕਰੇ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਨਕਸ਼ੇ-ਕਦਮ ਤੇ ਚਲਦੇ ਹੋਏ ਅਜ ਦੀ ਰੂਲਿੰਗ ਪਾਰਟੀ ਵਿੱਚ ਉਹੋ ਜਿਹੇ ਬਹਾਦਰ ਅਤੇ ਨਿਡਰ ਇਨਸਾਨ ਪੈਦਾ ਹੋਣ ਜੋ ਆਪਣੀ ਆਵਾਜ਼ ਉਠਾ ਸਕਣ । ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਪੰਡਤ ਜੀ ਦੀ ਰੂਹ ਤਾਂ ਹੀ ਸ਼ਾਂਤ ਹੋ ਸਕੇਗੀ ਜੇ ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੇ ਨਕਸ਼ੇ-ਕਦਮ ਤੇ ਚਲੀਏ । ਇਨ੍ਹਾਂ ਸ਼ਬਦਾਂ ਨਾਲ ਮੈਂ ਆਪਣੀ ਪਾਰਟੀ ਵਲੋਂ ਉਨ੍ਹਾਂ ਨੂੰ ਸ਼ਰਧਾਂਜਲੀ ਭੇਂਟ ਕਰਦਾ ਹਾਂ ।

ਡਾਕਟਰ ਬਲਦੇਵ ਪ੍ਰਕਾਸ਼ (ਅਮ੍ਰਿਤਸਰ ਸ਼ਹਿਰ, ਪੂਰਬ) : ਸ੍ਰੀਕਰ ਸਾਹਿਬ, ਜੋ ਸ਼ੋਕ ਪ੍ਰਸਤਾਵ ਡਾ॰ ਭਾਗੰਵ ਜੀ ਨੇ ਹਾਊਸ ਦੇ ਸਾਮਨੇ ਪੰਡਿਤ ਠਾਕੁਰ ਦਾਸ ਭਾਗੰਵ, ਸਰਦਾਰ ਕਰਤਾਰ ਸਿੰਘ ਦੀਵਾਨਾ, ਸ੍ਰੀ ਸੋਮ ਵਜ਼ ਬਾਹਰੀ ਐਂਡ ਸ੍ਰੀ ਦਾਤਾਰ ਕੇ ਬਾਰੇ ਸੋਂ ਰਖਾ ਹੈ ਮੈਂ ਅਪਣੀ ਪਾਰਟੀ ਦੀ ਐਂਡ ਸੇ ਉਸ ਸੋਂ ਸਹਮਤਿ ਦੇਣੇ ਕੇ ਲਿਓ ਖੜਾ ਹੁਆ ਹੂੰ ।

ਸ੍ਰੀਕਰ ਸਾਹਿਬ, ਪੰਜਾਬ ਦੇ ਅੰਦਰ ਸ਼ਾਇਦ ਹੀ ਕੋਈ ਏਸਾ ਇਨਸਾਨ ਹੀ ਜੋ ਪੰਡਿਤ ਠਾਕੁਰ ਦਾਸ ਜੀ ਭਾਗੰਵ ਕੇ ਜੀਵਨ ਕੇ ਬਾਰੇ ਸੋਂ ਨ ਜਾਨਤਾ ਹੀ । ਅਨ੍ਹੋਂਨੇ ਅਪਣੀ ਸਾਰੀ ਜਿੰਦਗੀ ਜਨਤਾ ਕੀ ਖਲਾਈ ਸੋਂ ਲਗਾਈ ਹੈ । ਜੈਸਾ ਕਿ ਅਮੀ ਡਾਕਟਰ ਭਾਗੰਵ ਜੀ ਨੇ ਬਤਾਯਾ ਅਨ੍ਹੋਂਨੇ ਸਿੱਖਿਆ ਕੇ ਸੈਂਦਾਨ ਸੋਂ ਬਹੁਤ ਜਯਾਦਾ ਕਾਮ ਕਿਆ ਹੈ । ਦੂਸਰੇ ਪਹਲੂਆਂ ਸੋਂ ਭੀ ਅਨ੍ਹੋਂਨੇ ਕਮ ਕਾਮ ਨਹੀਂ ਕਿਆ । ਗਫ਼ ਰਖਾ ਕੇ ਕਾਮ ਸੋਂ ਅਨ੍ਹੋਂਨੇ ਬੜੀ ਸੇਹਨਤ ਕੀ ਐਂਡ ਖਾਸ ਕਰ ਹੁਰਿਆਨਾ ਐਂਡ ਪੰਜਾਬ ਕੀ ਗਊਆਂ ਕੀ ਰਖਾ ਕੇ ਲਿਓ ਬਹੁਤ ਕਾਮ ਕਿਆ । ਹਮੇਸ਼ਾ ਅਨ ਕਾ ਯਹ ਪ੍ਰਯਤਨ ਰਹਾ ਕਿ ਕਿਸੀ ਟਰਹ ਸੇ ਗਫ਼ ਵੰਸ਼ ਕੇ ਨਾਸ਼ ਕੀ ਰੋਕਾ ਜਾਏ, ਲੋਗੋਂ ਕੀ ਸੇਹਤ ਕੇ ਲਿਓ ਡਾਲਡਾ ਕੀ ਰੰਗ ਦਿਯਾ ਜਾਏ । ਅਪਣੇ ਪਾਰਲਿਯਾਮੈਂਟ ਕੇ ਜੀਵਨ ਸੋਂ ਅਨ੍ਹੋਂਨੇ ਜਿੰਦਗੀ ਕੇ ਹਰ ਪਹਲੂ ਪਰ ਖਰਪੂਰ ਰੋਸ਼ਨੀ ਡਾਲੀ ਹੈ । ਐਂਡ ਅਗਰ ਕੋਈ ਪਾਰਲਿਯਾਮੈਂਟ ਸੋਂ ਡਨ ਅਸੂਲੋਂ ਕੀ ਲੇਕਰ ਸਭ ਸੇ ਜਯਾਦਾ ਬੋਲਾ ਹੈ ਤੀ ਵਹ ਭਾਗੰਵ ਸਾਹਿਬ ਹੀ ਥੇ । ਵਹ ਏਕ ਬਹੁਤ ਸਜ਼ਹੂਰ ਵਕੀਲ ਭੀ ਥੇ । ਇਸ ਦਿਸ਼ਾ ਸੋਂ ਭੀ ਅਨਕੀ ਬਹੁਤ ਬੜੀ ਦੇਨ ਹੈ ।

इन के साथ २ दूसरे सज्जन यानी सरदार करतार सिंह दीवाना जी के साथ मुझे इस ह्राउस में पांच साल तक काम करने का मौका मिला है। हम सब ने यहां पर देखा है कि वह कितने हंस मुख थे और किस तरह से अपनी बातें कहते हुए सब को हंसाया करते थे। जब भी यहां पर किसानों के बारे में कोई बिल पेश किया गया तो उन्होंने सदा ही बड़ी मेहनत करके किसानों के भले के लिये काम किया, उन के हकों के लिए कोशिश की।

जहां तक दूसरे दो सज्जनों श्री सोम दत्त बाहरी और श्री दातार जी का सम्बन्ध है मुझे उन के साथ व्यक्तिगत रूप में सम्पर्क में आने का मौका नहीं मिला तो भी वह बहुत बड़े व्यक्ति थे और इन के स्वर्गवास हो जाने पर जो यह शोक प्रस्ताव पेश किया गया है इस में अपनी सहमति देते हुए अपना स्थान लेता हूं।

कामरेड जंगीर सिंघ जोगा (उलवंडी साधे) : सपीकर साहिब, असीं देखे हां कि अँस इस जमाने विँच बड़े मुँदबरां दी लेंड है जद कि साडा मुलक एक सँकट विँच दी गुजर रिहा है। इस वेंले साँुँ उँनुं बहादरां दी लेंड सी जिनुं ने हिदुसतान दी आजादी लਈ काढी तें जिआदा हिसा पाईआ। 1921 तें लै के मैं पंडत ठाकर दास डारगव अडे सरदार करतार सिंघ दीवाना दे नाल रिहा। हमेसा ही उँनुं ने हिदुसतान दी आजादी लਈ वप चडू के हिसा पाईआ। मैँनुँ जाद है कि एक दवा पंडत ठाकर दास डारगो कांगरस नैसल पारटी दी टिकट ते इलैकसन लड रहे सन। दूसरे पासे कांगरस टिकट ते लाला साम नाल पारली-मैँटरी सीट लਈ लड रहे सन। उँस वेंले देंवें ही एक सटेज तें बोलदे सन, देंवें पारटीआं एक सटेज तें आपणे विचार परगट करदीआं सन। जिस किसम दा पंडत डारगो ने कांगरस विँच मिल के कँम करके दिखाईआ साँुँ उँनुं दे नकसेकदम ते चलना चाहीदा है। उँह निडरता नाल आपणे खियालां दा इजहार करदे सन। जे कदे कांगरस नाल उँनुं दा मड-भेद हें जांदा सी तां कांगरस विँचें निकल के उँनुं दे खिलाफ खडू हें के लडदे सन अडे सारे लेंक दंग रहि जांदे सन। उँनुं बहादरां दा साडे विँचें विँडज जाणा एक वडा खलाअ पैदा हें जाणा है।

दीवाना जी 1921 विँच अकाली उहिरीक विँच सामल हेंदे। उँह 1921-22 तें मुखतिलर रूप विँच सेवा करदे रहे। उँह रियासत पटिआला दे जँम पल सन। रियासतं विँच पुलिटीकल लडाई चलीसी। सरदार करतार सिंघ दीवाना जी ने आपणे कँम नुँ वी जारी रखा। उँनुं ने खेती बाड़ी अडे बागबानी नुँ लगातार जारी रखा। मैं समझदा हां उँनुं बजुरगां दा साडे विँचें विँडज जाणा एक खलाअ पैदा कर रिहा है। जिहडे कँम उँह करदे रहे हन पंजाब विँच असीं उँनुं विँचारां नुँ लै के अगे वपीदे तां मैं समझदा हां असीं एह खलाअ पूरा कर सकदे हां।

मैं आपणी पारटी वलें उँनुं बजुरगां नुँ सरपानली पेस करदा हां अडे उँनुं दे परवारां नाल पूरी हमदरदी दा इजहार करदा हां।

सरदार गुरनाम सिंघ (रायेकोट) : सपीकर साहिब, मैं समझदा हां कि हेंर जिआदा कूड बहिण दी लेंड नहीं रही। मैं वी सरपानली पेस करन विँच दूसरे सज्जं नाल सामल हुँदा हां।

[ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ]

ਪੰਡਤ ਠਾਕਰ ਦਾਸ ਭਾਰਗੋ ਇਕ ਖੜੇ ਉਘੇ ਵਕੀਲ ਸਨ ਅਤੇ ਮੇਰਾ ਵਾਹ ਉਨ੍ਹਾਂ ਨਾਲ ਕਾਨੂੰਨੀ ਨੁਕਤੇ ਦੇ ਲਿਹਾਜ਼ ਨਾਲ ਕਈ ਦਫ਼ਾ ਪਿਆ। ਉਹ ਨਿਗਾਇਤ ਈਮਾਨਦਾਰ, ਮਿਹਨਤੀ ਅਤੇ ਲਾਇਕ ਵਕੀਲ ਸਨ। ਬਾਵਜੂਦ ਇਸ ਮਸ਼ਹੂਰੀਅਤ ਦੇ ਉਨ੍ਹਾਂ ਨੇ ਜਨਤਾ ਦੇ ਕੰਮਾਂ ਵਿਚ ਬਹੁਤ ਹਿੱਸਾ ਲਿਆ, ਤਾਲੀਮ ਸੰਘੀ ਅਤੇ ਸੋਸਲ ਰਿਫਾਰਮਜ਼ ਵਿੱਚ ਹਿੱਸਾ ਲਿਆ। ਮੈਂ ਇਸ ਸੰਘੀ ਜ਼ਿਆਦਾ ਡੂੰਘਾ ਨਹੀਂ ਜਾਣਾ ਚਾਹੁੰਦਾ। ਸਭ ਤੋਂ ਵੱਡੀ ਗੱਲ ਜਿਹੜੀ ਮੈਂ ਉਨ੍ਹਾਂ ਵਿੱਚ ਦੇਖੀ ਉਹ ਇਹ ਹੈ ਕਿ ਉਹ ਪਾਰਲੀਮੈਂਟ ਦੇ ਅੰਦਰ ਬੜੀ ਨਿਡਰਤਾ ਨਾਲ ਲੋਕਾਂ ਦੇ ਹੱਕਾਂ ਦਾ ਬਚਾਉ ਕਰਦੇ ਰਹੇ ਅਤੇ ਜਿੰਨੇ ਵੀ ਸੁਧਾਰ ਸਨ ਉਨ੍ਹਾਂ ਸੰਘੀ ਨਿਡਰ ਹੋ ਕੇ ਆਪਣਾ ਜ਼ੋਰ ਲਾਉਂਦੇ ਰਹੇ। ਸ਼ਾਡਾ ਸਾਰਿਆਂ ਦਾ ਡਾਕਟਰ ਭਾਰਗੋ ਸਾਹਿਬ ਨਾਲ ਤਅਲੁੱਕ ਹੈ ਇਸ ਲਈ ਅਸਾਨੂੰ ਇਸ ਦਾ ਹੋਰ ਵੀ ਦੁਖ ਹੈ। ਡਾਕਟਰ ਸਾਹਿਬ ਨੂੰ ਤੇ ਪੰਜਾਬ ਦੀ ਖਾਕੀ ਦੀ ਜਨਤਾ ਨੂੰ ਪੰਡਤ ਨੀ ਦੇ ਅਕਾਲ ਚਲਾਣੇ ਦਾ ਬਹੁਤ ਦੁਖ ਹੈ। ਪੰਡਤ ਨੀ ਨੂੰ ਸਾਰੇ ਲੋਕ ਅੱਛੀ ਤਰ੍ਹਾਂ ਜਾਣਦੇ ਨੇ ਇਸ ਲਈ ਇਨ੍ਹਾਂ ਦੇ ਖਾਰੇ ਵਿਸਥਾਰ ਪ੍ਰਰਥਕ ਦਸਣ ਦੀ ਲੋੜ ਨਹੀਂ।

ਜਿਥੋਂ ਤਕ ਸਰਦਾਰ ਕਰਤਾਰ ਸਿੰਘ ਜੀ ਦੀਵਾਨਾ ਦਾ ਤਅਲੁੱਕ ਹੈ ਉਹ ਮੇਰੇ ਜਮਾਤੀ ਸਨ, ਮੈਂ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਅਕਾਲ ਚਲਾਣੇ ਦਾ ਬਹੁਤ ਦੁਖ ਹੋਇਆ ਹੈ। ਉਹ ਖੜੇ ਨੇਕ ਹਰ-ਵਿਲ-ਅਜੀਜ਼ ਤੇ ਖੁਸ਼ਤਬਾ ਸੱਜਨ ਸਨ। ਜੇਕਰ ਉਨ੍ਹਾਂ ਦਾ ਕੋਈ ਦੁਸ਼ਮਣ ਵੀ ਸੀ ਉਹ ਵੀ ਉਨ੍ਹਾਂ ਨੂੰ ਪਸੰਦ ਕਰਦਾ ਸੀ। ਉਹ ਜ਼ਿਮੀਂਦਾਰਾਂ ਦੇ ਹੱਕਾਂ ਲਈ ਲੜਦੇ ਰਹੇ ਸਨ। ਇਹ ਇਸ ਕਰਕੇ ਨਹੀਂ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਜ਼ਿਮੀਂਦਾਰਾਂ ਦੇ ਹਿੱਤਾਂ ਦਾ ਕੋਈ ਫੋਬੀਆ ਸੀ ਖਲਕਿ ਇਸ ਲਈ ਕਿ ਉਹ ਸਮਝਦੇ ਸਨ ਕਿ ਜ਼ਿਮੀਂਦਾਰ ਅਨਪੜ੍ਹ ਹਨ ਅਤੇ ਇਹਨਾਂ ਰੋਟ ਹਨ ਇਸ ਲਈ ਅਜੈਂਬਲੀ ਵਿਚ ਜਾਕੇ ਇਨ੍ਹਾਂ ਦੇ ਹੱਕਾਂ ਦੀ ਰਾਖੀ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ, ਅਤੇ ਰਖਵਾਲੀ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ। ਇਹ ਦਰੁਸਤ ਸੀ ਜਾਂ ਨਹੀਂ ਪਰ ਇਹ ਇਕ ਹਕੀਕਤ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਇਸ ਅਜੈਂਬਲੀ ਵਿਚ ਰਹਿ ਕੇ ਜ਼ਿਮੀਂਦਾਰਾਂ ਦੇ ਹੱਕਾਂ ਦੀ ਰਖਵਾਲੀ ਕੀਤੀ। ਇਨ੍ਹਾਂ ਦੀ ਮੌਤ ਦਾ ਬਹੁਤ ਸਦਮਾ ਅਤੇ ਦੁਖ ਹੈ।

ਮੇਰਾ ਤਅਲੁੱਕ ਸ੍ਰੀ ਸੋਮ ਦੱਤ ਨੀ ਬਾਹਰੀ ਨਾਲ ਵੀ ਇਸੇ ਤਰ੍ਹਾਂ ਹੋਇਆ ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ ਪੰਡਤ ਭਾਰਗੋ ਜੀ ਨਾਲ ਹੋਇਆ ਸੀ। ਇਹ ਖੜੇ ਲਾਇਕ ਵਕੀਲ ਸਨ, ਹਰ ਦਿਲ ਅਜੀਜ਼ ਸਨ। ਇਨ੍ਹਾਂ ਦੇ ਅਕਾਲ ਚਲਾਣੇ ਨਾਲ ਲੀਗਲ ਪ੍ਰੋਵੈਸਨ ਨੂੰ ਬਹੁਤ ਧੱਕਾ ਵਜਾ ਹੈ।

ਡਾਕਟਰ ਦਾਤਾਰ ਜੀ ਨਾਲ ਮੇਰੀ ਜਾਤੀ ਵਾਕਫੀ ਨਹੀਂ ਸੀ ਪਰ ਉਨ੍ਹਾਂ ਦੇ ਜੀਵਨ ਖਾਰੇ ਜਿੰਨਾਂ ਕੁਝ ਅਖਬਾਰਾਂ ਰਾਹੀਂ ਜਾਂ ਹੋਰ ਸਾਧਨਾਂ ਰਾਹੀਂ ਵਾਕਫੀ ਮਿਲੀ ਹੈ ਉਸ ਤੋਂ ਪਤਾ ਲਗਦਾ ਹੈ ਕਿ ਉਹ ਇਕ ਬਹੁਤ ਉਘੇ ਲੀਡਰ ਸੀ। ਉਨ੍ਹਾਂ ਦਾ ਅਕਾਲ ਚਲਾਣਾ ਇਕ ਐਸੇ ਮਹਹਲੇ ਤੇ ਜਦ ਕਿ ਦੇਸ਼ ਨੂੰ ਅਜਿਹੇ ਲੀਡਰਾਂ ਦੀ ਲੋੜ ਹੈ ਮੁਲਕ ਲਈ ਨਾਪੂਰੇ ਜਾਣ ਵਾਲਾ ਨੁਕਸਾਨ ਹੈ। ਇਸ ਗਲ ਦਾ ਅਸਾਨੂੰ ਬਹੁਤ ਦੁਖ ਹੈ।

ਮੈਂ ਇਨ੍ਹਾਂ ਸਬਦਾਂ ਨਾਲ ਅਸਾਡੇ ਤੋਂ ਵਿਛੜ ਗਏ ਚਾਰ ਸੱਜਨਾਂ ਨੂੰ ਸ਼ਰਧਾਂਜਲੀ ਪੇਸ਼ ਕਰਦਾ ਹਾਂ।

ਸ਼੍ਰੀ ਸ਼ਾਯਖ਼ : ਇਸ ਹਾਤਸ ਕੇ ਸ਼ੂਪ ਲੀਡਰਜ਼ ਕੀ ਟਰਫ਼ ਸੇ ਇਨ ਚਾਰ ਮਹਾਨੁਭਾਵੀਂ ਕੇ ਬਾਰੇ ਮੈਂ ਜੋ ਇਸ ਸੰਸਾਰ ਸੇ ਤਠ ਗਏ ਹੈ, ਕਾਫੀ ਕਹਾ ਜਾ ਚੁਕਾ ਹੈ। ਇਨ ਦਿਵੰਗਤ ਸ਼ਾਤਮਾਥੀਂ ਕੇ ਲਿਏ ਜੋ ਸ਼ੁਫ਼ਾਜਲਿ ਮੋਟ ਕੀ ਗੜ੍ਹ ਹੈ, ਮੈਂ ਤਸਕੇ ਸਾਥ ਅਪਨੇ ਆਪ ਕੀ ਸ਼ਾਮਿਲ ਕਰਤਾ ਹੂੰ। ਇਨ ਮਹਾਨੁਭਾਵੀਂ ਨੇ, ਅਪਨੇ ਵਕਤ ਮੇਂ, ਜਹਾਂ ਜਹਾਂ ਪਰ ਵਹ ਰਹੇ, ਬੜੀ ਨਿਅੰਕਿਤਾ ਸੇ ਐਰ ਬੜੀ ਫ਼ੀਮਾਨਵਾਰੀ ਕੇ ਸਾਥ ਅਪਨੇ ਸਿਧਾਸੀ ਅਸੂਲੀਂ ਕੀ ਸਾਮਨੇ ਰਕਾ। ਹੁਮਾਰੀ ਸ਼ਾਜ ਕੀ ਪਲਿਕ ਜਿਨਦਗੀ ਮੇਂ ਜਿਸ ਬਾਤ ਕੀ ਜ਼ਰੂਰਤ ਹੈ ਵਹ ਧਹ ਕਿ ਹੁਮ ਅਪਨੇ ਅਕੀਦੀਂ ਕੀ, ਅਪਨੇ ਅਸੂਲੀਂ ਕੀ, ਅਪਨੇ ਨੇਤਾਥੀਂ ਕੇ ਸਾਮਨੇ ਨਿਡਰਤਾ ਕੇ ਸਾਥ ਰਕ ਸਕੇ। ਜੈਸਾ ਕਿ ਬਾਬੂ ਬਚਨ ਸਿੰਘ ਜੀ ਨੇ ਕਹਾ ਹੈ ਕਿ ਏਸੇ ਨਿਡਰ ਲੋਗੀਂ ਕੀ ਸ਼ਾਜ ਕੇ ਮਾਹੀਲ ਮੇਂ ਜਿਤਨੀ ਜ਼ਰੂਰਤ ਹੈ, ਤਤਨੀ ਸਾਧਵ ਹੀ ਪਹਲੇ ਕਥੀ ਰਹੀਹੋ ਕਥੀਂਕਿ ਸ਼ਾਜ ਕੇ ਨੇਤਾ ਲੋਗ ਏਸੇ ਲੋਗੀਂ ਸੇ ਥਿਰ ਗਏ ਹੈ ਜੋ ਦੇਸ਼ ਕੀ

भलाई की बातें उनके सामने निडरता से नहीं रख सकते बल्कि जैसी बातें उन्हें अच्छी लगती हैं, वैसी बातें वह कहते हैं। तो किसी दिवंगत आत्मा के लिए रस्मी श्रद्धांजलि भेंट कर देने भर से ही देश का भला नहीं हो जाता बल्कि उन लोगों के कारनामों को आदर्श मान कर अपनी जिन्दगी में उतारने से ही देश का भला हो सकता है।

पंडित ठाकुरदास भार्गव एक ऐसी हस्ती थे जिनकी न सिर्फ दोस्त बल्कि जिनको उनके असूलों से इख्तलाफ था, वह भी उनकी बड़ी इज्जत करते थे। और उन की यह खूबी रही है कि वह हर तूफान की रौ में हमेशा अडिग खड़े रहे। और अपने असूलों को नहीं छोड़ा।

श्री सोमदत्त बाहरी और सरदार करतार सिंह दीवना इस हाउस के मੈम्बर रह चुके हैं और उनकी शख्सियत से सभी मੈम्बर साहिबान वाकिफ हैं कि किस बहादुरी के साथ उन्होंने अपनी जिम्मेदारियों को निभाया है।

इसी तरह बी. एन. दातार साहिब, जो एक बड़ी महान् हस्ती थे, उनके इस संसार से उठ जाने के कारण जो देश को नुकसान हुआ है वह कभी पूरा नहीं हो सकता।

जो भावनाएं ग्रुप्स के लीडर साहिबान की तरफ से यहां रखी गई हैं मैं उन के साथ सहमत हूं और अपने आप को इस श्रद्धांजलि के साथ शामिल करता हूं।

I would request that we may have the message of condolence sent to the relations of the deceased and also rise in our respective places for observing silence for two minutes thereby praying for the peace of the departed souls.

(Enough has been said by the Group Leaders of this House about the sad demises of the four great personalities who have left this world for ever. I completely associate myself with the tributes paid to the departed souls. These great men always adhered to their political convictions fearlessly and honestly in their respective spheres of life. The imperative need of our present public life is that we should be able to put our views and our convictions fearlessly before our leaders. As stated earlier by Babu Bachan Singh it is all the more necessary to-day—as was never before—to have such fearless people who can speak the truth before the leaders about the welfare of their country because the leaders have been surrounded these days by such people who cannot place the real facts boldly and say only such things which meet the approval of their leaders.

I feel that real homage to the great departed souls can be paid if we imbibe in ourselves the ideas and ideals for which they had dedicated their lives. In this way alone, we can do good to our country.

Pt. Thakurdas Bhargava was such a personality for whom not only his friends even his opponents had great admiration and regard. And it has been his greatest quality that he faced every storm undauntedly and never sacrificed his principles under any circumstances.

Shri Som Datt Bahri and Sardar Kartar Singh Dewana have been the Members of this August House. Many of us are aware of the great qualities with which they had discharged their obligations towards the country.

In the same way Shri B.N. Datar was a great personality. His passing away has caused such an irreparable loss to the country as cannot be easily made up.

I fully associate myself with the sentiments expressed by the leaders of the different groups of this House and I would request that we may have

[Mr. Speaker]

the message of condolence sent to the relatives of the deceased and also rise in our respective places for observing silence for two minutes thereby praying for the peace of the departed souls.)

(The House then stood in silence for two minutes).

ADJOURNMENT MOTIONS

श्री मंगल सेन (रोहतक) : स्पीकर साहिब, मेरी एक एडजर्नमेंट मोशन है। मुख्य मंत्री ने एक सलाहकार समिति बनाई है जिसमें चौधरी हरद्वारी लाल जी भी हैं। इस समिति को जनाब 'किचन कैबिनेट' कहा गया है। स्पीकर साहिब, यह बड़ी ज्यादाती की बात है और मैं तो यह समझता हूँ कि बड़ी अनकांस्टीच्यूसनल सी बात है (विघ्न)

श्री अध्यक्ष : मैं ने मंगल सेन जी आप से पूरी नम्रता के साथ निवेदन किया है कि आपको अपने ख्यालात इस हाउस में रखने का पूरा मौका मिलेगा लेकिन ऐसी बात जो आपको अगर कोई कहे तो आपको भी बुरा मालूम हो, यह नहीं कहिएगा। आपने यह जो 'किचन कैबिनेट' वाली बात कही मैं समझता हूँ कि ठीक नहीं है।

(I have already told Shri Mangal Sein that he will get ample opportunity for expressing his views in this House. But I hope that he should refrain from using such language which if it is used for him may not be relished by him. The use of words 'kitchen cabinet' by him is, so far as I think, improper.)

श्री मंगल सेन : स्पीकर साहिब, मैं तो नहीं कह रहा यह बात, यह तो मैंने अखबारों में पढ़ी है। मैं इसे पढ़े देता हूँ उसके बाद आप जैसा चाहें वैसा करें. . . .

“— to ask for leave to make a motion for the adjournment of the business of the House to discuss a definite matter of urgent public importance, namely; the wide-spread discontent prevailing in the State on account of the unconstitutional step taken by the Chief Minister by constituting a Personal Advisors' Committee and the general dissatisfaction prevailing amongst the people on account of the formation of this strange Kitchen Cabinet'.

सरदार गुरदियाल सिंह ढिल्लों (तरनतारन) : स्पीकर साहिब, मैं आप से एक अर्ज करनी चाहता हूँ। जैसा कि आप का मतलब था कि किसी की शान में उसके खिलाफ शब्द इस्तेमाल न किए जाएं या हेठी वाले शब्द न हों, इत्तफाक से चौधरी हरद्वारी लाल, सरदार ज्ञान सिंह राड़ेवाला और मैं इसी किचन कैबिनेट वाले स्टेटमेंट को देने वालों में से था जिसका श्री मंगल सेन जी ने जिक्र किया है। यह अमैरिकन कांस्टीच्यूसन का लफ्ज है, वहां प्रेजीडेंट को डिस्क्रीशन है कि वह अपनी तरफ से कुछ सलाहकार नियुक्त करे। जिनकी नियुक्ति प्रेजीडेंट अपनी डिस्क्रीशन से करता है उसे किचन कैबिनेट कहते हैं। तो यह कोई ऐसी विरोध वाली बात नहीं है, जिसके लिए डाक्टर मंगल सेन जी ने यहां एक एडजर्नमेंट मोशन ही ला दी है। (हंसी)

श्री अध्यक्ष : मुझे इस बात से इख्तलाफ नहीं है। जैसा इसमें दर्ज है मैं समझता हूँ कि पंजाब की जनता को भी इस से दिलचस्पी है लेकिन इस वक्त इसकी इजाजत नहीं दी जा सकती क्योंकि प्रेसीडेंट है कि जब बजट सेशन हो तो एडजर्नमेंट मोशन की इजाजत नहीं होती। आपको

इस बारे में कहने का आगे काफी मौका मिलेगा कि चीफ मिनिस्टर का कदम या किसी और मिनिस्टर का कदम कांस्टीट्यूशनल है या कि नहीं। अगर आप किसी के कंडक्ट को डिस्कस करना चाहते हैं तो उसके लिए सिर्फ एडजर्नमेंट का तरीका ही नहीं है। चौधरी देवीलाल जी और डाक्टर बलदेव प्रकाश जी की तरफ से जो मोशन आई है वह मुझे अभी मिली है जो अंडर रूल 84 इसको डिस्कस करना चाहते हैं। इसे देखने के बाद पता चलता है कि इसमें काफी वजन है। मगर I rule the adjournment motion out of order on the ground that according to the established convention adjournment motions are not admitted during the Budget Session. (I am not opposed to this. As is mentioned in it, I think, the public of the Punjab is also interested in this subject but it cannot be allowed to be discussed now because it is the precedent that no adjournment motion is allowed during the Budget Session. The hon. Members will get ample opportunity to discuss as to whether any step taken by a Minister or the Chief Minister is constitutional or not. If it is intended to discuss the conduct of a Minister, then adjournment is not the only method to discuss it. The motion given notice of by Dr. Baldev Prakash and Ch. Devi Lal has been received just now which they want to discuss under Rule 84. After going through it, it appears to me that it has got sufficient weight but I rule the adjournment motion out of order on the ground that according to the established convention adjournment motions are not admitted during the Budget Session).

Babu Ajit Kumar (Sidhwan Bet, S. C.) : Sir, I beg to ask for leave to make a motion for the adjournment of the business of the House to discuss a definite matter of urgent public importance, namely, situation arising out of the statement issued by Sardar Teja Singh Swatantra that some high ranking Police Officials helped in evading his arrest during the period he was under ground.

ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਸਰਦਾਰ ਤੇਜਾ ਸਿੰਘ ਸੁਤੰਤਰ ਜਿਸ ਦੇ ਖਿਲਾਫ ਵਾਰੰਟ ਗਰਿਫਤਾਰੀ ਸਨ, ਨੂੰ ਗਰਿਫਤਾਰ ਹੋਣ ਤੋਂ ਬਚਾਇਆ ਗਿਆ। ਮੈਨੂੰ ਇਹ ਪਤਾ ਹੈ ਕਿ ਬਹੁਤ ਸਾਰੇ ਪੁਲਿਸ ਅਫਸਰ ਅਤੇ ਹਾਈ-ਅਪਸ ਇਸ ਨੂੰ ਸ਼ੈਲਟਰ ਦਿੰਦੇ ਰਹੇ ਹਨ ਅਤੇ ਗਰਿਫਤਾਰ ਕਰਨ ਤੋਂ ਗੁਰੇਜ਼ ਕਰਦੇ ਰਹੇ ਹਨ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਪੰਜਾਬ ਦੀ ਵਸੋਂ ਇਸ ਵੇਲੇ ਪੁਲਿਸ ਅਫਸਰਾਂ ਨੂੰ ਔਰ ਇਸ, ਦੇ ਸਰਕਾਰੀ ਕਰਮਚਾਰੀਆਂ ਨੂੰ ਬੜੀ ਬੁਰੀ ਨਿਗਾਹ ਨਾਲ ਵੇਖਦੀ ਹੈ। ਉਹ ਬੰਦਾ ਜਿਸ ਦੀ ਗਰਿਫਤਾਰੀ ਤੇ ਇਕ ਲੱਖ ਰੁਪਿਆ ਇਨਾਮ ਰਖਿਆ ਜਾਂਦਾ ਹੈ ਉਸ ਦੇ ਖਿਲਾਫ ਇਤਨੇ ਸਿੰਗੀਨ ਜੁਰਮ ਦੇ ਕੇਸਿਜ਼ ਹੋਣ ਦੇ ਬਾਵਜੂਦ, ਕਿਤਨੀ ਸ਼ਰਮ ਦੀ ਗੱਲ ਹੈ, ਕਿ ਐਸੇ ਆਦਮੀ ਨੂੰ ਪੁਲਿਸ ਅਫਸਰ ਪਨਾਹ ਦਿੰਦੇ ਹਨ। ਇਹ ਸਰਕਾਰ ਦੇ ਨਾਉਂ ਤੇ ਇਕ ਧੱਬਾ ਹੈ, ਇਸ ਲਈ ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਇਹ ਮੌਜੂਦ ਜ਼ਰੂਰ ਡਿਸਕਸ ਹੋਣੀ ਚਾਹੀਦਾ ਹੈ।

ਸ਼੍ਰੀ ਅਧਿਕਾਰ : ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਯਹ ਕਾਫੀ ਅਹਮ ਮਸਲਾ ਹੈ। ਯਹ ਠੀਕ ਹੈ ਕਿ ਜਨਤਾ ਯਹ ਸਹਜ਼ੂਸ ਕਰ ਰਹੀ ਹੈ ਕਿ ਪੁਲਿਸ ਏਸੇ ਆਦਮੀਆਂ ਨੂੰ ਸ਼ੈਲਟਰ ਦੇ ਰਹੀ ਹੈ, ਅਗਰ ਭਾੜ ਹੀ ਭਾਗ ਨੂੰ ਖਾਏ ਤੀ ਉਸ ਦੀ ਹਿਫਾਜ਼ਤ ਕੀਨ ਕਰੇਗਾ ? ਆਪਕੋ ਇਸ ਸੁਆਮਲੇ ਪਰ ਜੁਕਤਾਚੀਨੀ ਕਰਨੇ ਕਾ

[श्री अध्यक्ष]

General discussion of the Budget और Governor's Address
पर बहस करते समय मौका मिलेगा और उस वक्त पं० मोहन लाल तथा चीफ मिनिस्टर इस बारे में बखूबी रौशनी डाल सकते हैं। इसलिए मैं इस ऐडजर्नमेंट मोशन को आउट आफ आर्डर करार देता हूँ। (I think that it is quite an important matter. It is correct that there is a feeling among the public that the Police give shelter to such elements. If the authority starts violating the Law then who will observe it ? The hon. Members will get ample opportunities to discuss the matter. When the Governor's Address is under discussion or when the general discussion on the Budget takes place. Then either the Home Minister or the Chief Minister will be able to throw light on the matter. So no adjournment motions are permitted during the Budget Session and therefore, I declare this adjournment motion out of order.)

QUESTIONS OF PRIVILEGE

श्री अध्यक्ष : सरदार लच्छमन सिंह गिल ने प्रिविलेज मोशन का नोटिस दिया था और कहा था कि उनकी स्पीच "जथेदार" अखबार में गलत छपी थी। इस बारे में इतना कहना काफी होगा कि उस अखबार ने अपनी गलती मान ली है और यकीन दिलाया है कि आइंदा अखबार में ऐसी गलती नहीं होगी। प्रेस कौरस्पोंडेंट्स का हमारे साथ और हमारा इन के साथ काफी सम्बन्ध रहता है, हमारे एक दूसरे के साथ अच्छे सम्बन्ध होने चाहिए कभी वह गलती करते हैं और कभी हम गलती करते हैं। मैं समझता हूँ कि इस मामले को ड्राप कर दिया जाए, मुझे उम्मीद है कि सरदार लच्छमन सिंह गिल मेरी बात से सहमत होंगे।

"Sardar Lachhman Singh Gill had given notice of a privilege motion to the effect that his speech had been wrongly reported in "Jathe dar". In this regard, it would suffice to say that the newspaper has admitted its mistake and has assured that there would be no repetition of such a mistake. Since we and the Press correspondents mutually depend upon each other and have very cordial relations, I think, even if some times we or they err on some issue, this should be condemned and the matter dropped. I hope Sardar Lachhman Singh Gill will agree with me.)

सरदार लच्छमन सिंह गिल (जगराओं) : मैं इस बारे में आप से ऐग्री करता हूँ और इस केस को ड्राप कर दिया जाए।

Comrade Ram Piara (Karnal) : Sir, I desire to move a privilege motion on the very first day of the Session of the House. to discuss the failure on the part of the authorities to allocate seats, on the two most important official functions, i.e., Independence Day and the Republic Day, according to the precedence issued by the President of India. On 26th January, 1963, the Speaker of the Vidhan Sabha and the Chairman of the Legislative Council were allotted wooden Chairs at a far off place while some of the officers who should have occupied seats at the back, were given seats on Sofas. Somebody from the office of the Estate Officer conducted the

Speaker to the wooden chair at a far off place, but some one realising this mistake, later on, brought him back to a Sofa chair.

Such a treatment meted out to the topmost publicmen, especially to both the Presiding Officers, tantamounts to an insult to both Houses of Legislature.

Mr. Speaker: I am so very intimately concerned with the whole episode that I would not like it to be discussed here.

कामरेड राम प्यारा : स्पीकर साहिब, यह मामला आप का परसनल नहीं है, यह मामला जितने हाउस में एम. एल. एज बैठे हैं उन के साथ सम्बन्ध रखता है। स्पीकर साहिब, ऐसा बर्ताव आपके साथ ही नहीं बल्कि ऐसा ही सलूक एम. एल. एज और एम. एल. सीज के साथ भी होता है। पिछले दिनों में जिला करनाल में भी मेरे साथ हुआ था और मुझे भी अपनी बेइज्जती बर्दाश्त करनी पड़ी थी। इस बारे में मैंने शिकायत चीफ सैक्रेटरी के नोटिस में लाई, लेकिन मुझे बहुत अफसोस से कहना पड़ता है कि चीफ सैक्रेटरी ने मेरी चिट्ठी पर बिलकुल ध्यान नहीं दिया। और मुझे बाद में यह शिकायत मुख्य मंत्री के नोटिस में लानी पड़ी।

स्पीकर साहिब, अगर एम. एल. एज या लेजिस्लेटर्स को 4 या 5 महीने तक इंसाफ मिलने में लग जाएं तो मैं नहीं समझता कि जनता को इस सरकार से कोई इंसाफ मिलता होगा। स्पीकर साहिब, जब लोक सभा के स्पीकर साहिब पंजाबी यूनिवर्सिटी, पटियाला के समारोह पर आए थे तो उस समय भी उनकी पंजाब सरकार के अधिकारियों ने पीछे बिठा कर तोहीन की थी. . . . (शोर)

Voice from the Opposition: Shame, shame

Mr. Speaker : No interruptions, please. We have to maintain dignity and decorum of the House.

श्री बल राम जी दास टंडन : स्पीकर साहिब, यह आप का सवाल नहीं है बल्कि इस हाउस का सवाल है,। (*Interruptions, Voices from Opposition.*)

कामरेड राम प्यारा : स्पीकर साहिब, मैं यह अर्ज कर रहा था कि लोक सभा के स्पीकर जब पटियाला आए थे उस समय भी उन की तोहीन की गई थी। लेकिन इस के बावजूद भी कि सरकार ने इस किसम के इंतजाम करने के लिए तमाम डिस्ट्रिक्ट हैडक्वार्टर्स के अधिकारियों को सर्कुलर भेजा था कि हाई डिगनिटरी का सम्मान करना चाहिए। डिस्ट्रिक्ट हैडक्वार्टर्स के अधिकारी ध्यान नहीं देते। ऐसे हालात में इस चीज पर डिस्कशन करनी ज्यादा जरूरी हो जाती है।

इस लिए जरूरी है कि हम ऐसी कंवेन्शन बनाएं जिस से हाउस के चेयरमैन, अध्यक्ष और मैम्बरों की तोहीन न हो।

Mr. Speaker : Please wind up. This is my personal case और इस case को ड्राप कर देना चाहिए। (*Noise*)

You lose the dignity of the occasion when you say such things, Services should not be brought in. Please confine yourself to the issue before you. (*Please wind up. This is my personal case and it should be dropped. You lose the dignity of the occasion when you say such things. Services should not be brought in. Please confine yourself to the issue before you.*)

डा० बलदेव प्रकाश (अमृतसर शहर, पूर्व) : स्पीकर साहिब, अगर यह आपका परसनस मामला होता तो शायद इस मामले पर ज्यादा जोर न देते। विधान सभा के अध्यक्ष के नाते और विधान परिषद् के चेयरमैन के नाते अगर किसी के साथ इस प्रकार का व्यवहार किया गया हो तो यह सारे विधान मण्डल के सदस्यों का अपमान है। वह इतना नहीं जानते कि ये जनता के द्वारा चुने हुए सदस्य हैं। लोक सभा के स्पीकर जब पटियाला में आए थे तो उन के साथ भी ऐसा ही सलूक हुआ था। 26 जनवरी, 1963 के फंक्शन पर स्पीकर साहिब का अपमान किया गया। यह प्रश्न बहुत ही अहम है और इस को प्रिविलेज कमेटी में पेश किया जाना चाहिए ताकि इस पर अच्छी तरह से विचार किया जा सके।

सरदार गुरदियाल सिंह ढिल्लों (तरन तारन) : स्पीकर साहिब, मेरे विचार में यह मामला कोई मामूली नहीं है। इससे बखूबी पता चलता है कि एम्पलाइज की जहनीयत ऐसी बना दी गई है कि वह ऐसी बेइज्जती करने पर मजबूर हैं, इस से डंडे के जोर से काम लेते हैं। यह आप का जाती मसला नहीं। मैं आप से अर्ज कर दूँ कि यह बीमारी घुसते घुसते बहुत दूर तक पहुंच गई है। मुझे तो कह रहे थे कि शायद स्पीकर साहिब को पहचाना नहीं होगा। उन्होंने समझा होगा कि कोई साबक वजीर होगा इस को पीछे हटा दो। लेकिन मैं समझता हूँ कि आप को तो सभी पहचानते हैं। जब ऐसी चीज हुई है तो इस गलती को दुरुस्त किया जाना चाहिये। मैंने सुबह पढ़ा है कि हकूमत ने आप से माफी भी मांगी है। यह चीज बहुत लम्बी चीज है। शिमला में जब स्पीकर की कार का नम्बर आर्डर आफ प्रेसीडेंस के मुताबिक होता था तो उस वकत यह सवाल उठा दिया गया कि वह कार तो गवर्नमेंट की है स्पीकर की कहां है? इस तरह से सरदार प्रताप सिंह को दो नम्बर पर रखा और स्पीकर का पता ही न लगा कि कहां गया। यह पोजीशन गवर्नमेंट और लैजिस्लेटर्ज के दरम्यान बहुत देर से बनी हुई है। मैं आप से अर्ज करूंगा कि अगर इन चीजों को बातों से नहीं मानेंगे तो हम और डंग से मनवाएंगे (तालियां) अब और कोई तरीका नहीं रह गया। कनवैन्शन्ज को पलाउट किया जा रहा है। जहां पर चार एम. एल. एज या चार एम. पीज बैठे होंगे वहां पर कमबख्त नायब तहसीलदार को ला कर आगे बैठा देंगे। ऐसी पोजीशन बनी हुई है। कल को पंडित मोहन लाल जी को भी ऐसी ही हालत का सामना करना पड़ेगा (तालियां) जो पोजीशन बनी हुई है वह इन के रास्ते में भी आएगी। (होम मिनिस्टर से)—पंडित जी, आप ने सदा ही इस कुर्सी पर नहीं बैठे रहना। कनवैन्शन्ज कायम करनी होंगी। आप को और चीफ मिनिस्टर को बैठ कर फैसला करना चाहिये। स्ट्रिक्ट इंस्ट्रक्शन्ज इश्यू होनी चाहियें। जहां पर स्पीकर हो या चेयरमैन हो, उनकी कुर्सी के मुताबिक उन की इज्जत होनी चाहिये। यकीन जानिये कि जो एम. एल. एज चीफ मिनिस्टर की फेवर में हैं उन की और बात है और जो चीफ मिनिस्टर के खिलाफ हैं उन की और बात है। यह किस किस की जहनीयत बन चुकी है इस को खत्म करना पड़ेगा।

कामरेड राम प्यारा : स्पीकर साहिब, काफी दिनों से मैं इस सम्बन्ध में एक सवाल भी दे चुका हूँ। मेरा ख्याल है कि वह ऐडमिट हो गया होगा। स्पीकर और एम. एल. एज के साथ ही ऐसा सलूक नहीं होता। कुंजपुरा स्कूल में एक मिनिस्टर साहिब तशरीफ ले गए थे उन को भी पीछे बैठा दिया गया था। मुझे मजबूरन चीफ सैक्रेटरी को चिट्ठी लिखनी पड़ी। लेकिन उन्होंने इस का जवाब ही नहीं दिया। जब जवाब ही नहीं देते तो हम इस नतीजे पर पहुंचते

ਹੈ ਕਿ ਅਫਸਰਾਨ ਦੀ ਲਾਇਸੈਂਸ ਦੇ ਰੱਖਾ ਹੈ ਕਿ ਲੈਜਿਸਲੇਟਿਵ ਦੀ ਹੁਕਮਿਲਿਊਟ ਕਰੇ। ਅਗਰ ਚੀਫ ਸੇਕ੍ਰਟਰੀ ਸੇ ਕੋਈ ਜਵਾਬ ਨਹੀਂ ਆਯਾ ਤੀ ਸਜ਼ਬੂਰਨ ਸੁਝੋ ਪ੍ਰੋਟੈਸਟ ਕਰਨਾ ਪਏਗਾ। ਅਗਰ ਕੇ ਜਵਾਬ ਨਹੀਂ ਦੇਤੇ ਤੀ ਸੈਂ ਸਮਝਤਾ ਹੂੰ ਕਿ ਤਨਹੀਂਨੇ ਲੈਜਿਸਲੇਟਿਵ ਦੀ ਡੀਸਾਰੇਲਾਇਜ਼ ਕਰਨੇ ਦੀ ਪਾਲਿਸੀ ਬਨਾ ਰਖੀ ਹੈ।

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿਲ (ਜਗਰਾਉਂ): ਸਤਿਕਾਰਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਅਸੀਂ ਜਿਹੜੀਆਂ ਗੱਲਾਂ ਅਖਬਾਰਾਂ ਦੇ ਵਿੱਚ ਪੜ੍ਹੀਆਂ ਹਨ ਅਤੇ ਸੁਣੀਆਂ ਹਨ ਉਹ ਇਸ ਕਦਰ ਰੰਜ ਵਾਲੀਆਂ ਹਨ ਕਿ ਕਿਸੇ ਗੁਲਾਮ ਮੁਲਕ ਦੇ ਸਪੀਕਰ ਦੇ ਨਾਲ ਵੀ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਸਲੂਕ ਨਹੀਂ ਹੁੰਦਾ। ਮੈਂ ਤੁਹਾਨੂੰ ਜਦੋਂ ਸਾਡਾ ਮੁਲਕ ਗੁਲਾਮ ਸੀ ਉਦੋਂ ਦੀ ਸ਼੍ਰੀ ਵਿਨਲਭਾਈ ਪਟੇਲ ਸਾਹਿਬ ਦੀ ਮਿਸਾਲ ਦਿੰਦਾ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਉਸ ਜ਼ਮਾਨੇ ਦੇ ਵਿੱਚ ਵੀ ਕਿਸ ਤਰੀਕੇ ਦੇ ਨਾਲ ਸਪੀਕਰ ਦੇ ਨਾਮ ਨੂੰ ਅਤੇ ਮੈਂਬਰਾਂ ਦੇ ਨਾਮ ਨੂੰ ਬਲੰਦ ਕੀਤਾ ਔਰ ਜਿਸ ਵਕਤ ਵੀ ਅੰਗਰੇਜ਼ ਜ਼ਾਲਮ ਹਕੂਮਤ ਨੇ ਕਿਸੇ ਲੈਜਿਸਲੇਟਰ ਦੇ ਹੱਕਾਂ ਨੂੰ ਛੀਨਣ ਦੀ ਕੋਜ਼ਿਜ਼ ਕੀਤੀ ਤਾਂ ਉਨ੍ਹਾਂ ਨੇ ਉਸ ਦਾ ਮੁਕਾਬਲਾ ਕੀਤਾ ਔਰ ਉਹ ਨਹੀਂ ਹੋਣ ਦਿੱਤਾ। ਸਪੀਕਰ ਸਾਹਿਬ, ਅਜ ਤੁਹਾਡੇ ਵਰਗੇ ਆਦਮੀ ਦੇ ਨਾਲ, ਜਿਸ ਨੇ ਦੇਸ ਦੀ ਆਜ਼ਾਦੀ ਦੇ ਵਿੱਚ ਬਹੁਤ ਵਡਾ ਹਿੱਸਾ ਪਾਇਆ ਔਰ ਜਿਹੜੇ ਇਤਨੇ ਆਲਮ ਫਾਜ਼ਿਲ ਵੀ ਹੋਣ, ਜਿਨ੍ਹਾਂ ਨੇ ਸਾਰੇ ਲੈਜਿਸਲੇਟਰਜ਼ ਦੇ ਹੱਕਾਂ ਦੀ ਰਾਖੀ ਕਰਨੀ ਹੋਵੇ ਉਨ੍ਹਾਂ ਦੇ ਨਾਲ ਅਗਰ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਸਲੂਕ ਹੋਵੇ ਤਾਂ ਉਸ ਨੂੰ ਅਸੀਂ ਬਰਦਾਸ਼ਤ ਨਹੀਂ ਕਰ ਸਕਦੇ। ਸੈਂਟਰ ਦੇ ਵਿੱਚ ਪ੍ਰਾਈਮ ਮਨਿਸਟਰ ਤੋਂ ਬਾਅਦ ਅਤੇ ਸਟੇਟ ਦੇ ਵਿੱਚ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਤੋਂ ਬਾਅਦ ਸਪੀਕਰ ਦੀ ਪੁਜ਼ੀਸ਼ਨ ਹੁੰਦੀ ਹੈ। ਜਿਸ ਵਕਤ ਤੁਹਾਡੇ ਨਾਲ ਇਸ ਕਿਸਮ ਦਾ ਸਲੂਕ ਹੋਇਆ ਸੀ ਤਾਂ ਉਸ ਦੇ ਵਾਸਤੇ ਪਰੋਟੈਸਟ ਸ਼ੁਰੂ ਕਰਨ ਲਈ ਅਤੇ ਸਪੀਕਰ ਦੀ ਇੱਜ਼ਤ ਨੂੰ ਮਹਿਫੂਜ਼ ਰਖਣ ਲਈ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਤੁਹਾਨੂੰ ਉਸੇ ਵਕਤ ਹੀ ਅਸਤੀਫਾ ਦੇ ਦੇਣਾ ਚਾਹੀਦਾ ਸੀ। ਜਦੋਂ ਤੁਹਾਡੀ ਤੌਹੀਨ ਕੀਤੀ ਗਈ ਸੀ ਤਾਂ ਇਸ ਤੋਂ ਸਿਵਾਏ ਉਸ ਚੀਜ਼ ਦਾ ਹੋਰ ਕੋਈ ਇਲਾਜ ਨਹੀਂ ਸੀ ਕਿ ਤੁਸੀਂ ਉਸੇ ਵਕਤ ਸਪੀਕਰਸ਼ਿਪ ਤੋਂ ਅਸਤੀਫਾ ਦੇ ਦਿੰਦੇ। (ਸਰਕਾਰੀ ਬੈਂਚਾਂ ਦੇ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਹਾਸਾ) ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਤਾਂ ਸ਼ਾਇਦ ਇਸ ਕਰਕੇ ਹਸਦੇ ਹਨ ਕਿ ਸ਼ਾਇਦ ਅਗਰ ਸ਼੍ਰੀ ਪ੍ਰਬੰਧ ਚੰਦਰ ਇਸ ਤਰੀਕੇ ਨਾਲ ਪਰੇ ਹਟ ਜਾਵੇ ਤਾਂ ਸਾਨੂੰ ਮੌਕਾ ਮਿਲ ਜਾਵੇ। ਲੇਕਿਨ ਮੈਂ ਇਸ ਖਿਆਲ ਦੇ ਨਾਲ ਅਰਜ਼ ਨਹੀਂ ਕਰ ਰਿਹਾ। ਮੈਂ ਤਾਂ ਇਹ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਖ਼ੈਇਜ਼ਤੀ ਸਹਿਨ ਨਹੀਂ ਕਰਨੀ ਚਾਹੀਦੀ। ਮੈਨੂੰ ਤਾਂ ਇਹ ਵੀ ਪਤਾ ਲਗਾ ਸੀ ਕਿ ਹਾਊਸ ਦੀ ਡੇਟ ਫਿਕਸ ਕਰਨ ਲਗਿਆਂ ਵੀ ਸਰਕਾਰ ਨੇ ਸਪੀਕਰ ਸਾਹਿਬ ਨੂੰ ਕੰਸਲਟ ਨਹੀਂ ਕੀਤਾ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਅਗਰ ਇਸ ਸਟੇਟ ਦੇ ਵਿੱਚ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਹਾਲਾਤ ਹੁੰਦੇ ਹਨ ਤਾਂ ਸਾਡੇ ਲਈ ਇਹ ਜ਼ਰੂਰੀ ਫਰਜ਼ ਬਣ ਜਾਂਦਾ ਹੈ ਕਿ ਅਸੀਂ ਆਉਣ ਵਾਲਿਆਂ ਲੋਕਾਂ ਲਈ ਕੋਈ ਪਰੋਟੈਕਸ਼ਨ ਦਾ ਤਰੀਕਾ ਸੋਚੀਏ ਔਰ ਸਾਨੂੰ ਮਜ਼ਮੂਈ ਤੌਰ ਤੇ ਐਸਾ ਕਦਮ ਚੁਕਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਅਗਾਂਹ ਲਈ ਸਰਕਾਰ ਐਸੀ ਕੋਈ ਹਰਕਤ ਕਰਨ ਦੀ ਜ਼ਰਅਤ ਨਾ ਕਰ ਸਕੇ। ਇਨ੍ਹਾਂ ਲਫਜ਼ਾਂ ਦੇ ਨਾਲ, ਮੈਂ ਪੁਰਜ਼ੋਰ ਲਫਜ਼ਾਂ ਦੇ ਨਾਲ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਇਸ ਮਾਮਲੇ ਨੂੰ ਸੀਲੈਕਟ ਕਮੇਟੀ ਦੇ ਸਪੁਰਦ ਕਰ ਦਿੱਤਾ ਜਾਵੇ ਤਾਕਿ ਆਇੰਦਾ ਲਈ ਇਸ ਚੀਜ਼ ਨੂੰ ਰੋਕਣ ਲਈ ਕੋਈ ਖਾਤਰਖਾਹ ਹਲ ਲਭਿਆ ਜਾ ਸਕੇ।

ਸਰਦਾਰ ਗਿਆਨ ਸਿੰਘ ਰਾੜੇਵਾਲਾ (ਸਰਹੰਦ): ਜਨਾਬ ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ ਬਹੁਤ ਸਾਰੇ ਮੈਂਬਰ ਸਹਿਬਾਨ ਨੇ ਕਿਹਾ ਹੈ ਇਹ ਮਸਲਾ ਵਾਕਈ ਬਹੁਤ ਗੰਭੀਰ ਹੈ। ਇਸ ਨੂੰ ਇਸ ਕਿਸਮ ਦੇ ਮਜ਼ਾਕ ਦੀ ਰੰਗਤ ਨਹੀਂ ਦੇਣੀ ਚਾਹੀਦੀ। ਇਹ ਬਹੁਤ ਪੁਰਾਣੀ ਸ਼ਿਕਾਇਤ ਚਲੀ ਆ ਰਹੀ ਹੈ ਅਤੇ ਸਾਲਹਾ ਸਾਲ ਤੋਂ ਚਲੀ ਆ ਰਹੀ ਹੈ ਕਿ ਇਸ ਹਾਊਸ ਦੇ ਸਪੀਕਰ ਨਾਲ, ਅਪਰ ਹਾਊਸ ਦੇ ਚੇਅਰਮੈਨ ਸਾਹਿਬ ਦੇ ਨਾਲ ਅਤੇ ਹਾਊਸ ਦੇ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਦੇ ਨਾਲ ਚੰਗਾ ਸਲੂਕ ਨਹੀਂ ਕੀਤਾ ਜਾਂਦਾ। ਇਥੇ ਹੀ ਬਸ ਨਹੀਂ, ਅਸੀਂ ਦੇਖਿਆ ਹੈ ਕਿ ਲੋਕ ਸਭਾ ਦੇ ਸਪੀਕਰ ਸਾਹਿਬ ਦੇ ਨਾਲ ਵੀ ਪਟਿਆਲੇ ਦੇ ਵਿੱਚ ਚੰਗਾ ਸਲੂਕ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਪਟਿਆਲੇ ਦੇ ਵਿੱਚ ਜਦੋਂ ਪਰੈਜ਼ੀਡੈਂਟ ਸਾਹਿਬ ਤਸਰੀਫ ਲਿਆਏ

[ਸਰਦਾਰ ਗਿਆਨ ਸਿੰਘ ਰਾੜੇਵਾਲਾ]

ਤਾਂ ਸਟੇਜ ਤੇ ਉਪਰ ਪਲੈਟਫਾਰਮ ਤੇ ਐਮ. ਐਲ. ਏਸ਼. ਨੂੰ ਠਹੀਂ ਜਾਣ ਦਿੱਤਾ ਗਿਆ ਐਂਰ ਉਨ੍ਹਾਂ ਨੂੰ ਪੁਲਸ ਵਾਲਿਆਂ ਨੇ ਬਾਹਾਂ ਤੋਂ ਫੜ ਫੜ ਕੇ ਬਾਹਰ ਕਢ ਦਿੱਤਾ।

ਉਨ੍ਹोंने कहा कि हमें इजाज़त नहीं है। मैं उन से पूछना चाहता हूँ कि किस का फर्ज है इजाज़त देना? हमारे चीफ मिनिस्टर वहाँ पर उन के इस्तकबाल के लिये आए हुए थे और लोक सभा के स्पीकर भी वहाँ पर मौजूद थे। खुद चीफ मिनिस्टर साहिब ने डी० सी० को उन के साथ इंट्रोड्यूस करवाया। कमिश्नर को इंट्रोड्यूस करवाया। लेकिन लोक सभा के स्पीकर पीछे खड़े रहे (शेम, शेम) मैं समझता हूँ कि जैसे कि सरदार गुरदियाल सिंह जी ने कहा है ज़ह-नियत ही ऐसी पैदा हो गई है। जब तक इस को बदला नहीं जाएगा, मैं अगर यह अल्फाज़ कह दूँ तो शायद हकीकत से दूर नहीं होगा कि लोगों के सबर का पैमाना लबरेज़ होने वाला है। (बीवर्ज़) इस ज़हनियत को कतअन खत्म करना चाहिए और उन अफसरान के बारे में खास नोटिस लिया जाना चाहिये जिन्होंने इस किस्म की बदसलूकी की है।

वित्त मंत्री (डाक्टर गोपी चन्द भार्गव) : मुझ को इस बात का नोटिस नहीं था

4-00 p.m.

कि इस मामले को आज यहाँ पर उठाया जाएगा। नहीं तो पहले से ही तैयार होकर आता। फिर भी जो एक्सप्लेनेशन उस दिन के वाक्या का एस्टेट अफसर ने दिया है उसको पढ़कर सुनाता हूँ।

“During the previous years we had always been arranging 15 sofa-sets and 4,000 chairs to the invitees' Government,—vide their letter No. 8072-Pol(6)-62/25099, dated 1st December, 1962, desired that austerity measures should be enforced due to the National Emergency and pomp and show should be cut out at the Republic Day Function. Accordingly 10sofa-sets and 3,000 chairs were arranged in the Republic Day function this year...”

श्री अध्यक्ष : पंडित जी, क्या आपने भी इस एक्सप्लेनेशन को पढ़ लिया है? (Has the Hon Minister also gone through this explanation?)

गृह मंत्री : जी नहीं।

Mr. Speaker : I think it will not add to the prestige of the Government if the hon. Minister reads out this explanation. But still if he wants to read it out he may do so. (Interruptions).

ਸਰਦਾਰ ਲਫਮਨ ਸਿੰਘ ਗਿਲ : ਮੁਸ਼ੀਬਤ ਤਾਂ ਇਹ ਹੈ ਕਿ ਇਕ ਤਾਂ ਮਨਿਸਟਰ ਸਾਹਿਬ ਬੁਢੇ ਨੇ ਤਾਂ ਦੂਜੇ ਸੁਣਦਾ ਨਹੀਂ।

वित्त मंत्री : मुझ को एक आनरेबल मेम्बर और कौंसिल के चेयरमैन साहिब ने इत्तलाह दी थी कि एक ऐसा वाक्या हुआ था, इसलिए कौंसिल में इसकी रैफरेंस होगी। मेरी ड्यूटी थी कि मैं रिस्पोंसिबल आफिसर से वाक्यात पूछता। मैंने चीफ सैक्रेटरी से भी कहा कि इस मामले में तहकीकात करे। चुनांचे मेरे लिखने पर उन्होंने यह एक्सप्लेनेशन दिया। यह कौंसिल के लिए लाया था लेकिन मामला वही है इस लिए मैं इसे यहाँ भी पढ़ कर सुना देता हूँ। इस में उन्होंने बताया है कि

“Five Sofa-sets were arranged on each side of the Pandal.

Efforts have always been made to seat the dignitaries in accordance with the Warrant Of Precedence. There was, however, a practice always in the

past to allow certain important guests accompanying the dignitary concerned to sit along with the dignitaries. This practice was also followed on the occasion of Republic Day celebrations this year.

There was a request from the Raj Bhawan for 8 seats for the Governor's family. Like-wise, there was a request from the Resident P.A. to the Chief Minister that arrangements for 12 seats should be made for the family of the Chief Minister. Accordingly 5 sofa-sets placed on the right of the Pandal were ear-marked for the family of the Governor and family of the Chief Minister.

The seats for the Hon'ble Chairman of the Council and Hon'ble Speaker of the Vidhan Sabha were earmarked soon after the Chief Minister's family. Since the sofa-sets had already been utilised, therefore, seats for these two dignitaries had been earmarked on cushioned Chairs. Seats were reserved thereafter for Ministers and their families.

In actual fact, however, Dr. Gopi Chand Bhargawa who was our Chief Guest No. 2 occupied the last Chair on the Sofa which was actually reserved for the Chief Minister's family. Hon'ble Chairman of the Council did not attend. Hon'ble Speaker of the Vidhan Sabha occupied the Chair-Initially earmarked for him. On a request later, he shifted to the seat on the Sofa reserved for the Chief Minister's family as all the guests did not turn up.

There was no intention to be dis-respectful. Inconvenience caused to the Hon'ble Speaker has been regretted separately by the Government. Government have also issued instructions that warrant of Precedence should, in future, be enforced more strictly. In view of these instructions, it can be assured that there will be no future occasion for a similar lapse.

Prof. S. L. Chopra, M.L.C., was requested to occupy the chair immediately after the Chairs reserved for the Ministers or their families. He along with his son occupied the Chair next to the Chair reserved for the Hon'ble Speaker. There was absolutely "no occasion" for departing from the Warrant of Precedence in his case".

इस के अलावा जो इन्स्ट्रक्शन्ज़ चीफ सेक्रेटरी ने जारी की वह भी मैं आप को पढ़ कर सुनाता हूँ। वह लैटर यह था।

"I am directed to invite your attention to Punjab Government letter No.----- dated-----, in which it was emphasised that while organising State functions, greater attention should be paid in observing the proper protocol in accordance with the Warrant of Precedence. It has come to the notice of the Government that in spite of these instructions a serious departure from the Warrant of Precedence was committed at the Republic Day Parade at Chandigarh this year which placed the Government in an embarrassing position. It is, therefore, stressed-again the most careful attention should be paid to the matter of protocol in regard to the arrangements made for functions conducted under the auspices of the Government and that the Warrant of Precedence should be scrupulously adhered to.

x x x x x x x x x".

Sardar Lachhman Singh Gill : This is no remedy.

वित्त मन्त्री : उस मामले की बाबत मैंने आप को सामने यह अर्ज किया। साथ ही यह भी अर्ज कर देना चाहता हूँ कि जहां तक गवर्नमेंट का ताल्लुक है हम लोग आपकी इज्जत में किसी तरह का भी कोई फर्क न ही करेंगे और न ही करते आए हैं। हम समझते हैं कि आप हमारे कस्टोडियन हैं। हमने खुद आप को चुना है और जब हमने ही चुना है तो आप की जो इयू रिस्पैक्ट है वह हमें करनी है, करेंगे। अगर हम आपकी रिस्पैक्ट नहीं करते हैं तो इसके से मानी हुए कि हम अपनी ही रिस्पैक्ट नहीं करते। हम उनकी तरह नहीं हैं जो आप को स्पीकर चुन कर बाद में इस तरह के काम करते हैं यानी कोई वाक आउट करता है, कोई कुछ करता है। हम से कभी आप को डिसरिस्पैक्ट नहीं मिलेगी और न मिली है। आप जानते हैं कि जब एरोडोम

[वित्त मन्त्री]

पर डिग्नितरीज आए तो पहले आप के लिए जगह रखी थी, पीछे हम खड़े हुए थे क्यों कि एक वारंट आफ प्रीसीडेंस होता है जिसके मुताबिक आप का नम्बर आगे है हम पीछे आते हैं। आर्डर आफ प्रीसीडेंस में पहला नम्बर गवर्नर का है, चीफ मिनिस्टर का नाम नम्बर दो पर है, तीसरा नम्बर आप का—प्रीजाईडिंग आफीसर्ज आफ दी लैजिस्लेचर और चीफ जस्टिस का है। उसके बाद मंत्री आते हैं। जजिज आते हैं। इस वारंट आफ प्रीसीडेंस को हम अच्छी तरह से मानते हैं और उसको अमल में लाते हैं।

श्री बृषभान : आन ए प्वाइंट आफ इन्फर्मेशन, सर। क्या किसी बड़े आदमी की फैमिली को आर्डर आफ प्रीसीडेंस को इग्नोर करके आगे जगह दी जा सकती है ?

सरदार गुरदयाल सिंह दिल्ली (तरन तारन) : स्पीकर साहिब, मैं समझा था कि डाक्टर साहिब उठे हैं, कोई खास बात कहेंगे लेकिन उजरे गुनाह बदतर अज गुनाह बात यह है कि एक वाक्या हुआ। उसकी बाबत इधर से भी कुछ कहा गया और उधर से भी। लेकिन सवाल यह नहीं। सवाल यह है कि यह एक ऐसा मसला है जो कि एक बड़ी देरीना और तुन्द बीमारी की शकल अख्तियार कर चुका है। आप इसे एक कम्प्रीहैन्सिव शवल में प्रिविलेजिज कमेटी के स्पर्द कर दीजिए जो इसे ऐग्जामिन करे। वहां पर इनकी स्टेटमेंट भी आ जाएगी और जो इंस्ट्रक्शन्ज सरकार की तरफ से जारी की गई हैं वह भी आ जाएंगी। वहां पर पूरी तरह से यह मामला ऐग्जामिन होगा और आइन्दा के लिए भी कोई रास्ता निकल आएगा।

अब जो जवाब दिया है वह यह था कि वहां गवर्नर साहिब के लिए 8 सीट्स रीजर्व रखी गई थी, चीफ मिनिस्टर साहिब और उनकी फैमिली के लिए 12 सीटें रखी गई थीं। या तो यह था कि आप को भी उनकी फैमिली में शामिल किया जाता, तब तो आप वहां बैठते, वरना पीछे ही बैठना पड़ता। आप चीफ मिनिस्टर की फैमिली में शामिल होने को तैयार नहीं; इस लिए पीछे बैठना पड़ा।

दूसरा इनका यह आर्गुमेंट काफी नहीं कि पिछली सीट कुशन्ड थी इस लिए आप को वहां बैठाया गया था और प्रोटोकाल का कोई सवाल नहीं था। आप देखें कि किस तरह से यह आर्गुमेंट्स देते हैं। यह तमाम बातें ऐग्जामिन करने के लिए हैं और ऐसी नहीं हैं जो टाली जा सकें।

कामरेड राम प्यारा : आन ए प्वाइंट आफ इन्फर्मेशन, सर, डाक्टर साहब ने अभी फर्माया है कि चीफ सैक्रेटरी ने इस मामले में इंस्ट्रक्शन्ज जारी की हुई हैं। लेकिन मेरे पास गवर्नमेंट की एक चिट्ठी आई हुई है जिस में मुझे बताया गया है, कोई ऐसी इंस्ट्रक्शन्ज जारी नहीं हुई। मुझे यह चिट्ठी 6 हफ्ते हुए है आई थी। मैं यह पूछना चाहता हूँ कि यह इंस्ट्रक्शन्ज किस तारीख को जारी हुई थीं ?

Mr. Speaker : What the Chief Secretary has written is not about this incidence. This letter was addressed after the 25th of January and not six weeks back as the hon. Member says.

कामरेड राम प्यारा : जनाब, उन्होंने कहा है कि लैटर इशू हुई है।

Sir, I want to know the date when the Chief Secretary issued instructions that the Order of Precedence should be observed.

डाक्टर बलदेव प्रकाश : स्पीकर साहिब, जो इन के अफसरों का जवाब आया है उस को देख कर तो और भी जरूरी हो गया है कि यह मामला प्रिविलेज कमेटी के पास भेजा जाए। अभी डाक्टर साहब ने बताया है कि राज्य भवन से टैलीफोन आया था कि गवर्नर साहिब की फैमिली के लिए 8 कुर्सियां रीजर्व होनी चाहिएं और चीफ मिनिस्टर के रैजीडेंट पी. ए. का टैलीफोन आया था कि चीफ मिनिस्टर की फैमिली के लिए 12 कुर्सियां रीजर्व की जाएं। इस तरह तो यह कल को कह सकते हैं कि उन के लिए 20 कुर्सियां रीजर्व की जाएं और सारा प्रोटोकाल भी चीफ मिनिस्टर के रैजीडेंट पी. ए. की मर्जी के मुताबिक ही चलेगा। अगर इस तरह से इन्होंने चलना है तो फिर मैं समझता हूं कि हमें कोई रास्ता निकालना ही पड़ेगा। यह जो हुआ है इस बारे में मेरा यह ख्याल था कि यह गलती से हो गया होगा और यह एक पर चांस हुआ है लेकिन डाक्टर साहब का जवाब सुन कर यह पता चला है कि यह तो जान बूझ कर किया गया था कि चीफ मिनिस्टर के घर के आदमी 12 कुर्सियां पर आ कर बैठेंगे और स्पीकर साहिब के लिए कोई जगह नहीं होगी। इसलिए मैं समझता हूं यह मामला जरूर प्रिविलेज कमेटी के पास जाना चाहिए। आज तो चीफ मिनिस्टर के घर के 12 आदमियों के लिए जगह रीजर्व की गई थी। कल को अमृतसर से इन के कुड़म और दूसरे सारे रिश्तेदारों के लिए जगह रीजर्व की जाएगी।

श्री अध्यक्ष : जैसा कि मैं ने पहले हाउस से अर्ज की थी कि जहां तक मेरी जात का सवाल है I am too modest a man तो अगर मेरी जात का सवाल होता तो इस की इतनी चर्चा न होती क्योंकि मैं समझता हूं कि किसी खास जगह पर बैठने से कोई आदमी बड़ा नहीं बन जाता। अगर किसी को दरजी और शूमेकर बड़ा बना सकते तो काफी आदमी बड़े बन जाते। मैं नहीं चाहता था कि डाक्टर साहब (वित्त मन्त्री) यहां इस चिट्ठी को पढ़ें लेकिन अब उन्होंने इसे पढ़ दिया है। मैंने पहले ही पण्डित जी (होम मिनिस्टर) से पूछा था कि क्या उन्होंने वह चिट्ठी देख ली है जो एस्टेट अफसर ने भेजी है तो उन्होंने कहा था कि उन्होंने नहीं देखी। आज इस चिट्ठी को देख कर यह बात साफ हो गई है। उस अफसर की जहनीयत का पता चल गया है जिस के अन्दर उस ने यह सब कुछ किया है इस चिट्ठी को सुन कर मुझे यह कहने में कोई दरेग नहीं कि यह जो ऐक्सप्लेनेशन इन्होंने दिया है It is absolutely no explanation. It will not satisfy anybody except the Government or those people who must say 'yes' with what the Government does. सरदार लछमन सिंह जी ने कहा है कि इस हाउस की इज्जत को बरकरार रखने के लिए मुझे चाहिए था कि मैं इस मौके पर इस्तीफा दे देता। मैं समझता हूं कि उन्होंने यह अन्दाजा नहीं लगाया कि मुझे इस कुर्सी से कोई लगाव नहीं है और मैं समझता हूं कि इस तरह करना अपनी जिम्मेदारी से भाग जाने का बहुत आसान रास्ता है। This is the least line of resistance. I am not accustomed to that way of thinking.

[श्री अध्यक्ष]

मैं समझता हूँ कि जो कुरसी की जिम्मेदारी हो उस को पूरे ज़ोर से निभाना चाहिए और उस कुरसी के जो हकूक हों उन के लिए पूरे ज़ोर से लड़ना चाहिए। मैं आप को यकीन दिलाता हूँ कि जहाँ तक मेम्बरान की इज्जत का सवाल है या स्पीकर की चेयर का सवाल है इस को कायम रखने के लिए मैं इस कुरसी पर बैठा हुआ हमेशा कोशिश करता रहूँगा, इस को बरकरार रखने की पूरी कोशिश करूँगा। मैं डाक्टर साहब की तवज्जुह इस बात की तरफ दिलाऊँगा कि काफी अफसर मेम्बरान को परेशान करते हैं। मैंने कई दफा देखा है कि मामूली से ए. एम. आई या नायब तहसीलदार आप पहले बैठ जाता है और जो मेम्बर होता है उस को पीछे धकेल दिया जाता है। मुझे यह कहने में ज़रा भी झिझक नहीं है कि इस मामले में ऐस्टेट अफसर की ऐक्सप्लेनेशन बिल्कुल सैटिस्फैक्ट्री नहीं है जहाँ तक चीफ मिनिस्टर साहिब का और डाक्टर साहब का ताल्लुक है.....

सरदार गुरदयाल सिंह दिल्ली : अब आप अपने वायदे को न भूल जायें।

श्री अध्यक्ष : ऐसी बात नहीं है। यह मेम्बर जो इन बेंचों पर बैठे हैं इन को पता है कि अफसरान का यह ख्याल होता है कि क्योंकि स्पीकर न उन का भला कर सकता है और न नुकसान कर सकता है इस लिए इस की परवाह न की जाए। खैर, मैं चाहूँगा कि गवर्नमेंट इस बात को पूरी जिम्मेदारी के साथ सुलझाए..... (विघ्न)
आप ने काफी ज़ोर की आवाज़ के साथ गवर्नमेंट की तवज्जुह इस तरफ दिला दी है। मैं चीफ मिनिस्टर साहिब के साथ यह चीज़ डिस्कस करूँगा.....(विघ्न)
I do not decide this issue one way or the other. I will keep it pending till I have got the Government's version.

सरदार लछमन सिंह गिल : आप ने गवर्नमेंट की वरशन को टर्न डाऊन कर ही दिया फिर इस की क्या ज़रूरत है ?

श्री अध्यक्ष : This is no version. मैं समझता हूँ कि चीफ मिनिस्टर साहिब कल या परसों वापस आ जायेंगे। I will convey the feelings of the Hon. Members to him. I will take the House into confidence. हम जो भी फैसला करेंगे वह हाउस में फिर ला कर हाउस से फैसला कराया जाएगा।

Pandit Chiranjil Lal Sharma : The Finance Minister and the other Ministers represent the Government.

सरदार लछमन सिंह गिल : लेकिन स्पीकर साहिब, सवाल यह है कि गवर्नमेंट को explain करने का बार बार मौका क्यों दिया जाए जब डाक्टर साहब ने अपनी वरशन आप के सामने रख दी है ?

श्री अध्यक्ष : यह मामला इतना आसान नहीं जितना आप समझते हैं। इस के कई लाजीकल कनक्ल्यूजन निकल सकते हैं। जब मैं चीफ मिनिस्टर के साथ इस मसले को डिस्कस करूँगा तब मैं इसे फिर सदन के सामने रख दूँगा और हाउस पर छोड़ दूँगा। जैसा यह चाहे वैसा कर ले।

(I have already stated before the House that so far as I am concerned I am too modest a man. Had it been a matter concerning my person, then there would not have been so much discussion over this issue because I am of the opinion that a person does not attain greatness by sitting at a particular place. If tailors and shoe-makers could make a person great then quite a number of persons would have become great. I did not want that the Finance Minister should have read out this letter here, but now he has read it out. I had asked the Home Minister if he had seen the letter sent by the Estate Officer and was told by him that he had not seen the letter in question. To-day, one thing has been made clear by this letter. It has revealed that officer's mentality with which he has done all this. On hearing the contents of this letter, I have no hesitation to say that the explanation given by him is absolutely no explanation. It will not satisfy anybody except the Government or those people who must say 'yes' to what the Government does.

Sardar Lachhman Singh has stated that in order to keep up the prestige of the House I should have tendered my resignation. I think, it has not come to his mind that I have no attachment with this office and I feel that this is an easy way to run away from fulfilling one's responsibilities. This is the least line of resistance. I am not accustomed to that way of thinking.

I am of the opinion that the responsibilities of an office must be fulfilled whole-heartedly and one must fight for the rights of that office vigorously. Here I would like to assure you that so far as the question of the prestige of the Hon'ble Members of the House and that of the Speaker's Chair is concerned, I shall keep on trying to maintain it while occupying this Chair. I shall try my level best to keep up this prestige. I would like to draw the attention of Doctor Sahib to the fact that many officers harass the Hon'ble Members. I have seen at a number of occasions that an ordinary A.S.I. or Naib Tehsildar sits in the front row, while an Hon'ble Member is pushed behind. I have not the least hesitation in saying that the Estate Officer's explanation in this matter is not at all satisfactory. As regards the Chief Minister and Doctor Sahib.....

* * * * *

It won't be like that. The Hon'ble Members occupying these benches know full well that the officers are under the impression that since the Speaker can neither do any good nor do any wrong to them, therefore no heed need be paid to him. Well, I would like the Government to settle this matter with full responsibility.....(interruptions). You have drawn the attention of the Government to this matter with the greatest emphasis at your command. I shall discuss this matter with the Chief Minister.. (Interruptions): I do not decide this issue one way or the other. I will keep it pending till I have got the Government's version.

x x x x x x

This is no version. I think the Chief Minister shall arrive in a day or two. I will convey the feelings of the Hon'ble Members to him. I will take the House into confidence. Whatever decision we take, shall be brought before this House. Only then the final decision will be taken.

* * * * *

.. .. .

The matter is not so simple as the hon. Member considers it to be. Many logical conclusions can be drawn from this. When I have discussed this matter with the Chief Minister, I shall bring it before this House and

[Mr. Speaker]

leave it to the House to decide. This House may take the decision in any way it likes.)

श्री बलराम जी दास टंडन (अमृतसर शहर, पश्चिम) : गवर्नमेंट का जो रियल वरशन था वह डाक्टर साहब ने आप के सामने रख दिया है कि 8 सीटें गवर्नर साहब के घर वालों के लिए रिज़र्व रखी गई थीं और 12 सीटें चीफ मिनिस्टर साहब के घर वालों के लिए रिज़र्व की गई थीं और इसी वजह से इकीसवीं सीट आप को दी गई थी। अब अगर गवर्नमेंट को दोबारा एक्सप्लेनेशन देने का मौका दिया गया तो वह कैम्प्लेज कर लेंगे और फिर इस को इस्टैब्लिश करना मुश्किल हो जाएगा। **That has appeared and it is for the House to decide** फिर यह सिर्फ आप की इज्जत का ही सवाल नहीं है यह तो सारे हाउस की इज्जत का सवाल है और इस के कई कनक्लूयन निकल सकते हैं। इस लिए यह जरूरी है कि अगर यह काम किसी अफसर ने अपने आप किया है तो उसे सजा मिलनी चाहिए और अगर किसी की डाइरैक्शन में किया गया है तो **it should come before the House.**

Mr. Speaker : There is no occasion for losing temper. I think we should take it in a calm atmosphere. It is a very serious matter. I am equally conscious about its seriousness as the hon. Members are. So, I want that some time may be given to me and the Government so that we may arrive at a decision. A period of a day or two is not going to make much difference. There are not going to be too many functions during this period. I would, therefore, request the hon. Members to consider this issue calmly.

Sardar Gurdial Singh Dhillon : Mr. Speaker, may I ask you whether this decision of yours is final. If it is not final, then I would submit that there is no harm in referring this important issue to the Committee of Privileges, where Members of Government may be invited and the subject-matter discussed with them.

It is not a question of the dignity of your individual person but that of the whole House, i.e. the Members of the House and its Presiding Officer. Dr. Gopi Chand Bhargava has extended you full assurance about many other things. He has stated that Government respects the right of the House and its conventions. No other person knows better than myself how far they do that (*Voices : Hear, hear*). I do not take that assurance very seriously. If Dr. Bhargava were the Chief Minister, there would have been some ground to believe it. I would request you that you should not be led by sweet words and soft tone. This is a matter which must be referred to the Committee of Privileges.

माल मंडरी : सपीकर साहिब, ਇਹ ਗੱਲ ਮੈਂ ਬੜੇ ਦੁਖ ਨਾਲ ਕਹਿਣ ਲਗਿਆ ਹਾਂ ਕਿ ਤੁਹਾਡੇ ਇਹ ਕਹਿਣ ਤੋਂ ਬਾਅਦ ਵੀ ਅਪੋਜੀਸ਼ਨ ਦੇ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਨੇ ਆਪ ਜੀ ਦੀ ਐਡਵਾਈਸ ਨੂੰ ਨਹੀਂ ਮੰਨਿਆ (ਵਾਹ, ਵਾਹ ਦੀਆਂ ਆਵਾਜ਼ਾਂ)।

डा० बलदेव प्रकाश : इसका मतलब तो यह होगा, स्पीकर साहिब, कि यह हाउस, किसी चीज़ को आन प्रिंसिपल डिसाइड ही नहीं कर सकता। यहां पर आज तमाम ट्रेज़री बैचिज़ के लोग बैठे हैं, होम मिनिस्टर साहिब, फाइनेंस मिनिस्टर साहिब भी बैठे हुए हैं, यह चीज़ आज ही

डिसाइड हो सकती है। अगर नहीं की जाती तो क्या इसका यह मतलब न समझा जाएगा कि अगर एक चीफ मिनिस्टर मौजूद न हो तो कुछ यहां हो ही नहीं सकता। और एक ही आदमी है जो हर चीज डिसाइड करता है बाकी हाउस या हाउस के मੈम्बर कुछ नहीं हैं। (थम्पिंग फ़ाम दी आपोजीशन बैचिज़)

माल मंत्रि : सपीकर साहिब, इहो इक अटोकेट हुंदा है कि बोलन वाला आपणे पासो नुं रैडर नहीं करदा इस दासते में औसा किरा सी। मैं इहो अरज कर रिरा सी कि इहो चीज प्निविलेज कमेटी विंच जाणी इस करके वी नहीं सोडदी कि इहो मुनासिब नहीं होवेगा कि इहोदे उते उगाडे मुतालिक कुड़ चरचा होवे (अपोजीशन बैचिंग फॉल्लो आवाजां, सोर अते बीपिंग) सपीकर साहिब, मैं उगाडी प्पुटेकसन चाहुंदा हं।

कामरेड राम प्यारा : स्पीकर साहिब, अभी सरदार अजमेर सिंह साहब ने कहा है कि यह आपोजीशन के मੈम्बर इस तरह की बातें करते हैं, मैं यह बात क्लियर करवाना चाहता हूं कि क्या सरदार गुरदयाल सिंह दिल्ली में आपोजीशन के मੈम्बर हैं? (थम्पिंग आपोजीशन की तरफ से)

माल मंत्रि : मैं, सपीकर साहिब, इहो अरज करदा सी कि कम अज कम सुनना उं चाहीदा है। कसी गॉलं मेरे दोसतां ने आधीआं हन अते उिहो अपोजीशन वालिआं ने ही आधीआं हन। जदों सारे बोल चुंके डेर मैं उिठिआ हं। मैं मुनासिब नहीं समझदा कि कौसी औसी गॉलं कहां, किउंकि इस बारे उगाडी उरवें नो कुड़ कहिणा है, इहो इक वरडिकट है अते इहो प्निविलेज कमेटी विंच जाणा नहीं चाहीदा।
we will say that it is true. We will accept what you say. Then the question of deciding any contentious matter does not arise.

The other thing is that there is a Warrant of Precedence and there is no dispute about it. There is only a question of enforcing it. We give you full assurance that we are as much desirous, as any other Member is, of enforcing it to keep the dignity of the Chair of this House. My respectful submission is that instead of referring this matter to the Committee of Privileges, you may, as you yourself have observed bring everything to the notice of Government and have their statement.

Chaudhri Devi Lal : On a point of order, Sir.

Shri Balramji Dass Tandon : On a point of order, Sir.

श्री अध्यक्ष : बाबू जी मैं आप सब से अज कहुंगा कि आप उनकी सुन लें। मेरी समझ में नहीं आता कि आप एक तरफ तो कहते हैं हम इस चेयर की डिगनिटी रखने के लिए जैलस हैं और दूसरी तरफ दूसरे डंग से बिहेव करते हैं। अगर सचाई है तो I will definitely allow the hon-Member to raise a point of order. He can claim that as a right. But I would request him to allow the hon. Minister to complete his statement first. (I would make a request to all the hon. members that they should first listen to Sardar Ajmer Singh. I do not understand that on the one hand they say that they are equally jealous about maintaining the dignity of the Chair and on the other they behave otherwise. If they are really honest then I will definitely allow the hon. Member

[श्री अध्यक्ष]

to raise a point of Order. He can claim that as a right. But I would request him to allow the hon. Minister to complete his statement first.

Revenue Minister : Sir, you have said that you will convey the sentiments of the Members of this House.

Voices : To whom ?

Revenue Minister : To the Government, as the hon. Speaker has said. (Noise).

Voices : Which Government ?

Mr. Speaker : I will discuss the matter with the Government. The sentiments have already been conveyed, I believe.

Revenue Minister : The Leader of the House is not here. (Interruptions)

Sardar Lachhman Singh Gill : Does it mean that when the Leader of the House is not here, there is no House.

Revenue Minister : The Leader of the House and the Leader of the Opposition are vitally concerned with it. I would, therefore, suggest that you may kindly agree to this proposal. If ultimately the matter is not decided to the satisfaction of the hon. Speaker, it may be brought before the House again. For the time being, the matter may be dropped here. This is my request to you, Mr. Speaker, and through you to the House.

श्री बलराम जी दास टंडन : अगर आप इजाजत दें तो मैं स्पीकर साहिब,....

श्री अध्यक्ष : एक मिनट में वह कम्पलीट कर लें, मैं जरूर ही मौका दूंगा।

(Let him speak for a minute and after that I will definitely permit the hon. Member to speak.)

चौधरी देवी लाल (फतैहआबाद) स्पीकर साहिब, सरदार अजमेरसिंह जी ने अभी कहा है कि इसका फैसला गवर्नमेंट करेगी, इस पर मुझे सबसे बड़ा एतराज है। पहले यह डिसाइड होना चाहिए कि फैसला एक आदमी करता है या कि सारा हाउस करता है। आप इस बात को पर्सनली न लीजिए। यह जो सवाल है यह हाउस की चेयर का सवाल है और अगर यहां लीडर आफ दी हाउस आज नहीं हैं तो डिप्टी लीडर आफ दी हाउस तो हैं, वह किस बात के लिए हैं? जो इन का रवैया है, उसे देख कर तभी तो पब्लिक कहती है कि मंत्री तो पंजाब में सिर्फ एक है बाकी तो सब संतरी हैं (हंसी)। यहां सारे हाउस की राय यह है कि हाउस की सलाह से यह फैसला होना चाहिए न कि लीडर आफ दी हाउस का इंतजार किया जाए। मैं इन बातों को देख कर ही कहता हूँ कि यहां पर डेमोक्रेसी नहीं, डेमोक्रेटिक डिक्टेटरशिप चलाई जा रही है। और मैं तो यह कहूंगा कि यह मसला प्रिविलेज कमेटी के सामने पेश किया जाना जरूरी नहीं यह मसला यहां डिसाइड होना चाहिए। यह सिर्फ चेयरमैन, स्पीकर साहिब के साथ ही ऐसा सलूक नहीं हुआ बल्कि लोकसभा के स्पीकर के साथ भी पटियाले में ऐसा सलूक हुआ था।

सरदार ज्ञान सिंह राड़ेवाला : स्पीकर साहिब, बड़ी ही हैरानी की बात है कि पुलिस अधिकारियों ने कई बार पहले भी हाई डिगनिटरीज के साथ ऐसा ही बर्ताव किया है। लोक सभा के स्पीकर साहिब जब पटियाला में पंजाबी यूनिवर्सिटी के फंक्शन पर आए तो उन को भी उन के सटेडस के मुताबिक सीट न दे कर पीछे ही सीट दी थी, उन के साथ भी अधिकारियों ने बदसलूकी

की थी। मेरे से पहले डा० बलदेव प्रकाश तथा कामरेड राम प्यारा जी ने जो एतराजात इस हाउस में उठाए हैं, वह ठीक हैं।

मैं नहीं समझता कि स्पीकर साहिब को चण्डीगढ़ में पुलिस के मुलाजिम या सैक्रेटेरियट के अधिकारी जानते हों। वह स्पीकर साहिब को उन के स्टेटस के मुताबिक आगे सीट दे सकते थे, जबकि चीफ मिनिस्टर की फैमिली को और उस के रिश्तेदारों को आगे सीट्स रिजर्व कर रखी थीं। स्पीकर साहिब को पिछली सीट पर बिठाया गया; यह नाकाबिले बर्दाश्त बात है। मैं समझता हूँ कि ऐसी बातें जान बूझ कर की गई हैं। इस लिए इस वजह से और भी लाजमी हो जाता है कि इस मामले को प्रिविलेज कमेटी को सौंपा जाए ताकि अच्छी प्रकार से छान-बीन हो सके।

कामरेड राम प्यारा : मर्ज़ बढ़ता गया ज्यूं ज्यूं दवा की।

चौधरी देवी लाल : स्पीकर साहिब। सरदार अजमेर सिंह ने कहा है कि लीडर आफ दी हाउस इस वक्त मौजूद नहीं हैं, जब यहां वह आएंगे तो इस बात को टेक अप किया जाए। मेरी इस बारे में अर्ज यह है कि इस वक्त डिप्टी लीडर आफ दी हाउस मौजूद हैं, वह इस पर रौशनी डालें। मैं तो कई बार कह चुका हूँ कि मंत्री एक है और बाकी सब संतरी हैं। (हंसी) (आपोजीशन बैंचों की तरफ से थम्पिंग।) :

विस मंत्री (डाक्टर गोपी चन्द भार्गव) : स्पीकर साहिब, इस मामले के बारे में मेरी यह अर्ज है कि चीफ मिनिस्टर साहिब ने 26 जनवरी 1963 का फंक्शन अटेंड नहीं किया था, उन की अनुपस्थिति में मैं ने वह फंक्शन अटेंड किया था। मेरे वहां पर पहुंचने से पहले ही स्पीकर साहिब पहुंच चुके थे। जिस समय मुझे बताया गया कि स्पीकर साहिब की सीट पीछे रखी थी तो मैं उन की पीछे वाली सीट पर गया किन्तु स्पीकर साहिब वहां पर मौजूद नहीं थे, बाद में उन को आगे सीट दे दी गई थी। स्पीकर साहिब का जो अपमान हुआ वह मेरी गलती से हुआ। उस की जिम्मेदारी मेरे ऊपर है। इस गलती के चीफ मिनिस्टर साहब जिम्मेदार नहीं हैं। (आपोजीशन की तरफ से शोर)।

चौधरी नेत राम : स्पीकर साहिब, 26 जनवरी को जब यह उत्सव यहां पर मनाया जा रहा था, मैं स्वयं वहां फंक्शन पर था। वहां हमारे मुहतरिम स्पीकर साहिब भी पहुंचे हुए थे। उस वक्त वहां पर मैं ने प्वाइंट आऊट किया कि स्पीकर साहिब और एम. एल. एज. की सीट्स मनिस्टरों के पास होनी चाहिए। स्पीकर साहिब पंजाब असैम्बली के हैंड हैं और सब को इन की इज्जत करनी चाहिए। मेरे कहने के बाद अधिकारियों को ध्यान आया कि स्पीकर साहिब को आगे सीट देनी चाहिए और बाद में स्पीकर साहिब को आगे सीट दी गई, लेकिन स्पीकर साहिब की फैमिली की सीट्स पीछे ही रहने दी गईं जब कि गवर्नर साहब और चीफ मिनिस्टर की फैमिली की सीट्स आगे रखी हुई थीं। मुझे इस बात से बहुत दुःख था और मैं महसूस करता हूँ कि स्पीकर साहिब के साथ ऐसा व्यवहार कर के ज्यादाती की गई है और यह व्यवहार जानबूझ कर किया गया है।

जैसा कि कामरेड राम प्यारा जी ने अपनी स्पीच में कहा है ऐसी कनवेंशन बनाई जाए ताकि जम्हूरियत के अन्दर किसी का ऐसा अपमान न किया जाए। स्पीकर साहिब, आप को मालूम ही है कि सरदार गुरदयाल सिंह ढिल्लों और दूसरे सम्मानित साथियों और एम. एल. एज.

[चौधरी नेत राम]

के साथ भी ऐसे ही अनेक बार हुआ है, जोकि बदरिस्त नहीं किया जा सकता, और ऐसा दुर्व्यवहार करने पर मिनिस्टर साहिब को धक्के लगाए जाएंगे, ताकि उन को याद रहे (शोर) ।

श्री अध्यक्ष : मुझे अफसोस है, कि डाक्टर साहिब ने इस मामले को और भी पेचीदा बना दिया है । मैं समझता हूँ, कि जितना इस केस को लैंग्थी बनाया गया है, ठीक नहीं होगा । मैं चाहता हूँ कि इस मामले को प्रिविलेज कमेटी को सौंपने से पहले चीफ मिनिस्टर को कनसल्ट कर लूँ । मैं इस मामले को फिर हाउस के सामने लाऊंगा ।

It is unfortunate that the name of the Governor and that of the Chief Minister's family have been unnecessarily dragged in the whole debate. It is not very proper. (I am sorry to say that the hon. Finance Minister has made the matter all the more complicated. I think it will not be proper to prolong this matter further. I wish to consult the Chief Minister before referring this case to the Privileges Committee. I shall bring this matter in the House again. It is unfortunate that the name of the Governor and that of the Chief Minister's family have been unnecessarily dragged in the whole debate. It is not very proper.)

GOVERNOR'S ADDRESS

COPY LAID ON THE TABLE

Mr. Speaker : In pursuance of rule 18 of the Rules of Procedure and conduct of Business in the Punjab Legislative Assembly, I have to report that the Governor was pleased to address both the Houses of Legislature assembled together on the 18th February, 1963, under Article 176(1) of the Constitution.

A copy of the Address is laid on the Table of the House.

FRIENDS,

I have great pleasure in welcoming you to the first Session of the Legislature this year. It is also the first occasion on which I am addressing the Joint Session of the Legislature and would take this opportunity to tell you that I consider it a **privilege** to be called upon to serve this State and shall endeavour to do so in whatever manner I can .

2. The problem that has confronted us since October last, almost to the exclusion of all others, is the treacherous attack by the Chinese on our country and the continuing threat from the North which we have to face. Preparation for defence imposes an exceedingly heavy strain under any circumstances but our task is all the harder because we are anxious to ensure, and all will ensure, that our economic development is not placed in jeopardy because of the preparations undertaken to defend our country. It is a matter for gratification and pride that the people of Punjab have answered the challenge magnificently and have risen fully to the occasion. (*Applause*) I am particularly glad to observe that in every aspect of the defence effort my Government has received all co-operation from the opposition parties (*Applause*) which co-operation it acknowledges with gratitude.

3. No tribute can be too great for the gallant jawans who have laid down their lives in the defence of the country and given proof of the highest patriotism and valour that any man can. My Government is fully conscious of its obligations towards these martyrs and their dependents and towards their comrades-in-arms who are standing sentinel at our frontiers; and the Government is determined to discharge these obligations to the best of its capacity (*Applause*)

The families of the jawans who are killed or are missing will be paid *ex gratia* grants at the rate of Rs 500 per family and Rs 60 per child Punjabi service men who are awarded "Param Vir Chakra", "Maha Vir Chakra" and "Vir Chakra" in these operations will be paid cash rewards at the rate of Rs 10,000, Rs 5,000 and Rs 2,500 respectively, and

the families of the personnel who are killed will be given pensions and also maintenance allowances for their children. Disabled persons will be granted pensions according to their disability, while their children and dependents will be provided necessary educational facilities. All these concessions will be in addition to those given by the Ministry of Defence.

Regarding the defence effort I would mention that Rs 5.26 crores have been contributed by the public to the National Defence Fund (Punjab) (*Applause*) in addition to over Rs 22 lakhs deposited in the Central Fund direct. Gold ornaments and other articles including woollen clothing, cotton textiles and items of daily use have been donated in generous measure. 22,557 blankets and 8,000 mufflers were in fact collected and forwarded within 48 hours of the receipt of the demand. Investment in Defence Savings Certificates and Bonds stands at about Rs 1.60 crores. The Raksha Dal Scheme for providing rifle-training facilities to the public near their homes is progressing rapidly. Over 2,000 ex-servicemen have been given refresher training and at a recent rally the number of the volunteers who participated, exceeded 50,000. Side by side, rifle training at all the police stations of the State is being imparted to over 20,000 persons. All these schemes will in the near future be co-ordinated under a single organisation to obtain the most useful results. The strength of the Territorial Army and the National Cadet Corps has been increased substantially. Motor drivers, craftsmen, radio mechanics and wireless operators are being trained for service with the Armed Forces. On the medical side, doctors and nurses are being enlisted in large numbers. Again in the matter of general recruitment to the Armed forces, Punjab is duly providing its full share. Altogether we are keenly alive to our special responsibility as a border state and have resolved that in defence effort Punjab should set an example which the rest of the country can follow. (*Applause*)

4. In modern wars the enemy has two major objectives in view: to defeat the armies of the opposing country and to disrupt its productive effort as well as civic life. In an emergency like the present one, therefore, besides defence effort, civil defence measures have to be assigned high priority. The entire administration has accordingly been geared up to put these measures in train and thus protect the vital installations in the State as also the civil population. A separate organisation has been set up to drill the public against air attacks, and centres for the training of the volunteers in various tasks like fire fighting, rescue work and first-aid have been opened in all important towns of the State. More battalions of the Punjab Armed Police too have been raised, and the District Wing of the Home Guards is being strengthened to ensure the security of the border areas in Gurdaspur, Amritsar and Ferozepur Districts. The Urban Wing of the Home Guards is also being expanded to meet the requirements of the different towns especially in the border areas.

The entire organisation is under the charge of a retired General of the Army who has two officers of the rank of Deputy Inspector-General of Police to assist him and no pains are being spared in ensuring that the work is at a high pitch of efficiency and readiness. The response from the public too has been satisfactory and men of all parties and sections have volunteered for the work. I have no doubt that every eligible member of the community will in time come forward for training in civil defence and thus make the contribution that the State is entitled to expect of him.

5. During the year the law and order situation remained well under control and the campaign against smuggling on the Punjab-Pakistan border was maintained with full vigour. The Police also continued their efforts to utilize the scientific method in the prevention and detection of crime in increasing measure. Expansion was brought about in the Forensic Science Laboratory at Chandigarh, and the services of the mobile laboratory were made available to the districts in a larger number of cases than before. As you are aware, the Punjab Police Commission which was constituted in February, 1961, submitted its report on the 16th May, 1962. The report is under examination by my Government, but I am glad that in pursuance of the recommendations, the pay scales of some subordinate police officials have been increased and they have been given a number of additional facilities by way of travelling and house-rent allowances and extra casual leave as follows :—

- (1) The pay scales of constables, head constables and Assistant Sub-Inspectors are being increased to Rs. 125—150 ; Rs. 150—180 and Rs. 160—200, respectively. These pay scales will be reached in a period of 5 years but an *ad hoc* increment of Rs. 20 per mensem was allowed from the 1st of October, 1962, in all cases. An *ad hoc* increment of Rs. 25 per mensem has been given to the Sub-Inspectors also pending decision regarding the precise increase in their pay scale.

- (2) Travelling allowance and daily allowance will be allowed to the police as to other Government employees provided their absence on duty is for eight hours or more.
- (3) Ration allowance for P.A.P. personnel on the Punjab-Pakistan border has been increased from Rs. 20 to Rs. 35 per mensem.
- (4) Pony allowance has been increased from Rs. 37.50 per mensem to Rs. 50 in the plains and Rs. 60 in the hills and horse allowance from Rs. 67.50 to Rs. 75 per mensem. Motor cycle allowance will be given in towns at Rs. 40 per mensem.
- (5) An additional spell of 10 days' casual leave per year will be allowed to non-Gazetted officials and other ranks.
- (6) House-rent allowance will be given at 10 per cent of the pay or actual rent whichever is less, to 25 per cent of the strength of constables and head constables.

6. Clean and pure administration is one of the primary aims of my Government. During the year 1962, the Vigilance Department investigated into the complaints received by it and also proceeded on information collected from its own sources. Two Intelligence Flying Squads dealt with cases of leakage of revenue and allied malpractices in the Irrigation Branch and also detected cases of non-assessment of un-allotted lands. The Government steadfastly aimed at increasing the efficiency of the staff to the maximum and at economising in the expenditure on the administration. At the special invitation of the Chief Minister, the Director, Organisation and Methods of the Government of India examined the working of the Industries Department. His suggestions have assisted greatly in the re-organisation of this Department. The Organisation and Methods Branch of the State Government too carried out 825 inspections to detect cases of abnormal delay. In 615 instances, disciplinary action was taken. For procedural and organisational simplifications and for improving the speed of disposal in Government offices, work study units were formed which also assisted in regulating and determining the staff requirements. The proposals included the appointment of common administrative officers for certain technical departments at the district level to relieve technical officers of routine administrative work.

7. Great importance is attached by my Government to planned activity, but 1962-63 which is the second year of the Third Plan proved to be a year of considerable stress. The original plan for 1962-63 was of the order of Rs. 43 crores, but it was reduced later to Rs. 40.69 crores. Again, during November/December, 1962, expenditure under all heads was reviewed with the object of effecting the utmost economy and the Plan was re-oriented in the context of the national emergency and the emphasis in priorities altered to meet the new situation. Agricultural production and industrial effort, important as they always have been, assumed particular significance and the need for trained personnel in the fields of industry and medicine became more urgent. Within the revised plan of Rs. 38.84 crores an additional allocation of Rs. 4.37 crores was made for the control of floods by re-adjustments in view of the fact that floods have become a perennial source of large-scale loss and devastation and seriously affected agricultural production. In respect of industrial training, provision was made for 10,000 additional seats for craftsmen in the training institutes to meet the steadily increasing demand. In general, efforts were made to ensure that the physical targets fixed for various important heads of development should be duly achieved so that in spite of heavy expenditure on the defence effort in the State, the pace of planned progress should not slow down. The performance in 1961-62 in the terms of expenditure exceeded 94 per cent. I trust that in the current year the achievement will even be better. The plan for 1963-64 has been formulated with the same priorities in view as in the current year, account being taken both of the need for progressive development and of the requirements of the emergency. Heavy emphasis has, for instance, been laid on agricultural and industrial production, craftsmen training and power generation.

8. My Government is deeply concerned with the well being of the common man and in the rural economy nothing touches him more closely than agriculture. The targets set for foodgrains as well as sugarcane and oilseeds in 1962-63 will be exceeded by sizeable margins in spite of the damage caused by heavy rains and floods. (*Applause*) On the out-break of the emergency, the Agricultural Department launched a campaign for still higher production and the target fixed for foodgrains in 1963-64 is 70 lakh

tons. Particular attention will also be given to increased facilities for minor irrigation and soil conservation in sub-montane lands. It is also proposed to take up the crop insurance scheme on a pilot basis as soon as Parliament enacts the necessary legislation so that the cultivator is provided the security which is only his due. In the sphere of research and education, the Agricultural University will play a most significant part and assist in the development of agriculture and animal husbandry. Research in agricultural practices and in implements will receive special attention and the latest results of research will be taken to the farmer without delay. The opening of the Agricultural College at Hissar will help in the same direction and meet a long standing need of that area.

My Government lays particular emphasis on co-operative effort in agricultural and industrial production as well as distribution since the co-operative movement is calculated to assist the small man whether cultivator or artisan and to provide strength to the economy in general. Whole-hearted support was, therefore, lent to the movement which made satisfactory progress, the coverage in terms of number of villages being 97 per cent. Membership increased from about 22 lakh persons to 24 lakh persons while the share capital registered a rise of Rs. 13 crores. The objective, however, is not merely increase in numbers but improvement in quality, and efforts are being made to ensure that the societies are well-managed and are financially sound. Societies which are not of the requisite standard will be weeded out and there will be greater control over the registration of new societies. 15 wholesale stores and 300 primary stores will be set up during the next year and will serve to hold the price-line which is of particular significance in the emergency. Special attention will be paid to the co-operative sugar mills of which three are already functioning; two others, at Batala and Morinda, are almost ready for trial runs; and the sixth, at Nawanshehr, is expected to be ready in time for the next crushing season.

9. My Government regards it as its responsibility that the people of the State should be provided nutritious diet which will improve their Health and build up a strong population. It is in this context that milk-supply, pisciculture, horticulture and poultry schemes are being viewed rather than merely from the angle of their economic value. The composite milk plant at Verka which is capable of handling 2,500 maunds of milk a day not only supplies fluid milk to Amritsar city, but is also manufacturing milk powder, butter and ghee. During the coming year a start will be made with the construction of a similar plant at Ludhiana. A modern dairy at Hissar is ready to be commissioned. A milk supply scheme is functioning at Chandigarh and similar schemes are proposed to be introduced at Jullundur, Patiala and Ambala. In the private sector, two large concerns manufacturing milk products have been started at Nabha and Moga; a licence for the establishment of a milk powder plant at Bhatinda has been issued; and the setting up of a milk powder factory at Jind is under consideration. The creation of an assured and increasing demand for milk will encourage hundreds of peasants to maintain better milch cattle with loans provided by the Department through co-operative societies and ultimately the middleman will be eliminated from the milk collection and distribution business.

For fish culture, work was started on the establishment of fish seed farms in 6 districts and on a farm designed to breed fingerlings for the Gobindsagar Lake. Fish will also be introduced increasingly in village ponds and tanks. Two new fish cold storage plants are being built at Sonapat and Amritsar and are expected to be completed during the next year. A special programme for the intensification of poultry development has been drawn up and the schemes will result in considerable increase in the production of eggs and poultry. Emphasis on fruit and vegetable cultivation is another aspect in the campaign for providing protective and nutritive elements in the diet of the people. Loans and subsidies will be given to growers both in the plains and the hills to encourage the plantation of orchards and additional production will thereby be secured. Intensive schemes are being implemented in Parbati Valley of Kangra District for the cultivation of apple and other fruit and in Abohar and Sirsa areas for citrus fruit. Work on preservation and canning of fruit is also being undertaken.

10. In keeping with its great importance, special efforts were made for the development of the industrial sector. Considerable progress was achieved during the year in the establishment of large-scale industrial units with foreign collaboration. The number of licences issued by the Government of India for setting up new undertakings in the State was higher than before, the major industries covered by these licences being textiles, cinema carbons, machine tools and tractor drawn agricultural implements. The assembling of typewriters and the manufacture of boilers of all welded construction were introduced in the State for the first time. A sanitary-ware factory was started at

Bahadurgarh in collaboration with a British firm ; a wool combing plant was set up at Chandigarh, and the Hindustan Machine Tools factory is under construction at Panjore. To exploit the iron ore deposits in the district of Mahendargarh, it is proposed to set up a pig iron plant in the public sector.

The small-scale industries also registered progress. The maximum possible assistance was given to these industries in the shape of procurement of raw material, technical guidance and financial help. Besides the existing industrial estates, new estates at Kangra, Patiala, Narnaul and Bhatinda and a development colony at Hoshiarpur will be completed by the end of this year as well as 10 rural industrial estates. A foundry research station has been established at Batala under the National Metallurgical Laboratory, Jamshedpur. The Punjab State Small Industries Corporation has started functioning with a capital of Rs. 20 lakhs. For exploring the hitherto unexploited mineral wealth in the State, a geological cell was established recently and has since been strengthened. In this connection a geological museum is also proposed to be set up. Under the rural industrialization scheme, the Government of India has allotted two projects to the Punjab at Malerkotla and Palampur. Each of these projects will cover four Blocks and cost Rs. 20 lakhs. The training centres in Kangra District are being converted into training -cum-production centres in order to increase their utility.

11. My Government is convinced that in order to build up the economy of the State, over-riding importance must be given to industrial training, so that technicians are available in requisite number. In line with that policy, a separate department of industrial training was set up in May last and 11 new Industrial Training Institutes were started for boys and a polytechnic for women was set up at Chandigarh. Two Industrial schools for Girls were also opened during the year and four more will be started in 1963-64. A special scheme has been devised for training craftsmen which envisages the establishment of 20 new Industrial Training Institutes and the expansion of the existing ones to optimum capacity, thereby providing 10,000 seats in addition to the original Plan target. Further, in order to provide the skilled man-power needed for industries connected with defence production, short-term accelerated courses for about 3,000 craftsmen have been started by introducing a third shift in the training institutes. Implementation of the Apprentices Act for training apprentices has also been taken in hand. 10 girls were deputed for training in the watch Factory of the Hindustan Machine Tools at Bangalore and about 200 boys are also being sent for apprenticeship in factories outside the State. This number will rise to 600 next year. In the institutes and industrial schools taken together, 4,483 seats were added during the year, raising the total capacity to 14,387, and next year another 6,250 seats will be provided.

For the development of technical education a polytechnic was opened at Sirsa which started as a guest institution at Nilokheri. In the Punjab Engineering College, Chandigarh, a degree course in aeronautical engineering was started for the first time. A diploma course in production engineering which aims at training small-scale entrepreneurs in both production and sale was also introduced. In the year 1963-64, it is proposed to establish two more polytechnics at Guru Tegh Bahadurgarh and Hamirpur. It is also proposed to start a higher diploma course in automobile engineering at Ambala. With a view to developing the Punjab Engineering College for studies in engineering at the highest level, post-graduate courses in irrigation and river valley projects as well as power engineering will be started there.

12. Turning to irrigation and power, the Bhakra Dam Project was completed in October, 1962 and only minor appurtenant works were left over. During the year, 34.55 lakhs acre feet of usable water were stored in the Reservoir and will be released and utilised in accordance with the irrigation and power needs. It is also proposed that the storage should be increased gradually as advised by the Board of Consultants. On the Sutlej-Beas Link, besides continuing preliminary investigations such as survey and exploratory drilling, steps were taken to acquire land for various works and for residential accommodation and start was also made with construction of bridges, quarters, etc. For advice on technical matters relating to the project a Board of Consultants of top-ranking engineers has been formed. On the Pong Dam preliminary works were taken in hand and the pilot road from Talwara to the Dam site is being widened to serve as a rail-cum-road link. Construction of houses at Talwara and Sansarpur was in progress and over 3,000 acres of land have been acquired for colonies, roads, bridges and other works.

Along with irrigation, attention was given to development in the fields of power generation and distribution. The consumption of electricity has now risen to more than 434 M.W

and the demand is still growing rapidly. In order to meet this demand extra water will be released from the Bhakra Reservoir in the critical months of January, February and April, as a result of which additional firm power of about 40 M.W. will become available. In respect of distribution, Ganguwal-Delhi line was converted from 132 K.V. to 220 K.V. and the capacity of transformers at a number of stations was increased. The Planning Commission have recently approved the installation of the fifth unit also in the Right Bank Power House at Bhakra and this will be taken up at the earliest. A Control Board was set up for the speedy execution of the thermal plant at Delhi and agreement was reached in principle to install a joint thermal power house at Kalakote in the State of Jammu and Kashmir. This power house will be based on local coal which will ensure comparatively lower running costs. The work of rural electrification also made steady progress and by the end of February, 1963, about 600 additional villages will have been electrified.

13. Apart from the work undertaken in relation to these projects, strenuous efforts were made to deal with the ever-recurring menace of floods which caused large-scale devastation in 1962 and entailed a loss of Rs.30.53 crores to crops and of Rs 8 crores to houses. The Government reviewed the entire programme and decided that the allocations for this sub-head of development should be raised substantially and the schemes should be executed on top priority. The amount was accordingly increased from Rs.2.38 crores to Rs 6.75 crores in the current year and the allocation for the next year was placed at Rs. 7.98 crores. It is quite clear however that this amount also falls very short of the requirements. Expert examination has shown that if the major schemes which are essential to overcome the threat of floods are to be completed within a reasonable period of about 2 years the allocation for 1963-64 must be of the order of Rs.20 crores. My Government is firmly of the view that this should be the target for the completion of the flood control works and it is only the current shortage of resources which stands in the way of such a programme.

14. In respect of buildings and roads, the items deserving mention are the progress of Chandigarh Capital, the programme of road construction and control over unplanned urban growth. Chandigarh made considerable progress as evidenced by the expansion in the volume of construction and by successful auctions of residential and commercial plots. The Industrial Area is also developing fast and in fact the demand for industrial plots increased to such a degree that additional land had to be acquired for the expansion of this sector. Even this land has all been taken up and it is now proposed to develop a linear industrial town in the vicinity of Chandigarh. The construction of roads in the State continued apace and during the year about 200 miles of new roads were built. In the emergency which is upon the country, it will not be possible to maintain this programme at the same level but ways and means will be found for constructing roads and bridges required in connection with the defence effort.

In the programme for arresting unplanned urban growth an important step taken was to acquire and develop land at growing points where the demand, and therefore the danger of speculative activity, was the keenest. Two urban estates at Faridabad and Sonapat are in the process of being set up and it is trusted that it will be possible to release developed plots for housing and for industrial use at these places in the near future. Legislation for controlling land uses by providing legal backing to the master and regional plans is under preparation. A legislative measure to provide for the sale and development of land in the urban estates and also legislation for controlling the periphery of important towns and for dealing with ribbon development along the highways are being considered.

15. There was steady progress in the State in the sphere of education. The scheme for free and compulsory education which first covered the age group 6-7 years was extended to the age group 7-8 years. To cope with the additional enrolment resulting from the reform, 42 new primary schools were started and expanded facilities for teacher training were provided. It was also decided to introduce 168 Junior Basic Training Units in the Government institutions with an expected turn-over of about 9,000 men and women teachers. 124 middle/high schools were upgraded to the higher secondary pattern and additional staff was also provided in the schools to improve the pupil-teacher ratio and to relieve congestion. Again in order to prevent education becoming over-academic and theoretical, it was decided to impart it a scientific and mechanical bias.

Education for girls was made free up to the 9th class last year and now this concession has been extended to the 10th class (*Applause*) Similarly, students whose parents have an income of less than Rs. 100 per mensem were given 50 per cent fee concession up to the 9th class last year. The scope of this concession has also been extended to cover the 10th class. Mention may also be made of the programme under Co-operative for American Relief Everywhere (CARE) which provides free milk to over 5 lakhs of primary school students in 4,495 schools located in 81 Blocks. The programme will be extended to another 5 lakhs of children in the coming year.

Large-scale expansion of education as a result of provincialisation of schools and introduction of free and compulsory education made it necessary to effect reorganisation of the Department and the Inspectorate. It was decided that the district should be made the unit of school administration and inspection and officers at the district level should administer and control all education from the primary to the higher secondary stage. Another important feature of this reorganisation was that the separate offices of Inspectors and Inspectresses both at the divisional and the district levels and below were amalgamated. This will serve to ensure more effective control, co-ordination and integration.

In respect of University education the noteworthy point is the establishment of the Punjabi University at Patiala. This institution will devote particular attention to study and research in Punjabi language and literature, but at the same time will provide the normal facilities associated with a University. In view of the general demand for science and technology, provision for the teaching of science was made in all Government colleges for men up to the degree level and also in women's colleges in which there was a demand for it. In addition, many new subjects like sociology, psychology, public administration, home science and music were introduced.

The Department of languages concerned itself with the promotion and development of both Hindi and Punjabi. Arrangements for the introduction of the regional languages at and below the district level were put through with effect from the 2nd October, 1962. The extent of the work involved can be gauged from the fact that the number of employees involved was 73,000.

In the context of the emergency, the National Cadet Corps programme is being extended to cover almost the entire strength of the students in the colleges. 45 new National Cadet Corps (Rifle) companies have been raised and 51 more companies will be in position in April, 1963. Besides, National Cadet Corps training was introduced in industrial training institutes and polytechnics.

16. There was further expansion in the medical and health facilities provided in the State. More health centres and dispensaries were opened during the year 1962-63. Surveillance work which was taken in hand during the year provided data for the conclusion that another one-third area of the State would become free of malaria. Small-pox Eradication Programme which was originally started on a modest scale is being extended to other parts. To control tuberculosis, beds were added to the T.B. hospitals and clinics and facilities for B.C.G. Vaccination for newly-born babies were provided. Treatment of leprosy, hookworm and venereal diseases was expanded. The Employees State Insurance Scheme covered more industrial workers and the number of E.S.I. dispensaries was increased. The Medical College at Rohtak started functioning during the year. To encourage medical personnel to join active service during the emergency, liberal concessions have been given, and at the same time the number of admissions in the medical colleges is being increased to meet the larger demand for doctors. Besides, training courses have been started for para-medical personnel at a number of places.

The Government suffered a grievous loss in the sudden demise of Dr. Jagdish Singh, Director of Health Services, in December last. In the matter of willing and setless service to the masses, with whom he was exceedingly popular he set an example which will be difficult to emulate. To the last he refused to spare himself.

17. Under panchayati raj, 13,462, gram panchayats, 226 panchayat samitis and 14 zila parishads are functioning in the State. The constitution of zila parishads for four districts, namely, Karnal Ferozepur, Patiala and Sangrur was held up because of writ petitions in which the High Court stayed the election of the Chairmen etc. The petitions have since been decided and the zila parishads will be constituted shortly. As regards the Community Development Programme, 222 Blocks out of the total of 228 to be established ultimately are functioning. The remaining 6 Blocks will come under the programme in April, 1963. Punjab continues to retain the 1st position in the country so far as public participation in the programme is concerned this: participation amounted to Rs. 1.2 lakh per Block in the State as against the All-India average of Rs. 0.41 lakh per Block. Special attention was devoted to the development of village common lands. Rs. 64.84 lakhs were disbursed to 1,010 gram panchayats as loans for revenue earning schemes and the income of the panchayats through these schemes amounted to Rs. 1.5 lakhs. A notable manifestation of the rule of panchayati raj institutions has been their swift and outstanding contribution to the country's defence effort. Panchayats, panchayat samitis and zila parishads have raised contributions of nearly Rs. 2 crores for the Defence Fund in addition to thousands of woollen jerseys, mufflers, blankets and other articles for the jawans. (*Applause*)

The special organisation for the development of hill areas continued to function during the year and regional officers were appointed in the different development

departments. Emphasis on village industries and horticulture was duly maintained. It was also decided to set up a Jersey cross-breeding farm at Patanjur and a sheep breeding farm at Sainj, and the implementation of these schemes is under way.

18. For the promotion of sports, the Department was strengthened and 23 qualified coaches for all the major games and athletics were appointed. 134 coaching camps were run at the regional coaching centres at Rai and Ladda and at important educational centres and were joined by school boys and girls, college students and selected players from urban as well as rural areas. Under the All-India Regional Coaching Scheme which Punjab was the first State in India to implement, 11 qualified coaches of the National Institute of Sports at Patiala assisted in the running of the coaching programme. Under this scheme about 6,000 selected players will be trained annually in games ranging from hockey and football to athletics and swimming. In order to provide for the education of sportsmen a College of Sports was started last year and a three-year degree course in physical education was introduced at the College of Physical Education, Patiala. In addition, it was decided to run a certificate course in physical education to train instructors for schools so that at a later stage physical education can be made a compulsory subject. The Western Himalayan Mountaineering Institute at Manali, which was started last year, ran five mountaineering courses. The institute is now exclusively training police personnel who are to operate in mountainous border areas.

19. The Department of Social Welfare assisted various institutions connected with the welfare of children, women and destitutes, and maladjusted and physically handicapped persons. As to political sufferers, financial assistance of the order of Rs. 12 lakhs will be given to them during this year. In addition, educational facilities in the shape of stipends, book grants and free hostel accommodation are being provided to their dependents. It has also been decided that two per cent of the seats in educational, technical and professional institutions in the State should be reserved for the political sufferers and their children. Schemes for improvement in the condition of the scheduled castes, backward classes and vimukt jatis were continued, the expenditure during the year being about Rs. 80 lakhs. Since however, more resources are essential for these neglected classes of society, the Temporary Taxation Act was enacted and additional funds will thereby be provided.

The development of the border areas of Lahaul and Spiti received special attention as before. The work of development suffered a set-back because of the unfortunate mishap in Chandra Valley where an unexpected snowfall at the end of September last resulted in the loss of about 30 lives. The set-back however, was temporary and the work was in full swing soon afterwards.

20. The Public Relations Department continued to serve as an agency for the exposition of the policies of the Government and for stimulating people's interest in undertaking constructive endeavour. Since October last, when the country was invaded by the Chinese, the machinery of this Department has been geared to meet the requirements of the emergency and all efforts have been concentrated in that direction.

The Transport Department registered significant progress. The Punjab Roadways will have a fleet strength of 962 vehicles by the end of March next and will be operating a daily mileage of 110,000. It is cause for satisfaction that the expenditure per mile in the undertaking remained the lowest in the country while the profit returns were the highest. The Department aims at providing amenities of a high standard to the passengers and first rate bus stands have been constructed at Chandigarh and Hoshiarpur to cater for public as well as private transport services. Pioneer work was undertaken in the hitherto inaccessible areas of Lahaul and Spiti by the Mandi-Kulu Road Transport Corporation and a service was started there in July last. In connection with the emergency the Department had unexpected demands placed on it at short notices but met them in full. Provision was made early in 1962 for training in gliding and flying. Aviation Clubs were also started at Hissar, Ludhiana, Amritsar and Patiala. Eight light training aircrafts were purchased and 16 more were on order.

The Food and Supplies Department handled the food situation commendably and assisted in the holding of the price line. The price of wheat did not fall below the minimum fixed with a view to safeguarding the interests of the growers and when towards the end of July last the level tended to rise, a large number of fair price shops were opened for the sale of imported wheat and atta. This succeeded in bringing the situation back to the normal. There has been no deterioration since then and 533 fair Price shops are functioning in the State at present.

21. As in 1961, the State was stricken by floods in 1962 also. The worst affected districts were Amritsar, Kapurthala, Jullundur, Ferozepur, Ludhiana, Ambala, Carnal, Hissar, Sangrur, Bhatinda and Patiala. Heavy loss was caused to houses and crops, the total being estimated at nearly Rs. 39 crores. Steps were taken to provide relief immediately and Rs. 18,65,000 were placed at the disposal of the district authorities for arranging food and shelter for the flood sufferers. Rs. 77,42,400 were given as house repair grants and Rs. 30,00,000 for being advanced as taccavil loans for seed fodder, etc.

The work of assessment of surplus area is nearly complete and about 4 lakh standard acres have been declared surplus for the resettlement of ejected tenants and landless agricultural workers. About 37 per cent of the resettlement work has been completed. Rehabilitation of displaced persons has been nearly completed. Almost all the allotments have been made and about 76 per cent of the allottees have received permanent rights in their holdings. Surplus evacuee property is being disposed of by public auction. Provision has, however, been made that pre-Partition tenants and Harijans should be allowed concessional price.

The progress achieved in the consolidation of holdings in the year, 1961-62 was the highest since the inception of the work. During that year an area measuring 27.87 lakh acres was repartitioned against a target of 20.20 lakh acres. For the year 1962-63 an area measuring 20 lakh acres was proposed to be consolidated but in spite of reduction in staff because of the emergency the Department expects to be able to consolidate 5 to 6 lakh acres above the target.

22. I have indicated broadly the activities of my Government during the year and the plans for the coming year. In this Session it will be for you to consider the budget and also the legislative measures which are already before you and the new ones, 14 in number, which will be introduced.

Your burden is heavy enough in all conscience even under normal circumstances but it has become the more onerous in the emergency and the eyes of the people are on you. The record of the defence effort is indeed a matter for pride although there is no occasion whatever for complacency since this is only the beginning of the struggle. Ours is a border State and we shall have to bear full brunt of the aggression when it comes. I can declare with confidence that we are fully conscious of our responsibility, and the country can depend on us. (*cheers*)

I wish you all success (*cheers*)

JAI HIND

ANNOUNCEMENTS BY THE SPEAKER

PANEL OF CHAIRMEN

Mr. Speaker : Under rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Legislative Assembly, I nominate the following Members to serve on the Panel of Chairmen :—

- (1) Sardar Gurnam Singh.
- (2) Shri Chiranji Lal.
- (3) Shrimati Dr. Parkash Kaur.
- (4) S. Harinder Singh.

COMMITTEE ON PETITIONS

Mr. Speaker : Under rule 293(1) of the Rules of Procedure and Conduct of Business in the Punjab Legislative Assembly, I nominate the following Members to serve on the Committee on Petitions for the Budget Session 1963 of the Vidhan Sabha —

- (1) Shrimati Shanno Devi. Deputy Speaker.
- (2) Shrimati Dr. Parkash Kaur.
- (3) Shrimati Sarla Devi.
- (4) Chaudhri Inder Singh Malik.
- (5) Comrade Hardit Singh Bhathal.

OBSERVATION BY THE SPEAKER

Mr. Speaker : There is a proposal to have the sitting of the House to-morrow at 11.0 a.m. instead of at 2.0 p. m. Many Members of the Opposition and Treasury Benches have represented that the sitting should be held at 11.0 a.m. I would like to have the views of the House.

श्री बलरामजी दास टंडन : शिवरात्री की छुट्टी के बारे में फैसला किया जाए ।

श्री अध्यक्ष : शिवरात्रिके दिन अगर आप हाउस की सिटिंग बन्द करना चाहते हैं तो आप किसी दिन डबल सिटिंग कर लें और इस में किसी को कोई ऐतराज नहीं होना चाहिये क्योंकि जो आर्डिनैस इशू हुए हैं उन को 6 हफते के अन्दर ऐक्ट की शकल देनी होती है। अगर आप को डबल सिटिंग करने में कोई ऐतराज न हो तो 22-2-63 की छुट्टी कर लें।

कुछ सचिव मंत्री : हमें यह सुझाव मंजूर नहीं है।

श्री अध्यक्ष : तो आप ऐसा करें कि कल बिजनैस ऐडवाइजरी कमेटी की साढ़े पांच बजे मीटिंग होगी। ग्रुप लीडरज भी वहां पर होंगे, यह मामला मीटिंग में डिसकस कर लिया जाए।
This is something between the Government and the Members. (If the hon. Members want to observe holiday on Shivratri they should hold a double sitting on some day and there will be no objection to that because the Ordinances which are in force have to be replaced by Acts. within six weeks. In case the hon. Members have no objection in holding double sitting they may observe 22nd February, 1963, as holiday.

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Then this matter may be discussed in the meeting of the Business Advisory Committee which is being held tomorrow at 5.30 p.m. where group leaders will also be present. This is something between the Government and the Members).

श्री भागीरथ लाल शास्त्री : त्यौहार की छुट्टी के बारे में अभी फैसला हो जाना चाहिए। कल पर पोस्टपोन न करें।

श्री बलरामजी दास टंडन : कल हाउस कितने बजे राईज करेगा ?

श्री अध्यक्ष : 3.30 पर। (At 3-30 p.m.)

सरदार गुरुनाम सिंह : रोटी किस वक्त खानी है ?

Mr. Speaker : Then let us meet at 2.00 p.m. tomorrow. This issue will, however, be decided in the meeting of the Business Advisory Committee to be held at 5.30 p.m tomorrow in my Chamber.

ANNOUNCEMENT BY SECRETARY

Mr. Speaker : Now the Secretary will make some announcement.

Secretary : I beg to lay on the Table a statement showing the Bills which were passed by the Punjab State Legislature during 1st and 2nd Sessions of the Third Punjab Vidhan Sabha and which have since been assented to by the President/Governor.

Statement showing the Bills which were passed by the Punjab State Legislature during First and Second sessions of the Third Punjab Vidhan Sabha and assented to by the President/Governor.

1. The Punjab New Capital (Periphery) Control (Amendment) Bill, 1962.
2. The Punjab Temporary Taxation (Amendment) Bill, 1962.
3. The Punjab Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1962.
4. The Pepsu Tenancy and Agricultural Lands (Second Amendment) Bill, 1962.
5. The Punjab Appropriation (No. 3) Bill, 1962.
6. The Punjab Appropriation (No. 4) Bill, 1962.
7. The East Punjab Holdings (Consolidation and Prevention of Fragmentation) Second Amendment and Validation Bill, 1962.

[SECRETARY]

8. The Punjab Gram Panchayat (Amendment) Bill, 1962.
9. The Punjab Agricultural Produce Markets (Second Amendment) Bill, 1962.
10. The Punjabi University (Amendment) Bill, 1962.
11. The Punjab Warehouses (Amendment) Bill, 1962.

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PAPERS LAID ON THE TABLE

Home Minister (Shri Mohan Lal) : Sir, I beg to lay on the Table Punjab Ordinances Nos. 4 of 1962 and 1 to 5 of 1963.

Home Minister : I beg to re-lay on the Table the Talwara Township (Periphery) Control Rules, 1962, as required under Section 16(3) of the Talwara Township (Periphery) Control Act, 1961.

Home Minister : I also beg to lay on the Table—

The Annual Report and Accounts of the Punjab State Warehousing Corporation for the year 1960-61, as required under Section 42(9) of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.

The tenth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1960-61.

Three Notifications Nos. G.S.R.-114/P.A.-16/56/S-20/(Amd 1-62, dated the 26th July, 1962, G.S.R.-122/P.A.16/55/S-20/Amd. (2)/62, dated the 31st July, 1962, and G.S.R.-252/P.A. 16/55/S-20/Amd(3)/62, dated the 16th October, 1962, issued under Section 20(2) of the Punjab Entertainments Duty Act, 1955, as required under Section 20(3) *ibid*.

(1) The Annual Financial Statement (Budget Estimates) for the year 1962-63 ; and

(2) The Annual Financial Statement (I & II Supplementary Budget Estimates) for the year 1961-62 ;
of the Punjab State Electricity Board, as required under Section 61(3) of the Electricity (Supply) Act, 1948.

The Defence of India (Requisitioning and Acquisition of Immovable Property) (Punjab) Rules 1963.

The Defence of India (Punjab Special Tribunals) Rules, 1962.

The following Notifications :—

- (1) Notification No. GSR-211/P.A.-32-61/SS 29 & 30/62, dated 17th October, 1962 ;
- (2) Notification No. G.S.R.-212/P.A.-32/61/SS 29 & 30/62, dated 17th October, 1962 ;
- (3) Notification No. G.S.R.213/P.A.-32/61/SS 29 & 30/62, dated 25th October, 1962 ;
- (4) Notification No. G.S.R.-226/P.A.-32/61/SS 29 & 30/62, dated 26th October, 1962 ;
- (5) Notification No. G.S.R.-222/P.A.-32/61/SS 29 & 30/62, dated 26th October, 1962 ;
- (6) Notification No. G.S.R.-223/P.A.-32/61/SS 29 & 30, dated 26th October, 1962 ;
- (7) Notification No. G.S.R.-224/P.A.-32/61/SS 29 & 30/62, dated 26th October, 1962 ;
- (8) Notification No. G.S.R.-225/P.A.-32/61/SS 29 & 30/62, dated 26th October 1962 ;
- (9) Notification No. G.S.R.-226/P.A.-32/61/SS 29 & 30/62, dated 26th October, 1962 ;

- (10) Notification No. G.S.R.-227/P.A.-32/61/SS 29 & 30/62, dated 30th October, 1962 ;
 (11) Notification No. G.S.R.-236/P.A.-32/61/SS 29 & 30/62, dated 2nd November, 1962 ;
 (12) Notification No. G.S.R.-239/P.A.-32/61/SS 29 & 30/62, dated 6th November, 1962 ; and
 (13) Notification No. G.S.R.-240/P.A.-32/61/SS 29 & 30/62, dated 7th November, 1962 ;
 as required under Section 30(1) of the Punjab Agricultural University Act, 1961.

PRESENTATION OF REPORTS OF REGIONAL COMMITTEES ON BILLS

Principal Rala Ram (Chairman, Punjabi Regional Committee) : Sir, I beg to present the Report of the Punjabi Regional Committee on Punjab Corneal Grafting Bill, 1962.

श्री अमर नाथ शर्मा (हिन्दी प्रादेशिक समिति के सभापति) : अध्यक्ष महोदय, मैं पंजाब ग्रांथ की पुतली लगाना विधेयक, 1962 पर हिन्दी प्रादेशिक समिति का प्रतिवेदन सदन में पेश करता हूँ। [Shri Amar Nath Sharma (Chairman, Hindi Regional Committee) : Sir I beg to present the Report of the Hindi Regional Committee on the Punjab Corneal Grafting Bill, 1962.]

Principal Rala Ram (Chairman, Punjabi Regional Committee) : Sir, I beg to present the Report of the Punjabi Regional Committee on the Punjab Anatomy Bill, 1962.

श्री अमर नाथ शर्मा (हिन्दी प्रादेशिक समिति के सभापति) : स्पीकर साहिब, मैं पंजाब शरीर के चीर फाड़ विधेयक, 1962 पर हिन्दी प्रादेशिक समिति का प्रतिवेदन सदन में पेश करता हूँ। [Shri Amar Nath Sharma (Chairman, Hindi Regional Committee) : Sir, I beg to present the Report of the Hindi Regional Committee on the Punjab Anatomy Bill, 1962.]

BILLS (LEAVE TO INTRODUCE)

THE PUNJAB LAND REVENUE (SPECIAL ASSESSMENTS) AMENDMENT AND VALIDATION BILL, 1963

Revenue Minister (Sardar Ajmer Singh) : Sir, I beg to ask for leave to introduce the Punjab Land Revenue (Special Assessments) Amendment and Validation Bill.

Mr. Speaker : Motion moved—

That leave be granted to introduce the Punjab Land Revenue (Special Assessments) Amendment and Validation Bill.

Mr. Speaker : Question is—

That leave be granted to introduce the Punjab Land Revenue (Special Assessments) Amendment and Validation Bill.

The leave was granted.

Revenue Minister : Sir, I beg to introduce the Punjab Land Revenue (Special Assessments) Amendment and Validation Bill.

THE PUNJAB STATE LEGISLATURE (PREVENTION OF DISQUALIFICATION)
AMENDMENT BILL, 1963.

Home Minister (Shri Mohan Lal) : Sir I beg to ask for leave to introduce the Punjab State Legislature (Prevention of Disqualification) Amendment Bill.

Mr. Speaker : Motion moved—

That leave be granted to introduce the Punjab State Legislature (Prevention of Disqualification) Amendment Bill.

Mr. Speaker : Question is—

That leave be granted to introduce the Punjab State Legislature (Prevention of Disqualification) Amendment Bill.

The leave was granted.

Home Minister : Sir, I beg to introduce the Punjab State Legislature (Prevention of Disqualification) Amendment Bill.

DISCUSSION ON GOVERNOR'S ADDRESS

Shri Yash Pal (Jullundur City—South-West) : Sir, I beg to move—

That the Address be presented to the Governor in the following terms—

“That the Members of the Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to both the Houses of the State Legislature assembled together on the 18th February, 1963.”

स्पीकर साहिब, हर वर्ष जब बजट सेशन शुरू होता है तो गवर्नर दोनों हाउसिज़ को इकट्ठा एड्रेस करते हैं और उस के बाद यह भी रिवाज है कि उन के शुक्रिया का एक रज़ोल्यूशन भी पास किया जाए। यों लगता है कि जैसे तकल्लुफ का तकाज़ा होता है जिसे हर वर्ष पूरा करते हैं लेकिन इस साल जब हम इस प्रस्ताव पर विचार करने के लिये यहां इकट्ठे हुए हैं तो मैं समझता हूं कि तकल्लुफ का तकाज़ा नहीं पूरा किया जा रहा बल्कि फर्ज़ की अदायगी हो रही है और हम सिर्फ गवर्नर को मुबारकबाद नहीं पेश कर रहे, उन का शुक्रिया नहीं अदा कर रहे बल्कि पंजाब के हर नागरिक का शुक्रिया अदा कर रहे हैं और उसे मुबारकबाद पेश कर रहे हैं उन कामों के लिए जो कि पिछले वर्ष पंजाब में होते रहे।

यह महज़ कह देने की बात नहीं है, मैं ने जिस शुक्रिया और धन्यवाद का जिक्र किया वह महज़ रस्मी नहीं है। आज पंजाब की तारीफ सिर्फ पंजाब वाले ही नहीं करते, बल्कि सारे हिन्दोस्तान के सभी लोग मुक्त कण्ठ से पंजाब की प्रशंसा करते हैं। कोई भी व्यक्ति ऐसा नहीं रहा, चाहे उस का सम्बन्ध रूलिंग पार्टी से हो, चाहे दूसरी पार्टी से हो, जिसने पंजाब की तारीफ न की हो। देश के लिये बहुत दुर्भाग्य का दिन था जब चीन वालों ने हमारी ग़ैरत को ललकारा, हमारी हद्दों को पार किया और एक चुनौती दी। उस चुनौती को सारे देश ने स्वीकार किया। लेकिन जिस ढंग से पंजाब वालों ने सीनासपर होकर हमलावरों का मुकाबला करने का फैसला किया वह सारे देश के लिये एक रौशन मिसाल है। इस एक वजह से ही मैं समझता हूं कि पंजाब के गवर्नर हमारे शुक्रिया के मुस्तहक हैं कि उन की रहनुमाई में पंजाब ने देश की रक्षा के लिए इतना शानदार काम किया है। कोई पहलू भी नहीं है जिस में पंजाब ने देश के दूसरे हिस्सों की अगवाई न की हो—चाहे रुपया इकट्ठा करने का सवाल था, चाहे इस बात का सवाल था कि कितनी ज़मीन हम अपने फौजी भाइयों के लिये रिज़र्व रख सकते हैं या उन के बच्चों की तालीम का कितना इन्तज़ाम कर सकते हैं और दूसरे तरीकों से भी किस तरह से उन की हौसला अफज़ाई कर सकते हैं।

जैसा कि मैंने पहले जिक्र किया, बड़े दुर्भाग्य का दिन था, जबकि चीन वालों ने हमारे देश पर आक्रमण किया। उसके परिणामस्वरूप जहां सारे देश के अन्दर जोश और गुस्से की लहर पैदा हुई वहां लोगों के मन में यह खयाल भी पैदा हुआ कि पता नहीं इसका क्या नतीजा निकलने वाला है, क्या नहीं निकलने वाला। स्पीकर साहिब, हर आदमी की जिन्दगी का, हर कौम की जिन्दगी का हर लम्हा उतना मजबूत नहीं होता जितना होना चाहिए। कुछ क्षण ऐसे भी आते हैं जबकि कमजोरी ज्यादा उभर आती है — ताकत का पहलू कुछ दब जाता है। ऐसे मौके पर पंजाब ने, यहां के नेताओं की रहनुमाई में, जिस ढंग से इकट्ठे होकर देश की रक्षा का प्रण लिया, सर्वस्व बलिदान कर देने की प्रतिज्ञा की, उससे सारे देश को अद्भुत शक्ति मिली, ताकत मिली। देश की सीमा पर, सीमा के मोर्चों पर जिन भारतीय जवानों ने वीर गति प्राप्त की उनमें पंजाब में रहने वालों की एक अच्छी खासी तादाद थी। कुदरती बात थी कि पंजाब वालों को ज्यादा चिन्ता होती। यह बात नहीं कि देश के दूसरे लोगों को, अन्य राज्यों में बसने वाले भारतीयों को, इसकी चिन्ता न थी। जो लोग देश की रक्षा के लिए लड़ते हैं वे चाहे देश के किसी भी हिस्से के रहने वाले हों, सब के लिए सामूहिक रूप से सभी देशवासियों को चिन्ता होती है, लेकिन पंजाब वालों को उन के साथ रिश्तेदारी के ताल्लुकात होने के कारण ज्यादा चिन्ता हुई। इसलिए पंजाब सरकार ने उनकी हौसला अफजाई करने के लिए जो कदम उठाए उससे न सिर्फ यहां के लोगों को आने वाली मुसीबत का सामना करने के लिए ताकत मिली बल्कि सदमे बर्दाश्त करने का हौसला भी मिला। आपको मालूम ही है कि लड़ाई के फरंट से जो खबरें आ रही हैं उनके अनुसार हमारे सिपाहियों ने, हमारे जवानों ने कितनी बहादुरी के साथ शत्रु का मुकाबला किया है। क्या यह हमारे लिए गर्व का विषय नहीं है कि एक एक जवान ने दस-दस, बीस-बीस, तीस-तीस चीनियों को मारने के बाद देश रक्षा के लिए अपना बलिदान किया? उस वक्त लोग यह जानने के लिए उतावले हो रहे थे कि हम ऐसी परिस्थिति में किस ढंग से अमल करें और किस तरह हालात का मुकाबला करें। ऐसे साइकोलाजिकल मोमेंट पर पंजाब सरकार ने एलान किया कि देश की सीमाओं की रक्षा करते हुए हमारे जो भाई शहीद होंगे उन के बच्चों की देखभाल की, परिवारों की देखभाल और परवरिश की जिम्मेदारी वह अपने ऊपर लेगी। स्पीकर साहिब, यह एक ऐसी बात है जो कि हिन्दुस्तान के इतिहास में पहले कभी नहीं हुई। आम तौर पर जब कोई सेना सीमा पर लड़ती है, देश की रक्षा के लिए लड़ती है या किसी लड़ाई में भाग लेती है तो सरकार की तरफ से पेंशन तो दी जाती है या कुछ लोगों को उन के सम्मान में कुछ एजाज दिया जाता है लेकिन उन के बाल-बच्चों, सारे परिवार की देखरेख, उनकी रोजी और सेवा का दायित्व जिस प्रकार पंजाब सरकार ने लिया वैसा और कोई नहीं ले सकता था। अपने वीरों का प्रोत्साहन सिर्फ पंजाब के लोगों ने ही नहीं किया बल्कि हमारे पड़ोसी राज्य राज-बनने भी किया। राजस्थान की सरकार ने एलान किया कि जो पंजाबी वीर अपने प्राणों का बलिदान कर के देश की रक्षा करने का मान प्राप्त करेंगे, उनके परिवारों को बसाने के लिए वह अपने राज्य में एक लाख एकड़ भूमि देगी।

वैसे तो पंजाब के लोग पहले से ही बहुत बहादुर हैं, दलेर हैं; इनका हौसला पहले से ही काफी बुलन्द रहा है लेकिन ऐसे मौकों पर उस जोश को, हौसले को अचानक आ पड़ी मुसीबतों के वक्त मूनजिम करना, संगठित करना, प्रापरली चैनलाईज करना एक ऐसा काम था जिसके

[श्री यश पाल]

लिए काफी प्लैनिंग की जरूरत थी। आप जानते हैं कि जब एक दम मुसीबत आ पड़े, संकट आ जाए, उस वक्त प्लैनिंग करना कोई आसान बात नहीं होती लेकिन खुशकिस्मती से ऐसे वक्त में पंजाब की बागडोर ऐसे हाथों में थी जिसने तनिक भी वक्त को जाया नहीं किया, जिसने वक्त के किसी भी लम्हे को जाया किए बगैर इस तरीके से सारे देश को लीड दी, इस तरीके से सारा पंजाब इकट्ठा होकर बुलन्द हौसले से खड़ा हुआ कि दुनिया भर में उसका कोई सानी नहीं। इसके लिए न सिर्फ पंजाब की सरकार ही मुबारिकबाद की मुस्तहिक है बल्कि पंजाब के सभी लोग, सभी पार्टियां एकसां तौर पर बधाई की पात्र हैं। खुद गवर्नर साहिब ने अपने एड्रेस के शुरू में यह कहा कि पंजाब के अन्दर जितने भी आपोजीशन ग्रुप हैं, सभी स्यासी पार्टियों ने इस वक्त अपने तमाम मतभेदों को भुलाकर, इख्तलाफात को बालाए ताक रख कर एक जगहपर इकट्ठे होकर, संगठित होकर देश की रक्षा के लिए काम करने का फैसला ही नहीं किया बल्कि वास्तव में काम किया भी है। [At this stage the Deputy Speaker occupied the Chair]

डिप्टी स्पीकर साहिबा, इसके साथ ही आप इस बात से भी सहमत होंगी कि पंजाब सरकार की तरफ से उनका तुआवन हासिल करने के लिए कोई कसर उठा नहीं रखी गई। डिफेंस ऐफर्ट्स को ऐक्सैलियरेट करने के लिए जहां स्टेट लैवल पर कौंसल बनी वहां डिस्ट्रिक्ट लैवल पर भी बनाई गई। कुछ और संगठनों का आयोजन भी हुआ जिनका मकसद यह देखना था कि किस तरीके से लोगों की मदद हासिल की जा सकती है। सेंट्रल गवर्नमेंट की तरफ से भी इस सम्बन्ध में कुछ हिदायात मिलीं लेकिन उन से पहले ही पंजाब सरकार ने सब से तुआवन हासिल करने के लिए हाथ बढ़ाया। सब पार्टीज से सहयोग प्राप्त करने के लिए हाथ बढ़ाया। इसमें पंजाब असेम्बली के स्पीकर साहिब ने भी खुद इनीशियेटिव लिया। सरकार की तरफ से उन्हें पूरा तरह से ऐनकरेजिंग जवाब मिला और उन्होंने दूसरी पार्टियों के लोगों को भी साथ लेकर एक ऐसा माहौल पैदा कर दिया जो कि दूसरों की रहनुमाई का कारण है। किसी भी नुकता निगाह से देख लें, पिछले तीन चार महीनों के अन्दर पंजाब ने सारे देश के सामने एक ऐसा उदाहरण उपस्थित किया जो कि हम सब के लिए गौरव की, फख्र की, गर्व की बात है। इसी लिए मैंने कहा कि यह महज तकल्लुफ का तकाजा ही पूरा नहीं कर रहे जो गवर्नर साहिब का इस भाषण के लिए शुक्रिया अदा कर रहे हैं बल्कि पंजाब की सरकार, पंजाब की जनता और यहां के सभी लोगों को मुबारिकबाद पेश करते हैं कि किस शानदार तरीके से उन्होंने देश की रक्षा के लिए, देश की रक्षा के प्रयत्नों में सेवा भाव से काम किया है।

इसके साथ ही मैं यह भी अर्ज करना चाहता हूं कि पंजाब के लिए यह एक और फख्र की बात है कि उसने आने वाली घटनाओं की परछाई को पहले से ही अनुभव कर लिया था। यह नहीं कि जब मुसीबत आए उसी वक्त उसका मुकाबिला करने के लिए तैयारी की जाए, बल्कि उसके लिए पहले से ही तैयारी की गई। मेरा इशारा होम गार्डज की तरफ है। डिप्टी स्पीकर साहिबा, आज के युग में यह नहीं कि लड़ाई केवल फौजों ही लड़ती

हैं, आन्तरिक तौर पर मुनासिब तंजीम भी लड़ाई का एक अहम पहलू है। अब तो देश का, सूबे का हर व्यक्ति एक सैनिक है चाहे वह किसी जगह पर हो। ऐसे दौर में जैसे लड़ाई के मैदान में हर सिपाही अपने-अपने मोर्चे पर काम करता है, उसी प्रकार आज हर घर एक किला बनाना है। देश हर शख्स से यह उम्मीद करता है कि वह अपने उस किले की पूरी तरह से हिफाजत करने में कोई भी कुर्बानी ज्यादा न समझे। आज देश की आन, शान, मान और इज्जत का सवाल है। अपनी परम्परागत वीरता और साहस को दिखाने का अवसर आ पहुंचा है। बहरहाल, मैं यह कह रहा था कि पंजाब सरकार को इस बात का फ़ायदा हासिल है कि अभी जब कि संकट शुरू भी नहीं हुआ था, उसका संकेत मात्र भी नहीं मिला था, तभी से ही उसने पंजाब के अन्दर होम गार्ड की स्थापना की। इसका स्कैलटन, इसका ढांचा पहले से ही तैयार रखा। अगर यह ढांचा पहले से ही तैयार न होता तो हम इसका इस तेजी के साथ, इस तत्परता के साथ विस्तार न कर पाते जैसा कि हम कर पाए हैं। पंजाब सरकार ने हर प्रकार से लोगों का सहयोग प्राप्त करने में कोई कसर बाकी नहीं उठा रखी। उसने जनरल मोहन सिंह जैसे काबल जनरल की खिदमात का फ़ायदा उठाया (विघ्न)।

एक आवाज : क्या यह भी जनरल हैं ?

श्री यश पाल : यह ऐसे जनरल हैं जिन्होंने भारतवर्ष को गुलामी की जंजीरों से मुक्त कराने के लिए अपने मुस्तकबिल को खतरे में डाला। उनकी खिदमात का सरकार ने फ़ायदा उठाया। उनसे सहयोग मांगा। उन्होंने और उनके आई. एन. ए. के साथियों ने मिलकर पंजाब के अन्दर एक नया रक्षा संगठन स्थापित किया जिसने सरकार के प्रयत्नों में सहायता की एं से संकट के मौकों पर जब लोगों की ज्यादा से ज्यादा मदद की ज़रूरत होती है तब कोशिश यह की जाती है कि जितने लोग जिस ढंग से भी आने वाले संकट का मुकाबिला करने के लिए काम कर सकें उनका तुआवन हासिल किया जाए।

बाबू बचन सिंह : प्राइवेट फौज खड़ी कर ली है।

श्री यशपाल : जनरल मोहन सिंह और साथियों ने जिस तरीके से पंजाब के अन्दर रक्षादल का यह संगठन किया, वह एक मारके की बात है। तो अब मौका मिल गया है। हम अब इस को नए ढंग से संगठित करेंगे। हम ने पहले भी इस के शुरू करने का फैसला किया था अब हम ने यह फैसला किया है कि इस ढांचे को नये ढंग से संगठित करें और एक नया संगठन बनाएं। इस का जिक्र भी गवर्नर साहब के भाषण में किया गया है। यह ठीक है कि इस बारे में भी कई लोगों को आपत्ति रही है लेकिन यह लोग आपत्ति करने के आदि होते हैं और गवर्नमेंट जो कुछ करती है उस पर यह एतराजात करते रहते हैं और कारवां चलता रहता है। हमने पंजाब में इस तरह से संगठन पैदा किया है। इसी तरह से डिप्टी स्पीकर साहिबा, मैं यह अर्ज कर देना चाहता हूँ कि आने वाली बातों को आंक कर पंजाब सरकार ने यहां ऐवीए शन का सिलसिला भी जारी किया है। और जगहों पर भी पहले फ्लाइंग क्लबज हैं लेकिन पंजाब सरकार ने उन की मदद करने के लिए एक प्लैन बनाया है। सरकार की यह कोशिश है कि लोग ज्यादा से ज्यादा हवाई जहाज चलाने का काम सीखें। यह सब काम हमारी सरकार आने वाले हालात को मद्देनजर रख कर कर रही है। ऐसे हालात का मुकाबला करने के लिए जहां पंजाब सरकार ने दूर अन्देशी से काम ले कर ऐवीएशन का सिलसिला यहां जारी किया था वहां

5.00 p.m.

[श्री यश पाल]

इस नै माऊंटेनियरिंग की एक क्लब भी जारी की थी। शायद लोग समझे हों कि यह तो सिर्फ खेल-तमाशा के लिए किया गया था, लेकिन मैं उन्हें बता देना चाहता हूँ कि यह पहाड़ी लड़ाई जो हम पर आज ठोसी गई है इस को देखते हुए शुरू की गई थी ताकि हमारे नौजवान इस में ट्रेनिंग ले सकें। अगर आज हमारे पास पहाड़ी लड़ाई करने के लिए लोग पहले से तैयार होते तो आज हमें इतनी फौज तैयार करने में दिक्कत पेश न आती। यह चीजों में इसीलिए बता रहा हूँ कि पंजाब सरकार ने इन आने वाले हालात का पहले से जायजा ले कर होम गार्डज़, एवीएशन और माऊंटेनियरिंग की ट्रेनिंग का सिलसिला पहले से शुरू कर दिया था और अब जब हमारे ऊपर यह मुसीबत आई है तब भी हम किसी से पीछे नहीं रहे और यही वजह है कि आज सारे हिन्दुस्तान के अन्दर लोग पंजाब के लोगों की तारीफ कर रहे हैं और पंजाब और पंजाब सरकार की तारीफ कर रहे हैं। यह कोई छुपाने की बात नहीं है और न ही मैं यह कोई राज़ अफशां कर रहा हूँ। आज पंजाब के लोग सारे हिन्दुस्तान में फैले हुए हैं लेकिन दूसरे लोग पहले पहले पंजाब के लोगों की इतनी इज्जत नहीं करते थे जितनी अब करने लग हैं पहले वह पंजाबियों को और ढंग से देखते थे लेकिन अब उन का नज़रिया बदल गया है। चाहे आप उत्तर प्रदेश, बंगाल, बिहार और किसी भी प्रदेश के लोगों को देख लें वह अब पंजाब के लोगों को बड़ी इज्जत की निगाह से देखते हैं। जिस सरकार के अहद में पंजाब की इज्जत बढ़ी हो, पंजाबियों का हतब्रा बढ़ा हो और सम्मान बढ़ा हो उस के गवर्नर को यहां पर भाषण देने के लिए हम शुक्रिया अदा न करें तो और क्या करें।

फिर सिर्फ डिफेंस का ही सवाल नहीं, जिस में पंजाब सरकार ने और पंजाब के लोगों ने बाकी सब प्रान्तों से बढ़ चढ़ कर अपना हिस्सा डाला है बल्कि एक और विशेष बात इस साल में इस प्रान्तों में इस सरकार के अहद में हुई है और वह यह है कि यह पहला साल ऐसा गुजरा है जिस में यहां कोई ऐजिटेशन नहीं हुई। इस चीज के लिए भी गवर्नर साहब हमारी मुबारिकबाद के मुस्तहिक हैं। यह पहला साल पंजाब के अन्दर ऐसा मिला है जिस में आपोजीशन वालों ने मेहरबानी की और एमरजेंसी की वजह से यहां कोई ऐजिटेशन नहीं की। इस चीज का क्रेडिट भी पंजाब सरकार को जाता है जिस के लिए हम गवर्नर साहब को मुबारिकबाद दे सकते हैं क्योंकि इस पीरियड में हमारी स्टेट में आल एराऊंड प्रोग्रेस हुई है। कोई शोबा ऐसा नहीं जिस में पंजाब सरकार के अहद में पंजाब ने तरक्की नहीं की। आप इरीगेशन को ले लीजिये, एजुकेशन को देख लीजिए, इसी तरह से ट्रांसपोर्ट को ले लीजिए, हर शोबा में हमारी स्टेट ने पिछले साल में तरक्की की है (विरोधी पक्ष की ओर से विघ्न)

उपाध्यक्षा : आर्डर प्लीज। आप उन्हें इंटरप्ट न करें। (Order please. The hon. Members should not interrupt the hon. Member speaking.)

श्री यश पाल : डिप्टी स्पीकर साहिबा, मैं यह अर्ज कर रहा था कि कोई ऐसा शोबा नहीं रहा जिसमें पंजाब ने नुमायां तरक्की न की हो। (विरोधी पक्ष की ओर से फिर विघ्न)

Deputy Speaker : Order, order, please.

श्री यश पाल : डिप्टी स्पीकर साहिबा, मैं अर्ज करना चाहता हूँ कि जो मक्खी होती है उस की आदत बुरी होती है। आप बड़ी अच्छी अच्छी मिठाइयां रख दीजिए और चीजें रख दीजिए वह उन पर नहीं बैठेगी बल्कि जहां गंदगी होगी वहां जा कर बैठेगी। इन भाइयों की भी आदत मक्खी की आदत से अलग नहीं है। यह बुराइयों को ही ढूँढने की कोशिश में रहते हैं। (विघ्न)

उपाध्यक्षा : श्री यश, आप इंट्रप्शन इनवाइट न करें और अच्छी मिसालें दें। आप को अच्छी अच्छी मिसालें देनी चाहिएं जिन से यहां अच्छा वातावरण पैदा हो। (I would request the hon. Member not to invite interruptions and cite good instances by which a cordial atmosphere may be created.)

श्री यश पाल : मैं तो बड़े आराम से बात कर रहा था और गंदी बात नहीं कह रहा था, मैं तो यह अर्ज कर रहा था कि कोई मामला ऐसा नहीं है, जिसमें पंजाब ने तरक्की न की हो। इस लिहाज से मैं कह सकता हूँ कि गवर्नर साहब का एड्रेस एक तरफ तो जहां यह चार्टर आफ अचीवमेंट्स है वहां दूसरी तरफ यह पंजाब की तरक्की, खुशहाली और विकास की तसवीर है। ऐसी तसवीर आप को और कहीं नहीं मिल सकती। (बाबू बचन सिंह की ओर से विघ्न)

Deputy Speaker : Order, please.

श्री यश पाल : मैं अर्ज कर रहा था कि आप किसी भी चीज को लीजिए, उसी में पंजाब ने नुमायां तरक्की की है। मैं यहां हर शोबा का जिक्र कर के हाऊस का वक्त जाया नहीं करना चाहता लेकिन एक चीज का जरूर जिक्र करूंगा जो सब से बड़ी चीज है और वह है एजुकेशन जिस के बारे में पिछले साल में पंजाब ने खासतौर पर तरक्की की है। सटेट आफ एमरजेंसी डिक्लेयर हो जाने के बावजूद भी पंजाब सरकार ने इस मामले में कई कदम आगे बढ़ाए हैं। यह ठीक है कि इस वर्ष पंजाब की सरकार कोई नई योजना या नया प्लैन पिछले सालों की तरह इस में नहीं ला सकी लेकिन जो पिछले वर्षों के प्लैन थे उन में हम खासतौर पर आगे बढ़ते रहे हैं। हम सिर्फ लड़ाई में नहीं लगे रहे लेकिन जो तरक्की के प्लेन हैं उन्हें अमली जामा पहनाने की कोशिश करते रहे हैं। यह लड़ाई जो है वह केवल फ्रंट पर ही नहीं लड़ी जाती बल्कि देश की हर ताकत को मजबूत बना कर लड़ी जाती है। और यही वजह है कि इस सरकार ने बावजूद मोर्चे के लिए ताकत बढ़ाने के अन्दर की जरूरी बातों की तरफ भी ध्यान दिया है और जूनियर बेसिक ट्रेनिंग की क्लासिज को मरुप्त किया है।

[श्री यश पाल]

इसी तरह से और भी सम्बन्धित कामों को किया है। सबसे बड़ी बात जो इस सरकार ने की है वह यह है कि तीन साल पहले जो टारगेट्स निर्धारित किए थे उनको पूरा करने की तरफ अपना कदम बढ़ाया है।

जब प्राइमरी एजुकेशन का ऐक्ट बना तो पहली जमात में सारी स्टेट में 4 लाख बच्चे थे। और जब कम्पलसरी एजुकेशन लागू की तो यह ख्याल था कि इस साल 6 लाख के करीब बच्चे आ जाएंगे लेकिन हुआ क्या कि बजाए 6 लाख के 8 लाख बच्चे आ गए। इसी तरह अगले साल और ज्यादा बढ़ गए। इस तरह से पंजाब ने और स्टेट्स की अपेक्षा जल्दी टारगेट पूरे किए हैं।

एंड्रिस के 22 सफे पर जो कंसोलिडेशन आफ होल्डिंग्स के बारे में जिक्र किया गया है, उसमें देखने की बात यह है कि इस वर्ष स्टाफ कम कर दिया गया लेकिन काम ज्यादा हुआ है। इस बात से सम्बन्ध रखती है स्टेट की एफीशिएसी इाइव और हुआ भी यही कि राज्य के अन्दर शासन में चल रहे रैडटैपिज्म की कमी हुई, जैसा कि गवर्नर के एंड्रिस में दर्ज है। यह कदम देश की दूसरी स्टेट्स की रहनुमाई करने का कारण बन जाएगा।

यहां एक जगह पर यह कहा गया कि आफिसर्स को डिमारालाइज किया जा रहा है। मेरे दोस्त को यह समझना चाहिए कि जब सरकार किसी आफिसर को जल्दी काम करने के लिए कहे तो उसका यह अर्थ नहीं कि आफसर को डिमारालाइज किया जा रहा है। उन्हें इस बात की खुशी होनी चाहिए कि गवर्नमेंट सारी मशीनरी को एफीशिएंटली हैंडल कर रही है और आप को यह मालूम भी होगा कि चीफ मिनिस्टर साहब ने कुछ लोगों का इम्तहान लेना भी शुरू किया है। (विध्वन)

बाबू बचन सिंह : आपके भी इम्तहान का वक्त है।

श्री यश पाल : मैं आज तक किसी इम्तहान में फेल नहीं हुआ। तो मैं यह कह रहा था कि पंजाब सरकार ने लोगों के कामों को जल्दी करवाने की तरफ जो कदम उठाया है उससे डेमोक्रेसी की जड़ मजबूत होती है। इसी सिलसिले में मैं डिस्ट्रिक्ट कोऑरडीनेशन कमेटी की बात करना चाहता हूँ। इन कमेटीज पर अब डिप्टी कमिश्नर प्रिजाइड करते हैं उस से लोगों की शिकायतें दूर करने में बड़ी भारी मदद मिलती है। यह तजुर्बा ऐसा है जो पंजाब के अन्दर बड़ी कामयाबी से किया गया है। गवर्नर साहब के एंड्रिस में इस बात का जिक्र नहीं लेकिन मैं ने एफीशिएसी इाइव के सिलसिले में इसका जिक्र करना मुनासिब समझा।

गवर्नर साहब इस बात के लिए भी शुक्रिया के मुस्तहिक हैं कि इस साल कम खर्च कर के ज्यादा काम लेने का सिलसिला शुरू हुआ है। कम से कम स्टाफ करके ज्यादा से ज्यादा काम लेने में यह सरकार बहुत कामयाब हुई है।

इस साल पंजाब को प्लइज ने इस कदर अपनी लपेट में ले लिया जितना पहले कभी नहीं लिया था और 11, 12 बिले प्लइज की लपेट में आ गए। प्लइज तो पहले भी

आया करते थे किन्तु इतना भयानक रूप धारण नहीं करते थे । बाढ़ों से नुकसान पहले भी होता था किन्तु पिछले साल जितना नुकसान हुआ उतना पहले कभी नहीं हुआ । यह फ्लड्ज कुदरत की वजह से आए हैं । यह ठीक है कि आदमी कुदरत से होड़ नहीं ले सकते । आप जानते हैं कि नदियों और नालों के पानी को बाहर फेंकने से रोकने के लिये हर सम्भव पग उठाए गए । कुदरत पर इन्सान हावी नहीं हो सकता है । इस ऐटोमिक एज में बड़े बड़े तजबों हो रहे हैं और हो सकता है कि इस की कामयाबी के बाद इन्सान कुदरत के ऐसे प्रकोपों का मुकाबला कर ले । अभी तक कुदरत पर काबू पाना बहुत ही मुश्किल है । इन फ्लड्ज की जिम्मेदारी किसी आदमी पर डाली नहीं जा सकती । पंजाब सरकार ने फ्लड्ज को रोकने के लिए क्या क्या पग उठाए हैं, इस बारे में गवर्नर साहब ने अपने भाषण में जिक्र किया है । मैं समझता हूँ कि सरकार मुबारिकबाद की मुस्तहिक है । पंजाब सरकार बाढ़ को रोकने के लिए जितने कदम उठा सकती थी वह अच्छे ढंग से उठाए हैं । पंजाब सरकार ने बाढ़ पीड़ितों को रिलीफ भी दिया । पंजाब सरकार ने काफी सोच विचार के बाद फैसला किया कि इन की इमदाद की जाए ताकि आइंदा सैलाब से बचा जा सके । अभी फ्लड्ज को रोकने के बारे में सोच ही रहे थे कि चीन ने हमारी भूमि पर आक्रमण कर दिया । हमारा ध्यान उस हमले का मुकाबला करने की ओर हो गया ।

गवर्नर साहब ने अपने भाषण में जिक्र किया है कि अगर 20 करोड़ रुपया बाढ़ों को रोकने के लिए खर्च किया जाए तो कम से कम 2 सालों में सम्बन्धित योजनाएं पूर्ण हो सकती हैं और सैलाबों से छुटकारा हो सकता है । डिप्टी स्पीकर साहिबा मैं पुलिस कमीशन की रिपोर्ट के बारे में भी अर्ज करना चाहता हूँ (विघ्न)

Khan Abdul Ghaffar Khan : Madam, I rise on a point of order. The Deputy Leader of the Opposition is reading a newspaper in the House. May I know if it is allowed ?

उपाध्यक्षा : आनरेबल मेम्बर साहिब कुछ लिख रहे हैं । मैं देख रही हूँ, शायद बोलने के लिए लिख रहे हैं । (I find the hon. Member is writing down something perhaps he is preparing notes for his speech.)

श्री यश पाल : मैं अर्ज कर रहा था कि गवर्नर साहिब ने अपने भाषण में पंजाब पुलिस कमीशन की रिपोर्ट का भी जिक्र किया है । सरकार ने उस रिपोर्ट की रिक्मैडेशन को काफी हद तक मान लिया है । पुलिस कमीशन की जो रिपोर्ट है वह हमारे सूबे के लिए खास अहमियत रखती है । यह सवाल यहां पर काफी समय तक विचाराधीन रहा । पंजाब सरकार ने पुलिस कर्मचारियों के ग्रेड्ज बढ़ा दिए हैं ताकि ऐफीशैसी बढ़ सके ।

Deputy Speaker : please wind up.

श्री यश पाल : डिप्टी स्पीकर साहिबा, पंजाब सरकार इस बात के लिये मुबारिकबाद की मुस्तहिक है कि पुलिस ने लोगों की शिकायतों को दूर करने के लिए योग्य कदम उठाए हैं ताकि लोगों में सैटिसफैक्शन हो, बल्कि इस बात का मौका दिया है कि पंजाब में फ्राइम की इन्वेस्टीगेशन अच्छे ढंग से हो सके ।

[श्री यश पाल]

डिप्टी स्पीकर साहिबा, मैं यह प्रस्ताव पेश करते हुए अर्ज करना चाहता हूँ कि गवर्नर साहिब ने जो भाषण दिया है उस के पृष्ठ 3, पैरा 4 में लिखा है कि---

"In modern wars the enemy has two major objectives in view to defeat the armies of the opposing country and to disrupt its productive effort as well as civic life."

यह ऐसी चीज़ है जिस की तरफ़ देश के हर एक व्यक्ति का ध्यान होना चाहिए। यह तभी मुसकिन है कि हम सब इकट्ठे हो कर कदम से कदम और कंधे से कंधा मिला कर आगे चलने की कोशिश करें। यह दुर्भाग्य है कि चीन ने हमारी भूमि पर आक्रमण किया। मैं जो इस को दुर्भाग्य नहीं समझता बल्कि सांभाग्य समझता हूँ। इस से देश में जागृति पैदा हुई है। सारे देश में जागृति ही पैदा नहीं हुई बल्कि एकता भी पैदा हुई। आपोजीशन ने भी इस सिलसिले में भरसक सहयोग दिया है। इस का सबूत यह है कि आपोजीशन पार्टीज़ ने अपनी डिमांडज़ मुकतबी कर दीं और देश की रक्षा के लिए सरकार का हाथ बटाया और एकता को बनाए रखा। हम कोशिश करें कि देश की रक्षा के लिए ज्यादा से ज्यादा सहायता करें।

डिप्टी स्पीकर साहिबा, मैं अर्ज करना चाहता हूँ कि चीन और पाकिस्तान के साथ समझौते की बातचीत चल रही है और कोशिश हो रही है कि समझौता हो जाए। मैं इस बात में ज्यादा नहीं जाना चाहता। जहाँ तक पंजाब की जनता का सवाल है हमारा यह कर्तव्य ही जाता है कि हम इस बातचीत में विघ्न न डालें। देश की रक्षा के मामले में अगर कोई शरारत करे तो बहुत बुरी बात है। जैसा बातावरण पिछले दो-तीन महीनों में रहा अब भी ऐसा बना रहना चाहिए।

डिप्टी स्पीकर साहिबा, गवर्नर साहिब ने अपने भाषण में कहा है कि शत्रु का आक्रमण करने का उद्देश्य—अपने विरोधी देश की सेनाओं को परास्त करना तथा उत्पादन प्रयत्नों और नागरिक जीवन को अस्त-व्यस्त करना है। इस के साथ ही सिविल सौरेल को भी अस्त-व्यस्त करना होता है। इस बारे में हमारा विशेष कर्तव्य है कि हम उत्पादन के प्रयत्नों को और सिविल सौरेल को ऊंचा रखें।

डिप्टी स्पीकर साहिबा, इन शब्दों के साथ मैं यह प्रस्ताव पेश करता हूँ।

श्री हरबंस लाल (ਬਠਿੰਡਾ): डिप्टी स्पीकर साहिब, ਜੇ ਪ੍ਰਸਤਾਵ ਸ੍ਰੀ ਯਸ਼ ਨੇ ਪੇਸ਼ ਕੀਤਾ ਹੈ ਮੈਂ ਉਸ ਦੀ ਪਹਿਚਾਣ ਕਰਨ ਲਈ ਖੜ੍ਹਾ ਹੋਇਆ ਹਾਂ। ਕਿਸੇ ਵੀ ਦੇਸ਼, ਕੌਮ ਯਾ ਸਰਕਾਰ ਦਾ ਅੰਦਾਜ਼ਾ ਮੁਸ਼ੀਬਤ ਆਉਣ ਤੇ ਲਗਦਾ ਹੈ। ਚੀਨ ਦੇ ਹਮਲੇ ਨਾਲ ਜੇ ਸੰਕਟ ਆਇਆ ਹੈ ਅਤੇ ਇਸ ਸੰਕਟ ਆਉਣ ਦੇ ਨਾਲ ਨਾਲ ਪਾਕਿਸਤਾਨ ਨੇ ਜੋ ਚਾਲਾਂ ਚਲੀਆਂ ਹਨ ਅਤੇ ਇਸ ਕਾਰਨ ਜੋ ਹਾਲਾਤ ਪੈਦਾ ਹੋਏ ਉਨ੍ਹਾਂ ਨੇ ਸਾਰੇ ਦੇਸ਼ ਨੂੰ ਅਜ਼ਮਾਇਸ਼ ਵਿੱਚ ਪਾ ਦਿੱਤਾ ਹੈ। ਇਸ ਸੰਕਟ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨ ਲਈ ਪੰਜਾਬ ਦੀ ਸਰਕਾਰ ਨੇ, ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੇ, ਤੇ ਪੰਜਾਬ ਦੀ ਐਡਮਿਨਿਸਟਰੇਸ਼ਨ ਨੇ ਜੋ ਕੁਝ ਕੀਤਾ ਹੈ ਉਸ ਤੇ ਜਿੰਨਾਂ ਵੀ ਮਾਣ ਕੀਤਾ ਜਾ ਸਕੇ ਬੜਾ ਹੈ। ਇਸ ਸੰਕਟ ਸਮੇਂ ਦੇਸ਼ ਦੇ ਕੁਝ ਲੋਕ ਕਮਜ਼ੋਰ ਪੈ ਗਏ ਸਨ ਅਤੇ ਆਖਦੇ ਸਨ ਕਿ ਇਸ ਦਾ ਮੁਕਾਬਲਾ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕੇਗਾ ਪਰ ਅਜਿਹੀ ਹਾਲਤ ਵਿੱਚ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੇ, ਪੰਜਾਬ ਦੀ ਸਰਕਾਰ ਨੇ ਤੇ ਪੰਜਾਬ ਦੀ ਐਡਮਿਨਿਸਟਰੇਸ਼ਨ ਨੇ ਫੌਜ ਨਾਲ, ਹਿੰਮਤ ਨਾਲ ਤੇ ਦ੍ਰਿੜਤਾ ਨਾਲ ਲੋਕਾਂ ਵਿੱਚ ਸੁੰਬਲ ਲਿਆਂਦੀ ਹੈ। ਇਸ ਲਈ ਪੰਜਾਬ ਦੀ ਸਰਕਾਰ ਨੇ ਕਈ ਤਰਕੀਬਾਂ ਕੀਤੀਆਂ, ਕਈ ਟਾਰਗੇਟ ਮੁਕਰਰ ਕੀਤੇ, ਕਈ ਨਿਸ਼ਾਨੇ ਰਖੇ ਅਤੇ ਇਨ੍ਹਾਂ ਨਿਸ਼ਾਨਿਆਂ ਨੂੰ ਪੰਜਾਬ ਦੇ ਸੂਬੇ ਦੇ ਸਾਹਮਣੇ ਰਖਿਆ, ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦੇ ਸਾਹਮਣੇ ਰਖਿਆ ਅਤੇ ਇਹ ਇਸ ਗੱਲ ਨੂੰ ਜਾਹਰ ਕਰਦੇ ਹਨ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੇ ਹਿੰਮਤ ਵਿਖਾਈ ਅਤੇ ਕਿਸ ਤਰ੍ਹਾਂ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦਾ ਪੰਜਾਬ ਦੀ ਸਰਕਾਰ ਪ੍ਰਤੀ ਵਿਸ਼ਵਾਸ ਹੈ ਅਤੇ ਇਹ ਗੱਲ

ਜਾਹਰ ਕਰਦੀ ਹੈ ਕਿ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦਾ ਕਿੰਨਾ ਵਿਸਵਾਸ ਹੈ। ਟਾਰਗੇਟ ਵੱਧ ਤੋਂ ਵੱਧ ਰਖੇ ਗਏ ਅਤੇ ਪੰਜਾਬ ਪਹਿਲਾ ਸੂਬਾ ਸੀ ਜਿਸ ਨੇ ਇਸ ਸੰਕਟ ਸਮੇਂ ਮੁਕਾਬਲਾ ਕਰਨ ਲਈ ਪੈਸਾ ਇਕੱਠਾ ਕੀਤਾ ਅਤੇ ਪੰਜਾਬ ਸਰਕਾਰ ਦਾ ਪਹਿਲਾ ਟਾਰਗੇਟ ਪੂਰਾ ਕੀਤਾ। ਇਹੋ ਹੀ ਨਹੀਂ, ਜਿਥੇ ਪੰਜਾਬ ਦਾ ਟਾਰਗੇਟ 2 ਕਰੋੜ ਸੀ ਉਸ ਦੀ ਥਾਂ ਤੇ ਦੁਗਣੇ ਤੋਂ ਵੀ ਅਗਾਂਹ ਵੱਧ ਗਏ ਅਤੇ ਇਹ ਸਾਬਤ ਕਰ ਦਿੱਤਾ ਕਿ ਪੰਜਾਬ ਦੇ ਲੋਕ ਕਿਸ ਤਰ੍ਹਾਂ ਅਜਿਹੇ ਸੰਕਟ ਕਾਲ ਸਮੇਂ ਮੁਕਾਬਲਾ ਕਰਨ ਲਈ ਉਤਸ਼ਾਹ ਵਿਖਾ ਸਕਦੇ ਹਨ। ਇਹੋ ਹੀ ਨਹੀਂ ਚੀਨੀਆਂ ਨੇ, ਪਾਕਿਸਤਾਨੀਆਂ ਨੇ ਅਤੇ ਹੋਰ ਤਾਕਤਾਂ ਨੇ ਜਦ ਸਾਡੇ ਦੇਸ਼ ਵਲ ਝਾਕਿਆ ਤਾਂ ਉਸ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨ ਲਈ ਇਥੇ 20 ਲਖ ਫੌਜ ਭਰਤੀ ਦੇਣ ਦਾ ਟਾਰਗੇਟ ਮੁਕਰਰ ਕਰ ਦਿਤਾ। ਫੌਜ ਵਿੱਚ ਇਸ ਸੰਕਟ ਸਮੇਂ ਭਰਤੀ ਕਰਨ ਦੀਆਂ ਸਕੀਮਾਂ ਤਿਆਰ ਕੀਤੀਆਂ ਗਈਆਂ ਅਤੇ ਜਦੋਂ ਭਰਤੀ ਵਾਸਤੇ ਸੱਦਾ ਆਇਆ ਤਾਂ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਵਿੱਚ ਇੰਨਾ ਜੋਸ਼ ਵੇਖਿਆ ਗਿਆ ਕਿ ਜੇਕਰ 10 ਜਵਾਨਾਂ ਦੀ ਮੰਗ ਕੀਤੀ ਗਈ ਤਾਂ ਉਥੇ ਇਕ ਸੌ ਹਾਜ਼ਰ ਹੋ ਗਿਆ। ਭਰਤੀ ਕਰਨ ਵਾਲਿਆਂ ਲਈ ਭਾਵੇਂ ਕਈ ਥਾਵਾਂ ਤੇ ਦਿਕਤ ਆਈ, ਕੁਝ ਉਨ੍ਹਾਂ ਦੀਆਂ ਮਜ਼ਬੂਰੀਆਂ ਸਨ, ਕੁਝ ਸਕੀਮਾਂ ਦੀ ਹਦ ਸੀ ਕਿ ਸਾਰੇ ਜਵਾਨ ਨਾ ਲਏ ਜਾ ਸਕੇ ਪਰ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਵਲੋਂ ਕਸਰ ਨਹੀਂ ਸੀ ਛੱਡੀ ਗਈ। ਇਨ੍ਹਾਂ ਵਲੋਂ ਆਪਣੇ ਜੀਵਨ ਪੇਸ਼ ਕਰਨ ਵਿੱਚ ਕੋਈ ਕਮੀ ਨਜ਼ਰ ਨਹੀਂ ਆਈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਸ ਪੱਖ ਵਿੱਚ ਵੀ ਪੰਜਾਬ ਨੇ ਪਹਿਲ ਕੀਤੀ ਹੈ। ਫਿਰ ਸੌਨਾ ਇਕੱਠਾ ਕਰਨਾ ਸੀ। ਪੰਜਾਬ ਨੇ ਇਸ ਸਿਲਸਿਲੇ ਵਿੱਚ ਪਹਿਲਾਂ ਪੇਸ਼ ਕਸ਼ ਕੀਤੀ ਅਤੇ ਬਾਕੀ ਸੂਬਿਆਂ ਤੋਂ ਇਸ ਪਹਿਲੂ ਵਿੱਚ ਵੀ ਇਹ ਅਗਾਂਹ ਲੰਘ ਗਿਆ ਹੈ। ਇਸ ਸਿਲੇਸਿਲੇ ਵਿੱਚ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਪੰਜਾਬ ਦੇ ਗਵਰਨਰ ਸਾਹਿਬ ਧੰਨਵਾਦ ਦੇ ਮੁਸਤਹਿਕ ਹੀ ਨਹੀਂ ਅਧਿਕਾਰੀ ਵੀ ਬਣ ਜਾਂਦੇ ਹਨ। ਪੰਜਾਬ ਦੀ ਸਰਕਾਰ ਅਤੇ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੂੰ ਵੀ ਇਸ ਧੰਨਵਾਦ ਦਾ ਪਾਤਰ ਬਣਨਾ ਚਾਹੀਦਾ ਹੈ। ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਇਸ ਸੰਕਟ ਸਮੇਂ ਸੂਬੇ ਦੇ ਲੋਕਾਂ ਦੇ ਸਾਹਮਣੇ ਇਹ ਅਜਿਹਾ ਨਿਸ਼ਾਨਾ ਰਖਿਆ ਕਿ ਜਿਸ ਨਾਲ ਪੰਜਾਬ ਨੇ ਹਰ ਪੱਖ ਵਿਚ ਪਹਿਲ ਕੀਤੀ ਹੈ। ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦੇ ਜਜ਼ਬਾਤ ਦੀ ਕਦਰ ਕੀਤੀ ਹੈ। ਇਥੇ ਹੀ ਬਸ ਨਹੀਂ, ਸਾਰਿਆਂ ਨੇ ਮਿਲ ਕੇ, ਪੰਜਾਬ ਦੀ ਸਰਕਾਰ ਨੇ ਤੇ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੇ, ਆਮ ਤੌਰ ਤੇ ਇਕ ਦੂਜੇ ਨਾਲ ਮਿਲ ਕੇ ਇਕ ਸੰਕਟ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨ ਲਈ ਆਪਣੇ ਆਪ ਨੂੰ ਤਤਪਰ ਬਣਾਇਆ ਅਤੇ ਇਕਠੇ ਚਲਦੇ ਰਹੇ। ਇਹ ਵੀ ਇਕ ਸਲਾਘਾਯੋਗ ਕਦਮ ਹੈ। ਇਸ ਸਿਲਸਿਲੇ ਵਿੱਚ ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਸਿਵਲ ਡੀਫੈਂਸ ਅਤੇ ਹੋਮ ਗਾਰਡ ਦੀਆਂ ਸਕੀਮਾਂ ਅਧੀਨ ਟ੍ਰੇਨਿੰਗ ਦੇਣ ਦੇ ਪ੍ਰੋਗ੍ਰਾਮ ਬਣਾਏ ਗਏ ਤਾਂ ਇਨ੍ਹਾਂ ਪ੍ਰੋਗ੍ਰਾਮਾਂ ਵਿੱਚ ਲੋਕਾਂ ਨੇ ਬਹੁਤ ਦਿਲਚਸਪੀ ਵਿਖਾਈ। ਇਹ ਜੋਸ਼ ਉਨ੍ਹਾਂ ਦਿਨਾਂ ਵਿੱਚ ਬਹੁਤ ਸੀ ਜਿਸ ਵੇਲੇ ਨੇਫਾ ਅਤੇ ਲਦਾਖ ਦੀਆਂ ਸਰਹਦਾਂ ਤੇ ਚੀਨੀਆਂ ਨੇ ਹਮਲਾ ਕੀਤਾ ਸੀ ਅਤੇ ਲੋਕ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਟ੍ਰੇਨਿੰਗ ਲੈਣ ਲਈ ਬੜੇ ਜੋਸ਼ ਨਾਲ ਆਉਂਦੇ ਸਨ। ਪਰ ਹੁਣ ਇਹ ਉਤਸ਼ਾਹ ਘਟ ਗਿਆ ਹੈ। ਲੋਕ ਇਹ ਸਮਝ ਰਹੇ ਹਨ ਕਿ ਸੰਕਟ ਹੁਣ ਨਹੀਂ ਰਿਹਾ ਇਸ ਲਈ ਇਸ ਪਾਸੇ ਘਟ ਧਿਆਨ ਦੇਣ ਦੀ ਲੋੜ ਹੈ। ਇਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਨਹੀਂ ਕਿ ਕਿਸੇ ਹਮਲਾ ਆਵਰ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨ ਲਈ ਉਸ ਵੇਲੇ ਤਿਆਰੀ ਨਹੀਂ ਕੀਤੀ ਜਾਂਦੀ ਜਿਸ ਵੇਲੇ ਕਿ ਦੁਸ਼ਮਣ ਹਮਲਾ ਕਰ ਦੇਵੇ ਸਗੋਂ ਇਸ ਤੋਂ ਕਿੰਨਾਂ ਚਿਰ ਪਹਿਲਾਂ ਇਸ ਗਲ ਦੀ ਤਿਆਰੀ ਦੀ ਲੋੜ ਹੁੰਦੀ ਹੈ। ਅਤੇ ਇਹ ਵੇਖਣ ਦੀ ਲੋੜ ਹੁੰਦੀ ਹੈ ਕਿ ਤਿਆਰੀ ਕਿਸ ਢੰਗ ਦੀ ਕੀਤੀ ਜਾਵੇ। ਕੁਝ ਲੋਕਾਂ ਦਾ ਇਹ ਅੰਦਾਜ਼ਾ ਹੈ ਕਿ ਹੁਣ ਕਿਉਂਕਿ ਹਮਲਾ ਨਹੀਂ ਹੋ ਰਿਹਾ ਇਸ ਲਈ ਹੁਣ ਐਮਰਜੈਂਸੀ ਨਹੀਂ ਰਹੀ ਅਤੇ ਕੁਝ ਸੱਜਨਾਂ ਵਲੋਂ ਕਿਸੇ ਨਾ ਕਿਸੇ ਤਰ੍ਹਾਂ ਇਸ ਉਤਸ਼ਾਹ ਨੂੰ ਘਟਾਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਇਨ੍ਹਾਂ ਸੰਕਟ ਕਾਲੀਨ ਹਾਲਾਤ ਦਾ ਅਸਰ ਲੋਕਾਂ ਤੇ ਬਹੁਤ ਹੈ। ਇਸ ਲਈ ਮੈਂ ਇਹ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਸ ਸਮੇਂ ਪੰਜਾਬ ਦੀ ਸਰਕਾਰ ਨੇ ਇਸ ਗੱਲ ਨੂੰ ਮਹਿਸੂਸ ਕਰ ਲਿਆ ਹੈ ਅਤੇ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਆਪਣੇ ਭਾਸ਼ਣ ਵਿੱਚ ਵੀ ਕਿਹਾ ਹੈ ਕਿ ਅਜ ਜ਼ਰੂਰਤ ਇਸ ਗਲ ਦੀ ਹੈ ਕਿ ਜੇ ਹਾਲਾਤ ਪੈਦਾ ਹੋ ਗਏ ਹਨ ਇਨ੍ਹਾਂ ਵਿੱਚ ਇਹ ਐਮਰਜੈਂਸੀ ਕਾਫੀ ਦੇਰ ਤਕ ਚਲੇਗੀ ਅਤੇ ਇਸ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨਾ

[ਸ਼੍ਰੀ ਹਰਬੰਸ ਲਾਲ]

ਜ਼ਰੂਰੀ ਹੈ ਅਤੇ ਇਹ ਜ਼ਰੂਰੀ ਹੈ ਕਿ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੂੰ ਜਲਦੀ ਤੋਂ ਜਲਦੀ ਤਿਆਰ ਕਰ ਦਿਤਾ ਜਾਵੇ ਫੌਜੀ ਤੇ ਨੀਮ ਫੌਜੀ ਸਿਖਲਾਈ ਦੇ ਦਿੱਤੀ ਜਾਵੇ। ਸਿਵਲ ਡੀਫੈਂਸ ਤੇ ਹੋਮ ਗਾਰਡ ਦੀ ਟ੍ਰੇਨਿੰਗ ਦਿਤੀ ਜਾ ਸਕੇ। ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਆਪਣੇ ਭਾਸ਼ਣ ਵਿੱਚ ਇਹ ਖਾਹਿਸ਼ ਜ਼ਾਹਰ ਕੀਤੀ ਹੈ ਅਤੇ ਉਨ੍ਹਾਂ ਨੇ ਐਂਡਰਸ ਦੇ ਸਫਾ 4 ਤੇ ਇਹ ਕਿਹਾ ਹੈ ਕਿ :

“I have no doubt that every eligible member of the community will in time come forward for training in Civil Defence and thus make the contribution that the State is entitled to expect of him”.

ਇਹ ਖਾਹਿਸ਼ ਜ਼ਾਹਰ ਕੀਤੀ ਹੈ ਕਿ ਪੰਜਾਬ ਦੇ ਲੋਕ ਇਸ ਕੰਮ ਵਾਸਤੇ ਅਗੇ ਆਉਣ ਅਤੇ ਟ੍ਰੇਨਿੰਗ ਲੈਣ। ਮੈਂ ਇਸ ਪੱਖ ਵਿੱਚ ਇਕ ਬੇਨਤੀ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਅਸਾਨੂੰ ਹਰ ਤਰ੍ਹਾਂ ਨਾਲ ਕੋਸ਼ਿਸ਼ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ ਕਿ ਪੰਜਾਬ ਦੇ ਲੋਕੀ ਸਿਖਲਾਈ ਲਈ ਅਗੇ ਆਉਣ ਅਤੇ ਪੰਜਾਬ ਸਰਕਾਰ ਨੂੰ ਹਰ ਸੰਭਵ ਤਰੀਕੇ ਨਾਲ ਇਸ ਪੱਖ ਵਲ ਲੋਕਾਂ ਨੂੰ ਪਰੇਰਨਾ ਚਾਹੀਦਾ ਹੈ ਅਤੇ ਮੈਂ ਤਾਂ ਇਹ ਵੀ ਸੁਝਾਉ ਸਰਕਾਰ ਪਾਸ ਰਖਾਂਗਾ ਕਿ ਜੇਕਰ ਉਤਸ਼ਾਹ ਘਟਦਾ ਨਜ਼ਰ ਆਵੇ ਤਾਂ ਕਿਸੇ ਨਾ ਕਿਸੇ ਢੰਗ ਨਾਲ ਫੌਜੀ ਸਿਖਲਾਈ ਨੂੰ ਪੰਜਾਬ ਵਿਚ ਲਾਜ਼ਮੀ ਤੇ ਜਬਰੀ ਕਰ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ। ਹੋ ਸਕਦਾ ਹੈ ਕਿ ਜਬਰੀ ਸਿਖਲਾਈ ਬਾਰੇ ਲੋਕਾਂ ਨੂੰ ਕੁਝ ਇਖਤਲਾਫ ਹੋਵੇ ਕਿ ਇਸ ਨੂੰ ਜਬਰੀ ਨਹੀਂ ਕਰਨਾ ਚਾਹੀਦਾ ਤਾਂ ਇਸ ਬਾਰੇ ਮੈਂ ਕਹਾਂਗਾ ਕਿ ਇਹ ਜਬਰੀ ਦਾ ਸਵਾਲ ਨਹੀਂ ਇਹ ਤਾਂ ਨੈਸ਼ਨਲ ਸਰਵਾਈਵਲ ਦਾ ਸਵਾਲ ਹੈ। ਇਹ ਸਵਾਲ ਤਾਂ ਸਵੈ ਰਖਿਆ ਦਾ ਹੈ। ਇਹ ਸਵਾਲ ਆਪਣੇ ਹੱਕਾਂ ਦੇ ਬਚਾਉ ਦਾ ਹੈ, ਆਪਣੀ ਆਜ਼ਾਦੀ ਨੂੰ ਕਾਇਮ ਰਖਣ ਦਾ ਹੈ, ਆਪਣੀ ਜਮਹੂਰੀਅਤ ਨੂੰ ਬਰਕਰਾਰ ਰਖਣ ਦਾ ਸਵਾਲ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ ਕਰਨ ਨਾਲ ਪੰਜਾਬ ਸਰਕਾਰ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੂੰ ਇਕ ਨਵਾਂ ਰਾਹ ਦਿਖਾਏਗੀ ਅਤੇ ਇਹ ਸਾਰੇ ਦੇਸ਼ ਦੇ ਅੰਦਰ ਇਕ ਨਵਾਂ ਰਾਹ ਹੋਵੇਗਾ ਜੇਕਰ ਅਸੀਂ ਸਾਰੇ ਸੂਬੇ ਵਿੱਚ ਮਿਲਟਰੀ ਤੇ ਸੈਮੀ ਮਿਲਟਰੀ ਟ੍ਰੇਨਿੰਗ ਨੂੰ ਜ਼ਰੂਰੀ ਕਰ ਦੇਈਏ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਜੇਕਰ ਇਸ ਪੱਖ ਵਿੱਚ ਕੋਈ ਕਾਨੂੰਨ ਅਸੀਂ ਬਣਾ ਸਕੀਏ ਤਾਂ ਫੌਜੀ ਸਿਖਲਾਈ ਵਿੱਚ ਲੋਕਾਂ ਨੂੰ ਉਤਸ਼ਾਹ ਮਿਲੇਗਾ। ਇਹ ਇਕ ਸੰਕੇਤ ਹੋਵੇਗਾ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੂੰ ਅਗੇ ਵਧਣ ਦਾ ਅਤੇ ਇਹ ਫੌਜੀ ਸਿਖਲਾਈ ਵਿੱਚ ਅਗੇ ਵਧ ਜਾਣਗੇ।

ਜਿਥੇ ਮੈਂ ਇਸ ਸੰਕੇਤ ਸਮੇਂ ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ ਅਤੇ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦੀ ਸਲਾਘਾ ਕੀਤੀ ਹੈ ਉਥੇ ਮੈਂ ਆਪ ਦੇ ਰਾਹੀਂ ਇਕ ਹੋਰ ਚੀਜ਼ ਵਲ ਧਿਆਨ ਦਿਵਾਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਜਿਥੇ ਸਾਡੇ ਸੂਬੇ ਵਿੱਚ ਇਹ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਕਿ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਮਿਲ ਕੇ ਇਸ ਸੰਕੇਤ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨ ਅਤੇ ਪੰਜਾਬ ਦੀ ਸਰਕਾਰ ਲੋਕਾਂ ਦੇ ਸਹਿਯੋਗ ਨਾਲ ਬਾਕੀ ਸੂਬਿਆਂ ਨਾਲੋਂ ਅਗਾਂਹ ਨਿਕਲ ਜਾਵੇ ਉਥੇ ਇਹ ਕੋਸ਼ਿਸ਼ ਵੀ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਕਿ ਇਹ ਜੋ ਡੀਫੈਂਸ ਦਾ ਕੰਮ ਹੈ ਇਹ ਦੇਸ਼ ਦੇ ਨਾਮ ਦੀ ਬਜਾਏ ਕਿਸੇ ਫਿਰਕੇ ਦੇ ਨਾਮ ਤੇ ਨਾ ਕੀਤਾ ਜਾਵੇ। ਫਿਰਕਾਦਾਰੀ ਢੰਗ ਤੇ ਰਕਸ਼ਾ ਦਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਜਾਵੇ, ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਅਪੀਲ ਵੀ ਕੁਝ ਸੰਸਥਾਵਾਂ ਵਲੋਂ ਕੀਤੀ ਗਈ ਹੈ ਅਤੇ ਇਹ ਕੌਮੀ ਸੰਕੇਤ ਵਿੱਚ ਲਾਭ ਦੀ ਗਲ ਨਹੀਂ ਹੈ। ਕਈ ਪਾਰਟੀਆਂ ਫਿਰਕਾਦਾਰੀ ਤੋਂ ਉਤਾਹ ਵੀ ਉਠੀਆਂ ਹਨ ਅਤੇ ਅਸਾਨੂੰ ਸਾਰਿਆਂ ਨੂੰ ਇਨ੍ਹਾਂ ਗਲਾਂ ਤੋਂ ਉਤਾਹ ਉਠ ਕੇ ਇਸ ਸੰਕੇਤ ਦਾ ਟਾਕਰਾ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਤਾਕਤਾਂ ਨੂੰ ਸਰਕਾਰ ਨੇ ਰੋਕਣ ਦਾ ਉਪਰਾਲਾ ਕੀਤਾ ਹੈ। ਅਸਾਨੂੰ ਹਰ ਇਕ ਨੂੰ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਕਾਰਵਾਈਆਂ ਨੂੰ ਰੋਕਣ ਦੇ ਯਤਨ ਕਰਨੇ ਚਾਹੀਦੇ ਹਨ ਕਿ ਕਿਸੇ ਫਿਰਕਾਦਾਰਨਾ ਢੰਗ ਤੇ ਰਖਿਆ ਦਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਜਾਵੇ। ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਭਾਵਨਾ ਨੂੰ ਉਭਾਰਨਾ ਨਹੀਂ ਚਾਹੀਦਾ। ਤੇ ਜੇਕਰ ਕਿਤੇ ਇਹ ਗਲ ਪਤਾ ਲਗੇ ਤਾਂ ਲੋਕਾਂ ਵਲੋਂ ਇਸ ਦਾ ਹਲ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ, ਪੰਜਾਬ ਦੀ ਸਰਕਾਰ ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਹੀ ਜਾਣੂ ਹੈ ਅਤੇ ਲੋਕਾਂ ਨੂੰ ਇਸ ਤਰਫ ਧਿਆਨ ਨਹੀਂ ਦੇਣਾ ਚਾਹੀਦਾ।

ਇਹ ਗਲ ਮੈਂ ਹੋਰ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਸ ਸੰਕਟ ਵਿਚ ਅਸਾਨੂੰ ਮੌਕਾ ਮਿਲਿਆ ਹੈ ਸੋਚਣ ਦਾ। ਇਸ ਵਕਤ ਤੋਂ ਸਰਕਾਰ ਨੇ ਫਾਇਦਾ ਉਠਾਇਆ ਹੈ ਨਵੇਂ ਸਿਰੇ ਤੋਂ ਹਰ ਪਾਸੇ ਤਿਆਰੀ ਕਰਨ ਦਾ। ਇਹ ਸੰਕਟ ਅਜੇ ਕਾਫੀ ਦੇਰ ਤਕ ਰਹਿਣਾ ਹੈ ਇਸ ਲਈ ਸੰਕਟ ਦਾ ਮੁਕਾਬਲਾ ਹਰ ਤਰੀਕੇ ਨਾਲ ਕਰਨਾ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਆਰਥਕ ਤੌਰ ਤੇ ਦੇਸ਼ ਨੂੰ ਅਤੇ ਇਸ ਸੂਬੇ ਨੂੰ ਡਿਵੈਲਪ ਕਰਨ ਦੀਆਂ ਯੋਜਨਾਵਾਂ ਨੂੰ ਵੀ ਪੂਰਿਆਂ ਕਰਨਾ ਹੈ। ਇਸ ਲਈ ਨਵੇਂ ਢੰਗ ਤੇ ਸੋਚਣਾ ਜ਼ਰੂਰੀ ਹੈ। ਸਾਰੇ ਦੇਸ਼ ਨੂੰ ਆਰਥਕ ਤੌਰ ਤੇ ਸੋਚਣਾ ਹੈ, ਰਾਜਨੀਤਕ ਤੌਰ ਤੇ ਸੋਚਣਾ ਹੈ ਅਤੇ ਨਵੀਆਂ ਡਾਇਰੈਕਸ਼ਨਜ਼ ਵਿਚ ਆਪਣੀ ਅਡੈਮਿਨਿਸਟਰੇਸ਼ਨ ਤੇ ਕੰਮ ਕਰਨਾ ਹੈ। ਇਸ ਪਖ ਵਿਚ ਮੈਂ ਅਜ ਪੰਜਾਬ ਸਰਕਾਰ ਨੂੰ ਮੁਬਾਰਕਬਾਦ ਦਿੰਦਾ ਹਾਂ ਕਿ ਉਹ ਆਪਣੀਆਂ ਡਿਵੈਲਪਮੈਂਟ ਦੀਆਂ ਪਲੈਨਜ਼ ਨੂੰ ਚਲਾਉਣ ਵਾਸਤੇ ਕਿਸੇ ਨਾਲੋਂ ਵੀ ਪਿਛੇ ਨਹੀਂ ਰਹੀ, ਬਲਕਿ ਉਹ ਤੇਜ਼ ਰਫਤਾਰੀ ਨਾਲ ਸਕੀਮਾਂ ਚਲਾਉਣ ਵਾਸਤੇ ਸਭ ਤੋਂ ਅਗੇ ਹੈ।

ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਐਡਮਿਨਿਸਟਰੇਸ਼ਨ ਵਿਚ ਛਾਂਟੀ ਕਰਨ ਵਾਸਤੇ ਜੋ ਕਦਮ ਉਠਾਏ ਹਨ ਉਹ ਇਸ ਢੰਗ ਨਾਲ ਉਠਾਏ ਹਨ ਕਿ ਨਾਲੇ ਤਾਂ ਇਕਾਨੋਮੀ ਹੋਵੇ ਅਤੇ ਨਾਲ ਹੀ ਜਿਤਨੇ ਜ਼ਰੂਰੀ ਕੰਮ ਹਨ, ਡਿਵੈਲਪਮੈਂਟ ਦੇ ਕੰਮ ਹਨ, ਉਨ੍ਹਾਂ ਦੇ ਚਲਾਉਣ ਵਿਚ ਵਿਘਨ ਨਾ ਪਵੇ ਬਲਕਿ ਉਹ ਹੋਰ ਤੇਜ਼ੀ ਨਾਲ ਕੀਤੇ ਜਾਣ। ਇਹ ਕਦਮ ਇਸ ਤਰੀਕੇ ਨਾਲ ਉਠਾਏ ਗਏ ਹਨ ਜਿਸ ਦੇ ਨਾਲ ਪੰਜਾਬ ਸਰਕਾਰ ਸਹੀ ਮਾਅਨਿਆਂ ਵਿਚ ਮੁਬਾਰਕਬਾਦ ਕੀ ਮੁਸਤਹਿਕ ਹੈ। ਛਾਂਟੀ ਕਰਨ ਦੇ ਨਾਲ ਨਾਲ ਜ਼ਰੂਰੀ ਸਕੀਮਾਂ ਦਾ ਵੀ ਖਾਸ ਧਿਆਨ ਰਖਿਆ ਗਿਆ ਹੈ।

ਜੇਕਰ ਇੰਡਸਟਰੀ ਵਲ ਨਿਗਾਹ ਮਾਰੀਏ ਤਾਂ ਪਿਛਲੇ ਦਿਨਾਂ ਤੋਂ ਜੋ ਇਸ ਪਾਸੇ ਉੱਨਤੀ ਹੋਈ ਹੈ ਉਹ ਨਿਹਾਇਤ ਹੀ ਸਲਾਘਯੋਗ ਹੈ। ਇਨ੍ਹਾਂ ਵਿਚੋਂ ਮੈਂ ਮਿਸਾਲ ਤੇ ਤੌਰ ਤੇ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਰਾਈਫਲ ਦੀ ਟ੍ਰੇਨਿੰਗ ਦੇ ਕੰਮਾਂ ਵਾਸਤੇ ਇਹ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਕਿ ਇਕ ਏਥੇ ਏਅਰਗਨਫੈਕਟਰੀ ਖੋਲ੍ਹੀ ਜਾਵੇ। ਇਸ ਮੌਕੇ ਰਾਈਫਲ ਦੀ ਸਿਖਲਾਈ ਵਾਲੇ ਲੋਕਾਂ ਦੀ ਖੁੜ ਨੂੰ ਮਹਿਸੂਸ ਕਰਦੇ ਹੋਏ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਬਾਹਰਲੇ ਕਾਰਖਾਨੇਦਾਰਾਂ ਨਾਲ ਮਿਲਕੇ, ਉਚੇਚੇ ਤੌਰ ਤੇ ਇਹ ਫੈਕਟਰੀ ਲਾਉਣ ਦਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਹੈ। ਇਸ ਤੋਂ ਇਹ ਸਾਫ ਜਾਹਰ ਹੁੰਦਾ ਹੈ ਕਿ ਸਰਕਾਰ ਕਿਸ ਤਰ੍ਹਾਂ ਲੋਕਾਂ ਦੀ ਜ਼ਰੂਰਤ ਨੂੰ ਮਹਿਸੂਸ ਕਰਦੀ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ ਕਰਕੇ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਪੰਜਾਬ ਨੂੰ ਪਹਿਲੀ ਦਫਾ ਇੰਡਸਟੀਅਲ ਮੈਪ ਤੇ ਲਿਆਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਹੈ। ਜਦੋਂ ਦੀ ਰੀ-ਆਰਗੇਨਾਈਜ਼ੇਸ਼ਨ ਕੀਤੀ ਗਈ ਹੈ ਅਤੇ ਇੰਡਸਟਰੀ ਦਾ ਮਹਿਕਮਾ ਜਦੋਂ ਤੋਂ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦੇ ਹਥ ਵਿਚ ਆਇਆ ਹੈ ਉਨ੍ਹਾਂ ਨੇ ਪੰਜਾਬ ਵਿਚ ਇੰਡਸਟਰੀ ਨੂੰ ਚੁੱਕਣ ਵਾਸਤੇ ਪਰਸਨਲ ਲੈਵਲ ਤੇ ਮਿਲ ਮਿਲਾ ਕੇ ਬੜੇ ਉਪਰਾਲੇ ਕੀਤੇ ਹਨ ਅਤੇ ਇਸ ਸੂਬੇ ਵਿਚ ਸਾਇਟੋਫਿਕ ਇੰਡਸਟਰੀ ਅਤੇ ਹੋਰ ਦੂਜੇ ਢੰਗ ਦੀ ਇੰਡਸਟਰੀ ਨੂੰ ਵਧਾਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਹੈ। ਇਸ ਸੂਬੇ ਵਿਚ ਟੈਕਨੀਕਲ ਟਰੇਨਿੰਗ ਦੀ ਬੜੀ ਘਾਟ ਸੀ ਅਤੇ ਇਸ ਲੋੜ ਨੂੰ ਬੜੀ ਦੇਰ ਤੋਂ ਮਹਿਸੂਸ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਜਿਸ ਤਰ੍ਹਾਂ ਕ੍ਰਾਫਟਸਮੈਨ ਦੀ ਟਰੇਨਿੰਗ ਦਾ ਸਵਾਲ ਹੈ ਹੋਰ ਵੀ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਇੰਡਸਟਰੀਅਲ ਡਿਵੈਲਪਮੈਂਟ ਵਾਸਤੇ ਟਰੇਡ ਆਦਮੀਆਂ ਦੀ ਲੋੜ ਸੀ। ਪਰ ਹੁਣ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਕਾਰਖਾਨੇ ਖੁਲ ਜਾਣ ਨਾਲ, ਇਕ ਤਾਂ ਸਕਿਲਡ ਲੇਬਰ ਤਿਆਰ ਹੋ ਰਹੀ ਹੈ ਜੋ ਕੰਮ ਕਰ ਸਕਣਗੇ ਅਤੇ ਨਾਲ ਹੀ ਡਿਫੈਂਸ ਸਾਈਡ ਦੇ ਅੰਗ ਨੂੰ ਵੀ ਮਜ਼ਬੂਤ ਕਰਨਗੇ। ਕਰਾਫਟਸਮੈਨ ਜਾਂ ਇੰਜੀਨੀਅਰਿੰਗ ਦੀ ਟ੍ਰੇਨਿੰਗ ਦੇਣ ਵਾਲਿਆਂ ਬਾਰੇ ਜੇ ਹੁਣ ਦੂਜੇ ਸੂਬਿਆਂ ਨਾਲ ਪੰਜਾਬ ਦਾ ਮੁਕਾਬਲਾ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਯਕੀਨ ਜਾਣੋ ਕਿ ਪੰਜਾਬ ਸਭ ਤੋਂ ਪਹਿਲੇ ਨੰਬਰ ਤੇ ਆਵੇਗਾ। ਅਜ ਲੱਖਾਂ ਦੀ ਤਾਦਾਦ ਵਿਚ ਜਿਹੜੇ ਸਕੂਲਾਂ ਅਤੇ ਕਾਲਜਾਂ ਵਿੱਚ ਲੜਕੇ ਅਤੇ ਲੜਕੀਆਂ ਤਾਲੀਮ ਪਾ ਰਹੇ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਟੈਕਨੀਕਲ ਟਰੇਨਿੰਗ ਦੇਣ ਦਾ ਜੇ ਕੋਈ ਹੱਲ ਕਢਿਆ ਹੈ ਤਾਂ ਉਹ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਕਢਿਆ ਹੈ ਅਤੇ ਇਸ ਟਰੇਨਿੰਗ ਦੇ ਖੁਲ੍ਹ ਜਾਣ ਨਾਲ ਕਰਾਫਟਸਮੈਨ ਅਤੇ ਟੈਕਨੀਕਲ ਟਰੇਨਿੰਗ ਨੂੰ ਬੜਾਵਾ ਹੀ ਮਿਲਿਆ ਹੈ। ਹਜ਼ਾਰਾਂ ਦੀ ਤਾਦਾਦ ਵਿੱਚ ਜਿਹੜੇ ਥਰਡ ਕਲਾਸ ਮੈਟਰੀਕੂਲੇਟਸ ਜਾਂ ਅੰਡਰ ਮੈਟਰੀਕੂਲੇਟਸ

[ਸ੍ਰੀ ਹਰਬੰਸ ਲਾਲ]

ਸਨ ਉਨ੍ਹਾਂ ਨੂੰ ਇਸ ਸਿਖਿਆ ਵਿੱਚ ਅੱਗੇ ਵਧਣ ਦਾ ਬੁਲਾਵਾ ਦਿਤਾ ਹੈ। ਉਹ ਬੱਚੇ ਜਿਹੜੇ ਕਿ ਇਕ ਤਰ੍ਹਾਂ ਨਾਲ ਆਪਣੇ ਮਾਂ ਬਾਪ ਤੇ ਬੜਾ ਸਨ ਅੱਜ ਪੰਜਾਬ ਸਰਕਾਰ ਦੀ ਦੀ ਇੰਡਸਟ੍ਰੀ ਵਿੱਚ ਮਦਦਗਾਰ ਸਾਬਤ ਹੋ ਸਕਦੇ ਹਨ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਇਸ ਸਿਲਸਿਲੇ ਵਿੱਚ ਪੰਜਾਬ ਸਰਕਾਰ ਕੀ ਜਿਤਨੀ ਵੀ ਸਲਾਘਾ ਕੀਤੀ ਜਾਵੇ ਥੋੜੀ ਹੈ। ਮੈਂ ਨੂੰ ਖੁਸ਼ੀ ਹੈ ਕਿ ਡੀਫੈਂਸ ਦੇ ਸੰਕਟ ਨੂੰ ਮੁਖ ਰਖਦੇ ਹੋਏ ਪੰਜਾਬ ਸਰਕਾਰ ਹਰ ਤਰ੍ਹਾਂ ਨਾਲ ਪੂਰੀ ਪੂਰੀ ਕੋਸ਼ਿਸ਼ ਕਰ ਰਹੀ ਹੈ ਅਤੇ ਫੌਜ ਵਿੱਚ ਭੇਜਣ ਲਈ ਜਿਤਨੇ ਟਰੇਡ ਵਿਅਕਤੀ ਵੱਧ ਤੋਂ ਵੱਧ ਲੋੜੀਂਦੇ ਹਨ ਅਸੀਂ ਜਲਦੀ ਤੋਂ ਜਲਦੀ ਤਿਆਰ ਕਰ ਸਕਾਂਗੇ। ਏਸ ਸੰਕਟ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨ ਲਈ ਅਸੀਂ ਪੂਰੀ ਤਰ੍ਹਾਂ ਸਾਰਿਆਂ ਸੂਬਿਆਂ ਨਾਲੋਂ ਅਗੇ ਹਾਂ ਅਤੇ ਪੰਜਾਬੀ ਜੋ ਸੁਫਨੇ ਪੰਜਾਬ ਦੇ ਨਾਉਂ ਨੂੰ ਉੱਚਾ ਚੁਕਣ ਵਾਸਤੇ ਲੈ ਰਿਹਾ ਹੈ ਉਸ ਵਿੱਚ ਉਹ ਜ਼ਰੂਰ ਕਾਮਿਆਬ ਹੋਵੇਗਾ।

ਪੁਲਿਸ ਵਿਭਾਗ ਦੇ ਮੁਤੱਲਿਕ ਵੀ ਮੈਂ ਕੁਝ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਪੁਲਿਸ ਕਮਿਸ਼ਨ ਦੀ ਰਿਪੋਰਟ ਨੂੰ ਮੁਖ ਰਖਦੇ ਹੋਏ ਛੋਟੇ ਮੁਲਾਜ਼ਮਾਂ ਕਾਨਸਟੇਬਲਾਂ, ਹੈਡ ਕਾਨਸਟੇਬਲਾਂ ਅਤੇ ਸਬ ਇੰਨਸਪੈਕਟਰਾਂ ਦੀਆਂ ਤਨਖਾਹਾਂ ਨੂੰ ਵਧਾਉਣ ਵੱਲ ਸਭ ਤੋਂ ਪਹਿਲਾਂ ਧਿਆਨ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਉਨ੍ਹਾਂ ਨੂੰ ਹਾਊਸ ਰੈਂਟ ਅਤੇ ਘੋੜਾ ਅਲਾਉਂਸ ਜਿਹੜਾ ਨਹੀਂ ਮਿਲਦਾ ਸੀ ਦਿਵਾਇਆ ਗਿਆ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਪਹਿਲਾਂ ਇਨ੍ਹਾਂ ਨੂੰ ਛੱਟੀਆਂ ਘੱਟ ਮਿਲਦੀਆਂ ਸਨ ਜਿਹੜੀਆਂ ਕਿ ਵਧਾ ਦਿੱਤੀਆਂ ਗਈਆਂ ਹਨ। ਕਿਉਂ ਜੋ ਜਦੋਂ ਦੇਸ਼ ਤੇ ਸੰਕਟ ਦਾ ਸਵਾਲ ਹੋਵੇ ਤਾਂ ਜ਼ਰੂਰੀ ਹੈ ਕਿ ਲਾ ਐਂਡ ਆਰਡਰ ਕਮਜ਼ੋਰ ਨਹੀਂ ਪੈਣਾ ਚਾਹੀਦਾ ਜਿਤਨੇ ਡੀਫੈਂਸ ਦਾ ਕੰਮ ਕਰਦੇ ਹਨ ਜਾਂ ਸਿਵਲ ਦੇ ਮੁਲਾਜ਼ਮ ਹਨ ਜਾਂ ਦੂਸਰੇ ਸਹਿਰੀ ਹਨ ਉਨ੍ਹਾਂ ਤੇ ਲਾ ਐਂਡ ਆਰਡਰ ਦੀ ਕਿਸੇ ਤਰ੍ਹਾਂ ਵੀ ਢਿਲ ਨਹੀਂ ਪੈਣੀ ਚਾਹੀਦੀ। ਬਾਵਜੂਦ ਬੱਚਤ ਕਰਨ ਦੇ ਕਿ ਅਸੀਂ ਖਰਚ ਘਟਾ ਕੇ 48 ਕਰੋੜ ਤੋਂ 36 ਕਰੋੜ ਤੇ ਲਿਆਦਾ ਹੈ, ਇਨ੍ਹਾਂ ਛੋਟੇ ਪੁਲਿਸ ਦੇ ਮੁਲਾਜ਼ਮਾਂ ਦੀਆਂ ਤਨਖਾਹਾਂ ਵਧਾਈਆਂ ਹਨ ਤਾਕਿ ਸਹੀ ਢੰਗ ਨਾਲ ਕੰਮ ਲਿਆ ਜਾ ਸਕੇ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਹੋਮ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਇਹ ਵੀ ਏਲਾਨ ਕੀਤਾ ਹੈ ਕਿ ਪੁਲਿਸ ਵਿਚ ਕੁਰੱਪਸ਼ਨ ਹੁਣ ਬਰਦਾਸ਼ਤ ਨਹੀਂ ਕੀਤੀ ਜਾਵੇਗੀ। ਅਤੇ ਇਸ ਕਿਸਮ ਦੇ ਕੁਝ 40—50 ਅਫਸਰਾਂ ਨੂੰ ਨੋਟਿਸ ਵੀ ਦਿੱਤੇ ਗਏ ਹਨ। ਮੈਂ ਨੂੰ ਪੂਰਾ ਯਕੀਨ ਹੈ ਕਿ ਇਸ ਦੇ ਨਾਲ ਐਡਮਿਨਿਸਟਰੇਸ਼ਨ ਪੂਰੀ ਤਰ੍ਹਾਂ ਟੋਨ ਅਪ ਰਹੇਗੀ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਇਕ ਗੱਲ ਹੋਰ ਮੈਂ ਹੜ੍ਹਾਂ ਦੇ ਬਾਰੇ ਅਰਜ਼ ਕਰ ਦੇਣੀ ਚਾਹੁੰਦਾ ਹਾਂ। ਇਕ ਮਾਨਯੋਗ ਮੈਂਬਰ ਨੇ ਵੀ ਕਿਹਾ ਸੀ ਕਿ ਹੜ੍ਹਾਂ ਬਾਰੇ ਗੋਰਮਿੰਟ ਨੇ ਕੀ ਕੀਤਾ ਹੈ। 40 ਕਰੋੜ ਰੁਪਏ ਦੀਆਂ ਫਸਲਾਂ ਦਾ ਨੁਕਸਾਨ ਹੋ ਗਿਆ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਹੜ੍ਹਾਂ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨ ਲਈ ਦੋ ਹੀ ਤਰੀਕੇ ਹੋ ਸਕਦੇ ਹਨ ਇਕ ਤਾਂ ਇਹ ਕਿ ਜਿਨ੍ਹਾਂ ਦਾ ਮਾਲੀ ਨੁਕਸਾਨ ਹੋਇਆ ਹੋਵੇ, ਘਰ ਬਾਰ ਨਾ ਰਹੇ ਅਤੇ ਫਸਲ ਤਬਾਹ ਹੋ ਜਾਣ ਤਾਂ ਉਨ੍ਹਾਂ ਦੀ ਸਹਾਇਤਾ ਲਈ ਕਰਜ਼ੇ ਦਿੱਤੇ ਜਾਣ, ਤਕਾਵੀਆਂ ਦਿੱਤੀਆਂ ਜਾਣ ਅਤੇ ਹਮੇਸ਼ਾ ਵਾਸਤੇ ਹੜ੍ਹਾਂ ਦਾ ਮੁਕਾਬਲਾ ਕੀਤਾ ਜਾਵੇ। ਇਹ ਗਲਤ ਗੱਲ ਹੈ ਫਲਡਮੋਈਅਰਜ਼ ਦਾ ਕੋਈ ਖਿਆਲ ਨਹੀਂ ਰੱਖਿਆ ਗਿਆ। ਇਹ ਸਾਰੀਆਂ ਸਹੂਲਤਾਂ ਦਿੱਤੀਆਂ ਜਾਂਦੀਆਂ ਰਹੀਆਂ ਹਨ ਅਤੇ ਐਸ. ਡੀ. ਉਜ. ਤੇ ਡੀ. ਸੀਜ. ਦੇ ਉਪਰਲੇ ਤਬਕੇ ਦੇ ਲੋਕਾਂ ਰਾਹੀਂ ਸਾਰੇ ਫਲਡ ਮੋਈਅਰਜ਼ ਇਖਤਿਆਰ ਕੀਤੇ ਜਾਂਦੇ ਰਹੇ ਹਨ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਹੜ੍ਹਾਂ ਤੇ ਪੂਰੀ ਤਰ੍ਹਾਂ ਕਾਬੂ ਪਾਉਣ ਲਈ ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ ਸਰਕਾਰ ਦੀ ਸਕੀਮ ਹੈ ਕੋਈ 30—40 ਕਰੋੜ ਰੁਪਏ ਚਾਹੀਦੇ ਹਨ, ਜਿਹੜੇ ਕਿ ਸੇਮ ਦੀਆਂ ਨਾਲੀਆਂ ਤਿਆਰ ਕਰਨ ਅਤੇ ਫਲਡ ਮੋਈਅਰਜ਼ ਇਖਤਿਆਰ ਕਰਨ ਵਾਸਤੇ ਖਰਚ ਹੋਣਗੇ। ਭਾਵੇਂ ਇਰੀਗੇਸ਼ਨ ਡਿਪਾਰਟਮੈਂਟ ਵਿੱਚ ਰੀ-ਆਰਗੇਨਾਈਜ਼ੇਸ਼ਨ ਕੀਤੀ ਗਈ, ਹੈ ਅਤੇ ਸਰਪਲਸ ਬੰਦੇ ਕੱਢੇ ਗਏ ਹਨ ਹੜ੍ਹਾਂ ਦੇ ਰੋਕਣ ਵਾਸਤੇ ਅਸੀਂ ਹਮੇਸ਼ਾ ਵਾਸਤੇ ਮੁਕਾਬਲਾ ਕਰਨ ਲਈ ਤਿਆਰ ਹਾਂ। ਪੰਜਾਬ ਸਰਕਾਰ ਜਿਸ ਕਿਸਮ ਦੀ ਇਮਦਾਦ ਲੋਕਾਂ ਛੋਂ ਹੜ੍ਹਾਂ ਦੇ ਰੋਕਣ ਵਾਸਤੇ ਲੈਣਾ ਚਾਹੁੰਦੀ ਹੈ ਉਹ ਕਿਸੇ ਹਾਲਤ ਵਿੱਚ ਵੀ ਪਿਛੇ ਨਹੀਂ ਹਟਣਗੇ, ਉਹ ਹਰ

ਕਰਬਾਨੀ ਲਈ ਤਿਆਰ ਹਨ। ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਆਪਣੇ ਐਂਡਰੈਸ ਵਿੱਚ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ ਕਿ ਅਸੀਂ ਦੋ ਸਾਲ ਵਿੱਚ ਹੜ੍ਹਾਂ ਤੇ ਮੁਕੰਮਲ ਕਾਬੂ ਪਾਉਣ ਦੀ ਪਲੈਨ ਬਣਾਈ ਹੈ। ਅਗਲੇ ਸਾਲ ਤੱਕ ਇਸ ਤੇ ਕੋਈ 8 ਕਰੋੜ ਰੁਪਿਆ ਖਰਚ ਹੋਣਾ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਸਰਕਾਰ ਜੋ ਵੀ ਪ੍ਰੋਗਰਾਮ ਬਣਾਵੇਗੀ, ਪੰਜਾਬ ਦੀ ਜਨਤਾ ਉਸ ਵਿੱਚ ਪੂਰੀ ਪੂਰੀ ਮਿਲਵਰਤਨ ਦੇਵੇਗੀ। ਇਸ ਤੋਂ ਬਿਨਾਂ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਖੇਤੀ-ਬਾੜੀ ਦੇ ਸਿਲਸਿਲੇ ਦੇ ਵਿੱਚ ਕਾਫੀ ਤਰੱਕੀ ਹੋਈ ਹੈ। ਏਥੇ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਦਸਿਆ ਸੀ ਕਿ ਏਸ ਸਾਲ ਲਈ ਅਸੀਂ 70 ਲਖ ਟਨ ਦਾ ਟਾਰਗਟ ਮੁਕਰਰ ਕੀਤਾ ਗਿਆ ਸੀ ਮਗਰ ਸਾਡੇ ਪੰਜਾਬ ਦੇ ਕਿਸਾਨਾਂ ਨੇ ਬਾਵਜੂਦ ਹੜ੍ਹਾਂ ਅਤੇ ਮੁਸੀਬਤਾਂ ਦੇ ਇਸ ਤੋਂ ਵਧ ਅਨਾਜ ਪੈਦਾ ਕੀਤਾ ਹੈ। ਇਸ ਕਰਕੇ ਪੰਜਾਬ ਸਰਕਾਰ ਆਪਣੇ ਸੂਬੇ ਦੇ ਕਿਸਾਨਾਂ ਤੇ ਜਿਤਨਾ ਵੀ ਮਾਣ ਕਰੇ ਉਤਨਾ ਹੀ ਥੋੜਾ ਹੈ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਸਾਡੇ ਕਿਸਾਨਾਂ ਨੂੰ ਇਕ ਦਿੱਕਤ ਦਾ ਸਾਹਮਣਾ ਕਰਨਾ ਪੈਂਦਾ ਹੈ ਜਿਸ ਵਲ ਮੈਂ ਸਰਕਾਰ ਦੀ ਤਵੱਜੋਂ ਦਿਲਾਏ ਬਿਨਾਂ ਨਹੀਂ ਰਹਿ ਸਕਦਾ। ਉਹ ਇਹ ਹੈ ਕਿ ਪਿੰਡਾਂ ਦੇ ਵਿੱਚ ਬਹੁਤ ਸਾਰੇ ਜੰਗਲੀ ਅਤੇ ਅਵਾਰਾ ਜਾਨਵਰ ਫਸਲਾਂ ਨੂੰ ਤਬਾਹ ਕਰਦੇ ਹਨ। ਮੈਂ ਉਮੀਦ ਕਰਦਾ ਹਾਂ ਕਿ ਸਾਡੀ ਸਰਕਾਰ ਕਿਸਾਨਾਂ ਨੂੰ ਉਨ੍ਹਾਂ ਤੋਂ ਫੁਟਕਾਰਾ ਦਿਵਾਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕਰੇਗੀ।

ਇਸ ਤੋਂ ਇਲਾਵਾ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਸਾਡੀ ਸਰਕਾਰ ਨੇ ਲੜਾਈ ਦੇ ਸੰਕਟ ਦੇ ਬਾਵਜੂਦ ਵੀ ਕੀਮਤਾਂ ਵਧਣ ਨਹੀਂ ਦਿੱਤੀਆਂ। ਇਸ ਕਰਕੇ ਮੈਂ ਸਰਕਾਰ ਨੂੰ ਵਧਾਈ ਦਿੱਤੇ ਬਿਨਾਂ ਨਹੀਂ ਰਹਿ ਸਕਦਾ ਜਦੋਂ ਸੰਕਟ ਆਇਆ ਤਾਂ ਡਰ ਇਹ ਸੀ ਕਿ ਕਿਤੇ ਵਪਾਰੀ ਲੋਕ ਬਨਾਵਟੀ ਕਮੀ ਪੈਦਾ ਕਰਕੇ ਚੀਜ਼ਾਂ ਦੇ ਭਾਉ ਨਾ ਵਧਾ ਦੇਣ। ਸਾਡੀ ਸਰਕਾਰ ਨੇ ਬੜੀ ਸਿਆਣਪ ਦੇ ਨਾਲ ਕੰਮ ਲਿਆ ਔਰ ਸਰਕਾਰੀ ਦੁਕਾਨਾਂ ਖੋਲ੍ਹ ਕੇ ਕੀਮਤਾਂ ਨੂੰ ਕਾਬੂ ਦੇ ਵਿੱਚ ਰਖਿਆ। ਬਲਕਿ ਮੈਂ ਦੇਖਿਆ ਹੈ ਕਿ ਬਹੁਤ ਸਾਰੀਆਂ ਚੀਜ਼ਾਂ ਦੀਆਂ ਕੀਮਤਾਂ ਪਹਿਲੇ ਨਾਲੋਂ ਕੁਝ ਘੱਟ ਹੋਈਆਂ ਹਨ। ਅਨਾਜ ਦੀ ਕੀਮਤ ਜਦੋਂ ਗਿਰਨੀ ਸ਼ੁਰੂ ਹੋ ਗਈ ਤਾਂ ਫੇਰ ਇਹ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਗਈ ਕਿ ਇਕ ਖਾਸ ਹਦ ਤੋਂ ਉਹ ਘੱਟ ਨਹੀਂ ਹੋਣੀ ਚਾਹੀਦੀ। ਮੈਨੂੰ ਉਮੀਦ ਹੈ ਕਿ ਜੇਕਰ ਜ਼ਰੂਰਤ ਪਈ ਤਾਂ ਸਰਕਾਰ ਕੀਮਤਾਂ ਨੂੰ ਕਾਬੂ ਵਿੱਚ ਰਖਣ ਲਈ ਹੋਰ ਸਸਤੇ ਭਾਉ ਵਾਲੀਆਂ ਦੁਕਾਨਾਂ ਖੋਲ੍ਹੇਗੀ। ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਆਪਣੇ ਭਾਸ਼ਣ ਦੇ ਵਿਚ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ ਕਿ ਸਰਕਾਰ ਨੇ ਫਸਲਾਂ ਦੇ ਬੀਮੇ ਦੀ ਸਕੀਮ ਵੀ ਨਹੀਂ ਛੱਡੀ। ਇਕ ਕਾਨੂੰਨੀ ਅੜਚਣ ਪੇਸ਼ ਆਈ ਸੀ ਕਿ ਪੰਜਾਬ ਅਸੈਂਬਲੀ ਫਸਲਾਂ ਦੇ ਬੀਮੇ ਦਾ ਕਾਨੂੰਨ ਨਹੀਂ ਬਣਾ ਸਕਦੀ ਇਸ ਕਰਕੇ ਇਹ ਚੀਜ਼ ਪਾਰਲੀਮੈਂਟ ਦੀ ਮਨਜ਼ੂਰੀ ਲਈ ਭੇਜੀ ਗਈ ਹੈ ਔਰ ਉਮੀਦ ਹੈ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਸੈਂਟਰ ਤੇ ਜ਼ੋਰ ਪਾ ਕੇ ਫਸਲਾਂ ਦੇ ਬੀਮੇ ਦਾ ਕਾਨੂੰਨ ਬਣਾਉਣ ਦੀ ਜਲਦੀ ਹੀ ਇਜਾਜ਼ਤ ਲੈ ਲਵੇਗੀ। ਇਨ੍ਹਾਂ ਲਫਜ਼ਾਂ ਦੇ ਨਾਲ ਮੈਂ ਏਸ ਮਤੇ ਦੀ ਪੁਰਜ਼ੋਰ ਲਫਜ਼ਾਂ ਦੇ ਨਾਲ ਤਾਈਦ ਕਰਦਾ ਹਾਂ। ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਸੰਕਟ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨ ਲਈ ਪੂਰੇ ਜ਼ੋਰ ਦੇ ਨਾਲ ਕੰਮ ਕੀਤਾ ਹੈ ਔਰ ਤਰੱਕੀ ਦੇ ਕੰਮਾਂ ਦੇ ਵਿੱਚ ਕੋਈ ਫਰਕ ਨਹੀਂ ਆਉਣ ਦਿੱਤਾ। ਮੈਂ ਆਸ ਕਰਦਾ ਹਾਂ ਕਿ ਜੇਕਰ ਅਸੀਂ ਏਸੇ ਪਰੋਗਰਾਮ ਦੇ ਮੁਤਾਬਿਕ ਚਲਾਂਗੇ ਤਾਂ ਸਾਡਾ ਪੰਜਾਬ ਹਿੰਦੁਸਤਾਨ ਨੂੰ ਇਕ ਨਵਾਂ ਰਾਹ ਦਿਖਾਵੇਗਾ। (ਤਾਲੀਆਂ)।

Deputy Speaker : Motion moved—

That an Address be presented to the Governor in the following terms :—

“That the Members of the Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to both the Houses of the State Legislature assembled together on the 18th February, 1963”.

I have received several amendments to the motion moved by the hon. Member, Shri Yash Pal. These amendments will be deemed to have been read and moved and can be discussed along with the main motion.

[Deputy Speaker]

1. **Shri Roop Lal Mehta** : That in the motion, the following be added at the end, namely,—

“but regret that no mention has been made to provide facilities to Gurgaon District by withholding the sanction of Gurgaon Project.”

2. **Shri Babu Dayal Sharma** : That in the motion, the following be added at the end, namely,—

“but regret that no mention has been made that the Gurgaon Project shall not be stopped it being the emergency policy of the State to increase the production of foodgrain.”

3. **Babu Ajit Kumar** : That in the motion the following be added at the end, namely,—

“but regret that no mention has been made—

- (i) to disband the Eleven-Member Advisory Committee of the Chief Minister ;
- (ii) to disband the Punjab Raksha Dal ;
- (iii) to implement the decision of Central Harijan Welfare Advisory Board to give reservation in promotions to the Scheduled Castes Government employees ;
- (iv) to appoint a High Power Commission to enquire into the movable and immovable property attained by the Ministers and their relatives after 1947 ;
- (v) to check the growing unemployment in the rural areas specially among the landless workers ;
- (vi) to upgrade the Arya Medical School, Ludhiana, as a Degree College ;
- (vii) to widen the Ludhiana-Ferozepore Road ;
- (viii) to delete the item of hides and skins (cured and processed) from the Schedule of the Punjab Agricultural Produce Markets Act, 1961 ;
- (ix) to develop the leather industry in the State ;
- (x) to distribute the waste and other Government land among the Scheduled Castes and other landless labourers ; and
- (xi) to separate Judiciary from Executive to impart justice to the people.”

4. **Shri Rup Singh Phul** : That in the motion, the following be added at the end, namely,—

“but regret that no mention has been made—

- (i) to make special development programme for the hilly areas which are far behind the rest of the State in the field of education, industry, transport and communication ;
- (ii) to provide free education facilities to the students of hilly areas up to the Higher Secondary level ;
- (iii) to accelerate the road construction in the hilly areas without effecting any cut on funds due to emergency ;
- (iv) to approach the Union Government to provide reservation in services to the people of the hilly areas ;
- (v) to start air services in the hilly areas in order to afford better and swift transport facilities to the public ;
- (vi) to make the people of the Punjab air-minded ;
- (vii) to separate the Judiciary from the Executive ;
- (viii) to approach the Union Government for the abolition of the Regional Committees of the Punjab State in order to effect economy and bring about national emotional integration ;
- (ix) to approach the Union Government for permitting the Harijans for recruitment in all units of Army, for which they are found fit without any discrimination whatsoever ;
- (x) to bring about a consolidated legislation for the security of tenures in the State ;
- (xi) to exempt the tikka shamlat from the purview of the Punjab Village Common Lands (Regulation) Act, so far as Kangra District is concerned ;
- (xii) to appoint paid welfare workers tehsilwise, in the dominant recruiting areas in order to help the families of our jawans in the redress of their grievances, etc. ;
- (xiii) to remove untouchability in the rural areas ;
- (xiv) to develop the Kangra School of Arts (Painting) by financially helping the Master Painters of that school ;

- (xv) to locate the Newsprint and Cement Factories in district Kangra as promised in the Governor's Address previously ;
- (xvi) to develop the Rosin Industry in tehsil Hamirpur the leading rosin-producing area in the State ;
- (xvii) to liberalise the issuing of firearms licences to the public in view of the present emergency ;
- (xviii) to start firearms manufacturing factory in the State to meet the firearms requirement of our State ;
- (xix) to retain the services of the Harijan Patwaris in order to increase their number so as to bring them to the ratio of 50 : 50 with the total Patwar strength ;
- (xx) to upgrade different categories of schools in the educationally backward area without being affected by the present emergency ;
- (xxi) to upgrade the Primary Health Centre, Hamirpur, into a Referral Hospital ;
- (xxii) to develop the herbal wealth of the hilly areas ;
- (xxiii) to reduce the motor fare in the hilly areas and the passengers tax as well ;
- (xxiv) to develop sports in the hilly areas by constructing playgrounds and stadia ;
- (xxv) to energise the hilly areas of Kangra at top priority level as the energy comes therefrom ;
- (xxvi) to construct Una-Aghar-Mandi road on top priority level as it enjoys strategic construction ;
- (xxvii) to start regular motor services on—

- (a) Nangal-Awaba Devi Road *via* Bhakra-Raipur,
- (b) Bhakra-Patlander Road *via* Barsar-Hamirpur,
- (c) Nangal-Uhal Road *via* Bhakra-Raipur-Hamirpur ;

- (xxviii) to start a Sainak School in district Kangra ;
- (xxix) to start construction of the Government College, Hamirpur ;
- (xxx) to implement the Lagwall and Upper-Bomeon areas Water-supply Scheme in Hamirpur, district Kangra, where there is always acute shortage of drinking-water during the summer ;
- (xxxi) to effect economy and avoid waste of money and material in various Government offices ;
- (xxxii) to eradicate corruption from the State ;
- (xxxiii) to purge the Vigilance Department from the pestilence of corrupt officers ;
- (xxxiv) to instruct the Police Department not to misuse the provisions of Section 27 of Indian Evidence Act ;
- (xxxv) to provide agricultural land to the tenants, harijars and landless peasants; and
- (xxxvi) to construct bridge over the Beas at Nadaun and Sujampur."

5. Comrade Jangir Singh Joga :

6. Comrade Bhan Singh Bhaura :

7. Comrade Didar Singh :

8. Comrade Babu Singh :

9. Comrade Gurbakhsh Singh Dhaliwal :

That in the motion, the following be added at the end, namely,—
but regret that no mention has been made—

- (i) about the detention of Communist M.L.A.s, M.L.C.s and leaders ;
- (ii) to implement the decision of the Betterment Levy Advisory Committee ;
- (iii) about the undue increase of salary, T.A. and D.A. rates of the Ministers and formation of Personal Advisory Committee ;
- (iv) about the continuation of Capital and Hill-station Allowance of the employees in these days of higher prices ;
- (v) about the steps to be taken to put a stop to everyday increasing retrenchment of industrial workers and lock-outs in factories ;
- (vi) to separate the Judiciary from the Executive and assure justice to masses ;
- (vii) to take steps on war footing against waterlogging menace in the State ;
- (viii) about the steps being taken for checking of rural and urban unemployment in the State ;

[Comrade Jangir Singh Joga etc.,]

- (ix) to stop the privy purses of the Princes in this national emergency period ;
- (x) about the steps being taken to secure gold from hoarders and Princes ;
- (xi) for the alternative jobs being provided to poor jobless goldsmiths ; and
- (xii) to avoid political interference in co-operative movement and mismanagement of the department."

10. Shri Sagar Ram Gupta : That in the motion, the following be added at the end, namely,—

"but regret that no mention has been made—

- (i) to provide for expeditious amelioration of the difficulties and demands of labour in the State which is so important in view of increased efficiency and production required on account of national emergency ;
- (ii) to provide for complete implementation of Textile Wage Board recommendations by those Textile Mills in the State which have not yet done so ;
- (iii) to provide same medical facilities to the families of workers which are available to the insured workers under the Employees State Insurance Scheme in the State ;
- (iv) to provide necessary facilities to the workers in the State to enable them to receive Home Guard training ;
- (v) to provide for the industrial development of Bhiwani Sub-Division in Hissar District
- (vi) to provide for irrigation facilities to a vast unirrigated area in Bhiwani Constituency ; and
- (vii) to devise ways and means so as to persuade and make moneyed people in the State to contribute their due share to the National Defence Fund."

11. Shri Banwari Lal : That in the motion, the following be added at the end, namely,—

"but regret that no mention has been made—

- (i) about the exemption of the land revenue up to five acres ;
- (ii) to safeguard the tenants specially belonging to Scheduled Castes from ejection ;
- (iii) regarding the reservation in promotions to the scheduled Castes employees ;
- (iv) to separate the Judiciary from Executive to give the clean administration to the public ;
- (v) to exempt the scheduled Caste people from the Punjab Temporary Taxation Act, 1962 ;
- (vi) to distribute the waste and other Government owned land among the Scheduled Castes and other landless people ;
- (vii) to construct the Ateli-Kanina Road to connect Rajasthan with Punjab ;
- (viii) to construct industrial colonies to provide employment to Scheduled Castes ;
- (ix) to install pumping-sets and tubewells to provide irrigation facilities in district Mahendergarh ; and
- (x) to provide automatic boaring machine in district Mahendergarh."

12. Sardar Lakhi Singh Chaudhri : That in the motion, the following be added at the end, namely,—

"but regret that no mention has been made—

- (i) to complete the road between Begowal (Kapurthala district) and Miani Afghana (Hoshiarpur District) ;
- (ii) to construct Nadala-Dhilwan Road in Kapurthala District ;
- (iii) to metal Dhilwan-Bhandal Bet Road in Kapurthala District ;
- (iv) to reimburse the fees remitted by the G.G.S. Khalsa Lobana Higher Secondary School, Miani ; and
- (v) to give details of the steps proposed to be taken to save the people of Kapurthala from floods."

डाक्टर बलदेव प्रकाश (अमृतसर शहर, पूर्व) : डिप्टी स्पीकर साहिबा, गवर्नर साहिब ने जो एड्रेस हाउस के सामने पढ़ा उस के लिए जो धन्यवाद का प्रस्ताव पेश किया गया है मैं उस

पर बोलने के लिए खड़ा हुआ हूँ। जहाँ तक इस धर्मवाद के प्रस्ताव का सवाल है यह एक फारमल सी बात है। मैं तो समझता हूँ कि विधान में यह जो एक रावायत है कि गवर्नर आ कर पब्लिक रिलेशन्स डिपार्टमेंट के कच्चे चिट्ठे की तरह सरकार के पिछले साल के कारनामों का उल्लेख इस एड्रेस की शकल में यहाँ पर पेश करे। यदि यह चीज इसी तरह से चलती रही तो एक दिन ऐसा भी आएगा जब गवर्नर का आज जो प्रैस्टीज है, जो मान और सम्मान विधान ने उसे दिया है वह खत्म ही जाएगा। मैं समझता हूँ कि बेहतर होता अगर गवर्नर साहब की जगह चीफ मिनिस्टर साहब ही कोई स्टेटमेंट यहां पढ़ देते क्योंकि चीफ मिनिस्टर ही ऐसी पोजीशन में होते हैं जो सदन को बता सकते हैं कि यह चीज ऐसे हुई है और ऐसे नहीं हुई।

वर, गवर्नर साहिब के एड्रेस से यह पता चलता है कि यहां जब स्टेट आफ एमरजेंसी आई तो हम आपोजीशन वालों ने एमरजेंसी की हालत में गवर्नमेंट को सहयोग दिया और हम इस हालत में यहां बैठे हुए हैं लेकिन चीफ मिनिस्टर साहिब यहां से गायब हैं और एक दूसरी एमरजेंसी की वजह से दिल्ली गए हुए हैं। सिकं यही नहीं, डिप्टी स्पीकर साहिब, इस से एक बात और भी साफ हो जाती है, इस एड्रेस में जहां पर यह कहा गया है कि एमरजेंसी की हालत में सब लोगों ने सहयोग दिया है वहां पर हमारे मुख्य मंत्री पर यह जिम्मेदारी आती है कि उन्होंने सबके लोगों के लिए कौन र से कदम उठाए हैं। हालत यह है कि आज पंजाब के लोग हैरान होते हैं कि पंजाब के मुख्य मंत्री स्टेट कांग्रेस के प्रैजिडेंट के अहिंदे के लिए दौड़ कर रीवाड़ी जाते हैं और वहां पर एक बक्स को मनाने के लिए उन के पांव पड़ते फिरते हैं।। (एक आवाज वह तो वहां के अहिंदों को फौज में भरती होने के लिए तैयार करने गए हैं)। नहीं, यह बात नहीं है। जब देश पर हमला हुआ था तो क्या उस वक़्त भी चीफ मिनिस्टर रीवाड़ी गए थे। उन के लिए वह स्टेट आफ एमरजेंसी नहीं थी बल्कि उन के लिए तो स्टेट आफ एमरजेंसी अब राईज हुई है। जब देश पर हमला हुआ था। तो उस वक़्त चीफ मिनिस्टर ने यह एक बार नहीं कहा कि देश पर संकट है और इस संकट को दूर करने के लिए वह सब की कोआप्रेशन चाहते हैं, सब लोग उन के भाई हैं और वे सब को साथ लेकर चलेंगे, लेकिन ऐसा कोई मौका पैदा नहीं हुआ। आज उन के लिए एक और ही एमरजेंसी की स्थिति है और वह यह है कि कहीं ऐसा न हो कि सबे की कांग्रेस में उन की ताकत न रहे। यही वजह है कि वह दिल्ली और रीवाड़ी गए हैं। आज वह आदमी उन के लिए देवता हो गया है। लेकिन चीफ मिनिस्टर को इस बात का ज्ञान होना चाहिए कि आज पंजाब की जनता यह तमाम बातें जानती है और यह अब उन की आंखों में धूल नहीं झोंक सकती। गवर्नर साहब ने इस एड्रेस में कहा है कि आपोजीशन की पार्टियों ने बड़ा सहयोग दिया है और वह धर्मवाद की मुस्तिहक है। मैं यह भी कहता हूँ कि यदि पंजाब के अन्दर किसी ने वायुमण्डल को बदला है तो वह मुख्य मंत्री ने नहीं बदला और कांग्रेस पार्टी ने नहीं बदला बल्कि वह आपोजीशन के भाइयों ने बदला है। आपोजीशन के भाइयों ने आज सबे के अन्दर एक ऐसा वायुमण्डल बना दिया है कि अब तमाम लोग समझते हैं कि हम एक हैं और एक होकर देश की रक्षा करेंगे। लेकिन मुख्य मंत्री ने.....

उपस्थित : देखिए जी, मुख्य मंत्री अंडर डिस्कशन नहीं है, Governor's

Address is under discussion. (The hon. Member should please note that it is not the Chief Minister but the Governor's Address that is under discussion.)

डा० बलदेव प्रकाश : डिप्टी स्पीकर साहिब, मैं तो स्टेट आफ एमरजेंसी डिसकस कर रहा हूँ। अगर गवर्नर साहब इस का जिक्र अपने एड्रेस में कर सकते हैं तो मैं भी इसे डिसकस कर सकता हूँ।

यहां पर अभी श्री यश जी ने एक बात कही थी और बड़ी मुनासिब बात कही थी। उन्होंने कहा था कि आपोजीशन वालों ने इस एमरजेंसी की हालत में गवर्नमेंट को बड़ा सहयोग दिया है और यहां तक दिया है कि उन्होंने अपनी डिमांड्स भी वापस ले ली हैं। पर मैं पूछता हूँ कि कहां किसी ने उन्हें डिमांड्स वापस लेने के लिए कहा था? क्या चीफ मिनिस्टर ने कहा था? लेकिन आपोजीशन वालों ने कहा था कि हम इकट्ठे जलसे करेंगे और हम इकट्ठे काम करेंगे और अमृतसर में इकट्ठा जलसा हुआ और वहां स्टेज पर अकाली पार्टी के रिप्रिजेंटेटिव ने कहा था कि हम इस एमरजेंसी की हालत में पंजाबी सूबा की डिमांड को वापस लेते हैं और देश के लिए हर कुर्बानी देंगे। वहां उस जलसे में मुख्य मंत्री भी बैठे हुए थे। दूसरी बात यह कही कि हम कोई किसी प्रकार की ऐजीटेशन नहीं करेंगे। टैक्सेशन के बारे में जो ऐजीटेशन थी वह वापिस ले ली गई। आपोजीशन ने इस मौके पर हर तरह से अपने हित को छोड़ कर इन को हर प्रकार से सहयोग दिया। मगर इन की तरफ से हमारी सारी कोशिशों पर पानी फेरन की कोशिश की गई। वहां पर जनाब एक आपोजीशन के मੈम्बर ने एक छोटी सी बात कही। उस ने अपील की कि इस वक्त देश पर संकट की घड़ी है इस वक्त सरकार को खर्च में कमी करने के लिए वज्जारत को छोटा करना चाहिए। जनाब, कितनी मामूली सी बात थी। यश जी ने तो आपोजीशन को ट्रिब्यूट दिया कि उन्होंने अपने सारे मुतालबे वापस ले लिए हैं लेकिन वहां पर मुख्य मन्त्री जी ने क्या कहा। जनाब, आप को सुन कर हैरानगी होगी। मैं कहता हूँ कि चीफ मिनिस्टर साहिब ने सब को इकट्ठे करने का काम नहीं किया बल्कि इन की कोशिश तो हमेशा सब को अलग २ करने की ही रही है। इन्होंने कहा :

ਗਲੇ ਵੀ ਵਰਿੰ ਦੇ ਠੇ ਵਿ ਮੈਂ ਉਨ੍ਹਾਂ ਨਾਲ ਨਿਪਟ ਲਵਾਂਗਾ, ਮਮਝਲਵਾਂਗਾ। "ਮੈਂ ਵਜ਼ਾਰਤ ਘਟ ਠੀਕੀਂ ਵਰਠੀ" यह हालत है। क्या यही इन का डिफेंस का काम है? आखिरकार इन को भी वज्जारत को कम करना पड़ा। 34 मेम्बरों की वज्जारत मुख्य मन्त्री के गले में अटक गई और इसे वह निगल न सके। जहां भी यह जाते थे जनता इन से सवाल करती थी कि यह 34 वजीरों की जो बटालियन है इस को नीफा या लदाख की सरहद पर क्यों नहीं भेजा जाता? यह यहां पर क्या काम करते हैं? इस पर मजबूर हो कर इन को यह कदम उठाना पड़ा। मगर अब उन की ऐडवाइजरी बना बोडी है और उन के भत्ते फिर से शुरू हो गए हैं। उन को तो बीमारियां इतनी बढ़ गई कि सारे विटामिन खत्म हो गए (हंसी) जहां सरकार ऐसी बातें करे वहां कोई इस को कितनी देर तक सहयोग दे सकेगा। वहां पर उस जलसे में चीफ मिनिस्टर साहिब ने कहा कि एक 2 से निबटूंगा? यह है इन का बतीरा उन के साथ जिन्होंने इन को बिना किसी शर्त के कोआपरेशन दी। मगर यह कोआपरेशन इस वजह से नहीं दौ गई कि आज पंजाब का चीफ मिनिस्टर सरदार प्रताप सिंह कैरों हैं। मैं दावे के साथ कह सकता हूँ कि आज तो पांच करोड़ रुपया ही फंड में इकट्ठा हुआ है लेकिन अगर प्रताप सिंह पंजाब का चीफ मिनिस्टर न होता तो यह रकम पांच नहीं बल्कि पन्द्रह करोड़ होती। (तालियां) जनाब, मैं यह ठीक कहता हूँ कि अगर यहां पर इन की बदउनवानियां न चलती होती तो आज पंजाब

देश को दिखा देता कि यहां का देशभक्त नागरिक देश पर संकट आने के समय क्या कुछ कर सकता है। (तालियां) हम ने पूरी कोआपरेशन दी मगर उस का नतीजा क्या निकला। सरकार ने एक स्टेट डिफेंस कमेटी बनाई मगर उस में एक आदमी भी आपोजीशन का नहीं लिया गया। जिस सूबे में आपोजीशन के 64 और कांग्रेस के 90 मेम्बर चुन कर आए हों उस सूबे की डिफेंस कमेटी में आपोजीशन का एक आदमी भी न लिया जाना क्या उन का सहयोग दिला सकता है? हमारी तरफ से इन को पूरी कोआपरेशन देने के सिले में यह सहयोग हमें मुख्य मंत्री जी की तरफ से मिला है। फिर सिटीजन्र कौंसिल बनाई गई। हम ने इन से कहा कि इस में पोलीटिकल पार्टियों के हैड्ज को लिया जाए क्योंकि हम तो उन के नीचे ही काम करते हैं। मगर मुख्य मंत्री जी ने वहां भी अमरीकन टैक्नीक ही बरती। इन्होंने सोचा कि अगर उस में हैड्ज को लेंगे तो इन का काम कैसा चलेगा। इन्होंने वहां भी डिवाइड ऐंड रूल की पालिसी इस्तयार की और दूसरों को ले लिया। मगर जब हम ने कहा कि हम रीजाइन करेंगे तब जाकर यह माने। फिर जो डिस्ट्रिक्ट डिफेंस कमेटियां बनाई गई उन में किसी एक का चेयरमैन भी आपोजीशन का नहीं लिया गया। क्या आपोजीशन वाले यहां के शहरी नहीं हैं? (विघ्न)

Deputy Speaker : No interruptions please.

डा० बलदेव प्रकाश : मैं चेयरमैन की बात कर रहा हूं। यह शायद नीचे की जो सब कमेटियां हैं उन की बात कह रहे हैं। (विघ्न) मैं डिस्ट्रिक्ट डिफेंस कमेटी की बात कर रहा हूं। ऐसे 2 भी जिले हैं जहां से कांग्रेस के तो 4 मेम्बर ही आए हैं मगर आपोजीशन के 9 मेम्बर आए हैं। वहां भी इन कमेटियों के चेयरमैन कांग्रेसी ही बनाए गए हैं। और यह वह व्यक्ति है जिन को लोगों ने डुकरा दिया था। करकपूरथला में ऐसा किया गया है।

आवाजें : हिसार में भी, करनाल में भी ऐसा ही किया गया है।

डा० बलदेव प्रकाश : मैं पूछता हूं कि क्या यह तरीका है लोगों को साथ लेकर चलने का? अगर इस एमरजेंसी के वक्त में भी यहां का मुख्य मंत्री इस किस्म की जहनियत को नहीं बदल सकता तो यह लोगों का हक है कि वह उस के विरुद्ध खड़े होकर आवाज उठाएं।

गवर्नर साहिब ने इस ऐड्रेस में आपोजीशन की बड़ी तारीफ की है कि इन्होंने बड़ा सहयोग दिया है। मगर मुख्य मंत्री ने जहां 2 भी जलसे किए हैं आपोजीशन को गालियां ही दी हैं। क्या यह वही बात नहीं है कि हाथी के दांत खाने के और और दिखाने के और? यह मुख्य मंत्री के असली हैं या कि गवर्नर साहिब के। (विघ्न)

उपाध्यक्षा : आप को कोई बात बिना सबूत के नहीं कहनी चाहिए। (The hon. Member should not say anything which cannot be substantiated.)

डा० बलदेव प्रकाश : मैं सारी बातें सबूत के साथ ही कह रहा हूं। अभी परसों बख्शी साहिब अमृतसर में आए तो एक जलसा किया गया। उस में मुख्य मंत्री जी ने कहा कि आपोजीशन के लोगों ने जलसे करने शुरू कर दिए हैं और सरकार की नुक्ताचीनी करते हैं। मैं अब तक इन का लिहाज करता रहा हूं मगर अब नहीं करूंगा और सब को अन्दर दे दूंगा। आपोजीशन की तरफ से शोम शोम की आवाजें। मैं कहना चाहता हूं कि आपोजीशन ने देश पर आए संकट को देखते हुए पूरा 2 सहयोग दिया है और अपनी तरफ से कोई ऐसी बात नहीं

[डा० बलदेव प्रकाश]

की जिस के कारण देश के इस प्रयत्न में बाधा पड़े परन्तु इस के साथ ही मैं यह भी कहना चाहता हूँ कि आपोजीशन इस बात को कभी भी बरदाश्त नहीं करेगी अगर मुख्य मन्त्री ने ऐमरजेंसी की आड़ ले कर अपनी मौजूदा बदउनवानियां और बेइमानियां जारी रखीं। (आपोजीशन की तरफ से तालियां)। जहां तक हमें सूचना होगी हम बताएंगे कि मुख्य मन्त्री यह बातें कर रहे हैं।

उपाध्यक्ष : आप एक मिनट के लिए बैठें। मैं कुछ अर्ज करना चाहती हूँ। मुख्य मन्त्री के बारे में अगर आप कुछ कहना चाहते हैं तो इस के लिए बहुत से मौके आएंगे। यह बेहतर होगा अगर आप उन की मौजूदगी में यह बातें कहें ताकि वह इनका जवाब दे सके। (विघ्न)। ठीक तरीका तो यही है कि अगर आपने इस बहिस में मुख्य मन्त्री के बारे सीधी बात कहनी है तो उस वक़्त कहें जब वह यहां हों ताकि निर्णय हो जाए कि जो कुछ आप कर रहे हैं वह ठीक है या गलत। अभी तो आप गवर्नर साहिब के एड्रेस पर ही बोलें।

(The hon. Member may please resume his seat for a minute as I want to say something. If he wants to say anything about the Chief Minister he will have ample opportunities for that purpose. It would be better if the hon. Member says these things in his presence so that he may be in a position to controvert them. (Interruptions). The proper course would be that if the hon. Member wants to refer anything directly to the Chief Minister during this discussion then he should do so in his presence so that it may be known as to whether what he says is right or wrong. For the present he should speak on the Governor's Address only.)

सरदार लडमन सिंघ गिल : ओन ऐ पुआर्डिट आर आरडर। मैं पुढळा चाहुंदा हां कि आदिआ एिह वारवाष्टी लिखी जा रही है कि नहीं उाकि उिनुा नुं पडा लगे ?

उपाध्यक्ष : वह मैं देख लूंगी। (I shall look into it.)

डा० बलदेव प्रकाश : यह ठीक है कि मुख्य मन्त्री जी की फौज कम हो गई है मगर फिर भी तीन चार आदमी तो यहां बैठे ही हैं लिखने वाले। और फिर मैं कोई परसनल बात नहीं कर रहा। मैं तो यह बात कह रहा हूँ कि जब इस मुल्क पर संकट आया तो इस सूबे के मुख्य मन्त्री को जो कदम उठाने चाहिए थे वह नहीं उठाए गए। उन के खिलाफ ही बातें की गई हैं। जिन बातों का जिक्र मुख्य मन्त्री ने सूबे के हैड के जरिये किया है उन का ही जिक्र कर रहा हूँ। बाकी मुझे मुख्य मन्त्री जी से दुश्मनी तो है नहीं।

तो मैं ऐडवाइज़री बाडी बारे बात कर रहा था। जो कमेटियां बनाई गई उन में वजीरों को जगह दी। हमारे मुख्य मन्त्री ने जहां मिनिस्टरी को बरखास्त किया वहां ऐडवाइज़री बाडी बनाली जो जनता के साथ सम्पर्क रखेगी और उन्हें इस बात से आगाह करेगी कि लोगों की क्या राय है। इस के अन्दर जो मੈम्बर हैं जिन का चर्चा अखबारों में हो चुका है वह ऐसे आदमी हैं जिनको कोई आदमी नहीं जानता। और कई ऐसे हैं जो जेल के अन्दर गए और धारा 420 के अन्दर गिरफ्तार हुए हैं वे जेल काट चुके हैं। एक तरफ तो चीफ मिनिस्टर इस बात का दम

भरते हैं कि मैं जनता का आदमी हूँ, जनता की हर बात से परिचित हूँ लेकिन दूसरी तरफ एक एडवाइजरी बाडी बना ली। मैं पूछना चाहता हूँ कि क्या वह जनता से कट-आफ़ हो चुके हैं जो उन्हें एक एडवाइजरी बाडी की जरूरत हुई और उसमें एक रिप्रजेंटेटिव स्मॉलिंग का बनाना पड़ा, एक चार सो बीसी का लेना पड़ा, वगैरह वगैरह। यह एमरजेंसी का नाजायज़ इस्तेमाल नहीं तो और क्या है? इन बातों के बावजूद भी हमारी तरफ से उन्हें कोआपरेशन मिला क्योंकि देश के ऊपर संकट है, इसलिए नहीं कि मुख्य मंत्री की धमकियों में आकर। इसके डिस्ट्रिक्ट डिफेंस कमेटियों का सवाल आया, फिरोज़पुर में कमेटी बनी। दोनों दफा वहां पर श्री कुलबीर सिंह जी, एम. एल. ए., को वहां की जनता ने उस कमेटी का प्रेजिडेंट चुना। डिप्टी स्पीकर साहिबा, आपको सुन कर हैरानगी होगी कि जब तीसरी दफा वहां पर जो सिटीजन काउंसिल बनाई गई उसके अन्दर सरदार कुलबीर सिंह को मੈम्बर भी नहीं रखा गया और इसी तरह से वहां से जो 9 आपोजीशन के एम. एल. एज. आए उनमें से किसी का नाम नहीं जो उस काउंसिल के लिए मੈम्बर बनाने के लिए होता। यही नहीं, डिप्टी स्पीकर साहिबा, आज उस कुलबीर सिंह के साथ जो उस परिवार से सम्बन्ध रखते हैं जिसका एक एक आदमी मुल्क के लिए कुर्बान हो गया और जिसका भाई शहीदेआज़म भगतसिंह फांसी के तख्ते पर चढ़ कर मुल्क की भावी संतानों के लिए मिसाल बन गया, जिसके नाम लेते ही आज भी देश का बच्चा बच्चा फड़क उठता है और जिसने उस वक्त देश के अन्दर प्राण डाल दिए थे, उसके भाई के पीछे इस देश की, इस स्टेट की राष्ट्रीय सरकार ने सी. आई. डी. लगा दी है इसलिए कि यह कुलबीर सिंह देश के खिलाफ कांस्प्रेसी कर रहा है। यह कितनी शर्मनाक बात है। मैं इस सम्बन्ध में होम मिनिस्टर साहिब से मिला तो उन्होंने कहा कि रिपोर्ट गलत है जो उन्हें मिली है? मुझे उनसे मिले आज दो महीने हो गए हैं, लेकिन कितने अफसोस की बात है कि आज तक सी. आई. डी. उनके पीछे लगी हुई है। यही नहीं श्री कुलबीर सिंह के लिए पुलिस को यह हिदायतें जारी की गई कि उनके ऊपर मुकदमा बनाया जाए। यह इनके कारनामों, फिर भी आपोजीशन के हर भाई ने कोआपरेशन दी है। इस सरकार की कुलबीर सिंह के साथ सी. आई. डी. लगाने की नीति से और उस कुलबीर सिंह के साथ जिस के परिवार पर हिन्दुस्तान की 44 करोड़ जनता को नाज़ हो सकता है उस नीति के कारण मेरा सर शर्म से झुक जाता है। क्या यही हमारी राष्ट्रीय सरकार है? सरकार इस बात का जवाब दे कि क्यों उन के साथ साथ सी. आई. डी. लगी हुई है? डिप्टी स्पीकर साहिबा, गवर्नर साहिब ने डिफेंस के बारे में बहुत कुछ कहा है और थश जी ने तो सिविल डिफेंस के बारे में और भी बहुत कुछ कहा है—वह तो सिविल डिफेंस के अन्दर कमांडर भी बने हुए हैं और 50 रुपए खर्च करके वर्दी भी सिलवाई है, हमने भी सिलवाई है और हम भी जाते रहे हैं। इसमें जनता ने पूरा पूरा सहयोग दिया है लेकिन जहां तक इस सहयोग को, इस उत्साह को, चैनालाइज़ करने का सवाल है सरकार बुरी तरह से नाकामयाब रही है। मैंने खुद एक महीने तक सुबह उठा उठा कर लोगों को मैदान में पहुंचाया है लेकिन एक महीने के बाद लोगों को मजबूर हो जाना पड़ा कि वहां जाकर क्या होगा क्योंकि न तो इनके पास कोई रस्सा है, न कोई ट्रेनिंग का सामान है। अगर मैं ट्रेनिंग का तरीका बताने लगूं तो, डिप्टी स्पीकर साहिबा, आपको ताज्जुब होगा। एक इंस्ट्रक्टर आता है, वह कहता है कि मान लो एक बीमार है, इसके ऊपर कम्बल डालना है, तो समझ लो कि यह मेरे हाथ में कम्बल है, जब कि कम्बल वगैरह कुछ नहीं तो इस तरह से सब फिक्टीशस

[डा० बलदेव प्रकाश]

काम होता है। इससे जनता के अन्दर विश्वास नहीं पैदा होता है। हर आदमी यह कहता है कि यह सरकार क्या करेगी? बेकार है सिविल डिफेंस की ट्रेनिंग लेना। इन्होंने जनता के सारे उतसाह को गंवा दिया है और झंडियां लगा लगा कर गंवाया है, वह इस तरह से कि इन्होंने सिर्फ जलसे किए हैं। आज सरदार प्रताप सिंह आ रहे हैं, कल मध्य प्रदेश के मुख्य मंत्री आ रहे हैं, तो परसों कृष्णा मैनेन आ रहे हैं। और 15, 15, 20, 20 दिन पहले से लाउडस्पीकर्स पर कई कई गाड़ियों पर इस बात का शोर किया जाता रहा है और इन पब्लिक मीटिंग्स पर 30, 30, 40, 40 हजार रुपया खर्च किया गया। मुझे सरकार जवाब दे कि क्या यही सिविल डिफेंस का काम है?

कहा जाता है कि अमृतसर में 20 हजार आदमी ट्रेड हो गया था इससे भी ज्यादा के आंकड़े बताए जाते हैं लेकिन असलियत यह है कि एक आदमी भी फाइर फाइटिंग में या रेस्क्यू वर्क में गर्ज किसी भी ट्रेनिंग में ट्रेड नहीं हुआ। हां गोलबाग में कैसे पहुंचा जाए, प्रताप सिंह के जय-जय के नारे किस तरह से लगाए जाएं और बड़े बड़े दिनर कैसे अरेंज करना है, यह खूब ट्रेनिंग हो चुकी है। अगर जलूसों से, नारों से, दिनर पार्टियों से तैयारी होती है, तो आज हिन्दुस्तान खूब तैयार है और चीन को भारत की सीमा से निकालने का अल्टीमेटम दिया जा सकता है कि अब हम वह नारे लगाएंगे कि चीन तुम्हारी फौजें भाग जाएंगी (हंसी)।

गवर्नर साहिब ने बताया कि लड़ाई के दो पहलू हैं। एक तो फ्रंट पर, दूसरा देश की अन्दर की सुरक्षा पर। तो मैं कहूंगा कि आज किसी शहर में कहीं भी एक भी कम्पनी होम गार्ड की तैयार नहीं हुई।

डिप्टी स्पीकर साहिबा, अमृतसर जिले में जो सिविल डिफेंस की ट्रेनिंग दी जा रही है उस का प्रैक्टिकली जनता को कोई लाभ नहीं है, महज कागजी खाना पूरी की गई है, मैजिस्ट्रेट ने साफ कहा कि सिविल डिफेंस की ट्रेनिंग लें अथवा न लें, लेकिन हमारे फार्म पुर कर देवें। होम मिनिस्टर साहिब अमृतसर गए थे और उन्होंने सिविल डिफेंस की इंसपैक्शन की। उन्होने बाद में कहा कि यह ट्रेनिंग बहुत पूअर है। वजीर साहिब तो यह चाहते हैं कि इन इस किसम की ट्रेनिंग दी जाए कि जब मिनिस्टर आए तो किस तरह से सलामी दें और उन का स्वागत करें। वजीर साहिब यह नहीं चाहते कि इन को लड़ाई के बारे में ट्रेनिंग दी जाए। अमृतसर शहर में शरीफपुरा एक मुहल्ला है वहां पर मैजिस्ट्रेट ने जा कर लोगों से फार्म पुर कराए हैं मगर आज तक उन को ट्रेनिंग नहीं दी गई है।

डिप्टी स्पीकर साहिबा, आपको विदित है कि हमारे प्रधान मंत्री 3 मार्च को अमृतसर में आ रहे हैं। वहां पर उन के स्वागत के लिए एक लाख रक्षा दल के लोगों की पैरेड होगी लेकिन सही मायनों में उन्हें लड़ाई के विषय में कोई जानकारी नहीं है। यह सब शोही है, सारे का सारा ढोंग ही रचा जा रहा है।

पंडित जवाहर लाल नेहरू जी यहां पर एक लाख रक्षा दल के लोगों की सलामी लेंगे और पंडित जी के जय जयकार के नारे लगाए जाएंगे। लेकिन लड़ाई के विषय में इस दल को ट्रेनिंग नहीं दी गई है। यह सारा कुछ वजीर साहिबान उन की खुशनुदी हासिल करने के लिए

कर रहे हैं। कन्स्ट्रक्टिव काम बिल्कुल नहीं हो रहा है। अगर वह सच्चे दिल से नैशनल एमरजेंसी समझते होते तो वह जितनी टी पार्टीज़, डिनरपार्टीज़ और अन्य फंक्शनज़ हैं उनको बिल्कुल अटैंड न करते। यह तो महज़ पैरेड पंडित जी को खुश करने के लिए की जा रही है।

डिप्टी स्पीकर साहिबा, रक्षा प्रयत्न के बारे में मैं अर्ज करना चाहता हूँ कि लोगों ने एक एक पैसा करके, अपने पेट को बांध कर 5 करोड़ रुपए इकट्ठे किए। इस रुपए को इकट्ठा करने में मंचायतों ने, म्युनिसिपल कमेटियों ने और मारकेट कमेटियों ने सरकार को पूरा सहयोग दिया। किन्तु मुझे खेद है कि मंत्रियों ने अपने आप को सही मायनों में एडजस्ट नहीं किया। सेंट्रल गवर्नमेंट ने एक सरकुलर जारी किया था जिस में कहा गया था कि खर्च कम करने की कोशिश की जाए। केन्द्र के मंत्रियों का पानी और बिजली का जो खर्च एक हजार रुपए प्रति मास है उस को घटा कर 250 रूपये तक खर्च करें किन्तु उन्होंने प्रोटैस्ट किया कि 250 रुपए से हमारा गुज़ारा नहीं होता है। हमें एक हजार रुपए ही रहने दिया जाए। सही मायनों में संकट तो था किन्तु हमारे मंत्रियों ने नैशनल एमरजेंसी को बिल्कुल नहीं समझा। जब मंत्री ही अपने खर्च कम करने के लिए तैयार नहीं हैं तो गरीबों से क्यों नैशनल एमरजेंसी के नाम पर वसूली की जा रही है? जब इन का आदर्श ऐसा है तो जनता का आदर्श कैसे ऊंचा हो सकता है। हम जनता से कैसे उम्मीद कर सकते हैं कि वे कम खर्च करें? लोगों का उत्साह इन को देखकर कम होता जा रहा है। लोग तो निराश हो चुके हैं कि इन से लोगों का बनने बनाने वाला कुछ नहीं है।

डिप्टी स्पीकर साहिबा, गवर्नर के भाषण में क्लीन ऐडमिनिस्ट्रेशन के बारे में भी जिक्र किया गया है, यह सरकार क्लीन ऐडमिनिस्ट्रेशन का दावा करती है। अगर क्लीन ऐडमिनिस्ट्रेशन का मतलब यह है कि लोगों को हैरास किया जाए, कुर्रप्शन बढ़े और डे टू डे इंटर-फियरेंस की जाए तब तो ठीक है। मेरे विचार में क्लीन ऐडमिनिस्ट्रेशन का मतलब कुछ और है। पंजाब की ऐडमिनिस्ट्रेशन क्लीन नहीं है जैसा कि गरेवाल का केस, आर. पी. कपूर का केस और जत्थेदार सरदार मोहन सिंह तुर का केस है। पंजाब हाई कोर्ट ने पंजाब सरकार के विरुद्ध वरडिक्ट दिया था जिस से यह केसिज़ पंजाब की अदालतों से बदल कर बाहर भेज दिए गए। गरेवाल का केस बहुत पुराना हो चुका है इसलिए मैं इस को फिर से दुहराना नहीं चाहता हूँ।

श्री आर. पी. कपूर के केस का क्या हुआ? पंजाब की कोर्ट्स से यह केस बदल कर यू. पी. स्टेट में गया वहां पर उन्होंने पंजाब सरकार के खिलाफ वरडिक्ट दिया, इलाहाबाद हाई कीर्ट ने पंजाब सरकार को सुप्रीम कोर्ट में अपील करने का इजाज़त तक नहीं दी। इस से साबित होता है कि पंजाब की ऐडमिनिस्ट्रेशन क्लीन नहीं है। जत्थेदार मोहन सिंह तुर का केस भी सुप्रीम कोर्ट ने यू. पी. में तबदील करते हुए लिखा है

“The history of the previous proceedings against the petitioner, from his standpoint does not inspire confidence. We consider that his apprehensions are reasonable We, therefore hold that this is a fit case for ordering that the trial of the petitioner should take place outside the State of Punjab.”

यह बैच का फैसला था। (आपोजीशन की तरफ से थम्पिंग, शोर ।)

डिप्टी स्पीकर साहिबा, यह आपोजीशन के मੈबरों के साथ ही ऐसा सलूक नहीं करते हैं बल्कि अपनी पार्टी में भी अपने आदमियों को देख कर उन के साथ नावाजिब सलूक किया

[डा० बलदेव प्रकाश]

जाता है, यह चीफ मिनिस्टर के लिए ठीक बात नहीं है। जब सरदार दरबारा सिंह कैननैसिंग करने के लिए बाहिर जाते हैं तो उन के पीछे सी. आई. डी. छोड़ दी जाती है और वह उस की रिपोर्ट चीफ मिनिस्टर साहिब को भेजते हैं। आज कल इन में पार्टी फ्रिक्शन बहुत ज्यादा बढ़ गई है। चीफ मिनिस्टर साहिब जब अमृतसर जाते हैं तो कैनाल रैस्ट हाउस में ठहरते हैं। वहां पर डिप्टी कमिश्नर पुलिस के अधिकारियों को और तहसीलदारों को बुला लेते हैं और इंस्ट्रक्शन्ज अपनी मर्जी के मुताबिक इशू कर देते हैं। डिप्टी स्पीकर साहिबा, इस बारे में मैं एक और उदाहरण देना चाहता हूं कि मैं 9 तारीख को यहां आया था, हमारा यहां पर काम खत्म हो गया तो मैं 9 तारीख को ही अपने दोस्त की कार में बैठ कर अमृतसर को रवाना हो गया। जंडियाला नहर पर पहुंचे तो वहां पर बातचीत चल रही थी। वहां पर एक ठेकेदार का रेत पड़ा हुआ था, दूसरे उस रेत को उठा रहे थे। उन की आपस में बातचीत हो रही थी, हमने कार वहां पर चन्द मिनट के लिए रोक दी और मैं ने पता किया कि क्या झगड़ा हो रहा है ?

Dr. Baldev Parkash was still in possession of the House when it adjourned

The Sabha then adjourned till 2-00 p.m. on Wednesday, the 20th February, 1963

APPENDIX I

(KINDLY SEE FOOT NOTE AT PAGE (1)20 OF THIS
DEBATE)

**Remaining Portion of reply to Starred Question No. 2180 in the name of
Pt. Charanji Lal Sharma, M.L.A.**

ANNEXURE I

Amount of Professions Tax collected in Jullundur District as a result of enforcement of the Punjab Temporary Taxation Act, 1962, up to 31st January, 1963 is Rs 67,500.00.

ANNEXURE II

Amount of Additional Surcharge collected in Ambala and Bhatinda Districts as a result of enforcement of the Punjab Temporary Taxation Act 1962, up to 28th February, 1963 is as under :—

	Rs
(1) Ambala ..	76,171.00
(2) Bhatinda ..	5,25,800.00

ANNEXURE III

Statement showing districtwise collection of tax under the Punjab General Sales Tax Act, 1948/Punjab Passenger and Goods Taxation Act, 1952 as a result of enforcement of the Punjab Temporary Taxation Act, 1962

Serial No.	Name of the District	Amount of tax collected under the Punjab General Sales Tax Act, 1948	Amount of tax collected under the Punjab Passengers and Goods Taxation Act, 1952
1	Hissar ..	1,88,000.00	44,852.00
2	Rohtak ..	1,06,926.00	97,240.00
3	Karnal ..	1,42,789.00	79,994.18
4	Gurgaon ..	70,100.00	79,500.00
5	Ambala ..	80,000.30	1,44,000.00
6	Simla ..	80,000.00	20,000.00
7	Kangra ..	40,530.01	20,840.76
8	Hosniarpur ..	1,95,000.00	98,492.00
9	Jullundur ..	1,30,000.00	1,50,000.00
10	Ludhiana ..	2,60,050.00	91,508.34
11	Ferozepur ..	97,625.00	60,563.00
12	Gurdaspur ..	1,00,000.00	2,000.00
13	Amritsar ..	4,63,232.00	1,99,403.00
14	Kapurthala ..	50,897.00	3,530.00
15	Patiala ..	80,350.00	1,73,718.24
16	Sangrur ..	8,000.00	13,103.79
17	Bhatinda ..	1,31,776.00	7,818.30
18	Mohindergarh ..	75,204.21	15,083.54
	Total ..	23,00,479.22	13,01,647.15

ANNEXURE IV

Statement showing districtwise collection of Water Rates for Kharif, 1962 as a result of enforcement of the Punjab Temporary Taxation Act, 1962

Serial No.	Name of the District	Amount collected
		Rs
1	Hissar	12,25,916.00
2	Rohtak	5,31,514.00
3	Gurgaon	94,117.00
4	Karnal	4,38,159.00
5	Ambala	59,972.00
6	Simla	..
7	Kangra	1,676.00
8	Hoshiarpur	68,874.00
9	Jullundur	57,184.00
10	Ludhiana	42,523.00
11	Ferozepur	9,87,854.00
12	Amritsar	2,46,869.00
13	Gurdaspur	2,28,918.00
14	Kapurthala	31,293.00
15	Patiala	1,08,861.00
16	Bhatinda	5,64,374.00
17	Sangrur	5,01,106.00
18	Mohindergarh	5,315.00
	Total	51,94,525.00

APPENDIX II

(KINDLY SEE FOOT NOTE AT PAGE (1) 82 OF THIS DEBATE)

Remaining reply to Starred Question No. 1948 standing in the name of Comrade Ram Chandra

Statement showing the number of retrenched Patwaris

Serial No.	Name of the District	Number of retrenched Patwaris
1	Jullundur	153
2	Ludniana	90
3	Amritsar	195
4	Patiala	35
	Total	473

APPENDIX III

(KINDLY SEE FOOT NOTE AT PAGE (1) 86 OF THIS DEBATE)

SURPLUS AREA

510. Comrade Ram Piara : Will the Minister for Revenue be pleased to state—

- (a) with reference to the replies to Starred questions No. 6818, printed in the Debate, dated 27th March, 1961, the total area so far declared as surplus districtwise after the date when the figures of surplus area were given in reply to part (a) of the question under reference together with the names of villages in the districts of Amritsar, Ferozepur, Patiala, Sangrur and Karnal in which the areas have been declared as surplus ;
- (b) whether there are any villages in the districts of Amritsar, Ferozepur, Patiala, Sangrur and Karnal where the work of assessment of surplus area has not been started so far, if so, the names of such villages togetherwith the reasons therefor ;
- (c) whether work of declaring surplus areas in any of the villages in districts Amritsar, Ferozepur, Patiala, Sangrur and Karnal is at present under process of assessment ; if so, the names of such villages, districtwise together with the approximate date when the work is expected to be completed ?

Subject.—Unstarred Assembly Question No. 510 asked by Comrade Ram Piara, M.L.A., regarding surplus area.

The answer to Unstarred Assembly Question No. 510 appearing in the list of Unstarred Questions on the 19th February, 1963 in the name of Shri Ram Piara, M.L.A., is not ready. The reply will be submitted as soon as the relevant information has been collected.

(Sd.)
Revenue Minister.

To
The Secretary,
Punjab Vidhan Sabha, Chandigarh.

U. O. No. 1184-ARII(IV)63/475, Chandigarh, dated the 15th February, 1963.

EROSION BY RAINY RIVULETS IN HOSHIARPUR DISTRICT

516. Comrade Shamsheer Singh Josh : Will the Minister for Irrigation and Power be pleased to state whether any Scheme, for stopping erosion by rainy rivulets in Hoshiarpur District has recently been formulated by Government. If so, the blue print of the same be laid on the table ?

Chaudhry Ranbir Singh : Yes, the following Schemes for stopping erosion by rainy rivulets in Hoshiarpur District have been formulated :—

- (1) Training Taragarh Choe along its bed from Taragarh village to out fall in East Bein ;

- (2) Diverting Basu Khad and other Choes in River Sutlej through Syphon at R.D. 83,400 of Bist Doab Canal.
- (3) Canalisation East Bein in Hoshiarpur District ;
- (4) Scheme for training and canalising Mehangerwal group of Choes from foot of hills to River Beas ;
- (5) Schemes for training and canalising Dolbaha group of Choes from M han Village to River Beas ;
- (6) Scheme for training and canalising January group of Choes from foot of hills to M han Village ;
- (7) Scheme for diverting Langerpur Dasuya group of Choes from Foot of hills to River Beas.

DAMAGE DONE TO CROPS AND HOUSES BY THE FLOODS AND HEAVY RAINS IN
ZIRA, DISTRICT FEROREPORE

610. Sardar Jagjit Singh Gogoani : Will the Minister for Revenue be pleased to state—

- (a) the estimated damage done to crops and to houses by the floods and rains in September, 1962 in tehsil Zira, district Ferozepore, Villagewise ;
- (b) whether any amount in the form of grant/taccavi loan has been given as a relief measure to the affected persons in the said tehsil, if so, their names with parentage and the names of villages to which they belong ?

Subject.—Vidhan Sabha Unstarred Question No. 610 asked by Sardar Jagjit Singh Gagoani, M.L.A., regarding damage done to crops and houses by the floods and heavy rains in tehsil Zira district Ferozepore.

The answer to Assembly Question No. 610 (Unstarred) appearing in the list of Unstarred Questions on the 19th February, 1963 in the name of Sardar Jagjit Singh Gagoani is not ready. The reply will be submitted as soon as the relevant information is collected.

Revenue Minister.

To

The Secretary
Punjab, Vidhan Sabha, Chandigarh.

U. O. No. 492-ER-II-63/1026, Chandigarh dated the 16th February, 1963.

TENANTS

631. Pandit Mohan Lal Datta : Will the Minister for Revenue be pleased to state—

- (a) the total number of tenants of agricultural land in the State, district-wise, at present ;
- (b) the number of tenants owning two or less than two acres of land besides tenancy holdings ;
- (c) the number of tenants districtwise against whom orders of ejectment have been passed by the courts ;

- (d) the number of ejected tenants districtwise, who have been re-settled on surplus land ;
- (e) the number of cases of ejectments pending in the courts, districtwise ;
- (f) the total area of land, districtwise, held by the tenants who have not been re-settled and who are liable to ejectment and the surplus area still available for re-settlement of ejected tenants ?

Subject.—Unstarred Assembly Question No. 631 asked by Pandit Mohan Lal Datta, regarding the total No. of tenants in the State as present etc.

The answer to Assembly Question No. 631 appearing in the list of Unstarred Questions on the 19th February, 1963 in the name of Pandit Mohan Lal Datta, is not ready. The reply will be submitted as soon as the relevant information has been collected.

(Sd.)

Revenue Minister.

To

The Secretary,
Punjab Vidhan Sabha, Chandigarh.

U. O. No. 841-ARII-(IV)-63/487 Chandigarh dated the 16th February 1963.

PERSONS TREATED AS STATE GUESTS DURING 1962-63

632. Shri Balramji Dass Tandon : Will the Chief Minister be pleased to state—

- (a) the names and designations of the persons treated as State Guests during the year 1962-63 up to date together with the expenditure incurred on each ;
- (b) the purpose of each visit and the duration of their stay in each case ?

Subject.—Unstarred Vidhan Sabha Question No. 632 asked by Shri Balramji Tandon, M.L.A.

The answer to Vidhan Sabha Question No. 632 appearing in the list of Unstarred Questions on the 19th February 1963 in the name of **Shri Balramji Tandon, M.L.A.** is not ready. The reply will be sent as soon as the relevant information has been collected.

(Sd.)

Chief Minister, Punjab.

To

The Secretary,
Punjab Vidhan Sabha, Chandigarh.

U. O. No. 2073-5PP-63, dated Chandigarh the 18th February, 1963.

APPENDIX IV

(PLEASE SEE FOOT NOTE AT PAGE (1) 147 OF THIS DEBATE)

Remaining reply to Unstarred Question No. 640 appearing in the name of Comrade Makhan Singh Tarsikka, M.L.A.

LIST OF MEMBERS OF THE CO-OPERATIVE COLD STORAGES
IN THE STATE

Serial No.	Name	Serial No.	Name
			Sarvshri
1.	Amritsar Co-operative Cold Store Ltd., Amritsar.—	11	Buta Singh
		12	Bakhtawara Singh
		13	Balbir Singh Cheema
1	Shri Kartar Singh	14	Balbir Singh
2	Shri Shingara Singh	15	Bakhshish Singh
3	Ramdass Co-operative Farming Society.	16	Brij Lal
4	Shri Kuldeep Singh	17	Bharat Raj Sondhi
5	Shri Gill Kala Ghanapur Co-operati tive Farming Society	18	C. S. Kang
6	Narangabad Co-operative- M/P Society	19	Charan Singh
7	Shri Dhutian Co-operative M/S Society	20	Daljit Singh
8	District Wholesale Society, Amritsar	21	Devinder Singh Gill
9	Shri Sant Sarup Singh	22	Dalip Singh
10	Shri Inder Paul Singh	23	Dalbagh Singh Dhesei
11	Shri Atma Singh	24	Dalbir Singh Dhesei
12	Shri Karam Singh	25	Darshan Singh
13	Shri Harbhajan Singh	26	Faquir Chand
14	Shri Harbans Singh	27	Gurnam Singh
15	Shri Jaswinder Singh	28	Gurbux Singh Kanwer
16	Shri Jaswant Singh	29	Gian Singh
17	Shri Gurinder Singh	30	Gurbax Singh Gill
18	Shri Surinder Singh	31	Gurmit Singh
19	Bibi Ram Kaur	32	Gurdev Singh
20	Bibi Prem Parkash	33	Gurdev Singh, son of Ajit Singh
21	Shri Ajit Singh	34	Gian Singh Nijjar
22	Shri Sardool Singh	35	Gurbachan Singh Cheema
23	Bibi Shamsher Kaur	36	Hari Singh
24	Bibi Kusum Kumari	37	Hari Singh, son of Partap Singh
25	Bibi Balbir Kaur	38	Harcharan Singh Rai
26	Shri Gurdeep Singh	39	Harbans Singh
27	Bibi Sarbinder Grewal	40	Hukam Singh
28	Shri Kartar Singh, Sarhali	41	Harjit Singh Mann
		42	Harcharan Singh
		43	Hazara Singh
		44	Iqbal Singh Dhillon
		45	Inder Singh
		46	Isher Singh
		47	Jagir Singh
		48	Jagjit Singh
		49	Jagjit Singh, son of Gurdit Singh
		50	Jawand Singh
		51	Jawala Singh
		52	Jawala Singh Rai
		53	Joginder Singh
		54	Jarnail Singh
		55	Joginder Singh, son of Sham Singh
		56	Jaswant Singh Uppal
		57	Kewal Krishan Jain
		58	Kapur Chand Jain
		59	Kuldip Singh
		60	Kuldip Singh, son of Phuman Singh
		61	Karam Singh Dhadda
		62	Kartar Singh
		63	Karam Singh Mann
2.	Jullundur Co-operative Cold Store Ltd., Jullundur— (A)		
	Sarvshri—		
1	Arjan Singh		
2	Amar Singh		
3	Amrik Singh		
4	Ajit Singh		
5	Ajit Singh Lauka		
6	Ajit Singh Sangha		
7	Ajit Singh, son of Shri Ujagar Singh		
8	Ajit Singh, son of Shri Bhagwan Singh		
9	Amar Singh, son of Shri Labhu		
10	Amarjit Singh Dhesei		

Serial No.	Name	Serial No.	Name
	Sarvshri—	9	The Dhada Jattan Co-operative Society
64	Kartar Singh	10	The Dhadianwali Co-operative Society
65	Kartar Singh Nijjar	11	The Dhin Non-Agriculture Co-operative Society
66	Karam Singh, son of Dewan Singh	12	The District Wholesale Co-operative Society Ltd., Jullundur
67	Kewal Singh	13	The Baribal Co-operative Society
68	Kartar Singh, son of Bishan Singh	14	The Hazara Co-operative Society
69	Lachman Singh	15	The Kabulpur Co-operative Society
70	Lakhbir Singh	16	The Kot Kalan Co-operative Society
71	Ludhya Singh	17	The Lamba Pind Co-operative Society
72	Mengha Singh	18	The Lamba Pind Chak Hussainwala Cooperative Society
73	Mehar Singh	19	The Nagra Co-operative Society
74	Mehar Singh, son of Pal Singh	20	The Nangal Sama Co-operative Society
75	Mukeshjit Singh	21	The Patara Co-operative Society
76	Mohan Singh	22	The Philloriwala Khas Co-operative Society
77	Nasib Singh	23	The Raipur Rasulpur Co-operative Society
78	Naranjan Singh	24	The Randhawa Masandan Co-operative Society
79	N. K. Kapur	25	The Randhawa Masandan Ad-dharami Co-operative Society
80	Prem Singh Mitter	26	The Raipur Co-operative Society
81	Pavitar Singh	27	The Reroo Tubewell Co-operative Society
82	Pakhar Singh	28	The Reroo Co-operative Society
83	Ram Singh	29	The Raowali Co-operative Society
84	Rakha Ram	30	Sarmastpur Addharmi Co-operative Society
85	Ram Dass	(A) 3.	Kapurthala-Jullundur Co-operative Cold Store—
86	Ranjit Singh Bedi		Sarvshri—
87	Raghunadan Singh	1	Bakhtawar Singh
88	Rakha Singh	2	Umrao Singh
89	Sushil Kumar	3	Daljit Singh
90	Sant Singh	4	Devinder Singh
91	Surjit Singh	5	Joginder Singh
92	Sohawa Ram	6	Jograj Singh
93	Saudagar Singh	7	Jagtar Singh
94	Santa Singh Chella	8	Gurbakhsh Singh
95	Sawarn Singh	9	Umrao Singh
96	Sewa Singh	10	Kuldip Singh
97	Satnam Singh	11	Raghunandan Singh
98	Surjan Singh of Garha	12	Gurnam Singh
99	Saudagar Singh, Basti Guzan	13	Shrimati Patwant Kaur
100	Shrimati Surinder Kaur	14	Nausher Singh
101	Tawinderpaul Singh	15	Gurbax Singh Kanwar
102	Shri Thakar Singh of Nusi	16	Maj. Swarnt Singh
103	Thamen Singh	17	Parkash Singh
104	Thakar Singh	18	Shrimati Pritam Kaur
105	Ujagar Singh of Jullundur	19	Shrimati Satwant Kaur
106	Ujagar Singh, son of Bhola Singh	20	Gian Singh
107	Uttam Singh		
108	Umrao Singh		
(B) List of Member Societies of the Jullundur Co-operative Cold Store—			
1	The Alamgir Jallowal Co-operative Society		
2	The Balandpur Tubwell Co-operative Society		
3	The Balandpur Co-operative Society		
4	The Bhudian Co-operative Society		
5	The Basti Baba Khel Farming Co-operative Society		
6	The Bolina Co-operative Society		
7	The Bajra Co-operative Society		
8	The Dhanwal Khurd Co-operative Society		

Serial No.	Name	Serial No.	Name of member	Residence
Sarvshri—		4. Phillaur-Sutlej Co-operative Cold Store Ltd. Phillaur— Sarvshri		
21	Harbans Singh	1	Gurdev Singh ..	Mandi Phillaur
22	Amar Singh	2	Ajit Singh ..	Ditto
23	Ralla Singh	3	Mohinder Singh	Ditto
24	Gurcharan Singh	4	Ajmer Singh ..	Ditto
25	Sant Singh Rai	5	Shankar Dass ..	Bhar Singhpur
26	Milkha Singh	6	Jarnail Singh ..	Ditto
27	Arjan Singh	7	Ajit Singh	Thamanwal
28	Gurdial Singh	8	Gurmohan Singh	Nagar
29	Swaran Singh	9	Darshan Singh ..	Nangal
30	Gurbax Singh	10	Charan Singh ..	Do
31	Harbans Singh	11	Pritam Singh Johal	Phillaur
32	Col. Gurmit Singh	12	Swarn Singh ..	Nagar
33	Milkha Singh	13	Gurbax Singh ..	Khelay
34	Kartar Singh	14	Jaswant Singh ..	Bara Pind
35	Birender Singh	15	Sohan Singh ..	Phillaur
36	Tara Singh	16	Sulakhan Singh	Do
37	Charanjit Singh	17	Kishan Singh ..	Do
38	Kundan Singh	18	Jagtar Singh ..	Do
39	Dharam Singh	19	Darshan Singh ..	Do
40	Shrimati Jaswant Kaur	20	Ram Singh ..	Mandi Phillaur
41	Shrimati Nasib Kaur	21	Jawala Singh ..	Bara Pind
B. List of Members Societies—		22	Sadhu Singh ..	Do
1	Gakhlam Large Size Agricultural Co-operative Society	23	Charan Singh ..	Bopa Rai
2	Athaula Co-operative Agricultural Service Society	24	Harbans Singh ..	Ditto
3	Basti Pir Wad Co-operative Agricultural Service Society	25	Gurdial Singh ..	Ditto
4	Dhaliwal Co-operative Society	26	Joginder Singh ..	Ditto
5	Dyalpur Agricultural Service Society	27	Gurpal Singh ..	Jandiaia
6	Khera Maja Agricultural Service Co-operative Society	28	Santokh Singh ..	Burj Jhabalia
7	Khambra Co-operative Society	29	Gurdev Singh ..	Dhar Singhpur
8	Lohar Co-operative Agricultural Society	30	Shmt. Chanan Kaur w/o Jarnail Singh	Ditto
9	Kotli Than Singh Co-operative Society	31	Surjit Kaur, w/o Pritam Singh	Phillaur
10	The Mudh Co-operative Joint Farming Society Ltd.	32	Diwan Singh ..	Bopa Rai
		33	Kishori Lal ..	Phillaur
		34	Karanjit Singh ..	Burj Jhabalia
		35	Shmt. Gurbachan Kaur, w/o Santokh Singh	Ditto
		36	Harbans Singh ..	Nagar
		37	Gurdial Singh ..	Ramgarh
		38	Isher Dass ..	Phillaur
		39	Roop Lal ..	Apra
		40	Jamna Dass ..	Do

5. Gurdaspur, Kangra District Co-operative Cold Store Ltd., Pathankot

Serial No.	Name of the member with address	Amount of share capital
1	2	3
1	Ch. Dilbagh Rai, Advocate, Gurdaspur	.. 500.00
2	L. Girdhari Lal, Gurdaspur	.. 500.00
3	L. Jagat Ram, Advocate, Gurdaspur	.. 500.00

Serial No.	Name of the member with address	Amount of share capital
1	2	3
4	Raj Paul, son of Jagat Ram, Gurdaspur	500.00
5	L. Om Datt, Mandi, Gurdaspur	500.00
6	L. Girdhari Lal Aggarwal, Gurdaspur	500.00
7	L. Hari Chand, Commission Agent, Gurdaspur	500.00
8	L. Gian Chand, Commission Agent, Gurdaspur	500.00
9	Dewan Dilbagh Rai, Fatehgarh Churian	500.00
10	D. Kewal Krishan	500.00
11	Dinesh Kumar	500.00
12	Ch. Kesho Dass, Dakki, Pathankot	2,000.00
13	L. Achar Mal, Advocate, Pathankot	500.00
14	Karm Chand Mahajan, Advocate, Pathankot	500.00
15	D. The Dah Co-operative Credit Society	400.00
16	The Dhadwal Co-operative Credit Society	100.00
17	Malikpur Taraf Maryan Cold Store	100.00
18	Malikpur Taraf Sarna	100.00
19	Malikpur Taraf Kokrian, Cold Store	100.00
20	Thappar, tehsil Nurpur, Cold Store	100.00
21	Thappar Lahru, tehsil Nurpur, Cold Store	100.00
22	Thappar Mudfarka near Tharial, tehsil Pathankot Cold Store	100.00
23	Thappar Bungthal Cold Store	100.00
24	Thappar Muradpur, Tehsil Pathankot Cold Store	100.00
25	Thappar Deriwala, tehsil Pathankot Cold Store	100.00
26	Thappar Baroi, tehsil Pathankot Cold Store	100.00
27	Capt. Trilok Singh of Salali, tehsil Nurpur	500.00
28	The Co-operative Credit Society, Balaur, tehsil Pathankot	100.00
29	The Co-operative Credit Society, Panjaur	100.00
30	The Co-operative Credit Society, Phul Piara, tehsil Pathankot	200.00
31	The Co-operative Credit Society, Ranipur Chickla, tehsil Pathankot	100.00
32	The Co-operative Credit Society, Badhani, tehsil Pathankot	200.00
33	The Co-operative Credit Society, Assa Bano, tehsil Pathankot	100.00
34	The Co-operative Credit Society, Sherpur, tehsil Pathankot	500.00
35	The Co-operative Credit Society, Antarur, tehsil Pathankot	100.00
36	The Co-operative Credit Society, Mirthal, tehsil Pathankot	100.00
37	The Co-operative Credit Society, Gurah, tehsil Pathankot	100.00
38	The Co-operative Credit Society, Gharota, tehsil Pathankot	100.00
39	The Co-operative Credit Society, Farida Nagar, tehsil Pathankot	100.00
40	The Co-operative Credit Society, Parmanand, tehsil Pathankot	100.00
41	The Co-operative Credit Society, Namala, tehsil Pathankot	100.00
42	The Co-operative Credit Society, Bharoli Kalan, tehsil Pathankot	200.00
43	The Co-operative Credit Society, Gugran, tehsil Pathankot	100.00
44	The Co-operative Credit Society, Gurah Harijan, tehsil Pathankot	100.00
45	The Pathankot Hindu Co-operative Urban Bank Ltd.	500.00
46	The Co-operative Service Society, Mutfarkka, tehsil Pathankot	100.00
47	The Co-operative Service Society Ranipur, Chukkla, tehsil Pathankot	100.00
48	The Co-operative Service Society Bhawani Shahpur Kandi, tehsil Pathankot	100.00
49	The Co-operative Service Society Shahpur Kandi Jogial, tehsil Pathankot	100.00
50	The Co-operative Service Society Noshewra Nal Badan, tehsil Pathankot	100.00
51	The Co-operative Service Society, Bharoli Kalan House Building tehsil Pathankot	200.00
52	The Co-operative Service Society, Fatehgarh Cold Store building tehsil Pathankot	100.00
53	Shri Jai Chand, village Indpur, tehsil Nurpur	200.00
54	The Co-operative Service Society, Islampur, tehsil Pathankot	100.00
55	Balsua Co-operative Service Society, tehsil Pathankot	100.00
56	Mirthal Co-operative Service Society, tehsil Pathankot	100.00

Serial No.	Name of the member and Address	Amount of share capital
1	2	3
57	Lahri Najogak Co-operative Service Society, tehsil Pathankot ..	100.00
58	Bhur Bali Co-operative Service Society, tehsil Pathankot ..	100.00
59	Ratpalwan Co-operative Service Society, tehsil Pathankot ..	100.00
60	Baghial Co-operative Service Society, Islampur ..	100.00
61	Ferozepur Kalan Co-operative Service Society, tehsil Pathankot ..	200.00
62	Karoli Co-operative Service Society, tehsil Pathankot ..	100.00
63	Kataru Chak Co-operative Service Society, tehsil Pathankot ..	100.00
64	Bani Lodhi Co-operative Service Society, tehsil Pathankot ..	500.00
65	Shri Mela Ram of Bani Lodhi, tehsil Pathankot ..	200.00
66	Shri Dharam Singh of Bani Lodhi, tehsil Pathankot ..	100.00
67	Shri Nek Ram of Bani Lodhi ..	100.00
68	Shri Radha Krishan of Bani Lodhi ..	100.00
69	The Co-operative Service Society, Takoli, tehsil Nurpur ..	100.00
70	The Co-operative Service Society, Sunder Gak Purbian, tehsil Pathankot ..	500.00
71	Shri Lal Chand, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
72	Shri Mulkh Raj, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
73	Shri Davinder Nath, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
74	Shri Chajju Ram, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
75	Shri Data Ram, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
76	Shri Babu Ram, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
77	Shri Polo Ram, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
78	Shri Chajju Ram, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
79	Shri Heera Nand, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
80	Shri Rup Lal, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
81	Shri Sham Lal, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
82	Shri Chet Ram, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
83	Shri Hari Krishan, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
84	Shri Bal Mukand village Sunder Gak Purbian, tehsil Pathankot ..	100.00
85	Shri Rattan Chand, village Sunder Gak Purbian, tehsil Pathankot ..	100.00
86	The Tharial Madhopur Co-operative L.C. Society, tehsil Pathankot ..	100.00
87	The Tharial Gho Coperative Society tehsil Pathankot ..	100.00
88	The Tharial Mohkli Co-operative L.C. Society, tehsil Nurpur ..	100.00
89	The Tharial Bharoli Khurd Co-operative L.C. Society, tehsil Pathankot ..	100.00
90	The Tharial Ajijpur Co-operative L.C. Society, tehsil Pathankot ..	100.00
91	The Tharial Bhoa Co-operative L.C. Society, tehsil Pathankot ..	600.00
92	Shri Daulat Ram of Bhoa, tehsil Pathankot ..	100.00
93	Mani Ram, tehsil Pathankot ..	100.00
94	Ishar Dass of Bhoa, tehsil Pathankot ..	100.00
95	Shri Piara Lal of Bhoa, tehsil Pathankot ..	100.00
96	Ch. Chajju Ram of Bhoa, tehsil Pathankot ..	100.00
97	Shri Munshi Ram of Bhoa, tehsil Pathankot ..	100.00
98	Shri Guran Ditta Mal of Bhoa, tehsil Pathankot ..	100.00
99	Hukam Chand of Bhoa, tehsil Pathankot ..	100.00
100	The Gogwal Cold Store, tehsil Nurpur ..	100.00
101	Shri Amolak Singh, Pathankot ..	500.00
102	Shri Amar Nath Singh, Amritsar ..	500.00
103	Shri Baldev Raj, Pathankot ..	300.00
104	Shri Joginder Paul Aggarwal, Gurdaspur ..	500.00
105	The Narot Mehra Rajputan Cold Store, tehsil Pathankot ..	300.00
106	The Miara Mehra Rajputan Cold Store, tehsil Nurpur ..	100.00
107	Shri Mast Ram, village Bir, tehsil Palampur ..	100.00
108	The Paprola Cold Store, tehsil Palampur ..	100.00
109	The Indpur Cold Store, tehsil Nurpur ..	500.00
110	Indaura Cold Store, ..	300.00
111	Shri Hukam Chand, village Indaur, tehsil Nurpur ..	100.00
112	The Upperla Bhungal Coperative Society tehsil Pathankot ..	100.00
113	Shri Ramjee Dass, village Bir, tehsil Palampur ..	100.00
114	The Baijnath Cold Store, tehsil Palampur ..	100.00

Serial No.	Name of the member and address	Amount of share capital
1	2	3
115	The Manasal Cold Store, tehsil Palampur	100.00
116	Pind Tehr Cold Store, tehsil Palampur	100.00
117	US Tehr Cold Store, tehsil Palampur	100.00
118	Karoli Chickli Cold Store, tehsil Pathankot	100.00
119	Dhobra Cold Store, tehsil Pathankot	100.00
120	Chasma Cold Store, tehsil Pathankot	100.00
121	Chasma Hatijan, tehsil Pathankot	100.00
122	Jagatpur Ladh-palwan, tehsil Pathankot	100.00
123	Parmanad Pawna, tehsil Pathankot	100.00
124	Majhrina, tehsil Palampur	100.00
125	Kandhwari, tehsil Palampur	100.00
126	Chechian, tehsil Palampur	100.00
127	Harial, tehsil Palampur	100.00
128	Bharmar, tehsil Nurpur	100.00
129	Bhanwal, tehsil Pathankot	100.00
130	Lodhwan, tehsil Nurpur	100.00
131	Chakol, tehsil Palampur	100.00
132	Beer, tehsil Palampur	100.00
133	Chobian, tehsil Palampur	100.00
134	Khundian, tehsil Dehra	100.00
135	Tharah, tehsil Palampur	100.00
136	Jarang, tehsil Palampur	100.00
137	Bari Kalan, tehsil Dehra Co-operative Society	100.00
138	Jia, tehsil Palampur Co-operative Society	100.00
139	Dewal, tehsil Palampur Co-operative Society	100.00
140	Shri Makar Dwaj of Mansal, Cooperatve Society tehsil Palampur	100.00
141	The Jaswan Cold Sotre, tehsil Pathankot	100.00
142	Bamial Cold Store	100.00
143	Karaur Cold Store, tehsil Dehra	100.00
144	Surani Cold Store, tehsil Dhrampur	100.00
145	Ranipur Bukarian Cold Store, tehsil Pathankot	100.00
146	Pt. Bheron Datt of Jawa lamukhi	100.00
147	Rajpura Cold Store, tehsil Dehra	100.00
148	Sard Dogri, tehsil Dera	100.00
149	Bani, tehsil Hamirpur	100.00
150	Jalari, tehsil Hamirpur	200.00
151	Karor, tehsil Hamirpur	100.00
152	Kulu, tehsil Hamirpur	100.00
153	Sathwan, tehsil Hamirpur	100.00
154	Mahol M. Purpose Society, tehsil Kulu	100.00
155	Bhokar, tehsil Hamirpur	100.00
156	Baji Barwan, tehsil Pathankot Cold Store	100.00
157	Rai, tehsil Nurpur Cold Store	100.00
158	Reil tehsil Hamirpur	100.00
159	Sudanpur tehra U Bank	100.00
160	Kotla Nareta Cold Sore, tehsil Hamirpur	100.00
161	Rupa Nareta Cold Sotre, tehsil Hamirpur	100.00
162	Sujanpur Tehra Brahman. Cold SMore tehsil Hamirpur	100.00
163	Jhamal Tehra Brahma Dehra, tehsil	100.00
164	The Chal Catchment Area Supply Society, Palampur Tehsil	500.00
165	Kotala Barh Coperative Society tehsil Dehra	100.00
166	Ladhori, district Kangra	2,000.00
167	Khojki Chak, tehsil Pathankot	100.00
168	Nabrota, tehsil Dehra	100.00
169	Akhrota, tehsil Pathankot	100.00
170	Khanni, tehsil Nurpur	100.00
171	Jahaniara, tehsil Hamirpur	100.00
172	Guran War M.P. Society, tehsil Dehra	100.00
173	Jungal Bari. Cold Store, tehsil Hamirpur	100.00
174	Lathiani, tehsil Hamirpur	100.00

Serial No.	Name of the member with address	Amount of share capital
1	2	3
175	Roori Koori, tehsil Dehra	100·00
176	Mangwal, tehsil Dehra	100·00
177	Katnoor, tehsil Dehra	100·00
178	Capt. Jabar Singh, village Samralian, tehsil Dehra	100·00
179	The Pathankot Co-operative MKG Society Ltd., Pathankot	400·00
180	Jawalamukhi Cold Store district Kangra	100·00
181	Chauki Maniar Cold Store, tehsil Hamirpur	100·00
182	Galur Cold Store, tehsil Hamirpur	100·00
183	Ghasota, tehsil Hamirpur	100·00
184	Dunera Chickla, tehsil Pathankot	200·00
185	Lehru, tehsil Nurpur	200·00
186	Allu Chamiaran, tehsil Dehra	100·00
187	Dhadh, tehsil Dehra	100·00
188	Bohni, tehsil Dehra	100·00
189	Janah, tehsil Dehra Kulu M.P.	100·00
190	Dhaneta, tehsil Jamirpur	100·00
191	Jhillian, tehsil Hamirpur	100·00
192	Tarni Devi, tehsil Hamirpur	100·00
193	Puid, tehsil Kuru	100·00
194	Th. Piar Singh, village Janah, tehsil Hamirpur	100·00
195	Shri Ghanaya Lal, village Kharot, tehsil Palampur	100·00
196	Shri Prabhdyal Singh, Raipur, tehsil Palampur	100·00
197	Sohan Ram, village Garla, tehsil Palampur	100·00
198	Shri Sita Ram, village Thamba, tehsil Palampur	100·00
199	The Co-operative L.S. Society, Sulah, tehsil Palampur	500·00
200	Bhadal Devi Cold Store, tehsil Palampur	400·00
201	Meenajah, tehsil Palampur	100·00
202	Kharot Coperative Society tehsil Palampur	200·00
203	Ghanetas Coperative Society tehsil Palampur	500·00
204	Salloh, tehsil Palampur	200·00
205	Arlah, tehsil Palampur Cold Store	100·00
206	Bhattwan, tehsil Palampur, Cold Store	100·00
207	Chalahli, tehsil Dehra Cold Store	100·00
208	Sanaur, tehsil Nurpur Cold Store	100·00
209	Manghial, tehsil Pahtnakot, Cold Store	100·00
210	Boh, tehsil Kangra	100·00
211	Nagrota, Bagwan, tehsil Kangra	100·00
212	Nagrota U. Bank, tehsil Kangra	100·00
213	Shri Samuder Parkash, Nagrota, Bagwan, tehsil Kangra	100·00
214	The Co-operative Society Tikkar, tehsil Dehra	100·00
215	Mahora, tehsil Dehra	100·00
216	Jasrot, tehsil Dehra	100·00
217	L. Karam Chand Uppal, Gurdaspur	500·00
218	Shri Sardari Lal Gupta, Gurdaspur	500·00
219	Shri Sher Singh Gurdaspur	100·00
220	Shri Param Hand Nath, Joolna Mehal, Gurdaspur	1000·00
221	Shri Rajinder Nath, Gurdaspur	1,000·00
222	Shri Tej Nath Kaushal, Gurdaspur	2,000·00
223	Shri Hans Raj Aggarwal, Chandigarh	100·00
224	Shri Karam Chand Pathankot	500·00
225	Shri Janak Raj, Gurdaspur	500·00
226	Shri Kishan Singh, Gurdaspur	100·00
227	Shri Sohan Lal Uppal, Gurdaspur	200·00
228	Shri Mohinder Singh, Pathankot	100·00
229	Shri Kishan Chand Saini, Gurdaspur	100·00
230	Parkash Kumari, Gurdaspur	100·00
231	Shri Munshi Ram, Pathankot	500·00
232	Shri Ishar Dass, Pathankot	100·00

Serial No.	Name of the member with address	Amount of share capital
1	2	3
233	Shri Lal Chand Gupta, Pathankot	100·00
234	Shri Durga Dass, Gurdaspur	100·00
235	Shri Maharaj Krishan Mahajan, Pathankot	300·00
236	Shri Parkash Chand Saini, Gurdaspur	100·00
237	Shri Partap Singh, village Ladhochak, tehsil Pathankot	500·00
238	Shri Lal Chand Mahajan, Pathankot	100·00
239	Shri Raguwar Dyal Bahadur, Pathankot	500·00
240	Sushila Devi, Pathankot	100·00
241	Shri Nathu Ram, Pathankot	500·00
242	Shmt. Meghwatti, Pathankot	100·00
243	Shri Om Parkash, Pathankot	100·00
244	Shri Ishwar Chander Saini, Gurdaspur	100·00
245	Shri Sant Singh of Manawal, Pathankot Tehsil	500·00
246	Shiv Nath Singh, village Bharcli, tehsil Pathankot	300·00
247	Shri Raghubir Singh, village Mamoon, tehsil Pathankot	100·00
248	Suram Singh, village Mamoon, tehsil Pathankot	100·00
249	S. Gopal Singh, village Amritsar	100·00
250	Shri Jagat Singh, village Anehr, tehsil Pathankot	100·00
251	Shri Amin Chand, village Indaura, tehsil Nurpur	100·00
252	Pt. Dhani Ram, Pathankot	100·00
253	Shri Muni Lal Aggarwal, Pathankot	300·00
254	Shri Surrinder Paul, Pathankot	300·00
255	Shri Roshan Lal, Pathankot	200·00
256	Shri Rattan Lal, Pathankot	100·00
257	Shri Bal Mukand Kohli, Gurdaspur	200·00
258	Shri Babu Ram, Sabzi Mandi, Pathankot	600·00
259	Shri Hans Raj, Sabzi Mandi, Pathankot	100·00
260	The Koshal Co-operative Farming Society, Gurdaspur	100·00
261	Shri Madan Lal Kohli, Gurdaspur	500·00
262	Shri Barkat Ram, Pathankot	500·00
263	Shri Shiv Lal, Gurdaspur	100·00
264	Dev Raj Puri, Batala	100·00
265	Shri Buta Ram, Gurdaspur	100·00
266	Shri Sohan Lal Uppal	50·00
267	Shri Beli Ram, Pathankot	50·00
268	Shri Som Datt, Ferozepur Kunda, Pathankot	100·00
269	Shri Inder Singh, Hathi Gate, Batala	50·00
270	Shri Kartar Singh, Bassa Bajiran, tehsil Nurpur	300·00
271	Shri Sat Paul, Dinagar	50·00
272	The Kangra Valley Co-operative M.M.G. Society, Ltd., Nagrota Bagwan	100·00
273	Shri Charan Singh, Batala	50·00
274	Shri Ram Krishan Gupta, Pathankot	50·00
275	Shri Bram Datt, Batala	50·00
276	Shri Labh Singh, Kathunangal	200·00
277	Shri Balbir Singh, Batala	100·00
278	Shri Bishambar Dass, Pathankot	100·00
279	Shri Sant Singh, Batala	200·00
280	Shri Karam Singh, Pathankot	100·00
281	Shri Bajo Ram Bhardrao, tehsil Pathankot	50·00
282	Shri Kishan Dyal Singh, Dhariwal	50·00
283	Shri Muni Lal, Pathankot	100·00
284	Shri Mulkh Raj, Pathankot	100·00
285	Shri Hoshnak Singh, Daulatpur, tehsil Pathankot	100·00
286	Shri Kali Dass, Batala	100·00
287	Shri Nanak Singh Sandhu, Dainanagar	50·00
288	Shri Shashpal Singh, Sagarpura, Batala	50·00
289	Shri Devkinandan Nanda, Pathankot	50·00
290	Shri Kapoor Singh, Batala	50·00
291	Shri Des Raj Gulati, Pathankot	50·00

Serial No.	Name of the member with address	Amount of share capital
1	2	3
292	Shri Mohinder Singh Babehali, tehsil Gurdaspur	50·00
293	Shri Ram Chand Dhariwal, tehsil Pathankot	100·00
294	Shri Hari Chand, Sahni, Gurdaspur	500·00
295	Shri Harish Chander, Gurdaspur	100·00
296	Shri Hans Raj, Pathankot	50·00
297	Shri Kundan Lal, Pathankot	50·00
298	Shri Ved Parkash, Pathankot	50·00
299	Shri Ram Parkash, Pathankot	50·00
300	Shri Ishar Dass, Pathankot	50·00
301	Shri Vishwa Mittar, Pathankot	50·00
302	Shri Kharaiti Lal, Pathankot	200·00
203	Shri Madan Gopal, Pathankot	200·00
304	Shri Madan Mohan, Pathankot	100·00
305	Smt. Neena Devi, w/o Madan Mohan Pathankot	100·00
306	Shri Abad Bhatt, Pathankot	300·00
307	Shri Sukhjinder Singh, Ranjeet Bagh, Gurdaspur	100·00
308	Shri Kishori Lal Mahajan, Pathankot	100·00
309	Shri Faqir Chand, Pathankot	100·00
310	Shri Basant Singh, Tirhari, tehsil Pathankot	50·00
311	Shri Dharam Paul Puri, Sujampur, tehsil Pathankot	100·00
312	Shri Keshori Lal Jain, Batala	50·00
313	The Gurdaspur D.W.S. Ltd., Gurdaspur	50·00
314	Shri Gurdial Singh Sandhu, Gurdaspur	100·00
315	Shri Kiri Kuhurd Cold Store L/S. tehsil Pathankot	50·00
316	Shri Sawaran Singh, Dinanagar	50·00
317	Shri Kishan Dass, Gurdaspur	100·00
318	Shri Aswani Kumar, Gurdaspur	100·00
319	Shri Lachman Singh, Umarpur, tehsil Batala	50·00
320	Shri Amar Nath, Gurdaspur	50·00
321	Shri Baksis Ram Marara	50·00
322	Shri Lala Chand Saini, Msrara	100·00
323	Shri Girdhari Lal, Msrara	50·00
324	Shri Kuldip Chand Aggarwal, Pathankot	250·00
325	Shri Nagar Mal, Cabkara, Pathankot	50·00
326	Shri Hari Chand, Gurdaspur	200·00
327	Shri Raghbir Singh, Narotomehra, Pathankot	50·00
328	Shri Chaman Lal, Batala	50·00
329	Shri Des Raj, Batala	50·00
330	Shri Gurbax Singh, Pathankot	200·00
331	Shri Dina Nath, Dinanagar	50·00
332	Shri Sadhu Singh, Chabkra, tehsil Gurdaspur	50·00
333	Shri Gopal Singh Nagar, Advocate, Gurdaspur	200·00
334	Shri Amar Nath, Pathankot	100·00
335	Shri Ram Parkash, Mittal, Pathankot	100·00
336	Shri Behari Lal Sood, Palampur	50·00
337	Shri Tejjinder Singh, Kotli Mughlan, tehsil Pathankot	100·00
338	Shri Mohan Lal Taragarh, tehsi Pathankot	50·00
339	Shri Gurbax Singh Advocate, Gurdaspur	100·00
340	Shri Hari Krishan, Gurdaspur	100·00
341	Shri Piara Singh, Batala	50·00
342	Shri Ram Lubhaya, Batala	100·00
343	Shri Dev Raj Kad, Batala	100·00
343	Shri Faqir Chand, Batala	50·00
344	Shri Bhupinder Jeit Singh, Gurdaspur	100·00
345	Shri Ram Lal Basin, Pathankot	100·00
346	Shri Onkar Nath Gupta, Pathankot	100·00
347	Shri Kohar Singh, Owankha, tehsil Gurdaspur	100·00
348	Shri Sohan Singh, Batala	50·00
349	Shri Jaimal Singh, Batala	50·00
350	Shri Joginder Singh Sagarpura, Batala	50·00

Serial No.	Name of the member with address	Amount of share capital
1	2	3
351	Shri Raj Pal Daburjae, tehsil Gurdaspur	50·00
352	Shri Puran Chand, Pathankot	200·00
353	Shri Kundan Lal, Pathankot	50·00
354	Shri Waryam Singh, Sagarpura, Batala	100·00
355	Shri Hari Singh, Katholaur, tehsil Pathankot	100·00
356	Shri Manohar Singh, Dinanagar	100·00
357	Shri Prem Singh Kiri Khurd, tehsil Pathankot	40·00
358	Shri Hans Raj, Pahari Gate, Batala	50·00
359	Shri Mehar Singh, village Sherpur	50·00
360	Shri Basant Singh Taragarh, tehsil Pathankot	50·00
361	The Nangal Chowdrian Cold Store, tehsil Pathankot	50·00
362	Shri Charanjev Singh, Kathalaur, tehsil Pathankot	50·00
363	Shri Harbans Singh Sherpur, tehsil Pathankot	50·00
364	Shri Jai Pal Singh, Ummarpura, Batala	50·00
365	Shri Shamsher Singh, Manwal, tehsil Pathankot	50·00
366	Shri Kaka Ram, Dinanagar, tehsil Gurdaspur	100·00
367	Shri Raghunath Singh, village Padhyalari, tehsil Pathankot	100·00
368	Shri Mulkh Raj, Mangial, tehsil Pathankot	100·00
369	Shri Tilk Raj, New Bazar, Pathankot	100·00
370	Shri Nanak Chand, Pathankot	500·00
371	Shri Mehar Singh, village Kiri Khurd, tehsil Pathankot	100·00
372	Shri Rattan Singh, Dunera, tehsil Pathankot	50·00
373	Shri Piara Singh Jamalpur, tehsil Pathankot	100·00
374	Shri Joginder Singh Ratra, Gurdaspur	100·00
375	Shri Kishan Singh Kotli, Muglan, tehsil Pathankot	100·00
376	Shri Trilok Singh, Gurdaspur	100·00
377	Shri Mithan Lal, Pathankot	500·00
378	Shri Kasturi Lal Aggarwal, Pathankot	500·00
379	Shri Nihal Chand, village Kaler Kalan, tehsil Gurdaspur	2,000·00
380	Shri Sukhdev, Advocate, Gurdaspur	100·00
381	Shri Ram Saran, Muradpur, tehsil Pathankot	50·00
382	Shri Bishan Dass, Taragarh, Pathankot Tehsil	100·00
383	Shri Joginder Paul Pathankot Tehsil	100·00
384	Shri Karnail Singh Manwal, tehsil Pathankot	50·00
385	Shri Romesh Chand, Pathankot	50·00
386	Shri Mohan Lal Saini, Taragarh, tehsil Pathankot	100·00
387	The Co-operative Service Society, Taragarh, tehsil Pathankot	100·00
388	Ram Kishan Saini, tehsil Pathankot	50·00
389	Shri Wadhwa Ram Saini, tehsil Pathankot	50·00
390	Shri Gian Singh, Dharamsala	100·00
391	Shri Hoshnak Rai, Saini, Morara, tehsil Gurdaspur	50·00
392	Shri Nathu Ram, Pathankot	100·00
393	Shri Nagarmal, Pathankot	100·00
394	Shri Ajit Singh Samadpura, Batala	50·00
395	Shri Labh Singh Umarpura, Batala	50·00
396	Shri Janak Raj, Pathankot	100·00
397	Shri Tilak Raj, Pathankot	100·00
398	Shri Kartar Singh, Gurgaon	50·00
399	Shri Sodagar Mal, Pathankot	100·00
400	Shri Kharaiti Lal, Pathankot	100·00
401	Shri Yash Paul, Pathankot	100·00
402	Shri Madan Lal, Kotli Muglan, Pathankot	50·00
403	Shri Sudarshan Singh, Kathlaur, Pathankot	50·00
404	Shri Prem Nath Bhee village Taragarh, Pathankot	50·00
405	Shri Jai Chand, Dinanagar	50·00
406	Shri Balwant Singh Ghuman, Rajneet Bagh, Gurdaspur	100·00
407	Shri Faqir Chand, village Ramkalwan, tehsil Pathankot	50·00
408	Shri Ram Partap Moti Bazar, Batala	50·00
409	Shri Karam Chand, Gatora, tehsil Pathankot	50·00
410	Shri Rachpal Singh, Sujampur, tehsil Pathankot	50·00
411	Shri Raj Kumar, village Mangial, tehsil Pathankot	100·00
412	Shri Mehar Singh, Nangal Chowdrian, tehsil Pathankot	50·00

6. The Moga Co-operative Cold Store Ltd., Moga—

<i>Serial No.</i>	<i>Name of the member</i>
1	S. Hardyal Singh, son of Lahora Singh.
2	S. Jasmer Singh, son of Lohara Singh.
3	S. Arjan Singh, son of Bakhsh Singh.
4	S. Kartar Singh, son of Deva Singh.
5	S. Baldev Singh, son of Jawala Singh.
6	S. Kashmira Singh, son of Jasmer Singh.
7	Shmt. Sarjit Kaur, w/o Hardial Singh.
8	Shri Jagdish Lal, son of Tuls. Ram
9	Shmt. Swarn Lata, w/o Shri Jagdish Lal.
10	Shmt. Lila Wati wid/o Shri Mulkraj.
11	Shri Harbans Lal, son of Pandit Munshi Ram.
12	Shmt. Raj Karni, w/o Shri Harbans Lal.
13	Ved Pirath Raj, son of Pt. Sant Ram.
14	Shmt. Sushila, w/o Pt. Tirath Raj.
15	Shri Ashuni Kumar, son of Pt. Tirath Raj.
16	Shri Anand Kumar, son of Nagin Chand.
17	Shri Rup Lal, son of Bhola Ram.
18	Shm. Vidya Wati, w/o Rup Lal.
19	Shri Bihari Lal, son of Shri Karam Chand.
20	Shri Lekh Raj, son of Bansi Ram.
21	Shri Jagjit Singh, son of Arjan Singh.
22	Shri Shiv Charan Dass, son of Jagat Ram.
23	Shri Walaiti Ram, son of L. Arjan Dass.
24	Shri Sardara Singh, son of Madhu Singh.
25	Shri Piara Lal, son of Pt. Rora Ram.
26	Shri Gurdit Singh, son of Natha Singh.
27	Shri Pakhar Singh, son of & Partap Singh.
28	Shri Gian Chand, son of Nand Lal.
29	Shri Davinder Singh, son of Jasmer Singh.
30	S. Ujagar Singh, son of Kehar Singh.
31	Shm. Bhagwan Kaur, w/o S. Ujagar Singh.
32	Mohinder Pal Singh, son of S. Ujagar Singh.
33	Pt. Des Raj, son of Pt. Munshi Ram.
34	Shm. Chander Parbha, w/o Pt. Des Raj.
35	Madan Lal, son of Pt. Ram Ditta Mal.
36	Shri Hans Raj, son of Pt. Ram Ditta Mall.
37	Shri Raghbir Chand, son of Bashamber Dass.
38	Shm. Prem Lata, w/o Pt. Raghbir Chand.
39	Shri Baldev Krishan, son of Pt. Shaman Dass.
40	Shri Idhya Watti, w/o Pt. Baldev Krishan.
41	S. Bagh Singh, son of Deva Singh.

7. The Hoshiarpur Co-operative Cold Store Ltd., Hoshiarpur—

<i>Serial No.</i>	<i>Name</i>
1	Ch. Balbir Singh.
2	Shri Satya Paul Sud.
3	Pt. Sansar Chand Menon.
4	Ch. Hans Raj.
5	S. Harpiara Singh
6	Ch. Ujagar Mal Saini.
7	Ch. Jagat Ram.
8	Ch. Jai Ram Dass, Patti.
9	Ch. Tirath Ram.
10	Ch. Bikram Singh.
11	Ch. Jai Ram Dass, Advocate.
12	Ch. Sada Ram, Patti.
13	Shrimati Swaran Kaur.
14	Shri Chaman Lal.
15	Shri Rattan Singh.
16	Hav. Bhup Singh.
17	Shri Milkhi Ram Saini.

<i>Serial No.</i>	<i>Name of the Members</i>
18	Dr. Churanji Lal.
19	S. Babu Singh Saini.
20	Chaudhri Hari Ram Saini.
21	S. Hari Singh Ex-M.L.A.
22	Ch. Gokal Singh Saini.
23	Shri Vishwa Mitter Mohindru.
24	S. Darshan Singh Simbli.
25	Shri Balwant Singh Saini.
26	Dr. Bal Krishan, M.L.A.
27	Shri Gurcharan Dass.
28	Shri Fateh Chand Kalra.
29	Shri Lekh Raj Kalra.
30	Shri Jagdish Ram.
31	Shri Jita Ram.
32	S. Bahadur Singh Saini.
33	S. Gurumukh Singh Saini.
34	S. Banta Singh.
35	Master Paul Singh.
36	Shri Tilak Raj Singh, M.A., LL. B.
37	Ch. Mangoo Ram Saini.
38	Shri Babu Ram Gahote.
39	Shri Gurbakhsh Singh Saini.
40	Shri Ram Parkash Sud.
41	Shri Mansa Ram Kuthiala.
42	Shri Prem Chand Kuthiala.
43	Shri Harbans Lal Sud.
44	Shri Yoginder Pall Sud.
45	Shri Pran Nath Sud (Bahadurpur).
46	Shri Pran Nath Sud (Nangal).
47	S. Thakore Balwant Singh.
48	Smt. Shakuntla Devi Joshi.
49	S. Kishan Singh.
50	Shri Rakha Ram Bajwara.
51	Shmt. Shila Devi Saini.
52	Shmt. Shankri Devi Saini.
53	Shri Ram Gopal Arora.
54	S. Gurmukh Singh Bajwara.
55	S. Rattan Singh, Bajwara.
56	Shri Madan Lal.
57	Shri Baldev Dutt Sharma.
58	Shri Kartar Chand Hariana.
59	Shri Rajinder Kumar Kapila.
60	Shri Gaju Ram Kuthiala.
61	Shri Mohan Singh, Bajwara.
62	L. Milkhi Ram Sud, Advocate.
63	Shri Banarsi Lal.
64	S. Harbans Singh Ahluwalia.
65	Shri Parash Kumar Jain.
66	Shri Gurmit Singh Randhawa.
67	S. Dalip Singh Sandhu.
68	Shri Mulkh Raj.
69	Bhagat Isher Dass.
70	S. Gian Singh Nandan.
71	S. Amar Singh Saini.
72	S. Pardaman Singh.
73	S. Umraoo Singh.
74	S. Rachhpal Singh.
75	Shri Shankar Dass Saini.
76	S. Joginer Singh, Dhillon.
77	Shri Girdhari Lal Seth.
78	S. Dharam Singh Naloian.
79	S. Dayal Singh Sutehri.
80	Pt. Kundan Lal.
81	Shri Bhagat Ram Saini.
82	Shri Budh Ram Gupta.
83	Shri Karam Chand.
84	Prof. Pran Nath Sud.

Serial No. Name of the members

- 85 Shri Amrit Lal Suri.
 86 S. Gurdyal Singh Saini.
 87 S. Hari Singh, Shergarh.
 88 Shri Mohan Singh, Shergarh.
 89 S. Darshan Singh, Shergarh.
 90 S. Joginder Singh, Shergarh.
 91 Shri Mahant Sewa Dass.
 92 Shri Ajit Singh Shergarh
 93 Shri Munshi Ram Mengh.
 94 Pt. Jog'nder Nath.

8. Phagwara Co-operative Cold Store Ltd.—

Serial No. Name of the member and father's name

- 1 Shri Ram Lall, son of Shri Gujjar Mall.
 2 Shmt. Rattan Devi, w/o Ram Lall.
 3 Shri Joginder Pall, son of Ram Lall.
 4 Shri Mohinder Pall, son of Ram Lall.
 5 Shri Brat Pal, son of Ram Lall.
 6 Shri Surinder Mohan, son of Ram Lall.
 7 Shrimati Shashi, w/o Brat Pall.
 8 Shrimati Lilla Vati, w/o Joginder Pal.
 9 Kamla Devi, w/o Mohinder Pal.
 10 Shri Jagjit Singh, son of Bhola Singh.
 11 Shri Bhagat Singh, son of Bhola Singh.
 12 Shri Karam Singh, son of Bhagat Singh.
 13 Shri Mohinder Singh, son of Bhagat Singh.
 14 Shri Ajit Singh, son of Jagit Singh.
 15 Shri Gurbax Singh, son of Jagjit Singh.
 16 Shmt. Lashmi, w/o Bhagat Singh.
 17 Shmt. Puran Kaur, w/o Jagit Singh.
 18 Shmt. Rattan Kaur, w/o Mohinder Singh.
 19 Shmt. Raj Kaur, w/o Karam Singh.
 20 Shri Bihari Lall, son of Shanga Ram.
 21 Baba Shiv Nand Puri, son of Panchan Puri.
 22 Shri Ashre, son of Shiv Nand Puri.
 23 Shri Daulat Ram, son of Partap Chand.
 24 Shri Dharam Pal, son of Jagdish Ram.
 25 Shri Gian Singh, son Sher Singh.
 26 Shri Madan Gopal, son of Labhu Ram.

CHANDIGARH CO-OPERATIVE COLD STORE, LTD., CHANDIGARH

Serial No.	Name	Father's name	Village
	Sarvshri—	Sarvshri—	
1	S. Prem Singh	.. Chet Singh	.. Rakauui
2	S. Raghbir Singh Gill	.. Niranjan Singh	.. Landran
3	S. Chanan Singh	.. Ram Singh	.. Samara
4	Ujjagar Singh	.. Bakhshish Singh	.. Badali
5	Ajit Singh	.. Bakhshish Singh	.. Do
6	Piara Singh	.. Charn Singh	.. Deh Kalan
7	Hazura Singh	.. Basant Singh	.. Deh Kalan
8	Capt. Kirpal Singh	.. Sher Singh	.. Badala
9	Jagir Singh	.. Prem Singh	.. Desu Majra
10	Capt. Kahan Singh	.. Hira Singh	.. Badala
11	Mehar Singh	.. Kabal Singh	.. Badala
12	Phuman Singh	.. Harnam Singh	.. Do
13	Kapoor Singh	.. Deva Singh	.. Rakauli
14	Kehar Singh	.. Ganga Singh	.. Do
15	Dial Singh	.. Chet Singh	.. Do

Serial No.	Name	Father's name	Village
	Sarvshri— i	Sarvshri—	
16	Teja Singh	.. Deva Singh	.. Rakauli
17	Sucha Singh	.. Mansha Singh	.. Do
18	Inder Singh	.. Hira Singh	.. Do
19	Sardara Singh	.. Ram Singh	.. Jhingran Kalan
20	Nand Singh	.. Ganga Singh	.. Ditto
21	Bhajan Singh	.. Hira Singh	.. Ditto
22	Ujjagar Singh	.. Basant Singh	.. Badali
23	Ganga Singh	.. Ganda Singh	.. Rakauli
24	Mewa Singh	.. Parmatma Singh	.. Hallo Majra
25	Parmatma Singh	.. Kishan Singh	.. Do
26	Arjan Singh	.. Harnam Singh	.. Manauli
27	Sawan Singh	.. Bachittar Singh	.. Guno Majra
28	Sub. Sham Singh	.. Ganga Singh	.. Jhanda Majra
29	Naurata Singh	.. Harbhajan Singh	.. Sahaura
30	Sher Singh Gill	.. Harbhajan Singh	.. Jhingran Kalan
31	Harnam Singh	.. Ranjit Singh	.. Badanpur
32	Sher Singh	.. Sawan Singh	.. Sahauran
33	Didar Singh	.. Ishar Singh	.. Mullanpuri
34	Bhag Singh	.. Ishar Singh	.. Do
35	Mangal Singh	.. Lehna Singh	.. Do
36	Harbhajan Singh	.. Bhagwant Singh	.. Gharuan
37	Achra Singh	.. Sewa Singh	.. Bhagomajra
38	Jagir Singh	.. Dlal Singh	.. Jhanda Majra
39	Rajinder Singh	.. Telu Singh	.. Ballo Majra
40	Karnal Singh	.. Puran Singh	.. Chandigarh
41	Ajmer Singh	.. Sadhu Singh	.. Ghataur
42	Nasib Singh	.. Shahjada Singh	.. Bhajauli
43	Labh Singh	.. Mansha Singh	.. Bajheri
44	Niranjan Singh	.. Dir Singh	.. Kajheri
45	Nand Singh	.. Chet Singh	.. Rakauli
46	Arjan Singh	.. Chet Singh	.. Do
47	Amar Singh	.. Raunaq Singh	.. Jahandemajra
48	Sant Ram	.. Atma Ram	.. Chohita
49	Gian Ram	.. Mehar Singh	.. Chandi Mandir
50	Gurdev Singh	.. Kehar Singh	.. Kumbra
51	Gurbachan Singh	.. Bhagwan Singh	.. Jhingran Kalan
52	Ajit Singh	.. Gurdit Singh	.. Landran
53	Shanti Devi	.. Liak Ram	.. Chohita
54	Hakim Chhotu Ram	.. Atma Ram	.. Kurali
55	Sarban Singh	.. Basta Singh	.. Rampur
56	Labh Singh	.. Nand Singh	.. Jhingran Kalan
57	Bachan Kaur, wife of Rattan Singh Bhagwan Pura
58	Mehar Singh	.. Chajju Singh	.. Tangori
59	Balwant Singh	.. Ram Singh	.. Swaara
60	Pritam Singh	.. Hardit Singh	.. Tola Mara
61	Gurbachan Singh	.. Niranjan Singh	.. Naserheri
62	Kartar Singh	.. Basta Singh	.. Sandwan
63	Tulsa Singh	.. Sawan Singh	.. Bhankarpur
64	Niranjan Singh	.. Mansha Singh	.. Bhankarpur
65	Ishar Singh	.. Sarda Singh	.. Do
66	Joginder Singh	.. Lachhman Singh	.. Mani Majra
67	Hardit Singh	.. Nand Singh	.. Bhankarpur
68	Arjan Singh	.. Narain Singh	.. Chappar Chiri
69	Sampuran Singh	.. Uttam Singh	.. Chandigarh
70	Gurcharan Singh	.. Bhagwan Singh	.. Sharwan
71	Ajaib Singh	.. Harbhajan Singh	.. Do
72	Jai Ram Singh	.. Bansi Ram	.. Bhankarpur
73	Hazura Singh	.. Miria Singh	.. Desu Majra
74	Tarlok Singh	.. Mehar Singh	.. Bhagowajra
75	Bhagat Ram	.. Mool Chand	.. Kurali
76	Shmt. Balbir Kaur, wife of Nasib Singh Bhajauli
77	Kulwant Singh	.. Jiwan Singh	.. Do

Serial No.	Name	Father's Name	Village
	Sarvshri—	Sarvshri—	
78	Harchand Singh	Jaswant Singh	Kurali
79	Smt. Ajaib Kaur	Harchand Singh	Do
80	Ajit Singh	Arjan Singh	Desu Majra
81	Sarup Singh	Arjan Singh	Ditto
82	Uttar Singh	Moti Singh	Ditto
83	Harchand Singh	Gurdit Singh	Bakarpur
84	Hazura Singh	Kirpa Singh	Simbal Majra
85	Uggar Singh	Bir Sigh	Lakhaur
86	Harbhajan Singh	Amar Singh	Fateullapur
87	Jagtar Singh	Balram Singh	Dauon
88	Sarmukh Singh	Dalip Singh	Bhago Majra
89	Jiwa Singh	Sarmukh Singh	Chilla
90	Sadhu Singh	Jita Singh	Bhankharpur
91	Devinder Singh	Rattan Singh	Bhagwanpura
92	Smt. Joginder Kaur, wife of	Kartar Singh	Do
93	Jagjit Singh	Sadhu Singh	Ghataur
94	Bachan Dass	Atma Ram	Kurali
95	Herpershad Singh	Ghisu Mal	Bhankharpur
96	Smt. Surjit Kaur, wife of	Piara Singh	Jhunjan
97	Piara Singh	Bhagwan Singh	Do
98	Smt. Manjit Kaur, wife of	Sarwan Singh	Do
99	Sarwan Singh	Bhagwan Singh	Do
100	Avtar Singh	Hazara Singh	Do
101	Ranjeet Singh	Hazara Singh	Do
102	Jasmer Kaur	Hardit Singh	Do
103	Harjeet Singh	Hazura Singh	Do
104	Hazara Singh	Bhagwan Singh	Do
105	Smt. Mohinder Kaur, wife of	Amarjit Singh	Do
106	Amarjit Singh	Hazara Singh	Do
107	Prem Kaur, wife of	Hazar a Singh	Do
108	Prem Singh	Karnail Singh	Bhankarpur
109	Hari Singh	Prem Singh	Do
110	Gurpal Kaur	Gurcharan Singh	Kalewal
111	Hardial Singh	Niranjan Singh	Sahauran
112	Kesar Singh	Saudagar Singh	Burail
113	Harcharan Singh	Mehman Singh	Shakrulanpur
114	Harpal Singh	Do	Do
115	Amar Singh	Ganesha Singh	Do
116	Jewan Singh	Madhu Singh	Mani Majra
117	Anup Singh	Munsha Singh	Abrawan
118	Teja Singh	Basant Singh	Radiala
119	Suba Singh	Kirpal Singh	Bhankharpur
120	Hari Singh	Naurata Singh	Paprala
121	Piara Singh	Surjan Singh	Morinda
122	Jagdish Kaur, wife of	Gurbachan Singh	Madanheri
123	Tarlok Singh	Ganesh Singh	Shakrulanpur
124	Gian Kaur, wife of	Tarlok Singh	Do
125	Sudarshan Kumari, daughter of	M.R. Sharma	Ambala
126	Atma Singh	Tarlok Singh	Fateullapur
127	Mohinder Kaur, daughter of	Hazara Singh	Jhujigan
128	Pritam Kaur, wife of	Hazara Singh	Do
129	Dharam Kaur	Amar Singh	Shakrulanpur
130	Hari Singh	Kartar Singh	Magar
131	Sarwan Singh	Bachan Singh	Do
132	Avtar Kaur, wife of	Devinder Singh	Bhagwanpura
133	Gurmit Singh	Amar Singh	Ludhiana
134	Mohinder Singh	Banta Singh	Sanipur
135	Gurdial Singh	Chet Singh	Haripur
136	Sohan Singh	Surjan Singh	Chotauli
137	Ved Parkash	Khushi Ram	Kharar

Serial No.	Name	Father's name	Village
	Sarvshri—	Sarvshri—	
138	Jagir Singh	Balwant Singh	Rolka
139	Jagir Singh	Balwant Singh	Manali
140	Dhanwant Singh	Ganda Singh	Jhungian
141	Rattan Singh	Kishan Singh	Bhagwanpura
142	Bakhtaur Singh	Jawar Singh	Bhankarpur
143	Asa Singh	Jawar Singh	Do
144	Kishan Singh	Chandu	Do
145	Prabhoo	Kapuria	Do
146	Balwant Singh	Kartar Singh	Do
147	Gurdial Singh	Bansi Lal	Do
148	Arjan Singh	Ram Singh	Do
149	Baksha Singh	Lal Singh	Do
150	Surjit Singh	Balak Ram	Do
151	Prithi Singh	Gesu	Do
152	Hardial Singh	Nika Singh	Do
153	Gurbax Singh	Sawaya Mal	Chandigarh
154	Sita Ram	Diwan Chand	Kurali
155	Dilbagh Singh	Ram Singh	Jhugian
156	Mohinder Singh	Sampuran Singh	Khanpur
157	Tek Chand	Ch. Pakhar Dass	Chandigarh
158	Purni Devi	Gurbax Singh	Do
159	Surta Singh	Uttam Singh	Sohali
160	Biant Singh	Dasonda Singh	Hadayatpur
161	Sarwan Singh	Telu Singh	Chhat
162	Narinder Singh	Hazara Singh	Bahajauli
163	Hari Singh	Telu Singh	Chhat
164	Bachan Singh	Ram Singh	Chandoo
165	S. Sarda Singh	Tirloka Singh	Bakhankarpur
166	Bhupinder Singh	Nasib Singh	Bhajauli
167	Rattan Ram	Jawala Pashad	Cholta
168	Ram Piari, wife of	Kesho Ram	Kurali
169	Harish Chand	Sant Ram	Do
170	Hari Singh	Ajaib Singh	Bajrrar
171	Shrimati Gurnam Kaur, wife of	Atma Singh	Bhako Majra
172	Atma Singh	Kirpa Singh	Do
173	Pritam Kaur	Rattan Singh	Ghanauli
174	Rattan Singh	Dhira Singh	Ghanauli
175	Harindar Dayal Singh	Sarwan Singh	Jhungian
176	Surjan Singh	Puran Singh	Tangori
177	Khazan Singh	Sadhu Singh	Burail
178	Harbans Singh	Mehma Singh	Shakrullapur
179	Hardyal Singh	Do	Do
180	Iqbal Kaur	Kesar Singh	Burail
181	Chana Singh	Dalip Singh	Shakrullapur
182	Teja Singh	Tungal Singh	Burail
183	Sham Kaur, wife of	Chamel Singh	Bar Majra
184	Karnail Singh	Hakim Singh	Chikhke
185	Hardyal Singh	Chuhar Singh	Tangori
186	Rattan Singh	Hakam Singh	Saini Majra
187	Harbans Singh	Parmeshar Singh	Budha Bero
188	Mehar Singh	Ram Singh	Khizrabad
189	Dwarka Dass	Kali Ram	Dhanas
190	Tara Chand	Dwarka Dass	Do
191	Jawla Singh	Arjan Singh	Bedali
192	Hari Singh	Purdaman Singh	Kharar
193	Chur Singh	Jesu	Bhankarpur
194	Satpal	Khushi Ram	Sialba
195	Sarja Singh	Kishan Singh	Bhanjauli
196	Shamsher Singh	Sarja Singh	Do
197	Karnail Singh	Do	Do

Serial No.	Name	Father's name	Village
198	Harkewal Singh	Bishan Singh	Chandigarh
199	Hari Singh	Dalip Singh	Do
200	Ajmer Kaur, wife of	Hari Singh	Do
201	Rajinder Kaur	Bhupinder Singh	Do
202	Gurbax Singh	Verinder	Sohana
203	Gurcharan Singh	Arjan Singh	Nasraheri
204	Gurdial Singh	Kishan Singh	Kharar
205	Ajit Singh	Chamel Singh	Buterla
206	Gurdev Singh	Mota	Do
207	Jagir Singh	Meva Singh	Do
208	Hari Singh	Sarwan Singh	Chandigarh
209	Amrik Singh	Sarwan Singh	Do
210	Budh Singh	Chajju Singh	Rakauli
211	Gurnam Singh	Basant Singh	Badali
212	Karnail Singh	Hardit Singh	Kharar
213	Mohinder Singh	Matoo Singh	Thaska
214	Babu Singh	Bhajan Singh	Desu Majra
215	Hazara Singh	Basant Singh	Charheri
216	Sham Singh	Nagar Singh	Barri
217	Jiwan Ram	Sita Ram	Kurali
218	Thakar Singh	Surjan Singh	Kharar
219	Rajinder Singh	Mohinder Singh	Ghataur
220	Mohinder Singh	Balwant Singh	Do
221	Gurbax Singh	Waryam Singh	Ror Majra
222	Rajinder Singh	Gurbax Singh	Todarpur
223	Sucha Singh	Do	Tor Majra
224	Jaswant Singh	Kirpal Singh	Chandigarh
225	Devinder Singh	Gopal Singh	Do
226	Ran Singh	Gokal Singh	Rakauli
227	Rattan Singh	Gurbax Singh	Todar Majra
228	Pritam Singh	Pashora Singh	Bataur
229	Hari Singh	Jata Singh	Manakpur
230	Gurdev Singh	Robel Singh	Kansala
231	Amar Chand	Karta Ram	Manimajra
232	Hazara Singh	Bakhtawar Singh	Barri
233	Pritam Singh	Santa Singh	Bhabat
234	Amar Singh	Mian Singh	Bhakarapur
235	Gulwant Singh	Hazura Singh	Chandigarh
236	Hazara Singh	Sunder Singh	Do
237	Gurdial Singh	Surjan Singh	Behlan Kalan
238	Sardar Singh	Dayal Singh	Chando Gobindgarh
239	Hakim Singh	Atma Singh	Ditto
240	Khem Singh	Ishar Singh	Kotla
241	Tarlok Singh	Puran Singh	Zirakpur
242	Bant Singh	Bhagwant Singh	Chandigarh
243	Gurbax Singh	Kapur Singh	Abhe Pur
244	Sampuran Singh	Rai Singh	Gora Kasoli
245	Shrimati Amar Kaur, wife of	Harcharan Singh	Shakrullapur
246	Tej Kaur	Dhanwant Singh	Jhungian
247	Mehma Singh	Ganesh Singh	Shakrullapur
248	Bakshish Singh	Kartar Singh	Magar
249	Gulzar Singh	Bachan Singh	Do
250	Satwant Kaur, wife of	Ranjit Singh	Jhungian
251	Narinderpal Singh	Sarwan Singh	Do
252	Surjit Kaur, wife of	Harpal Singh	Shakrullapur
253	Karam Kaur	Dilbagh Singh	Jhungian
254	Nasib Singh	Jodh Singh	Dhanouri
255	Amar Singh	Basant Singh	Do
256	Nika Singh	Sundar Singh	Bhankarapur
257	Kishan Singh	Chuhar Singh	Do
258	Sadhu Singh	Jiwan Singh	Do
259	Sawan Ram	Shibu Ram	Do
260	Arjan Singh	Daya Singh	Do
261	Budh Singh	Sawan Singh	Do

Serial No.	Name	Father's name	Village
	Sarvshri	Sarvshri	
262	Tehal Singh	.. Mangal Singh	.. Sohana
263	Mangal Singh	.. Ran Singh	.. Dhabali
264	Sher Singh	.. Jagat Singh	.. Do
265	Karishan Singh	.. Palla Singh	.. Kambala
266	Bakshish Singh	.. Do	.. Do
267	Inder Singh	.. Kapur Singh	.. Do
268	Chanan Singh	.. Nika Singh	.. Do
269	Gian Kaur	.. Rattan Singh	.. Ghanoli
270	Surjit Singh	.. Do	.. Do
271	Harvinder Singh	.. Lal Singh	.. Nadiali
272	Ram Kishan	.. Do	.. Do
273	Joginder Singh	.. Do	.. Do
274	Baldev Singh	.. Nasib Singh	.. Do

(10) RUPAR CO-OPERATIVE COLD STORE LTD., RUPAR

Serial No.	Ledger Folio	Name	Father's name	Village
1	2	3	4	5
1	1	Shri Ram Rattan	.. Shri Lakhu Ram	.. Paprala
2	2	S. Raunak Singh	.. S. Dewa Singh	.. Relon Khurd
3	3	S. Ganga Singh	.. S. Masadi Singh	.. Relon Khurd
4	4	S. Rur Singh	.. S. Mangal Singh	.. Do
5	5	Khushal Singh	.. Hazari	.. Sukhranpur
6	6	Narinjan Singh	.. S. Ude Singh	.. Bhallian
7	7	S. Gurcharan Singh	.. S. Kapur Singh	.. Kotla Nihang
8	8	Ch. Ram Ditta	.. Narain	.. Do
9	9	S. Madho Singh	.. S. Relu Singh	.. Dakala
10	10	Ch. Daya Ram	.. Ch. Roda Ram	.. Shampur
11	11	S. Ram Singh	.. S. Hari Singh	.. Kotla Nihang
12	12	S. Hari Singh	.. S. Mal Singh	.. Sham pur
13	13	Sh. Melu Ram	.. Gajju	.. Sukhrampur
14	14	Gyani Rajinder Singh	.. S. Ralla Singh	.. Chanauli
15	15	S. Bir Singh	.. S. Kirpa Singh	.. Phulpur Grewal
16	16	S. Puran Singh	.. S. Suba Singh	.. Do
17	17	S. Pritam Singh	.. Narain Singh	.. Do
18	18	S. Uttam Singh	.. Shri Raman	.. Do
19	19	Ch. Ganda Singh	.. Phaggu	.. Do
20	20	Ch. Sunder Lal	.. Ch. Moonga Mal	.. Rupar
21	21	S. Purañ Singh	.. S. Sant Singh	.. Dakala
22	22	Shri Teja Pal	.. Shri Dhani Ram	.. Do
23	24	S. Tara Singh	.. S. Mela Singh	.. Do
24	25	S. Atma Singh	.. S. Gobind Singh	.. Chandpur
25	26	S. Rakha Singh	.. Poha Singh	.. Dakala
26	27	Shri Budh Ram	.. Shri Chuhar Ram	.. Do
27	28	S. Fateh Singh	.. S. Attar Singh	.. Phul Khurd
28	29	Shri Sunder	.. Shri Gajjan	.. Firozpur
29	30	S. Khushal Singh	.. S. Ganda Ram	.. Do
30	31	Shri Relu Ram	.. Shri Joti Ram	.. Kotla Nihang
31	32	S. Dalip Singh	.. S. Bishan Singh	.. Jhallian Khurd
32	33	S. Babu Singh	.. Shri Balu	.. Shampur
33	34	S. Sarup Singh	.. S. Hardit Singh	.. Kotla Nihang

Serial No	Ledger Folio	Name	Father's Name	Village
1	2	3	4	5
34	35	S. Pritam Singh	S. Tirlok Singh	Kamalpur
35	36	S. Rajjan Singh	Do	Do
36	37	S. Gurbachn Singh	S. Sahib Singh	Singh
37	38	Shri Ram Murti	S. Chit Ram	Do
38	39	S. Raghbir Singh	S. Tirlok Singh	Kamalpur
39	40	S. Mehar Singh	Do	Do
40	41	Dr. Basant Singh	S. Kishan Singh	Gobindpur
41	42	S. Ram Singh	S. Pohlo Singh	Phulpur Grewal
42	43	S. Waryam Singh	S. Dhankal Singh	Singh
43	44	S. Mangal Singh	S. Relu Singh	Bande Mahal Kalan
44	45	S. Inder Singh	S. Bir Singh	Santokhgarh Tapparlian
45	46	Sant Sadhu Singh	S. Jiwan Singh	Rupar
46	47	Dr. Garja Singh	S. Atma Singh	Khawaspur
47	50	S. Pritam Singh	S. Sant Singh	Aund
48	51	S. Mal Singh	Hardit Singh	Do
49	53	Shri Murari Lal	Shri Duni Chand	Rupar
50	55	S. Santokh Singh	S. Diwan Singh	Tapal Majra
51	56	S. Santokh Singh	Ch. Daya Ram	Havali Kalan
52	59	S. Maghar Singh	S. Daya I Singh	Rangian
53	60	S. Teja Singh	Dewa Singh	Bahlolpur
54	61	Desu Majra Mandi Kharar	Co-operative Farming Society	Desu Majra
55	62	S. Dhanna Singh	S. Sawan Singh	Paprala
56	63	Nand Singh	S. Nikka Singh	Haveli Kalan
57	67	Nanak Singh	Pija	Jhallian Khurd
58	68	Ruli Singh	Dasaundi	Sukhrampur
59	69	Madan Singh	S. Didar Singh	Rattan Gach
60	71	S. Harchand Singh	S. Tara Singh	Rattangarh
61	73	S. Kapur Singh	S. Attar Singh	Kamalpur
62	75	S. Harnam Singh	S. Bishan Singh	Ferozepur
63	76	Haveli Khurd Co-opreative Farming Society Ltd.		Haveli Khurd
64	78	S. Kishan Singh	S. Buta Singh	Kansuha Kalan
65	81	Attrra	Gurditta	Manguwal
66	82	S. Jagat Singh	Shri Duni	Paprala
67	83	S. Mangal Singh	S. Dewa Singh	Relon Khurd
68	84	S. Ram Singh	S. Thakar Singh	Paprala
69	85	S. Sher Singh	S. Chuhar Singh	Rehlon Khurd
70	86	S. Kharak Singh	Kahhna	Paprala
71	87	S. Harbans Singh	Kanahya	Do
72	88	Shri Nathu Ram	Shri Nissa Ram	Attari
73	90	Shri Daulat Ram	Shri Devi Chand	Do
74	91	S. Gurdit Singh	Shri Biru Ram	Do
75	92	Ch. Ram Kishan	Shri Nagina Ram	Bela
76	93	S. Ran Singh	S. Gopi Ram	Paprala
77	94	S. Dayal Singh	S. Chhajja Singh	Mansuha Kalan
78	95	S. Hari Singh	S. Basant Singh	Sukhrampur
79	96	S. Gian Singh	S. Shibu Singh	Sukhrampur
80	97	S. Dhanna Singh	S. Ram Singh	Phulpur Grewal
81	98	S. Gurbachan Singh	Ch. Jai Ram Dass	Ghanauli
82	99	Kavishar Harnam Singh	Shri Shibu Ram	Do
83	100	Shri Rakha Singh	Jawahari	Do
84	101	S. Bishan Singh	Shri Ganga Ram	Ferozpur
85	103	S. Mani Singh	S. Rattan Singh	Phul Khurd
86	104	S. Megh Singh	Shri Maru Ram	Ditto
87	105	S. Gurbachan Singh	S. Ralla Singh	Ditto
88	107	S. Raunak Singh	S. Surjan Singh	Ditto
89	110	Dr. Natha Singh	S. Attar Singh	Ditto
90	112	S. Manohar Singh	Shri Sahib Ditta	Haveli Kalan
91	113	S. Gurdev Singh	Shri Asa Ram	Shampur
92	114	S. Atma Singh	S. Gonda Singh	Mansuha Kalan

1	2	3	4	5
93	115	S. Faquiria Singh	.. S. Harnam Singh	.. Mansuha Kalan
94	116	S. Natha Singh	.. S. Bishan Singh	.. Bhakoo Majra
95	117	Shri Shibu Ram	.. S. Kharak Singh	.. Ghanauli
96	118	S. Prabhu Singh	.. S. Mansha Singh	.. Rattanpura
97	119	S. Surjan Singh	.. Mihan Singh	.. Kurali
98	120	S. Gurbax Singh	.. Ch. Ram Kishan	.. Haveli Khurd
99	121	S. Chet Singh	.. Ch. Nirain Singh	.. Ambala
100	122	S. Joginder Singh	.. S. Dasaunda Singh	.. Sukhrampur
101	123	S. Arjan Singh	.. Shri Pala	.. Kotla Nihang
102	124	Shri Sant Ram	.. Shri Sobha Ram	.. Shampur
103	126	Shri Prem Singh	.. Shri Daulat Ram	.. Paprala
104	127	Seth Baikunth Nath	.. Prop. Imperial Flour Mills	.. Ambala City
105	128	Major Inder Singh	.. S. Narain Singh	.. Ghataur
106	129	S. Bahagat Singh	.. S. Bishan Singh	.. Gobindpur
107	130	S. Gurbachan Singh	.. S. Bir Singh	.. Jhalli Khurd
108	131	S. Balwant Singh	.. S. Ganda Singh	.. Phul Khurd
109	132	S. Pakhar Singh	.. S. Nihal Singh	.. Sukhrampur
110	133	S. Bhagat Singh	.. S. Kundan Singh	.. Patial
111	135	S. Harbans Singh	.. S. Bhagwan Singh	.. Kotla Nihang
112	136	Shri Munshi Ram	.. Shri Charana	.. Haveli Kalan
113	137	S. Dasaunda Singh	.. Shri Sahib Ditta	.. Ditto
114	138	S. Atma Singh	.. S. Kirpa Singh	.. Mullanpur Gharibdass
115	139	S. Kuldip Singh	.. S. Atma Singh	.. Do
116	141	S. Bakhtawar Singh	.. S. Jata Singh	.. Kharar
117	142	Amrik Singh	.. S. Ajmer Singh	.. Do
118	143	S. Gurbachan Singh	.. S. Hemoo Singh	.. Tira
119	144	Shri Prabhu Ram	.. Shri Dheri Ram	.. Phulpur Grewal
120	145	S. Kehar Singh	.. S. Hari Singh	.. Ditto
121	146	S. Bakshish Singh	.. S. Dharam Singh	.. Ditto
122	147	S. Jaimal Singh	.. S. Bhagwan Singh	.. Ghandpur
123	148	S. Lachhman Singh	.. Shri Gobind	.. Do
124	149	Shri Sri Ram	.. Shri Shaboo Ram	.. Rattan Pura
125	150	Shri Nauranga	.. Shri Gobind	.. Dakala
126	151	Sub. Chandan Singh Burail
127	152	Shri Rakha Ram	.. Shri Munshi Ram	.. Ghanauli
128	153	Shri Babu Singh	.. Shri Jai Ram Dass	.. Do
129	154	S. Inder Singh	.. Shri Duni Chand	.. Dakala
130	156	Shri Naurata Ram	.. Shri Rakha Ram	.. Rangilpur
131	158	S. Ram Singh	.. S. Basant Singh	.. Sukhrampur
132	159	S. Naranjan Singh	.. S. Madho Singh	.. Kheri Salabatpur
133	160	S. Kapur Singh	.. S. Ralla Singh	.. Bikon
134	161	S. Ganga Singh	.. S. Hira Singh	.. Sukhrampur
135	162	S. Arjan Singh	.. S. Basant Singh	.. Jhallian Khurd
136	163	Shri Chuni Lal	.. Shri Ram Lal	.. Rupar
137	164	S. Puran Singh	.. Shri Ditta	.. Ramgarh Dekwala
138	165	Shri Babu Singh	.. Shri Pohlo Singh	.. Kotla Nihang
139	166	S. Amar Singh	.. S. Ganga Singh	.. Ghanauli
140	167	S. Anokh Singh	.. S. Ganda Singh	.. Phul Khurd
141	168	Shri Sada Ram	.. Shri Mangal Sen	.. Shampur
142	169	S. Bakhtawar Singh	.. Shri Santa Singh	.. Phulpur Grewal
143	170	Shri Ranjha	.. Shri Ganda	.. Paprala
144	171	S. Nanak Singh	.. S. Dewa Singh	.. Santokhgarh Tepprian
145	172	S. Dhan Singh	.. Ranjha	.. Paprala
146	173	Dr. Sant Singh	.. Dr. Narain Singh	.. Bhallian
147	174	S. Gurdev Singh	.. S. Phuman Singh	.. Gadhran Khurd
148	175	S. Ujagar Singh	.. S. Natha Singh	.. Bhakoo Majra
149	176	Shri Ranghi Singh	.. S. Narain Singh	.. Ditto
150	177	Shri Radha Ram	.. Shri Nikka Ram	.. Thali Kalan
151	178	Shri Inder Singh	.. S. Ganga Singh	.. Ghanauli
152	179	S. Jaswant Singh	.. S. Uttam Singh	.. Khairabad
153	180	S. Sadhu Singh	.. Architect	.. Chandigarh

1	2	3	4	5
154	181	Shri Sada Nand	.. Shri Durga Nand	.. Rupar
155	182	S. Bakhtawar Singh	.. S. Chattar Singh	.. Bhairon Majra
156	183	Shri Raja Ram	.. Shri Sunder Singh	V. Hoshiarpur
157	184	Shrimati Asa Dai	.. wife of S. Kapur Singh	Kotla Nihang
158	185	S. Mehar Singh	.. S. Asa Singh	.. Phul Khurd
159	186	S. Jaimal Singh	.. S. Bakhtawar Singh	.. Rupar
160	187	S. Pritam Singh	.. S. Rulda Singh	.. Akbarpur
161	188	Ch. Parkash Chand	.. Ch. Waryam Dass	.. Singhpura
162	189	Shrimati Melo Dai	.. wife of Shri Durga Mal	Rupar
163	190	S. Gurbachan Singh	.. S. Mir Singh	.. Hussainpur
164	191	Shrimati Surjit Kaur	.. daughter of S. Santokh Singh	Tapal Majra
165	192	Ch. Ganda Ram	.. Shri Bhagwana	.. Akbarpur
166	193	S. Nagina Singh	.. Shri Ram Ditta	.. Kotla Nihang
167	194	S. Rakha Singh	.. Shri Munshi Ram	
168	195	S. Atma Singh	.. S. Kirpa Singh	.. Bhaku Majra
169	196	S. Jaimal Singh	.. S. Wazir Singh	.. Bharon Majra
170	197	S. Didar Singh	.. S. Kishan Singh	.. Bhakhu Majra
171	198	S. Natha Singh	.. S. Mohan Singh	.. Parbi
172	199	S. Gian Singh	.. S. Chanan Singh	.. Jhallian Khurd
173	200	Capt. Hari Singh	.. S. Harnam Singh	.. Khairabad
174	201	S. Ram Singh	.. Ch. Puran	.. Thalli Khurd
175	202	S. Nagina Singh	.. Shri Nikka	.. Haveli Kalan
176	203	S. Ujagar Singh	.. S. Daler Singh	.. Jhande Majra
177	204	S. Naurata Singh	.. S. Bhajan Singh	.. Akbarpur
178	205	S. Amar Singh	.. S. Bhagwan Singh	.. Khairabad
179	206	S. Nagina Singh	.. S. Sunder Singh	.. Katley
180	207	S. Parsa Singh	.. S. Sarda Singh	.. Phide Lohgarh
181	208	S. Pritam Singh	.. Shri Palu Ram	.. Kotla Nihang
182	209	S. Mohinder Singh	.. S. Sarda Singh	.. Phide Lohgarh
183	210	Shri Ganpat Rai	.. Shri Gopi Chand	.. Saini Majra
184	211	Shri Kundan Lal	.. Shri Gopi Chand	.. Ditto
185	212	Shri Amar Singh	.. Shri Hira Mal	.. Rujpar
186	214	S. Paira Singh	.. S. Dalip Singh	.. Jhallian Khurd
187	215	S. Lachhman Singh	.. S. Sunder Singh	.. Khizarabad
188	216	S. Arjan Singh	.. Ditto	.. Do
189	217	S. Jagir Singh	.. S. Arjan Singh	.. Do
190	218	S. Kishan Singh	.. S. Duna Singh	.. Dakala
191	220	S. Nirmal Singh	.. S. Tota Singh	.. Fatehpur Bet
192	221	S. Madho Singh	.. S. Jaimal Singh	.. Rattangarh
193	222	S. Ram Singh	.. S. Ganesha Singh	.. Do
194	223	Shrimati Randhir Kapur	.. wife of Gyani Nota Singh	Alipur
195	224	Major Gurpal Singh	.. S. Gurdit Singh	.. Chaunta
196	225	Gyani Hazara Singh	.. S. Bhagwan Singh	.. Jhugian
197	226	Shri Prem Kaur	.. wife of S. Hazara Singh	Do
198	227	S. Amarjit Singh	.. Gyani Hazara Singh	Do
199	228	Shrimati Mohinder Kaur	.. wife of Amarjit Singh	Do
200	229	S. Harjit Singh	.. Shri Giani Hazara Singh	Do
201	230	Shrimati Jasmer Kaur	.. wife of Harjit Singh	Do
202	231	S. Ranjit Singh	.. G. Hazara Singh	.. Do
203	232	S. Avtar Singh	.. Ditto	Do
204	233	S. Sarwan Singh	.. S. Bhagwan Singh	.. Do
205	234	Shrimati Manjit Kaur	.. wife of Sarwan Singh	Do
206	235	Shrimati Mohinder Kaur	.. daughter of Hazara Singh	Do
207	236	Shri Pritam Kaur	.. Ditto	Do
208	237	S. Karam Singh	.. S. Hira Singh	.. Rattanpura
209	238	S. Amar Singh	.. S. Bhajan Singh	.. Jhallian Khurd
210	239	S. Tehal Singh	.. Dal Singh	.. Bhaliahn
211	240	Shri Mangoo	.. Shri Gobinda	.. Do
212	241	Shrimati Ranjit Kaur	.. wife of Nirmal Singh	.. Bhuda Bhora
213	242	S. Bara Singh	.. S. Basant Singh	.. Bande Mahal Kalan

1	2	3	4	5
214	243	S. Balwant Singh	.. S. Chanan Singh	.. Jhallian Kalan
215	244	S. Gian Singh	.. S. Chet Singh	.. Bhairon Majra
216	245	Shri Ram Lal	.. Shri Muni Lal	.. Rupar
217	246	Shri Gauri Shanker	.. Ditto	.. Do
218	247	S. Chet Singh	.. S. Nand Singh	.. Kotla Nihang
219	248	Lt. Niranjn Singh	.. S. Asa Singh	.. Shampur
220	249	S. Jit Singh	.. Shri Maghi Ram	.. Mansuha Kalan
221	250	S. Hardeep Singh	.. Jam. Uttam Singh	.. Phul Khurd
222	251	S. Laj Singh	.. S. Kahan Singh	.. Laudi Majra
223	252	S. Narinder Singh	.. S. Waryam Singh	.. Lahdal
224	253	S. Basant Singh	.. S. Gurmukh Singh	.. Kotla Nihang
225	254	S. Kartar Singh	.. S. Nihal Singh	.. Sukhrampur
226	255	Shri Gian Chand	.. Shri Budh Ram	.. Tira
227	256	Shri Rama Nand	.. Shri Tani Mal	.. Do
228	257	S. Gurdial Singh	.. S. Gopal Singh	.. Sukhrampur
229	258	S. Mohinder Singh	.. S. Achhar Singh	.. Bhakkoo Mara
230	259	S. Raghbir Singh	.. S. Bachan Singh	.. Do
231	260	S. Dewa Singh	.. S. Daulat Singh	.. Bhup Nagar
232	261	S. Gurdial Singh	.. Shri Ranjha	.. Paprola
233	262	S. Bakhtawar Singh	.. S. Gopal Singh	.. Jatana
234	263	S. Mahan Singh	.. S. Ganga Singh	.. Bande Mehal Kalan
235	264	S. Tirlok Singh	.. S. Kharak Singh	.. Thalli Kalan
236	265	Shri Kartar Singh	.. S. Basant Singh	.. Haveli Khurd
237	266	Shri Bansi Ram	.. Shri Bhuru Ram	.. Do
238	267	S. Sadhu Singh	.. S. Rulia Singh	.. Bande Mehal Kalan
239	268	S. Ujagar Singh	.. S. Amar Singh	.. Bhudda Bhora
240	269	Shri Tilak Ram	.. Shri Attra	.. Mansuha Kalan
241	270	S. Asa Singh	.. S. Ganga Singh	.. Bande Mahal Khurd
242	271	S. Nand Singh	.. S. Kapur Singh	.. Desu Majra
243	272	S. Amar Singh	.. S. Nikka Singh	.. Rangilpur
244	273	S. Gurbakhash Singh	.. S. Ganesha Singh	.. Kotla Tapparain

LEDGER No. 2

245	1	S. Gurbukhsh Singh	.. Shri Ram Kishan	.. Thali Khurd
246	2	S. Basta Singh	.. S. Harnam Singh	.. Jhallian Khurd
247	3	S. Narinder Singh	.. Ch. Faqiria Ram	.. Phulpur Garewal
248	4	S. Bachan Singh	.. Shri Ram Partap	.. Ferozepur
249	5	Shri Kanshi Ram	.. Shri Babu Ram	.. Shampur
250	6	S. Didar Singh	.. S. Gujar Singh	.. Kheri Salabat- pur
251	7	S. Maya Singh	.. S. Kalu Ram	.. Pattial
252	8	S. Bachan Singh	.. S. Rulia Singh	.. Banda Mahal Khurd
253	9	S. Tarlochan Singh	.. S. Inder Singh	.. Phulpur Grewal
254	10	S. Dalip Singh	.. S. Chajjar Singh	.. Bhaini
255	11	S. Dayal Singh	.. Shri Ram Saran	.. Kotla Nihang
256	12	S. Puran Singh	.. S. Hira Singh	.. Bhallian
257	13	S. Chet Singh	.. Shri Basanta	.. Kotla Nihang
258	15	S. Mohinder Singh	.. Shri Pohlo Ram	.. Rupar
259	16	S. Ranjodh Singh	.. S. Hira Singh	.. Jhallian Khurd
260	17	S. Arjan Singh	.. S. Partap Singh	.. Kheri Salabatpur
261	18	S. Dayal Singh	.. S. Uttam Singh	.. Asarpur
262	19	S. Joginder Singh	.. S. Sunder Singh	.. Singhpura
263	20	S. Udham Singh	.. S. Ganga Singh	.. Kotla Nihang
264	21	S. Pritam Singh	.. S. Sunder Singh	.. Singhpura
265	22	S. Hari Singh	.. S. Hira Singh	.. Rattanpura
266	23	S. Piara Singh	.. S. Bhagwan Singh	.. Jhugian
267	24	Shrimati Surjit Kapur	.. wife of Piara Singh	.. Do
268	25	S. Rattan Singh	.. S. Dhera Singh	.. Ghanauli
269	26	Shrimati Pritam Kaur	.. wife of Rattan Singh	.. Ghanauli

1	2	3	4	5
270	27	S. Lal Singh	.. S. Nanda Singh	.. Ghanuli
271	28	Subedar Ram Singh	.. S. Ganga Singh	.. Bhakhu Majra
272	29	S. Bakhtawar Singh	.. S. Bhagwan Singh	.. Bhakhu Majra
273	30	S. Teja Singh	.. S. Mastan Singh	.. Rattanpura
274	31	S. Mohinder Singh	.. Shri Tilak Ram	.. Ghanauli
275	32	S. Banta Singh	.. S. Shiv Singh	.. Haveli Kalan
276	33	S. Dharam Singh	.. S. Sunder Singh	.. Kotla Nihang
277	34	S. Ujagar Singh	.. Shri Jai Ram	.. Ditto
278	35	S. Dayal Singh	.. S. Jata Singh	.. Haveli Kalan
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280	37	S. Ghanaya Singh	.. S. Kirpa Singh	.. Rattanpura
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285	42	S. Karnail Singh	.. S. Khushal Singh	.. Alipur
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290	47	S. Ujagar Singh	.. S. Kishan Singh	.. Bela
291	48	S. Chattar Singh	.. S. Mahan Singh	.. Morinda
292	49	S. Karam Singh	.. S. Kartar Singh	.. Kotla Nihang
293	50	S. Jagat Singh	.. S. Partap Singh	.. Phul Khurd
294	51	S. Harnam Singh	.. Shri Mastana	.. Makauri Kalan
295	52	Shri Ram Asra	.. S. Chuhar Singh	.. Pahri
296	53	S. Mohinder Singh	.. S. Duni Singh	.. Do
297	54	S. Mehar Singh	.. S. Kartar Singh	.. Khowaspur
298	55	S. Gurbakhsh Singh	.. S. Hardit Singh	.. Ahmedpur
299	56	S. Sarwan Singh	.. S. Thakar Singh	.. Bande Mahal Khurd
300	57	S. Bakhtawar Singh	.. S. Partap Singh	.. Phul Khurd
301	58	S. Sohinder Singh	.. S. Jodh Singh	.. Mianpur
302	60	S. Mohinder Singh	.. S. Kirpa Singh	.. Manusha Kalan
303	61	Shri Daulat Ram	.. Shri Chet Ram	.. Dakala
304	62	S. Lachhman Singh	.. S. Madho Singh	.. Manak Majra
305	63	S. Mohinder Singh	.. S. Kartar Singh	.. Khowaspur
306	64	Shri Nathu Ram	.. Shri Rala Ram	.. Rajpura
307	65	Shri Sukh Ram	.. S. Inder Singh	.. Dakala
308	66	S. Dayal Singh	.. S. Inder Singh	.. Bande Mahal Khurd
309	67	S. Joginder Singh	.. S. Hari Singh	.. Sukhrampur
310	68	Shri Atma Ram	.. Shri Baru	.. Phulpur Garewal
311	69	S. Gurbakhsh Singh	.. S. Parsan Singh	.. Ditto
312	70	S. Sohan Singh	.. S. Hardev Singh	.. Khowaspur
313	72	Shri Harbans Lal	.. Shri Moti Ram	.. Kurali
314	73	S. Pritam Singh	.. S. Bhalla Singh	.. Bhaini
315	74	S. Santokh Singh	.. S. Randhir Singh	.. Rangian
316	75	S. Baldev Singh	.. S. Hazura Singh	.. Rattan garh
317	76	S. Man Singh	.. S. Chajja Singh	.. Bhaini
318	77	Shri Jagan Nath	.. Shri Lahori Mal	.. Rupar
319	78	S. Lachar Singh	.. S. Jiwan Singh	.. Kotla Tappararian
320	79	S. Tulsa Singh	.. S. Jiwan Singh	.. Ditto
321	80	S. Arjan Singh	.. S. Dial Singh	.. Bhudha Bhora
322	81	S. Sohan Singh	.. S. Mota Singh	.. Haveli Kalan
323	82	S. Karan Singh	.. S. Ram Singh	.. Phul Khurd
324	83	S. Nikka Singh	.. Shri Ram Lal	.. Chanauli

THE SIR HIND CO-OPERATIVE COLD STORAGE LTD., SIRHIND

Serial No.	Name	Father's name	INDIVIDUAL	
			Village	Tehsil
1	Shri Jaswant Singh	Shri Banta Singh ..	Kalaundi	Sirhind
2	Shri Darshan Singh	.. Shri Inder Singh ..	Karampur	Do
3	Shri Harbans Singh	.. Shri Kharar Singh	Hussainpur	Do
4	Shri Sadhu Singh	.. Shri Bakhtawar Singh	Nagwan	Do
5	Shri Sewa Singh	.. Shri Bishan Singh	Railon	Do
6	Shri Bashsher Singh	.. Shri Bhagwan Singh	Shamsher Nagar	Do
7	Shri Asa Singh	.. Shri Gurdial Singh	Sadho Majra	Do
8	Shri Inder Singh	.. Shri Jai Singh ..	Atewali	Do
9	Shri Gurdev Singh	Shri Bishan Singh	Hari Pur	Do
10	Shri Jaswant Singh (Major)	Shri Mangal Singh	Dhala	Do
11	Shri Atma Singh	.. Shri Jata Singh ..	hanpur	Do
12	Shri Bhag Singh	.. Shri Nand Singh ..	Haripur	Do
13	Shri Lachman Singh	Shri Tara Singh ..	Prjjain	Do
14	Shri Uttam Singh	.. Shri Narang Singh	Sakandar Singh	Do
15	Capt. Kala Singh	.. Shri Labh Singh ..	Khanian	Do
16	Shri Gurdian Singh	.. Shri Basant Singh	Chanarthal Kalan	Do
17	Shri Ajit Singh	.. Shri Bal Singh ..	Khara	Do
18	Shri Prem Singh	..	Majri Arian	Do
19	Shri Jaswant Singh	.. Shri Balwant Singh	Bhamsari Bland	Do
20	Shri Teja Singh	.. Shri Sher Singh ..	Sohagheri	Do
21	Shri Mukand Singh	.. Shri Attar Singh ..	Sohagheri	Do
22	Shri Mohinder Singh	Shri Santa Singh ..	Chanrathal Kalan	Do
23	Shri Bagh Singh	.. Shri Sampuran Singh	Kukar Majra	Do
24	Shri Gurnam Singh	.. Shri Sunder Singh	Kheri Bhai Kee	Do
25	Shri Avtar Singh	.. Shri Bhola Singh ..	Blahara	Do
26	Shri Hakikat Singh	.. Shri Thakar Singh	Bhalar	Do
27	Shri Joginder Singh	.. Shri Thakar Singh	Bhalara	Do
28	Shri Gurbu Singh	.. Shri Bean t Singh	Bhadurgarh	Do
29	Shri Ujjagar Singh	.. Shri Deva Singh ..	Amloh	Do
30	Shri Shamsher Singh	.. Shri Khan Singh ..	Ferozepur	Do
31	Shri Gurdev Singh	.. Shri Gurdial Singh	Nandpur Kalaur	Do
32	Shri Man Singh	.. Shri Naranjan Singh	Nandpur Kalaur	Do
33	Shri Raghbir Singh	.. Shri Sunder Ram	Ditto	Do
34	Shri Javinder Singh	.. Shri Arjun Singh ..	Himatgarh	Do
35	Shri Balwant Singh	.. Shri Ram Singh ..	Badwala	Do
36	Shri Garja Singh	Shri Ram Singh ..	Do	Do
37	Shri Sarja Singh	.. Shri Ram Singh ..	Do	Do
38	Shri Nirmal Singh	.. Shri Ram Singh	Do	Do
39	Shri Mohinder Singh	.. Shri Mansa Singh	Do	Do
40	Shri Mansa Singh	.. Shri Mangal Singh	Kalaundi	Do
41	Shri Balwant Singh (adopted)	.. Shri Gujar Singh	Do Jabran	Do
42	Bawa N. Bishan Singh	B. Bant Singh Ram ..	Gobindgarh	Do
43	Shri Harbal Singh	.. Shri Shamsher Singh	Hamnpur	Do
44	Shri Dharam Dev	.. Shri Harkaran Dass	Bassi	Do
45	Shri Gurbant Singh	.. Shri Bakhtawar Singh	Shergarh Bara	Do
46	Shri Thakar Dass	.. Shri Bala Ram ..	Hamayonpur	Do
47	Shri Gobind Ram	.. Shri Bala Ram ..	Do	Do
48	Shri Gurbux Singh	.. Shri Gujar Singh ..	Sirhind	Do
49	Shri Santa Singh	..	Hamayonpur	Do

Serial No.	Name	Father's name	Village	Tehsil
50	Shri Balbir Singh	Autar Singh	Sirhind	Sirhind
51	Shri Hans Raj	Shri Salig Ram	Bassi	Do
52	Shri Valaiti Ram Gupta		Sirhind	Do
53	Harphul Singh	Shri Shiv Dev Singh	Gauran	Do
54	Shri Gurdial Singh	Ditto	Bassi	Do
55	Dr. Ved Parkash	Shri Sarda Ram	Do	Do
56	Major Pritam Singh	Shri Bakhtawar Singh	Mahadian	Do
57	Shri Faquir Singh	—	Madophal	Do
58	Shri Kahala Singh	—	Do	Do
59	Shri Bihari Lal	—	Do	Do
60	Shri Narota Ram	Shri Puran Chand	Talania	Do
61	Shri Sukhdev Singh	Shri Manjit Singh	Mahadian	Do
62	Shri Gurcharan Singh	Shri Bhagat Singh	Do	Do
63	Shri Jagjit Singh	Shri Pritam Singh	Do	Do
64	Shri Joginder Singh	Shri Mit Singh	Do	Do
65	Shri Kher S'ng	Shri Dev Singh	Mullanpur	Do
66	Shri Harpal Singh Mann	Shri Prithi Pal Singh	Bassi	Do
67	Shri Bagh Singh		Do	Do
68	Shri Puran Singh (Hav)	Shri Tara Singh	Khat Mathi	Do
69	Shri Jagir Singh	Shri Jaswant Singh	Kheri Bhai Kee	Do
70	Shri Bara Singh	Shri Pritam Singh	Do	Do
71	Shri Thakar Singh	Shri Sant Singh	Nandpur Kalaur	Do
72	Shri Boota Singh	—	Khanaina	Do
73	Shri Darshan Singh	—	Majri Arian	Do
74	Shri Teja Singh	Shri Suchet Singh	Rangheri Kalan	Do
75	Shri Mangal S'ng	Shri Fateh Singh	Panjoilikalan	Do
76	Shri Dalip Singh	—	Badinpur	Do
77	Shri Naurang Singh	Shri Chajja Singh	Panjola	Do
78	Shri Saktar Singh	Shri Mansa Singh	Lohari	Do
79	Shri Bagh Singh	Shri Sujan Singh	Do	Do
80	Shri Jagdish Rai	Shri Karam Chand	Nogowan	Do
81	Shri Mewa Singh		Sotal	Do
82	Shri Harpal Singh	Shri Teja Singh	Alipur Sondian	Do
83	Shri Nirotam Singh	Shri Ganda Singh	Shamsher Nagar	Do

SOCIETIES

- 84 The Nand Pur Kesho Co-operative Agri. Service Society Ltd. , tehsil Sirhind.
- 85 The Khanian Co-operative Agri. Service Society Ltd. tehsil Sirhind.
- 86 The Bhamsari Bland Co-operative Agri. Service Society Ltd. Tehsil Sirhind.
- 87 The Haripur Co-operative Agricultural Service Society Ltd. tehsil Sirhind.
- 88 The Sonti Co-operative Agricultural Service Society, tehsil Sirhind.

(12) THE MADHUBAN CO-OPERTIVE COLD STORE, KUTAIL, KARNAL

1. Shri R.P. Kapur.
2. Mrs. Sheila Kapur.
3. Shrimati Kaushalya Devi.
4. Shrimati Savitri Chopra.
5. Shri Ashok Kapur.
6. Shi Love Kapur.
7. Kumari Meena Kapur.
8. Kumari Kiran Kapur.
9. Shrimati Dhanwantri Devi.
10. The District Wholesale Co-operative Society Ltd., Karnal.
11. The Chunian Pursharti Co-operative Multipurpose Society Ltd.

13. THE KARNAL CO-OPERATIVE COLD STORE LTD., PANIPAT

1. Shri Wazir Chand Sikka.
2. Sardar Sher Singh.
3. Shri Khushi Ram Dhingra.
4. Sardar Bahadur Singh.
5. Shri Uttam Chand.
6. Shri Lal Chand.
7. Shri Devinder Nath.
8. Shri Amar Nath.
9. Ch. Khushi Ram.
10. Ch. Khushi Lal.
11. Ch. Iqbal Chand.
12. Shrimati Raj Rani.
13. Ch. Ramditta Mal.
14. Shrimati Maya Devi.
15. Shri Tola Ram.
16. Shri Gur Dial.
17. Shri Talok Chand.
18. Shri Sobh Raj.
19. Shri Parma Nand.
20. Shri Jagdish Lal.
21. Shri Harbans Lal.
22. Shri Sunder Lal.
23. Shri Sohan Lal.
24. Shri Jiwan Dass.
25. Shri Mehtab Singh.
26. Shri Sada Nand.
27. Shri Sohan Lal.
28. Shri Harwinder Singh.
29. Shri Vidya Dhar Abrol.
30. Shri Chuni Lal.
31. Shri Sansar Chand.
32. Shri Bahadur Chand.
33. Shri Chaudhri Ram.
34. Shri Paras Ram.
35. Shrimati Rakhi Bai.
36. Shri Narain Dass.
37. Shri Sant Lal.
38. Shri Umar Singh Jat.
39. Shri Kanwar Singh.
40. Shri Keshwa Nath.
41. Ch. Jessa Ram.
42. Shri Kundan Lal.
43. Shri Lal Chand.
44. Shri Brij Narain.
45. Shri Tek Chand.
46. Shri Amar Nath.
47. Shri Khushi Ram.
48. Shri Narinder Nath.
49. Shri Kundal Lal Luthra.
50. Shri Dina Nath.
51. Ch. Ganesh Dass.
52. Sardar Gurdit Singh.
53. Shri Raja Ram.
54. Sardar Gurdip Singh.
55. Shri Gansham Dass.

(14) THE ADARSH CO-OPERATIVE COLD STORE LTD., LUDHIANA

1. Shri Baldev Krishan.
2. Shri Harchand Singh.
3. Shri Jagir Singh.
4. Shri Lakha Singh.
5. Shri Suraj Singh.
6. Shri Daljit Singh.
7. Shri Dasondhi Singh.
8. Shri Gurdass Ram.
9. Shri Gurnam Singh.
10. Shri Gurcharan Singh.

11. Shri Atma Singh.
12. Shri Ajaib Singh.
13. Shri Badri Dass Beri.
14. Shri Bhadur Singh.
15. Giani Arjun Singh.
16. Shri Nasib Singh.
17. Shri Ranjit Singh.
18. Shri Ram Parkash Beri.
19. Shri Kaith Chand Aggarwal.
20. Shri Rabinder Kumar.
21. Shri Ramgopal.
22. Shri Mohan Lal.
23. Shri Rekhi Ram.
24. Shri Joinder Singh.
25. Shri Mangal Singh.
26. Shri Sukhan Chand.
27. Shri Narinder Singh.
28. Shri Karnail Singh.
29. Shri Balwant Rai.
30. Shri Mukhtiar Singh.
31. Shri Anokh Singh.
32. Shri Behal Singh.
33. Shri Kirpal Singh.
34. Shri Nand Lal.
35. Shri Bhagwan Singh.
36. Shri Bhagwan Dass.
37. Shri Abdul Gani.
38. Shri Nachatar Singh.

15. THE LUDHIANA CO-OPERATIVE COLD STORE LTD., LUDHIANA

1. Shri Kartar Singh.
2. Shri Karam Singh.
3. Shri Gurmohan Singh.
4. Shri Jai Parkash.
5. Shri S.G.S. Dhillon.
6. S. Surat Singh.
7. Shri Prem Parkash Singh.
8. Shri Gurparshad Singh.
9. Bibi Briflder Kaur.
10. S. Harbans Singh.
11. Bibi Sarbinder Kaur.
12. S. Dalip Singh.

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Punjab Vidhan Sabha Debates

20th February, 1963

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OFFICIAL REPORT



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PUNJAB VIDHAN SABHA
Wednesday, the 20th February, 1963

*The Vidhan Sabha met in the Assembly Chamber, Sector 1, Chandigarh,
at 2.00 p.m. of the Clock. Mr. Speaker (Shri Prabodh Chandra) in the Chair.*

STARRED QUESTIONS AND ANSWERS
Supplementaries to Starred Question No 1312

कामरेड राम प्यारा : क्या होम मिनिस्टर साहिब बताएंगे कि यह जो स्टेटमेंट उन्होंने दी है उस में बतलाया है कि श्री कालिया को सिविल सर्जन जालंधर के खिलाफ preliminary enquiry करने के लिये लगाया गया था उस दौरान सिविल सर्जन ने यह स्टेटमेंट दे दी कि स्टेट के एक लैजिस्लेटर और most powerful man of the State के लड़के उन के पास पहुंचे इस लिये उन्होंने मन मोहन सिंह की बाबत गलत certificate दे दिया, क्या यह सच है ?

Home Minister : I do not know. I would need a separate notice for that.

कामरेड राम प्यारा: My submission is that it is clear from the question. क्या उस ने सिविल सर्जन के खिलाफ कोई enquiry की थी, अगर की थी तो मैं एक बात और पूछ लेता हूं कि क्या उन्होंने enquiry उस से ले कर Vigilance Department को दे दी, अगर दे दी तो इस की क्या वजह थी ?

मन्त्री : उस ने एक preliminary enquiry की थी। उस के बाद मुनासिब समझा गया कि Vigilance Department के जरिये ज्यादा detailed enquiry करवाई जाए। उस ने enquiry कर के उस की रिपोर्ट भेज दी थी, उस से enquiry ले नहीं ली गई थी ।

कामरेड राम प्यारा : क्या यह हकीकत है कि जब उस की रिपोर्ट पहुंची तो उस के immediately बाद उस की transfer कर दी गई ?

Minister : That has nothing to do with his transfer.

कामरेड राम प्यारा : It relates to the question. उस को क्यों ट्रांसफर किया गया? यह कहते हैं कि administrative grounds थीं, लेकिन वह उन्होंने बताई नहीं ।

Mr. Speaker : That has nothing to do with this enquiry. The Home Minister has categorically stated that.

Note—Starred Question No. 1312 along with its reply appears in the PVS debates Vol. I. No. 1, dated 19-2-1963.

कामरेड राम प्यारा : यह उस के साथ related है । **Administrative grounds** बता दें जिन की बिना पर उस को **mid-term transfer** किया गया जब कि गवर्नमेंट की **instructions** हैं कि **mid term transfer** नहीं हो सकती ?

Mr. Speaker : Whatever the 'term' may be. It is not the ground for the transfer.

Comrade Ram Piara : Sir, there are clear instructions of the Punjab Government that mid-term transfers are not effected unless the permission of the Chief Minister is sought. Shri Kalia was transferred during the course of the year. I would, therefore, like to know the reasons which led to the transfer of this Officer in the mid-term ?

Minister : Sir, I do not mind giving this information. One of the I.P.S. Officers was selected for higher training at Mount Abu. Somebody had to be posted in his place. There was a chain of transfers. It was not the only transfer that took place.

List of Questions for the 20th February, 1963

Mr. Speaker : Comrade Ram Piara.

Comrade Ram Piara : Question No. 1327.

Pandit Chiranji Lal Sharma : On a point of order, Sir. what about the questions which remained unanswered from the list of questions for the 19th February, 1953 ?

बाबू बचन सिंह : स्पीकर साहिब, अर्ज यह है कि इस सिलसिले में मुनासिब यह होता कि **Business Advisory Committee** को **confidence** में लिया जाता । मुझे अफसोस है कि उस कमेटी को **confidence** में नहीं लिया गया और अगर **Business Advisory Committee** को **confidence** में लेना मुनासिब नहीं समझा जाता तो मैं समझता हूँ कि उस कमेटी की कोई जरूरत नहीं है ।

श्री अध्यक्ष : बाबू जी, आप को अगर पूरी वाकफियत होती तो जो बात आप ने कही है वह न कहते । इस के लिये तमाम **groups** के लीडरों की एक खास मीटिंग बुलाई गई थी । उस में चौधरी देवी लाल जी और सरदार गुरनाम सिंह जी को भी बुलाया गया था । इस के बावजूद भी आप ने यह बात कही है तो **this is unfortunate**. मैंने **Opposition** के हर ग्रुप के लीडर को दावत दी थी । **Communist Party** के लीडर चूँकि जेल में थे इस लिये दूसरे मैम्बर को कहा गया कि उस मीटिंग में हिस्सा लें । (Had the hon. Member got full information he would not have said this thing. All the Group Leaders were invited to a special meeting for this purpose. Chaudhri Devi Lal and Sardar Gurnam Singh were present there. Still he has said this thing. This is unfortunate. I had invited Leader of every group in the Opposition. Since the Leader of the Communist Party was in jail, I had invited another member of the Communist Party to attend that meeting.)

Pandit Chiranji Lal Sharma : The very purpose of the Question Hour is defeated if the hon. Members are deprived of this opportunity.

Mr. Speaker : There is no question of depriving the hon. Members of this House of their rights and privileges. There will be Question Hour.

The replies of Questions which will be left over will be laid on the Table of the House. This arrangement has been adopted on the advice of the Members belonging both to the Government and the Opposition parties. This is the procedure in the Lok Sabha as also in many other State Legislatures.

Pandit Chiranji Lal Sharma : Mr. Speaker, Sir, the Members will be definitely deprived of putting supplementary Questions. The information will, of course, be given to the individual Members but not to the whole House.

Mr. Speaker : After all, the Question Hour will not be taken for any other work. Questions will be replied in the Question Hour. This arrangement was desired to be adopted by the Members of the Opposition as well as the Government. Rule 45 of the Rules of Procedure and Conduct of Business in the Punjab Legislative Assembly provides that if any question placed on the list of questions for oral answer on any day is not called for answer within the time available for answering questions on that day, the answer thereof shall be laid on the Table of the House by the Minister concerned and no supplementary question shall be asked in respect thereof.

It is on the unanimous advice of the Committee consisting of all the Group Leaders that this decision was arrived at. I would again place this matter before the Business Advisory Committee to-day. Whatever decision is taken in the meeting of the Business Advisory Committee, will be implemented. There is no intention of curtailing the rights and privileges of the Members. The question of depriving the Members of their rights, etc., only comes in when we do some other work in the Question Hour. Baboo Bachan Singh was also invited to attend that meeting but he chose not to attend it. Now he is criticising the decision taken at that meeting.

बाबू बचन सिंह : स्पीकर साहिब, जहां तक मुझे याद है Business Advisory Committee की कोई ऐसी meeting नहीं थी जिस को मैं ने attend न किया हो। हो सकता है कि आप ने informally कुछ members को बुलाया हो। अगर किसी informal meeting में ऐसी बात हुई हो तो हो सकता है वह मेरे knowledge में न हो। मेरा यह एतराज नहीं कि आप ने सब members को confidence में क्यों नहीं लिया। मेरा एतराज सिर्फ यह है कि यह बात पहले Business Advisory Committee में जरूर जानी चाहिए थी।

श्री अध्यक्ष : नहीं जी, एक बाकायदा meeting बुलाई गई थी। इस का मकसद चिट्ठी में साफ तौर पर लिखा गया था। (No, please. A regular meeting was called in this connection. The purpose was clearly indicated in the letter.)

All those who attended the meeting, were paid T.A.

I wanted to simplify the procedure of the House with regard to Questions and Private Members' Resolutions as was done by the Lok Sabha. I wrote the following letter to the various Group Leaders in the House—

“Keeping in view the National Emergency with which the country is faced at present, I think you will agree with me that we should also try to economise expenditure and lessen parliamentary work as much as can be done without, in any way,

[श्री अध्यक्ष]

affecting the basic rights of the hon. Members. With this end in view, I want to simplify the procedure with regard to Questions and Private Members' Resolutions on the lines of the simplified procedure of the Lok Sabha. But before I take any decision, I would like to be benefited by your views in this connection.

I shall, therefore, be grateful, if you will kindly make it convenient to attend a meeting for this purpose on the 17th January, 1963, at 11.30 A.M. in my office room in the Vidhan Sabha Secretariat."

Dr. Gopi Chand Bhargawa, Finance Minister, Sardar Gulab Singh, Chief Parliamentary Secretary, Chaudhri Devi Lal, Baboo Bachan Singh, Sardar Lachhman Singh Gill, Sardar Gurnam, Singh, Dr. Baldev Parkash and Comrade Babu Singh, M.L.A.s, were invited to attend this meeting.

If the hon. Members feel that there is any objection to this, the matter will again be placed before the Business Advisory Committee in its meeting scheduled to be held to-day in my office room.

Pandit Chiranjil Lal Sharma : We feel, Sir.

श्री बलराम जी दास टंडन : स्पीकर साहिब, आप को अच्छी तरह पता ही है कि जो पहली पहली lists होती हैं उन के अन्दर questions ज्यादा होते हैं और बाद की lists में questions का नम्बर thin रहता है। आप जानते हैं कि अखीरले दिनों में कई बार questions कम होने की वजह से आधा घंटा बच भी जाता रहा है। उस के बाद दूसरी items शुरू करनी पड़ती हैं। मेरी request सिर्फ इतनी है कि इस में कोई फ़र्क नहीं पड़ने वाला। Question Hour को complete करते हुए जैसे यह business as a routine करते आए हैं वैसे ही करते रहें। मुझे यह शिकायत नहीं करनी है कि आपने Members को consult नहीं किया। आपने सब को बुलाया। अगर कोई meeting में नहीं आया तो उस की अपनी गलती हो सकती है। हमें तो केवल यही प्रार्थना करनी है कि आगे जो procedure चलता आ रहा है, वही जारी रखा जाए। इस से Members को भी facilities हो सकती हैं और Question Hour भी completely avail किया जा सकता है। इसका फायदा उठाने की इजाजत मिलनी चाहिए।

Sardar Gurdial Singh Dhillon : Mr. Speaker, Sir, the position is that the questions will start from the list of the day as already fixed. This arrangement was earlier tried twice, but we had to revert to the old practice. I do not know how the Members agreed to the present arrangement. They must be in an obliging jolly good mood to agree to your suggestion. They were not agreeing to this suggestion earlier. I think it will be much better if this issue is brought before the Business Advisory Committee for reconsideration rather than raising objections afresh. Let this issue be reconsidered by the Business Advisory Committee. It is my suggestion, Sir.

Comrade Ram Piara : I have to make one suggestion.

Mr. Speaker : I am not going to waste any more time of the House on this issue.

Comrade Ram Piara : Sir, I have to.....

Mr. Speaker : No please. The matter will be placed before the Business Advisory Committee.

LOANS FLOATED BY GOVERNMENT FROM THE PUBLIC

*1327. Comrade Ram Piara : Will the Minister for Finance be pleased to state—

(a) the total amount of loans floated by the Government from the public during the period from 1947 to date, yearwise, together with the purpose thereof and the rate of interest thereon in each case annually ;

(b) the date when each of the loans referred to in part (a) above is payable to the persons who advanced the loans together with the amount of interest thereon ?

Shri Mohan Lal (Home Minister) : (a) & (b) A statement giving the desired information is laid on the Table of the House.

Loans floated by Government from the Public

Particulars of loan	Purpose	Year in which raised	Rate of interest	Amount of loan
Rs				
(a) (i) 4 per cent Punjab Loan, 1968	To finance productive Irrigation and Power Projects	1956-57	4 per cent per annum	2,03,86,200
(ii) 4 per cent Punjab Loan, 1971	To finance Productive Irrigation Projects	1959-60	4 per cent per annum	2,18,87,000
(iii) 4½ per cent Punjab Loan, 1972	To finance productive Irrigation and Power Projects	1961-62	4½ per cent per annum	3,13,03,300
(iv) 4½ per cent Punjab Loan, 1974	Ditto	1962-63	4½ per cent per annum	3,64,88,100
Total				11,00,64,600
Rs				
(b) Date on which the loan is repayable				Total amount of interest payable to the subscribers on each loan
(i) 3rd September, 1968	..	97,85,376		
(ii) 19th August, 1971	..	1,05,05,760		
(iii) 4th September, 1972	..	1,46,34,293		
(iv) 27th August, 1974	..	1,97,03,574		
Total				5,46,29,003

कामरेड राम प्यारा : क्या होम मनिस्टर साहिब बताएंगे कि जो 11,00,64,600 रुपए का public loan हमने raise किया है और उस पर जो 5,46,29,003 रुपये का interest देना है, क्या इस के लिए State Legislature से कोई sanction भी ली गई थी ?

मन्त्री : Loans का provision आप की हर Plan में होता है । तीसरी Five-Year Plan में भी जितना loan हमने raise करना है, उसका provision है ।

कामरेड राम प्यारा : मेरा सवाल यह है कि जैसे taxes लगाने के लिये State Legislature से इजाजत ली जाती है, इसी तरह public loan collect करने के बारे में भी क्या State Legislature की permission seek की गई थी या नहीं ?

मन्त्री : Loans collect करने के मामले में पहले इजाजत नहीं ली जाती लेकिन जिस तरह मैंने पहले अर्ज किया है, यह provision Plan के अन्दर रखा गया है और Plan की मंजूरी House दे चुका है । Loan float करना एक confidential मामला होता है, उस की इत्तलाह पहले नहीं दी जाती—उस वक्त तक नहीं दी जाती जब तक कि यह loan collect करने की public announcement न की जाए ।

कामरेड राम प्यारा : क्या मन्त्री महोदय यह बताने की कृपा करेंगे कि हमारी sacred Constitution में State Legislature या State Government पर कोई पाबन्दी लगी हुई है कि वह किस हद तक public से loan हासिल कर सकते हैं ?

Mr. Speaker : The Home Minister has stated that *ad-hoc* provision had already been made in the Plan. Government could raise loan upto that extent. इसलिए sanction की कोई जरूरत नहीं थी। यह तो details की बातें हैं । (Therefore, sanction was not necessary. Besides these are matters of details.)

मन्त्री : इसके अलावा मैं अर्ज कर दूँ कि loan float करने से पहले Government of India, Finance Department और Reserve Bank से मंजूरी लेनी पड़ती है ।

श्री राम प्यारा : मेरा सवाल यह था कि आया Constitution में इस किस्म का provision है कि जितना loan float करना है उस की State Legislature ने limit मुकरर की है और मंजूरी देनी है और क्या गवर्नमेंट ने State Legislature से मंजूरी ली है ?

मन्त्री : जहां तक constitutional provision की बात है उस का मुझे इस वक्त पता नहीं है ।

TRANSFER OF WORK OF DIVISIONAL ACCOUNTANTS TO THE
ACCOUNTANT-GENERAL, PUNJAB

*1961. **Sardar Lakhi Singh Chaudhri** : Will the Minister for Finance be pleased to state—

- (a) whether it is a fact that the work of the Divisional Accountants has been transferred to the Accountant-General, Punjab ;
- (b) whether it is also a fact that the posts of Deputy Superintendents in the Treasury and Accounts Departments have been upgraded ; if so, when and the reasons therefor ;
- (c) whether any savings is expected by amalgamating the Local Fund Accounts and the Treasury and Accounts Branches ; if so, the extent thereof ?

Shri Mohan Lal (Home Minister) : (a) Yes, Sir, with effect from 1st April, 1962.

(b) No, Sir.

(c) Government do not consider it practicable to amalgamate the Local Audit Department and Treasuries and Accounts Branches, and as such the question of any savings does not arise.

EMERGENCY CUT IN EXPENDITURE IN RESPECT OF CERTAIN DEPARTMENTS
DURING THIRD PLAN PERIOD

*2012. **Pandit Mohan Lal Datta** : Will the Minister for Finance be pleased to state—

- (a) whether the Government in the Finance Department have made any emergency cut in expenditure in the Third Five Year Plan in respect of Education, Public Works, Industries, Agriculture, Community Development, Health, Harijan Welfare Departments respectively ; if so, the details thereof ;
- (b) whether Government have also reduced expenditure on the various items of Development in the backward hilly areas of the State as envisaged in the Plan ; if so, to what extent ;
- (c) to what extent such cut will affect the targets and objectives laid in the Plan ?

Shri Mohan Lal : (a) No.

(b) No.

(c) Question does not arise.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੇ ਸਾਰੇ ਸਵਾਲ ਦਾ ਜਵਾਬ ਨਹੀਂ ਵਿਚ ਦਿਤਾ ਹੈ। ਕੀ ਮੈਂ ਪੁਛ ਸਕਦਾ ਹਾਂ ਕਿ **Harijan Welfare Department** ਨੇ ਜੋ **beneficiaries select** ਕੀਤੇ ਸਨ ਉਨ੍ਹਾਂ ਨੂੰ ਇਸ ਲਈ ਘਟਾਇਆ ਗਿਆ ਹੈ ਕਿਉਂ ਜੋ ਬਜਟ **allocation** ਵਿਚ **cut impose** ਕੀਤਾ ਹੈ ?

ਮੰਤਰੀ : ਸਵਾਲ ਸਾਰੇ ਤੀਜੇ ਪਲੈਨ ਦੇ **provisions** ਦੇ ਮੁਤਾਲਕ ਹੈ ਅਤੇ ਉਸ ਵਿਚ ਅਜੇ ਤਕ ਕੋਈ **cut** ਨਹੀਂ ਲਾਇਆ ਗਿਆ ।

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਇਸ ਸਾਲ ਦਾ **provision** ਪੰਜ ਸਾਲਾ ਪਲਾਨ ਵਿਚ ਨਹੀਂ ਹੈ ?

ਮੰਤਰੀ : ਕਿਸੇ ਇਕ ਸਾਲ ਦੇ **provision** ਵਿਚ **cut** ਲਗਾਣਾ ਵਖਰੀ ਗੱਲ ਹੈ ਅਤੇ ਸਾਰੇ ਪਲੈਨ ਦੇ **provision** ਵਿਚ ਕਣ ਲਗਾਣਾ ਵੱਖਰੀ ਗੱਲ ਹੈ। ਇਕ ਸਾਲ ਕਿਸੇ ਮਹਿਕਮੇ ਨੂੰ ਘੱਟ ਪੈਸਾ

[ਗ੍ਰਹਿ ਮੰਤਰੀ]

ਦਿਤਾ ਜਾ ਸਕਦਾ ਹੈ ਅਗਲੇ ਸਾਲ ਉਸ ਕਮੀ ਨੂੰ ਪੂਰਾ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ। ਜੇਕਰ ਕਿਸੇ ਸਾਲ cut ਲਗ ਜਾਵੇ ਤਾਂ ਇਸਦਾ ਮਤਲਬ ਇਹ ਨਹੀਂ ਕਿ ਸਾਰੇ ਪਲੈਨ ਵਿਚ cut ਲਗ ਗਿਆ ਹੈ।

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਪਲੈਨ ਦੇ ਪਿਛਲੇ ਜੋ ਦੋ ਸਾਲ ਗੁਜ਼ਰੇ ਹਨ ਉਨ੍ਹਾਂ ਵਿਚ cut ਸੀ ?

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਜੇਕਰ ਕਿਸੇ ਇਕ ਸਾਲ ਵਿਚ cut ਲਗਾ ਹੈ ਤਾਂ ਉਹ ਅਗਲੇ ਸਾਲ ਵਿਚ ਪੂਰਾ ਕਰ ਦਿਤਾ ਜਾਂਦਾ ਹੈ (He has stated that if in a particular year cut is imposed it is restored and loss made good during the remaining years of the Plan.)

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਸਪੀਕਰ ਸਾਹਬ, ਮੇਰੀ ਅਰਜ਼ ਹੈ ਕਿ ਇਕ ਪਾਸੇ ਤਾਂ ਹਰੀਜਨਾਂ ਦੀ ਭਲਾਈ ਦਾ ਨਾਂ ਲੈਕੇ heavy taxation ਲਗਾਈ ਜਾ ਰਹੀ ਹੈ ਅਤੇ ਦੂਜੇ ਪਾਸੇ cut ਲਗਾਇਆ ਜਾ ਰਿਹਾ ਹੈ। ਕੀ ਇਹ ਹਰੀਜਨਾਂ ਦੀ ਭਲਾਈ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ?

Mr. Speaker : If by the completion of Five-Year Plan cut is not restored then you will be justified in putting that question.

FIRE-ARMS LICENCES

***1937. Shri Rup Singh Phul :** Will the Home Minister be pleased to state whether any fire-arms licences have recently been granted to the persons who were found to have illicit fire-arms ; if so, the details thereof, districtwise ?

Shri Mohan Lal : Time and labour involved in the collection of requisite information will not be commensurate with any possible benefit to be derived. If the hon. Member desires information in respect of any particular case, it shall be supplied.

Pandit Chiranji Lal Sharma : Will the Home Minister be pleased to state whether instructions have been issued to the district authorities to the effect that persons in possession of illicit arms can get licenses on the production of such arms ?

Minister : There was a date fixed for the purpose. The last date was the 15th of this month. Directions were issued to the district authorities that anybody with unlicensed arms could get the same licensed within that period.

Shri Rup Singh Phul : May I know whether any person with any antecedents can get an arms licence ?

Minister : Naturally, the antecedents ought to be verified. But, by and large the licences were liberally granted.

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਫਿਲੌਂ : ਕਯਾ Home Minister ਸਾਹਿਬ ਬਤਲਾਏਗੇ ਕਿ ਗਵਰਨਮੈਂਟ ਕਿਨ ਵਜ਼ੂਹਾਤ ਕੀ ਬਿਨਾ ਪਰ Deputy Commissioners ਕੋ directions ਦੇਨੇ ਕੀ ਜ਼ਰੂਰਤ ਪੜੀ ਕਿ ਨਾਜਾਯਜ਼ ਅਸਲਾ ਕੇ licences ਦਿਏ ਜਾਏਂ ? ਆਪ ਕੋ ਪਤਾ ਹੀ ਹੋਗਾ ਕਿ ਬਹੁਤ ਸੇ ਆਦਮੀ ਨਾਜਾਯਜ਼ ਅਸਲਾ ਰਖਨੇ ਕੀ ਵਜ਼ਹ ਸੇ ਕੈਦ ਕਰ ਲਿਏ ਗਏ ਹੁਏ ਹੈਂ ਐਰ ਅਮੀ ਤਕ ਜੇਲੋਂ ਮੋਂ ਹੈਂ । ਕਯਾ ਗਵਰਨਮੈਂਟ ਕੀ ਸੇਹਰਬਾਨੀ ਤਨ ਲੋਗੋਂ ਪਰ ਮੀ ਕੀ ਗੜੈ ਹੈ ?

सन्त्री : मेहरबानी का सवाल नहीं है। यह हकीकत है कि कुछ लोगों ने कुछ unlicensed arms छिपाए हुए थे। वैसे वह arms निकालते नहीं थे। अब यह चीज हम ने इस लिये की है ताकि वह arms licensed हो जाएं। यह एक ढंग था जो बरता गया है ताकि कोई dishonest तरीका से arms न रखे।

श्री अध्यक्ष : क्या तरनतारन से hon. Member चाहते हैं कि यह order with retrospective effect लागू किया जाए ? (Does the hon. Member from Tarn Taran want that the Government should enforce this order with retrospective affect ?)

सरदार गुरदयाल सिंह ढिलों : जी हां, मैं यही पूछना चाहता था। मेरी अर्ज है कि कई आदमी जो नाजायज़ असला रखने की वजह से कैद हुए हैं क्या उन को अब रिहा कर दिया जाएगा और उन के पास जो नाजायज़ असला था वह भी जायज़ करार दे दिया जावेगा ?

सन्त्री : यह order उन पर apply नहीं होता जिन की through courts नाजायज़ असला रखने के लिये conviction हो चुकी हुई है।

सरदार लच्छमन सिंह गिल : क्या Home Minister साहब बताएंगे कि गवर्नमेंट की यह क्या चाल तो नहीं है कि इस तरह से नाजायज़ असला बाहर आ जाएगा और पहले उस के license जारी कर दिये जायेंगे और बाद में जब्त कर लिया जावेगा ?

सन्त्री : Emergency की हालत में न यह बात पूछनी public interest में है और न ही बतानी public interest में है।

सरदार गुरचरन सिंघ : की वजीर साहिब दसठगे कि उस आदमी की position की रॉवेगी जिस पास नाजायज़ असला रॉवे और उस ने declare ना कीता रॉवे और नद उर पकड़िआ जावे तां उर कहि देवे कि इर तां उर declare करन चलिआ सी ?

मंत्रि : उसीं तां बड़ी hypothetical गॉल कर रगे रं। मैं इर आप नूं दस देटा चारुंदा हां कि इर असीं बरैन पायी सिस्टम बले कीती है। इर असीं केंडी नवीं discovery नगी कीती। This system is used to induce people to produce their unlicensed arms. अगर केंडी ऐसा आदमी पकड़िआ जावे जिस ने आपडे उषिआर declare ना कीते रंटे it depends upon the intention of the man concerned. If he is going to the district authorities for obtaining a licence, it will not be an offence.

चौधरी देवी लाल : मैं Home Minister साहब से यह पूछना चाहता हूं कि आया गवर्नमेंट की यह policy है कि एक तरफ तो नाजायज़ असला बरामद कर के उस के लिये licences issue किये जायें और दूसरी तरफ जायज़ असले को भी जब्त किया जाए जैसा कि बाज़ जगहों पर किया जा रहा है ?

मंत्री : असले को District Magistrates जबत करते हैं और हर केस के merits को देख कर करते हैं, इस लिये मैं general तौर पर कुछ नहीं कह सकता। यह merits को देख कर दिया जाता है। दूसरी चीज के लिये मैंने पहले वाजय कर दिया है कि हमने क्या बात की है और जिस के लिये हमने circular निकाला है।

Sardar Gurnam Singh : I think, the Home Minister knows that a large number of licences were cancelled during Punjabi Suba Agitation, and the Government were approached, after the Agitation was withdrawn, to restore those licences. May I know whether the licences would be issued to those people who possessed the arms legally ?

Minister : Out of the cancelled licences, only some of them have been issued again. But, if the hon. Member brings to the notice of the Government any other such cases, they will certainly look into them.

श्री बलराम जी दास टंडन : क्या Home Minister साहिब बताएंगे कि roughly कितने pistols और rifles इस तरीके से regularise हो गए हैं ?

मंत्री : मैंने बताया है कि अभी हमारे पास ऐसी information districts से collect हो कर नहीं आई।

AGRICULTURAL FARM ATTACHED TO THE DISTRICT JAIL,
HISSAR

***1944. Comrade Shamsher Singh Josh :** Will the Home Minister be pleased to state the annual income and expenditure from the Agricultural Farm attached to the District Jail, Hissar, for the years 1960, 1961 and 1962 separately alongwith the causes of variation, if any ?

Shri Mohan Lal : The requisite information is laid on the Table of the House.

The figures of annual income and expenditure in respect of the Agriculture Farm attached to the District Jail, Hissar, during the years 1960, 1961 and 1962 are as under :—

Year	Income		Expenditure	
		Rs		Rs
1960	..	10,249·25	..	3,770·70
1961	..	52,842·89	..	12,480·76
1962	..	92,805·26	..	12,987·48

2. The causes for variations in these figures are indicated below :—

- (i) Prior to the year 1961 more than half the total area of 148 acres of the Agriculture Farm at Hissar Jail was lying uncultivated ;
- (ii) The entire area of 148 acres was reclaimed during the year 1961 as a result of a scheme for the development of agricultural resources of the department and intensive cultivation was started. ;
- (iii) Suitable measures for the protection of crops cultivated in the farm and regularisation of irrigational facilities were adopted;

- (iv) Compost and chemical fertilizers were utilized to improve fertility of the soil ;
- (v) Reliable and improved seeds were sown ;
- (vi) Modern implements and methods of cultivation were adopted ;
- (vii) Systematic measures were taken to protect the crops against plant diseases and insects by use of disinfectants.

COMPLAINT OF CORRUPTION AGAINST CERTAIN POLICE OFFICERS OF
AMRITSAR DISTRICT

*1978. Sardar Kulbir Singh : Will the Home Minister be pleased to state—

- (a) whether any complaint of corruption was received by the DIG/CID, Punjab, under registered post on 28th July, 1962 from Shri Sajjan Singh, Margindpuri, against certain police officers of Amritsar District ; if so, a copy thereof be laid on the Table;
- (b) whether any enquiry was made by the police into the said complaint and the complainant was called upon to furnish evidence to prove the charge of corruption ; if so, by whom and on what date the complainant was called upon to furnish the evidence, if any ;
- (c) the result of the enquiry, if held and the action, if any, taken against the police officers concerned ?

Shri Mohan Lal : (a) Yes. It is not in the public interest to supply a copy of the complaint, because as a matter of policy all complaints received by the Vigilance Department are treated as confidential.

(b) As the 'Kirpan' and the 'Lathi' were found to have been deposited in Malkhana, Police Post Kacha Pacca,—vide Daily Diary Report No. 16, dated 26th/27th September, 1960, no enquiry into the allegations was considered necessary. Allegations being without substance, the complainant was not called upon to substantiate the same.

(c) In view of the reply given in (b) the question does not arise.

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਇਸ ਸਿਲਸਿਲੇ ਵਿਚ ਕਿਰਪਾਨ ਅਤੇ ਲਾਠੀ ਬਾਰੇ ਮੈਜਿਸਟਰੇਟ ਨੇ ਜੋ ਫੈਸਲਾ ਕੀਤਾ ਹੈ ਕੀ ਉਹ ਕਿਸੇ ਦੀ ਨਜ਼ਰ ਵਿਚੋਂ ਗੁਜ਼ਰਿਆ ਹੈ ?

ਗ੍ਰਹਿ ਮੰਤਰੀ : ਉਹ ਮੈਂ ਨਹੀਂ ਦੇਖਿਆ। ਉਥੋਂ ਦੇ ਲੋਕਲ ਅਫਸਰਾਂ ਨੇ ਜ਼ਰੂਰ ਦੇਖਿਆ ਹੋਣਾ ਹੈ।

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਜਜਮੈਂਟ ਦੀ ਨਕਲ ਮੇਰੇ ਕੋਲ ਹੈ। ਲਾਠੀ ਅਤੇ ਕਿਰਪਾਨ ਪੇਸ਼ ਨਹੀਂ ਕਰ ਸਕੇ, ਕੱਚੇ ਪੱਕੇ ਦੇ ਥਾਣੇ ਵਿਚ ਨਹੀਂ ਆ ਸਕੇ। ਮਾਲ ਖਾਨੇ ਦੀ ਰਿਪੋਰਟ ਨਾਲ ਹੈ। Complainant ਨੂੰ ਨਹੀਂ ਬੁਲਾਇਆ ਗਿਆ।

ਮੰਤ੍ਰੀ : ਜਿਹੜੀ ਇਨਫਰਮੇਸ਼ਨ ਮੇਰੇ ਕੋਲ ਤਹਿਕੀਕਾਤ ਕਰਨ ਦੇ ਬਾਅਦ ਡੀਪਾਰਟਮੈਂਟ ਤੋਂ ਆਈ ਹੈ ਉਹ ਇਹ ਹੈ ਕਿ ਇਹ ਦੋਵੇਂ ਚੀਜ਼ਾਂ ਕੱਚੇ ਪੱਕੇ ਦੇ ਥਾਣੇ ਦੇ ਮਾਲ ਖਾਨੇ ਵਿਚ ਸਨ। ਰੱਜ-ਨਾਮਚੇ ਵਿਚ relevant date ਵਿਚ entry ਹੋਈ ਸੀ। Further probe ਦੀ ਜ਼ਰੂਰਤ ਨਹੀਂ ਸਮਝੀ।

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਮੈਜਿਸਟਰੇਟ ਨੇ ਮਾਲਖਾਨੇ ਵਿਚੋਂ ਰਿਪੋਰਟ ਮੰਗਵਾਈ। ਉਸ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਤਲਵਾਰ ਤੇ ਲਾਠੀ ਮਾਲਖਾਨੇ ਵਿਚ ਨਹੀਂ ਪਾਈਆਂ ਗਈਆਂ।

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਤੁਸੀਂ ਹੋਮ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਮਿਲ ਲੈਣਾ । (The hon. Member may please see the hon. Home Minister in this connection.) He should show him the copy of the judgment. It may then be possible for him to go into further details.

ਕਾਮਰੇਡ ਰਾਮ ਘੁਆਰਾ : ਕਥਾ Home Minister ਸਾਹਿਬ ਬਤਾਏਗੇ ਕਿ complainant को बुलाए बगैर कैसे उन्होंने यह समझ लिया कि इस complaint में वज़न नहीं है ? Complainant ने जो लिख कर दिया था वह तो वह ही substantiate कर सकता था ।

ਸ਼੍ਰੀ ਅਧਿਕਸ਼ : उन्होंने कहा है कि माल खाने के documents में दर्ज है कि किरपान और लाठी मालखाने में जमा करवाए गए । (The hon. Minister has stated that it is entered in the Malkhana documents that the 'Kirpan' and the 'Lathi' were deposited there.)

ਕਾਮਰੇਡ ਰਾਮ ਘੁਆਰਾ : Complainant ने in writing दिया है । अगर गलत हो तो Under Section 182 I.P.C. उस पर मुकद्दमा चलाया जा सकता है । Complainant को मौका नहीं दिया गया कि वह साबत करे ।

ਮੰਤਰੀ : S.S.P. ਨੇ inquiry ਕੀਤੀ । ਉਸ ਨੇ ਰੋਜ਼ਨਾਮਚੇ ਵਿਚ relevant entry ਦੇਖਕੇ ਆਪਣੀ ਤਸੱਲੀ ਕਰ ਲਈ ।

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਢਿੱਲੋਂ : ਕੀ Home Minister ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਇਸ ਵਿਚ ਕਿਹੜੀ ਗਲ public interest ਦੀ ਹੈ ਜੋ ਇਨ੍ਹਾਂ ਦੇ ਰਸਤੇ ਵਿਚ ਸਹੀ ਇਤਲਾਹ ਦੇਣ ਵਿਚ ਰੁਕਾਵਟ ਹੈ ? ਇਹ ਬਾਣੇ ਦਾ ਨਾਮ ਕੱਚਾ ਪੱਕਾ ਹੋਣ ਕਰਕੇ ਹੈ ਜਾਂ ਇਨ੍ਹਾਂ ਦੀ ਇਤਲਾਹ ਹੀ ਕੱਚੀ ਪੱਕੀ ਹੈ ? ਜਾਂ ਸਰਦਾਰ ਜਜਨ ਸਿੰਘ ਮਰਗਿੰਦਪੁਰੀ ਦਾ ਨਾਮ ਸੁਣ ਕੇ ਹੀ ਤੁਸੀਂ ਕੱਚੇ ਪੱਕੇ ਹੋ ਗਏ ਹੋ ? (ਹਾਸਾ)

ਮੰਤਰੀ : ਕੱਚੀ ਪੱਕੀ ਗਲ ਉਧਰੋਂ ਹੈ ਸਾਡੀ ਗਲ ਤਾਂ ਪੱਕੀ ਹੀ ਹੈ । Relevant ਇਤਲਾਹ ਤਾਂ ਮੈਂ ਦੇ ਦਿਤੀ ਹੈ । ਬਾਕੀ ਇਹ ਸਰਕਾਰ ਦੀ policy ਹੈ ਕਿ ਜਿਹੜੀ complaint Vigilance Department ਪਾਸ ਆਉਂਦੀ ਹੈ ਉਹ public ਨਹੀਂ ਕੀਤੀ ਜਾਂਦੀ ।

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਵਾਸ ਟੰਡਨ : ਕਥਾ ਵਜ਼ੀਰ ਸਾਹਿਬ ਬਤਾਏਗੇ ਕਿ ਕਥਾ S.S.P. ਦੀ report को तरजीह दी जाती है या Magistrate की report को ?

ਸ਼੍ਰੀ ਅਧਿਕਸ਼ : वह report तो उन को उस वक्त मिली ही नहीं थी । (The hon. Minister had not received the report till then)

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਵਾਸ ਟੰਡਨ : ਮੈਂ ਨੇ ਤੋ ਯਹ general ਸਵਾਲ ਪੁੱਛਾ ਹੈ । ਬਾਤ ਯਹ ਹੈ ਕਿ ਯਹ S.S.P. ਦੀ report को तरजीह देते हैं या Magistrate की report को ?

ਸ਼੍ਰੀ ਅਧਿਕਸ਼ : वक्त की बात है । कभी S. P. की बात और कभी Magistrate की बात मानी जाती है । There can be no hard and fast rule about it.

It depends upon the circumstances. Sometimes a report from the S. P. and sometimes from the Magistrate, is accepted.

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਵਾਸ ਟੰਡਨ : ਮੈਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਯਹ ਵਕਤ ਕੀ ਭਾਤ ਕਰਦੇ ਹੈਂ ਯਾ ਅਸੂਲ ਕੀ ਭਾਤ ਕਰਦੇ ਹੈਂ ?

Mr. Speaker : It depends upon the circumstances. There cannot be any hard and fast rule in this connection.

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਕੱਚੇ ਪੱਕੇ ਦੀ report ਹੈ ਕਿ ਇਹ ਸਾਮਾਨ ਸਾਡੇ ਪਾਸ ਨਹੀਂ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ Magistrate ਨੂੰ ਲਿਖ ਕੇ ਦਿਤਾ ਹੈ ਕਿ ਇਹ ਚੀਜ਼ਾਂ ਸਾਡੇ ਪਾਸ ਨਹੀਂ ਹਨ।

Mr. Speaker : Please show a copy of the judgment, etc., to the Home Minister. If, even then you are not satisfied, the papers may be shown to me. I will give you another opportunity if there are any contradictions.

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : ਵਜ਼ੀਰ ਸਾਹਬ ਨੇ ਦਸਿਆ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਨੇ S.S.P. ਦੀ report ਤੇ reliance ਕਰਦੇ ਹੋਏ case file ਕਰ ਦਿਤਾ ਹੈ। ਕੀ ਉਸ ਨੇ Magistrate ਦੀ report ਦਾ ਹਵਾਲਾ ਵੀ ਦਿਤਾ ਹੈ ?

ਮੰਤਰੀ : ਮੈਂ ਤਾਂ ਉਹ report ਪੜ੍ਹੀ ਹੀ ਨਹੀਂ। Magistrate ਦਾ ਕੋਈ ਫੈਸਲਾ ਹੋਇਆ ਜਾਂ ਨਹੀਂ, ਮੈਂ ਉਹ ਨਹੀਂ ਪੜ੍ਹਿਆ। (Interruption)

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਢਿੱਲੋਂ : ਕੀ Home Minister ਸਹਿਬ ਇਸ ਬਾਰੇ ਫਿਰ ਕਿਸੇ ਵਕਤ ਦਸ ਸਕਣਗੇ ?

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਉਸ judgement ਦੀ ਕਾਪੀ ਇਨ੍ਹਾਂ ਨੂੰ ਦਿਖਾ ਦਿਉ ਅਤੇ ਆਪਣੀ ਤਸਲੀ ਕਰ ਲਉ। If despite this there are contradictions in facts, then as already stated, I will give the hon. Member another opportunity. (Let the hon. Member show the copy of the judgment to hon. Minister and satisfy himself. If despite this there are contradictions in facts, then as already stated, I will give the hon. Member another opportunity.)

COMPLAINT AGAINST CERTAIN POLICE OFFICERS OF AMRITSAR DISTRICT

*1979. Sardar Kulbir Singh : Will the Home Minister be pleased to state—

- (a) whether any application was received by the Inspector-General of Police, Punjab, under registered post on 11th September, 1962 from Shri Sajjan Singh Margindpuri asking for permission under section 6 of the Prevention of Corruption Act 1947 to prosecute certain police officers of Amritsar District under section 5 (1) (c) for acts of corruption ; if so, a copy of the complaint attached to the application be laid on the Table ;
- (b) whether the complainant was called upon to furnish evidence in support of the allegations before the investigating Officer ; if so, the date and place fixed by the investigating officer for this purpose ;

[Sardar Kulbir Singh

- (c) the orders passed by the Inspector-General of Police in the said case ;
- (d) whether the orders referred to in part (c) above were ever communicated to the applicant ; if so, when ?

Shri Mohan Lal : (a) Yes. A copy of the complaint is laid on the Table of the House.

(b) Since there was a documentary proof to show that no offence under section 5(2) of the Prevention of Corruption Act, as alleged by the complainant, was committed, he was not called upon to furnish any evidence in support of the allegations.

(c) Since S. S. P., Amritsar was competent to accord or refuse sanction to prosecute the police officers concerned under section 6 of the Prevention of Corruption Act, there was no need for the I. G. to pass orders in this case. The application of S. Sajjan Singh Margindpuri, received in C. P. O., was sent (in original) to S. S. P., Amritsar, for taking necessary action on it. On enquiries made by him., the allegations were found baseless and the sanction solicited was refused by the S. S. P., Amritsar. S. Sajjan Singh Margindpuri was informed on 29th October, 1962 by him that since there were no grounds to prosecute the police officers in question, the sanction to prosecute them could not be accorded.

(d) Question does not arise.

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਸਰਦਾਰ ਸੱਜਨ ਸਿੰਘ ਮਰ ਗਿੰਦਪੁਰੀ ਨੂੰ ਬੁਲਾਉਣ ਦੀ ਲੋੜ ਕਿਉਂ ਨਹੀਂ ਪਈ, ਸਬੂਤ ਤਾਂ ਉਨ੍ਹਾਂ ਨੇ ਦੇਣੇ ਸਨ ? ਸਰਕਾਰ ਨੇ ਇਹ ਕਿਉਂ ਮੁਨਾਸਬ ਨਹੀਂ ਸਮਝਿਆ ?

ਸਰਦਾਰ S. S. P. order ਪਾਸ ਕਰਨੇ ਕੇ ਲਿਖੇ competent authority ਹੈ । Allegation ਇਤਨੀ ਖੀ ਕਿ ਜੋ ਕ੍ਰਪਾਣ ਐਰਿ ਲਾਠੀ ਖਾਨੇਦਾਰ ਨੇ ਆਪਨੇ ਕਬਜ਼ੇ ਮੈਂ ਲੀ ਕਹ ਖਾ ਗਯਾ ਹੈ । (Interruption) ਇਹ allegation ਸੀ । ਇਸ ਉਤੇ ਐਸ. ਐਸ. ਪੀ. ਨੇ complaint ਦੇਖੀ ਤੇ ਉਸ ਤੇ enquiry ਕੀਤੀ । ਖੱਚੇ ਪੱਕੇ ਦੇ ਮਾਲ ਖਾਨੇ ਵਿਚ ਜਾ ਕੇ ਵੇਖਿਆ ਕਿ ਕਿਰਪਾਨ ਤੇ ਲਾਠੀ ਉਥੇ ਸਨ ਅਤੇ ਰੋਜ਼ਨਾਮਚੇ ਵਿਚ entry ਵੀ ਸੀ ।

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਜੇਕਰ ਉਹ ਸਜ਼ਾ ਤੋਂ ਬਰੀ ਹੋ ਗਏ ਤਾਂ ਕੀ ਉਨ੍ਹਾਂ ਨੂੰ ਚੀਜ਼ਾਂ ਵਾਪਸ ਦਿਤੀਆਂ ਗਈਆਂ ਸਨ ?

ਮੰਤਰੀ : ਇਸ ਗਲ ਦਾ ਤਾਂ ਪਤਾ ਨਹੀਂ ਅਤੇ ਜੇਕਰ ਤੁਸੀਂ ਵੱਖਰਾ ਸਵਾਲ ਕਰਕੇ ਪੁੱਛੋਗੇ ਤਾਂ ਮੈਂ ਪਤਾ ਕਰਕੇ ਦਸ ਦੇਵਾਂਗਾ । ਇਸ ਗਲ ਦਾ ਮੈਨੂੰ ਇਸ ਵਕਤ ਇਲਮ ਨਹੀਂ ।

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਸਰਦਾਰ ਸੱਜਨ ਸਿੰਘ ਲੇ ਮਜਿਸਟਰੇਟ ਪਾਸ ਅਰਜ਼ੀ ਦਿਤੀ, ਜਿਸ ਵਿਚ ਕਿਹਾ ਗਿਆ ਸੀ ਕਿ ਕੋਈ ਚੀਜ਼ ਵਜ਼ੂਦ ਵਿਚ ਨਹੀਂ ਅਤੇ ਝੂਠਾ ਅਦਰਾਜ ਕੀਤਾ ਗਿਆ ਸੀ ?

ਮੰਤਰੀ : ਇਸ ਦੇ ਮੁੱਤਲਕ ਮਜਿਸਟਰੇਟ ਦੀ finding ਕੀ ਹੈ ਇਸ ਗਲ ਦਾ ਮੈਨੂੰ ਪਤਾ ਨਹੀਂ । ਪਤਾ ਕਰਨ ਦੀ ਲੋੜ ਹੋਵੇਗੀ ।

Mr. Speaker : For my personal information, I would like to know whether, in the event of serious allegations being made against

some officers or some other responsible persons, any opportunity is provided by Government to the complainants to substantiate their charges.

Minister : An opportunity is certainly provided, Sir. But, here in this case, as I have said, the only application was for the grant of sanction to prosecute a certain police officer. The allegations were specific and the S. S. P. enquired into them, but found them incorrect. That is the reason why he did not think it necessary to proceed further into the matter.

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਢਿੱਲੋਂ : ਹੋਮ ਮਨਿਸਟਰ ਸਾਹਿਬ, ਤੁਹਾਡੇ ਜਵਾਬ ਬੜੇ ਮਿਠੇ ਤੇ ਸੋਹਣੇ ਹਨ। (ਹਾਸਾ) ਹੈਗੇ ਵੀ ਹਨ ਪਕੇ, ਜਿਹੜੇ ਕਚੇ ਸਨ ਉਹ ਤੁਸੀਂ ਸਾਡੇ ਨਾਲ ਬਿਠਾ ਦਿਤੇ ਹਨ। (ਦੁਬਾਰਾ ਹਾਸਾ), ਮੇਰੀ ਅਰਜ਼ ਇਹ ਹੈ ਕਿ ਕੀ ਤੁਸੀਂ ਇਸ ਗਲ ਲਈ ਤਿਆਰ ਹੋ ਕਿ ਇਹ ਜੋ **serious** ਗਲ ਹੈ ਕਿ ਮਜਿਸਟ੍ਰੇਟ ਦੀ **finding** ਨੂੰ ਇਕ ਐਸ. ਐਸ. ਪੀ. ਨੇ ਨਹੀਂ ਮੰਨਿਆ ਅਤੇ ਉਸ ਨੂੰ **ignore** ਕੀਤਾ ਹੈ ਇਸ ਦੀ **probe** ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਹਾਉਸ ਨੂੰ ਪੌਜ਼ੀਸ਼ਨ ਦਸੀ ਜਾਵੇ ?

ਮੰਤਰੀ : ਜਿਵੇਂ ਕਿ ਇਸ ਕੇਸ ਵਿਚ ਹੈ ਮੈਂ ਨੂੰ ਇਸ ਵਿਚ ਕੋਈ **prima facie** ਕੇਸ ਨਜ਼ਰ ਨਹੀਂ ਆਇਆ ਇਸ ਲਈ ਮੈਂ ਇਸ ਵਿਚ ਕੋਈ **probe** ਕਰਾਣ ਦੀ ਲੋੜ ਨਹੀਂ ਸਮਝਦਾ ਜਦੋਂ ਤਕ ਮੇਰੀ ਆਪਣੀ **satisfaction** ਨਾ ਹੋ ਜਾਵੇ ਕਿ ਇਸ ਵਿਚ ਕੋਈ **prima facie** ਕੇਸ ਬਣਦਾ ਹੈ।

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਦਾਸ ਟੰਡਨ : क्या वज़ीर साहिब **categorically** बता सकते हैं कि इस **case** में कोई **prima facie case establish** होता है या नहीं ?

ਸੰਤਰੀ : यह तो **judgement** को देख कर ही बताया जा सकता है।

ਕਾਮਰੇਡ ਰਾਮ ਘਾਰਾ : क्या वज़ीर साहिब उस **S.S.P.** का नाम बता सकते हैं ?

CASES OF THEFT OF SAND REGISTERED WITH POLICE
STATION SADAR, DISTRICT AMRITSAR

***2053. Shri Balramji Dass Tandon** : Will the Home Minister be pleased to state

- (a) whether any case of theft of 'Sand' was registered with the Police Station Sadar, district Amritsar, in the month of December, 1962 or January, 1963 ; if so, the date when registered and the names and addresses of the persons involved ;
- (b) the number of the trucks, if any, which were found to have been used for thefts ;
- (c) whether the challan in connection with the said case has been put in the court ; if so, when and if not, the reasons therefor ?

Shri Mohan Lal : (a) Yes, on 10th January, 1963. Chanan Singh resident of Dhango Road, Pathankot, district Gurdaspur.

(b) One.

(c) Yes, on 15th February, 1963.

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਦਾਸ ਟੰਡਨ : क्या वज़ीर साहिब बताएंगे कि **case** को **court** में दाखल करने में देर क्यों लगी ?

ਸੰਤਰੀ : यह मैं इस वक्त नहीं कह सकता।

COMPLAINT FROM TRUCK OWNERS IN THE STATE

***2055. Shri Balramji Dass Tandon :** Will the Home Minister be pleased to state whether Government have recently received any complaint from the truck owners in the State stating therein that their trucks are misused by the Police in bringing public from the villages ; whenever any big rally is arranged by the Congress at any district Head-quarter ; if so, the action, if any, taken by the Government in the matter?

Shri Mohan Lal : No such complaint has been received.

Shri Balramji Dass Tandon : It is quite wrong, Sir.

Mr. Speaker : I have to accept what the hon. Minister says.

Shri Balramji Dass Tandon : What the hon. Minister has stated is a (X X X X)*.

Home Minister : Sir, I strongly resent this remark. It is unparliamentary and the hon. Member should be asked to withdraw it.

Shri Balramji Dass Tandon : Sir, what the hon. Minister has stated in answer to this question is (X X X X)* I say this with all the vehemence at my command.

(Noise) (Interruptions)

Mr. Speaker : Shouting does not induce anyone that what the hon. Member is saying is right. It would be desirable not to cast aspersion on each other. If the hon. Member feels that what the hon. Minister has stated is not correct and he has any evidence to prove this, he should bring that to the notice of the Chair. I can allow discussion on that.

श्री बलरामजी दास टंडन : हर आदमी जानता है कि जब भी कभी कांग्रेस का जलसा होता है तो ट्रक वालों को इस बात के लिये मजबूर किया जाता है कि वह लोगों को जलसे में हाज़िर करने के लिये ढो कर लाएं । (आवाज़ें)

श्री अध्यक्ष : मेरा ख्याल है कि आपोजीशन को अपने ख्यालात जाहिर करने का काफी लैटीच्यूड मिल रहा है । मैं ने कल कहा था
(I feel that sufficient latitude has been given to the opposition to express their view point. I made a statement yesterday.) I have to be guided by certain Rules. Whatever the facts of the case may be I cannot go into them and whatever the Government says has to be accepted as gospel truth because Government word has to be accepted. If the hon. Member feels that the reply given on the floor of the House is contradictory or is not based on facts, the best procedure is to bring that to my notice and if I am convinced that the reply given by the Government is not correct, I will permit the hon. Member to raise a discussion on that point.

Minister for Irrigation and Power : Sir, I would request that the unparliamentary words used by the hon. Member be expunged from the proceedings of the House.

***Note.—**Expunged as ordered by the Chair.

Please refer to page (2)17 *infra*.

Shri Ram Partap Garg : Sir, the hon. Member has used very derogatory words. He should be asked to withdraw those words.

Sardar Gurnam Singh : The hon. Member is too late to ask for this thing.

Mr. Speaker : The objectionable words will not come on the record. They will be expunged.

श्री बलरामजी दास टंडन : क्या होम मनिस्टर साहिब यह बतायेंगे कि आया उनके नोटिस में ऐसी कोई बात है कि जब कहीं कोई कांग्रेस का जल्सा हो तो ट्रक वालों को इस बात के लिये मजबूर किया जाता है कि वे लोगों को लाकर जलसे में हाज़िर करें ?

मन्त्री : मेरे नोटिस में कोई ऐसी बात नहीं आई ।

श्री बलरामजी दास टंडन : क्या होम मनिस्टर साहब यह ऐश्वोरेंस देंगे कि जब सड़कों पर पुलिस पोस्टिड हो, और हम उन के नोटिस में यह बात लाएं कि ऐसे लोगों को गिरफ्तार करो जो नाजायज़ तरीके से ट्रकों में आदमी ढो रहे हैं तो यह उस पर उन्हें अमल करने को कहेंगे ?

Mr. Speaker : It is a question of procedure and I don't think I can help the hon. Member.

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਢਿੱਲੋਂ : ਮੇਰੀ ਅਰਜ਼ ਇਹ ਹੈ ਕਿ ਟਰੱਕ ਵਾਲਿਆਂ ਦਾ ਅਤੇ ਸਰਕਾਰ ਦਾ ਆਪਸ ਵਿੱਚ ਇਹ ਨਾਤਾ ਤਾਂ ਚਲਦਾ ਹੀ ਰਹਿਣਾ ਹੈ, ਭਾਵੇਂ ਟੈਂਡਨ ਸਾਹਿਬ ਕਹਿੰਦੇ ਹੀ ਰਹਿਣ। ਪਰ ਮੈਂ ਇਹ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਪੰਡਿਤ ਜੀ ਜੇ ਤੁਹਾਡੇ ਨੋਟਿਸ ਵਿਚ ਕੋਈ **complaint** ਲਿਆਈਏ ਤਾਂ ਕੀ ਉਸ ਤੇ ਤੁਸੀਂ ਕੋਈ **action** ਲਉਗੇ ?

ਮੰਤਰੀ : ਇਹ ਤਾਂ ਆਪ ਬੜੀ ਦਫਾ ਸਾਨੂੰ ਕਹਿੰਦੇ ਰਹੇ ਹੋ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਦਾ **question** ਇਕ **hypothetical question** ਹੁੰਦਾ ਹੈ। ਤੁਸੀਂ ਆਪ ਹੀ ਦਸੋ ਕਿ ਇਕ **hypothetical question** ਦਾ ਮੈਂ ਕਿਸ ਤਰ੍ਹਾਂ ਜਵਾਬ ਦੇ ਸਕਦਾ ਹਾਂ ।

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਢਿੱਲੋਂ : ਇਹ ਕੋਈ **hypothetical question** ਨਹੀਂ । ਮੈਂ ਤਾਂ ਇਹੋ ਪੁਛਿਆ ਹੈ ਕਿ ਜੇ ਕੋਈ ਐਸਾ **case** ਤੁਹਾਡੇ ਨੋਟਿਸ ਵਿਚ ਲਿਆਂਦਾ ਜਾਵੇ ਤਾਂ ਕੀ ਤੁਸੀਂ ਇਸ ਤੇ ਕੋਈ **action** ਲਉਗੇ ।

ਮੰਤਰੀ : ਮੈਂ ਪਹਿਲਾਂ ਅਰਜ਼ ਕੀਤੀ ਹੈ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਦੇ **question** ਦਾ ਜਵਾਬ ਨਹੀਂ ਦਿਤਾ ਜਾਂਦਾ । ਇਹ ਤੁਸੀਂ ਆਪ ਦਸਦੇ ਰਹੇ ਹੋ ।

Sardar Gurnam Singh : The hon. Home Minister has attended several public meetings organised by his party. Has he ever seen with his own eyes goods carriers (trucks) carrying passengers ?

Minister : Possibly, I have.

Sardar Gurnam Singh : Did it ever occur to the Home Minister then to find out as to why this violation of law was taking place ?

Minister : The goods carriers owners carry passengers for such important functions voluntarily.

Sardar Gurnam Singh : Does the Home Minister know that the goods carriers (trucks) cannot be used for carrying passengers even voluntarily and only goods could be transported in them ?

Minister : I am not quite sure about the legal position.

(Voices) (Interruptions)

ਸਰਦਾਰ ਲਛਮਨ ਸਿੰਘ ਗਿਲ : ਜਨਾਬ, ਇਹ drivers ਅਤੇ cleaners ਸਭ ਜਾਣਦੇ ਹਨ ਪਰ ਹੋਮ ਮਨਿਸਟਰ ਸਾਹਿਬ Traffic Rules ਨਹੀਂ ਜਾਣਦੇ।

ਡਾਕਟਰ ਬਲਦੇਵ ਪ੍ਰਕਾਸ਼ : एक State का Home Minister जिसे law की वाकफियत हो और वह इस किसम का जवाब दे तो आप ही, स्पीकर साहिब, बतायें कि मैं इन की काबलियत की दाद के लिये कौन से लफ्ज़ इस्तेमाल करूं।

Minister : The hon. Member is asking me question as if I am expected to know each and every penal section of every penal law.

Sardar Gurcharan Singh : This shows the ability of the Minister who is a lawyer.

Voices : Very sad.

(Interruptions and noise)

Mr. Speaker : If the hon. Members behave in this way, it will be taking undue advantage of my leniency. I do not think the hon. Members will force me to take a stern action. Yesterday the hon. Members were very jealous about the dignity of the Chair, but today when I am on my legs some of them are continuing to interrupt. They do not have this much etiquette that when the Speaker is on his legs, no one should speak.

RESOLUTIONS PASSED BY YAMUNA NAGAR MUNICIPAL
COMMITTEE FOR ABOLITION OF HOUSE TAX

***1498. Comrade Gurbakhsh Singh Dhaliwal on behalf of Comrade Shamsheer Singh Josh :** Will the Home Minister be pleased to state whether any resolution passed by the Yamuna Nagar Municipal Committee for abolition of House Tax has recently been received by Government ; if so, the action, if any, taken thereon ?

Shri Mohan Lal : A resolution on the subject has been received through the Deputy Commissioner, Ambala on 19th February, 1963. The matter is under consideration.

ਕਾਮਰੇਡ ਗੁਰਬਖਸ਼ ਸਿੰਘ ਧਾਲੀਵਾਲ : Considerations ਕਿਤਨਾ ਚਿਰ ਤਾਈਂ ਜਾਰੀ ਰਹਿਣ ਗਿਆਂ ?

ਮੰਤਰੀ : 19 ਤਾਰੀਖ ਨੂੰ ਤਾਂ ਇਹ Resolution ਅਜੇ ਆਇਆ ਹੀ ਹੈ। ਕੁਝ ਵਕਤ ਤਾਂ ਇਸ ਤੇ ਲੱਗਣਾ ਹੀ ਹੈ। ਕਿਤਨੇ ਕੁ ਦਿਨ ਹੋਏ ਹਨ, ਜਿਸ ਲਈ ਇਤਨੀ ਜਲਦੀ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ।

POST OF PROGRAMME ASSISTANT IN TANDA BLOCK

***1959. Comrade Gurbakhsh Singh Dhaliwal on behalf of Sardar Lakhi Singh Chaudhri :** Will the Minister for Planning and Development be pleased to state —

- (a) whether the post of Programme Assistant in Tanda Block has been abolished/held in abeyance ; if so, when ;
- (b) the scale of pay of the Programme Assistant and that of the Head Clerk, Samiti ;

- (c) whether the Programme Assistant of Tanda or that of any other block has been appointed as Head Clerk, Samiti; if so, the reasons therefor?

Shri Mohan Lal (Home Minister) : In view of the National Emergency, the post of Progress Assistant in Stage I Blocks were abolished with effect from 1st December, 1962.

(b) The scale of the Progress Assistant is Rs 116—8—180/10—250 and that of the Head Clerk of a Panchayat Samiti is Rs 150—10—300.

(c) Shri Bikramjit Singh, Ex-Progress Assistant, Tanda Block, was absorbed as Head Clerk, Panchayat Samiti, Tanda. The decision regarding appointment of Head Clerk was taken by the Panchayat Samiti. Government rendered advice that the retrenched Progress Assistants might be employed by the Panchayat Samitis as Head Clerks provided they agree to be absorbed on temporary basis as Samiti employees.

चौधरी इन्द्र सिंह मलिक : क्या वजीर साहिब बताने की कृपा करेंगे कि Programme Assistants की post को abolish करने के लिये instructions जारी कीं, और बाद में Government ने instructions जारी की हैं कि उन को Head Clerk के तौर पर absorb कर लिया जाए ?

मन्त्री : इस में contradiction की कोई बात नहीं है, दोनों बातें सही हैं।

चौधर इन्द्र सिंह मलिक : क्या वजीर साहिब बताने की कृपा करेंगे कि Programme Assistants की posts abolish की गईं और फिर उन को Head Clerk के तौर पर absorb किया गया है, क्या अब National Emergency खतम हो गई है ?

मन्त्री : यदि पंचायत समितियां चाहें तो Programme Assistants को Head Clerk के तौर पर लगा सकती हैं ?

चौधरी इन्द्र सिंह मलिक : स्पीकर साहिब, मेरा सवाल यह है कि पंचायत समितियों को ऐसी instructions जारी की थीं कि Programme Assistants की Posts abolish कर दी जाएं, बाद में सरकार ने instructions जारी कर दीं कि उस को Head Clerk के तौर पर absorb कर लिया जाए।

मन्त्री : The Posts of Programme Assistants is a Government Posts. पंचायत समितियों को advice दी गई थी कि अगर वह चाहें तो उन को Head Clerk के तौर पर लगा सकते हैं।

COMPLAINT AGAINST THE HEAD CLERK OF TANDA BLOCK

*1960. Comrade Gurbakhsh Singh Dhaliwal on behalf of Sardar Laxhi Singh Chaudhri : Will the Minister for Planning and Development be pleased to state —

- (a) whether the Block Development Officer, Tanda, and the higher authorities have recently received any complaints against the Head Clerk of the said block regarding his alleged misbehaviour towards the women employees ;
- (b) if the reply to part (a) above be in the affirmative, the contents of the complaints and the action, if any, taken thereon ?

Shri Mohan Lal (Home Minister) : (a) No complaint against the Head Clerk of Tanda Block Samiti regarding his alleged misbehaviour towards the women employees has been received either by the Block Development Officer, Tanda, or by the Government.

(b) Question does not arise in view of (a) above.

CUTS IMPOSED ON PLANNED AND NON-PLANNED SCHEMES

***2205. Sardar Gian Singh Rarewala :** Will the Minister for Planning and Development be pleased to state the details of the cuts recently imposed on plan and non-plan schemes in the State on account of the National Emergency and the amount of saving effected as a result thereof ?

Shri Mohan Lal (Home Minister) : The amount of savings effected on account of National Emergency and otherwise depletion of State balances at the beginning of the year is estimated at Rs 11 crores, i. e. Rs 4.41 crores under Plan and Rs 6.25 crores under non-plan besides the reduction in the provision for Travelling Allowances and Contingencies.

2. A statement showing the Plan Heads under which modifications were made from time to time and a list of the Non-plan schemes and then amounts of cuts applied thereunder are laid on the Table of the House.

ANNEXURE I

Annual Plan 1962-63

(Rs in lakhs—net)

S. No.	Sub-head of development	Budget	Cuts imposed in July/August	Non-Plan schemes included in plan	Revised plan	Cuts imposed in meeting of 9th/10th November, 1962	14th November, 1962	Revised Plan as it stands now
1	2	3	4	5	6	7	8	9
1	Agricultural Production	149.90	13.98	..	135.92	..	-1.53	134.39
2	Minor Irrigation—							
	(i) Agriculture	118.34	13.27	..	105.07	+9.41	..	114.48
	(ii) Irrigation	15.15	15.15	-9.41	..	5.74
3	Consolidation of Holdings	48.00	48.00	-5.00	..	43.00
4	Animal Husbandry	45.46	22.26	..	23.20	-2.30	..	20.90
5	Dairying and Milk Supply	33.08	11.11	..	21.97	21.97
6	Forests (including Game Preservation and Soil Conservation)	88.16	9.00	..	79.16	-0.62	..	78.54
7	Fisheries	10.00	1.29	..	8.71	8.71
8	C. D. and N. E. S.	229.89	2.48	..	227.41	-45.00	..	182.41
9	Co-operation	79.68	20.50	..	59.18	-4.00	..	55.18

[Home Minister]

S. No.	Sub-head of development	Budget	Cuts imposed in July/August	Non-Plan schemes included in plan	Revised plan	Cuts imposed in meeting of 9th/10th November, 1962	14th November 1962	Revised Plan as it stands now
1	2	3	4	5	6	7	8	9
10	Panchayats ..	19.12	2.00	48.29	65.41	-55.29	-2.63	7.49
11	Resettlement of landless Agricultural workers ..	25.00	14.00	..	11.00	-8.50	..	2.50
12	Multipurposes Projects ..	853.00	42.17	..	810.83	-208.00	-16.00	586.83
13	Major and Medium Irrigation ..	146.30	34.57	..	113.73	-72.66	..	41.07
14	Antiwaterlogging-drainage and flood control ..	269.50	31.90	..	237.60	+437.00	..	674.60
15	Power Projects ..	632.60	46.80	..	585.80	-25.00	..	560.80
16	Industries ..	332.70	90.25	28.22	307.67	-37.00	..	270.67
17	Roads ..	205.89	2.21	..	203.68	-75.00	..	128.68
18	(A) Road Transport (B) Civil Aviation ..	(A) 10.50	(A) 1.05	(B) 16.07	(A) 9.45 (B) 16.07	(A) 9.45 (B) 16.07
19	General Education ..	346.39	51.39	22.74	357.74	-17.50	+9.53	349.77
20	Technical Education ..	125.80	27.70	..	98.50	98.50
21	Health (i) Medical ..	177.95	8.91	0.18	169.22	+50.00	-2.37	216.85

(ii) Ayurveda ..	8.07	2.06	..	6.01	6.01
(iii) Water-supply ..	60.35	60.35	60.35
22 Housing ..	40.80	0.20	..	40.60	-7.14	+1.00 -1.25	33.21
23 Labour and Labour Welfare ..							
(i) Labour Welfare ..	1.76	1.76	1.76
(ii) Em. P. State Insurance ..	1.08	0.40	..	0.68	0.68
(iii) Employment exchanges ..	1.05	1.05	1.05
(iv) Craftsmen Training ..	30.22	13.57	42.00	58.65	-17.00	..	41.65
24 Development of Border Areas (L & S)	26.97	26.97	26.97
25 Welfare of Scheduled Castes, Back-ward Classes and Vimukt Jatis ..	39.16	39.16	39.16
26 Social Welfare ..	10.60	1.75	..	8.85	-4.46	..	4.39
27 Public Co-operaion ..	0.84	0.84	0.84
28 Capital Project ..	84.99	8.50	2.55	79.04	-25.00	..	54.04
29 Printing ..	11.67	5.33	..	6.34	6.34
30 Statistics ..	3.74	3.74	3.74
31 Publicity ..	9.25	..	0.03	9.28	9.28
32 Tourism ..	3.83	3.83	..	-0.20	3.63
33 Spl. Dev. in Urban areas ..	11.05	11.05	-8.36	..	2.69
Total ..	4,307.84	477.25	160.08	4,068.67	-618.83*	-13.45	3,923.39*
					+487.00		

Note.—1* In addition a cut of Rs 56.66 lakhs has been imposed on buildings. The details will be worked out by B. and R. Department. The net Plan would thus be Rs 3,923.39-56.66=3,866.73 lakhs.

2.* The cuts imposed in meetings of 9th/10th, 14th November, 1962 are as a result of discussions held with Administrative Secretaries.

(Rs in lakhs net)

[Home Minister]

ABSTRACT

Administrative Secretary	July/ August, 1962	Cuts applied	
		9th-10th November, 1962	14th November, 1962
(In lakhs of rupees)			
I—Secretary, Local Government and Housing	..	9.50	..
II—Financial Commissioner, Development	..	8.00	0.40
III—Financial Commissioner, Planning	..	0.43	..
IV—Secretary, Transport	..	50.00	..
V—Commissioner for Home Affairs	.. 0.60	6.98	..
VI—Commissioner for Industries	.. 137.00	150.75	..
VII—Secretary, Labour Printing and Stationery, Social Welfare, etc.	..	2.55	..
VIII—Secretary, Irrigation and Power	.. 4.00	85.98	1.00
IX—Secretary, B. & R.	.. 1.00	71.94	3.00
X—Financial Commissioner, Revenue	..	37.97	..
XI—Secretary, Agriculture and Co-operation	.. 9.61	37.05	..
XII—Chief Secretary	..	3.00	..
XIII—Education Commissioner	..	31.00	—26.00
Total	.. 152.21	495.15	—21.60
		625.76	

Cuts applied for

Major Head	Description of Scheme	July/ August, 1962	9th/10th November, 1962	14th November, 1962
I. SECRETARY LOCAL GOVERNMENT AND HOUSING.				
Loans to Local Funds and Private Parties	Loans to Improvement Trusts	..	8.00	..
	Loans to Municipal Committees for Compost Scheme	..	1.50	..
	Total	..	9.50	..

Major Head	Description of the Scheme	Cuts applied for		
		July/ August, 1962	9th/10th Novem- ber, 1962	14th Novem- ber, 1962
II. Financial Commissioner Development.				
39—Social and Development Orga- nisation	Sports	3.00	..
Loans to Local Fund, Private Parties etc.	Loans to Panchayat Samitis and Zila Parishads Under NES Schemes	3.00	..
37—Community Developmental Pro- jects	C.D. and NES Stage III Block	2.00	..
71—Miscellaneous	Directorate of Guidance and Control	0.40
	Total	8.00	0.40
III. Financial Commissioner Planning.				
39—Miscellaneous Social and Develop- mental Organisation	Economic and Statistical Orga- nisation cost of production Vegetables	0.20	..
	Pace of Urbanisation in Punjab	0.03	..
	National Sample Surveys	0.20	..
	Total	0.43	..
IV. Secretary, Transport.				
Loans to Local Private Parties etc.	Loans to Goods Transport Operators	50.00	..
	Total	50.00	..
V. Commissioner Home Affairs.				
50—Public Works	Construction of a New Police Station at Faridabad	1.47	..
	Construction of New Police Sta- tion at Sadar Fazilka	0.51	..
	Construction of quarters for Head Warders and 4 Warders at District Jail, Rohtak	0.30	..
22—Jails	Construction of Judicial Lock- up at Kandaghat	0.30	..
	Jail Manufacture	5.00	..
	Total	0.60	6.98

Cuts applied for

Major Head	Description of the Scheme	July/ August 1962	9th/10th Novem- ber, 1962	14th Novem- ber, 1962
VI. Commissioner for Industries.				
35—Industries	Extra Ministerial staff lump-sum cut.	..	2.00	..
96—Capital Outlay on Industrial Development	Contribution towards the share capital of M/s Bedi and Co.	75.00	40.75	..
38—Labour and Employment	Special scheme for expansion of Industrial Training Facilities in the State.	30.00	50.00	..
	Purchase of tools and equipment for which orders have not been placed.	..	20.00	..
	Scheme for the training of Punjabi Apprentices outside the State.	7.00
	Special Scheme for Expansion of Industrial Training facilities	13.50	38.00	..
	Special Scheme for Training of Apprentices within the State	1.50
	Purchase of bonds of the Punjab Financial Corporation	10.00
	Total	..	137.00	150.75

VII. Secretary Labour, Printing and Stationery Social Welfare Cultural Affairs Backward Classes and Scheduled Castes Punjab.

39—Miscellaneous Social Developmental Organisations	Financial assistance (grant-in-aid to voluntary welfare organisations) continuing from Second Plan	..	0.25	..
<i>Non-Plan Technically New Schemes</i>				
	Welfare expansion projects (Grant-in-aid to Social Welfare Advisory Board)	..	0.55	..
	Establishment of State Houses and District Shelters under After-care Programme	..	0.60	..
	Protective Homes under Suppression of Immoral Traffic in Women and Girls Act, 1956	..	0.30	..

*Result of transfer of Plan Schemes.

Major Head	Description of the Scheme	Cuts applied for		
		July/ August, 1962	9th/10th Novem- ber, 1962	14th Novem- ber, 1962
	Continuance of the post of So- cial Welfare Officer and his staff	0.50	..
	Lumpsum provision of Bal Bha- wan Madhuban	0.20	..
	Holiday Homes for poor chil- dren	0.50	..
	Headquarters staff for social welfare Directorate	0.10	..
	Total	2.55	..
VIII. Secretary Irrigation and Power.				
42—Multipurpose River Schemes	Working expenses	12.35	..
Charges on Irrigation Establishment	Charges on Irrigation Establish- ment	16.45	..
Loans to Local Funds and Private Parties etc.	Loans under Canal and Drai- nage Act, 1873 for construction of water courses and water course culverts (Nil expendi- ture upto August)	4.00	..
	Irrigation (Additional Saving) agreed to by S.I.P.	51.42	..
	Staff in the Electrical Inspec- torate	1.00
	<i>Non-Plan New Schemes</i>			
99—Capital Outlay on Construction of Irrigation Works	Conversion of Dhamana Lift. Channel into Flow Channel	0.68	..
	Conversion of Soman Lift Cha- nnel into Flow Channel (Exten- sion of Karsola Minor)	0.68	..
	Constructing Office Building for Sohana Sub Division at Panipat	0.10	..
	Construction additional Rest House at No. 4, Northern Road, Delhi	1.30	..
	<i>Multipurpose River Schemes</i>			
	Extension and Improvements			
	Major Works	}	4.00	..
	Minor Works			
	Irrigation Establishment Charges			
	Total	4.00	85.98
				1.00

Major Head	Description of the Scheme	Cuts applied for		
		July/ August, 1962	9th/10th Novem- ber, 1962	14th Novem- ber, 1962
IX. Secretary Buildings and Roads.				
Charges on B & R Establishment	Charges on B & R Establish- ment	11.94	..
103—Capital Outlay on Public Works	Expenditure on original works	50.00	..
	Rental Housing Scheme	10.00	..
	Starting of higher diploma course in Production Engineering ..	1.00
	Town and Country Planning	3.00
	Total ..	1.00	71.94	3.00
X. Financial Commissioner, Revenue.				
9--Land Revenue	Payment of compensation to landowners/tenants under the Pepsu Tenancy and Agricul- tural Lands Act, 1955.	20.00	..
19—General Admi- nistration	Staff required for the opening of New Sub-Division under the District Reorganisation Sche- me.]	4.00	..
Loans to Local Funds— Private Parties	Loans for repairs of houses in Urban Areas.	1.00	..
9—Land Revenue	Implementation of the provi- sions of the Punjab Security of Land Tenures Act, 1953 and the Pepsu Tenancy and Agri- cultural Land Act, 1955.	0.58	..
	Continuance of Temporary staff employed for thur, sem, chos and sand girdawari work.	0.08	..
	Regular settlement operation in the State.	1.40	..
103—Capital Outlay on Public Works	Construction of building under the District Reorganisation Scheme.	10.91	..
	Total	37.97	..
XI. Secretary, Agriculture.				
Loans to Local Private Parties etc.	Loans for resettlement of eje- cted tenants for construction of houses, sinking of new wells, repairs of old wells.	8.00	..

Major Head	Description of Scheme	Cuts applied for		
		July/ August, 1962	9th/10th Novem- ber, 1962	14th Novem- ber, 1962
31—Agriculture	Loans for the purchase of tractors	..	7.00	..
	Loans for development of Co operative farming in area outside Pilot Projects	..	4.00	..
	<i>Non Plan Technical New Schemes</i>			
	Continuance of the post of Deputy Director of Agriculture (Seed Farms) and his staff	..	0.14	..
	Scheme for the establishment of seed farms and stores of seed farms in the Punjab	..	3.90	..
	Scheme for the production of Hybrid maize seed at Naraingarh Farm	..	0.88	..
	Scheme for the development and the production of Hybrid seed of Bajra	..	0.14	..
	Scheme for crop cutting experiments on principal food crops and assurance of Grow-More-Food results	..	0.39	..
	Scheme for the production of Hybrid maize seed at Chandigarh Farm	..	0.60	..
	Scheme for the control of flying foxes	..	0.10	..
	Grant-in-aid to farmers forum, Punjab	..	0.05	..
	Scheme for the continuance of Punjab Co-operative Fruit Development Federation Ltd. Patiala	..	0.05	..
	Expanded portion of Sugarcane Development Scheme	..	9.61	..
33—Animal Husbandry	Scheme for studying of cattle sterility in the Punjab	..	0.27	..
	Establishment of Research Unit for study of sheep production in mixed farming economy at the Government Live Stock Farm, Hissar	..	0.39	..

Major Head	Description of Scheme	Cuts applied for		
		July/ August, 1962	9th/10th Novem- er, 1962	14th- Novem er, 1962
33—Animal Husbandry—concl'd	Increased duck production in the Bet areas of Punjab	0.16	..
	Reclamation and cultivation of grazing land on Bhakra Canal at Government Live Stock Farm, Hissar.	0.64	..
	Establishment of four more Gosadans in Punjab.	0.40	..
	Development of 29 selected Gausshalas in Punjab.	0.44	..
70—Forests ..	Extraction of additional quantities of conifer timber in connection with the setting up of a Newsprint Mill at Mirthal.	3.50	..
	<i>New Scheme Non-Plan</i>			
31—Agriculture ..	Expended portion of Sugarcane development Scheme.	5.00	..
	Total ..	9.61	37.05	..
XII. Chief Secretary.				
71—Miscellaneous	Taking over of Mountview Hotel and economy in Hospitality.	3.00	..
	Total	3.00	..
XIII. Education Commissioner.				
28—Education ..	Taking over of Privately-managed Schools	*25.00	—20.00
	Bringing of un-aided Non-Government A..V Secondary School on the grant-in-aid list	6.00	*—6.00
	Total	31.00	—26.00
	Grand Total ..	152.21	495.15	—21.60

*Education Commissioner stated in the meeting on the 14th November, 1962, that this amount could be saved only if fees were imposed in Government Schools.

COMPLETION OF CERTAIN LINK ROADS

***1046. Comrade Gurbakhsh Singh Dhaliwal:** Will the Minister for Planning and Development be pleased to state the time by which the following link roads in block Nihalsinghwala, tehsil Moga, district Ferozepur are likely to be completed—

- (i) Lohara-Takhtupura Road.
- (ii) Jawahar Singhwala-Patto Hira Singh.
- (iii) Badhni Kalan -Lopon.
- (iv) Badhni Kalan-Rauke Kalan ?

Shri Mohan Lal (Home Minister): These roads have not been included in III Five-Year Plan of this Department and as such the question of their completion does not arise.

ਕਾਮਰੇਡ ਜੁਰਬਖਸ਼ ਸਿੰਘ ਧਾਲੀਵਾਲ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਜੇ ਇਹ roads plan ਦੇ ਵਿਚ ਸ਼ਾਮਲ ਨਹੀਂ ਸਨ ਤਾਂ ਇਨ੍ਹਾਂ ਪੰਚਾਇਤਾਂ ਦੇ ਕੋਲੋਂ ਉਨ੍ਹਾਂ ਦੀ ਪੂਰਤੀ ਲਈ ਰੁਪਿਆ ਕਿਉਂ ਮੰਗਿਆ ਗਿਆ ਹੈ ?

Mr. Speaker. What passed on between the Panchayats and the Government is not covered by the Question. The hon. Member may ask the question in different form.

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ: ਜੇ ਪੰਚਾਇਤਾਂ ਨੇ ਰੁਪਏ ਜਮ੍ਹਾਂ ਕਰਵਾ ਦਿਤੇ-ਹੋਣ ਔਰ Government ਨੇ ਉਨ੍ਹਾਂ ਨੂੰ assurance ਦਿੱਤੀ ਹੋਵੇ ਕਿ ਸੜਕਾਂ ਬਣਵਾ ਦਿਤੀਆਂ ਜਾਣਗੀਆਂ ਤਾਂ ਕੀ Government ਉਸ assurance ਨੂੰ ਪੂਰਾ ਕਰਨ ਲਈ ਤਿਆਰ ਹੋਵੇਗੀ ?

Mr. Speaker.: This supplementary question does not arise. You can put a different question.

CONSTRUCTION OF ROADS IN LUDHIANA DISTRICT

***1807. Babu Ajit Kumar:** Will the Minister for Planning and Development be pleased to state—

- (a) the district-wise allotment of funds for the construction of roads in the State during the current year together with the total amount so far spent therefrom ;
- (b) tehsil-wise allotment of the said funds in Ludhiana District together with the names of the roads on which work has started or completed in the current year ?

Shri Mohan Lal (Home Minister): (a) The requisite information is contained in the Statement 'A' which is laid on the Table of the House.

(b) The information is given in the Statement 'B' which is laid on the Table of the House.

STATEMENT 'A'

Statement showing District-wise provision for the year 1962-63 for Roads
(Amount in lacs)

Serial No.	Name of the District	Budget grant for 1962-63	Expenditure 1962-63
1	Hoshiarpur	16.79	4.63
2	Ludhiana	9.00	3.37
3	Jullundur	11.01	0.55

[Home Minister]

Serial No.	Name of of the District	Budget grant for 1962-63	Expenditure 1962-63
4	Kapurthala	1.78	0.77
5	Ferozepur	16.80	4.42
6	Amritsar	7.49	1.64
7	Gurdaspur	7.85	2.38
8	Kangra	34.70	10.53
9	Ambala	20.84	4.87
10	Karnal	14.00	1.68
11	Simla	5.79	0.46
12	Rohtak	8.80	2.65
13	Gurgaon	7.12	1.14
14	Hissar	19.73	3.39
15	Patiala	10.80	3.53
16	Sangrur	12.02	3.44
17	Bhatinda	12.18	3.37
18	Lahaul and Spiti	30.58	13.88
19	Mohindergarh	6.73	1.54
Total		254.01	68.24

STATEMENT 'B'

Tehsil-wise break up of Roads being constructed in Ludhiana District.

Serial No.	Name of Road	Length-Tehsil-wise			Total length	Budget provision
		Ludhiana	Jagraon	Samrala		
1	Kahara-Machhiwara	9.00	..	2.73	11.73	Rs nP. 0.12
2	Chowkiman-Smaddi-Bundsi	..	9.09	..	9.09	0.54
3	Machhiwara-Rahon	5.38	5.28	1.00
4	Pail-Ghurani-Rara Dehlon to 12.73, 0-7.58 in Patiala District	7.58	5.15	..	5.15	1.00
5	Halwara-Pakhowal	..	3.85	..	3.85	0.50
6	Raipur-Gujjarwal	5.11	5.11	..
7	Khanna-Bhari Kheri	8.01	8.01	0.63
8	Link road from Gur dwara Jhai Sahib to Ludhiana Samrala Road	2.54	2.54	..
9	Approach road to village Sangat-pura from mile 36 :C. Road	1.44	1.44	0.20
10	Samrala-Chawn	6.66	6.66	0.50
Total						4.49

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਲੁਧਿਆਣੇ ਦੀ ਇਕੋ ਤਹਿਸੀਲ ਦੇ ਵਿਚ ਕਿਉਂ ਬਹੁਤੀਆਂ link roads ਬਣਾਈਆਂ ਜਾ ਰਹੀਆਂ ਹਨ ਔਰ ਦੂਸਰੀਆਂ ਦੋ ਤਹਿਸੀਲਾਂ ਨੂੰ ਕਿਉਂ ignore ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ?

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਸਪੀਕਰ ਸਾਹਿਬ, ਵਜ਼ੀਰ ਸਾਹਿਬ ਜਵਾਬ ਕਿਉਂ ਨਹੀਂ ਦੇ ਰਹੇ ?

Mr. Speaker : How can I compel the Minister to answer your question?

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਤਹਿਸੀਲ ਸਮਰਾਲਾ ਵਿਚ ਜਲਦੀ ਜਲਦੀ ਸੜਕਾਂ ਕਿਉਂ ਬਣਨ ਲਗ ਪਈਆਂ ਹਨ ?

DAMAGE CAUSED TO ROADS AND BUILDINGS IN LUDHIANA DISTRICT
DURING THE SEPTEMBER, 1962 FLOODS

*1928. Sardar Lachhman Singh Gill : Will the Minister for Public Works be pleased to state :

(a) the names of roads, with mileage in each case, affected by the rains and floods of September, 1962 in Ludhiana district with the estimated amount of damage caused to the said roads, tehsil-wise ;

(b) the names and location of Government buildings affected by the rains and floods of September, 1962, together with the estimated amount of damage caused to each such building, tehsilwise in the said district ?

Shri Mohan Lal (Home Minister) : (a) A statement is laid on the Table of the House.

(b) Only boundary wall of District Jail at Ludhiana (Ludhiana Tehsil) was damaged and the estimated cost of the same is Rs 2,600.

by t

Name of Road	Mile number where damage occurred due to floods	Length affected by the floods	Estimated cost	REMARKS
LUDHIANA TEHSIL			Rs	
1. Ludhiana-Malerkotla Road	7/6, 8/6, and 8, 11/5, 11/8, 12/1 to 12/3, 13/1, 15/6, 17/0 to 17/2	5,625 Rft	20,600	
2. Road Bye Pass	.. Rain cuts in berms	.. Cut in mile No. 189/8	11,300	Cut in the road at the back of bridge due to heavy floods in nalla and change of direction of flow.
3. Samrala-Morinda Road	.. 34/1 to 34/3, 34/0 to 34/1, 34/3 to 35/6	.. 8 furlongs	10,000	
4. Mal-Rara-Dehlon Road	.. 2/3 to 2/5, 7/3 to 7/4	.. 4.2 furlongs	6,000	
5. Road	.. Mile 178, 179, 180	.. 3.00 Miles	20,000	Road surface has become very wavy and heavy patch work is required.
		Total ..	63,900	
JAGRAON TEHSIL				
1. Ludhiana-Ferozepore Road	10, 16/3 to 16/7, 21/4, 24/3, 25/6 to 25/8, 26/1, 27/6 Nanaksar Approach F 1, 2	6,540 Rft	48,500	
2. Kha-Halwara-Raikot	.. 0/3, 2/4, 2/8, 3/1 to 3/4, 4/2 to 4/7, 6/1, 6/6, 6/7, 7/5, 7/6, 11/6	8,380 Rft	19,730	
3. Jagraon-Raikot Road	.. 0/2, 2/4, 3/1, 4/4 to 4/7, 5/2 to 5/3, 6/2 to 6/3, 7/5 to 7/6, 11/3 to 11/4, 11/6 to 11/7, 13/6 to 13/8, 14/1 to 14/5	12,750 Rft	20,519	

4. Chowkiman-Smaddi-Bhundri Road	1/5 to 1/6, 1/7, 2/1, 3/1, 3/2, 3/5	..	247 Rft	3,576
5. Jagraon-Sidhwan Road	0/2, 0/3 to 1/1, 2/4 to 2/8, 3/1 to 3/3, 3/2 to 3/8, 4/1, 4/4 to 4/5, 4/7, 5/2 to 5/3, 5/7, 6/4, 6/5, 6/7, 7/5 to 8/6, 7/7 to 8/8	..	16,300 Rft	14,336
			Total ..	1,06,661
			Grand Total	1,74,561

STARRED QUESTIONS AND ANSWERS

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਸੜਕਾਂ damage ਹੋਣ ਦਾ floods ਤੋਂ ਬਿਨਾ ਕੋਈ ਹੋਰ ਵੀ ਕਾਰਣ ਹੈ ?

ਹੋਮ ਮਿਨਿਸਟਰ : ਤੁਸੀਂ ਤਾਂ ਸਿਰਫ floods affected ਬਾਰੇ ਹੀ ਪੁੱਛਿਆ ਹੈ ।

ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਜੇ ਤੁਸੀਂ ਇਤਨੇ supplementaries allow ਕੀਤੇ ਤਾਂ ਫੇਰ ਸਾਡਾ ਤਾਂ ਬੇੜਾ ਹੀ ਡੁਬ ਜਾਏਗਾ ਸਾਡੇ ਤਾਂ ਸਾਰੇ ਹੀ ਸਵਾਲ ਰਹਿ ਜਾਣਗੇ । (ਹਾਸਾ)

ਬਹੁਤ ਸਾਰੇ ਮਾਨਯੋਗ ਮੈਂਬਰ : ਚੌਧਰੀ ਸਾਹਿਬ, ਤੁਹਾਡਾ ਬੇੜਾ ਤਾਂ ਪਹਿਲੀ ਜਨਵਰੀ ਨੂੰ ਹੀ ਡੁਬ ਦੁਕਾ ਸੀ ।

SURVEY OF ROADS IN FEROZEPURE DISTRICT

*1971. Sardar Jagjit Singh Gogani : Will the Minister for Planning and Development be pleased to state—

- (a) the number and names of the roads proposed to be constructed in district Ferozepore for which survey has been completed ;
- (b) further action, if any proposed to be taken to construct the said roads ?

Shri Mohan Lal (Home Minister) : (a) The information is given in the list which is laid on the Table of the House.

(b) The said roads already stand provided in the annual Budget and construction work on them is also in progress.

LIST OF ROADS PROPOSED TO BE CONSTRUCTED IN FEROZEPURE DISTRICT
FOR WHICH SURVEY HAS BEEN COMPLETED

Serial No.	Name of road
------------	--------------

Spill over from second to third plan.

1. Approach road to Makhu.
2. Ferozepur-Muktsar Road (Section Mukatsar-Dodh).
3. Moga-Badni Road.
4. Abohar-Usman Khera Road.
5. Ramgarh-Badhni-Moga. Road
6. Bhatinda-Mukatsar Road.
7. Talwandi-Mudki Road.
8. Abohar-Sitogaro-Dabwali Road.
9. Zira-Dharamkot Road.
10. Shahkot-Dharamkot Road.
11. Ferozepure-Zira Road.
12. Guruharsahai to Ferozepore Fazilka Road.
13. Ajitwala-Kokri (Approach)
14. Lambi-Fatuhiwala Road.

Roads provided in second plan but not started during that plan period.

15. Baghapurana-Nethana-Bhucho Road.

Approach roads to towns on Railway Stations etc.,

16. Village Sarai Naga to Mukatsar Kot Kapura Road.

17. Village Ferozeshah to Ferozepur Ludhiana Road.
Main Road (New)

18. Ferozepur-Mukatsar Road (Section Ferozepur to Dodh).

C. R. F. Allocation account.

19. Malout-Fazilka Road miles 13 to 16.

20. Abohar-USmankhera Road (Section Usmankhera to Siriganga Nagar).

Roads of tactical importance.,

21. Road from Tibbikalan to Lakha Haji police Picket.

22. Approach road from village Amirkhas to Midha Picket

Mr. Speaker : Next question (Question No. *2100) is postponed.

UNSTARRED QUESTIONS AND ANSWERS**WATERLOGGING AS A RESULT OF CANALS**

497. Babu Ajit Kumar : Will the Minister for Irrigation and Power be pleased to state the names of places in the State where lands have been damaged by waterlogging as a result of canals and the steps so far taken to check the same ?

Chaudhri Ranbir Singh : The causes are many and it is difficult to give definite information in this respect with regard to canals alone. The time and labour involved in collecting the information will not commensurate with the results achieved.

COAL DEPOT LICENSES

498. Babu Ajit Kumar : Will the Home Minister be pleased to state :—

(a) the total number of licenses for coal depots issued in the State since 15th August, 1947;

(b) the total number of said licenses cancelled since 15th August, 1947;

(c) the names and addresses of the persons belonging to the Scheduled castes who have been issued licences of coal depots in the State since 15th August, 1947 ?

Shri Mohan Lal : The time, labour and expenses involved in collecting the information will not be commensurate with any possible benefit to be derived from it.

PURCHASE OF LAND BY HARIJAN WELFARE DEPARTMENT

512. Comrade Ram Piara : Will the Minister for Planning be pleased to state :—

- (a) whether it is a fact that the Director, Harijan Welfare Department, suggested to the Government to allow the Department to purchase such land which is neither under the tenants nor has been declared as surplus; if so, when, together with the reasons for making the suggestion ;
- (b) whether the above-mentioned suggestion was approved by Government; if so, the date when approved together with the reasons therefor;
- (c) whether the suggestion, if approved, had been conveyed to the Director, Welfare of Scheduled Castes and Backward Classes and the District Welfare Officers in the State; if so, when in each case ;
- (d) whether in view of the approval, if accorded by the Government, the District Welfare Officers suggested the names of the villages where the land was proposed to be purchased; so the names of such villagers and the names of the land owners whose land was proposed to be purchased;
- (e) whether the land referred to in para (d) above was inspected by the District Welfare Officers; if so, when in each case together with the dates when suggestion was made for the purchase thereof ?

Sardar Gurbanta Singh : (a) Yes, The suggestion was made during discussion with the then Deputy Minister Harijan Welfare, in April, 1962, due to non-availability of suitable land.

(b) Yes. On 26th April, 1962, with a view to secure maximum possible land for settling large number of unsettled beneficiaries.

(c) The decision was conveyed by Government to the Director on 10th May, 1962 and by the Director to the District Welfare Officers on 18th May, 1962.

(d) and (e) as on the Statement at annexure 'A'

ANNEXURE 'A'.

Reply to (d) and (e).

Serial No.	District	Name of village	Vendors name	Date of visit by the D. W. O.	Date when Purchase was recommended
1	Ferozepur	Ratta Ther	Wing Commander Rup Chand	16th September, 1962.	17th September, 1962.
		Bazidpur	Sh. Nathu Ram Sh. Om Parkash	3rd November, 1962.	2nd December, 1962.
2	Sangrur	Ramgarh Dhani	Smt. Pavitar Kaur Pritam Kaur	4th May, 1962.	17th May, 1962.

LAND OFFERED FOR SALE BY CERTAIN LAND OWNERS

513. Comrade Ram Piara : Will the Minister for Agriculture and Welfare be pleased to state :—

- (a) whether any applications were received by the Government, the District Welfare Officers, Deputy Commissioners, the Director, Harijan Welfare Department from certain land owners who were anxious to sell their lands or who had applied to the Harijans Welfare Department Punjab for the purchase of their lands, during the period from 1st May, 1962 to 15th July, 1962, in the states; if so, their number district-wise, area-wise and village-wise ;
- (b) the names of the said landowners and the price offered by them in each case ;
- (c) whether any land as mentioned in para (a) above had been purchased; if so, from whom, in which village, how much area, at what rate together with the total amount paid for such land;
- (d) whether before the purchase of the land mentioned in para (c) above, it was inspected by the Land Selection Committee; if so, when the designation of the officers who actually visited the lands, the contents of the certificates issued by each of the Members of the Land Selection Committee;
- (e) the date when the meeting of the Land Selection Committee was convened for the purpose and the date when the meeting was actually held ;
- (f) whether the lands mentioned in para (c) above was inspected by the Soil Chemist ; if so, when together with the number of samples, if any;
- (g) the details of the result given by him together with the dates when samples were taken, and the result was given ?

Sardar Gurbanta Singh : (a) and (b) The information is given in annexure A.

- (c) Yes, The information is given in column 1 of annexure B.
- (d) The information is given in column 2 of annexure B.
- (e) The information is given in column 3 of annexure B.
- (f) No.
- (g) Question does not arise.

ANNEXURE 'A'

STATEMENT SHOWING PARTICULARS OF OFFERS FOR SALE OF LAND RECEIVED FROM 1ST MAY, 1962 TO 15TH JULY, 1962

18

Serial No.	District	Number of applications received by Government/ D.W.O./ D.C., etc.	Name of the village	Area			Vendor's name	Price offered per acre			
				A.	K.	M.					
1	2	3	4	5	6	7	8	9			
1	Ludhiana	...	1	Sira Bajra	..	40	0	0	Ranjit Singh	..	Rs 1,000
2	Hoshiarpur	...	6	Adamwal	..	7	4	0	Unti Devi	..	Nil
				Chabewal	..	13	7	0	Lachman Singh	..	Nil
				Harmoya	..	11	1	11	Hazara Ram	..	Nil
				Dhaha	..	8	3	2	Pritam Singh	..	703 and Rs 484
				Jand	..	22	0	0	Gurbachan Singh	..	Nil
				Mubarkpur	..	6	2	7	Sant Ram	..	Nil
3	Rohtak	...	1	Begha	..	33 bighas and 19 biswas		Jinda Ram	..	190 per bigha	
4	Sangrur	..	1	Balwar (Haqiqatpura)	..	148	6	0	Ranjit Singh and Sons	..	900 Nehri 800 Chahi
5	Patiala	...	8	Gajju Majra	..	202 bighas 15 biswas		Daljit Kaur, Surjit Kaur	

[Agriculture and Welfare Minister]

(2)40

PUNJAB VIDHAN SABHA

[2011 FEBRUARY, 1963]

			Adaltiwala	..	66	0	0	Basant Kaur	
			Trean	..	106 bighas	5 biswas		Basant Singh, Lal Singh and others	
			Ugheke	}	1,800 bighas kacha	900 bighas	}	Virol Kaur	
			Harchandpur								
			Nanora								
			Kahnewal	..	600	bighas		Kartar Singh	
			Danepur	..	165	bighas	12 biswas	Ditto	
			Nagri Adaltiwala	...	60	0	0	Narinder Singh Man and others	
			Naraingarh	..	523	bighas		Gurdial Singh	
6	Amritsar	..	1	Rakh Dinewal	..	111	0	0	Amar Nath, Sat Paul, etc.	..	1,050 per acre
7	Ferozepur	..	17	Ratha Thor	..	252	0	0	Wing Commander Rup Chand	..	Not quoted
				Jalalabad East	..	106	0	0	Ganga Ram Trust
				Bazidpur	..	289	0	0	Nathu Ram	..	Not quoted
				Gill	..	42	0	0	Kartar Singh	..	Ditto
				Wan	..	200	0	0	Shasher Kaur	..	Ditto
				Khippawanwali	..	72	0	0	Ram Parshad	..	Ditto
				Bahadurwala	..	5	5	11	Ujedar Singh	..	Ditto
				Beganwali	..	145	0	0	Khera Ram, Hari Ram	..	Ditto
				Jagt Singhwala	..	250	0	0	Sodhi Gurbax Singh	..	Ditto
				Waring	..	29	0	0	Sampuran Singh	..	Ditto
				Roranwali	..	50	0	0	Baljit Singh	..	Ditto
				Bhalaur	..	22	0	0	Puran Singh	..	Ditto

[Agriculture and Welfare Minister]

Serial No.	District	Number of applications received by Government/ D.W.O./ D.C., etc.	Name of the village	Area			Vendor's name	Price offered per acre		
				A.	K.	M.				
1	2	3	4	5	6	7	8	9		
7—concl	Ferozepur—concl	17—concl	Ranjitgarh	..	250	0	0	B. Tirath Singh	..	Not Quoted
			Lambi	..	70	0	0	Kartar Singh	..	Ditto
			Bakainwala	..	7	4	4	Dalip Kaur	..	Ditto
			Sodhi Nagar	..	150	0	0	Rajinder Kaur	..	Ditto
			Bhangewali	..	180	0	0	Chetan Singh	..	Ditto

ANNEXURE 'B'

STATEMENT SHOWING DETAILS OF LAND PURCHASED—(C.DE.)

Vendors name	Name of village where land has been purchased	Area	Rate	Amount paid	Designation of the members of the land selection Committee who inspected the land	Date of visit	Contents of certificate given	Date when the meeting of land Selection Committee was called	Date on which meeting was actually held
1	2	3	4	5	6	†	8	9	10
		A. K. M.	Rs	Rs					
I.—Wing Commander Rup Chand	Ratta Ther (Ferozepur)	252 0 0	700 and Rs 590 per acre	66,000	(1) Deputy Commissioner, Ferozepur (2) District Agriculture Officer (3) Deputy Director Welfare (4) District Welfare Officer Director, L.M.B.	23-8-62 .. '4-9-62 '2-9-62	(1) Sound title (2) Non-encumbered (3) Free from water logging (4) Suitable for purchase	4-9-62	4-9-62
II.—Lachman Singh, etc.	Chabewal (Hoshiarpur)	13 7 0	900 per acre	4,000	Director, L.M.B. District Welfare Officer	29-11-62	As above	29-11-62	29-1-62

COMPLAINTS AGAINST LABOUR INSPECTOR CHANDIGARH AND PROPRIETORS,
OF AMBALA BUS SYNDICATE

518. Comrade Shamsheer Singh Josh : Will the Home Minister be pleased to state whether the Labour Commissioner, Punjab, has recently received any complaints from the Ambala Bus Transport Workers Union, against the Labour Inspector, Chandigarh for his pro-syndicate activities and also against the anti-labour activities of the proprietors of Ambala Bus Syndicate ; if so, what action has so far been taken by the Government in this respect ?

Shri Mohan Lal : The Labour Commissioner, Punjab, has received no complaints from the Ambala Bus Transport Workers Union against the Labour Inspector, Chandigarh, and the proprietors of Ambala Bus Syndicate.

SURCHARGE LEVIED BY MUNICIPAL COMMITTEES ON CERTAIN
OCTROI ITEMS

547. Comrade Harnam Singh Chamak: Will the Home Minister be pleased to state whether any Municipal Committees in the State have levied any surcharge on other octroi items after octroi charges were abolished in respect of agricultural cash crops ?

Pandit Mohan Lal : Yes, A list of such Municipal Committees is attached herewith.

List showing the names of Municipal Committees which have levied surcharge on octroi rates after the abolition of octroi on main items of agriculture produce

Ferozepore District	..	Ferozepore, Muktsar, Guruharsahai, Giddarbaha Tankanwali, Jalalabad
Gurdaspur	..	Gurdaspur, Sujampur, Batala
Amritsar	..	Khem Karan, Patti, Majitha, Jandiala
Patiala	..	Dera Bassi, Patiala, Bassi, Sirhind, Rajpura, Amloh, Rajpura Township, Samana, Banur
Sangrur	..	Julana, Lehragaga, Bhawanigarh, Sangrur, Sunam, Narwana, Safidon, Dhanaula, Bhadur, Malerkotla, Jind, Tapa Ahmedgarh
Bhatinda	..	Goniana, Faridkot, Raman, Jaitu, Kot Kapura, Budhlada Mansa.
Mohindergarh	..	Mahendragarh, Charkhi Dadri, Ateli
Hissar	..	Hissar, Uklana Mandi, Mandi Dabwali, Tohana, Jakhal, Hansi Sirsa, Fetahabad, Kalanwali.
Rohtak	..	Gohana
Gurgaon	..	Gurgaon, Rowari, Fridabad, Bawal, Hodal, Palwal Ferozepore Jhirka
Ambala	..	Nalagrh
Karnal	..	Karnal, Redaur, Gharaunda, Thaneser, Shahabad, Panipat, Pehowa
Kangra	..	Kangra, Dharamsala, Palampur
Hoshiarpur	..	Urmar-Tanda, Mukerian, Sham Chaurasi, Dasuya
Jullundur	..	Kartarpur, Nakodar
Ludhiana	..	Samrala, Jagraon

MARKET COMMITTEE NASRALI IN DISTRICT LUDHIANA

548. **Comrade Harnam Singh Chamak** : Will the Minister for Agriculture and Forests be pleased to state whether there is any Market Committee at Nasrali in district Ludhiana; if so, the value of transactions/business handled by the said Market Committee in the year 1961 ?

Shri Gurbanta Singh : Yes. No business was transacted during the year 1961. Government are considering the desirability of amalgamating this notified market area with that of the contiguous Market Committee.

DRAINS IN LUDHIANA DISTRICT

576. **Sardar Lachhman Singh Gill** : Will the Minister for Irrigation and Power be pleased to state—

(a) the number of drains being dug at present and the number of drains which have so far been dug in Ludhiana district and the stage of work reached in each drain ;

(b) the number of villages adversely affected as a result of September, 1962 floods in the partly dug drains in the said district ?

Chaudhri Ranbir Singh : (a) 12 Drains have been dug. Out of these 3 are being deepened and widened and work thereon has been started recently.

(b) No drain was partly dug but since only Pilot Section had been excavated and rainfall was abnormal, on this account, 497 villages were affected.

WATER LOGGED AREA IN TEHSIL JAGRAON, DISTRICT LUDHIANA

577. **Sardar Lachhman Singh Gill** : Will the Minister for Irrigation and Power be pleased to state—

(a) the total water logged area at present in tehsil Jagraon, district Ludhiana ;

(b) the area where the sub-soil table is 0' to 5' , 5' to 10' separately ;

(c) the increase, if any, of waterlogged area in the said district from 1957 to date with the total of the said area of land which Government reclaimed during the said period ;

(d) whether Government is considering any scheme for reclaiming the rest of the said areas which are still waterlogged ?

Chaudhri Ranbir Singh : The information regarding area under different categories of sub-soil water depths are not maintained District-wise and Tehsil-wise. These figures in respect of Sirhind Canal irrigated tracts is as under:

Name of Circle	—5'—5'	5'—10'	10'—15'	Total
<i>October, 1957</i>				
Sirhind Canal	274,022	688,128	258,048	1,280,198
<i>October, 1958</i>				
	743,424	411,648	138,754	1,293,826
<i>October, 1959</i>				
	424,550	645,120	833,472	1,303,142

[Irrigation and Power Minister]

Name of Circle	5'—5'	5'—10'	10'—15'	Total
Sirhind Canal— <i>concl'd</i>	<i>October, 1960</i>			
	226,099	706,560	393,216	1,325,975
	<i>October, 1961</i>			
	257,740	372,448	253,440	1,383,628

(a) The total waterlogged area at present in Sirhind Canal Circle is 1,383,628 acres.

(b) The area where the sub-soil table is 0'—5' and 5'—10' is 257,740 and 872,448 acres respectively.

(c) There has been increase in water logged area in 5'—10' range while relief in ~ 5 to 5' range is given below :—

1957		1961		Difference 1957 and 1961	
—5'—5'	5'—10'	—5'—5'	5'—10'	—5'—5'	5'—10'
274,022	688,128	257,740	872,448	16,282 acres decrease	184,320 acres increase

(d) There is no scheme of thur area under operation in Jagraon Tehsil, but as per thur girdawari figures recently received by the Executive Engineer concerned there is an area of 530 acres of thur land.

DISPLACED REVENUE PATWARIS

604. **Sardar Kulbir Singh** : Will the Minister for Revenue be pleased to state—

- (a) whether there are any displaced revenue patwaris in tehsil Patti, district Amritsar whose service books have not been completed upto now, if so, their list ;
- (b) the dates since when the case of each of them is pending ;
- (c) what procedure has so far been adopted to complete the service books of the displaced patwaris in the revenue department ;
- (d) whether any of the persons referred to in part (a) above were called upon to furnish any information or put in their affidavits between 1st January, 1948 and 30th June, 1962, for the completion of their service books ;
- (e) what steps are being taken or are proposed to be taken against the persons responsible for this delay ;
- (f) the date when the information referred to in part (d) above was supplied by the patwaris concerned ;
- (g) the monthly salary and the dearness allowance which each of the patwaris referred to in part (a) is receiving since 1st January, 1948 ;

(h) the arrears of pay and allowance to which each of them will be entitled on the completion of their service books ;

(i) what steps are being taken for the early completion of their service books ?

Sardar Ajmer Singh : (a) There is only one displaced revenue patwari in Patti Tehsil , Shri Pritam Singh, whose service book is still incomplete.

(b) The service book is incomplete for the periods from 1st November, 1948 to 30th June, 1949, 1st February, 1952 to 31st July, 1952 and from 1st October, 1953 to 31st December, 1953.

(c) This official worked in the Rehabilitation Department for the period from 1st November, 1948 to 30th June, 1949. The matter for completion of service book for this period is under correspondence with the Land Claims Officer, Rehabilitation Department. The official remained absent from duty for the period from 1st February, 1952 to 31st July, 1952 and from 1st October, 1953 to 31st December, 1953. Steps are being taken to complete the service book for this period after due verification of these facts.

(d) There is nothing on the record that Shri Pritam Singh gave any written statement or affidavit during the period from 1st November, 1948 to 30th June, 1962.

(e) Enquiry is being made for the non-completion of service book of this official.

(f) Question does not arise in view of reply given to part(d) above.

(g) Shri Pritam Singh, Patwari received the following monthly pay and dearness allowances for the period from 1st January, 1948 to March, 1962.

Serial No.	Period	Monthly Pay	Monthly Dearness Allowance
		Rs	Rs
1	1st January, 1948 to 31st October, 1948	25	25
2	1st July, 1949 to 31st January, 1952	30	25
3	1st August, 1952 to 31st March, 1953	30	30
4	1st April, 1953 to 30th September, 1953	Leave without pay	
5	1st January, 1954 to 30th April, 1957	39.50	30
6	1st May, 1957 to 11th December, 1957	50	30
7	12th December, 1957 to 31st December, 1957	Remained on strike. This period was counted as leave without pay	
8	1st January, 1958 to 31st March, 1962	50	30

(h) On completion of service book this official will draw Rs 113.42 as arrears of pay and Rs 463.55 as arrears of dearness allowance.

(i) The Land Claims Officer, Rehabilitation Department, has been asked to return the service book of this official duly completed at the earliest.

ARREARS OF CERTAIN CONSOLIDATION PATWARIS IN TEHSIL
TARN TARAN

605. Sardar Kulbir Singh : Will the Minister for Revenue be pleased to state—

- (a) the list of the patwaris in the Consolidation Department who remained posted in the circle of village Mianwind, tehsil Tarn Taran, district Amritsar from 1st May, 1958 to 31st August, 1958 ;
- (b) the salary, dearness allowance, conveyance allowance and house-rent to which each of them was entitled to for the period referred to in part (a) above ;
- (c) the dates of payment of the amount referred to in part (b) above ;
- (d) if the answer to part (c) above be in the negative, the reasons for the same ;
- (e) whether any action is being taken against the officials responsible for this delay ;
- (f) what steps are being taken for the early payment of these arrears ?

Sardar Ajmer Singh : (a) No Consolidation Patwari was posted in Circle Mianwind.

(b) to (f) Question does not arise.

PERSONS CHALLANED ON THE CHARGE OF SMUGGLING AND ILLEGAL
POSSESSION OF OPIUM IN FEROZEPUR DISTRICT

612. Sardar Jagjit Singh Gogoani : Will the Minister for Excise Taxation and Capital be pleased to state —

- (a) the total number of persons challaned by the Ferozepur District Police on the charge of smuggling and illegal possession of opium from 1st January, 1962 to date, together with the number of cases still pending investigation with the Police ;
- (b) the total quantity of opium hauled up by the Ferozepur District authorities during the said period ?

Shri Ram Saran Chand Mital : (a) Part I (from 1st January, 1962 to 1st December, 1962) .. 452

Part II (from 1st January, 1962 to 31st December, 1962) .. 65

(b) 65.218 kilograms.

DRAINS IN FEROZEPUR DISTRICT

613. Sardar Jagjit Singh Gogoani : Will the Minister for Irrigation and Power be pleased to state—

- (a) the number of drains being dug at present and the number of drains which have so far been dug in Ferozepur District and the stage of work reached in each drain ;
- (b) the number of villages adversely affected as a result of September, 1962 floods in the partly dug drains in the said district ?

Chaudhri Ranbir Singh : (a) 9 Drains are being dug; 2 are being remodelled and Pilot Section of 19 drains had already been completed. The stage of work is mentioned in the 'Appendix'.

(b) Four.

Stage of work reached in each drain

22

Drains being dug

1. Jallalabad Drain.
2. Fidda Drain
3. Talwandi Drain.
4. Talwandi Sub-Drain.

The work on these drains has just been started.

5. Makhu Drain.
6. Zira Link Drain.
7. Sureshwala Drain.
8. Sabuana Drain-
9. Kauranwali Drain.

Section for 2 cs. run off per sq. mile of catchment has mostly been completed.

Drain being remodelled

1. Golewal Drain.
2. Tarobari Drain.

Drains so far dug

1. Zira drain.
2. Malsian Drain.
3. Fatehgarh Drain
4. Maujgarh Drain.
5. Talwandi Drain.
6. Nepal Drain.
7. Jattanwali Drain
8. Mahrana Drain.
9. Sukkar Drain.
10. Ferozeshah Drain.
11. Talwandi Bhai Drain.
12. Daulatpur Drain.
13. Jiwa Arian Drain.
14. Marekalan Drain.
15. Kuti Drain.
16. Chakrakh Amir Drain.
17. Swamianwali Drain.
18. Joala Drain.
19. Fazilka Drain.

Since completed to cater for run off factor of 2 cs. per sq. mile.

WATER LOGGED AREA

626. Comrade Ram Chandra : Will the Minister for Revenue be pleased to state—

- (a) the water-logged area in the State, districtwise at present ;
- (b) the amount of wheat and seed distributed, districtwise to the affected persons as relief measure after the rains in 1961 and 1962 separately, together with the amount of taccavi and the other loans advanced to them ?

Sardar Ajmer Singh : (a) & (b) A statement is enclosed.

STATEMENT SHOWING (A) THE WATERLOGGED AREA IN THE STATE, DISTRICT-WISE AT PRESENT ; (B) THE AMOUNT OF WHEAT AND SEED DISTRIBUTED, DISTRICT-WISE TO THE AFFECTED PERSONS AS RELIEF MEASURES AFTER THE RAINS IN 1961 AND 1962 SEPARATELY TOGETHER WITH THE AMOUNT OF TACCAVI AND THE OTHER LOANS ADVANCED TO THEM

[Revenue Minister]

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PUNJAB VIDHAN SABHA

[20TH FEBRUARY, 1963

Serial No.	Name of District	Total area affected by water logging (in acres)	Wheat distributed as food as a measure of flood relief after the rains of (in maunds)		Seed distributed as a measure of flood relief after the rains of (in maunds)		Taccavi loans distributed as a measure of flood relief after the rains of			Other loans distributed as a measure of flood relief after the rains of			REMARK
			1961	1962	1961	1962	1961	1962	Total	1961	1962	Total	
							Rs	Rs	Rs	Rs	Rs	Rs	
1	Amritsar	2,291	1,08,847	2,835	1,90,827	..	23,50,000	2,79,000	26,29,000	
2	Gurdaspur	18,242	1,59,117	..	36,857	..	28,000	36,000	64,000	
3	Ferozepur	657	74,386	6,898	1,87,960	1,87,960	
4	Jullundur	..	2,332	1,239	1,770	..	3,12,000	2,45,000	5,57,000	
5	Ludhiana	2,679	439	2,170	495	..	80,000	3,20,000	4,00,000	23,80,800	13,00,000	36,80,800	
6	Hoshiarpur	
7	Kapurthala	455	3,889	1,708	3,966	1,25,000	1,25,000	3,76,000	36,000	4,12,000	
				(Atta distributed)									
8	Ambala ..	1,372	740	..	36,000	4,000	40,000	39,400	11,400	50,800	
9	Karnal ..	2,310	1,50,865	6,634	6,824	..	9,09,000	9,44,500	18,53,500	

10	Rohtak	852	84,467	..	31,770	..	3,00,000	..	3,00,000	4,00,000	..	4,00,000
11	Hissar ..	722	4,802	6,297	2,113	..	30,10,580	2,10,000	32,20,580
12	Gurgaon	1,101	95,000	300	34,500	..	11,40,000	..	11,40,000
13	Simla
14	Sangrur ...	11,574	41,814	2,978	19,612	..	23,19,400	4,38,700	27,58,100
15	Patiala ..	3,007
16	Bhatinda	370	7,367	3,400	6,955	..	2,15,000	2,09,500	4,24,500
17	Mohinder- garh
18	Kangra
19	Lahauland Spiti

CO-OPERATIVE FARMING SOCIETIES

627. **Comrade Ram Chandra** : Will the Chief Minister be pleased to state —

- (a) the names and addresses of Co-operative Farming Societies, district-wise at present ;
- (b) the year when inspection of the said Societies was made last and the area under cultivation of each of these societies ;
- (c) the amount of subsidy as well as loans so far granted by the Government to the Societies referred to above ;
- (d) the dates when accounts of each of the said societies were checked during the last 5 years ;
- (e) the profit and loss of each society during the last 5 years ?

Sardar Partap Singh Kairon : (a) , (b) , (c), (d) & (e) : The statements are enclosed herewith.

Note.—Statements kept in the Library.

INDUSTRIAL LOANS AND GRANTS GIVEN IN THE DISTRICTS OF
AMRITSAR, GURDASPUR, ETC.

641. **Comrade Makhan Singh Tarsikka** : Will the Chief Minister be pleased to state the total amount of industrial loans, grants, given by the Industries Department, in the districts of Amritsar, Gurdaspur, Ludhiana, Ambala and Gurgaon during the years 1960-61 ; 1961-62 and 1962-63 to-date ?

Sardar Partap Singh : A statement containing the required information is enclosed.

STATEMENT SHOWING TOTAL AMOUNT OF INDUSTRIAL LOANS, GRANTS, ADVANCED DURING 1960-61, 1961-62
AND 1962-63 (UP TO 31ST MARCH, 1962)

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Serial No.	District	1960-61			1961-62			1962-63	
		Loan	Subsidy	Grant in Aid	Loan	Subsidy	Grant in Aid	Loan	Subsidy
		Rs	Rs	Rs	Rs	Rs	Rs	Rs	Rs
1	Amritsar	1,97,300	1,500	3,700	2,70,950	1,900	..	1,73,700	..
2	Gurdaspur	1,88,500	1,000	2,500	2,87,000	88,00	..	72,400	..
3	Ludhiana	2,81,800	2,000	8,500	2,56,000	3,000	..	1,56,300	..
4	Ambala	2,27,600	..	3,000	2,29,350	1,400	..	1,77,950	..
5	Gurgaon	1,17,000	..	1,000	1,68,000	1,000	..	69,000	..

UNSTARRED QUESTIONS AND ANSWERS

(2)53

CO-OPERATIVE SOCIETIES ADJUDGED BEST AND MODEL SOCIETIES

642. Comrade Makhan Singh Tarsikka : Will the Chief Minister be pleased to state—

- (a) the names of Co-operative Farming Societies, working at present in the State, districtwise, with the date of registration in each case, the amount of loan and grants disbursed to each of the said societies to date ;
- (b) the names of Societies which have been adjudged as best and model Societies, districtwise, and copies of their reports be laid on the Table of the House ;
- (c) the names of Co-operative Farming Societies visited by the Minister Incharge in the yera 1962-63 ?

Sardar Partap Singh Kairon : (a) *Statements are enclosed herewith.
 (b) No categorization of the societies as best and model has been made.
 (c) The Dhillon Co-operative Farming Society Ltd., Baje Khana, district Bhatinda was visited during 1962-63 .

DRAINAGE SCHEMES IN HINDI REGION

654. Shri Amar Singh : Will the Minister for Irrigation and Power be pleased to state the details of the drainage schemes undertaken and completed by Government, districtwise, during the past five years to prevent the occurrence of floods in Hindi Region of the State together with the cost of each such scheme ?

Chaudhri Ranbir Singh : None of the drainage schemes have been completed so far. As regards the schemes in progress, the information is contained in the enclosed statement.

LIST OF THE SCHEMES UNDERTAKEN DURING THE PAST FIVE YEARS DISTRICTWISE IN HINDI REGION TOGETHER WITH THE COST THEREOF

Name of the Schemes	Estimated cost (in lacs) approximate	District
1. Canalizing Tangri Nallah U/S Narwana Branch	8.0	Ambala
2. Constructing outfall channel below Saraswati syphon at R.D.280865 Narwana Branch ..	1.6	Karnal
3. Remodelling New Sardana drain ..	0.1	Rohtak
4. Constructing drain G-P ..	2.9	Karnal
5. Kharkhoda link drain ..	0.3	Rohtak
6. Remodelling Barauta drain and Barauta syphon on West Jamuna Canal Main Branch ..	0.8	Karnal
7. Diversion of water of Chautang Nadi into its original course ..	2.9	Ambala/Karnal
8. Constructing Indri drainage system (including link drains) ..	9.0	Karnal

*Note.—Statements kept in the Library.

Name of the Schemes	Estimated cost (in lacs) approximate	District
9. Remodelling Indri drain and drain No. 2 to cater for Chautang Rakshi Nadis and spills of Sarausti Nadi ..	96.0	Karnal
10. Constructing G.H.K. Drainage system ..	1.9	Do
11. Constructing Jundla drain ..	0.6	Do
12. Constructing Nilokheri drain ..	0.2	Do
13. Constructing Urlana Kalan drain ..	0.1	Do
14. Constructing Panipat drainage system ..	9.3	Do
15. Constructing Hanauri drainage system ..	1.3	Do
16. Constructing Kheri Dhamkan drain ..	0.2	Rohtak
17. Remodelling Nai Nallah in Delhi Division ..	6.9	Do
18. Remodelling Nai Nallah in Karnal Division ..	5.3	Karnal
19. Constructing Sink and Bahadurpur drain ..	4.2	Rohtak/Karnal Sangrur
20. Constructing Kulasi drain ..	0.4	Rohtak
21. Remodelling Main drain No. 2 ..	9.9	Karnal
22. Constructing Dobetta drain ..	3.3	Rohtak
23. Constructing Gaunchi drainage system ..	77.0	Gurgaon
24. Diversion of drain No. 8 from Gohana into river Jumna ..	99.0	Rohtak
25. Constructing Pilot section of diversion of drain No. 8 ..	94.0	Do
26. Constructing Isapur Kheri and Gharwal drain ..	5.6	Do
27. Hansi drainage system ..	31.39	Hissar
28. Checking overflow of drain No. 8 to protect its both sides from flooding (Rohtak protection works) ..	22.8	Rohtak
29. Jhazgarh outfall drain ..	32.0	Rohtak
30. Canalizing Chautang Nallah outfalling into river Jumna through Dhanaura escape ..	98.0	Karnal
31. Canalizing of river Ghaggar below Ottu ..	96.0	Hissar

QUESTIONS OF PRIVILEGE

I. REGARDING DETENTION OF COMMUNIST MEMBERS AND THEREBY DEBARRING THEM FROM THE PARTICIPATION IN THE PROCEEDINGS OF THE SABHA

Mr. Speaker : Notices of some privilege motions have been received.

3.00 p.m.

No. 1 has been received from Sarvshri Gurbakhsh Singh, Jangir Singh, Babu Singh, Bhan Singh Bhaura and Didar Singh.

Comrade Gurbakhsh Singh Dhaliwal (Nihalsinghwala) : Sir, my privilege motion reads—

“We beg leave to move that detention of Communist M.L.A.s and to debar them from participation in the proceedings of the House during the current Budget Session is sheer breach of privilege entrusted to them by the voters of their constituencies who elected them Members of this House. The detained M.L.A.s be released forthwith to avail their privilege.”

Mr. Speaker : Whatever my personal feelings on the subject may be they have been arrested according to the law of the land or according to the provisions of the law. The House has no authority to demand their release. So, I am helpless in the matter. I rule this motion out of order as no breach of privilege is involved.

II—REGARDING TREATMENT OF DETENU COMMUNIST M.L.A.S AS ORDINARY PRISONERS

Mr. Speaker : The notice of privilege motion No. II has been received from Sarvshri Babu Singh, Gurbakhsh Singh, Jangir Singh, Bhan Singh Bhaura and Didar Singh.

Comrade Babu Singh Master (Phul) : Sir, our motion is—

“We beg leave to move that Communist M. L. A.s detained in jails of Punjab are being meted out treatment as ordinary detenus. This treatment of the jail authorities is sheer breach of privilege against the required status and position of these detenus being the elected Members of this House.”

ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਬਾਰੇ ਮੈਂ ਇਕ ਮਿੰਟ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ। ਦੂਜੇ ਸੂਬਿਆਂ ਦੀਆਂ ਜੇਲਾਂ ਵਿੱਚ detenus ਨੂੰ diet allowance ਸਾਡੇ ਨਾਲੋਂ ਵਧ ਮਿਲਦਾ ਹੈ। ਮੈਂ ਤੁਹਾਨੂੰ ਦਸਦਾ ਹਾਂ ਕਿ ਦੂਜੇ ਸੂਬਿਆਂ ਵਿਚ ਕੀ ਮਿਲਦਾ ਹੈ। ਆਸਾਮ ਵਿਚ ਇਕ detenu ਨੂੰ 3½ ਰੁਪਏ, ਆਂਧਰਾ ਵਿਚ 3½ ਰੁਪਏ ਕੈਰਾਲਾ ਵਿਚ 3½ ਰੁਪਏ, ਮਦਰਾਸ ਵਿਚ 3½ ਰੁਪਏ ਅਤੇ ਯੂ. ਪੀ. ਵਿਚ 4½ ਰੁਪਏ ਮਿਲਦਾ ਹੈ ਲੇਕਿਨ ਸਾਡੇ ਪੰਜਾਬ ਵਿਚ ਸਿਰਫ ਪੌਣੇ ਦੋ ਰੁਪਏ ਮਿਲਦੇ ਹਨ। ਬਾਕੀ ਥਾਵਾਂ ਵਿਚ ਇਸ ਤੋਂ ਇਲਾਵਾ 10 ਰੁਪਏ ਮਾਹਵਾਰ ਪਾਕਿਟ ਅਲਾਊਂਸ ਵੀ ਦਿਤਾ ਜਾਂਦਾ ਹੈ ਅਤੇ family ਅਲਾਊਂਸ ਵੀ ਮਿਲਦਾ ਹੈ ਜਿਹੜਾ ਕਿ 50 ਰੁਪਏ ਤੋਂ 80 ਰੁਪਏ ਮਾਹਵਾਰ ਤਕ ਦਿਤਾ ਜਾਂਦਾ ਹੈ।

Mr. Speaker : The hon. Member should please resume his seat and let me decide about it.

III—REGARDING HANDCUFFING OF COMRADE MAKHAN SINGH TARIKKA, M.L.A

Comrade Babu Singh Master (Phul) : Sir, permit me to read out the next privilege motion given notice by me and Sardar Gurbakhsh Singh. It reads—

“We wish to raise a matter of privilege, namely, the handcuffing of a Member of this House Comrade Makhan Singh Tarsikka on his arrest on the 26th October, 1962, at Amritsar when he was conducted for being produced before the court.”

This matter was sought to be raised in the last Session but because of the abrupt termination of the Session it could not be raised.

We therefore, request that the Honourable Speaker may give his consent to this matter being raised and refer it to the Committee, of Privileges.”

Mr. Speaker : Hon. Members, you are already aware of the fact that Sarvshri Hazara Singh Gill, Makhan Singh Tarsikka, Hardit Singh Bhathal, Harnam Singh Chamak and Shamsheer Singh Josh, M.L.A.s are under detention. (Sardar Hazara Singh is a convicted person).

In this connection, I received a letter from Comrade Shamsheer Singh Josh, M.L.A., Secretary of the Communist Group in this House also informing me that Comrade Makhan Singh Tarsikka, M.L.A., on his arrest was handcuffed. Comrade Shamsheer Singh Josh wanted to raise this matter on an Adjournment Motion in the last session of this House and the Home Minister had undertaken to make a statement on the 10th of November, 1962. But since the House did not meet on that day the statement was not made. I, however, took up this matter with the Government and I was informed that Comrade Makhan Singh Tarsikka had to be handcuffed because the number of Police men available was very small and he being a desperate person and wedded to the cult of violence, was likely to indulge in attempts to escape.

He has also asked me to take up the question of classification of Members in Jails. I hope the Government will consider this matter and in assigning classes to Members who are in Jails for one reason or another they will pay due regard of their status as such.

Since the handcuffing of a Member of this House is a very serious matter I made enquiries from the Honourable Speaker, Lok Sabha, as to what position obtains at the Centre in respect of such matters. I was informed that the question of handcuffing of Members was dealt with by the Committee of Privileges of the Second Lok Sabha in their Fourth and Fifth Reports. In accordance with the recommendations of the Committee the Ministry of Home Affairs issued a Circular to all State Governments on this subject wherein it was suggested that persons in Police custody and prisoners whether under trial or convicts should not be handcuffed as a matter of routine.....

I feel that the handcuffing of a Member who represents a fairly large section of the population is not desirable because whatever may be said he cannot escape. However, I would like to refer this matter to the Committee of Privileges which may examine this matter in all its implications and make a Report to this House by 10th March, 1963.

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਮੇਰੀ ਅਰਜ਼ ਹੈ ਕਿ ਕੁਝ M.L.A.s ਨੂੰ 'C' class ਵਿਚ ਰਖਿਆ ਗਿਆ ਹੈ ।

Mr. Speaker : Is anything more needed ?

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ diet ਬਾਰੇ ਵੀ ਅਰਜ਼ ਕੀਤੀ ਹੈ ਕਿ....

Mr. Speaker : The Committee can go into all the implications of the case ; meting out treatment, diet, etc.

DISCUSSION ON GOVERNOR'S ADDRESS (RESUMPTION)

Mr. Speaker : I have received the following notices of further amendments to the Governor's Address. These will be deemed to have been read and moved and can be discussed along with the main motion.

Dr. Baldev Parkash, who was in possession of the House when it adjourned yesterday may please resume his speech. He has already spoken for 35 minutes and should try to wind up now.

Note—For previous amendments to the motion of thanks please refer to PVS Debate Vol. I No. 1, dated the 19th February, 1963.

[Mr. Speaker]

I would seek the guidance of the House whether it would like to have some time-limit because, otherwise, some Members would say that they have not been given a chance to speak on the Governor's Address. Quite a number of hon. friends may like to speak. I, therefore, think that the leaders of the Groups should speak for 15 to 20 minutes each and the other hon. Members should speak for 10 minutes each.

13. **Shri Amar Singh** : That in the motion, the following be added at the end, namely:—

“but regret that no mention has been made—

- (i) to develop the handloom industries in rural areas ;
- (ii) to appoint the High Power Commission of the Legislators to check up the real progress of scheduled castes and scheduled tribes after 1947 ;
- (iii) to provide better methods to check up water-logging in Hansi Tehsil ;
- (iv) to provide work to the landless tenants ;
- (v) to protect the tenants specially who are cultivating land since 1953 ; and
- (vi) to provide free interest loan to the cultivators of waterlogged area of Hansi Tehsil.”

14. **Shri Ram Dhari Gaur** : That in the motion, the following be added at the end, namely:—

“but regret that no mention has been made to provide for the Industrial Development of Gohana Tehsil in district Rohtak.”

15. **Shri Mangal Sein** : That in the motion, the following be added at the end, namely,—

“but regret that no mention has been made—

- (i) about the fact that thousands of Government employees are being retrenched in the name of economy due to national emergency and no steps are being taken to re-appoint retrenched Patwaris of Consolidation Department in District Rohtak and that the employees of this very Department from Pepsu are being appointed in district Rohtak ;
- (ii) about the taccavi loans which are being recovered in a very large number and the loans advanced as flood relief are being realised indiscriminately ;
- (iii) about the fact that Government have not been successful in taking drastic action against anti-national elements and organisations in the State ;
- (iv) to prosecute the industrialists who have not been following the rules prescribed for them ;
- (v) about the bricks which are being sold in black-market throughout the State, particularly in Rohtak District ;
- (vi) about the unemployment caused amongst the goldsmiths by imposition of restrictions on the trade in gold ;
- (vii) about the fact that closing of Government College for Women, Rohtak is being closed. This step will adversely affect the cause, of women education.

(viii) about the fact that mode of assessment and collection of professional tax is most objectionable."

16. **Chaudhri Ram Singh** : That in the motion, the following be added at the end, namely:—

"but regret that no mention has been made—

- (i) to provide the families of the Jawans who are killed or are missing, with agricultural land in the State ;
- (ii) to give concession in the matter of admission to technical institutions to the children of the Jawans ; and
- (iii) regarding the Government's policy on prohibition and separation of judiciary and executive and re-adjustment of the Districts."

17. **Shri Inder Singh Malik** : That in the motion, the following be added at the end, namely:—

"but regret that no mention has been made—

- (i) to make special arrangements of development programme for the Haryana, i.e., Hindi Region, which is far behind the rest of the State in the field of industry, roads, electrification transport and specially in technical education ;
- (ii) to provide due share in services on population basis to the educated person is of the Hindi Region, giving special consideration to the ruralites over the urbanites ;
- (iii) to provide irrigation facilities to a vast unirrigated area in Jind Tehsil of district Sangrur and Panipat Tehsil of district Karnal and at least, to complete the work of the sanctioned schemes, i.e., extension of Hatt and Rozla minors, Morkhi, Gangoli and Nidani minors in Jind Tehsil of district Sangrur ;
- (iv) to allot the surplus lands to the families of the military persons who fought bravely against the Chinese in NEFA and Ladakh fronts ;
- (v) to separate the judiciary from the executive to impart justice to the public ;
- (vi) to check the growing tendency amongst officials specially in Sub-Registrars of taking the forced contributions from the public for their promotions or to please the high-ups.
- (vii) to widen the Mimnabad syphon and to raise the banks of the Nai Nala drains in order to drain out the flood water ;
- (viii) to supply electricity to the villages of Safidon Constituency ;
- (ix) to provide funds for the construction of the building of the Government Degree College, Jind ; and
- (x) to ameliorate the conditions of the masses and to make special provisions for the uplift of the Harijans and other backward classes of the State."

18. **Shri Amar Singh** : That in the motion, the following be added at the end, namely:—

"but regret that no mention has been made—

- (i) to approach the Union Government for permitting the Harijans for recruitment in all units of Army, for which they are found fit without any discrimination whatsoever ;
- (ii) to raise the standard of living of Scheduled castes and Scheduled tribes ;

[Mr. Speaker]

(iii) to provide common land to the harijans for cattle, goats and sheep ;

(iv) to disband 50 acres land as 'reserve' towards big landlords."

19. **Shri Banwari Lal** : That in the motion, the following be added at the end, namely :—

"but regret that no mention has been made—

(i) about the safeguard of the rights of Scheduled Castes officials at the time of retrenchment in view of their reservation ;

(ii) about the remission of land revenue for 1963-64 in Mahindargarh District due to lack of rain ;

(iii) to declare the Mahindargarh District as famine area ;

(iv) about the retention of Dadri Electricity Sub-Division for the progress of Mahindargarh District."

श्री बलरामजी दास टंडन : आपोजीशन की तरफ से जो मेम्बर डिबेट ओपन करते हैं उन को ज्यादा टाइम मिलना चाहिये ।

Mr. Speaker : He has already spoken for 35 minutes. He can take about 10 minutes more for winding up his speech.

सरदार गुरनाम सिंह : स्पीकर साहिब, कल का दिन तो ऐसे ही गया है, गवर्नर के एड्रेस पर discussion ही नहीं हुई । Sir, we started discussion on the Governor's Address at about 5.00 p.m.

Mr. Speaker : The hon. Members got much more time yesterday.

डाक्टर बलदेव प्रकाश (अमृतसर शहर, पूर्व) : कल अपने एड्रेस में गवर्नर साहिब ने जहां " clean and pure administration is one of the preliminary aims of my Government.... के बारे में कहा है मैं उस के मुतअल्लिक कुछ कह रहा था । स्पीकर साहिब, इस स्टेट के अंदर अगर harassment करना, झूठे मुकदमे बनाना, terror create करना, day to day administration के अंदर interfere करना और मुख्य मन्त्री और उस के नज़दीकी दोस्त और उस के जो लड़के हैं उन के द्वारा interference होना ही clean and pure administration समझा जाता है तो मैं समझता हूं कि administration बिल्कुल clean और pure है । लेकिन अगर clean और pure administration के कुछ और मानी हैं तो आज इस स्टेट के अंदर administration चंद लोगों के हाथों में खेल रही है । किसी को कोई इनसाफ नहीं मिलता । इसी सम्बन्ध में मैं कल आप के द्वारा एक केस हाउस में रख रहा था । अमृतसर के अन्दर एक रेत के ठेकेदार को शिकायत थी कि एक लाख 6 हजार रुपया नकद payment करके उस ने नहर पर रेत का ठेका लिया । वह रेत निकाल कर नहर के बाहर रखता है । रात को ट्रक आते हैं और उस की रेत को अपने आप भर भर के ले जाते हैं । अगर वह उन को कुछ कहता है तो उस को धमकियां दी जाती हैं । पुलिस के पास जाता है तो वहां case register नहीं किया जाता बल्कि उल्टा उस की डांट-डपट करके उसे वापिस भेज दिया जाता है । स्पीकर साहिब, आप

[डाक्टर बलदेव प्रकाश]

अन्दाजा लगाएं कि जिस आदमी ने इतनी बड़ी रकम की **payment** करके रेत का उका लिया हो; उसकी रेत को इस तरह से उठाया जाए तो उसको कितनी परेशानी होगी। और फिर जिस तरीके से ट्रकों द्वारा वहां से रेत उठवाई जाती है उसकी भी एक बड़ी दिलचस्प कहानी है। उसके लिये ट्रकों पर भी पैसा खर्च नहीं किया जाता। जो ट्रक पास होने के लिये अमृतसर के ट्रेफिक आफिसर के पास जाता है; वह ट्रक वालों को कहता है कि पहले फलां जगह से रेत उठा कर चार ट्रक रेत के फलां जगह पर पहुंचाओ तब तुमको ट्रक चलाने की इजाजत दी जाएगी। और वह रेत वहां पहुंचाई जाती है जहां सरदार प्रताप सिंह कैरों और उनके लड़कों का सम्बन्ध है। (*Voices of shame, shame from the Opposition*) स्पीकर साहिब, मैं **House** के अन्दर आखों देखा हाल बताना चाहता हूं जिससे आप स्थिति की गम्भीरता का अन्दाजा लगा सकें। मैं 9 तारीख को यहां से **Citizens Council** की **meeting attend** करके जा रहा था, रात के 11-12 बजे **G. T. Road** से गुजरा। मैंने देखा कि ठेकेदार और ट्रक वालों का आपस में झगड़ा हो रहा था। ठेकेदार कहते थे कि कौन हो तुम रेत उठाने वाले। उन्होंने कहा कि "सानू कोई कुझ नहीं कह सकदा, असीं सरदारां दे आदमी हां" मैंने उनसे कहा कि अगर आप को कोई शिकायत है तो आप पुलिस में रिपोर्ट क्यों नहीं कर देते। उन्होंने बताया कि हम तो पुलिस के पास जा जा कर तंग आ गए हैं, परेशान हो गए हैं, कोई शिकायत सुनता ही नहीं। केस को रजिस्ट्र ही नहीं किया जाता। तब मैंने उन्हें कहा कि आप मुझे मिलना। अगले दिन वह मेरे पास आए। मैंने पुलिस को **approach** किया। स्पीकर साहिब, आप सुन कर हैरान होंगे कि थाने के पुलिस एस. एच. ओ. इस बात की रिपोर्ट लिखने से भी हिचकिचाते थे। वह कहते थे कि यह काम हमसे नहीं होने का। मैंने उनको बताया कि अगर तुम ऐसा न करोगे तो मैं और श्री बलरामजी दास टंडन खुद इस मामले को **take up** करेंगे। बड़े मजबूर हो कर वह निहायत परेशानी की हालत में वहां पर गए और ट्रक वालों को गिरफ्तार किया। ट्रक वालों से पूछा कि तुम यहां से बगैर इजाजत के रेत क्यों उठाते हो? तब ट्रक वालों ने जवाब में बताया कि हमें मोटर विहकल इन्स्पेक्टर ने कहा कि अगर तुम यहां से चार फेरे रेत के उठाकर ग्वालमंडी कंस्ट्रक्शन वर्क्स तक न पहुंचाओगे तब तक तुम्हारा ट्रक पास नहीं होगा और वह कंस्ट्रक्शन वर्क्स किससे सम्बन्धित है इसकी बाबत तो मैंने आपको शुरू में ही बता दिया है। आप खुद ही अन्दाजा लगाएं कि जिस सूबे में एडमिनिस्ट्रेशन की यह हालत हो, पुलिस के थानों के अन्दर केसिज को रजिस्ट्र न किया जाए, वहां की एडमिनिस्ट्रेशन को कैसे **pure** और **clean** कहा जा सकता है। तो वह केस पिछले महीने 10 तारीख को मेरे कहने पर रजिस्ट्र हुआ और उसका चालान हुआ इस महीने की 15 तारीख को और वह भी शायद सवाल करने के बाद ही किया होगा। अब क्या हो रहा है। पुलिस का प्रोसीक्यूशन आफिसर लोगों के पास जाकर उनको मजबूर इस बात के लिए कर रहा है कि तुम यह कहो कि रेत खरीदी हुई थी और उसे लाने के लिए अपने ट्रक भेजे हुए थे। इस तरह से डिफेंस के लिए झूठी गवाहियां तैयार की जा रही हैं। यह है एडमिनिस्ट्रेशन जिसका गवर्नर साहिब ने अपने भाषण में जिक्र किया है। इतना ही नहीं, स्पीकर साहिब, आपको सुन कर और हैरानी इस बात की होगी कि इस सारे मामले से सम्बन्धित एक चिट्ठी मैंने चीफ मनिस्टर

[डाक्टर बलदेव प्रकाश]

साहिब को 15 जनवरी, 1963, को भेजी और कहा कि आप को इस मामले की पूरी तहकीकात करनी चाहिए। (At this stage the Deputy Speaker occupied the chair) उस में मैंने साफ तौर पर लिखा कि इस मामले का कोई पुलिटिकल फायदा न उठाते हुए मैं प्राइवेट तौर पर आप को लिख रहा हूँ। कोई public speech नहीं दे रहा। क्योंकि एमरजेंसी के वकत में किसी भी प्रकार से किसी चीज का नाजायज़ इस्तेमाल नहीं किया जाना चाहिए। मैंने उस चिट्ठी में उन को सारी details लिखीं। मैंने कहा कि कृपा करके आप उस मामले की पूरी तरह से enquiry की जाए। वह चिट्ठी मैंने 14-1-63 को registered acknowledgment due लिखी। यह नहीं कह सकते कि वह चिट्ठी इनको नहीं मिली क्योंकि उस रजिस्टरी की acknowledgment due रसीद मेरे पास है। मैं जानता था कि यह कहेंगे कि चिट्ठी ही नहीं मिली, जैसा कि ऐसे अवसरों पर मन्त्रियों की तरफ से आम तौर पर कहा जाता है। इसलिए मैंने इसका पूरा इन्तजाम कर रखा था। चीफ मनिस्टर साहिब बड़े दावे करते हैं कि मैं corruption से इस सूबे को निजात दिलवा दूंगा। साथ ही गवर्नर साहिब ने भी अपने एड्रेस में बताया कि corruption को check करने के लिए हमारे पास Flying squads हैं, Vigilance Department है लेकिन आप अन्दाज़ा लगाएं कि जब एक M.L.A. खुद एक रजिस्टर्ड लैटर द्वारा corruption का मामला मुख्य मन्त्री के notice में लाता है, हालात बताता है लेकिन उस पर गौर करने की क्या उस खत को acknowledge करने की भी जरूरत नहीं समझी जाती तो वहां corruption को कैसे दूर किया जा सकता है ?

इतना ही नहीं, डिप्टी स्पीकर साहिबा, एक प्रश्न टूकों की बाबत आया। होम मनिस्टर साहिब ने फरमाया कि उनके नोटिस में नहीं है। हो सकता है कि उनके notice में न हो या उन्होंने अपने notice में लाने की कोशिश ही न की हो। लेकिन यह बात बिल्कुल ठीक है कि जब जब कांग्रेस के जलसे होते हैं उन्हें कामयाब बनाने के लिए सारी administration दौड़धूप में लगी रहती है। खास तौर पर मुख्य मन्त्री के और होम मनिस्टर के जलसों को सफल बनाने के लिए हर कोशिश की जाती है। सरदार दरबारासिंह के जलसों पर चाहे ऐसी बातें न की जाती हों लेकिन जहां मुख्य मन्त्री का जलसा हो, सारे टूक थाने में इकट्ठे हो जाते हैं आस पास के गांव से लोगों को उनमें भर भर कर जलसे में पहुंचाया जाता है। Public Relations Department दिन रात कांग्रेस के इन जलसों का propaganda करने में लगा रहता है। क्या यह clean और pure administration है ? जैसा कि मैंने कल कहा था आज administration का एक ही काम रह गया है। लोगों की सेवा करना नहीं बल्कि मुख्य मन्त्री की कुर्सी को बनाए रखना, मुख्य मन्त्री के परिवार को फायदा पहुंचाना और इन के कामों में दिन-रात लगे रहकर अपना credit बढ़ाना। इसके अलावा इस वकत administration के लिए और कोई काम नहीं है। पहले तो कांग्रेस के दोस्त ऐसी बातों पर कान तक नहीं धरते थे लेकिन अब तो वे भी खुद ऐसी बातों को महसूस करते हैं। एम. एल. ए. होस्टल में हमें बहुत से दोस्तों

को मिलने का मौका मिलता है । वह खुद ऐसी बातें बताते हैं कि सरदार प्रताप सिंह कैरों फलां जगह पर गए, D.C. को बुलाया, कहा कि फलां आदमी पर रौब डालो यह करो वह करो । कांग्रेस के अपने

उपाध्यक्ष : कल भी मैंने कहा था कि कांग्रेस पार्टी को बीच में न लाएं । आप एडमिनिस्ट्रेशन तक ही अपनी बात महदूद रखिए । (Even yesterday I had requested the hon. Member not to bring Congress party in discussion. He should confine himself to general administration.)

डाक्टर बलदेव प्रकाश : डिप्टी स्पीकर साहिबा, पिछले साल गवर्नर साहिब के एड्रेस पर बोलते हुए आपोजीशन ने यह चार्ज लगाया था कि हमारी पंजाब सरकार की मशीनरी ने खुल कर कांग्रेस पार्टी के लिये, मुख्य मन्त्री के लिये काम किया । हर जगह **direct** या **indirect** तरीके से लोगों पर जोर डालकर कांग्रेस पार्टी को वोटें दिलवाई । यह चार्ज हमने लगाया था । आज भी यहां पर हम यह चार्ज लगाते हैं कि यहां पर पंजाब के अन्दर सारी की सारी एडमिनिस्ट्रेशन सिर्फ एक आदमी, मुख्य मन्त्री की कुर्सी को बनाए रखने के लिये काम कर रही है । उन्हीं की सेवा करना ही उस का मुख्य काम रह गया है ।

आज जो **harassment** और **terror** है यह **Democracy** के लिए बहुत खतरनाक है । किसी मुल्क के अन्दर **Democracy** पनप नहीं सकती अगर उस मुल्क की तरक्की के लिए, उस के विकास के लिए डर का होना जरूरी समझा जाए । तो मैं समझता हूं कि यह गलत बात है जो यहां हो रही है । अगर हम **Democracy** को ऊपर उठाएंगे तो हमारे देश का विकास होगा । यह निडरता से होगा, साहस से होगा, अच्छे विचारों से होगा और यह डर से और आतंक से नहीं होगा । और इस तरह से नहीं होगा कि हमें डरना चाहिए क्योंकि अगर हम सच बोलें तो हमारा नुकसान हो जाएगा । मैं हाउस के सदस्यों से **appeal** करूंगा कि जो हकीकतें मैंने इन के सामने रखी हैं इन पर विचार करें । आप जनता के नुमायंदे हैं, आप के शरीर में आत्मा है । क्या आप को अपनी आत्मा की आवाज सुनाई नहीं देती । आप को किसी **permit** के लिए या किसी और डर के लिए अपनी आत्मा की आवाज को दबाना नहीं चाहिए और जो जनता की आवाज है वह यहां रखनी चाहिए ।

डिप्टी स्पीकर साहिबा, एक बात मैं अपने मंत्रीगण से भी कहना चाहता हूं कि आजादी मिलने के बाद हमारे लोगों का इखलाकी **standard** वह नहीं है जो कि दूसरे आजाद मुल्कों के लोगों का हुआ करता है । आज यहां पर हर आदमी की कीमत डाली जाती है । किसी को मंत्री का पद देकर खरीद लिया जाता है, किसी को और लालच दे कर उस की जो **basic quality** होती है उस को **exploit** करने की कोशिश की जाती है । आज इस तरह की मनोवृत्ति यहां चल रही है । यह मनोवृत्ति **Democracy** को खत्म कर देगी । मुख्य मन्त्री का यह फर्ज बनता है क्योंकि वह **State** के मुख्य मन्त्री हैं, कि वह जनता में जो **qualities** हैं उन का विकास करें जो कि सूबे के लिए फायदेमन्द साबत हों ।

[डाक्टर बलदेव प्रकाश]

एक बात और, डिप्टी स्पीकर साहिबा, मैं आप के जरिए यहां सदन के notice में लाना चाहता हूं और वह यह है कि आज सूबे के अन्दर unemployment बहुत हो गई है और इतनी unemployment है कि इस का अन्दाजा नहीं लग सकता, खास तौर पर अब जो नए Gold Control Rules बने हैं इन की वजह से बहुत से लोगों के काम बन्द हो गए हैं। और इस का असर खास तौर पर labour class पर बहुत बुरा पड़ा है यानी जो सुनार हैं या जो गहने polish करने का काम करते थे या वह जो सोना साफ करने का काम करते थे वह बेकार हो गए हैं। यह सुनार लोग जो तीन चार रुपये रोज की मेहनत कर लेते थे और अपने बाल बच्चों का पेट पाल लेते थे उन के परिवारों की तादाद लगभग दो लाख के करीब पंजाब में है, वे सब बेकार हो चुके हैं, और गवर्नर साहब के Address में इन लोगों के लिये एक लफ्ज़ भी नहीं लिखा गया। कहा यह जाएगा कि यह तो केन्द्र का मसला है। गृह मन्त्री note लिख रहे हैं। मुझे पता है कि debate का जवाब देते वक़्त वह यही कहेंगे कि यह तो केन्द्र का मसला है। लेकिन मैं उन से पूछता हूं कि यह जो परिवार सोने के गहने बनाने वाले हैं, जो यहां पर रहते हैं, क्या उन को आप केन्द्र में भेजेंगे। उन को काम में तो आपने लगाना है। जो Gold Control Board के Directors हैं उन्होंने तो कह दिया है कि इन लोगों को काम देने के लिये उन्होंने State Governments को लिख दिया है कि वे उन को काम पर लगाने के लिये बहुत जल्दी कोई न कोई इन्तज़ाम करें। अगर Board ने कुछ हिदायतें भेजी हैं तो State Government को इस तरफ कोई कदम उठाना चाहिए था और अगर नहीं भेजीं तो हमारी सरकार को उन्हें कुछ कहना चाहिए था लेकिन हमारी सरकार विल्कुल चुप बैठी है। डिप्टी स्पीकर साहिबा, इस सिलसिले में मैं यह कहना चाहता हूं कि हमारे मंत्री महोदय बोलते हुए यह कहेंगे कि हमारी एक Welfare State है। Welfare State का मतलब हिन्दी में होता है लोक कल्याण राज्य यानी सरकार लोगों के कल्याण के लिये बनी हुई है और यह Welfare State के मंत्री हैं जिन्हें यह भी मालूम नहीं कि पंजाब के अन्दर कम अज़ कम दो लाख ऐसे आदमी भी बसते हैं जिन के लिये रात की रोटी मिलनी भी मुश्किल हो गई है और वे लोग अपने घरों के दरतन बेच बेच कर रोटी खा रहे हैं। कोई तो तंग आ कर रिक्शा चलाने लगा है और दूसरे ऐसे ही और काम करने लगे हैं। अगर यह Welfare State के मंत्री होते तो यह उन की बेहतरी के लिये सोचते और इन्हें रात को नीन्द भी नहीं आनी चाहिए थी। लेकिन इन्हें कोई फिक्र नहीं है और उन बेचारों की हालत यह हो रही है कि वह रिक्शा खींच रहे हैं यानी आदमी को आदमी खींच रहा है। यह कहेंगे कि वह शौक से रिक्शा चला रहे हैं। मैं पूछता हूं कि क्या कभी किसी मंत्री ने कभी शौक से रिक्शा चलाई है। यह तो उन के पेट की आग उन से यह काम करा रही है। जब पेट की आग इतनी बढ़ जाती है तो वह ऐसे काम करने लगते हैं। यह ठीक है कि उन को रोजगार देना एक बहुत बड़ा मसला है और सरकार के लिये इस को हल करना भी मुश्किल है लेकिन मैं पूछता हूं कि क्या सरकार ने इस बारे में

कोई काम किया है ? मैं कह सकता हूँ कि अभी तक सरकार के कानों पर जूँ तक नहीं रेंगी ।

इस के अलावा, डिप्टी स्पीकर साहिबा, एक बात मैं **Purchase Tax** के बारे में कहना चाहता हूँ और **Temporary Tax** के बारे में कुछ अर्ज करूँगा जिस के बारे में गवर्नर महोदय ने अपने **Address** में कहा है कि उससे हरिजनों की हालत को ऊंचा उठाया गया है। इसकी हालत यह है कि सरकारी कर्मचारी शहरों के हरेक आदमी को कागज़ दे गए हैं कि उन पर 28,28 रुपये **Professional Tax** लगा दिया है चाहे वह नाई है, चाहे लोहार है, चाहे धोबी है, चाहे बूट पालिश करता है । जो भी ऐसा कोई काम करता है और मुश्किल से 1½ या दो रुपये सारे दिन में कमा सकता है उस को 28 रुपये **professional Tax** के तौर पर जमा कराने का **order** दिया गया है। हालांकि जब यह **Temporary Taxation Bill** पास हुआ था तो उस वक्त सरकार ने **Professional Tax** से 150 रुपये से कम मासिक आमदनी वालों को **exempt** किया था लेकिन जब इस के लगाने का वक्त आया तो यह सब पर लगा दिया गया और इस बात का लिहाज़ नहीं किया गया कि उसकी आमदनी कम है या ज्यादा । और वह बेचारे कहते हैं कि हमारी आमदनी 150 रुपये माहवार से कम है तो उनको कोई सुनवाई नहीं होती और उन्हें कहा जाता है कि हिसाब किताब दिखाओ । आप ज़रा अन्दाज़ा लगाएं कि क्या पक्कौड़े बेचने वाला या आलू-छोले बेचने वाला हिसाब किताब रखता है या रख सकता है । उनसे कहा जाता है कि हिसाब किताब लाओ और उनसे अपनी आमदनी का **register** मांगा जाता है। डिप्टी स्पीकर साहिबा, यह हालत **State** की हो चुकी है। (घंटी की आवाज़) बस जी, मैं दो चार लफज़ **purchase Tax** पर कहकर बैठ जाऊँगा । डिप्टी स्पीकर साहिबा, इन्होंने जो 6 per cent **purchase tax** लगाया है इस से सूबे की जो **industries** हैं वह खत्म हो रही हैं । इसकी वजह से यह तबाह हो जाएंगी । आप सुन कर हैरान होंगे कि यह सिर्फ़ छोटी **industries** पर लगा है और जो बड़ी **industries** वाले हैं जो सीधा माल मंगवाते हैं उन पर यह **tax** नहीं लागू होता । यानी जो चार या पांच **looms** लगा कर काम कर रहे हैं उनसे यह **tax** वसूल किया जा रहा है यानी जितना माल वह खरीद करते हैं उस पर उन्हें 6 per cent देना पड़ता है और इसके अलावा 4 per cent उन्हें **inter State tax** देना पड़ता है और 6 per cent एक और **tax** देना पड़ता है । यानी उन्हें **in all 16 per cent tax** देना पड़ता है । डिप्टी स्पीकर साहिबा, यह छोटी **scale** की **industries** का हाल हो रहा है जिनके लिये सरकार कहती है कि यह उन्हें बहुत बढ़ावा दे रही है । बात असल में यह है कि यह उनको तबाही करने के लिये तुली हुई है । इसलिए मैं इस सरकारको चेतावनी देता हूँ कि अगर यह **purchase tax** न हटाया गया तो हमारी **State** में छोटी **industries** तबाह हो जाएंगी । मैं आप द्वारा यह निवेदन करना चाहता हूँ कि यदि सरकार इस सूबे की बेहतरी करना चाहती है तो यह पार्टी बाज़ी को छोड़े और सूबे की बेहतरी की तरफ़ ध्यान दे । आज इस **State** पर और हमारे

[डाक्टर बलदेव प्रकाश]

देश में जो संकट बना हुआ है उस का मुकाबला हम सब एक हो कर करें। इस का जो नतीजा होगा वह हमारी आंखों के सामने है। मगर जो जहनियत आज सूबे में दिखाई दे रही है, जिस की ओर बहुत से मेंबर साहिबान ने इशारा भी किया है और जिसे स्पीकर साहिब ने भी स्वीकार किया है कि आज स्टेट के अन्दर यह जहनियत काम कर रही है। तो यह जहनियत देश को कहां ले जायगी इस का अंदाजा लगाया जा सकता है। आज चाहे कोई आपोजीशन वाला हो या दूसरी तरफ का यह सब का फर्ज बनता है कि इस जहनियत को इस राज्य से खतम किया जाए और हम इस को खतम कर के रहेंगे।
(Cheers)

बाबू बचन सिंह (लुधियाना, उत्तर) : डिप्टी स्पीकर साहिब, गवर्नर साहिब ने अपने ऐड्रेस में जो रोशनी ऐमरजैसी पर डाली है उस का credit सरकार को जाता है और मैं इस को उस का credit देने में हिचकिचाउंगा नहीं। यह एक हकीकत है कि इस ऐमरजैसी के वक्त में पंजाब ने एक बड़ा शानदार response दिया है। इस के लिए हमारी सरकार, असैम्बली और तमाम पंजाब मुबारकबाद का मुस्तहिक है। अगर पंजाब से ऐसा response न होता तो मुझे मायूसी होती क्योंकि उस से यह साबत होता कि हमारे देश के लोगों को democracy से प्यार नहीं है। अगर एक democratic सरकार अपने इस्तियारात का जायज इस्तेमाल करती है तो मैं दो साल चार साल तक इंतजार कर सकता हूं कि उस के मुकाबिले में एक अच्छी सरकार बने मगर मैं यह बरदाश्त नहीं कर सकता कि इस देश में एक डिक्टेटरशिप कायम हो जाए। मगर मुझे इस बात का दुख है कि हम दावा तो डेमोक्रेसी की हिफाजत करने का करते हैं मगर कायम हम डिक्टेटरशिप कर रहे हैं। जितना नाजायज फायदा पंजाब सरकार ने डिफेंस आफ इंडिया का नाम ले कर, ऐमरजैसी का नाम ले कर और चीन का नाम ले कर उठाया है उस से मेरा सर नदामत से झुक जाता है कि हम संकट के समय में भी इस में जिम्मेदारी का फुकदान है। यह जो चीन का मामला है यह सतही नहीं है। मैंने इस सारी हालत पर गौर किया है और मैं महसूस करता हूं कि यह बात चंद दिनों में खतम होने वाली नहीं है और अगर कोई यह समझता है कि इस मौके से वह नाजायज फायदा उठा सकता है तो वह नादान है और वह खुद भी डूबेगा और देश को भी ले डूबेगा। मैं समझता हूं कि इस वक्त हमारा सबसे बड़ा दुश्मन अगर कोई है तो वह unclean administration है जिस की वजह से लोग निरुत्साह होते हैं। मैं इस को चीन से भी बड़ा दुश्मन समझता हूं। (Thumping by Opposition Benches) अगर इस देश के लोगों ने किसी बेरूनी दुश्मन से लड़ना है तो वह किसी चीज की हिफाजत के लिये ही तो लड़ना है। जिस तरह से जब राम जी को बनवास हुआ तो मन्थरा ने कहा था कि चाहे राम गद्दी पर बैठे या भरत बैठे मैंने तो गोली की गोली ही रहना है। इसी तरह से अगर लोगों से बेइन्साफी होती है, अन्याय होता है, अन्याचार होता है तो उन को इस बात में दिलचस्पी नहीं रह जायगी कि यह देश आज्ञाद रहे या न रहे। मैं डरता हूं कि कहीं हमारे साथी ऐसे हालात यहां पैदा न कर दें। मुझे गवर्नर साहिब के ऐड्रेस में यह बात पढ़

कर बड़ी खुशी हुई कि सरकार का aim एक clean और pure administration को चलाना है। मगर मैं आप के सामने एक स्कैंडल पेश करने लगा हूँ कि जिसे सुन कर आप सब हैरान रह जायेंगे। जनवरी को श्री बी. बी. वोहरा के दस्तखतों से एक Gazette Extraordinary शायद हुआ जिस के जरिये Punjab Market Produce Act के रूल्ज में कुछ तरमीम की गई। यह अग्रेमैंट मेरे पास है और मैं लाइब्रेरी से लाया हूँ। मुझे दुख है कि इस का भी नाजायज़ फायदा उठाया गया है। इस में एक तो हैं चीफ मिनिस्टर साहिब के लिये इलैक्शन के दौरान में तरनतारन में उन के लिये काउन्टिंग एजेंट का काम करने वाले और दूसरे हैं साबका स्पेक मिनिस्टर श्री यश जी के ब्रयज़ एजेंट। इन दोनों में एक urho'y alliance हुआ है। जो साहिब काउन्टिंग एजेंट का काम करते रहे थे उन को पिछले दिनों मार्किटिंग बोर्ड का चेयरमैन बना दिया गया। उन्होंने क्या किया? जनाब, एक मुकामी रोजाना अखबार है जिस का नाम है 'रोहजान' और जिस की कोई इशायत नहीं है उस की मुझे एक के बाद दूसरी, दूसरे के बाद तीसरी इस तरह से दस कापियां मिल सकी हैं। उन सब में एक ही मज़मून शायद कराया गया है और वह इश्तिहार इस गज़ट की हू बहू नकल है। कहीं तरजमें में कोई गलती हो गई हो तो बात अलहदा है वरना यही चीजें उस में हैं। और इस इश्तिहार का एक एक का 400, 400 रुपया लिया गया है। (आपोजीसन की तरफ से शेम, शेम की आवाजें) इस तरह से उस को पैसा दिया गया है मुझे जो कापियां मिल सकी हैं उन में पहले 20 जनवरी को, फिर 23 जनवरी को, फिर 30 जनवरी को, फिर 3 फरवरी को, फिर 7 फरवरी और उस के बाद 10 फरवरी के 'रोहजान' और फिर 14 फरवरी के, 'रोहजान' में यह इश्तिहार छपा है।

चौधरी देवी लाल : क्या नाम है अखबार का ? रिश्तखोरी की तरफ रोहजान ?

बाबू बचन सिंह : रोहजान किस तरफ है इस का आप अन्दाजा लगा लें। इस एक एक इश्तिहार का 400, 400 रुपया दिया गया है। और यह उसी गज़ट की कापी है। यह मार्किटिंग कमेटी के चेयरमैन की तरफ से दिया गया है। इश्तिहार के नीचे लिखा है दस्तखत बी. बी. वोहरा, सैक्रेटरी, पंजाब गवर्नमेंट, ऐग्रीकल्चर डिपार्टमेंट और अलमुश्तिहर लिख कर चेयरमैन मार्किट कमेटी बरनाला, बठिंडा, बहादुरगढ़, संगरूर वगैरह लिखा है। इन की तरफ से इश्तिहार दिया गया है। क्या कभी किसी ने गज़ट को इस तरह से इश्तिहार दे कर पैसे कमाने का तरीका इश्तिहार किया है ? यह अखबार लुधियाना से निकलता है। यह मैं प्रेज़ पर रखता हूँ। यह एक clean ऐडमिनिस्ट्रेशन का तरीका है और मेरे पास इस बात की इतलाह है कि इस बात का कुछ लोगों ने फैसला किया कि इस तरह से 50 हजार रुपया कमाया जाए। मेरे पास उसी अखबार का 26 तारीख का रिपब्लिक डे नम्बर है, इसमें उन्हीं मार्किट कमेटियों की तरफ से बैलेंस शीट्स छापे गए और वह भी एक एक सफे पर जिसके लिए जरूरत से ज्यादा रेट वसूल किए गए। इसी तरह से खन्ना मारकेट कमेटी की तरफ से यह एक इश्तिहार उतने ही साइज़ का दिया गया, जिसमें बाई लाज़ की तरमीम की है। इसके बाद 10 दिन के अन्दर ऐतराज़ मांगे गए। अगर इस किस्म के इश्तिहार कोई कमेटी छपवाती तो कोई ऐतराज़ न था लेकिन जब गवर्नमेंट के गज़ट में यह चीजें छपी जाती हैं तो मुझे बड़ा अफसोस होता है। (विष्ण)

[डिप्टी स्पीकर]

उपाध्यक्ष : प्राण ज़रूरी बातें कहें बाबू जी, वरना आपकी काम की बातें रह जाएंगी। (The hon. Member may only say what is important otherwise there would be no time for him to discuss important matters.)

बाबू बचन सिंह : डिप्टी स्पीकर साहिबा, मार्केट बोर्ड के चेयरमैन का एक खास ओहदा है, जिसकी एक खास हिस्ट्री है। यह ओहदा कभी ऐग्रीकल्चर डिपार्टमेंट के ज्वाइंट डाइरेक्टर के रैंक के अफसर से कम अफसर को नहीं दिया गया लेकिन इस दफा एक खास मकसद के लिए और उस आदमी के लिए आज कल इस मार्केटिंग बोर्ड का चेयरमैन है, ऐक्स गवर्नर गाडगिल साहब को कहा गया था कि इनको यह ओहदा दिया जाए, लेकिन मिस्टर गाडगिल ने इस काम में पार्टी बनने से इनकार कर दिया। पर उनके चले जाने के बाद यह काम हुआ। और इस साल के शुरू में जब हम गवर्नमेंट को मुबारिकबाद का तार दे रहे थे कि सरदार साहब, आपने बहुत अच्छा किया कि एक फौज को घटा दिया लेकिन उसी वक्त जब वह तार पहुंचा होगा तब ठीक उसी वक्त यह स्कैंडल हो रहा होगा। मैं आप से यह अर्ज करना चाहता हूं कि आया गवर्नमेंट इस किस्म के मामलात की पूरी इन्क्वायरी करेगी और उसकी रिपोर्ट हाउस के सामने रखेगी ?

इसके बाद, डिप्टी स्पीकर साहबा, मैं आप से यह अर्ज करना चाहता हूं कि इस एंड्रिस में यह कहा गया है कि पैदावार को बढ़ाना उतना ही ज़रूरी है जितना कि जंगी कोशिशों को जारी रखना। लेकिन मैं निहायत अफसोस के साथ कहता हूं कि जितना इस गवर्नमेंट ने हमारे सूबे के किसानों के साथ जुल्म किया है ऐसा जुल्म दुनिया का कोई दुश्मन भी नहीं कर सकता। 1955 से पहले जितनी ड्रेन्ज पंजाब गवर्नमेंट ने बनाई उनमें से अक्सर वह ड्रेनें थी जो आज्ञादी मिलने से पहले यूनियनिस्ट गवर्नमेंट ने बनाई थीं और वह ड्रेनें 800 मील के करीब हैं जो बाकायदा कम्पलीट हैं व उनकी maintenance के लिए इन्तज़ाम मुकम्मल है। उसके बाद हमारी सरकार ने 200 मील के करीब ड्रेनज़ तैयार की हैं लेकिन आज तक उसमें से किसी एक ड्रेन को भी कम्पलीट होने का सर्टीफिकेट नहीं मिला। और यही वजह है कि इस दफा बारिश ने जितना नुकसान किया है वह उन ड्रेन्ज की वजह से हुआ है जो कम्पलीट नहीं थीं। मेरे अपने ज़िले में एक ड्रेन बनाई गई जिसका नाम जसोवाल ड्रेन है। उसके नैचुरल बहाव को छोड़कर ऐसी जगह से गुज़ारा गया कि जिसका यह नतीजा हुआ कि जब फ्लडज़ आए तो पानी ने पिछली तरफ मार करना शुरू कर दिया। और उन ड्रेन्ज को क्यों इस तरह से बनाया गया उसकी वजह यह थी कि जहां से उसका नैचुरल flow था उस जगह वज़ीरों के आदमियों की ज़मीनें थीं, और अगर ड्रेन उस जगह बन जाती तो उनको नुकसान होता था, इस लिए उनकी ज़मीनों को बचाने के लिए unnatural flow की तरफ उनका बहाव कर दिया गया। नतीजा यह हुआ कि जब बारिश हुई तो ज़बर्दस्त बाढ़ आ गई। इसी तरह एक बसियां ड्रेन है उसके out fall का कोई इंतज़ाम नहीं है। इस लिए इसका भी नतीजा यह हुआ कि रायकोट के कस्बे से आगे वह पानी फैल गया और यहां तक नोबत आ गई कि गोलियां चलने तक की

तैयारी होने लगी। इसका कारण यह था कि लुधियाना डिस्ट्रिक्ट का पानी संगरूर डिस्ट्रिक्ट में जा रहा था और संगरूर डिस्ट्रिक्ट वाले उसको रोक रहे थे। और इसकी जिम्मेदारी किस पर थी? उन लोगों पर जिन्होंने ड्रेन को कम्पलीट नहीं किया। और, डिप्टी स्पीकर साहिबा, फ्लड्स के दिनों में सबसे ज्यादा **havoc** तो चन्द्रभान ड्रेन से **create** हुआ है। जहां तक मेरी नालिज है, उसके मुताल्लिक यह कहा जा रहा है कि उसमें 2300 क्यूजक्स का **flow** हो गया यानी एक नहर से भी ज्यादा **flow** हो गया। लेकिन अभी तक उसका **out flow** नहीं बनाया गया।

यह जो ड्रेन्ज हैं, इनके लिए सन् 1955 से लेकर आज तक कोई रुपया **maintenance** के लिए नहीं रखा गया। आप, डिप्टी स्पीकर साहब सुन कर हैरान होंगी और दुःखी भी होंगी कि पंजाब का **Second Five-Year Plan** जिसके लिए सरकार को बड़ा नाज़ है कि सरकार ने बहुत काम किया, उसका यह हाल है कि 1955 से लेकर 1962 तक जो **flood** आए हैं उन में $1\frac{1}{2}$ अरब रुपये से ज्यादा नुकसान हुआ है। यह नुकसान किसानों और दिहातवालों का हुआ है। सरकार यह दावा करती है कि हम ने यह **achievement** की है लेकिन मैं पूछता हूं कि आप ने दिहात के लोगों के लिए क्या किया है? किसानों के लिए क्या किया है? जब $1\frac{1}{2}$ अरब रुपए का **floods** में नुकसान हो गया है तो आप की **development** कहां रह गई। इसी **House** में हमारे आरेबल डा. गोपी चन्द ने बयान दिया कि 1962 में **floods** से 3 लाख मकान गिर गए। 3 लाख मकान जहां पर गिर गए हैं तो सरकार ने उन को **relief** के लिए कितना रुपए दिए? सरकार ने इन के **relief** के लिए 77 लाख रुपए दिए। जब **relief** बांटने के लिए अधिकारी गावों में गए तो किसानों से इन अधिकारियों ने ज़बर्दस्ती ही दस्तखत करा लिए हैं कि हमें इन रुपयों की ज़रूरत नहीं है। यह रुपए **war fund** में भेज दिए जाएं। और कितने रुपए वापिस ले आए हैं मैं पूछना चाहता हूं कि सरकार ने सही मायनों में कितना **relief** दिया है, इन्होंने अन्धों और कोढ़ियों से भी **war fund** के लिए रुपए वसूल किए हैं और फर्र करते हैं कि लोगों ने **war fund** देने के लिए बड़ा उत्साह दिखाया है, लेकिन गवर्नर साहब ने खुद अपने भाषण में बताया है कि 2 करोड़ रुपए तो पंचायतों ने ही **war fund** के लिए दिए हैं, **Market Committee** ने 50 लाख रुपए से ज्यादा दिया। **Co-operative Societies** से भी लिया गया। वह क्या था? वह सिर्फ **book account transfer** ही था, इसके अलावा आप के पास कुछ नहीं था। (**Interruption by the Irrigation and Power Minister.**)

उपाध्यक्षा : आप क्यों उलझते हैं? आप अपनी बात कहें। (**Why does the hon. Member get restive? Let him speak what he wants to say.**)

बाबू बचन सिंह : डिप्टी स्पीकर साहिबा, वह खुद मान जाएंगे कि जब से कांग्रेस सरकार बनी है तब से मर्ज़ बढ़ता गया जूँ जूँ दवा की। हर साल सेम और थूर से ज़मीन की तबाही बढ़ती जा रही है और सरकार ने इस मर्ज़ को दूर करने के लिए कोई कदम नहीं उठाए हैं।

[बाबू बचन सिंह]

मगर हालत यह है कि 40 लाख एकड़ ज़मीन **thur and sem** के नीचे आ गया है, वज़ीर साहिब मानेंगे कि 2 करोड़ एकड़ ज़मीन जेरे काश्त है और उस में से 90 लाख एकड़ का रक्बा **thur and sem** के नीचे आ गया है, और बहुत सा रक्बा ऐसा है जो सेम के खतरे में आ गया है। तो बाकी क्या बचा? 90 लाख एकड़ ज़मीन सेम के नीचे आ गई है या आने वाली है। आप अन्दाज़ा लगाए कि किसानों को कितना नुकसान हो रहा है।

डिप्टी स्पीकर साहिबा, मैं आप की विसातत से अर्ज़ करना चाहता हूँ कि जो रूपए उन्होंने **sem and thur** की नालियों के लिए रखा है उस की भी एक बहुत दिलचस्प बात है, वह यह है कि इन्होंने किसी को भी **completion certificate** नहीं दिए हैं। आप कहेंगे कि वह नालियां **complete** नहीं हुई होंगी। मैं सरकार से पूछता हूँ कि इन देहातों की भलाई के लिए **sem** नालियां बनाई गई हैं मगर एक गांव में भी किसी सेम नाली पर पुल नहीं बनाए हैं, क्या वह नालियां लोगों के डूबने के लिए बनाई गई हैं?

डिप्टी स्पीकर साहिबा, मैं **industry** के बारे में अर्ज़ करना चाहता हूँ, **Industry** के साबका मिनिस्टर पंडित मोहन लाल यहां पर बैठे हुए हैं। उन्होंने फरमाया था कि पंजाब की हालत बहुत अच्छी है इन्डस्ट्री में तरक्की हो रही है **Industry** में क्या तरक्की हो रही है? इन को **industries** के बारे में काफी तजरुबा है, मैं **industries** के मुतअल्लिक **Ludhiana** की बाबत कह सकता हूँ, जो पंजाब का सब से बड़ा **industrial city** है। वहां पर न **pig iron** मिल रहा है, न कोक (**coke**) मिल रहा है, ईटें मिल रही और न ही **cement** मिल रहा है, कोई ऐसी बात नहीं जिस से कह सकें कि सरकार ने **industries** की तरक्की के लिए कोशिश की है। **Industrialists** तो कहेंगे कि पंजाब की हालत अच्छी है और चाहे बाकी सब मर जाएं। पंडित मोहन लाल **industries** के पुराने वज़ीर हैं उन्होंने कोशिश की कि पंजाब में भठ्ठे वालों के लिए काला कोट के कोयले का इंतज़ाम करें लेकिन इन को कोयले की दलाली में हाथ मुंह काला करने की बजाए और क्या हुआ। यह कहा गया कि 30 हजार टन कोयला लाएंगे। कुछ गाड़ियां भेज दी गई और गाड़ियां गई लेकिन भठ्ठे वालों ने कहा कि हमें यह मुनासिब **rate** पर नहीं मिलता। फिर कहा कि वहां पर ट्रक छोटे चलते हैं। जम्मू में बड़े ट्रकों से लाना पड़ता है, इसका नतीज़ा क्या निकला? फिर कहा कि बिहार से बरौणी के रास्ते से कोयला आ रहा है, लेकिन पता नहीं कि कहां पर रह गया, शायद **Northern Eastern Railway** लाइन पर हादसा हुआ था उस की वजह से कहीं पर रुका हुआ हो, हालत यह है कि **Ferozepur District** के डिप्टी कमिश्नर ने **statement** दी। सारे फिरोज़पुर ज़िले में 175 भठ्ठों में से 25 भठ्ठे चल रहे हैं। लुधियाना में 154 में से 50 भठ्ठे चल रहे हैं। (*Interruption*) वहां पर **industry** की हालत खराब है।

डिप्टी स्पीकर साहिबा, सरकार ने **Improvement Trusts** बनाए हैं, जो **Government** की अपनी **report** के मुताबिक सिवाय अमृतसर के बाकी सब जगह सफेद हाथी साबित हुए हैं। वह सब तनखाहें और भत्ते लेते रहे। काम नहीं किया, कागज़ों

पर schemes बनाई लेकिन काम नहीं हो रहा, उन को अमल में नहीं लाया जा रहा है। अगर कोई वजीर साहिब बता दे कि Ludhiana की Improvement Trust ने और दूसरी Improvement Trusts ने कोई अमली काम किया हो तो मैं इन का मशकूर हूंगा। इन बातों के ज़िन्ने रुध्र करने हैं। हालात यह है कि आपोजीशन वालों ने इस सरकार की

4 p.m. | गैर मशरूत तौर पर इमदाद की लेकिन उस का नतीजा यह निकला कि जिस भी काबिल से काबिल आदमी ने उन की तरफ दस्ते तआव्वुन बढ़ाया उस को ठुकरा दिया गया हमें दुख है कि जितना नाजायज़ फायदा पिछले चार महीनों में सरकार ने और रूलिंग पार्टी ने emergency का उठाया है, उस का अंदाज़ा नहीं लगाया जा सकता। मेरा स्थाल है कि अगर वही atmosphere कायम रहता जो उस दिन था जिस दिन Legislators' Consultative Committee बनाई गई थी तो मैं लाजमी तौर पर सरकार को मुकारबाद देता। 20 नवम्बर को जब पहली मीटिंग हुई तो पंजाब के चीफ मिनिस्टर सरदार प्रताप सिंह ने कहा कि भाइयो मैं आप की co-operation चाहता हूँ। मुझ से गलतियां हो सकती हैं, मेरी गवर्नमेंट से गलतियां हो सकती हैं और मेरी पालिसी में भी गलतियां हो सकती हैं लेकिन आज उन गलतियों की तफसील में जाने और उन पर बहस करने का सवाल नहीं है। आज मुल्क की हिफाज़त का सवाल है। उन्होंने कहा कि मैं दिल्ली जा रहा हूँ आप की तरफ से क्या पैगाम ले जाऊँ? हम ने बयक ज़ बान कहा कि हम बतौर पंजाबी के सब एक हैं और मुल्क की हिफाज़त के लिये सब कुछ कुर्बान करने के लिये तैयार हैं। लेकिन आज जगह जगह पर लोगों में बेचैनी है, रोष है और दुख है। मैं सरकार से कहना चाहता हूँ कि अभी emergency खत्म नहीं हुई, अभी चीन का खतरा दूर नहीं हुआ, अभी पाकिस्तान के इरादे बदले नहीं हैं और अभी हिन्दोस्तान खतरे में है। हम यकीन दिलाते हैं कि अगर नेक नियती से और इमानदारी से अपने मुल्क की हिफाज़त के लिये हमारा तआव्वुन चाहोगे तो हम गैर मशरूत तौर पर अपना तआव्वुन देंगे। लेकिन अगर नाजायज़ फायदा उठाना चाहोगे तो हम तैयार नहीं हैं। आपोजीशन ने जिस जोश और उत्साह के साथ बीस नवम्बर को अपना तआव्वुन सरकार को पेश किया था, आज जो बद इन्तज़ामी सूबे में चल रही है, जिस unclean और unholy तरीके से सरकार का काम चल रहा है, आपोजीशन महसूस करती है और उसी उत्साह और जोश से सरकार को warning देना चाहती है कि अगर हालात को सुधारने की कोशिश नहीं की तो यह emergency का खतरा हम को और आप को ले डूबेगा। कुछ मोटी मोटी बातें गवर्नर के एड्रेस में क्रेडिट लेने के लिये लिख दी गई हैं। जब तक आप आपोजीशन का और पब्लिक का तआव्वुन नहीं लेंगे आप कामयाब नहीं होंगे। मैं नेक नियती और खलूसदिली से महसूस करता हूँ कि इस वक्त internal झगड़ों का वक्त नहीं है internal तौर पर किसी प्रकार का फायदा उठाने का वक्त नहीं है। इस वक्त दूर अंधेशी से मिल कर काम करने की ज़रूरत है। मैं ने जो बातें कहीं वह दुख भरे दिल से कहीं हैं। मैं उम्मीद करता हूँ कि गवर्नमेंट मेरी spirit को appreciate करेगी और हालात सुधारने की कोशिश करेगी। अगर यही लीलो निहार रहे तो इस से पंजाब का सत्यानाश हो जाएगा और हमारे लिये बायसे निदामत होगा।

श्री रूप सिंह फूल (हमीरपुर S.C.) : डिप्टी स्पीकर साहिबा, गवर्नर महोदय ने इस सदन में अपना एड्रेस पेश किया और उस के बारे में बहुत से आनरेबल मेम्बर साहिबान बहस कर रहे हैं और अपने अपने विचारों का इज़हार कर रहे हैं। मैं उन बातों का जिक्र नहीं करूंगा जो कि आनरेबल मेम्बर साहिबान पहले कह चुके हैं बल्कि दूसरी बातें कहूंगा। जैसा कि इस एड्रेस से जाहिर है यह एक सुहावनी तस्वीर है जिस में कि पंजाब गवर्नमेंट की achievements का वर्णन है। डिप्टी स्पीकर साहिबा, तस्वीर के दो पहलू होते हैं, एक रौशन और दूसरा तारीक। मेरा फर्ज़ हो जाता है कि मैं पहले रौशन पहलू को लूं और उसके बारे में कुछ कहूं। यह बात और मेम्बरान भी फरमा चुके हैं कि हम सब इस बात पर पंजाब सरकार को और खासकर चीफ मिनिस्टर को बधाई देने से नहीं रह सकते कि जिस शिद्दत के साथ और जिस सरगर्मी के साथ उन्होंने war efforts को intensify किया वह बहुत ज्यादा सराहनीय है। और इस लिहाज़ से पंजाब स्टेट हिन्दुस्तान भर में नम्बर एक पर रही है। न केवल यहां के बहादुर सिपाही और अफसर नीफा और लद्दाख के fronts पर लड़ते रहे बल्कि जहां तक National Defence Funds की collection का ताल्लूक है सारे पहन्दुस्तान में पंजाब lead ले रहा है। इस तरह से दीगर मामलात में भी जहां तक जंग का ताल्लुक है हम नम्बर एक पर हैं। एक बात और है कि हमारे चीफ मिनिस्टर साहिब ने मिनिस्टरी के साईज़ को reduce करने में पहल कर के सारे हिन्दुस्तान को शीशा दिखा दिया है। वज़ारत एक गैर मामूली तौर पर तूल पकड़ गई थी, पता नहीं किन हालात के पेशेनज़र, लेकिन जब मेम्बरान की तरफ से अर्ज़दास्त पेश की गई तो उन्होंने उस को मान लिया और अपनी मिनिस्टरी को छोटा कर दिया। कहां 31 वज़ीर और कहां पर सात आठ रह गए हैं। (इस समय श्री अध्यक्ष ने कुर्सी सम्भाली)। इस के लिये भी मैं पंजाब सरकार को और चीफ मिनिस्टर साहिब को बधाई देना चाहता हूं। इस बारे में मेरा एक रेज़ोल्यूशन भी आ रहा है। एक और बात है जिस में कि पंजाब स्टेट तमाम हिन्दुस्तान भर में एक मिसाल कायम कर रही है। वह है कोआप्रेशन और कन्सालीडेशन का फील्ड। साथ ही जहां तक तामीरी कामों का सम्बन्ध है, मैं समझता हूं कि जो उत्साह पंजाब सरकार और पंजाब के लोगों ने दिखाया, इन तीनों शोबाजात में, कोई और स्टेट नहीं दिखा सकेगी। मगर चंद एक ऐसी बातें हैं जिन का वर्णन करना ज़रूरी था लेकिन उन का जिक्र एड्रेस में नहीं किया गया।

सब से पहले मैं Judiciary और Executive के मुताल्लिक चंद बातें पंजाब कैबिनेट के नोटिस में लाना चाहता हूं। Constitutionally the Government is bound to separate these two Departments. लेकिन इस की वजह मालूम नहीं होती कि चंद इज़ला में तो यह तजख्वा किया जा रहा है और चंद इज़ला को इस तजख्बे से महरूम किया जा रहा है। इस से पब्लिक को इनसाफ नहीं मिलता। Judiciary को Executive से अलहदा किया जाना चाहिये। बारहा जब भी बजट सेशन आता है तो चीफ मिनिस्टर, होम मिनिस्टर गोया कैबिनेट का ध्यान इस ओर दिलाया जाता है। मगर फिर भी तमाम इज़ला में Judiciary

को Executive से जुदा नहीं किया जाता और यही कारण है कि पुलिस अफसरान अपने मन मानी कार्यवाहियां करते हैं और बहुत से झूठे मुकदमे बना कर सजा दिलवा देते हैं क्योंकि Executive का डंडा मैजिस्ट्रेटों पर भी होता है। Indian Evidence Act के दफा 27 का जिक्र पहले भी किया जा चुका है। इस दफा का बहुत misuse किया जाता है खास कर Arms और Excise के cases में इस का बहुत misuse होता है। किसी के घर में बोटल रख दी जाती है और किसी के घर में बंदूक का कोई पार्ट रख दिया जाता है। जिस के साथ कोई बैर हो उस को फंसा कर सजा दिलवा दी जाती है। जहां पर दो शहादतें मिल गईं उन की बिना पर सजा दे दी जाती है। अगर executive और judiciary को जुदा कर दिया जाए तो मैं समझता हूँ कि ये बेइन्साफियां नहीं चल सकेंगी। इस लिए मैं इस बात की तरफ गवर्नमेंट का ध्यान दिलाना चाहता हूँ।

अगली बात corruption के बारे में है। मैं समझता हूँ कि it is well nigh impossible to root out corruption. हम देखते हैं कि corruption को दूर करने के लिए हम जितना ज्यादा जोर लगा रहे हैं यह बीमारी उतनी ही तेजी के साथ बढ़ती जा रही है। मुझे कोई महकमा ऐसा नजर नहीं आता जिस में corruption न हो। I do not want to make any horrible disclosure on the floor of the House. सदरे मोहतरिम, गवर्नमेंट ने विजिलेंस डिपार्टमेंट इस लिए कायम किया ताकि सूबे से रिश्वतस्तानी को, कुरप्शन को दूर किया जाए, हटाया जाए। लेकिन यह कितनी धिनौनी तस्वीर है कि इसी विजिलेंस डिपार्टमेंट के अन्दर कुरप्शन पाई जाती है। इसमें कई ऐसे अफसर हैं जो कुरप्ट ही नहीं they are embodiment of corruption, rather incarnation of corruption. इस बात का एहसास खुद सैक्रेटेरियेट में भी है लेकिन उन अफसरों को वहां से नहीं हटाया जाता। अगर इसी तरह से यह सिलसिला चलता रहे तो मैं नहीं समझता कि किसी महकमा से कुरप्शन दूर भी हो सकेगी या गवर्नमेंट कुरप्शन को दूर करने में कामयाब हो सकेगी। कुरप्शन तब तक दूर नहीं हो सकती जब तक कि इस मामला में जिस सख्ती से कदम उठाए जाने की जरूरत है उस कदर सख्ती से कदम न उठाए जाएं। मैं इस का जिम्मेदार किसी खास मनिस्टर या अफसर को नहीं ठहराता मगर इसकी जिम्मेदार खुद पंजाब सरकार है और इसे कान खोलकर सुन लेना चाहिए कि या तो इस Vigilance डिपार्टमेंट में वह लोग लगाए जाएं जो कि पूरी तरह से इमानदार हों नहीं तो इसे बिल्कुल तोड़ दिया जाए क्योंकि जिस तरीके से अब तक इस महकमा में काम हो रहा है उसी तरह से होता रहा तो ऐसी हालत में जब कि यह खुद कुरप्शन का अड्डा है दूसरे महकमों से कुरप्शन को कैसे दूर करने में कामयाब हो सकता है। इस के अलावा मैं इस सम्बन्ध में और ज्यादा कुछ नहीं कहना चाहता।

अगली बात जिसका मैं जिक्र करना चाहता हूँ वह है national and emotional integration के बारे में। This is a very happily worded slogan which has been coined by our Prime Minister.

[श्री रूप सिंह फूल]

मगर मैं बिना झिझक और बगैर किसी डर के कह सकता हूँ कि जब तक हिन्दी रिजन और पंजाबी रिजन की दोनों अलग अलग कमेटियां पंजाब के अन्दर कायम हैं यह भावनात्मक integration कभी भी मुमकिन नहीं हो सकती और जब तक यह कमेटियां कायम हैं यह शानदार नारा "anti-national, emotional disintegration of the State" के रूप में हमारे सूबे में रूनुमा हो रहा है। आप देखें कि इस पर खर्च भी कितना हो रहा है। इतना ही नहीं, बल्कि अब तो हम देख रहे हैं कि यहां सोचने का तरीका ही बदलता जा रहा है। अब तो यह सोचा जा रहा है और कहा जा रहा है कि यह पंजाबी रिजन का सवाल है, यह हिन्दी रिजन का सवाल है। सदरे मोहतरिम, आप के द्वारा मैं आनरेबल मेम्बरान के नोटिस में यह बात लाना चाहता हूँ कि आज नहीं तो कल, कल नहीं तो कुछ decades के बाद हमारे जो बच्चे होंगे वह हमें लानत भेजेंगे कि जिस पंजाब को integrate करने के लिए कोशिशें की जा रही थीं उसकी dis-integration के बीज हम बोते रहे हैं। अब तो हम सवाल भी इसी तरह के पूछने लग गए हैं कि पंजाबी रिजन में कितना पैसा खर्च हो रहा है, हिन्दी रिजन में कितना खर्च हो रहा है, हिन्दी ज़बान के लिए क्या किया जा रहा है, पंजाबी ज़बान के लिए क्या कुछ किया जा रहा है। इसका मतलब यह है कि हिन्दी और पंजाबी के झगड़े में हम पंजाब को—further तस्क्रीम करने के लिए ज़मीन तैयार कर रहे हैं। यह trend एक बहुत ही खतरनाक सूरत अस्तित्थार कर जाएगा अगर इन कमेटियों को नेस्तोनाबूद न किया गया, इनका वजूद हमेशा के लिए खत्म न किया गया। मैं समझता हूँ कि आज के बाद इस के लिए इस से ज्यादा अच्छा और कोई वक्त नहीं आएगा। इस लिए मौके की नज़ाकत को ध्यान में रखते हुए इस मामले को आप के द्वारा मैं हकूमत के गोशगुज़ार करना चाहता था।

सदरे मोहतरिम, अब मैं development of hilly areas के मुतअल्लिक कुछ निवेदन करना चाहता हूँ। मुझे खुशी है कि पंजाब सरकार ने पहाड़ी इलाकों की तरक्की के लिए खास तौर से इकदाम किए हैं और इस के लिए एक अलग Hill Areas Development Commissioner मुकर्रर किया जिन्होंने ऐसी स्कीमें बनाई हैं कि अगर उन स्कीमों को चालू किया जाए तो उन इलाकों का काफी हद तक विकास हो सकता है। मुझे इस बात का एतराफ है कि इस मनिस्टरी से पहले दो मनिस्ट्रियां हो चुकी हैं मगर उन्होंने पहाड़ी इलाकों की development के लिए इस कदर ध्यान नहीं दिया जितना कि मौजूदा मनिस्टरी ने दिया है। इसके लिए मैं पंजाब सरकार और खास तौर से सरदार प्रताप सिंह कैरों का ममनूने ऐहसान हूँ। मगर हकीकत यह है कि —

“मुझे दे रहे हैं तसल्लियां वह हज़ार नामों पयाम से

कभी आके मंज़रे आम पर कभी हटके मंज़रे आम से”

सदरे मोहतरिम, पिछले साल गवर्नर साहिब ने अपने एड्रेस में यह assurance दी थी कि ज़िला कांगड़ा की industrial development के लिए वहां पर सीमेंट फैक्टरी और newsprint factory लगाई जाएगी लेकिन कहां पर लगाई जाएगी इसका अभी तक कोई फैसला नहीं हुआ। बल्कि सुनने में यह आ रहा है

कि ये दोनों industries ज़िला के बाहर लगाई जा रही हैं। ज़िला कांगड़ा के नाम पर, पहाड़ी इलाके की development के नाम पर इतनी बड़ी रकम मांगी गई लेकिन इनको किसी दूसरे इलाका में ले जाया जा रहा है और उसके लिए वजह यह दी जा रही है कि कई technical grounds हैं या यह कहा जा रहा कि फ्लांकम्पनी जो यह factory लगा रही है, कहती है कि rail head से यह इलाका दूर है। यह दलील एक बिल्कुल बोदी दलील है। अगर, जैसा कि अपने ऐड्रेस में assurance दी थी, वाकई सही मायनों में गवर्नमेंट ज़िला कांगड़ा में industries को रायज करने की खाहां है तो ये दोनों factories वहाँ पर establish की जानी चाहिए। अगर ऐसा न किया गया तो कांगड़ा ज़िला industry के मैदान में जिस तरह पहले ही पीछे रहता रहा है, वैसे ही आगे भी backward ही रह जाएगा।

इसके बाद, सदरे मोहतरिम, मैं आप के द्वारा गवर्नमेंट के notice में यह बात लाना चाहता हूँ कि दो, तीन साल हुए जब कि पहले गवर्नर साहिब मेरी constituency हमीरपुर में गए थे। वहाँ पर उन्हें एक Address पेश किया गया। बाकी की बातों के अलावा उसमें वहाँ पर पीने के पानी की कमी का भी वर्णन किया गया था। उस पर बोलते हुए हमारे गवर्नर साहिब ने फरमाया था कि चाहे कालेज मिलने में देर होती हो तो हो जाए, स्कूलों की upgrading में देर होती हो तो हो जाए, और अगर हस्पतालों में डाक्टर नहीं है तो भी माना जा सकता है कि गवर्नमेंट के पास डाक्टरों की कमी के कारण ऐसे प्रबन्ध को delay करने के लिए वजूहात पेश किए जा सकते हैं लेकिन आज्ञादी हासिल करने के 12, 13 साल बाद तक भी जो गवर्नमेंट गरीब इलाकों, पिछड़े इलाकों में बसने वाले लोगों के लिए पीने के पानी की सहूलियत बहम नहीं पहुंचा सकती उस गवर्नमेंट को हम अवामी गवर्नमेंट नहीं कह सकते। जहां तक इस खास इलाके का ताल्लुक है, उन्होंने कहा, कि मैं गवर्नमेंट को कभी माफ नहीं कर सकता। सदरे मोहतरिम, Lagwalti and Upper Bumpson Areas Water Supply Scheme जिस पर 16 लाख रुपए के करीब खर्च आना है, सन् 1947 से ज़ेरे गौर है। बहरहाल, इसके मुतअल्लिक मैं गवर्नमेंट के पास अर्जदास्त भेज चुका हूँ। सदरे मोहतरिम, यह एक ऐसा इलाका है जहां से 70 और 80 फीसदी नौजवान देश की रक्षा करने के लिए फौज में जाते हैं। उनके बाद इस इलाके में या तो बूढ़े आदमी रहते हैं या उन जवानों के बीवी बच्चे। उन्हें शिद्दत की गर्मी में तीन तीन चार चार मील दूर से सिर पर पानी का घड़ा रखकर पीने का पानी लाना पड़ता है। सारे दिन में मुश्किल से तीन चार बार एक एक घड़ा पानी का लाया जा सकता है। ऐसी हालत में उनके केस में 5 फीसदी वाली condition को माफ किया जाना चाहिए। इस national water supply Scheme के तहत अभी तक तहसील हमीरपुर में एक पैसा भी खर्च नहीं किया गया। इस बात की तरफ भी गवर्नमेंट को फौरी तौर पर ध्यान देना चाहिए और 5 फीसदी cash contribution मुआफ कर देनी चाहिये।

इस के अलावा communication और transport facilities को extend करने की भी उस इलाके में अशद ज़रूरत है। Roads के बगैर यह

[श्री रूप सिंह फूल]

पसमान्दा इलाका कभी तरक्की नहीं कर सकता। मिसाल के तौर पर मैं ऊना-अघर-मंडी road का जिक्र करता हूँ। पहली पांच साला योजना में भी इसका वर्णन था, उसमें complete होनी थी, नहीं हुई। दूसरी योजना भी निकल गई। अब यह तीसरी पांच साला योजना चल रही है और जो fund इस के लिए रखे गए थे they have been slashed. तो इस का मतलब यह है कि यह तीसरी पांच साला योजना में भी मुकम्मल नहीं हो सकेगी और पहाड़ी इलाके के लोगों के लिए एक पक्की सड़क भी नहीं बनेगी। मेरी constituency में और श्रीमती सरला देवी जी की constituency में एक भी पक्की सड़क नहीं है हालांकि उस इलाके के लोगों ने जो देश की खिदमत की है वह पंजाब की किसी दूसरी तहसील के लोगों से कम नहीं है। फौजी खिदमत में हमीरपुर तहसील पंजाब भर में नंबर अक्वल पर है।

फिर नंगल आदाह देवी बरास्ता पत्ता और नंगल उहल बरास्ता हमीरपुर दो सड़कों पर मोटरें चलाई जानी थीं लेकिन वह अभी तक नहीं चलाई गई हालांकि इन सड़कों को vehicular traffic के लिये release दो साल हुए सरकार ने कर दिया था, लेकिन आज तक वहां bus service नहीं चलाई गई, हालांकि कई कम्पनियां वहां बस service चलाने के लिए तैयार हैं। मिनिस्टर साहिबान जब वहां जाते हैं तो कह आते हैं कि bus service जल्दी चलाई जाएगी लेकिन यह अभी तक नहीं चलाई गई। सरदार प्रताप सिंह जी भी जब वहां गए थे तो यह भी वादा कर आए थे। फिर लोगों ने इन सड़कों के लिए बहुत सा रुपया दिया था इस के बावजूद वहां bus service नहीं चलाई गई। लोगों ने बहुत अर्जदाशें भी इस सिलसिले में की हैं। वहां पर bus service न होने की वजह से लोगों को इतनी तकलीफों का सामना करना पड़ रहा है जो ब्यान नहीं की जा सकतीं। इस सिलसिले में मैं एक मिसाल सदन के सामने पेश करता हूँ। अक्टूबर में मैं श्रीमती सरला देवी और हमीरपुर के S. D. O. नादौन से जा रहे थे तो हमें वहां पर military का एक सूबेदार मिला जिस का नाम श्री भगत राम था, वह बेचारा अपने सर पर सामान उठाए हुए पैदल जा रहा था क्योंकि वह वहां छुट्टी पर आया हुआ था अभी उस की छुट्टी भी पूरी नहीं हुई थी लेकिन लड़ाई की वजह से उसे वापस बुला लिया गया था और वह महाज्रे जंग पर जा रहा था। वह 11 मील का सड़क का टुकड़ा है जो उस ने पैदल जाना था हालांकि सड़क बनी हुई है लेकिन bus service नहीं जिस की वजह से हमारे फौजी जवानों को बड़ी मुश्किल का सामना करना पड़ता है। उस सूबेदार ने कहा कि मैं ने महाज्रे जंग पर जल्दी पहुंचना है, पता नहीं वहां से वापस भी आ सकूंगा कि नहीं लेकिन मुझे आज हमीरपुर तक पैदल ही आना पड़ा। हालांकि पब्लिक ने दौनीदेवी से ककड़ तक सड़क खुद बनाई है। मुझे यह सुन कर शर्म आई क्योंकि मेरे पास इस का कोई जवाब नहीं था। उस ने हमें बताया था कि वह 6 भाई हैं जिन में से 5 military में नौकर हैं और छटा नवीं जमात में स्कूल में पढ़ता है और वह भी चाहता है कि military में भरती हो जाए। मेरे कहने का मतलब यह है कि जिस इलाके के लोग इतने शौक से military में भरती होकर देश की रक्षा करते

हों वहां अगर उन के आने जाने के लिए बस **service** न हो तो यह कितनी बुरी बात है फिर जैसा कि मैंने पहले भी कहा है कि वह सड़कें लोगों ने खुद बनाई हैं और वजीर साहिबान वहां कह आते हैं कि जल्दी **bus service** जारी कर दी जाएगी, मैं पूछता हूँ कि यह जल्दी कब होगी—

गिनते गिनते दिन जवानी के तिरी बूढ़े हुए ।

अपनी पीरी में अगर तेरा शबाब आया तो क्या ॥

जब वहां के लोग देश की इतनी खिदमत करते हों और उन की जो **basic needs** हैं, जो उन्हें **basic** सहूलियत चाहिए वह उन्हें न दी जाए तो वह कहेंगे—

हम तो मखसूस हैं मरने की इयारत के लिए,

हम तो मामूर हैं तोपों की तजारत के लिए ॥

और अगर यही हाल रहा तो पहाड़ी लोगों की तरक्की का सवाल वहीं का वहीं रह जाएगा । हालांकि गवर्नमेंट की **policy** है कि **undeveloped** और **under developed areas** की **development** पहले की जानी चाहिए । (घंटी की आवाज़) बस थोड़ा और कह कर खत्म कर देना चाहता हूँ । मैं अर्ज कर रहा था कि जहां तक पहाड़ी लोगों की तरक्की का सवाल है यह **present emergency** में रुकना नहीं चाहिए और वहां की **roads construction** का जहां तक सवाल है उस के बारे में मैं साफ तौर पर कहूंगा कि उस के लिए जो **funds provide** किए हुए हैं उन्हें कम नहीं करना चाहिए ।

मैं यह भी अर्ज करूंगा कि लोगों को **air minded** बनाने के लिए और यहां पर हवाई **services** चलाने के लिए जो केन्द्रीय सरकार की ओर से रुपया दिया गया है वह पहाड़ी इलाकों में अट्टे बनाने पर खर्च करना चाहिए क्योंकि पहाड़ों में दूसरे **ways of communications** कम हैं । यह **air strips** धर्मशाला पालमपुर, हमीरपुर, कुल्लू और डेरा गोपीपुर में बनाए जाएं ताकि पहाड़ के लोगों को वहां आने जाने की सहूलतें मुयस्सर हो सकें । (घंटी की आवाज़) बस जी, एक बात और कह कर अपनी **seat** पर बैठ जाऊंगा । पहाड़ी इलाके के लोगों को **Passenger Tax** मैदानी इलाकों की निसबत दुगना देना पड़ता है यह कम करना चाहिए । इस के साथ ही मैं यह भी अर्ज करूंगा कि पहाड़ी इलाकों में मोटरों का किराया भी कम किया जाए क्योंकि यह बहुत ज्यादा है । वहां के लोग बहुत गरीब हैं और वह इतना किराया दे नहीं सकते । **Thank you, Mr. Speaker.**

पंडित मोहन लाल दत्त (अम्ब) : अध्यक्ष महोदय, राज्यपाल महोदय को उन के अभिभाषण के लिए उन का धन्यवाद करता हूँ मगर शोक करता हूँ कि कई जरूरी बातों के मुतअल्लिक राज्यपाल महोदय ने अपने अभिभाषण में जिक्र नहीं किया और जो कुछ कमजोरियां हम में हैं या जो हमारी त्रुटियां हैं उन को भी नज़रअन्दाज़ किया है । इस **Budget Session** के मौके पर हमें सिर्फ सरकार की तारीफों के पुल नहीं बांधने चाहिए और न ही कोई **destructive criticism** करनी चाहिए और खास तौर पर इस **state of emergency** के मौके पर । पर यह आत्म नरीक्षण का सेशन होता है जहां हम देखें,

[पंडित मोहन लाल दत्त]

stock taking करें कि हम ने कहां तक प्रगति की है और क्या हम में कमजोरियां हैं। इस में कोई शक नहीं कि पंजाब ने सुरक्षा सम्बन्धी प्रयत्नों में बड़ा महान काम किया है यह सारे देश में हमारे पंजाब के लिए बड़े फख्र की बात है कि यह नम्बर अव्वल पर रहा है। **Development** के सम्बन्ध में भी काफी कुछ प्रगति हुई है। इसलिये यह कहना कि कुछ भी नहीं हुआ यह भी एक मुबालिगा आमोज़ बात है। मगर एक बात मैं जरूर अर्ज़ कर देना चाहता हूं कि हम सही ढंग से चलें, सही दृष्टिकोण अपनाएं तो हम बहुत कुछ प्रगति कर सकते हैं। **Emergency** के समय में तीन चीज़ों की जरूरत है। **Emergency** का तकाज़ा है कि हम अपनी **defence** को मज़बूत करें, अपनी फौजी शक्ति को मज़बूत करें, हम अपनी आर्थिक शक्ति को मज़बूत करें और तीसरी बात है कि हम अपनी आत्म-शक्ति को भी मज़बूत बनाएं। **Defence** और **Development** के लिये सब कहते ही हैं कि यह जरूरी है मगर मैं अर्ज़ कर देना चाहता हूं कि इसके साथ ही **Democracy** भी जरूरी चीज़ है। **Defence, Development** और **Democracy** तीनों चीज़ों को ध्यान में रख कर हमें सब प्रोग्राम चलाने चाहिए। **Guns, goods** और **goodness** जरूरी हैं। सिर्फ तलवार ही या बाकी साजोसामान ही फौज को नहीं चाहिए बल्कि इस के लिये खाने पीने की चीज़ें भी चाहिए लेकिन यह सब कुछ बेकार है अगर आत्म-शुद्धि न हो, अगर मन साफ न हो, अगर डैमोक्रेसी और सोशलिज़्म न हो तो और क्या हो सकता है। जहां तक आत्म-शुद्धि का सवाल है इसमें दो चीज़ें आती हैं—एकता और नैतिकता। हम एक बनें और नेक बनें। मगर इस चीज़ के रास्ते में गन्दी सियासत एक बड़ी भारी रुकावट है। जहां पर जात पात और मज़हब ने हमारे देश में फूट डाली है वहां गन्दी सियासत ने भी इसमें कोई कम ज्यादाती नहीं की। इसके अलावा बहुत सारे भ्रष्टाचार का कारण भी यह गन्दी सियासत बनी है। यह मेरी ही राय नहीं है बल्कि श्री कृष्णमाचारी ने एक जगह अपने भाषण में कहा कि इलैक्शन को हुए अभी एक साल ही हुआ है और अगली इलैक्शन को अभी चार साल बाकी हैं मगर अभी से पालिटिक्स हमारे दिमागों पर सवार है और हम ने हर बाते सियासत के नुक्तानिगाह से सोचनी शुरू कर दी है। हर काम सियासी नुक्तानिगाह से किया जाता है। सिर्फ ऐग्ज़ैक्टिव साइड पर ही ऐसा नहीं है बल्कि पलैनिंग में भी **politics takes precedence over technology and other things**. यह महापुरुष सेंटर के वजीर हैं और वह कहते हैं कि **politics takes precedence over other things** इन की बला से एमरजेंसी आए या देश मिट्टी में मिले इन की तो बस गद्दी कायम रहनी चाहिए। सत्ता का इतना मोह, इतना लालच कि देश जाए भाड़ में मगर हम ने वजीर बने रहना है। यह बड़ी खतरनाक बात है। जो बातें ऐमरजेंसी से पहले चलती थीं वही अब चलती हैं यानी जाबते का ध्यान रखा जाता है। न कानून का और न ही डीसैसी का। जहां सियासी फायदा नज़र आए वहां इन्साफ का भी खून कर दिया जाता है। वही है चाल बेडंगी जो पहली थी सो अब भी है। मैं कहता हूं कि इन नेताओं को एमरजेंसी का ख्याल ही नहीं है। एक दो केसिज़ में मुझे यह जान कर बड़ा दुख आ कि जो नाराज़गियां पिछली इलैक्शन की वजह से पैदा हो गई थीं वह अब भी उसी

तरह से चली आ रही है। मेरे जिले में एक दो प्राइमरी टीचर्स पर एक दो कांग्रेसी नेताओं का गुस्सा था। इसकी वजह से उन बेचारों की मिड टर्म ट्रांसफर की गई है हालांकि उन के खिलाफ किसी किसम की शिकायत नहीं है। प्राइमरी स्कूल के टीचर्स की ट्रांसफर का काम डिस्ट्रिक्ट इन्स्पेक्टर को डैलीगेट किया हुआ है मगर उसकी बात सुनी ही नहीं जाती, डिवीजनल इन्स्पेक्टर को भी कोई नहीं पूछता बल्कि डी० पी० आई० को भी कोई नहीं पूछता। वह सब कहते हैं कि इनके खिलाफ कोई शिकायत नहीं है मगर यहां इन का कोई वर्कर आ कर कहता है कि उसकी ट्रांसफर कर दो तो यह यहीं से हुक्म कर देते हैं कि फलां 2 आदमी को तबदील किया जाता है। एक दो टीचर्स के केस का तो मुझ को भी इल्म है। एक तो है श्री इंस राज, टीचर, प्राइमरी स्कूल बटियाड़ी और दूसरे श्री देव दत्त जाडला के। इन बेचारों का अभी दिसम्बर में तबादला किया गया है। इनके खिलाफ किसी ने शिकायत की कि यह चुनाव में हिस्सा लेते रहे हैं। उस पर विजीलेंस के एक इन्स्पेक्टर ने बाकायदा तहकीकात की और यह रिपोर्ट की कि यह बिल्कुल बेबुनियाद इल्जाम है। तो जब इन का तबादला किया गया तो लोगों ने, डी० आई० ने कहा कि इनके खिलाफ कोई शिकायत नहीं है इसलिये इनकी इस तरह से **mid term** में तबदीली मुनासिब नहीं है। मगर यहां पर स्टेट मिनिस्टर ने लिख दिया क्या फ्रूल रिपोर्ट लिखी है इनको ट्रांसफर कर दो। जो इल्जाम था वह बेबुनियाद साबत हो गया मगर वह सब कुछ नजरअंदाज करके यहां से हुक्म दे दिया गया कि इन का तबादला कर दो। कितनी **undemocratic** बातें होती हैं। जब लोगों के साथ इस तरह से बेइन्साफी की जाए तो लोगों को हम सुरक्षा के कामों में अपने साथ कैसे मिला सकते हैं। जब कानून और जाबते को इस तरीके से पांव तले रौंदा जाए, इन्साफ का इस तरह से खून किया जाए तो लोग किस तरह से आपका साथ दे सकते हैं। यही हाल, प्रोमोशन में और ऐप्वांटमेंट्स के वक्त होता है। अपने ही आदमियों को फायदा पहुंचाया जाता है। ऐसी बातें निहायत नावाजिब हैं।

एक बात मैं और कहना चाहता हूं। यह जो इकौनिमी की ड्राइव है यह कोई तसल्लीबख्श नहीं है। यह ठीक है कि कहीं 2 पर चपड़ासियों या दूसरे छोटे मुलाज्मों को निकाला गया है। मगर जो बड़ी 2 तनखाहें लेने वाले लोग हैं और जिनकी वजह से सरकार के खजाने पर बोझ पड़ता है उनको तो कहीं पर हाथ नहीं लगाया गया और न ही जो टैप हैवी ऐडमिनिस्ट्रेशन है उसमें कोई कमी की गई है। वज्जियों में कमी की वजह से कुछ बचत हुई थी मगर अब दूसरी तरफ खर्चा बढ़ा दिया गया है, बहुत सारी कमेटियां बढ़ा दी गई हैं। बना तो बहुत दी गई हैं, मगर इनकी सुनता कोई नहीं, बात तो सारी महाराजा प्रताप सिंह की ही चलती है। एक लैजिसलेटर्स डिफेंस कमेटी है। मैं भी उसका मੈम्बर हूं और एक दो दफा आया हूं मगर वहां कोई काम तो होता नहीं। सिर्फ **duplication** ही होती है। जब स्टेट डिफेंस कमेटी बनी हुई है तो लैजिसलेटर्स की डिफेंस कमेटी के क्या मायने हैं। और भी कई प्रकार की कमेटियां हैं। समझ नहीं आती कि उनका क्या काम है। दरअसल जरूरत इन कमेटियों की नहीं है बल्कि ठोस त्याग की है और वह

[पंडित मोहन लाल दत्त]

कोई करता नहीं। जिन के पास बहुत धन है और जो उन्होंने ऐक्सप्लायटेशन से इकट्ठा किया हुआ है उन्होंने तो डिफेंस फंड के लिये कुछ नहीं दिया और अगर किसी ने सौ दो सौ दिया भी है तो वह भी गरीबों के सिर पर से उसने निकाल ही लेना है। हमारा निज़ाम ही ऐसा है। यह जागीरदाराना निज़ाम है और उन लोगों ने हमारी खाल ही उधेड़नी है। जब तक यह **exploitation system** खत्म नहीं होता तब तक कुछ नहीं हो सकता। इस सरकार ने जो मिनिस्ट्री कम कर दी है, यह बहुत ही अच्छा काम किया है। लेकिन अब फिर सुना जाने लगा है कि 3 या 4 मिनिस्टर्ज़ और बनाए जा रहे हैं, यह बात मैं समझता हूँ कि ठीक नहीं है। कि एक दिन तो यह यश ले लिया कम करके कि मिनिस्ट्री छोटी कर दी गई है, और दूसरे दिन उसे फिर बड़ा कर दिया। यह तो वैसे ही है कि —

रात को पी सुबह को तौबा कर ली

रिन्द के रिन्द रहे हाथ से जन्नत न गई।

यह तरीका गलत है। इस के बाद मैं तीन और फ़ज़ूल खर्चियों की तरफ हाउस का ध्यान दिलाना चाहता हूँ। एक तो यह है कि यहां लैजिस्लेटिव काउंसिल बनाई हुई है जिस पर अंधाधुंध रुपया खर्च हो रहा है। दूसरी फ़ज़ूल खर्ची रिजनल कमेटीज़ पर हो रही है और तीसरी कमेटी हिली एरियाज़ की है जिस पर अनापशनाप खर्च हो रहा है लेकिन काम कुछ नहीं हो रहा है। मैं भी उस के मैम्बरों में से हूँ और मुझे पता है कि साल भर में उस की एक बार मीटिंग हुई जिसमें एक घंटे तक महाराजा प्रताप सिंह ने भाषण दिया बाकी किसी को कोई बात कहने का मौका नहीं मिला और इसी तरह से जो सब कमेटी बनी हुई है, उस की एक भी मीटिंग नहीं हुई लेकिन खर्च बदस्तूर है। पहाड़ी इलाकों के लिये जो रुपया दिया गया है उस के लिए भी कई आर्गनाइज़ेशन बनाई गई है लेकिन काम नहीं हो रहा है। तो मैं इस बात को कहना चाहता हूँ कि यहां चीन का बार बार जिक्र किया जाता है और उस की ओट में मनमानी की जाती है, लेकिन चीन का अगर कोई सब से बड़ा हथियार है तो वह है यहां की भूख नंग और ऐक्सप्लायटेशन का सिस्टम जो यहां पर चल रहा है वह बाहर के लोगों को इनविटेशन देता है और आप यकीन जानिए कि जब यहां खानाजंगी, इंतशार वगैरह होगा तो भूखे नंगे लोग चीन से नहीं लडेंगे। इसलिये मैं कहता कि यहां सही मायनों में सोशलिज़्म लाइए क्योंकि **only socialist India can fight that country.** यहां बड़ी बड़ी बातें तो डिफेंस के नाम करते हैं, लेकिन यहां किसी के साथ न्याय नहीं होता और बातों के अतिरिक्त कुछ प्रैक्टिकल काम भी नहीं होता। हरिजनों का भी नाम लिया जाता है लेकिन खेती में उनको पांच तक नहीं डालने दिया जाता। यह बातें जो कही जाती हैं कि उनको यह मिलेगा उनको वह मिलेगा यह सब ढोंग है। यहां पर जो प्रोडक्शन हुई है वह चन्द आदमियों के यहां हुई है, जो डिवैल्पमेंट हुआ है वह भी सिर्फ कुछ सौ आदमियों की; और इंडस्ट्रीज़ में जो डिवैल्पमेंट हुई वह मजदूरों की नहीं सिर्फ चन्द कारखानादारों की हुई और चन्द लोगों को तिजोरियां भरी हैं। यहां पर तो कुछ **over-fed** हैं और कुछ **vast majority under-fed** है। इसी तरह लोगों में बेकारी

बढ़ती जा रही है। पहली प्लैन में 5 लाख आदमी बेकार थे, दूसरी में 9 लाख हो गए और तीसरी में 17 लाख के करीब बेकार होंगे।

श्री अध्यक्ष : आप अब वाइंड अप कीजिये । (Please wind up now.)

पंडित मोहन लाल दत्त : बहुत अच्छा जी । मैं अपने वक्त में ही खत्म कर दूंगा । मैं हाउस के सभी भाइयों से प्रार्थना करता हूँ कि हम सब जनता के नेता हैं, हमारे सामने एक ideology होनी चाहिये 'Service of the country' लेकिन यहां ही इस के उलट रहा है। लोग गद्दी से चिपटे रहना चाहते हैं । हमें आज त्याग की भावना दिखानी चाहिए और मिनिस्टर्स को चाहिए कि भत्ते वगैरह कम लें जैसा कि पहले महीने में कुछ लोगों ने किया था लेकिन अब आकर सारे के सारे चुप हो गए । साथ ही जो बड़े बड़े अफसर हैं उन की तनखाहें कम होनी चाहिए और उन की संख्या कम होनी चाहिए । और भी जो फजूल आसामियों हैं वह सब थोड़ी या खत्म कर देनी चाहिए । इतना कह कर, मैं डिप्टी स्पीकर साहिब, आप का धन्यवाद करता हूँ कि आपने मुझे अपने ख्यालात पेश करने का वक्त दिया ।

पंडित भागीरथ लाल (पठान कोट) : स्पीकर साहिब, आप के सामने गवर्नर के भाषण पर धन्यवाद का जो प्रस्ताव श्री यशपाल जी ने रखा है मैं उस का अनुमोदन करने के लिये उपस्थित हुआ हूँ । स्पीकर साहिब, अभी इस बात की चर्चा हो रही थी कि गवर्नर साहब के भाषण में ऐसी बातें बताई गई हैं कि सरकार ने संकट काल में बहुत अच्छा काम किया है, पंजाब ने 5½ करोड़ से ज्यादा रुपए Defence Fund के लिये इकट्ठे किये हैं, पंजाब से बड़े बड़े सूबे भी हैं किन्तु उन्होंने इतनी बड़ी राशि इस कार्य के लिये एकत्रित नहीं की है जैसा कि Bombay एक बड़ा राज्य है Bengal भी बड़ा राज्य है किन्तु उन सूबों ने इतने रुपये नहीं दिये, इतना defence fund के लिये देने पर पंजाब की बहुत शोभा हुई और इस को श्रेय भी मिला है । हमारे शास्त्रों में यह लिखा है कि जो मुखालिफ होते हैं उन को कभी भी अच्छा नहीं समझना चाहिए । चाहे वह कितने भले हो वह दूसरों का बुरा ही सोचेंगे (interruptions) ऐसा ही गोस्वामी तुलसीदास जी ने कहा है कि गुणों को ग्रहण कर लेना चाहिए और दोषों को त्याग देना चाहिए । मैं अर्ज करूँ कि छज्ज और छाननी दो चीजें होती हैं, छज्ज तो कूड़ा कर्कट बाहिर फेंक देता है और साफ वस्तु अलग कर देता है लेकिन छाननी अच्छी वस्तु को नीचे गिरा देती है और नाकारा वस्तु को रख लेती है ।

सरदार गुरदयाल सिंह दिल्ली : स्पीकर साहिब, मैं अर्ज करना चाहता हूँ कि जो माननीय सदस्य बोल रहे हैं उन के आगे चौधरी सुन्दर सिंह टांगे ऊपर उठाए बैठे हैं और ऊपर हाथ उठा रहे हैं । क्या यह बोलने वाले सदस्य का अपमान नहीं है ?

श्री भागीरथ लाल : स्पीकर साहिब, गवर्नर साहिब के भाषण के अन्दर सब से ज्यादा देश की रक्षा के लिये प्रश्न उठाया गया है । कई माननीय सदस्यों ने यहां पर कहा है कि बड़े 2 जलसे हो रहे हैं बाहिर के मिनिस्टर आते हैं, tea parties उन के स्वागत के लिये दी जाती हैं, मेरा विचार है कि उन के स्वागत के लिये tea parties देनी चाहिए, Bakshi Gulam Mohammad पंजाब के अन्दर अमृतसर में आए हैं तो उन के स्वागत के लिये ज्यादा से ज्यादा लोग आने चाहिए । 1 लाख नहीं बल्कि 5 लाख आदमी

[पंडित भागीरथ लाल]

पहुंचने चाहिए, अगर दूसरे सुबों के महान नेता पंजाब में आते हैं तो इस से पंजाब की शोभा ही बढ़ती है।

(*At this stage, the Deputy Speaker occupied the Chair*)

डिप्टी स्पीकर साहिबा, यह बड़े गौरव की बात है कि जब बड़े 2 नेता यहां पर आते हैं तो पंजाबियों के लिये लाखों एकड़ जमीन दे जाते हैं इस से Defence efforts के लिये काफी publicity होती है। लगभग 3, 4 महोने पहले चीन ने हमारे देश पर आक्रमण किया था और आक्रमण के 1 महीने के अन्दर ही चीन को हमारी फौजों के मुकाबले में वापिस लौटना पड़ा। (*Interruption*)

डिप्टी स्पीकर साहिबा, मैं floods के बारे में भी अर्ज करना चाहता हूँ। जब पंजाब में floods आए तो दूसरे दिन ही मिनिस्टर साहिबान, तमाम डिप्टी कमिश्नर और दूसरे बड़े 2 कर्मचारी वहां पर पहुंचे। (*Interruption*)

सरदार लच्छमन सिंह गिल : वह तमाम उस पानी में डूब मरे।

पंडित भागीरथ लाल : डिप्टी स्पीकर साहिबा **Opposition** वाले खाहमखाह (*interrupt*) कर रहे हैं।

Deputy Speaker : No interruption, please.

पंडित भागीरथ लाल : डिप्टी स्पीकर साहिबा, उन्होंने मौके पर पहुंच कर बाढ़-ग्रस्त व्यक्तियों की सहायता की, उन्हें आटा, दिया और बहुत सी रसद पहुंचाई, पंजाब सरकार ने बहुत इंतजाम किया। (*Interruption*)

डिप्टी स्पीकर साहिबा, मैं अर्ज कर रहा हूँ कि अभी अभी **Opposition** की ओर से पं. मोहन लाल दत्त ने भाषण दिया, उन्होंने कहा है पंजाब सरकार अच्छे काम भी करती है और इस की प्रशंसा भी की है लेकिन **Opposition** के दूसरे **Members** नहीं मानते हैं। (*Interruption*) मैंने देखा कि 21 अक्टूबर के बाद कुछ लोगों ने हल्ला डालना शुरू कर दिया। कहां तक वे लोग पहुंचे। पंडित जवाहर लाल नेहरू को भी बातें करने लगे, ऐसे भी लोग थे। जो लोग पंडित जवाहर लाल नेहरू को नहीं छोड़ सकते वे दूसरे किसी को कैसे छोड़ेंगे।

Deputy Speaker : Please be relevant.

पंडित भागीरथ लाल : बहुत अच्छा जी। हमारी स्टेट में शिक्षा का बहुत ज्यादा प्रचार हुआ, उद्योग धंधे में कितनी उन्नति हमारी स्टेट ने की, यह सब प्रशंसनीय है। यह सब बातें मजबूर करती हैं कि हम गवर्नमेंट का धन्यवाद करें। हां, यह जरूर है कि कुछ ऐसी बातें भी हैं जिन का उल्लेख गवर्नर के भाषण में नहीं किया गया। उन का जिक्र करना एड्रेस में जरूरी था। पंडित मोहन लाल जी ने जो कुछ कहा मैं उस की ताईद करता हूँ कि आज जो गणतंत्र राज्य है यह उन गरीब लोगों के सिर पर कायम है जिन के पास झौंपड़ियां भी नहीं हैं। हमारे पंजाब में ऐसे लोग हैं जिन के पास सच मुच रहने के लिये कुल्ली नहीं है। मैं अपनी **constituency** में गया, वहां पर एक गांव में बच्चों की हालत देखी, उन के पास तन ठांपने के लिये एक कपड़ा भी नहीं था। यह देख कर मेरी आंखों में आंसू

आ गए । जहां पर दूसरी चीजों का जिक्र किया गया है वहां पर गवर्नर साहिब के भाषण में इस बात का जिक्र नहीं किया गया । हम चाहते हैं कि हरिजन कल्याण टैक्स के द्वारा उन लोगों के लिये कुल्ली और जुल्ली का प्रबन्ध किया जाए । जब तक उन गरीब लोगों के लिये कुल्ली और जुल्ली की व्यवस्था नहीं करेंगे उस समय तक हम अपने लक्ष्य में सफल नहीं हो सकेंगे ।

(*Interruption*) एक बात और जो मैं कहना चाहता हूं वह यह है कि प्राइवेट स्कूलों की ग्रांट गवर्नमेंट रोक रही है । कुछ स्कूलों की तो ग्रांट बन्द कर दी है । उन स्कूलों पर बहुत बोझा है । अगर सच मुच उन स्कूलों की ग्रांट रोक दी गई तो यह स्कूल बन्द हो जायेंगे । यह वह स्कूल हैं जिन में गवर्नमेंट स्कूलों से भी पहले बच्चों को शिक्षा दी जाती थी । आज ग्रांट रोकने से उन के लिये खतरा पैदा हो गया है । इस लिये मैं आप के द्वारा अर्ज करूंगा कि या तो एक बार ही झटका दे दो और उन को खत्म कर दो और या इस तरह से तड़पाओ मत । एक और बहुत जरूरी बात है । हमारे पहाड़ी इलाके में पीने का पानी मुहैया करने के लिये प्रबन्ध किया जा रहा है । बीस लाख रुपये की स्कीम मंजूर भी हो चुकी है जिस पर अमल किया जा रहा है लेकिन उस पर अमल बहुत ही धीरे धीरे हो रहा है । जिस देश में पीने के पानी की भी व्यवस्था न हो वहां पर भला लोग क्या उन्नति करेंगे । गवर्नमेंट के इरादे बड़े नेक हैं, वह प्रयत्न भी कर रही है लेकिन योजना पर अमल तेजी से नहीं हो रहा है । डल्हौजी के नीचे के इलाके में जिस को कंडी का इलाका कहा जाता है, किसी किसी गांव में पानी मिला है । मेरी प्रार्थना है कि इस स्कीम को जल्दी से लागू करने की कोशिश की जानी चाहिये । पहाड़ी इलाकों में सड़कें बहुत कम होती हैं । उस इलाके की उन्नति के लिये सरकार ने एक अलग कमिश्नर मुकर्रर किया है । मैं चाहता हूं कि पहाड़ी इलाकों में छोटी छोटी **link roads** जरूर और जल्दी ही बन जानी चाहिए ताकि लोगों को आने जाने की कुछ तो आसानी हो । वे अपने इलाके में तो आ जा सकें । इन शब्दों के साथ मैं गवर्नर के एड्रेस पर जो **Motion of thanks** रखी गई है उस की तारीफ करता हूं और गवर्नर साहिब को धन्यवाद देता हूं ।

बामरेड जंगीर सिंह जोगा (उलवेडी साबे) : डिपटी सपीकर साहिब, गवरनर साहिब ने जो भाषन दित्त है उस विच उनुं ने अमरसोसी दा जिकर कीता है अउे सरकार दे कदमों दी सलाखा कीती है पजाब विच जिबे वीरेंजी भरती लਈ डीरेंस विच डंडे इकठा करन लਈ कदम चुके गऐ हन उनुं विच असां ने पूरा सहयोग दित्त है अउे आपणी योगता दा सखुत दित्त है अउे हर उरुं दी मिलवतन दित्त है । पर मैनुं अडसेस नाल कहिणा पेंदा है कि 5 नवंबर दे सैसन दे वकत ही जदों कि सपीकर साहिब ने सारीआं पारटीआं दी इक सांझी इकतुता बुलाਈ सीतां उस विच वी असीं आपदे वलें सहयोग देणा दा वचन दित्त सी पर असाडे नाल रंगे सलूक नहीं कीता गिआ । अज असीं देघदे हां कि पजाब विच कमिनिस्ट पारटी ने किसे उं वी पिडे ना रहि के हर पक्ष विच मिलवतन दित्त है, हर जतन विच डंडे, इकठा करन विच बलाक सभतीआं विच जिबे वी साडे सेंबर सन अउे जिनीआं वी टूडे जूनीआं साडीआं सन जां पंचादित्तं सन उनुं सभ वलें मिलवतन दिधाਈ गਈ । जिबे वी कौड़ी कमिनिस्टां दे जेर असर सी उस पासं सहयोग

[ਕਾਮਰੇਡ ਜੰਗੀਰ ਸਿੰਘ ਜੋਗਾ]

ਦਿਵਾਇਆ ਗਿਆ ਅਤੇ ਇਹ ਮਿਲਵਰਤਨ ਵਧ ਤੋਂ ਵਧ ਸੀ। ਪਰ ਅਫਸੋਸ ਨਾਲ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਸਾਡੀ ਗੌਰਮੈਂਟ ਨੇ ਐਮਰਜੈਂਸੀ ਦੇ ਨਾਮ ਦਾ ਨਾਜਾਇਜ਼ ਫਾਇਦਾ ਉਠਾ ਕੇ ਇਸ ਅਸੈਂਬਲੀ ਦੇ ਚਾਰ ਮੈਂਬਰ ਇਕ ਐਮ. ਐਲ. ਸੀ. ਅਤੇ ਚਾਲੀ ਹੋਰ ਵਰਕਰਾਂ ਤੇ ਕਮਿਊਨਿਸਟਾਂ ਆਗੂਆਂ ਨੂੰ ਜੇਲ ਵਿਚ ਸੁਟ ਦਿਤਾ ਹੈ। ਜੇਕਰ ਅਜ ਉਹ ਬਾਹਰ ਹੁੰਦੇ ਤਾਂ ਪੰਜਾਬ ਦੀਆਂ ਡੀਫੈਂਸ ਸਰਗਰਮੀਆਂ ਵਿਚ ਉਹ ਵਧ ਚੜ੍ਹ ਕੇ ਹਿਸਾ ਲੈਂਦੇ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਇਸ ਐਡਰੈਸ ਵਿਚ ਕੋਈ ਭਰੋਸਾ ਨਹੀਂ ਦਿਤਾ ਗਿਆ ਕਿ ਸਾਡੇ ਭਰਾਵਾਂ ਨੂੰ ਜਿਹੜੇ ਐਮਰਜੈਂਸੀ ਵਿਚ ਵਿਘਨ ਪਾਉਣ ਦੇ ਇਲਜ਼ਾਮ ਵਿਚ ਫੜੇ ਹੋਏ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਛੱਡਿਆ ਵੀ ਜਾਵੇਗਾ ਜਾਂ ਨਹੀਂ। ਇਨ੍ਹਾਂ ਨੂੰ ਕਮਿਊਨਿਸਟਾਂ ਤੇ ਕੋਈ ਇਤਬਾਰ ਨਹੀਂ ਕੋਈ ਭਰੋਸਾ ਨਹੀਂ। ਪਰ ਇਸ ਤੋਂ ਵੱਡਾ ਭਰੋਸਾ ਕੀ ਹੋ ਸਕਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੌਂਸਲ ਨੇ ਜਿਹੜਾ ਮਤਾ ਰਖਿਆ ਸੀ ਉਸਨੂੰ ਸਾਡੇ ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਨੇ ਦੇਸ਼ ਭਗਤੀ ਦਾ ਮਤਾ ਕਿਹਾ ਸੀ। ਕੋਈ ਵੀ ਵੱਡੇ ਤੋਂ ਵੱਡਾ ਐਸਾ ਮੈਂਬਰ ਨਹੀਂ ਸੀ ਜਿਸ ਨੇ ਇਸ ਮਤੇ ਨੂੰ ਦੇਸ਼ ਭਗਤੀ ਦਾ ਮਤਾ ਨਹੀਂ ਕਿਹਾ। ਪਰ ਪੰਜਾਬ ਦੀ ਇਕ ਸਰਕਾਰ ਹੈ ਜਿਸ ਨੂੰ ਕਮਿਊਨਿਸਟਾਂ ਤੇ ਕੋਈ ਭਰੋਸਾ ਹੀ ਨਹੀਂ ਹੈ। ਲਗ-ਭਗ 45 ਦੇ ਕਰੀਬ ਕਮਿਊਨਿਸਟ ਹਨ ਜਿਹੜੇ ਕਿ ਜੇਲ੍ਹਾਂ ਦੇ ਵਿਚ ਹਨ। ਜੋ ਸਲੂਕ ਉਨ੍ਹਾਂ ਨਾਲ ਜੇਲ੍ਹਾਂ ਦੇ ਵਿਚ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਉਹ ਕੋਈ ਰਜਵਾੜਾ ਸ਼ਾਹੀ ਸਰਕਾਰ ਵੀ ਕਿਸੇ ਵਕਤ ਸਿਆਸੀ ਕੈਦੀਆਂ ਨਾਲ ਨਹੀਂ ਸੀ ਕਰਦੀ। ਏਥੋਂ ਤੱਕ ਕਿ ਜਾਣਦੇ ਬੁਝਦੇ ਵੀ ਐਮ. ਐਲ. ਏ. ਅਤੇ ਐਮ. ਐਲ. ਸੀ. ਨੂੰ ਵੀ ਜੇਲ੍ਹ ਵਿਚ 'ਸੀ' ਕਲਾਸ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ। ਮੈਂ ਵੀ ਪਿਛੇ ਜੇਹੇ ਜੇਲ੍ਹ ਹੋਕੇ ਆਇਆ ਹਾਂ, ਮੈਨੂੰ 5 ਦਿਨ 'ਸੀ' ਕਲਾਸ ਦੇ ਵਿਚ ਰੱਖਿਆ ਗਿਆ। 5 ਦਿਨਾਂ ਤੋਂ ਬਾਅਦ ਜਦੋਂ ਇਨਸਪੈਕਟਰ ਜੈਨਰਲ ਜੇਲ੍ਹ ਖਾਨਾ ਨੇ ਆ ਕੇ ਕਿਹਾ ਤਾਂ ਮੈਨੂੰ 'ਬੀ' ਕਲਾਸ ਦਿੱਤੀ ਗਈ। ਅਜ ਅਸੀਂ ਦੇਖਦੇ ਹਾਂ ਕਿ ਜਿਹੜੀ ਹਿੰਦੋਸਤਾਨ ਦੀ ਇਤਹਾਦ ਪਾਲੀਸੀ ਸੀ, ਬਿਲਕੁਲ ਉਸ ਤੇ ਹੀ ਅਮਲ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਪਿਛੋਕੜ ਦੀਆਂ ਪਾਰਟੀਆਂ ਵਲੋਂ ਪਬਲਿਕ ਸੈਕਟਰ ਨੂੰ ਖਤਮ ਕਰਨ ਲਈ ਹਮਲੇ ਹੋ ਰਹੇ ਹਨ। ਪੁਰਾਣੀ ਧਕੇ ਸ਼ਾਹੀ ਨੂੰ ਹੀ ਅਪਣਾਇਆ ਜਾ ਰਿਹਾ ਹੈ। ਸਾਡੀ ਆਜ਼ਾਦ ਪਾਲੀਸੀ ਨੂੰ ਬਦਲਨ ਦੇ ਜਤਨ ਹੋ ਰਹੇ ਹਨ ਹਿੰਦੋਸਤਾਨ ਦੀਆਂ ਪਿਛਾਂ ਖਿਚੋ ਪਾਰਟੀਆਂ ਨੇ ਕਮਿਊਨਿਸਟਾਂ ਦੀ ਹਰ ਜਗ੍ਹਾ ਮੁਖਾਲਫਤ ਕੀਤੀ ਹੈ ਅਤੇ ਹੁਣ ਵੀ ਕਰਦੇ ਹਨ। ਇਸ ਤੇ ਬੇਪਰਤੀਤੀ ਦਾ ਰਵਈਆ ਇਖਤਿਆਰ ਕਰਨਾ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਉਨ੍ਹਾਂ ਨਾਲ ਇਕ ਤਰਫੀ ਪਾਲੀਸੀ ਤੋਂ ਕੰਮ ਲੈਣਾ ਹੈ। ਪਰ ਪੰਜਾਬ ਗਵਰਨਮੈਂਟ ਦਾ ਇਹ ਕਹਿਣਾ ਕਿ ਸਾਨੂੰ ਇਨ੍ਹਾਂ ਤੇ ਕੋਈ ਭਰੋਸਾ ਨਹੀਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਉਨ੍ਹਾਂ ਨਾਲ ਬੇਇਨਸਾਫੀ ਤੋਂ ਘਟ ਨਹੀਂ। ਅੱਜ ਇਕ ਵੀ ਕਮਿਊਨਿਸਟ ਨਹੀਂ ਜਿਹੜਾ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਖਿਆਲਾਂ ਦਾ ਹੋਵੇ। ਮੇਰੇ ਉਤੇ ਵੀ ਇਹੋ ਇਲਜ਼ਾਮ ਲਗਾਇਆ ਗਿਆ ਸੀ ਕਿ ਡੀਫੈਂਸ ਦੇ ਕੰਮ ਵਿਚ ਰੁਕਾਵਟਾਂ ਪਾਉਂਦਾ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਉਨ੍ਹਾਂ ਦਾ ਇਹ ਇਲਜ਼ਾਮ ਸਰਾਸਰ ਝੂਠਾ ਅਤੇ ਬੇਬੁਨਿਆਦ ਹੈ। ਮੇਰੇ ਆਪਣੇ ਜ਼ਿਲ੍ਹਾ ਬਠਿੰਡਾ ਵਿਚੋਂ ਸਭ ਤੋਂ ਵਧ ਫੰਡ ਇਕਠਾ ਹੋਇਆ ਹੈ। ਇਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਹੁਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਮੇਰੇ ਜ਼ਿਲੇ ਵਿਚੋਂ ਪਚੀ ਲੱਖ ਰੁਪਏ ਤੋਂ ਵਧ ਇਕਠਾ ਹੋਇਆ ਹੈ। ਮੇਰੇ ਆਪਣੇ ਘਰ ਤੋਂ ਕਾਫੀ ਤੋਂ ਵਧ ਪੈਸਾ ਫੰਡ ਲਈ ਦਿਤਾ ਗਿਆ ਹੈ ਮੇਰੇ ਦੋ ਭਰਾ ਮੈਦਾਨੇ ਜੰਗ ਵਿਚ ਗਏ ਹੋਏ ਹਨ ਅਤੇ ਇਕ ਕੈਦ ਹੈ। ਪਰ ਫੇਰ ਵੀ ਮੇਰੇ ਤੇ ਇਲਜ਼ਾਮ ਇਹ ਲਾਇਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮੈਂ ਡੀਫੈਂਸ ਦੇ ਕੰਮ ਵਿਚ ਕੋਈ ਇਮਦਾਦ ਨਹੀਂ ਦੇ ਰਿਹਾ ਬਲਕਿ ਰੁਕਾਵਟਾਂ ਪਾਉਂਦਾ ਹਾਂ। ਇਸ ਲਈ ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਆਪਣੇ ਐਡਰੈਸ ਵਿਚ ਕਮਿਊਨਿਸਟਾਂ ਬਾਰੇ ਧਾਰਨ ਕੀਤੇ ਰਵੀਏ ਦਾ ਕੋਈ ਨਿਰਣਾ ਨਹੀਂ ਕੀਤਾ ਅਤੇ ਨਾ ਹੀ ਨਜ਼ਰਬੰਦ ਕਮਿਊਨਿਸਟਾਂ ਬਾਰੇ ਕੋਈ ਜ਼ਿਕਰ ਕੀਤਾ ਗਿਆ ਹੈ।

ਸਪੀਕਰ ਸਾਹਿਬ, ਖਰਚ ਘਟਾਉਣ ਬਾਰੇ ਜਿਹੜੀ ਮੁਹਿਮ ਚਲਾਈ ਗਈ ਇਸ ਵਿਚ ਅਵਾਮ ਨੇ ਪੂਰੀ ਤਰ੍ਹਾਂ ਸਹਿਯੋਗ ਦਿੱਤਾ। ਪਰ ਸਰਕਾਰ ਵੱਲੋਂ ਜਿਥੇ ਵਜ਼ਾਰਤ ਘਟਾ ਕੇ ਖਰਚ ਕਮ ਕਰਨ ਦਾ ਦਿਖਾਵਾ ਕੀਤਾ ਗਿਆ ਹੈ ਉਸਦੇ ਨਾਲ ਹੀ ਆਪਣੀ ਆਮਦਨ ਵਿਚ ਵਾਧਾ ਕਰ ਲਿਆ ਹੈ। ਐਡਵਾਇਜ਼ਰੀ ਕਮੇਟੀ ਕਾਇਮ ਕਰ ਲਈ। ਜਿਨ੍ਹਾਂ ਮੰਤਰੀਆਂ ਦੀ ਤਨਖਾਹ 800 ਰੁਪਏ ਸੀ ਉਨ੍ਹਾਂ ਦੀ ਇਕ ਹਜ਼ਾਰ ਰੁਪਿਆ ਕਰ ਲਈ ਗਈ। ਭੱਤਾ ਕਹਿਣ ਲੱਗੇ ਸਾਨੂੰ ਘਟ ਮਿਲਦਾ ਹੈ, ਉਹ ਵੀ ਵਧਾ ਲਿਆ ਗਿਆ। ਆਪਣੇ ਲਈ ਤਾਂ ਸਾਰਾ ਕੁਝ ਇਹ ਕਹਿਕੇ ਕਿ ਮਹਿੰਗਾਈ ਹੈ, ਇਹ ਸਭ ਕੁਝ ਕਰਦੇ ਰਹੇ ਹਨ। ਪਰ ਗਰੀਬ ਕਲਰਕ ਜਿਹੜੇ 60 ਰੁਪਏ ਮਾਹਵਾਰ ਤਨਖਾਹ ਲੈਂਦੇ ਹੋਏ ਚੰਡੀਗੜ੍ਹ ਵਿਚ ਵਸਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਦਾ ਮਹਿੰਗਾਈ ਅਲਾਉਂਸ ਖਤਮ ਕਰ ਦਿਤਾ ਗਿਆ ਹੈ, **Hilly areas** ਵਿਚ ਰਹਿਣ ਵਾਲੇ ਗਰੀਬ ਕਲਰਕਾਂ ਦਾ ਹਿਲ ਅਲਾਉਂਸ ਬੰਦ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਆਪਣੇ ਵਾਸਤੇ ਇਹ ਇਕ ਪਾਸੇ ਕਹਿੰਦੇ ਹਨ ਕਿ ਅਸੀਂ ਆਪਣੀਆਂ ਤਨਖਾਹਾਂ ਮਹਿੰਗਾਈ ਹੋਣ ਕਰਕੇ ਵਧਾ ਰਹੇ ਹਾਂ। ਪਰ ਗਰੀਬਾਂ ਦੀ ਰੋਜ਼ੀ ਤੇ ਇਸ ਲਈ ਕੁਹਾੜਾ ਚਲਾਇਆ ਜਾ ਰਿਹਾ ਹੈ ਕਿ ਉਂਕਿ ਹੁਣ ਮਹਿੰਗਾਈ ਨਹੀਂ ਰਹੀ। ਇਸੇ ਤਰ੍ਹਾਂ ਹੀ ਕਾਰਖਾਨਿਆਂ ਦੇ ਮਾਲਕ ਮਜ਼ਦੂਰਾਂ ਨਾਲ ਸਲੂਕ ਕਰ ਰਹੇ ਹਨ। ਮਜ਼ਦੂਰਾਂ ਨੂੰ ਉਨ੍ਹਾਂ ਦੀ ਉਜਰਤ ਘਟ ਤੋਂ ਘਟ ਦੇਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਅਤੇ ਮਾਲਕ ਸਭ ਕੁਝ ਆਪ ਹੜਪ ਕਰਦੇ ਜਾ ਰਹੇ ਹਨ। ਇਹੀ ਨਹੀਂ ਜੇ ਮੁਲਾਜ਼ਮਾਂ ਦੀ ਛਾਟੀ ਹੁੰਦੀ ਹੈ ਤਾਂ ਛੋਟਿਆਂ ਦੀ ਜੇ ਨੁਕਸਾਨ ਵਾਸਤੇ ਹਨ ਤਾਂ ਗਰੀਬ, ਉਨ੍ਹਾਂ ਨੂੰ ਆਪਣੇ ਪੇਟ ਤੇ ਪੱਟੀ ਬੰਨ੍ਹ ਕੇ ਗੁਜ਼ਾਰਾ ਕਰਨ ਲਈ ਮਜਬੂਰ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਇਕ ਤਰ੍ਹਾਂ ਨਾਲ ਸੋਸ਼ਲਿਸਟ ਵਾਦੀ ਨਿਜ਼ਾਮ ਵਿਚ ਵਿਘਨ ਪਾਏ ਜਾ ਰਹੇ ਹਨ ਜਿਹੜੇ ਇਕ ਜ਼ਬਰ ਤੇ ਜ਼ੁਲਮ ਦਾ ਨਮੂਨਾ ਹਨ।

ਹੜਾਂ ਦੇ ਮੁੱਤਲਿਕ ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਹੜ੍ਹਾਂ ਨਾਲ ਬਹੁਤ ਜ਼ਿਆਦਾ ਨੁਕਸਾਨ ਹੋ ਰਿਹਾ ਹੈ, ਪਰ ਫੇਰ ਵੀ ਇਸ ਯੁਗ ਵਿਚ ਹਰ ਕਿਸਾਨ ਦਾ ਫਰਜ਼ ਹੈ ਕਿ ਵਧ ਤੋਂ ਵਧ ਪੈਦਾਵਾਰ ਵਧਾਈ ਜਾਵੇ। ਅਸੀਂ ਦੇਖਦੇ ਹਾਂ ਕਿ ਅੱਜ 31 ਲੱਖ ਏਕੜ ਜ਼ਮੀਨ ਹੈ ਜਿਹੜੀ ਹਰ ਸਾਲ ਹੜ੍ਹਾਂ ਨਾਲ ਤਬਾਹ ਹੋ ਜਾਂਦੀ ਹੈ, ਜਿਸ ਦਾ ਮਤਲਬ ਹੈ ਕਿ ਇਤਨਾ ਨੁਕਸਾਨ ਮੁਲਕ ਦਾ ਹੁੰਦਾ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਸਭ ਤੋਂ ਵਧ ਨੁਕਸਾਨ ਇਸ ਕਾਰਨ ਹੁੰਦਾ ਹੈ ਕਿ ਬਾਰਸ਼ਾਂ ਦੇ ਪਾਣੀ ਦੀ ਨਿਕਾਸੀ ਦਾ ਢੰਗ ਸਭ ਤੋਂ ਭੈੜਾ ਹੈ। ਪੰਜਾਬ ਦੇ ਤਿੰਨ ਚਾਰ ਚੌਅ ਅਤੇ ਨਾਲੇ ਹਨ ਜਿਹੜੇ ਜ਼ਿਲਾ ਬਠਿੰਡੇ ਵਿਚੋਂ ਦੀ ਕਢਕੇ ਦਰਿਆਏ ਸਤਲੁਜ ਦੇ ਵਿਚ ਸਿਟਣ ਦੀ ਸਕੀਮ ਹੈ। ਇਨ੍ਹਾਂ ਦਾ ਅਸਰ ਜ਼ਿਲਾ ਬਠਿੰਡੇ ਦੇ ਪਿੰਡਾਂ ਤੇ ਬਹੁਤ ਪੈਂਦਾ ਹੈ ਜਿਸ ਰਾਹੀਂ ਹਰ ਸਾਲ ਕੋਈ ਤਿੰਨ ਚਾਰ ਸੌ ਜਿਲ੍ਹਾ ਬਠਿੰਡੇ ਦੇ ਪਿੰਡਾਂ ਦੀਆਂ ਫਸਲਾਂ ਤਬਾਹ ਹੋ ਜਾਂਦੀਆਂ ਹਨ। ਇਕ ਪਾਸੇ ਦੀ ਤਾਂ ਚੰਦ ਭਾਨ ਡਰੇਨ ਜਾਂਦੀ ਹੈ ਅਤੇ ਦੂਸਰੇ ਪਾਸੇ ਸਰਹੰਦ ਨਾਲਾ ਜਾਂਦਾ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਇਕ ਪਾਸੇ ਦੀ ਬਰੇਟਾ ਡਰੇਨ ਦੀ ਨਿਕਾਸੀ ਹੈ। ਸਰਕਾਰ ਹਰ ਸਾਲ ਕਾਗਜ਼ੀ ਸਕੀਮਾਂ ਤਿਆਰ ਕਰਦੀ ਹੈ ਪਰ ਨੁਕਸਾਨ ਤੋਂ ਨਹੀਂ ਬਚਾ ਸਕਦੀ। ਇਨ੍ਹਾਂ ਦੀਆਂ ਸਕੀਮਾਂ ਰਾਹੀਂ ਤਾਂ ਅਜੇ 64-65 ਤੱਕ ਇਹ ਸਕੀਮਾਂ ਮੁਕਮਲ ਹੋਣਗੀਆਂ। ਗੌਰਮੈਂਟ ਨੇ ਇਕ ਲੱਖ ਰੁਪਿਆ ਲਗਵਾ ਕੇ ਚੰਦ ਭਾਨ ਡਰੇਨ ਬਣਵਾਈ ਪਰ ਇਸ ਦਾ ਫਾਇਦਾ ਹੋਣ ਦੀ ਬਜਾਏ ਲੋਕਾਂ ਦਾ ਨੁਕਸਾਨ ਹੋ ਰਿਹਾ ਹੈ ਇਹ ਲੋਕਾਂ ਦੀਆਂ ਫਸਲਾਂ ਤਬਾਹ ਕਰਦੀ ਹੈ। ਸਾਡਾ ਇਲਾਕਾ ਬਾਰਡਰ ਦਾ ਹੋਣ ਕਰਕੇ ਇਕ ਪਾਸੇ ਤਾਂ ਪਾਣੀ ਦੇ ਨਾਲ ਤਬਾਹ ਹੁੰਦਾ ਹੈ ਅਤੇ ਦੂਸਰੇ ਪਾਸੇ ਪਾਕਿਸਤਾਨ ਤੋਂ ਖਤਰਾ ਹੈ। ਇਸ ਮੁਲਕ ਵਿਚ ਪੰਜਾਬ ਹੀ ਇਕੋ ਇਕ ਸੂਬਾ ਹੈ ਜਿਹੜਾ ਆਪਣੇ ਮੁਲਕ ਦੀ ਉਪਜ ਨਾਲ ਹਿੰਦੁਸਤਾਨ ਦੀ ਖੁਰਾਕ ਦਾ ਘਾਟਾ ਪੂਰਾ ਕਰਦਾ ਹੈ। ਇਹ ਖਸਾਰਾ ਕੋਈ ਥੋੜਾ ਨਹੀਂ ਇਹ ਕੋਈ ਇਕ ਅਰਬ ਰੁਪਏ ਦਾ ਹੁੰਦਾ ਹੈ, ਇਸ ਲਈ ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਜੇ ਇਹ ਖਸਾਰਾ ਫੌਜੀ ਢੰਗ ਨਾਲ ਛੇਤੀ ਤੋਂ ਛੇਤੀ ਹੱਲ ਨਾ ਕੀਤਾ ਗਿਆ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਸਾਨੂੰ ਅਮਰੀਕਾ ਜਾਂ ਕੈਨੇਡਾ ਵਰਗੇ ਮੁਲਕਾਂ ਤੋਂ ਅਨਾਜ ਖਰੀਦ ਕੇ ਪੂਰਾ ਕਰਨਾ ਪਵੇਗਾ।

[ਕਾਮਰੇਡ ਜੰਗੀਰ ਸਿੰਘ ਜੋਗਾ]

ਇਸੇ ਤਰ੍ਹਾਂ ਹੀ ਡੀਫੈਂਸ ਦੀਆਂ ਸਕੀਮਾਂ ਬਾਰੇ ਮੈਂ ਅਰਜ਼ ਕਰ ਦਿਆਂ ਕਿ ਜਿਤਨਾ ਪੈਸਾ ਵੀ ਡੀਫੈਂਸ ਲਈ ਦਿੱਤਾ ਗਿਆ ਹੈ ਉਹ ਸਾਰੇ ਦਾ ਸਾਰਾ ਗ਼ਰੀਬਾਂ ਨੇ ਹੀ ਦਿੱਤਾ ਹੈ, ਅਮੀਰਾਂ ਨੇ ਇਕ ਧੋਲਾ ਨਹੀਂ ਦਿੱਤਾ। ਇਸ ਐਡਰੈਸ ਵਿਚ ਇਸ ਬਾਰੇ ਕੋਈ ਰੋਸ਼ਨੀ ਨਹੀਂ ਪਾਈ ਗਈ ਕਿ ਜਿਨ੍ਹਾਂ ਅਮੀਰਾਂ ਨੇ ਪੈਸਾ ਨਹੀਂ ਦਿੱਤਾ ਉਨ੍ਹਾਂ ਤੋਂ ਇਹ ਕਿਵੇਂ ਵਸੂਲ ਕੀਤਾ ਜਾਵੇਗਾ। ਡੀਫੈਂਸ ਐਕਟ ਦੇ ਤਹਿਤ ਕਮਿਊਨਿਸਟਾਂ ਤੇ ਤਾਮੁਕਦਮੇ ਚਲਾਏ ਜਾ ਸਕਦੇ ਹਨ ਪਰ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਤੇ ਕੋਈ ਐਕਸ਼ਨ ਲੈਣ ਦਾ ਢੰਗ ਇਖਤਿਆਰ ਨਹੀਂ ਕੀਤਾ ਜਿਨ੍ਹਾਂ ਮਿੱਟੀ ਦਾ ਤੇਲ, ਆਟਾ ਅਤੇ ਚੀਨੀ ਚਾਰ ਚਾਰ ਰੁਪਏ ਬੋਰੀ ਵਧਾ ਦਿਤਾ ਹੈ। ਅਸਲ ਵਿਚ ਗਲ ਇਹ ਹੈ ਕਿ ਸਰਕਾਰ ਸਾਰੀ ਦੀ ਸਾਰੀ ਬਪਾਰੀਆਂ ਅਤੇ ਸਰਮਾਏਦਾਰਾਂ ਦੇ ਧੜੇ ਦੀ ਹੈ, ਇਸ ਲਈ ਜਿਹੜੀ ਗਲ ਉਨ੍ਹਾਂ ਤੇ ਆਉਂਦੀ ਹੋਵੇ ਇਹ ਨਜ਼ਰ ਅੰਦਾਜ਼ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਕੋਈ ਗਲ ਹੋਵੇ ਨਾ ਹੋਵੇ ਪਹਿਲਾਂ ਕਮਿਊਨਿਸਟਾਂ ਨੂੰ ਨਜ਼ਰਬੰਦ ਕਰਨ ਤੇ ਜ਼ੋਰ ਲਾ ਦਿਤਾ ਜਾਂਦਾ ਹੈ। ਪਰ ਬਲੈਕ ਮਾਰਕੀਟੀਆਂ ਨੂੰ ਬਜਾਏ ਪ੍ਰਫੁੱਲ ਦੇ ਉਨ੍ਹਾਂ ਦੀ ਪਰਵਰਿਸ਼ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। (ਇਕ ਮਾਨ-ਯੋਗ ਸਦਸਯ : ਉਨ੍ਹਾਂ ਨਾਲ ਹਿਸਾ ਹੋਣਾ ਹੈ ਹੋਰ ਕੀ ਗਲ ਹੋ ਸਕਦੀ ਹੈ।) ਏਸੇ ਤਰ੍ਹਾਂ ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਇਸ ਵੇਲੇ ਜਦੋਂ ਕਿ ਪੈਸੇ ਦੀ ਇਤਨੀ ਜ਼ਰੂਰਤ ਸੀ, ਰਜਵਾੜਿਆਂ ਦੇ ਭੱਤੇ ਅਤੇ ਅਲਾਉਂਸ ਬਗੈਰ ਕਿਸੇ ਪੁਛ ਗਿਛ ਦੇ ਬੰਦ ਕਰ ਦੇਣੇ ਚਾਹੀਂਦੇ ਸਨ, ਜਦੋਂ ਕਿ ਗ਼ਰੀਬਾਂ ਤੋਂ ਭੁਖਿਆਂ ਨੰਗਿਆਂ ਤੋਂ ਦਾਨ ਦੀ ਸ਼ਕਲ ਵਿਚ ਦਬਾ ਦਬਾ ਪੈਸਾ ਉਗਰਾਇਆ ਜਾ ਰਿਹਾ ਹੈ। ਇਕ ਪਾਸੇ ਨਵਾਬ ਹੇਦਰਾਬਾਦ ਹੈ ਜਿਹੜਾ ਕਹਿੰਦਾ ਹੈ ਕਿ ਮੈਂ ਤਾਂ ਗ਼ਰੀਬ ਹਾਂ ਡੀਫੈਂਸ ਲਈ ਇਕ ਪੈਸਾ ਵੀ ਨਹੀਂ ਦੇ ਸਕਦਾ, ਕੀ ਸਰਕਾਰ ਨੇ ਐਸਿਆਂ ਲੋਕਾਂ ਤੋਂ ਉਗਰਾਹੀ ਕਰਾਉਣ ਦਾ ਇੰਤਜ਼ਾਮ ਕੀਤਾ ਹੈ, ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਐਡਰੈਸ ਰਾਹੀਂ ਵੀ ਕੋਈ ਪਾਲੀਸੀ ਨਹੀਂ ਜਾਹਿਰ ਹੁੰਦੀ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਤੋਂ ਉਗਰਾਹੀ ਕੀਤੀ ਜਾਵੇਗੀ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਨੂੰ ਅਫਸੋਸ ਨਾਲ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਸਰਕਾਰ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਗੱਲਾਂ ਕਰਦੀ ਹੈ ਜਿਸ ਦਾ ਡੀਵੈਲਪਮੈਂਟ ਨਾਲ ਜ਼ਰਾ ਵੀ ਵਾਸਤਾ ਨਹੀਂ। ਡੀਵੈਲਪਮੈਂਟ ਦੇ ਨਾਉਂ ਤੇ ਲੋਕਾਂ ਤੋਂ ਚੰਦੇ ਉਗਰਾਹੇ ਜਾਂਦੇ ਹਨ। ਪੰਚਾਇਤਾਂ ਤੋਂ ਫੰਡ ਲਿਆ ਜਾ ਰਿਹਾ ਹੈ, ਮਿਉਂਸੀਪਲ ਕਮੇਟੀਆਂ ਤੋਂ ਫੰਡ ਉਗਰਾਇਆ ਜਾ ਰਿਹਾ ਹੈ ਅਤੇ ਜ਼ਿਲਾ ਪਰੀਸ਼ਦਾਂ ਤੋਂ ਫੰਡ ਦੀ ਵਸੂਲੀ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਪਰ ਸਾਨੂੰ ਅਫਸੋਸ ਨਾਲ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਵਸੂਲੀ ਦਾ ਸਰਕਾਰ ਦਾ ਪੁਰਾਣਾ ਹੀ ਤਰੀਕਾ ਚੱਲ ਰਿਹਾ ਹੈ। ਇਸ ਐਮਰਜੈਂਸੀ ਵਿਚ ਵੀ ਰਿਸ਼ਵਤ ਖੋਰ ਅਤੇ ਵੱਡੇ ਵੱਡੇ ਅਮੀਰ ਹੀ ਫਾਇਦਾ ਉਠਾ ਰਹੇ ਹਨ, ਗ਼ਰੀਬ ਆਦਮੀਆਂ ਦਾ ਕਚੂਮਰ ਨਿਕਲ ਰਿਹਾ।

ਹੁਣ ਮੈਂ **Transport** ਵਲ ਆਉਂਦਾ ਹਾਂ ਜਿਸ ਦਾ ਕਿ ਪਹਿਲੇ ਡਾਕਟਰ ਬਲਦੇਵ ਪਰਕਾਸ਼ ਹੋਰਾਂ ਨੇ ਵੀ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ। **Transport** ਨੂੰ ਅਗਰ ਕੌਮੀ ਕਰ ਲਿਆ ਜਾਵੇ ਤਾਂ ਸਰਕਾਰ ਦੇ ਖਜ਼ਾਨੇ ਵਿਚ ਕਰੋੜਾਂ ਰੁਪਏ ਦਾ ਵਾਧਾ ਹੋ ਸਕਦਾ ਹੈ। ਲੇਕਿਨ ਸਾਨੂੰ ਅਫਸੋਸ ਦੇ ਨਾਲ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਇਸ ਸਬੰਧ ਵਿਚ **Governor** ਸਾਹਿਬ ਨੇ ਆਪਣੇ **Address** ਦੇ ਵਿਚ ਕੋਈ ਜ਼ਿਕਰ ਨਹੀਂ ਕੀਤਾ। ਇਸ ਦੀ ਇਕ ਬਹੁਤ ਵਡੀ **background** ਹੈ। ਉਹ ਇਹ ਹੈ ਕਿ ਜਿਹੜੇ ਸਾਡੇ ਵਜ਼ੀਰ ਹਨ ਇਹ ਜਦ **elections** ਲੜਦੇ ਹਨ ਤਾਂ ਇਹ **transport companies** ਦੇ ਕੋਲੋਂ ਪੈਸੇ ਲੈਕੇ ਖਰਚ ਕਰਦੇ ਹਨ ਔਰ ਇਨ੍ਹਾਂ ਦਾ **transport** ਦੇ ਵਿਚ ਪੂਰਾ ਪੂਰਾ ਹਥ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਜੇਕਰ **transport** ਨੂੰ **nationalise** ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਕਰੋੜਾਂ ਰੁਪਏ ਦੀ ਬਚਤ ਹੋ ਸਕਦੀ ਹੈ ਔਰ ਹੋਰ ਨਵੇਂ **tax** ਲਗਾਉਣ ਦੀ ਲੋੜ ਨਹੀਂ ਪੈਂਦੀ। ਸਾਡੇ ਰਾਜਪਾਲ ਸਾਹਿਬ ਨੇ **address** ਵਿਚ ਇਸ ਦੇ ਬਾਰੇ ਕੋਈ ਇਸ਼ਾਰਾ ਨਹੀਂ ਕੀਤਾ। ਮੈਂ ਆਸ ਕਰਦਾ ਹਾਂ ਕਿ **Government** ਇਨ੍ਹਾਂ ਉਣਤਾਈਆਂ ਨੂੰ

[चौधरी राम सिंह]

सब की तालीम मुफ्त है। यह कौन सा बड़ा **concession** है जो लोगों को फौज में भरती होने के लिये **attract** करेगा कि वह फौज में अपने बच्चों को भेजे क्योंकि उन के बाद उन के बच्चों को **State** की तरफ से तालीम मुफ्त दी जाएगी। आप ने मंत्रियों के जमाने में देखा होगा कि फौजियों की सेवाओं की बहुत कदर हुआ करती थी। उन को जमीनें दी जाती थीं। (एक आवाज : अब भी दी जाएगी।) कहां दी जाएगी? यह ठीक है कि राजस्थान के चीफ मिनिस्टर जब इधर आए थे तो उन्होंने कहा था कि वह पंजाब के उन नौजवानों की **families** के लिये जो लड़ाई में शहीद होंगे राजस्थान में एक लाख एकड़ जमीन देंगे। इसी तरह ही मध्यप्रदेश के मुख्य मन्त्री ने भी कहा था लेकिन हमारे चीफ मिनिस्टर ने आज तक नहीं कहा कि उन नौजवानों को यह भी जमीन देंगे और अगर यह कह भी दें तो मैं जानता हूँ कि यहां पर उन को देने के लिये एक बीघा जमीन भी फालतू नहीं निकलेगी। क्योंकि आज यह उन लोगों को जमीनें दे रहे हैं जिन्होंने कभी भी जमीन काश्त नहीं की और जो काश्त करते आए हैं और उन के पास काश्त करने को जमीन नहीं उन्हें नहीं दी जा रही। इस **Address** में होना तो यह चाहिये था कि जो जवान **front** पर शहीद होंगे उन को सरकार की तरफ से जमीन दी जाएगी ताकि उन के बच्चे उन के बाद रोटी खा सकें। ऐसा करने से लोगों का हौसला बढ़ सकता है और वह फौज में खुशी से भरती हो सकते हैं। मैं यह बता देना चाहता हूँ कि बातों से या रोज़ भाषण देने से लड़ाइयां नहीं लड़ी जातीं। इस के लिए **practical** काम करना होगा। अगर यह **practical** काम नहीं करेंगे तो यह जो श्रद्धांजलियां देते रहते हैं और भाषण देते रहते हैं, तेजपुर के डिप्टी कमिश्नर की तरह साबत होंगे। फिर हमारी गवर्नमेंट को चाहिए कि यह **military authorities** को यह **recommendations** भेजे कि केवल उन लोगों को ही फौज में भरती किया जाए जिन की **back ground** ही **military** की हो, जो लड़ाई के काम में **practical** तजर्बा रखते हों। लड़ाई के मैदान में तो लड़ना पड़ता है और सिर्फ किताबी **knowledge** से काम नहीं चलता। अगर इस सुझाव पर अमल न किया गया तो हमारी फौज कमजोर हो जाएगी आप इसी बात से अन्दाज़ा लगा सकते हैं कि लहाख और नीफा के महाज्र पर जितने शहीद हुए हैं उन तमाम सिपाहियों के नाम के पीछे सिंह का शब्द आता है और वहां जो चार **Lient. Colonels** चीन के कैदी बने हैं उन में से कोई खोसला है, कोई सूरी है और कोई महता है। (**Opposition** के कुछ म्बरो की तरफ से तालियां और चौधरी सुन्दर सिंह की तरफ से (*interruptions*)

उपायधक्षा : **Order, please** मैं इस तरह **interruptions** की इजाज़त नहीं दे सकती। (**Order please. I will not allow interruptions like this**)
(**At this stage Chaudhri Sunder Singh tried to interrupt.**)

उपाध्यक्षा : चौधरी सुन्दर सिंह जी, इस बात का ख्याल रखिए कि यहां बहस मुबाहसां नहीं हो रहा। मैं इस तरह की चीजों की इजाज़त नहीं दे सकती। (**The hon. Member Chaudhri Sunder Singh may please bear in mind that this is not the debate which can be interrupted at any time. I cannot permit that.**)

श्री राम प्रताप गर्ग : On a point of order, Madam. क्या कोई मँबर कान्स्टीट्यूशन का विरोध कर सकता है। यह उस के खिलाफ preach कर रहे हैं। (विघ्न)

उपाध्यक्षा : इस हाऊस में बहुत से मँबर साहिबान हैं जो यह समझते हैं कि रूलिंग देना उन का काम है। (विघ्न) (Quite a number of Members in the House think it to be their job to give rulings.) Please wind up.

चौधरी राम सिंह : मैं ने तो अभी शुरू ही किया है। मैं एक आल इंडिया पार्टी को represent करता हूँ मुझे 15 मिनट और मिलने चाहिए। (विघ्न) मेरे दोस्त, practical side को नहीं देखते। अगर मुझे मुर्दा नसल की भैस चाहिए तो वह मुझे पंजाब में ही मिल सकती है, सिरसा की तरफ ही मिल सकती है, मध्य प्रदेश में नहीं मिल सकती। (आपोजीशन की तरफ से तालियां।) (interruption by Chaudhri Sunder Singh)

Pandit Chiranji Lal Sharma : On a point of order, Madam. Can an hon. Member throw a challenge to the hon. Member who is on his legs, for the observations he is making ? Why the Member, who is not open to conviction, does not shut his ears ?

Deputy Speaker : If the hon. Member (Chaudhri Sunder Singh) continues to interrupt like this I will be forced to name him.

I would request the hon. Member speaking to address the Chair.

चौधरी राम सिंह : मुझे तो कुश्ती के लिए चैलेंज किया जा रहा है।

सरदार गुरदयाल सिंह ढिल्लों : On a point of order, Madam. डिप्टी स्पीकर साहिबा, यह जो प्वायंट चौधरी राम सिंह जी ने उठाया है यह मेरे ख्याल में इस वक्त नहीं आना चाहिए था। इस तरह की बातों से तो देश की रक्षा के लिये फिजा खराब होती है। यह मज़ाक का मौजू नहीं बननी चाहिए कि हम आईन में किस तरफ जा रहे हैं और सोचते किस तरह है बाकी हंसने हंसाने की बात अलग है। जो चीज चल रही है उस को न तो चौधरी राम सिंह ही दुरुस्त कर सकते हैं और न ही हम कर सकते हैं। मगर जो एक ideal है उस में हमें एक दूसरे से अलग नहीं होना चाहिए।

उपाध्यक्षा : ढिल्लों साहिब, आप की बात बिल्कुल सही है। (The hon. Member is quite right.)

चौधरी राम सिंह : दूसरी बात जो गवर्नर साहिब के ऐड्रेस में कही गई है वह यह है कि पंजाब ने रक्षा फंड में बहुत पैसा दिया है। इस की भी बैंकग्राउंड है। पंजाब में मिडल क्लास रहती है जिस ने इतना पैसा दिया है। अगर पैसा अमीरों ने दिया होता तो ज्यादा पैसा बम्बई और कलकत्ता वगैरह से इकट्ठा होता मगर उन्होंने तो दिया नहीं और जहां ज्यादा लोग गरीब हैं वह बेचारे दे ही क्या सकते हैं। यह है वजह पंजाब के ज्यादा फंड देने की मगर अब आप ने मिडल क्लास की रोटियों पर टैक्स लगा दिया है। आप मिडल क्लास को अपनी लैंड रिफार्म के ज़रिये खत्म कर रहे हैं। और अगर यह क्लास खत्म हो गई तो फिर जब पैसे की जरूरत पड़ी तो आप को 5 करोड़ रुपया नहीं मिल सकेगा।

[चौधरी राम सिंह]

एक और जरूरी बात जिस का गवर्नर साहिब ने जिक्र नहीं किया यह है कि जो जवान फौज में भर्ती हुए हैं या मारे गए हैं उन के बच्चों को टैक्नीकल ऐजुकेशन देने के लिये खास प्रबन्ध किया जायगा। इस चीज के बगैर उन की रोटी सिक्कुर नहीं हो सकती। यह सरकार का फर्ज बनता है कि इस का भी इंतजाम करे। (घंटी)।

बस जी दो मिनट और। एक और बात जिस का जिक्र नहीं किया गया वह है शराब बंदी। सरकार ने यह नहीं बताया कि आने वाले साल में सरकार की क्या पालिसी रहेगी। यह रोहतक के अलावा और बढ़ाई जायगी या कि वहां से भी बंद कर दी जायगी। (विघ्न)

एक बहुत जरूरी बात जो रह गई है वह है **re-adjustment of District boundaries** तीन साल से यह बात कही जा रही है कि पंजाब में नए जिले बनाए जाएंगे मगर इस का भी कोई इस ऐड्रेस में जिक्र नहीं किया गया। इस का मतलब है कि अगले साल में भी यह काम नहीं किया जायगा।

जुंडीशरी को ऐंग्लैक्टिव से जुदा करने के लिये कई बार कहा गया है। गवर्नमेंट ने एक Law कमिशन बनाया। उस की यह सिफारिश है कि इन को अलग अलग कर देना चाहिए। (घंटी) अगर यह जुदा कर दिए जाएं तो जैसा कि एक भाई ने कहा था कि यहां पर महाराजा प्रताप सिंह का राज है वह बात भी कहने को नहीं रह जायगी। (विघ्न)

उपाध्यक्ष : यहां पर महाराजा प्रताप सिंह की क्या बात है ? (**How does Maharaja Partap Singh come in here ?**)

चौधरी राम सिंह : यह बड़ी जरूरी बात है कि जुंडीशरी को ऐंग्लैक्टिव से अलग किया जाए और सरकार की डिक्टेटरशिप बल्कि एक आदमी की डिक्टेटरशिप को खत्म किया जाए। मुझे यह देख कर बड़ी हैरानी हुई कि कल से चीफ मिनिस्टर साहिब गैरहाजिर हैं तो कोई वजीर किसी जरूरी सवाल का जवाब ही नहीं दे सका। इन को तो ऐसी हिदायतें हैं। यह डरते हैं कि अगर मुंह खोला तो इन को भी उसी तरह से निकाल दिया जायगा जैसा कि दूसरों को निकाला गया है। (घंटी)

उपाध्यक्ष : इस घंटी का भी तो कोई मतलब होता है। अब तो पांच मिनट हो गए हैं दो की बजाए। (**After all the ringing of bell means something. He has taken 5 minutes instead of 2.**)

चौधरी राम सिंह : मैं तो इन्टरपेन्ज और घंटी की वजह से बोल ही नहीं सका। हां, तो मैं कह रहा था कि **Law Report** को छुआ तक नहीं गया।

जहां तक **nutrition** का ताल्लुक है विटामीन का तो जिक्र करते हैं मगर डालडा को अभी तक रंग नहीं दे सके कि लोगों को खालिस घी तो मिले। फिर डराई मिल्क के कारखाने लगाए हैं। मगर आप लोगों को **wet** मिल्क क्यों नहीं देते? घटिया चीजें क्यों देते हैं। हमें तो बढ़िया नसल की गाए भैंसें दीजिये, चरागाहें दीजिए ताकि लोगों की सेहत अच्छी हो। अभी मुझे यह देख कर अफसोस हुआ कि नौजवान भर्ती न हो सके क्योंकि उन की छाती 32 इंच चौड़ी नहीं थी। (घंटी)। बहुत अच्छा जी, मैं इन शब्दों के साथ बैठ जाता हूँ। बाकी बातें फिर वक्त मिला तो अर्ज करूंगा।

श्री रूप लाल मेहता (पलवल) : आदरणीया डिप्टी स्पीकर साहिबा, राज्यपाल महोदय के ऐड्रेस पर कल से बहस चल रही है। राज्यपाल महोदय ने अपने भाषण में जो कुछ कहा, वह एक पंजाब की खुशनुमा तस्वीर हमारे सामने रखी है। अभी थोड़े दिन हुए जब पंजाब के मुख्यमंत्री ने पंजाब निवासियों से अपील की तो इस प्रदेश के सभी नेताओं ने उनका साथ दिया और सीनास्पर हुए। और यहां से करोड़ों रुपया इकट्ठा हुआ। इसलिए तमाम पंजाब की सराहना होनी चाहिए और मुझे उस सारी मशीनरी की सराहना करनी पड़ती है जिसने पंजाब का मौरेल ऊंचा किया और इसका नाम उजागर किया। यहां जिन भाइयों ने नुकताचीनी की, यह ठीक है कि उनका अधिकार है, लेकिन ऐसी बातें आज के हालात में नहीं करनी चाहिए और उस वक्त जब राज्य सरकार ने बहुत अच्छा काम किया हो। साढ़े पांच करोड़ से ऊपर रुपया इकट्ठा हुआ। वह आखिर पंजाब की ही जनता ने दिया है, यह दूसरी बात है कि बड़े आदमियों ने कम दिया और छोटे आदमियों ने ताकत से काफी ज्यादा दिया लेकिन दिया इसी राज्य के लोगों ने। यही नहीं सैकड़ों भाई इस प्रदेश के रहने वाले नी नीफा और लहाख की सीमा पर सीना तान के दुश्मन के साथ लड़ते हुए वीरगति को प्राप्त हुए। उनके लिए हमारी सरकार को बहुत कुछ करना है जैसा कि पहले भी कर चुकी है और कर रही है। क्योंकि अगर वीरों के बलिदान की कद्र न हुई तो लोगों में देश के लिए बलिदान की भावना कैसे पैदा होगी। हमारे देशवासियों को चाहिए कि वे बिना भेद भाव के, बिना जाति-पांति की बात में पड़ते हुए देश की सेवा करें। यही उनका सबसे बड़ा फर्ज है। हमने बड़ी मुश्किलों के बाद आजादी को प्राप्त किया है, और यह सच है, कि कांग्रेस के झंडे के नीचे और उस जमात की रहनुमाई में हमने आजादी हासल की है उसकी हमें हर कीमत पर सुरक्षा करनी है।

हमारे राज्यपाल ने मुख्तलिफ डिपार्टमेंट्स की तरक्की की बातें हमारे सामने रखीं जिन पर हम फख्र कर सकते हैं। और अगर हम यहां की खेती, यहां की ऐजुकेशन, यहां की इंडस्ट्री में हो रही तरक्की से इनकार करते हैं तो इसका मतलब है कि हम असली बातें दूसरों की निगाहों से छिपाना चाहते हैं। आज पंजाब ने वीरता के लिहाज से दूसरे प्रांतों के सामने एक मिसाल कायम की है जिससे हर पंजाबी का सिर ऊंचा हुआ है और चीन को अपनी सरजमीन से भगाने में जो कुरबानियां दी हैं उसकी हमें तारीफ करनी पड़ती है और करनी ही चाहिए।

हमारे राज्यपाल ने बहुत सी बातों पर रोशनी डाली लेकिन कुछ ऐसी भी बातें हैं जो होनी चाहिए थीं लेकिन नहीं हो रहीं। जहां पंजाब के कई जिलों ने तरक्की की है वहां बहुत से हिस्से ऐसे हैं जो इस दौड़ में पीछे रह गए हैं और मुझे मजबूर हो कर यह कहना पड़ता है कि गुड़गांव नहर जिस पर 1 करोड़ 56 लाख रुपया खर्च हो चुका है, वह एमरजेंसी में बन्द कर दी गई है। इस के बन्द हो जाने से हमारे जिले में एक निराशा की, एक अजहद मायूसी की लहर दौड़ गई है। माना कि एमरजेंसी है लेकिन जंग सिर्फ मैदान में ही नहीं लड़ी जाती, जंग को जीतने के लिए पैदावार बढ़ानी जरूरी है और उसके लिए पानी की हर हालत में जरूरत होती है। हमारा जिला पहले ही पैदावार के लिहाज से पीछे है जो इस नहर के कारण लोगों को आशा बंधी थी और लोगों ने काम करना शुरू किया था वह अब इसके बन्द हो जाने से, खत्म हो गया। मैं समझता हूं कि एक नहर पर 1 करोड़ 56 लाख रुपया खर्च करना और उसको फिर बीच में ही छोड़ देना यह दानिशमन्दी नहीं है। मैं सरकार को यह अपील करना चाहता हूं। डिप्टी स्पीकर साहबा, आपको जरिए कि जो जिला लड़ाई में अपने

[श्री रूप लाल मेहता]

सिपाही भेजता रहा हो और जहां के लोग डट कर लड़ते रहे हों उसको टाप प्राइरटी देनी चाहिए थी इरीगेशन के मामले में। लेकिन हैरानी होती है कि वहां के बिजली के महकमे को सूचना दी गई है कि वह जो Construction Division है वह अपना काम बन्द करे। और हो सकता है कि हमारे जिले के डीवीजन को बन्द कर दिया जाए। नहर बन्द हो गई और अब बिजली बन्द होने की नौबत है। मैं सरकार के अच्छे कामों की सराहना करता हूं लेकिन इस वक्त उस हिस्से को छोड़ देना और एमरजेंसी के नाम पर, तो मैं समझता हूं कि यह ठीक बात नहीं है। गुड़गांव जिला जो पसमांदा जिला है उसके अन्दर जो नहर तैयार की जा रही थी, उसे बन्द करके उसकी हकतलफी की गई है। मैं राज्यपाल के ऐड्रेस के बहुत से हिस्सों से खुले तौर पर इतिफाक रखता हूं लेकिन क्या कहा जाय अगर इस ऐड्रेस में इस नहर को भी जोड़ दिया जाता तो पंजाब की तस्वीर एक सुनहरी तस्वीर बन जाती। मुझे यह बातें साफ साफ इसलिए कहनी पड़ती हैं कि अगर मैं अपने इलाके की तरजमानी करता हुआ यह न कहूं कि सही क्या है, गलत क्या है तो मैं समझता हूं कि मैं अपने फर्ज से कोताही करूंगा।

पंजाब सरकार ने इरीगेशन के लिये लोगों को सबसीडी दी। अच्छा किया, लेकिन 13 साल के बाद अब जब उसे realise करने चली तो लोगों को पकड़ पकड़ कर जेलों में डाल दिया और एक मुअज़िज़ जमींदार स्वर्ण सिंह को भी जेल में भिजवा दिया है।

मुझे यह पता नहीं कि यह काम कैसे हुआ लेकिन इस के बारे में concerned Department ही बता सकता है।

डिप्टी स्पीकर साहिबा, floods से हमारे इलाके में बहुत तबाही हुई है। मैं अर्ज कर रहा था कि floods को रोकने के लिए कोई कार्यवाही नहीं की गई, इस बारे में हमारे जिले के साथ सौतीली मां का सलूक किया जा रहा है। मैं चाहता हूं कि मेरी आवाज आप की विसातत से सरकार के कानों तक पहुंच जाए। मैं उम्मीद करता हूं कि सरकार हमारे जिले को नज़र अन्दाज़ नहीं करेगी क्योंकि यह इलाका पिछड़ा हुआ है।

डिप्टी स्पीकर साहिबा, जहां तक फौज की भर्ती का सवाल है हज़ारों आदमी मेरे जिले के भर्ती होने के लिए भर्ती के दफ्तर में गए, अच्छे अच्छे नौजवान भर्ती के लिए आए, उन में भर्ती होने का जोश था। उन में जो physically fit थे उन को सरकार ने भर्ती कर लिया। यह बड़ी प्रसन्नता की बात है कि यह जोश यहां तक था कि वह बिना तनखाह के भी फौज में भर्ती होने के लिए तैयार थे। ठाकुर, ब्राह्मण, जाट हर जाति के लोग फौज में भर्ती होने के लिए आगे आए। मैंने इस बात की कोशिश की कि जिला गुड़गांव में फौजी भर्ती का दफ्तर खोला जाए। सरकार ने मेरी बात को मान लिया और वहां पर दफ्तर खोला दिया गया। मैं सरकार का इस सम्बन्ध में बहुत आभारी हूं।

डिप्टी स्पीकर साहिबा, मेरे इलाका में जगह जगह पर पानी खड़ा रहता है। और मेरे इलाके की जो हालत है वह किसी से भी छिपी हुई नहीं है। बावजूद इस बात के कि मेरे इलाके के लोगों ने हर तरह से इस संकट में सरकार की पूरी मदद की। इस लिए

ਸਰਕਾਰ ਕੀ ਭੀ ਆਪਨਾ ਫਰਜ਼ ਪੂਰਾ ਕਰਨਾ ਚਾਹਿਓ । ਗੁਡਗਾਂਥ ਨਹਰ ਕੀ ਜੀ ਸਕੀਮ ਹੈ ਤਸ ਕੀ ਭੀ ਪੂਰਾ ਕਰਨਾ ਚਾਹਿਓ । ਇਸ ਨਹਰ ਪਰ ਕਾਮ ਨ ਚਲਨੇ ਸੇ ਮੇਰੇ ਇਲਾਕੇ ਮੇਂ ਬਹੁਤ ਮਾਧੁਸ਼ੀ ਛਾਧੀ ਹੁई ਹੈ । ਸਰਕਾਰ ਕੀ ਧਰ ਬੀਮਾ ਨਹੀਂ ਦੇਂਗਾ, ਜੀ ਬੰਕਾ ਜਨਤਾ ਕੇ ਦਿਲੀ ਮੇਂ ਬੈਠੀ ਹੁई ਹੈ ਤਸ ਕੀ ਫੂਰ ਕੀਆ ਜਾਓ । ਇਸੇ ਗੁਡਗਾਂਥ ਜ਼ਿਲੇ ਕੀ ਨਹਰ ਕੀ ਮਾਂਗ ਕੀ ਇਨਕਾਰ ਨਹੀਂ ਕਰਨਾ ਚਾਹਿਓ । ਮੇਰੇ ਇਲਾਕੇ ਕੇ ਲੋਗਾਂ ਨੇ ਕਿਸੀ ਬਾਤ ਸੇ ਭੀ ਇਨਕਾਰ ਨਹੀਂ ਕੀਆ । ਮੇਰੇ ਇਲਾਕੇ ਕੇ ਲੋਗ ਸਮਝ-ਦਾਰ ਹੈ ਐਂਦਰ ਤਨਹੀਂ ਪ੍ਰਾਂਤ ਕੀ ਟਰਕਕੀ ਕੇ ਲਿਓ ਫੂਰ ਸਮਧ ਸਹਯੋਗ ਦਿਯਾ ਹੈ । ਵਹਾਂ ਕੇ ਲੋਗਾਂ ਨੇ ਪੰਜਾਬ ਸਰਕਾਰ ਕੀ ਮਦਦ ਕੀ । ਕਈ ਲੋਗ ਇਧਰ ਤਧਰ ਕੀ ਬਾਠੇ ਕਰਦੇ ਹੈਂ ਟੀਕਾ ਟਿਓਧੀ ਕਰਦੇ ਹੈ ਐਂਦਰ ਇਲਜਾਮ ਲਗਾਠੇ ਹੈ ਮੈਂ ਏਸੀ ਬਾਤ ਨਹੀਂ ਕਰਨਾ ਚਾਹੁੰਗਾ ਹੂੰ, ਮੈਂ ਧਰ ਜ਼ਰੂਰ ਕਹੁੰਗਾ ਕਿ ਗੁਡਗਾਂਥ ਜ਼ਿਲੇ ਕਾ ਮਮਲਾ ਬਹੁਤ ਜ਼ਰੂਰੀ ਹੈ । ਧਰ ਠੀਕ ਹੈ ਕਿ ਹਮ ਨੇ National Emergency ਕੀ ਨਿਯਨਾ ਹੈ war fund ਕੇ ਲਿਓ collections ਕਰਨੀ ਹੈ ਐਂਦਰ ਫੂਸਰੇ ਕਾਮ ਭੀ ਕਰਨੇ ਹੈ । ਇਨ ਸੇ ਜ਼ਿਲਾ ਗੁਡਗਾਂਥ ਕਿਸੀ ਸੇ ਭੀ ਖੀਠੇ ਨਹੀਂ ਹੈ । ਇਸ ਲਿਓ ਡਿਓਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ, ਮੈਂ ਆਪ ਕਾ ਧਨਯਾਥਾਦ ਕਰਨਾ ਹੂੰ ਕਿ ਆਪ ਨੇ ਬੋਲਨੇ ਕੇ ਲਿਓ ਸਮਧ ਦਿਯਾ ਲੋਕਿਨ ਮੈਂ ਇਸ ਕੇ ਸਾਧ ਜ਼ਰੂਰ ਕਹੁੰਗਾ ਕਿ ਆਗਰ ਜ਼ਿਲਾ ਗੁਡਗਾਂਥ ਕੇ ਕਾਮਾਂ ਕੀ ਨਜ਼ਰ ਆਨਦਾਜ਼ ਕੀਆ ਗਯਾ ਜੀ ਵਹਾਂ ਕੀ ਜਨਤਾ ਕੀ ਬਹੁਤ set back ਪਹੁੰਚੇਗਾ ।

ਸਰਦਾਰ ਗੁਰਬਖਸ਼ ਸਿੰਘ (ਧਾਰੀਵਾਲ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ, ਐਂਡਰੀ ਦਾ ਇਕੱਠ ਕੋਈ ਸਾਧਾਰਨ ਇਕੱਠ ਨਹੀਂ । ਦੇਸ਼ ਵਿਚ ਐਮਰਜੈਂਸੀ ਦੇ ਹਾਲਾਤ ਹਨ ਅਤੇ ਇਨ੍ਹਾਂ ਹੰਗਾਮੀ ਹਾਲਾਤ ਵਿਚ ਜਿਥੇ ਦੇਸ਼ ਤੇ ਐਕੜ ਬਣੀ ਸੀ ਅਤੇ ਹਰ ਇਕ ਨੇ ਉਸ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨਾ ਸੀ ਅਸੀਂ ਇਹ ਆਸ ਰਖਦੇ ਸਾਂ ਕਿ ਗਵਰਨਰ ਸਾਹਿਬ ਦੇ ਭਾਸ਼ਨ ਵਿਚ ਕੁਝ ਨਿੱਗਰ ਤਜਵੀਜ਼ਾਂ ਹੋਣਗੀਆਂ । ਐਮਰਜੈਂਸੀ ਦੇ ਵੇਲੇ ਵਿਚ ਜਦ ਕਿ ਐਮਰਜੈਂਸੀ ਦੇ ਹਾਲਾਤ ਹਨ ਗਵਰਨਰ ਸਾਹਿਬ ਦਾ ਐਂਡਰੈਸ ਇਸ ਪਖ ਵਲ ਖਾਸ ਤੌਰ ਤੇ ਪੇਸ਼ ਕੀਤਾ ਜਾਵੇਗਾ । ਇਹ ਉਹ ਐਂਡਰੈਸ ਹੈ ਜਿਸ ਵਿਚ ਗੌਰਮੈਂਟ ਦੀ ਜੀਂਦੀ ਜਾਗਦੀ ਪਾਲੀਸੀ ਦੀ ਤਜਵੀਰ ਹੁੰਦੀ ਹੈ ਪਰ ਇਸ ਵਿਚ ਕਿਸੇ ਵੀ **emergency policy** ਦਾ ਇਲਾਨ ਨਹੀਂ ਕੀਤਾ ਗਿਆ । ਦੁਖ ਹੁੰਦਾ ਹੈ ਇਹ ਗਲ ਵੇਖ ਕੇ ਕਿ ਅਜ ਸੂਬੇ ਤੇ ਨਿਰੇ ਪੰਜਾਬ ਤੇ ਹੀ ਨਹੀਂ ਸਾਰੇ ਦੇਸ਼ ਤੇ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਐਮਰਜੈਂਸੀ ਬਣੀ ਹੋਵੇ ਤੇ ਇਨ੍ਹਾਂ ਭਾਰੀ ਨੁਕਸਾਨ ਪਹਿਲਾਂ ਹੀ ਹੋ ਗਿਆ ਹੋਵੇ ਉਸ ਦਾ ਟਾਕਰਾ ਕਰਨ ਲਈ ਭਾਸ਼ਨ ਵਿਚ ਜਿਕਰ ਕਰਨ ਦੀ ਲੋੜ ਸੀ ਪਰ ਇਸ ਵਿਚ ਕੋਈ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਜਿਕਰ ਨਹੀਂ ਕੀਤਾ ਗਿਆ । ਇਨ੍ਹਾਂ ਹਾਲਾਤ ਵਿਚ ਦੇਸ਼ ਦੀ ਬੇਪਤੀ ਹੋਈ, ਕਈ ਕਿਸਮ ਦੀਆਂ ਹਾਰਾਂ ਹੋਇਆਂ ਅਸੀਂ ਸਾਰੀ ਦੁਨੀਆਂ ਵਿਚ ਨੰਗੇ ਹੋ ਗਏ ਹਾਂ ਅਤੇ ਇਸ ਨੰਗੇਜ ਨੂੰ ਲੁਕਾਣ ਲਈ ਆਪਣੇ ਆਪ ਨੂੰ ਤਤਪਰ ਕਰਨ ਦੀ ਲੋੜ ਸੀ, ਕਿਸੇ ਠੱਸ ਪਾਲਸੀ ਦੇ ਇਲਾਨ ਕਰਨ ਦੀ ਲੋੜ ਸੀ ਜੋ ਇਸ ਭਾਸ਼ਨ ਵਿਚ ਨਹੀਂ ਕੀਤਾ ਗਿਆ । ਡੀਫੈਂਸ ਦੇ ਤੌਰ ਤੇ **emergency** ਤੌਰ ਤੇ ਹਾਲਾਤ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਹੋ ਗਏ ਸਨ ਕਿ ਦੇਸ਼ ਵਿਚ ਬਹੁਤ ਜਜਬਾ ਵਧ ਗਿਆ ਸੀ ਇਸ ਨੂੰ ਉਤਸਾਹ ਦੇਣ ਲਈ ਆਸ ਕਰਦੇ ਸਾਂ ਕਿ ਗਵਰਨਰ ਸਾਹਿਬ ਕੁਝ ਜਿਕਰ ਕਰਨਗੇ ਪਰ ਇਸ ਤਰ੍ਹਾਂ ਨਹੀਂ ਕੀਤਾ ਗਿਆ । ਇਹ ਸਰਕਾਰ ਜਿਸ ਦੇ ਹਥ ਵਿਚ ਪਿਛਲੇ 15 ਸਾਲਾਂ ਤੋਂ ਬਾਗ ਡੋਰ ਹੈ ਇਹ ਪੰਦਰਾਂ ਸਾਲਾਂ ਤੋਂ ਹਕੂਮਤ ਨੂੰ ਚਲਾ ਰਹੇ ਹਨ ਇਸ ਕੰਮ ਲਈ ਤਿਆਰ ਨਹੀਂ ਕਰ ਸਕੇ ਫਿਰ ਇਨ੍ਹਾਂ ਦੀ ਵਡਿਆਈ ਕੀਤੀ ਜਾਵੇ ਕਿਸ ਗਲ ਲਈ ਮੈਨੂੰ ਸਮਝ ਨਹੀਂ ਆਉਂਦੀ । ਇਨ੍ਹਾਂ ਨੇ ਇਨੀਆਂ ਹਾਰਾਂ ਵੇਖਿਆਂ ਬੇਪਤੀ ਵੇਖੀ ਇਨ੍ਹਾਂ ਦੀ ਗਲਤ ਪਾਲੀਸੀ ਕਾਰਨ ਮੁਲਕ ਨੂੰ ਨੁਕਸਾਨ ਹੋਇਆ ਇਨ੍ਹਾਂ ਗਲਾਂ ਦੇ ਬਾਵਜੂਦ ਵੀ ਕਿਸੇ ਨੇ ਇਨ੍ਹਾਂ ਤੇ ਬੇ ਇਤਬਾਰੀ ਨਹੀਂ ਕੀਤੀ ਇਨ੍ਹਾਂ ਤੇ ਇਤਬਾਰ ਕੀਤਾ ਗਿਆ ਸੀ ਤੇ ਅਜ ਜਦ ਕੇ ਐਮਰਜੈਂਸੀ ਬਣੀ ਹੈ ਤਾਂ ਇਨ੍ਹਾਂ ਨੂੰ ਚਾਹੀਦਾ ਸੀ ਕਿ ਸਾਰੀ ਪਾਲੀਸੀ ਨੂੰ ਅਦਲ ਬਦਲ ਕਰ ਕੇ ਪੇਸ਼ ਕਰਦੇ ਤਾਂ ਜੋ ਲੋਕਾਂ ਵਿਚ ਵਿਸ਼ਵਾਸ ਪੈਦਾ ਕੀਤਾ

[ਸਰਦਾਰ ਗੁਰਬਖਸ਼ ਸਿੰਘ]

ਜਾ ਸਕਦਾ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਲਗ ਸਕਦਾ ਕਿ ਅਜਿਹੇ ਹਾਲਾਤ ਮੁੜਕੇ ਪੈਦਾ ਨਹੀਂ ਹੋਣਗੇ। ਇਸ ਗੱਲ ਵਿਚ ਪੰਜਾਬ ਹੀ ਨਹੀਂ ਸਾਰਾ ਹਿੰਦੁਸਤਾਨ ਧੰਨਵਾਦ ਦਾ ਪਾਤਰ ਹੈ ਕਿ ਕਿਸਤਰ੍ਹਾਂ ਉਨ੍ਹਾਂ ਨੇ ਇਸ ਆੜੇ ਸਮੇਂ ਸਹਿਯੋਗ ਦਿਤਾ ਅਤੇ **emergent** ਹਾਲਾਤ ਵਿਚ ਹਰ ਪਰਕਾਰ ਦੀ ਮਦਦ ਕੀਤੀ ਪਰ ਦੁਖ ਦੀ ਗੱਲ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਨੂੰ ਕੋਈ ਫਰਕ ਨਹੀਂ ਪਿਆ, ਇਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਵਤੀਰੇ ਵਿਚ ਕੋਈ ਤਬਦੀਲੀ ਨਹੀਂ ਲਿਆਂਦੀ, ਹਰ ਕੰਮ ਆਪਣੀਆਂ ਗੱਦੀਆਂ ਕਾਇਮ ਕਰਨ ਲਈ ਕੀਤਾ ਫਿਰ ਡੀਫੈਂਸ ਆਫ ਇੰਡੀਆ ਰੂਲਜ਼ ਬਣਾਏ ਪਰ ਇਹ ਕਿਨ੍ਹਾਂ ਤੇ ਲਾਗੂ ਕੀਤੇ ਗਏ, ਇਹ ਤੁਹਾਡੇ ਤੋਂ ਲੁਕਿਆ ਛਿਪਿਆ ਨਹੀਂ। ਇਨ੍ਹਾਂ ਨੂੰ ਇਹ ਗੱਲ ਸਮਝ ਲੈਣੀ ਚਾਹੀਦੀ ਹੈ ਕਿ ਜੇਕਰ ਇਨ੍ਹਾਂ ਨੂੰ ਇਨੀ ਭਾਰੀ ਬੇਪਤੀ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨਾ ਪਿਆ ਤਾਂ ਕੀ ਬਣੇਗਾ। ਪਹਿਲਾਂ ਹੀ ਕਿਸ ਤਰ੍ਹਾਂ ਮੁਕਾਬਲਾ ਕਰਨਾ ਪਿਆ ਹੈ ਪੰਜਾਬ ਨੂੰ ਅਤੇ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੂੰ।

ਦੋਸਤੋ, ਇਹ ਠੀਕ ਹੈ ਕਿ ਇਸ ਗਲ ਦਾ ਜ਼ਿਕਰ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਕੀਤਾ ਹੈ ਕਿ ਇਨ੍ਹਾਂ **emergent** ਹਾਲਾਤ ਵਿਚ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੇ ਡਟ ਕੇ ਮੁਕਾਬਲਾ ਕੀਤਾ ਹੈ ਅਤੇ ਇਨ੍ਹਾਂ ਦੀ ਬਹਾਦਰੀ ਦੀ ਪ੍ਰਸ਼ੰਸਾ ਕੀਤੀ ਹੈ ਲੇਕਿਨ ਮੈਂ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਜਨਤਾ ਨੇ ਕੋਈ ਕਸਰ ਉਠਾ ਨਹੀਂ ਰਖੀ ਪਰ ਸਰਕਾਰ ਵਲੋਂ ਕੀ ਕੀਤਾ ਗਿਆ ਹੈ ਇਸ ਵਲ ਵੀ ਧਿਆਨ ਦੇਣ ਦੀ ਲੋੜ ਹੈ। ਸਰਕਾਰ ਰੋਜ਼ ਕੂਕਦੀ ਹੈ ਕਿ ਸਾਡੇ ਵਲੋਂ ਵਿਲ ਹੋਈ ਹੈ **complacency** ਹੋਈ ਹੈ ਲੋਕਾਂ ਨੂੰ ਉਤਸਾਹ ਘਟ ਹੋਇਆ ਹੈ ਤੇ ਮੈਂ ਇਹ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਇਸ ਸਰਕਾਰ ਦੇ ਉਤਸਾਹ ਨੂੰ ਘਟ ਕਰਨ ਦੀ ਸਾਰੀ ਜ਼ਿੰਮੇਵਾਰੀ ਸਰਕਾਰ ਦੇ ਆਪਣੇ ਸਿਰਤੇ ਹੈ। ਕਹਿੰਦੇ ਹਨ ਕਿ ਅਸਾਡੀ ਡੀਫੈਂਸ ਦੀ ਤਿਆਰੀ ਹੈ ਪਰ ਕਾਹਦੀ ਤਿਆਰੀ ਹੈ ਮੈਂ ਤਾਂ ਕਹਿ ਸਕਦਾ ਹਾਂ ਕਿ ਇਸ ਗਲ ਤੇ ਕਤਈ ਅਮਲ ਨਹੀਂ ਕੀਤਾ ਗਿਆ ਅਤੇ ਨਾ ਹੀ ਤਿਆਰੀ ਕਰਨ ਵਲ ਸਹੀ ਮਾਹਿਨਿਆਂ ਵਿਚ ਕਦਮ ਪੁਟੇ ਗਏ ਹਨ। ਪਰ ਇਥੇ ਸਾਰਿਆਂ ਤੋਂ ਵਧ ਡੀਫੈਂਸ ਦੀ ਤਿਆਰੀ ਕਰਨੀ ਚਾਹੀਦੀ ਸੀ ਅਤੇ ਹਰ ਪਖ ਵਿਚ ਵਿਚ ਕਰਨੀ ਚਾਹੀਦੀ ਸੀ। ਪਰ ਜਨਤਾ ਦਾ ਨਾ ਲੋਕ ਮੁਲਕ ਨਾਲ ਮਖੌਲ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਜਿਸ ਤਰ੍ਹਾਂ ਦੀ ਇਹ ਟ੍ਰੇਨਿੰਗ ਦੇ ਰਹੇ ਹਨ। ਇਸ ਵੇਲੇ ਲੋੜ ਸੀ ਡੀਫੈਂਸ ਦੀ ਇਹ ਕਿਹਾ ਗਿਆ ਕਿ ਡੀਫੈਂਸ ਤਾਂ ਕੇਂਦਰ ਦਾ ਮਸਲਾ ਹੈ ਪਰ ਅਸੀਂ ਵੀ ਤਾਂ ਕੇਂਦਰ ਵਿਚ ਸ਼ਾਮਲ ਹਾਂ, ਅਸੀਂ ਇਸ ਵਿਚ ਆਉਂਦੇ ਹਾਂ ਅਤੇ ਇਸ ਤਰ੍ਹਾਂ ਕਹਿਣ ਨਾਲ ਸਰਕਾਰ ਆਪਣੇ ਫਰਜ਼ ਅਤੇ ਜ਼ਿੰਮੇਵਾਰੀ ਤੋਂ ਮੁੜਤ ਨਹੀਂ ਕੀਤੀ ਜਾ ਸਕਦੀ। ਜੇ ਕਦਮ ਉਠਾਏ ਗਏ ਹਨ ਅਤੇ ਜਿਨ੍ਹਾਂ ਦੇ ਬਾਰੇ ਵਿਚ ਬੜੀ ਸ਼ਾਨ ਵਿਖਾਈ ਜਾ ਰਹੀ ਹੈ ਕਿ ਅਸੀਂ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਕਦਮ ਚੁਕ ਰਹੇ ਹਾਂ ਇਹ ਕੀ ਹੈ ਇਹ ਤਾਂ ਜਨਤਾ ਨਾਲ ਅਤੇ ਸੂਬੇ ਨਾਲ ਮਖੌਲ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਇਹ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਅਸੀਂ ਏਅਰ ਰਾਈਫਲਾਂ ਤਿਆਰ ਕਰਨ ਦੀ ਫੈਕਟਰੀ ਕਾਇਮ ਕਰ ਰਹੇ ਹਾਂ। ਮੈਂ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਹੰਗਾਮੀ ਹਾਲਾਤ ਵਿਚ ਮੁਲਕ ਨੂੰ ਫੌਜੀ ਤੌਰ ਤੇ ਤਿਆਰ ਕਰਨ ਦੀ ਲੋੜ ਹੈ ਅਤੇ ਇਸ ਐਮਰਜੈਂਸੀ ਤੋਂ ਫਾਇਦਾ ਉਠਾਣਾ ਚਾਹੀਦਾ ਸੀ। ਏਅਰ ਰਾਈਫਲਾਂ ਤਿਆਰ ਕਰਨ ਨਾਲ ਕੋਈ ਤਿਆਰੀ ਨਹੀਂ ਹੋਣੀ ਇਹ ਤਾਂ ਇਕ ਤਰ੍ਹਾਂ ਦਾ ਮਜ਼ਾਕ ਹੈ ਜੋ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਅਜ ਜਦ ਕੇ ਬਾਹਰਲੇ ਦੇਸ਼ ਸਾਡੀ ਮਦਦ ਲਈ ਤਤਪਰ ਹਨ ਅਤੇ ਹਰ ਪਰਕਾਰ ਦੀ ਸਹਾਇਤਾ ਦੇਣ ਲਈ ਉਤਾਵਲੇ ਹਨ ਅਤੇ ਮਨੋ-ਡੈਮੋਕਰੇਸੀ ਦੀ ਸਹਾਇਤਾ ਕਰਨੀ ਚਾਹੁੰਦੇ ਹਨ ਤਾਂ ਕਿਉਂ ਨਾ ਇਸ ਗਲ ਤੋਂ ਫਾਇਦਾ ਉਠਾ ਕੇ ਇਥੇ ਆਪਣੇ ਸੂਬੇ ਵਿਚ ਹਰ ਕਿਸਮ ਦੇ ਅਸਲੇ ਦੀ ਤਿਆਰੀ ਦੇ ਕਾਰਖਾਨੇ ਕਾਇਮ ਕੀਤੇ ਜਾਣ ਸਾਨੂੰ ਇਥੇ ਹਥਿਆਰ ਤਿਆਰ ਕਰਨੇ ਚਾਹੀਦੇ ਹਨ। ਤਿਉਂ ਕਿ ਇਨ੍ਹਾਂ ਸਾਰਿਆਂ ਹਥਿਆਰਾਂ ਦੀ ਸਾਨੂੰ ਵਡੀ ਲੋੜ ਹੈ।

ਫਿਰ ਸਰਕਾਰ ਦਾ ਸਾਇਦ ਇਹ ਖਿਆਲ ਹੋਵੇ ਕਿ ਸਾਨੂੰ ਪੰਜ ਜਾਂ ਸੱਤ ਸਾਲ ਤਿਆਰੀ ਕਰਨ ਲਈ ਮਿਲ ਜਾਣਗੇ ਅਤੇ ਅਸੀਂ ਹਰ ਤਰ੍ਹਾਂ ਨਾਲ ਤਿਆਰ ਹੋਵਾਂਗੇ, ਇਹ ਖਿਆਲ ਬਿਲਕੁਲ ਦਿਲ ਵਿਚੋਂ

ਕਢ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ। ਇਹ ਜੋ ਡਰ ਸਾਡੀ ਡੈਮੋਕਰੇਸੀ ਨੂੰ ਬਣ ਗਿਆ ਹੈ ਇਸ ਦਾ ਟਾਕਰਾ ਕਰਨ ਲਈ ਹਰ ਸਮੇਂ ਤਤਪਰ ਰਹਿਣ ਦੀ ਲੋੜ ਹੈ ਅਤੇ ਇਹ ਮਤ ਸਮਝੋ ਕਿ ਪੰਜ ਸਤ ਸਾਲ ਮਿਲ ਜਾਣਗੇ। ਤੁਹਾਨੂੰ ਮੇਰਾ ਆਪਣਾ ਖਿਆਲ ਹੈ ਕਿ ਦੋ ਸਾਲ ਤੋਂ ਵਧ ਮੌਕਾ ਕਿਸੇ ਨਹੀਂ ਦੇਣਾ ਤਿਆਰੀ ਕਰਨ ਦਾ ਖਤਰੇ ਦੀ ਸੰਭਾਵਨਾ ਹਰ ਵਕਤ ਰਖਣ ਦੀ ਲੋੜ ਹੈ ਇਸ ਲਈ ਆਪਣੀ ਤਿਆਰੀ ਵਿਚ ਵਿਲ ਨਹੀਂ ਸੀ ਹੋਣੀ ਚਾਹੀਦੀ।

ਫਿਰ ਰਾਈਫਲ ਟ੍ਰੇਨਿੰਗ ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਅਸੀਂ ਪੰਜਾਬ ਵਿਚ ਇਸ ਨੂੰ ਅਰੰਭ ਕੀਤਾ ਹੈ ਅਤੇ 20 ਲਖ ਲੋਕ **train** ਕਰ ਦਿਤੇ ਹਨ ਅਤੇ ਇੰਨੇ ਹੀ ਹੋਰ ਕੁਝ ਚਿਰ ਵਿਚ **train** ਕਰ ਲਵਾਂਗੇ। ਮੈਂ ਤਾਂ ਇਹ ਕਹਾਂਗਾ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਰਾਈਫਲ ਟ੍ਰੇਨਿੰਗ ਦਾ ਨਾਂ ਬਦਨਾਮ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ **training** ਦਿਤੀ ਹੈ **without rifles**। ਨਿਰੀ **left right** ਦੀ **training** ਦਿਤੀ ਗਈ ਹੈ ਇਸ ਦਾ ਕੋਈ ਫਾਇਦਾ ਨਹੀਂ। ਜੇਕਰ ਤੁਹਾਡੀ **security** ਕਮਜ਼ੋਰ ਹੈ ਤਾਂ ਮਤ ਸਮਝੋ ਕਿ ਬਾਕੀ ਦੇਸ਼ਾਂ ਦੀ ਵੀ **security** ਕਮਜ਼ੋਰ ਹੈ **integrity** ਅਤੇ **security** ਬਹੁਤ ਜ਼ਰੂਰੀ ਹਨ। ਇਹ ਗਲ ਯਾਦ ਰਖੋ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਖੋਖਲੇ ਢਾਂਗ ਕਦੇ ਵੀ ਕਾਮਯਾਬੀ ਹਾਸਲ ਨਹੀਂ ਕਰ ਸਕਦੇ। ਮੈਂ ਤਾਂ ਇਹ ਕਹਾਂਗਾ ਕਿ ਇਹ ਜਿਸ ਤਿਆਰੀ ਦਾ ਜ਼ਿਕਰ ਕਰਦੇ ਹਨ ਉਹ ਕਾਗਜ਼ੀ ਤਿਆਰੀ ਹੈ, ਅਮਲੀ ਪਹਿਲੂ ਵਿਚ ਕੋਈ ਤਿਆਰੀ ਨਹੀਂ।

ਅਸੀਂ ਦੇਖਦੇ ਹਾਂ ਕਿ ਜਿਤਨੀ ਦਫਾ ਮਨਿਸਟਰ ਸਾਹਿਬ ਬਾਹਰ ਜਾਂਦੇ ਹਨ ਤਾਂ ਇਨ੍ਹਾਂ ਨੂੰ ਉਥੋਂ 6 p.m. ਦੇ ਲੋਕਲ ਅਫਸਰਾਂ ਰਾਹੀਂ ਇਹੋ ਖਬਰ ਦਿਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਲੋਕੀ **training** ਲੈਣ ਨਹੀਂ ਆਉਂਦੇ। ਤੁਸੀਂ **air guns** ਬਣਾਉਣ ਦੀ ਫੈਕਟਰੀ ਲਾ ਦਿਤੀ ਚਲੋ ਠੀਕ ਹੈ ਪਰ ਇਸ ਦੇ ਨਾਲ ਜੋ **main object** ਹੈ ਉਹ ਤਾਂ ਪੂਰਾ ਨਹੀਂ ਹੁੰਦਾ। 303 ਦੀ ਰਾਈਫਲ ਦਖਾਏ ਬਗੈਰ ਅਤੇ ਚਲਾਉਣੀ ਸਿਖਾਏ ਬਗੈਰ, ਏਅਰ ਰਾਈਫਲ ਦੀ **training** ਤਾਂ ਨਹੀਂ ਦਿਤੀ ਜਾ ਸਕਦੀ। ਅਜ ਅਸੀਂ ਜਦੋਂ ਬਾਹਰਲੇ ਤਰੱਕੀ ਯਾਫਤਾ ਮੁਲਕਾਂ ਵਲ ਵੇਖਦੇ ਹਾਂ ਜਿਵੇਂ ਕਿ ਅਮਰੀਕਾ, ਰੂਸ, ਵਗੈਰਾ, ਅਸਲ ਮਾਨਿਆਂ ਵਿੱਚ ਇਹ **defence** ਦੀ ਤਿਆਰੀ ਕਰਦੇ ਹਨ। ਇਹ ਦੋਵੇਂ ਹੀ ਐਸੇ ਦੇਸ਼ ਹਨ ਜਿਹੜੇ ਆਰਮਾਮੈਂਟ ਵਾਸਤੇ ਤਿਆਰ ਹੋ ਰਹੇ ਹਨ। ਇਨ੍ਹਾਂ ਨੂੰ ਵੇਖਦਿਆਂ ਦੂਸਰੇ ਮੁਲਕ ਵੀ ਜੰਗੀ ਤਿਆਰੀਆਂ ਵਿਚ ਰੁਝੇ ਹੋਏ ਹਨ ਤਾਕਿ ਇਨ੍ਹਾਂ ਹਾਲਾਤ ਦਾ ਫਾਇਦਾ ਉਠਾਉਂਦਿਆਂ ਹੋਇਆਂ **maximum** ਲਾਭ ਉਠਾਇਆ ਜਾ ਸਕੇ। ਸਾਨੂੰ ਵੀ ਇਸ ਵੇਲੇ ਤੋਂ ਫਾਇਦਾ ਉਠਾਉਣਾ ਚਾਹੀਦਾ ਹੈ। ਚਾਹੀਦਾ ਤਾਂ ਇਹ ਸੀ ਕਿ ਜਿਤਨੇ ਵੀ ਦਲ ਹਨ, **N.C.C.** ਵਗੈਰਾ ਹਨ ਇਨ੍ਹਾਂ ਨੂੰ ਬਾਕਾਇਦਾ ਇਸ ਢੰਗ ਨਾਲ **training** ਦਿੱਤੀ ਜਾਂਦੀ ਕਿ ਥੋੜੇ ਤੋਂ ਥੋੜੇ ਅਰਸੇ ਅੰਦਰ ਇਹ ਸਿਪਾਹੀ ਤਿਆਰ ਹੋ ਜਾਂਦੇ ਪਰ ਅਜ ਅਸੀਂ ਦੇਖਦੇ ਹਾਂ ਕਿ ਸਿਵਾਏ **left right** ਕਰਾਉਣ ਦੇ ਹੋਰ ਕੁਝ ਸਿਖਾਇਆ ਹਾਂ ਨਹੀਂ ਜਾਂਦਾ। ਇਨ੍ਹਾਂ ਨੂੰ ਇਸ ਕਿਸਮ ਦੀ **training** ਮਿਲਣੀ ਚਾਹੀਦੀ ਸੀ ਕਿ ਅਟੋ ਘਟ ਦੋ ਸਾਲ ਵਿਚ ਇਹ ਮੁਕੰਮਲ ਸਿਪਾਹੀ ਬਣ ਜਾਂਦੇ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਟਰੇਨਿੰਗ ਦਾ ਦੇਸ਼ ਨੂੰ ਕੋਈ ਲਾਭ ਨਹੀਂ ਪਹੁੰਚ ਸਕਦਾ ਇਹ ਅਸਲ ਮਾਨਿਆਂ ਵਿਚ ਕੋਈ ਜੰਗੀ ਤਿਆਰੀ ਨਹੀਂ ਹੋ ਰਹੀ।

ਦੂਸਰੀ ਗੱਲ ਜਿਹੜੀ ਆਮ ਵੇਖਣ ਵਿਚ ਆਉਂਦੀ ਹੈ ਉਹ ਇਹ ਕਿ ਜਿਹੜੇ ਸਿਪਾਹੀ ਆਪਣੀ ਜਾਨ ਦੀ ਬਾਜ਼ੀ ਲਾ ਕੇ ਜੰਗ ਲੜਨ ਲਈ ਜਾਂਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਦੀ ਇਸ ਕੁਰਬਾਨੀ ਦਾ ਸਾਡੇ ਦਿਲ ਵਿਚ ਕੋਈ **regard** ਨਹੀਂ। ਸਾਨੂੰ ਉਸ ਦੀ ਇਤਨੀ ਕੁਰਬਾਨੀ ਨੂੰ ਦੇਖਦਿਆਂ, ਉਸ ਦੀਆਂ ਘਰੇਲੂ ਜ਼ਿੰਮੇਵਾਰੀਆਂ ਦੀ ਚਿੰਤਾ ਆਪ ਲੈ ਲੈਣੀ ਚਾਹੀਦੀ ਹੈ। ਲੜਾਈ ਵਾਲੇ ਸਿਪਾਹੀ ਨੂੰ ਆਪਣੇ ਘਰ ਦੀ ਕੋਈ ਚਿੰਤਾ ਨਾ ਹੋਵੇ। ਪਰ ਇਸ ਸਰਕਾਰ ਨੇ ਉਨ੍ਹਾਂ ਦੇ ਘਰ ਦੀ ਚਿੰਤਾ ਦੂਰ ਕਰਨ ਵਾਸਤੇ ਅੱਜ ਤਕ ਕੁਝ ਨਹੀਂ ਕੀਤਾ। ਮੈਨੂੰ ਇਸ ਵੇਲੇ ਇਸ ਬਾਰੇ ਇਕ ਗੱਲ ਯਾਦ ਆ ਗਈ ਹੈ ਜੋ ਮੈਂ ਹਾਉਸ ਵਿਚ ਅਰਜ਼ ਕਰਨ

[ਸਰਦਾਰ ਗੁਰਬਖਸ਼ ਸਿੰਘ]

ਇਸ ਲਈ ਜ਼ਰੂਰੀ ਸਮਝਦਾ ਹਾਂ ਤਾਂ ਜੋ ਪਤਾ ਲੱਗੇ ਕਿ ਸਰਕਾਰ ਜੰਗ ਵਾਲਿਆਂ ਜਾਨ ਬਾਜ਼ ਲੜਾਕਿਆਂ ਦੀ ਕੀ ਇਮਦਾਦ ਕਰ ਰਹੀ ਹੈ। ਇਕ ਪੰਜਾਬੀ **emergency** ਦੇ ਸਿਲਸਲੇ ਵਿਚ, ਜਿਹੜਾ ਕਿ ਪਹਿਲਾਂ ਅਲਾਹਾਬਾਦ ਮਿਲਟਰੀ ਸਰਵਿਸ ਵਿੱਚ ਸੀ **NEFA front** ਤੇ ਚਲਾ ਗਿਆ ਉਸ ਦਾ ਟੱਬਰ ਅਲਾਹਾਬਾਦ ਵਿੱਚ ਹੀ ਹੈ। ਉਸ ਦਾ ਇਕ ਮਕਾਨ ਗੁਰਦਾਸ ਪੁਰ ਵਿਚ ਹੈ, ਜਿਹੜਾ ਕਿ ਕਰਾਏ ਤੇ ਦਿੱਤਾ ਹੋਇਆ ਹੈ। ਉਹ ਬਾਰਬਾਰ ਆਪਣੇ ਟੱਬਰ ਨੂੰ ਆਪਣੇ ਇਸ ਮਕਾਨ ਵਿੱਚ ਦਾਖਲ ਕਰਨ ਵਾਸਤੇ ਜਗ੍ਹਾ ਜਗ੍ਹਾ ਦਰਖਾਸਤਾਂ ਦੇ ਚੁਕਿਆ ਹੈ ਪਰ **Tenancy laws** ਹੀ ਐਸੇ ਹਨ ਕਿ ਉਹ ਕਰਾਏਦਾਰ ਤੋਂ ਮਕਾਨ ਹੀ ਖਾਲੀ ਨਹੀਂ ਕਰਵਾ ਸਕਿਆ। ਉਸ ਦੀ ਔਰਤ ਨੂੰ ਬੱਚਾ ਹੋਣ ਵਾਲਾ ਹੈ ਉਹ ਆਪਣੇ ਘਰ ਆਉਣਾ ਚਾਹੁੰਦੀ ਹੈ ਪਰ ਉਹ ਦੇ ਵਾਸਤੇ ਆਪਣੇ ਘਰ ਦਾਖਲ ਹੋਣ ਦੀ ਅਜਾਜ਼ਤ ਨਹੀਂ ਇਹ ਸਾਡਾ ਇਕ ਕਾਨੂੰਨੀ ਅੜਿੱਕਾ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਐਸੇ **cases** ਵਿਚ ਸਰਕਾਰ ਨੂੰ ਕੋਈ **immediate step** ਉਠਾਣਾ ਚਾਹੀਦਾ ਹੈ। **Emergency ਵਿੱਚ service** ਕਰਨ ਵਾਲਿਆਂ ਲਈ ਕੋਈ **special amendment** ਇਸ ਕਾਨੂੰਨ ਵਿਚ ਸਰਕਾਰ ਨੂੰ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ ਤਾਂ ਜੋ ਇਸ ਤਰ੍ਹਾਂ ਨਾਲ ਉਨ੍ਹਾਂ ਦੀ **service** ਦਾ ਕੋਈ **regard** ਹੋਵੇ ਅਤੇ ਉਨ੍ਹਾਂ ਦਾ **morale** ਉੱਚਾ ਹੋਵੇ।

उपाध्यक्ष : Sub-judice cases पर बोलने की अजाजत नहीं दी जा सकती। आप अपना भाषण खत्म करें। आप का टाइम हो गया है जी।
(The hon. Member cannot be permitted to discuss sub-judice cases. He may now please wind up. His time is up.)

ਸਰਦਾਰ ਗੁਰਬਖਸ਼ ਸਿੰਘ : ਮੈਂ ਇਸ ਸਬੰਧ ਵਿਚ ਬਹੁਤ ਸਾਰੀਆਂ ਅਰਜ਼ਾਂ ਕਰਨੀਆਂ ਸਨ, ਅਜੇ ਤਾਂ ਕੁਝ ਕਿਹਾ ਹੀ ਨਹੀਂ ਚਲੇ ਖੈਰ, ਇਕ ਹੀ ਬੈਨਤੀ ਹੋਰ ਕਰਕੇ ਮੈਂ ਬੈਠ ਜਾਂਦਾ ਹਾਂ। ਇਕ ਸਿਪਾਹੀ ਜਿਹੜਾ ਜੰਗ ਵਿੱਚ ਸ਼ਹੀਦ ਹੋ ਜਾਂਦਾ ਹੈ ਉਸ ਦੀ ਬੀਵੀ ਕੋਲ ਮਹਿਜ਼ 2-3 ਕਿਲੋ ਜ਼ਮੀਨ ਹੈ, ਜੇ ਉਹ ਆਪਣਾ ਗੁਜ਼ਾਰਾ ਕਰਨ ਵਾਸਤੇ ਵੇਚਣੀ ਚਾਹੇ ਤਾਂ ਵੇਚ ਨਹੀਂ ਸਕਦੀ, ਕਿਉਂ ਜੋ ਸਾਡੇ **tenancy** ਦੇ **law** ਹੀ ਇਸ ਕਿਸਮ ਦੇ ਹਨ। ਇਸ ਲਈ ਮੈਂ ਇਸ ਵਿਚ ਵੀ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਕੋਈ ਤਰਮੀਮ ਲਿਆਉਣ ਬਾਰੇ ਅਰਜ਼ ਕਰਾਂਗਾ ਤਾਂ ਜੋ ਇਨ੍ਹਾਂ ਬਿਪਤਾ ਦੀਆਂ ਮਾਰੀਆਂ ਦੀ ਕੋਈ ਇਮਦਾਦ ਹੋ ਸਕੇ।

ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਜੋ **law and order** ਬਾਰੇ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ ਕਿ ਇਹ **clean and fair** ਹੈ, ਮੈਂ ਇਸ ਬਾਰੇ ਇਕ ਗਲ ਕਹਿ ਦੇਣੀ ਜ਼ਰੂਰੀ ਸਮਝਦਾ ਹਾਂ ਉਹ ਇਹ ਕਿ **law and order** ਦੇ ਨਾਂ ਤੇ ਇਨਸਾਫ਼ ਤਾਂ ਕੀ ਮਿਲਣਾ ਸੀ ਬਲਕਿ **discrimination** ਵਰਤੀ ਜਾਂਦੀ ਹੈ ਆਖਿਰ ਇਹ ਕਿਉਂ? ਇਕ ਪੰਜਾਬੀ ਲਈ ਕਾਨੂੰਨ ਹੋਰ ਹੈ ਅਤੇ ਦੂਸਰੇ ਲਈ ਹੋਰ ਕਿਉਂ? ਮੈਂ ਇਥੇ ਮਿਸਾਲ ਖਾਸਤੌਰ ਤੇ ਤੇਜਾ ਸਿੰਘ ਸੁਤੰਤਰ ਦੀ ਦੇਣੀ ਠੀਕ ਸਮਝਦਾ ਹਾਂ। ਇਹ ਠੀਕ ਹੈ ਕਿ ਉਸ ਸ਼ਖਸ ਨੇ ਕੁਰਬਾਨੀਆਂ ਕੀਤੀਆਂ ਹਨ ਆਜ਼ਾਦੀ ਹਾਸਲ ਕਰਨ ਵੇਲੇ, ਮੈਨੂੰ ਉਸ ਲਈ ਇਜ਼ਤ ਹੈ ਪਰ ਮੈਨੂੰ ਇਸ ਅਸੂਲ ਤੇ ਗਿਲਾ ਹੈ ਕਿ ਇਕ ਆਦਮੀ ਤੇ **murder** ਤੇ **loot** ਦੇ **charges** ਹੋਣ ਉਸ ਨੂੰ **shelter** ਦਿੱਤੀ ਜਾਵੇ, ਪਰ ਜਥੇਦਾਰ ਮੋਹਣ ਸਿੰਘ ਵਰਗੇ ਨੂੰ, ਹਜ਼ਾਰਾਂ ਸਿੰਘ ਗਿੱਲ ਵਰਗੇ ਨੂੰ ਜਿਸ ਦੇ ਖਿਲਾਫ਼ 188 ਦਫ਼ਾ ਦਾ ਮੁਕਦਮਾ ਹੋਵੇ ਅਤੇ ਵਾਪਸ ਲਿਆ ਜਾ ਸਕਦਾ ਹੋਵੇ ਪੁਛਿਆ ਤੱਕ ਨਾ ਜਾਵੇ। ਇਹ **discrimination** ਦਾ ਸਲੂਕ ਜੋ ਆਪਣੀ **party** ਦੇ ਆਦਮੀ ਵੇਖਕੇ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਭਾਵੇਂ ਉਸ ਦੇ ਖਿਲਾਫ਼ ਡਾਕੇ ਤੇ ਕਤਲ ਦੇ ਇਲਜ਼ਾਮ ਕਿਉਂ ਨਾ ਹੋਣ **clean law and order** ਦੀ ਨਿਸ਼ਾਨੀ ਨਹੀਂ।

उपाध्यक्ष : आप को तेजा सिंह स्वतन्त्र के सुतयालिक कुछपता ही नहीं फिर आप क्यों बोल रहे हैं ? (The hon. Member does not know anything about Shri Teja Singh Swatantar. How can he say anything about him ?)

सरदार गुरबखश सिंघ : मैंने इस बारे में बहुत कुछ वाकफ़ीअत है, साइद तुहानुं वीपता नही। खैर इह गॉल ढडदा होइआमैं होंर अरज करं कि **emergency** नुं साहमटे रॉखदे होये जे ढोटो मुलाजमं दी ढांटी कीती जा रही है, बचत करन वासते कलरकं जा चपडासीआं नुं तां **retrench** कीता जा रिहा है पर इक इक जिल्ले विंच जदों दों दों **Deputy Commissioner** लगाये जांदे हन तां कोंडी खिआल ही नही कीता जांदा। आपटे इक दोंसत नाल मैं लडाएी दे दिनां विंच गॉल कीती सी कि दसों हुं लडाएी दा की बडेगा, उिह कहिण एगा कि हुं तां लडाएी जिंत ही जाणी है किउंजे अंगे तां इक **D.C.** ही सुमान नही सी हुं तां सुख नाल हन जिले विंच **Deputy Commissioners** दी तादाद दुगनी हो गਈ है, दों दों **D.C.** हन। अदल तां इस हडते विंच जिंत ही जावांगे नही फिर सरकार नुं चाहीदा है बेसक तिन तिन **D.C.s** कर देवे। (हासा)

Deputy Speaker : Please be relevant.

सरदार गुरबखश सिंघ : अढा जी मैं **relevant** कहिण दी कोंसिअ करंगा। गवसनर साहिब ने आपटे अइड्रेस विंच किहा है कि पिढले दों सालां तों **Industry** अडे **Agriculture** दे **fields** विंच बडी उरकी होਈ है। **Agriculture** बारे मैं अरज करं कि जदों उक जमीन तों भार हटाइआ नही जावेगा इस सुबे दा **Agriculture** दे खेतर विंच कलिआण नही हो सकदा। जिंतना चिर **ceiling** उंची नही होवेगी, वाही ठीक नही होवेगी अडे ना ही उनुं चिर कोंडी उिपज दा वाया होण दी आस है।

श्री मंगल सेन (रोहतक) : डिप्टी स्पीकर साहिब, मुझे आप का धन्यवाद करना है कि आप ने मुझे बोलने का अवसर दिया है। यहां पर 18 तारीख को गवर्नर साहिब तशरीफ लाए और यहां पधार कर उन्होंने अपना भाषण दोनों सदनों के सामने पढ़ कर सुनाया। उन्होंने अपने भाषण में कहा कि जब देश पर संकट आया तो दुष्ट **communist** चीन देश ने जो वायदे भारत के साथ किये थे उन की परवाह न करते हुए, पंचशील के सिद्धांतों को पांव के नीचे रोंदते हुए और मानवता के तकाजे को बालाए ताक रखते हुए भारत की पुण्य भूमि पर आक्रमण कर दिया। देश के नेताओं की पुकार को सुनते हुए पंजाब की जनता अपने सारे मत भेदों को भुलाकर इकट्ठी हो गई और तन मन धन से रक्षा-प्रयत्नों में उस ने सहयोग दिया। हमारे राज्यपाल महोदय ने वास्तविकता को स्वीकार करते हुए, कहा कि इस सारे सहयोग में विरोधी पक्ष के लोगों ने बढ़चढ़ कर भाग लिया है। डिप्टी स्पीकर महोदय, देश की रक्षा के लिए सारे देशवासियों ने बढ़चढ़ कर भाग लिया, सभी पाटियों ने अपने राजनैतिक मतभेदों को पसेपुस्त रख कर सरकार का सहयोग दिया।

[श्री मंगल सैन]

ब्रिगेडियर होशियार सिंह, दूसरे बड़े बड़े पदाधिकारियों और जवानों ने भारतमाता की रक्षा करते हुए वीरगति प्राप्त की। डिप्टी स्पीकर महोदया, जब देश के नेताओं ने देशवासियों से सेना में भर्ती होने की पुकार की तो मुझे यह कहने में बड़ा गर्व महसूस होता है कि मेरे जिले रोहतक में फौजी भर्ती के दफ्तरों के आगे हजारों जवानों ने लाईनें लगा दीं। जहां हमें इस बात का गर्व है कि वहां के अनेकों वीर सेनानी भारतमाता की रक्षा करते हुए प्राणों का बलिदान कर गए वहां उन की जगह भरने के लिए हजारों की संख्या में और जवान फौजी भर्ती के दफ्तरों में पहुंच गए। वहां पर भर्ती के लिए नाम लिखवाए। लेकिन बड़े अफसोस के साथ कहना पड़ता है कि तीन तीन महीने हो गए उन को भर्ती हुए, ट्रेनिंग भी पूरी कर चुके हैं, मगर कैंक्टर verification के कागजात पुलिस ने अभी तक नहीं निकाले। मैं पंडित मोहन लाल जी से निवेदन करना चाहता हूं कि थानों में उन के कागजात पहुंचे दो दो महीने हो चुके हैं लेकिन उन को तब तक पहिए नहीं लगते जब तक कि सिपाहियों के हाथों को ग्रीज नहीं किया जाता, रिदवत नहीं दी जाती (*Voices of shame shame from the Opposition*) डिप्टी स्पीकर महोदया, कितने शर्म की बात है कि जो आदमी देशकी रक्षा के लिए मर मिटने के लिए उतावले हो रहे हैं, मातृभूमि की आन के लिए अपने आप को बलिदान कर देना चाहते हैं उन से भी रिदवत के पैसे मांगे जाएं। (*Voices of shame shame from the Opposition*) पंडित मोहन लाल जी इस बात को खास तौर से नोट कर लें। यह खड़खड़े गांव की बात है।

डिप्टी स्पीकर साहिबा, देश की जनता ने, जनता के हर वर्ग ने चाहे वह मेहनत करता है, खेतों में हल चलाता है, कारखाने में काम करता है, दुकानदार है या दफ्तर में काम करता है, जब देखा कि मातृभूमि की इज्जत खतरे में है तो अपना सारा संचय किया हुआ पैसा लाकर सामने रख दिया और कहा कि ले लीजिए, और इसे जिस काम में ला सकें लाइए क्योंकि मेरे देश का मान, मेरे देश की मर्यादा और शान हर सूरत में बरकरार रहनी चाहिए, ऊंची रहनी चाहिए। कहने का भाव यह कि लोगों ने दिल खोलकर पैसा दिया। आप को पता ही है कि रक्षा के साधनों को उपलब्ध कराने में आज पंजाब का नाम सब से ऊपर है। यह किन कारणों से है? नेताओं के कारण नहीं, जनता के प्रयत्नों के कारण पंजाब का नाम ऊंचा हुआ है। लेकिन, डिप्टी स्पीकर महोदया, जब सरकार ने देखा कि जनता ने दिल खोल कर पैसा दिया है, उस जनता ने दिल खोलकर पैसा दिया है जो कि पहले से ही इन के द्वारा लगाए गए टैक्सों के बोझ तले बुरी तरह से दबी हुई थी, तो सरकार की अपनी नीयत बदल गई। आखिर यह तो इसकी पुरानी आदत है। महसूस किया कि इतने टैक्स लगाए, स्माल सेविंग स्कीमों के द्वारा पैसा इकट्ठा किया, फिर भी लोगों ने प्रचुर धन देश रक्षा फंड में दिया तो इन्होंने पिछली माफियों के पैसे को भी उगारना शुरू कर दिया। डिप्टी स्पीकर महोदया, आप को पता है कि पिछले बाढ़ के दिनों में रोहतक जिला में कितनी तबाही हुई / मकान गिर गए, फसलें बह गईं, मवेशी बीमारी के कारण मर गए, पानी में बह गए। उन दिनों तकावियां और कर्ज गवर्नमेंट की तरफ से दिए गए थे। अब जब देखा कि लोगों ने

दिल खोलकर रक्षा प्रयत्नों में धन जमा कराया है और यह ख्याल करके कि पता नहीं कहाँ पर और धन छिपा कर रखा होगा पंजाब सरकार ने यह हुक्म जारी कर दिए कि उन कर्जों को वापिस ले लो, तकावियों के धन को वापिस ले लो। अभी अभी रूपलाल जी मेहता अपने गुड़गांव जिला की बात कर रहे थे। मैं निवेदन करूंगा कि जिला गुड़गांव में ही नहीं सारे पंजाब के ऊपर, पंजाब में रहने वाली सारी जनता पर शिद्दत के जुल्म हो रहे हैं। महता जी इस बात को कहने में संकोच कर गए मैं इस बात को खुल कर साफ तौर पर कहता हूँ। डिप्टी स्पीकर महोदया, आप खुद बाढ़ के दिनों में वहाँ रही हैं। उन की हालत अभी तक सुधरी नहीं है, कच्चे मकान तक अभी नए सिरे से बने नहीं, भरपेट रोटी के लिए उन के पास पैसे नहीं लेकिन सरकार ने यह हुक्म जारी कर दिए हैं कि उन के कर्जों और तकावियों के पैसों को बतौर लैंड रैविन्यू वसूल किया जाए। क्या यह अन्याय नहीं, क्या यह अन्धेरागर्दी नहीं, डिप्टी स्पीकर साहिबा, क्या यह जुल्म की हद नहीं? उधर टैक्स पर टैक्स लगाने की बातें होती हैं। पिछले बजट सेशन में जब **Temporary Taxation Bill** लाया गया तो हमने जो प्रोटैस्ट किया उसको प्रिविलेजिज कमेटी तक ले जाने की नौबत आ पहुंची। उस वक्त कहा गया कि बड़ा मासूम सा बिल है, किसी पर कोई धक्का नहीं होगा, परेशानी नहीं होगी। लेकिन डिप्टी स्पीकर महोदया, अब पंडित मोहन लाल जी ने जिला परिषदों को यह हिदायत दी कि जो 50 रुपए महीना कमाता है, जिसकी आमदन दो रुपए रोज भी नहीं, जो भरपेट रोटी भी नहीं खा सकता, अपने बाल बच्चों का पेट नहीं भर सकता लोकल बाडीज उन पर भी टैक्स लगाएं।

इधर प्रोफेशनल टैक्स की वसूली की हालत यह है कि सभी शहरों में हाहाकार मची हुई है। गांव के अन्दर छोटे छोटे दुकानदार, बढ़ई, लोहार, नाई—जो कि इन के मोहताज नहीं हैं, जो कोटे परमिटों के लिए इनकी खुशामद नहीं करते, दिन भर पसीना बहाकर रोटी कमाते हैं—सब के नाम वारंट दस्ती जारी कर दिए कि फलां दिन ट्रैजरी आफिसर के सामने पेश हो जाओ। यह तो पिछले टैक्सों की वसूली की हालत है और पता नहीं कि पहली मार्च को डाक्टर भागव साहिब क्या कुछ और कुल्हाड़ा चलाते हैं।

उपाध्यक्ष : आप मेहरबानी करके रिलेवेंट बोलें और वाई ड अप करें। (The hon Member should please try to be relevant and wind up.)

श्री मंगल सेन : डिप्टी स्पीकर साहिबा, मैं बिल्कुल रिलेवेंट बोलूंगा और जो कुछ बोलूंगा ठीक बोलूंगा। मैं वह बातें आप के नोटिस में लाऊंगा जिनका वर्णन हमारे गवर्नर महोदय अपने ऐड्रेस में करना भूल गए हैं। मैं उन बातों की ही आप के द्वारा मन्त्रिमंडल को याद दिवाना चाहता हूँ।

श्री जगन्नाथ : On a point of Order, Madam. अगर चौधरी राम सिंह personal attack कर सकते हैं तो क्या यह मैम्बर साहिब ऐसे बातें भी नहीं कह सकते ?

उपाध्यक्ष : क्या यह point of Order है ? [Is it a point of Order]

श्री मंगल सेन : श्री जगन्नाथ जी की बड़ी मेहरबानी है जो उन्होंने मेरी सिफारिश की.....

उपाध्यक्ष : अब आप wind up करें। (The hon. Member may now wind up please.)

श्री मंगल सेन : Wind up कैसे करूं, अभी तो मैंने शुरू ही किया है। खैर, आप का हुक्म है तो मैं अपने points थोड़े थोड़े में बतलाता जाता हूँ। डिप्टी स्पीकर महोदया, जिला के डिप्टी कमिश्नर ने मुझे बुलाया। मुझे कहने लगे कि आपने Defence Fund के लिए धन संग्रह कराने में बड़ा सहयोग दिया है, जनता ने बड़ा सहयोग दिया है, अब National Defence Bond वगैराह के लिए भी सहयोग दीजिए। मैं ने उन्हें बताया कि उस वक्त बात और थी, चौकी दर चौकी आगे पीछे हो रही थी। उस वक्त लोगों का ख्याल था कि जब सरकार सही रास्ते पर आ रही थी, फिजूल खर्चियां बन्द करने की बातें की जा रही थीं, स्वेच्छा से योगदान दें। उस समय लोगों ने अन्तर्प्रेरणा से, देश भक्ति के जजबे से प्रभावित होकर अपना सर्वस्व बलिदान करने का निश्चय किया था। लेकिन जब से चीफ मिनिस्टर साहिब ने 11 मेम्बरों की सम्मतिदायित्री समिति बनाई, सलाहकार कमेटी बनाई जिसमें चौधरी राम नारायण जैसे बोगस आदमियों को लिया,, जनता का विश्वास इन पर इनकी कार्यवाहियों पर डांवाडोल हो गया। चौधरी राम नारायण वह शख्स है जिनकी बाबत लोगों को पता है कि राजस्थान में भारत सेवक समाज में गोलमाल करने पर कान से पकड़कर बाहर निकाल दिए गए थे।

उपाध्यक्ष : आप relevant रहने की कृपा करें। (Please try to be relevant). (Interruptions)

श्री मंगल सेन : उन जैसे bogus आदमी (Interruptions)

उपाध्यक्ष : Do not be personal. आप लफ्ज़ "बोगस" को वापिस लें। [Do not be personal. The hon. Member should withdraw the word "bogus."]

श्री मंगल सेन : अच्छा जी, मैं personal नहीं बोलूंगा। तो मैं निवेदन कर रहा था कि मुख्य मन्त्री जी ने जो अब सलाहकार समिति बनाई उसके चेयरमैन ने—जिन का आप की आज्ञानुसार मैं नाम नहीं लेता—एक कम्पनी फरीदाबाद में बनाई हुई है। डिप्टी स्पीकर साहिबा, अफमोस से कहना पड़ता है कि टैक्सों द्वारा प्राप्त किया हुआ गरीब जनता का खून पसीने की कमाई कापैसा, किस बेरहमी से खुर्दबुर्द किया जा रहा है। फरीदाबाद की उस कम्पनी में हमारी पंजाब सरकार अपने कर्मचारियों को "brain washing" की खातिर training हासिल करने के लिए भेजती है। शायद इस लिए कि अगर कहीं किसी जगह कोई इमानदार कर्मचारी है भी तो उसे भी बेइमानी की training दी जाए। एक एक आदमी के लिए 25 रुपए training charges हैं। मेरी समझ में नहीं आया कि यह training किस लिए दी जा रही है और Government servants को क्यों दी जा रही है। इसी तरह डिप्टी स्पीकर महोदया, श्री कृष्णमूर्ति हैं जो 420 हैं। बाकियों की बाबत जानकारी अभी जनता के सामने नहीं आई आहिस्ता आहिस्ता वह भी आ जाएगी। लेकिन यह हकीकत है कि जिन लोगों को जनता का विश्वास प्राप्त नहीं है, किसी पार्टी का विश्वास प्राप्त नहीं ऐसे आदमियों को हमारे मुख्य मन्त्री ने अपना

सलाहकार चुना है। जैसा किसी आदमी की अपनी तबीयत का स्वभाव होता है वह वैसे ही आदमी छांटता है। लेकिन मैं अर्ज करना चाहता हूँ कि इस कमेटी को तोड़ना चाहिए। जब यही बात **Treasury Benches** पर बैठने वाले कुछ सदस्यों ने कही तो उन के लिए इन्होंने यह कह दिया कि यह **disgruntled men** है और यह **dissatisfied** हैं। वैसे तो यह जरूरी है कि यह किसी बात पर **dissatisfied** हों क्योंकि आप के कारनामों ही ऐसे हैं। वहां यह कैसे इन के साथ रह सकते हैं जब सरदार दरबारा सिंह और यह खुद इक्ठो नहीं रह सकते। (**Opposition Benches** पर से हंसी)।

Deputy Speaker. The hon. Member is not relevant. He should now wind up his speech in two minutes.

श्री मंगल सेन : मैंने तो अभी आरम्भ ही किया है। मेरे साथ इतना जुल्म न कीजिए और कम अर्ज कम पांच मिनट और दीजिए।

उपाध्यक्षा : मैं यह बात साफ कर देना चाहती हूँ कि जो मੈम्बर मेरी **ruling** की परवाह नहीं करेंगे मैं उन्हें आगे बोलने का मौका नहीं दूंगी। (*I may warn all the hon. Members that in future they would not be allowed any chance to speak if they would not care to obey the rulings from the Chair.*)

श्री मंगल सेन : डिप्टी स्पीकर साहिबा, मैं यह निवेदन करना चाहता हूँ कि आज हमारे देश में कुछ ऐसे लोग भी मौजूद हैं जिनके बारे में कई तो कहते हैं कि वे **pro-Russians** हैं और कुछ के बारे में वह कहते हैं कि यह **pro-Chinese** और **pro-Hinduستانی** कोई भी नहीं। लेकिन फिर भी उस के खिलाफ जो **cases** थे वे तमाम के तमाम वापस ले लिए गए। फिर मर्जे की बात यह है कि वह कहते हैं कि पुलिस वालों ने जब वह **underground** थे, हमेशा उन्हें **shelter** दिया है। मगर मोहन लाल जी ही बता सकेंगे कि क्या यह बात दुस्त है और अगर यह ठीक है तो उन पुलिस के अफसरों के नाम क्या हैं जो उन्हें **shelter** देते रहे हैं। इस तरह के काम करने वालों के खिलाफ सरकार क्या **action** ले रही है। चाहे उत्तर प्रदेश की सरकार हो चाहे मध्यप्रदेश की सरकार हो चाहे यहां की सरकार हो, अगर उन के राज्य में कानून के तोड़ने वालों को उन की पुलिस **shelter** देती है तो उन पुलिस अफसरों के खिलाफ इन्हें सख्त **action** लेना चाहिए। यहीं तक नहीं, उन्होंने तो यह भी कहा है कि वह चण्डीगढ़ में किसी मंत्री और मुख्यमंत्री के घर भी रहे हैं। यह बात जचती तो नहीं, मुझे आशा है कि पंडित मोहन लाल जी इस चीज का जवाब देंगे। (घंटी की आवाज)। डिप्टी स्पीकर साहिबा, आपकी बड़ी मेहरबानी होगी, मुझे थोड़ा सा और समय दें। मैं यह निवेदन करना चाहता हूँ कि आज सारे पंजाब के अन्दर बल्कि सारे देश के अन्दर इस बात की बड़ी चर्चा हो रही है।

एक बात मैं रोहतक के **Government College for Women** के बारे में कहना चाहता हूँ। वहां लोग कहने लगे हैं कि सरकार उस **College** को तोड़ कर

[श्री मंगल सैन]

College for Boys के साथ amalgamate करने के बारे में सोच रही है। इस से वहां के लोगों के दिलों में बड़ी नाराज़गी पैदा हो गई है क्योंकि वह कहते हैं कि हमारे ऋषि कहते थे कि जब लड़के और लड़कियाँ पांच या छः साल की उमर के हो जाएं तो उन्हें अलग अलग रखना चाहिए। इस लिए रोहतक की जनता नाराज़ है जहां का मैं खिदमतगार हूँ। इस लिए मैं शिक्षा मंत्री से निवेदन करूंगा कि उन्हें यह चीज़ हरगिज़ नहीं करनी चाहिए।

आखरी बात मैं नशेबन्दी के बारे में कहना चाहता हूँ जिस का जिक्र राज्यपाल महोदय ने अपने अभिभाषण में नहीं किया। रोहतक में कई सालों से नशा बन्दी हुई हुई है। वहां शराब ठेकों से नहीं मिलती लेकिन वह घर घर में मिलती है। आप लोगों के घरों में जा कर देख सकते हैं। थाना राए में एक आदमी को शराब के सिलसिला में वहां के थानेदार ने मार दिया था। चौधरी रिज़क राम मेरी इस बात की तारीफ करें। (एक आवाज़ : एक नहीं, तीन आदमी मार दिए गए हैं।) अब मरने वालों की संख्या तीन हो गई होगी। मैं अर्ज़ करना चाहता हूँ कि जहां पर यह हालत हो कि नाम की तो शराब बन्दी लागू हो और वहां लोग शरेआम शराब पीते हों तो मैं समझता हूँ कि इस में या तो आप के नेता का दोष है या उस की नीयत का दोष है।

सरदार लडमठ सिंघ गिल (ਜਗਰਾਉਂ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਜੋ ਭਾਸ਼ਣ ਸਾਡੇ ਸਾਹਮਣੇ 18 ਤਾਰੀਖ ਨੂੰ ਦਿੱਤਾ ਹੈ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਉਹ ਇਕ ਰਿਵਾਜ ਹੀ ਹੋ ਗਿਆ ਹੈ ਅਤੇ ਇਕ ਰਸਮ ਹੈ ਜੋ ਅਦਾ ਕਰ ਦਿਤੀ ਜਾਂਦੀ ਹੈ। ਜੋ ਪੁੱਠੀ ਸਿੱਧੀ ਰਿਪੋਰਟ ਲਿਖੀ ਹੁੰਦੀ ਹੈ

श्री बनवारी लाल : On a point of Order, Madam. मेरा point of order यह है कि back benches पर बैठने वाले जो मੈम्बर हैं यह भी elect हो कर आए हैं और नामज़द हो कर नहीं आए हैं। आप उन के ख्यालात का भी ख्याल रखें और उन्हें भी बोलने का मौका दें।

उपाध्यक्षा : मैं तो कोशिश करती हूँ कि ज्यादा से ज्यादा मੈम्बरों को बोलने का मौका मिले लेकिन बाज़ मੈम्बर बोलते समय मेरी घंटी की आवाज़ भी नहीं सुनते और बोलते जाते हैं। अगर मੈम्बर साहिबान अच्छी तरह behave करें तो मैं हर एक मੈम्बर को बोलने का मौका देने की कोशिश करूंगी। (I make an earnest effort to afford an opportunity to the maximum number of Members to speak but the difficulty is that some of them continue speaking, ignoring the bell and thus take more time. If the Members behave properly then I shall try to accommodate every Member.)

सरदार लडमठ सिंघ गिल : ਤੇ ਮੈਂ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸੀ ਕਿ ਗਵਰਨਰ ਸਾਹਿਬ ਦਾ ਭਾਸ਼ਣ ਮਹਿਜ਼ ਇਕ ਰਿਵਾਜ ਬਣ ਗਿਆ ਹੈ। ਸਰਕਾਰ ਨੇ ਜੋ ਪੁੱਠੀ ਸਿੱਧੀ ਰਿਪੋਰਟ ਉਨ੍ਹਾਂ ਨੂੰ ਲਿਖ ਕੇ ਦੇ ਦਿੱਤੀ ਉਹ ਉਨ੍ਹਾਂ ਨੂੰ ਪੜ੍ਹ ਕੇ ਸੁਣਾ ਦਿਤੀ। ਜੇਕਰ ਗਵਰਨਰ ਸਾਹਿਬ ਨੂੰ ਪਤਾ ਹੁੰਦਾ ਕਿ ਜੋ ਕੁਝ ਉਹ ਪੜ੍ਹ ਰਹੇ ਹਨ ਉਹ ਠੀਕ ਹੈ ਤਾਂ ਮੈਂ ਵੀ ਉਸਦੇ ਸੁਕਰੀਏ ਵਿੱਚ ਸ਼ਾਮਲ ਹੁੰਦਾ ਲੇਕਿਨ

ਉਨ੍ਹਾਂ ਦੇ ਉਸ ਰਿਪੋਰਟ ਪੜ੍ਹਨ ਤੋਂ ਸਾਫ਼ ਮਾਲੂਮ ਹੁੰਦਾ ਸੀ ਕਿ ਉਹ ਪਿਛਾਂ ਦੇ ਸਹੀ ਨਾਮ ਵੀ ਨਹੀਂ ਜਾਣਦੇ ਹਨ। ਹੈ ਵੀ ਠੀਕ ਕਿਉਂ ਜੋ ਉਹ ਨਵੇਂ ਨਵੇਂ ਆਏ ਹਨ ਅਤੇ ਇਸ ਸਰਕਾਰ ਦੇ ਕਾਰ-ਨਾਮਿਆਂ ਦਾ ਉਨ੍ਹਾਂ ਨੂੰ ਪੂਰਾ ਪਤਾ ਨਹੀਂ ਲਗਿਆ ਹੈ ॥

Deputy Speaker: No aspersions on the Governor please.

ਸਰਦਾਰ ਲਫ਼ਮਣ ਸਿੰਘ ਗਿੱਲ : ਜੇ ਕਰ ਸਰਕਾਰ ਦੇ ਸਹੀ ਕਾਰਨਾਮੇ ਗਵਰਨਰ ਸਾਹਿਬ ਨੂੰ ਵਾਜ਼ਿਆ ਨਾ ਹੋਣ ਤਾਂ ਇਹ ਠੀਕ ਨਹੀਂ। ਇਸ ਲਈ ਗਵਰਨਰ ਸਾਹਿਬ ਦੇ ਸਾਹਮਣੇ ਇਸ ਸਰਕਾਰ ਦੇ ਸਹੀ ਕਾਰਨਾਮੇ ਨਾ ਰਖੇ ਗਏ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਬੇਇਨਸਾਫੀ ਹੋਵੇਗੀ। ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਆਪਣੇ ਭਾਸ਼ਣ ਵਿਚ defence ਦਾ ਵੀ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ। ਮੈਂ ਨਹੀਂ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ defence ਦੇ ਮੁੱਲਕ ਐਸੀਆਂ ਗਲਾਂ ਕੀਤੀਆਂ ਜਾਣ ਜੋ ਮੁਲਕ ਦੀ defence ਤੇ ਚੰਗਾ ਅਸਰ ਪਾਉਣ।

6.30 p.m.

(The Sabha then adjourned till 9 a.m. on Thursday the 21st February, 1963)

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21st February, 1963

Vol. I—No. 3

OFFICIAL REPORT



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ERRATA

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Note :—Starred Question No. 1034 at page 1 standing in the name of Comrade Harnam Singh Chamak was actually put by Comrade Babu Singh Master.

PUNJAB VIDHAN SABHA

Thursday, the 21st February, 1963

The Vidhan Sabha met in the Assembly Chamber, Sector 1, Chandigarh at 9.00 a. m. of the Clock. Mr. Speaker (Shri Prabodh Chandra) in the Chair.

STARRED QUESTIONS AND ANSWERS

HANSI-BARSOLA ROAD IN DISTRICT HISSAR

***2172. Shri Amar Singh :** Will the Minister for Planning and Development be pleased to state whether the work of construction of Hansi to Barsola road in Hissar District has been started; if so, the time by which it is likely to be completed; if not started, the reasons therefor?

Shri Mohan Lal

Part (i) No; question does not arise.

Part (ii) The road is not included in the 3rd Five-Year Plan due to paucity of funds.

LABOUR COLONY AT JAWAHAR CAMP AT LUDHIANA

***1048. Comrade Gurbakhsh Singh Dhaliwal :** Will the Minister for Planning and Development be pleased to state whether any complaint has recently been received by Government from the Trade Union, Ludhiana regarding alleged transgression of rules pertaining to allotment of houses and residential plots in the Labour Colony at Jawahar Camp, Ludhiana, if so, the action, if any, taken or proposed to be taken by Government thereon?

Shri Mohan Lal : No.

DAMAGE DONE BY LOCUST SWARMS

***1034. Comrade Harnam Singh Chamak :** Will the Minister for Agriculture and Welfare be pleased to state—

- (a) the parts of the State recently invaded by locust swarms and the extent of damage caused in each district ;
- (b) the nature of relief, if any, so far provided by Government to the people in affected areas ;
- (c) the steps, if any, taken to ward off the menace and to minimise the damage and exterminate the swarms ?

Shri Gurbanta Singh : (a) (i) All districts.

(ii) A statement (Annexure I) is laid on the Table of the House.

(Agriculture and Welfare Minister)

(b) Free insecticides worth about 3½ lac of rupees and locust control equipments were supplied to the cultivators for locust control work .

(c) A note (Annexure II) is laid on the Table of the House.

ANNEXURE I

The district-wise damage to crops from Locusts is as under :—

Serial No.	District	Crop damaged in acres	Value in rupees
1.	Karnal ...	9,162	8,33,970
2.	Rohtak ...	4,348	4,79,520
3.	Hissar ...	5,753	4,03,850
4.	Ambala ...	472	43,118
5.	Gurdaspur ...	345	16,194

ANNEXURE II

The following steps have been taken by the Government to fight the locust menace :—

A well-knit Locust Warning and Control Organisation has been set up in the Punjab. In the Districts the Deputy Commissioners are the Chairmen of the Locust Control Boards and other Officers of the Revenue, Agriculture, Police and Development Departments are members of the Boards. The Districts are further divided into Zones and Sub-Zones each under the charge of a responsible Officer for Locust Control Work. Information about the Locust Swarm visitations is promptly transmitted from village to the Block and District Headquarters and for this purpose Lambardars, Panches, and Sarpanches have been made responsible and similarly Block Development Officers, Tahsildars and Deputy Commissioners have been made responsible for collecting and passing on the information to the higher authorities and the adjoining Districts.

2. The Agriculture Department undertakes the training of the field staff in the latest methods of Locust Control. This year hundreds of officials and non-officials were imparted training in all the Districts during the months of June and July by calling several meetings for this purpose.

3. Hand bills on Locust Control are printed and distributed in large numbers to the Field Workers and the Villagers.

4. Insecticide and equipment are stocked at the District and Block Headquarters. This year in addition to insecticide and equipment already in reserve for Locust Control Work, 500 tons of insecticide and 1,000 Hand Dusting Machines were newly purchased to cope with the Locust trouble. For this purpose a Budget of Rs three lakhs was sanctioned by the Government. It is proposed to purchase and keep in reserve another 1,000 tons of insecticide to meet the anticipated Locust threat in the coming months. For this purpose a budget of Rs 3,70,000 has been sanctioned.

5. The Deputy Commissioners requisition the vehicles of other Departments as well as take on hire to provide transport for men and material to the affected villagers. A sum of Rs 1,70,000 has been advanced to the Deputy Commissioners to meet the expenditure for the purpose.

6. Close co-ordination is kept with the adjoining States and Central Government in the Locust Control Work, so that we have timely information about the locust invasion and also about the progress of control-operations in other States.

7. The labour for Locust operations is to be provided by the villagers. Mostly they voluntarily offer this assistance, but in case there is any reluctance on their part, then provisions of the East Punjab Agricultural Pests, Diseases and Noxious Weeds Act, 1949 are invoked under which all able-bodied male persons above the age of 14 years can be requisitioned for Locust Control Work.

8. In addition to ground operations, aeroplanes were also borrowed from the Government of India for aerial operations against Locust, but these could not be used, as the ground operations were found quite adequate. The organisation has been found quite satisfactory and efficient in tackling the problem successfully.

ਕਾਮਰੇਡ ਭਾਨ ਸਿੰਘ ਭੰਰਾ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੀ ਸਰਕਾਰ ਨੂੰ ਟਿੱਡੀ ਦਲ ਦੇ ਆਉਣ ਦੀ ਪਹਿਲਾਂ information ਸੀ ?

ਖੇਤੀਬਾੜੀ ਮੰਤਰੀ : ਇਸ ਬਾਰੇ ਸਾਡਾ ਦੂਸਰੀਆਂ States ਅਤੇ ਪਾਕਿਸਤਾਨ ਨਾਲ ਸਮਝੌਤਾ ਹੈ ਕਿ ਉਹ ਸਾਨੂੰ ਇਤਲਾਹ ਦੇਣ । ਉਸ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨ ਲਈ ਅਸੀਂ ਤਿਆਰ ਹੋ ਜਾਂਦੇ ਹਾਂ ।

ਚੌਧਰੀ ਇੰਦਰ ਸਿੰਘ ਸਲਿਕ : ਕਥਾ ਵਜ਼ੀਰ ਸਾਹਿਬ ਬਤਾਏਗੇ ਕਿ ਕਿਸ ਕਿਸ ਜ਼ਿਲੇ ਮੇਂ ਕਿਤਨਾ ਕਿਤਨਾ ਨੁਕਸਾਨ ਹੁਆ ਹੈ ?

ਸਰਕਾਰੀ : Reply ਮੇਂ (a) ਕੇ second part ਮੇਂ ਯਹ information ਵੀ ਹੈ ।

UNEMPLOYMENT AMONG AGRICULTURAL LABOURERS

***1809. Babu Ajit Kumar :** Will the Minister for Agriculture and Welfare be pleased to state whether any survey has been conducted by Government regarding unemployment among the Agricultural labourers in the State; if so, the result thereof ?

Shri Gurbanta Singh : No such survey has been conducted by the Agriculture Department.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੋਈ survey ਕੀਤੀ ਜਾਏਗੀ ਜਾਂ ਨਹੀਂ ?

Mr. Speaker : This does not arise.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਸਰਕਾਰ survey ਦੀ ਜ਼ਰੂਰਤ ਮਹਿਸੂਸ ਕਰਦੀ ਹੈ ਕਿ ਨਹੀਂ ?

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਇਹ ਬਣਦਾ ਤਾਂ ਨਹੀਂ ਪਰ ਜੇ ਇਹ ਜ਼ਰੂਰਤ ਦੇਣਾ ਚਾਹੁਣ ਤਾਂ ਦੇ ਦੇਣ । (This question does not arise but the hon. Minister may reply if he so wishes.)

ਪੰਡਿਤ ਸੋਹਨ ਲਾਲ ਦੱਤ : ਕਥਾ ਵਜ਼ੀਰ ਸਹੋਦਯ ਬਤਾਏਗੇ ਕਿ agricultural labour ਦੀ ਤਕਲੀਫ਼ਾਂ ਕੀ ਜਾਨਨੇ ਕੇ ਲਿਯੇ ਸਰਕਾਰ ਤੈਯਾਰ ਕਯੋਂ ਨਹੀਂ ਹੈ ?

ਖੇਤੀਬਾੜੀ ਸਰਕਾਰੀ : ਹਮੇਂ ਉਨਕੀ ਤਕਲੀਫ਼ਾਂ ਕਾ ਪਤਾ ਹੈ । ਸਰਕਾਰ ਉਨਹੂੰ ਜ਼ਮੀਨ ਦੇਂਦੀ ਹੈ ਆਰ ਫ਼ੂਲਰੀ facilities ਭੀ ਦੇਂਦੀ ਹੈ । Survey ਕੀ ਜ਼ਰੂਰਤ ਨਹੀਂ, census ਸੇ ਸਭ ਕੁਝ ਪਤਾ ਚਲ ਜਾਏਗਾ ਸਗਰ ਅਭੀ figures ਨਹੀਂ ਮਿਲੀਂ ।

ਪੰਡਿਤ ਸੋਹਨ ਲਾਲ ਦੱਤ : ਕੀ ਸਕੱਤੀ ਸਹੀਦਯ ਬਤਾਏਗੇ ਕਿ ਸਰਕਾਰ ਇਸ ਸੰਬੰਧ
 ਮੈਂ ਕੀ ਕੀ ਕਰ ਰਹੀ ਹੈ ?

Mr. Speaker: Notice will be required for that.

ਸਰਦਾਰ ਤਾਰਾ ਸਿੰਘ ਲਾਇਲਪੁਰੀ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੀ ਸਰਕਾਰ
 ਮਿਲ ਮਜ਼ਦੂਰਾਂ ਦੀ ਤਰ੍ਹਾਂ ਖੇਤੀ ਮਜ਼ਦੂਰਾਂ ਲਈ ਵੀ ਨੀਯਮ ਬਣਾਉਣ ਦਾ ਇਰਾਦਾ ਰਖਦੀ ਹੈ ?

Mr. Speaker: The Minister is not prepared to give a reply.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਇਹ survey ਤਾਂ ਨਹੀਂ ਕਰਾਉਣਾ ਚਾਹੁੰਦੇ ਅਤੇ ਨਾ
 ਹੋਵੇਗੀ.....

Mr. Speaker: Do not put things in his mouth.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਸਰਕਾਰ ਉਨ੍ਹਾਂ ਦੀਆਂ wages fix ਕਰਨ ਲਈ
 ਤਿਆਰ ਹੈ ?

Mr. Speaker: It is a suggestion for action.

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ADDITIONAL FUNDS FOR SCHEDULED CASTE PERSONS FOR PURCHASE OF
 AGRICULTURAL LAND

***2173. Shri Amar Singh :** Will the Minister for Agriculture and
 Welfare be pleased to state—

- (a) whether there is any purposal under the consideration of
 Government to allocate any additional funds for persons
 belonging to the Scheduled Castes to enable them to purchase
 Agricultural lands in the State during the Third Five Year Plan;
- (b) the funds allocated for the purpose during the last year and
 the amounts proposed to be allocated now for Hissar, Gur-
 gaon, Mohindergarh, Rohtak, Karnal and Sangrur Districts ?

Shri Gurbanta Singh : (a) Yes.

(b) The information is laid on the Table of the House.

Details of the funds allocated under the Land Purchase Scheme for persons
 belonging to Scheduled Castes during the year 1961-62 and those proposed to be
 allocated during the current financial year 1962-63 for districts Hissar, Gurgaon,
 Mohindergarh, Rohtak, Karnal and Sangrur.

Districts	1961-62	1962-63
	Rs	Rs
Hissar	.. 38,000	44,000
Gurgaon	.. 32,000	40,000
Mohindergarh	.. 12,000	16,000
Rohtak	.. 38,000	44,000
Karnal	.. 30,000	34,000
Sangrur	.. 50,000	60,000

Proposals with regard to the provision of additional funds are under con-
 sideration.

श्री अमरसिंह : क्या Minister साहब बतायेंगे कि agricultural beneficiary select करने का क्या criteria बनाया गया है ?

खेतीबाड़ी मन्त्री : यह सवाल पैदा तो नहीं होता मगर मैं इसका जवाब दे देता हूँ ।

श्री अध्यक्ष : आप एक बात कहिए । (The hon. Minister may please take up either of the positions.)

मन्त्री : हर district में एक committee बनी हुई है । वह agricultural beneficiaries select करती है जिनको जमीन दी जाती है ।

श्री अमर सिंह : क्या हिसार के District Welfare Officer के खिलाफ कोई case चल रहा है ; क्या कोई inquiry हो रही है ?

श्री अध्यक्ष : यह सवाल पैदा नहीं होता । (This supplementary does not arise.)

श्री अमरसिंह : इन्होंने बताया है कि हिसार को 38,000 रुपया और गुड़गांव को 32,000 रुपया दिया गया ।

श्री अध्यक्ष : आपने amount पूछी थी, इन्होंने बता दी । (The hon. Member enquired about the allocation of funds and the hon. Minister gave the requisite information)

श्री अमरसिंह : जहां तक District Committee का ताल्लुक है मैं उसके बारे में पूछ रहा हूँ ।

श्री अध्यक्ष : आपने यह नहीं पूछा । (The hon. Member did no ask it in the main question.)

श्री अजीत कुमार : वजीर साहिब ने दिसाया है कि डिस्ट्रिक्ट कमेटी बनी हो रही है । की उस कमेटी की recommendations विच कौसी उबदीली दी कर दिँती जाँदी है ?

मंत्त्री : जिषे गौरमैँट मुनासब समझदी है उबदीली कर सकदी है ।

श्री अजीत कुमार : जिहड़े बँदे दरखासत ही नहीं दिँदे कि साँहू जमीन चाहीदी है, जिहड़े वाही दा कँम ही नहीं करदे, जिनुं कॅल रूट परमिट, टरॅक अडे कॅले दे डिपु हेठ की उनं नुँ वी इह रकम दे दिँती जाँदी है ?

Mr. Speaker : How do you expect the Hon. Minister to remember all these names ? You may give a separate notice for any other specific thing that you want.

बालू अजीत कुमार : इन्होंने फरमाया है कि कमेटी recommend करती है। मैं पुछिआ है कि आया औरने cases की उन जिनमें कि कमेटी के बॉल दरमासत ही ना आया होवे ?

श्री अध्यक्ष : आप इस सवाल को पढ़ें। इस में दरखास्त वगैरह का कहीं जिक्र नहीं। आपने depots, quotas और permits का जिक्र कर दिया। (Let the hon. Member please read the question. There is no mention of the applications etc. there. The hon. Member has started bringing in depots, quotas and permits, etc.)

बालू अजीत कुमार : सरकार ऐसे लोगों को यह financial aid दे देती है जिन के पास quotas हैं।

Mr. Speaker : Please put the question in the proper form. This does not arise out of this question.

चौधरी इन्द्र सिंह मलिक : क्या वजीर साहिब बताएंगे कि District Committees में Harijan M.L.As को लिया गया है ?

श्री अध्यक्ष : इस सवाल में ऐसा जिक्र नहीं। (There is no mention about this matter in the main question.)

चौधरी इन्द्र सिंह मलिक : इन्होंने कहा है कि District Committees बनी हुई हैं।

श्री अध्यक्ष : आप सवाल पढ़ें। (Let the hon. Member please read the question.)

चौधरी इन्द्र सिंह मलिक : - उन्होंने जवाब दिया है।

श्री अध्यक्ष : वह encyclopedia तो नहीं कि सब फाइलें लेकर आए। (The hon. Minister is not on encyclopedia; he is not supposed to bring all the files with him)

चौधरी इन्द्र सिंह मलिक : क्या वजीर साहब बतलायेंगे कि हिसार, गुड़गांव, महेन्द्रगढ़, रोहतक और डिस्ट्रिक्ट संगरूर के लिये यह रकम अलग अलग रखी गई है ?

मन्त्री : जहां आबादी ज्यादा है, वहां ज्यादा पैसे, और जहां आबादी कम है, वहां कम पैसे रखे गए हैं।

CHANDIGARH-LUDHIANA RAIL LINK

*1381. Comrade Babu Singh Master : Will the Minister for Capital and Health be pleased to state—

(a) whether Government has received any communication from the Union Government for acquiring land for the proposed

Chandigarh-Ludhiana rail link; if so, the action, if any, taken thereon ;

- (b) whether any survey for the establishment of the said rail link has so far been taken in hand ?

Shri Ram Saran Chand Mittal : (a) No.

(b) Does not arise.

DONATION OUT OF DISCRETIONARY FUND OF THE MINISTER FOR IRRIGATION
AND POWER

***1116. Chaudhri Hardwari Lal :** Will the Minister for Irrigation and Power be pleased to state whether any donation out of his discretionary grant was recently made to the D. A. V. High School, Hussangarh; if so, the amount there of ?

Chaudhri Ranbir Singh : Yes. A sum of Rs 10,000 has been sanctioned towards the construction of Moti Lal Nehru Hostel, which is being run by the management of D. A. V. High School, Hussangarh.

Chaudhri Hardwari Lal : Is it a fact that the Honourable Minister was invited by the School in question to perform the opening ceremony of the Hall named by the Management after his own father ?

Mr. Speaker : What is the harm in it, if his father was a prominent public man ? The Honourable Minister may, however, reply to it .

Irrigation and Power Minister : I suppose, that the Question Hour is meant for eliciting information and not giving it.

Mr. Speaker : The Hon. Minister has not to guide me. I know my duty. I have allowed the supplementary. He may reply to it if he wants to.

Irrigation and Power Minister : My submission is that the Hon. Member is giving information and not eliciting it.

Mr. Speaker : He is not sure. So, he has put this question.

Irrigation and Power Minister : How does it arise, Sir ?

Mr. Speaker : I have allowed the supplementary. The Honourable Minister may please reply to it, if he can.

Chaudhri Hardwari Lal : May I submit, Sir, that this institute of discretionary grant is being employed for political corruption, and we may be allowed to have a peep into the question.

Mr. Speaker : The Honourable Member can say all such things in his speech.

Irrigation and Power Minister : To say such things means a slur on the Government. He should not do so.

Mr. Speaker : The Honourable Minister should not take it seriously.

Irrigation and Power Minister : How can the Honourable Member say such things in his speech ?

Mr. Speaker : I have told him already about this.

Irrigation and Power Minister : I emphatically deny the allegations made.

श्री बलरामजी दास टंडन : आप किस allegation को deny करते हैं चौधरी साहब ?

मन्त्री : उन्होंने कुर्रप्शन के मुतल्लिक कहा है।

श्री बलरामजी दास टंडन : क्या आपके पिताजी उसको चलाते थे ?

Irrigation and Power Minister : My father died in 1942 and the school was started in 1946.

FLOOD CONTROL AND DRAINAGE SCHEME

***1118. Chaudhri Hardwari Lal :** Will the Minister for Irrigation and Power be pleased to state whether any priority is given in the matter of implementation of Flood Control and Drainage Schemes in the State, as recommended by the State Flood Control Board ?

Chaudhri Ranbir Singh : Yes.

Chaudhri Hardwari Lal : Is it a fact, Sir, that the Government drew up elaborate plans and specific schemes for flood control measures, and fixed their priorities in September or October last, and thereafter ?

Irrigation and Power Minister : Yes, Sir.

Chaudhri Hardwari Lal : Is it a fact that the State Flood Control Board was not consulted in the matter ?

Minister : Sir, the entire matter was considered and decided by the Cabinet.

Chaudhri Hardwari Lal : My question is whether the State Flood Control Board was consulted or not ?

Minister : Most of the schemes were approved by the Board. It was a question of fixing priority which the Government has arrived at.

Chaudhri Hardwari Lal : I have here a list of the functions of the State Flood Control Board supplied by the Honourable Minister himself. One of its functions is to approve long range plans and specific schemes for flood control measures and their priorities are recommended by the

Technical Advisory Committee. May I, therefore, know whether the Board was consulted or not ?

Minister : In view of the emergency, normal procedure to consult the State Flood Control Board and the Technical Advisory Committee was given up.

Mr. Speaker : How did the emergency come in the way of consulting these bodies ?

Minister : It takes about a year or so to consult these bodies. In view of the importance of the emergency, the Government took a decision in the matter.

श्री अध्यक्ष : उन्होंने ने कहा है कि Floods Control Board के पास यह proposal भेजी गई या नहीं आप ने कहा कि emergency की वजह से procedure छोड़ दिया गया ।

The hon. Member had asked whether this case was referred to the Flood Control Board or not. But the hon. Minister has replied that due to emergency that procedure was not followed.) What has the emergency to do with the approval of the State Flood Control Board, etc. ?

Minister : There was emergency. We had to complete the schemes before the onset of the Monsoons.

श्री अध्यक्ष : आप एक दिन meeting call कर के approval ले लेते । (But the hon. Minister could get the approval of the Board by calling an emergent meeting on any day.)

मन्त्री : यह इतना आसान नहीं जितना कि आप ख्याल करते हैं ।

Chaudhri Hardwari Lal : Will the hon. Minister kindly state the difficulties which he encountered in calling the meeting of the State Flood Control Board ?

Minister : It generally takes about two years to get the schemes sanctioned by the State Flood Control Board and the Advisory Committee, because there are so many formalities which we have to fulfil. In view of the emergency, the Government took a decision to go ahead, and complete as many schemes as possible before the onset of the next Monsoons.

Mr. Speaker : Where does the emergency come in ? You could say it was due to the onset of Monsoons. Why to bring in the word 'emergency' here ?

Minister : It is not war emergency, Sir. It was emergency to control floods.

Chaudhri Hardwari Lal : Is it a fact that even the Technical Advisory Committee was by-passed ?

Minister : It is correct to some extent, Sir.

Mr. Speaker : The hon. Minister may please give definite replies. If, however, it is not possible, he may ask for a fresh notice.

Minister : I have already explained the position, Sir.

MEMORANDUM REGARDING REHABILITATION OF OUSTEES OF PONG DAM

***1952. Comrade Ram Chandra :** Will the Minister for Irrigation and Power be pleased to state—

- (a) whether Government have recently sent any memorandum to the Beas Control Board for the rehabilitation of oustees of the Pong Dam Area; if so, when together with the contents thereof ;
- (b) whether the Board referred to in part (a) above has communicated any decision on the said memorandum, if so, the details thereof ?

Chaudhri Ranbir Singh : (a) Yes. A Memorandum regarding rehabilitation of oustees of Beas Project was submitted to the Beas Control Board on 12th October, 1962. The proposal contained the statistical data of the oustees collected by the Deputy Commissioner, Resettlement and Rehabilitation, Beas Project as mentioned in appendix with a recommendation for setting up a Rehabilitation Committee.

(b) The Board accepted the formation of the Rehabilitation Committee. The Secretary, Beas Control Board is formulating the terms of reference, functions and constitution of the Committee in consultation with Punjab, Rajasthan and Himachal Pradesh Governments.

APPENDIX

Number of villages and tikkas affected	.. 194
Number of families affected	.. 12,416
Number of persons affected	.. 51,253
Number of families likely to be displaced	.. 9,004
Total area to be acquired	.. 55,852 acres
Cultivated area	.. 27,952 acres.
Number of scheduled caste families	.. 758

श्री रूप सिंह फूल : क्या वजीर साहिब बताने की कृपा करेंगे कि Pong Dam के oustees को कहां पर बसाया जा रहा है ?

Minister for Irrigation and Power : I have not mentioned any definite place, Sir.

श्री अध्यक्ष : अभी detailed फैसला नहीं हुआ है। How can the Minister be expected to know all these details) (No detailed decision has been taken so far. How can the Minister be expected to know all these details ?)

CHECKING FLOODS IN THE CHOES FLOWING IN GAGRET AND
AMB BLOCKS

***2014. Pandit Mohan Lal Datta:** Will the Minister for Irrigation and Power be pleased to state—

- (a) whether Government have taken or propose to take any steps to check the devastation caused by floods in the choes flowing through the Gagret and Amb Blocks in Amb Constituency; if so, the names of such Choos to be taken up during the 3rd Plan period;
- (b) details of the result of the measures, if any, taken so far in this connection ?

Chaudhri Ranbir Singh: (a) Yes. Survey of Garani Khad has been carried out and survey of Soan Nadi from foot of hills to out-fall into River Sutlej was completed and Scheme for canalisation is being proposed.

(b) Local protection works near village Mubarakpur, Oel and Bhaira were started in the year 1961 and are nearing completion.

पंडित मोहन लाल दत्त : क्या वज़ीर साहिब बताने की कृपा करेंगे कि क्या यह हकीकत नहीं है कि वह तमाम के तमाम बांध बह गए हैं और तसल्लीबख्श काम इस बरबादी को रोकने के लिये नहीं किए गए हैं ?

श्री अध्यक्ष : पंडित जी, यह बात तो इस सवाल से नहीं निकलती। अगर मिनिस्टर साहिब के पास जवाब हैं तो बता दें ! (This supplementary question does not arise out of the main question. However, if the hon. Minister so desires he may give a reply.)

मन्त्री : मुझे इस बात का इलम नहीं है।

पंडित मोहन लाल दत्त : क्या वज़ीर साहिब बताने की कृपा करेंगे कि सरकार ने जो बांध तैयार करना है वह Floods Control Board के अधीन है ?

श्री अध्यक्ष : यह तो आपकी केवल suggestion है। (This is only a suggestion from the hon. Member.)

पंडित मोहन लाल दत्त : क्या वज़ीर साहिब बताने की कृपा करेंगे कि यह बांध कौनसी agency के अधीन है ?

मन्त्री : Floods Control Board और Technical Committee के तहत है।

पंडित मोहन लाल दत्त : क्या वज़ीर साहिब यकीनी तौर पर कह सकते हैं कि इन बांधों से बरबादी रुकी भी है या कि नहीं ?

श्री अध्यक्ष : पंडित जी, आप information दे रहे हैं। (Addressing Pandit Mohan Lal Datta) (The hon. Member is giving information.)

मन्त्री : नसराला चो का इलाज कर दिया है, बाकियों का इलाज कर रहे हैं और सोच भी रहे हैं।

पंडित मोहन लाल दत्त : क्या वज़ीर साहिब बताएंगे कि जो इलाज आपने किया है वह survey तक ही महदूद है और बरबादी को रोकने के लिए कोई ठोस तजवीज़ भी बनाई गई है, और उनको कब तक अमल में लाया जा रहा है और survey कब तक चलता रहेगा ?

मन्त्री : Two spurs मुबारकपुर में, एक एक spur ओयल और भैरा में बनाए जा चुके हैं।

पंडित मोहन लाल दत्त : वह सब बांध बह गए हैं। क्या इसके अलावा किसी चो को रोकने के लिये इस साल या अगले साल कोई प्रबन्ध किया जायेगा ?

मन्त्री : Schemes बनाकर भेजी गई हैं और उन पर action लिया जा रहा है।

REPRESENTATION FROM VILLAGERS RESIDING NEAR GULPUR ESCAPE,
TEHSIL PATHANKOT

*2113. Chaudhri Sunder Singh: Will the Minister for Irrigation & Power be pleased to state—

- (a) whether the Irrigation Department received any representation from the villagers residing near Gulpur Escape in Tehsil Pathankot during the period from 1st January, 1962 to 31st January, 1963 requesting for compensation of land rendered uncultivable owing to the excessive flow of water by the canal authorities;
- (b) if the answer to part (a) above be in the affirmative, the action, if any, so far taken by Government on the said representation ?

Chaudhri Ranbir Singh: (a) Yes. Petitions regarding compensation of damage to crops have been received.

(b) An estimate for crop compensation has been prepared and is under sanction. Payment to the cultivators will be made as soon as the estimate is sanctioned.

चौधरी रंजित सिंह: यह estimate वैसें उब sanction हो जायेगा ?

मन्त्री : जल्दी से जल्दी किया जायेगा।

ELECTRIFICATION OF RURAL AREAS

***1117. Chaudhri Hardwari Lal:** Will the Minister for Irrigation and Power be pleased to state—

- (a) whether it is a fact that the State was divided into two Zones for the purpose of electrification of rural areas in 1961-62 and targets fixed for the said two Zones; separately;
- (b) if the reply to part (a) above be in affirmative, whether the said targets were achieved in the said Zones, if so, to what extent in each case?

Chaudhri Ranbir Singh: (a) No.

(b) Question does not arise.

Chaudhri Hardwari Lal: Has any division been effected with regard to 1962-63; or with regard to 1961-62?

Minister for Irrigation and Power: No, Sir.

DISTRIBUTION OF NAZOO LANDS

***1808. Babu Ajit Kumar:** Will the Minister for Revenue be pleased to state the names of the places in the State, district-wise, where Nazool lands have been distributed among the Scheduled Caster since 1957 to date together with the total area thereof?

Shri Ajmer Singh: The time and labour involved in collecting and compiling the information asked for would not be commensurate with any possible benefit to be obtained from the reply.

(Babu Ajit Kumar rose to ask a supplementary question.)

Mr. Speaker: How can the hon. Member ask a supplementary on such a question?

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ: Supplementary ਨਾ ਸਹੀ, point of Order ਹੀ ਸਹੀ, ਜੀ। ਸਪੀਕਰ ਸਾਹਿਬ, ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਇਸ ਸਵਾਲ ਦੇ reply ਵਿੱਚ ਜਿਤਨੀ labour ਲੱਗਣੀ ਹੈ ਉਸ ਦੇ ਨਾਲ ਕੋਈ purpose serve ਨਹੀਂ ਹੋਣਾ। ਮੈਂ ਸਰਕਾਰ ਤੋਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਉਹ ਹਰ ਸਵਾਲ ਦਾ ਜਵਾਬ ਏਸ ਤਰ੍ਹਾਂ ਹੀ ਦਿੰਦੀ ਹੈ। ਆਖਰ ਇਸ ਦਾ ਜਵਾਬ ਕਿਵੇਂ ਮਿਲੇ। ਬੇਹਤਰ ਹੈ, ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਨੂੰ unstarred ਹੀ ਕਰ ਦਿੱਤਾ ਜਾਵੇ।

Mr. Speaker: This is no point of Order. ਆਪ ਕੋ General Administration ਪਰ ਬੋਲਨੇ ਕਾ ਸੌਕਾ ਮਿਲੇਗਾ। ਆਪ ਉਸ ਵਕਤ ਯਹ discuss ਕਰੋ। (This is no point of Order. The hon. Member will have an opportunity to speak on the General Administration, he may discuss this matter then.)

STARRED QUESTION NO. 1927

Mr. Speaker: Next Question No. 1927 is postponed.

Minister for Revenue: Sir, I have got the reply ready.

Mr. Speaker: It has not been received as yet. Anyway, the hon. Minister may read out the answer.

LOAN ADVANCED TO CULTIVATORS IN LUDHIANA DISTRICT

***1927. Sardar Lachhman Singh Gill:** Will the Minister for Revenue be pleased to state—

- (a) the outstanding amounts of loan, if any, advanced to the cultivators under the revenue account, as it stood on 1st April, 1962 in Ludhiana District with the amount of loan recovered from the said loanees from 1st April, 1962 to 30th December, 1962 monthwise;
- (b) the amount of arrears of the said loan still unrecovered with the names of the loanees against whom the said loans amounting to Rs 5,000 or more are still outstanding ?

Sardar Ajmer Singh: (a) (i) Rs 4,81,770

(ii) April, 1962	..	1,53,027
May, 1962	..	1,96,863
June, 1962	..	6,45,551
July, 1962	..	4,53,565
August, 1962	..	3,51,196
September, 1962	..	1,04,787
October, 1962	..	10,439
November, 1962	..	10,723
December, 1962	..	82,177

(b) (i) Rs 6,18,103.

- (ii) There is no loanees in Ludhiana District from whom the said loans amounting to Rs 5,000 or more are still outstanding.

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਸਵਾਲ ਵੀ ਲੰਬਾ ਹੈ ਅਤੇ ਜਵਾਬ ਵੀ ਇਤਨਾ ਹੀ ਲੰਬਾ ਹੈ। ਇਸ ਦਾ ਜਵਾਬ ਹੁਣੇ ਹਾਊਸ ਵਿਚ ਹੀ ਦਿੱਤਾ ਗਿਆ ਹੈ ਮੈਂਨੂੰ ਪਹਿਲਾਂ ਕੋਈ **information** ਨਹੀਂ ਮਿਲੀ। ਇਹ ਰੁਪਏ ਦਾ ਮੁਆਮਲਾ ਹੈ ਜਿਹੜਾ ਕਿ ਗੋਲ ਮੋਲ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਮੈਂ ਵੀ ਇਸ ਤੇ ਇਤਨੀ ਜਲਦੀ **supplementary** ਸਵਾਲ ਨਹੀਂ ਕਰ ਸਕਦਾ। ਜਨਾਬ, ਇਸ ਨੂੰ **unstarred** ਕਰ ਦਿੱਤਾ ਜਾਵੇ। -

ਸ੍ਰੀ ਸਪੀਕਰ : ਅਛਾ ਜੀ ਇਹ unstarred ਹੀ ਕਰ ਦਿੱਤਾ ਜਾਵੇਗਾ । (All right, it will be considered as unstarred question.)

Mr. Speaker. Next question (No. 2107) is postponed.

Minister for Revenue: Sir, in this case too, I have got the answer ready.

Mr. Speaker: In regard to this question I have received a request for its postponement. It is written therein—

“As the collection of information will take about fifteen days more, it will be possible to answer this question on or after 7th March, 1963”.

Minister for Revenue: There may be some mistake, somewhere, Sir. I have got the answer ready with me.

Mr. Speaker: All right, the hon. Minister may answer the question.

LAND ACQUIRED IN CERTAIN VILLAGES IN TEHSIL AND DISTRICT GURGAON

***2107 Shri Hira Lal:** Will the Minister for Revenue be pleased to state—

- (a) whether it is a fact that the Revenue Department acquired 624 acres, 253 acres and 3 acres of land in villages Sewari, Gogana and Barhera, respectively, in tehsil and district Gurgaon in the year 1958 under the East Punjab Utilization Act, 1949 ;
- (b) whether it is also a fact that the land mentioned in part (a) above was allotted to 63 families and a sum of Rs 15 per head was charged in that connection ;
- (c) whether the possession of the said lands has yet been given to the said families ; if not, the reasons thereof ?

Sardar Ajmer Singh: (a) Yes.

(b) Yes.

(c) (i) No.

(ii) Because in the meanwhile, the landowners had themselves actually cultivated the waste land in question.

श्री हीरा लाल : मैं, जनाब, वज़ीर साहिब से यह पूछना चाहता हूँ कि यह जो 63 कुम्बात में एक हजार रुपया हरिजनों से दाखल करवाए हुए आज 6 साल हो गये हैं मगर उनकी कोई सुनवाई नहीं हुई आखिर इसकी क्या वजह है ?

श्री अध्यक्ष : आप उनसे अलैहदा मिल लें आपको इसका पूरा पूरा जवाब मिल जायगा । (The Hon'ble Member may see the Minister-in-charge in his office to get a detailed reply, please.)

ਮਾਲ ਮੰਤਰੀ: ਪਹਿਲੇ ਇਹ ਹਿਦਾਇਤ ਸੀ ਕਿ ਰੁਪਿਆ ਭਾਵੇਂ ਦਾਖਲ ਕਰਵਾ ਦਿੱਤਾ ਹੋਵੇ ਜੇ ਕਰ ਮਾਲਕ ਜ਼ਮੀਨ ਵਾਹ ਲਵੇ ਤਾਂ ਉਹ ਜ਼ਮੀਨ ਮਾਲਕ ਨੂੰ ਮਿਲ ਜਾਂਦੀ ਸੀ ਕਿਉਂਕਿ ਮਨਸ਼ਾ ਜ਼ਮੀਨ ਨੂੰ ਵਾਹਉਣ ਦਾ ਸੀ। ਪਰ ਬਾਅਦ ਵਿੱਚ ਹਦਾਇਤਾਂ ਬਦਲ ਦਿਤੀਆਂ ਗਈਆਂ ਕਿ ਜੇ ਕਰ allotment ਹੋ ਚੁਕੀ ਹੋਵੇ ਤਾਂ ਮਾਲਕ ਭਾਵੇਂ ਵਾਹ ਭੀ ਲਵੇ ਤਾਂ ਜ਼ਮੀਨ ਦਾ ਕਬਜ਼ਾ ਹਰੀਜ਼ਨਾਂ ਨੂੰ ਹੀ ਦਿਤਾ ਜਾਵੇਗਾ।

ਸ਼੍ਰੀ ਹੀਰਾ ਲਾਲ : 1962 ਤਕ ਖ਼ਤੋਕਿਤਾਬਤ ਚਲਦੀ ਰਹੀ ਲੇਕਿਲ ਪਤਾ ਨਹੀਂ ਕਿ ਕਹ ਸਾਰੀ ਫਾਈਲ ਕਹਾਂ ਗਈ ?

Mr. Speaker: This is a separate matter. The hon. Member may ask a separate question .

ਸ਼੍ਰੀ ਬਾਕੂ ਦਯਾਲ ਸ਼ਰਮਾ: ਕਯਾ ਸਿਨਿਸਟਰ ਸਾਹਿਬ ਕਤਾਏਂਗੇ ਕਿ Surplus Land Act ਕੇ ਸਾਤਹੁਤ ਜੋ ਜ਼ਮੀਨ acquire ਕੀ ਜਾਤੀ ਹੈ ਕਹ owners ਕੋ ਕਾਪਸ ਕਰ ਦੀ ਜਾਤੀ ਹੈ ?

ਮਾਲ ਮੰਤਰੀ : ਮੈਂ ਅਰਜ਼ ਕੀਤੀ ਹੈ ਕਿ ਅਗਰ ਨੋਟਿਸ ਦੇ ਬਾਅਦ ਵੀ ਬੰਜਰ ਜ਼ਮੀਨ ਨੂੰ ਮਾਲਕ ਵਾਹ ਲੈਂਦਾ ਹੈ ਤਾਂ ਉਹ ਉਸ ਨੂੰ ਦੇ ਦਿੱਤੀ ਜਾਂਦੀ ਸੀ ਕਿਉਂ ਜੋ Act ਦਾ ਮਨਸ਼ਾ ਹੀ ਇਹ ਹੈ ਕਿ ਜ਼ਮੀਨ ਖਾਲੀ ਨ ਰਹੇ। ਪਰ ਪਤਾ ਇਹ ਲਗਾ ਸੀ ਕਿ ਬਹੁਤ ਸਾਰੇ ਲੋਕ allotment ਹੋ ਜਾਣ ਦੇ ਬਾਅਦ ਵਾਹੁੰਦੇ ਹਨ ਇਸ ਕਰਕੇ ਹੁਣ ਇਹ ਫੈਸਲਾ ਕੀਤਾ ਹੈ ਕਿ ਜੇ ਕਰ allotment ਹੋ ਗਈ ਹੋਵੇ ਤਾਂ ਵਾਪਸ ਨਹੀਂ ਕੀਤੀ ਜਾਵੇਗੀ।

ਸ਼੍ਰੀ ਬਾਕੂ ਦਯਾਲ ਸ਼ਰਮਾ : ਕਯਾ ਮੈਂ ਜਾਨ ਸਕਤਾ ਹੂੰ ਕਿ ਜ਼ਿਲਾ ਗੁਡਗਾਂਕ ਮੈਂ ਕਿਸੀ ਸੁਜ਼ਾਰੇ ਸੇ ਜ਼ਮੀਨ ਕਾਪਸ ਭੀ ਲੀ ਗਈ ਹੈ ?

Mr. Speaker. This supplementary does not arise.

SURPLUS AREA AND ITS ALLOTMENT

*2112. **Chaudhri Sunder Singh:** Will the Minister for Revenue be pleased to state—

- (a) the total area of land over and above 30 standard acres so far declared as 'surplus', districtwise, in the State ;
- (b) the total of such surplus area distributed amongst landless tenants and Harijans separately districtwise ?

Sardar Ajmer Singh: (a) List enclosed.

(b) List enclosed. Surplus area is allotted to the eligible tenants irrespective of the fact whether they are Harijans or non-Harijans.

Part (a)**Area declared surplus up to the end of December, 1962.**

	<i>In std acres</i>
Hissar ...	74,127
Rohtak ...	18,667
Gurgaon ...	11,677
Karnal ...	44,744
Ambala ...	11,156
Kangra ...	8,480
Hoshiarpur ...	4,735
Jullundur ...	7,473
Ludhiana ...	5,631
Ferozepur ...	121,654
Amritsar ...	28,574
Gurdaspur ...	13,720
Lahaul and Spiti ...	36
Patiala ...	5,783
Sangrur ...	12,914
Bhatinda (including Nathana)	14,499 <i>plus</i> 1,614
Mohindergarh ...	1,281
Kapurthala ...	1,789

In addition 54,127 S. A. have been purchased by landless persons and small landowners between 15th April, 1953 and 30th July, 1958. Similarly 2,069 Standard Acres have been brought under Orchards by landowners before 31st July, 1958.

Part (b)**List of eligible tenants who have been allotted surplus area districtwise**

	<i>Area</i>	<i>Tenants</i>
1. Hissar ...	11,915	5,491
2. Rohtak ...	3,485	2,083
3. Gurgaon ...	6,700	4,875
4. Karnal ...	5,123	4,254
5. Ambala ...	1,518	552
6. Kangra ...	230	451
7. Hoshiarpur ...	2,827	2,829
8. Jullundur ...	4,694	1,733
9. Ludhiana ...	387	137
10. Ferozepur ...	12,727	3,925
11. Amritsar ...	12,520	5,840
12. Gurdaspur ...	6,094	3,224
13. Patiala ...	2,361	1,078
14. Sangrur ...	2,294	1,204
15. Bhatinda ...	3,436	3,174
16. Mohindergarh ...	—	—
17. Kapurthala ...	1,009	263
18. Lahaul and Spiti ...	—	—

ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ : Minister ਸਾਹਿਬ ਨੇ ਹਰੀਜਨਾਂ ਦੀ ਅੱਡ ਗਲ ਨਹੀਂ ਦੱਸੀ। ਮੈਂ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜ਼ਿਲਾ ਹਿਸਾਰ ਵਿਚ 74,127 ਏਕੜ ਜ਼ਮੀਨ ਨਿਕਲੀ ਤੇ 5,491 ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ 11,915 ਏਕੜ ਜ਼ਮੀਨ ਸਰਕਾਰ ਨੇ ਦਿਤੀ। ਫਿਰੋਜ਼ਪੁਰ ਜ਼ਿਲੇ ਵਿਚ 21,654 ਏਕੜ ਜ਼ਮੀਨ surplus ਕਵੀ ਗਈ ਅਤੇ 3,925 ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ 12,727 ਏਕੜ ਜ਼ਮੀਨ ਦਿਤੀ। (*Interruptions*) ਤਿੰਨੇ ਤਰ੍ਹਾਂ ਅੰਤਿਮਸਰ ਜ਼ਿਲੇ ਵਿਚ 28,574 ਏਕੜ ਜ਼ਮੀਨ surplus ਹੋਈ ਅਤੇ ਉਸ ਵਿਚੋਂ 5,840 ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ 12,520 acres ਜ਼ਮੀਨ ਦਿਤੀ ਗਈ। ਮੈਂ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਹਰੀਜਨਾਂ ਨੂੰ ਕਿੰਨੀ ਜ਼ਮੀਨ ਦਿਤੀ ਗਈ ?

ਮਾਲ ਮੰਤਰੀ : ਚੌਧਰੀ ਸਾਹਿਬ ਨੂੰ ਕੁਝ ਗਲਤਫਹਿਮੀ ਹੋ ਗਈ ਹੈ। Act ਦੇ ਮਾਤਹਿਤ ਇਸ ਗਲ ਦੀ ਤਮੀਜ਼ ਨਹੀਂ ਕੀਤੀ ਜਾਂਦੀ ਕਿ reserved area ਹਰੀਜਨਾਂ ਨੂੰ ਹੀ ਦਿਤਾ ਜਾਣਾ ਹੈ ਜਾਂ ਦੂਸਰੇ ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਦੇਣਾ ਹੈ। ਜਿਹੜੇ ਵੀ ejected ਮੁਜ਼ਾਰੇ ਹੋਣ ਜਾਂ landless ਮੁਜ਼ਾਰੇ ਹੋਣ ਉਨ੍ਹਾਂ ਨੂੰ ਕਾਇਦੇ ਦੇ ਮੁਤਾਬਿਕ ਦਿਤੀ ਜਾਂਦੀ ਹੈ। ਇਸ ਵਕਤ 97 per cent ਦੇ ਕਰੀਬ ਜ਼ਮੀਨ work cut ਹੋ ਚੁਕੀ ਹੈ। ਚਾਰ ਲਖ ਏਕੜ ਜ਼ਮੀਨ ਦੇ ਕਰੀਬ surplus ਨਿਕਲੀ ਹੈ। ਇਸ ਵਿਚੋਂ 50 per cent area ਮੁਜ਼ਾਰਿਆਂ ਨੂੰ ਦਿਤਾ ਜਾ ਚੁਕਿਆ ਹੈ, ਬਾਕੀ ਦਿਤਾ ਜਾ ਰਿਹਾ ਹੈ।

ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ : ਕੀ ਬਾਕੀ ਦਾ ਜਿਹੜਾ 2, 2½ ਲੱਖ ਏਕੜ area ਹੈ ਉਹ ਕਿਸੇ ਨੂੰ ਨਹੀਂ ਦਿਤਾ ਜਾਵੇਗਾ ? (*Interruptions*)

ਮਾਲ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਤਾਂ ਸਮਝਦਾ ਸੀ ਕਿ ਚੌਧਰੀ ਸਾਹਿਬ ਨੇ ਮੇਰਾ ਜਵਾਬ follow ਕਰ ਲਿਆ ਹੋਵੇਗਾ। ਖੈਰ, ਮੈਂ ਵੇਰ ਸਮਝਾ ਦਿੰਦਾ ਹਾਂ। ਅਰਜ਼ ਇਹ ਹੈ ਕਿ ਜਿਹੜੇ ejected tenants ਸੀ ਉਹ ਤਕਰੀਬਨ ਸਾਰੇ ਹੀ settle ਕਰ ਦਿੱਤੇ ਗਏ ਹਨ। ਹੁਣ ਸਵਾਲ ਪੈਦਾ ਹੁੰਦਾ ਹੈ ejectable tenants ਦਾ। ਇਨ੍ਹਾਂ ਦਾ work out ਕਰਨਾ ਬੜਾ lengthy job ਹੈ ! ਮਗਰ ਫਿਰ ਭੀ ਅਸੀਂ ਇਨ੍ਹਾਂ ਦੇ ਮਸਲੇ ਨੂੰ ਬਹੁਤ ਹਦ ਤਕ ਹਲ ਕਰਨ ਦਾ ਜਤਨ ਕੀਤਾ ਹੈ। Number of tenants ਨੂੰ work out ਕਰ ਲਿਆ ਹੈ। ਬਾਅਦ ਵਿੱਚ ਜਿਹੜਾ surplus area ਰਹਿ ਜਾਵੇਗਾ ਉਹ ਇਨ੍ਹਾਂ tenants ਨੂੰ ਦੇ ਦਿੱਤਾ ਜਾਵੇਗਾ। ਬਾਕੀ ਉਸ ਦੇ ਬਾਅਦ ਜਿਹੜੇ tenants ਰਹਿ ਜਾਣਗੇ ਉਨ੍ਹਾਂ ਲਈ ਕੁਝ ਨਹੀਂ ਕਰ ਸਕਦੇ।

ਚੌਧਰੀ ਦੇਵੀ ਲਾਲ : ਕਥਾ ਕੜੀਰ ਸਾਹਿਬ ਬਤਾਏਗੇ ਕਿ 1953 ਕੇ ਬਾਦ ਜੋ ਮੁਜ਼ਾਰੇ ਸਤਵਾਤਰ ਕਾਸ਼ਤ ਕਰਦੇ ਚਲੇ ਆ ਰਹੇ ਹਨ ਲਕਿਨ ਕਹੇ ejected tenants ਕੀ list ਮੇਂ ਨਹੀਂ ਆਏ ਤਨਕੋ ਤਠਾ ਕਰ ਕਥ ਪੁਰਾਨੇ ejected tenants ਬੈਠਾਏ ਜਾਏਗੇ ਤੋ ਇਨਕੇ ਬਾਰੇ ਮੇਂ Government ਕਥਾ ਇਨਤਜ਼ਾਮ ਕਰੇਗੀ ? ਏਸੇ ਮੁਜ਼ਾਰੇ ਖੀ ਹਨ ਜੋ 20/20 ਸਾਲੋਂ ਸੇ ਜ਼ਮੀਨ ਕਾਸ਼ਤ ਕਰ ਰਹੇ ਹਨ। ਲੇਕਿਨ ਤਨਕੇ ਅਨਦਰ ਇਤਨੀ ਹਿੰਮਤ ਨਹੀਂ ਥੀ ਕਿ ਕਹੇ girdawari ਅਪਨੇ ਨਾਮ ਪਰ ਕਰਕਾ ਲੇਏ। ਕਥ ਤਨਕੋ ਨਿਕਾਲਾ ਜਾਏਗਾ ਤੋ ਫਿਰ ਤਨਕੇ settle ਕਰਨੇ ਕੇ ਲਿਏ Government ਕਥਾ ਇਨਤਜ਼ਾਮ ਕਰੇਗੀ :-

ਮਾਲ ਮੰਤਰੀ : ਜਹਾਂ ਗਿਰਦਾਵਰੀ ਕਾ ਕੋਈ ਜ਼ਗੜਾ ਹੋ ਤਸਕੇ ਬਾਰੇ ਮੇਂ ਬਾਕਾਯਦਾ enquiry ਕੀ ਜਾਤੀ ਹੈ ਐਰ ਤਸ ਕੇ ਬਾਦ tenants ਕੋ resettle ਕਿਆ ਜਾਤਾ ਹੈ।

जो Act बना था यह उन मुज्जारों को **resettle** करने के लिये बना था जो 1953 में थे या बहुत देर से ज़मीन पर काबज़ चले आ रहे थे। लेकिन जहां हमारे पास कुछ **area** बच जायेगा उसके लिये **we are thinking of categorising even those tenants**. जिस हद तक हम **accommodate** कर सकेंगे करेंगे।

चौधरी देवी लाल : वज़ीर साहिब ने बताया है कि पुराने **ejected tenants** को **settle** करने के बाद फिर जो उन ज़मीनों से **tenants** उठाए जायेंगे उनको वह ज़मीन दी जायेगी जो **surplus** बचेगी। मैं पूछना चाहता हूँ कि क्या इससे एक नई **problem** नहीं खड़ी हो जाएगी ?

माल मन्त्री : **Problem** तो होती ही है और **problem** को हमने हल भी करना है।

श्रीमती सरला देवी : वज़ीर साहिब ने बताया है कि हम **enquiry** करवाते हैं कि गिरदावरी ठीक की गई थी या नहीं। मैं पूछना चाहती हूँ कि इस काम के लिए **Government** ने कोई **officer** भी मुकर्रर किया हुआ है जो इस बात की जांच पड़ताल करता हो ?

माल मन्त्री : नायब-तहसीलदारों को यह अख्तियार दिया गया है कि जहां कहीं इस तरह की गलत गिरदावरियां हुई हुई हों उनको दुरुस्त कर सकते हैं। उसके लिए अपील भी रखी हुई है। यह अपील डी० सी० के पास हो सकती है। यानी गिरदावरियों को दुरुस्त करने के अख्तियारात को हमने **extend** कर दिया है।

श्री जगन नाथ : **On a point of order, Sir.** स्पीकर साहिब, आप सिर्फ उन्हीं मैम्बर साहिबान को टाइम देते हैं जिन के नामों का आपको पता है। तीन सैशनों के अन्दर मुझे एक बार भी आपने टाइम नहीं दिया। जो पीछे बैठने वाले मैम्बर हैं उनको भी वक्त मिलना चाहिए।

Mr. Speaker : **No insinuations please. The hon. Member should please resume his seat.**

श्री चांद राम : इस बात के पेशे नज़र कि गवर्नर साहिब के एड्रेस में भी इस बात का जिक्र आया है कि **landless labourers** और **tenants** को **surplus land** पर **settle** किया जायगा क्या मन्त्री महोदय कोई **time limit**—बता सकते हैं कि कब तक उनको **completely settle** कर दिया जाएगा ? इसके अलावा इसके लिए क्या **procedure** होगा जिसके मातहत उनको सिलैक्ट किया जायगा ?

मन्त्री : मैं इसे जल्दी से जल्दी करने की कोशिश कर रहा हूँ ताकि **uncertainty** न रहे। **I do not like this uncertainty.**

श्री जगन नाथ : क्या मन्त्री महोदय बतायेंगे कि जिस गांव के अन्दर surplus land निकलती है और बावजूद इस बात के कि वहां पर ejected tenants होते हैं, बाहर से मुजारों को लाकर क्यों वहां पर ज़मीनें दी जाती हैं और वहां के मुजारों को दूसरे गांव में क्यों तब्दील कर दिया जाता है ?

मन्त्री : अगर कहीं ऐसा हुआ है तो यह हिदायत के खिलाफ हुआ है। अगर मੈम्बर साहिबान के नोटिस में कोई ऐसे केसिज़ हों तो वह मेरे नोटिस में लाएं, उन्हें दुरुस्त किया जाएगा।

बहुत से माननीय सदस्य : एक में नहीं बहुत से cases में ऐसा हुआ है।

पंडित मोहन लाल दत्त : यह मालिक और मुजारे का मसला बड़ा अहम मसला है। जो आंकड़े गवर्नमेंट की तरफ से सप्लाई किए गए हैं उनके मुताबिक चार लाख एकड़ के करीब सरप्लस एरिया है और एक सवाल के जवाब के मुताबिक मुजारों की गिनती जिनको बसाया जाना है वह 390,204 है। क्या मन्त्री महोदय बताने की कृपा करेंगे कि इन हालात के मद्देनज़र वह सारे के सारे रीसैटल किए जा सकेंगे या नहीं ?

मन्त्री : मैं अज़्र कर दूँ कि पहिले जो tenants की details work out हुई थीं वह गलत निकली हैं। पहिले गिरदावरी के नीचे जितने भी मुजारे लिखे हुए थे पटवारियों ने उन सबके statistics इकट्ठे करके भेज दिए। दर असल तादाद सिर्फ ऐसे मुजारों की आनी चाहिए थी जिनको रीसैटल करना था। (Interruptions)

सरदार लछमन सिंह गिल : सभी कांग्रेसियों को provide किया जा चुका होगा।

Minister : This is not proper.

Mr. Speaker : No such remarks please.

मन्त्री : तो मैं अज़्र करता हूँ कि उनमें से कुछ टैनेट्स तो ऐसे भी हैं जिन्होंने ज़मीन खरीद ली हुई है। बहुत से ऐसे हैं जो सरप्लस एरिया पर बैठे थे, उनको मलकियत का हक मिल गया और वह ज़मीन उन्होंने acquire कर ली। इसलिये उनको निकाल कर बाकी जो असल में ejected tenants की तादाद है वह कम रह जाती है। इसके लिये अगर आप अलग सवाल पूछेंगे तो जवाब दे दिया जाएगा।

पंडित चिरंजीलाल शर्मा : क्या मन्त्री महोदय बताएंगे कि जिस ज़मीन को surplus ने declare कर दिया गया है और Assistant Collector 1st Grade ejected tenants को रीसैटल करने के order भी कर दिए हैं, उस पर जो मुजारा उससे पहिले बैठा जिसके नाम मालिक ने पटवारी के साथ साज़िश करके गिरदावरी नहीं होने दी और बाद में उसके हक में फैसला हो गया तो ऐसी हालत में क्या वही tenant वहां पर बैठा रहेगा जिसको इजाज़त दी गई है या कि उस tenant को वह ज़मीन transfer कर दी जाएगी जिसके हक में गिरदावरी का फैसला हुआ हो ?

मन्त्री : यह तो कोई *specific case* हो सकता है। ऐसे केसिज़ को अगर मेरे नोटिस में लाया जाए तो देखा जा सकता है। मगर यह भी हो सकता है कि ऐसी हालत में भी उसका हक उस दूसरे से बेहतर न हो।

Sardar Gurnam Singh : Does the Government not think it advisable to stop settling the tenants because of the emergency ?

Minister for Revenue : The hon. Member should ask about it from his friends sitting around him.

श्री बलरामजी दास टंडन : मनिस्टर साहिब ने बताया है कि कोई ऐसा केस हुआ हो जहां इजैक्टिड टैनेंट को उसी गांव में न बसा कर दूसरे गांव में भेज दिया गया हो, उसे उनके नोटिस में लाया जाए तो वह देखेंगे। सभी मैम्बर साहिबान यह जानते हैं कि एक केस में नहीं बल्कि तकरीबन सभी केसिज़ में ऐसा ही किया गया है। क्या इस बात के पेशे नज़र वह इस चीज़ की कोई इन्क्वायरी करेंगे और अगर करेंगे तो क्या उस इन्क्वायरी की रिपोर्ट को इस हाऊस में पेश करने को तैयार होंगे ?

श्री अध्यक्ष : उन्होंने कहा कि अगर इस तरह के केसिज़ को उनके नोटिस में लाया जाएगा तो इस पर विचार करेंगे (He has said that he will look into such cases if they are brought to his notice.)

वहुत से आनरेबल मैम्बर साहिबान : एक नहीं अनेकों ऐसे केसिज़ हैं। यह कोई स्पैसिफिक केस का सवाल नहीं, यह आम शिकायत है।

श्री बलरामजीदास टंडन : स्पीकर साहिब, यह कोई एक केस में नहीं हुआ। It is a general complaint.

Mr. Speaker : If there are any specific cases, the hon. Member should bring them to the notice of the Minister. He has already promised to look into them. He has also stated that it is against the Government's instructions. The instructions are that where land for the landless tenants is available it should be allotted to them.

श्री बलरामजी दास टंडन : मेरा मतलब यह था कि यह एक आम और *general complaint* है और वज़ीर साहिब इस बारे में बाकायदा जांच पड़ताल करवा कर हाऊस के सामने रिपोर्ट पेश करें और कोई *specific instructions* आगे के लिए दें।

माल मन्त्री : I can definitely say कि यह *general complaint* नहीं है। हां अगर कोई चीज़ ऐसी है तो मुझे *specific cases* बताएं।

Mr. Speaker : No more supplementaries now.

पंडित मोहन लाल दत्त : स्पीकर साहिब, यह मामला बड़ा अहम है। यह पंजाब के गरीबों और हरिजनों से संबंध रखता है जोकि *landless* हैं। इसमें सरकार ने इतनी

[पंडित मोहन लाल दत्त]

गड़बड़ की हुई है कि वजीर साहिब खुद फरमाते हैं कि आंकड़े जो पहले पेश किए गए वह गलत थे। ऐसे हालात में मैं प्रार्थना करूंगा कि इसकी जांच पड़ताल के लिये एक छोटी सी कमेटी बनाई जाए जो देखे कि इस मसले के हल के लिए क्या किया जाए।

श्री अध्यक्ष : अगर आप proposal कर दें then I can permit half an hour discussion on it. (If the honourable Member makes a definite proposal then I can permit half an hour discussion on it.)

RELEASE OF LAND BY THE FERTILIZER FACTORY IN NAYA NANGAL

*2149. **Shri Surinder Nath Gautam** : Will the Minister for Revenue be pleased to state whether the authorities of the Nangal Fertilizer Factory have released twelve hundred acres of land; if so, the steps taken by Government for returning the said land to the original land owners ?

Shri Mohan Lal (Home Minister) : The authorities of the Nangal Fertilizer Factory have offered to release about 1,200 acres of land. The original landowners are being contacted to ascertain if they are willing to take back their lands. So far about 2/3rd of them have agreed to take back the land. Further action for returning the land will be taken after completing these enquiries.

Home Minister : Sir, reply to Starred Question No. 2149 is.....

Shri Balramji Dass Tandon : On a point of order, Sir., This question stands in the name of the Minister for Revenue, but the reply is being given by the Home Minister.

Mr. Speaker : It is immaterial whether one Minister replies to a question or the other. The hon. Members want a reply.

Shri Balramji Dass Tandon : Is it not proper that the Minister concerned should give a reply ?

Mr. Speaker : Any Minister can reply. It is the joint responsibility of the Cabinet.

Home Minister : I may clear his misunderstanding, Sir The acquisition of land for this factory was made by the Industries Department. Therefore, this question relates to the Industries Department.

पंडित सुरेन्द्रनाथ गौतम : मैं पूछना चाहता हूँ कि यह जमीन जो factory ने release की है वह कितने अर्से से बेकार पड़ी है ?

गृह मन्त्री : अर्सा तो मैं नहीं कह सकता कि कब वापस करने के बारे में हमें लिखा गया है।

पंडित मोहन लाल दत्त : यह जो अब जमीन release करने की चीज पैदा हुई है क्या इससे यह जाहिर नहीं होता कि बिना बजह फालतू जमीन acquire कर ली गई थी ?

(No reply)

RETRENCHMENT OF PATWARIS

***2181. Pandit Charanji Lal Sharma :** Will the Minister for Revenue be pleased to state—

- (a) the total number of Patwaris retrenched recently due to Emergency in the State, district-wise ;
- (b) whether Government have taken any steps to accommodate the said Patwaris in some other departments ;
- (c) whether it is a fact that most of the said Patwaris have put in about ten years service in the department and have not yet been confirmed ;
- (d) the criteria kept in view while effecting the said retrenchment ;
- (e) whether Government has decided to re-employ the retrenched Patwaris as soon as the Emergency is over ?

Sardar Ajmer Singh : (a) A statement is laid on the Table.

(b) Yes.

(c) and (d) The information is being collected and the same will be supplied to the Honourable Member as soon as it is available.

(e) Steps are now being taken to absorb all the retrenched Patwaris in other Departments. Those who are physically fit are encouraged to join Military and Police forces. Accepted Patwari candidates will be absorbed in accordance with their seniority whenever vacancies take place due to retirement of Patwaris or the creation of the additional posts for miscellaneous work.

Statement indicating the number of retrenched Patwaris in the various Districts

District	Number of retrenched Patwaris
Rohtak	.. 126
Mahendragarh	.. 48
Hoshiarpur	.. 155
Sangrur	.. 67
Kangra	.. 150
Bhatinda	.. 50
Kapurthala	.. 64
Gurdaspur	.. 202
Gurgaon	.. 254
Ferozepore	.. 297
Karnal	.. 197
Hissar	.. 185
Ambala	.. 95
Simla	.. Nil
Lahaul and Spiti	.. Nil
Jullundur	.. The information is
Ludhiana	.. being collected and
Amritsar and	.. will be supplied to
Patiala	.. the Hon'ble Member
	.. as soon as it is
	.. collected.

Pandit Chiranji Lal Sharma : May I know if any of the Patwaris who have been retrenched by the Government has been re-employed in any other Department?

Minister for Revenue : Sir, eighty Patwaris have been employed as Clerks in the various treasuries. Three retrenched Patwaris have been absorbed in the Rehabilitation Branch. Nine have been absorbed in some municipal committees. 23 have been employed as Clerks in the various offices of the B. D. O.s and about 20 have been absorbed in other Departments. Apart from that I may tell him that I am going to dispense with the services of those Patwaris who have been re-employed after attaining the age of 60 years and who are being given extension in service year after year. In this way, some vacancies will be caused and I will be able to absorb some more Patwaris, I will also consider whether we should retain those Patwaris after the age of 55 who are inefficient because otherwise we are bound to retain them under some agreement. Sir, some of the Patwaris have gone to the Police and Military Departments.

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਇਸ ਗਲ ਦਾ ਇਲਮ ਹੈ ਕਿ ਪਟਵਾਰੀ ਜਿਹੜੇ retrench ਕੀਤੇ ਗਏ ਹਨ ਉਨ੍ਹਾਂ ਵਿਚ ਬਹੁਤ ਸਾਰੇ ਉਹ ਹਨ ਜਿਹੜੇ senior ਸਨ ਐਂਰ ਉਨ੍ਹਾਂ ਨਾਲੋਂ ਜਿਹੜੇ junior ਸਨ ਉਨ੍ਹਾਂ ਨੂੰ service ਵਿਚ ਰਹਿਣ ਦਿੱਤਾ ਗਿਆ ਹੈ, ਬਾਵਜੂਦ senior ਹੋਣ ਦੇ ਉਨ੍ਹਾਂ ਨੂੰ ਕੜ ਦਿੱਤਾ ਗਿਆ ਹੈ ?

ਸ਼੍ਰੀ ਅਧਿਕਾਰ : ਕੋਈ specific case ਕਾ ਆਪ ਕੋ ਪਤਾ ਹੈ ਤੋ ਕਹ ਵਜ਼ੀਰ ਸਾਹਿਬ ਕੇ notice ਮੈਂ ਲਾਓਂ। (If there is some specific case in the knowledge of the hon. Member, he can bring it to the notice of the hon. Minister concerned.)

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਮੈਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਕੋਲੋਂ ਇਹ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜੇਕਰ ਉਨ੍ਹਾਂ ਦੇ notice ਵਿਚ ਕੋਈ case ਇਹੋ ਜਿਹਾ ਲਿਆਇਆ ਜਾਵੇ ਤਾਂ ਕੀ ਉਸ ਤੇ action ਲੈਣਗੇ।

ਮਾਲ ਮੰਤਰੀ : ਜ਼ਰੂਰ ਲਵਾਂਗੇ।

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੀ ਗੌਰਮਿੰਟ Municipal Committees ਵਿਚ ਵੀ ਆਪ appointments ਕਰ ਸਕਦੀ ਹੈ ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਹੁਣੇ ਦਸਿਆ ਹੈ ਕਿ ਕੁਝ retrenched ਪਟਵਾਰੀਆਂ ਨੂੰ Municipal Committees ਵਿਚ ਨੌਕਰ ਰਖਿਆ ਗਿਆ ਹੈ ?

ਮੰਤਰੀ : ਅਸੀਂ ਆਪ ਕਮੇਟੀਆਂ ਵਿਚ appointments ਨਹੀਂ ਕਰ ਸਕਦੇ ਲੇਕਿਨ ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ ਲਿਖਿਆ ਸੀ ਕਿ ਜਿਹੜੇ ਪਟਵਾਰੀ ਅਸੀਂ retrench ਕੀਤੇ ਹਨ, ਜੇ ਉਨ੍ਹਾਂ ਪਾਸ ਜਗਹ ਹੋਵੇ ਤਾਂ ਉਥੇ ਉਨ੍ਹਾਂ ਪਟਵਾਰੀਆਂ ਵਿਚੋਂ ਆਦਮੀ ਰਖੇ ਜਾਣ।

ਚੌਧਰੀ ਫੇਕੀ ਲਾਲ : ਕਯਾ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਬਤਾਯੋਗੇ ਕਿ ਆਪਾ ਯਹ ਗਵਨਮੈਂਟ ਕੀ Policy ਹੀ ਹੈ ਕਿ ਇਸਕੇ ਹਰ Department ਮੈਂ ਜੋ ਆਦਮੀ retrench ਕੀਏ ਜਾਏਂ ਤਨਹੂੰ ਕਾਕੀ ਕੇ Departments ਮੈਂ absorb ਕਰਨੇ ਕੀ ਕੋਸ਼ਿਸ਼ ਕੀ ਜਾਏਂ ਜਿਸ ਤਰ੍ਹਾਂ ਜੋ ਇਨ ਪਟਵਾਰੀਆਂ ਕੇ case ਮੈਂ ਕੀਯਾ ਗਯਾ ਹੈ ?

ਸਰਕਾਰੀ : ਪਟਵਾਰੀਆਂ ਦੇ ਸੁਤੰਤਰਤਾ ਲਈ ਤਾਂ ਮੈਂ ਨੇ ਬਤਾ ਦਿੱਤਾ ਹੈ । ਬਾਕੀਆਂ ਦੇ ਲਿਖੇ ਭੀ ਅਗਰ ਕਹੀਂ ਜਗ੍ਹਾ ਖਾਲੀ ਹੋਵੇਗੀ ਤਾਂ **We will certainly employ them.**

ਸਰਕਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਕੀ ਯਹ ਦੁਰੁਸਤ ਹੈ ਕਿ ਜਿਨ ਪਟਵਾਰੀਆਂ ਨੂੰ **Subordinate Services Selection Board** ਨੇ select ਕੀਆ ਹੁਆ ਹੈ ਯਾ ਜਿਨ੍ਹੇ **Deputy Commissioners** ਨੇ ਇਸਤਿਹਾਨ ਲੇਕਰ select ਕੀਆ ਥਾ ਤਨਕੀ **services** ਨੂੰ **terminate** ਕਰ ਦੀ ਗਈ ਹੈ, ਲੇਕਿਨ ਜਿਨ੍ਹੇਨੇ ਕੋਈ ਇਸਤਿਹਾਨ ਪਾਸ ਨਹੀਂ ਕੀਆ ਥਾ ਐਰ ਵੈਸੇ ਹੀ ਲਗਾਏ ਗਏ ਥੇ ਤਨਕੀ **services retain** ਕੀ ਗਈ ਹੈ ?

ਮੰਤਰੀ : ਇਸ ਵਿਚ ਵੀ ਗਲਤ ਫਹਿਮੀ ਹੈ । ਜਿਹੜੇ ਵੀ ਪਟਵਾਰੀ ਪਿਛਲੇ 5 ਜਾਂ 7 ਸਾਲਾਂ ਤੋਂ ਭਰਤੀ ਕੀਤੇ ਗਏ ਸਨ ਉਹ ਸਾਰੇ ਦੇ ਸਾਰੇ **Board** ਦੀ ਮਾਰਫਤ ਰਖੇ ਗਏ ਸਨ ਐਰ ਉਹ ਉਨ੍ਹਾਂ ਤੋਂ **junior** ਸਨ ਜਿਹੜੇ ਉਨ੍ਹਾਂ ਤੋਂ ਪਹਿਲੇ **service** ਵਿਚ ਸਨ । ਇਸ ਲਈ ਉਨ੍ਹਾਂ ਨੂੰ ਕਢਿਆ ਗਿਆ ਹੈ । ਅਗਰ ਤੁਸੀਂ ਸਮਝਦੇ ਹੋ ਕਿ ਕਿਸੇ ਨਾਲ **under the rules** ਬੇਇਨਸਾਫੀ ਹੋਈ ਹੈ ਤਾਂ ਮੇਰੇ **notice** ਵਿਚ ਉਹ **case** ਲਿਆਓ । **I will certainly look into it.**

ਸ਼੍ਰੀਮਤੀ ਸਰਲਾ ਦੇਵੀ : ਕੀ ਕੁਲਬੀਰ ਸਾਹਿਬ ਬਤਲਾਯੋਗੇ ਕਿ ਜੋ ਪਟਵਾਰੀ ਕਿਸੀ ਦੂਸਰੇ **Department** ਮੈਂ ਲਿਖੇ ਜਾਯੋਗੇ ਤਾਂ ਕੀ ਤਨਕੀ **appointment** ਨਯੇ ਸਿਰੇ ਸੇ ਸ਼ੁਰੂ ਹੁੰਦੀ ਸਮਝੀ ਜਾਯੋਗੀ ਯਾ ਤਨਕੀ ਪਹਿਲੀ **service** ਦੀ ਬਿਨਾ ਪਰ **seniority** ਦੀ ਜਾਯੋਗੀ ?

ਸ਼੍ਰੀ ਮੰਗਲ ਸੈਨ : ਕੀ ਯਹ ਬਾਤ ਠੀਕ ਹੈ ਕਿ **erstwhile** ਪੈਪਸੂ ਦੇ ਪਟਵਾਰੀ ਜਿਲੇ ਰੋਹਤਕ ਮੈਂ ਲਗਾਏ ਜਾ ਰਹੇ ਹੈ ਐਰ ਜੋ ਰੋਹਤਕ ਦੇ ਪਟਵਾਰੀ ਥੇ ਤਨਕੀ **service** ਸੇ ਬਾਹਰ ਨਿਕਾਲਾ ਜਾ ਰਹਾ ਹੈ ?

ਮੰਤਰੀ : ਇਸ ਬਾਰੇ ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਇਸ ਵੇਲੇ ਸਾਰੇ ਪੰਜਾਬ ਦੇ ਪਟਵਾਰੀਆਂ ਦਾ ਇਕੋ **cadre** ਹੈ, ਦੋ ਕਾਡਰ ਨਹੀਂ । ਇਸ ਕਰਕੇ ਜਿਸ ਜਿਸ ਤਰ੍ਹਾਂ ਬਲਿਉਂ ਪਟਵਾਰੀ **retrench** ਹੁੰਦੇ ਨੇ ਉਸ ਉਸ ਤਰ੍ਹਾਂ ਉਨ੍ਹਾਂ ਦੀ ਥਾਂ ਤੇ ਹੋਰ ਪਟਵਾਰੀ ਜਿਹੜੇ ਉਨ੍ਹਾਂ ਤੋਂ **senior** ਹੁੰਦੇ ਹਨ ਉਥੇ ਭੇਜੇ ਜਾਂਦੇ ਹਨ ਐਰ ਕਿਉਂਕਿ ਪੈਪਸੂ ਤੋਂ ਆਏ ਹੋਏ ਪਟਵਾਰੀਆਂ ਦੀਆਂ **service conditions** ਕੁਝ ਜ਼ਿਆਦਾ **favourable** ਸਨ ਇਸ ਲਈ ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਬੜੇ ਘਟ ਪਟਵਾਰੀ ਕਢੇ ਗਏ ਹਨ । ਉਨ੍ਹਾਂ ਦੀ ਗਲ ਇਹ ਹੈ ਕਿ ਜੇ ਕਰ ਇਕ ਪਟਵਾਰੀ ਦੀ 3 ਸਾਲ ਦੀ **service** ਹੋ ਜਾਵੇ ਤਾਂ ਉਹ **status of permanency acquire** ਕਰ ਲੈਂਦਾ ਹੈ । ਇਸ ਵਾਸਤੇ ਮਜ਼ਬੂਰੀ ਹੈ ਉਨ੍ਹਾਂ ਨੂੰ ਜ਼ਰੂਰ ਰਖਣਾ ਪੈਂਦਾ ਹੈ । ਜਿਹੜਾ ਕਢਿਆ ਜਾ ਸਕਦਾ ਹੈ ਕੱਢਣਾ ਪੈਂਦਾ ਹੈ । ਜਿਹੜੀ **distribution** ਕੀਤੀ ਗਈ ਉਸ ਦੇ ਮੁਤਾਬਕ ਕੁਦਰਤੀ ਤੌਰ ਤੇ ਉਨ੍ਹਾਂ ਨੇ ਜਾਣਾ ਸੀ ।

ਚੌਧਰੀ ਰਿਜਕ ਰਾਮ : ਕੀ ਕੁਲਬੀਰ ਸਾਹਿਬ ਬਤਾਯੋਗੇ ਕਿ ਜੋ ਰੋਹਤਕ ਜਿਲੇ ਸੇ ਪਟਵਾਰੀ **retrench** ਕੀਏ ਜਾ ਰਹੇ ਹੈ ਤਨਕੀ **tenure of service** ਤਨਕੀ ਜ਼ਿਆਦਾ ਹੈ ਜੋ

[**चौधरी रिजक राम**]

बाहर से लगाये जा रहे हैं? पंजाब में जो पटवारी लगाये गये उनकी confirmation हो सकी कुछ rules के तहत और दूसरी जगह confirmation हो गई, क्या यह दुस्त है ?

पन्त्री : पहले हिस्से का जवाब है कि ऐसा हो सकता है। दूसरे हिस्से का जवाब यह है कि वे confirm नहीं हुए इसलिये retrench हुए।

बाबू अजीत कुमार : की वजीर साहिब दसठगे कि जिरडे पटवारी कैमरतैसी दी वजाह नाल retrenchment विच आये हन जिस वेले retrenchment कीती गਈ, लिसटां बनीआं, Scheduled Castes दे पटवारीआं दी जिरडी 50% reservation रधी गਈ उस नुं धिआन विच रधीआ गिआ अडे बाकीआं दी retrenchment कीती गਈ जा इक्ठिआं नुं ही retrench कर दिता ?

मंत्रि : इस गल नुं धिआन विच रधीआ गिआ कि rules दी compliance कीती जाये। Rules इह हन कि Scheduled Castes दी percentage नुं रधे वसडे उनुं नुं इक साल सरविस दा concession दिता जांदा है। जे Scheduled Caste पटवारी दी सरविस इक साल षट हवे अडे उस तें senior पटवारी दी सरविस उस तें इक साल वध हवे तं Scheduled Caste नुं रिआइत दे के रधीआ जांदा है। इस तें जियादा rules विच provision नही।

Mr. Speaker : This will be the last supplementary question. The hon. Members have asked enough of supplementary questions.

चौधरी इन्द्रसिंह मलिक : वजीर साहिब ने बताया है कि जो पटवारी retrench हुए हैं उनको re-employ किया जा रहा है। जो वजीर retrench हुए हैं उनको re-employ किया जा रहा है या नहीं? अगर नहीं किया जा रहा तो क्या इनकी re-employment का सवाल भी जेरे गौर है? अगर नहीं है तो यह discrimination क्यों है ?

SWITCHING OVER TO REGIONAL LANGUAGES

*1382. **Comrade Babu Singh Master :** Will the Chief Minister be pleased to state—

- (a) whether any replacements/transfers/retirements have been ordered or considered in respect of staff at district level who are unable to work in the respective regional languages in the two regions of the State;
- (b) the number of employees, if any, compulsorily retired so far on this account ?

Shri Mohan Lal (Home Minister) : (a) Some Constables and Head Constables were interchanged from general and office duty in Hissar District, and one Steno-typist in the office of the District Food and Supplies Controller, Amritsar, has been reverted as clerk for not acquiring proficiency in Punjabi Short-hand and Typewriting.

- (b) None.

UNSTARRED QUESTIONS AND ANSWERS

TRUCK PERMITS

499. **Babu Ajit Kumar** : Will the Minister for Public Works be pleased to state—

- (a) the total number of trucks plying in the State at present;
- (b) the total number of truck permits issued in the State since 1957 to date ;
- (c) the names and addresses of the persons belonging to the Scheduled Castes who have been issued truck permits during the period referred to in part (b) above ?

Sardar Partap Singh Kairon : (a) 7,369.

(b) 4,275.

(c) No record is maintained showing the names and addresses of truck permit-holders belonging to Scheduled Castes. The permits for public carriers are issued liberally on plain roads to all the persons who produce fit vehicles.

PURCHASE OF LAND FOR ALLOTMENT TO HARIJANS UNDER THE
HARIJANS WELFARE SCHEME

514. **Comrade Ram Piara** : Will the Minister for Agriculture and Welfare be pleased to state—

- (a) whether any instructions were issued by Government to the Director, Harijan Welfare Department during May, 1962, to date directing him not to purchase any land belonging to any Minister, M. L. A., or their relatives for allotment to Harijans under the Harijan Welfare Scheme ; if so, the details thereof;
- (b) whether any departure from the said instructions have been made ; if so, in how many cases with the reasons therefor in each case ?

Sardar Gurbanta Singh : (a) Yes. Instructions were issued to the Director Welfare of Scheduled Castes and Backward Classes, Punjab, to the effect that any land belonging to Ministers/Deputy Ministers/Chief Parliamentary Secretary/Parliamentary Secretary/Congress M.L.A.s or their relatives was not to be purchased. Where any departure from these instructions was to be made, then specific approval of the Chief Minister would be necessary.

(b) In one case with the intervention of the Governor approval of the Chief Minister was obtained.

REPRESENTATION FROM SHRI BUDH RAJ, SARPANCH, VILLAGE BAKALA
TEHSIL RUPAR

519. Comrade Shamsheer Singh Josh: Will the Minister for Public Works be pleased to state—

- (a) whether the Chief Minister, received any representation from Shri Budh Raj, Sarpanch of village Bakala, tehsil Rupar district Ambala, on 4th December, 1961 regarding the construction of passage for carts between Railway Stations Ghanauli and Rupar at village Malikpur ; if so, the action taken or proposed to be taken thereon ;
- (b) whether the Railway Board in their communication No. 480-W/119, dated 29th June, 1954 addressed to the State Government had asked for the fulfilment of certain conditions regarding the provisions of a passage of Malikpur ; if so, the action taken by Government in the matter?

Sardar Darbara Singh: (a) No.

(b) Yes. The proposal was dropped as the villagers did not fulfil those conditions.

CONSTRUCTION OF SMALL IRRIGATION DAMS IN THE HILLS OF
NALAGARH

520. Comrade Shamsheer Singh Josh: Will the Minister for Irrigation and Power be pleased to state—

- (a) whether any survey regarding the construction of small Irrigation Dams in the hills of Nalagarh has recently been made by Government ; if so, the details thereof ;
- (b) whether any project report has also been submitted by the Tehsildar, Nalagarh to Government in this connection ; if so, the details thereof and the action if any, taken or proposed to be taken thereon ?

Chaudhri Ranbir Singh: (a) Yes. Details are given in the statement placed on the Table of the House.

(b) No such project report has been received in the Irrigation and Power Department.

Statement showing details of Small Irrigation Dams under Investigation in Nalagarh Hills

Serial No.	Name of Scheme	Location of the site of Projects	Name of Khad supplying water for storage	Area likely to be irrigated	General Remarks
1	2	3	4	5	6
NALAGARH BLOCK					
1	Bauni Dam	Kalka-Nalagarh Road 12 miles from Nalagarh near Nawan Nagar	Balde	3,000 acres	Schemes are under investigation. Necessary hydraulic data for preparation of the Schemes are being collected and field surveys are being done.
2	Kala Kund Dam	Nalagarh-Savanghat Road 14 miles	Kundlu	5,000 acres	
3	Kahaz Dam	12 miles from Nalagarh near Ramshehar	Kohaz	5,000 acres	
4	Gambrola Dam	17 miles away from Nalagarh	Gambrola	5,000 acres	

UNSTARRED QUESTIONS AND ANSWERS

HEAD CLERKS IN THE OFFICES OF SETTLEMENT OFFICERS,
CONSOLIDATION

542. Comrade Ram Piara: Will the Minister for Revenue be pleased to state—

- (a) the names of the Head Clerks who were originally posted as such in the offices of each Settlement Officer, Consolidation district-wise together with the qualification and pay scale of each ;
- (b) the names of such Head Clerks amongst them who had been promoted after 1st January, 1958, together with the pay scales of each as on 1st January, 1958 as well as after 1st January, 1958 ;
- (c) whether the grades of the Head Clerks posted in the Offices of Settlement Officers, Consolidation after 1st January have been revised ; if so, the date when these were revised together with the details of the revised grades ;
- (d) whether the grades of officials mentioned in part (c) above were revised with retrospective effect ; if so, the reasons therefor and whether the payment was made to the Head Clerks with retrospective effect ;
- (e) the total amount of arrears paid to each of the Head Clerks as in parts (b) and (c) above in case the grades have been revised with retrospective effect ;
- (f) whether any of the Head Clerks mentioned in part (b) above have been reverted ; if so, their names the authority who passed orders for their reversions and the reasons therefor ;
- (g) whether any of the Head Clerks mentioned in part (f) have been reinstated ; if so, their names, the authority under whose orders they have been reinstated and under what rules reinstated ;
- (h) whether Government or the Deputy Commissioners of the respective district have recently received any complaints against the Head Clerks so reverted ; if so, the number of such complaints ;
- (i) whether any enquiry was held into the said complaints; if so, by whom and with what result ?

Sardar Ajmer Singh: The time and labour involved in collecting the information will not be commensurate with any possible benefit to be derived by the Hon'ble Member.

FURNITURE IN LEGISLATORS HOSTEL IN CHANDIGARH

567. Babu Ajit Kumar: Will the Minister for Excise, Taxation and Capital be pleased to state—

- (a) whether it is a fact that the furniture of the Legislators Hostel at Chandigarh is supplied by Government to the public on hire ; if so, the rate being charged therefor item-wise;

- (b) the names of the individuals to whom the said furniture was supplied on hire basis during the months of September and October, 1952, giving the details of the furniture supplied and the amount of charges collected therefor ?

Shri Ram Saran Chand Mittal: (a) No.

(b) Does not arise.

—————

BREACHES OCCURRED AS A RESULT OF HEAVY FLOODS IN TEHSIL
JAGRAON, DISTRICT LUDHIANA

578. Sardar Lachhman Singh Gill : Will the Minister for Irrigation and Power be pleased to state the total number of breaches that occurred in roads and canals separately, as a result of heavy floods in September, 1962 in tehsil Jagraon, district Ludhiana ?

Chaudhri Ranbir Singh : One hundred and thirty-seven on canals. As regards the breaches of Roads, P. W. D., B & R has been requested to send the information at the earliest.

No breach occurred in roads as a result of heavy floods in September, 1962, in Jagraon Tehsil of Ludhiana District. However, the following roads were affected in this Tehsil and temporary cuts were allowed to be made so that flood water could pass :—

- (1) Nanaksar Approach Road.
- (2) Ludhiana-Ferozepore Road (near Junction with Nanaksar approach).
- (3) Chowki Man-Swadi-Bhundri Road (at two places).

—————

ELECTRIFICATION OF VILLAGES IN TEHSIL JAGRAON, DISTRICT LUDHIANA

579. Sardar Lachhman Singh Gill : Will the Minister for Irrigation and Power be pleased to state—

- (a) the number and names of villages in tehsil Jagraon, district Ludhiana, so far electrified together with the number and names of those proposed to be electrified;
- (b) the approximate time by which the remaining villages in the said tehsil are expected to be electrified ?

Chaudhri Ranbir Singh : (a) Twenty-six villages have already been electrified and 11 are proposed to be electrified during the current financial year. The names of these villages are mentioned in Appendices 'A' and 'B'.

(b) Future programmes are planned on district-wise basis and not tehsil-wise. The remaining villages of Ludhiana District are proposed to be electrified by the end of 6th Plan subject to the availability of funds required for rural electrification.

Note :—Part reply to Unstarred Question No. 578 was received later—*vide* Secretary to Government, Punjab, Irrigation and Power Departments No. 4991/ IW (3)-63/8398, dated 18th April, 1963.

APPENDIX 'A'

[Irrigation & Pauer Minister]

Number and names of villages electrified up to 12/1962:—

1. Jagraon
2. Raikot
3. Bassian
4. Nanaksar
5. Kanonke
6. Sidhwan Khurd
7. Sidhwan Kalan
8. Aligarh
9. Malik
10. Pona
11. Galib Kalan
12. Galib Khurd
13. Amargarh
14. Gurah
15. Sher Kalan
16. Sher Khurd
17. Sher
18. Barderke
19. Dholan
20. Kot Sher Jung
21. Kot Sher Begu
22. Akhara
23. Bodhawala
24. Subhadhi Khurd
25. Rummi
26. Binjhal

APPENDIX 'B'

The number and names of villages proposed to be electrified in Jagraon Tehsil during the current financial year (1962-63) as revised programme is as under:—

1. Rurka
2. Kamalpur
3. Raqba
4. Chima
5. Jangpura
6. Akalgarh
7. Hissowal
8. Sudhar
9. Badhel
10. Ghumani
11. Agwarpona

This is of course subject to availability of funds.

ARREARS OF CERTAIN REVENUE PATWARIS

606. Sardar Kulbir Singh : Will the Minister for Revenue be pleased to state—

- (a) list of the revenue patwaris with addresses whose pay and dearness allowances were withheld for their participating in the strike of 1957 ;
- (b) whether in any of the cases the order of withholding the salaries for the period of strike was revised and the payments withheld were allowed to be made; if so, when and the date of payment, if any, made in each case ;
- (c) whether there are certain patwaris referred to in part (a) above whose pay and dearness allowance have not been paid uptil now; if so, their list with full addresses of the circles where they are posted at present and the reasons for non-payment in each case ?

Sardar Ajmer Singh : The time and labour involved in collecting the information will not be commensurate with the benefits sought to be derived by the Hon'ble Member. However, if the Honourable Member requires information about some particular person or persons the same will be supplied after collecting from the concerned authorities.

ARREARS OF PATWARIS POSTED AT SARHALI KHURD CIRCLE IN
AMRITSAR DISTRICT

607. Sardar Kulbir Singh : Will the Minister for Revenue be pleased to state—

- (a) the list of revenue patwaris who remained posted in circle of Sarhali Khurd, tehsil Tarn Taran, district Amritsar in the month of August, 1958;
- (b) the pay, dearness allowance and house rent to which each of them was entitled to;
- (c) the date when the bill of their salaries, dearness allowance for August, 1958 was submitted by the tehsil Revenue Authorities to the district Revenue Authorities for sanction;
- (d) the date when the bill was received in the office of the Deputy Commissioner, Amritsar;
- (e) the date when it was sanctioned;
- (f) the date of payment of the amount referred to in part (b) above;
- (g) the persons responsible for the delay if any;
- (h) the action being taken against the persons responsible for the delay;

[Sardar Kulbir Singh]

- (i) what steps are being taken for the early payment of the arrears due ?

Sardar Ajmer Singh : (a) Sarvshri Chuni Lal and Pritam Singh from 1st August, 1958 to 19th August, 1958 and from 20th August, 1958 to 31st August, 1958, respectively.

- (b) These officials were entitled to the following dues :—

Serial No.	Name of official	Pay	D. A.	House Rent	Total
		Rs.	Rs	Rs	Rs
(i)	Shri Chuni Lal	.. 30.65	18.39	3.68	52.72
(ii)	Shri Pritam Singh	.. 19.35	11.61	2.32	33.28

- (c) & (d) Shri Chuni Lal—26th August, 1958.

The bill of Shri Pritam Singh was not prepared as he did not submit his arrival report and list of charge to the Tahsildar.

(e) The bill of Shri Chuni Lal, Patwari was sanctioned on 31st August, 1958.

(f) Payment was made to Shri Chuni Lal on 15th September, 1958. Shri Pritam Singh failed to intimate the date of taking over at Sarhali Circle and as such his pay could not be drawn for the period from 20th August, 1958 to 31st August, 1958.

(g) In view of the position explained at (f) above no one is responsible for delay.

(h) The question does not arise.

(i) The arrears bill of Shri Pritam Singh, Patwari has been prepared and forwarded to the Accountant-General, Punjab, for pre-audit. The payment will be made as soon as the arrears bill is received back duly pre-audited.

BREACHES OCCURRED AS A RESULT OF HEAVY FLOODS IN TEHSILS ZIRA AND FEROZEPUR

615. Sardar Jagjit Singh : Will the Minister for Irrigation and Power be pleased to state the total number of breaches that occurred in roads and canals separately, as a result of heavy floods in September, 1962 in tehsils Zira and Ferozepur separately ?

Chaudhri Ranbir Singh : (a) Zira Tehsil	.. 207
(b) Ferozepur Tehsil	.. 105
Total	.. 312 breaches

ELECTRIFICATION OF VILLAGES IN TEHSILS ZIRA AND FEROZEPUR

616. **Sardar Jagjit Singh** Will the Minister for Irrigation and Power be pleased to state—

(a) the number and names of villages in tehsils Zira and Ferozepur, so far electrified together with the number and names of those proposed to be electrified ;

(b) the approximate time by which the remaining villages in the said tehsils are expected to be electrified ?

Chaudhri Ranbir Singh : (a) The number and names of villages electrified so far in tehsils Zira and Ferozepore together with the number and names of those proposed to be electrified are shown in Annexure A.

(b) The remaining villages of the two Tehsils are expected to be electrified by the end of VI Five-Year Plan when complete electrification of the State is envisaged.

(a) *List of villages electrified in Zira Tehsil up to December, 1962*

- | | |
|-----------------------|----------------------|
| 1. Zira | 16. Shadianwala |
| 2. Dharamkot | 17. Sherewala |
| 3. Santuwala | 18. Mansoor Deva |
| 4. Malsian | 19. Roda |
| 5. Makhu | 20. Baghelwala |
| 6. Barah | 21. Shahwala |
| 7. Khukhsana | 22. Khosa Randhir |
| 8. Jamer | 23. Khosa Kotla |
| 9. Talwandi Mangekhan | 24. Jalal Singh Wala |
| 10. Butewala | 25. Jallewala |
| 11. Churchak | 26. Attari |
| 12. Danewala | 27. Raniwala |
| 13. Jogewala | 28. Chanb |
| 14. Lohara | 29. Pysariana |
| 15. Nurpur | |

(b) *Villages electrified in Ferozepur Tehsil up to December, 1962*

- | | |
|----------------------|---------------------|
| 1. Talwandi | 18. Sodhi Nagar |
| 2. Baghel Singh Wala | 19. Gadadu |
| 3. Buttar | 20. Walhur |
| 4. Choke Hari Har | 21. Ramewala |
| 5. Ferozeshah | 22. Ugoke |
| 6. Hake Wala | 23. Sur Singhwala |
| 7. Haroj | 24. Malwal |
| 8. Gillanwala | 25. Bazidpur |
| 9. Ghal Kalan | 26. Misriwala |
| 10. Jandwala | 27. Ratta Khera |
| 11. Mukhiankalan | 28. Attari |
| 12. Mohna | 29. Kotla |
| 13. Madoke | 30. Chak Sarkarwala |
| 14. Puranwala | 31. Fattewala |
| 15. Pirahmed Khan | 32. Sayanwala |
| 16. Rukna Mungla | 33. Rukna Bagh |
| 17. Suba | 34. Badni |

[Minister of Irrigation and Power]

(c) Villages proposed to be electrified in Zira Tehsil up to March, 1963
(This is subject to availability of Funds)

- | | |
|---------------------|------------------------|
| 1. Singhpur (Munan) | 7. Bundalapura |
| 2. Bankhandi | 8. Rotual Bet |
| 3. Monawan | 9. Sukhewala |
| 4. Umriana | 10. Talwandi Jallakhan |
| 5. Lango Deva | 11. Jalalabad |
| 6. Lohra Rohi | 12. Fatehgarh-Karoton |

(d) Villages proposed to be electrified in Ferozepur Tehsil up to March, 1963
(This is subject to availability of Funds)

- | | |
|--------------------|---------------|
| 1. Mothianwala | 7. Bhangar |
| 2. Jamalwala | 8. Shahzadi |
| 3. Langiana Nawan | 9. Shakur |
| 4. Langiana Purana | 10. Saranwali |
| 5. Man Singh Wala | 11. Roranwali |
| 6. Sapanwala | |

—————

PUBLICATION OF PANCHAYATI RAJ AND JAGRITI JOURNALS IN HINDI AND
PUNJABI LANGUAGES

643. Comrade Makhan Singh Tarsikka : Will the Chief Minister be pleased to state :—

- (a) whether Government has started monthly journal namely 'Panchayati Raj' in Hindi and Punjabi languages in addition to 'Jagriti' in Hindi and Punjabi ; if so, the purpose thereof ;
- (b) the annual expenditure being incurred on the journals namely 'Jagriti' and 'Panchayati Raj' both in Hindi and Punjabi issued by Government ;
- (c) the details of the subscribers to both the journals, together with the annual income being derived therefrom ;
- (d) the amount of remunerations paid to the officials working in the establishment of both the said journals at present with their names ?

Sardar Partap Singh Kairon : A statement containing the requisite reply is given below :—

(a) Yes. Panchayati Raj journals in Hindi and Punjabi were started in 1962 on the recommendation of the Central Government in order to reflect the aspirations and achievements of the common people toward the new concept of democratic decentralization and to serve as a vehicle of education for the Panchayati Raj institutions.

(b) Annual Expenditure

Jagriti (Hindi and Punjabi)	Rs 88,732.43	(Staff for 12 months and production charges for 10 issues)
Panchayati Raj (Hindi and Punjabi)	Rs 65,502.75	(Staff for 12 months and production charges for 10 issues)

(c) Number of Subscribers and Annual Income

S. No.	Name of the Journal	Number of subscribers	Income from subscription
1.	Jagriti (Hindi and Punjabi)	3,500	Rs 10,500
2.	Panchayati Raj (Hindi and Punjabi)	5,302	Rs 9,600

(d) Rs. 45,096.84 nP**EDITORIAL STAFF OF JAGRITI
(HINDI AND PUNJABI)**

1. Shri M. M. Goswami, Editor
(also works as P.R.O. Hindi)
2. Shri Ravinder Nath,
Translator (Hindi)
3. Shri Kartar Singh, Editor
(also works as P.R.O. Punjabi)
4. Shri Jagir Singh, Translator
(Punjabi)

Managerial Staff

1. Shri K. L. Dhawan, Sales
Manager
2. Shri H. C. Sachdeva, Clerk
3. Shri Sukhdev Singh, Clerk
4. Shri S. K. Syal, Clerk
5. Shri S. L. Gugnani, Clerk
6. Shri Lauka Ram, Daftri
7. Shri Gurcharn Singh, Peon

**EDITORIAL STAFF OF PANCHAYATI RAJ
(HINDI AND PUNJABI)**

1. Shri Suba Singh, Editor (also
works as P.R.O.)
2. Shri Gurkirat Singh,
Translator (Punjabi)
3. Shri Keshmendra, Editor
4. Shri Kuldip Rai, Translator
(Hindi)

Ministerial Staff

1. Shri Ram Gopal, Typist
(Hindi)
2. Shri Bakshish Singh, Typist
(Punjabi)
3. Shri Surinder Kumar, Clerk
4. Shri Purshotam Dev, Daftri
5. Shri Sant Singh, Peon

Note : —As the ministerial staff given for Panchayati Raj journals is inadequate, the managerial staff sanctioned for Jagriti also attends to part of the work of Panchayati Raj journals.

CHECK POSTS SET UP BY EXCISE AND TAXATION DEPARTMENT

644. **Comrade Makhan Singh Tarsikka**: Will the Minister for Excise, Taxation and Capital be pleased to state whether any check posts have recently been set up by State Government to check the import/export of articles on which excise duties are leviable; if so, the names of places where these have been set up?

Shri Ram Saran Chand Mittal: Sales-tax check barriers have been set up at the following places :—

- (1) Bahadurgarh in Rohtak District on the Delhi-Rohtak Road.
- (2) Bahadurgarh in Rohtak District near the junction of Najafgarh-Bahadurgarh and Bahadurgarh-Jhajjar Roads.
- (3) Jamna Bridge in Ambala District on Saharanpur-Pipli Road.
- (4) Rai in Rohtak District on the Delhi-Rohtak Road.
- (5) Kharkhoda in Rohtak District at the junction of Delhi-Kharkhoda Road, Sonapat-Rohtak Road and Kharkhoda-Sampla Road.

ELECTRICITY CONNECTIONS FOR HOUSE-HOLD CONSUMPTION IN VILLAGE
MARGINDPURA, DISTRICT AMRITSAR

655. **Shri Satya Dev**: Will the Minister for Irrigation and Power be pleased to state—

- (a) whether village Margindpura, district Amritsar has been electrified; if so, since when;
- (b) whether any applications for providing electricity connections for consumption in houses were received by the District Electricity authorities from the residents of the said village between 1st October, 1961 and 31st January, 1963; if so, the action taken by the Electricity Authorities on each of these cases;
- (c) whether there are any cases in which no connection has been sanctioned for the last one year; if so, their list and the reasons for the delay in each case?

Chaudhri Ranbir Singh: (a) Yes. Village Margindpura (old name Makni Khurd) was electrified on 20th September, 1959.

(b) Twenty-four applications for general connections were received between the period 1st October, 1961 to 31st January, 1963. The present position of these is given in Annexure 'A'.

(c) There is no application which has not been sanctioned for the last one year. However connection could not be given for want of completion of formalities.

ANNEXURE 'A'

The latest position of 24 Nos. General and 3 Nos. Industrial applications as intimated by the Superintending Engineer, Amritsar Circle, Amritsar is as under :—

(1) Number of applications received	...	General connection—24 Industrial connection—3
(2) Number of estimates prepared	...	General connection—24 Industrial connection—2
(3) Number of estimates sanctioned	...	General connection—17 Industrial connection—1
(4) Connections given	...	General connection—2 Industrial connection—Nil
(5) Number of Demand Notices issued but formalities not completed		General connection—9 Industrial connection—Nil
(6) Applications cancelled at consumer's request		General connection—Nil Industrial connection—1
(7) Applications cancelled being financially unjustified		General connection—2 Industrial connection—Nil
(8) Number of applications cancelled due to non-compliance of formalities within demand notice period		General connection—Nil Industrial connection—1
(9) Number of applications being processed for approval of Local Load Committee		General connection—Nil Industrial connection—1
(10) Applications and estimates pending in Sub-Division for amendment, corrections and attestation by consumers		General connection—4 Industrial connection—Nil

 PERSONS UNDER POLICE SURVEILLANCE

656. Shri Satya Dev: Will the Home Minister be pleased to state —

- (a) the number and names of persons under Police Surveillance in the State for political reasons ;
- (b) the nature of suspicion, duration of surveillance ;
- (c) the number of members of Punjab Vidhan Sabha being shadowed by the Police ?

Shri Mohan Lal: It is not in the public interest to supply the information asked for.

 CONSTRUCTION OF CERTAIN DRAINS IN BHATINDA DISTRICT

658. Comrade Jangir Singh Joga : Will the Minister for Irrigation and Power be pleased to state—

- (a) the time by which the construction work of Chandbhan Drain, Salara Drain, Baretta Drain, Lehragaga and Lehal Drain in Bhatinda District is expected to be completed ;

[Comrade Jangir Singh Joga]

- (b) whether the demarcation of the link drains connected with the drains mentioned in part (a) above has been done, if not, the time by which it is expected to be done and the time by which the construction work on the link drains is proposed to be started ;
- (c) whether any tenders for the construction of syphons and bridges on the drains mentioned in part (a) have been given to any contractor ?

Chaudhri Ranbir Singh: (a) Out of the drains mentioned in the question, Government has a programme to construct the following drains and these are anticipated to be completed before the monsoon of 1964, provided the requisite funds are available .—

- (1) Chandbhan Drain
- (2) Baretta Drain
- (3) Lehragagga Drain

There are no drains named Salara Drain and Lehal Drain and therefore the question of their construction and completion does not arise.

(b) Some link drains have been demarcated and their construction is either completed or is in progress. Construction of the link drains is planned to be completed by the monsoon of 1964.

(c) Yes, but only in case of Baretta Drain and Lehragagga Drain.

CLEARING WEEDS GROWING IN DRAINS

659. **Comrade Jangir Singh Joga :** Will the Minister for Irrigation and Power be pleased to state whether any arrangements have recently been made by the Irrigation Department to remove and clear the weeds which often grow in the drains which are already complete in the State; if so, details thereof ?

Chaudhri Ranbir Singh : Yes. Originally regular maintenance and repairs of a drain start when the project estimate of the scheme is declared completed, but now Government have agreed for the regular maintenance and repairs when the drain has been completed in the Pilot stage too.

CONSTRUCTION OF HIRA KHAD-PANJAWAR ROAD

661. **Pandit Mohan Lal Datt :** Will the Minister for Planning and Development be pleased to state—

- (a) whether it is a fact that the construction of Hira Khad-Panjawar Road on Una-Hoshiarpur Road linking the villages of Khad and Panjawar with the main road was recently taken in hand by the Department; if so, the amount so far spent thereon;

- (b) whether it is also a fact that the construction work on the said road has been abandoned; if so, the reasons therefor;
- (c) whether any representation from Khad Panchayat has recently been received to continue the work; if so, the action taken thereon and the reasons for the delay in starting the said work?

Sardar Darbara Singh : (a) Yes. The total expenditure incurred is Rs 12,323.37.

(b) Yes. The work has been abandoned as the villagers did not contribute their share.

(c) Yes. It was duly replied to. The work cannot be restarted unless the villagers contribute their share.

BUS FARE ON UNA-AMB ROAD

662. Pandit Mohan Lal Datta : Will the Chief Minister be pleased to state—

- (a) whether it is a fact that on certain representations from the public the Shivalik Transport Company was served notice by the Government to show cause why its route permit may not be cancelled for excess charging of bus fare on Una-Amb Road; if so, the action taken so far by the Transport Department against the said Company;
- (b) whether the rates of fares on the said road have been reduced on the basis of the road having been metalled; if not, the reasons therefor?

Sardar Partap Singh Kairon : (a) Yes, the matter is under consideration.

(b) No, the matter is still under examination.

LOANS AND SUBSIDIES ADVANCED TO SCHEDULED CASTE PERSONS

665. Shri Amar Singh : Will the Minister for Agriculture and Welfare be pleased to state the names of persons belonging to Scheduled Castes in the State with their addresses to whom loans and subsidies for the purchase of agricultural land were given during the years 1959-60, 1960-61, 1961-62 and 1962-63 with the amount of said loans/subsidies advanced to each of them?

Sardar Gurbanta Singh : The time and labour involved in collecting the information will not be commensurate with any possible benefit to be obtained.

QUESTION OF PRIVILEGE

Mr. Speaker : There is a Privilege Motion given notice of by Sardar Gurbakhsh Singh. He may read it out.

10.00 a.m.

Sardar Gurbakhsh Singh (Dhariwal) : Sir, I beg leave of the House to move that the Chief Secretary of the Punjab Government has infringed the privilege of a Member of this House, namely, Comrade Ram Piara by not replying to his official correspondence regarding the ill-treatment meted out to the Speaker of Vidhan Sabha on the Republic Day. This responsible Government official has intentionally insulted a Member of this House. So this Privilege Motion should be referred to the Privileges Committee.

Mr. Speaker : If somebody does not reply to an hon. Member's letter, it does not amount to a breach of privilege. Anyhow, a Privilege Motion has been referred to the Committee of Privileges and all these aspects, viz., whether proper consideration is shown to the Members when they correspond with the officers etc., will be considered by that Committee.

Sardar Gurbakhsh Singh : But is it not a question of breach of privilege?

Mr. Speaker : No.

श्री बलरामजी दास टंडन (अमृतसर शहर, पश्चिम) : जनाब, आपकी रूलिंग से पहले मैं एक submission करना चाहता हूँ। सवाल यह है कि अगर मैम्बर साहिबान कोई बात किसी वज़ीर से या Secretariat से या ज़िला headquarter से पूछें तो उसका जवाब उनको मिलना चाहिए या नहीं। जनाब, यह कोई इक्की दुक्की शिकायत नहीं है, ऐसी शिकायतों का तो भंडार है और यह तो एक typical शिकायत है। मगर जब स्पीकर साहिब की तौहीन होती है तो यह एक खास शिकायत बन जाती है। अगर मैम्बर चीफ सैक्रेटरी से उस वक्त के हालात जानना चाहें, आफिशयलज़ का रवैया जानना चाहे या कि जो मुतआल्लिका अफसर थे उनका क्या विचार है तो यह बड़ी भारी discourtesy है अगर चीफ सैक्रेटरी उसके खत का जवाब तक न दे। यह बात छोड़ी नहीं जा सकती कि किन हालात के अन्दर हाउस की बेइज्जती की गई। चीफ सैक्रेटरी ने इनके खत का जवाब न देकर हाउस की तौहीन करने की कोशिश की है। चीफ सैक्रेटरी जोकि सारी ऐडमिनिस्ट्रेशन का हैड है अगर वह ही इतना गैरजिम्मेदार हो तो इससे बुरी बात क्या हो सकती है.....

Mr. Speaker : The hon. Member should not use strong words. Those words would not justify that the case is very strong. He can say all these things in a mild language.

As I have stated just now, all these aspects will be considered by the Committee of Privileges. If the hon. Member wants anything to be considered in this connection, he can send a memorandum or note to the Committee of Privileges within a week's time.

बामरेड राम पिआरा : मैं उं सिरद औनी गल ही बहिटी है.....

श्री अध्यक्ष : अगर आप ने जरूर ही बोलना है तो वह different बात है (It is a different matter if the hon. Member must speak)

I say that all these things, viz., the status of the Members, the status of the Speaker and discourtesies shown to the Members, whether by the administration or by others, will be considered by the Committee of Privileges. Any Member who has not been shown due courtesy can send a note to the Committee of Privileges.

कामरेड राम प्यारा : मैं इस सभ्य विच बेनती करनी चाहुंदा हं कि में एह चिठी 16 जनवरी, 1963 नुं चीफ मैकटरी साहिब नुं लिखी सी पर उस दा मैनुं कौड़ी नवाब नहीं दिता गिआ ।

श्री अध्यक्ष : आप बैठिए । आप यह जो पलन्दा उठा लाये हैं आपने इस बारे यही तो कहना है कि यह सारी चीज Privileges Committee में discuss की जाए । I will not permit any more discussion. He can discuss all these things in the Privileges Committee. (The hon. Member may please resume his seat. Perhaps he has brought that huge bundle for being referred for discussion in the Privileges Committee I will not permit any more discussion. He can discuss all these things in the Privileges Committee).

कामरेड राम प्यारा : मुझे कौन बुलायेगा वहां ?

श्री अध्यक्ष : आप को बुलायेंगे । (He will be called.)

कामरेड राम प्यारा : जनाब, मैं तो सबूत देने वाला था ।

श्री अध्यक्ष : मैंने यह कह दिया है कि कोई भी बात जिसमें किसी मैम्बर साहिब को discourtesy show की गई हो या उनके खत का जवाब न दिया गया हो, may be brought to the notice of the Committee.

They will take notice of all these things. They will examine the matter threadbare. I have referred it to them so that the status of the Members as well as that of others connected with the Legislature may be decided once for all. (I have already said that any discourtesy shown to an hon. member or the matter of giving no reply to his communication may be brought to the notice of the Committee. They will take notice of all these things. They will examine the matter thread bare. I have referred it to them, so that the status of the members as well as that of others connected with the Legislature may be decided once for all.)

कामरेड राम प्यारा : मेरी जो motion थी अगर वह Privileges Committee के हवाले हो गई है तो बेहतर वरना मैं तो सारी चीज को substantiate करने के लिये कागज लाया था ।

Mr. Speaker : *All these implications will be discussed. I am going to write a very detailed note to the Committee wherein I will also point out that there was a consensus of opinion during the discussion that Members are not being treated properly by the authorities.

CALL ATTENTION NOTICE

Comrade Babu Singh : We seek to call attention of the Chief Minister regarding the formation of a Committee to institute an enquiry against.....

श्री अध्यक्ष : I am examining this calling attention motion. जो बीबीपुर लेक के बारे अखबारों में खबर छपी है कि किसी मिनिस्टर ने किसी अफसर को बचाने के लिये, उसकी inefficiency को छुपाने के लिये कुछ फाइलें चीफ मिनिस्टर को नहीं भेजीं यह calling attention motion उस मामले से ताल्लुक रखती है। मैं इसको देख रहा हूँ और एक दो दिन में इसे हाउस के सामने रखूंगा। (I am examining this calling attention motion, which concerns the news-item appearing in the Newspaper that a Minister had tried to shield the inefficiency of an Officer by not sending the relevant files to the Chief Minister. I am looking into this matter and will place my views before the House within a day or two.)

REPORT OF THE BUSINESS ADVISORY COMMITTEE

Mr. Speaker : The Business Advisory Committee met yesterday and made some recommendations. I think all the Members have now received copies of the report of that Committee

Now the Home Minister will move a motion for the acceptance of those recommendations.

Home Minister : Sir, I move —

That this House agrees with the recommendations contained in the Report of the Business Advisory Committee.

Mr. Speaker : Motion moved—

That this House agrees with the recommendations contained in the Report of the Business Advisory Committee.

Note. Please refer to P. 66 infra.

श्री बलरामजी दास टण्डन (अमृतसर शहर, पश्चिम) : मैं, जनाब, सिर्फ एक बात कहने के लिये खड़ा हुआ हूँ। जनाब, यह जो सफा दो पर कहा गया है कि सवाल पहले की तरह ही पूछे जाया करेंगे तो इसी फंसले के मुताबिक मेरी दरखास्त है कि 19 तारीख के जो सवाल बाकी रह गये थे उनके उत्तर भी इसी तरह से दे दिये जाएं।

दूसरी बात यह है कि आपने 28 तारीख के लिये दो sittings रखी हैं। आप रख सकते हैं मगर वीरवार का दिन ही हफते में गैर सरकारी काम के लिये होता है...

Mr. Speaker : Question is—

That this House agrees with the recommendations contained in the Report of the Business Advisory Committee.

The motion was carried.

BILL(S) (LEAVE TO INTRODUCE)

**THE PUNJAB VILLAGE COMMON LANDS (REGULATION)
AMENDMENT BILL, 1963**

Shri Rup Singh Phul : Sir, I beg to move for leave to introduce the Punjab Village Common Lands (Regulation) Amendment Bill.

Mr. Speaker : Motion moved—

That leave be granted to introduce the Punjab Village Common Lands (Regulation) Amendment Bill.

Mr. Speaker : Question is—

That leave be granted to introduce the Punjab Village Common Lands (Regulation) Amendment Bill.

The leave was granted.

Shri Rup Singh Phul : Sir, I beg to introduce the Punjab Village Common Lands (Regulation) Amendment Bill.

श्री चांदी राम वर्मा (अबोहर) : जनाब स्पीकर साहब.....

पंडित मोहन लाल दत्त : On a point of order स्पीकर साहब, मैं यह चाहता हूँ कि आप कुछ time limit रख दें कि इतना टाइम हर वक्ता महोदय को मिलेगा। क्योंकि यहां पर तजर्बा यह बतलाता है कि dilatory tactics इस्तेमाल किए जाते हैं।

श्री अध्यक्ष : मुझे रूलज़ परमिट नहीं करते कि मैं टाइम फिक्स करूँ।
(Rules do not permit that I should fix the time limit)

RESOLUTION REGARDING CONGRATULATIONS TO THE CHIEF MINISTER
FOR EFFECTING REDUCTION IN THE MINISTRY ETC.,

Shri Chandi Ram Verma (Abohar) : Sir, I beg to move—

This Assembly congratulates the Chief Minister for his bold steps in reducing the size of the Ministry and the outgoing Ministers/State Ministers and the Deputy Ministers for the spirit of self-sacrifice displayed by them and also the Government in general for taking various measures of economy to meet the national needs.

मेरा यह रेजोल्यूशन बहुत simple और सादा है। मैं नहीं समझता कि इसके अन्दर कोई ऐसी खास बात है जो आपको मालूम नहीं या इस हाउस को मालूम नहीं। मैं समझता हूँ कि समूचे पंजाब की यह आवाज़ थी और इस सदन के मैम्बरों की यह जबर्दस्त चाहिश थी कि China aggression के बाद यहां पर ऐसे हालात हो गये हैं कि हर तरह की इकानोमी की जानी चाहिए। तो हमारे चीफ मिनिस्टर साहब न जहां हर कदम को आगे बढ़ाया, फंड इकट्ठा करने में, जवानों का उत्साह बढ़ाने में, वालंटियर create करने में और लोगों को मिलट्री ट्रेनिंग देने में, वहां बड़ी बहादुरी से आगे बढ़ कर एक यह भी कदम उन्होंने उठाया कि मिनिस्ट्री छोटी कर दी और ऐसा करके न सिर्फ पंजाब के लोगों की इच्छा को पूरा किया बल्कि सारे भारतवर्ष में दूसरे सबों के सामने एक मिसाल कायम कर दी। तो यही बात मैं रिकार्ड पर लाया हूँ। वरना जानने को तो हर हिन्दुस्तानी इस बात को जानता है कि डिफेंस के लिये aggression के दौरान जो काम पंजाब ने किया है वह और कोई प्रान्त नहीं कर सका। तो यह हमारे पंजाब के चीफ मिनिस्टर साहब मुबारिकबाद के मुस्तहिक हैं इसके लिये कि उन्होंने बड़ी दिलेरी, मजबूती और जुरंत से मिनिस्ट्री का size कम किया है। जहां चीफ मिनिस्टर साहब ने यह काम किया वहां दूसरे मिनिस्टर साहिबान ने और डिप्टी मिनिस्टर साहिबान ने अपनी रजामन्दी से अपने इस्तीफे देकर यह ज़ाहिर कर दिया कि वे देश के लिये कितना सोचते हैं। उनकी दिलेरी और त्याग के इस कदम की भी हम दाद देते हैं।

यह किसी से छिपा नहीं कि डिफेंस फंड का हमारा target दो करोड़ का था लेकिन पंजाब सरकार ने, खास तौर से चीफ मिनिस्टर साहब ने इस target से कहीं आगे बढ़ कर साढ़े पांच करोड़ रुपया इकट्ठा करके दिखाया। और इस तरह से अपने target से तिगुनी ज्यादा कामयाबी हासिल की। मैं समझता हूँ कि इस बात से सबको खुशी होनी चाहिए और जो मिनिस्ट्री का size घटने से स्टेट के रुपये की, तनखाहों की, कारों के भत्ते की, मकानों की और महंगाई या दूसरे भत्तों की कमी हुई है और बचत हुई है उसके लिये भी सभी हलकों में खुशी होना चाहिए। आपको पता ही है कि हर एक मिनिस्टर पर पौना लाख रुपये के करीब खर्च हो जाता है। इस तरह 20 मिनिस्ट्रों के कम हो जाने से 14 लाख रुपये की बचत हुई है। मैं इसलिये चीफ मिनिस्टर साहब को इसके लिये बधाई देता हूँ।

(At this stage Sardar Gurnam Singh, a member of the Panel of Chairmen occupied the Chair.)

RESOLUTION REGARDING CONGRATULATIONS TO THE CHIEF (3) 47
MINISTER FOR EFFECTING REDUCTION IN THE SIZE OF
THE MINISTRY ETC.

अभी आपके सामने ड्रेनेज की बात चल रही थी कि इसकी तरफ पूरी तवज्जुह नहीं दी जाती। लेकिन मैं यह यकीन से कह सकता हूँ कि China aggression से पहले हमारी गवर्नमेंट की तवज्जुह floods की तरफ पूरे तौर पर थी लेकिन China aggression के बाद सबने यह समझा कि उस समस्या से भी बड़ी चीज सामने face करने के लिये आ गई है और हमारी जिन्दगी मौत का सवाल बन गई है तो सब ने डिफेंस को priority दी और दूसरे कामों को ढीला कर दिया।

लेकिन एक बात मैं ड्रेनेज के सम्बन्ध में बतला देना चाहता हूँ जिससे यह पता चलेगा कि हमारे चीफ मिनिस्टर साहब ने उस तरफ भी काफी ध्यान दिया है। पहले ड्रेनेज के लिये गवर्नमेंट ने सिर्फ 2 करोड़ रुपया earmark किया था लेकिन चीफ मिनिस्टर साहब ने सोचने के बाद कई जगह से रुपया बचा कर ड्रेनेज के ही काम के लिये 6 करोड़ रुपया खर्च करने के लिये कहा। क्या आप इससे अन्दाज़ा नहीं लगा सकते कि सरकार ने ड्रेनेज की तरफ भी ध्यान दिया है। हमारे चीफ मिनिस्टर साहब ने इस मिनिस्ट्री को, जिसके कम करने के लिये बड़ी चर्चा होती रही थी, इस ख्याल से पहले कम नहीं किया था कि सारे मिनिस्टर दौड़भाग कर फंड इकट्ठा करने में बहुत बड़ी मदद देंगे और सुरक्षा का काम करेंगे।

(Interruption by Chaudhri Ranbir Singh).

घाघू अजीत कुमार : की कौड़ी hon. Minister आपकी seat ढड के दूसरी seat तें किसे नुं interrupt कर सकदा है ?

Mr. Chairman : No.

घाघू अजीत कुमार : जठाघ, चेंपती रठघीर विंय अपणी सीट ढड के घोल रगे ठठ ।

Mr. Chairman : He will not interrupt now, please.

श्री चाँदी राम दर्मा : लेकिन जब अपनी party के मैम्बरों ने मिनिस्ट्री कम करने की खाहिश जाहिर की तो चीफ मिनिस्टर ने House की आवाज़ को मद्देनज़र रखते हुए मिनिस्ट्री को कम करने में कोई hesitation नहीं की, इसलिये मैं समझता हूँ कि यह एक personal resolution नहीं है बल्कि एक सच्ची और ठीक बात है। (घंटी) वैसे बहुत सी बातें कहने वाली हैं लेकिन मेरे पास समय नहीं है, इसलिये मैं यह resolution आपके सामने move करता हूँ कि इस resolution के जरिये हम अपने चीफ मिनिस्टर साहिब और दूसरे जाने वाले मिनिस्टर साहिबान को मुबारकबाद दें जिन्होंने बड़ा bold step उठाया है। और इस तरह से बचाई हुई धन राशि defence के काम के लिये लगाई जाएगी। मैं आशा करता हूँ कि हाउस के माननीय सदस्य इस resolution को सर्व सम्मति से पास करेंगे।

Mr. Chairman : Motion moved—

This Assembly congratulates the Chief Minister for his bold steps in reducing the size of the Ministry and the outgoing Ministers/State Ministers and the Deputy Ministers for the spirit of self-sacrifice displayed by them and also the Government in general for taking various measures of economy to meet the national needs.

There are notices of various amendments. These will be deemed to have been read and moved.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਸਾਨੂੰ amendments ਪੜ੍ਹ ਕੇ ਦਸ ਦਿੱਤੀਆਂ ਜਾਣ ਤਾਕਿ ਸਾਨੂੰ ਪਤਾ ਲਗ ਸਕੇ ਕਿ ਸਾਡੀਆਂ amendments ਵੀ admit ਹੋਈਆਂ ਹਨ ਜਾਂ ਨਹੀਂ ।

Mr. Chairman : These amendments are—

1. Dr. Baldev Parkash :

In line 2, before “the Chief Minister” *add*—

‘the people of Punjab, the opposition parties and the forty-seven Congress M.L.As. who demanded reduction in the size of Ministry and’

2. Shri Balramji Dass Tandon :

3. Dr. Baldev Parkash :

In lines 6-9, *delete* the words ‘and also the.....needs’

4. Shri Balramji Dass Tandon :

In line 2, before “the Chief Minister” *add*—

‘the people of Punjab, the opposition parties and the forty-seven Congress M.L.As. who demanded reduction in the size of Ministry and’

5. Sardar Kulbir Singh :

In line 2, between “Chief Minister” and “for” *insert* ‘provided he abolishes the Personal Advisory Committee’.

ਕਾਮਰੇਡ ਗੁਰਬਖਸ਼ ਸਿੰਘ ਧਾਲੀਵਾਲ: **Mr. Chairman,** 3 ਦਿਨ ਹੋਏ ਅਸੀਂ ਕੁਝ amendments ਦਿੱਤੀਆਂ ਸਨ ਪਰ ਸਾਡੀਆਂ amendments ਪੇਸ਼ ਨਹੀਂ ਹੋਈਆਂ ।

ਸ਼੍ਰੀ ਬਲਰਾਮਜੀ ਦਾਸ ਟੰਡਨ : ਜਨਾਬ ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਮੈਂਨੇ resolution ਕੇ ਬਾਰੇ ਮੈਂ ਏਕ amendment ਦੀ ਹੈ, ਉਸ ਕੇ ਬਾਰੇ ਮੈਂ ਪਤਾ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹੂੰ ਕਿ ਉਸਕਾ ਕਯਾ ਬਨਾ ਹੈ ?

Mr. Chairman : I will find out from the Office.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਜਨਾਬ ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਮੈਂਨੇ ਭੀ ਇਸ resolution ਕੇ ਬਾਰੇ ਮੈਂ ਏਕ amendment ਦੀ ਹੁੰਦੀ ਹੈ ।

Mr. Chairman : I have asked the Office to find out.

ਪੈਂਡਿੰਗ ਚਿਰੰਜੀ ਲਾਲ ਸ਼ਰਮਾ (ਗਨੌਰ) : ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਜੀ resolution ਅਭੀ ਹਾਊਸ ਕੇ ਸਾਮਨੇ move ਹੁੰਦਾ ਹੈ ਵਹ ਕਾਂਗਰਸ ਪਾਰਟੀ ਦੁਆਰਾ ਲਾਨਾ ਸ਼ੋਭਾ ਨਹੀਂ ਦੇਤਾ ਕਯੌਂਕਿ party-

in-power अपनी party की ही representation कर रही है । अगर सरकार ने कोई नेक कदम उठाए, अच्छे काम करे, तो उसकी सराहना जरूर करनी चाहिए परन्तु खुद कांग्रेस पार्टी के मैम्बर आप discussion करने के लिये ऐसा resolution ले आएँ, यह ठीक बात नहीं है । यहां पर कहा गया है कि ministry की reduction किये जाने पर चीफ मिनिस्टर साहिब को मुबारकबाद दी जाए, Self praise is no recommendation. मैं समझता हूँ कि चीफ मिनिस्टर साहिब को मुबारकबाद देने के लिये तीसरा नम्बर आता है ।

पहले नम्बर पर तो Opposition के मैम्बर ही मुबारकबाद के मुस्तहिक हैं जिन्होंने on the floor of this House और public में जा जा कर कहा कि पंजाब के अन्दर इतनी बड़ी ministry बना दी गई है, पंजाब में यह ministry गैर जरूरी है और इसके भार से लदी हुई पंजाब की जनता इसको बर्दाश्त नहीं कर सकती । चेयरमैन साहिब, मैं अर्ज कर रहा हूँ कि उस वक्त during the course of discussion, Finance Minister ने कहा था कि पंजाब में काम बढ़ चुका है, ज्यादा काम होने की वजह से इतनी बड़ी वज्जारत बनाने की जरूरत पड़ी । यह काम 12 मार्च, 1962 को बढ़ कर 31 दिसम्बर, 1962 को खत्म हो गया । चेयरमैन साहिब, इस बारे में चीफ मिनिस्टर को कैसे मुबारकबाद दी जाए । मैं समझता हूँ कि अगर हकीकत में मुबारकबाद के मुस्तहिक हैं तो कांग्रेस पार्टी के वह 47-48 मैम्बर हैं जिन्होंने चीफ मिनिस्टर को ministry में reduction करने के लिए मजबूर किया । मैं उनकी कदर करता हूँ (Thumping from the Opposition benches) चेयरमैन साहिब, पहले इन मैम्बरों ने चीफ मिनिस्टर साहिब को जबानी कहा, किन्तु जब चीफ मिनिस्टर साहिब ने उन की बातों पर कोई ध्यान नहीं दिया तो इन मैम्बरों ने मिल कर ministry को कम करने के लिये signatures campaign शुरू कर दी । जब इन्होंने signatures campaign चलाई तब उनको discourage करने की कोशिश की गई । लेकिन इन्होंने अपनी जुरअत का सबूत दिया । 90 में से 47 मैम्बरों ने एक representation पर signatures करके चीफ मिनिस्टर साहिब को भेजी जिससे चीफ मिनिस्टर साहिब को ministry कम करनी पड़ी । उन्होंने Opposition के मैम्बरों और पंजाब की अवाम के जज्बातों की कोई परवाह नहीं की बल्कि अपनी party के मैम्बरों के pressure से ही मिनिस्टरी कम की है ।

दूसरे नम्बर पर Ministers, State Ministers and Deputy Ministers मुबारकबाद के मुस्तहिक हैं जिन्होंने अपनी पार्टी के members की आवाज की कदर करते हुए resignations दे दिये । मैं नहीं समझता कि उनके resignations एक महीने तक क्यों withhold किये गए । जब Press correspondents ने चीफ मिनिस्टर साहिब से दरयाप्त किया तो उन्होंने बताया कि मेरे पास किसी ने भी इस्तीफे नहीं दिये । इस बारे में हकीकत यह है कि सब Ministers, State

[पंडित चिरंजी लाल शर्मा]

Ministers and Deputy Ministers ने अपने इस्तीफे दे दिये थे और सब **resignations** चीफ मिनिस्टर साहिब के पास थे। इन्होंने बड़ी **sacrifice** की है।

तीसरे नम्बर पर चीफ मिनिस्टर साहिब मुबारकबाद के मुस्तहिक हैं। उन्होंने **Ministry** कम करने के लिए कदम उठाए हैं। काश ! वह कदम पहले उठाते ताकि **Opposition** और उनकी **party** के मैम्बरो को यह कहने की आवश्यकता न पड़ती कि पंजाब की इतनी बड़ी मिनिस्टरी जो पंजाब की अवाम पर लादी गई है, इसको कम किया जाए। चेयरमैन साहिब, चीफ मिनिस्टर साहिब को मुबारकबाद इसलिये दी जा रही है कि इन्होंने नेक कदम नए साल की पहली तारीख की उठाया। **It is a happy beginning**. चेयरमैन साहिब, आप को याद होगा कि मैंने पिछले बजट **Session** में कहा था कि मिनिस्ट्री महीने की 13 तारीख को बनी, वह बहुत ही मनहूस घड़ी थी, और यह **ministry** ज्यादा देर तक नहीं चलेगी। मेरे ऊपर उस वक्त **House** में **remarks** किए गए थे कि आप ज्योतिषी हैं। तो उस वक्त मैंने कहा था कि मैंने ऐसी बरादरी में जन्म लिया है जो सच्ची बात कह देती है। मैंने उस समय भविष्य वाणी की थी और वह ठीक साबित हुई।

चेयरमैन साहिब, अभी अभी **resolution** के mover साहिब ने **congratulate** करते हुए बताया कि **drainage** पर 6 करोड़ रुपये **saving** करके खर्च किए हैं। यह **problem** बहुत पुरानी **problem** है। मैं अर्ज करना चाहता हूँ कि जब से इन्होंने हकूमत की बागडोर सम्भाली है उस वक्त से यह **problem** ज्यादा बढ़ गई है क्योंकि हर साल **natural calamity** आती रहती है, हर साल सैलाब आते हैं। मेरी उमर 40 साल होने को आई है लेकिन इतने भयंकर **floods** पहले मैंने कभी नहीं देखे जो पिछले 5-7 सालों से **one after the other** आ रहे हैं। जब से इस हकूमत ने कदम रखे हैं पता नहीं कि पंजाब के लोगों पर परमात्मा की यह मेहरबानी क्यों हो गई है। उनको रोकने के लिये सरकार ने अभी तक कोई ठोस कदम नहीं उठाए हैं। **It was being taken lightly by the Government**.

अब इस रेजोल्यूशन का दूसरा हिस्सा है—

“—for the spirit of self-sacrifice displayed by them and also the Government in general for taking various measures of economy to meet the national needs”

चेयरमैन साहिब, जहां तक **economy** का ताल्लुक है, मैं समझता हूँ कि इस मिनिस्टरी के **slash** किये जाने से यह **economic problem** हल नहीं होता। पेपर पर हो सकता है कि **economically** यह **problem** हल कर दिया गया हो, लेकिन इससे कोई खास फर्क नहीं पड़ा। जब बजट पेश होगा तो उस वक्त हाउस को पता लगेगा। हकीकत यह है कि हाउस के सामने एक **ordinance** लाया जा रहा है जिसका नाम है **Punjab State Legislators, (Prevention of Disqualification) Ordinance, 1962**. जिस दिन चीफ मिनिस्टर साहिब ने मिनिस्टरी को **slash** करने का एलान किया, उसी दिन

या गालबन दूसरे दिन यह ordinance पेपर में आया कि Legislators तन्खाहदार जगह पर नहीं रह सकते, वे disqualify हो जाते हैं उनकी disqualification को remove करने के लिये इस ordinance को promulgate किया जा रहा है। कान को किसी तरफ से हाथ लगा लो, इस से कुछ फर्क नहीं पड़ता। मिनिस्टर साहिबान तो कम कर दिये गए लेकिन आप Secretariat की building में जा कर देखें। बड़ा ताज्जुब होता है कि बहुत से हज़रात की name plates लगी हुई हैं। अगर वे किसी महकमे के मिनिस्टर नहीं हैं तो किसी और capacity में जलवा अफरोज़ हैं। मैं पूछता हूँ कि कौनसी ऐसी खास बात थी, क्या आपित्त आई हुई थी कि disqualification को remove करने के लिये ordinance जारी किया और अब उसको regulate किया जा रहा है? इनका मतलब केवल यही था कि जिन साहिबान को कुर्सिए वज़ारत से महरूम किया गया था उनको दूसरी कुर्सी पर बैठाया जाए। मैं उन चंद हज़रात का नाम नहीं लेना चाहता, मुझे यह शोभा नहीं देता कि उनके नाम लूं। अगर मेरी information गलत नहीं है तो चंद हज़रात who were removed from the ministership or State ministership or Deputy ministership उनको ऐसा काम entrust किया गया कि उन को जितनी तन्खाह बतौर मिनिस्टर मिलती थी अब उस से ज्यादा रुपया मिलता है। (Interruptions) उनमें से बहुत से ऐसे हैं कि जिनको Defence का काम दिया गया है हालांकि उन को पता नहीं है कि पिस्तौल किस चिड़िया का नाम है, लाठी चलाने की उनमें हिम्मत नहीं है और बंदूक चलाना उनको आता नहीं है। ऐसे आदमियों की डिफेंस के काम पर लगाया गया है। मुझे समझ नहीं आती कि इस वक्त डिफेंस की क्यों तौहीन की जा रही है। ऐसे civilians को जिनको कोई experience नहीं है डिफेंस के काम पर क्यों लगाया गया है? हो सकता है कि एक दो हज़रात ने मिल्ट्री की सर्विस की हो, उनकी बाबत कहा जा सकता है कि they are justified. But what about those who have no experience of defence services?

चेयरमैन साहिब, यह बड़ा अजीब मसला है। पता नहीं कि मुबारकबाद दी जाए या न दी जाए। यह कदम कहां तक economy का कदम है कि मिनिस्टरी तो slash कर दी लेकिन Super Ministers बना दिये जिसकी बाबत हाउस में adjournment motion आई। चीफ मिनिस्टर की जो Advisory Committee है उसके members may not be regularly paid लेकिन अगर अंदाज़ा लगाया जाए तो उनके T. A. और D. A. के अखराजात पंजाब को बरदाश्त करने पड़ेंगे, वह बहुत ज्यादा हैं। अगर मैं गलती नहीं करता तो इस किस्म की Advisory Body कभी मुकर्रर नहीं की गई। हो सकता है कि constitutionally चीफ मिनिस्टर साहिब ने जायज़ काम किया हो क्योंकि I don't claim to be an expert on constitution. मगर इस पर अखबारों में leading articles आए हैं और writers ने बहुत कुछ

[पंडित चिरंजी लाल शर्मा]

लिखा है। जहां तक constitutionally उसको challenge करने का वास्ता है I am not touching that point. मैं यह कहता हूँ कि जब मिनिस्टरि कम कर दी गई तो उसके साथ क्या खास आपत्ति आ पड़ी थी ? चीफ मिनिस्टर साहिब को चंद एक हज़रात से कौनसी advice लेने की आवश्यकता आ पड़ी थी ? वह कौनसी ज़रूरत महसूस हुई जो कि आज तक नहीं हुई थी ?

एक आवाज़ : शिकस्त खुर्दा और बदमाश आदमी हैं वह ।

पंडित चिरंजी लाल शर्मा : मैं यह कहूँ कि शिकस्त खुर्दा और बदमाश हैं, मैं नहीं कहता। लोग सारे अच्छे हैं। लेकिन after all facts are facts and they must be faced. What were those particular circumstances which led him to appoint that body ? चेयरमैन साहिब, एक साहिब दिल्ली की कोर्ट में गए और वहां से दो तीन अदालतों से मुकदमों की नकलें लीं। कहते हैं कि उनमें से एक साहिब फलां फलां magistrate से फलां फलां केस में convict हुए थे।

खैर, यह तो चीफ मिनिस्टर साहिब का काम है। उन्होंने कहा कि यह कदम economy की खातिर उठाया गया। मैं agree नहीं करता, "Rob Peter and Pay Paul." Emergency के साथे में नई नई posts create की जा रही हैं। यह हाउस जानता है कि Emergency का लफ़्ज़ हमारी गवर्नमेंट को ऐसा मिल गया कि इसके साथे में जिस को चाहें उसी को patronise कर लें। Additional Deputy Commissioners की जो posts create कर दी गई हैं उन का भी hon. members को पता ही है। वे जानते हैं कि हर headquarters पर एक एक G. A. posted होता है जो कि दफ़्तर के काम में डिप्टी कमिश्नर की सहायता करता है। Revenue के काम के लिये Revenue Assistant अलग होता है, और भी उसकी सहायता के लिये A.D.M. होता है और B.D.Os. होते हैं। इन सबके होते हुए भी Additional Deputy Commissioners की posts create कर दी गई हैं। इस तरह से 18 और Deputy Commissioners मुकर्रर कर दिये गये हैं। अगर यह वाकई economy का कदम है तो मैं भी गवर्नमेंट और चीफ मिनिस्टर साहिब को मुबारकबाद देता हूँ लेकिन, चेयरमैन साहिब, आप मुलाहज़ा फरमाएं कि जो originally Deputy Commissioners थे उनके लिये क्या काम बाकी रह गया है ?

इसी तरह से डिफेंस की तरफ तवज्जोह दी गई। 20 अक्टूबर को चीन ने हिन्दोस्तान पर आक्रमण किया और एक महीने के बाद वह voluntarily withdraw कर गया। इस एक महीने के बाद जहां तक लड़ाई का मसला था वह temporarily खत्म हो गया समझो। लेकिन यह सेंट्रल गवर्नमेंट का काम है, उन की ज़िम्मेदारी है। मैं नहीं कहता कि हमें इसमें slackness दिखानी चाहिए। लेकिन उस एक महीने की लड़ाई के बहाने ही पंजाब में वह हाये तोबह मचाई गई कि अभी तक

अपने चहेतों को patronise किया जा रहा है। जिनको पता ही कुछ नहीं उनको डिप्टी कमिश्नर लगाया जा रहा है, यह पब्लिक के खजाने पर हमारी गवर्नमेंट की तरफ से एक बड़ा भारी डाका है। गैर जरूरी posts create की जा रही हैं। इधर तो यह निवाजशें हो रही हैं, उधर emergency के साये में छोटे आदमियों को, गरीब आदमियों को नौकरी से निकाला जा रहा है। आज ही मेरे एक सवाल के जवाब में मिनिस्टर साहिब ने बताया था कि कितने हजार पटवारियों को retrench किया जा रहा है। क्यों उनकी services को terminate किया गया? On the grounds of national emergency. अगर मैं गलती नहीं करता तो मेरा ख्याल है कि इस वकत तक पंजाब के अन्दर चार-पांच हजार पटवारी service से बरतरफ किए जा चुके हैं।

Revenue Minister: No, No. (*Interruptions*).

पंडित चिरंजी लाल शर्मा : अगर चार, पांच हजार का number गलत है तो कम से कम तीन हजार तो जरूर होंगे. I stand corrected because the particulars of 5/6 districts have not been supplied to me in reply to that question. जो districts बाकी रह गये हैं वह बड़े बड़े districts हैं, इसलिये ऐसे पटवारियों का number तीन हजार तक पहुंच ही जाएगा। बहरहाल, हजारों लोगों की services को इस तरह से terminate करके सरकार ने उनकी families के रोजगार का, पेट भरने का मसला खड़ा कर दिया है। इसी तरह आप secretariat में जाएं चपड़ासियों को देखें, कलर्कों को देखें—retrenchment और reduction का कुल्हाड़ा छोटे तबकों पर पड़ा है। ऐसे हालात में यह कहना कि हमारी गवर्नमेंट ने ministry को slash करके economy की तरफ कदम बढ़ाया है !! मैं समझता हूँ कि emergency के साए में छोटे तबके को, गरीब तबके को, low-paid employees को जुल्म का शिकार बनाया गया है। I say this with a sense of responsibility and confidence कि मेरे जिले में 77 पटवारी ऐसे हैं जो 10/12 साल से service के अन्दर थे। उन्होंने continuously for ten/twelve years Revenue Department में सविस की। यह उनका कसूर नहीं कि क्यों वह इन तमाम वर्षों में confirm नहीं किए गए हालांकि normal हालत में एक या दो साल का probation period होता है। Service record में कोई adverse remarks नहीं तो ऐसी हालत में मैं Revenue Minister साहिब के आगे पुरजोर अर्ज करता हूँ कि यह जुल्म नहीं तो और क्या है? मेरे ख्याल में कोई भी ऐसा law नहीं, rule नहीं, तरीका नहीं कि एक जालमाना नौके कलम से उनके हकूक का जिन्दा जनाजा निकाल दिया जाए। मैं नहीं समझता कि democracy इस तरीके से act करने की इजाजत देती हो।

Mr. Chairman: Please try to be relevant.

पंडित चिरंजी लाल शर्मा : चेयरमैन साहिब, क्योंकि Resolution के अन्दर लफ्ज़ "economy" भी आया हुआ है इसलिये मैं economy पर बोल रहा हूँ कि economy का हथौड़ा अगर चलाया भी गया है तो वह छोटे तबके पर।

चेयरमैन साहिब, जैसे कि mover ने फरमाया, मैं भी उसी बात को repeat करता हूँ कि यह रेज़ोल्यूशन ऐसा नहीं है कि जिस पर लम्बी चौड़ी तकरीर की जरूरत हो। मैं समझता हूँ कि जो amendments House के सामने आई हैं—जिन में यह कहा गया है कि मुबारकबाद चीफ मिनिस्टर को ही नहीं, गवर्नमेंट को नहीं बल्कि opposition को, कांग्रेस पार्टी के उन 47/48 मेम्बरान को दी जानी चाहिए जिन्होंने signatures दे कर चीफ मिनिस्टर पर दबाव डाला कि मिनिस्टरी को कम किया जाए और अज़ बाद उन ministers, state minister और deputy ministers को मुबारकबाद दी जानी चाहिए जिन्होंने अपने resignations दिए। अगर यह resolution पास करना ही है तो चेयरमैन साहिब, मैं पुरज़ोर अर्ज़ करूँगा कि इसे इन amendments के साथ पास किया जाए जोकि House के सामने पेश की गई हैं। इसके अलावा मैं यह भी कहूँगा कि यह "economy" का जो लफ्ज़ इसमें add किया गया है यह इसमें अच्छी तरह से fit in भी नहीं होता, इसे नहीं लाना चाहिए। इन अलफ़ाज़ के साथ मैं आपका शुक्रिया अदा करता हूँ।

चौधरी देवी लाल (फतेहाबाद) : मोहतरिम चेयरमैन साहिब, आज रेज़ोल्यूशन पेश किया है आनरेबल श्री चान्दी राम जी ने इस बात के लिए कि मिनिस्टरी को reduce करने के सिलसिले में चीफ मिनिस्टर साहिब को मुबारिकबाद दी जाए। इसके लिये सब से पहले मैं श्री वर्मा जी को ही मुबारिकबाद पेश करता हूँ कि उन्होंने हमें मौका दिया कि हम चीफ मिनिस्टर को मुबारिकबाद दें। पंडित चिरंजी लाल जी ने मुबारिकबाद दी उन 47 लैजिस्लेटर्ज़ को जिन्होंने signatures campaign शुरू करके ऐसे हालात पैदा कर दिए कि पार्टी आगे चल ही न सके। उन्होंने मुबारिकबाद दी आपोजीशन को जिसने पंजाब के अन्दर ऐसी हालत पैदा कर दी कि इन मिनिस्टरों को चलना फिरना हराम हो गया। उन्होंने मुबारिकबाद दी उन मिनिस्टरों को जिन्होंने मौजूदा हालात को देखते हुए, emergency में पैदा हुए जज़बात और जनता की नब्ज़ को पहचान कर सब से पहले यह महसूस किया कि मिनिस्टरी से resign कर जाना चाहिए। और वह हैं कामरेड रामकिशन, सरदार दरबारा सिंह, सरदार निरंजन सिंह तालिब और श्रीमती चन्द्रावती जिन्होंने फैसला होने से पहले ही अस्तीफ दे दिए थे। पंडित चिरंजी लाल जी ने उनको मुबारिकबाद पेश की है। चेयरमैन साहिब, मैं समझता हूँ कि इन सब को मुबारिकबाद देना महा पाप है!! मुबारिकबाद उस शख्स को दी जानी चाहिए जिसने मुबारिकबाद हासिल करने का एक ही मौका पैदा नहीं किया, बल्कि जो हर रोज़ मुबारिकबाद हासिल करने के लिये कोई न कोई नए हालात पैदा करता है। मुबारिकबाद उस शख्स को मिलनी चाहिए जिसने पंजाब को demoralise करके इस किस्म के हालात पैदा कर दिए कि दिलकश पंजाब के तुन्द मेहनती नौजवानों का सर नीचा किया। मैं समझता हूँ कि जैसा कि पंडित चिरंजी लाल जी ने आपोजीशन को, कांग्रेस के 47 मैम्बरों को और

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resign करने वाले मिनिस्ट्रों को मुबारिकबाद दी.....उनको नहीं दी जानी चाहिए बल्कि इस मुबारिकबाद के असली मुस्तहक हमारे चीफ मिनिस्टर हैं जिन्होंने बिजली पहलवान के सिनेमा के मुकाबिले में, किरण और जगत सिनेमा के मुकाबिले में सिनेमा पर सिनेमा ठोका है। मुबारिकबाद के मुस्तहक तो वही हैं। अगर आप इस चीज को देखें.....

Home Minister : I rise on a Point of Order, Sir. The Honourable Leader of the Opposition is making references to certain matters which are thoroughly irrelevant for the purposes of discussion of this resolution. The scope of discussion of this resolution is very limited. There are two parts of the resolution; one is about the reduction in the size of the Ministry and the other is regarding measures of economy taken by Government. Neither the person of the Chief Minister nor his personal affairs come within the scope of discussion of this resolution so far as their relevancy to the debate is concerned. If the Honourable Leader of Opposition is so keen to discuss either the person of the Chief Minister or that of any other Minister, he may kindly be advised about other ways and means which are available for the purpose. The Honourable Member is expected to be relevant.

Mr. Chairman : I hope the Honourable Member will find good ways.

चौधरी देवी लाल : चेयरमैन साहिब, मैं तो चीफ मिनिस्टर साहिब के मुबारिकबाद वाले रेजोल्यूशन की support कर रहा हूँ। मैंने कोई ऐसी बात नहीं कही जो कि रेजोल्यूशन के scope के बाहर की या irrelevant हो। मैं इस बात पर आपकी रुलिंग चाहता हूँ, कि मैं कहां पर irrelevant हुआ हूँ।

श्री मंगलसेन : ठीक है, आप बिल्कुल relevant हैं।

गृह मन्त्री : चेयरमैन साहिब, आपने श्री मंगलसेन को रुलिंग देने का function कब से delegate कर दिया है ?

श्री मंगलसेन : आपको क्या तकलीफ हो रही है ?

Mr. Chairman : No discussion between hon. Members please.

चौधरी देवीलाल : चेयरमैन साहिब, जहां तक मुबारिकबाद देने का ताल्लुक है, मुबारिकबाद दी जाती अगर सरकार की तरफ से इस किस्म की गलतियां न की जातीं। जिन दिनों यह मिनिस्टरी बनी थी, उन दिनों सारे पंजाब से यह आवाज बुलन्द हुई कि इतनी बड़ी मिनिस्टरी की जरूरत क्या है। नहीं माने, लेकिन पंजाब के अवाम ने इलैक्शनों के बाद इस तरह के हालात पैदा कर दिये, आपोजीशन इतनी सख्त ताकतवर निकली कि इनके सामने कोई चारा ही न रहा सिवाय इस बात के कि इतनी बड़ी मिनिस्टरी को ज्यादा देर तक जारी न रखा जाए। लेकिन वाह रे हमारे आहनी इन्सान ! किस्मत जिस शख्स का साथ देपहले तो हमारे प्रधान मन्त्री पंडित जवाहर लाल नेहरू इनके साथ थे और अब चूनीलाल मदद के लिये पहुंच गए

Home Minister : Sir, I rise again on a Point of Order. The Honourable Leader of Opposition is making references which are absolutely irrelevant.

चौधरी देवी लाल : चेयरमैन साहिब, मैं तो सिर्फ background बता रहा हूँ कि उस वक्त किस किस के हालात थे जब कि यह मिनिस्टरी बनी और अब किस किस के हालात थे जिनसे मजबूर होकर चीफ मिनिस्टर साहिब को अपनी यह फौज कम करनी पड़ी।

गृह मन्त्री : मैंने तो relevant और irrelevant की बात की है।

चौधरी देवी लाल : आप चूनी लाल की बात को irrelevant समझ गए। चेयरमैन साहिब, हमारे देहात में चीन के चौ०एन० लाई को ही चूनी लाल कहते हैं। तो मैं अर्ज अर रहा था कि इस किसम के हालात रूनुमा हुए जिन की वजह से आम जनता को जरूरत महसूस हुई, आपोजीशन को भी जरूरत महसूस हुई, इन्हीं की पार्टी में विरोधी विचार रखने वाले दोस्तों ने एहसास किया कि इन पर और सख्ती से दबाव डाला जाए।

इस वक्त जबकि जंगी हालात बन गए हों और देश की रक्षा का सवाल हमारे सामने हो और जनता को Defence Fund में चन्दा देने के लिए उत्साह दिलाना हो तो जरूरी था कि इसमें पहले ऐसा करने के लिये अपने घर पर जोर डालें और उस जोर की वजह से यह मिनिस्टरी कम की गई है। मैं समझता हूँ कि जितना इन लोगों ने त्याग किया और कुरबानियां दीं उतना ही उन्हें दबाया गया। जब चीफ मिनिस्टर से पूछा गया कि क्या कई मिनिस्टरों ने अपना अस्तीफा दिया है तो इस बात से यह इनकार कर गए। जिन लोगों ने अपने जज्बात की वजह से साहस करके अस्तीफा दिया उन्हें तो दबा दिया गया। चाहिए तो यह था कि यह बताया जाता कि फलां फलां मिनिस्टर ने और डिप्टी मिनिस्टर ने देश की हालत को देख कर अस्तीफा दे कर कुरबानी की है लेकिन यह नहीं किया गया और इस दंग से Ministry में reduction की गई कि सारे हिन्दुस्तान की अखबारों में यह खबर निकलवाई गई जिसका credit चीफ मिनिस्टर ने लिया। आज ही Question Hour में यह सवाल आया था जब मैंने tenants के बारे में पूछा था तो इन्होंने माना था कि एक नई problem create हो गई है। यह ऐसे शब्स हैं जो एक problem के बाद दूसरी problem create करते हैं। और problems भी आप create करते हैं और उनका हल भी खुद डण्डे के जोर से करते हैं तो मैं क्यों न उसे मुबारिकबाद दूँ जिसने यहां हिन्दी agitation चलवाई, पटवारियों की agitation को चलवाया, पंजाबी सूबा की agitation को चलवाया और उन्हें खत्म किया, Betterment levy कम करने की agitation हुई जिसमें डण्डे चले, गोलियों से लोग मारे गए, और गिरफ्तारियां हुई। इसी तरह से मास्टरों की agitation हुई और इन तमाम agitations को डण्डे के जोर से दबाया गया। चेयरमैन साहब, democratic set up में हर मसले का हल बातचीत से होता है और आज भी यही कोशिश हो रही है कि हिन्द और चीन के झगड़े का

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निपटारा करने के लिये चौ एन लाई और पंडित जवाहर लाल नेहरू की आपसी बातचीत करवाई जाए लेकिन यहां हर बात को डण्डे के जोर से हल करने की कोशिश की जाती है। ऐसे आहिनी आदमी को हम मुबारिकबाद न दें तो क्या खान अब्दुल गफ्फार खां जैसे कमजोर आदमी को मुबारिकबाद दें ? जिन दिनों यहां मुगल बादशाहों का राज्य था तो उनका मुकाबला महाराणा प्रताप सिंह ने किया और उसकी माली सहायता के लिए भामाशाह आए थे और उस ने अपना सारा खजाना महाराणा को दिया था। इसी तरह से आज जब चीन ने भारत पर हमला किया है तो हमारे चीफ मिनिस्टर साहब ने पंजाब की जनता को war minded बना दिया है और इनकी सहायता के लिये भामा शाह की जगह पर मोहणे शाह और सुरेन्द्र शाह खड़े हो गये हैं जो मामूली से इन्सान थे और आज इतने मालदार हो गए हैं कि यह बिरला के मुकाबला में खड़े हो गए हैं। आज इनके defence efforts की सारा हिन्दुस्तान तारीफ करता है.....

Home Minister : I have raised the Point of Order twice that the Honourable Leader of Opposition is not entitled to discuss the person of the Chief Minister in this resolution, because the scope of the resolution is limited. If, therefore, he wants to discuss the Chief Minister, he should bring in a proper motion. So, you may kindly give your ruling on the subject whether the Honourable Leader of Opposition, who is in possession of the House, is entitled to make personal charges or discuss the person of the Chief Minister in this way.

Voices : Ruling, please.

Mr. Chairman : No interruptions please.

चौधरी देवी लाल : चेयरमैन साहब, मैं इस resolution पर बोल रहा हूँ जो मिनिस्टरी में reduction के बारे में है और जिसमें कहा गया है कि reduction इस emergency की हालत में आई थी और इसके लिये चीफ मिनिस्टर को मुबारकबाद दी जाए

श्री चेयरमैन : आप कोशिश करें कि personal matters को discussion में न लाया जाए। (The hon. Member should try to avoid bringing in of personal matters under discussion.)

Home Minister : As discussion on this resolution is still to continue, I want your ruling, Sir, on this matter. We will, of course, all be bound by whatever ruling you give.

श्री चेयरमैन : आप चलिए। (The hon. Member should go on.) (Voices from Treasury Benches : Ruling please.)

चौधरी देवी लाल : मेरा ख्याल है कि मेरी बात को Home Minister साहब ने गलत समझा है। मैंने इनका भामा शाह से इस लिये मुकाबिला किया है क्योंकि यह Finance Minister भी रहे हैं और Minister for Industries भी रहे हैं।

गृह मन्त्री : मैं Leader of the Opposition से कुछ grace expect करता हूँ। हाउस में यह इस तरह से personal matters discuss करें यह कोई अच्छा नहीं लगता।

चौधरी देवी लाल : मैं तो और कोई बात नहीं कर रहा। मैं तो चीफ मिनिस्टर साहब को मुबारिकबाद दे रहा हूँ जो इन्होंने मिनिस्टरी में से 22 वज़ीर reduce किए हैं और यह resolution भी तो इसी reduction के बारे में है। मज़े की बात यह है कि इन्होंने यह reduction यकम जनवरी को की और चेयरमैन साहब, मैंने यह बात अपनी note book में note भी की थी। यहां लिखा हुआ है—“New year's Gift—Ministry's Reduction.”

इसके लिये मैं उन्हें मुबारिकबाद देता हूँ लेकिन थोड़ी सी अर्ज़ यह जरूर करता हूँ कि इन बेचारे मिनिस्टरों को जिन्हें हटाया गया है कम अर्ज़ कम यकम जनवरी को तो मिनिस्टर बना रहने देना चाहिए था ताकि इनको भी मुबारिकबाद देते। बदकिस्मती से मैंने सरदार हरचन्द सिंह को नए साल की मुबारिकबाद दी तो यह नाराज़ होने लगे। मैंने कहा कि मैं तो नए बाद साल की मुबारिक दे रहा हूँ और आप नाराज़ हो रहे हैं। इस पर इन्होंने कहा कि मैं मिनिस्टरी से हटाया गया हूँ और आप मुबारिकबाद दे रहे हैं। तो मैं अर्ज़ कर रहा हूँ कि श्री चांद राम जैसे २२ चान्दों को चीफ मिनिस्टर ने छुपा कर अब सिर्फ अष्ट गृही यहां बाकी रख दी है। जो इन्होंने अष्ट गृही मंत्री मण्डल दिया है इसके लिए मैं इन्हें मुबारिकबाद देता हूँ और श्री चांदराम जी को भी मुबारिकबाद देता हूँ जो मुझे देख कर हंस रहे हैं।

फिर, चेयरमैन साहब, श्री दीनानाथ सगड़ जी जो Council में मुबारिकबाद का resolution ले आये हैं वह मुझे मिले जब Ministry में reduction की गई थी। मुझे कहने लगे कि यह तो अच्छा हुआ आप को मैं इससे भी आगे मुबारिकबाद दूंगा अगर पंजाब का पीछा इस जावर चीफ मिनिस्टर से छूट जाए।

फिर चेयरमैन साहब, पंजाब में war efforts को तेज़ करने के लिये इन्होंने यहां Citizens' Defence Council बना दी है, District Defence Councils बनाई हैं और Advisory Councils बनाई हैं। इसी तरह से इन्होंने एक Legislators' Listening Committee भी बनायी हुई है। यहां पर हम सिर्फ सुनते रहते हैं और सुनाने का किसी को हक नहीं। इसी लिये मैं इसे Legislators' Listening Committee कहता हूँ। इसी तरह से, चेयरमैन साहब, जो District Defence Councils बनी हुई हैं उनमें से चन्द एक Chairmen के नाम मैं आपको बतलाता हूँ। एक Council के चेयरमैन है राम्रो बहादुर चौधरी सूरज मरल, एक के हैं श्री हंसराज शर्मा ex-Chief Parliamentary Secretary, एक के हैं चौधरी अमर सिंह General Secretary, Provincial Congress Committee और District Board, Hoshiarpur के चेयरमैन और एक के हैं

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श्री मूलचन्द जी जैन, Ex. M.P. यह सारे के सारे इस दफा elections में जनता से ठुकराए गए थे। फिर भी इनको District Defence Councils के चेयरमैन बनाया गया है। इसके लिए भी मैं इन्हें मुबारिकबाद देता हूँ। फिर चेयरमैन साहब, जब लदाख और नीफा में अहीरों ने चीनियों के दान्त खट्टे किए थे उस वक्त तो इन्हें राओ बीरेन्द्र सिंह याद नहीं आया।

Home Minister : On a Point of Order, Sir. The observations being made by the honourable Member are not relevant to the resolution under discussion.

11 A. M.

सरदार लच्छमन सिंह गिल : On a point of order, Sir. मैं पूछना चाहता हूँ कि क्या होम मिनिस्टर साहिब प्वायंट आफ आर्डर पर ऐसी बात कह सकते हैं जो कि लैक्चर ही बन जाए ?

Mr. Chairman : He is relevant, let him continue.

(तालियां)

चौधरी देवी लाल : वजीर साहिब मेरी सारी बात सुन लेते तो यह बात न कहते। तो मैं यह कह रहा था कि सिटीजन्र कौंसिल बनी। उसके तीस के करीब मेम्बर हैं। वह लिस्ट मेरे पास पड़ी है मगर उसमें राव बीरेन्द्र सिंह का नाम नहीं है और प्रोफैसर शेरसिंह का भी नाम नहीं है, जिनकी रहनुमाई में अभी पिछले दिनों में एक बहुत बड़ी कांफ्रेंस हुई और जिस में जैनरल चौधरी और डिफेंस मिनिस्टर श्री चौहान भी शामिल हुए थे। उस कांफ्रेंस में 40,000 की हाजरी थी और 6,000 बावर्दी फौजी थे यह तो उसकी मुखालिफत ही करते रहे हैं। जब प्राइम मिनिस्टर को ब्रिगेडियर हुशयारसिंह के गांव सांखोल लाने की कोशिश की गई तो आं जनाब ने उनको मना किया। इन्हीं की मेहरबानी से जैनरल चौधरी की कांफ्रेंस में तीन से चौथा सिपाही नहीं था। यह था इनकी तरफ से इन्तजाम। तो मैं अर्ज कर रहा था कि पहले तो राव बीरेन्द्र सिंह जी का कहीं पर नाम नहीं था मगर जब यह जबर्दस्त एमरजेंसी आई तो—पहले इनका क्या झगड़ा था उसका तो हमें पता नहीं—मगर तब से मोटरें दौड़ रही हैं और इन्होंने रिवाड़ी रोमपुरा के राजा के आगे जाकर अपना सर खम किया और उनसे सुलह करने के लिये अपना सिर झुकाया। (विघ्न) इन दोस्तों से विश्वासघात किया। उन्होंने यह काम जायज किया या नहीं यह सोचें। मगर उन्होंने वहां जाकर स्टेटमेंट दी कि लड़ाई में अहीरों ने जो बहादुरी दिखाई थी मैं तो उसकी मुबारिकबाद देने के लिये आया हूँ। और साथ ही उनको स्टेट डिफेंस कौंसिल का मैम्बर बना दिया। क्या तमाशा है? क्यों पंडित जी! मैं उनको मुबारकबाद क्यों न दूँ जो वार ऐफर्ट की आड़ में पावर ऐफर्ट करने में दिन रात लगे हुए हैं। उनको मुबारक न दूँ तो किस को दूँ? चेयरमैन साहिब मैं ज्यादा वक्त नहीं लूंगा क्योंकि मेरे से पहले कुछ दोस्त कुछ बातों की तरफ इशारा कर चुके हैं, मैं उनको दोहराऊंगा नहीं।

[चौधरी देवी लाल]

एक बात में यह अर्ज करूँगा कि वज़ारत को छोटा करके बड़ा अच्छा काम किया है और कोशिश की गई है कि अकेला पंजाब ही इतना तैयार हो कि चीन और पाकिस्तान का मुकाबला अकेला ही कर सके। और अगर किसी की ज़रूरत पड़ ही जाए तो राजस्थान को साथ मिला लिया जाए। इस काम के लिये अमरीका से हथियार मंगाने के लिये अपने दो चार आदमियों को अमरीका भेज दिया और एक प्राइवेट आर्मी रक्षा दल खड़ा कर लिया। और इसके साथ ही साथ ऐसा गठजोड़ किया गया है। कि यहां के लौह पुरुष ने कर्नल आरिफ बनने की कोशिश की है। हमें फख्र है कि इन्होंने सारे हिन्दुस्तान को हौसला दिया है कि अगर बचाएगा तो पंजाब ही बचायगा। हमें इन पर फख्र है। बाकी जिस तरह से यह फौजी ट्रेनिंग दे रहे हैं उस बारे तो मेरे दोस्त डा० बलदेव प्रकाश ने बताया था कि किस तरह से सारा फर्जी काम किया जाता है। जो असलियत है वह तो हम पंजाब वाले ही जानते हैं। अब एक लाख वालंटियरों की रैली होगी। मगर रैलियां तो रोज़ कालेजों में भी होती हैं। लड़कों को N.C.C. की ट्रेनिंग दी जाती है मगर उन्होंने तो राइफल की शकल नहीं देखी होती। ऐसी रैलियां और प्रापेगण्डा के जरिये सारे हिन्दोस्तान को एक गलत impression दिया जा रहा है कि पंजाब ही बचायगा। हम तो रोज़ाना देख रहे हैं कि हम कहां खड़े हैं। इनकी कौन मानेगा। जिस शख्स को कोई वोट देने के लिये तैयार नहीं है। उसके कहने पर कोई जान क्या देगा और गोली क्या खायगा।

गवर्नर साहिब ने ऐड्रेस में कहा है कि पांच करोड़ रुपया नैशनल डिफेंस फंड में पंजाब ने दिया है। मगर जो असलियत है वह किसी से छिपी नहीं है। इसमें दो करोड़ से भी ज्यादा रकम तो ज़िला परिषदों और बलाक समितियों से दिलवाई गई है। और यह सारी कागज़ी कार्यवाही है, register adjustment है। पंचायतों का रिज़र्व फंड इधर से उधर कर दिया गया है और मार्किट कमेटियों का रिज़र्व फंड उधर डाल दिया गया है। नमूने के लिये मैं डभवाली बलाक समिति की मिसाल पेश करता हूँ। 99,151 रुपया ग्राम पंचायत का इस तरफ डाला गया है, 50,000 रुपया मार्किट कमेटी का है, 10,000 रुपया मार्किट कमेटी कलावाली का है, म्यूनिसिपल कमेटी डभवाली का 21,000 रुपया है

श्री सभापति : चौधरी साहिब, ज्यादा डिटेल् में न जाएं। (The hon. Member should not go into such details.)

चौधरी देवी लाल : बहुत अच्छा जी। मेरा यह सब बताने का मतलब सिर्फ इतना है कि दो करोड़ रुपया तो ज़िला परिषदों और बलाक समितियों का ही उसमें डाल दिया गया है। यानी यह 5 करोड़ की रकम बताना एक fraud है। अगर सही तौर पर देखा जाये तो जो रकम इकट्ठी हुई है वह दो करोड़ है। मगर यह रकम बढ़ सकती थी अगर बड़े बड़े ब्लेक करने वाले, समगलर, सिनेमा और कोल्ड स्टोरेज के मालिक, डौज वगैरह मोटरों की एजेंसियों के मालिक भी इसमें हिस्सा डालते। मगर ऐसा तो हुआ नहीं। हमें असलियत देखनी चाहिए और देखना चाहिए कि वाकई हमारी

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ਤੈਧਾਰੀ ਹੈ ਯਾ ਨਹੀਂ। ਯਹਾਂ ਤੀ ਵਾਰ ਏਫਟ ਦੀ ਆੜ ਮੇਂ ਪਾਵਰ ਏਫਟ ਚਲ ਰਹੀ ਹੈ ਐਂਡ ਏਸ ਡੈਂਡ ਮੇਂ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਸਬ ਸੇ ਜ਼ਯਾਦਾ ਕਾਮਯਾਬ ਹੈਂ। ਏਸੀ ਕੇ ਲਿਯੇ ਮੈਂ ਊਨਕੀ ਸੁਭਾਰਕਭਾਵ ਦੇ ਰਹਾ ਹੂੰ। ਹਰ ਕੋਈ ਕਿਸੀ ਨ ਕਿਸੀ ਕੀ ਖੁਸ਼ ਕਰਨੇ ਮੇਂ ਲਗਾ ਹੁਆ ਹੈ। ਨੀਚੇ ਵਾਲੇ ਊਪਰ ਵਾਲੀ ਕੀ ਖੁਸ਼ ਕਰਨੇ ਕੀ ਹਰ ਸੁਮਕਿਨ ਕੋਸ਼ਿਸ਼ ਕਰ ਰਹੇ ਹੈਂ। ਕੋਈ ਮਹਾਰਾਜਾ ਪਰਤਾਪ ਕੀ ਖੁਸ਼ ਕਰਕੇ ਚਾਹੁਤਾ ਹੈ ਕਿ ਮੈਂ ਭੀਮ ਬਨੂੰ, ਕੋਈ ਚਾਹੁਤਾ ਹੈ ਕਿ ਮੇਰਾ ਡਕਬਾਲ ਸਬ ਸੇ ਜ਼ਯਾਦਾ ਹੀ, ਕੋਈ ਚਾਹੁਤਾ ਹੈ ਕਿ ਮੈਂ ਸਬ ਸੇ ਜ਼ਯਾਦਾ ਹੁਸ਼ਿਯਾਰ ਸਮਝਾ ਜਾਊਂ ਐਂਡ ਕੋਈ ਸੋਚੁਤਾ ਹੈ ਕਿ ਮੈਂ ਸੂਬੇ ਕਾ ਮਾਲਿਕ ਬਨ ਜਾਊਂ। ਯਹ ਕੋਸ਼ਿਸ਼ੋਂ ਹੀ ਰਹੀ ਹੈਂ। ਆਪ ਸਮਝ ਗਏ ਹੋਗੇ ਕਿ ਯਹ ਚਾਰੀ ਡੀ॰ ਸੀਯੂ॰ ਕੇ ਨਾਮ ਹੈਂ। ਏਨਕੀ ਕੋਸ਼ਿਸ਼ ਹੈ ਕਿ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਕੀ ਖੁਸ਼ ਕਰ ਲੇਂ ਐਂਡ ਜੀ ਏਨਕੇ ਸਾਤਹੁਤ ਹੈਂ ਵਹ ਏਨਕੀ ਹੀ ਖੁਸ਼ ਕਰਨੇ ਮੇਂ ਲਗੇ ਹੁਏ ਹੈਂ। ਆਗਰ ਹਮ ਏਸੀ ਹੀ ਭਾਤੀ ਮੇਂ ਲਗੇ ਰਹੇ ਐਂਡ ਪੰਜਾਬ ਤੈਧਾਰ ਨ ਹੀ ਸਕਾ ਤੀ ਹਮ ਕਹੀਂ ਧੀਖਾ ਹੀ ਨ ਖਾ ਜਾਏਂ। ਤੀ ਆਪਕੇ ਫ਼ਾਰਾ ਜਹਾਂ ਮੈਂ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਕੀ ਵਜ਼ਾਰਤ ਕਮ ਕਰਨੇ ਕੇ ਲਿਯੇ ਸੁਭਾਰਕਭਾਵ ਦੇਤਾ ਹੂੰ ਵਹਾਂ ਯਹ **warning** ਭੀ ਦੇਤਾ ਹੂੰ ਕਿ ਏਸ ਭਾਤ ਕੀ ਸੀਯੂਡਾ ਫੰਗ ਸੇ ਨ ਲੇਂ ਬਲਿਕ **seriously** ਲੇਂ ਵਰਨਾ ਸੁਲਕ ਕੇ ਸਾਮਨੇ ਏਕ ਸੁਭਿਕਲ ਪੇਸ਼ ਹੀ ਜਾਯਗੀ। ਏਸਕੇ ਸਾਥ ਹੀ ਮੈਂ ਕਹੁਤਾ ਹੂੰ ਕਿ ਏਸ ਰੇਜ਼ੋਲਯੂਸ਼ਨ ਕੀ ਪੇਸ਼ ਕਰਨੇ ਵਾਲੇ ਮੈਂਬਰ ਸਾਹਿਬ ਕੀ ਪਰਯਾਸ ਹੀ।

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ (ਕਰਨਾਲ): ਏਹ ਜਿਹੜਾ ਰੈਜ਼ੋਲਯੂਸ਼ਨ ਆਇਆ ਹੈ ਮੇਰਾ ਵੀ ਜੀ ਕਰਦਾ ਹੈ ਕਿ ਮੈਂ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਮੁਬਾਰਿਕਬਾਦ ਦੇ ਕੇ ਆਪਣੇ ਮਨ ਦੇ ਭੁਲੇਖੇ ਨੂੰ ਦੂਰ ਕਰ ਲਵਾਂ ਪਰ ਮੈਂ ਏਹ ਮਹਿਸੂਸ ਕਰਦਾ ਹਾਂ ਕਿ ਏਹ ਮੁਬਾਰਿਕਬਾਦ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਦਿਆਂ ਜਾਂ ਉਨ੍ਹਾਂ **Ministers** ਨੂੰ ਦਿਆਂ ਜਿਨ੍ਹਾਂ ਨੇ **voluntarily** ਅਸਤੀਫੇ ਦਿੱਤੇ ਜਾਂ ਮੈਂ ਮੁਬਾਰਿਕਬਾਦ ਉਨ੍ਹਾਂ ਨੂੰ ਦਿਆਂ ਜਿਨ੍ਹਾਂ **48 legislators** ਨੇ ਕੋਈ **proposal** ਦਿੱਤੀ ਹੈ ਜਾ ਫੇਰ ਮੈਂ ਏਹ ਮੁਬਾਰਿਕਬਾਦ ਉਸ ਜਨਤਾ ਨੂੰ ਦਿਆਂ ਜਿਸ ਨੇ ਮਿਨਿਸਟਰਾਂ ਦੇ ਏਤਨੇ ਟੀ. ਏ. ਵੇਖਕੇ ਸ਼ੌਰ ਮਚਾਇਆ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਅਸਤੀਫੇ ਦਿਵਾਉਣ ਤੇ ਮਜਬੂਰ ਕੀਤਾ। ਮੈਂ ਉਨ੍ਹਾਂ **48 ਲੈਜਿਸਲੇਟਰਜ਼** ਨੂੰ ਵੀ ਮੁਬਾਰਿਕਬਾਦ ਦਿੱਤੇ ਬਿਨਾ ਨਹੀਂ ਰਹਿ ਸਕਦਾ, ਕਿਉਂਕਿ ਏਨ੍ਹਾਂ ਦੀ ਲਿਸਟ ਦਸਤਖਤ ਹੋ ਕੇ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਕੋਲ ਗਈ। ਉਨ੍ਹਾਂ ਨੇ ਕੋਸ਼ਿਸ਼ ਵੀ ਕੀਤੀ ਕਿ ਕੋਈ ਮੰਨ ਜਾਵੇ ਅਤੇ ਆਪਣੇ ਦਸਤਖਤ ਵਾਪਸ ਲਵੇ ਪਰ ਕੋਈ ਏਕ ਵੀ ਰਾਜੀ ਨਹੀਂ ਹੋਇਆ। ਏਸ ਗੱਲ ਲਈ ਮੇਰਾ ਮਨ ਨਹੀਂ ਮੰਨਦਾ ਕਿ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਅਪੋਜੀਸ਼ਨ ਦੇ ਕਹਿਣ ਤੇ ਮਿਨਿਸਟਰੀ ਘਟਾਉਣ ਲਈ ਮਜਬੂਰ ਹੋਏ। ਏਹ ਚੀਫ ਏਸਤਰ੍ਹਾਂ ਲਿਆਂਦੀ ਗਈ ਹੈ ਜਿਸਤਰ੍ਹਾਂ ਕਿ ਅਸੀਂ ਗਵਰਨਰ ਦੇ ਐਡਰੈਸ ਤੇ ਸੁਕਰੀਏ ਦਾ ਮਤਾ ਲਿਆਇਆ ਕਰਦੇ ਹਾਂ। ਪਰ ਮੈਂ ਏਹ ਸਾਰਾ **credit** ਜਨਤਾ ਨੂੰ ਹੀ ਦਿੰਦਾ ਹਾਂ ਜਿਨ੍ਹਾਂ ਨੇ ਮਿਨਿਸਟਰਾਂ ਦੇ ਟੀ. ਏ. ਵੇਖ ਕੇ ਵਾਵੇਲਾ ਮਚਾਇਆ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਅਸਤੀਫਾ ਦੇਣ ਤੇ ਮਜਬੂਰ ਕੀਤਾ। ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਪੂਰੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਕਿ ਉਹ ਮੈਂਬਰ ਆਪਣੇ ਦਸਤਖਤ ਵਾਪਸ ਲੈ ਲੈਣ। ਲੇਕਿਨ ਉਨ੍ਹਾਂ **48 ਮੈਂਬਰਾਂ** ਨੇ ਆਪਣੇ ਦਸਤਖਤ ਵਾਪਸ ਨਹੀਂ ਲਏ। ਏਸ ਕਰਕੇ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਮਜਬੂਰ ਹੋ ਕੇ ਵਜ਼ਾਰਤ ਘਟਾਉਣੀ ਪਈ। ਏਸ ਕਰਕੇ ਸਹੀ ਮਾਨਿਆਂ ਦੇ ਵਿਚ ਉਹ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਮੁਬਾਰਿਕਬਾਦ ਦੇ ਮੁਸਤਹਿਕ ਹਨ। ਸਭਾ ਏਹ ਖਿਆਲ ਸੀ ਕਿ ਮਿਨਿਸਟਰੀ ਦੇ ਘਟਣ ਨਾਲ ਸਾਇਦ ਰੁਪਏ ਦੀ ਬਚਤ ਹੋਵੇਗੀ, ਲੇਕਿਨ ਅਸੀਂ ਦੇਖਿਆ ਹੈ ਕਿ ਏਨ੍ਹਾਂ ਨੇ ਉਸ ਤੋਂ ਬਹੁਤਾ ਰੁਪਿਆ ਹੋਰ ਤਰੀਕਿਆਂ ਦੇ ਨਾਲ ਬਟੋਰਨਾ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤਾ

[ਕਾਮਰੋਡ ਰਾਮ ਪਿਆਰਾ]

ਹੈ ਮੈਂ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਜ਼ਰੂਰ ਮੁਬਾਰਿਕਬਾਦ ਦਿੰਦਾ ਜੇਕਰ ਅਫਸਰਾਂ ਦੇ ਅੰਦਰ ਔਰ ਸਟੇਟ ਦੇ ਵਿਚ ਜਿਹੜੀ **demoralisation** ਹੋਈ ਹੋਈ ਹੈ ਉਹ ਘਟੀ ਹੋਈ ਹੁੰਦੀ। ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਪੰਜਾਬ ਦਾ ਕੋਈ ਜਿਲਾ ਐਸਾ ਨਹੀਂ ਜਿਸ ਦੇ ਵਿਚ **parallel** ਗੌਰਮੈਂਟ ਨਾ ਚਲ ਰਹੀ ਹੋਵੇ। ਕੁਝ ਤਗੜੇ ਤਗੜੇ ਮਨਿਸਟਰਾਂ ਦੇ ਸਾਥੀ **over night** ਅਮੀਰ ਅਦਮੀ ਬਣ ਗਏ ਹਨ। ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਅਗਰ ਅਜਿਹੇ ਆਦਮੀਆਂ ਦੀਆਂ ਲਿਸਟਾਂ ਤਿਆਰ ਕਰਨ ਦੇ ਵਿਚ ਸਾਡੇ ਹੋਮ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦੀ ਸੀ. ਆਈ. ਡੀ. ਕਾਮਯਾਬ ਨਹੀਂ ਹੋ ਸਕਦੀ ਤਾਂ ਅਸੀਂ ਇਨ੍ਹਾਂ ਨੂੰ ਲਿਸਟਾਂ ਤਿਆਰ ਕਰ ਕੇ ਦੇਣ ਲਈ ਤਿਆਰ ਹਾਂ ਅਤੇ ਇਹ ਸਾਰੀ **information** ਦੇ ਸਕਦੇ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਕਿੱਥੋਂ ਅਤੇ ਕਿਸ ਢੰਗ ਦੇ ਨਾਲ ਰੁਪਿਆ ਇਕੱਠਾ ਕੀਤਾ ਹੈ। ਮੈਂ ਇਹ ਵੀ ਅਰਜ਼ ਕਰ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਅਗਰ ਉਹ ਲਿਸਟਾਂ ਗਲਤ ਸਾਬਤ ਹੋ ਜਾਣ ਤਾਂ ਇਹ ਬੇਸ਼ਕ ਜੋ ਮਰਜ਼ੀ ਆਵੇ ਮੈਨੂੰ ਸਜ਼ਾ ਦੇ ਦੇਣ। (ਪ੍ਰਸ਼ੰਸਾ)। ਮੈਂ ਆਪਣੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਜ਼ਰੂਰ ਮੁਬਾਰਿਕਬਾਦ ਦਿੰਦਾ ਅਗਰ ਇਹ **parallel agencies** ਨੂੰ ਖਤਮ ਕਰ ਦਿੰਦੇ। ਚੇਅਰਮੈਨ ਸਾਹਿਬ, 13 ਸਤੰਬਰ, 1962 ਨੂੰ ਕਰਨਾਲ ਸ਼ਹਿਰ ਵਿਚ ਕੈਬਨਿਟ ਦੀ ਮੀਟਿੰਗ ਹੋਈ ਜਿਸ ਦੇ ਵਿਚ **recovery** ਦੇ ਬਾਰੇ ਗੱਲ ਬਾਤ ਹੋ ਰਹੀ ਸੀ ਉਥੇ ਸਾਡੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਮਾਲ ਅਫਸਰ ਸਾਹਿਬ ਨੂੰ ਕਿਹਾ ਕਿ “ਤੂੰ ਦਸ ਭਾਈ ਸਰਦਾਰਾ, **recovery** ਦੇ ਬਾਰੇ ਕੀ ਕਰ ਰਿਹਾ ਹੈ”। ਉਸ ਵਿਚਾਰੇ ਨੇ ਆਪਣਾ **explanation** ਦੇ ਦਿੱਤਾ। ਉਸ ਤੋਂ ਬਾਅਦ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਸਾਹਿਬ ਦੀ ਵਾਰੀ ਆਈ। ਉਸ ਨੂੰ ਵੀ ਕਹਿਣ ਲਗੇ “ਦਸ ਭਾਈ ਸਰਦਾਰਾ ਤੂੰ ਕੀ ਕੀਤਾ ਏ”। ਉਸ ਨੇ ਵੀ ਆਪਣਾ **explanation** ਦੇ ਦਿੱਤਾ। ਇਸ ਤੋਂ ਬਾਅਦ ਚੀਫ ਸੈਕਰੇਟਰੀ ਸਾਹਿਬ ਦੀ ਵਾਰੀ ਆਈ। ਉਨ੍ਹਾਂ ਨੂੰ ਵੀ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਉਸੇ ਲਹਿਜੇ ਨਾਲ ਹੀ ਪੁਛਿਆ। ਮੈਂ ਤੁਹਾਨੂੰ ਉਹ ਵੀ ਲਫਜ਼ ਦਸ ਦਿੰਦਾ ਹਾਂ। ਉਨ੍ਹਾਂ ਨੂੰ ਕਹਿਣ ਲਗੇ “ਭਾਈ ਸਰਦਾਰ ਹੁਣ ਤੂੰ ਦਸ”। ਚੀਫ ਸੈਕਰੇਟਰੀ ਲਈ ਸਰਦਾਰਾ ਲਫਜ਼ ਦੀ ਬਜਾਏ ਸਰਦਾਰ ਕਹਿ ਕੇ ਜ਼ਬਾਨ ਦੇ ਵਿਚ ਕੁਝ **refineness** ਲਿਆਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਤਾਂ ਕੀਤੀ ਮਗਰ ਜਿਹੜੀ ‘ਤੂੰ’ ਸੀ ਉਹ ਉਸੇ ਤਰ੍ਹਾਂ ਹੀ ਜਾਰੀ ਰਹੀ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਇਤਨੇ ਵੱਡੇ ਆਹੁਦੇ ਤੇ ਹੋ ਕੇ ਅਫਸਰਾਂ ਨੂੰ ਤੂੰ ਤੂੰ ਕਹਿ ਕੇ ਬੁਲਾਉਣਾ ਇਨ੍ਹਾਂ ਦੀ ਸ਼ਾਨ ਦੇ ਸ਼ਇਆਂ ਗੱਲ ਨਹੀਂ ਹੈ। ਮੈਂ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਜ਼ਰੂਰ ਮੁਬਾਰਿਕਬਾਦ ਦਿੰਦਾ ਜੇਕਰ ‘ਤੂੰ’ ‘ਤੂੰ’ ਕਰਕੇ ਅਫਸਰਾਂ ਨੂੰ ਬੁਲਾਉਣਾ ਛੱਡ ਦਿੱਤਾ ਹੁੰਦਾ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਜਦੋਂ ਵੀ ਕਿਤੇ ਪਬਲਿਕ ਜਲਸਾ ਹੋਵੇ ਜਾਂ ਕੋਈ ਹੋਰ **function** ਹੋਵੇ ਤਾਂ ਉਥੇ ਤਕਰੀਰ ਕਰਦੇ ਸਮੇਂ ਸਾਡੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਕਦੇ ਵੀ ਇਸ ਤਰ੍ਹਾਂ ਨਹੀਂ ਕਿਹਾ ਕਿ ਗੌਰਮੈਂਟ ਫਲਾਂ ਕਰ ਰਹੀ ਹੈ ਜਾਂ ਫਲਾਂ ਕੰਮ ਨਹੀਂ ਕਰ ਰਹੀ ਉਥੇ ਇਹ ਹਮੇਸ਼ਾ ਇਹ ਹੀ ਕਹਿੰਦੇ ਹਨ ਕਿ ਮੈਂ ਇਹ ਕਰ ਦੇਵਾਂਗਾ, ਮੈਂ ਉਹ ਕਰ ਦੇਵਾਂਗਾ। ਇਨ੍ਹਾਂ ਨੇ ਮਨਿਸਟਰੀ ਨੂੰ ਘਟਾਉਣ ਤੋਂ ਪਹਿਲਾਂ ਅਫਸਰਾਂ ਦੇ ਸਾਹਮਣੇ ਇਕ ਤਕਰੀਰ ਕਰਦਿਆਂ ਕਿਹਾ ਸੀ ਕਿ ਤੁਸੀਂ ਦੇਖਣਾ ਮੈਂ ਇਨ੍ਹਾਂ ਮਨਿਸਟਰਾਂ ਨੂੰ ਕਿਵੇਂ ਥਲੇ ਲਾਹੁੰਦਾ ਹਾਂ। ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਹਰ ਗੱਲ ਦੇ ਵਿਚ ਇਨ੍ਹਾਂ ਦਾ ‘ਮੈਂ’ ਹੀ ਪ੍ਰਧਾਨ ਹੈ। ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਜ਼ਰੂਰ ਮੁਬਾਰਿਕਬਾਦ ਦਿੰਦਾ ਜੇ ਇਨ੍ਹਾਂ ਨੇ ਆਪਣੀ ਮੈਂ ਨੂੰ ਖਤਮ ਕਰ ਦਿੱਤਾ ਹੁੰਦਾ। ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਕਰਨਾਲ ਦੇ ਵਿਚ ਜਦੋਂ ਕੈਬਨਿਟ ਮੀਟਿੰਗ ਹੋਈ ਤਾਂ ਮੈਜਿਸਟਰੇਟ ਖਾਣੇ ਵੇਲੇ ਇਨ੍ਹਾਂ ਦੇ ਜੂਠੇ ਡੂੰਠੇ ਚੁਕਦੇ ਫਿਰਦੇ ਸਨ ਔਰ ਉਨ੍ਹਾਂ ਨੂੰ ਇਸ ਤਰ੍ਹਾਂ ਕਰਦੇ ਵੇਖਕੇ **clients** ਤੇ ਬਹੁਤ ਬੁਰਾ ਅਸਰ ਹੋਇਆ। ਮੈਂ ਜਦੋਂ ਮੈਜਿਸਟਰੇਟਾਂ ਨੂੰ ਇਸ ਤਰ੍ਹਾਂ ਜਲੀਲ ਹੁਦੇ ਵੇਖਿਆ ਤਾਂ ਮੈਂ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਇਕ ਚਿੱਠੀ ਲਿਖੀ ਕਿ

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ਜੁਡੀਸ਼ਰੀ ਨੂੰ ਅਲਹਿਦਾ ਕੀਤਾ ਜਾਵੇ। ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਬਹੁਤ ਮਿਹਰਬਾਨੀ ਕੀਤੀ ਔਰ ਉਸ ਚਿੱਠੀ ਦਾ ਮੈਨੂੰ ਜੁਆਬ ਭੇਜ ਦਿੱਤਾ। ਫੇਰ ਪਿਛਲੇ ਨਵੰਬਰ ਦੇ ਮੈਸਜ਼ ਦੇ ਵਿਚ ਮਾਂ ਇਕ ਸਵਾਲ ਡਾਇਰੈਕਟ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਐਡਰੈਸ ਕੀਤਾ। ਉਸ ਸਵਾਲ ਨੂੰ ਉਨ੍ਹਾਂ ਨੇ **conveniently** ਹੋਮ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ **pass on** ਕਰ ਦਿਤਾ। ਮੇਰਾ ਸਵਾਲ ਇਹ ਸੀ ਕਿ ਕੀ ਸਰਕਾਰ ਦੇ ਕੋਲ ਕੋਈ **representation in respect of separation of judiciary** ਕਿਸੇ ਮੈਂਬਰ ਦੇ ਕੋਲੋਂ ਆਈ ਹੈ, ਜੇ ਆਈ ਹੈ ਤਾਂ ਉਸ ਤੇ ਕੀ ਐਕਸ਼ਨ ਲਿਆ ਗਿਆ ਹੈ। ਹੋਮ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਉਸ ਦਾ ਜਵਾਬ ਦਿੱਤਾ ਕਿ ਨਹੀਂ ਐਸੀ ਕੋਈ **representation** ਨਹੀਂ ਆਈ। ਮੈਂ ਉਸ ਦੇ ਬਾਅਦ ਹੋਮ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦੀ ਖਿਦਮਤ ਦੇ ਵਿਚ ਫੇਰ ਇਕ ਚਿੱਠੀ ਲਿਖੀ ਕਿ ਕੀ ਤੁਸੀਂ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦੇ ਸੈਕਰੇਟੇਰੀਏਟ ਤੋਂ ਪੁਛ ਕੇ ਇਹ ਜੁਆਬ ਦਿੱਤਾ ਹੈ ਜਾਂ ਆਪਣੇ ਆਪ ਹੀ ਦੇ ਦਿੱਤਾ ਹੈ। ਉਸ ਦੇ ਜਵਾਬ ਦੇ ਵਿਚ ਮੈਨੂੰ **Commissioner of Home Affairs** ਨੇ ਲੈਟਰ ਨੰ: 11(56)-2J/7677 ਭੇਜਿਆ ਜਿਹੜਾ ਮੈਂ ਪੜ੍ਹ ਕੇ ਹਾਉਸ ਨੂੰ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਉਹ ਲਿਖਦੇ ਹਨ :—

The Number of this letter is 11(56)-2J/7677 dated the 19th February, 1963, from the Commissioner for Home Affairs and Secretary to Government, Punjab, Home Department. It is written therein—

“With reference to your letter, dated the 7th January, 1963, addressed to the Home Minister, Punjab, on the subject noted above, I am directed to say that on receipt of your original representation dated 21st September, 1962 in the Chief Minister's Secretariat, a letter dated 29th September, 1962, acknowledging the receipt of the representation was issued to you by the Chief Minister and a copy of the representation was forwarded by the Chief Minister's Secretariat to the Chief Secretary to Government, Punjab, for necessary action.....”

In this communication, further it is written—

“But the aforesaid copy of your representation was neither received in the Home Department (which is concerned with the subject-matter of your representation) nor there is any clue of the copy of the said representation in the Diary/Representation Register maintained in the office of the Chief Secretary to Government, Punjab. The copy of the representation appears to have gone astray in transit.....”

ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦੀ ਹੀ ਭੇਜੀ ਹੋਈ ਚਿੱਠੀ ਚੀਫ ਸੈਕਰੇਟਰੀ ਤਕ ਨਹੀਂ ਪਹੁੰਚੀ। ਇਸ ਕਿਸਮ ਦੀ **inefficiency** ਹੈ। ਇਸ ਨੂੰ ਦੇਖ ਕੇ ਮੇਰਾ ਮਨ ਨਹੀਂ ਕਰਦਾ ਕਿ ਮੈਂ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਮੁਬਾਰਕਬਾਦ ਦੇਵਾਂ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਜਦੋਂ **inefficiency** ਇਸ ਹਦ ਤਕ ਪਹੁੰਚ ਗਈ ਹੋਵੇ ਤਾਂ 5 ਜਾਂ 7 ਲਖ ਰੁਪਿਆ ਬਚਾ ਕੇ ਅਸੀਂ ਕੀ ਕਰਾਂਗੇ। ਇਹ ਮਨਿਸਟਰ ਬੇਸ਼ਕ 33 ਦੀ ਬਜਾਏ 46 ਕਰ ਦਿਓ ਲੇਕਿਨ **inefficiency** ਤਾਂ ਦੂਰ ਹੋਵੇ। ਏਸੇ ਤਰ੍ਹਾਂ ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਕਰਨਾਲ ਦੇ ਵਿਚ **flood control** ਦੇ ਬਾਰੇ ਚੀਫ ਇੰਜੀਨੀਅਰਾਂ ਦੀ ਮੀਟਿੰਗ ਹੋਈ ਜਿਸ ਦੇ ਵਿਚ **Irrigation Minister** ਸਾਹਿਬ ਵੀ ਮੌਜੂਦ ਸਨ। ਉਥੇ ਮੈਂ ਇਕ **point** ਜਮਨਾ ਬੰਧ ਦੇ

[ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ]

ਬਾਰੇ **raise** ਕੀਤਾ ਸੀ। ਜਿਸ ਦੇ ਬਾਰੇ **Irrigation Minister** ਸਾਹਿਬ ਨੇ ਕਿਹਾ ਸੀ ਕਿ ਪੰਜਾਬ ਗੌਰਮੈਂਟ ਬੇਬਸ ਹੈ। ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਫੇਰ ਪੁਛਿਆ ਕਿ ਕੀ ਮੈਂ ਸੈਂਟਰ ਨੂੰ ਲਿਖ ਦੇਵਾਂ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ ਹਾਂ ਤੁਸੀਂ ਲਿਖ ਦਿਓ। ਮੈਂ ਪਰਾਈਮ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਚਿੱਠੀ ਲਿਖ ਦਿੱਤੀ। ਉਥੋਂ ਮੈਨੂੰ ਜਵਾਬ ਆਇਆ ਕਿ ਅਸੀਂ ਪੰਜਾਬ ਦੇ ਚੀਫ ਸੈਕਰੇਟਰੀ ਸਾਹਿਬ ਨੂੰ ਉਹ ਚਿੱਠੀ **appropriate action** ਲਈ ਭੇਜ ਦਿੱਤੀ ਹੈ। ਇਸ ਦੇ ਬਾਅਦ ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਮੈਂ 16 ਜਨਵਰੀ ਨੂੰ ਚੀਫ ਸੈਕਰੇਟਰੀ ਪੰਜਾਬ ਗੌਰਮੈਂਟ ਨੂੰ ਚਿੱਠੀ ਲਿਖੀ ਕਿ ਫਲਾਂ ਤਾਰੀਖ ਨੂੰ ਮੈਨੂੰ ਸੈਂਟਰ ਤੋਂ ਇਤਲਾਹ ਮਿਲੀ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਮੇਰੀ **representation** ਤੁਹਾਡੇ ਕੋਲ ਭੇਜ ਦਿੱਤੀ ਹੈ ਉਸ ਦੇ ਉਤੇ ਕੀ ਐਕਸ਼ਨ ਲਿਆ ਗਿਆ ਹੈ। ਕਿਉਂਕਿ ਇਨ੍ਹਾਂ ਦੇ ਜੁਆਬ ਨਹੀਂ ਸਨ ਆਉਂਦੇ ਇਸ ਕਰਕੇ ਮੈਂ ਉਸ ਦੇ ਉਤੇ ਇਹ ਲਫਜ਼ ਲਿਖ ਦਿੱਤੇ ਸਨ ਕਿ **delay in reply will not be appreciated** ਉਸ ਦੇ ਬਾਵਜੂਦ ਵੀ ਮੈਨੂੰ ਉਨ੍ਹਾਂ ਨੇ 8 ਫਰਵਰੀ ਤਕ ਕੋਈ ਜਵਾਬ ਨਹੀਂ ਦਿੱਤਾ। ਫੇਰ 8 ਫਰਵਰੀ ਨੂੰ ਇਕ ਹੋਰ ਚਿੱਠੀ ਮੈਂ ਏਸੇ ਸਬੰਧ ਦੇ ਵਿਚ ਲਿਖੀ। ਮਗਰ ਮੈਨੂੰ ਅਫਸੋਸ ਦੇ ਨਾਲ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਹੁਣ ਤਕ ਉਸ ਦਾ ਕੋਈ ਜਵਾਬ ਨਹੀਂ ਆਇਆ ਔਰ ਕੋਈ ਪਰਵਾਹ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਇਕ ਚਿੱਠੀ ਅੱਗੇ ਵੀ ਮੈਂ ਕਿਸੇ ਹੋਰ ਸਿਲਸਿਲੇ ਦੇ ਵਿਚ 1961 ਦੇ ਵਿਚ ਲਿਖੀ ਸੀ। ਉਸ ਦਾ ਜਵਾਬ ਮੈਨੂੰ 12 ਜੂਨ, 1961 ਦੇ ਵਿਚ ਇਹ ਆਇਆ ਸੀ:—

“2. Your letter dated the 6th May, 1961, has not been received in this Department, and a copy thereof may please be furnished to enable Government to take necessary action.”

ਜੇ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਚੀਜ਼ਾ ਘਟਣੀਆਂ ਸ਼ੁਰੂ ਹੋ ਜਾਂਦੀਆਂ ਤਾਂ ਮੈਂ ਫੇਰ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਵਧਾਈ ਦਿੰਦਾ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਚੇਅਰਮੈਨ ਸਾਹਿਬ, ਸਾਡੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਕਈ ਵਾਰੀ ਤਾਰੀਖ ਕੀਤੀ ਹੈ ਕਿ ਮੇਰੀ ਸੀ. ਆਈ. ਡੀ. ਬਿਲਕੁਲ ਸਹੀ ਇਤਲਾਹ ਦਿੰਦੀ ਹੈ। ਮੈਂ ਉਨ੍ਹਾਂ ਦੇ ਨਾਲ ਇਸ ਸਬੰਧ ਦੇ ਵਿਚ ਬਿਲਕੁਲ ਸਹਿਮਤ ਹਾਂ ਔਰ ਮੈਂ ਮੰਨਦਾ ਹਾਂ ਕਿ ਇਨ੍ਹਾਂ ਦੀ ਸੀ. ਆਈ. ਡੀ. ਸਹੀ ਇਤਲਾਹ ਦਿੰਦੀ ਹੈ। ਇਨ੍ਹਾਂ ਦੀ ਸੀ. ਆਈ. ਡੀ. ਨੇ ਇਕ ਡਿਪਟੀ ਮਨਿਸਟਰ ਸ੍ਰੀ ਯਸ਼ਵੰਤ ਰਾਏ, ਜਿਹੜੇ ਕਿ ਪਹਿਲੇ ਹਰੀਜਨ ਵੈਲਫੇਅਰ ਦੇ ਡਿਪਟੀ ਮਨਿਸਟਰ ਸਨ ਔਰ ਮਨਿਸਟਰੀ ਘਟਣ ਦੇ ਵੇਲੇ ਜਨਰਲ ਐਡਮਨਿਸਟਰੇਸ਼ਨ ਦੇ ਮਨਿਸਟਰ ਸਨ, ਉਨ੍ਹਾਂ ਦੇ ਬਾਰੇ **inquiry** ਮੁਕੰਮਲ ਕਰਕੇ ਇਨ੍ਹਾਂ ਨੂੰ ਰੀਪੋਰਟ ਕੀਤੀ ਸੀ ਮਗਰ ਪਤਾ ਨਹੀਂ ਉਸ ਨੂੰ ਇਤਨੇ ਅਰਸੇ ਤੋਂ

(*At this stage Mr. Speaker occupied the Chair*)

ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਕਿਉਂ ਦਬਾਈ ਬੈਠੇ ਹਨ ਔਰ ਉਸ ਤੇ ਐਕਸ਼ਨ ਕਿਉਂ ਨਹੀਂ ਲੈਂਦੇ? ਜੇ ਇਹ ਉਸ ਰੀਪੋਰਟ ਦੇ ਮੁਤਬਿਕ ਐਕਸ਼ਨ ਲੈਣ ਤਾਂ ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਵਧਾਈ ਦੇ ਸਕਦਾ ਹਾਂ।

Mr. Speaker: No insinuation please.

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ: ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਹਾਂ ਕਿ ਜਿਹੜੀਆਂ ਕਮੀਆਂ **administration** ਦੇ ਵਿਚ ਹਨ ਅਗਰ ਉਨ੍ਹਾਂ ਨੂੰ ਸਾਡੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਹੁਣ ਦਿੰਦੇ ਅਤੇ ਇਸ ਲਈ **action** ਲੈਂਦੇ ਤਾਂ ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਜ਼ਰੂਰ ਮੁਬਾਰਿਕਬਾਦ ਦਿੰਦਾ।

RESOLUTION REGARDING CONGRATULATIONS TO THE CHIEF (3) 65
MINISTER FOR EFFECTING REDUCTION IN THE SIZE OF
THE MINISTRY ETC.

ਇਸੇ ਤਰ੍ਹਾਂ ਸਪੀਕਰ ਸਾਹਿਬ, ਕਾਫੀ ਅਰਸੇ ਤੋਂ 29 ਲਖ ਰੁਪਿਆ State Mortgage Bank ਵਿਚ ਪਿਆ ਹੋਇਆ ਹੈ । ਮੈਂ ਕਿਤਨੇ ਅਰਸੇ ਤੋਂ.....

Mr. Speaker : How can you connect all these things with this resolution. Try to confine yourself to the resolution under discussion.

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : ਜਨਾਬ, resolution ਵਿਚ ਲਿਖਿਆ ਹੈ ।

“This Assembly congratulates the Chief Minister.....”

ਤੋਂ ਮੇਰੀ ਅਰਜ਼ ਹੈ ਕਿ ਇਸ resolution ਨਾਲ ਨਾ ਗੌਰਨੈਂਟ ਨੂੰ ਮੁਬਾਰਕਬਾਦ ਦੇਣੀ ਹੈ, ਨਾ ਕਾਂਗਰਸ ਪਾਰਟੀ ਨੂੰ ਅਤੇ ਨਾ ਕਾਂਗਰਸ ਹਾਈ ਕਮਾਂਡ ਨੂੰ ਮੁਬਾਰਕਬਾਦ ਦੇਣੀ ਹੈ ਬਲਕਿ ਸਿਰਫ ਚੀਫ ਮਿਨਿਸਟਰ ਨੂੰ ਹੀ ਮੁਬਾਰਕਬਾਦ ਦੇਣੀ ਹੈ

Mr. Speaker : For what ?

Comrade Ram Piara : For reducing the size of the Ministry and.....

Mr. Speaker : It is right that he has reduced the size of the Ministry.

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : ਇਸ ਤੋਂ ਇਲਾਵਾ resolution ਵਿਚ ਇਹ ਵੀ ਅਗੇ ਲਿਖਿਆ ਹੈ ਕਿ “... ..for taking various measures of economy to meet the national needs.”

ਤੋਂ ਮੈਂ ਇਸ ਬਾਰੇ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਹਾਂ

Mr. Speaker : Then, at least for half of the resolution you can congratulate him. (laughter)

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : ਤੋਂ ਮੈਂ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸੀ ਕਿ ਜੇਕਰ ਉਹ ਇਹ ਇਹ ਗੱਲਾਂ ਕਰਦੇ ਤਾਂ ਮੈਂ ਜ਼ਰੂਰ ਉਨ੍ਹਾਂ ਨੂੰ ਮੁਬਾਰਕਬਾਦ ਦਿੰਦਾ । ਸਾਡੀ ਸਟੇਟ ਨੂੰ ਰੁਪਏ ਦੀ ਭਾਰੀ ਜ਼ਰੂਰਤ ਹੈ । ਹਰ ਪਾਸਿਉਂ ਕਾਫੀ ਸ਼ੌਰ ਮਚਿਆ ਹੈ ਕਿ ਸਿਨੇ ਵਾਲਿਆਂ ਨੂੰ ਭਾਰੀ ਕਮਾਈ ਹੈ ਇਸ ਲਈ ਇਨ੍ਹਾਂ ਤੋਂ ਟੈਕਸਾਂ ਦੀ ਵਸੂਲੀ ਜ਼ਿਆਦਾ ਕਰੋ । ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਕਈ ਵਾਰ ਲਿਖ ਚੁਕਾ ਹਾਂ ਕਿ ਤੁਸੀਂ ਸਿਨਿਮਿਆਂ ਨੂੰ nationalise ਕਰ ਦਿਉ ਲੇਕਿਨ ਕੁਛ ਨਹੀਂ ਕਰਦੇ । ਜੇਕਰ ਇਹ ਗਰੀਬਾਂ ਤੇ ਟੈਕਸ ਲਗਾਉਣ ਦੀ ਬਜਾਏ ਇਨ੍ਹਾਂ ਸਿਨਿਮਿਆਂ ਨੂੰ nationalise ਕਰਦੇ ਅਤੇ ਅਮੀਰਾਂ ਤੇ ਟੈਕਸ ਲਗਾਉਂਦੇ ਤਾਂ ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਮੁਬਾਰਕਬਾਦ ਦਿੰਦਾ । ਮੈਂ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਮੁਬਾਰਕਬਾਦ ਦੇਵਾਂ ਪਰ ਦੇਵਾਂ ਕਿਸ ਤਰ੍ਹਾਂ? ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ 29 ਲਖ ਰੁਪਿਆ ਪਿਆ ਹੋਇਆ ਹੈ । ਜਦੋਂ ਪੁਛੀਏ ਤਾਂ ਜਵਾਬ ਮਿਲਦਾ ਹੈ ਕਿ ਜ਼ਮੀਨ ਨਹੀਂ ਮਿਲਦੀ । ਇਕ ਪਾਸੇ ਤਾਂ ਇਹ ਗੱਲ ਕਹਿੰਦੇ ਹਨ ਦੂਜੇ ਪਾਸੇ ਇਹ ਗੱਲ ਹੈ ਕਿ evacuee lands ਵੇਚ ਰਹੇ ਹਨ । ਇਕ agency ਖਰੀਦਣ ਤੇ ਲਗੀ ਹੋਈ ਹੈ ਤੇ ਇਕ agency ਵੇਚਣ ਤੇ ਲਗੀ ਹੋਈ ਹੈ । ਮੈਂ ਸੁਝਾਉ ਦਿੰਦਾ ਹਾਂ ਕਿ ਇਸ ਜ਼ਮੀਨ ਨੂੰ ਵੇਚਣ ਦੀ ਬਜਾਏ ਇਸ 29 ਲਖ ਰੁਪਏ ਨਾਲ ਖਰੀਦ ਕਰਕੇ ਹਰੀਜਨਾਂ ਨੂੰ ਦੇ ਦਿਉ । ਇਸ ਤਰ੍ਹਾਂ ਨਾਲ ਇਹ ਜੋ ਦੋ agencies ਵੇਚਣ ਤੇ ਖਰੀਦਣ ਲਈ ਲਗੀਆਂ ਹੋਈਆਂ ਹਨ ਇਹ ਘਟ ਸਕਦੀਆਂ ਹਨ ਅਤੇ economy ਹੋ ਸਕਦੀ ਹੈ ।

[ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ]

ਸਪੀਕਰ ਸਾਹਬ, ਜ਼ਿਆਦਾ ਵਕਤ ਨਹੀਂ ਲੈਣਾ ਚਾਹੁੰਦਾ ਸਿਰਫ ਇਕ ਗੱਲ ਕਰਕੇ ਹੀ ਬੈਠ ਜਾਂਦਾ ਹਾਂ। ਅਗੇ ਹੁਣ ਬਜਟ ਆ ਰਿਹਾ ਹੈ ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਜ਼ਰੂਰ ਵਧਾਈ ਦੇਵਾਂਗਾ ਜੇਕਰ ਇਹ ਗਰੀਬਾਂ ਦੀ ਬਜਾਏ ਅਮੀਰਾਂ ਤੇ ਵਧ ਟੈਕਸ ਲਾਕੇ ਗਰੀਬਾਂ ਨੂੰ relief ਦੇਣਗੇ। (Cheers) ਇਸ ਵੇਲੇ ਜੋ Temporary Professional tax ਹੈ ਉਸਦਾ ਅਮੀਰਾਂ ਤੇ ਕੋਈ ਅਸਰ ਨਹੀਂ ਪੈਂਦਾ ਕਿਉਂ ਜੋ 6 ਹਜ਼ਾਰ ਦੀ ਆਮਦਨੀ ਵਾਲੇ ਤਾਂ ਪਹਿਲਾਂ ਹੀ ਟੈਕਸ ਦਿੰਦੇ ਹਨ। 250 ਰੁਪਏ ਜੋ ਟੈਕਸ ਦਿੰਦੇ ਹਨ ਉਹ ਉਸੇ ਤਰ੍ਹਾਂ ਹੀ ਦੇ ਰਹੇ ਹਨ ਲੇਕਿਨ ਹੁਣ ਨਾਈ, ਧੱਬੀ, ਭੰਗੀ, ਮੋਚੀ ਵਗੈਰਾ ਜੋ ਗਰੀਬ ਲੋਕ ਹਨ ਉਨ੍ਹਾਂ ਤੇ ਵੀ ਟੈਕਸ ਲਾ ਦਿਤਾ ਹੈ। ਇਸ ਨਾਲ ਸੂਬੇ ਵਿਚ unrest ਵਧੀ ਹੈ ਘਟੀ ਨਹੀਂ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ route permits ਜੋ ਦਿੱਤੇ ਜਾਂਦੇ ਹਨ ਉਨ੍ਹਾਂ ਦੀ ਕੋਈ ਜ਼ਰੂਰਤ ਨਹੀਂ। ਇਨ੍ਹਾਂ routes ਨੂੰ lease ਤੇ ਦੇ ਦਿਉ ਜਾਂ auction ਕਰ ਦਿਉ। ਜੇਕਰ ਸ਼ਰਾਬ ਦੀਆਂ ਦੁਕਾਨਾਂ ਨੀਲਾਮ ਹੋ ਸਕਦੀਆਂ ਹਨ ਤਾਂ ਸੜਕਾਂ ਦੇ ਰੂਟ ਕਿਉਂ ਨੀਲਾਮ ਨਹੀਂ ਹੋ ਸਕਦੇ? ਇਸ ਤਰ੍ਹਾਂ ਕਰਨ ਨਾਲ ਸਰਕਾਰ ਨੂੰ ਵਧ ਆਮਦਨੀ ਹੋਵੇਗੀ ਅਤੇ ਗਰੀਬਾਂ ਤੋਂ ਟੈਕਸਾਂ ਦਾ ਬੋਝ ਘਟਾਇਆ ਜਾ ਸਕਦਾ ਹੈ। ਜੇਕਰ ਇਹ ਇਸ ਤਰ੍ਹਾਂ ਕਰ ਦੇਣਗੇ ਤਾਂ ਮੈਂ ਜ਼ਰੂਰ ਮੁਬਾਰਕਬਾਦ ਦੇਵਾਂਗਾ। ਮੈਂ ਮਲੂਮ ਹੁੰਦਾ ਹੈ ਕਿ ਸਪੀਕਰ ਸਾਹਬ, ਤੁਸੀਂ ਨਾਰਾਜ਼ ਹੋ ਰਹੇ ਹੋ ਇਸ ਲਈ ਹੁਣ ਮੈਂ ਖਤਮ ਕਰਦਾ ਹਾਂ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਹੋਮ ਮਿਨਿਸਟਰ ਸਾਹਬ ਇਥੇ ਬੈਠੇ ਹਨ ਅਤੇ ਉਹ ਇਹ ਸਾਰੇ points note ਕਰ ਰਹੇ ਹਨ ਅਤੇ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਬ ਇਨ੍ਹਾਂ ਤੇ ਗੌਰ ਕਰਕੇ ਅਮਲ ਕਰਨਗੇ। ਜਦੋਂ ਇਹ ਸਾਰੀਆਂ ਤਰੁਟੀਆਂ ਦੂਰ ਹੋ ਜਾਣਗੀਆਂ ਤਾਂ ਹੀ ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਵਧਾਈ ਦੇ ਸਕਾਂਗਾ।

Mr. Speaker : *I just want to clarify the position about what I said a little while ago while talking about the matter being referred to the Privileges Committee. I am sorry there has been some misunderstanding about what I said and I have to blame myself for that. I gave an impression that the motion had been referred to the Privileges Committee which is not a fact. I will have discussions with the Chief Minister and after that if that is referred to the Privileges Committee then all the aspects of the matter will be discussed and the members will be given one week to submit to that Committee what they feel about the treatment that is meted out to them.

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : ਜਿਸ ਜਿਸ ਨੂੰ ਚਿੱਠੀ ਆਵੇਗੀ ਉਹੋ ਦੇਣਗੇ ਜਾਂ ਸਾਰੇ ਹੀ ?

Mr. Speaker : Every member can submit his views to that Committee.

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਦਾਸ ਟਠਣ : (ਅਮ੍ਰਿਤਸਰ, ਪਥਿਚਮ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਹਾਊਸ ਦੇ ਸਾਮਨੇ ਜੋ resolution ਪੇਸ਼ ਹੁਆ ਹੈ ਸ਼ਹਰ ਦੇ ਪਹਲੇ ਹਿੱਸੇ ਦੇ ਅੰਦਰ mover ਸਾਹਿਬ ਨੇ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਕੋ ਇਸ ਬਾਤ ਕੇ ਲਿਯੇ ਮੁਬਾਰਕਬਾਦ ਦੀ ਹੈ ਕਿ ਤਨ੍ਹੋਨੇ ਮਿਨਿਸਟਰੀ ਕੋ ਕਸ ਕਿਆ ਹੈ, ਐਰ ਫ਼ੂਸਰੇ ਹਿੱਸੇ ਕੇ ਅੰਦਰ out going ਮਿਨਿਸਟਰੀ ਕੋ, ਜਿਨ੍ਹੋਨੇ ਇਸਤੀਫੇ ਦਿਏ ਹੈ, ਮੁਬਾਰਕਬਾਦ ਦੀ ਹੈ ਕਯੋਂਕਿ ਤਨ੍ਹੋਨੇ ਇਸਤੀਫੇ ਦੇਕਰ ਕੁਝ sacrifice ਕੀ ਹੈ, ਤੀਸਰੇ ਹਿੱਸੇ ਮੇਂ Government ਕੋ ਇਸਲਿਯੇ ਮੁਬਾਰਕਬਾਦ ਦੀ ਹੈ ਕਿ ਤਨ੍ਹੋਨੇ departments ਮੇਂ general economy ਕੀ ਹੈ।

*Note. Please refer to pages 42 to 44 ante.

**RESOLUTION REGARDING CONGRATULATIONS TO THE CHIEF (3) 67
MINISTER FOR EFFECTING REDUCTION IN THE SIZE OF
THE MINISTRY ETC.**

स्पीकर साहिब, पहले हिस्से के मुताबिक आपके जरिये सरकार का ध्यान इस तरफ दिलाना चाहता हूँ। मैंने इस resolution के बारे में एक amendment दी है, उसके मुताबिक मैं ने चीफ मिनिस्टर को मुबारकबाद देने के लिए यह amendment दी है कि—

In line 2, before "the Chief Minister" add 'the people of Punjab, the Opposition Parties and the forty-seven Congress M.L.As. who demanded reduction in the size of Ministry and'.

हम चीफ मिनिस्टर साहब को मुबारकबाद देने से इन्कार नहीं करते लेकिन हम चाहते हैं कि mover sahib कम से कम उन सब हालात को सामने रखते जिसकी वजह से Ministry में reduction हुई है। मिनिस्ट्री कम करने का सवाल क्यों पैदा हुआ ? मिनिस्ट्री की reduction करने का सवाल इसलिये खड़ा हुआ है कि इतनी बड़ी मिनिस्ट्री is unprecedented in the history of the Punjab. पंजाब के पहले 29 जिले होते थे। उस वक्त 6 वजीर काम करते थे लेकिन पंजाब के अन्दर तीसरी General Elections के बाद कांग्रेस पार्टी की यह position थी कि अगर 8-10 Members Floor को cross करके Opposition के Members के साथ मिल जाते तो यहां पर कांग्रेस की मिनिस्ट्री बिल्कुल न बनती, इस खतरे को दूर करने के लिये चीफ मिनिस्टर साहब ने अपनी पार्टी के हर 3 आदमियों में से एक को मिनिस्टर बनाया ताकि अपनी गद्दी बरकरार रख सकें। This is the back-ground. जो आदमी गद्दी को कायम रखने के लिये इतना selfish हो इतनी बड़ी वज्जारत इस सूबे का 9 महीने तक गला घोटती रही हो, 17 या 18 हजार रुपये मिनिस्ट्रों, स्टेट मिनिस्ट्रों और डिप्टी मिनिस्ट्रों को T.A. पर दे दिए हों और पंजाब की जनता का खून पसीने से इकट्ठा किया गया हुआ पैसा जानबूझ कर इनके T.A. और भत्तों पर खर्च कर दिया गया हो। और फिर कहते हैं कि चीफ मिनिस्टर साहब को मुबारकबाद दी जाए। मैं तो समझता हूँ कि इस लफ्ज़ का misuse और क्या हो सकता है।

स्पीकर साहिब, यहां पर वज्जारत को कम करने की बात कही गई है। किसी शाह ने किसी के 500/- देने थे, उस आदमी ने उसी शाह के घर चोरी की और एक हजार पांच सौ रुपये छीन लिये, उस पर जोर डाला गया कि यह एक हजार और पांच सौ रुपए वापस कर दे, तो बाद में उसने एक हजार रुपये वापस कर दिये। तो उसने एक हजार रुपये वापस करके कौनसी मेहरबानी की ? मैं अर्ज कर रहा हूँ कि चीफ मिनिस्टर साहिब ने 33-34 वजीर बना रखे थे अगर उन्होंने मिनिस्ट्री में कमी कर दी तो पंजाब पर क्या मेहरबानी की ?

उनको यह पता नहीं है कि उन्होंने ने इस से पंजाब में एक ऐसी गंदी मिसाल कायम की है कि जिसके कारण आने वाली पीढ़ियां उनको याद करेंगी कि पंजाब में एक ऐसे चीफ मिनिस्टर भी थे जिन्होंने अपनी जात को बचाने के लिये अपने रिश्तेदारों,

[श्री बलराम जी दास टंडन]

अपने साथियों को सब को मिनिस्टर बना दिया और इस तरह से पंजाब की जनता के साथ धोखा करते रहे और उन पर डाका डालते रहे.....

Mr. Speaker : The hon. Member may please use mild language. He should not use word "धोका".

श्री बलरामजी दास टंडन : स्पीकर साहिब, आप ही बताएँ कि मुझे कौनसा लफ्ज़ इस्तेमाल करना चाहिए। जिसने पंजाब के लोगों को धोखा दिया 33 वज़ीरों की गद्दियां कायम कर दीं, पब्लिक के ख़ज़ाने पर डाका मारा, ऐसे आदमी को तो dock में खड़ा करना चाहिए, उस पर तो केस चलना चाहिए। He should have been behind the bars. कोई आदमी बस के अन्दर सफर करे, गाड़ी में सफर करे, जहाँ भी चार आदमी इकट्ठे हों, 13 मार्च, 1962 के बाद कोई दिन ऐसा नहीं आया कि इस वज़ारत का चर्चा न हुआ हो। कोई व्यक्ति ऐसा नहीं था जिसने चर्चा न किया हो कि पंजाब के अंदर 33/34 वज़ीरों की बारात खड़ी कर दी गई है। जिस आदमी ने घर घर में इस बात का चर्चा करवाया हो, जनता के ख़ज़ाने पर डाका मारा हो, अगर उसने माल वापिस देने की कोशिश की है तो इस बात की बधाई उसको क्यों दी जाए। इस बात की बधाई तो जनता को मिलनी चाहिए जिसने इसके खिलाफ़ आवाज़ उठाई, जिसका inner sentiment revolt करता रहा। हर आदमी जिस जगह के काबिल था, जिस जगह पर बोल सकता था वह बोला। जिस दिन वज़ारत बनी उसी दिन से सभी opposition parties इसके खिलाफ़ आवाज़ उठाती रहीं। उसके बाद जब यहां पर सैसन के लिये हम इकट्ठे हुए तो कोई M.L.A. ऐसा नहीं था, कोई आपोजीशन का मैम्बर ऐसा नहीं था जिसने अपनी रायेज़नी इसके खिलाफ़ न की हो। वे अखबार जो सदा अपना माथा झुका झुका कर गवर्नमेंट से लाखों रुपयों के advertisement लेते रहे उनकी inner feelings ने उनको मजबूर किया और उन्होंने भी इस बात के खिलाफ़ आवाज़ उठाई। उनको भी कहना पड़ा कि वज़ारत बहुत लम्बी थी। हर व्यक्ति बोला, हर अखबार बोला और पब्लिक के लोगों ने अपने feelings और sentiments प्रकट किये। इसके लिये तो वे लोग बधाई के पात्र हैं। जिन्होंने सरकार को मजबूर किया। Emergency पहली जनवरी को आई नहीं। सब से पहली बात तो यह है कि Emergency बीस अक्टूबर को आई। चीफ़ मिनिस्टर को बधाई तब दी जा सकती थी कि अगर जब 20 अक्टूबर को आतताइयों ने, अत्याचारियों ने हमला किया था यह उसी वक्त खड़े होकर कहते हैं कि मैं सबसे पहले वज़ारत को कम करके पैसा बचाता हूँ। (At this stage the Deputy Speaker occupied the Chair) उन्होंने तकरीर करते हुए कहा कि पंजाब के लोगों को पाई पाई बचानी चाहिए, धेला धेला बचा कर देश की सहायता करनी चाहिए। जहाँ उन्होंने यह कहा था अगर वह यह भी कहते कि मैं बच्चत का काम अपने घर से ही शुरू करता हूँ, मैं वज़ारत को कम करता हूँ, अफसर जो नाजायज़ तौर पर लगाए हुए हैं उनको कम करता हूँ, उन पोस्टस की Scrutiny शुरू करता हूँ, तब वे बधाई के पात्र हो सकते थे। उसके बाद कहते कि मैं

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आपसे भी कहता हूँ कि आपभी realise करें। तीन नवम्बर को जब अमृतसर में जलसा हुआ तो तमाम पार्टियों के मैम्बरान ने इकट्ठे होकर इनको assurance दिलाई कि इस वक्त no confidence motion का कोई सवाल नहीं है कि आपको Chief Ministership से हटा दिया जाएगा। इस जलसे में सभी पार्टियों ने कहा कि हम सरकार के साथ हैं। उन्होंने यह भी कहा कि जब चीफ मिनिस्टर खुद जगह जगह पर तकरीरें कर रहे हैं कि पैसा बचाना चाहिए तो उन्होंने बड़े अदब से यह कहा कि हम दरखास्त करना चाहते हैं कि आप बज्जारत कम करें। तो इस पर चीफ मिनिस्टर साहिब ने कहा कि आपोजीशन के मैम्बर चोभें लगाने से बाज्र नहीं आते मैं emergency खत्म होने के बाद इनसे एक एक से समझ लूंगा। जिस व्यक्ति ने ऐसी जह्नियत से काम किया हो, बीस अक्टूबर को ख्याल नहीं किया तीन नवम्बर को सभी पार्टियों के दरखास्त करने पर भी, लोगों के assurance दिलाने पर भी ऐसा जवाब दिया हो क्या वह बधाई का पात्र हो सकता है? अगर वे कहते कि आपने सुझाव दिया है। मुझे पहले ख्याल नहीं आया मैं माफी चाहता हूँ अब मैं सोचूंगा तो उनकी greatness थी, उनका बड़प्पन था। लेकिन उन्होंने ऐसा नहीं किया। पांच नवम्बर को सैशन शुरू हुआ। आपोजीशन वालों की मीटिंग हुई। सब ने यह डिमांड किया कि मिनिस्टरी में कमी होनी चाहिए। सैशन के दौरान भी वही डिमांड दोहराई गई। चीफ मिनिस्टर साहिब ने कोई ध्यान नहीं दिया। इसके बाद खुद मिनिस्टरों ने कहा कि हम resignation देने के लिये तैयार हैं। लेकिन चीफ मिनिस्टर साहिब ने कुछ नहीं कहा। उसके बाद जब अखबारों में यह बात छपी कि मिनिस्टरों ने resignation दे दिये तो वे खुद एक तरफ इस खबर की तरदीद करते रहे और दूसरी तरफ तार्दीद करते रहे। एक तरफ तो कहते हैं कि मैंने कोई resignation नहीं देखे, दूसरी तरफ कहते हैं कि formal meeting हुई थी उसमें मिनिस्टरी को छोटा करने का जिक्र आया था और मिनिस्टरों ने कहा था कि जैसे चीफ मिनिस्टर साहिब कहेंगे वैसे करेंगे। Resignations दिये या नहीं दिये इस बात की खबर नहीं। ऐसी बातों से ये लोगों के सोचने के ढंग को बदलने की कोशिश करते रहे। यह तो चूकि पंजाब की जनता की आवाज थी, जगह जगह पर मिनिस्टर साहिबान को जाना पड़ता था। चीफ मिनिस्टर से हर जगह पर यह सवाल किया जाता था। वे प्रचार करते थे कि बच्चत करो, पैसे बाचाओ लेकिन खुद कुछ करते नहीं थे। इसलिये जब वे प्लैट फार्म से उतर कर नीचे जाते थे तो उनके पीछे उनकी अपनी पार्टी के ही आदमी उनके खिलाफ बातें करते थे। हर व्यक्ति चमेगोइयां करता था कि चीफ मिनिस्टर लोगों को austerity का उपदेश देते हैं लेकिन अपनी मिनिस्टरी को क्यों नहीं कम करते। जब चारों तरफ से यह आवाज आने लगी तो जादू वह है जो सिर चढ़ कर बोले, जब सिर चढ़ बोलने लगा और कोई रासता न रहा, कोई चारा न रहा, अखबारों में निकलने लगा तो उनको मजबूरन मिनिस्टरी को कम करना पड़ा। पहले तो कहते रहे कि इन बातों को सोचने के लिये मेरे पास कहां टाइम है, मेरे पास और बहुत से जरूरी काम हैं, सेंटर से पूछेंगे, दूसरी मिनिस्टरियों पर बड़ा भारी असर होने वाला है।

[श्री बलराम जी दास टंडन]

यहां पर कांग्रेस के जनरल सैक्रेटरी पहुँचे। तो जब मिनिस्टरी को कम करने की बात चली तो उन्होंने भी फट से कह दिया कि मिनिस्टरी कोई बढ़ी नहीं है इसको कम करने का सवाल ही पैदा नहीं होता, खासकर पंजाब में तो इसको छोटा करने का सवाल ही पैदा नहीं होता। हर तरफ से यह कोशिश की गई कि लोग यह सोचें कि मिनिस्टरी को कम करने का मौका ही नहीं आया। जनता के सोचने का ढंग बदलने की कोशिश की गई। लेकिन जादू वह जो सिरचढ़ बोले। जब कोई चारा नहीं रहा, **moral** बचाव नहीं रहा तो मजबूर होकर पहली जनवरी को उनको मिनिस्टरी छोटी करनी पड़ी। डिप्टी स्पीकर साहिबा, यह है रेजोल्यूशन, का पहला हिस्सा जिस में यह कहते हैं कि चीफ मिनिस्टर को बधाई देनी चाहिए। मैंने कहा कि यह बधाई जनता को जानी चाहिए। आपोजीशन पार्टी को जानी चाहिए, कांग्रेस **M.L.As** को बधाई जानी चाहिए **Who stood like a rock** और चीफ मिनिस्टर पर **pressure** डाला। **They demanded a reduction in the Ministry. They demanded their resignations.** उन्होंने अपनी **conscience** को **kill** करना मुनासिब नहीं समझा। उन्होंने कहा कि जो बड़ी से बड़ी बात हो सकती है उसको सहेंगे। हम अपनी **conscience** **kill** करने को तैयार नहीं हैं।

जहां तक प्रस्ताव का दूसरा हिस्सा है, मैं उन मिनिस्टर साहिबान, स्टेट मिनिस्टर साहिबान और डिप्टी मिनिस्टर साहिबान को जरूर श्रद्धांजलि दूंगा। (**Loud laughter**) श्रद्धांजलि इसलिये कि वह हमेशा के लिये इस मन्त्रिमण्डल को छोड़ गये हैं।

कुछ माननीय सदस्य : हमेशा के लिये नहीं।

श्री बलरामजीदास टंडन : उन्होंने बहुत बड़ी हिम्मत की। डिप्टी स्पीकर साहिबा, मुझे पता है कि पहले पहले जब उन्होंने इस्तीफे दिए तो उन पर ऊपर से **pressure** डाला गया, उन्हें इस बात के लिये मजबूर किया गया कि तुमने किसी किसम की बात अखबारों में नहीं देनी क्योंकि उससे **position** खराब हो जाएगी। किसी से भी **resignations** वाली बात बाहर **public** में **leak out** नहीं होनी चाहिए। इसलिये ज्यादा न कहता हुआ जहां तक प्रस्ताव के दूसरे हिस्से का सम्बन्ध है; उन दोस्तों को जितनी ज्यादा मुबारिकबाद दी जाए, थोड़ी है।

रेजोल्यूशन में तीसरी बात यह की गई है कि सरकार ने जो **economy** के **measures** **adopt** किए उनके लिये उसे बधाई दी जाए। मैं हैरान होता हूँ कि **Mover** साहिब ने ये अलफ़ाज़ इसके अन्दर कैसे रख दिये। मालूम होता है कि यह बाकायदा **manipulate** करके—चीफ मिनिस्टर साहिब ने इस **resolution** का **text type** करा के अपने बहुत से कांग्रेसी मैम्बरों को भेज दिया ताकि वह असैम्बली और कौंसिल में पेश करके उनकी तारीफ के पुल बांधें। यही **resolution** आज यहां पर **discuss** हो रहा है और कौंसिल में भी।

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प्रस्ताव ग़ुठनाम मिथ : उगवि बेंघी ग़ल्ल हूपी ठा उति न्गटे ।

श्री बलरामजी दास टंडन : अगर सचमुच economy की होती तो बेशक सरकार बधाई की पात्र थी। लेकिन बड़े अफसोस के साथ कहना पड़ता है कि एक तरफ तो लोगों की आंखों में धूल डालने के लिये मिनिस्टरी को कम किया जाता है और दूसरी तरफ Personal Advisers की अलग कमेटी बनाई जाती है जिनकी बाबत पहले भी House में काफी चर्चा हो चुकी है। जो उस कमेटी के चेयरमैन हैं, उनकी बाबत House में काफी कुछ कहा गया है मैं repeat नहीं करना चाहता कि वह 420 हैं या क्या कुछ नहीं हैं। लेकिन सुना जाता है कि Central Government के Minister for Planning श्री गुलजारी लाल नन्दा जी ने भी एक personal D.O. letter अपने प्राइम मिनिस्टर को लिखा जिसमें उन्होंने बताया कि मैं इस आदमी को जानता हूँ और भारत सेवक समाज के अन्दर इसने मेरे साथ काम किया। अपने उस letter के अन्दर उन्होंने उसकी करतूतों को बताया। लेकिन बदकिस्मती यह कि बजाय पब्लिक की आवाज़ को तस्लीम करने के, public opinion की कदर करने के, उलटे अखबारों में इनकी बाबत नुक्ताचीनी की गई है कि जिस आदमी पर 420 का केस चल चुका हो उसे इस कमेटी से हटाए जाने की मांग क्यों की जा रही है? डिप्टी स्पीकर साहिबा, सारी जनता जानती है, अखबारों में चर्चा हो रही है कि एक दूसरे मैम्बर श्री कृष्णमूर्ति की बाबात जो कागज़ात अदालत में पेश हुए उसमें उसके नाम, बाप के नाम वगैरा के बाद जब occupation का खाना आया तो उसमें लफज़ "आवारागर्दी" लिखा हुआ था। (*Voice of shame shame from the Opposition*). ऐसी हालत में मैं समझ नहीं पाया कि इस प्रकार के व्यक्तियों को किस दृष्टि से मुख्य मन्त्री ने अपनी विशेष सलाहकार कमेटी में रखा। ऐसे आदमियों को लाकर रखा है जोकि पंजाब का कोना कोना छानने पर भी नहीं मिल सकते। और फिर इस पर तुरा यह कि यह सब कुछ economy लाने के लिये किया गया। कैसे? Faridabad में उसका अलग Secretariat होगा, P.C.S. rank का अफसर उनके office का incharge होगा, उसके नीचे दूसरे अफसर और बाकायदा staff होगा। C.A. और T.A. का इन्तज़ाम अलग होगा। और T.A. भी इस तरह जैसे कहावत है कि "घोड़ी छोटी और पूछ लम्बी"। ऐसी मिसाल हमारे सामने पेश होगी। एक तो economy यह Personal Advisory Committee की establishment वाली है और दूसरी economy है पंजाब रक्षा दल का संगठन।

उदाध्यक्षा : आपने यह सारा हिसाब किताब कहां से ले लिया है ?

(Where from has the hon. Member obtained all these details ?)

श्री बलरामजी दास टंडन : सारा हिसाब किताब मेरे पास है। मैं हैरान होता हूँ कि किस legal sanction के मातहत सरकार ने पंजाब के खज़ाने का लाखों रुपया खर्च करने का : ँ बनाया है। लाख नहीं लखूखहा रुपया रक्षा दल पर खर्च होगा।

[श्री बलरामजी दास टंडन]

मैंने एक सवाल भी इस सम्बन्ध में दिया हुआ है। वह सवाल No. 2054 आज की लिस्ट में था लेकिन आ नहीं पाया। उसका जवाब मुझे मिल गया है। वह भी मैं यहां पर पढ़ कर सुनाता हूँ। इसमें बताया हुआ है कि रक्षादल के सिलसिले में क्या कुछ होने वाला है। इसमें एक **General Officer Commanding** होगा जिसके लिये जैनरल मोहनसिंह को चुना गया है। कैप्टन रत्न सिंह **Chief Organiser** होंगे। **Commandant** के लिये करनल दिलसुख मान को रखा गया है। **2nd in Command** के लिए करनल ठाकुर सिंह को रखा गया है जिसकी तनख्वाह 400 से 600 रुपया माहवार होगी, इसी तरह जो दूसरी **posts** हैं उन की **details** दी गई हैं :—

<i>Designation</i>	<i>No. of Posts</i>	<i>Allowances sanctioned</i>
Zone Commanders	4	Rs. 250/400 P.M.
District Commanders	17	Rs. 150/200 P.M.
District 2nd-in-Command	17	Rs. 125/175 P.M.
Supervisors	150	Rs. 100/150 P.M.
Instructors	2,500	Rs. 60/90 P.M.

डिप्टी स्पीकर साहिबा, जिसके पीछे कोई **legal sanction** नहीं, जो न तो **Police force** है न **Military** और न ही **Home Guards** के तहत आती है, न **civil defence** में, मैं जानना चाहता हूँ कि इस पर जो एक एक पैसा खर्च किया जाना है उसके लिए कौन जिम्मेदार होगा ?

चाहे बजट पेश करने का मौका हो या कोई **taxation** का बिल, हमारे **Finance Minister** झोली फैला कर यहां अपील करते हुए कहते हैं कि ऐ पंजाब के लोगों! नाइयो, बूट पालिश करने वालो, लोहारो, तरखानो, छोटे तबके के लोगो हमें पैसा दो, फलां स्कीम को लागू करने के लिए इतना पैसा चाहिये, फलां के लिये इतना। लेकिन उसी रुपए को—लाखों रुपये का—एक प्राइवेट फौज पर खर्च कर रहे हैं जैसे इनको कोई पूछने वाला नहीं। मैं पूछता हूँ कि इसके लिये कौन जिम्मेदार है? किस की जेब से यह पैसा जायेगा ? यह **public money** की **misappropriation** है, जिसने एक पैसा भी जाया किया उसे अदालत के अन्दर हाज़िर किया जाना चाहिए। जो आदमी एक एक पैसा गलत ढंग से खर्च करता है उसके खिलाफ केस चलना चाहिए ताकि आने वाली वज़ारतों को भी पता रहे कि अगर रुपये को इस बेदरती के साथ जाया किया जाए तो जनता के नुमाइन्दे उनसे एक एक पैसे के हिसाब की मांग भी कर सकते हैं।

डिप्टी स्पीकर साहिबा, अगर इन्होंने किसी और ढंग से **economy** की होती, **Public Relations Department** को—जो कि कांग्रेस कमेटी का दूसरा नाम है—ही खत्म किया होता, उसके अन्दर **reduction** ही की होती तब तो मेरी समझ में आ सकता था कि सरकार को बधाई दी जाए। (*Interruptions*) **Public**

Relations Department का काम यह है कि जिस हलके में से आपोजीशन का कोई नुमाइन्दा चुनकर आया हो उसी जगह पर जाकर जलसे **organise** करते हैं। वहां जाकर इनके कर्मचारी यह प्रापेगण्डा करते हैं कि ऐ इस इलाके के लोगो ! इस इलाके के मैम्बर के बरखिलाफ **election petition** चल रही है यहां पर **by-election** होने वाली है। पहले तो तुमने **Opposition** के नुमाइन्दे को चुन कर गलती की, अब की बार ऐसी गलती न करना। बाबा बकाला में इन्होंने जलसे में इसी तरह की बातें कहीं। (*Interruptions*) वहां लोगों के बीच यहां तक ऐलान किये कि **sitting** मैम्बर को गलती से चुन लिया था, उसकी **election** को रद्द हो जाने के बाद उसे फिर चुनने की गलती मत करना। जब इस बात की तरफ ध्यान दिलाया गया तो जवाब मिला कि **action** लेंगे। फिर **Public Relations Committee** में पूछने पर पता लगा कि इस सम्बन्ध में **official concerned** को **formal warning** कर दी थी, वह **in writing** नहीं आएगी, जहां ऐसी हालत हो और जैसाकि मैंने पहले बताया, जिस **Department** में इस कदर **colossal wastage of public money** होता हो, जो **Department Congress** के लिए **public meetings organise** करता हो, जिस में **Ex-Chief Parliamentary Secretary** बोलने के लिए आए, डिपार्टमेंट के कवि मिस्टर गौहर बगैरा जिन्हें 400 रुपया माहवार सरकारी खजाने से तनखाह दी जाती हो, कांग्रेस की **support** में कविताएं कहें, **Public Relations Committee** की मीटिंगों में जब उनका वर्णन किया जाए तो कोई सुनाई न हो, चीफ मिनिस्टर को लिखा जाए, डिपार्टमेंट के **Director** को लिखा जाए और इसकी बाबत जवाब न आए और इस कदर अन्धेरगर्दी मची हुई हो तो ऐसी अन्धाधुन्ध लूट को देखते हुए भी कैसे कहा जा सकता है कि खर्च में **economy** की गई है।

Deputy Speaker : Wind up, please.

श्री बलरामजी दास टंडन : जब यहां हमारे प्रान्त में बखशी साहब आए तो अमृतसर में कांग्रेस की तरफ से जलसा होता है जिस पर हजारों रुपये खर्च होते हैं और उसकी तैयारी के लिये दिन रात **Public Relations Department** की गाड़ियां चलती हैं। अगर आप चाहें तो मैं इस चीज़ का सबूत भी पेश कर सकता हूँ। मैं अपने साथ कुछ थोड़ा सा सबूत भी लाया हूँ। उस जलसा के लिये कोई 15 या बीस इश्तिहार जो लगाये गए थे वह कांग्रेस पार्टी की तरफ से लगाए गये थे उन इश्तिहारों में से चन्द एक किस्म के इश्तिहार मैं यहां पेश करने लगा हूँ। इन इश्तिहारों से यह ज़ाहूर होता है कि वह जलसा कांग्रेस पार्टी की तरफ से हो रहा था। उस जलसे में कैरों साहिब और बखशी साहिब ने बोलना है, यह इन इश्तिहारों में दिया हुआ है। लेकिन उस जलसे की **publicity** के लिये गवर्नमेंट का **Public Relations Department** अपनी गाड़ियां ले लेकर पन्द्रह दिनों तक वहां शहर में फिरते रहे। गाड़ियों के अलावा

[श्री बलरामजी दास टंडन]

वह टांगे और रिश्ता लेकर गांवों में भी फिरते रहे और कांग्रेस के जलसा की publicity करते रहे और इस publicity पर जितना खर्च हुआ वह भी Public Relations Department ने किया। जितनी stage लगाई गई या कुरसियों वगैरह का इन्तजाम किया गया वह भी सारा Public Relations Department ने किया। फिर सबसे बड़ी बात यह है कि उस जलसे के लिये जो invitation cards जारी किए गए वह Deputy Commissioner ने किए। ऐसा ही यह एक card मेरे नाम आया था जिसमें लिखा है—

“Shri and Shrimati Balramji Das Tandon are (is) invited to attend the Public Meeting which will be addressed by Bakhshi Ghulam Mohammad, Prime Minister of Jammu & Kashmir and Sardar Partap Singh Kairon, Chief Minister, Punjab at 2.30 P. M. on Sunday, the 17th February, 1963 in Gole Bagh, Amritsar.

P. N. Bhalla,

I. A. S.

Deputy Commissioner,
Amritsar.”

यह अजीब बात है कि जलसा तो Congress के नाम पर hold किया जाए और लोगों को डिप्टी कमिश्नर call करे। (गृह मन्त्री: अगर इनको card न जाता तो कहते कि इन्हें ignore किया गया है।)

उपाध्यक्षा : मैं यह जानना चाहती हूँ कि आप क्या फर्मा रहे हैं। जब District Congress Committee ने वह जलसा मुनक्कद किया तो इसमें क्या हर्ज है कि अगर बख्शी साहब और कैरो साहब वहां आएँ और Publicity Department उस जलसे की publicity करे।

दूसरी बात मैं यह जानना चाहती हूँ कि अगर किसी जलसा में Prime Minister, जम्मू काश्मीर ने बोलना हो तो क्या Deputy Commissioner उसके लिए दावत नहीं दे सकता? (I would like to know what hon. Member is driving at. What objection can there be if the Chief Minister of this State or the Prime Minister of Jammu and Kashmir attends a meeting which has been arranged by the District Congress Committee and the publicity of that meeting is done by the Public Relations Department? Further, I would like to know from him whether the Deputy Commissioner can not issue invitation cards to public-men for attending a public meeting which the Prime Minister of Jammu and Kashmir may be addressing?)

श्री बलरामजी दास टंडन : डिप्टी स्पीकर साहिबा, इस सिलसिले में मैं ने सिर्फ एक बात कहनी है और वह यह है कि यह सारे इश्तिहार जो हैं, जो मैंने मेज़ पर रखने के लिये दिए हैं, यह मैंने इसलिये रखे हैं ताकि यह कहीं यह न कह दें कि यह

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जलसा ही गवर्नमेंट की तरफ से हुआ था और कांग्रेस की तरफ से नहीं था। मुझे यह डर था कि कहीं कल को यह plea न ले लें कि यह जलसा ही गवर्नमेंट की तरफ से किया गया था। यह कोई एक इश्टिहार नहीं यह पांच हैं और District Congress कमेटी की तरफ से circulate किए गए थे लेकिन उस जलसे का Show Public Relations Department की तरफ से arrange किया गया था। इससे साफ जाहर है कि Public Relations Department का दूसरा नाम कांग्रेस है क्योंकि Provincial level पर, District level पर, तहसील level पर और मण्डल level पर भी कांग्रेस का publicity का काम यही Department करता है। इसलिये हम इस resolution की ताईद कैसे कर सकते हैं। अगर इन्होंने इस Department को खत्म कर दिया होता और खर्च में economy की होती तो हम बधाई देते, ताईद करते। आज जब national emergency है तो इन्हें चाहिए था कि इस Department की तोड़ कर खर्च में economy करते। लेकिन जब इस तरह की बात न हो और जो कांग्रेस पार्टी का काम हो वह सारा यह Department अपनी जेब से करे तो क्या आप इसको economy कहेंगे? Is this economy? इन हालात में मैं, वर्मा साहब ने जो resolution पेश किया है, उसकी ताईद कैसे कर सकता हूँ। (घंटी की आवाज़) बस मैं wind up कर रहा हूँ। अगर इन्होंने कोई और economy का measure लिया होता तब तो बात होती। आप बताइये, क्या यह economy है कि जहां हर जिला में पहले एक D.C. होता था वहां इन्होंने एक एक A.D.C. और लगा दिया है। Joint Punjab में पहले एक चीफ Engineer होता था तो अब इस बांटे हुए पंजाब में 10 Chief Engineers लगा दिये गए हैं। इससे तो बेहतर होता अगर यह हरेक जिला के लिये एक एक Chief Engineer लगा देते। इसी तरह से पहले सिर्फ दो posts Commissioners की थीं, लेकिन अब कितनी ही posts कमिशनरों की create कर ली गई हैं। कई Divisions के Commissioners हैं, कोई hill areas के लिए Commissioner है कोई Labour Commissioner है। इस तरह पता नहीं कि कितने Commissioners हैं। अगर इन्होंने Commissioners की posts घटाई होतीं या Chief Engineers की posts घटाई होतीं तो मैं इनको बधाई देता। अजीब बात तो यह है कि इन्होंने economy करने के लिये पटवारी और clerk तो घटाए हैं मगर जो बड़ी posts है यानी Chief Engineers हैं, P.C.S. और I.C.S. की posts हैं वह बढ़ाई ही हैं घटाई नहीं। अगर यह भी घटाई होतीं तो मैं बधाई दे सकता था। फिर आप Secretariat में देखें कितनी posts Secretaries की, Deputy Secretaries की, Under Secretaries की और Assistant Secretaries की हो गई हैं। फिर कई Directors हैं, कई Joint Directors हैं, कई Additional Directors हैं। अगर इनमें से कोई posts कम की होतीं तो मैं इन्हें बधाई देता। फिर चण्डीगढ़ के हस्पताल पर करोड़ रुपया खर्च कर दिया गया है जहां तीन सौ तो डाक्टर हैं और

[श्री बलरामजी दास टंडन]

मरीज़ सिर्फ़ सौ होते हैं । अगर इस जगह पर खर्च कम करके इसी रुपये से एक सौ **dispensaries** खोल दी जाती तो मैं बधाई देता । जो पैन्शनें यह राजों और महाराजों को दे रहे हैं, अगर इन्होंने वह बन्द करके **economy** की होती तो मैं बधाई देता । अगर इन्होंने **upper House** को तोड़ कर बचत की होती तब तो मैं बधाई देता । इसी तरह से अगर इन्होंने **Regional Committees** को जिन का न कोई **function** है और न ही कोई उनकी **powers**, तोड़ा होता तो मैं बधाई देता । अगर इन्होंने बड़े बड़े अफसरान की जो तीन 2 हजार तनखाहें लेते हैं, तनखाहें कम करके बचत की होती तो मैं बधाई देता । मैं इन्हें कैसे बधाई दे सकता हूँ जबकि चीफ़ मिनिस्टर ने अपने लिए **Advisory Committee** बना रखी है और हजारों रुपये रक्षा दल पर खर्च कर रहे हैं । इसलिये मैं कहता हूँ कि इस **resolution** का जो तीसरा **part** है **that should be deleted**. मैंने इसके लिए एक **amendment** दी है जिसमें कहा है कि **resolution** के तीसरे भाग को खत्म किया जाए । इन्होंने जो यह चीजें करके और खर्चा बढ़ाने की कोशिश की है इन हालात को देखते हुए मैं कैसे बधाई दे सकता हूँ । इन अलफ़ाज़ के साथ मैं हाउस से दरखास्त करूँगा कि मेरी **amendment** को मंजूर किया जाए और जो मुनासिब और सही रोशनी पंजाब की जनता ने दी है उसको सही तरीका से देखा जाए और उस पर अमल किया जाए ।

श्री बाबूदयाल शर्मा (पटौदी) : उपाध्यक्षा महोदया, यह **resolution** जो श्री चान्दी राम जी ने पेश किया है मैं इस की ताईद करने के लिये खड़ा हुआ हूँ । इसलिये मैं इस **resolution** पर बोलने से पहले एक कहावत सदन को सुनाता हूँ जो मुझे इस सिलसिले में याद आई है । कहते हैं—

नेकी बरबाद गुनाह लाज़म ।

इसी तरह किसी ने और कहा है —

दिमाग़ की हालत तो बिल्कुल पानी जैसी है जैसे बरतन में डालो वैसी ही शकल बन जाती है ।

यहां कुछ तकरीरें सुनने पर मुझे इस बात पर ताज्जुब होता है कि इस बात में भी कई भाइयों को एतराज़ है कि जो मिनिस्टरी बहुत बड़ी थी और उसको जो कम कर दिया गया है यह भी क्या अच्छा काम है । पब्लिक भी कहती है, मैम्बरान भी कहते हैं और

12-00 noon

48 मैम्बरान ने लिख कर भी दिया कि यह जो इतनी ब्रौड बेस्ड मिनिस्टरी है इसमें कमी की जाए । और जब चीफ़ मिनिस्टर साहिब ने कमी कर दी.....

एक आवाज़ : कहां की है ?

श्री बाबू दयाल शर्मा : लो और लो । फरमाते हैं कि कमी ही नहीं की । कितने ताज्जुब की बात है । इन ही के कहने पर वज़ीर हटा दिये गए तो अब कहते हैं कि

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क्यों ऐसा किया गया है। जो एक अच्छा काम किया गया है उसकी क्यों तारीफ न की जाए और क्यों उसके लिये मुबारकबाद न दी जाए। अगर कोई अच्छा काम करता है, चाहे वह कितना ही निकम्मा आदमी हो.....हंसी.....उस की भी तारीफ की जानी चाहिए, उसकी भी तारीफ की जानी चाहिए। मगर इन लोगों को देख कर ताज्जुब होता है जो हकीकत से मुंह मोड़ते हैं। अंग्रेज की हुकूमत का हमारे दिमागों पर यह असर हुआ है कि हम हर बात की चाहे वह अच्छी ही हो मुखालफत करने के आदी हो गए हैं। उस वक्त तो यह बातें ठीक थीं, इन की जरूरत थी। उसी फिज़ा ने हममें ऐसे आदमी पैदा किये जिन्होंने महात्मा गांधी सरीखे इन्सान जो कि हजारों वर्ष बाद यहां पर पैदा हुए और जिन्होंने कभी कीड़ी को भी तकलीफ नहीं दी, को गोली मार दी। (विघ्न)

बाबू अजीत कुमार : On a point of order, Madam. यह तो मुबारकबाद देने का रेजोल्यूशन है, इसमें इन्हें कहें कि महात्मा गांधी के नाम को न लाएं।

उपाध्यक्ष : It is no point of order, तो भी अच्छा हो अगर बड़े आदमियों के नाम को बहस में न लायें। (It is no point of order. Even then it would be better if the names of great men are kept out of the debate.)

श्री बाबू दयाल शर्मा : यह आपने ठीक फरमाया है। मगर यह और लैंग्वेज तो समझते ही नहीं (हंसी) इन दोस्तों में से कुछ तो वह हैं जो मुख्य मंत्री जी से प्यार जताते थे और उनको नेक बताते थे मगर आज वही यह कहते नहीं सकते कि पंजाब सरकार जुल्म कर रही है और यह चीफ मिनिस्टर तो खराबियों का मुजस्समा है। (विघ्न) इन्होंने एक यह टेकनीक ही बना ली है कि अगर कोई दूसरी तरफ से बात करने लगे तो शोर मचा दो, गलत प्वायंट उठा दो और बोलने ही न दो। वह जो रेजोल्यूशन आया है तो इसका मतलब तो यह है कि जो काम अच्छा किया गया है और इन तकरीरों के मुताबिक है उसकी तारीफ की जाए और चीफ मिनिस्टर को इस अच्छे काम के लिये मुबारकपेश की जाये। यही लोग जो आज इस रेजोल्यूशन की मुखालिफत कर रहे हैं उठ कर कहा करते थे कि इस ब्रॉड बेस्ड मिनिस्टरी को कम किया जाए। अगर किसी दिन इनके हाथ में वज़ारत आ जाए.....(विघ्न) मैं तो कहता हूँ कि आ जाए ताकि हम बता सकें कि आप किस तरह की बातें किया करते थे और खुद क्या कर रहे हैं। मगर वज़ारत इनके हाथ में आयेगी नहीं क्योंकि खुदा गंजे को नाखून नहीं दिया करता। (हंसी) एक साहिब ने कहा कि डिप्टी कमिश्नर साहिब ने ज़िला डिफैन्स कमेटी बनाते समय सबको कार्ड डाला। उसमें कहा कि आपोजीशन को तो पूछता ही नहीं, कमेटी बनाई तो नहीं पूछा, इतने बड़े महमान आए तो नहीं पूछा, लेकिन अगर पूछते हैं तो कहते हैं कि खुशामद करने के लिये पूछते हो। (विघ्न) इनकी बात मानी जाये तो कहते हैं कि क्यों मानी? (विघ्न) एक साहिब ने कहा कि छोड़ दो वज़ारत। एक बार

[श्री बाबू दयाल शर्मा]

मेरे पास कुछ साहिबान आए और छोड़ने का सबक देने लगे। मैंने उनसे कहा कि आपो-जीशन पार्टी बिना त्याग और तपस्या के नहीं पनप सकती। **Constructive** काम किये बिना जनता साथ नहीं चलती धोखे में जनता नहीं आती। वह राय जो कायम करती है आपके कार्य देख कर करेगी, आपकी बातों और तकरीरों का कोई असर न होगा।

सरदार लच्छमन सिंह गिल : On a point of order, यह रेज़ोल्यूशन पर बोल रहे हैं या आपोजीशन को तालीम दे रहे हैं? (विघ्न)

उपाध्यक्षा : मुझे बड़े अफसोस से कहना पड़ता है कि स्पीच को **interrupt** करने के लिए प्वायंट आफ आर्डर नहीं किया जाना चाहिए। (तालियां)
(I am sorry to point out that points of order are raised to interrupt others.) (Cheers)

श्री बाबू दयाल शर्मा : फिर एक भाई ने शिकायत की कि पटवारी हटा दिये, फलां मुलाज़म हटा दिये। एक तरफ तो फरमाया जाता है कि इन्स्पैक्टरों की फौज बना ली गई है, मुलाज़म बढ़ा लिये गए हैं। और जब उनमें कमी की जाती है तो फरमाते हैं कि यह कमी नहीं की जानी चाहिए थी। यह तो सरकार जुल्म कर रही है। यह दलीलें तो मेरी समझ में नहीं आतीं। (विघ्न)

एक आवाज़ : आपको समझ आयेगी ही नहीं। (हंसी)

श्री बाबू दयाल शर्मा : खैर समझ का ठेका तो आप ने ही ले रखा है। (हंसी)
सिवाए दूसरों की खिल्ली उड़ाने के और शोर मचाने के भी कोई बात आती है।

रेज़ोल्यूशन में दूसरी बात है **economy** की, खर्च में बचत की, मैं कहता हूँ कौन सा ऐसा **measure** बाकी रह गया जो पंजाब सरकार ने इकानोमी की तरफ नहीं लिया। **Retrenchment** यदि यह सरकार करती है तो मुसीबत है, तनखाहें कम करती है तो मुसीबत है, टैक्स लगाती है तो मुसीबत है। चीफ मिनिस्टर ने यह मिनिस्ट्री भी कम कर दी तो भी मेरे दोस्त उस कदम को **appreciate** नहीं कर सकते। मैं उन्हें यह कहना चाहता हूँ कि जो कदम अच्छा हो, उसे अच्छा कहना चाहिए।

उपाध्यक्षा : आप अपनी भी राय इस रेज़ोल्यूशन के बारे में कह दें कोई। (हंसी) (The hon. Member may express his own opinion also on this resolution.) (Laughter)

श्री बाबू दयाल : मैं अपनी बात भी कहता हूँ। जैसे यह भाई मुखालफत करते हैं चीफ मिनिस्टर साहिब की, वैसे मैं भी करता हूँ कि साहिब, यह जिस आदमी को अपनी छाती से लगाते हैं ऐसा लगता है कि यह छाती से चिपकाने से शायद ठीक हो जायेंगे लेकिन हकीकत यह है कि वे होते नहीं हैं तो फिर उनके ऐमाल देख कर चीफ मिनिस्टर साहब को उन्हें धक्का देना पड़ता है। वह धक्का खाए हुए आदमी क्रोध में आते हैं। तो

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हमारे शास्त्रों में कहा गया है कि क्रोध में बुद्धि ठिकाने नहीं रहती। यही कारण है कि उन लोगों की आज बुद्धि ठिकाने नहीं रही (हंसी) और वह चीफ मिनिस्टर की नुकताचीनी करते हैं। लेकिन मैं बताना चाहता हूँ कि हमारे चीफ मिनिस्टर साहिब के अन्दर वह बातें हैं जो हम में से एक के अन्दर भी नहीं हैं। मैं 15 साल से मिनिस्ट्रियां देखता आ रहा हूँ और मुझे पता है कि इतनी integration किसी भी मिनिस्ट्री में नहीं हुई जितनी कि आज दिखाई देती है। तो यह सराहना की बात है जिसे सब को मानना चाहिए। लेकिन कुछ लोग ऐसे हैं जो वजीर भी रह चुके हैं और आज वह हमारे चीफ मिनिस्टर साहब की रहमदिली के कारण ऐसी बातें करते हैं, जो capitalism को बढ़ावा देती हैं, जाति-बिरादरी, फिकापरस्ती के जज्बे को बढ़ावा देती हैं। तो यह भी खैर उनका कसूर नहीं है क्योंकि भगवान ने सबको एक जैसा तो पैदा नहीं किया है और न एक सा ही दिमाग दिया है लेकिन यहां पर जो जैसी training ले लेता है उसको वैसी ही बातें करनी आती हैं। (विघ्न) डिप्टी स्पीकर महोदया, इनका यही टैकनीक है कि आप तो इल्जाम लगाते रहें चीफ मिनिस्टर पर लेकिन दूसरों को जवाब देते वक्त बोलने न दिया जाए और तो और, डिप्टी स्पीकर साहिबा, आपके काम को भी यह अपने हाथ में ले लेते हैं। (घंटी) मुझे डिप्टी स्पीकर साहबा, एक बात याद आ गई इनकी बातों को सुनकर। दो दोस्त थे। एक कुरख्त मिजाज का और दूसरा तहम्मल मिजाज का। तो वह पहले वाला दोस्त एक दिन अपने बच्चे को लिये जा रहा था तो दूसरे ने उस खूबसूरत बच्चे को देख कर पूछा कि भाई, क्या यह बच्चा आपका है? तो वह बोले, "हां, यह मेरा नहीं तो क्या आप के बाप का है।" इसके बाद उसने उनसे फिर कहा कि अच्छा, अच्छा इसे अच्छी तरह पालना, लिखाना, पढ़ाना। तो वह कहने लगे कि अरे पालूंगा नहीं तो क्या इसे मार दूंगा (हंसी)। तो, जनाब, यह मेरे दोस्त भी जितनी बात करते हैं, उतनी उल्टी ही करते हैं। (विघ्न, आपोजीशन की तरफ से) आप चुपचाप सुनिए। मैं आपको बतलाना चाहता हूँ कि जब आपको परमात्मा ने दो कान दिये हैं और जबान एक ही दी है इसका मतलब है कि आप सुनें ज्यादा बोलें कम! (हंसी)

उपाध्यक्ष : आप बाबू दयाल जी कोई बात रैज़ोल्यूशन पर भी कहिए।
 (The hon. Member may say something on the resolution also.)

श्री बाबू दयाल : मैं इसी रैज़ोल्यूशन पर ही बोल रहा हूँ। यह जो टंडन साहब हैं और बाबू वचनसिंह हैं, यह बड़े अच्छे ढंग से स्पीच देते हैं इसके लिये मैं उन्हें मुबारिक-बाद देता हूँ लेकिन मुझे बड़ा अफसोस होता है कि हमारी energy इस तरह से वेस्ट हो रही है और यह इनकी स्पीचें अच्छी बातों के लिये नहीं हो रही हैं। एक साहब ने कहा, बड़ा भारी जुल्म हो गया यहां पर और चीफ मिनिस्टर साहब फलां फलां आदमी ऐसे आदमियों से मिलने रिवाड़ी गये। मैं कहता हूँ कि बड़े आदमी की यही निशानी होती है वह गुमराह और घुमंडी आदमियों को देश की भलाई के लिये समझाने के लिये गए।

[श्री बाबू दयाल शर्मा]

उनको समझाने जाना बुरा काम नहीं है। महात्मा गांधी मिस्टर जिन्ना को भी मिलने गये थे जब वह एक बार जिद पर डट गये और उनको समझाया कि सही रास्ते पर आना चाहिए। तो चीफ मिनिस्टर साहब भी गुस्से हो गए आदमी को मनाने जा सकते हैं इसके लिये तो वे मुबारिकबाद के मुस्तहिक हैं। बात तो मैंने पहले भी कह दी कि परमात्मा ने सब को दिल, दिमाग और ज़बान एक सी नहीं दी है लेकिन जो उल्टे आदमी हैं वह उल्टी ही बात करते हैं। (विघ्न) यह चीफ मिनिस्टर साहब ही हैं जो पंजाब को कंट्रोल कर रहे हैं। दुनियां में बहुत सी चीजें ऐसी हैं जो अपनी अपनी जगह पर होती हैं। और इस दुनिया में डेमोक्रेसी भी इसलिये बनाई जाती है कि हम सब को accommodate करें अपनी अपनी जगह के मुताबिक।

हमारे चीफ मिनिस्टर साहब में यह गुण है कि वह सही काम करते हैं। वह अपने गुणों के कारण ही 5-7 साल से लगातार मिनिस्ट्री चला रहे हैं। इनसे पहले कोई भी चीफ मिनिस्टर इतनी देर तक अपनी ministry नहीं चला सका, यह गुण हमारे चीफ मिनिस्टर की शोभा बढ़ाता है कि उन्होंने शराबबन्दी करने का दृढ़ निश्चय कर लिया है, हमारे चीफ मिनिस्टर साहब उस community में पैदा हुए हैं जहां पर शराब काफी पी जाती है। (interruption) और गांव गांव में निकलती है। परन्तु यह हमारे मुख्य मंत्री हैं जो इसको हाथ नहीं लगाते पीना तो अलग रहा। क्या यह उनका गुण नहीं है?

सरदार लछमण सिंह गिल : I rise on a point of order, Madam जनाब, इन्होंने एक community के बारे में कहा है, इन्हें यह लफज़ withdraw करने चाहिए। (Noise. Interruptions)

Deputy Speaker : Order. No direct talk between the hon. Members, please.

श्री बाबू दयाल शर्मा : जनाब डिप्टी स्पीकर साहिबा, अगर इन्हें एतराज़ है तो मैं यह लफज़ वापिस लेता हूँ। (Interruptions)

सरदार लछमण सिंह गिल : जनाब डिप्टी स्पीकर साहिबा, hon. Member को पता होना चाहिये कि सरदार प्रताप सिंह कैरों तों सिंह साभियों का लड़का है। (Interruptions)

श्री बाबू दयाल शर्मा : जनाब डिप्टी स्पीकर साहिबा, मैं यह अर्ज़ कर रहा था— (Interruptions)

सरदार करतार सिंह ढिल्लों : On a point of order, Madam, इन्हें पता होना चाहिए कि सरदार प्रताप सिंह के पिता तो सिंह सभिए थे।

Deputy Speaker : This is no point of Order, please.

श्री बाबू दयाल शर्मा : डिप्टी स्पीकर साहिबा, Opposition पर बैठे हुए कुछ सदस्य मुझे speech करने नहीं देते। वह खाहमुखाह interrupt करते हैं, (Interruptions)

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Deputy Speaker : Order order, please.

श्री बाबू दयाल शर्मा: उपाध्यक्ष महोदया, मैं अर्ज कर रहा था कि **democracy** तब तक नहीं पनप सकती जब तक सच्चाई को न माना जाए। हमारे चीफ मिनिस्टर साहिब ने जो देश के लिये पंजाब के नौजवान शहीद हुए उनकी **families** के लिये योग्य सहायता दी है और जो देश के लिये आइंदा शहीद होंगे उनके परिवारों को भी पूरी पूरी सहायता देंगे।

डिप्टी स्पीकर साहिबा, हर काम के दो पहलू हैं इसके भी दो पहलू हैं। एक **dark** और दूसरा **bright** है, एक अच्छा और दूसरा बुरा। दुनिया का **basic principle** यह है, जब से दुनिया पैदा हुई है और जिस दिन तक खत्म होगी, नेकी और बदी बराबर रहेंगे, इन्सान का फ़र्ज क्या है? इन्सान का फ़र्ज यह है कि सच्चाई पर कायम रहे और सही बात को नज़र अन्दाज़ न करे, चीफ मिनिस्टर साहिब मिनिस्टरी को कम करने के लिये मुबारकबाद के मुस्तहिक हैं, मैं इसकी जोरदार शब्दों में ताईद करता हूँ।

खान अब्दुल गफ़ार खां (अम्बाला शहर) : सदरे मोहतरमा, जो **resolution** श्री चांदीराम वर्मा ने पेश किया है, मैं उसकी ताईद करने के लिये खड़ा हुआ हूँ, मैं हैरान था—मैं उन दोस्तों की तकरीर सुन रहा था जो **Opposition** के **benches** पर बैठे हुए हैं। (**Interruptions**) (**Repeated interruptions**) में यह देख रहा था कि उनकी तकरीरों में कहां तक **relevancy** और कहां तक **irrelevancy** है। (**Interruptions**) मैंने बहुत कुछ उनका सुना और बता देना चाहता हूँ और साथ ही मैं **Opposition** के मेम्बरों से निहायत अदब के साथ गुजारिश करना चाहता हूँ। कि यह सौदा उनके लिये महंगा पड़ेगा (**Interruptions**) मैं उनको **challenge** देता हूँ कि वह इसके लिये तैयार हो जाएँ कि जो कुछ मैं कह रहा हूँ वे सुनते जाएँ और जो वह कहेंगे उनको मैं सुनता जाऊंगा। जो तकरीरें **Oppositions** के मेम्बर कर रहे हैं उनको हम सुनते ही जाएँ यह बर्दाश्त नहीं किया जा सकता (**Interruptions**).

उपाध्यक्षा : जब पुराने से पुराने और काबिल आदमी बोलने लगते हैं तो उनको गौर से सुना नहीं जाता, यह ठीक नहीं है। **With folded hands, I would request the Honourable Members to keep the dignity of the House. (I find when old parliamentarians and experienced Members of the House begin to speak they are not heard with patience. This is not proper. With folded hands, I would request the hon. Members to maintain dignity of the House).**

खान अब्दुल गफ़ार खां : जनाब, सदरे मोहतरमा आलिया, मैं लम्बी चौड़ी तकरीर नहीं करना चाहता हूँ, मैं चन्द बातें आपकी इजाज़त से अर्ज करना चाहता हूँ कि इस **resolution** में यह कहा गया है कि चीफ मिनिस्टर साहिब को मुबारकबाद पेश की

[खान अब्दुल गफ्फार खां]

जाए क्योंकि उन्होंने अपनी वज्रात में कमी की है। दूसरी बात यह है कि **public** का, **Oppositions** के मैम्बरों का और दूसरे जिन जिन का शुक्रिया अदा करना हो, शुक्रिया अदा करें, कोई ऐसी बात नहीं है जो किसी की तबीयत पर नागवार गुजरे। जिन लोगों को सदमा पहुंचा, जो लोग सदमा उठाने के आदी हो चुके हैं और सदमें वाली बातें कहते हैं अगर उन लोगों को सदमा पहुंचे, तो यह दूसरी बात है। यह तो वही बात है कि आ बैल मुझे मार। लेकिन इस **resolution** में कोई ऐसी बात नहीं है जिनके लिये लोगों को कोई एतराज हो सकता है, हां। उन लोगों को जो एतराज के लिये एतराज करना चाहते हैं, मैं उनके लिये अर्ज करना चाहता हूँ। कि उनको चाहिए कि वह जिनको चाहें मुबारकबाद दें। उनकी जो मर्जी हो वह कह सकते हैं। मैं बड़े जोरदार अल्फाज के साथ यह कहूँगा कि जनाब उनको मुबारकबाद दी जाए उन लोगों को मुबारकबाद दी जाए और चीफ मिनिस्टर साहब को मुबारकबाद दी जाए, जिन्होंने **ministry** में कमी की। (Interruption)

जनाब सदरे मोहतरमा, **Opposition** के मैम्बरों ने कहा कि जब बख्शी गुलाम मुहम्मद अमृतसर में तशरीफ लाए तो जलसा कांग्रेस की तरफ से हुआ और **publicity** पब्लिक रिलेशनज के डिपार्टमेंट वालों ने की। गोया सरकारी विभाग ने उन की इमदाद की। असल वाकियात यह है कि यह जलसा **Public Relations Department** की तरफ से था न कि कांग्रेस की तरफ से। क्योंकि वह बतौर **Leader of the Jammu and Kashmir Government** के आए थे। उनके लिये अगर कांग्रेस अपनी तरफ से **publicity** करती है तो यह बात मेरी समझ में नहीं आई कि इसमें कौन सी हर्ज वाली बात है। मेरे दोस्त महज एतराज करने की खातिर आंखें बंद करके बात कह देते हैं। वे यह जानने की कोशिश नहीं करते कि वे वहां पर क्यों आये थे और किस किस्म का वह जलसा था। **Municipal Committee** की तरफ से ऐंड्रेस पेश करने के लिये वहां पर जलसा होता है। उसके लिये अगर **Public Relations Department** काम करता है और कांग्रेस ने ताईद कर दी तो बताइये कि कौनसा गुनाह हो गया (Interruptions) मेरे पुराने दोस्त चौधरी देवीलाल ने फरमाया कि क्या मुबारकबाद चीफ मिनिस्टर सरदार प्रतापसिंह जैसे मजबूत आदमी को न दें तो अब्दुल गफ्फार खां जैसे कमजोर आदमी को दें। (Interruptions) ठीक है, बिल्कुल ठीक है। आज मैं यह कहे देता हूँ कि पंजाब की खुशकिस्मती है कि आपको **democratic** तरीके से गवर्नमेंट को चलाने के लिये सरदार प्रतापसिंह सा मजबूत आदमी मिला हुआ है। उससे ज्यादा मजबूत आदमी आज तक हमको नहीं मिला। (Thumping from the Treasury Benches) जिस आदमी को आप लोग ही अपनी प्राईवेट महफलों और मजलिसों में कहते रहे हैं कि इससे ज्यादा बेहतर **administrator** मिलना मुश्किल है मगर आज आप उसी पर एतराज क्यों कर रहे हैं? आज यहां पर कहा गया कि सरदार प्रतापसिंह ने **Super-ministers** बना दिये। मैं कहना चाहता हूँ कि यह लोग एतराज करते हैं कि साहिब **Super-ministers** बनाये हुए हैं, यह किया

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था और वह किया था, उसकी वदकिस्मती है कि उसने जिस शख्स को अपनाया उसी ने एहसान फरामोशी की और उसके खिलाफ बोला। बड़े ताज्जुब की बात है कि बड़े तमतराक से कह देते हैं कि जनाब **undivided** पंजाब में पांच छः मिनिस्टर थे और आज इतने हो गए, 31/32 हो गए। (**Interruptions by Baboo Bachan Singh**) जरा सुनिए। बाबू जी आपके लिये मेरे दिल में बड़ी इज्जत है। मैं यह अर्ज कर रहा था कि यह कहा गया है कि साहिब **Joint Punjab** में इतने मिनिस्टर थे और अब एक फौज हो गई है, बरात बना दी गई है। मैं कहता हूँ कि अरे मियां, बरात समझते हो तो खुश हो। (हंसी) बरात तो खुशी की निशानी है। बरात तो शादी की होती है, तुम्हें तो खुश होना चाहिए था, बरात खुशी की इलामत है। लेकिन आपने तो मालूम होता है कि सफे मातम बिछा दी। (**Chees from the Treasury Benches**) यहां पर ऐसे लोग भी मौजूद हैं जो कि **Judges** की कुर्सी पर मामूर थे। मैं उनसे पूछना चाहता हूँ कि **undivided Punjab** में कितने जज थे? और आज कितने हैं, आज १८ हैं। किसी ने कहा कि साहब हम **resign** करते हैं। यह तो हमारे **Ministers** की तारीफ है, इन **Benches** की तारीफ है कि इन्होंने खुदबखुद इस्तीफे दे दिये लेकिन जजों में से तो किसी ने नहीं कहा कि हम इस्तीफे देते हैं। ताज्जुब की बात है, हम कहते हैं कि हमें बख्शो। हम तंग आ गए हैं.... (**Interruptions**) मोहतरिमा, इनकी मिसाल ऐसी है। एक बड़ा नेक आदमी था, उसकी बीबी इन की तरह थी। उसकी बीबी निहायत लड़ाकी थी, गालियां देती थी, पड़ौसियों को गालियां देती थी, पड़ौसियों के बच्चों को मारती थी। रोज उसकी शिकायत उस भले आदमी के पास पहुंचती थी, वह उसे रोज समझाता लेकिन वह बहुत जबान दराज थी। वह उसके भी पीछे पड़ जाती थी। मोहल्ले के लोग शिकायत करते कि तेरी बीबी ने यों किया, तेरी बीबी ने यों किया। वह बेचारा बहुत तंग आ गया। आखिर एक दिन उसकी बीबी कहने लगी कि तू बड़ा मक्कार है अपने आपको बड़ा नेक बताता है, जिस तरह से आज इन **Benches** वालों को कहा जाता है, आज मैंने एक आदमी देखा वह आसमान में उड़ रहा था। खुदा को पहुंचे हुए आदमी ऐसे होते हैं। जब उसने यह बात सुनी तो वह खुश हुआ कि अब यह समझेगी। वह नेक आदमी था, उसने तपस्या की थी खुदावंदताला की हबादत की थी और पहुंचा हुआ था। तपस्या के जरिये वह भी हवा में उड़ने लगा और अपने घर के खूब चक्कर लगाये। उसकी बीबी ने भी उसे देख लिया। थोड़ी देर फिरने के बाद वह आ गया। उसकी बीबी कहने लगी कि पहले तो एक आदमी उड़ता था अब दो उड़ने लगे हैं। तू बहुत नालायक और मक्कार है। धोकेबाज है जैसे आज कहा गया। नेक आदमी तो उन जैसे होते हैं जोकि आसमान में उड़ रहे थे। उसने कहा कि निशाना बैठ गया और कहने लगा कि भाग्यवान दूसरा आदमी तो मैं ही था। तो उसकी बीबी बोली कि अच्छा तो तू अभी टेढ़ा टेढ़ा उड़ रहा था। हमारी पोजीशन भी उसी आदमी की तरह है। (**विघ्न**) न ताबे वस्ल दारम न ताकते जुदाई। (**Interruptions**) तो मैं अर्ज कर रहा था कि मेरे दोस्त जो सामने बैठे हैं उस भले आदमी की बीबी की तरह हैं।

[खान अब्दुल गफ्फार खां]

मैं अर्ज़ करूँ कि इस तरह की *irrelevant* बातें करना और मौका हो या न हो चीफ मिनिस्टर की शख्सियत को बीच में ले आना मेरे दोस्तों को जेबा नहीं देता। इस रेज़ोल्यूशन के अन्दर कहीं पर भी किसी कारखाने का जिक्र नहीं, सिनेमा का जिक्र नहीं। इसमें तो महज़ यह लिखा हुआ है कि सूबे के चीफ मिनिस्टर ने जो नेक काम किया है, उसके लिये यह एवान उनको मुबारिकबाद देता है। इन दोस्तों ने बजाय उनको मुबारिकबाद देने के यह मुतालबा किया है कि आपोजीशन को मुबारिकबाद दी जाए। क्यों? वह कहते हैं कि उन्होंने ही ऐसा माहौल पैदा किया कि जिसमें चीफ मिनिस्टर साहिब को मिनिस्टरी में कटौती करनी पड़ी। फिर कहते हैं कि मुबारिकबाद दो जनता को और आखिर में फरमाया कि मुबारिकबाद तो उन 47 कांग्रेस पार्टी के मैम्बरान को जिन्होंने लिख कर दिया कि आप मिनिस्टरी को कम करो। ठीक है। नायब सदरे मोहतरिमा, अब आप ही अन्दाज़ा लगाएं और फैसला करें कि जो शख्स पब्लिक की आवाज़ के मुताबिक काम करता है, जो शख्स आपोजीशन के मुतालबात को भी मान लेता है क्या वह नेक आदमी नहीं, क्या उसकी तारीफ करना कोई बुरी बात है? (**Voices of Hear, Hear from the Treasury Benches**) मुझे फख्र है कि पंजाब का चीफ मिनिस्टर पब्लिक की आवाज़ पर कान धरता है। मुझे इस बात का फख्र है कि अगर आपोजीशन भूले भटके ऐसी कोई बात कह दे जो मुनासिब हो तो चीफ मिनिस्टर उस पर भी अमलदरामद करने को तैयार हो जाता है। (**Thumping by the Members of Treasury Benches**) कहा गया कि चीफ मिनिस्टर ने अपनी पार्टी के 47 मेम्बरों के कहने पर ही वज़ारत को कम किया। ज़रा सोचिए कि वह किस पार्टी के मैम्बर थे। वह 47 मैम्बर उसी पार्टी के हैं जिस पार्टी का चीफ मिनिस्टर है, लीडर है। मैं तो यह कहता हूँ कि हमारी पार्टी के अन्दर आपोजीशन के दोस्तों की तरह नहीं कि मन चेह मे सरायम व तंबूराए मन चेह में सरायद।

यानी मैं क्या गा रहा हूँ और मेरा तम्बूरा क्या बोल रहा है। ये दोस्त एक तरफ से कुछ कहते हैं दूसरी तरफ से कुछ कहते हैं। हमारी पार्टी एक है, इसका हर फैसला एक होता है, और चीफ मिनिस्टर हमारे लीडर हैं। हमने खुद उनको लीडर चुना हुआ है और आपको मालूम होना चाहिए कि जब तक हमारे जिस्म के अन्दर खून का आखिरी कतरा भी बाकी है हम उनका साथ देंगे। हम आपको (आपोजीशन की तरफ इशारा करते हुए) इस तरह से बातें नहीं करने देंगे। आपको पूरी तरह से समझ लेना चाहिए कि अगर आपको **expose** किया जाए या आपकी करतूतों को बयान किया जाये तो फिर आपको गिला होता है।

मैं मानता हूँ कि हममें खामियां हैं। आज तक दुनिया के अन्दर कोई शख्स ऐसा नहीं हुआ जिसमें खामियां न रही हों। जिस दिन इन्सानियत की तकमील हो जायेगी उसी दिन दुनिया खत्म हो जायेगी, फना हो जाएगी। इसकी मौत हो जायेगी। तकमील के बाद हमेशा मौत होती है। फना होती है। इसलिये मैंने अर्ज़ की कि हममें तो खामियां हैं। अगर तुम्हारे में खामियां नहीं हैं तो यह समझ लो कि तुम्हारी फना आ गई है, मौत आ गई है (**Thumping by the Members of Treasury Benches**) हममें

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खामियां हैं, हम अपनी खामियों पर निगाह डालते हैं और कोशिश करते हैं कि उन खामियों को दूर किया जाए। हममें भलाई भी है, हममें बुराई भी है। हमसे गलतियां भी होती हैं। आखिर हम फरिश्ते नहीं हैं, खुदा नहीं हैं। नायब सदरे मोहतरिमा, आपकी विसातत से मैं अपने आपोजीशन के दोस्तों को बताना चाहता हूँ कि सिर्फ तीन हस्तियां गलती नहीं करती हैं। एक तो खुदावन्द ताला जिसे आप बाहगुरु कहें, ईश्वर कहें, परमात्मा या जो भी कहें। दूसरे फरिश्ता गलती नहीं करता और तीसरा है कम्बख्त शैतान। उससे भी कोई गलती नहीं होती (**Voices of Hear, Hear from Treasury Benches**) जनाब, खुदा गलती नहीं करता, मेरे अकीदे के मुताबिक, फरिश्ता गलती नहीं करता क्योंकि उसे गलती करने का मादा बदीयत खुदावन्दताला ने नहीं दिया और जैसा कि मैंने अभी अभी कहा तीसरी हस्ती है कम्बख्त शैतान जो कि भूलकर भी गलती नहीं करता।

सरदार कुलबीर सिंह : चीफ मिनिस्टर भी गलती नहीं करता।

खान अब्दुल गफ्फार खां : अरे साहिब, सुनिये तो। घबरा क्यों गए

A Voice : Show boy !

खान अब्दुल गफ्फार खां : और जो शैतान है वह लोगों को कभी नेक रास्ते पर, अच्छे रास्ते पर नहीं चलने देता। उनको हमेशा उल्टा रास्ता दिखाता है। जहां तक हमारा ताल्लुक है न तो हम खुदा हैं, न ही फरिश्ते हैं। गलतियां भी हम करते हैं, हमसे भूलें भी होती हैं, उनको सुधारने की कोशिश भी करते हैं। लेकिन इसके बरअक्स जो गलती कर ही नहीं सकते, जो यह कहते हैं कि उनसे गलतियां होती ही नहीं वह खुद अन्दाज़ा लगा लें कि वह क्या हैं, कौन हैं। **I leave it to your common-sense to judge.** जो भाई यहां पर उठकर जोशीली बातें करते हैं उनकी खिदमत में मैं अर्ज़ करूँगा कि इस तरह से आप हाउस की इज्जत और शान में अज़ाफ़ा नहीं करते। अगर हाउस की इज्जत और शान को आप ऊंचा करना चाहते हैं तो मैं आप से गुज़ारिश करूँगा कि इस रैज़ोल्यूशन को मुतफिका राए से पास करें।

सरदार गुरनाम सिंह : (राएक्ट) डिपटी सपीकर साहिब, मेरा इरादा उं नहीं सी कि में अज इस रैज़ोल्यूशन उे घेलां, पर आपणे इक बसुरत लैजिसलेटर दी उकरीर सुठके, जिनुं ने पहिलां ही दरधासत कीती सी कि अपोजीशन वाले मेरी उकरीर सुठन अंर इस गॉल दा में अपोजीशन नुं **credit** दिंदा हां कि उनुं ने बड़े आराम ठाल सारी उकरीर सुठी है भावें मेरे इस बसुरत ने अपोजीशन लਈ ज़ैतान उक दे लफज इसउेमाल कीते। में हाउस नुं जकीन दिवाउेदा हां कि अपोजीशन वल भावें केंडी वी आदमी घेठा है पर इनुं वरगा जमीर डरेंस नहीं। (उाड़ीआं) सांनुं पता है कि किस उरुं मेंघरां दी जमीर धरीदी जांदी है, इस उं ज़िआदा में लफज इसउेमाल नहीं करना चाहुंदा। हां साहिब ने आपणी उकरीर विच इतने बसुरत हुंदे हें, इतना

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ

ਚੇਹਰਾ ਮੋਹਰਾ ਰਖਦੇ ਹੋਏ ਇਸ ਕਿਸਮ ਦੇ ਲਫਜ਼ ਕਹੇ ਹਨ ਕਿ ਮੈਂ ਅਫਸੋਸ ਤੋਂ ਬਗ਼ੈਰ ਹੋਰ ਕੁਝ ਨਹੀਂ ਕਹਿ ਸਕਦਾ। ਉਹ ਆਪਣੇ ਆਪ ਹੀ ਖਤਮ ਹੋ ਚੁਕੇ ਹਨ, ਉਨ੍ਹਾਂ ਦੀ ਕੋਈ ਇਜ਼ਤ ਨਹੀਂ। ਇਸ ਰੈਜ਼ੋਲੀਊਸ਼ਨ ਬਾਰੇ ਮੈਂ ਇਹੋ ਕਹਾਂਗਾ ਕਿ ਜੇ ਇਹ ਨਾ ਹੀ ਆਉਂਦਾ ਤਾਂ ਚੰਗਾ ਸੀ ਕਿਉਂਕਿ ਇਹ ਇਕ ਆਮ ਕਹਾਵਤ ਹੈ ਕਿ ਨਾਦਾਨ ਦੋਸਤ ਤੋਂ ਦਾਨਾ ਦੁਸ਼ਮਨ ਚੰਗਾ ਹੁੰਦਾ ਹੈ। ਪਰ ਅੱਜ ਚੀਫ ਮਨਿਸਟਰ ਦੇ ਨਾਦਾਨ ਦੋਸਤਾਂ ਨੇ ਅਪੋਜੀਸ਼ਨ ਨੂੰ ਮੌਕਾ ਦਿੱਤਾ ਹੈ ਕਿ ਜੋ ਵੀ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਕਾਰਨਾਮੇ ਹੁਣ ਤੱਕ ਹੋਏ ਹਨ ਉਨ੍ਹਾਂ ਤੇ ਰੋਸ਼ਨੀ ਪਾਈ ਜਾਵੇ। ਮੈਂ ਇਸ ਗੱਲ ਨੂੰ ਹੋਰ ਤਵਾਲਤ ਨਹੀਂ ਦੇਣੀ ਚਾਹੁੰਦਾ ਜੇ ਉਹ ਸਮਝਦਾਰ ਹੋਣਗੇ ਤਾਂ ਉਹ ਅਗੇ ਲਈ ਇਨ੍ਹਾਂ ਦੋਸਤਾਂ ਤੋਂ ਮਜ਼ੂਤਾਤ ਰਹਿਣਗੇ।

ਇਹ ਰੈਜ਼ੋਲੀਊਸ਼ਨ ਇਕ ਬੜਾ ਅਹਿਮ ਰੈਜ਼ੋਲੀਊਸ਼ਨ ਹੈ। ਹੁਣ ਵੇਖਣ ਵਾਲੀ ਗੱਲ ਇਹ ਹੈ ਕਿ ਆਇਆ ਇਹ ਪਾਸ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ ਜਾਂ ਨਹੀਂ। ਜਿਸ ਤਰ੍ਹਾਂ ਟੰਡਨ ਸਾਹਿਬ ਨੇ ਕਿਹਾ ਹੈ, ਇਸ ਰੈਜ਼ੋਲੀਊਸ਼ਨ ਦੇ ਤਿੰਨ ਹਿੱਸੇ ਹਨ। ਪਹਿਲਾ ਹਿੱਸਾ ਤਾਂ ਇਹ ਹੈ ਕਿ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਇਸ ਗੱਲ ਲਈ ਮੁਬਾਰਕਬਾਦ ਦਿੱਤੀ ਜਾਵੇ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਬਗ਼ੈਰ ਕਿਸੇ ਹੀਲੋਹੁਜ਼ਤ ਦੇ ਦਲੇਰਾਨਾ ਤੌਰ ਤੇ ਆਪਣੀ ਮਨਿਸਟਰੀ ਘਟਾ ਦਿੱਤੀ। ਜੇ ਇਹ ਦਰੁਸਤ ਹੈ ਤਾਂ ਮੈਂ ਇਸ ਰੈਜ਼ੋਲੀਊਸ਼ਨ ਨਾਲ ਮੁਤਫਿਕ ਹਾਂ। ਜੇ ਉਨ੍ਹਾਂ ਨੇ ਇਸ ਤਰ੍ਹਾਂ ਕੀਤਾ ਹੈ ਤਾਂ ਵਾਕਈ ਉਹ ਮੁਸਤਹਿਕ ਹਨ। ਪਰ ਆਇਆ ਇਹ ਗੱਲ voluntarily ਹੋਈ ਵੀ? 20 ਅਕਤੂਬਰ ਨੂੰ ਚੀਨ ਨੇ ਹਮਲਾ ਕੀਤਾ, ਅਪੋਜੀਸ਼ਨ ਪਾਰਟੀ ਦੀ ਮੀਟਿੰਗ ਹੋਈ, 23 ਤਾਰੀਖ ਨੂੰ ਇਹ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਕਿ ਗਵਰਨਮੈਂਟ ਨੂੰ unconditionally ਤੁਆਵਨ ਦਿੱਤਾ ਜਾਵੇ ਅਤੇ ਅਪੋਜੀਸ਼ਨ ਨੇ ਇਹ ਵੀ ਦਰਖਾਸਤ ਕੀਤੀ ਕਿ ਖਰਚਾ ਕੰਮ ਕਰਨ ਵਾਸਤੇ ਇਹ 34 ਵਜ਼ੀਰਾਂ ਦੀ ਫੌਜ ਨੂੰ ਖਤਮ ਕੀਤਾ ਜਾਵੇ।

ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ details ਦੇ ਵਿਚ ਨਹੀਂ ਜਾਣਾ ਚਾਹੁੰਦਾ। ਲੇਕਿਨ ਇਨ੍ਹਾਂ ਦੇ ਕੰਨ ਤੇ ਜੂੰ ਤਕ ਨਹੀਂ ਰਿੰਗੀ ਔਰ ਇਨ੍ਹਾਂ ਨੇ ਇਸ ਗੱਲ ਦੀ ਪਰਵਾਹ ਨਹੀਂ ਕੀਤੀ। ਫੇਰ ਇਕ ਪੰਜੌਰ ਮੀਟਿੰਗ ਹੋਈ ਜਿਥੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਕਿਹਾ ਗਿਆ ਕਿ ਹੁਣ ਆਪਾਂ ਸਭ ਇਕੱਠੇ ਹੋ ਗਏ ਹਾਂ ਔਰ ਅਪੋਜੀਸ਼ਨ ਨੇ ਮੁਖਾਲਫਤ ਕਰਨੀ ਛੱਡ ਦਿੱਤੀ ਹੈ, ਅਸੀਂ ਤੁਹਾਡੀ ਪੂਰੀ ਤਰ੍ਹਾਂ ਮਦਦ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹਾਂ ਇਸ ਕਰਕੇ ਤੁਸੀਂ ਵਜ਼ਾਰਤ ਘਟਾ ਦਿਉ। ਉਨ੍ਹਾਂ ਨੇ ਜਵਾਬ ਦਿੱਤਾ ਕਿ ਛੱਡੋ ਏਸ ਸਵਾਲ ਨੂੰ ਕੋਈ ਹੋਰ ਗੱਲ ਕਰੋ। ਇਸ ਤੋਂ ਬਾਅਦ ਦੂਸਰੇ ਦਿਨ ਚੰਡੀਗੜ੍ਹ ਦੇ ਵਿਚ ਪਬਲਿਕ ਜਲਸਾ ਹੋਇਆ ਜਿਥੇ ਸਾਡੇ ਸਪੀਕਰ ਸਾਹਿਬ ਵੀ ਮੌਜੂਦ ਸਨ। ਇਸ ਜਲਸੇ ਦੇ ਵਿਚ ਸਾਰੀਆਂ ਪਾਰਟੀਆਂ ਮੌਜੂਦ ਸਨ। ਮੈਂ ਸਪੀਕਰ ਸਾਹਿਬ ਨੂੰ ਮੁਬਾਰਕਬਾਦ ਦਿੰਦਾ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਸਾਰੀਆਂ ਪਾਰਟੀਆਂ ਨੂੰ ਇਕਠਾ ਕਰਨ ਵਿਚ ਬਹੁਤ ਸਾਰਾ ਹਿੱਸਾ ਲਿਆ ਸੀ। ਉਸ ਜਲਸੇ ਦੇ ਵਿਚ ਸਰਦਾਰ ਸਮਜੋਰ ਸਿੰਘ ਜੋਸ਼ ਹੋਰੀਂ ਵੀ ਥੋੜੀ ਜਿਹੀ ਗਲ ਕਹਿ ਬੈਠੇ। ਉਸ ਦੀ ਗਲ ਸੁਣਦਿਆਂ ਹੀ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਉਸ ਦੇ ਗਲ੍ਹ ਪੈ ਗਏ। ਚੱਲੋ ਇਸ ਪਬਲਿਕ ਮੀਟਿੰਗ ਦੇ ਵਿਚ ਵੀ ਹੋਈ ਗਲ ਨੂੰ ਛੱਡ ਦਿਉ। ਏਥੇ ਨਵੰਬਰ ਦੇ ਵਿਚ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਸਾਡਾ ਅਸੈਂਬਲੀ ਦਾ ਸੈਸ਼ਨ ਹੋਇਆ। ਏਥੇ ਉਦੋਂ ਹਾਊਸ ਦੇ ਵਿਚ ਸਵਾਲ ਉਠਾਇਆ ਗਿਆ ਕਿ ਹੁਣ ਅਸੀਂ ਸਾਰੇ ਪਾਰਟੀਆਂ ਦੇ ਬੰਦੇ ਇਕੱਠੇ ਹੋ ਗਏ ਹਾਂ ਕਿਉਂਕਿ ਐਮਰਜੈਂਸੀ ਆ ਗਈ ਹੈ ਇਸ ਕਰਕੇ ਸਰਕਾਰ ਦਾ ਇਹ ਫਰਜ਼ ਬਣਦਾ ਹੈ ਕਿ ਇਹ ਮਨਿਸਟਰੀ ਨੂੰ ਘਟਾ ਦੇਵੇ ਬਲਕਿ ਮਨਿਸਟਰਾਂ ਦਾ ਹੀ ਇਹ ਫਰਜ਼ ਬਣਦਾ ਹੈ ਕਿ ਉਹ ਖੁਦ resign ਕਰ

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ਦੇਣ। ਮੈਂ ਉਸ ਵੇਲੇ ਇਹ ਸਵਾਲ ਕੀਤਾ ਕਿ ਕੋਈ ਐਸਾ ਵਜ਼ੀਰ ਸਾਹਿਬ ਹੈ ਜਿਹੜਾ ਏਥੇ ਇਹ **voluntarily** ਆਖੇ ਕਿ ਮੈਂ ਵਜ਼ਾਰਤ ਤੋਂ ਹਟਦਾ ਹਾਂ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਗੱਲ ਸੁਣਕੇ ਸੋਗ ਪੈ ਗਿਆ ਔਰ ਕੋਈ ਬੋਲਿਆ ਤਕ ਨਹੀਂ। ਕਿਸੇ ਨੇ ਇਸ਼ਾਰਾ ਤਕ ਨਹੀਂ ਕੀਤਾ ਕਿ ਮੈਂ ਤਿਆਰ ਹਾਂ। ਫੇਰ ਇਸ ਤੋਂ ਬਾਅਦ ਏਥੇ **Calling Attention Motion** ਵੀ ਆਈ ਔਰ ਇਹ ਕਿਹਾ ਗਿਆ ਕਿ ਦਸੋ ਤੁਸੀਂ ਹਟਣਾ ਹੈ ਕਿ ਨਹੀਂ। ਉਦੋਂ ਵਜ਼ਾਰਤ ਨੂੰ ਘਟਾਉਣ ਵਾਸਤੇ ਕਿਸੇ ਨੇ ਕਦਮ ਨਹੀਂ ਉਠਾਇਆ। ਜਨਤਾ ਨੇ ਰੈਜ਼ੋਲੀਊਸ਼ਨ ਪਾਸ ਕੀਤੇ ਔਰ ਵਜ਼ਾਰਤ ਨੂੰ ਘਟ ਕਰਨ ਬਾਰੇ ਬੜੀ ਆਵਾਜ਼ ਉਠਾਈ ਗਈ ਉਸ ਦਾ ਜਵਾਬ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਜਿਨ੍ਹਾਂ ਨੂੰ ਹੁਣ ਅਸੀਂ ਮੁਬਾਰਿਕਬਾਦ ਦੇਣੀ ਹੈ, ਪਬਲਿਕ ਸਪੀਚਾਂ ਦੇ ਵਿਚ ਇਹ ਦਿੱਤਾ ਕਿ ਮੈਂ ਵਜ਼ਾਰਤ ਹਰਗਿਜ਼ ਘਟ ਕਰਨ ਲਈ ਤਿਆਰ ਨਹੀਂ ਹਾਂ। ਡਾਕਟਰ ਗੋਪੀ ਚੰਦ ਭਾਰਗਵ ਸਾਹਿਬ ਨੇ ਏਥੇ ਇਹ ਆਖਿਆ ਕਿ ਐਮਰਜੰਸੀ ਦੇ ਕੋਈ ਮਾਅਨੇ ਨਹੀਂ ਕਿਉਂਕਿ ਕੰਮ ਬਹੁਤ ਜ਼ਿਆਦਾ ਹੈ ਇਸ ਵਾਸਤੇ ਵਜ਼ੀਰ ਇਤਨੇ ਰਹਿਣੇ ਜ਼ਰੂਰੀ ਹਨ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਏਥੇ ਹੀ ਬਸ ਨਹੀਂ। ਅਖਬਾਰਾਂ ਦੇ ਵਿਚ ਇਹ ਨਿਕਲਿਆ ਕਿ ਵਜ਼ਾਰਤ ਕਮ ਹੋ ਰਹੀ ਹੈ ਮਗਰ ਸ ਡੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਉਸ ਖਬਰ ਨੂੰ **contradict** ਕੀਤਾ। 20 ਅਕਤੂਬਰ ਨੂੰ ਐਮਰਜੰਸੀ ਸ਼ੁਰੂ ਹੋਈ ਲੇਕਿਨ ਵਜ਼ਾਰਤ ਇਹ ਘਟਾਉਂਦੇ ਹਨ ਪਹਿਲੀ ਜਨਵਰੀ ਨੂੰ। ਮੈਂ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਪਹਿਲੀ ਜਨਵਰੀ ਤਕ ਐਮਰਜੰਸੀ ਕਾਗਜ਼ਾਂ ਦੇ ਵਿਚ ਭਾਵੇਂ ਰਹੀ ਹੈ ਲੇਕਿਨ ਵੈਸੇ ਤਕਰੀਬਨ ਖਤਮ ਹੋ ਚੁਕੀ ਸੀ। ਮਗਰ ਗੱਲ ਅਸਲ ਵਿਚ ਇਹ ਹੈ ਕਿ ਪਹਿਲੀ ਜਨਵਰੀ ਤਕ ਸਾਡੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਤਾਕਤ ਹਾਸਲ ਕਰ ਚੁਕੇ ਸੀ ਔਰ ਉਹ ਇਹ ਸਮਝਦੇ ਸੀ ਕਿ ਹੁਣ ਮੇਰੀ ਤਾਕਤ ਬੜ੍ਹ ਚੁਕੀ ਹੈ ਔਰ ਮੈਂ ਇਨ੍ਹਾਂ ਵਜ਼ੀਰਾਂ ਨੂੰ ਪਰੇ ਸੁਟ ਸਕਦਾ ਹਾਂ। ਇਹ ਤਾਂ ਆਪਣੀ ਤਾਕਤ ਨੂੰ ਬਰਕਰਾਰ ਰਖਣ ਲਈ ਸਭ ਕੁਝ ਕਰਦੇ ਹਨ। ਇਸ ਤੋਂ ਇਲਾਵਾ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਕ ਹੋਰ ਬਹੁਤ ਸ਼ਰਮਨਾਕ ਵਾਕਾ ਹੈ ਜਿਹੜਾ ਮੈਂ ਏਸ ਹਾਊਸ ਦੇ ਵਿਚ ਬਿਆਨ ਕੀਤੇ ਬਿਨਾ ਨਹੀਂ ਰਹਿ ਸਕਦਾ। ਸਾਡੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਲਾਲਚ ਦੇ ਕੇ ਉਨ੍ਹਾਂ ਆਪੋਜੀਸ਼ਨ ਦੇ ਮੈਂਬਰਾਂ ਨੂੰ ਜਿਹੜੇ ਕਾਂਗਰਸ ਦੇ ਖੜੇ ਕੀਤੇ ਮੈਂਬਰਾਂ ਨੂੰ ਹਰਾ ਕੇ ਏਥੇ ਆਏ ਸਨ ਏਧਰੋਂ ਆਪਣੇ ਵੱਲ ਖਿਚ ਲਿਆ। ਕੀ ਇਹ ਉਸ ਇਲੈਕਟੋਰੇਟ ਦੇ ਨਾਲ ਧੋਖਾ ਨਹੀਂ ਜਿਨ੍ਹਾਂ ਨੇ ਕਾਂਗਰਸ ਪਾਰਟੀ ਦੇ ਨੁਮਾਇੰਦੇ ਨੂੰ ਰੀਜੈਕਟ ਕੀਤਾ? ਕੀ ਇਹ ਪੁਲੀਟੀਕਲ ਕੁਰਪਸ਼ਨ ਨਹੀਂ? (ਵਿਘਨ) ਇਹ **political bribery** ਅਤੇ **political dishonesty** ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਮੈਂਬਰਾਂ ਨੂੰ ਜਿਨ੍ਹਾਂ ਨੇ ਕਾਂਗਰਸ ਨੂੰ ਸ਼ਿਕਸਤ ਦਿੱਤੀ ਆਪਣੀ ਤਰਫ ਲਾਲਚ ਦੇ ਕੇ ਲੈ ਗਏ ਹਨ। ਇਹ ਕੋਈ ਚੰਗੀ ਮਿਸਾਲ ਨਹੀਂ ਹੈ।

ਖੇਤੀ ਬਾੜੀ ਤੇ ਭਲਾਈ ਮੰਤਰੀ: ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ ਜੀ, ਇਹ ਗੱਲ ਗਲਤ ਹੈ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ: ਮਾਸਟਰ ਜੀ, ਤੁਹਾਨੂੰ ਸਮਝ ਨਹੀਂ ਆ ਸਕਦੀ। ਇਸ ਵਿਚ ਤੁਹਾਡਾ ਕਸੂਰ ਨਹੀਂ ਹੈ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮਨਿਸਟਰ ਇਸ ਕਰਕੇ ਨਹੀਂ ਸੀ ਹਟਾਏ ਗਏ ਕਿ ਐਮਰਜੰਸੀ ਹੈ ਬਲਕਿ ਇਨ੍ਹਾਂ ਨੂੰ ਵਜ਼ਾਰਤ ਇਸ ਕਰਕੇ ਘਟਾਉਣੀ ਪਈ ਕਿਉਂਕਿ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਲਈ ਜਨਤਾ ਨੂੰ **face** ਕਰਨਾ ਔਖਾ ਹੋ ਗਿਆ ਸੀ। ਜਦੋਂ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਇਧਰੋਂ ਕੁਝ ਮੈਂਬਰ **corruption** ਦੇ ਨਾਲ ਲੈ ਜਾਕੇ ਆਪਣੀ ਤਾਕਤ ਵਧਾ ਲਈ ਤਾਂ ਉਸ ਵੇਲੇ ਇਹ ਕਦਮ ਚੁਕਿਆ ਗਿਆ। ਨਹੀਂ ਤਾਂ ਜਦੋਂ 20 ਅਕਤੂਬਰ ਨੂੰ ਐਮਰਜੰਸੀ

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declare ਹੋਈ ਸੀ ਤਾਂ ਉਦੋਂ ਹੀ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦਾ ਇਹ ਫਰਜ਼ ਬਣਦਾ ਸੀ ਕਿ ਇਨ੍ਹਾਂ ਡਿਪਟੀ ਵਜ਼ੀਰਾਂ, ਸਟੇਟ ਮਨਿਸਟਰਾਂ ਅਤੇ ਮਨਿਸਟਰਾਂ ਦੀ ਫੌਜ ਨੂੰ ਘਟਾ ਦਿੰਦੇ। ਜੇ ਇਹ ਐਸਾ ਕਦਮ ਚੁਕਦੇ ਤਾਂ ਅਸੀਂ ਸਮਝਦੇ ਕਿ ਐਮਰਜੰਸੀ ਦਾ ਟਿਨ੍ਹਾਂ ਨੇ ਕੁਝ ਖਿਆਲ ਕੀਤਾ ਹੈ। ਐਮਰਜੰਸੀ ਨਵੰਬਰ ਦੇ ਵਿਚ ਸ਼ੁਰੂ ਹੋਈ ਲੇਕਿਨ ਇਨ੍ਹਾਂ ਨੇ ਵਜ਼ਾਰਤ ਜਨਵਰੀ ਦੇ ਵਿਚ ਘਟਾਈ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਸਾਨੂੰ ਇਹ ਦੇਖਣਾ ਪਏਗਾ ਕਿ ਐਮਰਜੰਸੀ ਦੀ ਵਜ਼ਾਹ ਕਰਕੇ ਇਨ੍ਹਾਂ ਨੇ ਵਜ਼ਾਰਤ ਘਟਾਈ ਹੈ ਜਾਂ ਇਸ ਦੀ ਕੋਈ ਹੋਰ ਵਜ਼ਾਹ ਹੈ। ਮੇਰਾ ਇਹ ਖਿਆਲ ਹੈ ਬਲਕਿ ਮੈਂ ਇਹ ਸਮਝਦਾ ਹਾਂ ਕਿ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਹੁਣ ਇਹ ਸਮਝਦੇ ਹਨ ਕਿ ਹੁਣ ਮੈਂ ਆਪਣੇ ਹੱਥ ਖੂਬ ਪਕੇ ਕਰ ਲਏ ਹਨ ਜੋ ਕੁਝ ਮੈਂ ਚਾਹਾਂ ਕਰ ਸਕਦਾ ਹਾਂ। ਇਹ ਜਿਹੜੇ ਵਜ਼ੀਰ ਹਨ ਇਨ੍ਹਾਂ ਨੂੰ ਜਿਸ ਤਰ੍ਹਾਂ ਮੈਂ ਕਹਾਂ ਉਸੇ ਤਰ੍ਹਾਂ ਹੀ ਕਰਨਾ ਪਏਗਾ। ਖੈਰ, ਮੈਂ ਇਸ ਗੱਲ ਵਿਚ ਜ਼ਿਆਦਾ ਨਹੀਂ ਜਾਣਾ ਚਾਹੁੰਦਾ। ਇਹ ਤਾਂ ਇਨ੍ਹਾਂ ਦੀ ਆਪਣੀ ਜ਼ਮੀਰ ਹੈ, ਇਹ ਜਿਸ ਤਰ੍ਹਾਂ ਚਾਹੁਣ ਕਰਨ।

ਖੇਤੀ ਬਾੜੀ ਤੇ ਭਲਾਈ ਮੰਤਰੀ : ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ ਜੀ, ਤੁਹਾਡੇ ਝੰਡੇ ਤਾਂ ਵੰਡੇ ਗਏ ਹਨ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਸਰਦਾਰ ਗੁਰਬੰਤਾ ਸਿੰਘ ਜੀ, ਜੇ ਤੁਸੀਂ ਅਜ ਵਜ਼ਾਰਤ ਤੋਂ ਹਟ ਗਏ ਤਾਂ ਤੁਹਾਨੂੰ ਰੋਟੀ ਨਹੀਂ ਮਿਲਣੀ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਬਾਹਿਰ ਇਹ ਗੱਲ ਮਸ਼ਹੂਰ ਹੈ ਕਿ ਅਨਪੜ੍ਹ ਆਦਮੀ ਜਾਂ ਤਾਂ ਚਪੜਾਸੀ ਬਣ ਸਕਦਾ ਹੈ ਐਰ ਜਾਂ ਵਜ਼ੀਰ ਬਣ ਸਕਦਾ ਹੈ। ਤੁਸੀਂ ਦਸੋ ਮੈਂ ਹੁਣ ਮਾਸਟਰ ਜੀ ਦਾ ਕੀ ਇਲਾਜ ਕਰਾਂ।

ਖੇਤੀ ਬਾੜੀ ਤੇ ਭਲਾਈ ਮੰਤਰੀ : ਅਸੀਂ ਤੁਹਾਡੇ ਵਰਗੇ ਝੋਲੀਚੁਕ ਨਹੀਂ ਹਾਂ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਮਾਸਟਰ ਜੀ ਕਹਿੰਦੇ ਹਨ ਕਿ ਅਸੀਂ ਝੋਲੀ ਚੁਕ ਨਹੀਂ ਹਾਂ ਲੇਕਿਨ ਇਹ ਹੋਰ ਕਿਸੇ ਕੰਮ ਦੇ ਵੀ ਨਹੀਂ ਹਨ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਨੂੰ ਅਫਸੋਸ ਹੈ ਕਿ ਮੈਨੂੰ ਇਸ ਕਿਸਮ ਦੇ ਅਨਪੜ੍ਹਾਂ ਦੇ ਨਾਲ ਵਾਹ ਪੈ ਗਿਆ ਹੈ ਜਿਨ੍ਹਾਂ ਦੀਆਂ ਫਜ਼ੂਲ ਗੱਲਾਂ ਦਾ ਮੈਨੂੰ ਜਵਾਬ ਦੇਣਾ ਪੈਂਦਾ ਹੈ। ਮੈਂ ਤੁਹਾਡੇ ਕੋਲੋਂ ਮੁਆਫੀ ਮੰਗਦਾ ਹਾਂ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਦੀਆਂ ਗੱਲਾਂ ਦਾ ਜਵਾਬ ਦੇਣਾ **self respect** ਦੇ ਖਿਲਾਫ ਹੈ।

ਡਿਪਟੀ ਸਪੀਕਰ : ਜਿਹੜੀਆਂ ਫਜ਼ੂਲ ਗੱਲਾਂ ਹੋਣ ਉਨ੍ਹਾਂ ਦਾ ਜਵਾਬ ਦੇਣਾ ਠੀਕ ਨਹੀਂ ਹੁੰਦਾ। (The hon. Member may please avoid taking notice of irrelevant interruptions.)

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਅੱਡਾ ਜੀ, ਮੈਂ ਫਜ਼ੂਲ ਗੱਲਾਂ ਦਾ ਜਵਾਬ ਨਹੀਂ ਦੇਵਾਂਗਾ। (ਸਰਦਾਰ ਗੁਰਬੰਤਾ ਸਿੰਘ ਹੋਰਾਂ ਵਲੋਂ ਵਿਘਨ)

(Interruption by Chaudhri Devi Lal)

ਖੇਤੀ ਬਾੜੀ ਤੇ ਭਲਾਈ ਮੰਤਰੀ : ਚੌਧਰੀ ਸਾਹਿਬ, ਐਵੇਂ ਵਾਹਯਾਤ ਗੱਲਾਂ ਨਹੀਂ ਕਰੀਦੀਆਂ, ਹੁੰਦੀਆਂ।

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿਲ : On a point of order, Madam.

1.00 p.m.

ਮਾਸਟਰ ਗੁਰਬੰਤਾ ਸਿੰਘ ਨੇ ਚੌਧਰੀ ਦੇਵੀ ਲਾਲ ਲਈ ਵਾਹਯਾਤ ਦਾ ਲਛਮਣ ਇਸਤੇਮਾਲ ਕੀਤਾ ਹੈ। ਕੀ ਇਹ ਠੀਕ ਹੈ ? (noise)

ਗ੍ਰਹਿ ਮੰਤਰੀ : ਹੋਰ ਤਾਂ ਕਿਸੇ ਨੇ ਸੁਣਿਆ ਨਹੀਂ ਹੈ। ਤੁਸੀਂ ਹੀ ਬਦਬਦੀ ਕਹਿ ਰਹੇ ਹੋ

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उपाध्यक्षा : जो मैं कहने लगी हूँ यह मैं बेबस होकर कहने लगी हूँ । Presiding Officers' Conference में इस बात पर बहुत जोर दिया गया कि प्वायंट आफ आर्डर और जो नाजायज़ सप्लीमेंट्रीज़ किये जाते हैं उनका कोई हल निकाला जाए । मैंने बड़े जोर से यह आवाज़ उठाई कि इस पर बंदिश नहीं होनी चाहिए । मैं समझती हूँ और वहाँ पर यह सब समझते थे कि ज्यादा तर प्वायंटस आफ आर्डर दूसरों को interrupt करने के लिये उठाए जाते हैं । यह बड़ा dignified House है । मेहरबानी करके मुझे awkward position में न डाला करें । (विघ्न) हाउस की dignity के लिये यह जरूरी है कि जो साहिब बोल रहे हैं उनको बोलने दें और आप बोले अपनी बारी में । Interruption से हाउस का वक्त जाया होता है । (I regret that what I am going to say. I cannot help saying. In the Presiding Officers' Conference quite a lot of stress was laid that some check should be imposed on the misuse of the right to raise a point of order or to put a supplementary question. I raised a strong voice against this proposal. I am of the view and the consensus of opinion there also was that majority of the points of order are raised to interrupt others. This is a very dignified House. I request that I should not be placed in an awkward position. (Interruption) It is essential for the dignity of the House that the hon. Members should speak only when called upon to do so and avoid to interrupt others. Interruptions result in loss of time of the House.)

आवाज़ें : लफ्ज़ वापस कराएं ।

उपाध्यक्षा : चौधरी देवी लाल जी जब कहेंगे तो वापस कराऊंगी । (I will ask for their withdrawal when Chaudhri Devi Lal asks for it.)

चौधरी देवी लाल : उन्होंने कहे होंगे तभी शिकायत आई है ।

उपाध्यक्षा : अगर आपने यह शब्द कहे हैं तो वापस ले लें । (If the hon. Minister has uttered these words then he should withdraw them.)

खेती बाड़ी मन्त्री : मैंने कहे तो नहीं लेकिन यह कहे तो वापिस लेता हूँ ।

उपाध्यक्षा : यह न कहिए कि अगर यह कहते हैं । (Do not say this that if he says so.)

खेती बाड़ी तथा कल्याण मन्त्री : यह कह दें कि इन्होंने सुने हैं तो मैं वापिस ले लूंगा ।

उपस्थिति : अगर आप जैसे व्यक्ति ही directly address करने लगे तो किसी को क्या कहा जाए ? (If persons like the hon. Minister start addressing others directly then how can others be checked ?)

Home Minister : I am sorry.

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਤੇ ਮੈਂ ਇਹ ਦਸ ਰਿਹਾ ਸੀ ਕਿ ਕਿਨ੍ਹਾਂ ਵਜ਼ੂਹਾਤ ਦੀ ਬਿਨਾ ਤੇ ਮੁਖ ਮੰਤਰੀ ਨੂੰ ਇਹ ਐਨੀ ਲੰਮੀ ਚੌੜੀ ਮਿਨਿਸਟਰੀ ਘਟਾਣੀ ਪਈ ਹੈ। ਮੈਂ ਦਰਅਸਲ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਸ resolution ਤੇ ਜ਼ਿਆਦਾ ਬੋਲਣ ਦੀ ਕੋਈ ਲੋੜ ਨਹੀਂ ਕਿਉਂਕਿ ਮੁਵਰ ਸਾਹਬ ਨੇ ਇਸਨੂੰ move ਕਰਦੇ ਵਕਤ ਸ਼ੁਰੂ ਵਿਚ ਹੀ ਇਹ ਗੱਲ ਕਹਿ ਦਿਤੀ ਹੈ ਕਿ ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਬ ਕਿਤਨੇ ਚੰਗੇ ਹਨ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦੀ ਆਵਾਜ਼ ਨੂੰ ਸੁਣ ਕੇ ਵਜ਼ਾਰਤ ਘਟਾ ਦਿਤੀ ਹੈ.....

ਇਕ ਆਵਾਜ਼ ਡੈਮੋਕਰੇਸੀ ਵਿਚ ਇਸੇ ਤਰ੍ਹਾਂ ਹੁੰਦਾ ਹੈ ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਠੀਕ ਹੈ, ਮੈਂ ਵੀ ਇਸ ਗੱਲ ਨੂੰ ਮੰਨਦਾ ਹਾਂ ਕਿ ਡੈਮੋਕਰੇਸੀ ਵਿਚ ਜਨਤਾ ਦੀ ਆਵਾਜ਼ prevail ਕਰਦੀ ਹੈ ਅਤੇ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ। ਲੇਕਿਨ ਮੈਂ ਇਹ ਪੁਛਦਾ ਹਾਂ ਕਿ ਜੇਕਰ ਚੀਫ ਮਿਨਿਸਟਰ ਨੇ ਜਨਤਾ ਦੀ ਆਵਾਜ਼ ਨੂੰ ਸੁਣ ਕੇ ਮਿਨਿਸਟਰੀ ਘਟ ਕੀਤੀ ਹੈ ਤਾਂ ਫੇਰ ਮੁਖਾਰਕਬਾਦ ਜਨਤਾ ਨੂੰ ਦਿਉ ਚੀਫ ਮਿਨਿਸਟਰ ਨੂੰ ਕਿਸ ਲਈ ਦੇ ਰਹੇ ਹੋ। ਤੁਸੀਂ ਇਹ ਮੁਖਾਰਕਬਾਦ ਜਨਤਾ ਨੂੰ ਦਿਉ ਅਤੇ ਉਨ੍ਹਾਂ voters ਨੂੰ ਦਿਉ ਜਿਨ੍ਹਾਂ ਨੂੰ ਤੁਸੀਂ elections ਵਿਚ exploit ਕਰਦੇ ਹੋ ਅਤੇ ਜਿਨ੍ਹਾਂ ਨੂੰ ਹੁਣ ਸਮਝ ਆ ਗਈ ਹੈ ਅਤੇ ਜਿਨ੍ਹਾਂ ਨੇ ਵੇਖ ਲਿਆ ਹੈ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਉਨ੍ਹਾਂ ਦੀ ਖੂਨ ਪਸੀਨੇ ਦੀ ਕਮਾਈ ਇਹ ਵਜ਼ੀਰ ਦੋਨਾਂ ਹਥਾਂ ਨਾਲ ਲੁਟ ਰਹੇ ਸਨ ਜਿਸ ਤੋਂ ਮਜਬੂਰ ਹੋ ਕੇ ਉਨ੍ਹਾਂ ਨੇ ਸ਼ੋਰ ਪਾਇਆ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਇਸ ਮਤੇ ਦੇ ਮੁਵਰ ਸਾਹਬ ਨੂੰ ਵਧਾਈ ਦਿਉ ਅਤੇ ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਮੁਖਾਰਕਬਾਦ ਦਿੰਦਾ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਬਿਲਕੁਲ ਸਹੀ ਕਿਹਾ ਹੈ ਕਿ ਜਨਤਾ ਦੀ ਆਵਾਜ਼ ਨੂੰ ਸੁਣ ਕੇ ਚੀਫ ਮਿਨਿਸਟਰ ਨੇ ਵਜ਼ਾਰਤ ਘਟਾਈ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਜੋ ਅਸਲੀਅਤ ਬਿਆਨ ਕੀਤੀ ਉਸ ਲਈ ਉਹ ਮੁਖਾਰਕਬਾਦ ਦੇ ਮੁਸਤਹਿਕ ਹਨ। ਫੇਰ ਮੈਂ ਪੁਛਦਾ ਕਿ ਜਿਹੜੇ ਵਜ਼ੀਰ ਹਟੇ ਹਨ ਜਾਂ ਹਟਾਏ ਗਏ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਕਿਸ ਗੱਲ ਦੀ ਮੁਖਾਰਕਬਾਦ ਦੇ ਰਹੇ ਹੋ। ਜੇਕਰ ਉਹ ਆਪਣੇ ਆਪ ਹਟੇ ਹੁੰਦੇ ਤਾਂ ਇਹ ਸਵਾਲ ਪੈਦਾ ਹੋ ਸਕਦਾ ਸੀ। ਚੀਫ ਮਿਨਿਸਟਰ ਨੂੰ ਇਹ ਹਕ ਹੈ ਕਿ ਜਿਸ ਵਜ਼ੀਰ ਨੂੰ ਚਾਹੇ ਰਖੇ, ਹਟਾਏ ਜਾਂ ਬਰਖਾਸਤ ਕਰੇ। ਇਨ੍ਹਾਂ ਦਾ ਕੀ ਹੈ ਇਨ੍ਹਾਂ ਨੇ ਤਾਂ ਹੁਕਮ ਮੰਨਣਾ ਹੈ। ਜੋ ਆਪਣੇ ਆਪ ਗਏ ਹਨ ਉਹ ਜ਼ਰੂਰ ਮੁਖਾਰਕਬਾਦ ਦੇ ਮੁਸਤਹਿਕ ਹਨ ਪਰ ਮੈਨੂੰ ਨਹੀਂ ਪਤਾ ਕਿ ਕੋਈ ਆਪਣੇ ਆਪ ਗਿਆ ਵੀ ਹੈ ਜਾਂ ਨਹੀਂ। ਉਨ੍ਹਾਂ ਨੂੰ ਪਹਿਲੀ ਜਨਵਰੀ ਨੂੰ ਹੁਕਮ ਮਿਲ ਗਿਆ ਕਿ ਚਲੋ ਜਾਉ ਅਤੇ ਉਹ ਚਲੇ ਗਏ। ਇਸ ਵਿਚ ਵਧਾਈ ਦੀ ਕਿਹੜੀ ਗੱਲ ਹੈ। ਫੇਰ ਜੇਕਰ ਚੀਫ ਮਿਨਿਸਟਰ ਨੇ ਚਾਰ ਵਜ਼ੀਰ ਹੋਰ ਕਢ ਦਿਤੇ ਤਾਂ ਤੁਸੀਂ ਕੀ ਫੇਰ ਉਨ੍ਹਾਂ ਚਾਰ ਲਈ ਮੁਖਾਰਕਬਾਦ ਦਾ ਮਤਾ ਲਿਆਉਗੇ। ਜੇਕਰ ਕਲ ਨੂੰ ਉਨ੍ਹਾਂ ਨੇ ਚਾਰ ਵਜ਼ੀਰ ਹੋਰ ਰਖ ਲਏ ਤਾਂ ਤੁਸੀਂ ਕਿਸ ਕਿਸਮ ਦਾ ਮਤਾ ਲਿਆਉਗੇ? ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਸ ਮਤੇ ਦੀ ਕੋਈ ਲੋੜ ਨਹੀਂ ਸੀ। ਇਹ ਤਾਂ ਚੀਫ ਮਿਨਿਸਟਰ ਨੇ ਜਨਤਾ ਦੀ ਆਵਾਜ਼ ਨੂੰ ਸੁਣਕੇ ਆਪਣੀ duty ਅਦਾ ਕੀਤੀ ਹੈ। ਉਸ ਲਈ ਕਿਸ ਗੱਲ ਦੀ ਵਧਾਈ? ਕਲ ਨੂੰ ਕਹਿੰਗੇ ਕਿ ਚੀਫ ਸੈਕਟਰੀ ਨੇ ਜੋ duty ਕੀਤੀ ਹੈ ਉਸ ਲਈ

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ਉਸ ਨੂੰ ਮੁਬਾਰਕਬਾਦ ਦੇ ਦਿਉ, ਅਤੇ ਇਸੇ ਤਰ੍ਹਾਂ ਸਾਰੇ ਅਫ਼ਸਰਾਂ ਨੂੰ ਵਧਾਈ ਦੇ ਮਤੇ ਆਉਣਗੇ । ਜੇ ਇਸ ਤਰ੍ਹਾਂ ਹੋਣ ਲਗਾ ਤਾਂ ਅਸੀਂ ਮੁਬਾਰਕਾਂ ਵਿਚ ਹੀ ਰਹਾਂਗੇ (ਹਾਸਾ) ਜਨਤਾ ਨੇ ਵੇਖਿਆ ਕਿ ਉਸਦੀ ਖੂਨ ਪਸੀਨੇ ਦੀ ਕਮਾਈ ਇਕ ਸਾਲ ਤੋਂ ਇਹ 34 ਵਜ਼ੀਰ ਲੁਟ ਰਹੇ ਹਨ ਅਤੇ ਚੀਫ ਮਨਿਸਟਰ ਨੇ ਉਨ੍ਹਾਂ 34 ਵਜ਼ੀਰਾਂ ਨੂੰ ਚਾਰ ਚਾਰ ਹਜ਼ਾਰ ਰੁਪਿਆ T.A. ਦਾ ਦਿਤਾ ਹੈ ਅਤੇ.....

ਬਾਬੂ ਬਚਨ ਸਿੰਘ : ਜੇਕਰ ਸਵੇਰ ਦਾ ਭੁਲਿਆ ਹੋਇਆ ਸ਼ਾਮ ਨੂੰ ਘਰ ਆ ਜਾਏ ਤਾਂ ਵੀ ਚੰਗਾ ਹੀ ਹੈ ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਇਹ ਗੱਲ ਤਾਂ ਠੀਕ ਹੈ ਪਰ ਇਥੇ ਤਾਂ ਅਜੇ ਭੁਲਿਆ ਹੋਇਆ ਘਰ ਹੀ ਨਹੀਂ ਆਇਆ (ਹਾਸਾ) ਅਸੀਂ ਚਾਰ ਦਿਨ ਤੋਂ ਵੇਖ ਰਹੇ ਹਾਂ ਪਰ ਉਹ ਭੁਲਿਆ ਹੋਇਆ ਅਜੇ ਤਕ ਨਹੀਂ ਅਪੜਿਆ ਅਤੇ ਘਰ ਹੀ ਨਹੀਂ ਪੁੱਜਿਆ ਹੈ । (ਹਾਸਾ) ਅਸੀਂ ਤਾਂ ਚਾਹੁੰਦੇ ਹਾਂ ਕਿ ਭੁਲਿਆ ਹੋਇਆ ਘਰ ਆ ਜਾਵੇ ਅਤੇ ਸਾਡੀਆਂ ਗੱਲਾਂ ਨੂੰ ਸੁਣ ਕੇ ਅਮਲ ਕਰੇ । ਇਥੇ ਤਾਂ ਹੁਣ ਸੁਣਨ ਵਾਲੇ ਹੀ ਹਨ ਅਮਲ ਕਰਨ ਵਾਲਾ ਕੋਈ ਵੀ ਨਹੀਂ ਹੈ । ਇਨ੍ਹਾਂ ਵਿਚਾਰਿਆਂ ਨੇ ਤਾਂ report ਹੀ ਕਰਨੀ ਹੈ ਅਤੇ ਹੋਰ ਕੁਝ ਇਹ ਕਰ ਵੀ ਨਹੀਂ ਸਕਦੇ । ਜਿਥੋਂ ਤਕ ਸਾਡੇ ਇਸ ਭੁਲੇ ਹੋਏ ਦਾ ਤਅੱਲੁਕ ਹੈ ਚੀਫ ਮਿਨਿਸਟਰ ਦੀ ਇਹ ਖਸਲਤ ਵਿਚ ਸ਼ਾਮਲ ਹੈ ਕਿ ਉਹ ਭੁਲ ਕੇ ਕਦੇ ਘਰ ਵਾਪਸ ਨਹੀਂ ਆਉਂਦੇ (ਹਾਸਾ) ਮੈਨੂੰ ਉਨ੍ਹਾਂ ਤੋਂ ਇਕ ਗੱਲ ਚੇਤੇ ਆਈ ਹੈ । ਕਿਸੇ ਦੀ ਔਰਤ ਗੰਗਾ ਵਿਚ ਡੁਬ ਗਈ ਜਿਸ ਨੂੰ ਕਿ ਆਪਣੇ ਮੀਆਂ ਦੇ ਕਹਿਣ ਦੇ ਉਲਟ ਚਲਣ ਦੀ ਆਦਤ ਸੀ.....।

ਡਿਪਟੀ ਸਪੀਕਰ : ਕੀ ਮੀਆਂ ਕਦੇ ਉਲਟ ਰਸਤੇ ਨਹੀਂ ਜਾਂਦਾ ਬੀਵੀ ਹੀ ਉਲਟ ਰਸਤੇ ਜਾਂਦੀ ਹੈ ? (ਹਾਸਾ) (Does not the husband ever follow wrong ways; is it only the wife who does so ?) (Laughter)

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਤਾਂ ਉਹ ਆਦਮੀ ਉਸਨੂੰ ਲੱਭਣ ਲਈ ਜਿਧਰੋਂ ਪਾਣੀ ਆਉਂਦਾ ਸੀ ਉਧਰ ਨੂੰ ਜਾ ਰਿਹਾ ਸੀ । ਕਿਸੇ ਨੇ ਪੁਛਿਆ ਕਿ ਤੁਸੀਂ ਉਪਰਲੇ ਪਾਸੇ ਕਿਉਂ ਜਾ ਰਹੇ ਹੋ ਉਹ ਤਾਂ ਥੱਲੇ ਗਈ ਹੋਣੀ ਹੈ । ਉਸਨੇ ਕਿਹਾ ਕਿ ਨਹੀਂ ਉਹ ਉਪਰ ਹੀ ਗਈ ਹੋਵੇਗੀ ਕਿਉਂ ਜੋ ਉਹ ਉਲਟੇ ਪਾਸੇ ਹੀ ਜਾਂਦੀ ਸੀ (ਹਾਸਾ) । ਤੋਂ ਜਿਹੜਾ ਆਦਮੀ ਉਲਟ ਚਲਣ ਵਾਲਾ ਹੋਵੇ ਅਤੇ ਜਿਹੜਾ ਤਾਕਤ ਦੇ ਨਸ਼ੇ ਵਿਚ ਮਸ਼ਰੂਰ ਹੋਵੇ ਅਤੇ ਜੋ ਹਰ ਵੇਲੇ ਇਹ ਕਹੇ ਕਿ ਜੋ ਮੇਰੀ ਮੁਖਾਲਫਤ ਕਰੇਗਾ ਮੈਂ ਉਸਨੂੰ ਮਲੀਆ ਮੇਟ ਕਰ ਦੇਵਾਂਗਾ ਅਤੇ ਜਿਸਨੇ ਕਈਆਂ ਦਾ ਮਲੀਆ ਮੇਟ ਕੀਤਾ ਵੀ ਹੋਵੇ ਉਹ ਰਾਹੇ ਰਾਸਤੀ ਤੇ ਨਹੀਂ ਆ ਸਕਦਾ । ਐਸਾ ਆਦਮੀ ਰਾਹੇਰਾਸਤ ਤੇ ਉਸ ਵਕਤ ਆ ਸਕਦਾ ਹੈ ਜਦੋਂ ਉਸਦੇ ਸਾਥੀ ਦਿਆਨਤਦਾਰੀ ਨਾਲ ਸੋਚ ਕੇ ਕਹਿ ਸਕਣ ਕਿ ਇਹ ਜੁਲਮ ਹੋ ਰਿਹਾ ਹੈ, ਆਪਣੀ ਰੋਟੀ, ਕੋਟੇ ਪਰਮਿਟਾਂ ਤੇ ਲਾਈਸੈਂਸਾਂ ਦੀ ਪਰਵਾਹ ਨਾ ਕਰਦੇ ਹੋਏ ਆਪਣੀ ਜ਼ਮੀਰ ਤੋਂ ਕੰਮ ਲੈਕੇ ਅਤੇ ਹੋਸ਼ ਵਿਚ ਆਕੇ ਉਸਨੂੰ ਸਹੀ ਗੱਲ ਦਸ ਸਕਣ ਤਾਂ ਉਹ ਰਾਹੇਰਾਸਤ ਤੇ ਆ ਸਕਦਾ ਹੈ । ਲੇਕਿਨ ਪਤਾ ਨਹੀਂ ਇਨ੍ਹਾਂ ਕੋਲ ਕੀ ਮਿਕਨਾਤੀਸ ਹੈ ਕਿ ਆਦਮੀ ਜੋ ਸ਼ਾਮ ਨੂੰ ਸਾਡੇ ਕੋਲ ਹੁੰਦਾ ਹੈ ਦੂਜੇ ਦਿਨ ਦੂਜੀ ਤਰਫ ਚਲਾ ਜਾਂਦਾ ਹੈ । (noise) ਇਨ੍ਹਾਂ ਕੋਲ ਕੋਈ ਨਾ ਕੋਈ ਮਿਕਨਾਤੀਸ ਜ਼ਰੂਰ ਹੈ । ਪੰਡਤ ਜੀ note ਕਰ ਰਹੇ ਹਨ ਉਹ ਦਸਣਗੇ ਕਿ ਕੀ ਮਿਕਨਾਤੀਸ ਹੈ ।

ਗ੍ਰਹਿ ਮੰਤ੍ਰੀ : ਉਸ ਮਿਕਨਾਤੀਸ ਨਾਲ ਅਸੀਂ ਤੁਹਾਨੂੰ ਵੀ ਖਿਚ ਲੈਣਾ ਹੈ । (ਹਾਸਾ)

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਉਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਮੈਨੂੰ ਵੀ ਖਿਚ ਲੈਣਾ ਹੈ। ਮੈਂ ਬਿਲਕੁਲ ਤਿਆਰ ਹਾਂ ਪਰ ਬਹੁਤ ਜ਼ਿਆਦਾ ਇੰਤਜ਼ਾਰ ਕਰਨਾ ਪਏਗਾ। ਇਕ ਆਦਮੀ ਅਗੇ ਵੀ ਮੈਨੂੰ ਖਿਚਣ ਲਈ ਆਇਆ ਸੀ। ਮੈਂ ਉਸ ਨੂੰ ਹਾਸੇ ਨਾਲ ਆਖਿਆ ਕਿ ਜਿਸ ਤੁਹਾਨੂੰ ਭੇਜਿਆ ਹੈ ਉਸ ਦੇ ਪਾਸ ਇਕ ਕਰੋੜ ਰੁਪਿਆ ਹੈ। ਕਮ-ਸੇ-ਕਮ ਮੈਨੂੰ 20 ਲੱਖ ਤਾਂ ਦਿਵਾਉ (noise and interruptions) ਉਨ੍ਹਾਂ ਤੇ ਉਹੀ ਅਸਰ ਹੋਇਆ ਜੋ ਮੈਂ ਚਾਹੁੰਦਾ ਸੀ, ਚੁਪ ਕਰ ਕੇ ਚਲੇ ਗਏ। ਮੈਂ ਦਸਵਾਂ ਹਿੱਸਾ ਯਾਨੀ ਦੋ ਲੱਖ ਅਕਾਲੀਆਂ ਨੂੰ ਦੇ ਜਾਵਾਂਗਾ ਤੇ ਬਾਕੀ ਮੇਰੇ ਕੋਲ ਰਹਿ ਜਾਏਗਾ।

ਗ੍ਰਹਿ ਮੰਤ੍ਰੀ : ਮੁਲ ਘੱਟ ਪਾਇਆ ਹੈ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਪੰਡਤ ਜੀ ਕਹਿੰਦੇ ਹਨ ਕਿ ਮੁਲ ਘੱਟ ਪਾਇਆ ਹੈ। ਮੈਂ ਤਾਂ ਇਨ੍ਹਾਂ ਦੀ capacity ਦੇਖ ਕੇ ਮੁਲ ਪਾਇਆ ਹੈ ਕਿਉਂਕਿ ਇਹ bankrupt ਹਨ। ਇਕ ਆਨਰੇਬਲ ਮੈਂਬਰ, ਜੋ ਇਸ ਵੇਲੇ ਹਾਊਸ ਵਿਚ ਨਹੀਂ ਬੈਠੇ, ਨੇ ਕਿਹਾ ਕਿ ਇਥੇ ਹਾਈ ਕੋਰਟ ਵਿਚ ਜੱਜਾਂ ਦੀ ਗਿਣਤੀ ਇਤਨੀ ਕਿਉਂ ਵਧਾਈ ਹੈ। ਮੈਂ ਉਨ੍ਹਾਂ ਦੀ ignorance ਦਾ ਕੀ ਇਲਾਜ ਕਰਾਂ। ਉਨ੍ਹਾਂ ਨੂੰ ਇਹ ਪਤਾ ਨਹੀਂ ਕਿ ਯੂਨਾਈਟਿਡ ਪੰਜਾਬ ਹਾਈ ਕੋਰਟ ਵਿਚ ਕਿੰਨੇ judges ਸਨ। ਪਤਾ ਨਹੀਂ ਇਹ ਕਿਵੇਂ ਕਹਿ ਦਿੰਦੇ ਹਨ ਕਿ judges ਦੀ ਤਾਦਾਦ ਘੱਟ ਹੋ ਜਾਏ। ਭਲਾ ਦਿਆਨਤਦਾਰਾਂ ਨੂੰ ਕਿਵੇਂ ਕਿਹਾ ਜਾ ਸਕਦਾ ਹੈ ਕਿ ਉਹ ਘੱਟ ਹੋ ਜਾਣ, ਬਦਦਿਆਨਤਾਂ ਨੂੰ ਤਾਂ ਕਹਿਏ ਕਿ ਘੱਟ ਜਾਣ। ਹਾਈ ਕੋਰਟ ਦਾ ਮਸਲਾ ਏਥੇ ਨਹੀਂ ਆ ਸਕਦਾ ਸੀ। ਪੰਜਾਬ ਸਰਕਾਰ ਦੀ ਲੀਡਰਸ਼ਿਪ ਤੇ ਪੰਜਾਬ ਸਰਕਾਰ ਇਸ ਕਿਸਮ ਦੀ ਬਣ ਚੁਕੀ ਹੈ ਕਿ ਜਿਥੇ ਝੂਠੇ ਮੁਕਦਮੇ ਬਣਨਗੇ, ਲੋਕਾਂ ਨਾਲ ਬੇਇਨਸਾਫੀ ਹੋਏਗੀ, ਮੁਕਦਮੇ ਬੜ੍ਹਨਗੇ ਤਾਂ judges ਵਧਾਉਣੇ ਪੈਣਗੇ। (ਵਿਰੋਧੀ ਪਖ ਵਲੋਂ ਪਰਸ਼ੰਸਾ) ਖਾਂ ਸਾਹਿਬ ਦੀ ਵਾਕਫੀਅਤ ਤਾਂ ਖੂਹ ਦੇ ਮੈਂਡਕ ਦੀ ਤਰ੍ਹਾਂ ਹੈ। ਇਨ੍ਹਾਂ ਨੂੰ ਕੀ ਪਤਾ ਹੈ ਕਿ ਰਿਟ ਪੈਟੀਸ਼ਨਜ਼ ਹੋਣ ਲਗ ਪਈਆਂ, Constitution ਆ ਗਿਆ, ਅੰਗਰੇਜ਼ ਚਲੇ ਗਏ। ਇਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਨਹੀਂ ਕਿ Constitution ਥਲੇ ਕਿੰਨੀ litigation ਵਧੀ ਹੈ।

ਇਕ ਮਾਨਯੋਗ ਮੈਂਬਰ : ਗੌਰਮੈਂਟ ਦਾ ਕੰਮ ਵੀ ਵਧ ਗਿਆ ਹੈ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਗੌਰਮੈਂਟ ਦਾ ਕੰਮ ਵਧ ਗਿਆ ਹੈ ਤਾਂ ਵਜ਼ੀਰ ਕਿਉਂ ਹਟਾ ਦਿਤੇ, 34 ਹੀ ਰਖਣੇ ਸਨ। ਦਿਆਨਤਦਾਰਾਂ ਨਾਲ ਕੰਮ ਕਰੋ। ਕੰਮ ਨਹੀਂ ਕਰੋਗੇ ਤਾਂ inefficiency ਲਿਆਉਗੇ। ਇਹ ਵੀ ਬਦਦਿਆਨਤੀ ਹੈ। ਕਿਵੇਂ ਤਾਂ ਮੰਨੋ। ਮੈਂ ਖਾਂ ਸਾਹਿਬ ਨੂੰ ਐਨਾ ਹੀ ਜਵਾਬ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਉਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਨਹੀਂ ਇਸ ਕਰਕੇ ਮੈਨੂੰ ਕੋਈ ਗੁੱਸਾ ਨਹੀਂ। ਜਿਸ ਨੂੰ ਲਾਇਲਮੀ ਹੋਵੇ, ਜਿਹੜਾ ignorant ਹੋਵੇ ਉਸ ਤੇ ਗੁੱਸਾ ਕੀ ਕਰਨਾ ਹੋਇਆ। ਉਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਨਹੀਂ ਕਿ ਹਾਈ ਕੋਰਟ ਦੇ ਜੱਜ ਕਿਉਂ ਵਧੇ ਹਨ। ਉਹ ਮੁਆਫੀ ਦੇ ਖਾਸਤਗਾਰ ਹਨ। (ਵਿਘਨ) ਜੇ ਉਹ ਮੁਆਫੀ ਨਾ ਮੰਗਣ ਤਾਂ ਮੈਂ ਵੀ ਨਾ ਦੇਵਾਂ? ਜੇ ਉਹ ਢੀਠ ਹੋਣ ਤਾਂ ਮੈਨੂੰ ਤਾਂ ਕੁਝ ਕਹਿਣਾ ਹੀ ਪੈਂਦਾ ਹੈ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਗੱਲ ਇਹ ਹੈ ਕਿ ਖਾਂ ਸਾਹਿਬ ਨੂੰ ਸ਼ਾਇਦ ਪਤਾ ਨਹੀਂ। ਉਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਕਾਂਗਰਸ ਮੂਵਮੈਂਟ ਵਿਚ ਹਿੱਸਾ ਲਿਆ। ਅੰਗਰੇਜ਼ਾਂ ਦੇ ਜ਼ਮਾਨੇ ਵਿਚ ਇਨਸਾਫ ਦਿਤਾ ਜਾਂਦਾ ਸੀ। ਉਹ foreign power ਸੀ। ਮਗਰ ਜਿਥੋਂ ਤਕ ਇਨਸਾਫ ਦਾ ਤਅਲੁਕ ਸੀ ਅਜ ਕਲ ਦੇ ਜ਼ਮਾਨੇ ਨਾਲੋਂ ਜ਼ਿਆਦਾ ਇਨਸਾਫ ਦਿੰਦੇ ਸਨ। ਉਨ੍ਹਾਂ ਨੇ ਦਫਾ 107 ਹੇਠ ਬੇਗੁਨਾਹ ਆਦਮੀਆਂ ਨੂੰ ਫੜ ਕੇ, ਜਿਹੜਾ ਕਿ offence ਨਹੀਂ, ਇਕ ਇਕ ਲਖ ਦੀ ਜ਼ਮਾਨਤ ਨਹੀਂ ਮੰਗੀ। ਪੰਡਤ ਮੋਹਣ ਲਾਲ ਮੁਬਾਰਕਬਾਦ ਦੇ ਮੁਸਤਹਿਕ ਨਹੀਂ ਕਿਉਂਕਿ ਇਹ ਉਸ ਵੇਲੇ ਹੋਮ ਮਿਨਿਸਟਰ ਨਹੀਂ ਸਨ। ਡਿਪਟੀ

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ਸਪੀਕਰ ਸਾਹਿਬ, ਮੇਰਾ ਬੋਲਣ ਦਾ ਇਰਾਦਾ ਨਹੀਂ ਸੀ। (ਵਿਘਨ) ਮੈਂ ਕਹਿ ਰਿਹਾ ਸੀ ਕਿ ਅੰਗਰੇਜ਼ਾਂ ਦੇ ਵੇਲੇ ਜ਼ਿਆਦਾ ਇਨਸਾਫ ਸੀ। ਮੈਂ ਕਾਂਗਰਸ ਵਾਲਿਆਂ ਨੂੰ **defend** ਕੀਤਾ ਹੈ। ਅੰਗਰੇਜ਼ਾਂ ਨੇ ਇਨਸਾਫ ਕੀਤਾ ਹੈ। ਮਗਰ ਸਾਡੀ ਸਰਕਾਰ ਅਤੇ ਪੰਡਤ ਮੋਹਣ ਲਾਲ ਜੀ ਦਾ ਜਿਹੜੇ ਕਿ ਹੋਮ ਮਨਿਸਟਰ ਹਨ ਮੈਂ ਖਾਸ ਤੌਰ ਤੇ ਧਿਆਨ ਦਵਾਉਂਦਾ ਹਾਂ ਕਿ ਲੋਕਾਂ ਨੂੰ ਇਨਸਾਫ ਦਿਉ। ਜੇ ਇਨਸਾਫ ਨਹੀਂ ਦਿਓਗੇ ਤਾਂ ਇਸ ਦਾ ਨਤੀਜਾ ਅਛਾ ਨਹੀਂ ਨਿਕਲੇਗਾ। ਮੈਨੂੰ ਇਨ੍ਹਾਂ ਤੇ ਵਿਸ਼ਵਾਸ ਹੈ ਕਿ ਇਹ **instructions** ਦੇਣਗੇ ਕਿਉਂਕਿ ਮੈਨੂੰ ਤਜਰਬਾ ਹੈ, ਉਹ **lawyer** ਵੀ ਰਹੇ ਹਨ। ਇਨ੍ਹਾਂ ਦਾ ਮਨ ਵੀ ਕੁਛ ਇਸ ਪਾਸੇ ਹੈ ਕਿ ਲੋਕਾਂ ਨੂੰ ਇਨਸਾਫ ਮਿਲੇ। ਮੈਂ ਤਾਂ ਇਨ੍ਹਾਂ ਨੂੰ ਇਹ ਦਰਖਾਸਤ ਕਰਾਂਗਾ ਕਿ ਰਬ ਦੇ ਵਾਸਤੇ ਤੁਹਾਨੂੰ ਮੁਬਾਰਕ ਤਾਂ ਮਿਲੇਗੀ ਜੇ ਪਹਿਲਾਂ ਕਦਮ ਉਠਾ ਕੇ ਲੋਕਾਂ ਨੂੰ ਕੁਛ ਦਿਓ। ਜੋ ਕੁਛ ਲਿਆਉਣਾ ਹੈ ਪਹਿਲਾਂ ਲੋਕਾਂ ਦੇ **representatives** ਨੂੰ ਦਸੋ।

ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਕ ਗੱਲ ਹੋਰ ਕਹਿਣੀ ਹੈ। ਸ੍ਰੀ ਟੇਡਨ ਨੇ ਪੁਛਿਆ ਕਿ ਰਖਸ਼ਾ ਦਲ ਕੀ ਹੈ। ਐਨੇ ਸਿਆਣੇ ਆਦਮੀ ਨੂੰ ਪਤਾ ਨਹੀਂ ਕਿ ਰਖਸ਼ਾ ਦਲ ਕੀ ਹੈ। ਰਖਸ਼ਾ ਦਲ ਲੋਕਾਂ ਦੀ ਰਖਸ਼ਾ ਕਰਨ ਵਾਸਤੇ ਬਣਾਇਆ ਹੈ। ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਐਮਰਜੈਂਸੀ ਹੈ। ਜੇ ਪਾਕਿਸਤਾਨ ਅਤੇ ਚੀਨ ਵਲੋਂ ਹਮਲਾ ਹੋ ਗਿਆ ਤਾਂ ਸਾਨੂੰ ਲੋੜ ਪੈਣੀ ਹੈ। ਉਸ ਲੋੜ ਵਿਚ ਮੁਮਕਿਨ ਹੈ ਪੰਡਤ ਜੀ ਕਮਜ਼ੋਰ ਹੋ ਜਾਣ, ਮੁਮਕਿਨ ਹੈ ਸੈਂਟਰਲ ਗੌਰਮੈਂਟ ਕਮਜ਼ੋਰ ਹੋ ਜਾਵੇ, ਮੁਮਕਿਨ ਹੈ ਉਨ੍ਹਾਂ ਦੇ ਹਥ ਵਿਚ ਤਾਕਤ ਨਾ ਰਹੇ। ਉਸ ਵੇਲੇ ਇਕ ਲਖ ਰਖਸ਼ਾ ਦਲ ਦੇ ਜ਼ਰੀਏ ਪੰਜਾਬ ਤੇ ਕਬਜ਼ਾ ਹੋ ਸਕਦਾ ਹੈ। ਮੈਨੂੰ ਇਸ ਗੱਲ ਦਾ ਸ਼ਕ ਇਸ ਕਰਕੇ ਪਿਆ ਹੈ। (ਮੁਖ ਮੰਤ੍ਰੀ ਦੀ ਇਕ ਤਸਵੀਰ ਦਖਾਉਂਦੇ ਹੋਏ) ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਕੀ ਇਹ ਤਸਵੀਰ ਆਪ ਨੂੰ ਏਥੋਂ ਨਜ਼ਰ ਆ ਰਹੀ ਹੈ? ਇਹ ਸਾਡੇ ਮਹਾਰਾਜ ਦੀ, ਲੀਡਰ ਆਫ ਦੀ ਹਾਊਸ ਦੀ ਤਸਵੀਰ ਹੈ। ਯਾ ਤਾਂ 19ਵੀਂ ਸਦੀ ਵਿਚ ਮਹਾਰਾਜਾ ਰਣਜੀਤ ਸਿੰਘ ਪੈਦਾ ਹੋਇਆ ਸੀ ਯਾ ਹੁਣ ਪੈਦਾ ਹੋਇਆ ਹੈ। ਇਸ ਵਿਚ ਸ਼ਕ ਨਹੀਂ, ਸਾਡੇ ਲੋਕਾਂ ਦੀ ਜ਼ਹਨੀਅਤ ਇਸ ਸਰਕਾਰ ਦੇ ਰਾਜ ਵਿਚ ਇਤਨੀ ਗਿਰ ਚੁਕੀ ਹੈ ਕਿ ਜਿਥੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਜਾਂਦੇ ਹਨ ਲੋਕ 'ਸ਼ੇਰੇ ਪੰਜਾਬ' ਲਿਖ ਕੇ ਲਾ ਦਿੰਦੇ ਹਨ। ਮੈਨੂੰ ਇਤਰਾਜ਼ ਨਹੀਂ, ਅਗਰ ਲੋਕ ਉਨ੍ਹਾਂ ਨੂੰ ਸ਼ੇਰੇ ਪੰਜਾਬ ਸਮਝਣ, ਲਿਖਣ। ਮਗਰ ਪੰਜਾਬ ਵਿਚ ਸ਼ੇਰੇ ਪੰਜਾਬ ਇਕੋ ਹੀ ਹੋਇਆ ਹੈ। ਜਿਸ ਦੀ ਹਿਸਟਰੀ ਸਾਰੀ ਦੁਨੀਆ ਨੂੰ ਮਾਲੂਮ ਹੈ, ਜਿਸ ਨੇ ਇਹ ਬਾਰਡਰ ਪੈਦਾ ਕੀਤਾ, ਜਿਸ ਬਾਰਡਰ ਤੇ ਅਜ ਅਸੀਂ ਲੜ ਰਹੇ ਹਾਂ- ਲੱਦਾਖ ਦਾ ਬਾਰਡਰ। (ਪਰਸ਼ੰਸਾ)। ਮਹਾਰਾਜਾ ਰਣਜੀਤ ਸਿੰਘ ਨੇ ਤਿੱਬਤ ਅਤੇ ਚੀਨ ਦੀਆਂ ਫੌਜਾਂ ਨੂੰ ਹਰਾ ਕੇ ਬਾਰਡਰ ਕਾਇਮ ਕੀਤਾ। ਜੇ ਕੋਈ ਉਹੋ ਜਿਹਾ ਹੋਰ ਪੈਦਾ ਹੋ ਜਾਏ ਤਾਂ ਹੋ ਸਕਦਾ ਹੈ ਕਿ ਹੋਰ ਮਹਾਰਾਜਾ ਰਣਜੀਤ ਸਿੰਘ ਮਿਲ ਜਾਏ। ਮਗਰ ਮਹਾਰਾਜਾ ਰਣਜੀਤ ਸਿੰਘ ਬਣਨ ਲਈ ਅਗਰ ਮਹਾਰਾਜਾ ਰਣਜੀਤ ਸਿੰਘ ਦੀਆਂ **qualities** ਹੋ ਜਾਣ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਸਾਰਾ ਪੰਜਾਬ ਖੁਸ਼ਹਾਲ ਹੋ ਜਾਏਗਾ। ਮਹਾਰਾਜਾ ਰਣਜੀਤ ਸਿੰਘ ਦੇ ਵੇਲੇ ਧੌਖਾ ਨਹੀਂ ਸੀ, ਹਰ ਇਕ ਨਾਲ ਇਨਸਾਫ ਹੁੰਦਾ ਸੀ ਮੈਂ ਇਕ **historical** ਗੱਲ ਦਸਦਾ ਹਾਂ। ਸ਼ਾਹ ਮੁਹੰਮਦ **contemporary poet** ਨੇ ਲਿਖਿਆ ਹੈ ਕਿ ਜਿਸ ਵੇਲੇ ਅੰਗਰੇਜ਼ਾਂ ਨੇ ਹਮਲਾ ਕੀਤਾ ਮਹਾਰਾਜਾ ਰਣਜੀਤ ਸਿੰਘ ਦੀ ਫੌਜ ਨੇ ਮੁਕਾਬਲਾ ਕੀਤਾ। ਉਸ ਨੇ ਲਿਖਿਆ ਹੈ ਕਿ ਮਹਾਰਾਜਾ ਰਣਜੀਤ ਸਿੰਘ ਦੇ ਜਾਨਸ਼ੀਨ ਨੇ ਹੁਕਮ ਦਿਤਾ ਕਿ ਸਿਖਾਂ ਦੀ ਫੌਜ ਫਰੰਟ ਤੇ ਜਾਏਗੀ ਤੇ ਸੁਲਮਾਨਾਂ ਦਾ ਤੋਪਖਾਨਾ ਕੈਪੀਟਲ ਨੂੰ **defend** ਕਰੇਗਾ। ਮਹਾਰਾਜਾ ਰਣਜੀਤ ਸਿੰਘ ਦੇ ਜਾਨਸ਼ੀਨ ਨੇ ਸੁਲਮਾਨਾਂ

[ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ]

ਦਾ ਤੋਪਖਾਨਾ ਸਿਖ ਸਟੇਟ ਵਿਚ ਛੱਡਿਆ ਅਤੇ ਉਸ ਤੇ ਇਤਬਾਰ ਕੀਤਾ। ਇਹ ਪੁਛਦੇ ਹਨ ਕਿ ਰਖਸ਼ਾ ਦਲ ਦਾ ਕੀ ਮਤਲਬ ਹੈ। ਜੇ ਕਿਸੇ ਆਦਮੀ ਦੇ ਮਨ ਵਿਚ ਆ ਜਾਏ, ਮੈਂਨੂੰ ਸਾਰੇ ਕਹਿਣ ਲਗ ਜਾਣ ਕਿ ਤੂੰ ਸ਼ੇਰੇ ਪੰਜਾਬ ਹੈਂ, ਮਹਾਰਾਜਾ ਰਣਜੀਤ ਸਿੰਘ ਹੈਂ, ਮੈਂ ਦੋ ਲਖ ਦਾ ਰਖਸ਼ਾ ਦਲ ਕਾਇਮ ਕਰ ਲਵਾਂ, ਮੇਰੇ ਮਨ ਵਿਚ ਆ ਸਕਦਾ ਹੈ ਕਿ ਪੰਜਾਬ ਨੂੰ ਕਾਬੂ ਕਰ ਲਵਾਂ। ਜੇ ਮਹਾਰਾਜਾ ਰਣਜੀਤ ਸਿੰਘ ਦੀ ਹੈਸੀਅਤ ਹੋ ਜਾਵੇ ਤੇ ਰਖਸ਼ਾ ਦਲ ਦਾ ਜ਼ੋਰ ਪੈ ਜਾਏ ਤਾਂ ਫੇਰ ਇਹ ਆਪੋਜੀਸ਼ਨ ਵਾਲੇ ਜੋ ਬੋਲਦੇ ਹਨ ਆਪ ਹੀ ਹਟ ਜਾਣਗੇ, ਇਹ ਰਖਸ਼ਾ ਦਲ ਦੇ ਸਾਹਮਣੇ ਨਹੀਂ ਬੋਲ ਸਕਦੇ।

ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ, ਮੈਂ ਖਾਸ ਤੌਰ ਤੇ ਤੁਹਾਡੀ ਤਵੱਜੋ ਹੋਮ ਗਾਰਡਜ਼ ਵਲ ਦਿਵਾਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਇਕ ਤਾਂ ਇਸ ਵਿਚ ਰੀਟਾਇਰਡ ਜਨਰਲ ਹੈ, ਦੋ ਡੀ. ਆਈ. ਜੀ. ਪੁਲਿਸ ਹਨ ਤੇ ਇਕ ਰੀਟਾਇਰਡ ਲੈਫਟੀਨੈਂਟ ਜਨਰਲ ਐਡਵਾਈਜ਼ਰ ਰਖਿਆ ਹੋਇਆ ਹੈ। ਇਹ ਹਨ ਹੋਮ ਗਾਰਡਜ਼ ਲਈ ਅਤੇ ਡੀਫੈਂਸ ਵਾਸਤੇ ਅਤੇ ਇਸ ਐਡਵਾਈਜ਼ਰ ਲੈਫਟੀਨੈਂਟ ਜਨਰਲ ਦੇ ਬਰੋ ਵਿਚ ਮੈਂ ਸ੍ਰੀ ਵੀ. ਪੀ. ਮੈਨਿਨ ਦੀ ਕਿਤਾਬ ਪੜ੍ਹ ਰਿਹਾ ਸਾਂ ਜਿਸ ਵਿਚ ਉਨ੍ਹਾਂ ਨੇ ਲੈਫਟੀਨੈਂਟ ਜਨਰਲ ਕੁਲਵੰਤ ਸਿੰਘ ਬਾਰੇ ਲਿਖਿਆ ਹੈ ਕਿ ਇਹ ਫੌਜ ਵਿਚ ਇਕ ਕਾਬਲ ਜਰਨੈਲ ਸੀ। ਇਸ ਨੂੰ ਐਡਵਾਈਜ਼ਰ ਮੁਕੱਰਰ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਨ੍ਹਾਂ ਸਾਰਿਆਂ ਨੂੰ ਰਖ ਕੇ ਇਕ ਹੋਰ ਰਖਸ਼ਾ ਦਲ ਦਾ ਜਰਨੈਲ ਲਿਆਂਦਾ ਜਾ ਰਿਹਾ ਹੈ ਇਹ ਕੌਸ਼ਿਸ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਕਿ ਇਸ ਨੂੰ ਹੋਮ ਗਾਰਡ ਵਿਚ ਕਿਸੇ ਨਾ ਕਿਸੇ ਤਰ੍ਹਾਂ ਲਿਆਂਦਾ ਜਾ ਸਕੇ। ਇਹ ਉਹ ਆਦਮੀ ਹੈ ਜੋ ਕਦੇ ਫੌਜ ਵਿਚ ਜਰਨੈਲ ਨਹੀਂ ਰਿਹਾ ਤੇ ਨਾ ਹੀ ਆਰਮੀ ਦੀ ਲਿਸਟ ਵਿਚ ਇਸ ਦਾ ਨਾਮ ਹੀ ਮਿਲਦਾ ਹੈ। ਕੀ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਗੱਲਾਂ ਲਈ ਤੁਸੀਂ ਚੀਫ ਮਨਿਸਟਰ ਲਈ ਮੁਬਾਰਕਬਾਦ ਮੰਗਦੇ ਹੋ ਜੇ ਚੀਫ ਮਨਿਸਟਰ ਇਹ ਚਾਹੁੰਦਾ ਹੋਵੇ ਕਿ ਰਖਸ਼ਾ ਦਲ ਦੇ ਇਸ ਜਰਨੈਲ ਨੂੰ ਹੋਮ ਗਾਰਡ ਵਿਚ ਘੋਸ਼ਣ ਦਿਤਾ ਜਾਵੇ। ਫਿਰ ਇਸ ਗੱਲ ਬਾਰੇ ਚਰਚਾ ਚਲੀ ਕਿ ਇਸ ਰਖਸ਼ਾ ਦਲ ਨੂੰ ਕਿਉਂ ਬਣਾਇਆ ਗਿਆ ਹੈ ਅਤੇ ਇਸ ਤੇ ਬਹੁਤ ਆਲੋਚਨਾ ਕੀਤੀ ਗਈ ਫਿਰ ਇਲਾਨ ਕੀਤਾ ਗਿਆ ਕਿ ਰਖਸ਼ਾ ਦਲ ਤੋੜ ਦਿਤਾ ਗਿਆ ਹੈ ਪਰ ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਇਹ ਨਹੀਂ ਟੁਟੇਗਾ। ਕਿਉਂਕਿ ਤਿੰਨ ਮਾਰਚ ਨੂੰ ਪੰਡਤ ਜਵਾਹਰ ਲਾਲ ਜੀ ਨਹਿਰੂ ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਆ ਰਹੇ ਹਨ ਤੇ ਇਸ ਰਖਸ਼ਾ ਦਲ ਦਾ show put up ਕੀਤਾ ਜਾਵੇਗਾ ਤੇ ਕਿਹਾ ਜਾਵੇਗਾ ਕਿ ਵੇਖੋ ਕਿੰਨਾ ਸੁਹਣਾ ਇਹ ਦਲ ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਹੈ ਇਸ ਨੂੰ ਰਹਿਣ ਦਿਤਾ ਜਾਵੇ ਇਸ ਨੂੰ ਤੋੜਨ ਦੀ ਕੀ ਲੋੜ ਹੈ। ਇਹ ਤਾਂ ਕਹਿਣ ਦੀਆਂ ਚਲਾਕੀਆਂ ਹਨ ਕਿ ਅਸੀਂ ਦਲ ਨੂੰ ਤੋੜ ਦਿਤਾ ਹੈ। ਜੇਕਰ ਤੋੜ ਦਿਤਾ ਹੈ ਤਾਂ ਸ਼ੋ ਕਿਸ ਤਰ੍ਹਾਂ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਮੈਂ ਆਪ ਦੀ ਰਾਹੀਂ ਪੰਡਤ ਜੀ ਨੂੰ ਕਹਾਂਗਾ ਕਿ ਉਹ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਜਾਲ ਵਿਚ ਨਾ ਫਸਣ, ਇਹ ਇਕ ਬੜੀ ਡੂੰਘੀ ਚਾਲ ਹੈ। ਮੈਂ ਤਾਂ ਪੰਡਤ ਜੀ ਨੂੰ ਕਹਾਂਗਾ ਕਿ ਆਪਣਾ ਧਿਆਨ ਰੱਖੋ ਵਜ਼ਾਰਤ ਤਾਂ ਮਾਮੂਲੀ ਜਿਹੀ ਚੀਜ਼ ਹੈ। ਇਹ ਕਿਹਾ ਗਿਆ ਕਿ ਰਖਸ਼ਾ ਦਲ ਤਾਂ ਹਟ ਗਿਆ ਹੈ ਅਸੀਂ ਇਸ ਨੂੰ revive ਨਹੀਂ ਕਰਾਂਗੇ ਤਾਂ ਕੀ ਮੈਂ ਪੁਛ ਸਕਦਾ ਹਾਂ ਇਸ ਨੂੰ ਤਿੰਨ ਮਾਰਚ ਤਕ ਮਾਹ ਦਿਵਾਉਣ ਦੀ ਕੀ ਲੋੜ ਹੈ, ਇਹ ਤਾਂ ਸਰਾਸਰ ਇਕ ਜਾਤੀ ਤਾਕਤ ਤਿਆਰ ਕਰਨ ਲਈ ਚਾਲ ਚਲੀ ਗਈ ਹੈ ਤਾਂ ਕਿ ਆਪਣੀ ਜਾਤੀ ਪਾਵਰ ਕਾਇਮ ਰਹਿ ਸਕੇ। ਇਹ ਲੋਕਾਂ ਤੇ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਅਤਿਆਚਾਰ ਹੈ। ਕੀ ਹੁਕ ਹੈ ਸਰਕਾਰ ਨੂੰ ਕਿ tax-payer ਦੀ ਰਕਮ ਨੂੰ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਇਕ ਨਾਜਾਇਜ਼ ਚੀਜ਼ ਤੇ ਖਰਚ ਕੀਤਾ ਜਾਵੇ। ਮੈਂ ਆਪਣੇ ਪੰਡਤ ਜੀ ਨੂੰ ਕਹਾਂਗਾ ਕਿ ਉਹ ਇਸ ਗਲ ਦਾ ਜਵਾਬ ਦੇਣ ਕਿ ਇਹ ਜੋ

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ਰਖਸ਼ਾ ਦਲ ਪੰਜਾਬ ਵਿਚ ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਹੈ ਇਹ ਕਿਸ ਐਕਟ ਦੇ ਮਾਤਹਿਤ ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਸੀ, ਕਿਸ ਕਾਨੂੰਨ ਦੇ ਅਧੀਨ ਇਸ ਨੂੰ ਬਣਾਇਆ ਗਿਆ ਸੀ। ਕੀ ਇਹ ਠੀਕ ਹੈ ਕਿ ਰਖਸ਼ਾ ਦਲ ਇਕ ਖਿਲਾਫ ਕਾਨੂੰਨ ਜਮਾਤ ਤਿਆਰ ਕੀਤੀ ਗਈ ਅਤੇ ਇਹ ਇਕ ਪ੍ਰਾਈਵੇਟ ਆਰਮੀ ਹੈ ਜੋ ਸਰਾਮਰ **illegal** ਹੈ ਅਤੇ ਜੇਕਰ ਇਹ **illegal** ਹੈ ਤਾਂ ਸਟੇਟ ਦਾ ਰੁਪਿਆ ਇਸ ਤੇ ਕਿਸੇ ਤਰ੍ਹਾਂ ਨਾਲ ਵੀ ਖਰਚ ਨਹੀਂ ਸੀ ਕੀਤਾ ਜਾ ਸਕਦਾ। ਇਸ ਤੇ ਤੁਸੀਂ ਲਖਾਂ ਰੁਪਏ ਬਰਬਾਦ ਕਰ ਦਿਤੇ ਹਨ ਕੀ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਗਲ ਲਈ ਸਰਕਾਰ ਨੂੰ ਜਾਂ ਚੀਫ ਮਨਿਸਟਰ ਨੂੰ ਮੁਬਾਰਕਬਾਦ ਦਿਤੀ ਜਾਣੀ ਚਾਹੀਦੀ ਹੈ। ਇਸ ਰਖਸ਼ਾ ਦਲ ਦੇ ਨੇਤਾਗਣ ਦੀ ਲਿਸਟ ਟੰਡਨ ਜੀ ਨੇ ਪੜ੍ਹ ਕੇ ਸੁਣਾਈ ਸੀ। ਕੀ ਇਹ ਦਲ ਅਸਾਨੂੰ ਦਰੁਸਤ ਕਰਨ ਵਾਸਤੇ ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਹੈ। ਅਸੀਂ ਤਾਂ ਪਹਿਲਾਂ ਹੀ ਤੁਹਾਨੂੰ ਕੁਝ ਨਹੀਂ ਆਖਦੇ ਜੋ ਮਰਜ਼ੀ ਹੈ ਤੁਸੀਂ ਕਰਦੇ ਰਹੋ ਅਸਾਨੂੰ ਕਾਬੂ ਕਰਨ ਲਈ ਰਖਸ਼ਾ ਦਲ ਬਨਾਣ ਦੀ ਲੋੜ ਨਹੀਂ ਸੀ।

(ਵਿਘਨ)

ਮੈਂ ਇਹ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸਾਂ ਕਿ ਮੇਰੇ ਇਕ ਮੁਹਤਬਿਰ ਦੋਸਤ ਨੇ ਇਸ ਹਾਊਸ ਵਿਚ ਕਿਹਾ ਕਿ ਟੰਡਨ ਸਾਹਿਬ ਨੇ ਗਲਤ ਬਿਆਨੀ ਕੀਤੀ ਹੈ ਐਰ ਜੋ ਜਲਸਾ ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਕੀਤਾ ਗਿਆ ਸੀ, ਉਹ ਪਬਲਿਕ ਰੀਲੇਸ਼ਨਜ਼ ਵਾਲਿਆਂ ਵਲੋਂ ਸੀ ਇਸ ਲਈ ਟੰਡਨ ਸਾਹਿਬ ਨੂੰ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਗਲਤ ਬਿਆਨੀ ਤੇ ਮਾਫ਼ੀ ਮੰਗਣੀ ਚਾਹੀਦੀ ਹੈ।

ਮੈਂ ਅਪ ਇਸ ਇਸ਼ਤਿਹਾਰ ਨੂੰ ਵੇਖਿਆ ਹੈ, ਇਸ ਤੋਂ ਇਹ ਗੱਲ ਸਾਫ਼ ਹੋ ਜਾਂਦੀ ਹੈ ਕਿ ਇਹ ਜਲਸਾ ਕਾਂਗਰਸ ਪਾਰਟੀ ਦੀ ਤਰਫੋਂ ਕੀਤਾ ਗਿਆ ਸੀ ਐਰ ਇਸ ਦੇ ਨੀਚੇ ਕਾਂਗਰਸ ਕਮੇਟੀ ਦੇ ਦੋ ਸੈਕਟਰੀਆਂ ਕੇ ਦਸਖਤ ਹਨ। ਇਹ ਫਰਮਾ ਰਹੇ ਸਨ ਕਿ ਮੈਂ ਹਾਊਸ ਨੂੰ ਦਰੁਸਤ ਗੱਲ ਦਸਾਂਗਾ.. .. .।

Home Minister: Would you kindly ask the hon. Member to read out the posters ?

ਬਾਕੂ ਅਜੀਤ ਕੁਮਾਰ : ਖਾਨ ਸਾਹਿਬ ਨੇ ਗਲਤ ਬਯਾਨੀ ਕੀ ਹੈ। (Interruption)

ਗੁਹ ਸਕ੍ਰੀ : ਤੁਹਾਨੂੰ ਤੋ ਸ਼ੈਤਾਨ ਕਾ ਲਫਜ਼ ਫ਼ਿਸ਼ਲਾ ਕਿਆ ਹੈ। (Voices)
(Interruptions) ਡਿਫਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ, ਮੈਂ ਆਪਸੇ ਅਜ਼ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹੂੰ ਕਿ ਆਪ ਮਾਨਨੀਯ ਸਦਸਯ ਕੋ ਕਹੂੰ ਕਿ ਵਹ ਫ਼ਿਸ਼ਲਾ ਹਾਤਸ ਕੀ **information** ਕੇ ਲਿਯੇ ਪਫ਼ ਦੋਂ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਹ : ਅਚਛਾ ਜੀ, ਮੈਂ ਹਾਤਸ ਕੀ **information** ਕੇ ਲਿਯੇ ਫ਼ਿਸ਼ਲਾ ਪਫ਼ ਦੇਂਦਾ ਹੂੰ। (Interruptions)

(At this stage, the hon. Home Minister rose to speak.)

ਤਪਾਧਯਕਸ਼ਾ : ਪੰਡਿਤ ਜੀ, ਆਪ ਕਾ **point of order** ਕਯਾ ਹੈ ? (The hon. Home Minister may please state his point of Order.)

ਗੁਹ ਸਕ੍ਰੀ : ਡਿਫਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ, ਮੈਂ **point of Order** ਰਾਇ ਨਹੀਂ ਕਿਆ ਹੈ। ਮੈਂ ਤੋ ਆਪਸੇ **request** ਕੀ ਹੈ ਕਿ ਮਾਨਨੀਯ ਸਦਸਯ ਜੋ **refer** ਕਰ ਰਹੇ ਹੈ ਕਿ ਜਲਸਾ ਕਾਂਗਰਸ ਕਾ ਥਾ ਐਰ ਉਸਕੀ **publicity** ਪਬਲਿਕ ਰਿਲੇਸ਼ਨਜ਼ ਵਿਭਾਗ ਨੇ ਕੀ ਥੀ, ਯਹ ਸਹੀ ਭਾਵ ਨਹੀਂ ਹੈ। ਫਰਮਾਸਲ ਭਾਵ ਯਹ ਹੈ ਕਿ ਯਹ ਜਲਸਾ **Public Relations Department** ਵਾਲੋਂ ਨੇ ਹੀ **arrange** ਕਿਆ ਥਾ ਐਰ ਯਹ ਜਲਸਾ ਕਾਂਗਰਸ

[गृह मन्त्री]

वालों का नहीं था, इसलिये मैं आपसे प्रार्थना करता हूँ कि आप माननीय सदस्य को कहें कि वह इशतिहार हाउस की information के लिये पढ़ दें।

सरदार गुरनाम सिंह : अच्छा जी, डिप्टी स्पीकर साहिबा, मैं आपकी इजाजत से इशतिहार पढ़ कर सुनाता हूँ।

“कोलम्बू तजावीज़ को गैर मशरूत तौर पर मंजूर करके भारत सरकार ने चीन को इखलाकी और सियासी महाज पर जबरदस्त शिकस्त दी है और मसला कश्मीर पर रावलपिंडी, देहली, कराची की मीटिंगों में पाकिस्तान के मक्कार सियास्तदानों की चाल-बाज़ियों को उरियां करने के लिये बख्शी गुलाम मुहम्मद वज़ीर-ए-आज़म कश्मीर आ रहे हैं। उनका शानदार स्वागत करें।

16 फरवरी, 1963 शनिवार को 8 साल के तवील अर्सा के बाद जनाब बख्श साहिब अमृतसर तशरीफ ला रहे हैं उनकी शान के शायं स्वागत करें, आप जिन बाज़ारों से गुज़रें उन बाज़ारों को कौमी झंडे और झंडियों से सजावें और स्वागती गेट बनावें।

बख्शी साहिब 16 फरवरी को इन बाज़ारों में गुज़रेंगे। 4 बजे बाद दोपहर कश्मीर हाउस Court Road से बरास्ता पुल भंडारी, गांधी बाजार, गोल हट्टी, कटड़ा धनीयां, चौक अमृतसर टाकीज़, बाजार पश्म वाला, कटड़ा जैमल सिंह, करमों डियोढी, कटड़ा आहलूवालियां, चौक अलाहाबाद बैंक, बाजार बीकानेर से होते हुए 4½ बजे जल्यांवाला बाग और चौक फव्वारा, बुत मल्का से 5 बजे शाम Municipal Town Hall पहुंचेंगे, जहां आपको Municipal Committee अमृतसर की तरफ से स्वागती अड्रेस पेश किया जाएगा।
जय इन्द्र सिंह (एम० एल० ए०)”

गृह मन्त्री : डिप्टी स्पीकर साहिबा, मैं आपसे प्रार्थना करना चाहता हूँ ..

(Interruptions)

खान अब्दुल गुफ्फार खां : सदरे मोहतरिमा, मैं अर्ज़ करने के लिये खड़ा हुआ हूँ कि retired hon. Judge और दूसरे Opposition के members ने इस बात के लिये फरमाया है। मैं सुनता रहा हूँ (Voices, Interruptions.) On a point of order, Madam. मैं अर्ज़ कर रहा हूँ कि इन्होंने फरमाया है कि मैंने गलत बयानी की है, अगर मैंने गलत बयानी की है तो मुझे शर्मिन्दा होना चाहिए, न कि चीफ मिनिस्टर साहिब को— (Interruptions)

सरदार गुरनाम सिंह : This is not a point of order. I do not give way. (Interruptions)

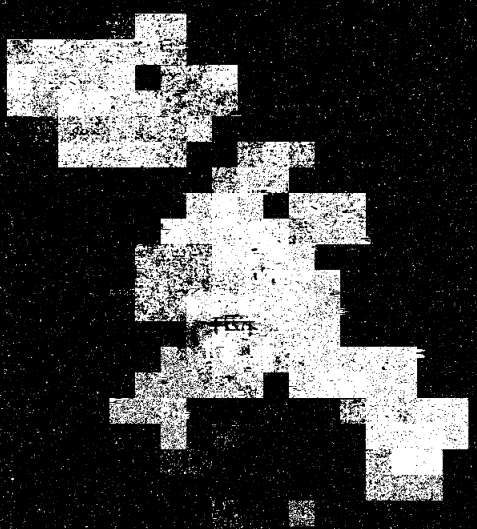
उपाध्यक्षा : This is not a point of order. It is your personal explanation.

(Sardar Gurnam Singh was still in possession of the House when it adjourned.)

*1-30 p.m.

(The Sabha then adjourned till 2.00 p.m. on Wednesday, the 27th February, 1963).

772—9-5-63—387—C., P. and S., Pb., Patiala.



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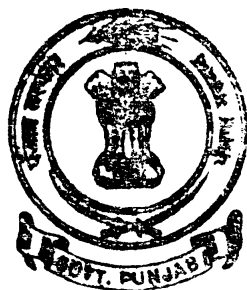
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Punjab Vidhan Sabha Debates

27th February, 1963

Vol. I—No. 4

OFFICIAL REPORT



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DATED THE 27TH FEBRUARY, 1963.

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PUNJAB VIDHAN SABHA

Wednesday, the 27th February, 1963

The Vidhan Sabha met in the Assembly Chamber, Sector 1, Chandigarh, at 2 p.m. of the Clock. Mr. Speaker (Shri Prabodh Chandra) in the Chair.

STARRED QUESTIONS AND ANSWERS

AWARDS TO PUNJABI JAWANS FOR GALLANTRY DISPLAYED DURING CHINESE AGGRESSION

*1935. Shri Rup Singh Phul (Put by Pandit Mohan Lal Dutta) : Will the Home Minister be pleased to state the details of compensation, if any, made by the State Government to the families of the Officers/Jawans who were reported to have lost their lives or displayed gallantry during the recent fight against the Chinese aggression ?

Sardar Partap Singh Kairon : (a) The State Government is paying *ex-gratia* grant of Rs 500 per family and Rs 60 per minor and dependent child of the Armed forces personnel, reported killed/missing during Chinese aggression.

(b) The Government has also decided to pay pension and other relief in respect of Armed Forces personnel killed/disabled during Chinese aggression. No fixed amounts etc. for sanctioning pension or other relief have been laid down and the individual cases will be decided on merits by the State Advisory Committee for National (Defence) Sufferers.

(c) The State Government has further decided to give the following cash rewards to the Military personnel belonging to Punjab State who win Param Vir Chakra, Maha Vir Chakra and Vir Chakra for gallantry :—

(i) Param Vir Chakra	.. Rs 10,000
(ii) Maha Vir Chakra	.. Rs 5,000
(iii) Vir Chakra	.. Rs 2,500

पंडित मोहन लाल दुत्ता : क्या चीफ मिनिस्टर साहिब बताएंगे कि इन concessions के इलावा उन जवानों को कुछ जमीन देने की योजना भी पंजाब सरकार ने बनाई है ?

मुख्य मन्त्री : इरादा तो है लेकिन अभी योजना नहीं बनी कि किस ढंग से उन को जमीन देंगे ।

Sardar Gurnam Singh : May I know whether the Government proposes to continue the payment of these *ex-gratia* grants and cash rewards during his emergency or it is a permanent feature ?

Chief Minister : It will continue during this emergency. But if the emergency ends after a week or so, this concession will be continued till we ascertain the wishes of the people. I hope that it may continue during the life-time of the present families of the Jawans.

✓ SEPARATION OF JUDICIARY FROM THE EXECUTIVE IN THE STATE
 *1936. **Shri Rup Singh Phul** (Put by Pandit Mohan Lal Datta on his behalf) : Will the Chief Minister be pleased to state whether Judiciary has been separated from the Executive in the State; if so, the names of the districts where this decision has been implemented together with the names of those where this separation has not yet been effected and the reasons therefor?

Shri Mohan Lal (Home Minister) : Separation of Judiciary from the Executive already exists in 10 districts of the State; namely, Gurgaon, Ambala, Simla, Jullundur, Hoshiarpur, Patiala, Sangrur, Mohindergarh, Bhatinda and Kapurthala. As regards the remaining 9 districts, the position will be reviewed after sometime.

कामरेड राम प्यारा : क्या होम मिनिस्टर साहिब फरमाएंगे कि Judiciary को Executive से separate करने के लिये पहले किस समय consider किया गया था ?

Mr. Speaker : The reply is that this scheme has been carried out in some districts of the State.

कामरेड राम प्यारा : मैं पूछना चाहता हूँ कि पहले कब इस बात पर गौर किया गया था ?

Mr. Speaker : How can he give you the dates off hand ?

कामरेड राम प्यारा : Approximately बता दें ।

गृह मन्त्री : इस बात पर बहुत बार गौर किया गया । Last consideration इस पर एक साल का अर्सी हुआ तब हुआ था ।

Sardar Gurnam Singh : May I know whether the Government proposes to separate the Judiciary from the Executive completely by an Act of the Legislature ?

Home Minister : Not for the time being.

Sardar Gurnam Singh : Will the Home Minister be pleased to state whether the Magistrates in the Districts where the Judiciary has been separated from the Executive, can be transferred to the Districts where the separation has not been effected ?

Mr. Speaker : It is a hypothetical question.

कामरेड राम प्यारा : क्या होम मिनिस्टर साहिब फरमाएंगे कि गवर्नमेंट के सामने कौन सी मुश्किल है जिन की वजह से बाकी के इजला में Executive को Judiciary से separate नहीं किया जा रहा ?

गृह मन्त्री : इस बात के लिये बहुत सी बातों का ख्याल रखना पड़ता है । पहले हालात क्या थे, आज हालात क्या हैं, हर पहलू पर गौर करना पड़ता है । सब हालात का जायजा लेकर गवर्नमेंट ने फैसला किया है कि अभी इस काम के लिये मुनासिब समय नहीं है ।

Pandit Chiranji Lal Sharma : Will the Home Minister be pleased to state whether the system of separation of judiciary from the executive has been unsuccessful in all these districts ?

Home Minister : I cannot say that it has been unsuccessful. To make comparisons is a very difficult thing, but I am not dis-satisfied with the working.

Sardar Gurnam Singh : Does the promotion of the Magistrates, depend on the Government or the High Court ?

Mr. Speaker : How does this question arise ?

Sardar Gurnam Singh : Sir, it does arise. The separation of the Judiciary from the Executive is a fact.

Mr. Speaker : The hon. Member may give vent to his feelings during the course of his speech on the discussion of the Governor's Address or general discussion of the Budget .

Sardar Gurnam Singh : Mr. Speaker, I would like to know whether the promotion of the Magistrates depends on the Executive Government or the High Court. Sir, I am seeking information through this supplementary question.

Home Minister : There are two systems at present working in the whole of the State. In the erstwhile Pepsu areas, there is a complete separation of the Judiciary from the Executive and the Magistrates there are under the High Court. So far as erstwhile Punjab areas are concerned, the Chief Secretary, as an Officer-in-charge of the Department, effects their transfers, etc.

कामरेड राम प्यारा : क्या Home Minister बतायेंगे कि यह जो पंजाब में दो systems हैं इन में से कौन सा satisfactorily चल रहा है ?
गृह मन्त्री : दोनों ।

COLLECTIONS FOR NATIONAL DEFENCE FUND

***1950. Comrade Ram Chandra :** Will the Chief Minister be pleased to State the total amount collected for the National Defence Fund up-to-date in the State ?

Sardar Partap Singh Kairon : Cash Rs. 5,48,50,665 (upto 11th February, 1963).

ADVISORY COMMITTEE

***1951. Comrade Ram Chandra :** Will the Chief Minister be pleased to state—

- (a) the names of the Advisory Committees constituted in the departments directly under him along with the names of the members of these committees and the functions thereof ;
- (b) the names of such Committees, if any, which do not relate to any specific department but which he has appointed to give him advice in certain affairs connected with the General Administration.

Sardar Partap Singh Kairon : (a) The required information is laid on the table of the House.

(b) None.

Statement showing the names of the Advisory Committees, names of the members and functions of the Committees constituted by the Departments directly under Chief Minister

Names of the Advisory Committees	Names of the members of the Committee	Functions
1	2	3
tate Advisory Committee for National (Defence) Sufferers	(1) Chief Minister (2) Finance Minister (3) Home Minister (4) Chief Parliamentary Secretary	To advise Government on all matters connected with the grant of pension to military personnel killed/ disabled in the present operation against Chinese aggres-

[Chief Minister]

1	2	3
Standing Committee for the celebration of Republic Day	<p>(5) General Mohan Singh, M.P. (6) Chief Secretary (7) General J.C. Katoch, district Kangra (8) General Sant Singh, Patiala</p> <p>(1) Sardar Kapoor Singh, Chairman, Punjab Legislative Council, Chandigarh (2) S. Gulab Singh, Chief Parliamentary Secretary, Punjab (3) Sardar Gyan Singh Kahlon, I.C.S., Chief Secretary to Government, Punjab (4) Shri P.N. Sahni, I.A.S., Director of Industries, Punjab (5) Shri Sapuran Singh, I.A.S., Secretary to Government, Punjab, Finance Department (6) Shri K.S. Narang, I.A.S., Secretary to Government, Punjab, Capital Project (7) S. Gurdial Singh, I.P., Inspector-General of Police, Punjab (8) Major G.K. Vaze, Military Secretary to Governor, Punjab (9) Shri H.C. Khanna, I.A.S., Director, Public Relations, Punjab (10) Shri J.D. Sharma, I.A.S., Director, Public Instruction, Punjab (11) Shri S.C. Jain, I.A.S., Deputy Secretary, Administration and Political (12) Shri Surinder Singh Parmar, I.A.S., Estate Officer, Capital Project, Chandigarh (13) Shri Sushil Sarkar, Principal, Government School of Arts, Chandigarh</p>	<p>sion who were termed as "National Sufferers."</p> <p>(1) Considers programme for the celebration of Republic Day at District headquarters as well as at Chandigarh (2) Makes final selection of the designs of Tableaux and Folk dances to be presented in the Republic Day cultural pageant at New Delhi.</p>
State Advisory Committee for the Territorial Army and Lok Sahayak Sena	<p style="text-align: center;">NON-OFFICIAL</p> <p>(1) Shri R.S. Panj hazari, M.P. (2) Shri S.N. Ramaul, M.P. (3) Shrimati Lila Devi, M.P. (4) Major Harinder Singh, M.L.A. (5) Shri Satnam Singh Bajwa, M.L.A. (6) Captain Rattan Singh, M.L.A. (7) Shri Gurdarshan Singh, M.L.A. (8) Shri Nihal Singh, M.L.A. (9) Shri Roop Singh Phool, M.L.A. (10) Lt. General Sant Singh (Retired) (11) Lt. General Kulwant Singh (Retired)</p>	<p>(i) To encourage recruitment to the territorial Army and the Sahayak Sena.</p>

1

2

3

- (12) Major General K.C. Katoch
(Retired)
(13) Brig. Fateh Singh (Retired)
(14) Major (Ch.) Lal Chand

EX-OFFICIO

- (1) Revenue Minister, Punjab
(2) Chairman, Himachal Pradesh Territorial Council
(3) Chief Secretary to Government, Punjab
(4) Chief Secretary to Government of Himachal Pradesh
(5) Home Secretary to Government, Punjab
(6) Commissioner, Jullundur Division
(7) Commissioner, Patiala Division
(8) Commissioner, Ambala Division
(9) Vice-Chancellor, Punjab University
(10) I.G. of Police, Punjab
(11) I.G. of Police, Himachal Pradesh
(12) Director of Public Relations, Punjab
(13) Commandant General, Punjab Home Guards
(14) Commander Punjab and Himachal Pradesh (indep) Sub-Area
(15) Assistant Director, Territorial Army, Headquarters Western Command

(ii) To consider any local problem relating to recruitment, development, and training of the Territorial Army and Lok Sahayak Sena.

**The National Saving
State Advisory Board,
Punjab**

- (1) Sardar Partap Singh Kairon (Chairman)
(2) H.H. Maharani Sahiba, Patiala (Senior Vice-Chairman)
(3) Shrimati Om Prabha Jain, M.L.A. (Junior Vice-Chairman)
(4) Sardarni Ram Kaur, Kairon
(5) Shrimati Lekhwati Jain, M.L.A.
(6) H.S. Jossan
(7) Shri Rajinder Singh, Ex-M.L.A.
(8) Shrimati Shakuntla Sereen
(9) Shri A.N. Sharma, M.L.A.
(10) Shrimati Manmohan Kaur
(11) Shri Narinder Singh
(12) Shri Harbans Singh Deepak
(13) Bibi Harparkash Kaur
(14) Ch. Amar Singh, M.L.C.
(15) Shri Satya Parkash,
(16) Shrimati Sant Singh
(17) Chief Secretary to Government, Punjab (*ex-officio* Member)
(18) Post Master General, Ambala (*ex-officio* Member)

(i) To assist and advise the Government on measures necessary to spread and popularise the national savings movement in the State

(ii) To advise the Government on specific organisational and publicity matters relating to National Savings Movement

[Chief Minister]

1	2	3
State Defence Committee	(1) Chief Minister (2) Finance Minister (3) Home Minister (4) Revenue Minister (5) Irrigation and Power Minister (6) Planning and Development Minister (7) Chief Parliamentary Secretary (8) Shri Brish Bhan (9) Comrade Ram Krishan (10) Captain Rattan Singh (11) Shri Harcharan Singh Brar (12) Shri Bhimsen Sachar (13) Shri P.N. Thapar (14) Shri Raghuvendra Singh (15) General Sant Singh (16) Shri Surjit Singh Majithia (17) General J.C. Katoch (18) Col. Naunihal Singh (19) Chief Secretary (20) Gen. Ganshyam Singh (21) Shri D.D. Puri, M.P. (22) Gen. Mohan Singh (23) Adviser National Defence, Punjab (24) Director Civil Defence, Punjab (25) Home Secretary (26) Inspector-General of Police (27) D.I.G., C.I.D. (28) Air Commodore attached with the Western Command	The functions of the Committee are to organise, enthuse, and sustain in a comprehensive way the total defence effort of the State
	SPECIAL INVITEES	
	(1) Finance Secretary (2) Member Secretary, State Citizen's Council	
6. Legislators' Defence Consultation Committee	(1) Chief Minister, Chairman (2) Speaker, Punjab Vidhan Sabha, Member (3) Chairman, Punjab Legislative Council, Member (4) Finance Minister, Member (5) Home Minister, Member (6) Community Development Minister (7) Chief Parliamentary Secretary, Member (8) Shri Krishan Lal, M.L.C. Member (9) Ch. Amar Singh, M.L.C. Member (10) Ch. Devi Lal, M.L.A., Member (11) Shri Chiranji Lal, M.L.A., Member (12) Shri Bachan Singh, M.L.A., Member	The functions of the Committee are to advise Government regarding the organisation, prosecution and sustaining of national defence effort in the State in all its aspects. It discusses policies regarding Civil defence and measures to maintain public morale and keep the enthusiasm of the people for the national cause

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2

3

- (13) Shri Mohan Lal Pandit,
M.L.A., Member
- (14) Shri Gurnam Singh, M.L.A.,
Member
- (15) Shri Lachman Singh,
Gill, M.L.A., Member
- (16) Shri Baldev Parkash,
M.L.A. Member
- (17) Shri Balramji Dass Tandon,
M.L.A., Member
- (18) Shri Rizaq Ram, M.L.A.,
Secretary

MEMBERS

7. State Citizens'
Council

- (1) Shri Bhimsen Sachar
(2) H.H. Maharani Mohinder
Kaur
(3) Gyani Gurumukh Singh
Musafir
(4) Pandit Mohan Lal
(5) S. Darbara Singh
(6) Shri Iqbal Singh, M.P.
(7) H.H. Nawab Mohammed
Iftikhar Ali
(8) Col. Sir Buta Singh
(9) Shri Gajraj Singh Rao, M.P.
(10) Genl. J. C. Katoch.
(11) Major Hatpal Singh
(12) Hony. Capt. Jiwan Singh
(13) Shri Mohinder Singh
Sidhwan
(14) Shri Virendra, M.L.C.
(15) Diwan Raj Kumar
(16) Shri Mul Chand Jain,
Advocate
(17) Shri K. L. Poswal, M.L.A.
(18) Major Amir Singh
(19) Genl. Gurdial Singh Harike
(20) Thakur Partap Chand
(21) Shri Bhagwat Dayal, M.L.A.
(22) Shri Raj Kumar Soni
(23) Ch. Amar Singh, M.L.C.
(24) Thakur Beli Ram
(25) Ch. Maharaj Singh, Advo-
cate
(26) Shri A. N. Dogra
(27) Ch. Siri Chand, M.L.C.
(28) Ch. Suraj Mal.
(29) Rt. Revd, Bishop K. Anand
(30) Shri Sat Pal Virmani
(31) Shrimati Om Prabha Jain
(32) Shri Krishan Lal, M.L.C.
(33) Shri Gurmukh Singh, M.L.A.
(34) Shri Devi Lal, M.L.A.
(35) Shri Baldev Prakash, M.L.A.
(36) Shri Lachman Singh Gill
(37) Shri Charanji Lal, M.L.A.
(38) Shri Brish Bhan, M.L.A.

To co-ordinate all Civilian
defence effort

[Chief Minister]

1

2

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- (39) Comrade Ram Krishan,
M.L.A.
(40) Pt. Shri Ram Sharma
(41) Shri Yash
(42) Shri R.I.L. Sanhi
(43) Shri Kashab Chandra
(44) Sant Fateh Singh
(45) Shri Jagat Narain
(46) Shri Basant Singh
(47) Sardarni Ram Kaur
Kairon
(48) Miss P.K. Makhan Singh
(49) Mrs. H. S. Brar
(50) S. Prem Singh Prem, M.L.A.
(51) Dr. Gopichand Bhargava
(52) Shri Kartar Singh Qaumi
(53) S.B. Narinder Singh, I.A.S.,
(Retd), Member-Secretary

FUNCTIONAL COMMITTEES OF THE STATE CITIZENS' COUNCIL, PUNJAB

Public Relations Committee

- (1) Shri Yash, M.L.A., Chair-
man
(2) Shri A. C. Bali
(3) Thakar Beli Ram, M.L.C.
(4) Shri Krishan Lal, M.L.C.
(5) Shri Gaikward
(6) Shri H. C. Khanna, I.A.S.,
Convenor

Civil Defence Committee

- (1) Pt. Mohan Lal, Chairman
(2) Giani Gurmukh Singh
Musafir, M.P.
(3) Shri Shankar Lal Sharma
(4) Dr. Baldev Parkash, M.L.A.
(5) Shri J.C. Vacchhar, I.P.S.,
Convenor

Funds Committee

- (1) H.H. Maharani Mohinder
Kaur, Chairman
(2) Smt. Om Prabha Jain,
M.L.A.
(3) Shri Suraj Mal
(4) Shri R. K. Soni
(5) Ch. Amar Singh, M.L.C.
(6) Capt. Keshab Chander
(7) R.S. Kundan Lal, M.L.C.
(8) Shri J. R. Dhingra, P.C.S.,
Convenor

Fighting Forces Welfare Committee

- (1) Col. Sir Buta Singh, Chair-
man
(2) Genl. Gurdial Singh Harike

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7. State Citizen's Council—Contd

- (3) Shri Mohinder Singh Sidhwan
- (4) Major Amir Singh, M.L.C.
- (5) Shri Siri Chand, M.L.C.
- (6) Gen. J.C. Katoch
- (7) Sant Fateh Singh
- (8) Gen. D. S. Brar
- (9) Shri H. S. Brar
- (10) Lala Jagat Narain
- (11) Miss Prabh Dayal, Convenor

Public Co-operation Committee

- (1) Shri Virendra, Chairman
- (2) Diwan Raj Kumar
- (3) Shri Basant Singh
- (4) Shri Ram Kishan
- (5) Shri A. N. Dogra
- (6) Shri H. K. Jain, P.C.S.,
Convenor
- (7) Shri Kartar Singh, Qaumi,
M.L.C.,
- (8) Shri A. C. Bhatia,
- (9) Shri Durga Dass Khanna,
- (10) S. Sadhu Singh Hamdard

} Co-opted by the Chairman.

Youth and Student Activities Committee

- (1) Shri Bhagwat Dayal, M.L.A.,
Chairman
- (2) S. D. Sharda
- (3) Shri Sat Paul Mittal
- (4) Shri Milkhi Ram Rattan
- (5) Shri Bhupinder Singh
- (6) Shri Ved Parkash
- (7) Shri Ram Kishan Gupta
- (8) Shri Rajindra Sareen,
Convenor

Fighting Forces Amenities Committee

- (1) Shri Prem Singh Prem,
M.L.A., Chairman
- (2) Rt. Rev. Bishop K. Anand
- (3) Maj. Harpal Singh Gill
- (4) Shri K. L. Poswal, M.L.A.
- (5) Shri Harmukh Rai Modi
- (6) Shri R.I.L. Sahni
- (7) Shri Baldev Kapur, Convenor

Voluntary Services Committee

- (1) Shri Lachhman Singh Gill,
M.L.A., Chairman
- (2) Ch. Maharaj Singh, Advocate
- (3) Shri Partap Chand
- (4) Hon. Captain Jiwan Singh
- (5) Shri Jai Inder Singh, M.L.A.

[Chief Minister]

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7. State Citizens
Council—Contd

- (6) Shri Dina Nath Aggarwal,
M.L.A.
(7) Shri H.K. Jain, P.C.S.,
Convenor

Economic Committee

- (1) Pt. Shri Ram Sharma,
Chairman
(2) Seth Satya Paul
(3) Shri S. P. Virmani
(4) Shri Jagdish Behl
(5) Rao Gajraj Singh, M.P.
(6) Shri Iqbal Singh, M.P.
(7) Shri L.R. Dawar, Convenor
(8) Mahabir Parshad Jain, }
(9) Khanaya Lal } Co-opted by the
(10) Mool Chand Jain } Chairman

Medical Committee

- (1) Dr. Gopi Chand Bhargava,
Chairman
(2) Shri Brish Bhan, M.L.A.
(3) Dr. Yudhvir Sachdeva
(4) Dr. Inderjeet Dewan
(5) Dr. Amarjit Singh
(6) Dr. Gibbon
(7) Dr. Manohar Lal Chopra
(8) Dr. Chhabil Dass
(9) Dr. Rishikesh
(10) Dr. August Muni Devi
(11) Dr. Khan Chand Wohra
(12) Dr. Sadhu Chand Vinayak
(13) Dr. Mujhail Singh
(14) Dr. Constable
(15) Dr. Bal Kishan, M.L.A.
(16) Col. Deepak Bhatia, Co-
opted by the Chairman
(17) Dr. Tulsi Dass, Convenor
(18) Dr. Kanwar Moti Singh

8. State Transport
Advisory Committee

- (1) Chief Minister (Chairman)
(2) Chief Parliamentary Secre-
tary (Vice-Chairman)
- OFFICIAL MEMBERS**
- (3) Secretary, Transport
(4) Chairman, State Transport
Authority
(5) Chairman Regional Trans-
port Authority
(6) Representative of Punjab
P.W.D., B&R Branch
(7) Provincial Transport
Controller
(8) Labour Commissioner,
Punjab
- (a) To consider ways and
means of Planning and
Development of roads and
transport on regional basis.
(b) To consider the difficulties
of travelling public and
operators both in passengers
and goods transport and
providing facilities to the
travelling public
(c) Providing amenities to the
staff employed in the road
transport services and condi-
tions of their work.
(d) framing of Schemes for

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8. State Transport Advisory Committee Contd	(9) Director, Postal Services, Punjab (10) Chief Commercial Superintendent, Northern Railways (11) Representative of the Finance Department NON-OFFICIAL MEMBERS (12) Shri Niranjan Singh Talib (13) Bhagat Guran Dass, M.L.A. (14) Ch. Khurshid Ahmed, M.L.A. (15) Shri R.P. Garg, M.L.A. (16) President, Punjab Motor Union (17) President, Punjab Public Carriers' Association	nationalisation (e) Development of loan facilities (f) Motor vehicles rules and amendments thereto etc. (g) educating the public generally and the Drivers of vehicles in particular in road sense and other connected problems with the object of reducing toll of human life due to accidents (h) any other matter that may be referred to Government for advice. (i) To consider proposals regarding conversion of temporary posts/Departments into permanent ones
9. Officers Committee	Senior Financial Commissioner Punjab (Chairman) (2) Chief Secretary (3) Secretary to Government, Punjab, Planning Department (4) Secretary to Government, Punjab, Finance Department (5) Secretary of the Administrative Department Concerned	
10. Standing Committee for cuts in Pension	(1) Chief Secretary to Government, Punjab (Chairman) (2) Secretary to Government Punjab, Finance Department (3) Administrative Secretary concerned	To consider proposals regarding cuts in pension of Government employees
11. Standing Committee for Compulsory Retirement	(1) Chief Secretary (Chairman) (2) Secretary to Government Vigilance Department (3) Administrative Secretary concerned	To consider proposals regarding Compulsory retirement of Government servants
12. Secretarial Committee for the grant of advance increment	(1) Chief Secretary to Government Punjab (2) Secretary to Government, Punjab, Finance Department (3) Administrative Secretary concerned	To consider proposals for the grant of advance increments to Government servants who go abroad, to improve their qualifications.
13. Secretarial Committee for the grant of rapid promotions	(1) Chief Secretary to Government, Punjab (2) Secretary to Government Punjab, Finance Department (3) Administrative Secretary concerned (4) Senior Financial Commissioner, Punjab (5) Secretary to Government, Punjab Planning Department (6) Chief Engineer of the P.W.D. or other technical head mostly concerned with the work	To consider proposals for the grant of rapid promotions to Government servants who go abroad to improve their qualifications.

[Chief Minister]

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14. Advisory Committee for Central State Library, Chandigarh	(1) Ch. Chaman Lal, M.L.A. (2) Shri Umrao Singh, M.L.C. (3) Shri Dhanna Singh Gulshan, M.L.A. (4) Shri Ram Kumar Bidhat, M.L.A. (5) Shri Rajinder Singh, M.L.A. (6) Shri Prem Chand, M.L.A. (7) Shri Hukam Singh, M.L.A.	To advise the Minister-in-charge on general policy matter and specific programme relating to the Central State Library, Chandigarh
15 Punjab State Advisory Committee, N.C.C.	(1) The Minister of Education, the State of Punjab (Chairman) (2) Secretary to Government, Punjab, Education Department (3) The Secretary to Government, Punjab, Finance Department (4) The Vice Chancellor, Punjab University (5) The Vice Chancellor, Kurukshetra University (6) The director of Public Instruction, Punjab (7) Commander No. 8 Circle Cadet Corps Chandigarh (Now Director Cadet Corps, Punjab) (8) Lt. Gen. Kalwant Singh (9) Shri P.C. Joshi (10) Shri Ralla Ram (11) Shri Mehar Singh, M.L.A. (12) Shrimati Sneh Lata, M.L.C. (13) Shri Gulab Singh, M.L.C. (14) Major O.P. Bakshi (15) Shri Hari Ram (16) Shri N.S. Kalota	(a) Make recommendations and tender advice to the State Government upon the following matters— (i) The formulation of units and disbandment of the existing units ; (ii) The selection of the colleges and schools which should raise Units or sub-units (iii) The selection of the persons for appointment as officers in the senior and junior Division (iv) Any other matter which may be referred to it by the Central Government or the Director General, National Cadet Corps of the Provincial or the Chief Commissioner of a Centrally Administered area as the case may be (b) Issue directions and tender advice to officers commanding units of the senior division and the Director of Public Instruction on the following matters— (i) improvement of training facilities for cadets ; (ii) improvement of discipline in the Units ; (iii) the general Welfare of Officers and cadets.
16. State Council for Women Education	(1) Shrimati Prem Wati Thapar, Chairman (2) Director of Public Instruction, Punjab Member (3) Joint Director of Public Instruction, Punjab (Planning) (4) Deputy Director of Public Instruction, Punjab (Secondary Education)	(a) To advise Government on issues relating to Education of girls at School and College level and to adult women (b) To suggest policies programmes, targets and priorities for expansion and improvement of the education of girls and women in the field

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16. State Council Women Education — Contd	(5) Inspectress of Schools, Jullundur Division (6) Inspectress of Schools, Ambala Division (7) Inspectress of Schools, Patiala Division (8) Principal, Government Col- lege for Women Patiala (9) Principal, Government Col- lege for Women, Chandigarh (10) Principal, Government College for Women, Rohtak (11) Director of Social Welfare, Punjab (12) Women Civil Surgeon, General Hospital, Chandigarh (13) Miss V.G. Bhan (14) Raj Kumari Samitra Devi, M.L.A. (15) Bibi Har Parkash Kaur (16) Miss. J. Marr (17) Miss. K. Pasricha (18) Shri R.C. Khanna, Regis- trar, Kurukeshtra University (19) Miss. S. Sen, Principal Khalsa College for Women, Ludhiana	stated at (a) above (c) To suggest measures for utilising to the best voluntary efforts in the field of educa- tion of girls and women as in (a) above (d) To suggest suitable measures for educating public opinion in favour of the education of girls and women (e) To assess the progress achi- eved from time to time and suggest measures for evalua- tion of work done/being done for watching the pro- gress of implementation (f) To recommend collection of specific data on problem relating to the education of girls and women and to re- commend sample survey and research projects and or seminars as may be deemed necessary from time to time
17. State Advisory Committee on Education	(1) Shri Amar Nath Sharma, M.L.A. (2) Raj Kumari Sumitra Devi, M.L.A. (3) Shrimati Parsani Devi, M.L.A. (4) Shri Lachhman Singh Gill, M.L.A. (5) Shri Gurdarshan Singh, M.L.A. (6) Principal Rala Ram, M.L.A. (7) Shri S.L. Chopra, M.L.C. (8) Shri Virendra, M.L.C. (9) Shri Chaman Lal, M.L.C.	To advise the Chief Minister on general policy matters and specific programmes rela- ting to education
18. High Powered Committee for Bulk Purchase of Books	(1) Chief Minister, Punjab Chairman (2) Finance Minister, Punjab (3) Community and Develop- ment Minister (4) Chief Parliamentary Secre- tary (5) Dr. V.R. Teneja (6) Assistant Director, Books	To make bulk purchase of good and essential books for use in Libraries of Education Panchayat and Public Rela- tions Department as Convenor, also the purchase of maps in bulk
19. Punjab Tribes Advisory Council	(1) Shri Partap Singh Kairon, Chairman (2) Shri Gurbanta Singh, AWM <i>Ex-Officio</i> , Member	

[Chief Minister]

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ELECTED MEMBERS

19. Punjab Tribes
Advisory Council—
Contd
- (3) Shri Angrup Karpa
(4) Shri Nihal Chand
(5) Shri Basant Ram
(6) Shri Ram Dass
(7) Shri Lal Chand
(8) Shri Lobzang Angrup
(9) Shri Nono Tashi Phanchog
(10) Shri Moti Ram

It shall be the duty of the Tribes Advisory Council to advise on such matters pertaining to the welfare and advancement of the Schedule Tribes in the State as may be referred to them by the Governor

NOMINATED MEMBERS

- (11) Shri Partap Chand
(12) Shri Duni Chand
(13) Shri Chhering Durje
(14) Shri Shiv Dayal

20. Punjab Secretariat
Library Committee
- (1) Chief Secretary, Chairman
(2) Ex-officio, members
(1) The Legal Remembrancer and Secretary to Government, Punjab
(2) The Chief Engineer, Irrigation Works, Punjab
(3) The Director of Industries, Punjab
(4) The Director of Public Instruction, Punjab
(5) The Secretary to Governor Punjab
(6) The Under Secretary to Government, Punjab Finance Department
(7) The Assistant Secretary to Government, Punjab (General)
(8) The Librarian, Punjab Civil Secretariat
(9) Director, Public Relation, Secretary

The main function of the Committee is to select and approve books for use of all Heads of Departments, as well as the Punjab Secretariat Library

21. State Tourist
Development
Board

- (1) Planning Commissioner and Secretary to Government, Punjab, Planning Department Chairman
(2) Development Commissioner, Hill Areas, Punjab
(3) Commissioner, Jullundur Division, Jullundur
(4) Commissioner, Ambala Division, Ambala
(5) Commissioner, Patiala Division, Patiala
(6) Secretary to Government, Punjab, B & R Branches

The functions of the Board will be as follows :—

- (i) To advise the State Government on the Development of Tourism in the State
(ii) To supervise and co-ordinate the activities of the Local Tourist Advisory Committees and Bureaus functioning in the State to review their working and advise the State Government on the steps to be

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21. State Tourist Development Board—Contd	<p>(7) Shri D.J.D. Sehgal, Director Government of India, Tourist Office, New Delhi</p> <p>(8) Provincial Transport Controller, Punjab</p> <p>(9) Chief Engineer, Punjab P.W.D., B & R</p> <p>(10) Chief Conservator of Forests, Punjab</p> <p>(11) Shri Prem Raj Mahajan</p> <p>(12) Director, Public Relations and Tourism, Himachal Pradesh</p> <p>(13) General Manager, Himachal Pradesh Transport, Simla</p> <p>(14) Deputy Secretary Secretariat Establishment, Punjab</p> <p>(15) Mrs. U.E. Chowdhry, Architect,</p> <p>(16) Director Hospitality Organisation, Punjab</p> <p>(17) Director, Public Relations and Tourism, Punjab</p> <p>(18) Shri Bhagirath Lal, M.L.A.</p> <p>(19) Shri Gian Chand, M.L.A.</p> <p>(20) Shri Roop Singh Phul, M.L.A.</p> <p>(21) Shri Balram Dass Tandon, M.L.A.</p> <p>(22) Th. Beli Ram, M.L.C.</p> <p>(23) Shri Maharaj Kishan Mahajan</p> <p>(24) Shri Gurprit Singh Man</p>	<p>taken to improve them</p> <p>(iii) To advise the State Government in respect of collection of Tourist Literature and other intelligence required for tourist Planning in the State</p> <p>(iv) To look after the tourist traffic of Simla and co-ordinate its work with the Central Committee of Himachal Pradesh</p> <p>(v) To advise the State Government on such specific problems as may be placed before the Committee</p>
22. State Advisory Committee for Public Relations Department	<p>(1) Chief Parliamentary Secretary</p> <p>(2) Chief Secretary to Government, Punjab</p> <p>(3) Under Secretary to Government, Punjab, Public Relations and Tourism Department</p>	<p>To advise the Chief Minister on general policy matters and specific programme, relating to Public Relations Department</p>

MEMBERS (NON-OFFICIAL)

- (1) Shri Kartar Singh Qaumi, M.L.C.
- (2) Shri Ram Parkash M.L.A.
- (3) Shri Hunna Mal, M.L.A.
- (4) Her Highness, Yusuf Zaman Begum, M.L.A.
- (5) Shri Ram Dhari Gaur, M.L.A.
- (6) Guru Jaswant Singh M.L.A.
- (7) Shri Milkhi Ram Rattan, M.L.C.

[Chief Minister]

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23. Central Library Committee	(1) Secretary to Government, Punjab, Housing and Local Government Departments (Chairman) (2) Director of Panchayats, Member (3) Director of Public Instruction, Member (4) Director, Public Relations and Tourism, Punjab, (Secretary)	To advise Government on the organisation maintenance and coordination of the various libraries in the Punjab
MEMBERS (NON-OFFICIAL)		
	(5) Shri J.S. Sharma, Librarian, Punjab University Library (as a representative of the Punjab Library Association) (6) Shri Mohan Lal, Secretary, Dwarka Dass Library, Simla (As a representative of the Public Libraries in the State)	
24. State Memorial Committee	(1) C.M.—Chairman (2) F.M.—Member (3) P.W.M.—Member (4) C.P.S.—Member (5) C.S.—Member (6) Secretary, B & R.—Member (7) F.S.—Member (8) Senior Architect and Chief Town Planning Adviser to Government, Punjab—Member (9) D.P.R. & T.—Secretary	The Committee will consider and decide upon these matters (1) Selection of places where memorials are to be set up (2) Determination of the type of public Utility. Institution in the form of which memorial is to be constructed (3) Provision of funds at state level for the construction of memorials (4) Procedure to be followed while executing the actual scheme of a particular project
25. State Advisory Committee for the Printing and Stationery Departments	(1) S. Bhupinder Singh, M.L. LLB (2) S. Gurcharan Singh M.L.C. (3) S. Sikander Singh, Village and Post Officer Veehla-Buja, Via Sri Hargobindpur District, Gurdaspur (4) Malik Inder Singh, M.L.A. (5) S. Gurdarshan Singh, M.L.A. (6) Shri Dina Nath Aggarwal, M.L.A. (7) Shrimati Parsinni Devi, M.L.A.	The function of the said committee is to advise the Government on general policy matters and specific programmes concerning Printing and Stationery Department

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26. State Advisory Committee on Co-operation	(1) Ch. Multan Singh, M.L.A. (2) Shrimati Om Prabha Jain, M.L.A. (3) Shri Bhagirath Lal Shastri, M.L.A. (4) Shri Umrao Singh, Jullundur (5) S. Gurbax Singh, Kathgarh Hoshiarpur	This Committee advises Government on the General policy matters and specific programmes of the Cooperation Department
27. Committee for the Selection of entries for the designs of Tableaux to be presented in the Republic Day Cultural Pageant at New Delhi	(1) S. Gulab Singh, C.P.S. (2) P.J. Jeanerette, Chief Architect, Punjab (3) Shri H.C. Khanna, I.A.S., D.P.R. & T, Punjab (4) Shri Sushil Serkar, Principal, Government School of Arts, Simla (5) Shri G.S. Thakar Singh, Artist, Amritsar	Selects entries for the designs of Tableaux to be presented in the Republic Day Cultural pageant at New Delhi. The entries are received by the Committee through an open competition
28. Punjab Kala Academy	<p>Chief Minister—President Shri M.S. Randhawa—Vice-President</p> <p>MEMBERS (OFFICIALS)</p> <p>(1) The Secretary to Government, Punjab, Cultural Affairs Department (2) The Director of Public Instruction, Punjab (3) The Director of Public Relations and Tourism, Punjab (4) The Director of Panchayats, Punjab (5) The Director General, Languages, Punjab (6) The Director of Cultural Affairs, Punjab, (Secretary)</p> <p>MEMBERS (NON-OFFICIAL)</p> <p>(1) Shri Prithvi Raj Kapoor (2) Shri Balwant Gargi (3) Dr. Awasthi (4) Shri Al-Kazi (5) One representative of Kala Kendra, Chandigarh (6) Shri Zul Vellani (7) Shri Kartar Singh Quami (8) The Station Director, All India Radio Jullundur (9) Shri S.G. Thakur (10) Shri Sohan Lal, All India Radio, Jullundur (11) Shri G.D. Sondhi (12) Shri Mohinder Singh Bedi (13) Shrimati Urmila Kaushal (14) Shrimati Champa Mangat Rai (15) Shri Surjit Singh Bakshi</p>	<p>To recommend and lay down criteria for the encouragement of Art in the State and to consider and prescribe the ways and means of improving standards:</p> <p>(ii) to elect five members to the Executive Committee (iii) to sanction the annual Budget for the Academy presented by the Executive Committee (iv) to nominate auditors (v) to review the work done by the Executive Committees, to ratify or change decision/recommendations made by them and guide them for future programmes and activities</p> <p>(vi) to consider and improve programmes and specific projects prepared by the Executive Committee ; (vii) to consider the suggestions rules of procedure of the Academy ; (viii) to lay down general or specific directions for the guidance of the Executive Committee or Committees</p>

[Chief Minister]

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28. <i>concl'd</i>	(16) One representative of the Harballabh Sangeet Sabha, Jullundur (17) The Principal, Government College of Arts, Punjab, Chandigarh (18) One representative of the Sangeet Natak Akademy, Rabinder Bhavan New Delhi (19) One representative of Lalit Kala Akademy, New Delhi (20) One representative of Sahitya Akademy	
29. Board of Industries	(1) Chief Minister, Chairman (2) Director of Industries, Secretary (2) Shri Dilbagh Singh, M.L.A. (4) Smt. Sarla Devi, M.L.A. (5) Shri Dina Nath Aggarwal, M.L.A. (6) Shri Hans Raj of Avon Cycle Industries (7) Shri Mohan Singh, Deputy General Manager, Punjab National Bank, Ltd. (8) Shri P.S. Sodhbans, New Delhi (9) Shri S.P. Vermani, New Delhi (10) Shri Bishamber Das Kapoor of Atlas Cycles, Sonapat	(1) To advise Government regarding grant of loan above Rs 5,000 and subsidies. (2) To advise Government on any point referred to it in connection with the grant of financial assistance.
OFFICIAL MEMBERS		
30. State Small Scale Industries Board	(1) F.C.(D), Punjab, Shri A.L. Fletcher, I.C.S. (2) F.C. (P), Shri Saroop Krishen, I.C.S. (3) Secretary to Government, Punjab, Finance Department Shri Sapuran Singh, I.A.S. (4) Industries Shri R.S. Talwar, I.A.S. Commissioner and Secretary to Government, Punjab, Industries Department (5) Chief Engineer (South) Punjab, State Electricity Board, Patiala (6) Labour Commissioner, Punjab (7) All Joint Directors in the Directorate of Industries, Punjab— (i) Shri G.R. Bhai (ii) Shri Baldev Kapur, (iii) Shri A.C. Kohli, (iv) Shri S'P. Jain (8) Technical Expert Production Engineering, Directorate of Industries, Punjab,	(a) To consider matter referred to it by the Development Commissioner, Small Scale Industries, Government of India (b) To examine existing handicaps of the Small Scale Industries and to recommend to Government ways and means for their development (c) To draw up a programme for the development of these industries keeping in their view the needs and cost of development (d) To make recommendations to Government for procurement and distribution of raw materials, provision of financial assistance, marketing facilities, training of artisans and promotion of exports

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- Shri S.S. Gill
- (9) Technical Expert Mechanical Engineering, Directorate of Industries, Punjab, Shri M.S. Khanna
- (10) Technical Expert Chemical Engineering, Directorate of Industries, Punjab, Not appointed as yet
- NON-OFFICIAL MEMBERS**
- (1) Chairman, Punjab Financial Corporation
- (2) Representative of the Textile Manufacturers Association, Amritsar
- (3) Shri Satinder Singh, Pioneer Enamel Works, Amritsar
- (4) President, United Cycle Manufacturers Association, Ludhiana
- (5) Shri Arjan Singh, Ludhiana
- (6) President, Ludhiana Hosiery Industries Federation, Ludhiana
- (7) President, Scientific Instruments Association, Ambala
- (8) President, Federation of Sports Goods Industry, Jullundur, Shri K.S. Bhaizada
- (9) President, Industrial Association, Phagwara
- (10) President, Bhatinda District Small Scale Industries Association, Bhatinda
- (11) Representative of Punjab Federation of Commerce and Industry, Amritsar
- (12) Shri Jai Parkash, Jagadhri
- (13) Proprietor M/s Kulbir Ivory Works, Chowk Pragas, Amritsar
- (14) President of Industrial Estates allottees Association, Ludhiana
- (15) Shri B.K. Mehan, M/s, New Capital Industries, Chandigarh
- (16) President of Faridabad Industries Association, Faridabad
- (17) Representative of Industries Association, Panipat
- (18) Representative of M/s, Kapurthala Industries Association Kapurthala
- (19) Shri Ravail Singh, Batala
- (20) Representative of Industrial Area Sonapat
- (21) Representative of Industrial Area, Bahadurgarh
- (e) Any other matter referred to it by the State Government
- Shri Panna Lal Mahajan of M/s Kalyan Textile Mills, G.T. Road, Amritsar
- Shri Ved Parkash Senior vice-President

[Chief Minister]

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| | (22) Representative of Industrial Area, Yamunanagar | Shri J.K. Singh, Secretary
Shri S.S. Dhiman |
| | (23) Representative of Rosin Manufacturers Association, Hoshiarpur | (Shri Sat Paul) |
| | (24) Representative of Industrial Areas Rubber Manufacturers Association Jullundur | (Shri Tirlok Singh Bhatia) |
| | (25) Representative of Engineering Association, Jullundur | |
| | (26) Representative of Association of Surgical Instruments Manufacturers, Jullundur | (Shri Bhupinder Singh) |
| | *(27) Representative of District Industries Association, Ferozepore | *(Shri D.R. Marya, President of District Ferozepore, Engineering Association Ferozepore) |
| | (28) Representative of Industrial Area, Patiala | (Shri A.N. Bhalla) Managing Director of Beegee Corporation, Patiala |
| | (29) Representative of the Factories Association, Batala | *(Shri Kharati Lal Sareen, President of Factories Association, Batala) |
| 31. State Advisory Committee for the Development of Machine tools Industry | (1) Shri P.N. Sahni
(2) Shri M.S. Khanna
(3) Shri K.R. Sarin
(4) Shri G.C. Taxali
(5) Shri Mohinder Singh
(6) Shri P.S. Banerjee
(7) Shri S.R. Verma
(8) The Development Officer (MT) Ministry of Commerce and Industry Government of India, New Delhi
(9) Shri Ajmer Singh
(10) Shri Sunder Lal Gupta | To advise the State Government for development of machine tools Industry |
| 32. State Handloom Board | Minister Incharge Cottage Industries Chairman | (a) To advise Government on matters relating to the promotion and development of Handloom Industry

(b) To advise Government regarding the utilisation of funds allotted by Government of India out of cess collected on mill made cloth |

OFFICIALS

- (1) Director of Industries, Punjab (Secretary)
- (2) Joint Director-cum-Joint Registrar, Village and Cottage Industries. (Joint Secretary)
- (3) Director, All India Handloom Board Regional Officer, Kanpur
- (4) Registrar, Co-operative Societies, Punjab

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NON-OFFICIALS

32. *concl'd*

- (1) Shri Ved Ram, Kulu
- (2) President, Punjab Handloom Weavers Apex Co-operative Federation Ltd., Chandigarh (ex-officio)
- (3) Shri Amar Singh, Hansi
- (4) Shri Dewan Chand Bhatia, Panipat
- (5) Seth Radha Kishan, Amritsar
- (6) Shri Dina Nath Aggarwal, Ludhiana
- (7) Shri Partap Singh, Gurdaspur
- (8) Shri Brahmanand, Hoshiarpur
- (9) Shri A.N. Bhandari, Jullundur
- (10) Shri Amrit Lal Batra, Panipat
- (11) Shri T.C. Sharangal, Chandigarh

STATE ADVISORY COMMITTEE, CHANDIGARH

33. The State Advisory Committee on the Intensive Development of Small Industries in Rural (Project areas)

- (1) Chief Minister, Chairman
- (2) Chairman State Khadi and Village Industries Board, i.e., Finance Minister, Member
- (3) Bakshi Partap Singh, Member
- (4) Financial Commissioner, Development, Member
- (5) Financial Commissioner, Planning, Member
- (6) Industries Commissioner and Secretary to Government, Punjab, Member
- (7) Director of Industries, Punjab, Member
- (8) Shri Mehar Singh (in his ex-officio capacity)
- (9) Joint Director (Village Industries), Secretary

To advise the Department and the Project Officers as to how small industries are to be developed in Project Areas

OFFICIAL MEMBERS

34. The State Industrial Planning and Development Board

- (1) Chief Minister, Punjab, Chairman
- (2) Financial Commissioner, Planning and Additional Chief Secretary to Government, Punjab
- (3) Industries Commissioner and Secretary to Government, Punjab, Industries Department
- (4) Secretary, Government, Punjab, Finance Department

- (a) To examine the handicaps of industries and to recommend to Government ways and means to obviate the same
- (b) To advise regarding the programme for the development/establishment of Industries keeping in view their needs and cost of development
- (c) To make recommendations

[Chief Minister]

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- (5) A Representative of Ministry of Steel and Heavy Industry, Government of India
- (6) Dr. B.R. Nijhawan, Director National Metallurgical Laboratory, Jamshedpur
- (7) Managing Director, Punjab Financial Corporation, Chandigarh
- (8) Chairman, State Electricity Board, Patiala
- (9) Chief Conservator of Forests, Punjab
- (10) Director Small Industries Service Institute, Ludhiana
- (11) Regional Director, National Productivity Council, Ludhiana
- (12) Director of Industrial Training, Punjab
- (13) Director of Technical Education, Punjab
- (14) Economic and Statistical Advisor to Government, Punjab
- (15) Director of Industries, Punjab (Secretary)
- (16) Liaison Officer, Industries New Delhi
- (17) Technical Expert (Production Engineering)
- (18) Technical Expert (Mechanical Engineerings)
- (19) Technical Expert (Chemical Engineering)
- (20) Joint Director (S.I.)
- (21) Joint Director (I.P.)
- (22) Joint Director (V.I.)
- (23) Deputy/Assistant Director (Planning (Assistant Secretary
- to Government for procurement and distribution of raw-materials, provision of financial assistance and marketing facilities
- (d) Any other matter referred to it by the State Government

INDUSTRIAL CONSULTANTS TO PUNJAB GOVERNMENT

- (1) S. Karnail Singh, New Delhi
- (2) Air Vice Marshal Harjinder Singh, Indian Air Force Maintenance Command, Kanpur
- (3) S. Hardyal Singh, Madras
- (4) S. Qurban Singh of M/s Industrial Cables (India) Ltd., Raipura

NON-OFFICIAL MEMBERS

- (1) Shri D.D. Puri, P.M., Yamunanagar

- (2) Shri Dina Nath Aggarwal
M.L.A., Ludhiana
- (3) Shri K.R. Sarin, M.L.C.,
Batala
- (4) Shri G.L. Bansal, New
Delhi
- (5) Shri H.P. Nanda, Delhi
- (6) Shri I.P. Anand, New Delhi
- (7) Shri Satya Paul, Jullundur
- (8) Shri Harbans Singh Mehta,
New Delhi
- (9) Shri K.N. Modi, Modi-
nagar
- (10) Shri C. Constantinides,
Amritsar
- (11) Shri Pankaj Gupta, Fari-
dabad
- (12) Bawa Jaswant Singh,
Kapurthala
- (13) Shri K.L. Pahwa, Ludhiana
- (14) Shri Ravinder Nath, Cal-
cutta
- (15) Shri B.D. Kapur, Sonapat
- (16) Shri A.R. Ayer, Chandi-
garh
- (17) Shri Jagdish Behl, Ludhi-
ana
- (18) Shri K.K. Sharma, Fari-
dabad
- (19) Shri R.C. Kapoor, Ludhi-
ana
- (20) Shri Kewal Krishan, Ludhi-
ana
- (21) Shri Prehlad Kumar,
Ferozepore
- (22) Shri R.K. Saboo, Chandi-
garh
- (23) Shri P.D. Makharia,
Bhiwani
- (24) Shri P.K. Mohatta, Abohar
- (25) Shri Raj Kumar Soni,
Ludhiana
- (26) Shri A.N. Bhalla, Patiala
- (27) Shri B.G. Nayyar, Amrit-
sar
- (28) Shri K.V. Nagaich, Gur-
daspur
- (29) Shri Santosh Kumar Gupta
Ludhiana
- (30) Shri Harbans Singh, Ludhi-
ana
- (31) Shri Brij Lal Khanna,
Amritsar
- (32) Shri Payare Lal, Amritsar
- (33) Shri K.L. Khosla, Kapur-
thala
- (34) Shri Brij Lal, Ludhiana
- (35) Shri Gian Chand Aggarwal
Ludhiana
- (36) Shri Ved Parkash, Ambala
- (37) Shri Des Raj, Ambala
Cantt.

[Chief Minister]

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	<p>(38) Shri B.L. Sharma, Ambala City</p> <p>(39) A representative of M/s Pioneer Sports, Goods, Basti Nau, Jullundur</p> <p>(40) Shri Harbans Singh Jolly, Jullundur</p> <p>(41) Shri Som Raj Kapoor, Amritsar</p> <p>(42) A representative of M/s Somani Bros. Bahadurgath</p> <p>(43) Shri B.K. Bedi, Faridabad</p> <p>(44) Shri P.N. Mayor, Jullundur</p> <p>(45) Shri Netar Sehgal, Chandigarh</p> <p>(46) Shri Representative of M/s Dumex (Private) Ltd., Industrial Area, Chandigarh</p> <p>(47) Shri Jai Parkash, Jagadhri</p> <p>(48) Shri Banerjee, Hindustan Electric Company, Faridabad</p> <p>(49) Shri K.K. Sehgal, Jullundur</p> <p>(50) Shri Shiv Dayal Kapur, Amritsar</p> <p>(51) Shri Kaley, Nabha</p> <p>(52) Shri Rajinder Kumar, Jullundur</p> <p>(53) Shri Kashmiri Lal Talwar, Amritsar</p>	
The Small Board for Chemical Engineering Industries	<p>(1) Technical Expert (Chemical Engineering)</p> <p>(2) Dr. S.I. Kapoor, Deputy Director (Hill Arpeas)</p> <p>(3) Shri D.C. Kochhar, Additional Controller of Stores, Punjab</p> <p>(4) Shri J.P. Gupta, Deputy Director (Rural Industrialisation)</p> <p>(5) Shri R.L. Malhotra, Deputy Director (Loans)</p> <p>(6) Prof. Baldev Singh, District Industries Officer, Ferozepur</p>	To make specific recommendation for the development of Chemical Engineering Industries in the Rural Areas
The Design Advisory Committee	<p>(1) Joint Director (Village Industries)-cum-Joint Registrar Co-operative Societies, Punjab, Convenor</p> <p>(2) Technical Organiser, Dharmasala</p> <p>(3) Textile Officer (Designs), Amritsar</p> <p>(4) Principal, Government Schools of Arts, Chandigarh</p>	<p>(1) To review the progress of the design centre, Amritsar</p> <p>(2) To suggest ways and means to improve it</p>

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- (5) Deputy Directress of Industries (Industrial Training) for Women
 (6) A representative of the All India Handloom Board
 (7) A representative of the All-India Handicrafts Board

NON-OFFICIAL

- (8) Shri Bed Ram Kulu
 (9) Shri Amrit Lal Batra, Panipat
 (10) President, Punjab Handloom Weavers Apex Co-operative Society Ltd., Chandigarh
 (11) Vice-President, Punjab Handloom Weavers Apex Co-operative Society Ltd. Chandigarh

कामरेड राम प्यारा : मुझे जो list दी गई है उसमें बताया गया है कि 37 Committees हैं जो चीफ मिनिस्टर साहिब के मातहत Education Department में काम रही हैं। लेकिन इन में से एक Committee बहुत controversial बन गई है जिसे Advisory Committee कहा जा रहा है, मगर इस के मुतालिक लिस्ट में कोई opinion नहीं दी गई।

मुख्य मन्त्री : वह इन Committees में नहीं आती। मैं आपकी information के लिये बता दूँ कि इस के लिये एक और सबाल आ रहा है, उस में जबाब दिया जायेगा।

Comrade Ram Piara : Part (b) of the question reads—

“the names of such Committees, if any, which do not relate to any specific department but which he has appointed to give him advice in certain affairs connected with the General Administration”.

Chief Minister : Yes, you have asked the names of such Committees appointed to give advice in certain affairs connected with the General Administration. There is no such Committee in the General Administration.

ADDITIONAL DEPUTY COMMISSIONERS, COMMISSIONERS
AND FINANCIAL COMMISSIONERS

*2123. Sardar Gurdial Singh Dhillon : Will the Chief Minister be pleased to state—

- (a) The number of Additional Deputy Commissioners, Commissioners and Financial Commissioners posted in the various districts, Divisions and at Headquarters in the State during the last six months, together with their designations and duties ;

[Sardar Gurdial Singh Dhillon]

(b) whether the increase in their number was necessitated by the present emergency or was it on other administrative grounds, together with details thereof.

Sardar Partap Singh Kairon : A statement giving the required information is laid on the table of the House.

STATEMENT

Sr. No.	Name of the post	No. of posts	Designation	Duties
1	Additional Deputy Commissioners	16	Additional Deputy Commissioners	To attend the routine and normal administrative work in the District with a view to relieving the Deputy Commissioners of such work so that they may devote their whole time attention to defence work.
2	Commissioners	2	(i) Additional Commissioner, Jullundur Division (ii) Commissioner for Home Affairs and Secretary to Government, Punjab, Home and Transport Departments	He has been put in-charge of the routine and normal work of the Division with a view to enabling the Commissioner to attend to more important work of defence, general administration etc. Administrative Secretary to Government Home and Transport Departments
3	Financial Commissioner	1	Financial Commissioner Planning and Secretary to Government Punjab, Planning Departments and Additional Chief Secretary to Government, Punjab	Head of Department of Planning and Secretary to Government, Punjab, Planning Department and Additional Chief Secretary to Government, Punjab

(b)

Reasons for creating the posts

(1) Additional Deputy Commissioners The present emergency

- (2) Additional Commissioner, Jullundur Division The present emergency.
- (3) Commissioner for Home Affairs and Secretary to Government Punjab, Home and Transport Departments On administrative grounds—Home Secretary is required to give quick and capable appreciation to Government, to organise effective and energetic co-ordination and to render sound administrative advice on very important matters. In view of this, it was decided to upgrade the post so as to fill it up by a senior experienced administrator.
- (4) Financial Commissioner, Planning and Secretary to Government, Punjab, Planning Department and Additional Chief Secretary It was decided to upgrade the post so that the incumbent thereof could secure effective co-ordination from other senior officers, including Financial Commissioners. He has also been appointed as Additional Chief Secretary to give relief to Chief Secretary to enable him to pay more attention to defence work.

APPOINTMENT OF ADDITIONAL DEPUTY COMMISSIONERS

***2183. Pandit Chiranji Lal Sharma :** Will the Chief Minister be pleased to state the total number of Additional Deputy Commissioners recently appointed in the State and the total strength of other staff with details engaged to work under them.

Sardar Partap Singh Kairon :

Additional Deputy Commissioner
Staff

.. 16
.. None

Pandit Chiranji Lal Sharma : Will the Chief Minister be pleased to state whether the Government proposes to continue the Additional Deputy Commissioners even if the emergency comes to an end.

Chief Minister : Yes.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਆਇਆ Chief Minister ਸਾਹਿਬ ਇਹ ਦੱਸਣਗੇ, ਕਿ ਜੇ ਇਸ ਤਰ੍ਹਾਂ ਹੀ ਹੋਣਾ ਹੈ ਤਾਂ ਇਤਨੇ A.D.C.s' ਦੀ ਕੀ ਜ਼ਰੂਰਤ ਹੈ ?

ਮੁੱਖ ਮੰਤਰੀ : ਇਹ ਪਰਬੰਧ emergency ਦੇ ਸਿਸਿਲੇ ਵਿਚ ਹੈ। ਜਿਤਨੀ ਵੀ preparation ਕੀਤੀ ਜਾਣੀ ਹੈ ਉਹ ਕਿਸੇ ਇਕ ਆਦਮੀ ਦਾ ਕੰਮ ਨਹੀਂ।

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਇਹ ਦੱਸਣਗੇ ਕਿ preparation ਦਾ ਕੰਮ ਕਿਹੜਾ ਕਿਹੜਾ D.C. ਕਰਦਾ ਹੈ ?

Mr. Speaker : It is a question of detail. The hon. Member should not expect all these details off-hand.

ਚੌਧਰੀ ਙੁਨ੍ਹ ਸਿੰਘ ਸਲਿਕ : ਜ਼ਿਲ੍ਹਾ ਕੇ ਆਨ੍ਦਰ ਆਯਾ R. A. ਯਾ D. D. P. O. ਕੇ cadre ਕੇ officers ਕਯਾ ਙਨਕਾ ਕਾਸ ਨਹੀਂ ਕਰ ਸਕਦੇ ?

मुख्य मन्त्री : यह तो बहुत ही छोटा हलका है।

Mr. Speaker : It is a question of opinion.

कामरेड राम प्यारा : क्या चीफ मिनिस्टर साहिब फरमाएंगे कि इस दौरान उन्होंने कोई survey किया है जिसमें मालूम हुआ हो कि बहुत से Additional Deputy Commissioners बगैर काम के "बेहले" बैठे रहते हैं ?

मुख्य मन्त्री : नहीं, ऐसा नहीं है।

बाबू अजीत कुमार : की चीफ मिनिस्टर साहिब दसठगे कि एह नवीआं पोंसटं एिस लਈ create कीतीआं हन उाकि आपणे बँदियां नुं promotion दिँतीआं जाण ?

Chief Minister : It is unfair.

Mr. Speaker : It is unfair to me and to the House. I requested the hon. Member some time back and he also promised that he would not do anything which would lower the dignity of the Chair and the House. He is going on the same track. If the hon. Member continues to behave like that, I am afraid, I will not give him any opportunity to put supplementary questions.

बाबू अजीत कुमार : मेरा मतलब एह नहीं सी जी। मैं एह सवाल सिरफ एिस लਈ पुढिया है किउँकि उनुं कौल कम उां हुण कृष है जी नगीं।

कामरेड राम प्यारा : क्या मुख्य मन्त्री जी बतलाएंगे कि recently जो Additional Deputy Commissioners appoint किए गए थे वह according to seniority appoint किए गए या किसी को supersede भी किया गया ?

मुख्य मन्त्री : Off hand तो पता नहीं। अगर अलग सवाल करेंगे तो पता करके बता दिया जाएगा।

EMPLOYEES AFFECTED BY CUTS IMPOSED ON PLANNED
AND NON-PLANNED SCHEMES

*2206. Sardar Gian Singh Rarewala, M.L.A. : Will the Chief Minister be pleased to state the total number of employees that would become surplus as a result of the cuts recently imposed on planned and non-planned schemes in the State on account of National Emergency and the manner in which they are proposed to be absorbed. ?

Sardar Partap Singh Kairon : The total number of posts reduced was 5786. After internal-readjustments and consequent absorption of personnel, at present only 811 employees are surplus, but efforts are being made to absorb them also. A ban has been imposed on fresh recruitment to Class III ministerial posts and Class IV posts, so as to absorb the surplus personnel. Priority is given to the absorption of surplus personnel against all vacancies.

बाबू अजीत कुमार : की चीफ मिनिस्टर साहिब दसठगे कि एिस retrenchment विच निहडे Scheduled castes ਦੇ ਬੰਦे आये हन, उनुं लਈ की protection दिँती गਈ है ?

Pandit Chiranji Lal Sharma : Will the Chief Minister be pleased to state if fresh recruitments are not being made in the various Government Departments ?

Mr. Speaker : The Chief Minister has categorically stated that no fresh recruitment will take place till the surplus personnel are absorbed. He has said that priority is given to the absorption of surplus personnel against all vacancies.

Sardar Lakhi Singh Chaudhri : May I know whether the retrenched personnel belong to Class III and Class IV services only. I would also like to know the total number of Class I and II posts which have been retrenched.

Mr. Speaker : The Chief Minister cannot give you the number of these services off hand.

Sardar Lakhi Singh Chaudhri : I would like to know whether any Class I and Class II posts have been actually retrenched ?

ਮੁੱਖ ਮੰਤਰੀ: off hand ਤਾਂ ਯਾਦ ਨਹੀਂ ਕਿ ਕਿੰਨੇ ਹਨ ਲੇਕਿਨ retrench ਜ਼ਰੂਰ ਕੀਤੇ ਹਨ । Secretaries ਵੀ ਕੱਢੇ ਹਨ । ਦੂਜੇ ਵੀ ਕੱਢੇ ਹਨ । ਪੋਸਟਾਂ ਘਟਾਈਆਂ ਜਾ ਰਹੀਆਂ ਹਨ ਪਰ ਉਨ੍ਹਾਂ ਆਦਮੀਆਂ ਨੂੰ ਕਿਸੇ ਹੋਰ ਜਗ੍ਹਾ ਵੀ ਕੰਮ ਤੇ ਲਗਾਇਆ ਜਾ ਰਿਹਾ ਹੈ ।

Pandit Chiranji Lal Sharma : Will the Chief Minister be pleased to state if this number includes the number of Patwaris who have been retrenched ?

Chief Minister : I cannot say this off hand. I am sorry for this.

CONTRIBUTION MADE BY CO-OPERATIVE CONCERNS AND
LOCAL BODIES TOWARDS THE NATIONAL DEFENCE FUND

***2207. Sardar Gian Singh Rarewala :** Will the Chief Minister be pleased to state —

- (a) the total amount collected in the National Defence Fund in the State up to date ;
- (b) the amount contributed by the Co-operative Banks, Co-operative Societies, Marketing Committees, Panchayats, Block Samitis, Municipal Corporations and Municipal Committees and other local bodies, separately ?

Sardar Partap Singh Kairon : (a) Rs 5,60,56,285 (up to 18th February, 1963)

(b) Information is being collected and will be furnished to the member as soon as received.

POSTING OF TEACHERS WITHIN A RADIUS OF 10 MILES FROM
THEIR NATIVE PLACE

***1047. Comrade Gurbakhsh Singh :** Will the Chief Minister be pleased to state whether it is a fact that the Education Department, as a rule, does not post teachers in the schools falling within a radius of 10 miles from their native places if so, the number of the teachers if any transferred during the current year and posted in the schools, situated within the radius of ten miles from their native places and the reasons therefor ?

Sardar Partap Singh Kairon : No. The restriction has since been removed with effect from 22nd October, 1962. The number of teachers transferred during the current year and posted within a radius of ten miles from their native places is 136. These transfers were made on compassionate/administrative grounds.

ਕਾਮਰੇਡ ਗੁਰਬਖਸ਼ ਸਿੰਘ: ਕੀ ਮੁੱਖ ਮੰਤਰੀ ਜੀ ਦਸਣਗੇ ਕਿ ਇਸ circular ਨੂੰ ਵਾਪਸ ਲੈਣ ਦੀ ਕੀ ਵਜ੍ਹਾ ਹੈ ?

ਮੁੱਖ ਮੰਤਰੀ: ਮੇਰੀ ਆਪਣੀ ਰਾਏ ਹੈ ਕਿ ਜੇ ਟੀਚਰਜ਼ ਘਰਾਂ ਦੇ ਨਜ਼ਦੀਕ ਲਗਾਏ ਜਾਣ ਤਾਂ ਚੰਗਾ ਹੈ ਅਤੇ ਜੇਕਰ ਉਹ ਕੋਈ ਖਰਾਬੀ ਕਰਨ ਤਾਂ ਹੀ ਘਰਾਂ ਤੋਂ ਦੂਰ ਭੇਜਣੇ ਚਾਹੀਦੇ ਹਨ। ਪਿੰਡਾਂ ਦੇ ਸਕੂਲਾਂ ਵਿਚ ਲੜਕੀਆਂ ਵੀ ਪੜ੍ਹਦੀਆਂ ਹਨ। ਇਸ ਲਈ ਜੇਕਰ ਟੀਚਰ ਉਸ ਪਿੰਡ ਦਾ ਹੀ ਹੋਵੇ ਤਾਂ ਲੋਕ ਵਧ ਇਤਬਾਰ ਕਰਦੇ ਹਨ ਅਤੇ ਕਾਕੀਆਂ ਨੂੰ ਸਕੂਲਾਂ ਵਿਚ ਭੇਜ ਦਿੰਦੇ ਹਨ। ਇਸ ਲਈ ਇਸ ਚੀਜ਼ ਨੂੰ ਵੇਖ ਕੇ ਅਤੇ ਇਹ ਵੇਖ ਕੇ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਤਨਖਾਹ ਥੋੜ੍ਹੀ ਹੈ ਟੀਚਰ ਬਾਹਰ ਦੂਰ ਨਹੀਂ ਭੇਜਣੇ ਚਾਹੀਦੇ। ਬਸ਼ਰਤੇ ਕਿ ਉਨ੍ਹਾਂ ਦਾ ਵਤੀਰਾ ਤੇ ਪੜ੍ਹਾਈ ਚੰਗੀ ਹੋਵੇ।

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ: ਜਿਸ ਵਕਤ ਇਹ circular issue ਕੀਤਾ ਗਿਆ ਸੀ ਤਾਂ ਇਸ ਦੇ ਕੀ reasons ਸਨ ?

ਮੁੱਖ ਮੰਤਰੀ: ਇਹ ਗੱਲ ਤਾਂ ਮੈਂ ਇਸ ਵਕਤ ਨਹੀਂ ਦਸ ਸਕਦਾ, ਨੋਟਸ ਦਿਓ।

Sardar Gurnam Singh: Do I understand that the Government will issue general instructions that teachers should be kept near their homes ?

Chief Minister: Yes, I am of this opinion. It is beneficial for the teachers as well as for the villagers.

Sardar Gurnam Singh: That is your opinion. It is a good opinion. I also like it. What I want to know is whether the Government will issue general instructions for the transfer of teachers near their homes ?

Chief Minister: It will not be done all at once. The circular in this behalf has not been cancelled. Any body can appeal for his transfer. We do not want to create confusion by the wholesale transfers of teachers. There is, however, no bar to a person requesting for his transfer near his home.

ਪੰਡਿਤ ਸੋਹਨ ਲਾਲ ਵਜ਼: ਕਯਾ ਯਹ ਹਕੀਕਤ ਨਹੀਂ ਹੈ ਕਿ ਇਸ ਸਾਲ ਕੇ ਦੌਰਾਨ ਕੁਝ ਟੀਚਰਾਂ ਕੋ ਗ੍ਰਾਮਨੇ ਥਰਾਂ ਸੇ 10 ਮੀਲ ਕੇ ਫਾਸਲੇ ਸੇ ਝਯਾਦਾ ਪਰ ਤਬਦੀਲ ਕ੍ਰਿਯਾ ਗਯਾ ਹੈ ? ਇਸਕੀ ਕਯਾ ਕ੍ਰਿਯਾ ਹੁੰਦੀ ਹੈ ?

ਸ਼੍ਰੀ ਅਧਯਕਸ਼: ਆਪ ਤਨਕੋ specific case ਬਤਾਓ ਤੋ ਕਹ enquiry ਕਰ ਸਕਤੇ ਹੈਂ। (If the hon. Member brings some specific case to the notice of the Chief Minister then he can get an enquiry made into it.)

ਪੰਡਿਤ ਸੋਹਨ ਲਾਲ ਵਜ਼: ਮੈਂ ਅਭੀ ਬਤਾ ਦੇਂਦਾ ਹੂੰ.....

ਸ਼੍ਰੀ ਅਧਯਕਸ਼: ਅਭੀ ਨਹੀਂ, ਬਾਦ ਸੋਂ ਲਿਖ ਕਰ ਭੇਜ ਦੇਨਾ। (Not now, but he may send it in writing later on.)

ਸਰਦਾਰ ਲਛਮਨ ਸਿੰਘ ਗਿੱਲ: ਕੀ ਮੁੱਖ ਮੰਤਰੀ ਜੀ ਦਸਣਗੇ ਕਿ ਜੇ ਟੀਚਰ 10 ਮੀਲ ਤੋਂ ਬਾਹਰ ਗਏ ਹਨ ਜੇਕਰ ਉਹ apply ਕਰਨ ਤਾਂ ਕੀ ਉਨ੍ਹਾਂ ਨੂੰ ਘਰਾਂ ਦੇ ਕੋਲ ਲਾ ਦਿੱਤਾ ਜਾਏ ਗਾ ?

ਮੁੱਖ ਮੰਤਰੀ: ਜ਼ਰੂਰੀ ਨਹੀਂ। ਅਸੀਂ ਇਹ ਵੇਖਾਂਗੇ ਕਿ ਉਸਦਾ ਪਿਛਲੇ 3/4 ਸਾਲਾਂ ਦਾ result ਕੀ ਹੈ ਅਤੇ ਉਸ ਦੇ ਘਰ ਦੇ ਕੋਲ ਜੇ ਟੀਚਰ ਲਗਾ ਹੈ ਉਸ ਦਾ result ਕੀ

है। यह चीज compare करांगे अउ जेकर उसका result चांगा ना होइया अउे उर आपणे आप नुं बचाउिठ लखी ही उबादला चाहुंदा है उां एर गल्ल नहीं होवेगी।

श्रीमती सरला देवी : क्या मुख्य मन्त्री जी बताएंगे कि जो टीचर पिछले आठ, दस साल से अपने घरों के स्कूलों में लगे हुए हैं, जिनकी वजह से वहां पार्टीबाजी बहुत हो गई है क्या उनको वहां से बदला जाएगा ?

मुख्य मन्त्री : अगर पार्टीबाजी करते हैं और शिकायत आएगी तो उसे जरूर देखेंगे।

पंडित मोहन लाल बत्त : क्या मुख्य मन्त्री जी उन cases पर गौर करेंगे जहां टीचरों को सहिष्णु पार्टीबाजी में पड़ कर और किसी के कहने सुनने पर मंत्री ने हुकम देकर गौर Divisional Inspector से पूछे तबदील कर दिया हो ?

मुख्य मन्त्री : मंत्री जो बहुत बड़ी चीज है उसके हुकम को मैं कैसे रद्द कर सकता हूं। हां कोई case बताएंगे तो देखूंगा जरूर।

पंडित मोहन लाल बत्त : क्या आपने तबादले की powers D. I., Divisional Inspector और D. P. I. को दी हुई हैं और अगर दी हुई हैं तो मंत्री किसी के कहने सुनने पर पार्टीबाजी में पड़कर क्यों खाहमखाह interfere करते हैं ?

मुख्य मन्त्री : मंत्री जिम्मेदार आदमी होता है। उसे किसी गलती का पता चले तो उसे हक है कि वह action ले।

श्री अमर सिंह : क्या यह सही नहीं है कि अभी हांसी तहसील के टीचरों को अमृतसर तबदील किया गया है ? इसकी क्या वजूहात है ?

Mr. Speaker : Please send him some specific cases then he will have them enquired into.

श्री जगत नाथ : अगर खास आदमियों के नाम बताएंगे तो उनको dismissal के order चले जाएंगे ?

श्री अध्यक्ष : उन्होंने पहले कह दिया है कि आप कोई specific case उन को बताएं तो वह उस पर गौर करेंगे। (The Chief Minister has already assured that he would examine any specific case if it is brought to his notice.)

कामरेड राम प्यारा : क्या चीफ मिनिस्टर साहिब बतलाएंगे कि जो उन्होंने यह फरमाया है कि वह दस मील वाले procedure को आहिस्ता आहिस्ता बदलेंगे तो क्या यह चीज Primary स्कूलों से या मिडल स्कूलों से शुरू होगी या district-wise शुरू होगी ?

मुख्य मन्त्री : यह ऐसी चीज है जिस के बारे में अभी से कुछ बतलाया नहीं जा सकता। हां, इतना मैं कह सकता हूं कि जब कोई अर्जी देगा तो पहले उस के काम को देखा जाएगा कि उस की पढ़ाई कैसी रही है। अगर उस की पढ़ाई बुरी होगी तो उसे notice serve करेंगे कि क्यों न उस की services terminate करें जब कि उस की पढ़ाई ठीक नहीं है। अगर उस की पढ़ाई ठीक होगी तो उस पर गौर कर के उसे accommodate करने की कोशिश करेंगे।

कामरेड राम प्यारा : क्या चीफ मिनिस्टर साहिब बताएंगे कि यह जो procedure या criteria उन्होंने फरमाया है क्या वह इस को बाकायदा circulate कर देंगे या यह सिर्फ Secretariat पर apply करता है ?

मुख्य मंत्री : सिर्फ Secretariat के लिए है ।

सरदार लच्छमन सिंह गिल : क्या यह बात दुरुस्त है कि कुछ political considerations को मद्देनजर रख कर teachers की transfers की जाती हैं ? और अगर चीफ मिनिस्टर के notice में कोई ऐसे cases लाए जाएं जहां ऐसा हुआ हो तो क्या उन लोगों को इन्साफ मिलेगा जिन के साथ ऐसा हुआ है ?

श्री अध्यक्ष : जरूर मिलेगा । (They will definitely be given justice.)

सरदार लच्छमन सिंह गिल : क्या यही assurance चीफ मिनिस्टर साहिब देने के लिए तैयार हैं, जो स्पीकर साहिब आप ने दी है ?

Chief Minister : I will stand by what the Honourable Speaker says.

श्री राम प्यारा : On a point of order, Sir. स्पीकर साहिब, आप ने फर्माया है कि उन्हें जरूर इन्साफ मिलेगा । तो मेरी submission है कि क्या यही assurance जो आप ने दी है चीफ मिनिस्टर साहिब भी देने के लिए तैयार हैं ?

श्री अध्यक्ष : यही तो उन्होंने कह दिया है । He has already assured. (This is what he has just said. He has already assured.)

TEXT BOOKS

*1325. Comrade Ram Piara : Will the Chief Minister be pleased to state —

- (a) whether it is a fact that the work of the printing and distribution of certain Text Books was given to some private Publishers, Printers by negotiations during the period from 1st January 1960 to date ; if so, when, to whom and the criteria kept in view at the time of allotting work for Printing, Publishing and distribution to each firm ;
- (b) the manner in which the said Publishers, Printers etc. came into contact with the Government ;
- (c) the designations of the persons who conducted the said negotiations ?

Sardar Partap Singh Kairon : (a) On 22nd February, 1961, sixteen text books were entrusted to ten private publishers for printing and distribution. The distribution was to be done by them through the book-sellers approved by the Printing and Stationery Department, Punjab. A list giving the names of private publishers is laid on the table of the House. The agreement with them lasted up to 31st March, 1962. The criteria kept in view was their experience and capacity for the assignment.

(b) In accordance with the prescribed procedure new text-books for introduction in schools with effect from 1st April, 1961 were invited from authors/others through a Press Note Books thus invited then were assessed by reviewers and were finally selected by a High Level Committee consisting of (i) a Judge of High Court, (ii) a Member of the Public Service Commission and (iii) the Education Secretary. The books submitted by these publishers were among those which were selected and thus they came in contact with Government.

(c) Controller of Printing and Stationery, Deputy Director Books and Deputy Secretary Education.

A List of the names of Private Publishers

M/s. Gurdas Kapur and Sons,
Educational Publishers and Booksellers,
Chawri Bazar,
DELHI

M/s. Dhanpat Rai and Sons,
Educational Publishers and Booksellers,
Adda Hoshiarpur,
JULLUNDUR CITY

M/s. Pitamber Book Depot,
Educational Publishers and Booksellers,
Chandni Chowk,
DELHI.

M/s. Maman Chand Hukam Chand,
Educational Publishers and Booksellers,
Railway Road,
ROHTAK.

M/s. Bansal and Company,
Educational Publishers and Booksellers,
24, Daryaganj,
DELHI.

M/s. Suraj Balram Sawhney,
Educational Publishers,
57, Esplanade Road,
DELHI.

M/s. Orient Publishers,
Educational Publishers,
JULLUNDUR CITY

M/s. Parkash and Company,
Educational Publishers,
14-F, Connaught Place,
NEW DELHI.

M/s. Janta Prakashan Mandir,
1682, Nai Sarak,
DELHI.

R. S. Ram Jawaya Kapur, C/o
Kapur Art Printing Press,
DELHI.

कामरेड राम प्यारा : क्या चीफ मिनिस्टर साहिब बतलाएंगे कि सवाल के part (B) के जवाब में जो उन्होंने बतलाया है कि rules के मुताबिक authors को invite करने के लिए press note भी issue किया गया था। और मैं ने सवाल पूछा है :—

The manner in which the said publishers, printers, etc., came into contact with the Government.

तो क्या आप इस बात की वजाहत करेंगे कि printers और publishers गवर्नमेंट के contact में किस तरह से आए ?

Mr. Speaker : I think, it should be “publishers and printers” instead of “authors/others” as given in the reply.

Comrade Ram Piara : May I know whether the authors were asked to supply the books which they had sponsored ?

मुख्य मन्त्री : जो author होता है उसने किताब छपवा कर हमें नहीं देनी होती। हमें जो printers और publishers होते हैं वह छपवा कर submit करते हैं और authors उन्हें देते हैं। मैं ने पहले अभी बताया है कि उन की selection एक High Level कमेटी ने की थी जिस के मैम्बर एक High Court का Judge था, एक Public Service Commission का मैम्बर था और एक Secretary Education था। उसके बाद उन्होंने print करनी होती है। तो आप देखें कि 22 फरवरी, 1961 के बाद बच्चों के हाथों में किताबें देने के लिए कितना थोड़ा अर्सा रहता है।

Comrade Ram Piara : May I know whether the books were submitted by the authors and they were later published by the publishers ? It may also be stated as to how these books were passed on to the publishers, and whether the Government issued any advertisement or the publishers applied to the Government in this connection.

मुख्य मन्त्री : मुझे इस से ज्यादा पता नहीं है।

Comrade Ram Piara : Were the authors asked to supply books which they had sponsored ?

मुख्य मन्त्री : इन्हें presses publish करते हैं। Authors अकेले तो नहीं आते; others भी आते होंगे, पता नहीं; वह भी आए होंगे; publishers भी आए होंगे। जैसा स्पीकर साहिब ने कहा है royalty देनी होती है।

Comrade Ram Piara : My Question has not been answered, Sir.

मुख्य मन्त्री : मैं ने जो जवाब दिया है उससे ज्यादा कुछ नहीं कहना है।

कामरेड राम प्यारा : क्या Chief Minister साहिब फरमाएंगे कि जो publishers के साथ agreement execute किया है यह उससे कितना अर्सा बाद execute किया है??

श्री अध्यक्ष : इतनी dates और सब कुछ वह कैसे बता सकते हैं। उन्हें शायद पता न हो कभी यह होता है कि Legal Adviser को case भेज कर राय पूछते हैं। सो अगर कोई specific case है तो आप बताएं।

(How can the Chief Minister tell all the dates and details off hand. All this takes time. The hon. Member perhaps may not be aware that sometimes the matter has to be referred to the Legal Adviser for his opinion. If there is any specific case the hon. Member may please bring it to their notice.)

Comrade Ram Piara : May I know whether any agreement was executed at the time of handing over books for publication ?

Mr. Speaker : How can you expect the Chief Minister to reply this ? The Chief Minister or the Minister do not deal with such things directly. It is the officers who deal with the execution of agreements, etc.

Comrade Ram Piara : I would like to know, Sir, whether the agreement was executed at the proper time or it was done later.

Mr. Speaker : Certain fundamentals are agreed to first and then legal shape is given. Thereafter, it takes some time to execute the agreement.

कामरेड राम प्यारा : क्या मुख्य मन्त्री जी यह बताएंगे कि यह जो उन्होंने 10 publishers की लिस्ट दी है क्या इन में कोई ऐसा publisher भी है कि जिस ने इन 16 किताबों में से कोई भी sponsor नहीं की ?

मुख्य मन्त्री : इस का जवाब मैं पता करके ही बता सकता हूँ।

कामरेड राम प्यारा : क्या इन किताबों में कोई ऐसी किताब भी है जो sponsor तो किसी और ने की हो मगर छपा उसे किसी और publisher ने हो ?

Chief Minister : How do you expect me to give its reply off hand ?

INCREASE IN WORKING HOURS OF TEACHERS IN THE STATE

*1383. **Comrade Babu Singh (Master) :** Will the Chief Minister be pleased to state—

(a) whether Government have recently decided to increase the working hours of teachers in primary, middle and higher secondary schools of the State, if so, the details of increase in hours per week-;

(b) whether it is a fact that the teachers in this State are already putting in more working hours per week as compared to teachers working in other States in India ?

Sardar Partap Singh Kairon : (a) Yes. They are required to come to school at 9.15 a.m. and leave at 4.45 p.m. after games period. This time schedule is not applicable to schools with double shift .

(b) The date relating to number of period taught in other States is not available. It is not, therefore, possible to say if the teachers in this State are putting in more working hours than in other States.

कामरेड बाबू सिंघ मास्टर : की वज्जिर साहिब दसठगे कि double shift विच कर्म करन वाले Headmasters अउे Headmistresses तू extra labour करन लਈ बूझ payment कीडी जांसी है ?

मुख मंत्ररी : पण्ड के दसंगरा ।

कामरेड बाबू सिंघ मास्टर : 7½ घने तें लै के.....

Mr. Speaker : The Chief Minister has understood your question But, he requires a notice for it.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਜੋ teachers extra ਕੰਮ ਕਰਦੇ, ਹਨ ਕੀ ਉਨ੍ਹਾਂ ਨੂੰ ਕੋਈ ਹੋਰ allowance ਮਿਲਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਨਹੀਂ ?

ਮੁੱਖ ਮੰਤਰੀ : ਮੈਨੂੰ ਪਤਾ ਤਾਂ ਕਰ ਲੈਣ ਦਿਉ ਕਿ ਕੋਈ ਕਰਦਾ ਵੀ ਹੈ ਕਿ ਨਹੀਂ ।

Pandit Charanji Lal Sharma : Will the Chief Minister agree that this increase in working hours has created dis-satisfaction ?

Mr. Speaker : It is a question of opinion. Not a supplementary please.

ਚੌਧਰੀ ਇੰਦਰ ਸਿੰਘ ਮਲਿਕ : ਕਥਾ ਮੁਖ਼ਯ ਮਨਤਰੀ ਜੀ ਬਤਾਓਗੇ ਕਿ ਦੇਹਾਤ ਮੇਂ ਲੜਕੋਂ ਕੋ ਸਵਾ ਨੌ ਬਜੇ ਸਕੂਲ ਪਹੁੰਚਨੇ ਕੇ ਲਿਯੇ (ਵਿਧਨ) ਕਿਸ ਵਕਤ ਘਰ ਸੇ ਚਲਨਾ ਪੜਤਾ ਹੈ ਐਰ ਕਿਸ ਵਕਤ ਵਾਪਸ ਵਹ ਘਰ ਪਹੁੰਚਤੇ ਹੈਂ ?

ਮੁਖ਼ਯ ਮਨਤਰੀ : ਬੜੀ ਅਚਛੀ ਬਾਤ ਹੈ । ਜਬ ਮੈਂ ਪੜਾ ਕਰਤਾ ਥਾ ਤੋ ਛੇ ਬਜੇ ਸਕੂਲ ਲਗਾ ਕਰਤਾ ਥਾ ।

ਚੌਧਰੀ ਇੰਦਰ ਸਿੰਘ ਮਲਿਕ : ਕਥਾ ਮੁਖ਼ਯ ਮਨਤਰੀ ਜੀ ਬਤਾਓਗੇ ਕਿ ਜੋ game period ਰਖਾ ਹੈ ਤਸ ਕੇ ਲਿਯੇ ਜਿਨ ਸਕੂਲੋਂ ਮੇਂ ਨ ground ਹੈ ਐਰ ਨ ਹੀ ਸਾਮਾਨ ਹੈ, ਕਥਾ ਤਨ ਮੇਂ ਇਨ ਕਾ ਇਨਤਜ਼ਾਮ ਕਿਯਾ ਜਾ ਰਹਾ ਹੈ ?

ਸ਼ਰੀ ਅਧਯਕਸ਼ : ਯਹ ਇਸ ਕਾ ਕਥਾ ਜਵਾਬ ਦੇਂ ? ਆਪ ਕੋਈ ਕੇਸ ਬਤਾਓ ਤੋ ਯਹ ਪਤਾ ਕਰ ਸਕਤੇ ਹੈਂ ।

ਸ਼ਰੀ ਜਗਨ ਨਾਥ : ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਐਲਾਨ ਕਿਯਾ ਥਾ ਕਰਨਾਲ ਮੇਂ ਕਿ ਇਸ ਕਾਮ ਕੇ ਬਾਦ ਯਹ ਟੀਚਰ ਬਨੇਂਗੇ । ਮੈਂ ਜਾਨਨਾ ਚਾਹਤਾ ਹੂੰ ਕਿ ਕਥਾ ਵਹ double shift ਮੇਂ ਕਾਮ ਕਰਨੇ ਕੇ ਲਿਯੇ ਤੈਯਾਰ ਹੋਂਗੇ । (ਹੰਸੀ)

Mr. Speaker : No, no please.

PRIMARY SCHOOLS WITHOUT TEACHERS IN THE STATE

*1497. **Comrade Shamsheer Singh Josh :** Will the Chief Minister be pleased to state—

(a) whether there are any Primary Schools at present in the State which are without teachers ; if so, the number thereof, district-wise and the reasons therefor ?

(b) the details of the steps, if any, Government propose to take in this behalf ?

Sardar Partap Singh Kairon : (a) Yes.

1. Hissar (Girls Schools)	..	3
2. Gurgaon (Girls Schools)	..	13
3. Bhatinda (Girls Schools)	..	1

These schools are situated in remote area and even untrained teachers do not like to go there and the public refuses to accept male teachers.

(b) Efforts are being made to fill up these vacancies by persuasion.

DRINKING WATER FOR THE STUDENTS OF THE SCHOOLS SITUATED IN MOUNTAIN OR SUB-MOUNTAIN AREAS

*2098. **Principal Rala Rom :** Will the Chief Minister be pleased to state—

(a) whether Government makes any provision for the supply of drinking water for the students in the schools situated in such mountainous or sub-mountainous areas where water has to be fetched from far off wells or springs ;

(b) if reply to part (a) above be in the negative whether Government is considering to meet this basic need in such areas ?

- Sardar Partap Singh Kairon :** (a) Yes.
 (b) Question does not arise.

ONE TEACHER PRIMARY SCHOOLS IN HOSHIARPUR DISTRICT

***2099. Principal Rala Ram :** Will the Chief Minister be pleased to state—

- (a) the total number at present of one-teacher primary schools, tehsil-wise, in Hoshiarpur district ;
 (b) whether it is proposed to post any additional teacher in the said schools in the near future, if so, when ?

Sardar Partap Singh Kairon : (a) 62. The Tehsil-wise break up is as under :—

Hoshiarpur	..	17
Una	..	24
Garhshankar	..	12
Dasuya	..	9

- (b) Yes, where the enrolment exceeds 60 in each such school.

QUOTA OF COPPER, ZINC, STAINLESS STEEL AND RAW IRON IN LUDHIANA DISTRICT

***1926. Sardar Lachhman Singh Gill :** Will the Chief Minister be pleased to state the names of the firms in Ludhiana district to whom the quotas of copper, zinc, stainless steel and raw iron at present stands allotted, the place where each such firm is located and the criteria kept in view while allocating quota of such commodities ?

Sardar Partap Singh Kairon : Allotments are made on *prorata* basis of assessment keeping in view the assessed capacity, past consumption and arrangements existing for production in the factories. The collection of remaining information will entail time and labour not commensurate with any possible benefit sought to be derived therefrom .

Sardar Lachhman Singh Gill : Sir, the information regarding "criteria for allocation of quotas" is very important and that is being withheld. I would request the Chief Minister, through you, Sir, to furnish it as I have to ask supplementaries on this point.

Chief Minister : I read this question today and I will lay the criteria on the Table of the House again. The Honourable Members can then ask any supplementary questions.

INSPECTORS/CONDUCTORS ETC. IN PUNJAB ROADWAYS, AMRITSAR

***2111 Chaudhri Sunder Singh :** Will the Chief Minister be pleased to state—

- (a) the number and names of Inspectors, Conductors and Adda Incharge Conductors in the Punjab Roadways, Amritsar, as on 31st January, 1963 together with the names of those amongst them belonging to Scheduled Castes/Backward Classes ;
 (b) the number and names of Inspectors amongst those referred to in part (a) who have been promoted from the post of Conductors and of those appointed direct through advertisements with the dates of their appointments in each case ;
 (c) whether there is any proposal under the consideration of Government to promote Conductors and Adda Conductors belonging to the Scheduled Castes to the post of Inspectors against the 19 per cent reservation fixed for them ; if so, when with the details thereof in each case ;
 (d) the time by which they are likely to be promoted as Inspectors ?

Sardar Gulab Singh (Chief Parliamentary Secretary): (a) & (b) The time and labour involved in collecting the information will not be commensurate with any possible benefit to be obtained ; information will be supplied in any particular case if sought.

(c) No. The reservation of 19 per cent is fixed for direct recruitment and not in case of promotions ;

(d) No date can be indicated by which officials are likely to receive promotions.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਚੀਫ ਪਾਰਲੀਮੈਂਟਰੀ ਸਕੱਤਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੀ ਉਨ੍ਹਾਂ ਪਾਸ ਹਰੀਜਨ employees ਵਲੋਂ ਜੋ ਕਿ conductors ਦੇ ਤੌਰ ਤੇ ਕੰਮ ਕਰਦੇ ਹਨ ਕੋਈ representation ਆਈ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਦੀ promotion ਸਮੇਂ ਉਨ੍ਹਾਂ ਦੇ rights ਉਨ੍ਹਾਂ ਨੂੰ ਨਹੀਂ ਮਿਲਦੇ ?

Mr. Speaker: How can it arise out of main question.

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : ਮੈਂ submit ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ 2761 ਦੇ ਜਵਾਬ ਵਿਚ ਮੈਨੂੰ 100 ਸਫੇ ਦੀ statement ਦਿਤੀ ਗਈ ਹੈ ਤੇ ਇਸੇ ਤਰ੍ਹਾਂ ਇਹ ਹੋਰ ਸਵਾਲ ਦੇ ਜਵਾਬ ਵਿਚ 80 ਸਫੇ ਦੀ ਸਟੇਟਮੈਂਟ ਸਪਲਾਈ ਕੀਤੀ ਗਈ ਹੈ ਤਾਂ ਮੈਂ ਇਹ ਜਾਣਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਦੀ information ਨੂੰ ਇਹ ਸਮਝਦੇ ਹਨ ਅਤੇ ਕਿਸ ਤਰ੍ਹਾਂ ਦੀ ਨੂੰ ਨਹੀਂ ਸਮਝਦੇ । ਕਈ ਸਵਾਲਾਂ ਦੇ ਜਵਾਬਾਂ ਵਿਚ ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ :—

Time and labour involved in collecting the information will not be commensurate with the results likely to be achieved .

ਮੁੱਖ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਅਸੀਂ ਇਸ ਗੱਲ ਦੀ ਕੋਸ਼ਿਸ਼ ਕਰਦੇ ਹਾਂ ਕਿ unstarred questions ਜਿੱਠੇ ਵੀ ਹੋਣ, ਜੇਕਰ ਉਨ੍ਹਾਂ ਦੇ ਜਵਾਬ ਤਿਆਰ ਕਰਨ ਵਿਚ ਦੇਰ ਵੀ ਲਗ ਜਾਵੇ ਅਤੇ ਉਹ ਜਵਾਬ ਬਹੁਤ ਲੰਬੇ ਵੀ ਹੋਣ, ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਨੂੰ ਸਪਲਾਈ ਕਰ ਦੇਈਏ ਭਾਵੇਂ ਉਹ ਜਵਾਬ 80 ਸਫੇ ਦਾ ਹੋਵੇ ਜਾਂ ਇਸ ਤੋਂ ਵਧੀਕ ਹੋਵੇ । ਇਸੇ ਤਰ੍ਹਾਂ ਜੇਕਰ ਤੁਸੀਂ ਇਸ ਸਵਾਲ ਨੂੰ unstarred ਕਰ ਦਿਉ ਤਾਂ ਅਸੀਂ ਸਾਰੀ information ਤੁਹਾਨੂੰ ਢੂੰਡ ਦਿਆਂਗੇ ਅਤੇ ਦੱਸ ਦਿਆਂਗੇ ਭਾਵੇਂ ਦੇਰ ਵੀ ਲਗ ਜਾਵੇ ।

ਜਿੱਥੋਂ ਤਕ ਇਸ ਸਵਾਲ ਦਾ ਤਅੱਲਕ ਹੈ ਇਸ ਦੇ ਬਾਰੇ ਵਿਚ Supreme court ਨੇ ਇਕ ਫੈਸਲਾ ਦਿੱਤਾ ਹੈ ਕਿ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦੀ promotion ਵਿਚ ਕਿਸੇ ਜਾਤੀ ਦੇ ਭਾਵ ਨਾਲ ਜਾਂ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਕਿਸੇ ਹੋਰ ਲਿਹਾਜ਼ ਨਾਲ promotion ਨਹੀਂ ਦਿਤੀ ਜਾ ਸਕਦੀ ਕਿ ਇਕ ਜਾਤੀ ਦੀ reservation ਇੱਠੀ ਕੀਤੀ ਹੋਈ ਹੈ ਜਾਂ ਇਕ ਕੋਟਾ ਉਨ੍ਹਾਂ ਲਈ ਮੁਕੱਰਰ ਕੀਤਾ ਹੋਇਆ ਹੈ । ਇਸ ਲਈ ਇਸ ਗੱਲ ਨੂੰ ਮੱਦੇਨਜ਼ਰ ਰਖਦੇ ਹੋਏ promotions ਵਿਚ ਅਤੇ ਬਾਕੀ ਦੀਆਂ ਤਰੱਕੀਆਂ ਵਿਚ class representation ਦਾ ਖਿਆਲ ਨਹੀਂ ਰਖਿਆ ਜਾਂਦਾ ।

The Punjab Government wanted consultations with the Government of India to see how the members of these Castes could come up for promotion in one form or another. So, this question can be taken up after consultations with them.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਮੈਂ ਇਹ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ Supreme Court ਦਾ ਇਹ ਫੈਸਲਾ ਨਹੀਂ ਜੋ ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਨੇ ਦੱਸਿਆ ਹੈ । ਇਹ ਫੈਸਲਾ ਤਾਂ ਇਹ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਸਟੇਟ ਰੇ ਰਮੈਂਟ ਨੂੰ ਇਖਤਿਆਰ ਦਿਤੇ ਹਨ ਕਿ ਉਹ ਮਜ਼ਾਜ਼ ਹਨ ਕਿ ਜਿਸ ਤਰ੍ਹਾਂ ਚਾਹੁਣ

ਤਰੱਕੀ ਦੇ ਸਕਦੇ ਹਨ । ਜੇਕਰ ਇਹ ਚਾਹੁਣ ਤਾਂ ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਉਸ ਫੈਸਲੇ ਦੀ ਤਾਰੀਖ ਦੇ ਸਕਦਾ ਹਾਂ । ਇਸ ਦੇ ਨਾਲ ਹੀ ਮੈਂ ਇਹ ਜਾਣਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਜੋ ਹਰੀਜਨ ਵੈਲਫੇਅਰ ਸਲਾਹਕਾਰ ਬੋਰਡ ਨੇ ਸਿਫਾਰਸ਼ ਕੀਤੀ ਹੈ ਉਸ ਦੇ ਸਾਹਮਣੇ ਇਸ ਗੱਲ ਤੇ ਸਰਕਾਰ ਵਿਚਾਰ ਕਰੇਗੀ ?

ਮੁੱਖ ਮੰਤਰੀ: ਮੇਰੇ ਧਿਆਨ ਵਿਚ ਇਹ ਗੱਲ ਨਹੀਂ ਆਈ । ਮੇਰੇ ਮਨ ਵਿਚ ਇਸ ਗੱਲ ਦਾ ਇਕ impression ਬਣ ਗਿਆ ਹੈ ਇਸ ਲਈ ਜੇਕਰ ਮੈਂਬਰ ਸਾਹਿਬ ਮੈਨੂੰ ਉਸ ਫੈਸਲੇ ਬਾਬਤ ਦਸਣ ਤਾਂ ਸ਼ਾਇਦ ਮੈਂ ਆਪਣੇ ਮਨ ਦੇ ਵਿਚਾਰ ਨੂੰ ਬਦਲ ਸਕਾਂਗਾ ।

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ: ਸਪੀਕਰ ਸਾਹਿਬ, 19 ਤਰੀਕ ਦੇ questions ਜਿਨ੍ਹਾਂ ਵਾਸਤੇ ਤੁਸੀਂ agree ਕਰ ਗਏ ਸੀ, ਉਹ ਵੀ reply ਕਰ ਦਿਓ ਤਾਂ ਚੰਗਾ ਹੋਵੇ ।

Mr. Speaker: We will take them up at the appropriate time.

GRANT OF FIRE-ARMS LICENCES DUE TO EMERGENCY

*1938. Shri Rup Pingh Phul : Will the Home Minister be pleased to state whether Government propose to liberalise granting of fire-arms licences in the State or in the border districts in view of the emergency, if so, by what time and to what extent ?

Shri Mohan Lal : It will not be in public interest to disclose the information asked for.

RELAXATION OF ACADEMIC QUALIFICATIONS FOR RECRUITMENT TO EMERGENCY COMMISSION

*1940 Shri Rup Singh Phul(Put by Pandit Mohan Lal Datta on his behalf Will the Home Minister be pleased to state whether Government have recently approached the Union Government for relaxation of academic qualifications for recruitment to the Emergency Commission from Intermediate to Higher Secondary/Matric standard for the Punjab, if so, with what results ?

Sardar Partap Singh Kairon (Chief Minister) : Yes. The reply is still awaited.

CANCELLATION OF ARMS LICENCES OF PERSONS OF VILLAGE MARGINDPURA, DISTRICT AMRITSAR

*1981 Sardar Kulbir Pingh : Will the Home Minister be pleased to state—

- (a) whether arms licences of any persons of village Margindpura, district Amritsar were cancelled by the District Magistrate, Amritsar, during the month of December, 1959, if so, their list togetherwith the reasons for cancellation in each case ;
- (b) whether any representations were made by the persons referred to in part (a) above to the District Magistrate, Amritsar, during the year, 1962, for the restoration of their arms licences, if so, the copies of the representations made and the order passed by the District Magistrate, be laid on the Table ?

Shri Mohan Lal : (a) Yes, a gun licence of Shri Sajjan Singh, Margindpuri. A copy of the cancellation order is enclosed at Annexure 'A'.

(b) Yes. Copy of the representation and orders passed thereon is enclosed at Annexure 'B'.

ANNEXURE 'A'

Copy of the order dated 14th December, 1959, passed by the District Magistrate, Amritsar

The Senior Superintendent of Police, Amritsar, reported to me that Shri Sajjan Singh, son of Shri Ganda Singh, jat of village Makhi Khurd, police station Bhikhiwind, was convicted by Shri R.D. Sayal, P.C.S., Magistrate,

[Shri Mohan Lal]

Ist Class, Amritsar, in a case under section 409 I.P.C. and therefore, his licence may be cancelled. A show cause notice was given to Shri Sajjan Singh to explain why his licence should not be cancelled in view of the above conviction. He replied that he had never misused the weapon and he apprehended danger from his political rivals. I have considered this explanation of Shri Sajjan Singh and do not consider it convincing. Shri Sajjan Singh has been convicted under section 406 I.P.C., on a charge of criminal breach of trust. No trust can be imposed in a person of this type and a fire-arm in possession of such a person is likely to be misused, which is not in the interest of public peace. Nor do I see any truth in the explanation that he apprehends danger from his rivals. The plea appears to me to be concocted. The Senior Superintendent of Police, Amritsar, has already recommended the cancellation of licence. I, therefore, in exercise of the powers conferred upon me under section 18 of the Indian Arms Act hereby cancel the licence of Shri Sajjan Singh. He should deposit the weapon at the nearest police station or with any arms dealer within 4 days of the service of this order.

ANNEXURE 'B'

Copy of the representation dated 3rd July, 1962, made by Shri Sajjan Singh Margindpuri

Subject.—Restoration of D.B. Gun -licence.

My D.B. Gun-licence No. I *Mav Patti* was cancelled by you vide your order dated 15th December, 1959 which was communicated to me by your office No. ALC/335, dated 15th December, 1959. It was cancelled after my conviction in a case under section 409/406 Indian Penal Code. But as my conviction was set aside by the Division Bench consisting of Justice Gurdev Singh and Justice Shamsher Bahadur of the High Court of Chandigarh on 15th January, 1961, I am entitled for restoration of Gun-licence under the recent Rules framed under the Arms Act. Hence I pray that my Gun-licence be restored. Uncertified copy of the Judgement of the High Court is attached herewith. The certified copy of the judgement may be seen by inspecting the original file of lower court or file of Shri Banwari Lal, Additional Session Judge, Amritsar (Sajjan Singh Margindpuri *versus* The State decided on 24th August, 1959) I deposited the Gun-licence of my Gun on 24th December, 1959 in the Bhikhiwind Police Station. Hoping for a favourable consideration.

Copy of the orders passed :

He may be asked to apply for the issue of fresh licence on the prescribed form for the observance due formalities and report of the Police laid down in the rules.

(Sd/--) V.P. Capoor,

Additional District Magistrate, Amritsar.

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਇਨ੍ਹਾਂ ਕੋਲੋਂ fresh ਅਰਜ਼ੀ ਕਿਉਂ ਮੰਗੀ ਗਈ ਹੈ ?

Mr. Speaker : The Government cannot put life into a dead man. The licence was earlier given and then cancelled and if a new licence is required, it has to be asked for.

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਜੇ ਕੋਈ ਆਦਮੀ ਬਰੀ ਹੋ ਜਾਏ ਤਾਂ ਕੀ ਉਸ ਦਾ cancel ਕੀਤਾ ਹੋਇਆ licence ਬਹਾਲ ਹੋ ਜਾਂਦਾ ਹੈ ?

ਗ੍ਰਹਿ ਮੰਤਰੀ : ਜਿਸ ਦਾ ਲਾਈਸੈਂਸ **cancel** ਹੋ ਜਾਂਦਾ ਹੈ ਉਸ ਦਾ ਅਪੀਲ ਦਾ ਵਕਤ ਮੁਕਰਰ ਹੁੰਦਾ ਹੈ ; ਜੇ ਉਸ ਨੇ ਵਕਤ ਦੇ ਅੰਦਰ ਅੰਦਰ ਅਪੀਲ ਨਹੀਂ ਕੀਤੀ ਤਾਂ ਉਹ ਫਿਰ ਨਵੀਂ ਦਰਖਾਸਤ ਦੇਵੇਗਾ ।

ਕਾਮਰੇਡ ਰਾਮ ਘਾਰਾ : ਕਥਾ ਵਜ਼ੀਰ ਸਾਹਿਬ ਬਤਲਾਯੋਗੇ ਕਿ ਜਿਨ ਵਜ਼ੂਹਾਤ ਕੀ ਬਿਨਾ ਪਰ **license cancel** ਕਰਿਆ ਗਯਾ ਥਾ, ਕਥਾ ਵਹ ਵਜ਼ੂਹਾਤ **exist** ਕਰਤੀ ਹੈਂ ?

ਗ੍ਰਹਿ ਮੰਤਰੀ : ਯਹ **appealable order** ਹੈ, ਇਸਲਿਯੇ ਤਸਕੀ ਕਥਾ ਵਜ਼ੂਹਾਤ ਹੈਂ, ਸੁਝੇ ਕਹਨੇ ਕੀ ਝਰੂਰਤ ਨਹੀਂ ਹੈ । ਤਸਕੀ ਕਾਪੀ ਸੇਝ ਪਰ ਰਖ ਦੀ ਗਈ ਹੈ । ਇਸ ਸੇ ਝਯਾਦਾ ਸੇਰੇ ਪਾਸ ਕਹਨੇ ਕੀ ਕੁਝ ਨਹੀਂ ਹੈ ।

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਹੁਣ ਕਿਹੜੇ ਹਾਲਾਤ ਪੈਦਾ ਹੋ ਗਏ ਹਨ ਜਿਨ੍ਹਾਂ ਕਰਕੇ ਨਵੀਂ ਅਰਜ਼ੀ ਦੇਣ ਦੀ ਲੋੜ ਹੈ ?

Mr. Speaker : The point of the hon. Member is that if a licence is cancelled as a result of a Court judgment and if that judgement is set aside, the licence is renewed on representation. So, the hon. Member wants to know why a departure in this particular case was made and why a fresh application was called.

ਗ੍ਰਹਿ ਮੰਤਰੀ : ਦਰ ਅਸਲ ਇਹ ਗੱਲ ਨਹੀਂ । ਉਹ ਜਿਹੜੀ **Judgement** ਹੈ ਉਹ **District Magistrate** ਸਾਹਿਬ ਨੇ ਉਨ੍ਹਾਂ ਦਾ **quota cancel** ਕਰਨ ਵਾਸਤੇ ਕੀਤਾ ਹੋਇਆ ਹੈ । ਉਸ ਦੀ ਕਾਪੀ ਮੇਰੇ ਪਾਸ ਹੈ ; ਤੁਸੀਂ ਉਸ ਦਾ ਮੁਲਾਹਿਜ਼ਾ ਕਰ ਲਉ । ਮੇਰੇ ਕੋਲ ਇਸ ਲਈ **detailed information** ਨਹੀਂ ਹੈ ਕਿ ਕਿਉਂ ਉਨ੍ਹਾਂ ਕੋਲੋਂ ਨਵੀਂ **information** ਮੰਗੀ ਗਈ ਹੈ । ਅਗਰ ਮੈਂਬਰ ਸਾਹਿਬ ਨੂੰ ਕੋਈ ਦਿਲਚਸਪੀ ਹੈ ਤਾਂ ਮੇਰੇ ਪਾਸ ਲਿਖ ਕੇ ਦੇ ਦਿਉ ਤਾਂ ਮੈਂ ਦੇਖ ਲਵਾਂਗਾ ।

Sardar Gurnam Singh : In view of the fact that the Government is issuing licences to those persons who had concealed illicit arms, does not the Government feel it necessary to issue licences to those persons, whose licences had been cancelled ?

Mr. Speaker : It is not covered by the main question.

ਕਾਮਰੇਡ ਰਾਮ ਘਾਰਾ : ਕਥਾ **Home Minister** ਸਾਹਿਬ ਬਤਾਯੋਗੇ ਕਿ ਆਗਰ ਆਰੀ ਸਤਜਨ ਸਿੰਘ ਸਰਗਿੰਦਪੁਰੀ ਕਿਸੀ ਨਯੇ **license** ਕੇ ਲਿਯੇ **apply** ਕਰੇਂ ਤਨਕੋ ਨਯਾ **license** ਦਿਯਾ ਜਾਯੇਗਾ, ਯਾ ਆਗਰ ਵਹ ਯਹ ਕਹੇਂ ਕਿ ਮੈਂ ਕਰੀ ਹੋ ਗਯਾ ਹੂੰ, ਸੁਝੇ ਪੁਰਾਨਾ ਹੀ **license** ਦੇ ਦਿਯਾ ਜਾਯੇ : Should I presume, Sir, that no reply is given ?

Mr. Speaker : Cannot the hon. Member presume this when the hon. Minister does not get up to answer the question.

ਸਰਦਾਰ ਲਛਮਨ ਸਿੰਘ ਗਿਲ : ਕੀ ਹੋਮ ਮਨਿਸਟਰ ਸਾਹਿਬ ਇਹ ਦੱਸਣ ਦੀ ਖੇਚਲ ਕਰਨਗੇ ਕਿ ਜੇ ਸਰਦਾਰ ਸੱਜਨ ਸਿੰਘ ਮਰਗਿੰਦਪੁਰੀ ਨਾਜਾਇਜ਼ ਹਥਿਆਰ-ਪੇਸ਼ ਕਰ ਦੇਵੇ ਤਾਂ ਕੀ ਸਰਕਾਰ ਦੇ ਮੰਤਰੀ ਜੀ ਉਸ ਦਾ ਲਾਈਸੈਂਸ ਬਣਾ ਦੇਣਗੇ ?

ਗ੍ਰਹਿ ਮੰਤਰੀ : ਇਹ **District Authorities** ਲਾਈਸੈਂਸ ਬਣਾਉਂਦੀਆਂ ਹਨ, ਮੈਂ ਨਹੀਂ ਬਣਾਉਂਦਾ ।

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿਲ: ਜੇ ਡੀ. ਸੀ. ਦੇ ਸਾਹਮਣੇ ਸਰਦਾਰ ਸੱਜਣ ਸਿੰਘ ਮਰਗਿੰਦ-ਪੁਰੀ ਨਾਜਾਇਜ਼ ਅਸਲਾ ਲੈ ਜਾਵੇ ਤਾਂ ਕੀ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਉਸ ਦਾ licence issue ਕਰ ਦੇਵੇਗਾ ਜਾਂ ਨਹੀਂ ?

ਮੁਖ ਮੰਤਰੀ: ਜੇ ਇਸ ਦੇ ਮੁਤੱਲਿਕ ਕੋਈ circular ਹੈ ਤਾਂ licence issue ਨਹੀਂ ਕਰਾਂਗੇ ।

RECRUITMENT OF POLICE CONSTABLES

*2185. **Pandit Charanji Lal Sharma** : Will the Home Minister be pleased to state the number of Police Constables recruited during the last four months in the State, district-wise and their scale of pay ?

Shri Mohan Lal: 10,643 Constables were recruited from 1st October 1962 to date. Their district-wise details are shown in the statement placed on the table of the House. They have been recruited in the existing scale of pay of Constables which is Rs 45—1—60 exclusive of Dearness Allowance.

Statement showing number of Police Constables recruited since 1st October, 1962, district-wise

Serial No.	District	Number of Constables recruited
1	Hissar	462
2	Rohtak	489
3	Gurgaon	263
4	Karnal	284
5	Ambala	355
6	Simla	164
7	Kangra	231
8	Hoshiarpur	294
9	Jullundur	279
10	Ludhiana	407
11	Kapurthala	123
12	Amritsar	493
13	Ferozepur	447
14	Gurdaspur	353
15	Patiala	368
16	Sangrur	539
17	Bhatinda	562
18	Narnaul	181
	Total	6,294
19	Punjab Armed Police	4,349
	Gand Total	10,643

Government has also taken a decision to allow the Constables etc., an ad hoc increase of Rs 20 per month during the current year and the Constables recruited will also be covered by this decision.

Pandit Chiranji Lal Sharma : Has these Constables been posted in their respective Police Stations or have they been sent to other districts ?

Home Minister : I think they are under training as yet.

Pandit Chiranji Lal Sharma : Has this recruitment been made on account of National Emergency or was there actual need in the State ?

Home Minister : On both accounts please.

श्री अमर सिंह : क्या Home Minister साहिव बतार्येंगे कि यह जो detail दी गई है, इस में Scheduled Castes कितने भरती किये गये हैं ?

गृह मन्त्री : इस के मुताल्लिक मैं off hand कुछ नहीं बता सकता अगर आप कोई separate notice दें तो बता दिया जायेगा ।

श्री चरंजी लाल : आया वजीर साहिव यह बता सकते हैं कि recruitment के लिये कोई figures मुकरर की हुई हैं । यह recruitment कब तक जारी रहेगी ?

गृह मन्त्री : इस वक्त तक काफी recruitment हो चुकी है और बकाया कितनी जरूरत है यह record से verify करके ही बताई जा सकती है ।

INCREASE IN THE PAY SCALES OF POLICE OFFICIALS IN ACCORDANCE WITH THE RECOMMENDATION MADE BY THE PUNJAB POLICE COMMISSION

*2186. Pandit Charanji Lal Sharma : Will the Home Minister be pleased to state whether Government have decided to increase the scales of pay of Constables, Head-Constables, Assistant Sub-Inspectors, Sub-Inspectors and Inspectors in accordance with the recommendations made by the Punjab Police Commission ?

Shri Mohan Lal : Yes ; substantially but for the time being in the case of Constables, Head-Constables and Assistant Sub-Inspectors of Police.

बाबू अजीत कुमार : की होम मन्सिटर साहिव इह दंसटगे कि ad-hoc increment, जिस दे कि देठ बारे काढी देर दा Government ने फैसला कीता है आइआ उह मिलन लग गਈ है या नगी ?

गृहि मंत्रि : " इह ठीक है कि इस दा अकतुबतर विच देठ दा फैसला कीता गिआ सी । पर इह मिलन लग पਈ है नां नगी इस बारे में off hand कुछ वी नगी दंस सकदा ।

कामरेड राम प्यारा : क्या Home Minister साहिव यह जानते हैं कि कुछ लोगों को साल में 2 महीने तनखाह मिली है, इसके बाद बंद हो गई ?

गृह मन्त्री : मुझे इसका इलम नहीं है ।

कामरेड गुरबखस सिंघ (धारीवाल) : की सब इन्सपेक्टर और Inspectors नुं वी सामल कीता गिआ है ।

श्री सपीकर : इस दा सवाल ही पैदा नगी हुंदा । (This question does not arise.)

सरदार गुरबखस सिंघ (धारीवाल) : Prosecuting sub-Inspectors and Inspectors नुं इह वादा दिंता गिआ है ; से नगी तां किउं नगी दिंता गिआ ?

गृहि मंत्रि : जी नगी, इह इस list विच नगी आउंदे ।

सरदार गुरबखस सिंघ (धारीवाल) : उनुं नुं cover करन वासते आइआ सरकार दी कौसी scheme है ?

गृहि मंत्रि : इह तां तुसी original question तें इक वंखरी गॉल पृढ रहे रे ।

SETTING UP OF POLICE COMMISSION

*2146. **Sardar Kulbir Singh** : Will the Home Minister be pleased to state—

- (a) whether any Police Commission was set up by the Government during the last two years or so, if so, the list of its Chairman and members with their full addresses ;
- (b) the number of meetings held by the said Commission ;
- (c) the total amount received by its Chairman, each of its members as salary, T.A. and daily allowance ;
- (d) the total amount spent by Government on the staff of the said Commission ;
- (e) the details of the recommendations made by the said Commission and the action, if any, so far taken thereon ;
- (f) the age of the Chairman and of the other members of the said Commission on the day of their appointment ?

Shri Mohan Lal : (a) Yes, in February, 1961. The requisite information is laid on the Table of the House.

(b) 133.

(c) and (d) The requisite information is laid on the Table of the House.

(e) It will not be in public interest to disclose at this stage the details of recommendations . However, the information in respect of those recommendations which have so far been considered and implemented by the Government is laid on the Table of the House.

(f) The information has already been given in the statement laid on the Table of the House, as per a) above.

Statement showing names and address of Chairman and Members of the Punjab Police Commission and their ages when their appointments to the Commission were notified

	<i>Chairman</i>	<i>Address</i>	<i>Age</i>
1	Shri Mehar Chand Mahajan, Retired Chief Justice of India	47, Friends Colony, New Delhi	About 71 years
<i>Members</i>			
1	Shri R. C. Soni, Retired Judge, Punjab High Court	20, Rajpur Road, Delhi	.. About 67 years
2	Lt. Genl. Kalwant Singh, Retired, Chandigarh	Sector 5, Chandigarh	.. About 56 years
3	General Mohan Singh, M.P.	Jogiana Garden Colony, Ludhiana	.. About 52 years
4	Shri Ranbir Singh, M.P. (Now M.L.A., and Minister)	Chandigarh	.. About 46 years
5	Shri Darbara Singh, M.L.A.	President, Pradesh Congress Committee, Chandigarh/ Jullundur	About 45 years
6	Shri Ajmer Singh, M.L.A.	.. Chandigarh	.. About 50 years
7	Shri Siri Ram Sharma, (ex-M.L.A.)	Sewa Ashram, Rohtak	.. About 61 years
8	Shri Sri Chand, M.L.A. (now M.L.C.)	Advocate, Civil Lines, Rohtak	About 62 years

- 9 Shri Gyan Singh Kahlon, Chief Secretary, Punjab, About 48 years
I.C.S. Chandigarh
- 10 Shri Sapuran Singh, I.A.S. .. Finance Secretary to Govern- About 52 years
ment, Punjab
- 11 Shri Sant Parkash Singh, I.P., Alawalpur, District Jullundur About 62 years
Retired Inspector-General of
Police, Punjab
- 12 Shri Har Parshad .. Retired Deputy Advocate- About 61 years
General, Punjab, Chandigarh

Adviser

- 13 Shri Narinder Singh, I.A.S., Sector 10, Chandigarh .. About 63 years
Retired Chairman, Punjab
Public Service Commission

Member Secretary

- 14 Kanwar Shamsheer Singh, I.P., Chandigarh .. About 47 years
Additional Inspector-General
of Police, Punjab.

Statement showing the total amount received by the Chairman and each member, as salary honorarium, T. A. and D. A.

Name	Salary	Honorarium T.A. and D.A.	
	Rs nP.	Rs. nP.	Rs. nP.
1 Shri Mehar Chand Mahajan, Chairman	51,402.18	..	1,175.98
<i>Members</i>			
2 Shri R. C. Soni, Retired Judge	..	9,800.00	2,810.54
3 Lt. General Kalwant Singh	..	9,700.00	1,561.00
4 General Mohan Singh, M.P.	824.66
5 Shri Ranbir Singh, M.P.	657.10
6 Shri Darbara Singh, M.L.A.
7 Shri Ajmer Singh, M.L.A.	286.50
8 Shri Sri Chand, M.L.A.	598.77
9 Shri Siji Ram Sharma, M.L.A.	1,288.91
10 Shri Gyan Singh Kahlon, I.C.S., Financial Commissioner, Punjab	1,988.17
11 Shri Sapuran Singh, I.A.S., Finance Secretary to Government, Punjab	825.94
12 Shri Sant Prakash Singh, I.P. (Retd.)..	..	8,400.00	1,896.74

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13	Shri Har Parshad, Advocate, Retired Deputy Advocate-General	..	4,900.00	1,238.24
	<i>Advisor</i>			
14	Shri Narinder Singh, I.A.S. (Retd.)	5,150.00	22,50.54
	<i>Member Secretary</i>			
15	Kanwar Shamsher Singh, I.P., Additional Inspector-General of Police Punjab	210.00

The total amount spent by Government on the Punjab Police Commission is as follows :—

	Rs. nP.
1 Pay of Officers (Chairman, Deputy Secretary and Superintendents)	83,363.35
2 Pay of Establishment	.. 39,661.59
3 Travelling Allowance	.. 31,951.30
4 Other Allowance and Honoraria (includes Honoraria to members)	71,411.29
5 Contract Contingencies	.. 4,791.73
6 Other Contingencies	.. 14,131.37
Total expenditure	.. <u>2,45,310.63</u>

NOTE

INCREASE IN SALARIES

From the 1st of October, 1962, the salaries of Constables Head Constables, Assistant Sub-Inspectors and Sub-Inspectors have been increased as under :—

CONSTABLES

Their pay scale has been increased to Rs 125—125—125/128—1—150, inclusive of dearness allowance. This pay scale will be reached in five years time by giving an ad hoc increment of Rs 20 per mensem for the first year and Rs 7.50 nP., per mensem during each of the succeeding four years. There will be no selection grade in the rank of Constables.

HEAD CONSTABLES

Their pay scale has been increased to Rs 150—3—165/3—180 inclusive of dearness allowance. This pay scale will be reached in five years time by giving them an ad hoc increment of Rs 20 per mensem for the first year and Rs 7.50 nP., per mensem during each of the succeeding four years.

ASSISTANT SUB-INSPECTORS

Their pay scale has been increased to Rs 160—5—200, inclusive of dearness allowance. This pay scale will be reached in five years time by giving an ad hoc increment of Rs 20 per mensem for the first year and Rupees five during each of the succeeding four years.

SUB-INSPECTORS

Pending final decision for splitting of the rank into three classes viz., A, B, and C., and for abolishing the rank of Inspectors the Sub-Inspectors have been given an ad hoc increase of Rs 25 per mensem in their existing pay.

The increase in pay to all the categories mentioned above will be given 50 per cent in cash and 50 per cent in the form of C. T. D. Accounts. Screening of Police Personnel will be undertaken with immediate effect. All those found not upto the mark will be screened out.

OTHER FACILITIES

(1) Grant of T.A./D.A. to Police personnel, as admissible under the rules to other Government servants, for journeys beyond five miles of their headquarters provided they stay out on duty for eight hours or more.

(2) Increase in Ration Allowance from Rs 20 to Rs 35 per mensem to P. A. P., personnel on Indo-Pakistan Border.

(3) Increase in pony Allowance to Assistant Sub-Inspectors from Rs 37.50 nP., to Rs 50 in plains and Rs 60 in hills and increase in Horse Allowance to Sub-Inspectors and Inspectors from Rs 67.50 nP., to Rs 75 per mensem.

Grant of Motor Cycle Allowance at Rs 40 per mensem to Inspectors and Sub-Inspectors posted in towns.

(4) Extra spell of 10 days casual leave in a year in the case of all Non-Gazetted Officers.

5. House Rent Allowance at the rate of 10 percent of the pay or actual rent, whichever is less, to 25 of the strength of Constables and Head-Constables excluding reserves, trainees, etc.

INCREASE IN STRENGTH

The strength of the Police Department has been increased by one D. S. P., 81 Sub-Inspectors, 145 Head Constables and 1543 Constables in the first phase of total increase in the peace-time strength.

DISPUTED LAND IN BHATINDA

*2217. **Sardar Trilochan Singh, 'Riasti'**: Will the Home Minister be pleased to state whether it is a fact that some disputed land between the Khalsa Dewan, Bhatinda and the Gaushala, Bhatinda has recently been taken over by the Government under section 145 Cr. P. C., since March, 1958 ; if so, the stage at which the case is at present ?

Shri Mohan Lal : Yes.

The case is pending in the court of Additional Deputy Commissioner, Bhatinda and the next date of hearing for arguments is 25th March, 1963.

A voice : Supplementary question, please.

Mr. Speaker : No supplementary question can be allowed on this question as the matter is *subjudice*.

Next question please.

LICENCES FOR CINEMAS

*1437. **Comrade Ram Piara** : Will the Home Minister be pleased to state—

(a) the names of persons to whom cinema licences have been granted in Chandigarh as at present ;

[Comrade Ram Piara]

- (b) whether the said licences are permanent or provisional or temporary for a certain period ; if provisional or temporary, the reasons for that togetherwith the names of the persons who have been granted provisional or temporary licences ;
- (c) whether it is the usual practice of the Government to issue temporary or provisional licences in the first instance and make it permanent thereafter ;
- (d) whether at present, places other than Chandigarh, provisional licences for cinemas have been issued ; if so, the names of those to whom issued ?

Shri Mohan Lal : (a)(i) Sarvshri Charan Dass, Rajeshwar Parshad. (Kiran Talkies, Chandigarh).

(ii) Sarvshri Ram Lal Sham Lal. (Jagat Theatre, Chandigarh).

(iii) The Cineroma, (Neelam Theatre, Chandigarh.)

(b) Permanent.

(c) No.

(d) No.

कामरेड राम प्यारा : क्या वजीर साहिब बतायेंगे कि जैसा कि मिनिस्टर साहिब ने 2 cases में applicants के नाम बताएं हैं तो क्या नीलम सिनेमा के proprietor का नाम भी बतायेंगे ।

गृह मन्त्री : मेरे पास इस वक्त इस के बारे में कोई information नहीं है, अगर माननीय सदस्य इस बारे में पता करना चाहते हैं तो separate notice दे दें, तो उस को information दे दी जाएगी ।

कामरेड राम प्यारा : स्वीकर साहिब, मेरा सवाल तो यह है name of person to whom new license have been sanctioned इस cinema का मालिक कौन है, मेरा ख्याल है कि Minister साहिब को नाम बताने में कोई मुश्किल नहीं होगी ।

गृह मन्त्री : आप ने पूछा है कि नीलम सिनेमे के मालिक का नाम बताया जाए उस के बारे में मुझे पता नहीं है ।

कामरेड राम प्यारा : क्या वजीर साहिब बतायेंगे कि license के लिये जो अर्जी दी होगी उस पर किस के दसखत हैं ?

गृह मन्त्री : मेरे पास इस बारे में इस वक्त कोई information नहीं है कि किसने application दी, किस के दसखत हैं और इस cinema का कौन मालिक है, आप ने जो पूछा है मैंने बता दिया है ।

Mr. Speaker : The hon. Member has already asked for the names of the persons to whom cinema licences have been granted in Chandigarh as at present.

Home Minister: Yes, Sir, but the word "persons" here mean 'Individuals' or 'bodies' or whatever they be, in whose names the licences have been granted.

Sardar Gurnam Singh : What is this 'cineroma' ? Is it a person or something else ?

Home Minister : It is a symbolic person, the name in which the licence is obtained.

Sardar Gurnam Singh : Who constitutes this 'person' ?

Home Minister : I have told, Sir, that I have not got this information with me for the time being.

Comrade Ram Piara : Will the hon. Home Minister Supply this information to the House later ?

Mr. Speaker : He has already agreed to supply this information. Why to create a controversy over nothing.

चौधरी इन्द्र सिंह मलिक: क्या वजीर साहिब बतायेंगे कि जो information मांगी गई है उस को जान बूझ कर छुपाया जा रहा है या इस का इल्म ही नहीं है ?

गृह मन्त्री : ऐसी बात नहीं है ।

ISSUE AND WITHDRAWAL OF BRICK KILN PERMITS IN DISTRICT BHATINDA

***1482. Comrade Babu Singh, Master :** Will the Home Minister be pleased to state :

- (a) The number of brick kiln permits issued from 1st September, 1961 to 31st August, 1962 in the district of Bhatinda tehsil-wise, alongwith the names of the permit holders ;
- (b) the number of brick kiln permits withdrawn by Government during the said period Tehsil-wise, alongwith the names of the permit holders whose permits have been withdrawn stating reasons therefor in each case ?

Shri Mohan Lal : (a) Two new brick kiln licences were issued in the Bhatinda District during the period in question-one to Shri Sat Paul Singh Man of Bhatinda and the other to Shri Parshotam Singh of Village Chakkan in Mansa Tehsil.

(b) Nil.

कामरेड राम प्यारा : क्या वजीर साहिब बतायेंगे कि Government ने जो license दिए हैं वह regular नहीं थे या गलत issue हो गए हैं ।

Mr. Speaker : No Supplementary Question Please. The hon. Member should maintain certain standards. Must he rise on every question ?

GRATUITY SCHEMES FOR LABOUR WORKING IN TEXTILE MILLS AT AMRITSAR

***1049. Comrade Gurbakhash Singh :** Will the Home Minister be pleased to state :

- (a) the names of the textile Mills at Amritsar in which gratuity scheme has been enforced ;
- (b) the names of such mills referred to in part (a) above in which the said gratuity scheme has been enforced as a result of contested awards of the Industrial Tribunals and also of those in which the said scheme has been enforced as a result of agreements ;
- (c) the number of workmen working in each of the Mills referred to in part (a) above ?

Shri Mohan Lal : (a), (b) and (c) The statement is laid on the table of the House.

Statement showing Industrial concerns in Amritsar where gratuity scheme is in vogue

a	b	c
Names of Textile Mills at Amritsar in which gratuity scheme has been enforced	Gratuity Scheme enforced as a result of contested awards or through agreements	Number of workers employed
1	2	3
1. M/s Khanna Silk Mills, Amritsar	Through award	495
2. M/s New India Embroidry Mills, Chheharta	Ditto	325
3. M/s Niemla Textile Finishing Mills, Chheharta	Ditto	270
4. M/s India Woollen Textile Mills, Chheharta	Ditto	470
5. M/s India Calico Printing Mills, Chheharta	Ditto	60
6. M/s Hemla Textile Finishing Mills, Chheharta	Ditto	125
7. M/s Amritsar Rayon and Silk Mills, Amritsar	Ditto	950
8. M/s O. C. M. India (P) Ltd., Chheharta	Through agreement	900

RECOMMENDATIONS OF THE MINIMUM WAGES COMMITTEE

***1050. Comrade Gurbakhsh Singh :** Will the Home Minister be pleased to state—

- (a) the total number of factories/units in the State which fell within the purview of the recommendations of the Minimum Wages Committee, for the Engineering Industry ;
- (b) the number of the said factories/units where the recommendations of the said Minimum Wages Committee have been implemented and also where the said recommendations have not so far been implemented giving the reasons therefor ?

Shri Mohan Lal : (a) 847.

(b) (i) The wages fixed by Government on the recommendations of the Minimum Wages Committee stand implemented in all the 847 factories/units which fall within the purview of the Minimum Wages Act, 1948.

(ii) Nil.

SELLING OF LAND AT CONCESSIONAL RATES IN THE INDUSTRIAL CENTRES
FOR SETTING UP FACTORIES

***1051. Sardar Gurbaksh Singh :** Will the Minister for Planning and Development be pleased to state —

(a) Whether any land at concessional rates is being allotted to the industrialists at Ludhiana and also at other Industrial centres in the State for setting up factories ;

(b) Whether any demand from labour of the said centres has also been received by Government for allotment of land for setting up labour colonies ; if so, the action if any, taken or proposed to be taken thereon.

Chaudhari Ranbir Singh : (a) Yes, under the Industrial Areas Scheme.

(b) No.

ਸਰਦਾਰ ਗੁਰਬਖਸ਼ ਸਿੰਘ : ਜੇਕਰ ਉਨ੍ਹਾਂ ਨੂੰ ਕੋਈ representation ਆਵੇਗੀ ਤਾਂ ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਮਜ਼ਦੂਰ colony ਲਈ ਜ਼ਮੀਨ ਦੇਣਗੇ ?

Minister : This is a hypothetical question,

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਇਹ ਜੋ ਜ਼ਮੀਨ ਹੈ ਜੋ Industrial Estates ਲਈ reserve ਕੀਤੀ ਗਈ ਸੀ ਉਹੋ ਹੈ ਜਾਂ ਇਸ ਦੇ ਅਲਾਵਾ ਵੀ ਹੈ ?

ਸਕੱਤਰੀ : ਵਹ ਭੀ ਹੈ ਐਰ ਤਨਕੇ ਅਲਾਵਾ ਭੀ ਹੈ

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਜੋ ਜ਼ਮੀਨ children park ਲਈ reserve ਕੀਤੀ ਗਈ ਸੀ ਉਹ ਦਿੱਤੀ ਗਈ ਹੈ ਜਾਂ ਨਹੀਂ ?

Mr. Speaker : How can he tell this off hand ;

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਇਹ ਜੋ ਜ਼ਮੀਨ ਸਰਕਾਰ ਵੇਚ ਰਹੀ ਹੈ ਇਸ ਦੀ ਕੋਈ ਹੱਦ ਵੀ ਮੁਕਰਰ ਹੈ ਕਿ ਕੋਈ ਪਾਰਟੀ ਕਿਤਨੀ ਲੈ ਸਕਦੀ ਹੈ ?

ਸਕੱਤਰੀ : ਇਸ ਕੇ ਲਿਏ ਨੋਟਿਸ ਦੋ

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਹੋਰ Labour Colony ਬਣਾਉਣ ਦੀ ਵੀ ਸਕੀਮ ਹੈ ?

ਸਕੱਤਰੀ : ਜ਼ਰੂਰਤ ਹੁੰਦੀ ਤੋ ਦੇਖੋਗੇ ।

LOANS FOR PERSIAN WELLS GIVEN BY CHAIRMAN, BLOCK SAMITI, NIHAL
SINGHWALA, DISTRICT FEROZEPUR

***1921. Sardar Gurcharan Singh :** Will the Minister for Planning and Development be pleased to state whether it is a fact that the Chairman, Block Samiti, Nihal Singh Wala, district Ferozepur has recently sanctioned loans to some persons for Persian Wells who own only three acres of land if so, the reasons therefor ?

Chaudhri Ranbir Singh (Irrigation and Powers Minister) :

Part I. No.

Part II.—Question does not arise.

ELECTION OF SARPANCH OF GRAM PANCHAYAT VEERAM, TEHSIL PATTI,
DISTRICT AMRITSAR

***2038. Sardar Kulbir Singh :** Will the Minister for Planning and Development be pleased to state —

(a) the date on which the resignation of the Sarpanch of Gram Panchayat of village Veeram, tehsil Patti, district Amritsar was accepted ;

- (b) whether any orders were issued by the competent authority for the election of the new Sarpanch of the said Panchayat, if so when;
- (c) whether the orders referred to in part (b), above have been complied with upto 31st January, 1963, if so, when if not, the reasons for the same ;
- (d) the maximum period within which a new Sarpanch is likely to be elected after the resignation of the elected Sarpanch has been accepted ;
- (e) whether the outgoing Sarpanch referred to in part (a) above handed over the charge to any Panch of the said Gram Panchayat, if so, the date when it was handed over.

Chaudhri Ranbir Singh (Irrigation and Power Minister) : (a) 7th February, 1962.

(b) Yes, the election was fixed for 9th/10th August, 1962 under the orders of Deputy Commissioner, Amritsar. After the postponement of this election, orders were issued by Government on 8th November, 1962 for holding this election.

(c) No, Deputy Commissioner, Amritsar, fixed the election of Sarpanch of this Panchayat for 28th January, 1963, but on a representation from the public, the same was postponed. The election has now been fixed for 2nd and 3rd March, 1963.

(d) Sixty days, but this period can be extended by the Deputy Commissioner, under rule 40 of the Gram Panchayat Election Rules, 1960.

(e) Yes, on 11th April, 1962.

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਇਹ election ਕਿਤਨੀ ਦਫ਼ਾ post pone ਹੋਇਆ ਹੈ ।

ਮੰਤਰੀ : ਮੈਂ ਨੇ ਸਾਰਾ ਕੁਝ ਬਤਾ ਦਿੱਤਾ ਹੈ ਗਿਰਤੀ ਕਰਕੇ ਆਪ ਦੇਖ ਲੋ ।

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਉਹ ਕਿਹੜੀਆਂ ਸਿਆਸੀ ਵਜ਼ੂਹਾਤ ਹਨ ਜਿਨ੍ਹਾਂ ਦੀ ਬਿਨਾਂ ਤੇ ਇਹ ਬਾਰ ਬਾਰ post pone ਕੀਤੇ ਜਾ ਰਹੇ ਹਨ ?

ਮੰਤਰੀ : ਸਿਆਸੀ ਕੜੂਹਾਤ ਕੋਈ ਨਹੀਂ ਹੈ D. C. ਨੇ ਯਹ post pone ਕੀਏ ਹੈ । ਸਿਆਸਤ ਇਸ ਸੇਂ ਕਹਾਂ ਸੇ ਆ ਗਈ ;

Mr. Speaker : Question Hour is over now.

UNSTARRED QUESTIONS AND ANSWERS

PAYMENT OF SALARIES OF STAFF IN SHADOW BLOCK BILASPUR IN AMBALA DISTRICT

521. Comrade Shamsher Singh Josh : Will the Minister for Community Development be pleased to state whether it is a fact that Gram Sewaks and other staff of Bilaspur Shadow Block excluding the B.D.O. have not been paid their salaries for the last three or more months; if so, the reasons therefor ?

Sardar Darbara Singh : The staff of Bilaspur Pre-extension Block has since been paid their salaries on 1st, November, 1962.

Note.—The replies to the remaining Unstarred Questions, namely, 667, 678, 693 and 727 having been received late from the Government, have been printed as annexure at the end of the debate.

REPRESENTATION FROM GENERAL SECRETARY SHRI GOPAL KARAMCHARI
UNION, YAMUNA NAGAR.

522. Comrade Shamsheer Singh Josh : Will the Minister for Planning and Development be pleased to state whether he has recently received any representation from the General Secretary Shri Gopal Karamchhari Union, Yamuna Nagar, inviting his attention to the application submitted by Shri Gopal Karamchhari Salary Earners Co-operative Credit Society, Yamuna Nagar, to the Assistant Registrar, Co-operative Societies Ambala, on 21st February, 1962 for registration, if so, the action, if any taken thereon ?

Sardar Partap Singh Kairon : *Part I, Yes.*

Part II. Shri Gopal Karam Chari Union, Yamnanagar wanted to organise a second Society. Since the existing Society is working fairly well it was not considered worthwhile to organise a second society particularly when it is willing to enroll the sponsors of the Second Society as its members.

LOANS ADVANCED UNDER LOW-INCOME GROUP HOUSING SCHEME

568. Babu Ajit Kumar : Will the Minister for Planning and Development be pleased to state —

- (a) the total amount of loans advanced by Government under Low Income Group Housing Scheme in the State, districtwise, during the 1st and 2nd Five Year Plan periods and the year 1961-62, separately along with the percentage of such amount granted in rural and urban areas ;
- (b) the total amount so advanced to the persons belonging to scheduled castes in the State, districtwise ;
- (c) the names and addresses of the parties in Ludhiana district, tehsilwise, who were granted loans under the said scheme during the above-mentioned period ?

Sardar Darbara Singh : (a) & (b) A statement is laid on the table of the House.

(c) Not available.

Statement regarding loans advanced under the Low Income Group Housing Scheme

District	AMOUNT OF LOAN ADVANCED DURING			PERCENTAGE OF LOAN IN URBAN AND RURAL AREA				1961-62		Total amount advanced to scheduled Castes since the inception of the scheme upto 31st March, 1962.
	1st Plan	2nd Plan	1961-62	1st Plan		2nd Plan		Urban	Rural	
				Urban	Rural	Urban	Rural			
	Rs	Rs	Rs							
Amritsar	.. 53,03,190	3,83,500	1,75,680	45	55	40	60	51	49	30,000
Ambala	.. 18,13,000	21,68,000	1,45,000	75	25	74	26	26	74	36,400
Capital Project	.. 43,42,250	15,16,550	1,18,600	100	..	100	..	100
Bhatinda	.. 10,75,000	24,14,700	80,000	100	..	27	73	89	11	78,586
Ferozepur	.. 26,49,160	22,66,100	95,000	..	100	12	88	60	40	17,600
Gurdaspur	.. 35,79,845	34,89,072	94,300	16	84	45	55	30	70	N.A.
Gurgaon	.. 9,98,660	13,31,080	1,14,930	65	35	40	60	44	56	6,64,000
Hoshiarpur	.. 6,18,920	15,02,370	90,000	40	60	55	45	60	40	1,23,800
Hisar	.. 3,99,910	20,60,340	1,15,000	30	70	45	55	40	60	N. A.
Jullundur	.. 20,62,620	31,34,710	90,000	40	60	76	24	91.5	9.5	3,37,200
Karnal	.. 11,61,871	23,15,190	1,12,000	67	33	66	34	70	30	4,33,150
Kapurthala	.. 7,24,400	15,28,654	47,500	18	82	57	43	31	69	6,000
Kangra	.. 7,53,135	17,91,450	86,600	20	80	10	90	18	82	1,99,750

Lahaul Spiti	..	5,000	2,30,250	100	..	100	..	100	27,500
Ludhiana	..	32,07,130	16,97,570	1,50,000	70	30	82	18	57	42	N. A.
Mohindergarh	..	9,800	58,4,500	1,05,000	30	70	40	60	33	67	61,500
Patiala	..	5,31,850	25,89,266	89,680	66	34	59	41	48	52	83,843
Rohtak	..	37,70,640	17,59,,160	1,25,000	49	51	51	49	56	44	18,94,900
Sangrur	..	8,21,670	14,96,570	94,800	..	100	37	63	60	40	64,000
Simla	..	8,000	80,000	25,000	..	100	40	60 10	90	..

BACKWARD AREAS IN LUDHIANA DISTRICT

569. **Babu Ajit Kumar** : Will the Chief Minister be pleased to state:

- (a) whether Government have declared some villages of Ludhiana District as Backward areas; if so, their names tehsil-wise;
- (b) the special facilities, if any provided by the Government to such areas during the years 1958, 1959, 1960 and 1961;
- (c) the criteria, if any, kept in view by Government to declare any areas as Backward areas.

Sardar Gurbanta Singh: (a) Yes, A list of villages declared as "Backward" in District Ludhiana is enclosed.

(b) The only facility, which has been provided by Government to such areas is that in addition to the annual quota fixed for admissions in Government Colleges and Institutions, 10 per cent of the seats are reserved for students permanently residing in Backward areas, who are not able to secure admission on merit but are otherwise in possession of necessary qualifications for admission.

(c) The following three factors are generally kept in view while declaring any area as 'backward' :—

- (i) Economic position of the area.
- (ii) nature and extent of development activities; and
- (iii) means of communications and marketing facilities available in the area.

List of villages declared as backward areas in Ludhiana District.

Tehsil Ludhiana

- | | |
|--------------------|----------------------|
| 1. Dholanwal | 20. Boont |
| 2. Salimpur | 21. Mangat |
| 3. Kaliwal | 22. Fatehgarh Gujran |
| 4. Jhungian Qadir | 23. Talwandi Kalan |
| 5. Doaba | 24. Majara Khurd |
| 6. Bhaini Salo | 25. Rajowal |
| 7. Jhungian Bega | 26. Chaharla |
| 8. Pura | 27. Machhian Khurd |
| 9. Garcha | 28. Jawpal Khadar |
| 10. Sailkhiana | 29. Kariana Kalan |
| 11. Bonkar | 30. Khas Khurd |
| 12. Machhian-Kalan | 31. Rian |
| 13. Garhi Fazal | 32. Kariana Khurd |
| 14. Mitewara | 33. Mahal Ghumana |
| 15. Burj Mitawara | 34. Mand Ghaunta |
| 16. Rur | 35. Hadiawala |
| 17. Boothgarh | 36. Chak Dangon |
| 18. Matewala | 37. Gopal Pur |
| 19. Sasrali | 38. Hedernagar |

- | | |
|------------------------|--------------------------|
| 39. Shekhowal | 3. Ghumnewal |
| 40. Chuharwala | 4. Banewal |
| 41. Satowal | 5. Walipur Khurd |
| 42. Serah | 6. Talwandi Nauabad |
| 43. Bajra | 7. Alawal |
| 44. Taraf Jodhewal | 8. Bhoomdri |
| 45. Taraf Sekhewal | 9. Kot Umra |
| 46. Phamrha | 10. Kot Mana |
| 47. Kakowal | 11. Gorsain Qadir Bakhsh |
| 48. Noorwala | 12. Talwara |
| 49. Kanaja | 13. Seheikh Quteb |
| 50. Dheri | 14. Bhaini Arain |
| 51. Shajatwala | 15. Mand Tihara |
| 52. Jamalpur Leli | 16. Sheikh Pura |
| 53. Kesrabad | 17. Abupur |
| 54. Bahadarke | 18. Shahbazpur |
| 55. Taraf Salim Tabrai | 19. Gorsain Kha Mohd. |
| 56. Bhaura | 20. Bhaini Gujrana |
| 57. Bhatian Dogran | 21. Puti Multani |
| 58. Outebawal | 22. Ahimgran |
| 59. Goindwal | 23. Taraf Kotli |
| 60. Koraike | 24. Manwarpur |
| 61. Aluwal | 25. Kakr |
| 62. Bholewal Qadim | 26. Lodhiwala |
| 63. Majara Kalan | 27. Gurderwandi |
| 64. Khark | 28. Sidhwan Khas |
| 65. Chahar | 29. Salimpur |
| 66. Gorsain Hakam Rai | 30. Malsian Bajan |
| 67. Bholewal Jadid | 31. Keri |
| 68. Razapur | 32. Lihan |
| 69. Khera | 33. Gohore |
| | 34. Bherowal Khurd |
| | 35. Porain |
| | 36. Kotli |
| | 37. Ranki |

Jagraon Tehsil—

1. Walipur Kalan
2. Manewal

- | | |
|-------------------------|------------------------|
| 38. Bhatta Dua | 34. Jasowal |
| 39. Hambran | 35. Malkwal |
| 40. Garrian Khan Mohd | 36. Musafarwal |
| 41. Bhamal | 37. Senowala Khurd |
| <i>Tehsil Samwala —</i> | 38. Senowal Kalan |
| 1. Chak Lohat | 39. Jatiwal |
| 2. Sherpur | 40. Julfgarh |
| 3. Khan Pur | 41. Charodhi |
| 4. Tajewal Jatan | 42. Tanda Kishal Singh |
| 5. Aslana | 43. Panj Garian |
| 6. Rajewala Rajputan | 44. Udhawal Khurd |
| 7. Muḃarak Pur | 45. Mand Udhawal |
| 8. Bersal Khurd | 46. Bolewal |
| 9. Dhulon Kalan | 47. Udhawal Kalan |
| 10. Hambowal | 48. Rahimabad Kalan |
| 11. Ramgarh | 49. Jiwanpur |
| 12. Dhanur | 50. Chaki |
| 13. Tanda Kalian | 51. Shamspur |
| 14. Chakli Adal | 52. Saidpur |
| 15. Chakli Manga | 53. Rahimabad Khurd |
| 16. Kherha | 54. Manewal |
| 17. Shahbazpur | 55. Gurugarh |
| 18. Tanda Jal | 56. Lakhawal Kalan |
| 19. Muglawal | 57. Lakhawal Khurd |
| 20. Chak Sammu | 58. Labangarh |
| 21. Jodhewal | 59. Bhagwanpur |
| 22. Burj Sherpur | 60. Mathewal |
| 23. Sukhewal | 61. Mohdipur |
| 24. Ghaunsgarh | 62. Garhi Bet |
| 25. Sherian | 63. Burj Pacca |
| 26. Mand Fatehgarh | 64. Burj Kacha |
| 27. Mand Jodhewal | 65. Noorpur |
| 28. Mand Mithewal | 66. Kaunke |
| 29. Mand Jharodhi Khurd | 67. Burj Pawadat |
| 30. Mand Jharodi Kalan | 68. Husanpur |
| 31. Daulatpur | 69. Shatabgarh |
| 32. Isepur | 70. Fatehgarh |
| 33. Rurewal | |

APPOINTMENTS OF SUB-REGISTRARS IN LUDHIANA DISTRICT

580. Sardar Lachhman Singh Gill : Will the Minister for Revenue be pleased to state :—

(a) the name of persons appointed as Sub-Registrars in district Ludhiana since 1st January, 1961, with their qualifications and the home addresses in each case ;

(b) the names of places where the said Sub-Registrars have been posted ?

Sardar Ajmer Singh : (a) & (b) A statement is laid on the table of the house

Particulars of Honorary Sub-Registrars appointed in Ludhiana District since 1st January, 1961.

Serial No.	Name of the Honorary Sub-Registrar and his home address	Place of posting	Qualifications	Appointed since
1	2	3	4	5
1	Shri Kirpal Singh, village and post office Hans, Tehsil Jagraon	Jagraon Registration Office	under Matric has also passed the officers' course in India National Army, Singapore	22nd May, 1962
2	Shri Pritam Singh, village and post office Ladhraan, tehsil Samrala	Samrala Registration Office	Intermediate	23rd January, 1962

LICENCES OF GUNS AND PISTOLS ISSUED IN LUDHIANA DISTRICT

581. Sardar Lachhman Singh Gill : Will the Home Minister be pleased to state —

(a) the number of licences of guns and pistols issued by the Deputy Commissioner, Ludhiana, during the period from 1st January, 1962 to date and the criteria kept in view while issuing the said licences ;

(b) the names of the persons to whom the said licences were issued during the said period ?

Shri Mohan Lal : (a and b) It is not in public interest to disclose the information asked for. However, any specific case brought to the notice of Government will be duly looked into. *Arms licences are granted by licencing authorities to suitable persons under the provisions of the Arms Act, 1959.*

CONSOLIDATION PATWARIS POSTED IN VALTOHA CIRCLE IN TEHSIL PATTI

608. Sardar Kulbir Singh : Will the Minister for Revenue be pleased to state :—

(a) the list of the consolidation patwaris who remained posted in circle Valtoha, tehsil Patti, district Amritsar during the month of August, 1958;

[Sardar Kulbir Singh]

- (b) the salary, dearness allowance and the conveyance allowance to which each of them was entitled;
- (c) whether the amount referred to in part (b) above was paid to them before 30th June, 1962, if so, when ;
- (d) if the answer to part (c) above be in the negative, the reasons for the same and what action is being taken for the early payment of the amount due ?

Sardar Ajmer Singh: A statement is attached.

STATEMENT

- (a) (i) Shri Amar Singh.
- (ii) Shri Pritam Singh.
- (iii) Shri Bodh Raj.

Salaries

	Pay	Special. Pay	D. A.	C. A.
	Rs	Rs	Rs	Rs
(i) Shri Amar Singh Patwari	51	5	40	4.50 nP.
(ii) Shri Pritam Singh Patwari (1st August, 1956 to 8th August 1956) From 9th August, 1958 transferred to Mahal side in village Ekalagada, tehsil Tarn Tarn.	12.90	1.29	10.32	1.16
(iii) Shri Bodh Raj (9th August, 1958 to 31st August, 1958)	37.10	3.71	29.68	3.34

Being on strike and was reinstated in service with effect from 9th August, 1958 forenoon

(c) Part I Yes.

Part II.—The payment was made on 8th October, 1958, 21st November, 1958 and 8th October, 1958. respectively.

(d) Does not arise.

RECORDS RELATING TO THE LAHORE CONSPIRACY CASES OF 1914-15, ETC.

609. Sardar Kulbir Singh : Will the Home Minister be pleased to state whether any steps have so far been taken to send for the records of the cases of the accused and convicts of Lahore conspiracy cases of 1914-15, cases of Babar Akalis and the case of Shri Bhagat Singh, martyr and others from the Pakistan Government; if so, with what result ?

Shri Mohan Lal : At the time of partition, only the following records relating to Lahore Conspiracy Cases of 1914-15, cases of Baber Akalis and that of Shri Bhagat Singh, martyr and others fell to the hands of this State Government :—

- (i) Printed publications containing Court proceedings of Lahore Conspiracy Case and Lahore Supplementary Conspiracy Case.
- (ii) Printed publication containing Court proceedings of Baber Akali cases of 1922-23 (this is in an incomplete form).
- (iii) Typed copy of Court proceedings and judgement of the case *versus* Bhagat Singh and others.

No efforts were made to obtain the complete records of these cases from the Pakistan Government as it was learnt that the Britishers had destroyed the same before leaving India.

APPOINTMENT OF SUB-REGISTRARS IN FEROZEPUR DISTRICT

617. Sardar Jagjit Singh Gagoani : Will the Minister for Revenue be pleased to state:—

- (a) the names of persons appointed as Sub-Registrars in district Ferozepur, since 1st January, 1961, with their qualifications and the home addresses in each case ;
- (b) the names of places where the said Sub-Registrars have been posted ?

Sardar Ajmer Singh : (a) & (b) A statement is laid on the Table of the House.

STATEMENT REGARDING THE DETAILS OF SUB REGISTRAR APPOINTED IN FEROZEPORA DISTRICT SINCE 1ST JANUARY 1961

Serial No.	Name of the Honorary Sub-Registrar and his home address	Place of posting	Qualifications
1	Shri Surjan Singh, village and post office Jalalabad, tehsil Fazilka, district Ferozepur	Fazilka	Under-Matric
2	Shri Matu Ram, ex-M.L.A., Muktsar, district Ferozepur	Muktsar	Under-Matric
3	Shri Kundan Lal, ex-M.L.A., Ferozepur City	Ferozepur	Under-Matric
4	Shri Bhardwaj Sehgal, village and post office Dharamkot, district Ferozepur	Zira	Middle Pass
5	Shri Kulwant Rai, Street No. 9, Abohar, district Ferozepur	Abohar	Matriculate

LICENCES OF GUNS AND PISTOLS ISSUED IN FEROZEPUR DISTRICT

618. Sardar Jagjit Singh Gagoani : Will the Home Minister be pleased to state—

- (a) the number of licences of guns and pistols issued by the Deputy Commissioner, Ferozepore, during the period from 1st January, 1962 to date and the criteria kept in view while issuing the said licences ;
- (b) the names of persons to whom the said licences were issued during the said period ?

Shri Mohan Lal : (a-b) It is not in public interest to disclose the information asked for. However, information in respect of any specific case will be furnished to Hon'ble member.

Armed licences are granted by licencing authorities to suitable persons under the provisions of the Arms Act, 1959.

IMPROVEMENTS MADE BY PANCHAYATS IN GUHLA BLOCK OF TEHSIL KAITHAL

630. Comrade Ram Piara : Will the Minister for Planning and Development be pleased to state :—

- (a) the names of the Panchayats in the Guhla Block of tehsil Kaithal, district Karnal, which have invested in the National Savings certificates or in any Bank or towards the National Defence

[Comrade Ram Piara]

Fund or Gold Bonds ; have in their own custody the amount of Rs one lakh (Rs 1,00,000) or more together with the total amount as standing in their cash books on the 1st January, 1961 and 1st January, 1963, separately ;

- (b) whether the said amount of Rs one lakh or more has been with the Panchayats due to the sale of the land, leasing out of the land or from any other source/sources ; if so, the dates when the amount of Rs one lakh or more came in the Cash Books of the Panchayats concerned ;
- (c) whether any amount out of the above has been spent by any of the Panchayats on the construction of school buildings or roads during the period referred to above ; if so, how much and when ;
- (d) whether the Panchayats Department got the expenses as mentioned in Part (c) above audited, if so, when and by whom ;
- (e) the total amount at present as balance with each of the Panchayats which previously had more than Rs one lakh and the name of the Bank/Treasury, etc., where the amount has been deposited ;
- (f) whether any complaint in respect of any of the Panchayats as mentioned above has recently been received by him or the Department ; if so, the contents of the complaint together with the action, if any, taken thereon so far ?

Sardar Darbara Singh : (a), (b), (c), (d) & (e) The information is given in the enclosed statements.

(f) No.

Name of Panchayats of Guhla Block in Karnal District, who have invested towards National Defence Fund

1. Neemwala (Ramgarh Roar).
2. Ishaq.
3. Bjakli.
4. Kharol.
5. Theh Nawal.
6. Seonsar.
7. Dahdata.
8. Malikpur.
9. Bheopur.
10. Kakaur.
11. Kakahero.

12. Chakuladana.
13. Kahark.
14. Nauch.
15. Cheeka.
16. Rewar Jagir.
17. Harigarh Kingan.
18. Budha Khera.
19. Sangarpura.
20. Mangane.
21. Gagarpur.
22. Khamahera.
23. Setha.
24. Kangthali.
25. Gohra.
26. Karha.
27. Bharodi.
28. Rasulpur.

Names of Panchayats of Guhla Block in Karnal District, who have invested in National Savings Certificates/Bonds

1. Neemwala (Ramgarh Roar).
2. Seonsar.
3. Rewar Jagir.
4. Nauch.

[Sardar Darbara Singh]

	(a)		(b)	(c)	(d)	
Names of Panchayats having total amount of Rs one lakh or more	Balance on 1st January, 1961	Balance on 1st January, 1963	Source of income and date when it came in cash-book	Expenditure on School building or road during 1st January, 1961 to 1st January, 1963	Whether audited	Balance at present amount where deposited
1	2	3	4	5	6	7
Somwala (Ramgarh-Pur)	Rs 1,00,000 on 11th September, 1961 (This Panchayat was previously combined with Panchayat Seonsar)	Rs 32,818.26	Sale of Shamilat land. 11th September, 1961	School building, Rs 15,000 Approach Road, Rs 800	No	Rs 32,275.08 in fixed deposit 12 years certificates Central Co-operative Bank, Kaithal
Seonsar	Rs 2,82,242.71	86,606.38	Sale of Shamilat land. 9th May, 1957	School building, Rs 50,840.16 Culverts, Rs 450	No	Rs 84,000 in Central Co-operative Bank, Kaithal, and Small Saving Bonds
War Jagir	Rs 2,00,204.06	1,12,466.40	Sale of Shamilat land. 31st July, 1956	School building, Rs 40,000	No	Rs 85,712 in fixed deposit in Reserve Bank, Central Co-operative Bank Karnal, Small Saving Certificates and post Office

SALES TAX LICENSE HOLDERS

645. Comrade Makhan Singh Tarsikka : Will the Minister for Excise, Taxation and Capital be pleased to state—

- (a) the total number of persons at present registered with the Excise and Taxation Department in the State as Sales Tax Licence holders with the amount of Sales Tax paid by each during the years, 1960-61, 1961-62, and 1962-63 to-date, district-wise ;
- (b) the names of Sales Tax Licence Holders against whom arrears of sales tax are outstanding together with the amount outstanding against each to-date, district-wise ?

Shri Ram Saran Chand Mittal : (a) & (b) A statement indicating the total number of persons registered with the Excise and Taxation Department, district-wise, along-with total amount of sales tax paid during the years 1960-61, 1961-62 and 1962-63 as also the total amount outstanding, district-wise, is enclosed.

The time and labour involved in collecting the rest of the information is not commensurate with the benefit to be derived by the Member. Its disclosure is also prohibited by Section 26 of the Punjab General Sales Tax Act, 1948.

STATEMENT

Containing reply to the Assembly Question No. 645, asked by Comrade Makhan Singh Tarsikka, M. L. A., regarding district wise number of registered dealers under the Punjab General Central Sales Tax Acts and the total amount of sales tax paid by the dealers under both the Acts during the years 1960-61, 1961-62 and 1962-63 (upto 31st January 1963) and total amount of sales tax outstanding (on 1st February, 1963)

Serial No.	Name of the District	TOTAL NUMBER OF REGISTERED DEALERS UNDER THE PUNJAB GENERAL SALES TAX ACT AND CENTRAL SALES TAX ACT			TOTAL AMOUNT OF SALES TAX PAID BY THE DEALERS UNDER THE PUNJAB GENERAL SALES TAX ACT AND CENTRAL SALES TAX ACT DURING THE YEARS			Total amount of Sales Tax outstanding on the 1st February, 1963
		As on 31st March, 1961	As on 31st March, 1962	As on 31st December, 1962	1960-61	1961-62	1962-63 (Up to 31st January, 1963)	
					Rs	Rs	Rs	Rs
1	Hissar ..	5,626	5,903	5,870	36,17,846	46,57,980	52,12,238	4,09,157
2	Rohtak ..	4,466	4,768	5,022	29,38,028	34,99,780	35,33,225	1,17,228
3	Gurgaon ..	5,212	5,368	4,954	28,89,797	33,96,250	30,04,739	89,526
4	Karnal ..	5,335	5,038	5,036	24,56,847	27,57,113	27,91,822	85,770
5	Ambala ..	6,693	7,170	7,450	80,42,248	1,03,21,096	95,43,222	4,38,727
6	Simla ..	1,235	1,190	1,192	9,50,921	13,31,168	11,95,867	33,576
7	Kangra ..	845	811	822	5,67,549	6,38,809	7,33,404	7,321
8	Hoshiarpur ..	1,922	1,933	1,949	27,68,349	26,22,537	24,51,862	39,575
9	Jullundur ..	5,517	7,143	6,360	75,04,905	80,33,381	68,34,421	11,43,446
10	Ludhiana ..	8,698	96,69	10,167	70,79,116	85,60,184	73,22,590	16,25,011
11	Ferozepur ..	4,214	4,407	4,458	53,95,502	67,09,699	56,57,017	7,83,807
12	Amritsar ..	10,902	11,549	11,992	70,59,073	81,32,706	77,35,607	7,77,023
13	Gurdaspur ..	2,857	3,004	3,079	26,75,293	31,47,017	28,89,181	1,37,060
14	Kapurthala ..	1,275	1,367	1,228	11,58,478	11,86,524	13,00,662	2,98,293
15	Patiala ..	4,047	3,710	3,760	36,35,549	41,58,786	45,41,684	4,68,572
16	Sangrur ..	4,583	4,681	5,881	31,60,529	42,62,076	33,70,668	3,00,913
17	Bhatinda ..	5,766	5,850	4,713	44,51,969	56,45,565	50,97,465	2,35,688
18	Mohindergarh ..	1,352	1,416	1,443	10,14,547	12,39,052	12,89,141	1,45,454
	Total	80,545	84,977	85,376	6,73,66,546	8,05,99,723	7,40,04,815	71,36,147*

*Includes Rs. 62,287 due from Muslim evacuees and Rs. 46,63,774 held under stay under the orders of competent authorities.

SALES TAX

646. Comrade Makhan Singh Tarsikka : Will the Minister for Excise, Taxation and Capital be pleased to state—

- (a) the number of firms, business concerns, Industrial concerns and brick-kilns, district-wise in the State which have paid more than Rs 3,000 as sales tax during the years, 1960-61, 1961-62, and 1962-63 to-date indicating the highest amount of sales tax paid by any of the said concerns ;
- (b) the total amount of sales tax collected, districtwise, during the years 1961-62 and 1962-63 to-date
- (c) the total amount of sales tax recoverable, district-wise, during the years 1961-62 and 1962-63 to-date ?

Shri Ram Saran Chand Mittal : (a), (b) & (c) A statement showing the requisite information is enclosed.

[Shri Ram Saran Chand Mitta¹]
STATEMENT

Showing reply to the Assembly Question No. 646 to be asked by Comrade Makhan Singh than Rs 3,000 as Sales Tax and the highest amount of Sales Tax paid by the dealers 1962) total amount of Sales Tax collected recoverable during the years 1961-

Serial No.	Name of District	NO. OF FIRMS, BUSINESS/ INDUSTRIAL CONCERNS, BRICK KILNS, WHICH HAVE PAID MORE THAN Rs 3,000 As SALES TAX UNDER THE PUNAJB/CENTRAL SALES TAX ACT DURING THE YEAR			HIGHEST AMOUNT OF SALES BY THE CONCERN DURING		
		1960-61	1961-62	1962-63 (Upto 31st December, 1962)	1960-61	1961-62	
				Rs	nP.	Rs	nP.
1	Hissar	126	148	159	61,397.10	85,391.78	
2	Rohtak	117	109	53	23,400.91	29,607.72	
3	Gurgaon	126	113	100	1,84,254.00	1,31,408.87	
4	Karnal	148	157	79	40,669.91	53,849.95	
5	Ambala	178	193	177	3,54,852.54	5,11,523.40	
6	Simla	49	47	36	2,44,971.23	2,43,143.10	
7	Mohindergarh	47	68	57	1,89,324.60	3,21,970.60	
8	Kangra	29	39	36	70,312.28	25,417.21	
9	Hoshiarpur	178	188	195	50,648.00	51,290.00	
10	Jullundur	326	361	336	8,40,112.51	4,98,023.52	
11	Ferozepur	326	380	247	1,77,688.00	3,34,073.00	
12	Amritsar	393	392	426	1,15,377.00	1,37,189.00	
13	Gurdaspur	204	224	265	39,240.00	61,689.00	
14	Kapurthala	47	47	47	52,179.00	58,410.00	
15	Patiala	122	133	156	68,873.44	58,342.00	
16	Sangrur	207	248	189	1,11,965.00	57,000.00	
17	Bhatinda	404	461	403	1,99,804.03	2,66,787.94	
18	Ludhiana	1,180	1,162	1,246	64,728.55	75,085.70	
Total							

*Annual return not yet filed.

Tarsikka, M.L.A., regarding districtwise No. of firms, etc., which have paid more under both the Acts during the years 1960-61, 1961-62 and 1962-63 (upto 31st December, 62 and 1962-63 (up to 31st January, 1963)

TAX PAID THE YEAR	TOTAL AMOUNT OF SALES TAX COLLECTED DURING THE YEAR	AMOUNT OF SALES TAX RECOVERABLE DURING THE YEAR	REMARKS	
1962-63 (Upto 31st December, 1962)	1961-62	1962-63 (Up to 31st January, 1963)	1961-62	1962-63 (Up to 31st January, 1963)
Rs nP.	Rs	Rs	Rs	Rs
5,45,123·15	46,57,980	52,12,238	53,01,991	56,21,395
82,018·26	34,99,780	35,33,225	35,89,121	36,50,453
86,467·00	33,96,250	30,04,739	36,81,749	30,94,265
38,550·44	27,57,113	27,91,822	28,15,663	28,77,592
5,54,962·80	1,03,21,096	95,43,222	1,11,04,432	99,81,949
1,69,419·87	13,31,168	11,95,867	13,58,782	12,29,443
2,64,151·31	12,39,052	12,89,141	16,52,816	14,34,595
16,253·13	6,38,809	7,33,404	6,49,275	7,40,725
47,109·00	26,22,537	24,51,862	27,25,922	24,91,437
2,69,845·14	80,33,381	68,34,421	91,56,885	79,77,867
3,01,759·00	67,09,699	56,57,017	72,72,946	64,40,824
84,563·46	81,32,706	72,35,607	89,47,771	80,12,630
36,402·00	31,47,017	28,89,181	34,01,233	30,26,241
40,434·00	14,86,524	13,00,662	18,35,190	15,98,955
3,96,848·66	41,58,786	45,41,684	46,44,905	50,10,256
26,042·17	42,62,076	33,70,668	46,60,250	36,71,581
*..	56,45,565	50,97,465	58,21,695	53,33,153
70,360·87	85,60,184	73,22,590	1,01,33,181	89,47,601
	8,05,99,723	7,40,04,815	8,87,53,807	8,11,40,962

DROPPING WATER OF JOGA AND RALLA DRAINS IN KOTLA BRANCH

660. Comrade Jangir Singh Joga : Will the Minister for Irrigation and Power be pleased to state —

(a) whether any demarcation is proposed to be made for dropping the water of the Joga and the Ralla drains in the Kotla Branch ;

(b) if so, the time by which it is expected to be completed ?

Chaudhri Ranbir Singh : (a) No.

(b) Does not arise.

ELECTRIFICATION OF VILLAGES IN UNA, GAGRET AND AMB DEVELOPMENT BLOCK

663. Pandit Mohan Lal Datta, M.L.A. : Will the Minister for Irrigation and Power be pleased to state—

(a) the steps so far taken to electrify villages that have been notified for electrification under the various projects sanctioned for the backward hilly areas of tehsil Una ;

(b) the target dates for completion of the said projects and the progress achieved so far in each project ;

(c) Number and names of villages so far electrified in Una, Gagret and Amb Development Blocks and the number of villages likely to be electrified during the year 1963-64 ?

Chaudhri Ranbir Singh : (a) & (b) The project estimates shown in annexure 'A' have been prepared and sanctioned by the Board for the hilly areas of Una Tehsil. All these projects are in progress. Information regarding their target dates for completion subject to availability of funds is also contained in the Annexure 'A'.

(c) The following villages have been electrified in Una, Gagret and Amb Blocks in Hoshiarpur District, up to 31st December, 1962 :—

(1) *Una*

Fourteen Villages—Dehlan, Bhatoli, Basdehra, Khanpur, Chartgarh, Jakhera Kalsehra, Kuthar, Fatehpur Majra, Bharolian, Mehatpur, Santokhgarh, Sanoli.

(2) *Gagret*

One village—Gagret.

(3) *Amb*

One village—Nangal.

The number of villages to be electrified during 1963-64 have not yet been finalised.

ANNEZURE 'A'

Serial No.	Name of Project	No. of villages covered	Target year of completion of the project	Progress achieved	REMARKS
1	Kiratpur Sahib and surrounding villages Local Distribution Project	17	1965-66	46 villages have been electrified in Tehsil Una up to 31st December, 1962 under various schemes	All the projects are in progress
2	Santokhgarh and Nangal-Kalan Electrification Scheme ..	2	1964-65		
3	Anandpur Sahib—Local Distribution Project ..	1	1963-64		
4	Nangal Township suburbs and surrounding rural area Local Distribution Project	5	1965-66		
5	Una town and surrounding rural area electrification scheme	11	1964-65		
6	Project estimate for the area between Nangal and Una under Nangal Power house Division, Ganguwal	32	1971-72		
7	Local Distribution project for the area between Kotla Power-house and Kiratpur Sahib	22	1971-72		
8	Brahampur Bhanupli Local Distribution Project ..	20	1971-72		
9	Gagret-Amb-Ambota and surrounding rural area Local Distribution Project	40	1970-71		

STUDENTS ADMITTED IN THE TECHNICAL INSTITUTIONS

664. **Pandit Mohan Lal Datta, M.L.A.** : Will the Chief Minister be pleased to state—

- (a) the total number of students of the backward hilly area of tehsil Una admitted to the technical institutions during the year 1962-63 together with the total number of students admitted to technical institutions in the State, districtwise during the said period ;
- (b) the total number of scholarships at present being awarded in each of the said institutions, districtwise and the number of students from Una Tehsil, amongst them ;
- (c) the total number of students belonging to the scheduled castes and backward classes in each Technical Institution in the State at present and the number of such students from Una Tehsil in each institution ?

Sardar Partap Singh Kairon : The time and labour involved in collecting the information will not be commensurate with any possible benefit to be obtained.

GOVERNMENT EMPLOYEES RETRENCHED IN THE STATE DUE TO THE NATIONAL EMERGENCY

666. **Shri Mangal Sain, M.L.A.** : Will the Chief Minister be pleased to state—

- (a) the total number of Government employees retrenched by the Government in the year 1962-63 to date as a result of the National Emergency, together with their designations ;
- (b) whether there is any proposal under the consideration of Government to absorb the retrenched employees ; and
- (c) the total saving effected by the said retrenchments ?

Sardar Partap Singh Kairon : (a) The total number of posts reduced is 5,786. After internal re-adjustments, only 1,251 employees were retrenched. Their categorywise particulars are given in the attached statement.

(b) Yes. A ban has been imposed on fresh recruitment to Class III Ministerial and Class IV posts to facilitate such re-absorption. Priority is given to the absorption of surplus personnel against all vacancies and 440 of them have already been re-absorbed in other departments.

(c) The approximate annual savings by these retrenched posts would be Rs one crore.

Statement showing Categorywise Employees declared Surplus/Retrenched upto the end of January, 1963

Serial No.	Category of post	Number of persons declared surplus/retrenched
1	2	3
1	Superintendent (Rs 350—650)	1
2	Editor (Gazetteers) (Rs 250—500)	2
3	Assistant Superintendent (Rs 200—300)	1

Serial No.	Category of post	Number of persons declared surplus retrenched
4	5	
4	Compiler (Gazetteer Unit) (Rs 150—300)	3
5	Assistant—	
	(a) (Rs 116—250)	8
	(b) (Rs 106—200)	1
6	Accountant (Rs 116—250)	1
7	Stenographer—	
	(a)(Rs 150—300)	2
	(b)(Rs 116—250)	2
	(c)(Rs 60—175, plus Rs 15 Special pay)	2
8	Progress Assistant (Rs 116—250)	8
9	Clerk (Rs 60—175)	60
10	Agriculture Sub-Inspector (Rs 60—175)	4
11	Shop Inspector (Rs 80—150)	5
12	Welfare Assistant (Rs 60—175)	9
13	Computer (Rs 60—175)	6
14	Sub-Inspector (Rehabilitation) (Rs 80—175)	2
15	Fieldmen (Rs 60—175)	8
16	Cinema Operator, Cinema Van	1
17	Election Kanungo (Rs 60—175, plus Rs 10 Special pay)	11
18	Patwari (Rs 60—175)	508
19	Class IV employee (Peons, Chowkidars, Sweepers, Khalasi, etc. (Rs 30—35))	596
20	Driver (Rs 60—3—90)	10
	Total	1,251-

MURDER CASES REGISTERED IN HISSAR DISTRICT

668. **Shri Amar Singh** : Will the Home Minister be pleased to state—

- (a) the total number of murder cases registered in Hissar district, tehsilwise, from 1st January, 1962, to 31st January, 1963 ;
- (b) whether any persons have so far been arrested in connection with the cases referred to in para (a) above, if not the steps which are being taken in respect thereof?

Shri Mohan Lal : The requisite information is given below :—

(a) Hissar tehsil	..	15
Hansi tehsil	..	6
Fatehabad tehsil	..	17
Bhiwani tehsil	..	10
Sirsa tehsil	..	20

(b) 124 persons were arrested. Action under section 87/88 Cr. P.C. is being taken against the absconding accused.

REVENUE PATWARIS AND GIRDAWAR QUANUNGOS IN KAPURTHALA DISTRICT
674. Sardar Ajaib Singh Sandhu : Will the Minister for Revenue be pleased to state—

(a) Whether any revenue patwaris and Girdawar Qanungos are posted within a radius of twenty miles of their homes in Kapurthala District, if so, their names and the dates since when they are posted there :

(b) The date when Government decided to post all Patwaris and Girdawars out of a radius of twenty miles from their homes ;

(c) whether there is any proposal to transfer the officials mentioned in part (a) above in accordance with the decision mentioned in part (b) above, if so, when ?

Sardar Ajmer Singh : (a) Yes. Lists of such Patwaris and Qanungos are enclosed.

(b) According to Government instructions dated 10th September, 1962, the Patwaris were to be transferred beyond the distance of 20 miles from their home in three or four batches. These instructions are not applicable to Kanungos.

(c) Yes. 34 Patwaris were transferred in November, 1962. Every effort was made to put the patwaris beyond 20 miles at that time but Kapurthala being a small district a distance of 15 miles was kept in view. Latter on a considerable number of Patwaris came from Consolidation side and some of them were posted at a distance of about ten miles from their homes till March, 1963, in order to avoid unnecessary off-season shifting on a large scale. The transfers of such Patwaris will be completed upto July, 1963.

List of patwaris who are working within the radius of 20 miles.

Serial No.	Name of Patwari	Date of posting	Remarks
1	2	3	4
1	Shri Kartar Chand	.. 9th January, 1963	
2	Shri Gurmit Singh	.. Ditto	
3	Shri Sawaran Singh	.. Ditto	
4	Shri Suba Singh	.. Ditto	
5	Shri Gurbax Singh	.. Ditto	
6	Shri Gurdial Singh	.. Ditto	

Serial No.	Name of Patwari	Date of posting	Remarks
1	2	3	4
7	Shri Dawaraka Dass	..	9th January, 1963
8	Shri Satparkash	..	Ditto
9	Shri Arjan Singh	..	Ditto
10	Shri Gurudat	..	Ditto
11	Shri Darshan Singh, son of Ujagar Singh	..	Ditto
12	Shri Shingara Singh	..	31st January, 1963
13	Shri Harnam Singh	..	Ditto
14	Shri Sarup Singh	..	Ditto
15	Shri Arjan Singh	..	Ditto
16	Shri Keshwa Nand	..	Ditto
17	Shri Karnel Singh	..	Ditto
18	Shri Boota Ram	..	Ditto
19	Shri Jagdish Rai	..	Ditto
20	Shri Daljit Singh	..	Ditto
21	Shri Sudagar Singh	..	19th December, 1962
22	Shri Rama Nand	..	22nd December, 1962
23	Shri Prem Chand	..	Ditto
24	Shri Durga Dass	..	Ditto
25	Shri Daulat Ram	..	Ditto
26	Shri Ujagar Singh, son of Ralla Singh	..	Ditto
27	Shri Ujagar Singh	..	Ditto
28	Shri Dalip Singh	..	Ditto
29	Shri Ved Parkash	..	Ditto
30	Shri Gurbax Singh	..	1st May, 1962
31	Shri Faquir Chand	..	22nd December, 1962
32	Shri Amar Nath	..	Ditto
33	Shri Ram Parkash	..	Ditto
34	Shri Gurdial Singh	..	9th January, 1963
35	Shri Bashesar Dass	..	1st June, 1960
36	Shri Mulakh Raj	..	1st September, 1962

[Minister for Revenue]

Serial No.	Name of Patwari	Date of posting	Remarks
1	2	3	4
37	Shri Braham Dat	.. 22nd December, 1962	
38	Shri Balwinder Singh	.. 29th September, 1958	
39	Shri Bur Singh	.. 22nd December, 1962	
40	Shri Jagir Singh	.. Ditto	
41	Shri Kartar Singh	.. Ditto	
42	Shri Mehanga Mal	.. Ditto	
43	Shri Kirpal Singh	.. Ditto	
44	Shri Ram Lal	.. 1st August, 1961	
45	Shri Jawahar Lal	.. 22nd December, 1962	
46	Shri Harnam Singh	.. 10th August, 1962	
47	Shri Mohan Singh	.. 1st May, 1962	
48	Shri Ram Kumar	.. 19th November, 1961	
49	Shri Gurdial Singh	.. 16th January, 1956	
50	Shri Krishan Lal	.. 22nd December, 1962	
51	Shri Puran Singh, son of Waryam Singh	.. 1st October, 1961	
52	Shri Didar Singh	.. 4th October, 1960	
53	Shri Surjan Singh, son of Balkar Singh	.. 1st February, 1962	
54	Shri Harbans Lal	.. 1st November, 1960	
55	Shri Mohan Singh, son of Atma Singh	.. 5th May, 1962	
56	Shri Ambka Dat	.. 1st January, 1962	
57	Shri Mohinder Singh, son of Rachpal Singh	.. 1st July, 1960	
58	Shri Mohinder Kumar	.. 11th May, 1962	
59	Shri Wariam Singh	.. 1st January, 1962	
60	Shri Hazari Lal	.. 20th January, 1961	
61	Shri Kapur Singh, son of Gurdit Singh	.. 1st January, 1962	
62	Shri Sohan Singh, son of Rura Singh	.. 30th January, 1962	
63	Shri Chanan Singh	.. Ditto	
64	Shri Bahadur Singh	.. Ditto	
65	Shri Gur Ajaib Singh	.. 1st June, 1961	

Serial No.	Name of Patwari	Date of posting	Remarks
1	2	3	4
66	Shri Krishan Kumar	.. 25th September, 1958	
67	Shri Dilbabh Singh	.. 30th January, 1962	
68	Shri Satpal Singh	.. Ditto	
69	Shri Balwant Rai	.. 1st October, 1961	
70	Shri Shivdarashan Lal	.. Ditto	
71	Shri Madan Lal, son of Durga Dass	.. Ditto	
72	Shri Makhan Singh	.. 1st October, 1961	
73	Shri Munsha Singh	.. 1st January, 1962	
74	Shri Kehar Singh, son of Inder Singh	.. 1st January, 1962	
75	Shri Ramjidass, son of Amar Nath	.. 1st October, 1961	
76	Shri Raj Kumar	.. 4th October, 1960	
77	Shri Pritam Singh	.. 9th January, 1963	
78	Shri Nachattar Singh	.. 9th January, 1963	
79	Shri Tara Singh	.. 1st August, 1962	
80	Shri Harmohinder Singh	.. 1st October, 1962	
81	Shri Surjit Singh	.. 1st August, 1962	
82	Shri Sawirna	.. 1st March, 1962	
83	Shri Babu Singh	.. 22nd October, 1962	

List of Qanungos who are working within the radius of 20 miles (in home tehsil)

Serial No.	Name of Qanungos	Date of posting
1	Shri Gurdit Singh	.. 5th February, 1963
2	Shri Rama Kant	.. 1st October, 1963
3	Shri Pritam Singh	.. 23rd January, 1963
4	Shri Amar Singh	.. Ditto

CONSTRUCTING SCIENCE BLOCK IN GOVERNMENT HIGHER SECONDARY SCHOOL, PURKHALI, TEHSIL RUPAR

523. Comrade Shamshar Singh Josh : Will the Chief Minister be pleased to state whether any Science Block is proposed to be constructed in the Government Higher Secondary School, Purkhali, in Rupar Tehsil, Ambala District if so, what steps have been taken in this connection and the time by which it is expected to be completed.

Sardar Partap Singh Kairon : Yes, a Science Block will be provided as and when funds are available.

SETTING UP AN INDUSTRY AT RUPAR

524. Comrade Shamsheer Singh Josh : Will the Chief Minister be pleased to state—

(a) whether he has recently initiated any enquiry regarding the potentiality of setting up any industry at Rupar; if so, the result thereof :

(b) whether Government have decided to set up any kind of industry at Rupar, if so, details thereof ?

Sardar Partap Singh Kairon : (a) Yes. The enquiry has revealed that Rupar is not very well placed geographically or from the point of view of availability of natural resources in the area for the establishment of large scale resource-based industries. The agricultural produce is consumed or marketed locally. For processing the sugarcane grown in the area, it is proposed to set up a Co-operative Sugar Mill at Morinda. The bhabbar grass available in the forest areas is being utilised for the manufacture of paper at Jagadhri by Shree Gopal Paper Mills. The timber produce in the forest areas is marketed in the mandis. There is scope for the development of small-scale and cottage industries of various kinds like poultry farming, soap making, food preservation, katha making, leather tanning, sericulture stone crushing and limestone. Such industries can only be established in the private sector and Government are prepared to give the necessary facilities for their establishment.

(b) No. Establishment of small-scale industries is reserved for the private sector and entrepreneurs wanting to set up any industry in the area will be given all necessary help available under the various Government schemes for encouraging industry.

CHIEF ENGINEER, RUNNING CANALS, PUNJAB

534. Comrade Bhan Singh Bhaura : Will the Minister for Irrigation and Power be pleased to state whether it is a fact that the Chief Engineer, Running Canals, Punjab has recently been entrusted with administrative duties instead of using his engineering abilities for national reconstruction, if so, the reasons thereof.

Chaudhri Ranbir Singh : (a) No.

(ii) Does not arise.

INDUSTRIAL LOANS GIVEN TO PATIALA DISTRICT

535. Comrade Bhan Singh Bhaura : Will the Chief Minister be pleased to state the names of the concerns of Patiala District who were granted industrial loans by Government from the years 1948 onward together with the amounts of loan received by each concern and the date on which received ?

Sardar Partap Singh Kairon : It is not in public interest to disclose the names of the loanees.

T.A.D.A. DRAWN BY DEPUTY COMMISSIONERS AND S.D.O's IN KARNAL AND SANGRUR DISTRICT

557. Chaudhri Inder Singh Malik : Will the Chief Minister be pleased to state—

(a) the total amount of T.A. / D.A. at present placed at the disposal of each of the Deputy Commissioners of Karnal and Sangrur Districts under the Head "19-General Administration" and portion of that amount allotted by them to each of these Divisional Officers in their respective districts ;

(b) the amount of T.A./D.A. drawn by each of the said officers separately from April, 1962 to date ?

Sardar Ajmer Singh:—(a) (Part I) Karnal .. Rs 18,658
Sangrur .. Rs 13,330

(Separate allotment for Travelling Allowance and Daily Allowance is not made).

Part II.—No amount is placed at the disposal of S.D.O. (Civil).

	Travelling Allowance	Daily Allowance
	Rs	Rs
(b) D.C., Karnal ..	972.92	906.88
S.D.O., (Civil), Panipat ..	76.04	657.50
S.D.O. (Civil), Thanesar ..	367.67	210.00
S.D.O. (Civil), Kaithal ..	521.06	328.09
D.C., Sangrur ..	465.19	488.49
S.D.O. (Civil), Barrua ..	205.39	352.50
S.D.O. (Civil), Malerkotla ..	486.44	502.50
S.D.O. (Civil), Jind ..	511.05	270.00

T.A./D.A. DRAWN BY RESIDENT MAGISTRATE AND SUB-DIVISIONAL OFFICER,
PANIPAT

558. Chaudhri Inder Singh Malik : Will the Chief Minister be pleased to state the amount of T.A. and D.A. drawn by the Resident Magistrate, and the Sub-Divisional Officer, Panipat, separately from January, 1962, to date, date-wise ?

Sardar Partap Singh Kairon : A statement giving the required information is enclosed.

Statement of T. A./D. A. drawn by Sub Divisional (Civil), officer Panipat since January 1962 to date, date wise.

Serial No.	Date	Amount	Serial No.	Date	Amount
		Rs. nP.			Rs nP.
1	1st January, 1962	.. 5.3	14	19th January, 1962	.. 5.00
		2.50	14	24th January, 1962	.. 5.00
2	5th January, 1962	.. 5.00	15	25th January, 1962	.. 5.00
3	7th January, 1962	.. 6.37	16	29th January, 1962	.. 5.00
4	8th January, 1962	.. 6.68	17	30th January, 1962	.. 5.00
5	9th January, 1962	.. 7.26	18	31st January, 1962	.. 5.00
6	13th January, 1962	.. 5.00	19	3rd February, 1962	.. 5.00
7	14th January, 1962	.. 5.00	20	5th February, 1962	.. 5.00
8	16th January, 1962	.. 7.00	21	6th February, 1962	.. 5.00
9	6th January, 1962	.. 5.00	22	7th February, 1962	.. 5.00
10	10th January, 1962	.. 8.44	23	8th February, 1962	.. 5.00
11	17th January, 1962	.. 5.00	24	9th February, 1962	.. 5.00
12	18th January, 1962	.. 5.00	25	10th February, 1962	.. 5.00

[Chief Minister]

Serial No.	Date	Amount		Serial No.	Date	Amount	
		Rs	nP.			Rs.	nP.
26	11th February, 1962	..	5.00	56	26th March, 1962	..	5.00
27	12th February, 1962	..	2.50	57	27th March, 1962	..	10.38
28	13th February, 1962	..	5.00	58	28th March, 1962	..	5.00
29	14th February, 1962	..	2.50	59	29th March, 1962	..	5.00
30	15th February, 1962	..	5.00	60	30th March, 1962	..	5.00
31	16th February, 1962	..	5.00	61	1st April, 1962	..	5.00
32	17th February, 1962	..	5.00	62	2nd April, 1962	..	5.00
33	18th February, 1962	..	5.00	63	3rd April, 1962	..	5.00
34	19th February, 1962	..	5.00	64	4th April, 1962	..	5.00
35	21st February, 1962	..	5.00	65	5th April, 1962	..	5.00
36	22nd February, 1962	..	5.0	66	6th April, 1962	..	5.00
37	23rd February, 1962	..	2.50	67	7th April, 1962	..	5.00
38	24th February, 1962	..	2.50	69	9th April, 1962	..	5.000
39	1st March, 1962	..	2.50	69	10th April, 1962	..	5.00
40	5th March, 1962	..	5.00	70	11th April, 1962	..	5.0
41	6th March, 1962	..	5.00	71	14th April, 1962	..	5.00
42	7th March, 1962	..	5.00	72	15th April, 1962	..	5.00
43	8th March, 1962	..	5.00	73	16th April, 1962	..	5.00
44	9th March, 1962	..	5.00	74	17th April, 1962	..	2.50
45	10th March, 1962	..	5.00	75	19th April, 1962	..	5.00
46	11th March, 1962	..	5.00	76	20th April, 1962	..	5.00
47	12th March, 1962	..	5.00	77	21st April, 1962	..	5.00
48	13th March, 1962	..	5.00	78	23rd April, 1962	..	5.00
49	18th March, 1962	..	5.00	79	24th April, 1962	..	5.00
50	19th March, 1962	..	5.00	80	30th April, 1962	..	5.00
51	20th March, 1962	..	5.00	81	1st May, 1962	..	7.75
52	21st March, 1962	..	5.00	82	2nd May, 1962	..	5.00
53	22nd March, 1962	..	5.00	83	3rd May, 1962	..	5.00
54	23rd March, 1962	..	5.00	84	5th May, 1962	..	5.00
55	25th March, 1962	..	11.62	95	6th May, 1962	..	11.88

UNSTARRED QUESTIONS AND ANSWERS

(4)81

Serial No.	Date	Amount	Serial No.	Date	Amount
		Rs. nP.			Rs. nP
86	7th May, 1962	.. 12.59	117	22nd June, 1962	.. 5.00
87	8th May, 1962	.. 5.00	118	24th June, 1962	.. 5.00
88	9th May, 1962	.. 5.00	119	25th June, 1962	.. 5.00
89	11th May, 1962	.. 5.00	120	26th June, 1962	.. 5.00
90	13th May, 1962	.. 5.00	121	27th June, 1962	.. 5.00
91	17th May, 1962	.. 5.00	122	29th June, 1962	.. 5.00
92	18th May, 1962	.. 5.00	123	1st July, 1962	.. 2.50
93	21st May, 1962	.. 5.00	124	2nd July, 1962	.. 5.00
94	22nd May, 1962	.. 5.00	125	3rd July, 1962	.. 5.00
95	23rd May, 1962	.. 5.00	126	4th July, 1962	.. 5.00
96	25th May, 1962	.. 5.00	127	6th July, 1962	.. 2.50
97	26th May, 1962	.. 2.50	128	16th July, 1962	.. 5.00
98	28th May, 1962	.. 5.00	129	17th July, 1962	.. 5.00
99	29th May, 1962	.. 5.0	130	18th July, 1962	.. 5.00
100	30th May, 1962	.. 5.00	131	19th July, 1962	.. 5.00
101	31st May, 1962	.. 5.00	132	20th July, 1962	.. 5.00
102	1st June, 1962	.. 5.00	133	22nd July, 1962	.. 5.00
103	2nd June, 1962	.. 5.00	134	23rd July, 1962	.. 5.00
104	3rd June, 1962	.. 5.00	135	24th July, 1962	.. 5.00
105	4th June, 1962	.. 5.00	136	25th July, 1962	.. 5.00
106	5th June, 1962	.. 5.00	137	27th July, 1962	.. 5.00
107	6th June, 1962	.. 5.00	138	29th July, 1962	.. 5.00
108	7th June, 1962	.. 5.00	139	30th July, 1962	.. 5.00
109	8th June, 1962	.. 5.0	140	31st July, 1962	.. 5.00
110	10th June, 1962	.. 5.00	141	1st August, 1962	.. 9.51
111	11th June, 1962	.. 5.00	142	2nd August, 1962	.. 5.00
112	12th June, 1962	.. 5.00	143	3rd August, 1962	.. 5.00
113	15th June, 1962	.. 5.00	144	4th August, 1962	.. 5.00
114	17th June, 1962	.. 5.00	145	5th August, 1962	.. 5.00
115	18th June, 1962	.. 5.00	146	6th August, 1962	.. 5.00
116	21st June, 1962	.. 5.00	147	7th August, 1962	.. 5.00

Serial No.	Date	Amount	Serial No.	Date	Amount
		Rs nP.			Rs nP
148	8th August, 1962	5.00	157	17th August, 1962	5.00
149	9th August, 1962	2.50	158	18th August, 1962	5.00
150	10th August, 1962	2.50	159	25th August, 1962	5.00
151	11th August, 1962	5.00	160	26th August, 1962	5.00
152	12th August, 1962	5.75	161	27th August, 1962	5.00
153	13th August, 1962	5.00	162	28th August, 1962	6.25
154	14th August, 1962	5.75	163	29th August, 1962	6.25
155	15th August, 1962	5.00	164	30th August, 1962	9.51
156	16th August, 1962	6.01		Total	850.13

Statement of T.A./D.A. drawn by the Resident Magistrate, Panipat since January, 1962 to-date, date-wise.

Serial No.	Date	Amount	Serial No.	Date	Amount
		Rs. nP.			Rs nP
1	2nd January, 1962 to 17th January, 1962	118.40	18	7th March, 1962	4.00
		Police training at Phillaur	19	12th March, 1962	5.37
			20	16th March, 1962	8.75
2	17th January, 1962	4.00	21	21st March, 1962	4.00
3	18th January, 1962	4.00	22	22nd March, 1962	4.00
4	19th January, 1962	5.94	23	23rd March, 1962	25.37
5	20th January, 1962	4.00	24	24th March, 1962	4.00
6	28th January, 1962	4.00	25	26th March, 1962	8.75
7	3rd February, 1962	4.00	26	4th April, 1962	4.00
8	5th February, 1962	5.37	27	5th April, 1962	5.37
9	7th February, 1962	4.43	28	6th April, 1962	7.31
10	8th February, 1962	4.00	29	13th April, 1962	4.00
11	9th February, 1962	5.37	30	15th April, 1962	4.00
12	10th February, 1962	5.37	31	17th April, 1962	4.00
13	12th February, 1962	5.37	32	20th April, 1962	8.75
14	13th February, 1962	4.00	33	30th April, 1962 to 18th May, 1962	188.60
15	17th February, 1962	4.06			Flood training at Nagpur
16	18th February, 1962	5.37	34	4th June, 1962	5.25
17	19th February, 1962	4.00	35	7th June, 1962	5.75

Serial No.	Date	Amount	Serial No.	Date	Amount
					Rs nP
36	8th June, 1962	4.00	54	14th August, 1962	7.25
37	13th June, 1962	8.75	55	23rd August, 1962	4.00
38	16th June, 1962	4.75	56	2nd September, 1962	5.37
39	19th June, 1962	5.37	57	4th September, 1962	5.79
40	4th July, 1962	5.37	58	5th September, 1962	4.00
41	13th July, 1962	8.75	59	6th September, 1962	4.00
42	14th July, 1962	4.00	60	11th September, 1962	4.00
43	15th July, 1962	4.00	61	12th September, 1962	4.00
44	19th July, 1962	4.00	62	13th September, 1962	4.0
45	21st July, 1962	4.75	63	14th September, 1962	4.00
46	26th July, 1962	25.95	64	19th September, 1962	} 48.40 Court evidence at Hoshiar pur
47	27th July, 1962	27.18		to 21st September, 1962	
48	5th August, 1962	4.0			
49	9th August, 1962	4.00	65	23rd September, 1962	2.0
50	10th August, 1962	4.0	66	24th September, 1962	2.00
51	11th August, 1962	4.00	67	25th September, 1962	2.00
52	12th August, 1962	4.00	68	26th September, 1962	2.00
53	13th August, 1962	4.00	69	29th September, 1962	4.00
			Total		710.69

LOANS ADVANCED BY INDUSTRIES DEPARTMENT

570. Babu Ajit Kumar : Will the Chief Minister be pleased to state—

- the total amount of industrial loans advanced by the Industries Department during the years 1961 and 1962 upto 31st March, 1962, district-wise in the State ;
- the names and addresses of the parties belonging to Scheduled Castes and Back ward Classes, district-wise, to whom the loans were granted and amount of loans granted in each case ;
- the nature of Industry being run by the parties referred to in part (b) above ?

Sardar Partap Singh Kairon : (a) A statement containing the requisite information is enclosed.

(b) and (c) It is not in public interest to disclose the names of the parties.

Part (a)—Statement showing loans advanced by the Industries Department during the years 1960-61 and 1961-62

Serial No.	District	Amount advanced in	Amount advanced in
		1960-61	1961-62
		Rs	Rs
1	Hissar	2,22,000	1,62,600
2	Rohtak	2,13,000	3,07,900
3	Gurgaon	1,17,000	1,68,000
4	Karnal	2,68,800	2,35,000
5	Ambala	2,27,600	2,29,350
6	Simla	43,400	40,000
7	Kangra	1,16,100	1,84,000
8	Hoshiarpur	1,67,400	1,69,875
9	Jullundur	2,51,500	2,58,650
10	Ferozepore	1,11,600	1,74,000
11	Ludhiana	2,81,800	2,56,000
12	Amritsar	1,97,300	2,70,950
13	Gurdaspur	1,88,500	2,87,000
14	Patiala	2,46,000	1,32,000
15	Sangrur	2,14,850	1,92,400
16	Bhatinda	3,71,500	1,15,500
17	Kapurthala	1,23,000	56,500
18	Mohindergarh	2,38,500	59,500
	Total	35,99,850	32,99,225

BRICK KILNS IN LUDHIANA DISTRICT

571. Babu Ajit Kumar : Will the Home Minister be pleased to state—

(a) the names of Blocks in Ludhiana District, where brick kilns exist, and the number of wagons of coal supplied to each during the years 1958-59, 1959-60, 1960-61, and 1961-62 ;

(b) the percentage of bricks procured from the said kilns for Government and semi-Government works during each of the said year ?

Shri Mohan Lal : The information is given below seriatim :—

Serial No.	Name of the Block	Number of kiln	Number of coal wagons supplied to each brick kiln owner during the year			
			1958-59	1959-60	1960-61	1961-62
1	Ludhiana	74	8	9	3 from January, 1960 to August, 1960 and 9 from September, 1960-to August, 1961	6
2	Dehlon	9				
3	Mangat	..				
4	Pakhowal	8				
5	Jagraon	13				
6	Sidhwan Bet	9				
7	Samrala	22				
8	Machhiwara	10				
9	Sudhar	9				

(b) No. Figures before May, 1961 from which date the permit system came into force, are not available. A quantity of about 60 lacs brick was issued for Government/Semi-Government works after this date.

COAL DEPOT HOLDERS IN LUDHIANA DISTRICT

582. Sardar Lachhman Singh Gill : Will the Home Minister be pleased to state the names and addresses of coal depot holders in Ludhiana district at present alongwith the date of allotment of the depot in each case ?

Shri Mohan Lal : A statement embodying the requisite information is laid on the table of the House as per Annexure "A".

ANNEXURE 'A'

List of Coal Depots working at Present

Serial No.	Name of the party with address	Place of depot	Date of allotment
1	Shri Abhai Singh ..	Kamran Road, Ludhiana	28th August, 1955
2	Messrs Amar Nath and Sons ..	Iqbal Ganj	March, 1954
3	Shri Anant Ram ..	Division No. 2	Since, 1959
4	Messrs Bhagat Brothers ..	Chowk Dr. Gujjar Mal	18th August, 1958
5	Shri Bhagwan Dass ..	Guru Nanak pura	1st August, 1959
6	Shri Bhagwan Singh ..	Jagraon Road	21st June, 1960

[Home Minister]

Serial No.	Name of the party with address	Place of depot	Date of allotment
7	Shri Chuhar Singh ..	Dera Kalsian ..	20th August, 1959
8	Shri Dewan Chand-Ved Parkash	G.T. Road	Since 1947
9	Dewan Singh-Harbax Singh	Bhagat Nagar	23rd August, 1955
10	Shri Dyal Singh ..	Model Town ..	Since 1959
11	Gurcharan Singh and Sons ..	Gau shalla Road	Since 1952
12	Shri Hukam Singh No. 1 ..	Millerganj	Since 1955
13	Messrs Haveli Ram-Swarn Lal	Jagraon Bridge	Since 1955
14	Shri Gurcharan Singh Bindra	Civil Lines Hospital ..	29th January, 1960
15	Shri Hukam Singh, II ..	Kamran Road	29th June, 1955
16	Indian Coal Company ..	G.T. Road	14th July, 1952
17	Shri Iqbal Singh ..	Gumar Mandi	23rd August, 1955
18	Messrs Jeewan Singh-Mehar Singh	Jail Road	Since, 1955
19	Jawand Singh ..	Chhowni Mohalla ..	18th November, 1959
20	Shri Jodh Singh Bindra ..	Model Town	8th January, 1951
21	Shri Jaswant Singh ..	Millerganj ..	11th August, 1959
22	Shri Joginder Singh ..	Gau Shalla Road	7th August, 1959
23	Shri Kidar Nath Ohri ..	Opposite G.P.O.	Since 1955
24	Shri Kulwant Singh ..	Gill Road ..	5th August, 1959
25	Shri Karam Singh ..	Gill Road ..	20th October, 1959
26	Shri Lal Singh ..	Bharat Nagar	21st June, 1960
27	Shri Mohan Lal Mehra ..	Gill Road ..	6th January, 1948
28	Shri Mela Ram Chadha ..	Madho Puri ..	23rd August, 1955
29	Shri Parkash Chand Thapar ..	Near Kailash Cinema ..	Since 1954
30	Punjab Coal Company ..	Opposite Fort ..	Since 1953
31	Shri Partap Singh ..	Industrial Area "B"	21st June, 1960
32	Shri Puran Chand Gupta ..	Nimwala Chowk ..	12th September, 1960
33	Shri Rama Nand ..	Madho Puri ..	Since 1955
34	Shri Raj Kumar Sharma ..	Shahpur Road ..	3rd August, 1959

Serial No.	Name of the party with address	Place of Depot	Date of allotment
35	Ram Rattan and Sons	.. Kothi Megh Singh	27th September, 1950
36	Shri Rattan Singh	.. Near Division No. 4	.. 15th October, 1959
37	Shri Ram Singh	.. Millerganj	.. 6th August, 1959
38	Shri Ram Dass	.. Industrial Area "B"	.. 21st June, 1960
39	Shri Raghunandan Dass	.. Gill Road	.. 25th July, 1960
40	Shri Ramji Dass and Sons	.. Chowk Nimwala	.. 24th May, 1961
41	Shri Sat Paul Mittal	.. Industrial Area "B"	.. 11th January, 1957
42	Shri Salamat Rai Bhandari	.. G.T. Road	.. 6th August, 1959
43	Shri Sadhu Singh Narinjan Dass	Industrial Area	.. 31st June, 1960
44	Shri Sudesh Kumar (Chandigarh)	Abdullapur Abadi	21st June, 1960
45	Shri Shadi Lal Malhotra	.. Industrial Area	.. 5th April, 1960
46	Shri Uttam Singh	.. Industrial Area B	.. 20th January, 1960
47	Shri Ved Parkash	.. Street Lalu Mal	.. 23rd August, 1955
48	Shri Varinder Kharbanda	.. Lakar Bazar	.. 25th September, 1959
49	Shri Waryam Singh	.. Khud Mohalla	.. 9th July, 1960
50	Shrimati Gian Devi	.. Sukhram Nagar	.. 1st September, 1961
51	Shri Piara Lal Joshi	.. Civil Line	.. 4th September, 1961
52	Shri Tarsem Lal	.. Shahpur Road	.. 11th September, 1961
53	Shri Hari Singh	.. Islam Ganj	.. 24th July, 1961
54	Giani Kulwant Singh	.. Gill Road	.. 7th September, 1961
55	Shri Gauri Shankar	.. Industrial Area 'A'	4th October, 1961
56	Malkiat Singh-Sikander Singh	Opposite S.P. Office	25th October, 1961
57	Surinder Kumar-Kartar Singh	Jail Road	26th July, 1961
58	Shri Ganda Singh	.. Gill Road	.. 7th November, 1961
59	Shri Kashmiri Lal	.. Gaushala Road	.. 20th October, 1961
60	Shri Amar Nath Rai	.. Kundan Puri	.. 20th October, 1961
61	Sodhi Mela Singh	.. G.T. Road	20th October, 1961
62	Jai Singh-Mohan Singh	Model Road	25th October, 1961

[Home Minister]

Serial No.	Name of the party with address	Place of depot	Date of allotment
63	Backward Co-operative Society	Near Dhri Line	.. 1st November, 1961
64	Shri Gurdial Singh Grewal	.. Gill Road	.. 20th October, 1961
65	Shri Hukam Chand Vij	.. G.T. Road	.. 20th October, 1961
66	Shri Hari Chand	.. Basti Dhole Wal	.. 20th October, 1961
67	Shri Kishan Chand	.. New Model Town	.. 20th October, 1961
68	Shri Kishan Singh	.. Industrial Area A	.. 21st October, 1961
69	Shri S. L. Ahuja	.. College Road	24th October, 1961
70	Shri Harcharan Singh	.. Brown Road	.. 5th January, 1962
71	Shri Avtar Singh-Dina Nath	.. Prem Nagar	.. 2nd January, 1962
72	Shri Balkishan	.. Jagraon Road	.. 5th May, 1962
73	Shri Chattarjit Singh	.. Millerganj	.. 5th May, 1962
74	Shri Amar Nath	.. G.T. Road	.. 10th May, 1962
75	Shri Brahm Dutt	.. Kucha Lalu Mal	.. 11th May, 1962
76	Shri Dharam Paul	.. Civil Lines	.. 11th May, 1962
77	Shri Om Parkash	.. Opposite Dayanand Hospital	11th May, 1962
78	Shri Prahlad Dass	.. Industrial Area A	.. 11th May, 1962
79	Shri Kewal Krishan Jain	.. Near Canal Rest-house	11th May, 1962
80	Shri Rattan Singh	.. Village Gill	.. 11th May, 1962
81	Shri Ujjal Singh	.. Model Town	.. 10th May, 1962
82	Shri Hira Lal	.. Opposite Agricultural Farm	11th May, 1962
83	Shri Rajendar Kumar	.. Gaushala Road	.. 26th May, 1962
84	Mohinder Singh	.. Civil Lines	.. 26th May, 1962
85	Dharam Singh	.. Village Gill	.. 23rd June, 1962
86	Sant Ram	.. Ludhiana	10th May, 1962
87	Shri Gujar Mal	.. Ludhiana	.. 11th May, 1962
88	Shri Gauri Shanker Arora	.. Near Industrial Area B	5th August, 1962
89	Shri Janardhan Dutt	.. Millerganj	.. 25th August, 1962
90	Messrs Bhawani Shanker	.. Jagraon	.. 7th August, 1959
91	Friends Coal Co.	.. Jagraon	8th March, 1951
92	Messrs Hari Chand-Madan Gopal	Jagraon	Since January, 1955

Serial No.	Name of the party with address	Place of dapot	Date of allotment
93	Messrs Puran Chand-Ram Asra	Jagraon	.. 6th August, 1959
94	Shri Sham Lal Gupta	.. Jagraon	.. 21st June, 1960
95	Shri Lekh Ram	.. Jagraon	.. 1st September, 1961
96	Shri Jagan Nath Malhotra	.. Jagraon	.. 25th October, 1961
97	Shri Hans Raj-Parkash Lal	.. Jagraon	.. 23rd November, 1961
98	Shri Maheshwar Nath	.. Jagraon	.. 18th December, 1961
99	Shri Kehar Singh-Chiranji Lal	Jagraon	.. 9th May, 1962
100	Shri Milkhi Ram	.. Jagraon	.. 10th May, 1962
101	Shri Arjan Singh	.. Dakha	.. 21st June, 1960
102	Messrs Harcharan Singh-Pritam Singh	Ful Sudhar	.. 3rd September, 1959
103	Messrs Risi Kesh-Lachman Sahai	Raikot	.. Before 1956
104	Shri Shiv Lal Arora	.. Mullanpur	.. 20th October, 1951
105	Shri Durga Dass-Tara Singh	.. Mullanpur	8th September, 1961
106	Shri Sham Lal	.. Mullanpur	.. 27th October, 1961
107	Shri Charan Singh	.. Raikot	.. 21st October, 1961
108	Babu Ram-Sita Ram	.. Khanna	.. 1st March 1956
109	Gajjan Singh-Banarsi Dass	.. Samrala	.. 20th August, 1959
110	Jamna Dass-Raghunath Dass	Khanna	8th April, 1954
111	Shri Kashmiri Lal	.. Khanna	.. 17th May, 1961
112	Shri Om Parkash	.. Machhiwara	.. 20th August, 1959
113	Puran Chand-Karnail Chand	Khanna	21st June, 1960
114	Rur Singh-Bachan Singh	Samrala	Before 1954
115	Shri Sohan Singh Sarhadi	Khanna	Since 1958
116	Sant Ram-Kakka Singh	Khanna	.. 5th August, 1959
117	Joginder Singh	.. Nasrali	.. 7th August, 1961
118	Dhama Singh	.. Samrala	.. 8th December, 1961
119	Shri Gurdev Singh	.. Khamano	.. 27th December, 1960
120	Shri Gurbax Singh	.. Qilla Raipur	.. 5th August, 1959

[Home Minister]

Serial No.	Name of the party with address	Place of depot	Date
121	Balwant Singh-Gurdial Singh	.. Qilla Raipur	1st October, 1961
122	Shri Satjit Singh Malaud	.. Malaud	.. 13th June, 1961
123	Piara Singh-Sajjan Singh	... Sahnewal	.. 28th November, 1952
124	Shri Karam Chand Bhalla	.. Ludhiana	.. 29th October, 1962
125	Shri Devinder Bibra	.. Ludhiana	.. 13th December, 1962
126	Shri Parshotam Bhagi	.. Khanna	19th December, 1962
127	Shri Gopal Singh	.. Ludhiana	.. November, 1962

BRICK KILNS INSPECTED IN LUDHIANA DISTRICT

583. **Sardar Lachhman Singh Gill** : Will the Home Minister be pleased to state—

(a) whether any special staff inspected certain brick kiln in Ludhiana District, if so, the names of the brick kilns so inspected during the period from 1st January, 1962;

(b) whether the said staff submitted any report to Government as a result of the said inspection, if so, the contents thereof together with the action, if any, taken thereon ?

Shri Mohan Lal : The information is given below seriatim :—

(a) Yes. The names of the kilns inspected are given in the annexure.

(b) Yes. They pointed out the irregularities committed by some of them, and suitable punishments were awarded.

ANNEXURE I

List of the brick kilns in Ludhiana District inspected from 1st January, 1962

Name of the brick-kiln owners whose kiln was inspected	Number of the licence
1. Messrs Gurdial Singh-Pritam Singh	.. 80-L
2. Shri Har Lal Aggarwal
3. Shri Dayal Singh	.. 196-L
4. Shri Ramji Dass Mohindra	.. 33-L
5. Shri Naranjan Singh	.. 75-L
6. Shri Gurbax Singh	.. 106-L
7. Shri Sahib Singh-Gurdial Singh	.. 97-L
8. Khawaja Mohamad Akram	.. 123-L
9. Messrs Bhagat Singh and Sons	.. 22-L
10. Shri Bhagat Singh	.. 105-L
11. Shri Bhagat Singh	.. 85-L

Name of the brick kiln owners whose kiln was inspected	Number of the licence
12. Shrimati Hardyal Kaur
13. Shri Tara Singh	.. 77-L
14. Messrs Devi Dayal-Waliti Ram
15. Shri Mohan Lal Mehra No. II
16. Shri Mohan Lal Mehra	.. 64-L
17. Messrs, Sohan Lal-Hari Chand
18. Messrs Santokh Singh, B.A. and Sons	.. 94-L
19. Messrs Kundan Lal-Lekh Ram	.. 86-L
20. Messrs Kundan Lal-Lekh Ram	.. 79-L
21. Messrs Janki Dass-Amrit Kumar
22. Shri Dharam Pal	.. 124-L
23. Messrs Jai Singh-Dalip Singh
24. Messrs Balwant Singh-Ranjit Singh	.. 120-L
25. Messrs Raj Singh-Dilbagh Singh	.. 125-L
26. Messrs Mahbcoob Singh Bawja	.. 41-L
27. Messrs Sardar and Co.	.. 119-L
28. Messrs Ram Dass-Surinder Kumar
29. Messrs Rajinder Nath-Prem Dutt	.. 98-L
30. Messrs Harnam Singh-Gujjar Singh	.. 42-L
31. Shri Atma Singh
32. Shri Shiv Lal
33. Shri Tirath Ram Aggarwal	.. 74-L
34. Messrs Har Lal-Ramji Dass	.. 71-L
35. Bhagat Nand Lal	.. 30-L
36. Shri Girdhari Lal Bhagat	.. 9-L
37. Messrs Harbans Lal-Ramji Dass	.. 88-L
38. Messrs Ronaq Ram-Waliati Ram, village Sanghal
39. Messrs Roor Singh and Sons, B.K.O., village Katani

ASSISTANT DIRECTORS/DEPUTY DIRECTORS, LOANS, IN THE INDUSTRIES DEPARTMENT

599. Comrade Ram Piara : Will the Chief Minister be pleased to state the names of persons with their qualifications, who worked as Assistant Directors/Deputy Directors, loans, in the Department of Industries from 1st January, 1960, to date, together with the duration of each in the said period ?

Sardar Partap Singh Kairon : The requisite information is given below :—

Serial No.	Name of officer	Post held	Period	Qualifications
1	B.M. Gupta ..	Deputy Director, Loans	1st January, 1960 to 19th May, 1960 and 25th August, 1960 to 19th April, 1961	M. A. (Math.)
2	R.L. Malhotra	Assistant Director, Loans	19th May, 1960 to 25th August, 1960, and	M.Sc. (Tech.)
		Deputy Director, Loans	19th April, 1961 to 11th January, 1963	
3	B.L. Mohan ..	Ditto	11th January, 1963 to date	M.Sc. (Tech.)

AUDIT OF ACCOUNTS OF GRAM PANCHAYATS IN TEHSILS ZIRA AND Ferozepur

620. Sardar Jagjit Singh Gogoani : Will the Minister for Planning and Development be pleased to state—

- (a) whether the accounts of any Gram Panchayat in tehsils Zira and Ferozepore were audited during the period from 1st April, 1962 to date; if so, their names and the date of audit in each case ;
- (b) whether any case of embezzlement or misappropriation of amounts in any of the said panchayats were reported by the Auditors in the audit reports; if so, the names of such panchayats together with the total amount misappropriated or embezzled in each case and the details of action, if any, taken against the defaulters.

Sardar Darbara Singh : (a) and (b) The requisite information in respect of Panchayats in Zira Tehsil is given in the statement placed below. Audit and Inspection notes in respect of Panchayats mentioned at Serial No. 1 of the statement were issued only in the months of December, 1962 and January, 1963, whereas Audit and Inspection notes pertaining to the Panchayats mentioned at Serial Nos. 29 to 41 are yet to be issued by the Examiner, Local Fund Accounts, Punjab, Chandigarh. The details of the action taken on the reported cases of misappropriations/embezzlements cannot, therefore, be given at this stage.

No Panchayat in Ferozepore Tehsil was audited during the period from the 1st April, 1962 to the 14th January, 1963.

Statement showing the names of Panchayats audited from 1st April, 1962 to 14th January 1963 in tehsil Zira, District Ferozepore

Serial No.	Name of Panchayat	Date of audit	Amount reported misappropriated or embezzled	Action taken
1	2	3	4	5
1	Khosa Dal Singh	.. 6th August, 1962	Nil	
2	Bharana	.. 8th August, 1962	Rs 300	
3	Borawali	.. 9th August, 1962	Nil	
4	Retaul Rohi	.. 23rd July, 1962	.. Nil	
5	Louke Khurd	.. 9th August, 1962	.. Nil	
6	Marhur	.. 14th August, 1962	.. Nil	
7	Hardasa	.. 16th August, 1962	.. Nil	
8	Mehianwala Kalan	.. 18th July, 1962	Rs 165	
9	Waltoha	.. 20th and 21st August, 1962	Rs 100 and Rs 223.01	
10	Bhagoke	.. 22nd August, 1962	Nil	
11	Sunher	24th July, 1962 to 26th July, 1962	Rs 250.39 and Rs 116.25	
12	Shahwallan	.. 20th July, 1962	Nil	
13	Wakillanwala	.. 27th July, 1962, 30th and 31st July, 1962	Nil	
14	Behak Passarian	.. 7th September, 1962	Nil	
15	Sadhu Wala	.. 3rd August, 1962	Rs. 5	
16	Alipore	.. 7th August, 1962	.. Rs 119.88 and Rs 52.20	
17	Dhana Shahid	.. 1st and 2nd August, 1962	Rs 100.50	
18	Miehian Singh Walla	10th August, 1962	Nil	
19	Markhari	.. 11th August, 1962	Nil	
20	Sukhewala	.. 11th September, 1962	Rs 500	
21	Kassoana	.. 13th August, 1962	.. Nil	
22	Narang Singh Wala	24th and 25th August, 1962	Nil	
23	Sant Singh Wala	24th and 25th August, 1962	Nil	
24	Dhadian	.. 28th August, 1962	.. Nil	

Serial No.	Name of Panchayat	Date of audit	Amount reported misappropriated or embezzled	Action taken
1	2	3	4	5
25	Thatha ..	29th August, 1962 ..	Nil	
26	Behak Gujran ..	4th September, 1962	Nil	
27	Avan ..	5th September, 1962	Nil	
28	Jhanda Bagga Purara	4th August, 1962	Nil	
29	Hamaduwala Uttar ..	5th April, 1962		
30	Mansur Deva ..	7th to 9th November, 1962		
31	Mehar Singh Wala ..	21st to 23rd November, 1962		
32	Behak Phattu ..	28th November, 1962		
33	Talwandi Jhallan Khan	7th to 11th December, 1962		
34	Kachar Bhan ..	14th December, 1962		
35	Longo Deva ..	30th November, 1962		
36	Mansurwal ..	12th and 13th December, 1962		
37	Gogoani ..	31st December, 1962		
38	Malloke ..	18th and 19th December, 1962		
39	Pheroke ..	26th and 27th December, 1962		
40	Santhuwala ..	4th to 7th January, 1963		
41	Botianwala ..	8th to 10th January, 1963		

TOURS UNDERTAKEN BY THE CONSERVATORS OF FORESTS FROM JANUARY, 1962, TO-DATE

633. Comrade Ram Piara : Will the Minister for Agriculture and Welfare be pleased to state—

- (a) the names of the Conservators of the Forest Department together with their headquarters and area of forests etc. under each ;
- (b) the names of the places visited by each of the said Conservators during the period from 1st January, 1962, to date together with the purpose of their visits ;
- (c) the names of places, rest-houses where each of the said conservators stayed during the period of their tours and the duration of their stay there in each case ;

(d) the total amount of T.A. and D.A. charged by each of the said conservators during the period from 1st January, 1962 to, date

Sardar Gurbanta Singh :

STATEMENT—PART (A)

Circle	Name of the Conser- vator of Forests	Headquarters	Area of Forest Undertaken
Beas ..	Shri Bachan Singh from 1st January, 1962 to 2nd November, 1962	Dharamsala	3,192 sq. miles and 355 Running miles
	Shri D.P. Singh from 3rd November, 1962 to-date	Chandigarh (Temporary)	
Sutlej ..	Shri Gurbachan Singh from 1st January, 1962 to 12th November, 1962	Chandigarh	2,233.43 sq. miles and 274 Running miles
	Shri Bachan Singh from 13th November, 1962 to-date	Do	
Development	Shri D.P. Singh from 1st January, 1962 to 12th November, 1962		
	Shri Gurbachan Singh from 13th November, 1962, to-date .	Do	Entire Punjab State
Bist ..	Shri Gurbachan Singh from 1st January, 1962, to 7th March, 1962 (held additional charge)	Do	234 sq. miles and 3,109 Running miles
	Shri C.M. Sethi (from 8th March, 1962 to- date)	Do	313.84 sq. miles
Saraswati ..	Shri R.S. Sahrawat from January, 1962 to-date	Ambala City	313.84 Sq, miles

(b) and (c) Refer to T.A. journals enclosed.

(d) —

	Rs	nP.
Shri D.P. Singh ..	2,838	·23
Shri Bachan Singh ..	5,159	·03
Shri Gurbachan Singh ..	4,172	·18
Shri R.S. Sahrawat ..	4,654	·45
Shri C.M. Sethi ..	3,151	·04

PART (b)

Statement showing information regarding names of Conservators of Forests with their Headquarters, places visited, Rest houses occupied and Travelling Allowance claimed, etc. from January, 1962 to January, 1963.

Name of Conservator : Shri D. P. Singh, P. F. S. I.,
Deputy Chief Conservator of
Forests, Punjab

Headquarter : Chandigarh

Jurisdiction : Whole Punjab

Dates	From	To	Purpose of journey	Rest House occupied
JANUARY, 1962				
1st January, 1962	Nabha	.. Chandigarh	.. In connection with discussion of functioning of the Electricity Board	..
4th January, 1962	Chandigarh	.. Pinjore and back	In connection with Schcol buildings at Pinjore	..
6th January, 1962	Chandigarh	.. Ambala City	.. To attend budget meeting convened by C. F., Saraswati with D. F. Os.	..
7th January, 1962	Halt			
8th January, 1962	Ambala City	.. Chandigarh		
8th January, 1962	Chandigarh	.. Hoshiarpur	.. Inspection of house work near Hoshiarpur and building work of Hoshiarpur Division	..
9th January, 1962	Hoshiarpur	.. Halt		

10th January 1962	... Talwara Pong Dam and back		In connection with discussions with S. E. Pong Dam .. regarding problems involved for floating of timber over Pong Dam and selection of site for Saw mill, etc.	
11th January, 1962	Hoshiarpur .. Chandigarh	..	Back to Headquarters	.. F. R. H. Kulu
15th January, 1962	Chandigarh .. Kulu	..	Journey day	
16th January, 1962	Kulu .. Ghiagi and back to Banjar	..	Discussion of problems involved in the implementation of timber extraction scheme and inspection of S. C. works	P. W. D. Inspection Bungalow, Banjar
17th January, 1962	Banjar .. Kulu	..	Inspection of S. C. Works	.. F. R. H. Kulu
18th January, 1962	Kulu .. Shamshi and back	..	Inspection of Mohal Centre and building work at Shamshi	Ditto
19th January, 1962	Kulu .. Nagar-Manali and back to Kulu	..	In connection with training in logging and selection of sites for Saw Mill	Ditto
20th January, 1962	Kulu .. Halt	..	Discussion regarding implementation of timber extraction scheme and inspection of buildings work at Kulu	Ditto
21st January, 1962	Kulu .. Palampur	..	<i>En route</i> inspection of building works at Shamshi and S. C. Works near Drang	Palampur
22nd January, 1962	Kulu .. Dhilwan	..	Discussion with C. F. Beas regarding purchase of machinery under timber extraction scheme	F. R. H., Dhilwan
23rd January, 1962	Dhilwan .. Chandigarh	..	Discussion and placing of indents with the Additional Controller of Stores Punjab for the purchase of machinery for timber extraction works	..
29th January, 1962	Chandigarh .. Pinjore and back	..	In connection with school buildings at Pinjore	..
	Amount of T. A. and D. A. drawn		Rs 343.90	
			FEBRUARY, 1962	
5th February, 1962	Chandigarh .. New Delhi	..	Inspect on of experimental plot at Seunthi	..

Dates	From	To	Purpose of journey	Rest House occupied
6th February, 1962	Halt			
7th February, 1962	Halt			
8th February, 1962	New Delhi (left in the afternoon)	Chandigarh	.. In connection with purchase of machinery of timber extraction works in Kulu Valley	..
14th February, 1962	Chandigarh	.. Dehradun
15th February, 1962	Halt	..	Discussion of arrangements regarding aerial photography and training arrangements with the Surveyor General of India and discussion with the Forest Engineer, Timber Engineering Branch, F.R.I. Dehra Dun	..
16th February, 1962				
17th February, 1962				
18th February, 1962	Dehradun	.. Chandigarh	.. Back to Headquarters	..
19th February, 1962	Chandigarh	.. Hoshiarpur		..
20th February, 1962	Hoshiarpur	.. Halt	.. Office-inspection of D. F. O. Central W. P. Division	..
21st February, 1962	Hoshiarpur	.. Jullundur and then to Ludhiana	In connection with arrangements for the purchase of machinery for timber extraction works with the Additional Controller of Stores, Punjab	..
22nd February, 1962	Ludhiana	.. Jullundur and back	Ditto	..
23rd February, 1962	Ludhiana	.. Chandigarh	.. Back to Headquarters to attend meeting of the Vehicle Board	..
25th February, 1962	Chandigarh	.. Pinjore and back	In connection with examination of Punjab Forest School Class and inspection of buildings under construction	..
27th February, 1962	Chandigarh	.. Pinjore and back		..
Amount of T. A. and D. A. drawn			Rs 365.06	

MARCH, 1962

12th March, 1962	.. Chandigarh	.. Dehra Dun	.. To attend meeting of the 1st Regional Committee on S. C. and Research in the hilly region at the Soil Conservation Centre, Government of India, Dehra Dun, discussion with the Surveyor-General of India, regarding aerial photography and training arrangements and discussions in the F. R. I. in connection with purchase of Saw Mill plant and construction of School buildings at Pinjore	1
12th March, 1962	Halt			
17th March, 1962				
18th March, 1962	.. Dehra Dun	.. Chandigarh	.. Office inspection of D. F. O., Training Division	
23rd March, 1962	Chandigarh	.. Pinjore and back	Office inspection of D. F. O., S. C. P. Division	
26th March, 1962	.. Chandigarh	.. Rupar and back	Office inspection of D. F. O., Southern W. P. Division	
27th March, 1962	Chandigarh	.. Ambala and back	Examination of Soil Cons. Sub-Assistants and F. Gs. Class	..
30th March, 1962	.. Chandigarh	.. Pinjore and back		

Amount of T. A. and D. A. drawn

Rs 176.87

APRIL, 1962

11th April, 1962	Chandigarh	.. Nurpur	Participated in the budget meeting of D. F. Os. of F.R.H. Nurpur .. Beas Circle to discuss plan schemes for the year 1962-63	..
12th April, 1962	Halt			
13th April, 1962	Nurpur	Chandigarh	.. Back to Headquarters	
23rd April, 1962	.. Chandigarh	.. Delhi	.. To discuss arrangements regarding aerial photography of Kulu and Seraj forests with the Air	..
24th April, 1962	.. Delhi	.. Panipat		
25th April, 1962	.. Panipat	.. Chandigarh	.. Headauarters authorities	..
27th April, 1962	Chandigarh	.. Pinjore and back	In connection, with School buildings at Pinjore	..
28th April, 1962	.. Chandigarh	.. Samrala and back	To visit Oil seed Farm in connection with Castor cultivation	..

[Minister for Agriculture and Welfare]

Dates	From	To	Purpose of journey	Rest house occupied
Amount of T. A. and D. A. drawn			Rs 282.47 nP.	
MAY, 1962				
4th May, 1962	.. Chandigarh	.. Pinjore and back	In connection with School buildings at Pinjore	
9th May, 1962	.. Chandigarh	.. Nangal	.. Inspection of S. C. works in Bahi Centre and discussion with the Bhakra Dam authorities for securing staff (technical) for implementing timber extraction works and forest communication scheme in Kulu Valley	Nangal
10th May, 1962	.. Nangal	.. Bahi Centre and back to Nangal and then to Chandigarh	..	
13th May, 1962	.. Chandigarh	.. Panipat	.. In connection with purchase of machinery for T.E. works in Kulu Valley and discussion at the	..
14th May, 1962	.. Panipat	.. New Delhi	.. Headquarters regarding supply of air photographs of Kulu and Seraj forests	
15th May, 1962	.. Halt			
16th May, 1962	.. New Delhi	.. Chandigarh	..	
22nd May, 1962	.. Chandigarh	.. Bhuntar Air Strip and back	In connection with establishment of Newsprint paper mill, accompanied Secretary, Agriculture, Secretary Industries, C. C. F., representatives of M/s Thapar and Brothers and their Canadian Collaborators	..
26th May, 1962	Chandigarh	.. Kulu	}	
27th May, 1962	.. Kulu	.. Jibi-Shoja and back to Jibi		F. R. H. Jibi
28th May, 1962	.. Jibi	.. Jalora Forest and back to Jibi		Ditto

6th May, 1962	..	Jibi	..	Jalor forest (Shoja) and then to Manali	In connection with organisation and implementation of Development of Timber Operations and Forest Communication Schemes in Kulu Valley, in 2/10 Jalora and 2/11 Kothi Tich forests of Seraj and Kulu Forests	
30th May, 1962	..	Manali	..	Kothi Tich forest and back to Manali		
31st May, 1962	..	Manali	..	Ditto		
Amount of T. A. and D. A. drawn				..	Rs 236.55	
JUNE, 1962						
1st June, 1962	..	Halt	..	Manali	In connection with organisation and implementation of Development of Timber Operations and Forest Communication Scheme in Kulu Valley in 2/10 Jalora and 2/11 Kothi Tich forests of Seraj and Kulu Forests.	
2nd June, 1962	..	Manali	..	Kothi Tich forest and back to Kulu	Discussion and Inspection of construction of logging roads etc. in Kothi Tich forest with D. F. OS. and C. F. Beas	
3rd June, 1962	..	Halt	..	Kulu	Meeting with the Hill Areas Commissioner in connection with supply of fir timber for battery separators and regarding transfer of forest lands to the Horticulture Department for raising nurseries cum-progeny orchards	..
4th June, 1962	..	Kulu	..	Shamshi and back	Inspection of soil Conservation Works, Nursery work and workshop, etc.	..
5th June, 1962	..	Kulu	..	Nagar and back	In connection with selection of sites for Fisheries Department	..
6th June, 1962	..	Halt	..		Discussion with C. F., Beas and D. F. Os regarding schemes	..
7th June, 1962	..	Kulu	..	Jari and back	Selection of sites for transfer to the Horticulture Department for raising nursery-cum-progeny orchards near Bagianda Village	..
8th June, 1962	..	Halt	..		Discussion with D. F. Os, regarding Plan Scheme	
9th June, 1962	..	Kulu	..	Dehra Gopipur	Back to Headquarters	

[Minister for Agriculture and Welfare]

Dates	From	To	Purpose of journey	Rest House occupied
10th June, 1962	Dehra Gopipur	Chandigarh	Back to Head quarter	
11th June, 1962	Chandigarh	Pinjore and back	In connection with School Building at Pinjore	
12th June, 1962	Chandigarh	Nabha	In connection with discussion with the Chief Engineer P. W. D. (B and R) regarding widening of Aut-Luri road	
17th June, 1962	Chandigarh	Pinjore and back	Discussion with the D.F.O. regarding S.N.Es. for the next year.	
18th June, 1962	Chandigarh	Ambala and back	In connection with Van-Mahotsava Supplement	..
21st June, 1962	Chandigarh	Ambala	} To attend meeting of pre-investment survey of forest resources	..
22nd June, 1962	Ambala	New Delhi		
23rd June, 1962	Halt	..		
24th June, 1962	New Delhi	Chandigarh		
25th June, 1962	Chandigarh	Chowai	} In connection with selection of sites for raising nurseries-cum progeny orchards for the Horticulture Department and inspection of Soil Conservation works in Sutlej catchment	F. R. H. Chowani
27th June, 1962	Chowai	Halt		Ditto
28th June, 1962	Chowai	Shilla		F. R. H. Shilla
29th June, 1962	Shilla	Nirmand		F. R. H. Nirmand
30th June, 1962	Halt	..		Ditto
Amount of T. A. and D. A. drawn			.. Rs 481.31	

JULY, 1962

1st July, 1962	..	Nirmand	..	Simla	..	Back to Headquarters after visit of Outer Seraj
2nd July, 1962	..	Simla	..	Chandigarh	..	Discussion of important cases with
5th July, 1962	..	Chandigarh	..	Ambala and back	..	C. F. Saraswati.
12th July, 1962	..	Chandigarh	..	Nangal-Bhakra and back to Chandigarh	..	Discussion with Bhakra authorities in connection with securing services of technical hands for timber development operations, accompanied by C. F. Beas and D. F. O. T. E. Division
19th July, 1962	..	Chandigarh	..	Pathankot	..	To attend meeting of Regional Officers Hilly Areas held at Palampur on 20th and 21st July, 1962 and discussion with C. F. Beas and D. F. O. Kangra and N. W. P. Divisions	}	Pathankot
20th July, 1962	..	Pathankot	..	Dharamsala Palampur and then to Dadh	..			Dadh
21st July, 1962	..	Dadh	..	Palampur and then to Pathankot	..			Pathankot
22nd July, 1962	..	Pathankot	..	Chandigarh via Amritsar	..	Back to Headquarters
26th July, 1962	..	Chandigarh	..	Amritsar	..	} In connection with preliminary measures for the visit of Minister of States, Food and Agriculture, Government of India	}	..
27th July, 1962	..	Amritsar	..	Raya, Gaggar Bohana and Ambala
28th July, 1962	..	Ambala	..	Saraswati plantations and back to Chandigarh
29th July, 1962	..	Chandigarh	..	Pinjore and then to Parwanu	..	In connection with Examination of S. C. Sub-Assistants in Viva Voca	..	Parwanu
30th July, 1962	..	Parwanu	..	Pinjore and then to Chandigarh
31st July, 1962	..	Chandigarh	..	Ludhiana	..	To meet Minister of States, Food and Agriculture, to join him in his visit to the Punjab State to inspect forest works
Amount of T. A. and D. A. drawn					..	Rs 157.68

[Minister for Agriculture and Welfare]

Date	From	To	Purpose of journey	Rest House occupied
AUGUST, 1962				
1st August, 1962	Ludhiana	Chandigarh via Jundiala	Accompanied Agriculture and Forest Minister, Government of India to show him plantation work done by the Forest Department	..
2nd August, 1962	Chandigarh	Saraswati Plantations, Karnal and back to Chandigarh	Ditto	..
4th August, 1962	Chandigarh	New Delhi	.. Discussions with the Air Headquarters regarding aerial photography and contacted various Ministries of Government of India in connection with Foreign Exchange requirements for the purchase of timber extraction machinery.	..
5th August, 1962	Halt			..
6th August, 1962	Halt			..
7th August, 1962	Halt			..
8th August, 1962 and 9th August, 1962	New Delhi	Chandigarh		..
15th August, 1962	Chandigarh	Dehra Dun	.. Discussion with the Survey of India's organisation in connection with training in aerial photogrammetry purchase of equipment and contacted F. R. I. in connection with purchase of logging tools and foreign exchange requirements, etc.	..
17th August, 1962	Halt			..
22nd August, 1962	Dehra Dun	Chandigarh		..
23rd August, 1962	Dehra Dun	Chandigarh
Amount of T. A. and D. A. drawn			.. Rs 511.81 nP.	
SEPTEMBER, 1962				
1st September, 1962	Chandigarh	Pinjore and back	In connection with school buildings at Pinjore	..
14th September, 1962	Chandigarh	Simla	Inspection of Jutog Cantt. forests in connection with preparation of W. Plan	..
15th September, 1962	Halt			..
16th September, 1962	Halt			..

17th September, 1962	Simla	..	Chandigarh		
26th September, 1962	Chandigarh	..	Dehra Dun	..	To attend meeting of V—Liaison Committee and
27th September, 1962					Central Board of Forestry etc. Contacted Survey
	to				of India organisation in connection with Aerial pho-
30th September, 1962	Halt				tography

Amount of T. A. and D. A. drawn .. Rs 120.09 nP. ₹

OCTOBER, 1962

1st October, 1962	..	Halt			
2nd October, 1962	Dehra Dun	..	Saharanpur Hardwar and back to Dehra Dun	Ditto	..
3rd October, 1962		Halt	..		
4th October, 1962	Dehra Dun	..	Chandigarh	..	Back to Headquarters
20th October, 1962	Chandigarh	..	Shahpur	..	} In connection with study of resources of Fir and Spruce with Dr. Jones for establishment of News print Paper Mill
21st October, 1962	Shahpur	..	Manali	..	
22nd October, 1962	Manali	..	Kothi Tich forest and back		
23rd October, 1962	Manali	..	Bhuin via Nagar		F. R. H. Bhuin
24th October, 1962	Bhuin	..	Bandal-Shoja for forests in Seraj Forest Division and back		Ditto
25th October, 1962	Bhuin	..	Kulu and back	..	Ditto
26th October, 1962	Bhuin	..	Chandigarh via Bilaspur		

Dates	From	To	Purpose of journey	Rest house occupied
29th October, 1962	Chandigarh	.. Ambala		
30th October, 1962	Ambala	.. New Delhi	} In connection with timber supply and foreign exchange requirements for the purchase of timber extraction machinery	..
31st October, 1962	} New Delhi	.. Chandigarh		
1st November, 1962				
Amount of T. A. and D. A. drawn			.. Rs 161.24 nP.	

(Sd.).....
Deputy Chief Conservator of Forests,
Punjab, Chandigarh.

PART (C)

Statement showing information regarding tours undertaken by the Conservator, places visited, work done and Rest-Houses occupied

Name of Conservator : Major Gurbachan Singh, P.F.S.I.
Headquarters : Chandigarh.

Area (Jurisdiction) : Whole Punjab.

Dates	From	To	Purpose to journey	Rest house occupied
3rd November, 1962	Chandigarh	.. Nangal, via Meendhwan Demonstration Centre	Inspection of Meendhwan Soil Conservation Pilot Demonstration Centre	Canal Rest house, Nangal
4th November, 1962	Halt	..	Discussion of cases with D.F.O.	.. Ditto
5th November, 1962	Nangal	.. Hoshiarpur and back	In connection with auction of Government resin	Ditto
6th November, 1962	Nangal	.. Chandigarh	.. Back to Headquarters	
7th November, 1962	Chandigarh	.. Chail	.. Inspection of Forests	.. M.E.S. Rest-house Chail

8th November, 1962	Hajt	...			Ditto
9th November, 1962	Chail	...	Simla	... Inspection of works <i>en route</i>	.. Cedar Rest House
10th November, 1962 and 11th November, 1962	Halts	..		Discussion with D.F.O. Simla Hills in connection with reservation of Simla Municipal forests and preparation of Simla Municipal Committee W. Plan	Ditto
12th November, 1962	Simla	..	Chandigarh	.. Back to Head quarters to hand over charge of Sutlej Circle	
15th November, 1962	Chandigarh	..	Simla	.. <i>En route</i> tour of Outer Seraj
16th November, 1962	Simla	..	Rampur Bushahr	.. <i>En route</i> tour of Outer Seraj and discussion with Secretary Interstate S.C. Board H.P. regarding preparation of Sc. C. W. Plans in Ani and Kurpan Khads	P.W.D. Rest house Rampur Bushahr
17th November, 1962	Rampur Bushahr via Arsu		Nirmand	... Inspection of eroding hill-sides opposite Rampur in Kuni Gad and Kashuli Gad and study of land pattern and intensity of erosion in Kurpan Gad from Arsu to Nirmand	Forest Rest house Chowai
18th November, 1962	Nirmand	..	Chowai	.. Joint inspection of Ani Khad Catchment with the Secretary I.S. S.C. Board and discussions with D.F.O. N.W.P. Division regarding preparation of W.P. for Kurpan Gad	Ditto
19th November, 1962	Chowai	..	Shoja	... Inspection for S.C.W. Plan	.. P.W.D. Rest house Shoja
20th November, 1962	Shoja	..	Kulu	.. Discussion with Secretary I.S. S.C. Board	.. Forest Rest house Kulu
21st November, 1962	Kulu	..	Manali and back	.. <i>En route</i> inspection of S.C. with Secretary, I.S.S.C. Board and inspection of Silva Nursery	Ditto
22nd November, 1962	Kulu	..	Shamshi and back	Inspection of S.C. Demons. centre Mohal, Silva Nursery and conversion of timber for half wroughts	Ditto
23rd November, 1962	Kulu	..	Dharamsala	.. <i>En route</i> inspection of Maranda Nursery and Malan, etc. with D.F.O. Silva	P.W.D. Rest house Dharamsala

[Minister for Agriculture and Welfare]

Date	From	To	Purpose of journey	Rest house occupied
24th November, 1962	Halt		Discussion with D.F.O. R.W.P. Division, regarding preparation of Working Plans	P.W.D. Rest-house Dharamsala
25th November, 1962	Dharamsala	.. Chandigarh	.. Back to Head quarters <i>En route</i> inspection of Shahpur and Bindraban Nursery etc. works	
29th November, 1962	Chandigarh	.. Pinjore and back	.. In connection with final examination of Soil Conservation Sub-Assistants Class	..
Amount of T.A. and D.A. drawn : Rs 440-90				
DECEMBER, 1962				
1st December, 1962	Chandigarh	.. Pipli	.. Inspection of Research Centre Seuthi and proceeded on leave	Pipli
2nd December, 1962	Halt			
4th December, 1962	Delhi	.. Halt	.. Joined duty after leave. Discussion with Director Small Scale Industries regarding acquisition of saw mill machinery	..
5th December, 1962	Delhi, Pahewa	.. Pahewa Seunsar and back	Inspection of Research Centre at Seunsar and discussion regarding preparation of W.P. for Saraswati Plantations with R.O.	Pahewa
6th December, 1962	Pahewa	.. Chandigarh	.. Back to Headquarters	
12th December, 1962	Chandigarh	.. Doburji		Canal Rest house (1-B) Doburji

13th December, 1962	Halt	...	Inspection of Eucalyptus plantations on G.T.R. and inspection of Lahore Branch from R.D. 171 to R.D. 0 and Main Lower Branch from R.D. 1 to R.D. 97	Ditto
14th December, 1962	Halt	...	Discussion regarding preparation of Upper Bari Doab Canal W.P. with D.F.O.s.W. Plan Division	Ditto
15th December, 1962	Doburji	... Halt	.. Inspection of K.B.L. from R.D. 168-169 to 229-230 and Sabhraon Branch from R.D. 155 to 228	Ditto
16th December, 1962	Doburji	.. Chandigarh	.. Back to Head-quarters	
21st December, 1962	Chandigarh and Back	.. Patiala	.. Inspection of Bir Mohi Bagh Research Centre	..
Amount of T.A. and D.A. drawn : Rs 449.40				
JANUARY, 1963				
4th January, 1963	.. Chandigarh	.. Simla	.. Inspection of Municipal Forests Simla for W.P. revision	Ceder Rest house
5th January, 1963	.. Halt			
6th January, 1963	.. Halt	..	Inspection of Simla Municipal Catchment area up to Stream No. 1	Ditto
7th January, 1963	.. Simla	.. Chandigarh	.. <i>En route</i> inspection of Forest Training Division's building and sanitary works	..
8th January, 1963	Chandigarh	.. New Delhi	.. In connection with Aerial Photography of Beas Catchment	..
9th January, 1963	.. Halt		.. Visited Air Head quarters and met I.G. Forests in connection with Aerial photography	..

Dates	From	To	Purpose of Somuey	Rest house Occupied
11th January, 1963	New Delhi	... Chandigarh	... Back to Headquarters	...
15th January, 1963	Chandigarh	... Chakmoh	... In connection with Sir Khad W. Plan with D.F.O. Training Division	
16th January, 1963	Halt	...	Inspection of field work for Sir Khad Watershed Plan	Cedar rest house
17th January, 1963	Chakmoh	.. Bhota, via Hamirpur and Bhareri	Inspection of field work for Sir Khad S.C. Watershed Plan	Civil Rest House Bhota
18th January, 1963	Bhota	.. Chandigarh	.. Back to Headquarters	
23rd January, 1963	Chandigarh	.. Rayya, via Rupar	Discussed W. Ps., with D.F.O. C.W.P. Division and future organisation, at Rupar	I. B. Rest house Rayya
24th January, 1963	Halt	...	Inspected M.B.L. from R.D. 113 to 160, checked enumerations of R.D. 116 and inspection of Amritsar Distributary from R.D. 53 to R.D. 25	Ditto
25th January, 1963	Rayya	... K.B.L. Sabhraon Branch and back to Chandigarh	Inspected Sabhraon Branch from R.D. 155 to 72 and K.B.L. from R.D. 65 to 85 and back to Headquarters	..
29th January, 1963	Chandigarh	... New Delhi	... In connection with taking over the wood working machinery transferred to Punjab State from the Director Small Scale Service Institute Calcutta	...

Amount of T.A. and D.A. drawn : T.A. bill not yet sanctioned.

T.A. Journals of S. Bachan Singh, P.F.S.I., Conservator of Forests, Beas Circle, from January, 1962 to October, 1962

Date	From and To	Purpose	Name of Rest House
January, 1962—			
6th	: Pathankot to Shahpur, Shahpur to Darang and Darang to Palampur	Inspection of Shahpur Nursery Maranda Nursery and surprise visit to R.O. Shahpur	P.W.D., Palampur
7th	... Palampur to Kulu	.. Inspection of river work. Appraisal and inspection of	Forest Rest house, Kulu
8th—13th	Halt	works in Kulu and Seraj Forest Divisions	
March, 1962—			
7th	.. Dharamsala to Saloh and Saloh to Joginder Nagar	Inspection of Arla Saloh Society Forests on the way	Elec. Rest-house, Joginder Nagar
8th	.. Joginder Nagar to Kulu	.. Office inspection and discussion of certain important cases	Forest Rest house, Kulu
9th—11th	... Halt at Kulu	with both D.F.Os.	
12th	.. Kulu to Manali	: Regarding arrangements for road construction works, etc. for the next year	Forest Rest house Manali
14th—15th	.. Halt at Kulu	.. Office inspection of the office of D.F.O. Kulu also discussion of cases with D.F.Os. Kulu/Seraj/T.E. Division	Forest Rest house, Kulu
19th	.. Pathankot to Dhilwan	... Held timber auction	... Forest Rest house Dhilwan
April, 1962—			
3rd	.. Dharamsala to Kulu	.. In connection with allegations against Forest officials for	Forest Rest house, Kulu
4th	.. Halt at Kulu	taking part in Election Campaign	
5th	.. Kulu to Shoja, Shoja to Jibi	... Inspection of proposed alignment of road etc.	... Forest Rest house, Jibi
6th	... Jibi to Bandal and back to Kulu	Inspection of S.C. Works	... Forest Rest house, Kulu

[Minister for Agriculture and Welfare]

Date	From and To	Purpose	Name of Rest house
7—8th	.. Halt at Kulu	... Inspection of machinery etc. Also did office work	.. Forest Rest-house Kulu
9th	.. Kulu to Nurpur	... D.F.Os' meeting	.. Forest Rest-house Nurpur
10—12th	.. Halt		.. Ditto
16th	.. Pathankot to Nurpur	... Checking of Sale Depots etc.	.. Ditto
17th	.. Halt at Nurpur		.. Forest Rest-house, Dhilwan
22nd	.. Gurdaspur to Dhilwan	... Held timber auction	.. Forest Rest-house, Dhilwan
23rd	.. Dhilwan to Chandigarh Forest Rest-house, Dhilwan
May, 1962—	SI Dharamsala to Malan, Malan to Palampur	Inspection Euaalyptus nurseries at Kangra, Maranda, etc.	P.W.D. Rest-house, Palampur
3rd	.. Palampur to Kulu	.. Distribution of normal and non-plan budget etc.	.. Forest Rest-house, Kulu
4th	.. Halt at Kulu		.. Forest Rest-house, Kulu
5th	.. Kulu to Khanag	.. Inspection of operations connected with T.E. on the way	.. Forest Rest-house Khanag/Chowai
6th	.. Khanag to Chowai		.. Forest Rest-house Khanag/Chowai
7th—9th	.. Halt	... Inspection of resin.	.. Ditto
10th	.. Choai to Jibi	.. Tapping works, Soil Conservation works, construction of Jeepable road etc.	Forest Rest-ouse, Chowai/Jibi
11th	.. Halt at Jibi	.. Accompanied with Sir Harry Champion for the inspection of forests	Ditto
12th	.. Jibi to Nagar	.. Inspection of forests	.. Forest Rest-house, Nagar
13th—15th	.. Halt		.. Forest Rest-house, Nagar
16th	.. Nagar to Kothi	.. Inspection of forests, roads and nurseries etc.	.. Forest Rest-house, Kothi
17th	.. Kothi to Manali	.. Ditto	: Forest Rest-house, Manali

18th	.. Halt at Manali	.. Inspection of S.C. Works and gave talk to the students of 3rd Rangers Class	Ditto
19th 20th and 21st	.. Manali to Kulu Halt at Kulu	.. Discussed various important cases with D.F.Os. Kulu/Seraj/ T.E. Divisions	Forest Rest-house, Kulu
June, 1962— 1st/2nd	.. Dharamsala to Kulu, Kulu to Kothi and back	Inspection of works pertaining to T.E. operations	Ditto
3rd—4th	.. Halt at Kulu	.. Inspection of workshops, stores and other buildings at Shamshi	Ditto
5th	.. Kulu to Nagar and back	.. For purposes of miscellaneous, points, with D.C.C.F., Punjab	Ditto
6th	.. Halt at Kulu	.. Discussed with D.C.C.F., Punjab and D.F.O. T.E., Division regarding purchase of machinery and organisation etc.	Ditto
7th	.. Kulu to Nurpur, <i>via</i> Dharam- sala	Inspected Shahpur Nursery on the way	Forest Rest-house, Nurpur
12th 13th—14th	.. Dharamsala to Kulu .. Halt	.. Inspection of forests and S.C. works	Forest Rest-house, Kulu
15th	.. Kulu to 1/4 Karagar Forests and back	Inspected Karagar Forests	Ditto
16th	.. Kulu to Hurla, and back	.. Inspected Plantation in Chuti Bihal and nursery	Ditto
17th	.. Kulu to Kaisdhar	.. Inspection of forests for writing of Preliminary W.P. Report	Forest Rest House, Kaisdhar
18th	.. Halt		
19th 20th	.. Kaisdhar to Kulu .. Kulu to Manali and back	.. Gave a talk to the I.F.C. Class about various new Develop- ments	Forest Rest house, Kulu
21st	.. Halt at Kulu	.. Did office work. Also discussed various important points with D.F.Os. Kulu/Seraj/T.E. Division	Ditto
24th	.. Kulu to Shamshi and back	.. Tour with D.M.F. in order to show him works at Shamshi	Ditto
25th	.. Kulu to Kothi and back	.. Tour with D.M.F. for inspection of various cultural and timber E. Works	Ditto

Date	From and To	Purpose	Name of Rest House occupied
26th	.. Kulu to Chowai and back to Khanag	} Tour with D.M.F., Punjab for inspection of various works	{ Forest Rest-house, Khanag FRH Kulu
27th	.. Khanag to Kulu		
July, 1962— 2nd	Dharamsala to Nurpur and then to Pathankot and back to Nurpur	Held discussion with Shri Agea Ram, P.F.S.II and D.F.O. Pathankot regarding certain problems connected with the checking of illicit fellings	Forest Rest-house, Nurpur
8th	.. Dharamsala to Shahpur, Shahpur to Pathankot	Tour with D.M.F.	.. Forest Rest-house, Pathankot
9th	.. Pathankot to Dhilwan	.. Surprise visit to Timber Depot, Dhilwan	.. Forest Rest-house, Dhilwan
29th 30th—31st	.. Dharamsala to Kulu Halt	.. Discussion with D.F.Os. Kulu/Seraj and T.E. Divisions on various important cases	Forest Rest-house, Kulu
August, 1962— 9th	.. Pathankot to Dalhousie	.. In connection with P.T.A.C. meeting	.. Forest Rest-house (H.P.) Surkhigala
10th—13th	.. Halt		
September, 1962— 14th	.. Pathankot to Kulu	} Tour with A.F.M., Punjab	{ D.F.O. Hut D.F.O. Hut at Manali D.F.O. Hut at Kulu
15th	.. Halt at Kulu		
16th	.. Kulu to Kothi and back to Manali		
17th	.. Manali to Kulu		
18th	.. Halt at Kulu	.. Discussion of certain important cases with D.F.Os. Kulu/Seraj/Timber	Ditto

19th	.. Kulu to Manali	.. In connection with enquiry into the complaint	.. Forest Rest-house, Manali
20th	.. Manali to Kulu then to Shoja and back to Kulu	Inspected spot of accident of Tractor	.. Forest Rest-house, Kulu
21th—22nd	.. Halt at Kulu	.. Heavy rains. Did office work	.. Ditto
28th	.. Dharamsala to Dehra	.. In connection with collection of timber washed down in river floods	Civil Rest-house Dehra
29th	.. Dehra to Dharamsala		
October, 1962— 10th	.. Dharamsala to Kulu	.. Attended P.T.A.C. meeting	.. D.F.O. Hut at Kulu
11th—12th	.. Halt at Kulu		
13th	.. Kulu to Kothi and back	.. Tour with C. M.	.. Ditto
14th—16th	.. Halt at Kulu	.. Did office work and attended Tourist Advisory Committee meeting	Ditto
17th	.. Kulu to Manali	.. Inspection of forests	.. Forest Rest-house, Manali
18th	.. Manali to Kulu	.. Ditto	.. D.F.O. Hut, Kulu

T. A. Journals of Shri D. P. Singh, Deputy Chief Conservator of Forests Beas Circle

Date	From To	Purpose	Name of Rest House occupied
November, 1962— 6th	.. Chandigarh to Kulu	.. In connection with supply of half-wroughts to Defence Ministry	Forest Rest-house, Kulu
7th	.. Kulu to Bhunter and back		
20th	.. Chandigarh to Chilwan and then to Pathankot	Inspection of Government timber depot, Dhilwan	.. Forest Rest-house, Pathankot
21st	.. Pathankot to Dharamsala	.. Inspection of site for the construction of timber and resin Depot near Dhaki Road, Pathankot	Civil Rest-house, Dharamsala
22nd	.. Dharamsala to Dehragopipur	Inspection of site for the construction of percolation tank in paisa and Dehra Societies of Jawala Mukhi Range of Kangra Forest Division	Civil Rest-house, Dehra

[Minister for Agriculture and welfare]

Date	From/To	Purpose	Name of Rest-house
23rd	.. Dehra to Chandigarh		
29th	.. Chandigarh to Sundernagar	.. En-route to Kulu in connection with supply of timber to Defence Ministry	H.P. Rest-house Sundernagar
30th	.. Sundernagar to Kulu	.. Ditto	.. Forest Rest-house, Kulu
December, 1962—			
1st	.. Halt at Kulu	.. Inspection of works connected with supply of timber half wroughts	Ditto
2nd	.. Kulu to Dharamsala	.. Office work	.. Civil Rest-house Dharamsala
16th	.. Talwara to Kangra, via Pathankot and Dharamsala	Inspection of bamboo Forests and looked-arrangements for supply of bamboos to Defence Department	Civil Rest-house, Kangra
17—18th	.. Halt	.. Inspection of forests	.. Ditto
January, 1963—			
6—7th	.. Halt at Kulu	D.F. O. s. meeting and inspection of manufacture of Rifle half wrought	{ Forest Rest-house, Kulu Forest Rest House, Manali Forest Rest-house, Kulu
8th	.. Kulu to Manali		
9th	.. Manali to Kulu		
23rd	.. Chandigarh to Dhilwan	.. Inspection of timber Depot	.. Forest Rest House, Dhilwan
24th	.. Halt. Dhilwan to Pathankot		
25th	.. Pathankot to Chandigarh	.. Auction of resin blazes of Seraj and Pathankot Forest Divisions	Forest Rest House, Pathankot

T. A. Journals of Conservators of Forests (S. Gurbachan Singh from January, 1962 to October, 1962 and S. Bachan Singh from November, 1962 to January, 1963) SUTLEJ CIRCLE

Date	From	To	Nam of Rest-house were stayed	Purpose of visit
January, 1962 6th	.. Chandigarh	.. Jullundur	Inspected Ladhawal Railway Yard and Phillaur nursery on the way. Discussion of works and cases with D.F.O., Ludhiana
7th	.. Jullundur	.. Amritsar via K.B.L. Canal		Inspection of Canal and Road side Plantations
8th	.. Amritsar	.. Hoshiarpur	.. P.W.D., Rest-house	Inspection of Roadside Plantatons
9th	.. Halt	..	Ditto	Resin auction
10th	.. Hoshiarpur	.. Chandigarh, via Jullundur Branch and Bust Doab Canal	..	Inspection of plantations
15	.. Chandigarh	.. Bharwain	.. Civil Rest-house ..	
16	.. Bharwain	.. Baddal Ther and back to Bharwain	Ditto	Attended Publicity meeting with D.M.F. at Baddal Ther
17th	.. Bharwain	.. Kotla, via Dada Siba	Canal Rest-house	Inspected felling works in Dada Shatwal Bamboo Forests and proposed Dam site in village Shota near Anandpur Sahib
18th	.. Kotla	.. Chandigarh	..	Visited Village Agampur in connection with application of residents regarding release of areas from closures under L.P. Act and return to Chandigarh
28th	.. Chandigarh	.. Hoshiarpur	.. Electricity Rest House	Inspected Cho training works in Rajni Cho enroute and inspected section 5 areas in village Daulat pur in connection with complaint received through D.M.F. regarding marking of trees
29th	.. Halt	..	Ditto	Re-visited Rajni Cho. Explained planning and Cho training works to D.F.O. Hoshiarpur and Beas Auction of Crude resin

Date	From	To	Name of Rest House where stayed	Purpose of visit
30th	.. Hoshiarpur	.. Phillaur	.. P.W.D., Rest-house	Auction of resin blazes at Hoshiarpur and Beas Forest Divisions discussed with D.F.O. Ludhiana afforestation works in Phagwara beat in connection with C.M.'s proposed visit to Phagwara
31st	.. Phillaur	.. Chandigarh	Inspected Phillaur State Nursery and Plantations along Phillaur—Ludhiana Road
February, 1962—				
5th	.. Chandigarh .. Bhularai	.. Bhularari to .. Phillaur, via Jullundur	.. P.W.D., Rest-house	To meet Chief Minister, Punjab, regarding lease of Bir lands for cultivation. Inspected roadside plantation and Bye-Pass Jullundur with D.F.O., Ludhiana
6th	.. Phillaur	.. Mukatsar	.. Canal Rest-house	Inspected State nursery Phillaur. Railway plantation Ladhawal, road-side plantation Ludhiana—Jagraon and Jagraon—Faridkot road with D.F.O. Ludhiana and Faridkot
7th	.. Mukatsar	.. Bhatinda	.. Civil Rest-house ..	Inspected plantation along Mukatsar—Malout road, Abohar Branch Canal and Abohar Malout Bhatinda road. Also inspected proposed site for departmental buildings at Abohar
8th	.. Bhatinda	.. Patiala, via Nabha	Guest House ..	Inspected plantation along Bhatinda—Sunam road and Bhawanigarh Nabha road with D.F.O., Bhatinda
9th	.. Patiala	.. Chandigarh	Inspected plantation along Patiala Chandigarh road and Bir Chhat plantation
14th	.. Chandigarh	Kandaghat, via Snawar and Chabal	P.W.D., Rest-house	} Inspected Chabal forests 1/34, 2/126 and 2/137, } Also inspected soil Conservation works between } Village Shallong and Kot
15th	.. Halt		Ditto	
16th	.. Kandaghat	.. Chandigarh	.. Ditto	Return to headquarters

19th	.. Chandigarh	.. Gagret and back	Attended meeting of the Directors Shiwalik Co-operative Rosin and General Mills Ltd., Gagret
March, 1962—					
5th	.. Chandigarh	.. Jullundur	Inspected office of Rupar Forest Division enroute
6th	.. Jullundur	.. Amritsar and back	Inspected office of Amritsar Forest Division
7th	.. Jullundur	.. Hoshiarpur and back	Inspected Divisional Office Hoshiarpur and Rosin auction
8th	.. Jullundur	.. Chandigarh	Return to headquarters for handing over charge of Bist Circle to Shri C.M. Sethi, P.F.S.I.
15th	.. Chandigarh	.. Nangal and back	Inspected Divisional Forest Office at Nangal
18th	.. Chandigarh	.. Simla	..	Ceder Rest-house	Inspected office of the D.F.O. Simla Hills Forest Division
19th	.. Halt	Ditto	
20th	.. Simla	.. Chandigarh	Return to headquarters
28th	.. Chandigarh	.. Nalagarh and back	Visited Lodhi Majra Village to enquire into seizures charcoal from Majra forests. Inspected Forest nursery in Bir Plasi
April, 1962—					
7th	.. Chandigarh .. Balachaur	.. Balachaur .. Ballan Canal Rest House	Carried out surprise raids in villages Rail Majra Majra Jatt Bogewal, Gulmajra, Tundewal and, Malewal. Found illicit follings from areas notified under Punjab L.P.A. Inspected range records in Balachaur Range. Also inspected canal plantation along Sirhind Canal and roadside plantations along Chamkaur—Morinda road
8th	.. Ballan	.. Chandigarh	Inspected Plantations on Bhakra Canal Main Line roadside plantations along Chandigarh—Ludhiana
23rd	.. Chandigarh	.. Suketri and back	Inspected Soil Conservations work in Sketri Khad and Cho training works and plantations along periphery of Sukhna Lake

Date	From	To	Name of Rest-house where stayed	Purpose of visit
28th	.. Chandigarh	Bir Shikargarh and back	..	Inspected Bir Shikargarh Compt elected for Eucalyptus plantation during 1963
May, 1963—				
7th	.. Chandigarh	.. Rupar and back	..	Auction of roadside trees and inspected Bir Palasi Nursery issued instructions regarding pricking out of eucalyptus
12th	.. Chandigarh	.. Jullundur	..	Attended meeting of Board of Directors Shiwalik Rosin and General Mills, at Jullundur
13th	.. Jullundur	.. Talwara	.. Civil Rest-house	Inspected roadside plantation and Railway plantation Tanda—Mukerian, Mukerian nursery and roadside plantation Mukerian to Talwara
14th	.. Halt	..	Ditto	Inspected Compt. 1, 2, 3b and 4c Railway Karanpur Bamboo Forests
15th	.. Talwara via Bara on Tanda—Hoshiarpur road	.. Hoshiarpur,	..	Inspected road side plantations on Tanda—Hoshiarpur road and Tanda—Hargobindpur road. Held auction of crude resin at Hoshiarpur
15th	.. Hoshiarpur	.. Nangal	.. Canal Rest House	
16th	.. Nangal	Arloo and back	.. Ditto	Inspected Soil Conservation works in Lunkhar Khad
17th	.. Nangal via Hatra	.. Chandigarh,	..	Inspected Cho training works in Charanganga, Watt Bandi in village Thappal and Bharatgarh, Sowing and plantings in village Jhangjeri and Thappal and Hatra forests for Euc. Plantations
18th	.. Chandigarh (Dep : 9.30 P.M.)	.. Pinjore and back (Arr : 12.00 P. M.)	..	To make arrangements for fighting fire in Khol Hai Raitan

26th	...	Chandigarh	...	Jullundur (Model Town)	..	Inspected Shisham plantations along Bist Doab and Jullundur Branch Canal and attended meeting of Board of Directors Shiwalik Rosin and General Mills at Jullundur City	
27th	...	Jullundur	...	Chandigarh, via Hoshiarpur, Nurpur Bedi and Rupar	..	Discussed cases of illicit felling in Hoshiarpur with D.F.O. and inspected plantations along Garhshankar Nurpur Bedi Road	
June, 1962—							
4th	..	Chandigarh	...	Kasauli	..	Belmount Circuit House	Inspection of forests and discussed cases with D.F.O. Simla Hills
5th to 10th		Halt					
11th	...	Kasauli Pir Saluhi	...	Pir Saluhi Jowar	..	Forest Rest House	To attend publicity meeting with D.M.F. at Pir Saluhi
12th	..	Jowar	..	Amb and back	..	Ditto	Attended Publicity meeting with D.M.F.
13th	...	Jowar	...	Hamirpur	...	Civil Rest-house	Inspected R.F. Dhruvi and attended publicity meeting at Hamirpur with D.M.F.
14th	..	Hamirpur Hamirpur to	...	Lugialti and back Bhota and back	..	Ditto	Inspected Soil Conservation Work in Tappa Lugialti
15th	..	Hamirpur	...	Chandigarh	...		Return to Headquarters
16th	..	Chandigarh	...	Simla	...	Forest Inspection Hut	Inspected Municipal forests, Cantonment forests and Soil Conservation works in Taradevi and Barog ranges, discussion of cases with D.F.O. and attended Seminar on flood control
17th to 24th	..	Halt					
25th	...	Simla	...	Chail	...	M.E.S. Rest-house	Inspected Soil Conservation works and first Class Binu forests and Sakori Forests
26th and 27th	..	Halt			..		
28th	..	Chail	...	Chandigarh	...		

Date	From	To	Name of Rest-house where stayed	Purpose of visit
30th	Chandigarh	Hatra and back		Inspected Euc. nursery at Bir Palasi and arrangements for Euc. Planting in Hatra forests
July, 1962— 1st	Chandigarh	Pinjore and back		Inspected Eucalyptus nursery at Panchkula and Pinjore. Checked arrangements for Euc. Planting and enquiry regarding khair follings from private areas
4th	Chandigarh	Janauli Bitna and back		Inspected forests and Soil Conservation Demonstration area. Also inspected to Bir Shikargarh selected area for Eucalyptus plantation
5th	Chandigarh	Hoshiarpur	P.W.D. Rest-house	Inspected road side plantation Kharar—Ludhiana Road
6th		Halt		Auction of resin at Hoshiarpur
7th	Hoshiarpur via Tanda	Meerthal and Talwara		Inspected Tand Mirtahal road, Mukerian—Talwara road and site for Water reservoir in R. I. V. Karnapur departed on 2 days leave in the afternoon
9th	Re-joined duty at Mukerian in the afternoon			
10th	Mukerian via Tanda	Nangal and Hoshiarpur	Canal Rest-house	Attended Van Mahotsava celebration addressed by A. F. M. at Nangal
11th	Nangal	Rupar	Canal Rest-house	Attended Van Mahotsava celebration addressed by D. M. C. D.
12th	Rupar	Hoshiarpur	P. W. D. Rest-house	Ditto

13th	.. Hoshiarpur	.. Bharoli	.. Forest Rest-house	Inspected Nadaun Jagir forests and Van Mahotsava celebration at Nadaun on 14th July, 1962
14th and 15th	Halt			
16th	.. Bharoli via Hoshiarpur	Jullundur	..	En route return to headquarters
17th	.. Jullundur	.. Chandigarh	..	Return to headquarters
24th	.. Chandigarh	Suketri and back	..	Inspected soil conservation and planting works in Khuda Alished and Kansil from hills.
25th	.. Chandigarh	Patiala Rao and back		Visited Cho training works in Patiala Rao
30th	.. Chandigarh	Sukhana Cho Catchment and back		Inspected soil conservation and planting works with A. F. M. D. M. C. D. Secretary Agriculture and C. C. F., Punjab
31st	.. Chandigarh	Bitna and back	..	Inspection of works and Bitna Demonstration area with D. F. O., Chandigarh
August, 1962—				
3rd	.. Chandigarh	.. Nangal	.. Canal Rest-house	Personal hearing of charge-sheet officials of Hoshiarpur Forest Division at Una and inspection of Sowing and planting works along Una-Gagret road. Also attended meeting of Shiwalik Rosin and General Mills at Gagret
4th	..	Halt	.. Ditto	Discussed cases with D. F. O., Beas and did office work
5th	.. Nangal	.. Chandigarh	..	Inspected Cho training works in Charanganga stream. Planting work in village Sehota section 5 area and adjoining villages. Also inspected planting works along Nangal-Anandpur Sahib road

[Minister for Agriculture and Welfare]

Date	From	To	Name of Rest-house where stayed	Purpose of visit
9th	Chandigarh	.. Barog	.. P. W. D. Rest-house	Inspected Cho training work in 1/29 Barog Chil forest, 1/23 Bin, 1/30 Khaldar, 1/43 Gulzar 2/163 Sirguli Ka tiba. Also inspected resin tapping works of B. F. C. and inspected Kandaghat range office building in connection with dispute with Agriculture Department
10th and 11th	Halt			
11th	..	{ Barog-Joharjee and back Barog-Kandaghat and back }	P. W. D. Rest-house,	
12th	.. Barog	.. Chandigarh	Return to headquarters
18th	.. Chandigarh	.. Nalagarh	.. P. W. D. Rest-house	Inspected Hatra Forest and Mallpur Section 5 area, Also inspection Bir Palasi nursery
19th	.. Halt	.. Ditto		Inspected Soil conservation works in Hathiara and Dhoda villages, Benli Khad nursery and resin extraction works in Kamal Pandal Forests
20th	.. Nalagarh	.. Chandigarh	Return to headquarters
23rd	.. Chandigarh	.. Parwanoo	.. Forest Rest-house	Inspected works in Thadugarn forests and Tron Forests, Euealyptus planting in Bitna and discussed cases at Parwanoo with D.F.O., Chandigarh and report on irrigated plantations with D. F. O. Simla
24th and 25th	Halt			
26th	.. Parwanoo	.. Chandigarh	Return to headquarters
31st	.. Chandigarh	.. Raipur Rani and back	With D. M. F. in connection with complaint of illicit felling in Morni range

September, 1962—

18th	.. Chandigarh	.. Morni	... Forest Rest house	Inspection of forests, resin extraction works and enquiry regarding illicit fellings
19th	.. Morni	.. Chandigarh	
20th	.. Chandigarh	.. Jullundur	<i>En route</i> to Dharamsala
21st 22nd and 23rd	.. Jullundur Halt	Dharamsala	Court attendance in connection with Civil Suit of Raja of Nadaun
24th	.. Dharamsala	.. Pathankot	After court attendance
25th	.. Casual leave			
26th	... Pathankot	.. Chandigarh	Return to headquarters
27th	.. Chandigarh	Rupar and back	Held auction of trees at Rupar

October, 1962—

3rd	.. Chandigarh	... Simla	... Cedar Rest House	Inspection of 2/59 Kairighat forests and Euc: plantation on the way
4th	... Halt		Ditto	Held auction of trees
5th	... Simla	... Chandigarh	Inspected forests on the way
10th 10th	Chandigarh Nangal	Nangal Kotla } }	— Canal Rest — house Kotla	Attended Annual auction of trees at Nangal
11th	.. Kotla	Kohu and back	Inspected works in Kohu Range with D. F. O., Rupar and R. O., Kohu
11th	... Kotla	.. Chandigarh	Returned to Headquarters
14th	.. Chandiagrh via Balachaur	.. Garhshankar	... Civil Rest House	Held enquiry at Balachaur. Inspected B. D. Canal and Balachaur Section 4 area

[Minister for Agriculture and Welfare]

Date	From	To	Name of Rest house where stayed	Purpose of visit
15th	.. Garhshankar	.. Hoshiarpur	.. Electricity Rest-house	Attended annual auction of trees and inspected Rajni Cho on the way
16th	.. Halt Ditto	.. auction of trees and inspected Hoshiarpur-Jullundur roadside plantation
17th	.. Hoshiarpur	.. Jaijon and Mahilpur	.. B. Board Rest house	Inspected Soil Conservation and afforestation works
18th	.. Mahilpur	.. Chandigarh	Returned to headquarters
22nd	.. Chandigarh and back	.. Pinjore	Inspected Bitna Soil conservation Centre and site for silt retention dam

November, 1962—

S. Gurbachan Singh, P. F. S. I., Conservator of Forests, Suttlej Circle was transferred to Development Circle on 12th November, 1962. Hence the information for this month has been given regarding the tours undertaken by S. Bachan Singh, P. F. S. I., Conservator of Forests, now in charge of Suttlej Circle.

1st	.. Halt at Chandigarh	Discussion on various matters with Dy. C.C.F. Punjab, and also with Secretary and Minister Agriculture, regarding transfer of charge
2nd	.. Chandigarh	.. Dhilwan	Asked D.F.O., to hold auction himself on 3rd November, 1962, and gave instructions to him
	.. Dhilwan	.. Kishanpura	
3rd	.. Kishanpura	.. Dharamsala	Handed over charge of Suttlej Circle in the morning
12th	Taken over charge of Suttlej Circle in the morning
15th	.. Chandigarh and back	.. Kulu (By air)	In connection with half-wroughts for supply to defence department as desired by the Deputy C.C.F., Punjab

7th	...	Chandigarh and back	Rupar	To hold auction of trees
20th	..	Chandigarh	Bitna and back	Inspected Bitna Soil Conservation Demonstration Centre
21st	...	Chandigarh via Balachaur Gagret to Chaksadu and then to Chandigarh via Hoshiarpur	Gagret	Attended meeting of the Board of Directors Shivalik Rosin and General Mills at Gagret and inspected roadside plantation and other works
22nd	..	Chandigarh	Simla	Inspected Parwanoo Forest on the way
23rd to 25th	...	Halt	Inspected works in closed areas between Tutu and Kot and between Tutu and Dungi Ghati
26th	...	Simla Kiarighat	Kiarighat Chandigarh	}	..	Inspected works in closed areas and addressed the Range Officers of Simla Hills Forest Division
December, 1962—						
1st	...	Chandigarh	Pinjore	}	..	Inspected Bir Shikargah and Forest Buildings at Mallaha
2nd	...	Pinjore	Chandigarh	}	..	
10th	...	Chandigarh	Parwanoo	—	Forest Rest house	In connection with meeting of D. F. O' of Sutlej Circle regarding Budget and Planning
11th	Halt	—	...	
12th	...	Parwanoo	Chandigarh	—	..	
18th	...	Chandigarh	Kharar, Rupar, Nalagarh Manpur and then back to Chandigarh	}	..	Surprise visit of 3 Range offices viz. Kharar Rupar and Nalagarh. Inspected Dugri nursery, Saini Majra nursery, Rakh Nalagarh old plantation and Nalagarh-Manpur Road
21st	...	Chandigarh	Teron forest and back	Inspected parts of Thadugarh, Taron, Guma and Parwanoo forests. Discussed a case with D.F.O., Simal Hills
25th	...	Chandigarh Balachaur	Balachaur Dholbaha	..	Forest Rest House	Surprise visit to office of Range Officer, Balachaur. Inspected roadside plantation and forests near Dholbaha. Looked into demands made by local people

[Minister for Agriculture and welfare]

Date	From	To	Name of Rest house where stayed	Purpose of visit
26th	... Dholbaha	... Talwara	... Zila Parishads Resthouse	Inspected road side plantation and Karanpur Bamboo forest
27th	... Talwara-Pong Mansari	... Mansari — Pathankot	...	Inspected forests near Pong and discussed arrangements for supply of bamboos. Gave instructions to D. F. O., Hoshiarpur
28th	... Halt at Pathankot and (proceeded on Casual leave in the afternoon)			Looked into arrangements for Bamboo supplied to Defence Department
29th	... Casual Leave			
30th	... Pathankot	... Jandai, Khanpur, Kaloe, Bullowal, Mahilpur and then to Chandigarh (Via Bist Doab Canal)		Inspection of plantation on Tanda-Urmar-Mukerian Road, Mukerian-Noshera Road, Tanda Urmar-Hoshiarpur road and along Bist Doab Canal
January, 1963—				
1st	... Chandigarh	.. Bharwain	.. Civil Rest house	Inspected road-side plantation between Lehand-Khan and Nangal, Nangal and Una and Bela areas along Khads between Una and Amba
2nd	... Bharwain and back	.. Jowar	.. Civil Rest house	Inspected sewing and planting works in Jowar section 5 area, and R. III., Dhuri Compartment No. 30
3rd	.. Bharwain and back	Jowar	.. Civil Rest house	Inspected areas between Bharwain and Dehra. Visited Kopar Lohar Euc. Plantation. discussed arrangements of Bamboo supplied to Defence Department with D. F. O., Kangra.

4th	.. Kangra	.. Bharoli	.. Forest Rest house	Saw some bamboo felling from private areas near Shahpur with D. F. O., Kangra.
5th	.. Bharoli and back	.. Chakmoh	Forest Rest house Forest Rest, house	Inspected works in DP Bhaunty, DP Malag and SP Bhandera forests and other forets. Also inspected Resin depots on the way.
6th	.. Halt			Inspected works in Tillu and Kathera Forests and also did office work.
7th	.. Bharoli to Baggi	Ghewat Behar and then to Hoshiarpur	Electricity Rest house	Inspected Sidh Chalar and Ghewat Behar closures. Instructed F. R. attached to Bharwain range to check the boundaries between Bharwain range and Kurna block of Nadaun range on the boundaries of Hoshiarpur and Kangra Districts
8th	.. Halt		Ditto	To held auction of trees
9th	.. Hoshiarpur to Nawangran to	Nawangran Rupar and Rupar and then to Chandigarh	..	Held auction of resin blazes of at Hoshiarpur. Visited Range Office, Garhshanker and inspected Plantations between Hoshiarpur-Nawangran road and also private plantations near Majra.
12th	.. Chandigarh Via Nalagarh Baddi-Chandigarh Via Pinjore	.. Baddi	..	Inspected Mallpur Section 5 area and Dharampur forests
13th	.. Chandigarh	.. Kandaghat	..	Held auction of trees at Kandaghat on 14th January, 1963 and returned to headquarters.
14th	.. Kandaghat	.. Chandigarh	..	

(d) The total amount of T. A. and D. A. charged by the Conservators of Forests, Sutlej Circle, Punjab from 1st January, 1962 to 31st January, 1963 is as under :-

		Rs
(i)	By S. Gurbachan Singh, P. F. S. I.	.. 3,280.91 (January, 1962 to October, 1962)
(ii)	By S. Bachan Singh, P. F. S. I.	.. 11,47.48 (November, 1962 to January, 1963)
	Total	.. 4,428.39

S d/-
Conservator of Forests,
Sutlej Circle, Punjab,
Chandigarh.

[Minister for Agriculture and Welfare]

TOUR JOURNAL OF SHRI R. S. SAHRAWAT, P.F.S.I., CONSERVATOR
OF FORESTS, SARASWATI CIRCLE, PUNJAB, AMBALA CITY.
FOR THE MONTH OF JANUARY, 1962

Date	From	To	Purpose of journey
1st	Larsauli ..	Ambala City	Inspected markings on G. T. R. Karnal Division Mile No. 102 to 140
2nd	Ambala City and Back	Patiala ..	Conducted arbitration case of Badaman, son of Chandan Singh <i>versus</i> the State of Punjab
4th	Ambala City	Karnal	} Conducted auction of trees along G.T.R. and other roads and Canals at Karnal
5th	Karnal ..	Ambala City	
8th	Ambala City and Back	Patiala ..	Conducted arbitration case of Badaman, son of Chandan Singh <i>versus</i> the State of Punjab
9th	Ambala City	Naraingarh	Inspected road side plantation-Ambala Naraingarh Road and Soil Conservation works near Shahzadpur
10th	Naraingarh and Back	Barara ..	Inspected Soil Constructions Works Naraingarh. Hamidpur-Shahpur (Ruhn Nadi) Soil Constructions Works
11th	Naraingarh	Ambala City	Inspected watbandi works done near Raipur Rani in Panchayat land-under Pilot Project-Scheme, Raipur Rani Block Naraingarh, road strips and Cho-training Works on Tarlokpur road
17th	Ambala City and back	Ambala Cantt	Attended meeting regarding pay roll small saving schemes in Commissioner's Office
18th	Ambala City and back	Patiala ..	Conducted arbitration case
19th	Ambala City	Jullundur City	} Attended arbitration case of Faqir Chand, son of Gurditta Mal of Kartarpur <i>versus</i> the State of Punjab
20th	Halt	Ambala City	
21st	Jullundur City		
23rd	Ambala City and back	Thol ..	Inspected Canal Plantation of Ambala Division with D. F. O., Ambala
27th	Ambala City	Mundri	Inspected Kurukshetra University Campus
28th	Halt at	Mundri	Inspected Karnal Asand Road felling work and construction of building work at Karnal
29th	Halt at	Mundri	Inspected Kurukshetra Narwana Railway track near R. F. Roherian
30th	Mundri ..	Ambala City	Inspected Seonhi nursery and back to headquarters

FEBRUARY, 1962

Date	From	To	Purpose of journey
2nd	Ambala City and back	Chandigarh	Inspected Ambala-Chandigarh road. Eucalyptus planting and discussed urgent papers with C. C. F., Punjab
5th	Ambala City	Jind	Inspected R. F. Khanda Kheri, Karnal Asand Road, Asand-Safedon Road and Hansi branch R. D. 70-195
5th	Jind and back	Dhand	Inspected Bara Ban Jind-Rohtak road Sunder branch Mitathal Feeder and Dhana Nursery
7th	Halt	..	Inspected Jind-Panipat Railway strip
8th	Halt	..	Inspected Narwana Nursery and Railway strip plantation between Narwana and Jind junction
9th	Jind Via Narwana Khanori	.. Ambala City	Inspected nursery Baroda, Tarkha, Hissar Patiala Road, Jind to Khinori Dhanori Distributory and Kalwan minor
12th	Ambala City	Gurgaon	Inspected fellings on G. T. R. and contacted Principal, Kamla Nehru Panchayat Shiksha Kendra reg: plantation in the Kendra
13th	Halt	..	Inspected Manasar and Saranwas Soil Constructions works
14th	Gurgaon and back	Bhondsli, Sakandarpur	Inspected Soil Construction Works at Bhondsli and Sakandarpur villages and did office inspection
15th	Gurgaon via Delhi Rohtak	Jhajjar	Did office inspection and inspected D. H. S. road mile 20-44
16th	Jhajjar and back	Nahar	Inspected R. F. Nahar and roadside plantation enroute
17th	Jhajjar	.. Gurgaon	Inspected minor, Rampur
17th	Gurgaon	Palwal	minor, Rohtak-Jhajjar-Rewari road, Jatauli (Pataudi Road). Inspected Sohna-Palwal Road
18th	Halt	..	Inspected Hussanpur L. P. A. Section 4 and 5, Palwal Section 4 and 5, Delhi-Muthra Road Palwal to Hodel, Palwal nursery and conducted enquiry
19th	Palwal	.. Gurgaon	} Inspected Delhi Alwar Road, G. T. R. felling in Sonapat Range and building construction work at Panipat
19th	Gurgaon	Ambala City	
26th	Ambala City	Chandigarh	Inspected roadside plantation and attended C. Fs meeting
27th and 28th	Halts		Attended C. Fs meeting

MARCH, 1962

Date	From	To	Purpose of journey
1st	Halt at	Chandigarh	} Attended C. Fs meeting
2nd	Chandigarh	Ambala City	
7th	Ambala City	Khuyian	Inspected Bhakra Main Branch R.D.O. to 347. Rodi Branch R. D. o., to 9 and State nursery Tohana
8th	Khuyian	Hissar	.. Inspected D.H.S., Road Dubwali Distributory, Sadewa Distributory, Nursery at Desua, Alika, Sukhehan, Suchain and Darya Pur
9th	Halt		Office inspection of Hissar Division
10th	Halt		Inspected Dhana Nursery, Eucalyptus planting in Hissar Major, Bhiwani Khera minor and Dong Minor
11th	Hissar	.. Ambala City	Inspected Hissar Bir, building construction work at Jind Hansi branch
14th	Ambala City via Ramgarh	Seonsar	.. Inspected buildings under construction at Ramgarh
15th	Seonsar	.. Karnal	.. Inspected Road work in Kekeor village forest area. Interviewed Forest Guards recommended for Forest School Training. Kurukshetra University Campus plantation
16th	Karnal	.. Ambala City	Office inspection and inspected fellings on G. T. R.
23rd	Ambala City	Binjhola	Inspected G.T.R. mile 53 to 120. Panipat nursery and building construction work at Panipat
24th	Binjhola	Mohindergarh	Inspected Panipat Gohana-Rohtak Road. Rohatk Beri Dadri-Mohindergarh Road. Nursery at Dadri and building construction work Dadri
25th	Halt		Inspected Nangal Mala Shelter Belt area
26th	Halt		Office Inspection and Nursery Mohindergarh
27th	Mohindergarh	Bawal	Mohindergarh Narnaul Rewari Road. Gamina Wind break work Jhabua Bir and building construction work Rewari
28th	Bawal	.. Delhi Cantt	Palwal-Sohna-Rewari Road. Delhi-Alwar Road. Building construction work Gurgaon

Date	From	To	Purpose of journey
29th	Delhi Cantt	Ambala City	Inspected G.T.R. Mile 15 to 53 and planting in Kamla Nehru Panchayat Shiksha Kendra
JUNE, 1962			
3rd	Ambala City	Kumarhati	Inspected area marked by Shri Surrinderbir Singh, F. R. in Barog Range
4th	Halt		
5th	Kumarhati	Ambala City	
12th	Ambala City	Simla	Attended enquiry against Shri D. C. Kaith formerly C.C.F., Himachal Pradesh
13th and 14th	Halt		
15th	Simla ..	Ambala City	
19th	Ambala City and back	Barara, Sadaura	Inspected Roadside plantations in Ambala Range
23rd	Ambala City and back	Mubarakpur	Inspected Bir Pir Machhala, Bir Dadral and Bir Bakarpur
26th	Ambala City	Dadupur	Inspected S. K. Road
27th	Halt		Inspected Bir Manakpur and Sandhoi road strip Booria, Amadalpur and Bilaspur etc.
28th	Dadupur and back	Kalesar	Inspected area under improvement working Circle Kalesar Reserve Forest and main line Upper-WJC Tajewala to Dadupur
29th	Dadupur	Darpur ..	Inspected Soil preparation works and planting works in progress in Dandawala, Shahzadpur and Mohar niwala near Darpur in Kalsia Range
30th	Dadupur ..	Ambala City	Inspected G. T. R. mile Pipli to Ambala and Seonhi nursery
JULY, 1962			
6th	..	Ambala City Seonsar	inspected Saraswti Plantation Kurukshetr University Campus and roadside plantation
7th	..	Halt	
8th	..	Seonsar Ambala City	
9th	..	Ambala City Yamunanagar	Contacted S.D.O., Jagadhri and checked up arrangements for in-auguration of Vana Mahotsava by D.M.F.
10th	..	Halt	Attended Vana Mahotsava in-auguration
11th	..	Yamunanagar Ambala City	Back journey. Inspected plantations en-route

[Agriculture and Welfare Minister]

Date	From	To	Purpose of journey
22nd	Ambala City	Nuh	Inspected road side plantation on G.T.R.
23rd	Halt	..	Inspected Section 38 areas Rohna, Tapkan and Bewan
24th	Nuh and back	Tauru	Inspected Raipur, Sasola and Sohna Closed areas and Tauru nursery Nuh Bye-pass
25th	Nuh and back	Ghagus	Inspected Ghagus Khori Section 5 areas
26th	Nuh	Ambala City	Back to Headquarters
28th	Ambala City and back	Seonsar	Accompanied Dy. C.C.F., Punjab for drawing programme of Minister of State for Agriculture, Government of India
AUGUST, 1962			
2nd	Ambala City and back	Seonsar	Attended Minister of State for Agriculture Government of India during his visit to Saraswati Plantation
26th	Ambala City	Mussoorie	Attended XXV Orientation Course National Institute, Community Development
27th to 31st	Halt at Mussoorie	..	Ditto
SEPTEMBER, 1962			
1st to 15th	Halt at Mussoorie	..	Attended XXV Orientation Course National Institute, Community Development
16th	Mussoorie	Nelokheri	To visit Soil Conservation Centres, Dehra dun and Institute at Mussoorie and F.R.I.O in participation of XXV Orientation Course National Institute, Community Development
17th	Halt at Neelokheri	..	
18th	Neelokheri	Mussoorie	
19th to 23rd	Halt at Mussoorie	..	Attended XXV Orientation Course National Institute, Community Development
24th	Mussoorie	Dehra Dun	Attended Minister Community Development and Panchayat Raj
24th/25th	Dehra Dun	Delhi	
26th	Delhi	Ambala City	Back to Headquarters
28th	Ambala City	Ambala-Chandigarh Road Mile 22 and back	Inspected storm and flood damaged to road-side plantation and inspected Bassi-Nursery
OCTOBER, 1962			
2nd	Ambala City	Dharamsala	Attended the court of Senior Sub-Judge in case of Raja Rajinder Chand, <i>versus</i> Punjab State
3rd	Halt	..	—

Date	From	To	Purpose of journey
4th	..	Availed casual leave	
5th	..	Dharamsala	Ambala City
			Back to headquarters
6th	..	Ambala City and back	Indri
			Inspected Ladwa-Indri Road, Seonhi Nursery, Sirsa Branch, R.D.O. to 40 G.T.R. 85 to 120
9th	..	Ambala City and back	Circuit House Ambala Cantt
		Ambala City and back	Ambala-Kalka Road Mile 22
			} Attended Governor's reception and inspected roadside plantation Ambala-Kalka Road
13th	..	Ambala City and back	Sadaura ..
			Inspected Shahbad-Sadaura Road 0 to 27 miles. Ambala-Jagadhri Road Mile 14 to 18 Sadaura-Bilaspur 0 to 3.
15th	..	Ambala City	Chandigarh
			Discussed important papers with C.C.F., Punjab and took over charge of Bist Circle
16th	..	Ambala City	Rohtak
			Inspected roadside plantation Rohtak-Gohana-Panipat Road
17th	..	Rohtak	Sirsa
			Inspected D.H.S. Road mile 46 to 158
18th	..	Halt	..
			Inspected D.H.S. Road 158 to 172 Rodhy Branch R.D.O. to 102 B.M., B.R.D. 224 to 260 Mamar Khera distributory
19th	..	Sirsa	Bido pal
			Inspected nurseries at Sirsa D.H.S. Road 139 mile Daryapur Bighar Sirsa Major distributory R.D. O. to 05 Fatehbad R.D. 184 to 301 Khera Distributory R.D. 0 to 42 Sheranwali 0 to 5
20th	..	Halt	..
			Inspected Fatehbad distributory Ratia Branch R.D. 41 to tale Ratia Major Dadupur distributory Khundan distributory Ratta Khera Fatehbad Branch R.D. 84 to 184
21st	..	Bidopal	Ambala City
			Inspected Dhana nursery Petwar distributory Jind to Khinori Road strip
24th	..	Ambala City	Chandigarh to
25th	..	Chandigarh	Ambala City
			} Attended S.S.S. Board's meeting regarding selection of Daroghas and handed over charge of Bist Circle
28th	..	Ambala City and back	Jhanda
			Inspected Ambala-Naraingarh Road. Naraingarh-Kala-Amb Road nursery at Bassi Lotan and Shahpur Asgarpur Bir Jhanda and Hamipur Section 5 area

[Agriculture and Welfare Minister]

Date	From	To	Purpose of journey
NOVEMBER, 1962			
1st	.. Ambala City and back	Gagan Heri Bir	Inspected Gagan Heri Bir (Ambala Range)
2nd	.. Ambala City and back	Raipur, Rani, Chandigarh	Inspected roadside plantation Naraingarh Range—Bassi Raipur Rani Road, Raipur Rani Tariokpur Road, conducted Oral Examination of Hindi of P.E.S. Officers at Chandigarh
3rd	.. Ambala City and back	Bichpuri	Inspected Bichpuri Section 38 closed area (Naraingarh Range)
4th	.. Ambala City	Seonsar	Inspected Saraswati Plantation (Kakure, Theh, Majhab Ulah Machhreri Plantations) Sewan Forest, R.F. Seonthi
5th and 6th	Halt	..	
7th	.. Seonsar	Ambala City	
12th	.. Ambala City	Larsauli	Attended S.S.S. Board's meeting for the interview of Foresters at Delhi and Pipli
13th	.. Larsauli and back	Delhi	
14th	.. Larsauli	Ambala City	
18th	.. Ambala City and back	Karnal	Conducted auction of Karnal Division
21st	.. Ambala City	Hansi	Conducted auction of trees at Hissar on 22nd. Inspected roadside plantation Hissar Range, Hissar Tohana Road. Nurseries at Bithumala-Tohana. Hansi Barwala Road. Dhana and Bambla nurseries Bhiwani Range. Lohani, Shinghani and Jagnau nurseries Loharu Range, and Pilot Project Area Chahar Kalan. Inspected Canal Plantations along Mithathal Feeder and Sunder Branch
22nd to 24th	Halt	..	
25th	.. Hansi	Ambala City	
26th	.. Ambala City and back	Chandigarh	Discussed important papers with C.C.F., Punjab and inspected roadside plantation
30th	.. Ambala City and back	Neelokheri	Delivered talk to the trainees officers of the 3rd Job Course of the B.D.O. at the Orientation and Study Centre, Neelokheri. Inspected roadside plantations.
DECEMBER, 1962			
3rd	.. Ambala City	Naraingarh	Inspected roadside plantations---Ambala-city Nara-Naraingarh Road
4th	.. Halt	..	Inspected Dumanwala Bir, Nizampur Bird, Section 5 areas of Rao Majra, Manampur, Hamidpur and Shahpur
5th	.. Naraingarh	Ambala City	Back to headquarters—Rainy day
7th	.. Ambala City and back	Chandigarh	Discussed important papers with C.C.F., Punjab

Date	From	To	Purpose of journey
8th	Ambala City	Yamunanagar	Inspected S.K. Road Pipli to Yamunanagar
11th	Yamuna Bridge	Ambala City	Inspected roadside plantations Yamunanagar Bridge to Jagadhri
12th	Ambala City	Larsauli	Inspected Karnal Bye-pass and G.T.R.
13th	Larsauli	Delhi-Rohtak	Assisted S.S.S. Board for selection of Deputy Rangers and inspected roadside plantations Delhi-Alwar Road, Gurgaon, Farrokh Nagar Jhajjar Road
14th	Rohtak	Hissar-Hansi	Inspected Bhiwani Sub-Branch R.D. 39 to 101 Mithathal Feeder 47 to 77. D.H.S. Road Mile 68 to 100. Surprise inspection of Divisional office, Hissar Forest Division
15th	Hansi	Ambala City	Inspected Hansi Branch W.J.C.M. Lower R.D. 81 to 154. Surprise inspection of Divisional Office, Karnal Forest Division
18th	Ambala City Via Jyotisar	Rajondh	Inspected Narwana Pwanch (Jansui to tail Harbri Branch R.D. 0 to 60. Karnal-Kaithal Road mile 20 to 29. Pundri-Rajond-Assand Road
19th	Anta Via Jind-Narwana-Roherian	Ambala City	Inspected works done near Anta regarding reclamation of Saline soils, Botana Branch R.D. 0 to 120, Bhiwani Sub-Branch 0 to 22. Bara Ban Jind, Patiala Hissar Road mile 65 to 85, R.F. Roherian
20th	Ambala City	Chandigarh	Discussed urgent papers with C.C.F., Punjab
24th	Ambala City	Larsauli	Inspected fellings works G.T.R., Karnal Range
25th	Halt		Inspected works Sonepat Range. G.T.R. Mile 15 to 31, Harsana minor Sonepat Rathdhana Road. Rajpur distributory R.D. 45 to 85 Murthal and Dewru Section 5 area
26th	Larsauli	Jhajjar	Inspected Chhota Thana nursery and roadside plantations.
JANUARY, 1963			
3rd	Ambala City and back	Chandigarh	Discussed urgent papers with C.C.F., Punjab and Chairman. SS.S.Board, Punjab
4th	Ambala City and back	Karnal	Conducted auction sale of trees Hissar and Karnal Divisions at Karnal and inspected railstrip plantations near Trawri Railway Station

[Minister for Agriculture and Welfare]

Date	From	To	Name of Rest House	Purpose of journey
6th	.. Ambala City	Hansi		
7th	.. Hansi	Jhun Jhunu		
8th	.. Halt	..		
9th	.. Jhunjhunu	..		
10th and 11th	.. Halt	..		
12th	.. Bikaner and back	Suratgarh		Inspected various soil conservation works at Jhun Jhunu near Bikaner Suratgarh, Jodhpur, Udaipur, Kotah and Bundi
13th	.. Bikaner	Jodhpur		
14th	.. Halt	..		
15th	.. Jodhpur	Desure		
16th	.. Desure	Udaipur		
17th	.. Udaipur	Chandi Sagar Dam (Chambal River)		
18th	.. Gandhi Sagar Dam Chambal River)	Kotah		
19th	.. Kotah	Ferozepur Jhirka		
20th	.. Ferozepur Jhirka	Ambala City		
23rd	.. Ambala City and back	Chandigarh		Attended A.F.M. In Civil Secretariat
24th	.. Ambala City and back	Mile No. 20 Ambala-Kalka Road		Inspected Bassi Nursery and roadside plantations
26th	.. Ambala City	Sonepat		Paid surprise visit G.T.R. Mile 27 to 123
27th	Sonepat and back	Kharkhoda, Sampla, Rohtak		Surprisingly visited Sonepat-Kharkhoda, Kharkhoda-Sampla, Sampla-Rohtak Roads
28th	.. Sonepat and back	.. Sardhana		Surprisely visited Delhi branch R.D. 128 to 238 and Juan Distributory R.D. 0 to 20
29th	.. Sonepat and back	Delhi		Surprisely visited Delhi branch R.D. 238 to 282 and Delhi Tail R.D. 0 to 70
30th	.. Sonepat	Ambala City		Surprisely inspected Rohtak-Jind Road (Rohtak Range), Bhiwani Sub-Branch R.D. 0—37 Butana Branch 0—80, and Hansi Branch 0—45
27th	.. Halt	..		Inspected Sikandarpur Minor Rohtak-Jhajjar-Rewari Road Mile 21 to 36. Pataudi-Pataudi Road and wind break works in Assadpur village of Rohtak Range
28th	.. Halt	..		Inspected Jhajjar Road D.H.S. Road Mile 16 to 68

Date	From	To	Name of Rest Houses	Purpose of journey
29th	Jhajjar	Nimmi Dalot		Inspected R.F. Nahar. Shelterbelt area Nangal Mala. Demonstration area Satali. Building Construction works Mahendragarh and nursery Mahendergarh
30th	Nimmi Dalot	Jhajjar		Inspected shelter belt area Nimmi Dalot and Shola Budi, roadside strips Narnaul-Rewari and roadside nurseries.
31st	Jhajjar	Ambala City		Inspected roadside plantations. Rohtak-Gohana-Panipat Road and nurseries to Gohana and Panipat

T.A. Journal of Shri C. M. Sethi, P.F.S.,I., Conservator of Forests, Bist Circle, Punjab, Chandigarh for the months of March 1962 to January, 1963

**March,
1962**

9th	Chandigarh	Jullundur		Inspected G.T. Road plantation from Phillaur to Jullundur
14th	Halt		D.B. House, Jullundur	Inspected G.T. Road Jullundur Bye-pass plantations
15th	Jullundur	Phillaur	D.B. Rent House	Discussed certain cases with Assistant Controller of Stores regarding purchases to be made during the current-financial year and also inspected construction of F. G. Hut at Kapurthala and plantation work in Kapurthala and Phillaur Ranges
16th	Halt		Ditto	Office inspection of Ludhiana Division. and inspected state nursery Phillaur
17th	Phillaur	Doraha	F.R. House	Enroute inspected roadside plantation, Ladhawal station yard, Ludhiana Reserved Forests and Mattewara Plantations
18th	Doraha	Chandigarh via Ambala City		Inspected plantations from Doraha to Khanna and discussion of important cases with C. F. Saraswati at Ambala City
20th	Chandigarh	Jullundur	D.B. Rest House	Discussed important cases with D.F.O. Ludhiana at Phillaur
21st	Jullundur	Amritsar	Rest House	Discussed important cases regarding stores with Additional controller of Stores, Punjab

[Minister for Agriculture and Welfare]

Date	From	To	Name of Rest House	Purpose of journey
22nd	Amritsar	Rasulpur and back via Wagha Border	..	Inspection of roadside plantations
22nd	Amritsar	Dhariwal via Aliwal	Canal Rest House	Inspected roadside and canal strip plantations
23rd ..	Dhariwal	Chakki via Tibri	..	Inspected road, rail and canal strip plantation
24th 25th	Station leave			
26th ..	Chakki	Chandigarh	..	Back to headquarters
28th ..	Chandigarh	Faridkot	Rest House	Journey day
29th ..	Faridkot	Bhatinda	Rest House	Conducted office inspection of Faridkot Division
30th ..	Bhatinda	Patiala	Rest House	Conducted office inspection of Bhatinda Division
31st ..	Patiala	Chandigarh	..	Conducted office inspection of Patiala Forest Divisions and back to headquarters
APRIL, 1962				
4th ..	Chandigarh	Delhi	Private stay	} attended National Seminar on Roadside and Rail-side Tree Planting
5th/6th	Delhi	Bombay	Ditto	
7th & 8th	Halt at	Bombay	Ditto	
9th & 10th	Bombay	Delhi	Ditto	
11th ..	Delhi	Chandigarh	Ditto	
17th ..	Chandigarh	Doraha	F. Rest House	Conducted the meeting of D.F.O.s in Bist Circle
18th, 19th & 20th	Halt at	Doraha	Ditto	—
21st ..	Doraha	Chandigarh
28th ..	Chandigarh	Qliwal via Amritsar	C.R.H.	Inspection of plantations in Gurdaspur and Amritsar Ranges
29th ..	Aliwal	Pathankot	F.I. Hut (R.C. Depot)	..
30th ..	Pathankot	Chandigarh
MAY, 1962				
7th ..	Chandigarh	Ludhiana	Civil Rest House	..

Date	From	To	Name of Rest House	Purpose of Journey
8th ..	Halt	Inspected Ladhawal Station Yard and held enquiry into complaint regarding illicit felling of trees in Phillaur-Lasara Road
9th ..	Ludhiana	Chandigarh	..	Back to headquarters. Conducted Departmental examination of Forest Officers in Hindi
10th ..	Chandigarh	Faridkot	Rest House	..
11th	Halt	Do	Inspected Sibian Fall Forest Nursery, Smalsar Forest Nursery and Plantation work along Abohar Branch R.D. 345—368 and Faridkot distributory from 0.45 R.D.
12th ..	Faridkot	Chandigarh
15th ..	Chandigarh	Bhatinda	Rest House	Inspected planting work along Bhatinda-Malot Bhatishda Road R.D.s 470—500, Bhatinda Dabwali Road, Bhatinda-Sur. Sunam Road Miles 70/4 to 98 and Kotla Branch Canal
18th ..	Bhatinda	Chandigarh
24th ..	Chandigarh	Hoshiarpur	Private	Held enquiry into complaint of illicit fellings in Indpur Panchayat area as ordered by Government
25th ..	Hoshiarpur	Pathankot
26th/ 27th	Halt	..	F.I. Hut-Resin Depot	..
28th ..	Pathankot	Chandigarh	..	Back to headquarters
JUNE, 1962				
2nd ..	Chandigarh	Patiala	Civil Rest House	Inspected Birs Moti Bagh, Gurdial Pura, Mehs, Dosanjha and Bhadson with a view to find out causes of failures of afforestation operations undertaken in these Birs in the past
3rd ..	Halt
4th ..	Patiala	Chandigarh

[Minister for Agriculture and Welfare]

Date	From	To	Name of Rest House	Purpose of journey
12th ..	Chandigarh and then	Pehowa to Jyotisar	Civil Rest House	En route inspected Eucalyptus forest nursery at Panchkula, Dera Bassi and Silva Research Plot at Seonthi
13th ..	Halt	Visited Saraswati Plantation
14th ..	Jyotisar via Hansi	Hissar Branch	Civil Rest House	Inspected Eucalyptus garden at Hissar
15th ..	Hissar and then	Jhumpa to Patiala	Rest House	Inspected Desert Control works at Jhumpa, Silva Research Nursery at Hissar and Arid afforestation at Kaimbri
16th ..	Patiala	Chandigarh
21st ..	Chandigarh via Jullundur	Moga	D.B. Rest House	Hold discussions with Assistant Controller of Stores, Punjab, Jullundur regarding purchase of stores
22nd	Moga	Bhatinda	Rest House	Inspected Bir Sherpur Taban and roadside plantation
23rd ..	Bhatinda	Sangrur	P.W.D. Rest House	Inspected plantation work in Bhatinda
24th ..	Sangrur	Chandigarh	..	Forest Division
27th ..	Chandigarh	Amritsar	P.W.D. Rest House	Inspected plantation work along Amritsar-Khem Karan Road and Amritsar -Attari Road
28-29th	Halt			
30th ..	Amritsar	Chandigarh	..	Back to headquarters
JULY, 1962				
7th/8th	Chandigarh and back	Ludhiana	..	Inspected plantations along Chandigarh-Ludhiana Road strip
8th ..	Chandigarh	Ludhiana	Canal Rest House	..
9th ..	Ludhiana	Chandigarh	..	Attended Vana Mahotsava function presided over by Deputy Minister Community Development and Forests, Punjab at Punjab Agricultural College, Ludhiana
11th ..	Chandigarh	Patiala	Civil Rest House	Attended Vana Mahotsava function at Patiala presided over by Agriculture and Forests Minister Punjab. Also inspected plantations work along Patiala-Sirhind Road, Patiala-Devigarh, Pehowa P.W.D. Road and Bir Sanaur
12th ..	Patiala	Chandigarh	..	

Date	From	To	Name of Rest House	Purpose of journey
AMBALA CITY				
13th ..	Chandigarh (via Amritsar)	Aliwal	Civil Rest House	En route inspected G.T.R. Plantations
14th ..	Halt at	Aliwal	Ditto	Attended Vana Mahotsava function presided over by Deputy Minister, Community Development and Forests, Punjab at a village near Aliwal
15th ..	Aliwal	Chandigarh	..	Back to headquarters
20th ..	Chandigarh	Phillaur	P.W.D. Rest House	..
21st ..	Halt at	Phillaur	Ditto	Inspected roadside plantation in Ludhiana Forest Division
22nd	Phillaur	Chandigarh	..	Back to headquarters
27th ..	Chandigarh and back	Phillaur	..	Held discussions with Deputy C.C.F., Punjab at Phillaur in connection with tour of Dr. Ram Subhag Singh, Union Minister of Food and Agriculture
29th ..	Chandigarh	Fazilka	P.W.D.	— En route inspected roadside
30th ..	Fazilka	Phillaur	Do	— plantation..
31st ..	Halt at	Phillaur	Do	Inspected G.T.R. Plantations between Ludhiana and Amritsar
AUGUST, 1962				
1st ..	Phillaur	Chandigarh	..	Attended to the tour of Union Minister of State for Agriculture
9th ..	Chandigarh	Patiala	Civil Rest House	Inspected plantation work in Patiala and Ludhiana Forest Division
11th ..	Jullundur	Doraha	Rest House	Discussed important cases with Controller of Stores at Jullundur City and inspected roadside plantation in Ludhiana Forest Division. Also discussed important cases with D.F.O., Ludhiana
12th ..	Doraha	Chandigarh	..	Back to headquarters
16th ..	Chandigarh	Sangrur	} C.R.H.	..
16th ..	Sangrur (Canal rest house)	Nidampur		
17th ..	Nidampur	Barnala	P.W.D.	Inspected Sowing and planting operations in Sangrur and Barnala Ranges of Bhatinda Forest Division
18th ..	Barnala	Chandigarh	..	Back to headquarters

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Date	From	To	Name of Rest House	Purpose of journey
20th ..	Chandigarh Canal Rest House	Doburji House via Amritsar	C.R.H.	..
21st ..	Halt	..	Do	Conducted enquiry into complaints at village Gujarpura and at Amritsar
22nd	Doburji via Amritsar	Chandigarh	..	Back to headquarters
26th ..	Ambala City	Chandigarh	..	On return from casual leave took over charge of Saraswati Circle, Punjab and returned to headquarters
27th ..	Chandigarh and back	Ambala City	..	Attended to office work of Saraswati Circle Office
30th ..	Chandigarh	Ambala City	C.R.H.	Inspected roadside plantation and did office work
31st ..	Ambala City	Chandigarh		
SEPTEMBER, 1962				
7th ..	Chandigarh	Patiala	Canal Rest House	..
8th ..	Halt	Inspected canal plantation along Ghaggar Branch, Nabha-Thuhi P.W.D. Road, Bhagwan Pura, distributory, Malerkotla-Kalsian-Raikot Road
9th ..	Patiala	Chandigarh	..	Inspected Eucalyptus plantation in Bir Moti Bagh and also inspected Bir Kheri Gujran
14th ..	Chandigarh	Ambala	Canal Rest House	Did office work
15th ..	Halt	Inspected Shabad-Barara-Sadhura P.W.D. Road strip plantation, Ambala Cantt-Jagadhri P.W.D. Road strip plantation and Kala Amb Sadhura-Bilaspur P.W.D. Road strip plantation of Ambala Forest Division
16th ..	Ambala	Chandigarh	..	Returned to headquarters
22nd	Chandigarh	Jullundur	D.B. Rest House	..
23rd ..	Halt	Inspected G.T. Road Plantation
24th ..	Jullundur	Chandigarh	..	Inspected G.T. Road Plantation and <i>en route</i> inspected Ladhawal Railway Station Yard plantation

Date	From	To	Name of Rest House	Purpose of journey
27th ..	Chandigarh and back	Ambala City	..	Handed over charge of Saraswati Circle to Shri R. S. Sahrawati, P.F.S.I., and returned to headquarters
29th ..	Chandigarh and back	Pinjore	..	Conducted oral examination of Forest Guards' class and returned to headquarters
OCTOBER, 1962				
4th ..	Chandigarh	Doraha	Forest Rest House	<i>En route</i> inspected roadside plantation
5th ..	Doraha	Chandigarh	..	<i>En route</i> inspected Sirhind Canal plantation from Forest Rest House Doraha to Manpur Head Works, G.T. Road plantation and plantation along Khanna Malerkotla P.W.D. Road
10th ..	Chandigarh	Amritsar	..	<i>En route</i> inspected roadside plantation
NOVEMBER, 1962				
7th ..	Chandigarh	Phillaur	P.W.D.	<i>En route</i> inspected roadside plantation
8th ..	Phillaur and back	Ludhiana via Bye-pass	..	Inspected roadside plantation Ladhawal Station Yard Plantation. Also held enquiry into a complaint regarding preparation of false muster rolls of Ludhiana Range
9th ..	Phillaur and back	Mullanpur and then to Amritsar	P.W.D.	Inspected details of works done on the three muster rolls of Ludhiana Forest Range and <i>en route</i> inspected roadside plantation
10th ..	Amritsar	Ajnala Chogawan-Kohali and back	Ditto	Inspected roadside and canal plantation of Amritsar Range
11th ..	Amritsar	Chandigarh	..	Back to headquarters. <i>En route</i> inspected roadside plantation
14th ..	Chandigarh and back	Rampur	..	Inspected Bir Chat of Patiala Forest Division

Note.—Proceeded on casual leave from Amritsar on getting the sad news about the serious illness of father and his death.

[Minister for Agriculture and Welfare]

Date	From	To	Name of the Rest House	Purpose of journey
15th ..	Chandigarh	Pathankot	Resin Depot	Assisted Subordinate Services Selection Board, Punjab, for the interview of candidates for the posts of Foresters, at Ludhiana Pathankot, Amritsar and Ferozpur
	Ch(via Ludhiana)			
16th ..	Pathankot	Amritsar	Private	
17th ..	Amritsar	Chandigarh	..	
18th ..	Chandigarh	Moga	Canal Rest House	
19th ..	Moga and back	Ferozpur to Chandigarh	..	
22nd	Chandigarh	Delhi	Private	Attended meeting in connection with Tent Poles, and back to headquarters
23rd ..	Halt			
24th ..	Delhi	Chandigarh
28th ..	Chandigarh	Barnala	P.W.D. Rest House	<i>En route</i> inspected roadside plantation
9th ..	Barnala and back	Mandi Phul via Bhatinda Branch	Ditto	Inspected roadside and canal plantation and also inspected the site of illicit fellings of Bhatinda branch canal by the villagers
30th ..	Barnala	Chandigarh	..	Inspected Bir Badbar of Bhatinda Forest Division and <i>en route</i> inspected roadside plantation
DECEMBER, 1962				
2nd ..	Chandigarh	Village Bichhpuri and back	..	Inspected section 38 area of village Bichhpuri in compliance with the orders of C.C.F., Punjab
10th ..	Chandigarh	Patiala	Canal Rest House	Conducted main auctions of trees of Patiala Forest Division
11th		Halt		
12th ..	Patiala	Boundary of Bhatinda & Faridkot Forest Divisions, Bhatinda-Malout Road and back to Bhatinda	Rest House	<i>En route</i> inspected markings of trees put up for sale and also inspected forest plantations
13th/ 14th	Halt	Conducted main auctions of trees of Bhatinda Forest Division
15th ..	Bhatinda	Chandigarh	..	Conducted main auctions of trees of Faridkot Forest Division and <i>en route</i> inspected trees marked for sale and forest plantations

Date	From	To	Name of the Rest House	Purpose of journey
17th ..	Chandigarh	Phillaur	P.W.D. Rest House	Conducted main auctions of trees of Ludhiana Forest Division and <i>en route</i> inspected trees marked for sale and forest plantations
18th ..	Halt	
19th ..	Phillaur	Amritsar	..	
20th ..	Halt at	Amritsar	P.W.D. Rest House	Conducted main auctions of trees of Amritsar Forest Divisions. Also inspected marking of trees put up for sale on Amritsar-Tarn Taran Road
21st ..	Amritsar and back	Tarn Taran	Ditto	
22nd ..	Amritsar	Chandigarh	..	Tarn Taran-Gondwal and Tarn Taran-Jhabal P.W.D. Roads
25th ..	Chandigarh	Ganda Kheri	Canal Rest House	Discussed important cases of Patiala Forest Division with D.F.O., Patiala
26th ..	Halt	
27th ..	Ganda Kheri	Patiala and back to Chandigarh	..	Signed agreements pertaining to Patiala Forest Division and back to headquarters
28th ..	Chandigarh	Bhatinda	Rest House	Signed agreements pertaining to Bhatinda Faridkot Forest Divisions and also inspected trees marked for sale on Faridkot-Ferozepur Road and back to headquarters
29th ..	Bhatinda and then back to Faridkot	Ferozepur	P.W.D. Rest House	
30th ..	Faridkot	Chandigarh	..	
JANUARY, 1963				
10th ..	Chandigarh	Phillaur	P.W.D.	<i>En route</i> inspected roadside plantation
11th ..	Phillaur ..	Talwan and back	Ditto	Signed agreements pertaining to Ludhiana Forest Division and in the afternoon inspected
11th ..	Phillaur	Ladhowal and back	..	Phillaur-Nur Mahal Talwan P.W.D. Roadside plantation and Ladhowal Railway Station Yard Plantation
12th ..	Phillaur	Amritsar	Canal Rest House	..
13th ..	Amritsar and back	Khem Karan	Ditto	Inspected roadside plantation and plantation along Khem Karan Distributary
14th ..	Amritsar	Chandigarh	..	Conducted enquiry into complaint at Amritsar. Signed agreements pertaining to Amritsar Forest Division and <i>en route</i> inspected roadside plantation
15th ..	Chandigarh	Patiala	Ditto	Conducted auctions of trees of Patiala Forest Division

[Minister for Agriculture and Welfare]

Date	From	To	Name of the Rest House	Purpose of journey
16th ..	Halt	..	Canal Rest House	Conducted enquiry into complaints of Patiala Forest Division. Inspected construction of Forester's quarter at Patiala and held discussion of certain important cases with D.F.O., Patiala
17th ..	Patiala (via Ambala) via shortest route)	Chandigarh (T.A. claimed)	..	Back to headquarters
21st ..	Chandigarh	Doraha	Forest Rest House	<i>En route</i> inspected roadside and canal strip plantation. Conducted enquiry into complaint of Doraha Range
22nd ..	Doraha	Jagraon	Rest House	<i>En route</i> inspected Rail, Road and Canal strip plantation and purchasers' works of Doraha Range
23rd ..	Jagraon	Phillaur		Inspected Purchasers' works <i>en route</i> and held D.F.O.s' meeting at Phillaur in connection with supply of shisham wood to Defence Department
23rd ..	Phillaur	Kapurthala	P.W.D. Rest House	
24th ..	Kapurthala Gidarpindi	Sultanpur and back	..	Inspected Kapurthala-Sultanpur via Pathu Dhinga Roadside plantation and Didvindi Gidarpindi Road side plantation
25th ..	Kapurthala (via Chauki Maqsudan, Jullundur)	Chandigarh	..	<i>En route</i> inspected roadside plantation and issued instructions regarding construction of Forester Quarter at Chauk Maqsudan, Jullundur
29th ..	Chandigarh	Ambala Cantt	..	Proceeded on one day's casual leave in the afternoon
31st ..	Ambala Cantt	Amritsar	..	Conducted auction of trees of Amritsar Forest Division

(Sd.) C. M. SETHI,

Conservator of Forests, Bist Circle, Punjab.

COAL DEPOT-HOLDERS IN FEROREPORE DISTRICT

619. **Sardar Jagjit Singh Gogani** : Will the Home Minister be pleased to state the names and addresses of coal depot-holders in Ferozepore District at present alongwith the date of allotment of the depot in each case ?

Shri Mohan Lal : A statement embodying the requisite information is laid on the table of the House.

Statement regarding the names and addresses of Coal Depot-holders in Ferozepore District

Sr. No.	Name and address of the Depot-holder	Place of Depot	Date of Allotment	
1	Shri Maghi Ram son of Shri Sant Ram, Mohalla Amriba, Moga	Moga	22nd July, 1959	
2	Shri Harbans Lal Modgil and Bros, Basti Gobind Garh	Moga	22nd July, 1959	
3	Shri Babu Singh, village and Post office Fatehgarh via Moga	Moga	22nd July, 1959	
4	Shri Kashmira Singh Gill, son of Jasmer Singh Gill, Gill Park, Moga	Moga	22nd July, 1959	
5	Shri Harbaz Singh Gill, Basant Bhawan Moga	Moga	22nd July, 1959	
6	Shri Rup Lal and Sons (Aggarwal) Coal Coke B.N., Moga, district Ferozepore	Moga	Since 1948	
7	Shri Rattan Chand , Main Bazar, Moga (district Ferozepore)	Moga	Since 1959	
8	Shri Chanan Lal Narula, Moga, district Ferozepore	Moga	Since 1960	
9	Shrimati Parkash Kaur, Coal Depot-holder, Moga (district Ferozepore)	Moga	20th July, 1962	
10	Shri Munshi Ram-Jagan Nath, Coal Depot-holders, Ferozepore City	Ferozepur City	Since 1948	
11	Shri Ram Nath Monga, son of L. Gopi Ram inside Amritsar gate, Ferozepore City	Ferozepore City	22nd January, 1962	
12	Shrimati Daropti Devi, Ferozepore City	Ferozepore City	Since 1958	The said depot was allotted to her husband in 1948. After the death of her husband in 1958 she is carrying work of the depot.
13	Shri Jagdish Chander, c/o Babu Ram Sarafan Bazar, Ferozepore City	Ferozepore City	22nd July, 1959	
14	Co-operative Multipurpose Society Ltd., Tanpan Wali Basti, Ferozepore	Basti Tanpan Wali, Ferozepore Cantt	November, 1951	

[Home Minister]

Sr. No.	Name and address of the Depot-holder	Place of Depot	Date of Allotment
15	Shri Nathu Mal and Sons, Ferozepore Cantt.	Ferozepore Cantt	Since 1948
16	Shri Amar Nath and Sons, Ferozepore Cantt.	Ferozepore Cant	Since 1948
17	Shri Kanwar Sain Vij, Military Contractor, Ferozepore Cantt	Ferozepore Cantt	11th February, 1960
18	Shri Kishore Chand, House No. 286, B.No. 2, Ferozepore Cantt	Ferozepore Cantt	22nd July, 1959
19	Shri Labh Singh, son of Milkha Singh Bagha Purana, tehsil Moga, district Ferozepore	Baghapurana, tehsil Moga	16th June, 1960
20	Shri Tirath Ram, c/o M/s Kishan Lal-Banarsi Dass, General Merchant, Dharmakot	Dharamkot, tehsil Moga	Since 1960
21	M/s Sardari Lal Subash Chander, Talwandi, district Ferozepore	Talwandi	Since 1958
22	Co-operative Society, Makhu, tehsil Zira, district Ferozepore	Makhu, tehsil Zira	Since, 1958
23	Shri Bhagat Ram Arora, Zira, district Ferozepore	Zira	22nd January, 1961
24	Shri Ramji Dass Gupta, Zira, district Ferozepore	Zira	Since, 1949
25	Bawa Gurdial Singh, Guru-Har Sahai, district Ferozepore	Guru, Har- Sahai	Since, 1949
26	Shri Ram Saroop Palta, Kot- Isa-Khan, tehsil Moga, district Ferozepore	Kot-Isa-Khan tehsil Moga	24th June, 1962
27	M/s Bishan Lal-Sukhdev, CDH, Muktsar, tehsil Fazilka, district Ferozepore	Muktsar, tehsil Fazilka	31st October, 1962
28	M/s The Muktsar-Co-operative Multi-purpose Society, Muktsar	Muktsar, tehsil Fazilka	17th August, 1950
29	Shri Chhajju Ram Aggarwal, Muktsar, district Ferozepore	Muktsar, tehsil Fazilka	17th August, 1950
30	Shri Durga Dass Sharma, c/o Darshan Dass Sharma, District Malaria Officer, Ashoka Road, Ferozepore Cantt	Muktsar, tehsil Fazilka	22nd July, 1959
31	Shri Mangoo Ram, son of Shri Jamda Ram, C.D.H., Jalala- bad, district Ferozepore	Jalalabad	Before 1951
32	Thakar Singh and Son, C.D.H. Fazilka	Fazilka	Before 1949

Serial No.	Name and the address of the Depot-holder	Place of Depot	Date of Allotment
33	Shri B.D. Chander Sain, C.D.H., Fazilka, district Ferozepore	Fazilka	Since 1954
34	Shri Satinder Kumar, son of Shri Ram Narain, M.A, C.D.H., Fazilka	Fazilka	Since 1960
35	Shri Sukhdev Sharma, House No. 2247, Kacha Bazar, Ambala Cantt	Malout	22nd July, 1959
36	Bharat Co-operative Coal Depot- holder Society, Malout	Malout	22nd July, 1959
37	M/s Darbari Lal-Kashmiri Lal, Coal Depot-holder, Malout	Malout	Since, 1952
38	Shri Bishan Mal-Babu Ram, Coal Depot-holder, Giddar- baha, tehsil Muktsar, district Ferozepore	Giddarbaha	Since, 1961
39	Shri Tek Chand and Co., Coal Depot-holder, Giddarbaha, tehsil Muktsar, district Feroze- pore	Giddarbaha	16th June, 1960
40	M/s Narang Brothers, C.D.H., Abohar, tehsil Fazilka, district Ferozepore	Abohar	Since 1949
41	M/s Harnam Singh and Sons, Coal Depot-holder, Abohar, district Ferozepore, tehsil Fazilka	Abohar	13th August, 1950
42	M/s Hans Raj-Kashmiri Lal, C.D.H., Abohar, tehsil Fazilka district Ferozepore	Abohar	14th May, 1960
43	Shri Charan Dass, C. Rassewal, C.D.H., Abohar, tehsil Fazilka, district Ferozepore	Abohar	22nd July, 1959
44	Shri Charanji Lal, son of Ram Chand, C.D.H., Abohar, tehsil Fazilka, district Ferozepore	Abohar	13th November, 1961
45	Shri Charan Ram Katana, C.D.H., resident of Abohar, district Ferozepore	Abohar	12th September, 1962
46	Shri Pritam Chand, son of Shri Sabha Ram. Coal Depot- holder, Abohar	Abohar	12th Septembr, 1962

LOANS PAYABLE BY STATE GOVERNMENT

647. Comrade Makhan Singh Tarsikka : Will the Minister for Finance be pleased to state —

(a) the total amount of loans payable by the State Government as on 31st January, 1963;

[Comrade Makhan Singh Tarsikka]

(b) the purpose for which the said loans were taken separately together with the amount of loan in each case ?

Dr. Gopi Chand Bhargava : (a) Rs 2,92,98,45,510.82 nP.

(b) The required details are as under :—

<i>Loans from Government of India</i>	<i>Figures in lakhs of Rs</i>
1. For construction of Tube-wells ..	6,88
2. For Grow-More-Food Schemes ..	10,01
3. For Small Scale Industries ..	2,13
4. For Community Development and N.E.S. ..	3,35
5. For Financial assistance to Co-operative Societies ..	33
6. For Approved Development Schemes ..	8,68
7. For Bhakra-Nangal Project ..	1,76,16
8. For Bhakra Right Bank Power Project ..	1,79
9. For Harike Project ..	7,29
10. For Financing Electricity Schemes ..	1,12
11. For Flood Control Schemes ..	6,06
12. For Beas Project ..	6,52
13. For Chandigarh Capital Project ..	2,84
14. For Low-Income Group Housing Scheme ..	5,54
15. For subsidized Industrial Housing Scheme ..	1,54
16. For National Water-supply and Sanitation Scheme ..	52
17. For Pepsu Development Board ..	1,15
18. For Rehabilitation ..	8
19. Under Small Savings Collection Scheme ..	26,72
20. Under Interest Free Prize Bonds Scheme ..	41
21. From Sale-proceeds of American loan wheat Fund ..	2,04
22. Under T.C.A. Programme (Special Development Fund) ..	2,45
23. For Village Housing Project ..	6
24. For Miscellaneous purposes ..	4,12
Total Loans from Government of India ..	2,77,79
Loans from National Co-operative Development and Warehousing Board ..	99
Loans from National Agricultural Credit (Long-term Operation) Fund of Reserve Bank of India ..	1,32
Loans from the L.I.C. of India ..	1,79
Loans from All-India Khadi Board ..	9
Market Loans (For Irrigation and Power Projects) ..	11,00
GRAND TOTAL ..	2,92,98

SENIORITY LIST OF I.P.S. OFFICERS

648. -Comrade Makhan Singh Tarsikka : Will the Home Minister be pleased to state the list of seniority of I.P.S. Officers in the State —

(i) during the year 1954 (separately of Punjab and Pepsu Cadre) and;

(ii) during the years 1957, 1960, 1962 and in January, 1963 ?

Shri Mohan Lal : The seniority lists of I.P.S. officers for the years, 1954 (separately of Punjab and Pepsu Cadres), 1957 and 1962 are laid on the Table of the House.

No seniority list was prepared in 1960. The seniority list for the year, 1963 has not yet been finalised by the Government of India.

Seniority List of I.P.S. Officers in 1954, in Punjab

Serial No.	Name of Officer	Year of allotment	Source of recruitment
1	Shri Sant Parkash Singh	.. 1920	I.P.
2	Shri Sadhu Ram Chaudhri	.. 1922	I.P.
3	Shri N. R. Sahney	.. 1924	I.P.
4	Shri G. D. Holliday	.. 1926	I.P.
5	Shri D. C. Lal	.. 1927	I.P.
6	Shri B. S. Bindra	.. 1929	I.P.
7	Shri Wazir Chand Mehra	.. 1930	I.P.
8	Shri Waryam Singh	I.P. (P.P.S.)
9	Shri Gurdial Singh	.. 1932	I.P.
10	Shri Kr. Shamsher Singh	.. 1936	I.P.
11	Shri Balbir Singh	.. 1937	I.P.
12	Shri Ram Singh	.. 1938	I.P.S. (P.P.S.)
13	Shri F. B. Manley	.. 1939	I.P.
14	Shri L. R. Malhotra	.. 1942	I.P.S. (E.R.)
15	Shri A. Kumar	.. 1943	I.P.
16	Shri J. R. Chhabra	.. 1943	I.P.S. (War Service)
17	Shri A. K. Kaul	.. 1943	I.P.S. (P.P.S.)
18	Shri H. C. Saxena	.. 1943	I.P.S. (Emergency Recruitment)
19	Ch. Bhim Singh	.. 1944	I.P.S. (P.P.S.)
20	Shri Bishamber Dass	.. 1944	I.P.S. (P.P.S.)
21	Shri S. L. Khanna	.. 1944	I.P.S. (P.P.S.)
22	Shri Chuni Lal Malhotra	.. 1944	I.P.S. (P.P.S.)
23	Shri Bhagwan Singh Rosha	.. 1944	I.P.S. (P.P.S., E.R.)
24	Shri A. S. Midha	.. 1945	I.P.S. (War Service)
25	Shri Gurcharan Singh	.. 1945	I.P.S. (P.P.S., E.R.)
26	Shri Ajaib Singh	.. 1945	I.P.S. (P.P.S., E.R.)
27	Shri Manohar Lal Nanda	.. 1945	I.P.S. (P.P.S., E.R.)
28	Shri D. S. Grewal	.. 1945	I.P.S. (E.R.)
29	Shri B. N. Muttoo	.. 1945½	I.P.S. (E.R.)
30	Shri Sita Ram Datta	.. 1946	I.P.S. (P.P.S., E.R.)
31	Shri Naurang Singh	.. 1946	I.P.S. (P.P.S., E.R.)
32	Shri Radhika Narain	.. 1946	I.P.S. (P.P.S., E.R.)
33	Shri Dhan Raj	.. 1946	I.P.S. (P.P.S., E.R.)
34	Shri M. L. Puri	.. 1946	I.P.S. (E.R.)
35	Shri J. C. Vachher	.. 1946	I.P.S. (E.R.)
36	Shri B. R. Chadha	.. 1946	I.P.S. (E.R.)
37	Shri V. N. Bakshi	.. 1947	I.P.S. (E.R.)
38	Shri P. A. Rosha	.. 1948	I.P.S. (R.R.)
39	Shri Hem Raj Talwar	.. 1948	I.P.S. (R.R.)
40	Shri Shiv Narain Mathur	.. 1948	I.P.S. (R.R.)
41	Shri Tarlochan Singh Sachdeva	.. 1948	I.P.S. (R.R.)
42	Shri Chhabil Lal	.. 1948	I.P.S. (P.P.S., E.R.)
43	Shri Sudershan Singh Bajwa	.. 1949	I.P.S. (R.R.)
44	Shri Surendra Nath	.. 1950	I.P.S. (R.R.)
45	Shri Bhagwan Singh Danewalia	.. 1950	I.P.S. (R.R.)
46	Shri Jagjit Singh Bawa	.. 1951	I.P.S. (R.R.)
47	Shri Diwan Chand	.. 1951	I.P.S. (P.P.S.)
48	Shri M. S. Bhatnagar	.. 1952	I.P.S. (R.R.)
49	Shri P. C. Wadhwa	.. 1952	I.P.S. (R.R.)
50	Shri Parkash Chand	.. 1953	I.P.S. (R.R.)
51	Shri V. K. Kalia	.. 1954	I.P.S. (R.R.)
52	Shri Inderjit Verma	.. 1954	I.P.S. (R.R.)
53	Shri Baljit Rai Sur	.. 1954	I.P.S. (R.R.)

[Home Minister]

Seniority List of I.P.S. Officers in 1954 (Pepsu)

- 1 Shri Bharpur Singh.
- 2 Shri Piare Lal.
- 3 Shri Ranjit Singh.
- 4 Shri Harjit Singh.
- 5 Shri Birbal Nath.

PUNJAB

GRADATION LIST OF OFFICERS BORNE ON I.P.S. CADRE OF PUNJAB

(As on 1st JUNE, 1957)

Serial No.	Name of Officer	Year of allotment	Source of recruitment
1	Shri D. C. Lal	1927	I.P., Punjab
2	Shri B. S. Bindra	1929	I.P., Punjab
3	Shri Wazir Chand Mehra	1930	I.P., Punjab
4	Shri Waryam Singh	..	I.P. (S.P.S.), Punjab
5	Shri Gurdial Singh	1932	I.P., Punjab
6	Kr. Shamsher Singh	1936	I.P., Punjab
7	Shri Balbir Singh	1937	I.P., Punjab
8	Shri Ram Singh	1938	I.P.S. (S.P.S.), Punjab
9	Shri F.B. Manley	1939	I.P., Punjab
10	Shri L. R. Malhotra	1942	I.P.S. (E.R.), Punjab
11	Shri Piare Lal	1942½	I.P.S. List II, Pepsu
12	Shri A. Kumar	1943	I.P., Punjab
13	Shri J. R. Chhabra	1943	I.P.S. (War Service), Punjab
14	Shri A. K. Kaul	1943	I.P.S. (S.P.S.), Punjab
15	Shri H. C. Saxena	1943	I.P.S. (E.R.), Punjab
16	Shri Chuni Lal Malhotra	1944	I.P.S. (S.P.S.), Punjab
17	Shri Bhagwan Singh Rosha	1944	I.P.S. (S.P.S., E.R.), Punjab
18	Shri A. S. Midha	1945	I.P.S. (War Service), Punjab
19	Shri Gurcharan Singh	1945	I.P.S. (S.P.S., E.R.), Punjab
20	Shri Ajaib Singh	1945	I.P.S. (S.P.S., E.R.), Punjab
21	Shri Manohar Lal Nanda	1945	I.P.S. (S.P.S., E.R.), Punjab
22	Shri D. S. Grewal	1945	I.P.S. (E.R.), Punjab
23	Shri B. N. Muttoo	1945½	I.P.S. (E.R.), Punjab
24	Shri Naurang Singh	1946	I.P.S. (S.P.S., E.R.), Punjab
25	Shri Radhika Narain	1946	I.P.S. (S.P.S., E.R.), Punjab
26	Shri M. L. Puri	1946	I.P.S. (E.R.), Punjab
27	Shri J. C. Vachher	1946	I.P.S. (E.R.), Punjab
28	Shri B. R. Chadda	1946	I.P.S. (E.R.), Punjab
29	Shri V. N. Bakshi	1947	I.P.S. (E.R.), Punjab
30	Shri Padam A. Rosha	1948	I.P.S. (R.R.), Punjab
31	Shri Hem Raj Talwar	1948	I.P.S. (R.R.), Punjab
32	Shri Shiv Narain Mathur	1948	I.P.S. (R.R.), Punjab
33	Shri Trilochan Singh Sachdeva	1948	I.P.S. (R.R.), Punjab
34	Shri Chhabil Lal	1948	I.P.S. (S.P.S., E.R.), Punjab
35	Shri V. C. Occam	1948	I.P.S. (S.P.S.), Punjab
36	Shri Gurpuran Singh	1948	I.P.S. (S.P.S.), Punjab
37	Shri Kesri Chand	1948	I.P.S. (S.P.S.), Punjab
38	Shri Furan Singh	1948	I.P.S. (S.P.S.), Punjab
39	Shri Anup Singh	1948	I.P.S. (S.P.S.), Punjab
40	Shri Madan Gopal Singh	1948	I.P.S. (List III, Pepsu)
41	Shri Ranjit Singh	1948	I.P.S. (List III, Pepsu)
42	Shri Sudarshan Singh Bajwa	1949	I.P.S. (R.R.), Punjab
43	Shri Harjit Singh	1949	I.P.S. (R.R.), Pepsu

Serial No.	Name	Year of allotment	Source of recruitment
44	Shri Surrinder Nath	1950	I.P.S. (R.R.), Punjab
45	Shri Bhagwan Singh Danewalia	1950	I.P.S. (R.R.), Punjab
46	Shri Birbal Nath	1950	I.P.S. (R.R.), Pepsu
47	Shri Jagjit Singh Bawa	1951	I.P.S. (R.R.), Punjab
48	Shri M. S. Bhatnagar	1952	I.P.S. (R.R.), Punjab
49	Shri P. C. Wadhwa	1952	I.P.S. (R.R.), Punjab
50	Shri Parkash Chand (Scheduled Caste)	1953	I.P.S. (R.R.), Punjab
51	Shri Virinder Kumar Kalia	1954	I.P.S. (R.R.), Punjab
52	Shri Inderjit Verma	1954	I.P.S. (R.R.), Punjab
53	Shri Baljit Rai Sur	1954	I.P.S. (R.R.), Punjab
54	Shri Vir Sen Seigelle	1955	I.P.S. (R.R.), Punjab
55	Shri Chander Kumar Sawhney	1955	I.P.S. (R.R.), Punjab
56	Shri Man Mohan Singh Bawa	1955	I.P.S. (R.R.), Punjab
57	Shri Inderjeet Singh Sodhi	1955	I.P.S. (R.R.), Punjab

GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS

GRADUATION LIST OF OFFICERS BORNE ON I.P.S. CADRE OF PUNJAB

(As on 1st January, 1962)

Serial No.	Name	Year of allotment	Source of recruitment
1	Shri Wazir Chand Mehra	1930	I.P.
2	Shri Gurdial Singh	1932	I.P.
3	Kr. Shamsheer Singh	1936	I.P.
4	Shri Balbir Singh	1937	I.P.
5	Shri Ram Singh	1938	I.P.S., S.P.S.
6	Shri F.B. Manley	1939	I.P.
7	Shri L. R. Malhotra	1942	I.P.S. (E.R.)
8	Shri Piare Lal	1942½	I.P.S., List II
9	Shri A. Kumar	1943	I.P.
10	Shri J. R. Chhabra	1943	I.P.S. (War Service)
11	Shri H. C. Saxena	1943	I.P.S. (E.R.)
12	Shri Bhagwan Singh Rosha	1944	I.P.S. (S.P.S., E.R.)
13	Shri A. S. Midha	1945	I.P.S. (War Service)
14	Shri Ajaib Singh	1945	I.P.S. (S.P.S., E.R.)
15	Shri Manohar Lal Nanda	1945	I.P.S. (S.P.S., E.R.)
16	Shri D. S. Grewal	1945	I.P.S. (E.R.)
17	Shri B. N. Muttoo	1945½	I.P.S. (E.R.)
18	Shri Radhika Narain	1946	I.P.S. (S.P.S., E.R.)
19	Shri M. L. Puri	1946	I.P.S. (E.R.)
20	Shri J. C. Vachher	1946	I.P.S. (E.R.)
21	Shri B. R. Chadda	1946	I.P.S. (E.R.)
22	Shri Kr. Randip Singh	1946½	I.P.S. (E.R.)
23	Shri V. N. Bakshi	1947	I.P.S. (E.R.)
24	Shri Padam A. Rosha	1948	I.P.S. (R.R.)
25	Shri Hem Raj Talwar	1948	I.P.S. (R.R.)
26	Shri Shiv Narain Mathur	1948	I.P.S. (R.R.)
27	Shri T. S. Sachdeva	1948	I.P.S. (R.R.)
28	Shri Chhabil Lal	1948	I.P.S. (S.P.S. E.R.)
29	Shri Gurpuran Singh	1948	I.P.S. (S.P.S.)
30	Shri Puran Singh	1948	I.P.S. (S.P.S.)
31	Shri Madan Gopal Singh	1948	I.P.S. (List III)
32	Shri Ranjit Singh	1948½	I.P.S. (List II)
33	Shri Sudershan Singh Bajwa	1949	I.P.S. (R.R.)
34	Shri Harjit Singh	1949	I.P.S. (R.R.)

[Home Minister]

Serial No.	Name	Year of allotment	Source of allotment
35	Shri Surrinder Nath	1950	I.P.S. (R.R.)
36	Shri Bhagwan Singh Danewalia	1950	I.P.S. (R.R.)
37	Shri Birbal Nath	1950	I.P.S. (R.R.)
38	Shri Jagjit Singh Bawa	1951	I.P.S. (R.R.)
39	Shri M. S. Bhatnagar	1952	I.P.S. (R.R.)
40	Shri P. C. Wadhwa	1952	I.P.S. (R.R.)
41	Shri Bishamber Nath	1952	I.P.S., S.P.S.
42	Shri Dalip Singh	1952	I.P.S., S.P.S.
43	Shri A. C. Pushong	1952	I.P.S., S.P.S.
44	Shri Jaswant Singh Bakshi	1952	I.P.S., S.P.S.
45	Shri Parkash Chand	1953	I.P.S., R.R.
46	Shri Rajinder Singh Bhindar	1953	I.P.S., S.P.S.
47	Shri Brijinder Singh	1953	I.P.S. (S.P.S., S.R.)
48	Shri Manmohan Singh	1953	I.P.S. (S.P.S., S.R.)
49	Shri Dharam Singh	1953	I.P.S. (S.P.S., S.R.)
50	Shri I. M. Mahajan	1953	I.P.S. (S.P.S., S.R.)
51	Shri Avinash Chandra	1953	I.P.S. (S.P.S., S.R.)
52	Shri V. K. Kalia	1954	I.P.S. (R.R.)
53	Shri Inderjit Verma	1954	I.P.S. (R.R.)
54	Shri Baljit Rai Sur	1954	I.P.S. (R.R.)
55	Shri V. S. Seigelle	1955	I.P.S., R.R.
56	Shri C. K. Sawhney	1955	I.P.S. (R.R.)
57	Shri Man Mohan Singh Bawa	1955	I.P.S. (R.R.)
58	Shri Inderjeet Singh Sodhi	1955	I.P.S. (R.R.)
59	Shri Baljit Singh Dhaliwal	1955	I.P.S. (R.R.)
60	Shri Krishan Kumar	1956	I.P.S. (R.R.)
61	Shri Dev Dutt Kashyap	1956	I.P.S. (R.R.)
62	Shri M. L. Bhanot	1957	I.P.S. (R.R.)
63	Shri G. S. Mander	1957	I.P.S. (R.R.)
64	Shri K. L. Dewan	1957	I.P.S. (R.R.)
65	Shri H. R. Swan	1957	I.P.S. (R.R.)
66	Shri P. S. Shukla	1957	I.P.S. (R.R.)
67	Shri P. S. Bhindar	1958	I.P.S. (R.R.)
68	Shri J. S. Anand	1958	I.P.S. (R.R.)
69	Shri S. S. Brar	1959	I.P.S. (R.R.)
70	Shri D. Singh	1959	I.P.S. (R.R.)
71	Shri K. K. Zutshi	1959	I.P.S. (R.R.)
72	Shri H. C. Jatav	1959	I.P.S. (R.R.)
*73	Shri Kalyan Rudra	1960	I.P.S. (R.R.)
*74	Shri Rattan Lal	1960	I.P.S. (R.R.)
*75	Shri H. S. Sekhon	1961	I.P.S. (R.R.)
*76	Shri R. R. Singh	1961	I.P.S. (R.R.)

*Inter-se Seniority yet to be determined.

AUDIT OF ACCOUNTS OF PANCHAYATS IN TEHSL HANSI, DISTRICT
HISSAR

669. **Shri Amar Singh** : Will the Minister for Planning and Development be pleased to state —

- whether the accounts of Gram Panchayats in Hansi Tehsil, District Hissar have been audited during the year, 1962; if so, their names together with the result thereof in each case ;
- whether any amount of the Gram Panchayat Funds in the said Tehsil was traced out misappropriated by the Sarpanches, if so, the number of such cases and the amount embezzled/ misappropriated in each case, together with the action taken by Government in the matter ?

Sardar Darbara Singh : (a) Yes. A statement indicating the names of Panchayats audited during the year, 1962 is attached (Annexure). Audit and inspection reports embodying result of audit in respect of the Panchayats mentioned at Serial No. 1 to 95 were issued recently where as similar reports pertaining to Panchayats at Serial No. 96 to 118 are yet to be issued by the Examiner, Local Fund Accounts. It is, therefore, not possible to supply the complete information as to the results of audit at this stage.

(b) The requisite information for the Panchayats in respect of which Audit and Inspection reports have been issued is detailed in the statement referred to in (a) above whereas similar information pertaining to rest of the Panchayats will be known on receipt of Audit and Inspection reports. The cases of embezzlement/mis-appropriation reported so far are being looked into for further appropriate action in each case.

ANNEXURE

Statement indicating the names of Gram Panchayats in Tehsil Hansi, district Hissar subjected to audit by the Examiner Local Fund Accounts during the year, 1962.

Serial No.	Name of Gram Panchayat	Amount reported by Auditor to be misappropriated/ embezzled
1	2	3
		Rs nP
1	Dhanderi	.. Nil
2	Raman	.. Nil
3	Bhadaur	.. Nil
4	Shekhupura	.. Nil
5	Cheral	.. Rs 2,837.26
6	Singhwa Raghava	.. Nil
7	Dhanipur	.. Nil
8	Kungar Baihni	.. Nil
9	Kirawar	.. Nil
10	Kheri Gangan	.. Nil
11	Chanot	.. Nil
12	Jamawari	.. Nil
13	Maqsoodpura	.. Nil
14	Mundhal Kalan	.. Nil
15	Rohnat	.. Nil
16	Dhamiana	.. Nil
17	Dhani Raju	.. Rs 50,00/6.87
18	Ratera	.. Nil
19	Umra	.. Nil
20	Majhod	.. Nil
21	Bhatila	.. Nil
22	Sindhar	.. Nil
23	Khanpur	.. Nil
24	Sultanpur	.. Nil
25	Bandaheeri	.. Nil
26	Barsi	.. Nil
27	Hazampur	.. Nil
28	Bhatol Jattan	.. Rs 133.00
29	Mandhana	.. Nil
30	Putthi Sawan	.. Nil
31	Basbad Shahpur	.. Nil
32	Bas Akbarpur	.. Nil
33	Mohla	.. Nil
34	Qutabpur	.. Nil

[Minister for Planning and Development]

Serial No.	Name of Gram Panchayat	Amount reported by auditor to be misappropriated/ embezzled
1	2	3
35	Badala	Nil
36	Tallu	Rs 56.00
37	Balawas	Nil
38	Seepar	Nil
39	Bohal	Nil
40	Khara Khera	Nil
41	Dhanana	Nil
42	Jatai	Nil
43	Bir Hansi	Nil
44	Basazam Shahpur	Nil
45	Budehsra	Nil
46	Barchappar	Nil
47	Kulana	Nil
48	Kanwari	Nil
49	Jamalpur	Nil
50	Putthi Mangal Khan	Nil
51	Malik Pur	Nil
52	Bhutana	Nil
53	Khokha	Nil
54	Kharbala	Nil
55	Maden Heri	Nil
56	Bhatol Rangran	Nil
57	Rampura	Nil
58	Dhana	Nil
59	Mundhal Khurd	Nil
60	Sorkhi	Nil
61	Baliali	Nil
62	Dani Kumharan	Nil
63	Dhani Peerwali	Nil
64	Bhawani Khera	Nil
65	Mahenda	Nil
66	Dhana Kalan	Nil
67	Garhi	Nil
68	Qlakupura	Nil
69	Kungar	Nil
70	Papausa	Nil
71	Sui	Nil
72	Sikandarpur	Nil
73	Kheri Daulatpur	Nil
74	Singhwa Khas	Nil
75	Durjahpur	Nil
76	Palli	Rs 11.00
77	Sisai Kaliwan	Nil
78	Moth Karnail Singh	Nil
79	Sisai Bola	Rs 56.00
80	Kharkheri	Nil
81	Datta	Nil
82	Moth Rangran	Nil
83	Dhad	Nil
84	Gorana	Rs 220.00
85	Deepal	Nil
86	Bas Khurd	Nil
87	Sulakhni	Nil
88	Lohari Rangran	Nil
89	Sehora	Nil
90	Majhod	Nil

91	Rajli	..	Nil
92	Jeetan Kheri	..	Nil
93	Dhani Khushal	..	Nil
94	Lohari Jattan	..	Nil
95	Pur	..	Nil
96	Bhiniamirpur	..	Nil
97	Kheri Rangran	..	Nil
98	Ugalan	..	Nil
99	Pinhari	..	Nil
100	Sirsana	..	Nil
101	Budana	..	Nil
102	Gianpura	..	Nil
103	Sulchani	..	Nil
104	Narnaund	..	Nil
105	Majra	..	Nil
106	Thurana	..	Nil
107	Gamra	..	Nil
108	Haibatpur	..	Nil
109	Bada Khera	..	Nil
110	Bhaklana	..	Nil
111	Sandlana	..	Nil
112	Chand	..	Nil
113	Rakhi Khas	..	Nil
114	Rakhi Shampur	..	Nil
115	Bayana Khera	..	Nil
116	Babhoari	..	Nil
117	Madha	..	Nil
118	Khandi Kheri	..	Nil

Ninety-five audit and inspection notes showing the result of audit in addition to the above, are not being placed below as the time and labour involved in copying those will not be commensurate with any possible benefit to be obtained.

MEMBERS OF THE PUBLIC SERVICE COMMISSION

670. **Shri Amar Singh** : Will the Chief Minister be pleased to state the number and names of members of the Public Service Commission at present in the state with the details of the academic qualification of each ?

Sardar Partap Singh Kairon : (i) The number of members of the Public Service Commission at present is four ;

(ii) The details of the academic qualifications of each are as below :—

1. Shri J.S. Basur, Chairman, M.A. B.A. (Hons) ;
2. Shri D.D. Kapila, Member, M.A., L.L.B.
3. Shri Darbari Lal Gupta, Member. Studied privately. A Highly learned man. Has been a member of the State Legislative Council and Chairman of the Resources and Retrenchment Committee
4. Shri Dalbir Singh, Member B.A.

T.A./ D.A. ETC. DRAWN BY MINISTERS

675. **Sardar Ajaib Singh Sandhu** : Will the Chief Minister be pleased to state the total amount of T.A./ D.A. drawn, petrol consumed, car allowance and house rent allowance drawn by each Minister, Minister of State, Deputy Minister and the Chief Parliamentary Secretary during the current financial year ?

Sardar Partap Singh Kairon : A statement containing the requisite information is enclosed.

Statement showing T.A./D.A. etc. drawn by Ministers during the current financial year (upto and for 31st January, 1963)

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[Chief Minister]

PUNJAB VIDHAN SABHA

[27TH FEBRUARY, 1963]

Serial No.	Name	T.A./D.A.	Conveyance allowance	House Allowance	Cost of petrol oil and lubricant	Total	REMARKS
1	2	3	4	5	6	7	8
		Rs nP.			Rs nP.	Rs nP.	
	<i>Chief Minister</i>						
1	Sardar Partap Singh Kairon	2,181.00	7,554.69	9,735.69	Excludes arrears of Rs 787.05 (T.A.) drawn in 1962-63
	<i>Ministers</i>						
2	Dr. Gopi Chand Bhargava	8,688.37	3,300.00	11,988.37	
3	Shri Mohan Lal	15,212.81	2,120.00	..	2,785.25	20,118.06	
4	S. Darbara Singh	1,287.50	6,178.77	7,466.27	
5	Giani Kartar Singh	2,673.00	7,535.77	20,208.77	
6	Shri Brish Bhan	3,397.00	..	783.87	6,308.71	10,489.58	
7	Shri Gurbanta Singh	12,706.26	2,031.28	..	2,394.49	17,122.02	
8	Shri Ram Saran Chand Mittal	1,887.00	6,621.59	8,508.59	
9	Shri Ranbir Singh	15,316.00	1,703.23	..	4,765.58	21,784.81	
10	Shri Ajmer Singh	17,834.00	3,183.87	125.80	..	21,143.67	
	<i>Ministers of State</i>						
11	Shri Yash Pal	17,058.87	2,883.87	19,942.74	
12	Shrimati Parkash Kaur	2,004.00	6,079.94	8,077.94	
13	Shri Harbans Lal	7,407.25	1,200.00	..	3,122.02	11,729.53	

14	Shri Niranjana Singh Talib	...	9,554.75	2,100.00	...	815.15	12,469.90
15	Giani Zail Singh	..	2,533.79	5,717.86	8,251.65
16	Shri Prem Singh Prem	...	4,330.87	832.25	..	1,458.59	6,621.71
17	Shri Ram Kishan	..	10,752.25	1,820.60	..	1,267.44	13,839.69
18	Shri Chand Ram	..	13,612.50	1,810.00	..	1,788.49	17,210.99
19	Shri Bhagwat Dayal	...	3,145.00	164.51	..	2,738.43	6,047.94
<i>Deputy Minister</i>							
20	Shri Yashwant Rai	...	1,877.87	57,263.38	7,041.25
21	Bakhshi Partap Singh	..	2,106.00	8,173.96	10,279.96
22	Mahashe Banarsi Dass	..	3,521.80	310.00	..	3,472.59	73,04.39
23	Shri Sunder Singh	...	14,645.25	2,400.00	17,045.25
24	Shri Harcharan Singh Brar	..	17,140.14	2,883.87	20,024.01
25	Shrimati Om Prabha Jain	..	6,009.75	10,20.00	..	1,382.76	8,412.51
26	Shri Hari Ram	..	5782.37	1,020.00	..	812.01	7,614.38
27	Capt. Rattan Singh	..	10,758.75	1,393.55	..	3,193.27	15,345.57
28	Shri Harchand Singh	..	2,196.00	3,126.42	5,322.42
29	Shri Tayyab Husain Khan	..	14,564.50	1,980.00	..	577.85	17,122.35
30	Shri Gulab Singh	..	13,270.75	2,429.03	15,699.78
31	Shrimati Chandravati	..	6,126.58	1,500.00	..	280.30	7,906.88
Total		..	2,49,481.77	38,085.46	909.67	93,399.57	3,81,876.67

S.D.O. (Civil) IN HOSHIARPUR DISTRICT

676. **Pandit Mohan Lal Datta** : Will the Home Minister be pleased to state—

- (a) the total number of Civil, criminal and miscellaneous cases including appeals at present lying pending before the S.D.O. (Civil) Una, district Hoshiarpur ;
- (b) the total number of suits which are more than one year and two years old, respectively ;
- (c) the number of visits made by the said S.D.O. to Nangal on executive duties during the last twelve months ;
- (d) the number of visits made to head quarters and elsewhere by the said S.D.O. on executive duty during the last twelve months ;
- (e) whether Government considered any proposal to curtail judicial work of the said S.D.O. ;
- (f) the steps, if any, proposed to be taken for the speedy disposal of cases lying pending before the said S.D.O. ?

Shri Mohan Lal : (a) 2,472 ;
 (b) 1,565 and 32 respectively ;
 (c) 78 visits during the period from 1st February, 1962 to 31st January, 1963 ;
 (d) 73 visits during the period from 1st February, 1962 to 31st January, 1963 ;
 (e) No ;
 (f) In order to give relief to the S.D.O., 900 cases under the Punjab Occupancy Tenants (Vesting of Proprietary Rights) Act, 1952 have since been transferred to other courts.

DAMAGE BY RAINS AND FLOODS IN FEROZEPUR DISTRICT,

677. **Sardar Kulbir Singh** : Will the Minister for Revenue be pleased to state—

- (a) the estimate of the damage caused by the rains and floods in 1962 in district Ferozepur ;
- (b) the amount sanctioned by the Government by way of relief ;
- (c) the details of the distribution of the relief village-wise ;
- (d) whether it is a fact that water is still found in abundance in certain areas of the district, if so, what steps are being taken in this respect ?

Sardar Ajmer Singh : —

(a) Damage caused to crops	..	Rs. 4,04,47,203
Damage caused to houses	..	Rs 1,19,09,745
Loss of Cattle	..	Rs 1,16,913
(b) Gratuitous Relief for food, Shelter etc.	Rs	2,00,000
House Repair Grant	..	Rs 10,00,000*

(c) Relief in shape of supply of Free Food, Sirkies, Sand bags and medical aid worth Rs 1,31,000 has been given to the flood sufferers. Sum of Rs 3,84,578.69 have been remitted on account of Land Revenue in 572 villages. Rs 1,87,960 has been advanced to flood sufferers on account of taccavi loans. Tehsilwise detail is as under :—

*The whole of the amount was surrendered by the Deputy Commissioner because people did not accept any grant in view of National Emergency caused by Chinese aggression.

Sr. No.	Name of Tehsil	Taccavi
		Rs nP.
1	Zira	69,000.00
2	Moga	68,960.00
3	Ferozepur	50,000.00
4	Fazilka	..
5	Muktsar	..
	Total	1,87,960.00

(d) The water is till standing in certain areas of the district. The Irrigation Department has prepared a master plan for digging of drains in the flood affected areas. Moreover, the link drains for the small areas are being dug, where necessary, on voluntary basis.

ROAD ACCIDENTS

691. **Sardar Gurdial Singh Dhillon** : Will the Home Minister be pleased to state—

- the total number of road accidents that occurred in the State during the year 1962-63 ;
- the number of persons particularly the school boys killed or injured as a result of the said accidents ;
- the number of accidents, category-wise caused by the goods carrier trucks, buses and cars in each case ;
- what steps are proposed to be taken by Government to control the rash driving and non-observing of traffic rules by the truck drivers ;
- the number of prosecutions made in connection with the said accidents and the amount of fines realised from the truck drivers during 1962-63 ?

Sardar Partap Singh Kairon : (a) 938.

(b) 22 including 4 school girls killed/39 including 34 school girls injured.

(c) Trucks	..	520
Buses	..	152
Cars	..	131
Others	..	135

(d) 1. Safety First week is celebrated each year throughout the State with a view to educating the public in road sense and to secure strict observance of Traffic Rules and Regulations so as to reduce the incidence of road crime and accidents. The last Safety Week was observed in the 1st week of December, 1961 to inculcate safety habits among children, students, drivers, conductors and all other users of roads.

2. Special day and night checks are arranged on highways by the operational staff to check rash driving, non-use-of dipper etc.

3. Further, it is proposed to set up schools for drivers at various centres in the State for training in :—

- avoidance of overspeeding, overloading, racing, etc.
- use of dipper ;
- road sense ;
- traffic signs ;
- courtesy etc.

(e) 544 and Rs 38,504 respectively .

ELECTRIFICATION OF VILLAGE KHANAURI MANDI, DISTRICT SANGRUR

695. Sardar Pritam Singh Sahoke : Will the Minister for Irrigation and Power be pleased to state whether Government has received any representation from the Panchayat, Khanauri Mandi near Narwana, district Sangrur, in the Circle of the Superintending Engineer, Punjab State Electricity Board, Karnal, for the electrification of the said village; if so, the details of the action, if any, taken thereon ?

Chaudhri Ranbir Singh : Yes. Necessary reply has already been given by Superintending Engineer, Karnal, to the applicant, Shri Lakhshaman Dev, Member, Panchayat,—*vide* his memo No. 20589, dated 26th September, 1962, to the effect that project estimates have been prepared and are under process of sanction.

 NOTORIOUS GANGS OF BURGLARS ETC. ARRESTED AND LIQUIDATED IN 1961 AND 1962

729. Comrade Ram Kishan : Will the Home Minister be pleased to state the number of notorious gangs of burglars thieves and illicit arms manufacturers arrested and liquidated, district-wise, in the year 1961-62, respectively ?

Pandit Mohan Lal : The time and labour involved in furnishing the requisite information will not be commensurate with any possible benefit to be derived. However, if the information regarding any specific case or cases is desired by the Hon'ble Member, the same will be supplied.

 RECOMMENDATIONS AND SUGGESTIONS FROM THE UNION GOVERNMENT FOR INTENSIFICATION OF AGRICULTURAL PRODUCTION, ETC.

730. Comrade Ram Kishan : Will the Minister for Agriculture and Welfare be pleased to state whether the State Government has recently received any recommendations and suggestions from the Union Government regarding intensification of agricultural production starting of centrally-sponsored pilot projects/schemes setting up of state land reforms committee and implementation of the policy of ensuring fair prices to the producer; if so, the details thereof and the action taken by the department to implement these decisions ?

Sardar Gurbanta Singh : *Part I.*—Yes. A statement containing details of the projects is laid on the table of the House.

Part II.—No.

Statement indicating the details of the pilot projects drawn up on the basis of recommendations received from the Government of India

1. *Package Programme for increased production of Long Staple Cotton in the Punjab State.*—The object of the scheme is to step up the production of cotton by increasing the yield per acre by intensive methods of cultivation, *viz.*, use of improved seed, copious use of fertilizer and manures, adoption of plant protection measures and improved agricultural practices.

It is proposed to start the programme on 320 F and LL54 varieties in Mukatsar and Fazilka Tehsils of Ferozepur District and on H14 variety in Hansi and Hissar Tehsils of Hissar District. It is proposed to cover 37,500 acres during 1963-64, 135,000 during 1964-65 and 195,000 acres during 1965-66 under 320 F and LL54 and 15,000 acres in 1963-64, 45,000 acres in 1964-65 and 60,000 acres in 1965-66 under H 14. As a result of this programme it is expected that increase in production will be 50,000 bales of cotton. Besides the technical know how the following facilities in form of subsidies will also be made available to the cultivators :

- (1) 25 per cent subsidy on the cost of seed.
- (2) 20 per cent subsidy on cost of pesticides and Fungicides.
- (3) 50 per cent subsidy on cost of Sprayers.
- (4) 25 per cent subsidy on cost of implements.

2. *Package programme for increasing Groundnut Production.*—The programme has been drawn up to increase the production of Groundnut in two compact areas, one consisting of Nabha tehsil and Doraha Block of Patiala District with a total area of about 19,500 acres and the other of Kapurthala and Jullundur Tehsils of these very districts with a total area of about 19,300 acres. The increase in production is expected to go up to 60 per cent over the present production level. The improved methods of cultivation to be adopted are use of improved seeds, use of optimum dose of fertilizers, close spacing, proper irrigation and use of plant protection measures. Besides the technical know how credit facilities will also be provided to the cultivators for meeting the cost of seed and plant protection chemicals at the rate of Rs 40/10/- per acre respectively.

3. *Package Programme for increasing Rice Production.*—Due to non-availability of funds, no specific scheme could be included for this purpose. The programme will, however, be carried out in selected districts with the existing staff and resources. During the year 1963-64, the work will be undertaken in Amritsar, Karnal, Patiala, Sangrur, Ludhiana, Ferozepur, Gurdaspur, Hoshiarpur Jullundur, Kapurthala and Kangra. Fifty per cent of the area of the selected blocks in Amritsar and Karnal Districts and 30 per cent area of the selected blocks in the rest of the districts will be covered under the programme. The various improved practices to be advocated for increased production of rice are :—

Green Manuring, Raising of stock seedlings by use of lower seed rate and well prepared nurseries, use of pure reliable seed of improved varieties suitable for the area Dressing of seed with Fungicide, Line sowing and optimum spacing, Use of optimum dose of fertilizers, weeding and inter-culture with Rotary Hoe and Protecting the Paddy Crop against insect pests.

4. *Dry Farming and intensive cultivation programme for Jowar, Bajra and Pulses.*—There is an area of about 25 lac acres under bajra, jowar, millets and pulses etc., in Hissar, Rohtak, Gurgaon, Bhatinda and Mohindergarh Districts, where the work under this scheme will be undertaken for carrying out the Dry Farming practices. Additional staff has been proposed under the scheme to advise the cultivators and induce them to carry out dry farming practices according to the set programme. By the end of the Third Five Year Plan it is expected to cover 60 per cent of the area under this scheme. Fertilizers, insecticides and Power Sprayers etc., will be provided to the cultivators under the schemes already in operation in the department. One set of implements costing about Rs 100 will be supplied to the cultivators owing about 20 acres of land, under this scheme, on subsidised basis.

OBITUARY REFERENCES

ਮੁਖ ਮੰਤਰੀ (ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਕੈਰੋਂ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਅੱਜ ਦੇ ਦਿਨ ਜਦੋਂ ਮੈਂ ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਜੀ ਤੇ ਸ੍ਰੀ ਕਿਦਾਰ ਨਾਥ ਸਹਿਗਲ ਜੀ ਦੇ ਚਲਾਣੇ ਤੇ ਸ਼ੋਕਮਈ **reference** ਕਰਨ ਲਗਿਆ ਹਾਂ, ਦਿਲ ਬੜਾ ਦੁਖਦਾ ਹੈ। ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਜੀ ਅਤੇ ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਸਹਿਗਲ ਆਪਣੇ ਆਪਣੇ ਢਾਇਰੇ ਵਿਚ ਪੰਜਾਬ ਵਿਚ ਤੇ ਬਾਕੀ ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਮਸ਼ਹੂਰ ਸਨ। ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਜੀ ਦਾ ਚਲਾਣਾ, ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਸਹਿਗਲ ਤੋਂ ਇਕ ਦੋ ਦਿਨ ਪਹਿਲਾਂ ਹੋਇਆ। ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਬੜੇ ਵੱਡੇ ਅਖਬਾਰ ਨਵੀਸ ਸਨ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਅਖਬਾਰ ਦੀ ਕਲਮ ਵਿਚ ਬੜੀ ਜਾਨ ਸੀ। ਇਹੋ ਜਿਹੀ ਜ਼ਬਰਦਸਤ ਕਲਮ, ਜਿਸ ਵਿਚ ਹੌਂਸਲਾ ਵੀ ਹੋਵੇ, ਸੁਤੰਤਰਤਾ ਵੀ ਹੋਵੇ, ਬੇਖੋਫੀ ਵੀ ਹੋਵੇ ਤੇ **clarity** ਵੀ ਹੋਵੇ, ਕਿਸੇ ੨ ਸਜਣ ਦੇ ਵਿਰਸੇ ਵਿਚ ਆਉਂਦੀ ਹੈ। ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਜੀ ਆਰੀਆ ਸਮਾਜ ਦੇ ਬੜੇ ਵੱਡੇ ਰੁਕਨ ਸਨ। ਉਨ੍ਹਾਂ ਨੇ ਅੰਗਰੇਜ਼ਾਂ ਦੇ ਬਰਖਿਲਾਫ ਵੀ ਆਪਣੀ ਜੱਦੋ ਜਹਿਦ ਬੜੇ ਤਕੜੇ ਹੋ ਕੇ ਲੜੀ। ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਅਖਬਾਰ ਨੂੰ ਨੁਕਸਾਨ ਵੀ ਪਹੁੰਚਵਾਇਆ ਪਰ ਉਹ ਆਪਣੇ ਇਰਾਦੇ ਦੱਸਣ ਵਿਚ ਕਦੇ ਨਹੀਂ ਝਿਜਕੇ। ਉਹ

[ਮੁਖ ਮੰਤਰੀ]

82 ਸਾਲ ਦੀ ਉਮਰ ਵਿਚ ਗੁਜ਼ਰੇ ਹਨ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਉਨ੍ਹਾਂ ਦੇ ਗੁਜ਼ਰਨ ਨਾਲ ਪੰਜਾਬ ਨੂੰ ਬੜਾ ਘਾਟਾ ਪਿਆ ਹੈ। ਉਨ੍ਹਾਂ ਦੀ ਸੁਤੰਤਰਤਾ ਮੰਨੀ ਪਰਮੰਨੀ ਸੀ, ਉਨ੍ਹਾਂ ਦੀ satire ਮੰਨੀ ਪਰਮੰਨੀ ਸੀ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਉਨ੍ਹਾਂ ਦੇ ਚਲਾਣੇ ਨਾਲ ਸਾਡਾ ਬੜਾ ਨੁਕਸਾਨ ਹੋਇਆ ਹੈ। ਇਹ ਘਾਟਾ ਮੁਸ਼ਕਲ ਨਾਲ ਹੀ ਪੂਰਾ ਹੋਣ ਵਾਲਾ ਹੈ। ਆਜ਼ਾਦੀ ਲਈ ਉਹ ਜੇਲ੍ਹ ਵੀ ਗਏ। ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਖਾਨਦਾਨ ਦੇ ਬੱਚਿਆਂ ਨੂੰ ਵੀ ਜੇਲ੍ਹ ਜਾਣ ਲਈ ਕਿਹਾ। ਉਹ ਇਕ ਅਜਿਹੇ ਆਦਮੀ ਸਨ ਜੋ ਮੁਲਕ ਦੀ ਗ਼ੁਲਾਮੀ ਸਮੇਂ ਆਜ਼ਾਦੀ ਲਈ ਹੋਈਆਂ ਤਹਿਰੀਕਾਂ ਵਿਚ ਲੜੇ। ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਖਿਆਲਾਂ ਦਾ ਪਰਚਾਰ, ਭਾਵੇਂ ਉਹ ਸਰਕਾਰ ਦੇ ਵਿਰੁੱਧ ਸਨ, ਡਟ ਕੇ ਕੀਤਾ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਯਾਦ ਬਣੀ ਰਹੇਗੀ।

ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਜੀ ਸਹਿਗਲ ਸਚ ਮੁਚ ਪੰਜਾਬ ਦੇ ਸ਼ੇਰ ਸਨ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਜਿਨ੍ਹਾਂ ਸਜਣਾਂ ਨੇ ਦਲੇਰੀ ਨਾਲ ਅੰਗਰੇਜ਼ ਸਾਮਰਾਜ ਨਾਲ ਟੱਕਰ ਲਈ ਇਹ ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਸਨ। ਉਹ ਅੰਗਰੇਜ਼ਾਂ ਨੂੰ ਬੜੇ ਚਿਰ ਤੋਂ ਖਟਕਦੇ ਸਨ। ਸਾਡੇ ਵਿਚੋਂ ਬਹੁਤ ਸਾਰੇ ਵੀਰਾਂ ਨੇ ਅਜੀਤ ਸਿੰਘ ਅਤੇ ਅੰਬਾ ਪਰਸ਼ਾਦ ਜੀ ਦਾ ਨਾਉਂ ਸੁਣਿਆ ਹੋਵੇਗਾ। ਇਹ ਉਸ ਵੇਲੇ ਦੇ ਕੰਮ ਕਰਨ ਵਾਲੇ ਹਨ। ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਸਹਿਗਲ ਨੂੰ ਮੇਰਠ **conspiracy** ਕੇਸ ਵਿਚ ਅੰਗਰੇਜ਼ਾਂ ਨੇ ਫੜਿਆ। ਜਿਸ ਢੰਗ ਨਾਲ ਇਹ ਅਦਾਲਤ ਵਿਚ ਗਏ, ਤਾਰੀਖ ਉਸ ਦੀ ਆਪਣੇ ਆਪ ਸ਼ਾਹਦ ਹੈ। ਉਸ ਦੇ ਬਾਅਦ ਇਹ ਭਗਤ ਸਿੰਘ **conspiracy** ਕੇਸ ਅਤੇ ਲਾਹੌਰ **conspiracy** ਕੇਸ ਵਿਚ ਫੜੇ ਗਏ। ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਜੀ ਤੋਂ ਇਹ ਪਰਤੀਤ ਹੁੰਦਾ ਸੀ ਕਿ ਉਹ ਪੈਦਾ ਹੀ ਇਸ ਗੱਲ ਲਈ ਹੋਏ ਹਨ ਕਿ ਉਨ੍ਹਾਂ ਦੇਸ਼ ਦੀ ਆਜ਼ਾਦੀ ਲੈ ਕੇ ਛੱਡਣੀ ਹੈ। ਇਸ ਲਈ ਉਹ ਬੜੀ ਬਹਾਦਰੀ, ਦਲੇਰੀ ਤੇ ਉਤਸ਼ਾਹ ਨਾਲ ਲੜੇ। ਜੇ ਕਦੇ ਸਾਡੇ ਪੰਜਾਬ ਦੀ ਤਾਰੀਖ ਲਿਖੀ ਜਾਵੇ ਤਾਂ ਇਸ **chapter** ਵਿਚ ਉਨ੍ਹਾਂ ਦਾ ਨਾਉਂ ਮੌਜੂਦ ਹੋਏਗਾ। ਉਨ੍ਹਾਂ ਵਿਚ ਦਲੇਰੀ, ਖੂਬੀ, ਹਿੰਮਤ, ਉਤਸ਼ਾਹ ਤੇ ਸੁਤੰਤਰਤਾ ਸੀ। ਉਨ੍ਹਾਂ ਦੀ ਸੇਵਾ ਕਰਕੇ ਉਨ੍ਹਾਂ ਦਾ ਨਾਉਂ ਉਸ **chapter** ਵਿਚ ਹੋਵੇਗਾ ਅਤੇ ਉਹ ਚੈਪਟਰ ਵੀ ਉਨ੍ਹਾਂ ਦੇ ਨਾਉਂ ਦਾ ਹੋਵੇਗਾ। ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਜੀ ਸਹਿਗਲ ਪੰਜਾਬ ਅਸੈਂਬਲੀ ਦੇ ਮੈਂਬਰ ਰਹੇ ਹਨ। ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਜੀ ਸਹਿਗਲ ਨੇ ਏਥੇ ਰਹਿ ਕੇ ਜੋ ਸੇਵਾ ਕੀਤੀ ਹੈ, ਉਨ੍ਹਾਂ ਰਾਹੀਂ ਉਨ੍ਹਾਂ ਨੇ ਸਾਰੇ ਪੰਜਾਬ ਦੇ ਮਸਲਿਆਂ ਨੂੰ ਹੱਲ ਕਰਨ ਦਾ ਯਤਨ ਕੀਤਾ ਹੈ। ਪੰਜਾਬ ਦੇ ਵਾਯੂ-ਮੰਡਲ ਵਿਚ ਕੋਈ ਬੋਝੀ ਗੱਲ ਨਹੀਂ ਲੋਕ ਮੁਲਕੀ ਕੰਮਾਂ ਲਈ ਗਏ ਉਨ੍ਹਾਂ ਨੇ ਕੰਮ ਸ਼ੁਰੂ ਕੀਤੇ ਲੇਕਿਨ ਪੈਰ ਫਿਸਲ ਗਿਆ ਤੇ ਚਲੇ ਗਏ। ਜੇ ਕਿਸੇ ਇਕ ਸੱਜਣ ਦਾ ਸਾਬਤ ਕਦਮ ਰਿਹਾ ਹੈ। ਜਿਸ ਤੇ ਅਸੀਂ ਮਾਣ ਕਰ ਸਕਦੇ ਹਾਂ, ਤਾਂ ਉਹ ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਜੀ ਸਹਿਗਲ ਸਨ। ਉਹ ਬਿਲਕੁਲ ਸਮਾਜਵਾਦੀ, ਬਿਲਕੁਲ ਅਫਿਰਕੂ ਸੀ, ਫਿਰਕੂ ਨਹੀਂ ਸੀ। ਉਨ੍ਹਾਂ ਦੇ ਸ਼ਰੀਰ ਵਿਚ ਨਿਡਰਤਾ ਕੁੱਠ ੨ ਭਰੀ ਹੋਈ ਸੀ ਤੇ ਉਨ੍ਹਾਂ ਨੇ ਕਦੇ ਮਥਾ ਨਹੀਂ ਝੁਕਾਇਆ। ਉਨ੍ਹਾਂ ਨੇ ਭੁਖੇ ਰਹਿ ਕੇ ਦਿਨ ਕਟੇ। ਦੇਸ਼ ਦੀ ਸੁਤੰਤਰਤਾ ਲਈ ਉਹ ਹਮੇਸ਼ਾਂ ਕਾਲੇ ਕਪੜੇ ਪਾਇਆ ਕਰਦੇ ਸਨ, ਗ਼ੁਲਾਮੀ ਦੇ ਸਮੇਂ ਉਹ ਇਹ ਕਪੜੇ ਪਾਇਆ ਕਰਦੇ ਸਨ ਤੇ ਕਿਹਾ ਕਰਦੇ ਸਨ ਕਿ ਮੇਰਾ ਮਨ ਓਦੋਂ ਰਾਜ਼ੀ ਹੋਵੇਗਾ, ਕਿ ਜਦੋਂ ਜਿਸ ਤਰ੍ਹਾਂ ਦੀ ਸੁਤੰਤਰਤਾ ਚਾਹੀਦੀ ਹੈ ਦੇਸ਼ ਓਹੋ ਜਿਹਾ ਬਣ ਜਾਵੇਗਾ। ਕਈ ਦਫਾ ਕਿਹਾ ਕਿ ਹੁਣ ਇਕੱਠ ਕਰ ਰਹੇ ਹਾਂ, ਜੋੜ ਕਰ ਰਹੇ ਹਾਂ। ਉਨ੍ਹਾਂ ਨੂੰ ਦਿਲ ਦਾ **attack** ਹੋਇਆ। ਅਫਸੋਸ ਹੈ ਕਿ ਉਹ ਰਾਜ਼ੀ ਵੀ ਹੋ ਗਏ ਮਗਰ ਬਚ ਨਾ ਸਕੇ। ਉਨ੍ਹਾਂ ਦੇ ਇਸ ਦੁੱਖ ਨੂੰ, **shock** ਨੂੰ ਸਾਰਿਆਂ ਨੇ ਦਿਲੋਂ ਮੰਨਿਆ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਜਲਸੇ ਵੀ ਹੋਏ ਹਨ। ਸਾਡੇ ਕੋਲੋਂ ਵਿਛੜ ਜਾਣ ਤੇ ਸਚ ਮੁਚ ਜੇ ਕੋਈ ਜ਼ਿੰਦਾ ਸ਼ਹੀਦ ਕਿਹਾ ਜਾ ਸਕਦਾ

ਹੈ ਤਾਂ ਉਹ ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਸਹਿਗਲ ਹੈ । ਹੁਣ ਦੇਸ਼ ਵਿਚ emergency ਹੈ ਤੇ austerity ਆਈ ਹੈ । ਪਰ ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਸਹਿਗਲ ਨੇ ਸਾਰੀ ਜ਼ਿੰਦਗੀ austerity ਮੁੱਖ ਰੱਖੀ ਤੇ ਪਿਛੇ ਰਿਹਾ ਨੂੰ ਉਤਾਂਹ ਚੁਕਣ ਲਈ ਤੇ ਸਮਾਜਵਾਦ ਲਿਆਉਣ ਲਈ ਲਗਾਈ । ਜਿਸ ਦਿਨ ਤੋਂ ਉਹ ਅੰਗਰੇਜ਼ ਦੇ ਸਾਮਰਾਜ ਦੇ ਵਿਰੁਧ ਲੜੇ ਹੁਣ ਤਕ, ਸਾਡੇ ਕੋਲੋਂ ਵਿਛੜਨ ਤਕ, ਉਨ੍ਹਾਂ ਨੇ austerity ਕੀਤੀ । ਸਪੀਕਰ ਸਾਹਿਬ, ਮੇਰੀ ਨਿਗਾਹ ਵਿਚ ਹਿੰਦੁਸਤਾਨ ਵਿਚ, ਪੰਜਾਬ ਵਿਚ ਲਾਲਾ ਲਾਜਪਤ ਰਾਏ ਤੋਂ ਪਿਛੋਂ ਇਨ੍ਹਾਂ ਨੂੰ ਬੜੇ ਮਾਣ ਨਾਲ ਯਾਦ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ । ਇਨ੍ਹਾਂ ਨੇ Simon Commission ਵੇਲੇ ਬੜੀ ਜਦੋਂ ਜਹਿਦ ਕੀਤੀ, ਆਜ਼ਾਦੀ ਦੀਆਂ ਤਹਿਰੀਕਾਂ ਵਿਚ ਅਗੇ ਹੋ ਕੇ ਜ਼ੋਰ ਲਾਇਆ । ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਸਹਿਗਲ ਦਾ ਨਾਉਂ ਹਰ ਪੰਜਾਬੀ ਦੇ ਦਿਲ ਵਿਚ ਰਹੇਗਾ । ਉਨ੍ਹਾਂ ਬਗ਼ੈਰ ਅਜ ਪੰਜਾਬ ਖਾਲੀ ੨ ਜਾਪਦਾ ਹੈ । ਦੋ ਹਸਤੀਆਂ ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਤੇ ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਸਹਿਗਲ ਸਾਡੇ ਤੋਂ ਵਿਛੜ ਗਏ ਹਨ । ਜਿਥੋਂ ਤਕ ਨਿਡਰਤਾ, ਸੁਤੰਤਰਤਾ ਤੇ ਨਿਰਪੱਖਤਾ ਦਾ ਖਿਆਲ ਹੈ । ਅਸੀਂ ਇਨ੍ਹਾਂ ਦੇ ਨਾਵਾਂ ਨੂੰ ਲੋਕਾਂ ਵਿਚ ਪਰਚਲਤ ਕਰਦੇ ਰਹਾਂਗੇ । ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਅਜ ਸਾਰਾ ਹਾਊਸ ਅਫਸੋਸ ਵਿਚ ਹੈ । ਉਹ ਆਪ ਦੁੱਖ ਕਟ ਕੇ ਦੇਸ਼ ਵਿਚ ਸੁਖ ਲਿਆਉਣਾ ਚਾਹੁੰਦੇ ਸਨ । ਸਾਡੀ ਪਰਮਾਤਮਾ, ਭਗਵਾਨ ਅਗੇ ਪਰਾਰਥਨਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਰੂਹ ਨੂੰ ਸੁਖ ਦੇਵੇ । ਆਪਣੇ ੨ ਦਾਇਰੇ ਵਿਚ, ਤੇ ਜਿਸ ੨ ਦਾਇਰੇ ਵਿਚ ਉਹ ਪਿਆਰੇ ਸਨ, ਆਸ ਹੈ ਉਹ ਉਨ੍ਹਾਂ ਦੀ ਯਾਦ ਨਿਭਾਉਂਦੇ ਰਹਿਣਗੇ ।

ਬਾਬੂ ਬਚਨ ਸਿੰਘ (ਲੁਧਿਆਣਾ ਉੱਤਰ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਵਾਕਈ ਸਾਰੇ ਪੰਜਾਬ ਵਿਚ ਦੋ ਦਿਨ ਦੀਆਂ ਖਬਰਾਂ ਨੇ ਇਕ ਮਾਤਮ ਦੀ ਲਹਿਰ ਪੈਦਾ ਕਰ ਦਿੱਤੀ ਹੈ । ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਪੰਜਾਬ ਦੀ ਪਿਛਲੇ 70, 80 ਸਾਲ ਦੀ History ਨੂੰ represent ਕਰਦੇ ਸਨ । ਪਹਿਲਾਂ ਜਦ ਏਥੇ ਮੁਖਤਲਿਫ ਮਜ਼ਹਬੀ ਲਹਿਰਾਂ ਚਲੀਆਂ ਉਨ੍ਹਾਂ ਨੇ ਆਰੀਆ ਸਮਾਜ ਵਿਚ ਸਮੂਲੀਅਤ ਅਖਤਿਆਰ ਕੀਤੀ । ਫਿਰ ਇਸ ਦੇ ਨਾਲ ੨ social ਤਹਿਰੀਕਾਂ ਦੇ ਆਗਾਜ਼ ਤੋਂ ਉਨ੍ਹਾਂ ਨੇ ਹਰ ਉਸ ਕੰਮ ਵਿਚ, ਜਿਸ ਵਿਚ social ਤਰੱਕੀ ਦੇ ਸਾਧਨ ਸਨ, ਹਿੱਸਾ ਲਿਆ । ਸੰਨ 1918 ਵਿਚ ਆਜ਼ਾਦੀ ਦੇ ਹੱਕ ਵਿਚ ਜ਼ੋਰਦਾਰ ਪਰਚਾਰ ਕਰਨ ਲਈ ਉਰਦੂ ਦਾ ਪਹਿਲਾ ਰੋਜ਼ਾਨਾ ਅਖਬਾਰ ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਨੇ ਜਾਰੀ ਕੀਤਾ ਸੀ । ਲੇਕਿਨ ਉਨ੍ਹਾਂ ਨੇ ਐਨੇ ਜ਼ੋਰ ਨਾਲ ਕੰਮ ਸ਼ੁਰੂ ਕੀਤਾ ਕਿ ਅੰਗਰੇਜ਼ੀ ਸਰਕਾਰ ਉਨ੍ਹਾਂ ਦੀ ਤਿਸ ਜੁਰਅਤ ਨੂੰ ਬਰਦਾਸ਼ਤ ਨਾ ਕਰ ਸਕੀ ਅਤੇ ਅਖਬਾਰ ਨੂੰ ਬੰਦ ਕਰਨਾ ਪਿਆ । ਉਨ੍ਹਾਂ ਨੇ ਬਾਰ ੨ ਮੁਖਤਲਿਫ ਤਹਿਰੀਕਾਂ ਦੀ ਬੜੀ ਜ਼ੋਰਦਾਰ ਹਿਮਾਇਤ ਕੀਤੀ ਅਤੇ ਏਸ ਲਈ ਬਾਰ ੨ 'ਪਰਤਾਪ' ਦੀਆਂ ਜ਼ਮਾਨਤਾਂ ਜ਼ਬਤ ਕਰਵਾਈਆਂ । ਉਨ੍ਹਾਂ ਨੇ Quit India Movement ਵੇਲੇ ਬੰਬਈ ਦੀ ਮੀਟਿੰਗ ਵਿਚ ਸ਼ਿਰਕਤ ਕੀਤੀ ਅਤੇ ਉਹ ਓਥੇ ਗਰਿਫਤਾਰ ਹੋਏ ।

ਹੁਣ ਜਦੋਂ ਉਹ ਬੀਮਾਰੀ ਦੇ ਦੌਰ ਵਿਚੋਂ ਲੰਘ ਰਹੇ ਸੀ ਤਾਂ ਉਸ ਵੇਲੇ ਵੀ ਬਾਦਾਏ ਉਮਰ ਵਿਚ ਉਨ੍ਹਾਂ ਦੀ ਦਲੇਰੀ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ ਜੁਰੱਤ ਦੀ ਦਾਦ ਦਿੱਤੇ ਬਿਨਾਂ ਮੈਂ ਨਹੀਂ ਰਹਿ ਸਕਦਾ । ਮੈਂ ਉਹਨਾਂ ਆਦਮੀਆਂ ਵਿਚੋਂ ਹਾਂ ਜਿਨ੍ਹਾਂ ਨੂੰ ਮਹਾਸ਼ਾ ਜੀ ਦੇ ਚਰਨਾਂ ਵਿਚ ਰਹਿਣ ਦਾ ਮੌਕਾ ਮਿਲਿਆ ਹੈ ਅਤੇ ਮੈਂ ਵੇਖਿਆ ਹੈ ਕਿ ਮਹਾਸ਼ਾ ਜੀ ਇਕ ਮਹਾਨ ਅਤੇ ਪਵਿੱਤਰ ਵਿਚਾਰ ਦੇ ਸਨ ਅਤੇ ਕਿਸੇ ਵੀ ਪੱਖ ਵਿਚ ਬੁਰਾਈ ਨੂੰ ਬਰਦਾਸ਼ਤ ਨਹੀਂ ਸਨ ਕਰ ਸਕਦੇ । ਉਨ੍ਹਾਂ ਦੀ ਜਾਤ ਨੇ ਆਰੀਆ ਸਮਾਜ ਦੇ ਮਾਹੌਲ ਵਿਚ ਪਰਵਰਿਸ਼ ਪਾਈ ਅਤੇ ਉਸ ਇਲਾਕੇ ਵਿਚ ਜਿਥੇ ਕਿ ਫਿਰਕਾਪ੍ਰਸਤੀ ਦਾ ਜ਼ੋਰ ਸੀ ; ਪਰ ਇਹ ਇਕ ਹਕੀਕਤ ਹੈ ਕਿ ਪੰਜਾਬ ਵਿਚ ਜਿਨ੍ਹਾਂ ਵਿਅਕਤੀਆਂ ਨੇ ਮਹਾਨ ਕੁਰਬਾਨੀਆਂ ਕੀਤੀਆਂ ਹਨ ਉਨ੍ਹਾਂ ਦੀ ਅਵਲੀਨ ਸਫ ਵਿਚ ਮਹਾਸ਼ਾ ਜੀ ਸਨ । ਅੱਜ ਇਸ ਗੱਲ ਦੀ

[ਬਾਬੂ ਬਚਨ ਸਿੰਘ]

ਜ਼ਰੂਰਤ ਹੈ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਦੇ **journalist** ਪੈਦਾ ਹੋਣ ਜਿਨ੍ਹਾਂ ਨੇ ਗ਼ੁਲਾਮੀ ਦੀ ਧਾਂਕ ਨੂੰ ਬੜੇ ਦਲੇਰਾਨਾ ਢੰਗ ਨਾਲ ਦੂਰ ਕੀਤਾ। ਇਨ੍ਹਾਂ ਦੀ ਕਲਮ ਦੇ ਕਾਰਨ ਅਸੀਂ ਇਸ ਪਾਸੇ ਬਹੁਤ ਸਾਰੀ ਤਵੱਜੂਹ ਦੇ ਸਕੇ ਹਾਂ। ਅਸਾਨੂੰ ਇਨ੍ਹਾਂ ਦੇ ਚਲਾਣੇ ਦਾ ਬਹੁਤ ਦੁੱਖ ਹੈ। ਇਨ੍ਹਾਂ ਨੇ ਬੇਇਨਸਾਫੀ ਦੇ ਖਿਲਾਫ ਲੜਨ ਲਈ ਬੜੀ ਬਹਾਦਰੀ ਨਾਲ ਕਲਮ ਚੁਕੀ। ਇਹ ਪੰਜਾਬ ਵਿਚ ਇਕ ਅਜਿਹੇ ਬਹਾਦਰ ਸਨ ਜਿਨ੍ਹਾਂ ਦਾ ਚਲਾਣਾ ਪੰਜਾਬ ਲਈ ਨਾ ਪੂਰੇ ਜਾਣ ਵਾਲਾ ਘਾਟਾ ਹੈ। ਇਨ੍ਹਾਂ ਦੀ ਲੇਖਣੀ ਦਾ ਬਹੁਤ ਹਿਸਾ ਪੰਜਾਬ ਦੀ ਪੋਲੀਟੀਕਲ ਲਾਈਫ ਵਿਚ ਵੀ ਹੈ, ਇਸ ਗਲ ਦਾ ਅਸੀਂ ਅਹਿਸਾਸ ਕਰਦੇ ਹਾਂ ਅਤੇ ਇਨ੍ਹਾਂ ਦੀ ਜੁਦਾਈ ਨੂੰ ਮਹਿਸੂਸ ਕਰਦੇ ਹਾਂ। ਜੇ ਖਜ਼ਾਨਾ ਭਰਿਆ ਹੋਵੇ ਤੇ ਉਸ ਵਿਚੋਂ ਕੁਝ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਬਹੁਤ ਅਫਸੋਸ ਨਹੀਂ ਹੁੰਦਾ ਪਰ ਜਿਸ ਖਜ਼ਾਨੇ ਵਿਚ ਕੁਝ ਵੀ ਨਾ ਰਹੇ ਜਿੱਥੇ ਲੋਕ **demoralise** ਹੋ ਗਏ ਹੋਣ ਅਤੇ ਖੁਸ਼ਾਮਦਪ੍ਰਸਤ ਬਣ ਗਏ ਹੋਣ, ਹਰ ਪਾਸੇ ਜਦ ਮਤਲਬਪ੍ਰਸਤੀ ਦਾ ਦੌਰ ਦੌਰਾ ਹੋਵੇ ਤਾਂ ਅਜਿਹੇ ਸਮੇਂ ਇਕ **beacon light** ਦੀ ਬਹੁਤ ਜ਼ਰੂਰਤ ਪੈਂਦੀ ਹੈ ਅਤੇ ਉਹ **Light** ਇਸ ਖਜ਼ਾਨੇ ਵਿਚ ਮਹਾਸ਼ਾ ਜੀ ਦੀ ਸੀ। ਇਸ ਲੋੜ ਨੂੰ, ਮੈਂ ਆਸ ਕਰਦਾ ਹਾਂ ਕਿ ਇਨ੍ਹਾਂ ਦੇ ਹੋਣਗਰ ਬੱਚੇ ਮਹਾਸ਼ਾ ਜੀ ਦੀ ਮਿਸਾਲ ਨੂੰ ਚਲਾਇਆਂ ਰਖਣਗੇ ਅਤੇ ਜੋ ਇਨ੍ਹਾਂ ਦੇ ਅਖਬਾਰ ਦਿੱਲੀ ਅਤੇ ਜਾਲੰਧਰ ਵਿਚੋਂ ਨਿਕਲਦੇ ਹਨ ਉਨ੍ਹਾਂ ਵਿਚ ਉਸੇ ਤਰ੍ਹਾਂ ਦੀ ਨਿਡਰਤਾ ਅਤੇ ਨਿਰਭੈਤਾ ਹੋਵੇਗੀ ਜਿਸ ਦੀ ਕਿ ਇਸ ਸਮੇਂ ਲੋੜ ਹੈ। ਮੈਂ ਜਦੋਂ ਇਨ੍ਹਾਂ ਦੇ ਅਕਾਲ ਚਲਾਣੇ ਦੀ ਖਬਰ ਪਰਸੋਂ ਪੜ੍ਹੀ ਤਾਂ ਮੇਰਾ ਦਿਲ ਰੋ ਉਠਿਆ ਅਤੇ ਮੈਂ ਮਹਿਸੂਸ ਕੀਤਾ ਕਿ ਪੰਜਾਬ ਵਿਚ ਮਰਦਾਂ ਦਾ ਕਾਲ ਪੈ ਗਿਆ ਹੈ। ਜ਼ਰੂਰਤ ਇਸ ਗੱਲ ਦੀ ਸੀ ਕਿ ਇਸ ਮੁਸੀਬਤ ਦੇ ਮੌਕੇ ਤੇ ਸੂਬੇ ਵਿਚ ਬੇਗਰਜ਼, ਬਹਾਦਰ ਅਤੇ ਬੇਖੋਫ ਆਦਮੀ ਹੋਣ ਜੋ ਇਸ ਸਮੇਂ ਮੁਲਕ ਦੀ ਭਲਾਈ ਲਈ ਕੰਮ ਕਰਨ। ਮਹਾਸ਼ਾ ਜੀ ਇਹ ਕੰਮ ਕਰਦੇ ਰਹੇ ਅਤੇ ਕਰ ਸਕਦੇ ਸਨ। ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਪੰਜਾਬ ਵਿਚ, ਪੰਜਾਬ ਦੀ ਜ਼ਿੰਦਗੀ ਨੂੰ ਉਚਾ ਉਠਾਉਣ ਵਿਚ ਕਾਰਗਰ ਸਾਬਤ ਹੋਏ। ਕੋਈ ਵੀ ਅਜਿਹਾ ਵਿਅਕਤੀ ਨਹੀਂ ਸੀ ਜੋ ਇਨ੍ਹਾਂ ਦੀ ਲੇਖਣੀ ਦੀ ਕਦਰ ਨਹੀਂ ਸੀ ਕਰਦਾ। ਭਾਵੇਂ ਇਨ੍ਹਾਂ ਨਾਲ ਕਿਸੇ ਕਿਸਮ ਦਾ ਇਖਤਲਾਫ ਰਖਦਾ ਹੋਵੇ, ਉਹ ਪ੍ਰਤਾਪ ਤੇ ਫਿਰ ਉਸ ਵਿਚ ਖਾਸ ਕਾਲਮ ਜ਼ਰੂਰ ਪੜ੍ਹਦਾ ਸੀ। ਉਸ ਨੂੰ ਚੈਨ ਨਹੀਂ ਸੀ ਆਉਂਦਾ ਇਨ੍ਹਾਂ ਦੀ ਲੇਖਣੀ ਪੜ੍ਹਨ ਤੋਂ ਬਿਨਾਂ ਬੜੇ ਬੜੇ ਆਦਮੀਆਂ ਤੇ ਨੁਕਤਾਚੀਨੀ ਕਰਨ ਤੋਂ ਇਨ੍ਹਾਂ ਨੂੰ ਭੈ ਨਹੀਂ ਸੀ ਆਉਂਦੀ। ਜਿਸ ਤਰ੍ਹਾਂ ਕਿਸੇ ਜ਼ਮਾਨੇ ਵਿਚ ਸੁਕਰਾਤ ਸਚਾਈ ਦੀ ਆਵਾਜ਼ ਲਈ ਪ੍ਰਸਿਧ ਸੀ ਭਾਵੇਂ ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਉਸ ਪਾਏ ਦੇ ਨਹੀਂ ਸੀ ਪਰ ਉਸ ਰਾਹ ਦੇ ਪਾਂਧੀ ਜ਼ਰੂਰ ਸਨ। ਇਨ੍ਹਾਂ ਦੇ ਅਕਾਲ ਚਲਾਣੇ ਨਾਲ ਜੋ ਘਾਟਾ ਪਿਆ ਹੈ ਇਹ ਪੂਰਾ ਹੋਣਾ ਬਹੁਤ ਮੁਸ਼ਕਿਲ ਹੈ।

ਇਸ ਤੋਂ ਬਾਅਦ ਮੈਂ ਆਪਣੇ ਸਿਆਹ ਪੋਸ਼ ਜਰਨੈਲ ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਸਹਿਗਲ ਦੇ ਸਿਲਸਿਲੇ ਵਿਚ ਕੁਝ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ। ਇਨ੍ਹਾਂ ਦਾ ਚਲਾਣਾ ਮਹਾਸ਼ਾ ਜੀ ਨਾਲੋਂ ਘਟ ਦੁਖਮਈ ਨਹੀਂ ਸੀ। ਅਤੇ ਮੈਂ ਇਹ ਚਾਹੁੰਦਾ ਸਾਂ ਕਿ ਸਿਆਹ ਪੋਸ਼ ਜਰਨੈਲ ਦਾ ਜ਼ਿਕਰ ਮੈਂ ਪਹਿਲਾਂ ਕਰਦਾ, ਪਰ ਇਨ੍ਹਾਂ ਦੀ ਉਮਰ ਵੀ ਛੋਟੀ ਸੀ ਤੇ ਇਨ੍ਹਾਂ ਦੀ ਮੌਤ ਵੀ ਬਾਅਦ ਵਿਚ ਵਾਕਿਆ ਹੋਈ। ਹਕੀਕਤ ਇਹ ਹੈ ਕਿ ਜੇ ਕੁਰਬਾਨੀ ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਜੀ ਨੇ ਕੀਤੀ ਹੈ ਉਸ ਦਾ ਮੁਕਾਬਲਾ ਬਹੁਤ ਥੋੜ੍ਹੇ ਆਦਮੀ ਕਰ ਸਕਦੇ ਹਨ। ਮੈਂ ਉਨ੍ਹਾਂ ਦੇ ਨਾਲ ਇਕ ਅਜੀਜ਼ ਦੇ ਤੌਰ ਤੇ ਕਈ ਸਾਲ ਕੰਮ ਕਰਦਾ ਰਿਹਾ ਹਾਂ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ ਜ਼ਿੰਦਗੀ ਨੂੰ ਬਹੁਤ ਨੇੜੇ ਤੋਂ ਵੇਖਣ ਦਾ ਮੌਕਾ ਮਿਲਿਆ ਹੈ। ਉਨ੍ਹਾਂ ਨੂੰ ਨਾ ਡਰ ਸੀ ਕਿਸੇ ਚੀਜ਼ ਦਾ ਅਤੇ ਨਾ ਲਾਲਚ ਸੀ। 1957 ਵਿਚ ਉਹ ਅਸੈਂਬਲੀ ਦੀਆਂ ਚੋਣਾਂ ਲਈ ਖੜੇ ਹੋਏ ਲੁਧਿਆਣੇ ਦੇ ਹਲਕੇ ਤੋਂ, ਤਾਂ ਜੋ ਹਾਲਤ ਉਨ੍ਹਾਂ ਨਾਲ ਕੀਤੀ ਗਈ ਸਾਰੇ ਜਾਣਦੇ ਹਨ।

ਇਸ ਘਰ ਕੇ ਆਗ ਲਗ ਗਈ ਘਰ ਕੇ ਚਿਰਾਗ ਸੇ ।

ਉਨ੍ਹਾਂ ਦੇ ਸਾਥੀਆਂ ਨੇ ਉਨ੍ਹਾਂ ਨਾਲ ਗਦਾਰੀ ਕੀਤੀ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਹਰਾਇਆ । ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਇਸ ਗੱਲ ਤੇ ਅਫਸੋਸ ਕੀਤਾ ਤਾਂ ਕਹਿਣ ਲਗੇ ਕਿ ਬਾਬੂ ਬਚਨ ਸਿੰਘ ਤੂੰ ਬੜਾ ਭੋਲਾ ਹੈ । ਕਿਸੇ ਨੂੰ ਦੌਲਤ ਰੋਲਣ ਲਈ ਮਿਲਦੀ ਹੈ ਤੇ ਕਿਸੇ ਨੂੰ ਜ਼ਿੰਦਗੀ ਬਰਬਾਦ ਕਰਨ ਲਈ ਮਿਲਦੀ ਹੈ । ਮੈਂ ਉਨ੍ਹਾਂ ਆਦਮੀਆਂ ਵਿਚੋਂ ਨਹੀਂ ਜਿਨ੍ਹਾਂ ਨੂੰ ਜ਼ਿੰਦਗੀ ਐਸ ਕਰਨ ਲਈ ਮਿਲੀ ਹੋਵੇ, ਮੈਂ ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਹਾਂ ਜੋ ਖੂਨ ਪਸੀਨਾ ਇਕ ਕਰਕੇ ਮੁਲਕ ਲਈ ਕੁਰਬਾਨੀ ਕਰਨ ਵਾਲੇ ਹੋਣ । ਇਸ ਤਰ੍ਹਾਂ ਹੋਰ ਕਈ ਵਾਕੇ ਉਨ੍ਹਾਂ ਦੇ ਜੀਵਨ ਵਿਚ ਆਏ । ਮੈਨੂੰ ਇਕ ਗੱਲ ਹੋਰ ਕਦੇ ਨਹੀਂ ਭਲਈ ਕਿ ਆਜ਼ਾਦੀ ਲੈਣ ਤੋਂ ਬਾਅਦ ਮੈਂ ਜਰਨੈਲ ਸਾਹਿਬ ਨੂੰ ਕਿਹਾ ਕਿ ਹੁਣ ਆਜ਼ਾਦੀ ਮਿਲ ਚੁਕੀ ਹੈ, ਹੁਣ ਤਾਂ ਸਿਆਹ ਕਪੜੇ ਉਤਾਰ ਦਿਉ ਤਾਂ ਉਨ੍ਹਾਂ ਉੱਤਰ ਦਿੱਤਾ ਕਿ ਕੀ ਤੂੰ ਦਿਲੋਂ ਕਹਿ ਸਕਦਾ ਹੈ ਕਿ ਆਜ਼ਾਦੀ ਮਿਲ ਗਈ ਹੈ ਜਾਂ ਨਹੀਂ । ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਇਸ ਦੇਸ ਵਿਚ Political ਆਜ਼ਾਦੀ ਆ ਗਈ ਹੈ ਪਰ ਇਖਲਾਕੀ ਆਜ਼ਾਦੀ ਅਜੇ ਤਕ ਨਹੀਂ ਆਈ । moral ਆਜ਼ਾਦੀ ਅਜੇ ਅਸਾਡੇ ਦੇਸ ਵਿਚ ਨਹੀਂ ਆਈ । ਗ਼ੈਰ ਮੁਲਕ ਤੋਂ ਅਸੀਂ ਆਜ਼ਾਦ ਹੋ ਗਏ ਹਾਂ ਪਰ ਐਥ ਅਤੇ ਬੁਰਾਈਆਂ ਤੋਂ ਅਸੀਂ ਆਜ਼ਾਦ ਨਹੀਂ ਹੋਏ, ਨੀਚ ਕਰਮ ਕਰਨ ਤੋਂ ਅਸੀਂ ਆਜ਼ਾਦ ਨਹੀਂ ਹੋਏ, ਇਸ ਲਈ ਮੈਂ ਆਪਣੇ ਜੀਵਨ ਵਿਚ ਇਸ ਗੱਲ ਦੀ ਕੋਸ਼ਿਸ਼ ਕਰਦਾ ਰਹਾਂਗਾ ਕਿ ਮੁਲਕ ਸਹੀ ਮਾਅਨੇ ਵਿਚ ਆਜ਼ਾਦ ਹੋ ਜਾਵੇ । ਫਿਰ, ਇਨ੍ਹਾਂ ਦਾ ਜੀਵਨ ਬਹੁਤ ਸਾਦਾ ਸੀ । ਕਈ ਵੇਰ ਇਹ ਵੇਖਿਆ ਹੈ ਕਿ ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਕੋਲ ਗੁਪਏ ਪੈਸੇ ਨਹੀਂ ਸਨ ਹੁੰਦੇ । ਹਥ ਤੰਗ ਰਹਿੰਦਾ ਸੀ ਅਤੇ ਇਨ੍ਹਾਂ ਲਈ ਲੋੜਾਂ ਨੂੰ ਪੂਰਾ ਕਰਨਾ ਮੁਸ਼ਕਿਲ ਹੋ ਜਾਂਦਾ ਸੀ ਪਰ ਇਨ੍ਹਾਂ ਨੇ ਕਦੇ *demoralisation* ਨਹੀਂ ਸੀ ਆਪਨਾਈ । ਇਹ ਕਦੇ ਮੁਤਲਾਸ਼ੀ ਨਹੀਂ ਸੀ ਰਹੇ ਕਿ ਮੈਂ ਵੀ ਹਥ ਰੰਗ ਲਵਾਂ, ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ ਮੌਕਾਸਨਾਸ ਆਦਮੀ ਕਰਦੇ ਹਨ । ਕੋਈ ਝੋਲੀਆਂ ਭਰ ਰਹੇ ਹਨ, ਪੈਸਾ ਕਮਾ ਰਹੇ ਹਨ । ਪਰ ਇਨ੍ਹਾਂ ਨੇ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਕਦੇ ਖਿਆਲ ਵੀ ਮਨ ਵਿਚ ਨਹੀਂ ਸੀ ਲਿਆਂਦਾ । ਇਨ੍ਹਾਂ ਨੂੰ ਬਚਪਨ ਵਿਚ ਹੀ ਦੇਸ ਲਈ ਕੁਰਬਾਨੀ ਕਰਨ ਦੀ ਲਗਨ ਲਗੀ ਅਤੇ 12, 13 ਸਾਲ ਦੀ ਉਮਰ ਤੋਂ ਹੀ ਕੁਰਬਾਨੀ ਦੀ ਜ਼ਿੰਦਗੀ ਨੂੰ ਮੁੱਖ ਰੱਖਿਆ । ਇਹ ਅੰਗਰੇਜ਼ ਸਰਕਾਰ ਦੇ ਮਾਤੂਬੇ ਨਜ਼ਰ ਰਹੇ । ਪੰਜਾਬ ਅਸੌਂਬਲੀ ਦੇ ਮੈਂਬਰ ਬਣੇ, ਜੇਲ੍ਹ ਵਿਚ ਰਹੇ, ਪਰ ਇਨ੍ਹਾਂ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਕੁਰਬਾਨੀ ਦੇ ਬਦਲੇ ਕੁਝ ਨਾ ਖੱਟਿਆ ਅਤੇ ਨਾ ਹੀ ਇਸ ਪਾਸੇ ਕਦੇ ਧਿਆਨ ਦਿੱਤਾ । ਸਾਰੀ ਜ਼ਿੰਦਗੀ ਕੁਰਬਾਨੀ ਵਿਚ ਗੁਜ਼ਾਰੀ । ਇਨ੍ਹਾਂ ਦੇ ਦਿਲ ਵਿਚ ਲੋਕਾਂ ਲਈ ਦਰਦ ਸੀ, ਖਾਹਸ ਸੀ ਅਤੇ ਇਹ ਤਅੱਨਾ ਸੀ ਕਿ ਕਿਸੇ ਨਾ ਕਿਸੇ ਤਰ੍ਹਾਂ ਮੇਰਾ ਦੇਸ ਸਹੀ ਮਾਅਨੇ ਵਿਚ ਆਜ਼ਾਦ ਹੋ ਜਾਵੇ । ਜੇਕਰ ਇਸ ਖਾਬ ਨੂੰ ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੇ ਜੀਵਨ ਵਿਚ ਪੂਰਾ ਨਹੀਂ ਕਰ ਸਕੇ ਤਾਂ ਹੁਣ ਕੋਸ਼ਿਸ਼ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ ਕਿ ਸਹੀ ਮਾਅਨੇ ਵਿਚ ਦੇਸ ਨੂੰ ਆਜ਼ਾਦ ਕਰਾ ਸਕੀਏ ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ ਇਹ ਚਾਹੁੰਦੇ ਸਨ । ਅਤੇ ਅਜਿਹੇ ਹਾਲਾਤ ਪੈਦਾ ਕਰੀਏ ਜਿਸ ਤਰ੍ਹਾਂ ਦੇ ਹਾਲਾਤ ਉਹ ਚਾਹੁੰਦੇ ਸਨ ਤਾਂ ਜੋ ਉਨ੍ਹਾਂ ਦੀ ਰੂਹ ਨੂੰ ਸਾਂਤੀ ਮਿਲੇ । ਮੈਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਇਹ ਲਫਜ਼ ਯਾਦ ਆਉਂਦੇ ਹਨ । ‘ਜਿਸ ਕੰਮ ਲਈ ਮੈਂ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਸੀ, ਜਿਸ ਮੁੱਦੇ ਲਈ ਮੈਂ ਲੜਿਆ ਸੀ, ਜਿਸ ਮਕਸਦ ਨੂੰ ਲੈ ਕੇ ਮੈਂ ਸਾਰੀ ਉਮਰ ਜੇਲ੍ਹਾਂ ਕਟਦਾ ਰਿਹਾ, ਜਿਸ ਆਸ਼ੇ ਨਾਲ ਮੈਂ ਗਰੀਬੀ ਦੀ ਜ਼ਿੰਦਗੀ ਕੱਟੀ ਉਹ ਮਕਸਦ ਜੇ ਮੇਰਾ ਇਸ ਜ਼ਿੰਦਗੀ ਵਿਚ ਪੂਰਾ ਨਹੀਂ ਹੋ ਸਕਦਾ ਤਾਂ ਕਮ ਅਜ ਕਮ ਮੋਰੀ ਮੌਤ ਤੋਂ ਬਾਅਦ ਪੂਰਾ ਜ਼ਰੂਰ ਹੋਵੇ’ । ਜਦੋਂ ਮੈਂ ਇਹ ਗੱਲ ਕਹਿ ਰਿਹਾ ਹਾਂ, ਮੈਂ ਇਨ੍ਹਾਂ ਲਫਜ਼ਾਂ ਦਾ ਬੜਾ ਹੀ ਦੁੱਖ ਮਹਿਸੂਸ ਕਰ ਰਿਹਾ ਹਾਂ ਔਰ ਮੈਂ ਇਹ ਸਮਝਦਾ ਹਾਂ ਕਿ 16 ਸਾਲ ਆਜ਼ਾਦੀ ਆਉਣ ਤੋਂ ਬਾਅਦ ਅੱਜ ਅਸੀਂ ਜਿਸ ਜਗਾਹ ਤੋਂ ਚੱਲੇ ਸੀ ਉਥੇ ਹੀ ਖੜ੍ਹੇ ਹਾਂ । ਅੱਜ ਉਸ ਤਰ੍ਹਾਂ ਦਾ ਹੀ ਨਾਜ਼ਕ ਮੌਕਾ ਹੈ, ਜਿਨ੍ਹਾਂ ਹਾਲਾਤ ਬਾਰੇ ਕਿ ਸਾਨੂੰ ਬੜਾ ਹੀ ਗੰਭੀਰਤਾ ਨਾਲ ਸੋਚਣਾ ਚਾਹੀਦਾ ਹੈ ।

[ਬਾਬੂ ਬਚਨ ਸਿੰਘ]

ਇਸ ਦੇਸ਼ ਵਿਚ ਸਾਨੂੰ ਮਹਾਨ ਹਸਤੀਆਂ ਦਾ ਪੂਰਾ ਸਤਕਾਰ ਤੇ ਸਨਮਾਨ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ। ਏਥੇ ਜਦੋਂ ਮੈਂ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਗੱਲ ਕਰਦਾ ਹਾਂ ਤਾਂ ਮੈਨੂੰ ਕਬੀਰ ਦੀ ਕਲਗੀ ਯਾਦ ਆਉਂਦੀ ਹੈ, ਕਿ ਇਕ ਦਫਾ ਕਬੀਰ ਜੀ ਨੂੰ ਕੋਈ ਮਿਲਣ ਆਇਆ ਤਾਂ ਮਾਈ ਲੋਈ ਨੇ ਆਖਿਆ ਕਿ ਉਹ ਤਾਂ ਮਰਘਟ ਵਿਚ ਕਿਸੇ ਮਜ਼ਲ ਨਾਲ ਗਏ ਹਨ। ਉਸ ਬੰਦੇ ਦੇ ਇਹ ਪੁਛਣ ਤੇ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਪਛਾਣਾਂਗੇ ਕਿਸ ਤਰ੍ਹਾਂ, ਤਾਂ ਮਾਈ ਨੇ ਕਿਹਾ ਜੇ ਤੂੰ ਉਨ੍ਹਾਂ ਨੂੰ ਉਥੇ ਜਾ ਕੇ ਮਿਲਣਾ ਹੈ ਤਾਂ ਵੇਖੀਂ ਜਿਸ ਦੇ ਸਿਰ ਤੇ ਕਲਗੀ ਹੋਵੇਗੀ, ਓਹੀ ਕਬੀਰ ਜੀ ਹੋਣਗੇ। ਜਦੋਂ ਉਨ੍ਹਾਂ ਦੀ ਤਲਾਸ਼ ਵਿਚ ਉਹ ਭਗਤ ਮਰਘਟ ਵਿਚ ਗਿਆ ਤਾਂ ਕੀ ਵੇਖਦਾ ਹੈ ਕਿ ਉਸ ਦੇ ਸਿਰ ਤੇ ਹੀ ਨਹੀਂ ਬਲਕਿ ਸਾਰਿਆਂ ਦੇ ਸਿਰ ਤੇ ਕਲਗੀਆਂ ਹਨ। ਉਹ ਪਰੇਸ਼ਾਨ ਹੋ ਗਿਆ ਕਿ ਇਨ੍ਹਾਂ ਵਿਚੋਂ ਮੈਂ ਕਿਸ ਨੂੰ ਕਬੀਰ ਸਮਝਾਂ। ਆਖਿਰ ਜਦੋਂ ਉਠ ਕੇ ਘਰਾਂ ਨੂੰ ਲੋਕ ਵਾਪਸ ਮੁੜਨ ਲੱਗੇ ਤਾਂ ਉਹ ਸ਼ਖਸ ਵੀ ਨਾਲ ਹੋ ਲਿਆ। ਰਸਤੇ ਵਿਚ ਕੀ ਵੇਖਦਾ ਹੈ ਕਿ ਇਕ ਇਕ ਕਰਕੇ ਸਭ ਦੀਆਂ ਕਲਗੀਆਂ ਗਾਇਬ ਹੁੰਦੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ। ਆਖਿਰ ਵਿਚ ਜਾ ਕੇ ਇਕ ਹੀ ਸ਼ਖਸ ਸੀ ਜਿਸ ਦੇ ਸਿਰ ਤੇ ਕਲਗੀ ਸੀ। ਭਗਤ ਦੌੜ ਕੇ ਕਬੀਰ ਜੀ ਦੇ ਚਰਨਾਂ ਵਿਚ ਜਾ ਗਿਰਿਆ ਅਤੇ ਸਭ ਤੋਂ ਪਹਿਲਾਂ ਕਲਗੀਆਂ ਬਾਰੇ ਹੀ ਸਵਾਲ ਕੀਤਾ। ਕਬੀਰ ਸਾਹਿਬ ਨੇ ਦੱਸਿਆ ਕਿ ਜਿਸ ਵਕਤ ਅਸੀਂ ਮਰਘਟ ਵਿਚ ਸੀ ਤਾਂ ਸਾਰਿਆਂ ਦੇ ਮੌਤ ਯਾਦ ਸੀ, ਇਸ ਲਈ ਸਭ ਦੇ ਸਿਰ ਤੇ ਕਲਗੀਆਂ ਸਨ, ਪਰ ਜਦੋਂ ਹੌਲੀ ਹੌਲੀ ਘਰ ਨੂੰ ਤੁਰੇ ਤਾਂ ਸਾਰੇ ਮੌਤ ਭੁਲ ਕੇ ਮੌਹ ਮਾਇਆ ਦੇ ਜਾਲ ਵਿਚ ਜਾ ਫਸੇ। ਇਹੋ ਹੀ ਸਾਡਾ ਹਾਲ ਹੈ। ਅਸੀਂ ਕੀ ਕੁਝ ਕਰਦੇ ਹਾਂ ਅਤੇ ਕਿਸ ਤਰ੍ਹਾਂ ਬੇਖਬਰ ਹਾਂ, ਸਾਡੇ ਕਿਸੇ ਦੇ ਮੌਤ ਯਾਦ ਨਹੀਂ। ਪ੍ਰਮਾਤਮਾ ਕਰੇ ਕਿ ਇਨ੍ਹਾਂ ਬਜ਼ੁਰਗਾਂ ਦੀ ਮੌਤ ਵੀ ਸਾਨੂੰ ਯਾਦ ਰਹੇ ਅਤੇ ਅਸੀਂ ਆਪਣੇ ਮਨ ਵਿਚ ਉਸ ਤਰ੍ਹਾਂ ਦਾ ਨਕਸ਼ਾ ਜਮਾਂ ਕੇ ਕਰੀਏ ਅਤੇ ਉਸੇ ਰਾਹ ਤੇ ਚਲੀਏ ਜਿਸ ਰਾਹ ਤੇ ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਵਰਗੇ ਆਪਣੀ ਜ਼ਿੰਦਗੀ ਵਿਚ ਚਲਦੇ ਰਹੇ ਹਨ। ਉਨ੍ਹਾਂ ਦੀ ਜ਼ਿੰਦਗੀ ਔਰ ਸਾਦਗੀ ਤੋਂ ਸਬਕ ਲੈਂਦੇ ਹੋਏ ਸਾਡਾ ਫਰਜ਼ ਹੈ ਕਿ ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੇ ਨਕਸ਼ੇ ਕਦਮ ਤੋਂ ਸਬਕ ਲੈਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕਰੀਏ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ (ਰਾਏਕੋਟ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਹਾਊਸ ਦਾ ਜ਼ਿਆਦਾ ਵੱਕਤ ਨਾ ਲੈਂਦਾ ਹੋਇਆ, **Leader of the House** ਨਾਲ ਸ਼ਰਧਾਂਜਲੀ ਪੇਸ਼ ਕਰਨ ਲਈ ਸ਼ਾਮਲ ਹੁੰਦਾ ਹਾਂ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਦੋਵੇਂ ਸੱਜਣਾਂ ਨਾਲ ਮੇਰੀ ਕੋਈ ਜਾਤੀ ਵਾਕਫੀਅਤ ਨਹੀਂ ਸੀ। ਕਿਦਾਰ ਨਾਥ ਜੀ ਨੂੰ ਬੋੜ੍ਹਾਂ ਬਹੁਤ ਵੇਖਿਆ ਹੈ। ਮੈਨੂੰ ਪਤਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਮੁਲਕ ਦੀ ਅਜ਼ਾਦੀ ਵਿਚ ਬੜਾ ਹਿੱਸਾ ਪਾਇਆ। ਇਨ੍ਹਾਂ ਦੀ ਜ਼ਿੰਦਗੀ ਤੇ ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਔਰ ਬਾਬੂ ਬਚਨ ਸਿੰਘ ਜੀ ਹੋਰਾਂ ਨੇ ਕਾਫੀ ਰੋਸ਼ਨੀ ਪਾਈ ਹੈ। ਇਕ ਗੱਲ ਮੈਂ ਇਨ੍ਹਾਂ ਬਾਰੇ ਜ਼ਰੂਰ ਕਹਾਂਗਾ ਕਿ ਕਿਦਾਰ ਨਾਥ ਜੀ ਸਿਆਹ ਪੋਸ਼ ਸਨ। ਉਹ ਕਿਉਂ ਸਿਆਹ ਪੋਸ਼ ਸਨ? ਉਨ੍ਹਾਂ ਦੀ ਇਕ **ideology** ਸੀ ਕਿ ਜਿਤਨੀ ਦੇਰ ਮੁਲਕ ਦੇ ਵਿਚ ਮੁਕੰਮਲ ਅਜ਼ਾਦੀ ਨਾ ਆ ਜਾਵੇ ਉਤਨੀ ਦੇਰ ਤੱਕ ਸਿਆਹ ਕਪੜੇ ਹੀ ਪਹਿਨਾਂਗਾ। ਮੁਲਕ ਵਿਚ 1947 ਵਿਚ ਅਜ਼ਾਦੀ ਆ ਗਈ ਪਰ ਅਜੀਬ ਗੱਲ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਸਿਆਹ ਕਪੜੇ ਨਹੀਂ ਉਤਾਰੇ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹਦਾ ਵੀ ਕੋਈ ਕਾਰਨ ਹੀ ਹੋ ਸਕਦਾ ਹੈ। ਇਹ ਤਾਂ ਨਹੀਂ ਸੀ ਹੋ ਸਕਦਾ ਕਿ ਉਹ ਬਿਲਾ ਵਜ੍ਹਾ ਕਾਲੇ ਕਪੜੇ ਨਹੀਂ ਸੀ ਉਤਾਰਦੇ। ਇਸ ਦੀ ਵਜ੍ਹਾ ਕੀ ਹੈ? ਇਸ ਦੀ **detail** ਵਿਚ ਇਸ ਵੇਲੇ ਮੈਂ ਨਹੀਂ ਜਾਣਾ ਚਾਹੁੰਦਾ। ਜਿਸ ਕਾਰਨ ਜਾਂ ਵਜ੍ਹਾ ਕਰਕੇ ਇਨ੍ਹੀ ਵੱਡੀ ਨੈਸ਼ਨਲ ਹਸਤੀ ਨੇ ਕਪੜੇ ਪਹਿਨੇ ਅਤੇ ਆਪਣੀ ਜ਼ਿੰਦਗੀ ਭਰ, ਅਜ਼ਾਦੀ ਆ ਜਾਣ ਤੋਂ ਬਾਅਦ ਵੀ ਕਪੜੇ ਨਹੀਂ ਉਤਾਰੇ, ਇਸ ਵਿਚ ਵੀ ਕੋਈ ਤਾਕਤ ਹੈ ਕੋਈ ਦਲੀਲ ਜਾਂ ਕੋਈ ਜ਼ਰੂਰੀ ਵਜ੍ਹਾ ਹੈ। ਇਸ ਕਰਕੇ ਸਾਡਾ ਫਰਜ਼ ਹੈ ਕਿ ਅਸੀਂ ਇਸ ਦੀ ਜ਼ਰੂਰ ਹੀ

ਕੋਈ ਤਫਤੀਸ਼ ਕਰੀਏ, ਇਸ ਨੂੰ *investigate* ਕਰਕੇ ਉਨ੍ਹਾਂ ਦੇ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਖਿਆਲਾਂ ਤੋਂ ਫਾਇਦਾ ਉਠਾਈਏ। ਜੇ ਕੋਈ ਐਸੇ ਨੁਕਸ ਹਨ ਜਿਨ੍ਹਾਂ ਨੂੰ ਹੁਣ ਤੱਕ ਅਸੀਂ ਸਮਝਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਨਹੀਂ ਕੀਤੀ, ਸਾਡਾ ਫਰਜ਼ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੁਕਸਾਂ ਨੂੰ ਦੂਰ ਕਰਨ ਦੀ ਕੋਸ਼ਿਸ਼ ਕਰੀਏ। ਤਾਂ ਜੋ ਹਿੰਦੁਸਤਾਨ ਦਾ ਹਰ ਆਦਮੀ ਇਹ ਸਮਝੇ ਕਿ ਹੁਣ ਅਸੀਂ ਆਜ਼ਾਦ ਹੋ ਗਏ ਹਾਂ। ਏਸੇ ਤਰ੍ਹਾਂ ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਦੇ ਸਮੇਂ ਮੈਂ ਬਿਲਕੁਲ ਦਰਸਨ ਵੀ ਨਹੀਂ ਕੀਤੇ, ਲੇਕਿਨ ਅਖਬਾਰਾਂ ਦੇ ਜ਼ਰੀਏ ਮੇਰੀ ਉਨ੍ਹਾਂ ਦੇ ਨਾਲ ਵਾਕਫੀਅਤ ਹੈ। ਮੈਂ ਮਹਿਸੂਸ ਕਰਦਾ ਹਾਂ ਕਿ ਉਹ ਇਕ ਬੜੇ ਭਾਰੀ ਆਰੀਆ ਸਮਾਜੀ ਲੀਡਰ ਸਨ। ਅਤੇ ਇਕ ਆਲ੍ਹਾ ਲਿਖਾਰੀ ਵੀ ਸਨ। ਮੈਨੂੰ ਇਸ ਗੱਲ ਦੀ ਬੜੀ ਹੈਰਾਨੀ ਹੋਈ ਜਦੋਂ ਮੈਂ ਉਨ੍ਹਾਂ ਦੀ ਮੌਤ ਦੀ ਖਬਰ ਤੇ ਇਹ ਪੜ੍ਹਿਆ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਤਾਲੀਮ ਇਸਲਾਮੀਆ ਕਾਲਜ ਦੀ ਸੀ, ਪਰ ਉਨ੍ਹਾਂ ਨੌਜਵਾਨੀ ਤੋਂ ਹੀ ਜੋ ਲਗਨ ਲਾਈ ਹੋਈ ਸੀ ਉਸ ਤਾਲੀਮ ਦੇ ਬਿਲਕੁਲ ਹੀ ਬਰਅਕਸ ਸੀ। ਉਨ੍ਹਾਂ ਨੂੰ ਇਹ ਚੀਜ਼ ਕੁਦਰਤ ਵਲੋਂ ਹੀ ਵਿਰਸੇ ਵਿਚ ਮਿਲੀ ਹੋਈ ਸੀ ਕਿ ਜੋ ਕੰਮ ਵੀ ਉਹ ਨਿਭਾਉਂਦੇ ਸੀ ਉਹ ਬੜੀ ਖੁਸ਼ ਅਸਲੂਬੀ ਨਾਲ ਨਿਭਾਉਂਦੇ ਸੀ। ਉਹ ਇਕ ਬੜੇ ਭਾਰੀ ਲੀਡਰ ਸਨ। ਅੱਜ ਉਨ੍ਹਾਂ ਦੀ ਮੌਤ ਹੋ ਜਾਣ ਤੇ ਦੇਸ਼ ਨੂੰ ਇਤਨਾ ਘਾਟਾ ਪਿਆ ਹੈ ਕਿ ਇਸ ਦਾ ਪੂਰਾ ਕਰਨਾ ਮੁਸ਼ਕਲ ਹੈ। ਮੈਂ ਦੁਹਾਂ ਸਜਣਾ ਦੀ ਮੌਤ ਤੇ ਆਪਣੀ ਪਾਰਟੀ ਵਲੋਂ ਆਪਣੇ ਆਪ ਨੂੰ **Leader of the House** ਨਾਲ ਸ਼ਾਮਲ ਕਰਦਾ ਹਾਂ ਅਤੇ ਸ਼ਰਧਾਂਜਲੀ ਪੇਸ਼ ਕਰਦਾ ਹਾਂ।

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ-ਗਿਲ (ਜਗਰਾਉਂ) : ਸਤਿਕਾਰਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਅੱਜ ਪੰਜਾਬ ਵਿਚੋਂ ਦੋ ਮਹਾਨ ਹਸਤੀਆਂ ਸਾਡੇ ਨਾਲੋਂ ਵਿਦਾ ਹੋ ਗਈਆਂ ਹਨ। ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਇਕ ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਸਹਿਗਲ ਹਨ ਜਿਨ੍ਹਾਂ ਨੇ **partition** ਤੋਂ ਪਹਿਲਾਂ ਵੀ ਅਤੇ ਬਾਅਦ ਵਿਚ ਵੀ ਬੜਾ ਕੰਮ ਕੀਤਾ ਹੈ। **Partition** ਤੋਂ 15—20 ਦਿਨ ਬਾਅਦ ਮੈਨੂੰ ਉਨ੍ਹਾਂ ਨੂੰ ਚੰਡੀਗੜ੍ਹ ਵਿਚ ਮਿਲਣ ਦਾ ਮੌਕਾ ਮਿਲਿਆ ਅਤੇ ਇਸ ਮੌਕੇ ਤੇ ਇਨ੍ਹਾਂ ਤੇ ਨਾਲ ਸਰਦਾਰ ਦਿਵਾਨ ਸਿੰਘ ਮਫਤੂਮ ਵਰਗੇ ਚੰਗੇ ਲੀਡਰਾਂ ਨਾਲ ਬੈਠ ਕੇ ਮੈਂ ਇਨ੍ਹਾਂ ਦੇ ਨਾਲ ਕਾਫੀ **close up** ਹੋ ਗਿਆ ਸੀ। ਹਕੀਕਤ ਵਿਚ, ਮੇਰੇ ਪਾਸ ਅਫਸੋਸ ਦਾ ਕੋਈ ਲਫਜ਼ ਨਹੀਂ ਸੀ ਜਦੋਂ ਕਿ ਮੈਨੂੰ ਇਨ੍ਹਾਂ ਦੀ ਜੁਦਾਈ ਦੀ ਖਬਰ ਮਿਲੀ। ਮੈਨੂੰ ਹੀ ਪਤਾ ਹੈ ਕਿ ਜਿਸ ਤਰੀਕੇ ਨਾਲ **partition** ਤੋਂ ਬਾਅਦ ਉਨ੍ਹਾਂ ਨੇ ਦਿੱਲੀ ਵਿਚ ਮਿਲ ਮਿਲਾ ਕੇ ਆਪਣੇ ਭਰਾਵਾਂ ਦੀ ਸੇਵਾ ਕੀਤੀ। ਬਤੌਰ ਇਕ **political** ਹਸਤੀ ਦੇ ਉਹ ਇਕ ਬੇਮਿਸਾਲ ਸ਼ਖਸੀਅਤ ਸਨ। ਮੈਂ ਇਸ ਗੱਲ ਨੂੰ ਇਸ ਹਾਊਸ ਵਿਚ ਸੈਂਕੜੇ ਦਫਾ ਕਿਹਾ ਹੈ ਕਿ ਅੱਜ ਅਸੀਂ ਹੁੱਬਲਵਤਨੀ ਨੂੰ ਤਾਂ ਭੁਲ ਹੀ ਚੁਕੇ ਹਾਂ। ਅਸੀਂ ਨਹੀਂ ਜਾਣਦੇ ਕਿ ਇਸ ਕਿਸਮ ਦੀਆਂ ਮਹਾਨ ਹਸਤੀਆਂ ਦੀ ਕਿਵੇਂ ਰਾਖੀ ਕਰਨੀ ਹੈ ਜਿਹੜੇ ਕਿ ਕੌਮਾਂ ਦਾ ਖਜ਼ਾਨਾ ਹਨ। ਮੇਰਾ ਸਿਰ ਸ਼ਰਮ ਨਾਲ ਝੁਕ ਜਾਂਦਾ ਹੈ ਜਦੋਂ ਮੈਂ ਇਹ ਆਖਦਾ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਦਾ ਘਰ ਇਕ ਆਮ ਆਦਮੀ ਦੇ ਘਰ ਨਾਲੋਂ ਕੋਈ ਬਹੁਤਾ ਚੰਗਾ ਨਹੀਂ ਸੀ। 1957 ਵਿਚ ਜਦੋਂ ਲੁਧਿਆਣੇ ਵਿਚ ਇਲੈਕਸ਼ਨ ਹੋਏ। ਮੈਂ ਇਹ ਗੱਲ ਬੜੇ ਫਖਰ ਨਾਲ ਕਹਿ ਸਕਦਾ ਹਾਂ ਕਿ ਕਿਦਾਰ ਨਾਥ ਜੀ ਨੇ ਜੇ ਉਹ **Independently** ਲੜਦੇ ਤਾਂ ਜ਼ਰੂਰ ਕਾਮਿਆਬ ਹੋ ਜਾਣਾ ਸੀ ਪਰ ਉਸ ਦੇ ਭਰਾਵਾਂ ਦੇ ਡਰੋਸੇ ਨੇ ਉਸ ਮਹਾਨ ਆਦਮੀ ਨੂੰ ਉਸ ਦਿਨ ਹੀ ਮਾਰ ਦਿੱਤਾ ਕਿਉਂ ਜੋ ਦਿਲ ਦੀ ਬੀਮਾਰੀ ਜੋ ਉਨ੍ਹਾਂ ਨੂੰ ਲੱਗੀ ਉਹ ਇਸ ਦਿਨ ਤੋਂ ਹੀ ਸ਼ੁਰੂ ਹੋਈ। ਕਾਸ਼ ! ਇਹ ਚੀਜ਼ ਇਸ ਦੇਸ਼ ਵਿਚ ਮੁੜ ਦਹੁਰਾਈ ਨਾ ਜਾਵੇ। ਜੋ ਇਜ਼ਤ ਤੇ ਮਾਣ ਦੇਸ਼ ਦੀ ਆਜ਼ਾਦੀ ਤੋਂ ਬਾਅਦ ਸਾਨੂੰ ਦੇਣਾ ਚਾਹੀਦਾ ਸੀ, ਮੈਨੂੰ ਅਫਸੋਸ ਹੈ ਕਿ ਅਸੀਂ ਨਹੀਂ ਦੇ ਸਕੇ। ਇਸ ਵੇਲੇ ਲੋੜ ਹੈ ਕਿ ਵਾਹਿਗੁਰੂ ਸਾਨੂੰ ਹਿੰਮਤ ਦੇਵੇ ਕਿ ਅਸੀਂ ਅੱਗੋਂ ਲਈ ਐਸੀਆਂ ਜਿਉਂਦੀਆਂ ਜਾਗਦੀਆਂ ਹਸਤੀਆਂ ਦੀ ਰਾਖੀ ਕਰ ਸਕੀਏ। ਜਿਥੇ ਮੈਂ ਕਿਦਾਰ ਨਾਥ ਜੀ ਦੀ ਗੱਲ ਕਰਦਾ ਹਾਂ ਉਥੇ ਮੈਂ ਮਹਾਸ਼ਾ ਜੀ ਬਾਰੇ ਵੀ ਇਹੋ ਲਫਜ਼ ਕਹਾਂਗਾ ਕਿ ਜੋ ਮਹਾਨ ਜਗ੍ਹਾ ਇਨ੍ਹਾਂ ਸ਼ਖਸੀਅਤਾਂ ਨੂੰ ਆਜ਼ਾਦੀ ਤੋਂ ਬਾਅਦ ਮਿਲਣੀ ਚਾਹੀਦੀ ਸੀ ਉਹ ਮੇਰਾ ਦੇਸ਼ ਇਨ੍ਹਾਂ ਹਸਤੀਆਂ ਨੂੰ ਨਹੀਂ ਦੇ ਸਕਿਆ। ਮਹਾਸ਼ਾ ਜੀ ਨਾਲ ਮੇਰਾ ਬਹੁਤ ਦਫਾ

[ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿਲ]

ਮਤ ਭੇਦ ਹੋਇਆ ਹੈ, ਕਈ ਦਫਾ ਮੁਲਾਕਾਤ ਵੀ ਹੋਈ ਹੈ। ਮੈਂ ਉਨ੍ਹਾਂ ਦੀ ਕਾਬਲੀਅਤ, ਜਿਹੜੀ ਕਿ ਉਨ੍ਹਾਂ ਵਿਚ ਕੁਦਰਤੀ ਸੀ, ਦੀ ਦਾਦ ਦਿੱਤੇ ਬਿਨਾਂ ਨਹੀਂ ਰਹਿ ਸਕਦਾ। ਕੋਈ ਬਹੁਤੇ ਦਿਨ ਨਹੀਂ ਹੋਏ ਮੈਂ ਉਨ੍ਹਾਂ ਦੇ ਗੁਣਾਂ ਦੀ ਮਿਸਾਲ ਇਸ ਤਰ੍ਹਾਂ ਪੇਸ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਦੋ-ਚਾਰ ਦਿਨ ਹੀ ਹੋਏ ਹਨ ਕਿ ਉਨ੍ਹਾਂ ਇਕ **article** ਲਿਖਦੇ ਹੋਏ ਇਹ ਲਿਖਿਆ ਕਿ "ਮਾਸਟਰ ਤਾਰਾ ਸਿੰਘ ਜੀ ਅਤੇ ਸੰਤ ਫਤਿਹ ਸਿੰਘ ਜੀ ਵਿਚ ਇਤਨਾ ਕੁ ਹੀ ਫਰਕ ਹੈ ਜਿਤਨਾ ਕਿ ਛੇ ਅਤੇ ਅੱਧੀ ਦਰਜਨ ਵਿਚ ਹੋਵੇ।" ਇਹ ਪੜ੍ਹਕੇ ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਇਕ ਚਿੱਠੀ ਲਿਖੀ ਅਤੇ ਉਨ੍ਹਾਂ ਨੇ ਮੈਨੂੰ ਸਨੇਹਾ ਭੇਜਿਆ ਕਿ ਮੈਂ ਇਸ ਚਿੱਠੀ ਦਾ ਜਵਾਬ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਮੇਰੇ ਕਹਿਣ ਦਾ ਭਾਵ ਇਹ ਹੈ ਕਿ ਭਾਵੇਂ ਉਨ੍ਹਾਂ ਦਾ ਕੋਈ ਦੋਸਤ ਹੋਵੇ ਭਾਵੇਂ ਮੁਖਾਲਿਫ ਜੇਕਰ ਉਨ੍ਹਾਂ ਨੂੰ ਚਿੱਠੀ ਲਿਖੀ ਜਾਵੇ ਤਾਂ ਉਹ ਉਸਦਾ ਜਵਾਬ ਦੇਣਾ **social** ਫਰਜ਼ ਸਮਝਦੇ ਸਨ। ਭਾਵੇਂ ਸਾਡਾ ਆਪਸ ਵਿਚ ਸਿਆਸੀ ਮਤ ਭੇਦ ਸੀ ਲੇਕਿਨ ਮੈਂ ਇਹ ਗੱਲ ਜ਼ਰੂਰ ਕਹਾਂ-ਗਾ ਕਿ ਬੜੇ ਨਿਡਰ ਤੇ ਦਲੇਰ ਅਖਬਾਰਨਵੀਸ ਸਨ। ਮੈਨੂੰ ਅਫਸੋਸ ਹੈ, ਅਤੇ ਸਾਰੀ ਅਖਬਾਰੀ ਦੁਨੀਆਂ ਨੂੰ ਅਫਸੋਸ ਹੈ, ਕਿ ਐਸਾ ਨਿਡਰ ਅਖਬਾਰਨਵੀਸ ਸਾਡੇ ਕੋਲੋਂ ਵਿਛੜ ਗਿਆ ਹੈ। ਅਸੀਂ ਸਾਰੇ ਉਨ੍ਹਾਂ ਨੂੰ ਸ਼ਰਧਾਂਜਲੀ ਪੇਸ਼ ਕਰਦੇ ਹਾਂ ਕਿ ਪਰਮਾਤਮਾ ਉਨ੍ਹਾਂ ਦੀ ਰੂਹ ਨੂੰ ਸ਼ਾਂਤੀ ਦੇਵੇ। ਉਹੋ ਆਦਮੀ ਸੁਰਗ ਵਿਚ ਜਾਂਦੇ ਹਨ ਜਿਨ੍ਹਾਂ ਦੇ ਗੁਜ਼ਰ ਜਾਣ ਤੋਂ ਬਾਅਦ ਲੋਕ ਉਨ੍ਹਾਂ ਨੂੰ ਯਾਦ ਕਰਨ। ਕਿਦਾਰ ਨਾਥ ਸਹਿਗਲ ਜੀ ਸਾਡੇ ਕੋਲੋਂ ਜ਼ਰੂਰ ਚਲੇ ਗਏ ਹਨ ਲੇਕਿਨ ਉਨ੍ਹਾਂ ਦੀ ਯਾਦ ਹਮੇਸ਼ਾ ਲਈ ਕਾਇਮ ਰਹੇਗੀ। ਹਿੰਦੁਸਤਾਨ ਦੇ ਲੋਕ ਉਨ੍ਹਾਂ ਨੂੰ ਕਦੇ ਭੁਲ ਨਹੀਂ ਸਕਦੇ ਅਤੇ ਲੋਕ ਉਨ੍ਹਾਂ ਦੀ ਜ਼ਿੰਦਗੀ ਤੋਂ ਹਮੇਸ਼ਾ ਸਬਕ ਲੈਂਦੇ ਰਹਿਣਗੇ। ਪਰਮਾਤਮਾ ਕਰੇ ਕਿ ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੇ ਨਕਸ਼ੇਕਦਮ ਤੇ ਚਲ ਸਕੀਏ।

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ (ਫਿਰੋਜ਼ਪੁਰ): ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਗੱਲ ਸਹੀ ਹੈ ਅਤੇ ਕਹਿਣ ਵਾਲੀ ਨਹੀਂ ਕਿ ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਦੇ ਚਲੇ ਜਾਣ ਨਾਲ ਲੇਖਕ ਸੰਸਾਰ ਵਿਚ ਬੜੀ ਭਾਰੀ ਕਮੀ ਹੋ ਗਈ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਅਖਬਾਰ ਦਾ ਨਾਮ ਮਹਾਰਾਣਾ ਪ੍ਰਤਾਪ ਦੇ ਨਾਮ ਤੇ ਰਖਿਆ ਅਤੇ ਨਿਡਰਤਾ ਅਤੇ ਦਲੇਰੀ ਵਿਚ ਉਹ ਮਹਾਰਾਣਾ ਜੀ ਦੇ ਕਾਇਲ ਸਨ। ਆਪਖੁਦ ਵੀ ਉਹ ਉਸੇ ਤਰ੍ਹਾਂ ਨਿਡਰ ਤੇ ਦਲੇਰ ਰਹੇ ਸਾਨੂੰ ਉਨ੍ਹਾਂ ਦੀ ਜ਼ਿੰਦਗੀ ਦੇ ਗੁਣ ਹਾਸਲ ਕਰਨੇ ਚਾਹੀਦੇ ਹਨ। ਉਨ੍ਹਾਂ ਦੀ ਜ਼ਿੰਦਗੀ ਸ਼ੁਰੂ ਤੋਂ ਲੈਕੇ ਆਖਰ ਤਕ ਨਿਡਰਤਾ ਦੀ ਰਹੀ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਬੜੀ ਕਰੜਾਈ ਦੇ ਵਕਤ ਵੀ ਆਪਣੀ ਨਿਡਰਤਾ ਨਹੀਂ ਛੱਡੀ ਭਾਵੇਂ ਉਨ੍ਹਾਂ ਦੀ ਅਖਬਾਰ ਦੀ ਜ਼ਮਾਨਤ ਕਈ ਵਾਰੀ ਜ਼ਬਤ ਕਰ ਲਈ ਗਈ। ਉਨ੍ਹਾਂ ਨੇ ਆਰੀਆ ਸਮਾਜ ਸਤਿਆਗ੍ਰਹ ਵਿਚ ਬਹੁਤ ਹਿੱਸਾ ਲਿਆ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਆਜ਼ਾਦੀ ਦੀ ਜੰਗ ਦੇ ਦੌਰਾਨ ਵੀ ਜੇਲ ਜਾਣਾ ਪਿਆ। ਜੇਕਰ ਉਨ੍ਹਾਂ ਨੂੰ ਕਿਸੇ ਨਾਲ ਇਖਤਲਾਫ ਸਨ ਤਾਂ ਉਨ੍ਹਾਂ ਨੇ ਉਨ੍ਹਾਂ ਨੂੰ ਛੁਪਾਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਨਹੀਂ ਕੀਤੀ ਬਲਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਵਧ ਤੋਂ ਵਧ ਨੁਮਾਇਆਂ ਕਰਕੇ **thrash out** ਕਰਕੇ ਮਿਟਾਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ। ਉਨ੍ਹਾਂ ਨੇ ਅਖਬਾਰਨਵੀਸੀ ਵਿਚ ਇਕ ਨਵਾਂ **taste** ਪੈਦਾ ਕੀਤਾ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ ਲੇਖਣੀ ਵਿਚ ਉਹ ਰਸ ਤੇ ਤਾਕਤ ਸੀ ਕਿ ਜਿਹੜੇ ਲੋਕ ਉਨ੍ਹਾਂ ਦੇ ਖਿਆਲਾਂ ਨਾਲ ਸਹਿਮਤ ਨਹੀਂ ਹੁੰਦੇ ਸਨ ਉਹ ਵੀ ਉਨ੍ਹਾਂ ਨੂੰ ਦਿਲਚਸਪੀ ਨਾਲ ਪੜ੍ਹਦੇ ਸਨ। ਸਾਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਗੁਜ਼ਰ ਜਾਣ ਦਾ ਬਹੁਤ ਅਫਸੋਸ ਹੈ। ਸਾਨੂੰ ਅਜ ਬੜਾ ਅਫਸੋਸ ਹੈ ਕਿ ਇਹੋ ਜਿਹੇ ਨਿਡਰ ਲੋਕਾਂ ਦੀ ਕਮੀ ਹੁੰਦੀ ਜਾ ਰਹੀ ਹੈ ਅਤੇ ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਨੇ ਗੁਲਾਮੀ ਦੇ ਦਿਨਾਂ ਵਿਚ ਆਪਣੀ ਰਾਏ ਆਜ਼ਾਦੀ ਨਾਲ ਜਾਹਰ ਕੀਤੀ ਉਹ ਤਬਕਾ ਖਤਮ ਹੁੰਦਾ ਜਾ ਰਿਹਾ ਹੈ। ਜੇ ਖਲਾ ਮਹਾਸ਼ਾ ਜੀ ਦੇ ਚਲੇ ਜਾਣ ਨਾਲ ਅਖਬਾਰੀ ਦੁਨੀਆਂ ਵਿਚ ਪੈਦਾ ਹੋ ਗਿਆ ਹੈ ਉਹ ਸ਼ਾਇਦ ਕੋਈ ਪੂਰਾ ਨਾ ਕਰ ਸਕੇ। ਉਨ੍ਹਾਂ ਦੇ ਲੜਕੇ ਅਖਬਾਰ ਨੂੰ ਚੰਗੀ ਤਰ੍ਹਾਂ ਚਲਾ ਰਹੇ ਹਨ ਲੇਕਿਨ ਜੇ ਤਾਕਤ ਤੇ ਨਿਡਰਤਾ ਉਨ੍ਹਾਂ ਦੀ ਲੇਖਣੀ

ਵਿਚ ਸੀ ਉਹ ਕਿਸੇ ਹੋਰ ਦੇ ਹਿੱਸੇ ਵਿਚ ਨਹੀਂ ਆਈ। ਉਨ੍ਹਾਂ ਦੀ ਕਮੀ ਤਾਂ ਸ਼ਾਇਦ ਕੋਈ ਪੂਰੀ ਨਾ ਕਰ ਸਕੇ ਲੇਕਿਨ ਜੋ ਗੁਣ ਉਨ੍ਹਾਂ ਵਿਚ ਸਨ ਜੇਕਰ ਸਾਡੀ ਜ਼ਿੰਦਗੀ ਵਿਚ ਰਸ ਜਾਣ ਤਾਂ ਉਹ ਉਨ੍ਹਾਂ ਦੀ ਸਹੀ ਯਾਦਗਾਰ ਹੋਵੇਗੀ।

ਜਿਥੋਂ ਤਕ ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਜੀ ਸਹਿਗਲ ਦਾ ਤਅੱਲਕ ਹੈ ਉਨ੍ਹਾਂ ਦਾ 55—56 ਸਾਲ ਤੋਂ ਸਾਡੀ **family** ਨਾਲ ਬਹੁਤ ਤੁਅੱਲਕ ਰਿਹਾ ਹੈ। ਉਨ੍ਹਾਂ ਦੀ ਸਾਡੇ ਘਰ ਇਕ ਫੋਟੋ ਹੈ। 1908 ਵਿਚ ਜਦੋਂ ਲੋਕਮਾਨੀਆ ਤਿਲਕ ਜੀ ਨੇ 'ਅੰਗਰੇਜ਼ੋ ਹਿੰਦੁਸਤਨਾ ਛੋੜ ਦੋ' ਦਾ ਨਾਹਰਾ ਲਾਇਆ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਸਜ਼ਾ ਹੋਈ ਤਾਂ ਹੋਸ਼ਿਆਰਪੁਰ ਵਿਚ ਤਿਲਕ ਆਸ਼ਰਮ ਕਾਇਮ ਕੀਤਾ ਗਿਆ ਅਤੇ ਇਹ ਫੋਟੋ ਉਸ ਵੇਲੇ ਦੀ ਹੀ ਹੈ ਜਿਸ ਵਿਚ ਸਰਦਾਰ ਅਜੀਤ ਸਿੰਘ, ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਸਹਿਗਲ, ਅੰਬਾ ਪਰਸ਼ਾਦ ਜੀ, ਪਰਾਸ਼ਰ ਸਾਹਿਬ ਤੇ ਫਲਕ ਸਾਹਿਬ ਹਨ। ਸਭ ਨੇ ਜੇਲ੍ਹੀਆਂ ਵਰਗਾ ਲਿਬਾਸ ਪਾਇਆ ਹੋਇਆ ਹੈ ਉਨ੍ਹਾਂ ਨੇ ਫੈਸਲਾ ਕੀਤਾ ਸੀ ਕਿ ਜਿਹੜਾ ਅਰਸਾ ਲੋਕਮਾਨੀਆ ਜੀ ਜੇਲ੍ਹ ਵਿਚ ਰਹਿਣਗੇ ਉਹ ਵੀ ਜੇਲ੍ਹੀਆਂ ਵਰਗੀ ਜ਼ਿੰਦਗੀ ਬਸਰ ਕਰਨਗੇ। ਕਿਤਨੀ ਚੰਗੀ ਗੱਲ ਸੀ ਕਿ ਜੇਕਰ ਕੋਈ ਸਾਥੀ ਜੇਲ੍ਹ ਚਲਾ ਜਾਂਦਾ ਹੈ ਤਾਂ ਉਸਦੇ ਸਾਥੀ ਬਾਹਰ ਰਹਿੰਦੇ ਹੋਏ ਵੀ ਉਸੇ ਤਰ੍ਹਾਂ ਦਾ ਜੇਲ੍ਹੀਆਂ ਵਾਲਾ ਜੀਵਨ ਬਸਰ ਕਰਦੇ ਸਨ। ਫੇਰ 1910—11 ਵਿਚ ਉਨ੍ਹਾਂ ਨੂੰ ਤੇ ਲਾਲਾ ਜਗਨ ਨਾਥ ਜੀ ਦੋਹਾਂ ਭਰਾਵਾਂ ਨੂੰ ਗੁਜਰਾਤ ਦੇ ਦਿਹਾਤੀ ਇਲਾਕੇ ਵਿਚ ਨਜ਼ਰਬੰਦ ਕਰ ਦਿਤਾ। ਉਸ ਤੋਂ ਬਾਅਦ 1914-15 ਦਾ ਦੌਰ ਆਉਂਦਾ ਹੈ ਜਦੋਂ ਕਿ ਮੇਰਠ **conspiracy case** ਵਿਚ ਸਰਦਾਰ ਕਰਤਾਰ ਸਿੰਘ ਸਰਾਭਾ ਤੇ ਸ੍ਰੀ ਵਿਸ਼ਨੂ ਰਾਕੇਸ਼ ਪਿੰਗਲੇ ਨੂੰ ਫਾਂਸੀ ਹੋਈ ਤੇ ਉਨ੍ਹਾਂ ਦੇ ਅਨੇਕਾਂ ਸਾਥੀ ਕਾਲੇ ਪਾਣੀ ਭੇਜ ਦਿਤੇ ਗਏ। ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਸਹਿਗਲ ਭਾਰਤ ਮਾਤਾ ਸੋਸਾਇਟੀ ਦੇ ਮੈਂਬਰ ਸਨ ਅਤੇ ਇਸਦੇ ਨਤੀਜੇ ਦੇ ਤੌਰ ਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਪਕੜ ਲਿਆ ਗਿਆ ਲੇਕਿਨ ਉਨ੍ਹਾਂ ਦੇ ਖਿਲਾਫ ਸਬੂਤ ਨਾ ਹੋਣ ਕਰਕੇ ਉਹ ਬਰੀ ਹੋ ਗਏ ਲੇਕਿਨ ਫੇਰ ਨਜ਼ਰਬੰਦ ਕਰ ਦਿਤੇ ਗਏ। ਉਹ ਇਤਨੇ ਦੇਸ਼ ਭਗਤ ਸਨ ਕਿ ਮੈਂਨੂੰ ਇਕ ਗੱਲ ਯਾਦ ਆ ਗਈ ਹੈ ਜੋ ਸਾਬਤ ਕਰਦੀ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਦਿਲ ਵਿਚ ਦੇਸ਼ ਲਈ ਕਿਤਨੀ ਤੜਪ ਸੀ। ਇਕ ਦਫਾ ਸ਼ਹੀਦੇਆਜ਼ਮ ਭਗਤ ਸਿੰਘ ਉਨ੍ਹਾਂ ਦੇ ਮਕਾਨ ਤੇ ਗਏ। ਉਨ੍ਹਾਂ ਨੇ ਲੱਠੇ ਦੀ ਸ਼ਲਵਾਰ ਤੇ **mill made** ਕਪੜੇ ਦੀ ਕਮੀਜ਼ ਪਾਈ ਹੋਈ ਸੀ। ਲਾਲਾ ਜੀ ਇਹ ਵੇਖ ਕੇ ਬੜੇ ਨਾਰਾਜ਼ ਹੋਏ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਦੋਵੇਂ ਕਪੜੇ ਉਨ੍ਹਾਂ ਪਾੜ ਦਿਤੇ ਅਤੇ ਕਿਹਾ ਕਿ ਤੇਰੇ ਸਰੀਰ ਤੇ ਮੈਂਨੂੰ ਇਹ ਕਪੜੇ ਚੰਗੇ ਨਹੀਂ ਲਗਦੇ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ ਇਨ੍ਹਾਂ ਦੀ ਜ਼ਰੂਰਤ ਸੀ ਇਸ ਲਈ ਪਹਿਨੇ ਹਨ। ਪਰ ਉਹ ਨਾ ਮੰਨੇ ਅਤੇ ਕਿਹਾ ਕਿ ਮੈਂ ਤੇਰੇ ਸਰੀਰ ਤੇ ਖੱਦਰ ਤੋਂ ਇਲਾਵਾ ਹੋਰ ਕਪੜਾ ਨਹੀਂ ਵੇਖ ਸਕਦਾ ਤੇ ਤੇਰੇ ਵਰਗੇ ਆਦਮੀ ਨੂੰ ਇਹੋ ਕਪੜੇ ਚੰਗੇ ਲਗਦੇ ਹਨ। ਇਹ ਛੋਟੀ ਜੇਹੀ ਗੱਲ ਉਨ੍ਹਾਂ ਦੇ ਸੁਦੇਸ਼ੀ ਪਿਆਰ ਨੂੰ ਜ਼ਾਹਰ ਕਰਦੀ ਹੈ। ਫੇਰ ਉਹ ਮੇਰਠ ਵਿਚ **labour movement** ਵਿਚ ਪਕੜੇ ਗਏ ਅਤੇ ਮੁੱਕਦਮਾ ਚਲਦਾ ਰਿਹਾ। ਉਨ੍ਹਾਂ ਨੇ ਬੜੀ ਬਹਾਦਰੀ ਨਾਲ ਜੋ ਅਲਜ਼ਾਮ ਸਰਕਾਰ ਤੇ ਲਾਏ ਸਨ ਉਨ੍ਹਾਂ ਨੂੰ ਤਸਲੀਮ ਕੀਤਾ ਅਤੇ ਇਸ ਗੱਲ ਤੋਂ ਨਹੀਂ ਡਰੇ ਕਿ ਸਜ਼ਾ ਹੋਵੇਗੀ। ਉਨ੍ਹਾਂ ਦੀ ਇਹ ਖੂਬੀ ਸੀ ਕਿ ਜੋ ਗੱਲ ਉਨ੍ਹਾਂ ਕਹੀ ਉਸਤੋਂ ਅਦਾਲਤ ਵਿਚ ਡਰ ਕੇ ਕਦੇ ਨਹੀਂ ਮੁਕਰੰ। ਇਸੇ ਤਰ੍ਹਾਂ ਜੇਲ੍ਹ ਵਿਚ ਹੁੰਦੇ ਹੋਏ ਅਸੈਂਬਲੀ ਦੇ ਮੈਂਬਰ ਬਣੇ। ਲੇਕਿਨ ਬੜੇ ਅਫਸੋਸ ਦੀ ਗੱਲ ਹੈ ਕਿ 1947 ਤੋਂ ਬਾਅਦ ਜੋ ਆਜ਼ਾਦੀ ਦਾ ਦੌਰ ਆਇਆ ਉਸ ਵਿਚ ਉਨ੍ਹਾਂ ਦੀ ਉਂ ਉਨ੍ਹਾਂ ਦੇ ਸਾਥੀਆਂ ਦੀ ਜਿਨ੍ਹਾਂ ਨੇ ਜੰਗੋ ਆਜ਼ਾਦੀ ਵਿਚ ਮਿਸਾਲਾਂ ਕਾਇਮ ਕੀਤੀਆਂ ਸਨ ਬੇਕਦਰੀ ਹੋਈ ਪਰ ਉਨ੍ਹਾਂ ਦੇ ਦਿਲ ਤੇ ਇਸਦਾ ਕੋਈ ਅਸਰ ਨਹੀਂ ਸੀ। ਉਹ **reward** ਨਹੀ ਚਾਹੁੰਦੇ ਸਨ। ਅਜ ਕੌਮ ਨੂੰ ਹੋਰ ਵੀ ਐਸੇ ਲੋਕਾਂ ਦੀ ਲੋੜ ਹੈ ਜੋ ਕਿ ਬਗੈਰ ਕਿਸੇ **reward** ਦੇ ਖਿਆਲ ਤੋਂ ਸੇਵਾ ਕਰਦੇ ਰਹਿਣ। ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਇਕ ਦਫਾ ਕਾਲੇ ਕਪੜਿਆਂ ਦੇ ਬਾਰੇ ਪੁਛਿਆਂ ਤਾਂ

[ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ]

ਕਹਿਣ ਲਗੇ ਕੀ ਤੇਰੇ ਖਿਆਲ ਵਿਚ ਉਹੋ ਆਜ਼ਾਦੀ ਮਿਲ ਗਈ ਹੈ ਜਿਹੜੀ ਅਸੀਂ ਚਾਹੁੰਦੇ ਸੀ ? ਉਨ੍ਹਾਂ ਨੇ ਜੋ ਵਰਤ ਲਿਆ ਉਸ ਨੂੰ ਸਾਰੀ ਉਮਰ ਨਿਭਾਇਆ। ਮੈਂ ਆਪਣੇ ਵਲੋਂ ਤੇ ਆਪਣੇ ਸਾਥੀਆਂ ਵਲੋਂ ਇਨ੍ਹਾਂ ਨੇਤਾਵਾਂ ਨੂੰ ਸ਼ਰਧਾਂਜਲੀ ਪੇਸ਼ ਕਰਦਾ ਹਾਂ।

ਸਰਦਾਰ ਜਾਗੀਰ ਸਿੰਘ ਜੋਗਾ (ਤਲਵੰਡੀ ਸਾਬੋ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਨ੍ਹਾਂ ਦੋਹਾਂ ਹਸਤੀਆਂ ਦਾ ਸਾਥੋਂ ਜੁਦਾ ਹੋ ਜਾਣ ਦਾ ਸਾਨੂੰ ਬਹੁਤ ਅਫਸੋਸ ਹੈ। ਮੈਂ ਤੇ ਲਾਲਾ ਕਿਦਾਰ ਨਾਥ ਜੀ ਕਾਫੀ ਅਰਸਾ ਗੁਜਰਾਤ ਜੇਲ੍ਹ ਵਿਚ ਇੱਕਠੇ ਰਹੇ ਹਾਂ। ਆਜ਼ਾਦੀ ਦੀ ਤਹਿਰੀਕ ਦੇ ਦਿਨਾਂ ਵਿਚ ਲਾਲਾ ਜੀ ਮਜ਼ਦੂਰਾਂ ਤੇ ਕਿਸਾਨਾਂ ਨੂੰ ਉਸ ਤਹਿਰੀਕ ਵਿਚ ਸ਼ਾਮਲ ਕਰਨ ਦੀ ਕੋਸ਼ਿਸ਼ ਕਰਦੇ ਰਹੇ ਅਤੇ ਬੜੀ ਨਿਡਰਤਾ ਨਾਲ ਕੰਮ ਕਰਦੇ ਰਹੇ। ਇਸ ਮੁਸੀਬਤ ਦੇ ਸਮੇਂ ਵਿਚ ਸਾਨੂੰ ਐਸੇ ਨਿਡਰ ਆਦਮੀ ਦੀ ਬਹੁਤ ਲੋੜ ਸੀ। ਉਹ ਅਜ ਵੀ ਸਾਡੀ ਮਦਦ ਕਰਦੇ ਅਤੇ ਰਹਿਨੁਮਾਈ ਕਰਦੇ ਹੁਣ ਸਾਨੂੰ ਚਾਹੀਦਾ ਹੈ ਕਿ ਅਸੀਂ ਲਾਲਾ ਜੀ ਦੇ ਕੀਤੇ ਹੋਏ ਕਾਰਨਾਮਿਆਂ ਤੋਂ ਕੋਈ ਸਬਕ ਹਾਸਲ ਕਰੀਏ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਨਕਸ਼ੇ ਕਦਮ ਤੇ ਚਲੀਏ।

ਜਿਥੋਂ ਤਕ ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਜੀ ਦਾ ਤਅਲੁਕ ਹੈ ਉਹ ਉਰਦੂ ਦੇ ਬਹੁਤ ਵਡੇ ਲਿਖਾਰੀ ਸਨ। ਉਨ੍ਹਾਂ ਨੇ ਮੁਲਕ ਦੀ ਬੜੀ ਸੇਵਾ ਕੀਤੀ ਹੈ। ਹੁਣੇ ਹੀ ਸਾਡੇ ਫਾਜ਼ਲ-ਜਜ ਸਾਹਿਬ ਨੇ ਦਸਿਆ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਇਸਲਾਮੀਆ ਕਾਲਜ ਵਿਚ ਤਾਲੀਮ ਪਾਈ। ਉਨ੍ਹਾਂ ਨੇ ਫਿਰਕੂ ਕਾਲਿਜ ਵਿਚ ਤਾਲੀਮ ਪਾਈ। ਜਿਥੇ ਉਹ ਹਿੰਦੂ ਫਿਰਕੇ ਨੂੰ ਨੈਸ਼ਨਲਿਜ਼ਮ ਤੋਂ ਪਹਿਲਾਂ ਤਰਜੀਹ ਦਿੰਦੇ ਸਨ ਇਹ ਤੰਗ ਨਜ਼ਰੀ ਹੀ ਸੀ। ਜਿਥੇ ਉਹ ਇਕ ਫਿਰਕੇ ਤੇ ਮਜ਼ਹੂਨ ਲਿਖਦੇ ਸਨ ਸਾਡੇ ਪੰਜਾਬ ਵਾਸਤੇ ਦਫੇੜ ਦਾ ਕਾਰਨ ਬਣ ਜਾਂਦੇ ਸਨ। ਪਰ ਗੌਰਮੈਂਟ ਇਸ ਬੀਮਾਰੀ ਨੂੰ ਅਜ ਤਕ ਬੰਦ ਨਹੀਂ ਕਰ ਸਕੀ। ਆਜ਼ਾਦੀ ਤੋਂ ਬਾਅਦ ਵੀ ਫਿਰਕੂ ਸਕੂਲ ਤੇ ਕਾਲਜ ਚਲਦੇ ਹਨ ਉਹ ਬੰਦ ਕੀਤੇ ਜਾਣ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਬੀਮਾਰੀ ਜਲਦੀ ਖਤਮ ਹੋ ਸਕਦੀ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਮਹਾਸ਼ਾ ਕ੍ਰਿਸ਼ਨ ਜੀ ਦੀ ਕਲਮ ਨੌਜਵਾਨਾਂ ਨੂੰ ਟੁੰਬਦੀ ਸੀ, ਹਮੇਸ਼ਾ ਮੁਲਕ ਦੀ ਆਜ਼ਾਦੀ ਲਈ ਪਰੇਰਦੀ ਸੀ। **Chief Minister** ਸਾਹਿਬ ਨੇ ਜੋ ਸ਼ੌਕ ਦਾ ਮਤਾ ਪੇਸ਼ ਕੀਤਾ ਹੈ ਅਸੀਂ ਪਾਰਟੀ ਦੇ ਸਾਰੇ ਮੈਂਬਰ ਉਸ ਵਿਚ ਸ਼ਾਮਲ ਹੋ ਕੇ ਹਾਂ ਅਤੇ ਉਨ੍ਹਾਂ ਦੋਵਾਂ ਬਜ਼ੁਰਗਾਂ ਨੂੰ ਸ਼ਰਧਾਂਜਲੀ ਪੇਸ਼ ਕਰਦੇ ਹਾਂ।

ਸ਼੍ਰੀਮਤੀ ਜਨਮੋ ਦੇਵੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਆਜ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਮੈਂ, ਹਮਾਰੇ ਹਾਊਸ ਕੇ ਡੀਪਰ ਨੇ ਜੋ ਸ਼ੌਕ ਪ੍ਰਸਤਾਵ ਪੇਸ਼ ਕਿਆ ਹੈ ਉਸ ਪਰ ਪਾਰਟੀ ਕੇ ਨੇਤਾਓਂ ਨੇ ਬਹੁਤ ਕੁਝ ਕਹਾ। ਲੇਕਿਨ ਮੈਂ ਤੀ ਏਕ soldier ਕੀ ਹੈਸਿਯਤ ਸੇ, ਜੋ ਕੁਝ ਸੈਨੇ ਅਨੁਭਵ ਕਿਆ ਹੈ, ਯਹਾਂ ਪਰ ਪ੍ਰਕਟ ਕਰਨਾ ਚਾਹੁੰਦੀ ਹੂੰ। ਲਾਲਾ ਕੇਦਾਰਨਾਥ ਸਹਗਲ ਐਰ ਸਹਾਯ ਕ੍ਰਿਸ਼ਨ ਸਹਾਨ ਹਸਤਿਯਾਂ ਡਿਸ ਸੰਸਾਰ ਸੇ ਉਠ ਗਏ ਹੈਂ ਜਿਸਸੇ ਦੇਸ਼ ਕੀ ਕਾਫੀ ਹਾਨਿ ਹੁੰਦੀ ਹੈ। ਮੈਂ ਨੇ ਗੀਤਾ ਮੇਂ ਪੜ੍ਹਾ ਹੈ, ਐਰ ਪੜ੍ਹਾਯਾ ਹੈ ਐਰ ਵਹੀ ਚੀਜ਼ ਲਾਲਾ ਕੇਦਾਰ ਨਾਥ ਜੈਸੇ ਸਹਾਨ ਨੇਤਾ ਕੇ ਜੀਵਨ ਮੇਂ ਦੇਖੀ ਹੈ ਜਿਸ ਕੇ ਬਾਰੇ ਮੇਂ ਗੀਤਾ ਮੇਂ ਭਗਵਾਨ ਨੇ ਡਿਸ ਭਾਵ ਕੇ ਸ਼ਬਦ ਕਹੇ ਹੈ ਕਿ ਦੁ:ਖ ਮੇਂ ਜੋ ਕਠ ਨ ਸਮਝੇ, ਸੁਖ ਮੇਂ ਜੋ ਲਿਪ ਨ ਹੋ, ਰਾਗ, ਭਯ ਐਰ ਕ੍ਰੋਧ ਸੇ ਰਹਿਤ ਹੋ ਐਰ ਯਹ ਭੀ ਕਿ ਨਿਆਯ ਐਰ ਸਫਾਈਂ ਤਥਾ ਸਚਚਾਈਂ ਕੇ ਰਾਸਤੇ ਪਰ ਜੋ ਚਲਨੇ ਵਾਲਾ ਹੋ, ਮੈਂ ਉਸਕੇ ਸਾਥ ਰਹੁੰਦੀ ਹੂੰ। ਐਰ ਯਹ ਬਾਤੋਂ ਮੈਂ ਲਾਲਾ ਕੇਦਾਰਨਾਥ ਸਹਗਲ ਕੇ ਜੀਵਨ ਮੇਂ ਸਾਥ ਰਹ ਕਰ ਕੁਝ ਨਜ਼ਦੀਕ ਸੇ ਦੇਖੀ ਹੈ। ਕਯੌਂਕਿ ਮੁਝੇ ਪੰਜਾਬ ਕੀ ਕੁਝ ਭਾਰੀ ਕੁਰਬਾਨ ਕਰਨੇ ਵਾਲੀ trinity ਕੇ ਸਾਥ ਕਾਮ ਕਰਨੇ ਕਾ ਸੌਕਾ ਮਿਲਾ ਹੈ। ਉਨਮੇਂ ਸੇ ਏਕ ਥੇ ਡਾਕਟਰ ਸਤਯਪਾਲ, ਦੂਸਰੇ ਸਰਦਾਰ ਕ੍ਰਿਸ਼ਨ ਸਿੰਘ ਜੀ, ਐਰ ਤੀਸਰੇ ਲਾਲਾ ਕੇਦਾਰਨਾਥ ਸਹਗਲ। ਅਭੀ ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ ਨੇ ਜਬ ਲਾਲਾ ਜੀ ਕੇ ਸਾਮਨੇ ਭਗਤ ਸਿੰਘ ਕੇ ਜਾਨੇ ਪਰ ਉਨਕੀ ਕਮੀਜ਼ ਸਲਵਾਰ ਕੀ ਬਾਤ ਕਹੀ ਤੀ— ਏਕ ਬਾਤ ਯਾਦ ਆ ਗਈ। ਜਬ ਭਗਤ ਸਿੰਘ ਕੇ ਅੰਦਰ ਦੇਸ਼ ਕੀ ਸੇਵਾ ਕਰਨੇ ਕੀ ਲਾਲਸਾ ਪੈਦਾ ਹੁੰਦੀ ਐਰ ਵਹ

सहगल साहब के पास आए तो उन्होंने कहा कि तुम क्या देश की सेवा कर सकते हो। अगर कर सकते हो तो इम्तिहान दो। वह तैयार हो गए। और लाला जी ने उन्हें कहा कि मोमबत्ती पर अपना हाथ रखो और जब तक मैं न कहूँ तब तक नहीं उठाना। शहीद भगत सिंह ने हाथ रख दिया। तो आफरीन है, उस इम्तिहान देनेवाले के कि जब तक भगतसिंह के हाथ की चर्बी पिघल नहीं गई तब तक उन्होंने हाथ उठाने को नहीं कहा और भगतसिंह बराबर अपना हाथ मोमबत्ती के ऊपर रखे रहे। जब वह इम्तिहान में पास हो गए तब उन्होंने अपनी जमात में दाखिल किया। आज हमारी जमात में सब तरफ सुख ही सुख है, लेकिन हमारा फर्ज है कि उन सैकड़ों शहीदों को जिनकी वजह से आजादी मिली है, उनको न भुलाएं। वरना हम खुद अपने हाथों अपना नुकसान करेंगे। जिस वक्त सहगल साहब ने अपना देश सेवा का जीवन शुरू किया तब हम से बहुत से लोग तो पैदा ही नहीं हुए होंगे। और उस दौर में से वे गुजरे जो सदा संघर्ष का ही दौर था लेकिन उन्होंने अपनी जिन्दगी के लिए कभी कुछ नहीं चाहा। उन्होंने अपनी जिन्दगी में कई वजारतें देखीं, कई वजारतों को आते भी देखा और जाते भी देखा लेकिन उनके मन में कोई भी लालसा पद ग्रहण करने की नहीं आई। वह कुरबानी का एक मुजस्सिमा थे, एक बड़े भारी इंसान जिसने देश की सेवा में अपना जीवन अर्पण कर दिया। वह एक ऐसी अजीम हस्ती थे जिसे हिन्दुस्तान का कोना कोना जानता है। और जब वह बीमार हुए तो स्वयं पंडित जवाहर लाल नेहरू जी उनसे मिलने आए। मैं तो यहां तक कह सकती हूँ कि जितनी त्याग की भावना उनमें थी उतनी किसी भी political आदमी में नहीं दिखाई देती। मुझे दुःख है कि वह इस जहाने फानी से चले गए। मुझे परमात्मा से प्रार्थना करनी है कि जो कुर्बानी का सबक वह सिखा गए हैं वह हम अपने जीवन में उतारें। उनके मन में सदा देने देने ही भावना थी और इसके कारण ही उनके मन में आनन्द था। मैं उन्हें हृदय से अपनी श्रद्धांजलि भेंट करती हूँ। और साथ ही महाशय कृष्ण, जिनके साथ मेरे व्यक्तिगत सम्बन्ध भी रहे, हमें बड़े अफसोस से कहना पड़ता है कि वह भी इस जहां से चले गए। वह कलम के धनी थे और उन्होंने भी देश के लिए बड़ा काम किया। मैं ने अपनी श्रद्धांजलि के फूल उन्हें चढ़ाना जरूरी समझा इसीलिये, बावजूद लीडर आफ दी हाउस के प्रस्ताव पर बोलने के मैं ने यह शब्द व्यक्त किए। और वह इसलिये कि महात्मा गांधी जी ने जिस काम को हाथ में लिया था स्त्रियों की सही मायनों में उन्नति करने का वह बहुत कम आदमियों ने पूरा किया लेकिन महाशय जी ने वह काम अपने जीवन भर बड़ी बहादुरी से जारी रखा। इन महान हस्तियों से जो इस संसार से उठ गई हैं, हमारा थोड़ा बहुत ताल्लुक था इसलिये मैं लीडर साहबान द्वारा पेश की गई श्रद्धांजलियों के साथ अपनी श्रद्धांजलि भेंट करती हूँ और आशा रखती हूँ कि जो त्याग और तपस्या का रास्ता उन महान आत्माओं ने हमें दिखाया, और जो स्टैंडर्ड हमारे सामने रखा उस पर पूरे तो शायद हम न उतर सकें लेकिन उस पर चलने की हम कोशिश जरूर करेंगे। इन अल्फाज़ के साथ मैं अपनी श्रद्धांजलि अर्पित करती हूँ और इस प्रस्ताव के साथ अपने आप को शामिल करती हूँ।

श्री अध्यक्ष : इन दो महान हस्तियों के निधन पर जो ख्यालात यहां जाहिर किए गए हैं और जो श्रद्धांजलि पेश की गई है वह इन दोनों महान हस्तियों के रिश्तेदारों को और उनके परिवार को भेज दी जाएंगी। (Now the Members of the House will stand in silence for two minutes as a mark of respect to

[Mr. Speaker]

the memory of the departed Souls. The sentiments expressed and the tributes paid on the passing away of these two eminent personalities in the House to-day will be conveyed to the members of the bereaved families. Now the Members of the House will stand in silence for two minutes as a mark of respect to the memory of the departed Souls.)

(The House than stood up in silence for two minutes as a mark of respect to the memory of the departed Souls.)

ADJOURNMENT MOTION

श्री अध्यक्ष : इस बारे में मेरी पहले ही ruling है कि जब Budget Session चालू हो तो adjournment motion *move करने की इजाजत नहीं दी जाती, माननीय सदस्य को इस बारे में Budget Session में बोलने का काफी मौका मिलेगा और उस वक्त इस सवाल को House में ला सकते हैं। (There is an earlier ruling by me in this regard that adjournment motion can not be permitted to be moved in the Budget Session. The hon. Member will get ample opportunities of referring to this matter in the House.)

QUESTIONS OF PRIVILEGE

1. REGARDING INCIDENT CONCERNING THE PRESIDING OFFICERS ON THE REPUBLIC DAY
2. MATTER RELATING TO THE DIGNITY AND STATUS OF THE MEMBERS *vis-a-vis* THE EXECUTIVE

श्री अध्यक्ष : चन्द दिन हुए एक Privilege motion जो कि इस House के मੈम्बरों की तरफ से रखी गई थी, वह 26 जनवरी, 1963 वाले incident के सम्बन्ध में थी, मैंने उस समय कहा था कि इस privilege motion के बारे में चीफ मिनिस्टर साहिब से बात चीत करूँगा और उन से मशवरा करने के बाद House को सूचित करूँगा । इस सम्बन्ध में मैं ने यह फैसला किया है ।

(A few days ago, a question of privilege was raised in the House by some Members in regard to the incident concerning the Presiding officers on the 26th January, 1963. I had stated then that I would consult the Chief Minister in this behalf, and inform the House thereafter. Now my ruling is as follow) :—

*“Babu Ajit Kumar, M.L.A., to ask for leave to make a motion for the adjournment of the business of the House to discuss a definite matter of urgent public importance, namely, the general strike of ‘Palledars’ and labourers in the various Mandis (Markets) in the State due to the implementation of new rules of commission and labour charges fixed under the Agricultural Produce Markets Act.”

†For previous reference on the subject please see Debate dated the 19th February, 1963.

Hon. Members may remember that notice of a privilege motion about the incident concerning the Presiding Officers on the 26th of January, was given by Shri Ram Piara, and a certain amount of discussion took place in this House on that as well as on the status of Members of the Legislature. Hon. Members may also remember that I reserved my decision on that notice and undertook to discuss the matter with the Chief Minister. Accordingly, I wrote to the Chief Minister suggesting discussion on the subject. I have now heard from him. He has offered his regrets for not having been allotted appropriate places and chairs to the Presiding Officers. You may remember that the Hon. Finance Minister, Dr. Gopi Chand Bhargava had offered similar apologies on the floor of the House.

I permitted discussion on this matter and also later on took it up with the Chief Minister because it concerned the dignity and status of the office to which you have chosen me. If it had been a personal matter I would have not taken any notice of it at all. However, since adequate regret was expressed by the hon. Finance Minister that very day and has now been expressed again by the hon. Chief Minister. I do not propose to refer the question of the treatment meted out to the Speaker to the Committee of Privileges for examination etc., because I hope that the officers of the Executive Government will realise that the Speaker, as the chosen dignitary of this House, is entitled to a pre-eminent position which has been rightly determined in the Warrant of Precedence. I fervently hope that due regard will in future be shown to the incumbent of this office. I, therefore, would like the House to be satisfied with what I have said and agreed with me in dropping this matter. Nevertheless, I must mention that the sentiments expressed on that day by the Hon. Finance Minister were worthy of a true Parliamentarian and I was personally overwhelmed by them. But it is possible that an impression may have been created by my remarks when he was reading from some official document that the document did not explain the reasons for the alleged incident. My remarks were of a general character and I gather that the Hon. Finance Minister has taken them to heart. I am very sorry that he has done so. Far be it from me to say anything to him which may, in the least, hurt him because I hold him in the highest esteem.

When the matter relating to the Presiding Officers was raised in this House the matter relating to the status and dignity of Members was also raised with a great deal of emphasis. since the dignity of this House is the dignity of each of its Members, I feel that something must be done for its recognition and preservation. I, however, do not propose to refer this matter independently to the Committee of Privileges but would like that Committee to examine this matter as well while they are dealing with the reference relating to matters arising out of the handcuffing of a Member and his classification in Jail while in detention or custody. In other words, while dealing with the other reference the Committee of Privileges may also examine generally the status of Members vis-a-vis the Executive and report on it. Since this matter is concerned not only with the Members of this House but also the Members of the Other House, I would suggest that our Committee of Privileges may informally take into confidence the Committee of Privileges of the other House for which purpose the Hon. Chairman, with whom I had a discussion on this subject, has given his permission.

On account of this additional reference to the Committee of Privileges the scope of the reference which has already been referred to them will have been widened and I feel that the time placed at their disposal for examining that reference may not be adequate. I would, therefore, extend the date for the making of their report from the 10th of March to the 25th of March, 1963.

CALLING ATTENTION MOTION

श्री अध्यक्ष : अगर मैं ऐसी Calling Attention motion लाता तो मुझे भी कुछ डर सा लगता। क्योंकि अब यह motion सरदार गुरबख्श सिंह और मास्टर बाबू सिंह लाए हैं मैं refer किए देता हूँ। यह Calling Attention Motion मार्केट में सिगरेटों की कमी (हँसी) और tooth paste वगैरह के बारे में है। मैं इस को admit नहीं कर सकता, क्योंकि इस बारे में मੈम्बर साहबान ने जो कहना ही वह Budget discussion के दौरान कह सकते हैं और Government उस का जवाब देगी। (I myself might have hesitated to give notice for calling attention motion like this. I will, however, make a reference to it as it has now been given notice of by Sardar Gurbaksash Singh and Master Babu Singh. It relates to the shortage of cigarettes and tooth-paste in the Market (laughter). I can not admit it. The hon. members may refer to this matter during the general discussion on the Budget and the Government will give a reply there to.)

बाबू अजीत कुमार : जनाब, सपीकर साहिब, ਇਹ ਮਸਲਾ ਸਿਰਫ ਸਿਗਰਟਾਂ ਦਾ ਨਹੀਂ, ਇਹ ਤਾਂ ਬਹੁਤ ਜ਼ਰੂਰੀ ਮਸਲਾ ਹੈ ਤੇ ਇਸ ਬਾਰੇ ਸਰਕਾਰ ਦੀ ਪਾਲਿਸੀ ਤੇ ਜ਼ਰੂਰ ਵਿਚਾਰ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ।

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਇਹ motion ਤਾਂ ਇਸ ਲਈ ਲਿਆਂਦੀ ਗਈ ਸੀ ਕਿ ਆਉਣ ਵਾਲੇ ਟੈਕਸਾਂ ਦੀ ਪੇਸ਼ਕਦਮੀ ਵਿਚ ਦੁਕਾਨਦਾਰ ਚੀਜ਼ਾਂ ਨੂੰ ਲੁਕਾਉਣ ਲੱਗ ਪਏ ਹਨ। ਇਸ ਗੱਲ ਦੀ ਰੋਕ ਥਾਮ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ।

बाबू अजीत कुमार : सपीकर साहिब, ਇਹ ਕੋਈ ਮਾਮੂਲੀ ਗੱਲ ਨਹੀਂ, ਇਹ ਤਾਂ ਬੜਾ ਅਹਿਮ ਮਸਲਾ ਹੈ। ਪਿਛੇ ਜਿਹੇ ਸਿਗਰਟ ਨਾ ਸਪਲਾਈ ਕਰਨ ਤੇ ਲੁਪਿਆਣੇ ਵਿਚ ਇਕ ਕਤਲ ਵੀ ਹੋ ਗਿਆ ਹੈ।

श्री अध्यक्ष : जब माननीय सदस्य अपने ख्यालात इस House में रखेंगे तो Government उस का जवाब ज़रूर देंगी अगर सरकार इस सिलसिले में सुनासिक समझेगी तो बयान देगी। (When the hon. Members express their views in the House, these will certainly be taken notice of by the Government and replied to. If considered necessary, the Government will make a statement in this connection).

गृह मंत्री : स्पीकर साहिब, उन की तकलीफ को दूर करेंगे।

PAPERS LAID ON THE TABLE

Home Minister (Shri Mohan Lal) : Sir, I beg to lay on the table the Annual Report on the working of the Punjab Public Service Commission for the period from the 1st April, 1961 to 31st March, 1962, as presented to the Governor under Article 323 of the Constitution, together with the Memorandum explaining the reasons for the non-acceptance of the advice of the Commission.

I also lay on the Table Notifications Nos. GSR-71-Const/Art-320/Amd(1)/62, GSR, 173/Const/Art-320/Amd(2)/62 and GSR. 218/Const/Art-320/62 dated the 19th/21st May, 25th June and 12th October, 1962, respectively, in respect of the amendments made by the Governor in the Punjab Public Service Commission (Limitation of Functions) Regulations, 1955, as required by Clause (5) of Article 320 of the Constitution.

PRESENTATION OF SUPPLEMENTARY ESTIMATES
(SECOND INSTALMENT) 1962-63.

Home Minister (Pandit Mohan Lal) : Sir, I beg to present the Supplementary Estimates (Second Instalment) for the year 1962-63, with a request for modification of Demand No. 2 included therein so as to reduce the voted amount from Rs 1,24,95,520 to Rs 96,08,840 under Major Head 23—Police. The reduction of Rs 28,86,680 is found to be necessary in view of the fact that certain equipment and items connected therewith for training of Home Guards are not procurable during the current financial year. The information to this effect has been received after these Estimates had been considered by the Estimates Committee on the 13th and 14th February, 1963.

2. The presentation of the Supplementary Estimates 1962-63 (Second Instalment) to the Punjab Vidhan Sabha has been recommended by the Governor in pursuance of the provisions of clause 3 of Article 203 of the Constitution of India.

PRESENTATION OF REPORT OF ESTIMATES COMMITTEE ON THE SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 1962-63.

Dr. Balkrishan (Chairman Estimates Committee) : Sir, I beg to present the Report of the Committee on Estimates on the Supplementary Estimates (Second Instalment) for the year 1962-63.

LEAVE TO INTRODUCE BILL
THE PUNJAB LAND IMPROVEMENT SCHEMES BILL, 1963

Agriculture and Welfare Minister (Sardar Gurbanta Singh) : Sir, I beg to move for leave to introduce the Punjab Land Improvement Schemes Bill.

Mr. Speaker : Motion moved—

That leave be granted to introduce the Punjab Land Improvement Schemes Bill.

Mr. Speaker : Question is—

That leave be granted to introduce the Punjab Land Improvement Schemes Bill.

The leave was granted.

Agriculture and Welfare Minister : Sir I introduce the Punjab Land Improvement Schemes Bill.

DISCUSSION ON THE GOVERNOR'S ADDRESS (RESUMPTION)

Mr. Speaker : I have further received the following few more amendments to the motion of Thanks to the Address by the Governor. These will be deemed to have been read and moved.

[Mr. Speaker]

20. **Sardar Kartar Singh Dhillon** : That in the motion, the following be added at the end, namely,—

“but regret that no mention has been made—

- (i) to take over National College, Sathiala by the Government ;
- (ii) to provide perennial water in the non-perennial minors in Amritsar and Gurdaspur Districts ;
- (iii) to take over Janta High School, Khalchian by the Government ;
- (iv) to take over Bhorshi Gram Panchayat High School by the Government ;
- (v) to separate judiciary from executive to impart justice to the public ;
- (vi) to supply electricity to the villages of Beas Constituency ;
- (vii) about the exemption of the land revenue up to 5 acres of land ;
- (viii) to complete the road from Dera Baba Jaimal Singh to Sairon Baga ;
- (ix) to give details of the steps proposed to be taken to save the people of Beas area from flood ; and
- (x) to avoid political interference in all Departments.”

21. **Sardar Hari Singh** : That in the motion, the following be added at the end, namely,—

“but regret that no mention has been made to take steps against water-logging menace—the main hindrance in the way of Agricultural production.”

Now Sardar Lachhman Singh Gill, who was in possession of the House, may please resume his speech.

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ (ਜਗਰਾਉਂ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਪਿਛਲੇ ਦਿਨ ਗਵਰਨਰ ਸਾਹਿਬ ਦੇ ਐਡਰੈਸ ਤੇ ਅਜੇ ਬੋਲਿਆ ਹੀ ਸੀ ਕਿ ਹਾਊਸ ਦਾ ਵਕਤ ਹੋ ਗਿਆ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਜੋ ਐਡਰੈਸ ਪੜ੍ਹਿਆ ਹੈ ਇਸ ਵਿੱਚ ਗੌਰਮੈਂਟ ਨੇ ਪਿਛਲੇ ਸਾਲ ਜੋ ਜੋ ਕਾਰਨਾਮੇ ਕੀਤੇ ਅਤੇ ਆਉਂਦੇ ਸਾਲ ਕੀ ਕਰਨਾ ਹੈ, ਉਨ੍ਹਾਂ ਸਾਰਿਆਂ ਦਾ ਜ਼ਿਕਰ ਹੈ। ਪਰ ਹਕੀਕਤ ਇਹ ਹੈ ਕਿ ਉਹ ਸਾਲ ਦੇ ਆਖੀਰ ਵਿਚ ਤਸਰੀਫ਼ ਲਿਆਉਂਦੇ ਹਨ ਅਤੇ ਜੋ ਗੱਲਾਂ ਗਵਰਨਮੈਂਟ ਵੱਲੋਂ ਲਿਖ ਕੇ ਦਿੱਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਰਵਾਇਤ ਦੇ ਮੁਤਾਬਿਕ ਪੜ੍ਹ ਕੇ ਚਲੇ ਜਾਂਦੇ ਹਨ। ਅਸਲ ਹਾਲਾਤ ਤੋਂ ਸਹੀ ਜਾਇਜ਼ਾ ਨਹੀਂ ਲਿਆ ਜਾਂਦਾ। ਮੈਂ ਤੁਹਾਡੀ ਮਾਰਫਤ **Governor** ਸਾਹਿਬ ਨੂੰ ਇਹ ਨਕਸ਼ਾ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਉਹ ਪੰਜਾਬ ਦੇ ਹਾਲਾਤ ਤੋਂ ਵਾਕਫ਼ ਨਹੀਂ ਹਨ। **Emergency** ਦੇ ਸਿਲਸਿਲੇ ਵਿਚ ਜੋ ਵੀ ਇਨ੍ਹਾਂ ਨੇ ਗੱਲਾਂ ਕੀਤੀਆਂ ਹਨ, ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਇਹ ਠੀਕ ਹੈ ਜ਼ਾਲਮ ਚੀਨ ਨੇ ਸਾਡੇ ਦੇਸ਼ ਤੇ ਹੱਲਾ ਕੀਤਾ ਹੈ ਅਤੇ ਸਾਨੂੰ ਇਸ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨ ਲਈ ਕੋਈ ਕਸਰ ਨਹੀਂ ਛੱਡਣੀ ਚਾਹੀਦੀ ਪਰ ਜੋ **steps** ਉਠਾਏ ਗਏ ਹਨ ਕੀ ਉਹ ਕਾਫੀ ਹਨ ? ਮੈਂ ਆਪ ਦਾ, ਸਪੀਕਰ ਸਾਹਿਬ ਧੰਨਵਾਦ ਕਰਦਾ ਹਾਂ ਕਿ ਤੁਸੀਂ ਆਪਣੇ ਗਹਿਰੇ ਅਸਰ ਨਾਲ, ਮੌਕੇ ਦੀ ਰਫਤਾਰ ਨੂੰ ਦੇਖਦੇ ਹੋਏ ਸਾਰੀਆਂ ਪਾਰਟੀਆਂ ਨੂੰ ਇਕ ਜਗ੍ਹਾ—ਇਕ **platform** ਤੇ ਲਿਆਂਦਾ। ਇਹ ਸਾਡਾ ਸਾਰਿਆਂ ਦਾ ਫਰਜ਼ ਹੈ। ਜਿਸ ਤਰ੍ਹਾਂ ਦੇਸ਼ ਦੀ ਹਾਲਤ ਹੋਈ ਹੈ ਸਾਡਾ ਸਾਰਿਆਂ ਦਾ ਫਰਜ਼ ਹੈ ਕਿ ਅਸੀਂ ਦੇਸ਼ ਨੂੰ ਬਚਾਈਏ ਅਤੇ ਇਸ ਦੇ ਬਚਾਉ ਲਈ ਸਾਰੇ ਮਿਲ ਕੇ ਹੀ ਯਤਨ ਕਰੀਏ। ਜਦੋਂ ਦੇਸ਼ ਬਚ ਗਿਆ ਤਾਂ ਫੇਰ ਆਪੋ ਆਪਣੇ ਖਿਆਲ ਰੱਖਣ ਵਾਲੇ ਆਪੋ ਆਪਣੀ ਪਾਰਟੀ ਵਿੱਚ ਰਹਿ ਕੇ ਕੰਮ ਕਰ ਸਕਦੇ ਹਨ। ਇਸ ਸਿਲਸਿਲੇ ਵਿਚ ਪਹਿਲਾਂ ਜਲਸਾ ਜੋ ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ ਹੋਇਆ ਇਸ ਤੇ ਪੰਜਾਬ ਨਾਜ਼ ਕਰ ਸਕਦਾ ਹੈ। ਇਹੋ ਜਮਹੂਰੀਅਤ ਹੈ। ਇਸ ਦਾ ਇਹੋ ਮਤਲਬ ਹੁੰਦਾ ਹੈ ਕਿ ਜੇ

ਸਰਕਾਰ ਚੰਗਾ ਕੰਮ ਕਰੇ ਤਾਂ ਉਸ ਨੂੰ ਅਸੀਂ ਚੰਗਾ ਕਹਿ ਸਕੀਏ ਤੇ ਜੇ ਉਹ ਕੋਈ ਗਲਤ ਨੀਤੀ ਇਖਤਿਆਰ ਕਰੇ ਤਾਂ ਉਸ ਨੂੰ ਜ਼ਮਹੂਰੀ ਅਧਿਕਾਰਾਂ ਨਾਲ ਦੱਸ ਸਕੀਏ। ਮੈਂ ਇਹ ਮੰਨਦਾ ਹਾਂ ਕਿ ਇਸ ਵੇਲੇ ਜੋ **Chief Minister** ਨੇ ਫੌਰੀ **step** ਲਏ ਉਨ੍ਹਾਂ ਦੇ ਨਾਲ ਪੰਜਾਬ ਦਾ ਨਾਂ ਚਮਕਿਆ ਹੈ ਅਤੇ ਨਾਲੋਂ ਨਾਲ ਪੰਜਾਬ ਦੇ ਵੀਰਾਂ ਦਾ ਨਾਂ ਵੀ ਚਮਕਿਆ ਹੈ। ਜਿਸ ਬਹਾਦਰੀ ਨਾਲ ਉਹ ਨੇਫਾ ਅਤੇ ਲੱਦਾਖ ਦੇ ਫਰੰਟ ਤੇ ਲੜੇ ਇਸ ਵੇਲੇ ਉਨ੍ਹਾਂ ਬਾਰੇ ਮੈਂ ਹੋਰ ਕੁਝ ਨਹੀਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਸਿਰਫ ਇਹੋ ਕਹਾਂਗਾ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਪੰਜਾਬ ਦੀ ਸ਼ਾਨ ਨੂੰ ਕਾਇਮ ਰੱਖਿਆ ਹੈ। ਜਿੱਥੋਂ ਤੱਕ **emergency** ਦਾ ਸਵਾਲ ਹੈ ਅਸੀਂ ਇਸ ਰਾਏ ਦੇ ਹਾਂ ਕਿ ਇਹ ਕਾਇਮ ਹੈ ਅਤੇ ਸਾਨੂੰ ਇਹ ਦੇਸ਼ ਤੇ ਆਈ ਬਿਪਤਾ ਟਾਲਣ ਲਈ ਹਰ ਹੀਲੇ ਤੇ ਉਪਾ ਕਰਨੇ ਚਾਹੀਦੇ ਹਨ ਅਤੇ ਉਦੋਂ ਤੱਕ ਏਸ ਤਰ੍ਹਾਂ ਜੁੜ ਕੇ ਕੰਮ ਕਰਨ ਲਈ ਤੱਤਪਰ ਰਹਿਣਾ ਚਾਹੀਦਾ ਹੈ। ਮੈਂ ਏਥੇ ਬਹੁਤਾ ਕੁਝ ਨਾ ਕਹਿੰਦਾ ਹੋਇਆ ਏਥੇ ਇਹੋ ਕਹਾਂਗਾ ਕਿ ਸਰਕਾਰ ਨੂੰ ਇਹ ਨਹੀਂ ਸਮਝ ਲੈਣਾ ਚਾਹੀਦਾ ਕਿ ਸਾਡਾ ਦੁਸ਼ਮਣ ਥੋੜ੍ਹਾ ਹੈ। ਸਰਕਾਰ ਇਹ ਵੀ ਨਾ ਸਮਝੇ ਕਿ ਮੈਂ ਕਿਸ ਨੁਕਤਾਚੀਨੀ ਦੇ **point of view** ਨਾਲ ਹੀ ਗੱਲ ਕਰਦਾ ਹਾਂ। ਉਹ ਇਹ ਨਾ ਸਮਝਣ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਜੇ ਦੁਸ਼ਮਣ ਕਿਸੇ ਪਾਸੇ ਕਾਮਿਆਬ ਹੋ ਵੀ ਜਾਵੇ ਤਾਂ ਦੇਸ਼ ਦੇ ਕਿਸੇ ਹਿੱਸੇ ਤੇ ਸੱਟ ਨਹੀਂ ਵੱਜੇਗੀ। ਬੜੇ ਦੁਖ ਨਾਲ ਮੈਨੂੰ ਇਹ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਜਿਤਨਾ ਸਾਨੂੰ ਮਹੁਤਾਤ ਰਹਿਣਾ ਚਾਹੀਦਾ ਸੀ ਉਤਨਾ ਨਹੀਂ ਰਹੇ। ਇਸ ਕਿਸਮ ਦਾ ਵਾਯੂ-ਮੰਡਲ ਕਾਇਮ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ ਜਿਸ ਤੇ ਕਿ ਕਹੇ ਬਿਨਾਂ ਰਿਹਾ ਨਹੀਂ ਜਾ ਸਕਦਾ। ਆਮ ਲੋਕਾਂ ਨੇ, ਦਰਮਿਆਨੇ ਦਰਜੇ ਨੇ ਅਤੇ ਗਰੀਬ ਲੋਕਾਂ ਨੇ **emergency** ਦੇ ਮੌਕੇ ਤੇ ਖਰਚ ਕਰਨ ਲਈ ਵਿੱਤੋਂ ਵੱਧ ਪੈਸਾ ਦਿੱਤਾ। ਇਸ ਦਾ ਜ਼ਿਕਰ **Governor** ਸਾਹਿਬ ਨੇ ਆਪਣੇ **Address** ਦੇ ਸਫਾ 8 ਦੇ ਪੈਰਾ 8 ਵਿੱਚ ਕੀਤਾ ਹੈ। **Citizens Council** ਜਿਹੜੀ ਬਣਾਈ ਗਈ ਇਸ ਦਾ ਮੁੱਦਾ ਇਹ ਸੀ ਕਿ ਪੰਜਾਬ ਦੇ ਬੇਹਤਰੀਨ ਲੋਕਾਂ ਵਿੱਚੋਂ ਇਹੋ ਜਿਹੇ ਬੰਦਿਆਂ ਨੂੰ ਇੱਕਠਾ ਕੀਤਾ ਜਾਵੇ ਜੋ ਦੇਸ਼ ਤੇ ਆਈ ਬਿਪਤਾ ਨੂੰ ਟਾਲਣ ਅਤੇ ਇਸ ਸਬੰਧੀ ਸਮਝ ਕੇ ਸੋਚ ਕੇ ਇਕਮੁੱਠ ਹੋ ਕੇ ਦੇਸ਼ ਦੀ ਆਜ਼ਾਦੀ ਨੂੰ ਕਾਇਮ ਰੱਖਣ ਦੇ ਯਤਨ ਕਰਨ। ਪਰ ਮੈਂ ਇਹ ਕਹਾਂਗਾ ਕਿ ਸਰਕਾਰ ਇਸ ਵਿੱਚ ਪੂਰੀ ਨਹੀਂ ਉਤਰੀ। **District-wise** ਜਾਂ ਹੋਰ ਕਿਸੇ ਤਰੀਤੀਬ ਅਨੁਸਾਰ ਜੇ **Citizens Council** ਬਣਾਈ ਜਾਂਦੀ ਤਦ ਵੀ ਠੀਕ ਸੀ, ਪਰ ਮੈਂ ਨੂੰ ਇਹ ਗੱਲ ਬੜੇ ਹੀ ਦੁੱਖ ਨਾਲ ਕਹਿਣੀ ਪੈਂਦੀ ਹੈ ਕਿ ਇਹੋ ਜਿਹੇ ਵਕਤ ਇਸ ਬੀਬੀ ਸਰਕਾਰ ਨੇ ਜੋ ਚੰਦ ਬੰਦਿਆਂ ਦੀ **council** ਬਣਾਈ, ਉਸ ਤੋਂ ਇਹ ਜਾਹਿਰ ਹੁੰਦਾ ਹੈ ਕਿ ਇਹ ਕੀ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹਨ। ਬਜਾਏ ਮਿਲ ਕੇ ਕੰਮ ਕਰਨ ਦੇ ਇਨ੍ਹਾਂ ਨੇ ਪਾਰਟੀ ਬਲਾਕ ਬਣਾਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਹੈ। **Opposition** ਦੇ ਕਹਿਣ ਦੇ ਬਾਵਜੂਦ ਵੀ ਕਿ **Citizen Council** ਜੋ ਬਣਾਈ ਗਈ ਹੈ ਇਹ ਬਜਾਏ ਜ਼ਿਲ੍ਹਿਆਂ ਵਿੱਚ ਕੰਮ ਕਰਨ ਦੇ **party blocks** ਦਾ ਕੰਮ ਕਰੇਗੀ, ਇਨ੍ਹਾਂ ਨੇ ਇਸ ਪਾਸੇ ਕੋਈ ਧਿਆਨ ਨਹੀਂ ਦਿੱਤਾ। ਇਤਨਾ ਹੋਣ ਦੇ ਬਾਵਜੂਦ ਵੀ ਮੈਂ ਕਹਾਂਗਾ ਕਿ **Opposition** ਨੇ ਪੂਰਾ ਪੂਰਾ ਸਹਿਯੋਗ ਦਿੱਤਾ। ਮੇਰੇ ਆਪਣੇ ਜ਼ਿਲ੍ਹੇ ਵਿੱਚ ਮੇਰੀ ਪਾਰਟੀ ਦੇ ਦੋ ਰੁਕਨ ਸਰਦਾਰ ਜਗਜੀਤ ਸਿੰਘ ਔਰ ਸਰਦਾਰ ਕਰਤਾਰ ਸਿੰਘ ਨੂੰ ਬਿਲਕੁਲ **ignore** ਕੀਤਾ ਗਿਆ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਦੂਸਰਿਆਂ ਜ਼ਿਲ੍ਹਿਆਂ ਵਿੱਚ ਵੀ ਜਦੋਂ ਮੈਂ ਜਾਕੇ ਵੇਖਦਾ ਹਾਂ ਤਾਂ ਇਹੋ ਹਾਲਤ ਹੈ। ਜਦੋਂ ਕਿ ਦੇਸ਼ ਤੇ ਸੰਕਟ ਦਾ ਸਵਾਲ ਹੈ, ਮੈਨੂੰ ਇਹ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਦੇਸ਼ ਦੀ ਬੜੀ ਹੀ ਭੈੜੀ ਹਾਲਤ ਹੈ। ਜਿਤਨਾ ਵੀ ਸਾਡੇ ਦੇਸ਼ ਦੀ ਹਾਲਤ ਨੂੰ ਗਰੀਬ ਲੋਕਾਂ ਨੇ ਮਹਿਸੂਸ ਕੀਤਾ ਹੈ, ਜਿਤਨੀ ਬਹਾਦਰੀ ਅਤੇ ਦੇਸ਼ ਭਗਤੀ ਦਾ ਸਬੂਤ ਇਨ੍ਹਾਂ ਨੂੰ ਜਨਤਾ ਨੇ ਦਿੱਤਾ ਹੈ ਇਤਨਾ ਕਿਸੇ ਹੋਰ ਨੇ ਨਹੀਂ ਦੇਣਾ। ਪਰ ਇਨ੍ਹਾਂ ਨੂੰ ਅਕਾਲੀ ਪਾਰਟੀ ਨੇ ਜੇ ਕੋਈ ਨੇਕ **suggestion** ਦਿੱਤੀ ਤਾਂ ਇਨ੍ਹਾਂ ਨੇ ਉਸ ਦੀ ਕੋਈ ਕਦਰ ਨਹੀਂ ਕੀਤੀ। ਮੈਨੂੰ ਜੇ ਇਹ ਕਹਿਣ ਦੀ ਅਜਾਜ਼ਤ ਹੋਵੇ ਕਿ ਇਹ ਕਰਦੇ ਕੀ ਹਨ ਤਾਂ ਮੈਂ ਬਿਲਾ ਝਿਜਕ ਕਹਿ ਸਕਦਾ ਹਾਂ ਕਿ ਪਹਿਲਾਂ

[ਸਰਦਾਰ ਲੱਛਮਣ ਸਿੰਘ ਗਿੱਲ]

ਕੋਈ ਗੱਲ ਮੰਨਣ ਲਈ ਇਹ ਸਕਲ ਦੇਖਦੇ ਹਨ ਕਿ ਕਾਂਗਰਸੀ ਹੈ ਜਾਂ ਕਿਸੇ ਹੋਰ ਧੜੇ ਦਾ ਹੈ। ਮੈਂ ਨਹੀਂ ਚਾਹੁੰਦਾ ਕੋਈ ਇਸ ਸਮੇਂ ਐਸੀ ਗੱਲ ਕਰਾਂ ਜਦੋਂ ਕਿ **emergency** ਹੋਵੇ। ਮੈਂ ਤਾਂ ਸਿਰਫ ਇਹੋ ਕਹਾਂਗਾ ਕਿ ਜੇ ਸਰਕਾਰ ਪੰਜਾਬ ਦੀ ਤਰੱਕੀ ਚਾਹੁੰਦੀ ਹੈ ਤਾਂ ਕੋਈ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਵਤੀਰਾ ਅਖਤਿਆਰ ਨਾ ਕਰੇ ਭਾਵੇਂ ਮੇਰਾ ਕੋਈ ਫਰਜ਼ ਨਹੀਂ ਕਿ ਮੈਂ ਸਰਕਾਰ ਨੂੰ ਤਾੜਨਾ ਕਰਾਂ ਪਰ ਇਹ ਦੇਸ਼ ਸਾਡੀ ਸਰਕਾਰ ਦਾ ਨਹੀਂ, ਇਹ ਸਾਰਿਆਂ ਦਾ ਸਾਂਝਾ ਦੇਸ਼ ਹੈ। ਅਗਰ ਇਨ੍ਹਾਂ ਦੀ ਗ਼ਫਲਤ ਨਾਲ ਮੇਰੇ ਦੇਸ਼ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਦਾ ਹੋਵੇ ਤਾਂ ਇਹ ਸੱਟ ਸਾਰਿਆਂ ਤੇ ਵਜਦੀ ਹੈ।

(*At this stage, Deputy Speaker occupied the chair.*)

ਇਸ ਲਈ ਮੇਰਾ ਫਰਜ਼ ਬਣ ਜਾਂਦਾ ਹੈ ਕਿ ਮੈਂ ਮੌਕੇ ਬੌਕੇ ਖਬਰਦਾਰ ਕਰਾਂ। ਇਸ ਲਈ ਮੈਂ ਅਪੀਲ ਕਰਦਾ ਹਾਂ ਕਿ ਇਹ ਜਿਹੜੀਆਂ **District Citizens Councils** ਬਣੀਆਂ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ **reconstitute** ਕਰੋ। ਇਨ੍ਹਾਂ ਵਿੱਚ ਉਸ ਹਲਕੇ ਦੇ **M.L.As.** ਨੂੰ ਲਓ ਜਾਂ ਉਸ ਬੰਦੇ ਨੂੰ ਲਓ ਜਿਹੜਾ ਇਹ ਕਹਿੰਦਾ ਹੈ ਕਿ **emergency** ਟਾਲਣੀ ਨਹੀਂ ਬਲਕਿ ਇਸ ਦੇ ਲਈ ਜਦੋਂ ਜਹਿਦ ਕਰਨੀ ਹੈ। ਮੈਂ ਤਾਂ ਇਹੋ ਕਹਾਂਗਾ ਕਿ ਅਗਰ ਇਸ ਦਾ ਨਾਉਂ ਜਦੋਂ ਜਹਿਦ ਹੈ ਤਾਂ ਪੰਜਾਬ ਵਿੱਚ ਜਦੋਂ ਜਹਿਦ ਬਿਲਕੁਲ ਵੀ ਨਹੀਂ ਹੋ ਰਹੀ। ਇਸ ਸਰਕਾਰ ਨੇ ਕੋਈ ਐਸਾ ਕੰਮ ਨਹੀਂ ਕੀਤਾ ਜਿਸ ਤੋਂ ਸਾਬਤ ਹੋਵੇ ਕਿ ਦੇਸ਼ ਵਿਚ **emergency** ਹੈ ਅਤੇ ਜਿਸ ਆਬਾਦੀ ਨੇ ਦੇਸ਼ ਦੀ ਆਜ਼ਾਦੀ ਲਈ ਖੂਨ ਦੇਣ ਲਈ ਆਪਣੇ ਆਪ ਨੂੰ ਪੇਸ਼ ਕੀਤਾ ਹੈ ਉਸਦੀ ਬਹਿਬੂਦੀ ਲਈ ਇਨ੍ਹਾਂ ਕੁਝ ਨਹੀਂ ਕੀਤਾ। ਮੈਂ ਗਵਰਨਰ ਸਾਹਿਬ ਨੂੰ ਕਹਿੰਦਾ ਹਾਂ ਅਤੇ ਉਮੀਦ ਕਰਦਾ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਇਹ ਸਰਕਾਰ ਇਨ੍ਹਾਂ ਗਲਾਂ ਵਲ ਧਿਆਨ ਦੇਵੇ ਗੀ ਅਤੇ ਇਨ੍ਹਾਂ ਨੂੰ **examine** ਕਰੇਗੀ। ਜੇਕਰ ਸਰਕਾਰ ਨੇ ਇਸ ਤਰ੍ਹਾਂ ਨਾ ਕੀਤਾ ਤਾਂ ਇਸਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਇਸ ਸਰਕਾਰ ਦੇ ਸਿਰ ਹੋਵੇਗੀ। ਸਾਰੀਆਂ ਪਾਰਟੀਆਂ ਨੇ ਮਿਲ ਕੇ ਜੋ ਵਾਯੂ-ਮੰਡਲ ਕਾਇਮ ਕੀਤਾ ਉਸ ਨੂੰ ਇਹ ਸਰਕਾਰ ਕਾਇਮ ਨਹੀਂ ਰੱਖ ਸਕੀ। ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਆਪਣੇ ਐਡਰੈਸ ਦੇ ਸਫਾ 8 ਤੇ ਪੰਨਾ 8 ਵਿਚ ਖ਼ਾਸ ਤੌਰ ਤੇ ਕਿਹਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਸਰਕਾਰ ਨੂੰ ਜਨ-ਭਲਾਈ ਦਾ ਬਹੁਤ ਖਿਆਲ ਹੈ। ਆਉ ਤੁਸੀਂ ਇਨ੍ਹਾਂ ਦੀ ਜਨ-ਭਲਾਈ ਵੀ ਵੇਖ ਲਉ। ਪੰਜਾਬ ਵਿਚ 85 ਫੀ ਸਦੀ ਲੋਕ ਪਿੰਡਾਂ ਵਿਚ ਰਹਿੰਦੇ ਹਨ, ਜਿਨ੍ਹਾਂ ਦੀ ਨੁਮਾਇਦਗੀ ਅਸੀਂ ਇਥੇ ਕਰਦੇ ਹਾਂ। ਮੁੱਖ ਮੰਤਰੀ ਜੀ ਹਮੇਸ਼ਾ ਇਸ ਗੱਲ ਤੇ ਬੜਾ ਨਾਜ਼ ਕਰਦੇ ਹਨ ਕਿ ਮੈਂ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦੀ ਅਤੇ ਖਸੂਸਨ ਦਿਹਾਤੀਆਂ ਦੀ ਬਹੁਤ ਭਲਾਈ ਕਰਦਾ ਹਾਂ। ਇਸਦੇ ਨਾਲ ਨਾਲ ਹੀ ਸਰਦਾਰ ਅਜਮੇਰ ਸਿੰਘ ਅਤੇ ਚੌਧਰੀ ਰਣਬੀਰ ਸਿੰਘ ਹੋਰੀ ਵੀ ਕਹਿੰਦੇ ਰਹਿੰਦੇ ਹਨ ਕਿ ਉਹ ਦਿਹਾਤੀਆਂ ਨੂੰ **represent** ਕਰਦੇ ਹਨ.....

ਡਿਪਟੀ ਸਪੀਕਰ: ਤੁਸੀਂ ਨਾਮ ਲੈਕੇ ਗੱਲ ਨਾ ਕਰੋ। ਇਸ ਤਰ੍ਹਾਂ ਹਾਊਸ *interrupt* ਹੁੰਦਾ ਹੈ ਅਤੇ ਕਾਰਵਾਈ ਰੁਕਦੀ ਹੈ। (*The hon. Member should not mention any names. This invites interruptions in the House and proceedings cannot go on smoothly.*)

ਸਰਦਾਰ ਲੱਛਮਣ ਸਿੰਘ ਗਿੱਲ: ਮੈਂ ਕੋਈ ਐਸੀ ਗੱਲ ਤਾਂ ਨਹੀਂ ਕਹੀ ਅਤੇ ਜੇਕਰ ਇਨ੍ਹਾਂ ਦਾ ਨਾਮ ਲੈਣਾ ਬੁਰਾ ਹੈ ਤਾਂ ਸਰਕਾਰ ਇਨ੍ਹਾਂ ਦੇ ਨਾਮ ਹੀ ਬਦਲ ਦੇਵੇ (ਹਾਸਾ)। ਚੁੱਕਿ 3—4 ਵਜ਼ੀਰ ਪਿੰਡਾਂ ਨਾਲ ਤਅਲਕ ਰਖਦੇ ਹਨ ਅਤੇ ਉਹ ਦਾਹਵਾ ਵੀ ਕਰਦੇ ਰਹਿੰਦੇ ਹਨ ਇਸ ਲਈ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ। ਕੋਈ ਮਾੜੀ ਗੱਲ ਨਹੀਂ ਕਹੀ। ਹੋ ਸਕਦਾ ਹੈ ਇਨ੍ਹਾਂ ਦੇ ਦਿਲ ਵਿਚ ਉਮੰਗ ਹੋਵੇ ਕਿ ਲੋਕਾਂ ਦੀ ਤਰੱਕੀ ਕਰੀਏ ਤਾਂ ਹੀ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਵੀ ਕਿਹਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਸਰਕਾਰ ਬਹੁਤ ਜਨ-ਭਲਾਈ ਕਰ ਰਹੀ ਹੈ। ਇਸ ਲਈ ਸਾਡਾ ਵੀ ਫਰਜ਼ ਬਣਦਾ ਹੈ ਕਿ ਗਵਰਨਰ ਸਾਹਿਬ ਨੂੰ ਆਪਦੀ ਮਾਰਫਤ ਦ ਸੀਏ

ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਸਰਕਾਰ 85 ਫੀਸਦੀ ਲੋਕਾਂ ਦੀ ਕੀ ਭਲਾਈ ਕਰ ਰਹੀ ਹੈ। ਇਤਨੀ ਬੇਨਤੀ ਮੈਂ ਕਰਨੀ ਹੈ ਅਤੇ ਬੜੀ ਜ਼ਿੰਮੇਵਾਰੀ ਨਾਲ ਕਰਨੀ ਹੈ। ਐਡਰਸ ਵਿਚ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਸਰਕਾਰ ਖੇਤੀ ਬਾੜੀ ਨੂੰ ਅੱਗੇ ਲੈ ਜਾਣਾ ਚਾਹੁੰਦੀ ਹੈ। ਮੈਂ ਬੜੇ ਅਦਬ ਨਾਲ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਖੇਤੀ ਬਾੜੀ ਦਾ ਤਾਂ ਤੁਸੀਂ ਭੋਗ ਪਾ ਦਿਤਾ ਹੈ। ਖੇਤੀ ਬਾੜੀ 30 ਏਕੜ ਤੋਂ ਚਲਕੇ ਹੁਣ 10/12 ਏਕੜ ਤਕ ਆ ਗਈ ਹੈ। ਕੀ ਇਹ ਸਰਕਾਰ ਦਸ ਸਕਦੀ ਹੈ ਕਿ ਇਕ ਜ਼ਮੀਦਾਰ, ਉਸਦੀ ਬੀਵੀ ਤੇ ਬਾਲ ਬੱਚੇ ਇਸ ਜ਼ਮੀਨ ਨਾਲ ਗੁਜ਼ਾਰਾ ਕਰ ਸਕਦੇ ਹਨ ਜਿਸਦੀ ਸਾਲਾਨਾ ਆਮਦਨੀ 900 ਰੁਪਏ ਬਣਦੀ ਹੈ? ਇਕ ਜ਼ਮੀਦਾਰ ਜਿਸਨੇ ਆਪਣੇ ਬੱਚੇ ਆਜ਼ਾਦੀ ਦੀ ਰਖਿਆ ਲਈ ਖੂਨ ਦੇਣ ਲਈ ਮੌਰਚੇ ਤੇ ਭੇਜੇ ਅਤੇ ਜਿਹੜੇ ਬਰਫ ਵਿਚ ਰਹਿੰਦੇ ਹਨ ਤੇ ਦੁਸ਼ਮਣ ਦਾ ਮੁਕਾਬਲਾ ਕਰਦੇ ਹਨ ਉਸਦੀ ਸਾਲਾਨਾ ਆਮਦਨੀ ਜ਼ਮੀਨ ਵਿਚੋਂ 900 ਰੁਪਏ ਨਿਕਲਦੀ ਹੈ। ਕੀ ਕੋਈ ਜ਼ਮੀਦਾਰ 900 ਰੁਪਏ ਦੀ ਸਾਲਾਨਾ ਆਮਦਨ ਨਾਲ ਉਪਰ ਉਠ ਸਕਦਾ ਹੈ, ਬੱਚਿਆਂ ਨੂੰ ਪੜ੍ਹਾ ਸਕਦਾ ਹੈ ਅਤੇ ਉਸਦੇ ਬੱਚੇ ਤਰੱਕੀ ਦੇ ਮੈਦਾਨ ਵਿਚ ਅੱਗੇ ਵਧ ਸਕਦੇ ਹਨ? ਫੇਰ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਇਸ ਵਿਚ ਕੋਈ ਸ਼ੱਕ ਨਹੀਂ ਕਿ ਹੜ੍ਹ ਬਹੁਤ ਆਏ ਪਰ ਇਸ ਸਰਕਾਰ ਨੇ ਲੋਕਾਂ ਦੀ ਬੜੀ ਰਾਖੀ ਕੀਤੀ। ਜੇਕਰ ਇਹ ਹੜ੍ਹ ਪਰਮਾਤਮਾ ਵਲੋਂ ਆਏ ਹੁੰਦੇ ਤਾਂ ਲੋਕ ਵੀ ਚੁੱਪ ਕਰਕੇ ਝੱਲ ਲੈਂਦੇ ਪਰ ਇਹ ਹੜ੍ਹ ਤਾਂ ਇਨ੍ਹਾਂ ਦੇ ਅਪਣੇ ਲਿਆਂਦੇ ਹੋਏ ਆਏ ਹਨ ਜਿਨ੍ਹਾਂ ਕਰਕੇ ਜ਼ਮੀਦਾਰਾਂ ਦਾ ਭਾਰੀ ਨੁਕਸਾਨ ਹੋਇਆ ਹੈ। ਇਹ ਸਾਰਾ ਨੁਕਸਾਨ ਇਨ੍ਹਾਂ ਦੀਆਂ ਨਾਲੀਆਂ ਦੀ ਬਦਇੰਤਜ਼ਾਮੀ ਕਰਕੇ ਹੋਇਆ ਹੈ। ਅਸੀਂ ਇਹ ਪਿੰਡਾਂ ਵਿਚ ਘੁੰਮ ਘੁੰਮ ਕੇ ਵੇਖਿਆ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਗ਼ਲਤ ਨਾਲੀਆਂ ਕਰਕੇ ਲੋਕ ਉਜੜੇ ਹਨ। ਗਵਰਨਰ ਸਾਹਿਬ ਇਕ ਕਮੀਸ਼ਨ ਮੁਕੱਰਰ ਕਰਕੇ ਪੜਤਾਲ ਕਰਾਕੇ ਵੇਖ ਲੈਣ ਕਿ ਕੀ ਇਹ ਗੱਲ ਠੀਕ ਹੈ ਜਾਂ ਨਹੀਂ। ਜੇਕਰ ਉਹ ਖੁਦ ਨਾਲੀਆਂ ਜਾਕੇ ਵੇਖ ਲੈਣ ਤਾਂ ਸ਼ਾਇਦ ਮੈਂ ਧੰਨਵਾਦ ਵਿਚ ਸ਼ਾਮਲ ਹੋ ਜਾਵਾਂ। ਸੱਪ ਦੀ ਤਰ੍ਹਾਂ ਇਹ ਨਾਲੀਆਂ ਚਲਦੀਆਂ ਹਨ। ਇਕ ਮੀਲ ਟੁਕੜਾ ਬਣਾ ਦਿਤਾ ਤੇ ਅੱਧਾ ਫਰਲਾਂਗ ਛੱਡ ਦਿਤਾ। ਜੇਕਰ ਕਿਸੇ ਵਜ਼ੀਰ ਜਾਂ M.L.A. ਦੀ ਜ਼ਮੀਨ ਅਗੇ ਆ ਗਈ ਤਾਂ ਪਹਿਲਾਂ ਜੇ ਸਿਧੀ ਲਾਈਨ ਜਾਂਦੀ ਸੀ ਤਾਂ ਉਸਨੂੰ ਬਦਲ ਕੇ ਦੂਜੇ ਪਾਸੇ ਦੀ ਲੈ ਗਏ ਜਿਸ ਨਾਲ ਉਸਦੀ ਜ਼ਮੀਨ ਬਚ ਜਾਵੇ। ਲੇਕਿਨ ਹਕੀਕਤ ਇਹ ਹੈ ਕਿ ਜ਼ਮੀਨ ਉਸਦੀ ਵੀ ਨਹੀਂ ਬਚੀ। ਇਨ੍ਹਾਂ ਨੇ ਇਕ ਆਦਮੀ ਨੂੰ ਬਚਾਣ ਲਈ 100 ਆਦਮੀ ਮਾਰੇ ਸਨ ਲੇਕਿਨ ਉਹ ਇਕ ਵੀ ਨਾਲ ਹੀ ਮਰ ਗਿਆ। ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ 45 ਕਰੋੜ ਰੁਪਏ ਦਾ ਜੋ ਨੁਕਸਾਨ ਦੱਸਿਆ ਹੈ ਉਹ ਇਨ੍ਹਾਂ ਦੀ ਗ਼ਲਤ ਕਰਕੇ ਹੋਇਆ ਹੈ। ਮੈਂ ਨਹੀਂ ਕਹਿੰਦਾ ਕਿ ਵਜ਼ੀਰ ਆਬਪਾਸੀ ਦੀ ਕੋਈ **personal** ਗ਼ਲਤੀ ਹੈ। ਉਸ ਵਕਤ ਸ਼ਾਇਦ ਉਹ ਹਾਊਸ ਦੇ ਮੈਂਬਰ ਵੀ ਨਹੀਂ ਸਨ ਲੇਕਿਨ ਇਨ੍ਹਾਂ ਦੇ ਮਹਿਕਮੇ ਨੇ ਇਹ ਗ਼ਲਤ ਤਰੀਕੇ ਨਾਲ ਸਾਰਾ ਕੰਮ ਕੀਤਾ ਹੈ। ਵੇਖਣ ਦੀ ਗੱਲ ਇਹ ਹੈ ਕਿ ਕੀ ਜਿਸ ਮਕਸਦ ਲਈ ਇਹ ਕੰਮ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਉਹ ਪੂਰਾ ਹੋ ਗਿਆ ਹੈ? ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਉਹ ਪੂਰਾ ਨਹੀਂ ਹੋ ਰਿਹਾ ਅਤੇ ਉਹ ਪੂਰਾ ਤਾਂ ਹੋ ਸਕਦਾ ਹੈ ਜੇਕਰ ਡਰੇਨ ਇਕ ਸਿਰੇ ਤੋਂ ਲੈਕੇ **fall** ਤਕ ਪੂਰੀ ਬਣਾਈ ਜਾਵੇ। ਜੇਕਰ ਇਕ ਸਿਰੇ ਤੋਂ ਲੈਕੇ ਦੂਜੇ ਸਿਰੇ ਤਕ ਨਹੀਂ ਪਹੁੰਚਦੀ ਹੈ ਤਾਂ ਜਿਤਨਾ ਵੀ ਰੁਪਿਆ ਖਰਚ ਕੀਤਾ ਜਾਵੇਗਾ ਜਾਇਆ ਜਾਵੇਗਾ। ਮੈਨੂੰ ਖਤਰਾ ਵੀ ਹੈ ਕਿ ਜਿਸ ਤਰ੍ਹਾਂ ਇਨ੍ਹਾਂ ਦੀ **planning** ਹੈ ਉਸ ਨਾਲ ਸਾਰਾ ਰੁਪਿਆ ਜਾਇਆ ਹੀ ਜਾਵੇਗਾ। ਜਿਥੋਂ ਤਕ **irrigation** ਦੇ ਮਹਿਕਮੇ ਦੀ **working** ਦਾ ਤੁਅੱਲਕ ਹੈ ਉਸਨੂੰ ਮੈਂ ਸਹੀ ਨਹੀਂ ਸਮਝਦਾ। ਮਹਿਕਮੇ ਦੇ ਹਥ ਵਿਚ ਕਰੋੜਾਂ ਰੁਪਏ ਦੇ ਦੇਣਾ ਖਤਰੇ ਤੋਂ ਖਾਲੀ ਨਹੀਂ। ਤੁਸੀਂ ਹੈਰਾਨ ਹੋਵੋਗੇ ਕਿ ਮਹਿਕਮੇ ਦੇ ਅਖਤਿਆਰ ਵਿਚ 8 ਕਰੋੜ ਰੁਪਿਆ ਜਾਵੇ ਪਰ ਉਸਦਾ **tender call** ਨਾ ਕਰਨਾ ਅਤੇ **work order basis** ਤੇ ਕੰਮ ਦੇਣਾ ਜਿਸ ਵਿਚ ਠੇਕੇਦਾਰ ਜਦੋਂ ਚਾਹੇ ਕੰਮ ਛੱਡ ਕੇ ਚਲਾ ਜਾਵੇ ਅਤੇ ਸਰਕਾਰ ਜਦੋਂ ਚਾਹੇ ਕੰਮ ਵਾਪਸ ਲੈ ਲਵੇ ਸਹੀ ਤਰੀਕਾ ਨਹੀਂ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ ਕਰਨ ਦਾ ਨਤੀਜਾ ਇਹ ਹੋਵੇਗਾ ਕਿ ਜੇ ਅਸਲੀ ਕੰਮ ਹੈ ਅਤੇ ਜੇ ਸਾਈਫਨ ਅਤੇ ਪਲ ਵਿਚ ਆਉਣੇ ਹਨ ਉਹ **disturb** ਹੋ ਜਾਣਗੇ। ਇਸਦੇ

[ਸਰਦਾਰ ਲੱਡਮਣ ਸਿੰਘ ਗਿੱਲ]

ਨਾਲ ਨਾਲ ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਨੇ ਖੂਹ ਲਾਏ ਸਨ ਜਿਨ੍ਹਾਂ ਨਾਲੀਆਂ ਨੇ ਹੜ੍ਹਾਂ ਨੂੰ ਰੋਕਣਾ ਸੀ, ਉਨ੍ਹਾਂ ਦੇ ਜ਼ਰੀਏ ਖੂਹ ਵੀ ਚਲੇ ਗਏ। ਇਸ ਲਈ ਮੇਰੀ ਰਾਏ ਹੈ ਕਿ ਇਹ ਮਹਿਕਮਾ ਲਾਪਰਵਾਹੀ ਨਾਲ ਕੰਮ ਕਰਦਾ ਹੈ ਅਤੇ ਇਸਨੇ ਬੜੀ ਲਾਪਰਵਾਹੀ ਨਾਲ ਕੰਮ ਕੀਤਾ ਹੈ। ਸਰਵੇ ਅਤੇ ਖੁਦਾਈ ਦੇ ਲਿਹਾਜ਼ ਨਾਲ ਕਮਲਤ ਕੰਮ ਕੀਤਾ ਹੈ ਅਤੇ ਰੁਪਏ ਦਾ ਨੁਕਸਾਨ ਕੀਤਾ ਹੈ। ਜੇ expert ਨਹੀਂ ਸਨ ਉਨ੍ਹਾਂ ਨੂੰ ਇਸ ਕੰਮ ਲਈ ਲਗਾਇਆ ਗਿਆ। ਜੇ ਨਾਲੀਆਂ ਖੋਦੀਆਂ ਉਨ੍ਹਾਂ ਦੀਆਂ **embankments** ਨਹੀਂ ਬਣਾਈਆਂ ਅਤੇ ਜੇ ਮਿੱਟੀ ਖੋਦੀ ਪਤਾ ਨਹੀਂ ਉਹ ਕਿਥੇ ਚਲੀ ਗਈ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ **Vigilance Department** ਨੂੰ ਇਸ ਦੀ ਪੜਤਾਲ ਕਰਨ ਲਈ ਲਾਇਆ ਜਾਵੇ। ਮੈਂ ਕਹਿ ਸਕਦਾ ਹਾਂ ਕਿ ਮਹਿਕਮੇ ਨੇ **corruption** ਕੀਤੀ ਹੈ। ਇਨ੍ਹਾਂ ਦਾ ਕੋਈ **level** ਨਹੀਂ ਅਤੇ ਨਾ ਕੋਈ **accounts maintain** ਕਰਦਾ ਹੈ। ਅਜਿਹੇ ਮਹਿਕਮੇ ਦੇ ਹਵਾਲੇ 8 ਕਰੋੜ ਰੁਪਿਆ ਕਰ ਦੇਣਾ ਖਤਰੇ ਤੋਂ ਖਾਲੀ ਨਹੀਂ ਕਿਉਂਕਿ ਬਗੈਰ ਕਿਸੇ **procedure** ਦੇ ਕੰਮ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਇਸ ਰੁਪਏ ਨੂੰ ਬਚਾਉਣ ਲਈ ਸੈਂਟਰਲ ਗੌਰਮੈਂਟ ਦਾ **C.P.W.D. Code** ਲਾਗੂ ਕੀਤਾ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ।

ਮੈਂ **ministers** ਨੂੰ ਰਾਏ ਦਿੰਦਾ ਹਾਂ ਕਿ ਉਹ **Chief Technical Examiner** ਮੁਕੱਰਰ ਕਰਨ। ਕਿਸੇ ਕੰਮ ਦੀ **final payment** ਨਾ ਹੋ ਸਕੇ ਜਦ ਤਕ ਕਿ **Chief Technical Examiner** ਉਸ ਦਾ ਸਰਟੀਫੀਕੇਟ ਨਾ ਦੇਵੇ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਮੈਂ ਇਹ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਜਿਸ ਤਰ੍ਹਾਂ **floods** ਦੇ ਕੰਮਾਂ ਵਿਚ **Govt. of India** ਨੇ **advisory committees** ਬਣਾਈਆਂ ਹਨ ਇਹ ਵੀ **advisory committee** ਬਣਾਉਣ ਅਤੇ **advisory committees** ਬਣਾਉਂਦੇ ਹੋਏ ਹਾਊਸ ਨੂੰ ਆਪਣੇ ਭਰੋਸੇ ਵਿਚ ਲੈਣ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ **advice** ਲੈਣ। **Democracy** ਦਾ ਇਹ ਮਤਲਬ ਨਹੀਂ ਕਿ ਨਿਕੰਮੇ ਆਦਮੀ ਜ਼ਿਆਦਾ ਇੱਕਠੇ ਹੋਕੇ ਰਾਜ ਸ਼ਾਸਨ ਨੂੰ ਸਾਂਭ ਲੈਣ ਤੇ ਦੂਜੇ ਆਦਮੀਆਂ ਦੀ ਰਾਏ ਨੂੰ ਇਸ ਕਰਕੇ ਨੁਕਰਾ ਦਿੱਤਾ ਜਾਵੇ ਕਿ ਉਹ **minority** ਵਿਚ ਹਨ। ਇਸ ਲਈ ਸਰਕਾਰ ਦੀ ਮੁਜ਼ਰਮਾਨਾ ਗਫਲਤ ਨੂੰ ਪੰਜਾਬ ਦੇ ਜ਼ਿਮੀਂਦਾਰ ਬਰਦਾਸ਼ਤ ਨਹੀਂ ਕਰਨਗੇ। ਜਦੋਂ ਮੈਂ ਆਪਣੀ **constituency** ਦਾ ਜ਼ਿਕਰ ਕਰਦਾ ਹਾਂ ਤਾਂ ਮੈਨੂੰ ਦੁਖ ਹੁੰਦਾ ਹੈ, ਜਿਥੇ ਤਕਾਵੀਆ ਵੀ ਲਈਆ ਜਾਣ ਪਰ ਬਣੇ ਵੀ ਕੁਝ ਨਾ। ਸੰਨ 1956 ਤੋਂ **floods** ਆਉਂਦੇ ਹਨ। ਤਹਿਸੀਲ ਜਗਰਾਉਂ ਦੀ ਧਰਤੀ ਬੜੀ ਉਪਜਾਊ ਸੀ। ਉਥੋਂ ਦੀ ਜ਼ਮੀਨ ਪੰਜ ਪੰਜ ਹਜ਼ਾਰ ਫੀ ਘੁਮਾਂ ਗਹਿਣੇ ਹੁੰਦੀ ਸੀ। ਢੋਲਣ, ਚਚਰਾਲੀ, ਬਾਰਦੇ ਕੇ, ਹਨੂਰ, ਲੱਖਾ ਮੱਲ੍ਹਾ, ਰਸੂਲ ਪੁਰ ਆਦਿ ਪਿੰਡਾਂ ਦੀ ਜ਼ਮੀਨ ਬਿਲਕੁਲ ਤਬਾਹ ਹੋ ਗਈ ਹੈ। ਉਸ ਜ਼ਮੀਨ ਵਿਚ ਬਹੁਤ ਜ਼ਿਆਦਾ ਅੰਨ ਪੈਦਾ ਹੁੰਦਾ ਸੀ। ਹੁਣ ਉਥੇ **floods** ਦੇ ਪਾਣੀ ਨਾਲ ਸ਼ੋਰਾ ਹੋ ਗਿਆ ਹੈ। ਉਨ੍ਹਾਂ ਜ਼ਮੀਨਾਂ ਵਿਚ ਹੁਣ ਆਦਮੀ ਤੁਰ ਨਹੀਂ ਸਕਦਾ, ਖੁਭਦਾ ਹੈ। ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਤੇ ਤਰਸ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ, ਨਹੀਂ ਤਾਂ ਉਹ ਲੋਕ ਕੋਈ ਐਸਾ ਨਾਲਾ ਪੁਟਣਗੇ ਜੋ ਇਨ੍ਹਾਂ ਨੂੰ ਬਹਾਕੇ ਲੈ ਜਾਏਗਾ। ਜੇ ਨਾਲਾ ਜ਼ਮੀਂਦਾਰਾਂ ਲਈ ਪੁਟਿਆ ਗਿਆ ਹੈ ਇਹ ਉਸ ਨਾਲੋਂ ਅਲਹਿਦਾ ਹੀ ਪੁਟਿਆ ਜਾਏਗਾ।

ਸਾਲ ਵਿਚ ਅਸੀਂ ਤਾਲੀਮ ਤੇ 14 ਕਰੋੜ ਰੁਪਿਆ ਖਰਚ ਕਰਦੇ ਹਾਂ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਸਰਕਾਰ ਨੇ ਤਾਲੀਮ ਲਾਜ਼ਮੀਂ ਕਰਾਰ ਦੇ ਦਿੱਤੀ ਹੈ ਅਤੇ ਫੀਸ ਮੁਆਫ ਕਰ ਦਿੱਤੀ ਹੈ। ਸਕੂਲਾਂ ਦਾ ਇੰਤਜ਼ਾਮ ਵਧਿਆ ਹੈ। ਮੈਂ ਇਹ ਨਹੀਂ ਕਹਿੰਦਾ ਕਿ ਫੀਸਾਂ ਲਗਾਉਣੀਆਂ ਚਾਹੀਦੀਆਂ ਹਨ। ਪਰ ਮੈਂ ਇਹ ਤੱਵਜੋਹ ਦਿਲਾਉਂਦਾ ਹਾਂ ਕਿ ਸਨਾਤਨ ਧਰਮ, ਆਰੀਆ ਸਮਾਜ, ਸ਼ਰੋਮਣੀ ਗੁਰਦੁਆਰਾ ਪਰਬੰਧਕ ਕਮੇਟੀ ਅਤੇ ਅਜਿਹੇ ਪਰਾਈਵੇਟ ਅਦਾਰਿਆਂ ਨੇ ਕਰੋੜਾਂ ਰੁਪਿਆ ਲਗਾਕੇ ਏਥੇ ਸਕੂਲ ਖੋਲ੍ਹੇ, ਜਿਨ੍ਹਾਂ ਵਿਚ **character maintain** ਕੀਤਾ ਗਿਆ ਜਿਨ੍ਹਾਂ ਦੀਆਂ ਬਿਲਡਿੰਗਾਂ ਕਰੋੜਾਂ ਰੁਪਏ ਦੀਆਂ ਹਨ, ਉਨ੍ਹਾਂ ਵਲ ਵੀ ਸਰਕਾਰ ਨੂੰ ਧਿਆਨ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ। ਸਰਕਾਰ ਨੇ ਫੀਸ ਮੁਆਫ ਕਰ ਦਿੱਤੀ। ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਅੱਜ ਇਸ ਹਾਊਸ ਵਿਚ ਕਿਹਾ ਕਿ ਮੈਂ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਟੀਚਰ ਆਪਣੇ ਨਵਾਸ ਸਥਾਨ ਤੇ ਹੀ ਲਗਾਏ ਜਾਣ ਕਿਉਂਕਿ ਲੜਕੇ ਅਤੇ ਲੜਕੀਆਂ ਦੀ ਤਾਲੀਮ ਇੱਕਠੀ ਹੋਣੀ ਹੈ। ਇਹ ਅੱਛੀ ਸਕੀਮ ਹੈ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ

ਆਖਣ ਦੀ ਗੱਲ ਹੋਰ ਹੈ ਅਤੇ practically ਦੇਖਣ ਵਿਚ ਹੋਰ ਆਉਂਦਾ ਹੈ। Political ਹਾਲਾਤ ਨੂੰ ਮਦੇ ਨਜ਼ਰ ਰਖ ਕੇ ਸਭ ਕੁਝ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਜਿਹੜੇ ਅਲੈਕਸ਼ਨ ਹੋਏ ਜਾਂ ਜਿਹੜੇ ਅਗੇ ਹੋਣੇ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਮਦੇ ਨਜ਼ਰ ਰਖਿਆ ਜਾਂਦਾ ਹੈ। ਉਹ ਬੰਦੇ ਜਿਹੜੇ ਹਾਰ ਗਏ, ਜਿਨ੍ਹਾਂ ਨੂੰ ਲੋਕਾਂ ਨੇ ਵਿਸ਼ਵਾਸ ਨਹੀਂ ਦਿਤਾ ਇਹ ਮਸਲਾ ਉਨ੍ਹਾਂ ਦੇ ਹਵਾਲੇ ਕਰ ਦਿਤਾ। ਹਰ ਟੀਚਰ ਦੀ ਤਬਦੀਲੀ ਉਨ੍ਹਾਂ ਦੀ ਮਰਜ਼ੀ ਨਾਲ ਹੁੰਦੀ ਹੈ। ਹਰ ਟੀਚਰਾਂ ਦੇ ਬੱਚਿਆਂ ਨੂੰ ਪੜ੍ਹਾਉਣ ਵਲ ਧਿਆਨ ਨਹੀਂ। ਉਸ ਨੂੰ ਇਹ ਵੇਖਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਮੈਂ ਕਿਹੜੇ ੨ ਬੱਚਿਆਂ ਨੂੰ ਖੁਸ਼ ਰੱਖ ਸਕਦਾ ਹਾਂ। ਉਸ ਦਾ ਵਕਤ ਏਸੇ ਕੰਮ ਵਿਚ ਹੀ ਗੁਜ਼ਰਦਾ ਹੈ ਕਿ ਉਹ ਅਜਿਹੇ ਆਦਮੀ ਕੌਲ ਜਾਂਦਾ ਰਹੇ। ਅਸੀਂ ਇਹੋ ਜਿਹੇ ਅਦਾਰਿਆਂ ਵਿਚ ਬੱਚਿਆਂ ਨੂੰ ਭੇਜਦੇ ਹਾਂ। ਪਰਾਈਵੇਟ ਅਦਾਰਿਆਂ ਨੂੰ ਕਾਇਮ ਰਖਣਾ ਚਾਹੀਦਾ ਹੈ। ਇਹ ਇਸ ਲਈ ਕਾਇਮ ਨਹੀਂ ਰਹਿ ਸਕਦੇ ਕਿਉਂਕਿ ਸਰਕਾਰ ਕਹਿੰਦੀ ਹੈ ਕਿ ਤੁਸੀਂ ਫੀਸ ਮੁਆਫ ਕਰੋ। ਤੁਹਾਨੂੰ ਗਰਾਂਟਸ ਦਿਤੀਆਂ ਜਾਣਗੀਆਂ, maintenance grants ਤੇ ਦੂਸਰੀਆਂ ਗਰਾਂਟਸ ਦਿਤੀਆਂ ਜਾਣਗੀਆਂ। ਪਰ ਅਜ ਸਰਕਾਰ emergency ਦਾ ਬਹਾਨਾ ਕਰਕੇ ਇਹ ਗਰਾਂਟਸ ਨਹੀਂ ਦਿੰਦੀ। ਦੇਸ਼ ਨੂੰ ਅਜ਼ਾਦ ਹੋਇਆਂ ਲਗ ਭਗ 16 ਸਾਲ ਹੋ ਗਏ ਹਨ। ਜਿਹੜੇ ਬਾਕੀ ਦੇਸ਼ਾਂ ਨੂੰ ਅਜ਼ਾਦ ਹੋਇਆ 16 ਸਾਲ ਹੋ ਗਏ ਹਨ ਉਨ੍ਹਾਂ ਦੇ ਬੱਚਿਆਂ ਦੀ ਤਾਲੀਮ ਦੀ ਤਰੱਕੀ ਵਲ ਦੇਖੋ, ਉਨ੍ਹਾਂ ਦੀ dress ਤੇ ਪੁਸ਼ਾਕ ਦੇਖੋ। ਜੇ ਸਰਕਾਰ ਕਿਸੇ ਪਾਸੇ ਦਿਲ ਰਖਦੀ ਹੈ, ਜੇ ਰੱਬ ਨੇ ਇਨ੍ਹਾਂ ਨੂੰ ਦਿਲ ਦਿਤਾ ਹੈ, ਜੇ ਇਨ੍ਹਾਂ ਦੇ ਦਿਲ ਵਿਚ ਦਰਦ ਹੈ, ਜੇ ਕੋਈ ਗ਼ੈਰਤ ਹੈ ਤਾਂ ਇਹ ਸਾਡੇ ਸਕੂਲਾਂ ਵਿਚ ਜਾਕੇ ਦੇਖਣ।

ਡਿਪਟੀ ਸਪੀਕਰ : ਤੁਸੀਂ ਦਰਦ ਤੱਕ ਹੀ ਰਹੋ, ਗ਼ੈਰਤ ਨਾ ਲਿਆਓ! (The hon. Member may please confine himself to sympathy and make no mention of 'Ghairat').

ਸਰਦਾਰ ਲੱਡਮਣ ਸਿੰਘ ਗਿੱਲ : ਇਕੱਲਾ ਦਰਦ ਹੀ ਦਿੰਦਾ ਹਾਂ, ਗ਼ੈਰਤ ਨਹੀਂ ਦਿੰਦਾ। ਇਹ ਸਮਝਦੇ ਹਨ ਕਿ ਚੰਡੀਗੜ੍ਹ ਵਿਚ ਚੰਗੇ ੨ ਸਕੂਲ ਤੇ ਕਾਲਜ ਬਣਾਈਏ। ਇਹ ਸਮਝਦੇ ਹਨ ਕਿ ਸਿਰਫ ਮੁਠੀ ਭਰ ਲੋਕ ਹੀ ਇਨਸਾਨ ਹਨ। ਉਹ ਹੀ ਅਸਲ ਵਿਚ ਇਨਸਾਨ ਹਨ, ਅਤੇ ਇਨ੍ਹਾਂ ਦੇ ਬਲ ਬੋਤੇ ਤੇ ਰਾਜ ਖੜ੍ਹਾ ਹੈ। ਜਿਨ੍ਹਾਂ ਗਰੀਬ ਲੋਕਾਂ ਨੇ ਰਾਜ ਨੂੰ ਕਾਇਮ ਰਖਣਾ ਹੈ ਜੇ ਉਨ੍ਹਾਂ ਦੇ ਬੱਚਿਆਂ ਦੇ ਸਕੂਲਾਂ ਦੀ ਹਾਲਤ ਦੇਖੀ ਜਾਏ ਤਾਂ ਕਹਿੰਦੇ ਹਨ ਕਿ ਓਥੇ ਛੱਤ ਦੀ ਲੋੜ ਨਹੀਂ, ਉਹ ਪਿਪਲ ਹੇਠ ਹੀ ਪੜ੍ਹ ਸਕਦੇ ਹਨ। ਉਹਨਾਂ ਨੂੰ ਚਾਕ, ਬਲੈਕ ਬੋਰਡ ਤੇ ਚੰਗੇ ਕਪੜੇ ਦੀ ਲੋੜ ਨਹੀਂ। ਉਨ੍ਹਾਂ ਲਈ ਮਾਸਟਰ ਵੀ ਇਹੋ ਜਿਹੇ ਲਾਉਣ ਦੀ ਲੋੜ ਹੈ ਜਿਹੜੇ primary ਪਾਸ ਹੋਣ। ਤਹਿਸੀਲ ਮੋਗਾ, ਥਾਣਾ ਬਾਘਾ ਪੁਰਾਣਾ ਵਿਚ ਲੰਛੇ ਵਾਲਾ ਇਕ ਪਿੰਡ ਹੈ ਓਥੋਂ ਦਾ ਇਕ ਟੀਚਰ ਕਹਿੰਦਾ ਹੈ ਕਿ ਮੇਰੇ ਨਾਲ ਜ਼ਿਆਦਤੀ ਹੁੰਦੀ ਹੈ। ਮੈਂ 17 ਜਾਂ 18 ਸਾਲ ਤੋਂ ਮੁਲਾਜ਼ਮਤ ਕਰ ਰਿਹਾ ਹਾਂ ਤੇ ਸਰਕਾਰ ਪੁੱਛਦੀ ਹੈ ਕਿ ਕਿੰਨਾ ਪੜ੍ਹਿਆ ਹੋਇਆ ਹੈ। ਮੈਂ ਕਿਹਾ ਕਿ ਮੈਂ ਪਰਾਈਮਰੀ ਪਾਸ ਹਾਂ ਇਸ ਦੇਸ਼ ਦੇ ਬੱਚਿਆਂ ਲਈ ਜਿਨ੍ਹਾਂ ਨੇ ਆਉਣ ਵਾਲੀ generation ਦੀ ਬੁਨਿਆਦ ਬਣਨਾ ਹੈ ਪਰਾਈਮਰੀ ਪਾਸ ਪੜ੍ਹੇ ਹੋਏ ਟੀਚਰ ਲਾਏ ਜਾਂਦੇ ਹਨ। ਦੁਖ ਨਾਲ ਕਹਿਣਾ ਪਏ ਗਾ ਕਿ ਇਸ ਸਤਾਰ ਤੇ ਚਲ ਕੇ ਕਾਮਯਾਬੀ ਨਹੀਂ ਹੋ ਸਕਦੀ। ਮੇਰੇ ਦਿਲ ਵਿਚ wish ਹੈ ਕਿ ਬੱਚਿਆਂ ਨੂੰ ਪੜ੍ਹਾਉਣ ਲਈ ਜੇ ਟੀਚਰ ਹਨ ਉਨ੍ਹਾਂ ਦਾ ਕੋਈ ਸਟੈਂਡਰਡ ਹੋਵੇ ਅਤੇ ਤਨਖਾਹਾਂ ਵਧਾਈਆਂ ਜਾਣ। ਉਨ੍ਹਾਂ ਦਾ ਮਿਆਰ ਬਹੁਤ ਗਿਰ ਗਿਆ ਹੈ। ਮੈਂ ਬਰਦਾਸ਼ਤ ਕਰ ਲੈਂਦਾ ਜੇ ਲੋਕ ਜ਼ਮੀਨਾ ਤੋਂ ਬਗ਼ੈਰ ਕਰ ਦਿਤੇ ਜਾਂਦੇ। ਮੈਂ ਇਹ ਵੀ ਬਰਦਾਸ਼ਤ ਕਰਾਂਗਾ ਕਿ ਫਲੱਡ ਆਏ ਤੇ ਲੋਕਾਂ ਦਾ ਬਹੁਤ ਸਾਰਾ ਨੁਕਸਾਨ ਹੋਇਆ। ਮੈਂ ਇਹ ਵੀ ਬਰਦਾਸ਼ਤ ਕਰਦਾ ਹਾਂ ਕਿ ਬੱਚਿਆਂ ਵਾਸਤੇ ਇਹੋ ਜਿਹੇ ਸਕੂਲ ਹਨ। ਲੇਕਿਨ ਮੈਂ ਇਹ ਬਰਦਾਸ਼ਤ ਕਰਨ ਨੂੰ ਤਿਆਰ ਨਹੀਂ ਕਿ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਦੀ ਗ਼ੈਰਤ ਨੂੰ ਵੰਗਾਰਿਆ ਜਾਏ, ਲੋਕਾਂ ਵਿਚੋਂ ਅਜਲੀਅਤ ਕਢ ਲਈ ਜਾਏ ਅਤੇ ਪਿੰਡਾਂ ਦੇ ਬੰਦੇ ਆਰਾਮ ਨਾਲ ਆਪਣੇ ਘਰ ਰੋਟੀ ਨਾ ਖਾ ਸਕਣ। ਅਸੀਂ ਸਕੂਲਾਂ ਵਿਚ ਪੜ੍ਹ ਕੇ ਉਹ ਸੋਚਦੇ ਹਨ ਕਿ ਅਸੀਂ ਵੀ ਸ਼ਹਿਰਾਂ ਵਿਚ ਜਾ ਕੇ ਤਰੱਕੀ ਕਰੀਏ ਅਤੇ ਉਹ ਸ਼ਹਿਰ ਵਾਲੇ ਪਾਸੇ ਨੂੰ ਜਾਂਦੇ ਹਨ।

[ਸਰਦਾਰ ਲੱਛਮਣ ਸਿੰਘ ਗਿੱਲ]

ਜ਼ਿਮੀਂਦਾਰ ਵੀ ਆਪਣਾ ਕੰਮ ਛੱਡ ਕੇ ਸ਼ਹਿਰ ਵਲ ਨੂੰ ਜਾਂਦਾ ਹੈ। ਅੰਮ੍ਰਿਤਸਰ ਸਾਡੇ ਚੀਫ ਮਨਿਸਟਰ ਦਾ ਜ਼ਿਲ੍ਹਾ ਹੈ। ਉਹ ਮੈਨੂੰ ਮੁਆਫ ਕਰਨ ਜੇ ਮੈਂ ਉਸ ਜ਼ਿਲ੍ਹੇ ਨੂੰ ਵੇਖ ਕੇ ਕਹਾਂ ਕਿ ਪੰਜਾਬ ਸਮਗਲਰ ਸਟੇਟ ਬਣਦੀ ਜਾਂਦੀ ਹੈ। ਉਥੇ ਦੁੱਧ ਵੇਚਣ ਵਾਲਿਆਂ ਨੂੰ ਤੇ ਆਮ ਬੰਦੇ ਨੂੰ ਦੇਖੋ ਤਾਂ ਉਸ ਦੇ ਸੋਨੇ ਦਾ ਕੜਾ ਤੇ ਗੁਟ ਤੇ ਘੜੀ ਪਾਈ ਹੋਈ ਹੁੰਦੀ ਹੈ। ਜੇ ਸ਼ਰੀਫ ਲੋਕ ਹਨ, ਉਹ ਖੁੱਬੇ ਮਦਦੇ ਹਨ। ਉਹ ਤਰਸਦੇ ਹਨ ਤੇ ਆਪਣੇ ਕੰਮ ਛੱਡੀ ਜਾਂਦੇ ਹਨ। ਕਈ ਨੇ ਜੋ ਚਾਲ ਚਲਨ ਗੰਵਾਈ ਜਾਂਦੇ ਹਨ, ਅਫੀਮ ਦਾ **business** ਸ਼ੁਰੂ ਕਰੀ ਕਰੀ ਜਾਂਦੇ ਹਨ। ਹਰ ਪਿੰਡ ਵਿਚ ਤਿਨ ਚਾਰ ਸਾਲ ਬਾਅਦ ਜਾਉ ਤਾਂ ਪਕੇ ਘਰ ਮਿਲਦੇ ਹਨ। ਜੇ ਉਨ੍ਹਾਂ ਨੂੰ ਪਛੋ ਤਾਂ ਕਹਿੰਦੇ ਹਨ ਕਿ ਪੈਸੇ ਬਾਹਰੋਂ ਆਏ ਹਨ। ਜੇ ਪੁਛੋ ਕਿ ਕਿਥੋਂ ਆ ਰਹੇ ਹਨ ਤਾਂ ਕਹਿੰਦੇ ਹਨ ਕਿ ਸਰਕਾਰ ਨੇ ਜੋ ਅਫੀਮ ਦੀ ਟਰੇਡ ਖੋਲ੍ਹੀ ਹੈ ਉਸ ਵਿਚੋਂ ਆ ਰਹੇ ਹਨ। ਹਰ ਘਰ ਵਿਚ ਲੋਕ ਅਫੀਮ ਖਾਣ ਲਗ ਗਏ ਹਨ। ਅਫੀਮ ਬੰਦ ਤਾਂ ਇਸ ਵਾਸਤੇ ਕੀਤੀ ਸੀ ਕਿ ਉਹ ਨਾ ਖਾਣ ਕਿਉਂਕਿ ਇਹ ਭੈੜੀ ਚੀਜ਼ ਹੈ। ਹੁਣ ਜਿਹੜੇ ਨਹੀਂ ਖਾਂਦੇ ਸਨ ਉਹ ਵੀ ਖਾਣ ਲੱਗ ਪਏ। ਫਿਰ ਇਹ ਰਿਵਾਜ ਕਿਵੇਂ ਤੇਜ਼ੀ ਨਾਲ ਵਧ ਰਿਹਾ ਹੈ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਜੇ ਮੈਂ ਨਾਉਂ ਦਸਾਂ ਤਾਂ ਇਹ ਵੀ ਜ਼ਿਆਦਤੀ ਹੋਵੇਗੀ। ਸਰਕਾਰ ਨੂੰ ਪਤਾ ਕਿਵੇਂ ਲਗੇਗਾ ਕਿ ਇਸ ਦੇ ਵਿਚ ਇਹੋ ਜਿਹੇ ਬੰਦੇ ਹਨ ਜੋ **public servant** ਸਰਕਾਰੀ ਮੁਲਾਜ਼ਮ ਤਾਂ ਮਰ ਗਏ, ਉਹ ਤਾਂ 1947 ਵਿਚ ਹੀ ਮਰ ਗਏ। ਉਨ੍ਹਾਂ ਉਨੂੰ ਖਤਮ ਕਰਨ ਵਾਲਿਆਂ ਨੇ ਆਪਸ ਵਿਚ ਰਿਸ਼ਤੇਦਾਰੀਆਂ ਗੰਢ ਲਈਆਂ। ਮੈਂ ਗੁਸਤਾਖੀ ਕਰਾਂ ਤਾਂ ਮੈਨੂੰ ਮੁਆਫ ਕਰਨਾ। ਅਲੈਕਸਨ ਦੇ ਦਿਨਾਂ ਵਿਚ ਜਿਹੜੇ ਝੰਡੇ ਝੁਲਾਉਂਦੇ ਸਨ ਉਹ **national citizens** ਬਣ ਕੇ ਲੁਟਦੇ ਹਨ। ਮੈਂ ਇਕ ਪਿੰਡ ਵਿਚ ਗਿਆ ਮਾਫੀ ਚਾਹੁੰਦਾ ਹਾਂ ਮੈਂ ਉਸ ਦਾ ਨਾਉਂ ਨਹੀਂ ਦਸਦਾ, ਉਨ੍ਹਾਂ ਨਾਲ ਵਾਅਦਾ ਕੀਤਾ ਸੀ। ਬੱਚਿਆਂ ਨੇ ਸਾਨੂੰ ਦਸਿਆ ਕਿ ਸਾਡੇ ਸਕੂਲ ਦੇ ਮਾਸਟਰ ਸ਼ਰਾਬ ਪੀਂਦੇ ਹਨ।

ਫਿਰ ਸ਼ਕਾਇਤ ਕੀਤੀ ਗਈ ਕਿ ਸਾਡੇ ਸਕੂਲ ਵਿਚ ਮਾਸਟਰ ਸ਼ਰਾਬ ਪੀਂਦੇ ਹਨ। 12 ਮਾਸਟਰ ਸ਼ਰਾਬ ਪੀਂਦੇ ਹਨ ਅਤੇ ਇਨ੍ਹਾਂ ਨੇ 70 ਆਦਮੀਆਂ ਦੇ ਸਾਹਮਣੇ ਇਕਬਾਲ ਕੀਤਾ ਤੇ 2 ਸ਼ਰਾਬ ਪੀ ਕੇ ਸਕੂਲ ਆਉਂਦੇ ਹਨ ਤੇ ਫਿਰ ਸ਼ਰਾਬ ਸਕੂਲ ਵਿਚ ਹੀ ਕਢਦੇ ਹਨ। ਅਸਾਡੇ **national character** ਦਾ ਤਾਂ ਸਤਿਆ ਨਾਸ ਹੋ ਗਿਆ ਹੈ। ਕੀ ਇਸ ਲਈ ਵਧਾਈ ਦਿਤੀ ਜਾਣੀ ਚਾਹੀਦੀ ਹੈ। (ਘੰਟੀ) ਜਨਾਬ ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਤਾਂ ਅਜੇ ਬਹੁਤ ਕੁਝ ਕਹਿਣਾ ਹੈ। ਇਹੀ ਇਕ ਥਾਂ ਹੁੰਦੀ ਹੈ ਜਿਥੇ ਕਿ ਇਨ੍ਹਾਂ ਦੇ ਅਮਲਾਂ ਨੂੰ ਅਸੀਂ ਨੰਗਿਆਂ ਕਰ ਸਕਦੇ ਹਾਂ। ਕਈ ਆਦਮੀਆਂ ਦੀ ਜ਼ਿੰਦਗੀ ਦਾ ਦਾਰੋਮਦਾਰ ਇਹ ਬਣ ਗਿਆ ਹੈ ਕਿ ਇਕ ਆਦਮੀ ਨੂੰ ਖੁਸ਼ ਰਖਣਾ ਹੈ ਭਾਵੇਂ ਇਸ ਤਰ੍ਹਾਂ ਕਰਨ ਨਾਲ ਸੂਬੇ ਦੇ ਕਈ ਲੋਕਾਂ ਦਾ ਨੁਕਸਾਨ ਹੋ ਜਾਵੇ। ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਹਾਲਤ ਤੋਂ ਸਰਕਾਰ ਨੂੰ ਆਪਣੇ ਆਪ ਸ਼ਰਮਿੰਦਾ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ।

ਇਥੇ **floods** ਦੇ ਬਾਰੇ ਵਿਚ ਚਰਚਾ ਕੀਤੀ ਗਈ। ਮੈਂ ਤੁਹਾਨੂੰ ਇਸ ਦੀ ਇਕ ਤਸਵੀਰ ਵਿਖਾਂਦਾ ਹਾਂ। ਮੇਰੇ ਪਾਸ ਤਸਵੀਰਾਂ ਹਨ ਕਿ ਕਿਨ੍ਹੀ ਤਬਾਹੀ ਹੋਈ ਹੈ। ਮੇਰੇ ਹਲਕੇ ਜਗਰਾਉਂ ਵਿਚ ਹੜ੍ਹ ਆਏ ਮੈਂ ਤਾਂ ਵਜ਼ੀਰ ਇੰਚਾਰਜ ਨੂੰ ਫੋਨ ਕੀਤੀ ਕਿ ਦੁਨੀਆਂ ਮਰਦੀ ਪਈ ਹੈ ਇਸ ਲਈ ਤੁਹਾਨੂੰ ਆਪ ਆਉਣਾ ਚਾਹੀਦਾ ਹੈ। ਚੋਧਰੀ ਰਣਬੀਰ ਸਿੰਘ ਹੋਰੀਂ ਆਏ ਸਨ ਤੇ ਹੋ ਕੇ ਚਲੇ ਗਏ ਹਨ। ਉਹ ਘੋੜੇ ਤੇ ਵੀ ਗਏ ਅਤੇ ਕੁਝ ਇਲਾਕੇ ਵਿਚ ਪੈਦਲ ਵੀ ਗਏ ਪਰ ਉਨ੍ਹਾਂ ਪਾਸੋਂ ਕੁਝ ਨਾ ਹੋ ਸਕਿਆ। ਫਿਰ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਵਜ਼ੀਰ ਸਾਹਿਬ ਸਰਦਾਰ ਅਜਮੇਰ ਸਿੰਘ ਗਏ ਇਕ ਸਪੈਸ਼ਲ ਟਰੇਨ ਵਿਚ ਤੇ ਸਪੈਸ਼ਲ ਟਰੇਨ ਵਿਚ ਹੀ ਅਗਾਹਾਂ ਫਿਰੋਜ਼ਪੁਰ ਲੰਘ ਗਏ। ਸਟੇਸ਼ਨ ਤੇ ਇਨ੍ਹਾਂ ਦਾ ਸੁਆਗਤ ਇਨ੍ਹਾਂ ਦੇ ਆਦਮੀਆਂ ਨੇ ਕੀਤਾ। ਪਾਰਟੀ ਦਿਤੀ, ਸਲਾਮ ਕੀਤਾ ਤੇ ਇਨ੍ਹਾਂ ਨੇ ਇੰਨੀ ਗੱਲ ਕਹੀ ਕਿ ਇਥੇ ਤਿਲਕਣ ਬਹੁਤ ਹੋਣੀ ਹੈ, ਇਸ ਲਈ ਇਥੇ ਉਤਰਨ ਦੀ ਲੋੜ ਨਹੀਂ। ਕਿੰਨੀ ਨਾਜ਼ਕ ਖਿਆਲੀ ਹੈ, ਕਿਨਾਂ ਵਡਾ ਮਜ਼ਾਕ ਹੈ।

ਨਾਜ਼ਭੀ ਉਨ ਪੈ ਖਤਮ ਹੈ ਜੋ ਯੇ ਕਹਿਤੇ ਹੈ
ਫਰਸ਼ੇ ਮਖਮਲ ਪੈ ਮਿਰੇ ਪਾਓਂ ਛਿਲੇ ਜਾਤੇ ਹੈਂ

ਮੈਂ ਹੈਰਾਨ ਹਾਂ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਇਕ ਵਜ਼ੀਰ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਸਲੂਕ ਲੋਕਾਂ ਨਾਲ ਕਰ ਸਕਦਾ ਹੈ। ਜੇਕਰ ਉਸ ਵਜ਼ੀਰ ਨੇ ਉਸ ਦਿਨ ਦਾ ਟੀ.ਏ. ਅਤੇ ਡੀ. ਏ. ਲਿਆ ਹੈ ਤਾਂ ਜਨਤਾ ਇਸ ਗੱਲ ਦੀ ਮੰਗ ਕਰਦੀ ਹੈ ਕਿ ਉਹ ਦੱਸੇ ਕਿ ਕਿਸ ਐਕਟ ਦੇ ਅਧੀਨ ਉਸ ਨੂੰ ਟੀ. ਏ. ਦਿਤਾ ਗਿਆ ਜਦ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਪੈਰ ਵੀ ਜਗਰਾਉਂ ਵਿਚ ਨਹੀਂ ਰਖਿਆ। ਅਸੀਂ ਏਥੇ ਜਨਤਾ ਦੇ ਨੁਮਾਇੰਦੇ ਹਾਂ ਅਤੇ ਇਸ ਗੱਲ ਦੀ ਮੰਗ ਕਰ ਸਕਦੇ ਹਾਂ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਜਨਤਾ ਨਾਲ ਅਤੇ ਇਲਾਕਿਆਂ ਨਾਲ ਮਜ਼ਾਕ ਕਿਉਂ ਕੀਤਾ ਗਿਆ। ਫਿਰ ਇਹ ਆਪ ਇਕ ਸਿਆਣੇ ਵਕੀਲ ਹਨ ਅਤੇ ਇਨ੍ਹਾਂ ਦਾ ਸਬੰਧ ਘੁਸ ਦੇਣ ਵਾਲਿਆਂ ਵਕੀਲਾਂ ਨਾਲ ਹੈ, ਇਹ ਪੁਰਾਣੇ ਵਾਕਫ ਹਨ ਅਤੇ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਹਥ-ਕੰਢੇ ਇਹ ਜਾਣਦੇ ਹਨ। ਇਸ ਤਰੀਕੇ ਨਾਲ ਇਨ੍ਹਾਂ ਨੇ ਚੱਕਰ ਪਿੰਡ ਵਿਚ ਇਕ ਚਾਹ ਪਾਰਟੀ ਲਈ, ਜਿੱਥੇ ਪੁਲਿਸ ਦੇ ਅਫਸਰ ਵੀ ਮੌਜੂਦ ਸਨ। ਦਸ ਨੰਬਰ ਦੇ ਇਕ ਬਦਮਾਸ਼ ਦਾ ਘਰ ਉਸ ਥਾਂ ਤੇ ਸੀ, ਜਿਸ ਨੇ ਇਸ ਮੌਕੇ ਤੇ ਇਨ੍ਹਾਂ ਤੋਂ ਫਾਇਦਾ ਉਠਾਇਆ। ਇਨ੍ਹਾਂ ਨੂੰ ਚਾਹ ਦਿਤੀ, ਤੇ ਅਫੀਮ ਦਾ ਕੰਮ ਜੋ ਪਹਿਲਾਂ ਕਰਦਾ ਸੀ। ਇਨ੍ਹਾਂ ਨੂੰ ਸਲਾਮ ਕੀਤੀ ਤੇ ਫਿਰ ਬਾਅਦ ਵਿਚ ਹਫੀਮ ਵੇਚਣ ਦਾ ਕਾਰੋਬਾਰ ਸ਼ੁਰੂ ਕਰ ਦਿਤਾ। ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਮਸਤੀ ਕਿਸੇ ਵਜ਼ੀਰ ਵਿਚ ਨਹੀਂ ਹੋਣੀ ਚਾਹੀਦੀ। ਫਿਰ ਇਨ੍ਹਾਂ ਦੇ ਸਾਥੀ ਅਤੇ ਖੁਸ਼ਾਮਦੀ ਅਰਦਾਸ ਕਰਦੇ ਹਨ ਅਤੇ ਇਹ ਬੇਨਤੀ ਕਰਦੇ ਹਨ ਕਿ ਸਾਡਾ ਵਜ਼ੀਰ ਕਿਸੇ ਤਰ੍ਹਾਂ ਚੀਫ ਮਨਿਸਟਰ ਬਣੇ। ਜੇਕਰ ਚੀਫ ਮਨਿਸਟਰ ਬਣਨ ਦੇ ਖਾਬ ਹੋਣ ਤਾਂ ਅਮਲ ਕਰਨ ਦੀ ਲੋੜ ਹੈ। ਪਹਿਲਾਂ ਵਜ਼ੀਰ ਬਣ ਕੇ ਤਾਂ ਵਿਖਾਉ। **Revenue Minister** ਦੀ ਹੈਸੀਅਤ ਵਿਚ ਇਹ ਜਗਰਾਉਂ ਤਸੀਲ ਦਾ ਦੌਰਾ ਨਹੀਂ ਕਰ ਸਕੇ ਅਤੇ ਵੇਖ ਨਹੀਂ ਸਕੇ ਕਿ ਕਿੰਨਾ ਨੁਕਸਾਨ ਹੜ੍ਹਾਂ ਕਾਰਨ ਹੋਇਆ ਹੈ। ਤੇ ਦੂਜੇ ਪਾਸੇ ਇਸ਼ਾਰਾ ਕਰ ਦਿੱਤਾ ਕਿ ਤਕਾਵੀਆਂ ਇਸ ਤਰ੍ਹਾਂ ਤਕਸੀਮ ਕਰੋ ਕਿ ਇਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ **ignore** ਕੀਤਾ ਜਾਵੇ। ਅਸਾਡੀ ਇਕ **Legislator** ਹੋਣ ਦੇ ਨਾਤੇ ਇਕ ਜ਼ਿੰਮੇਦਾਰੀ ਹੈ ਕਿ ਅਸੀਂ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਗੱਲਾਂ ਹਾਊਸ ਦੇ ਨੋਟਿਸ ਵਿਚ ਲਿਆਈਏ ਤੇ ਫਿਰ ਇਹੋ ਜਿਹੇ ਵਜ਼ੀਰ ਨੂੰ ਆਪ ਹੀ ਖਿਆਲ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਚੀਫ ਮਨਿਸਟਰੀ ਦੇ ਖਾਬ ਬਾਅਦ ਵਿਚ ਲੈਣੇ ਚਾਹੀਦੇ ਹਨ। ਮੇਰੀ ਗੁਸਤਾਖੀ ਮਾਫ ਕਰਨਾ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਜੇਕਰ ਮੈਂ ਇਹ ਕਹਾਂ ਕਿ ਜ਼ਾਤ ਦੀ ਕੌਹੜ ਕਿਰਲੀ ਤੇ ਸ਼ਤੀਰਾਂ ਨਾਲ ਜੱਫੀਆਂ। ਪਹਿਲਾਂ ਇਨ੍ਹਾਂ ਨੂੰ ਮਨਿਸਟਰੀ ਹਜ਼ਮ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ ਫਿਰ ਚੀਫ ਮਨਿਸਟਰੀ ਦੇ ਖਾਬ ਲੈਣੇ ਚਾਹੀਦੇ ਹਨ। (ਵਿਘਨ) ਮੈਂ ਤਾਂ ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਵਾਕਿਆਤ ਨੂੰ ਆਪ ਦੇ ਸਾਹਮਣੇ ਪੇਸ਼ ਕਰ ਰਿਹਾ ਹਾਂ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਮੇਰੇ ਹਲਕੇ ਵਿਚ ਮਨਿਸਟਰ ਸਾਹਿਬ ਖਰ ਮਸਤੀਆਂ ਕਰਦਾ ਹੈ ਤੇ ਅਸਾਡਾ ਏਥੇ ਹੱਕ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਅਸੀਂ ਆਪਣੇ ਇਲਾਕੇ ਦੀ ਹਾਲਤ ਨੂੰ ਬਿਆਨ ਕਰ ਸਕੀਏ। ਕੀ ਤੁਸੀਂ ਇਹ ਚਾਹੁੰਦੇ ਹੋ ਕਿ ਜੇਕਰ ਕੋਈ ਵਜ਼ੀਰ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਆਪ ਹੁਦਰੀਆਂ ਗੱਲਾਂ ਕਰਨਾ ਸ਼ੁਰੂ ਕਰ ਦੇਵੇ ਤਾਂ ਇਲਾਕੇ ਦੇ ਲੋਕ ਆਪਣੇ ਨੁਮਾਇੰਦੀਆਂ ਰਾਹੀਂ ਇਸ ਹਾਊਸ ਵਿਚ ਇਸ ਗੱਲ ਨੂੰ ਦਸ ਨਾ ਸਕਣ। ਅਫਸੋਸ ਹੈ ਅਜਿਹੀ ਹਾਲਤ ਤੇ। ਮੈਂ ਤਾਂ ਕਹਾਂ ਗਾ ਕਿ ਸਰਕਾਰ ਆਪਣੀ ਜ਼ਿੰਮੇਵਾਰੀ ਸਮਝੇ ਅਤੇ ਇਸ ਗੱਲ ਵਿਚ **enquiry institute** ਕਰਾਏ ਤਾਂ ਜੋ ਬਾਕੀਆਂ ਤੇ ਵੀ ਇਸ ਗੱਲ ਦਾ ਅਸਰ ਪਏ ਕਿ ਜੇਕਰ ਕਿਤੇ ਕੋਈ ਵਜ਼ੀਰ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਗੱਲਾਂ ਕਰੇ ਅਤੇ ਇਲਾਕੇ ਦੇ ਲੋਕਾਂ ਨਾਲ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਮਜ਼ਾਕ ਕਰੇ ਤਾਂ ਉਸ ਦੇ ਖਿਲਾਫ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ। ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਰਵੱਈਏ ਨੇ ਕਈ ਲੋਕ ਮਾਰ ਦਿੱਤੇ ਹਨ ਅਤੇ ਕੋਈ ਹੱਦ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ ਗਫਲਤ ਦੀ, ਕਿ ਲੋਕਾਂ ਦੀਆਂ ਤਕਲੀਫਾਂ ਨੂੰ ਵੇਖਣ ਤਕ ਜਾਣ ਦੀ ਖੋਚਲ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਇਸ ਪਾਸੇ ਸਰਕਾਰ ਨੂੰ ਜ਼ਰੂਰ ਤਵੱਜੁਹ ਦੇਣੀ ਚਾਹੀਦੀ ਹੈ।

ਤੀਸਰਾ ਹੈਲਥ ਦਾ ਜ਼ਿਕਰ ਹੈ। ਪਿੰਡਾਂ ਵਿਚ ਜੋ ਸਿਹਤ ਦੀ ਹਾਲਤ ਹੈ ਉਸ ਦਾ ਅੰਦਾਜ਼ਾ ਸ਼ਾਇਦ ਆਪ ਚੰਗੀ ਤਰ੍ਹਾਂ ਲਗਾ ਸਕਦੇ ਹੋ। ਮੁਰੱਬੇਖੰਦੀ ਰਾਹੀਂ ਲੋਕਾਂ ਦੀ ਜ਼ਮੀਨ ਖੋਹ ਲਈ ਗਈ। ਤਾਲੀਮ

ਦੀ ਹਾਲਤ ਇਹ ਹੈ ਕਿ ਅਜ ਸਤਾਰਾਂ ਸਾਲ ਅਜ਼ਾਦੀ ਮਿਲਣ ਤੋਂ ਬਾਦ ਵੀ ਦੇਸ਼ ਵਿਚ ਸਕੂਲਾਂ ਦੀ ਹਾਲਤ ਤਰਸ ਯੋਗ ਹੈ। ਕਿਤੇ ਟੀਚਰ ਨਹੀਂ, ਨਾ ਕੋਈ ਫਰਸ਼ ਹੈ। ਮੁੰਡਿਆਂ ਨੂੰ ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਕਿ ਝਾੜੂ ਵੀ ਘਰੋਂ ਲਿਆਵੋ ਤੇ ਬੱਚੀਆਂ ਵੀ। ਦਲੀਲ ਇਹ ਦਿਤੀ ਜਾਂਦੀ ਹੈ ਕੀ ਗਾਂਧੀ ਜੀ ਝਾੜੂ ਨਹੀਂ ਸਨ ਦਿੰਦੇ ਜੇਕਰ ਉਹ ਝਾੜੂ ਦੇ ਸਕਦੇ ਹਨ ਤਾਂ ਤੁਸੀਂ ਕਿਉਂ ਨਹੀਂ ਦੇ ਸਕਦੇ। ਪਰ ਮੈਂ ਇਹ ਕਹਾਂਗਾ ਕਿ ਜੇਕਰ ਗਾਂਧੀ ਜੀ ਸ਼ਹਿਰਾਂ ਵਿਚ ਜਾਕੇ ਭੰਗੀ ਕਾਲੋਨੀਆਂ ਵਿਚ ਸਫਾਈ ਕਰਦੇ ਸਨ ਤਾਂ ਕੀ ਕਦੀ ਕੋਈ ਵਜ਼ੀਰ ਵੀ ਜਾਕੇ ਸ਼ਹਿਰਾਂ ਵਿਚ ਝਾੜੂ ਫੜ ਕੇ ਸਫਾਈ ਕਰਦਾ ਹੈ ਅਜ ਜਗਰਾਉਂ ਦੀ ਜੋ ਹਾਲਤ ਹੈ ਉਹ ਕਿਸੇ ਤੋਂ ਭੁਲੀ ਨਹੀਂ। ਦਸਿਆ ਇਹ ਜਾਂਦਾ ਹੈ ਕਿ ਇੱਥੇ ਸਿਹਤ ਅਤੇ ਸਫਾਈ ਦੀ ਹਾਲਤ ਬਹੁਤ ਬਿਹਤਰ ਹੈ। ਇਹ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਇਹ ਧਰਤੀ ਲਾਲਾ ਲਾਜਪਤ ਰਾਏ ਦੀ ਹੈ ਇਸ ਲਈ ਏਥੇ ਕਾਲਜ ਬਣਾਇਆ ਜਾ ਰਿਹਾ ਹੈ ਪਰ ਤੁਸੀਂ ਆਪ ਵੇਖ ਸਕਦੇ ਹੋ ਕਿ ਕੀ ਹਾਲਤ ਹੈ ਇਥੇ ਸਫਾਈ ਦੀ। ਜੇਕਰ ਦੁਨੀਆਂ ਵਿਚ ਕਿਤੇ ਜਨਤ ਅਤੇ ਦੌਲਤ ਦਾ ਟਾਕਰਾ ਕਰਨਾ ਹੋਵੇ ਤਾਂ ਜਗਰਾਉਂ ਵੇਖ ਕੇ ਦੌਲਤ ਦਾ ਅੰਦਾਜ਼ਾ ਲਗਾਇਆ ਜਾ ਸਕਦਾ ਹੈ। ਇਥੇ ਕੋਈ ਵੀ ਸੜਕ ਨਹੀਂ। ਮੈਂ ਇਮਾਨਦਾਰੀ ਨਾਲ ਕਹਿੰਦਾ ਹਾਂ ਇਥੇ ਸੜਕਾਂ ਨਹੀਂ ਤੇ ਹਰ ਥਾਂ ਗਲਾਜ਼ਤ ਹੀ ਗਲਾਜ਼ਤ ਹੈ। ਫਿਰ ਇਕ ਤੀਰ ਮਾਰਿਆ ਤੇ ਸਰਕਾਰ ਵਲੋਂ ਇਹ ਕਿਹਾ ਗਿਆ ਕਿ ਅਸੀਂ ਇਸ ਨਗਰ ਲਈ ਇਹ ਜਗਰਾਉਂ **Improvement Trust** ਕਾਇਮ ਕਰ ਦਿੱਤਾ ਹੈ ਜੋ ਇਸ ਨਗਰ ਦੀ ਸੇਵਾ ਕਰੇਗਾ ਪਰ ਇਸ ਵਿਚ ਲਏ ਕਿਹੜੇ ਆਦਮੀ ਗਏ ਹਨ ਇਨ੍ਹਾਂ ਦੇ ਜੀ ਹਜ਼ੂਰੀਏ ਸਰਕਾਰ ਦੀ ਪਨਾਹ ਤੇ ਰਹਿਣ ਵਾਲੇ ਜਿਨ੍ਹਾਂ ਅੱਜ ਤਕ ਕਦੇ ਇਸ ਨਗਰ ਦੀ **Improvement** ਲਈ ਇਕ ਪਾਈ ਜਾਂ ਇਕ ਨਵੇਂ ਪੈਸੇ ਦੀ ਮਨਜ਼ੂਰੀ ਨਹੀਂ ਦਿਤੀ ਤੇ ਕਦੇ ਕਿਸੇ ਨੇ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਕਾਗਜ਼ ਤੇ ਦਸਖਤ ਨਹੀਂ ਕੀਤਾ। ਅਜੇ ਤਕ ਨਮੂਨਾ ਵੀ ਕਾਇਮ ਨਹੀਂ ਕੀਤਾ ਕਿ ਕਿਵੇਂ ਇਹ ਇਕ ਖੂਬਸੂਰਤ ਸ਼ਹਿਰ ਬਣਾਇਆ ਜਾ ਰਿਹਾ ਹੈ। ਗਲਾਜ਼ਤ ਚਲ ਰਹੀ ਹੈ ਤੇ ਇਸ ਵੱਲ ਕੋਈ ਧਿਆਨ ਨਹੀਂ ਦਿਤਾ ਜਾ ਰਿਹਾ।

ਹੈਲਥ ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਮੇਰੀ ਸਰਕਾਰ ਦੁਧ ਦਾ ਪ੍ਰਬੰਧ ਕਰੇਗੀ ਤੇ ਮਛੀ ਦਾ ਪ੍ਰਬੰਧ ਕਰੇਗੀ। ਮੈਂ ਇਸ ਸਬੰਧ ਵਿਚ ਹਾਊਸ ਤੋਂ ਅਦਬ ਨਾਲ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਤੁਸੀਂ ਅੱਜ ਕਲ ਕਿਸੇ ਵਿਆਹ-ਸ਼ਾਦੀ ਵਿਚ ਦੇਸੀ ਘਿਉ ਦੀ ਵਰਤੋਂ ਕੀਤੀ ਹੈ? ਮਹੀਆਂ ਤੇ ਇਉਂ ਖਾ ਗਏ ਹਨ। ਇਥੋਂ ਸਾਰੇ **cattle** ਬੰਬਈ ਤੇ ਕਲਕੱਤੇ ਭੇਜ ਦਿੱਤੇ ਹਨ। ਇਸ ਪਾਸੇ ਕੋਈ ਧਿਆਨ ਕਿਵੇਂ ਦੇਵੇਗਾ। ਦੁਧ ਮੱਖਣ ਤਾਂ ਇਨ੍ਹਾਂ ਨੇ ਆਪ ਖੋਹ ਲਿਆ ਹੈ, ਕੋਈ ਖਾਵੇ ਕਿਥੋਂ। ਕਹਿੰਦੇ ਹਨ ਕਿ ਅਸੀਂ ਡੇਅਰੀ ਖੋਲ੍ਹ ਦਿਤੀ ਹੈ ਇਸੇ ਤਰ੍ਹਾਂ ਪਹਿਲਾਂ ਜ਼ਮੀਨ ਖੋਹ ਲਈ ਹੈ ਫਿਰ ਤਾਲੀਮ ਖੋਹ ਲਈ ਹੈ ਤੇ ਫਿਰ **floods** ਰਾਹੀਂ ਜੋ ਦਾਣਾ ਫੜਾ ਹੁੰਦਾ ਸੀ ਉਹ ਵੀ ਖੋਹ ਲਿਆ ਹੈ। ਜਿੱਥੇ ਲੁਧਿਆਣਾ ਤੇ ਫਿਰੋਜ਼ਪੁਰ ਅਨਾਜ ਦਾ ਘਰ ਕਿਹਾ ਜਾਂਦਾ ਸੀ ਅਜ ਹਾਲਤ ਇਹ ਹੈ ਕਿ ਅਨਾਜ ਬਹੁਤ ਘਟ ਹੋ ਰਿਹਾ ਹੈ। ਹੜਾਂ ਦੀ ਮਾਰੀ ਜ਼ਮੀਨ ਵਿਚ ਅਨਾਜ ਬਹੁਤ ਘਟ ਹੁੰਦਾ ਹੈ। ਜੇਕਰ ਹੋਵੇ ਵੀ ਤਾਂ, ਜੇਕਰ ਗੁਸਤਾਖੀ ਮੈਂ ਨਾਂ ਕਰਦਾ ਹੋਵਾਂ, ਤਾਂ ਇਹ ਕਹਾਂਗਾ ਕਿ ਇਸ ਕਿਤਾਬ ਵਿਚ, ਜਿਸ ਨੂੰ ਕਿ ਐਡਰਸ ਕਿਹਾ ਜਾਂਦਾ ਹੈ, ਇਹ ਜ਼ਿਕਰ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਅਨਾਜ ਇਸ ਵੇਰ ਬਹੁਤ ਜ਼ਿਆਦਾ ਹੋਵੇਗਾ ਪਰ **floods** ਨਾਲ ਤਾਂ ਪਹਿਲਾਂ ਹੀ ਨੁਕਸਾਨ ਹੋ ਗਿਆ ਹੈ ਅਤੇ ਜ਼ਮੀਨਾਂ ਵਿਚ ਕਾਸ਼ਤ ਘਟ ਹੈ। ਫਿਰ ਕੋਈ ਡਰੇਨਾਂ ਇਨ੍ਹਾਂ ਨੇ ਨਹੀਂ ਪੁੱਟੀਆਂ ਤੇ ਪਤਾ ਨਹੀਂ ਇਹ ਅੰਦਾਜ਼ਾ ਕਿਸ ਤਰ੍ਹਾਂ ਲਗਾ ਲਿਆ ਹੈ ਕਿ ਅਨਾਜ ਵਧ ਹੋਵੇਗਾ। ਹਾਲਾਤ ਤਾਂ ਇਹ ਹੈ ਕਿ $\frac{1}{3}$ ਤਾਂ ਹੜਾਂ ਕਾਰਨ ਕਾਸ਼ਤ ਹੀ ਨਹੀਂ ਹੋ ਸਕਿਆ ਤੇ $\frac{1}{3}$ ਜਿੱਥੇ ਕਾਸ਼ਤ ਹੋਈ ਵੀ ਹੈ ਉਥੇ ਫਸਲ ਚਾਰ ਉਂਗਲ ਤੋਂ ਵਧ ਨਹੀਂ ਹੋਈ। ਬਾਰਸ਼ਾਂ ਪਈਆਂ ਨਹੀਂ ਤੇ ਸਰਦੀ ਕਾਫੀ ਪਈ ਹੈ। ਪਤਾ ਨਹੀਂ **Agriculture Minister** ਕਿਸ ਤਰ੍ਹਾਂ ਇਸ ਕਿਸਮ ਦਾ ਗਲਤ ਅੰਦਾਜ਼ਾ ਲਗਾ ਸਕਦੇ ਹਨ ਕਿ ਫਸਲ ਚੰਗੀ ਹੋਵੇਗੀ।

ਹੈਲਥ ਦੇ ਸਬੰਧ ਵਿਚ ਇਹ ਕਿਹਾ ਗਿਆ ਕਿ ਅਸਾਂ ਪ੍ਰਾਇਮਰੀ ਹੈਲਥ ਯੂਨਿਟ ਕਾਇਮ ਕੀਤੇ ਹਨ ਪਰ ਕਈ ਥਾਵਾਂ ਤੇ ਕੋਈ ਡਾਕਟਰ ਹੀ ਨਹੀਂ। ਅਜਿਹੇ ਸਭ ਹਜ਼ਾਰ ਪਿੰਡ ਹਨ ਜਿਨ੍ਹਾਂ ਵਿਚ ਡਾਕਟਰ ਨਹੀਂ (ਘੰਟੀ)। ਮੈਂ ਇਕ ਦੋ points ਹੋਰ ਅਰਜ਼ ਕਰਨੇ ਹਨ। ਇਨ੍ਹਾਂ ਹਸਪਤਾਲਾਂ ਵਿਚ ਡਾਕਟਰ ਨਹੀਂ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਇਕ ਮੁਜਰਮਾਨਾ ਗਫਲਤ ਹੈ ਜੋ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਅਜਿਹੀਆਂ constituencies ਹਨ ਜਿਨ੍ਹਾਂ ਦੀ ਆਬਾਦੀ ਇਕ ਇਕ ਲੱਖ ਹੈ ਪਰ ਉਥੇ ਡਾਕਟਰ ਦਾ ਕੋਈ ਇੰਤਜ਼ਾਮ ਨਹੀਂ। Primary Health Centre ਖੋਲ੍ਹਣ ਲਈ ਮੇਰੇ ਹਲਕੇ ਦੇ ਲੋਕਾਂ ਨੇ ਸਰਦਾਰ ਸ਼ਾਮ ਸਿੰਘ ਅਟਾਰੀ ਦੇ ਨਾਉਂ ਤੇ ਇਕ college ਖੋਲ੍ਹਣ ਲਈ ਕਿਹਾ। ਉਨ੍ਹਾਂ ਨੇ ਜ਼ਮੀਨ ਦਿੱਤੀ ਅਤੇ 50 ਹਜ਼ਾਰ ਰੁਪਿਆ ਲੋਕਾਂ ਤੋਂ ਇੱਕਠਾ ਕਰਕੇ ਦਿੱਤਾ। 50 ਹਜ਼ਾਰ ਰੁਪਿਆ ਸ਼੍ਰੋਮਣੀ ਗੁਰਦਵਾਰਾ ਪ੍ਰਬੰਧਕ ਕਮੇਟੀ ਨੇ ਵੀ ਦਿੱਤਾ ਪਰ ਇਨ੍ਹਾਂ ਨੇ ਇਹ centre ਖੋਲ੍ਹਣਾ ਮਨਜ਼ੂਰ ਨਹੀਂ ਕੀਤਾ। ਇਹ ਕਿਥੇ ਖੋਲ੍ਹਣਾ ਚਾਹੁੰਦੇ ਹਨ? ਉਥੇ ਜਿਥੇ ਕਿ ਚੰਡੀਗੜ੍ਹ ਦਾ ਲਾਮਾ ਖੋਲ੍ਹਣਾ ਚਾਹੁੰਦਾ ਹੈ। ਜਨਤਾ ਜਨਾਰਧਨ ਦਾ ਕੋਈ ਖਿਆਲ ਨਹੀਂ। ਪਰ ਇਹ ਜਨਤਾ ਉਹ ਹੈ ਜਿਨ੍ਹਾਂ ਦੇ ਸਿਰ ਤੇ ਇਹ ਸਾਰਾ ਰਾਜ ਭਾਰ ਚਲਦਾ ਹੈ। ਵੋਟਾਂ ਲੈਣ ਵੇਲੇ ਤਾਂ ਕਤਾਰਾਂ ਲਾ ਕੇ ਉਨ੍ਹਾਂ ਦੇ ਘਰਾਂ ਵਿੱਚ ਪਹੁੰਚਦੇ ਹੋ, ਵੋਟਾਂ ਲੈਣ ਤੋਂ ਬਾਦ ਵੀ ਤਾਂ ਸੋਚਿਆ ਕਰੋ ਕਿ ਇਨ੍ਹਾਂ ਦੇ ਭਲੇ ਦਾ ਵਾਸਤਾ ਪਾ ਕੇ ਤੁਸੀਂ ਏਥੇ ਆਏ ਹੋ। ਮੈਂ ਬਹੁਤ ਦੂਰ ਨਹੀਂ ਜਾਂਦਾ ਤੁਸੀਂ ਆਪ ਹੀ ਅੰਦਾਜ਼ਾ ਲਾ ਲਓ ਲੋਕਾਂ ਨੂੰ ਹਸਪਤਾਲਾਂ ਵਿੱਚ ਕਿਵੇਂ ਅਤੇ ਕਿਤਨੀ ਕੁ ਦਵਾਈ ਮਿਲਦੀ ਹੈ। ਪਰਮਾਤਮਾ ਨਾ ਕਰੇ ਜੇ ਅੱਜ ਡਾਕਟਰ ਕੋਪੀ ਚੰਦ ਬੀਮਾਰ ਹੋ ਜਾਵੇ ਤਾਂ ਦੁਨੀਆ ਭਰ ਦੀਆਂ ਦਵਾਈਆਂ ਬਤੌਰ ਇਕ ਮਨਿਸਟਰ ਦੇ ਨਾਤੇ ਅਤੇ ਹਰ ਤਰ੍ਹਾਂ ਦੀਆਂ facilities ਇਨ੍ਹਾਂ ਨੂੰ ਮਿਲ ਜਾਣ ਗੀਆਂ। ਪਰ ਦਿਹਾਤੀ ਇਲਾਕਿਆਂ ਵਿੱਚ ਨਾਮ ਮਾਤਰ ਦਵਾਈ ਪਹੁੰਚਦੀ ਹੈ ਕੋਈ ਖਾਸ ਸਾਮਾਨ ਨਹੀਂ। ਬਰਾਏ ਨਾਮ ਹਥਿਆਰ ਹੁੰਦੇ ਹਨ ਉਹ ਵੀ ਐਸੇ ਕਿ ਜਿਸ ਦੇ ਨਾਲ ਜੇ ਕੋਈ ਚੀਰ ਫਾੜ ਕਰਨ ਦੀ ਲੋੜ ਪਵੇ ਤਾਂ ਗਧੇ ਜਾਂ ਘੋੜੇ ਤੇ ਵੀ ਨਾ ਚਲ ਸਕੇ। ਇਸ ਤਰ੍ਹਾਂ ਨਕਲੀ ਚੀਜ਼ਾਂ ਹੀ ਰੱਖੀਆਂ ਗਈਆਂ ਹਨ।

ਸ਼੍ਰੀ ਸੰਗਲ ਸੇਨ : On a point of order, Madam. ਮੈਂ ਜਨਾਬ ਯਹ ਪ੍ਰਭਾ ਜਾਹਤਾ ਹੂੰ ਕਿ ਆਯਾ ਮੰਤ੍ਰੀ ਸਹੋਦਯ ਕੇ ਨਾਮ ਕੇ ਸਾਥ ਖੋੜਾ ਯਾ ਗਥਾ ਫ਼ਸਤੇਮਾਲ ਕਿਆ ਜਾ ਸਕਤਾ ਹੈ ? (ਫ਼ੁੱਲੀ)

ਤਪਾਘਖ਼ਾ : ਯਹ Minister ਕੇ ਨਾਮ ਜੇ ਨਹੀਂ ਕਹਾ ਗਯਾ ਕਲਿਕ ਵੇਹਾਤੀ Dispensaries ਕੀ ਕਹਾ ਗਯਾ ਹੈ ਕਿ ਕਹਾਂ ਪਰ ਵਹਿਯਾਰ ਏਸੇ ਹੈਂ ਜੋ ਕਿ ਗਥੇ ਯਾ ਖੋੜੇ ਪਰ ਮੀ ਫ਼ਸਤੇਮਾਲ ਨਹੀਂ ਕਿਯੇ ਜਾ ਸਕਤੇ। Sardar Lachman Singh now please wind up. (The hon. Member did not mention the word horse or donkey with the name of the Minister but he referred to the dispensaries in the villages, which contained such surgical instruments as could not be applied even to a donkey or a horse. (Addressing Sardar Lachman Singh.) The hon. Member may please wind up his speech.)

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਮੁਹਤਰਮਿ, ਮੈਂ wind up ਹੀ ਕਰ ਰਿਹਾ ਹਾਂ। ਮੈਂ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸੀ ਕਿ ਪੰਜਾਬ ਵਿੱਚ 70 ਫੀ ਸਦੀ ਦੇ ਕਰੀਬ ਲੋਕ ਆਬਾਦ ਨੇ, ਅਜ ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੇ ਨੁਮਾਇੰਦੇ ਏਥੇ ਬੈਠੇ ਹਾਂ, ਪਰ ਤੁਸੀਂ ਆਪ ਸੋਚੋ ਕਿ ਕੀ ਅਸੀਂ ਉਨ੍ਹਾਂ ਦਾ ਹਿੱਸਾ ਉਨ੍ਹਾਂ ਨੂੰ ਦੇ ਰਹੇ ਹਾਂ। ਮੈਂ ਮਹਿਜ਼ ਗੱਲਾਂ ਦਾ ਕਾਇਲ ਨਹੀਂ ਮੈਂ ਕੋਈ ਅਮਲੀ ਚੀਜ਼ ਚਾਹੁੰਦਾ ਹਾਂ। ਪੰਜਾਬ ਦੇ ਕਿਸਾਨ ਦੀ ਹਾਲਤ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਤੁਹਾਡੇ ਆਪਣੇ ਤੇ ਹੀ ਹੈ। ਅੰਨ ਤੁਸੀਂ ਨਹੀਂ ਹੋਣ ਦਿੰਦੇ ਜ਼ਮੀਨਾਂ

[ਸਰਦਾਰ ਲਛਮਨ ਸਿੰਘ ਗਿਲ]

ਉਨ੍ਹਾਂ ਤੋਂ ਖੋਹ ਲੈਂਦੇ ਹੋ, ਜਾਨਵਰ ਉਨ੍ਹਾਂ ਦੇ ਕੋਈ ਹਿਫਾਜ਼ਤ ਨਾ ਹੋਣ ਕਾਰਨ ਮਰਦੇ ਜਾਂਦੇ ਹਨ। ਫੇਰ ਤੁਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ ਹੀ ਕਹਿੰਦੇ ਹੋ ਖਰਚਾ ਘਟ ਕਰੋ, ਬੱਚਤ ਕਰੋ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਤੁਸੀਂ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਹੀ **family planning** ਕਰਨ ਲਈ ਕਹਿੰਦੇ ਹੋ ਜਿਨ੍ਹਾਂ ਦੇ ਬੱਚੇ ਹਸਪਤਾਲ ਵਿੱਚ ਹੀ ਮਰ ਜਾਂਦੇ ਹਨ। ਜੇ ਇੰਤਜ਼ਾਮ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਹੀ ਰੱਖਣਾ ਹੈ ਤਾਂ **family planning** ਦੀ **scheme** ਤੇ ਖਰਚ ਕਰਨ ਦੀ ਲੋੜ ਹੀ ਕੋਈ ਨਹੀਂ ਇਹ ਗੱਲ ਮੈਂ ਤੁਹਾਡੀ ਹੀ **reports** ਤੇ ਕਹਿ ਰਿਹਾ ਹਾਂ ਕਿ ਇਕ ਹਸਪਤਾਲ ਵਿੱਚ **only** 140 ਬੱਚੇ ਮਰੇ। ਮੈਂ ਹੈਰਾਨ ਹਾਂ ਅਜੇ ਵੀ ਇਸ ਤਾਦਾਦ ਨਾਲ ਸ਼ਬਦ **only** ਵਰਤਿਆ ਜਾ ਰਿਹਾ ਹੈ।

ਇਕ ਬੇਨਤੀ ਮੈਂ ਹੋਰ ਕਰ ਦਿਆਂ ਉਹ ਇਹ ਕਿ **Governor** ਸਾਹਿਬ ਨੇ ਆਪਣੇ **Address** ਵਿੱਚ ਇਹ ਕਿਹਾ ਹੈ ਕਿ ਸੜਕਾਂ ਬੜੀਆਂ ਬਣਾਈਆਂ ਗਈਆਂ ਹਨ। ਪਰ ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਕੀ ਵਾਕਈ ਦਿਹਾਤੀਆਂ ਦੀ ਸਹੂਲਤ ਵਾਸਤੇ ਸੜਕਾਂ ਬਣਾਈਆਂ ਗਈਆਂ ਹਨ? ਮੈਨੂੰ ਹੈਰਾਨੀ ਹੈ ਕਿ ਇਹ ਲਫਜ਼ ਇਕ **P.W.D.** ਦਾ **Minister** ਕਹਿੰਦਾ ਹੈ ਕਿ ਮੇਰੇ ਜ਼ਿਲ੍ਹੇ ਵਿਚ ਇਹ ਸੜਕ ਨਿਕਲੀ ਨੂੰ 8 ਸਾਲ ਹੋ ਗਏ ਹਨ। ਪਰ ਹਕੀਕਤ ਕੀ ਹੈ ਕਿ ਉਹ ਸੜਕ ਅਜੇ ਬਣ ਰਹੀ ਹੈ। ਦੋ ਫਰਲਾਂਗ ਕਿਸੇ ਸਾਲ ਅਤੇ ਦੋ ਫਰਲਾਂਗ ਅਗਲੇ ਸਾਲ ਬਣਦੀ ਹੈ। ਇਸੇ ਤੋਂ ਹੀ ਅੰਦਾਜ਼ਾ ਲਗਾਇਆ ਜਾ ਸਕਦਾ ਹੈ ਕਿ ਪਿੰਡਾਂ ਵਾਲਿਆਂ ਨੂੰ ਜੇ ਕੋਈ ਸੜਕ ਬਣਾ ਕੇ ਵੀ ਦੇਣੀ ਹੈ ਤਾਂ ਉਹ ਕਿਤਨੇ ਚਿਰ ਵਿਚ ਬਣਦੀ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਜੋ **Governor** ਸਾਹਿਬ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਮੇਰੀ ਸਰਕਾਰ ਨੂੰ ਜਨ ਸੇਵਾ ਦਾ ਬੜਾ ਚਾਓ ਹੈ, ਇਹ ਕੁਝ ਇਕ ਗੱਲਾਂ ਜਨ ਸੇਵਾ ਦੀਆਂ ਅਰਜ਼ਾਂ ਕੀਤੀਆਂ ਹਨ।

ਫੇਰ ਅੱਗੇ ਚੱਲ ਕੇ ਉਹ ਲਿਖਦੇ ਹਨ ਕਿ ਮੇਰੀ ਸਰਕਾਰ ਦੀ **Administration** ਬੜੀ ਹੀ **clean** ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਇਸ **administration** ਦੇ ਕਰਮਚਾਰੀ ਇਸ ਸਭਾ ਦੇ ਸਦਰ ਦੀ **seat** ਤੱਕ ਇੱਧਰ ਉੱਧਰ ਲੈ ਜਾਣੇ ਦਰੋਗ ਨਹੀਂ ਕਰਦੇ.....

Deputy Speaker : No aspersion on the Chair Please.

ਸਰਦਾਰ ਲਛਮਨ ਸਿੰਘ: Excuse me please. ਮੈਂ ਤਾਂ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸੀ ਜੀ ਕਿ ਇਹ **Administration** ਕਿਤਨੀ **clean** ਹੈ। ਖੈਰ, ਲੁਧਿਆਣੇ ਵਿੱਚ ਇਕ ਮਿਊਨਿਸਪਲ ਕਮੇਟੀ ਦਾ ਹਾਲ ਹੈ। ਉਥੇ ਇਕ **conference** ਕਰਨ ਲਈ ਸਾਡੀ ਸਲਾਹ ਸੀ। ਇਹ ਚੁੰਕਿ 2½, 3 ਲੱਖ ਬੰਦਿਆਂ ਲਈ ਇੰਤਜ਼ਾਮ ਕਰਨਾ ਸੀ, ਅਸੀਂ ਰਾਏ ਕੀਤੀ ਕਿ ਮਿਊਨਿਸਪਲ ਕਮੇਟੀ ਦੇ **administrator** ਨੂੰ ਮਿਲਿਆ ਜਾਵੇ। 29 ਜਨਵਰੀ ਨੂੰ 4½ ਵਜੇ ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੇ **P. A.** ਸਾਹਿਬ ਨੂੰ ਮਿਲਣ ਵਾਸਤੇ ਅਰਜ਼ ਕੀਤੀ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ ਘਰ ਨਹੀਂ ਹਨ। ਮੇਰੇ ਨਾਲ ਅਕਾਲੀ ਪਾਰਟੀ ਦਾ ਜਰਨਲ ਸੈਕਟਰੀ ਸੀ ਅਤੇ ਪੰਜ ਚਾਰ ਹੋਰ ਮੁਅਜਜ਼ ਆਦਮੀ ਸਨ। ਖੈਰ ਮੈਂ ਪੁਛਿਆ ਕਿਥੇ ਹਨ ਤਾਂ ਉਹੀ ਗੱਲ ਹੋਈ ਜਿਵੇਂ ਕਹਿੰਦੇ ਹਨ ਕਿ ਸਾਹਿਬ ਕਹਿੰਦਾ ਹੈ ਕਿ ਉਹ ਘਰ ਨਹੀਂ। (ਹਾਸ) 30 ਤਾਰੀਖ ਨੂੰ ਬਸੰਤ ਪੰਚਮੀ ਦੀ ਛੁੱਟੀ ਸੀ ਅਸੀਂ ਜਦੋਂ ਮਿਲਣ ਵਾਸਤੇ ਘਰ ਗਏ ਤਾਂ ਪਤਾ ਲੱਗਾ ਕਿ ਸਾਹਿਬ ਘਰ ਨਹੀਂ ਅਸੀਂ ਦਫਤਰ ਗਏ ਦਫਤਰ ਦਾ ਸੈਕਟਰੀ ਬੜੇ ਅਦਬ ਨਾਲ ਪੇਸ਼ ਆਇਆ ਪਰ ਪੱਤਾ ਲੱਗਾ ਕਿ ਉਹ ਦਫਤਰ ਨਹੀਂ ਪਹੁੰਚਿਆ। ਓਥੋਂ ਫੇਰ ਅਸੀਂ ਘਰ ਨੂੰ ਟੈਲੀਫੋਨ ਕੀਤਾ, ਮੈਂ ਨਿਹਾਇਤ ਅਦਬ ਦੇ ਨਾਲ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਟੈਲੀਫੋਨ ਤੇ ਕੋਈ ਔਰਤ ਬੋਲਦੀ ਸੀ ਅਤੇ ਗੁਫਤਗੂ ਨਿਹਾਇਤ ਮੁਹਜਬ ਸੀ। ਕਹਿਣ ਲੱਗੀ ਤੁਸੀਂ ਕੌਣ ਬੋਲਦੇ ਹੋ? ਸਾਹਿਬ ਦੇ ਮੁਤਾਲਿਕ ਕਿਹਾ ਕਿ 1½ ਘੰਟਾ ਹੋ ਗਿਆ ਹੈ ਸਾਹਿਬ

ਕੰਮ ਤੇ ਗਿਆ ਹੈ । ਕੋਈ ਇਲਾਜ ਨਹੀਂ ਸੀ । ਆਖਿਰ ਸੈਕਟਰੀ ਸਾਹਿਬ ਨੂੰ ਹੀ ਬੇਨਤੀ ਕੀਤੀ ਕਿ ਕਿਰਪਾ ਕਰੋ । ਉਨ੍ਹਾਂ ਨੇ ਇਹੋ ਜਿਹਾ ਨੰਬਰ ਘੁਮਾਇਆ ਕਿ ਟੈਲੀਫੋਨ ਤੇ administrator ਹੀ ਬੋਲ ਰਿਹਾ ਸੀ ।

ਸ਼੍ਰੀ ਡਿਪਟੀ ਸਪੀਕਰ : ਜਦੋਂ ਤੁਸੀਂ ਵਜ਼ੀਰ ਬਣ ਗਏ ਤਾਂ ਇਹੋ ਜੇਹੀਆਂ ਗੱਲਾਂ ਕਰ ਲੈਣਾ । Now wind up please. (The hon. Member may do things like that when he becomes a Minister. Now he may please wind up his speech.)

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਮੈਂ ਤਾਂ ਜਨਾਬ ਇਹੋ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸੀ ਕਿ administration ਜਿਸ ਦੀ ਤਾਰੀਫ Governor ਸਾਹਿਬ ਨੇ ਕੀਤੀ ਹੈ ਕਿਤਨੀ clean ਹੈ ? ਅਗਰ ਇਹ ਸਹੀ ਨਹੀਂ ਤਾਂ ਮੈਂ ਪੁਛ ਸਕਦਾ ਹਾਂ ਕਿ ਆਇਆ ਕੋਈ administrator duty ਦੇ time ਆਪਣੇ ਘਰ ਜਾ ਸਕਦਾ ਹੈ ? ਅੱਜ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਜ਼ਿਮੇਵਾਰ ਆਦਮੀ ਇਹੋ ਜਿਹੇ ਕਾਰਨਾਮੇ ਕਰਦੇ ਹਨ । ਮੈਂ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਉਹ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ authorities ਬਾਰੇ ਖੁਦ ਜਾ ਕੇ ਗੱਲ ਕਰਨ ਅਤੇ ਤਸੱਲੀ ਕਰਨ । ਬਹੁਤ ਸਾਰੀਆਂ ਅਸਲ ਗੱਲਾਂ Higher authorities ਤੱਕ ਪਹੁੰਚਦੀਆਂ ਹੀ ਨਹੀਂ ਜੇ ਕੋਈ ਖਾਸ ਸਜ਼ਾ ਦਿੱਤੀ ਵੀ ਜਾਂਦੀ ਹੈ ਤਾਂ ਵੱਧ ਤੋਂ ਵੱਧ ਉਸ ਨੂੰ ਤਬਦੀਲ ਕਰ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ । ਮੈਂ ਤਾਂ ਇਕੋ ਗੱਲ ਜਾਣਦਾ ਹਾਂ ਕਿ ਐਸਾ officer, ਜੋ ਮਨਿਸਟਰ ਜਾਂ ਕਿਸੇ ਹੋਰ ਆਦਮੀ ਦੀ ਪੁਸ਼ਤ ਤੇ, ਲੋਕਾਂ ਨਾਲ ਇਸ ਤਰੀਕੇ ਨਾਲ behave ਕਰੇ, ਇਹ ਗੱਲ ਮੈਂ ਕਿਸੇ ਨੁਕਤਾ ਚੀਨੀ ਦੇ ਨਾਲ ਨਹੀਂ ਕਹਿ ਰਿਹਾ ਬਲਕਿ ਮੈਂ ਇਹੋ ਬੇਨਤੀ ਕਰਾਂਗਾ ਕਿ ਐਸੇ officer ਨੂੰ ਕੁਫ਼ਰੇ ਕਿਰਦਾਰ ਤੱਕ ਪਹੁੰਚਾ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ । ਇਕ ਗੱਲ ਮੈਂ ਇਹ ਵੀ ਕਹਾਂਗਾ ਕਿ ਅਕਸਰ ਰਾਜ ਬਦਲਦੇ ਹੀ ਰਹਿੰਦੇ ਹਨ, ਜਿਹੜੇ ਕਲ੍ਹ ਵਜ਼ੀਰ ਸੀ ਅੱਜ ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਕੋਈ ਏਧਰ ਬੈਠਾ ਹੈ ਅਤੇ ਕੋਈ ਓਧਰ ਬੈਠਾ ਹੈ ।

Mr. Deputy Speaker : Please wind up.

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਮੈਂ wind up ਹੀ ਕਰਨ ਲੱਗਿਆ ਹਾਂ । ਜਿਸ ਤਰ੍ਹਾਂ ਮੈਂ ਪਹਿਲਾਂ ਅਰਜ਼ ਕੀਤੀ ਹੈ ਕਿ ਪਿੰਡਾਂ ਨਾਲ ਜੋ ਜ਼ਿਆਦਤੀ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ, ਇਹ ਇਕ ਤਰ੍ਹਾਂ ਨਾਲ ਪੰਜਾਬ ਦੀ ਅਕਸਰੀਅਤ ਨਾਲ ਜ਼ਿਆਦਤੀ ਹੈ । ਇਹ ਵਕਤ ਬੜੇ ਨਾਜ਼ਕ ਦੌਰ ਵਿਚੋਂ ਦੀ ਲੰਘ ਰਿਹਾ ਹੈ ਅਤੇ ਅੱਜ ਇਸ ਨੂੰ ਸੰਭਾਲਣ ਦੀ ਲੋੜ ਹੈ । ਤੁਸੀਂ ਜੋ ਲੋਕਾਂ ਨਾਲ ਵਾਇਦੇ ਕਰਕੇ ਏਥੇ ਆਏ ਹੋ ਉਹ ਪੂਰੇ ਕਰੋ ਜੇ 100 ਵਾਇਦਿਆਂ ਵਿਚੋਂ ਤੁਸੀਂ 5 ਵੀ ਪੂਰੇ ਕਰਦੇ ਹੋ ਹੋ ਤਾਂ ਕੁਝ ਨਾ ਕੁਝ ਹਿੱਸਾ ਪਾਇਆ ਹੈ । ਜੇ ਇਸੇ ਤਰ੍ਹਾਂ ਹੀ ਚਲਣਾ ਹੈ, ਫੇਰ ਤੁਹਾਡੀ ਮਰਜ਼ੀ, ਇਹ ਵਕਤ ਸਿਰ ਹੀ ਮੈਂ ਤੁਹਾਨੂੰ ਰਾਏ ਦਿੰਦਾ ਹਾਂ ।

Deputy Speaker : Please address the chair.

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਆਖਰ ਵਿਚ ਮੈਂ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਪਿੰਡਾਂ ਵਾਲਿਆਂ ਦੀਆਂ ਜੋ ਦਿੱਕਤਾਂ ਦੱਸੀਆਂ ਹਨ ਉਨ੍ਹਾਂ ਵਲ ਗਵਰਨਰ ਸਾਹਿਬ ਦੀ ਇਹ ਸਰਕਾਰ ਤਵਜੋਂ ਦੇਵੇ । ਇਸ ਪੱਥੀ ਵਿਚ ਕੋਈ ਐਸੀ ਗੱਲ ਨਹੀਂ ਜੋ ਸਹੀ ਹੋਵੇ ਤੇ ਜਿਸ ਬਾਰੇ ਕਿ ਮੈਂ ਗਵਰਨਰ ਸਾਹਿਬ ਨੂੰ ਵਧਾਈ ਦੇ ਸਕਾਂ । ਮੈਂ ਪਹਿਲਾਂ ਵੀ ਅਰਜ਼ ਕੀਤੀ ਸੀ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਨਹੀਂ ਕਿ ਪੰਜਾਬ ਦੇ ਕੀ ਹਾਲਾਤ ਹਨ ਅਤੇ ਪਿੰਡਾਂ ਦੀ ਕੀ ਹਾਲਾਤ ਹੈ । ਮੈਂ ਸਰਕਾਰ ਨੂੰ ਕਹਾਂਗਾ ਕਿ ਉਹ ਪਿੰਡਾਂ ਵਲ ਧਿਆਨ ਦੇਵੇ ਨਹੀਂ ਤਾਂ ਫੇਰ ਉਹ ਵਕਤ ਆਉਣ ਵਾਲਾ ਹੈ ਜਦੋਂ ਕਿ ਤੁਹਾਡੀ ਥਾਂ ਇਨ੍ਹਾਂ ਗੱਦੀਆਂ ਤੇ ਨਹੀਂ ਹੋਵੇਗੀ ਬਲਕਿ G. T. Road ਤੇ ਹੋਵੇਗੀ ।

ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ (ਨਰੋਟ ਜੈਮਲ ਸਿੰਘ, S.C.): ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਐਡਰਸ ਵਿਚ ਜੋ ਕੁਝ ਲਿਖਿਆ ਹੋਇਆ ਹੈ ਮੈਂ ਉਸ ਦੀ ਤਾਈਦ ਕਰਨ ਲਈ ਖੜਾ ਹੋਇਆ ਹਾਂ। ਇਸ ਵਿਚ ਕੋਈ ਸ਼ਕ ਨਹੀਂ ਕਿ ਇਹ ਪੰਜਾਬ ਦੀ ਜੋ ਗੋਰਮਿੰਟ ਹੈ ਅਤੇ ਉਸ ਦਾ ਜੋ ਲੀਡਰ ਹੈ ਉਸ ਨੇ ਬਾਕੀ ਸੂਬਿਆਂ ਨਾਲੋਂ defence ਦੇ ਸਿਲਸਿਲੇ ਵਿਚ ਵਧ ਨਾਮ ਹਾਸਲ ਕੀਤਾ ਹੈ। ਅਸੀਂ ਵੀ ਜਾਣਦੇ ਹਾਂ ਤੇ ਇਹ opposition ਦੇ ਦੋਸਤ ਵੀ ਜਾਣਦੇ ਹਨ ਕਿ 5 ਕਰੋੜ 40 ਲੱਖ ਰੁਪਿਆ ਇਕੱਠਾ ਕਰਨਾ ਅਤੇ ਫੇਰ law and order ਨੂੰ ਕਾਇਮ ਰਖਣਾ ਪਰਤਾਪ ਸਿੰਘ ਵਰਗੇ ਤਕੜੇ ਆਦਮੀ ਦਾ ਹੀ ਕੰਮ ਹੈ ਅਤੇ ਹੋਰ ਕਿਸੇ ਮਾੜੇ ਧੀੜੇ ਆਦਮੀ ਦਾ ਕੰਮ ਨਹੀਂ। ਪੰਜਾਬ ਬਾਰੇ ਇਕ ਗੱਲ ਮਸ਼ਹੂਰ ਹੈ ਅਤੇ Mr. Justice Retikin ਨੇ ਵੀ ਆਪਣੇ ਇਕ ਫੈਸਲੇ ਵਿਚ ਲਿਖਿਆ ਹੈ:—

“Punjabi is fit in the field or in the front. Otherwise he is fit behind the bars....”
ਮਤਲਬ ਇਹ ਕਿ ਪੰਜਾਬੀ ਜਾਂ ਖੇਤੀ ਬਾੜੀ ਦੇ ਕੰਮ ਵਿਚ ਲਗਾ ਹੋਇਆ ਚੰਗਾ ਰਹਿੰਦਾ ਹੈ ਜਾਂ front ਤੇ ਲੜਦਾ ਚੰਗਾ ਰਹਿੰਦਾ ਹੈ ਅਤੇ ਜੇ ਵਿਹਲਾ ਹੋਵੇਗਾ ਤਾਂ ਸਿਵਾਏ ਜੇਲ੍ਹ ਦੇ ਇਸ ਲਈ ਹੋਰ ਕੋਈ ਥਾਂ ਨਹੀਂ ਜਿਥੇ ਕਿ ਰਹਿ ਸਕੇ (ਹਾਸਾ)। ਤੋਂ ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਐਸੇ ਲੋਕਾਂ ਨੂੰ control ਵਿਚ ਰਖਣਾ ਖਾਲਾ ਜੀ ਦਾ ਬਾੜਾ ਨਹੀਂ ਅਤੇ ਪਰਤਾਪ ਸਿੰਘ ਵਰਗਾ ਤਕੜਾ ਆਦਮੀ ਹੀ ਇਸ ਕੰਮ ਯੋਗ ਹੈ ਕਿਉਂ ਜੋ ਉਸ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਕਿਵੇਂ ਇਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ control ਵਿਚ ਰਖਣਾ ਹੈ। ਜਿਸ ਤਰ੍ਹਾਂ ਦੇ ਹਾਲਾਤ ਹੋਣ ਉਸੇ ਤਰ੍ਹਾਂ ਆਦਮੀ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ। ਮੇਰੇ ਇਕ ਦੋਸਤ ਨੇ ਇਕ ਗੱਲ ਕਹੀ ਸੀ ਜਿਹੜੀ ਕਿ ਬਹੁਤ Communal ਸੀ ਅਤੇ ਮੈਂ ਉਸਦਾ ਜਵਾਬ ਹੁਣੇ ਹੀ ਦੇ ਦਿੰਦਾ ਹਾਂ ਤਾਕਿ ਉਹ ਭੁਲ ਨਾ ਜਾਏ। ਮੇਰੇ ਉਸ ਦੋਸਤ ਨੇ ਇਥੇ Communal ਪਰਚਾਰ ਕੀਤਾ ਸੀ ਜੋ ਨਹੀਂ ਕਰਨਾ ਚਾਹੀਦਾ ਸੀ। ਮੈਂ ਉਸ ਵਕਤ ਵੀ point of order ਉਠਾਇਆ ਸੀ ਪਰ ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ ਨਾਰਾਜ਼ ਹੋਏ ਸਨ.....

ਡਿਪਟੀ ਸਪੀਕਰ: ਚੌਧਰੀ ਸਾਹਿਬ ਇਹ ਲਫਜ਼ ਵਾਪਸ ਲਉ। (The hon. Member should withdraw these words)

ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ: ਚੰਗਾ ਜੀ, ਮੈਂ ਵਾਪਸ ਲੈਂਦਾ ਹਾਂ। ਮੈਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਤੁਸੀਂ Chief Minister ਸਾਹਿਬ ਨੂੰ ਤੇ ਚੌਧਰੀ ਰਨਬੀਰ ਸਿੰਘ ਹੋਰਾਂ ਨੂੰ ਪੁਛ ਲਉ ਜਿਹੜੇ front ਤੇ ਜਾ ਕੇ ਆਏ ਹਨ ਕਿ ਹਰੀਜਨ ਕਿਤਨੀ ਬਹਾਦਰੀ ਨਾਲ ਲੜੇ ਹਨ। ਉਨ੍ਹਾਂ ਨੇ ਖੁਦ ਵਾਪਸ ਆ ਕੇ ਹਰੀਜਨਾਂ ਨੂੰ ਬਹਾਦਰੀ ਲਈ ਵਧਾਈ ਦਿੱਤੀ ਹੈ। ਜਿਤਨੀ ਬਹਾਦਰੀ ਨਾਲ Sikh Light Infantry ਵਿਚ ਹਰੀਜਨ ਤੇ ਚਮਾਰ ਲੜੇ ਹਨ ਉਨ੍ਹਾਂ ਦੇ ਮੁਕਾਬਲੇ ਵਿਚ ਕੋਈ ਨਹੀਂ ਲੜਿਆ। ਮੈਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ facts and figures ਇਕੱਠੇ ਕਰਕੇ ਵੇਖ ਲਉ ਕਿ ਕੌਣ ਲੜਿਆ ਹੈ ਤੇ ਕੌਣ ਨਹੀਂ ਲੜਿਆ। ਫੇਰ ਪਤਾ ਲਗੇਗਾ ਕਿ ਕੌਣ martial ਹਨ ਤੇ ਕੌਣ ਨਹੀਂ ਹਨ। ਇਸ ਆਜ਼ਾਦ ਮੁਲਕ ਵਿਚ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਗੱਲਾਂ ਕਰਨਾ ਕਿ ਫਲਾਣੀ caste ਲੜ ਸਕਦੀ ਹੈ ਤੇ ਫਲਾਣੀ ਨਹੀਂ ਲੜ ਸਕਦੀ ਹੈ ਮਾੜੀ ਗੱਲ ਹੈ ਅਤੇ ਇਸ ਤਰ੍ਹਾਂ national integration ਨਹੀਂ ਹੋ ਸਕਦੀ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਨ੍ਹਾਂ ਲਫਜ਼ਾਂ ਨੂੰ ਹਾਊਸ ਦੀ ਕਾਰਵਾਈ ਵਿਚੋਂ ਕਢ ਦਿੱਤਾ ਜਾਵੇ। ਹੁਣ ਮੈਂ ਇਸ ਗੱਲ ਨੂੰ ਛੱਡਦਾ ਹਾਂ। ਮੈਂ ਇਹ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਹਰੀਜਨਾਂ ਵਿਚ ਜਿਤਨੀ ਤਬਦੀਲੀ ਆਈ ਹੈ ਤੇ ਜਿਤਨੇ rights ਉਨ੍ਹਾਂ ਨੂੰ ਮਿਲੇ ਹਨ ਉਹ ਸ਼ਹਿਰਾਂ ਵਿਚ ਹੀ ਮਿਲੇ ਹਨ ਲੇਕਿਨ ਹਰੀਜਨਾਂ ਦੀ ਭਾਰੀ ਆਬਾਦੀ ਜੋ ਪਿੰਡਾਂ ਵਿਚ ਰਹਿੰਦੀ ਹੈ ਉਨ੍ਹਾਂ ਦਾ ਉਸੇ ਤਰ੍ਹਾਂ ਬੁਰਾ ਹਾਲ ਹੈ। ਚਾਰ ਲੱਖ ਏਕੜ ਜ਼ਮੀਨ surplus ਨਿਕਲੀ

ਹੈ ਲੇਕਿਨ ਉਹ ਕਿਸੇ ਹਰੀਜਨ ਨੂੰ ਨਹੀਂ ਮਿਲਣੀ ਹੈ। ਕਿਉਂ ਜੋ ਉਨ੍ਹਾਂ ਨੂੰ ਦੁਸ਼ਮਣ ਨਾਲ ਲੜਨ ਦਾ ਮੌਕਾ ਨਹੀਂ ਦਿਤਾ ਜਾਂਦਾ ਤਾਂ ਜੋ ਉਹ ਬਹਾਦਰੀ ਕਰਕੇ ਹੀ ਜ਼ਮੀਨ ਨਾ ਲੈ ਲੈਣ। ਮੇਰੇ ਪਾਸ ਇਕ ਚਿੱਠੀ ਮੇਰੇ ਇਲਾਕੇ ਤੋਂ ਆਈ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਲਿਖਿਆ ਹੈ ਕਿ ਭਰਤੀ ਵਿਚ ਕਿਸੇ ਭਰਤੀ ਅਫਸਰ ਨੇ ਕਿਸੇ ਹਰੀਜਨ ਨੂੰ ਭਰਤੀ ਨਹੀਂ ਕੀਤਾ ਅਤੇ ਉਸ ਨੇ ਕਿਹਾ ਕਿ ਮੈਂ ਕਿਸੇ ਹਰੀਜਨ ਨੂੰ ਭਰਤੀ ਨਹੀਂ ਕਰਾਂਗਾ। ਦਿਹਾਤਾਂ ਵਿਚ ਇਹ ਚਰਚਾ ਹੁੰਦਾ ਰਿਹਾ ਹੈ ਕਿ ਹਰੀਜਨਾਂ ਨੂੰ ਭਰਤੀ ਕੀਤਾ ਗਿਆ ਹੈ ਇਸੇ ਲਈ ਸ਼ਕਸਤ ਹੋਈ ਹੈ। ਇਨ੍ਹਾਂ ਨੂੰ ਕਿਉਂ ਰਿਆਇਤਾਂ ਦਿੰਦੇ ਹੋ। ਜਿਨ੍ਹਾਂ ਨੇ ਗੌਰਮਿੰਟ ਨੂੰ ਵੋਟ ਦਿਤੇ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਵੀ ਮਾਰ ਪਈ ਹੈ ਅਤੇ ਜਿਨ੍ਹਾਂ ਨੇ ਨਹੀਂ ਦਿੱਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਵੀ ਮਾਰ ਪਈ ਹੈ। ਤੋਂ ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਭਰਤੀ ਬਾਰੇ ਮੈਂ ਇਕ ਚਿੱਠੀ ਪੰਡਤ ਜਵਾਹਰ ਲਾਲ ਜੀ ਨੂੰ ਲਿਖੀ ਅਤੇ ਮੈਨੂੰ ਉਸ ਦਾ ਜਵਾਬ ਵੀ ਆ ਗਿਆ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਲਿਖਿਆ ਹੈ :—

“Your letter of December 7th, I am indeed surprised to learn what the Recruiting Officer is reported to have said. He had no business to say anything of this kind as it is against our policy. I am sending your letter to the Defence Ministry.”

ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਜੋ ਦੋਸਤ Unionist ਪਾਰਟੀ ਦੇ ਮੈਂਬਰ ਸਨ ਉਹ ਹੁਣ ਦਿਹਾਤੀ, ਸ਼ਹਿਰੀ ਅਤੇ ਜਾਤ ਪਾਤ ਦਾ ਸਵਾਲ ਪੈਦਾ ਕਰ ਰਹੇ ਹਨ। ਗਿੱਲ ਸਾਹਿਬ ਨੇ ਵੀ ਕਿਹਾ ਕਿ ਦਿਹਾਤਾਂ ਦਾ ਕੁਝ ਨਹੀਂ ਬਣਿਆ ਹੈ। ਪਰ ਹਾਲਤ ਇਹ ਹੈ ਕਿ ਅਜ ਸ਼ਹਿਰਾਂ ਨਾਲੋਂ ਦਿਹਾਤਾਂ ਵਿਚੋਂ ਚਾਰ ਗੁਣਾ ਮੁਆਮਲਾ ਘਟ ਆ ਰਿਹਾ ਹੈ। ਕੀ ਇਹ ਦਿਹਾਤਾਂ ਦੀ ਤੇ ਜ਼ਿਮੀਂਦਾਰਾਂ ਦੀ ਤਰੱਕੀ ਦੀ ਨਿਸ਼ਾਨੀ ਨਹੀਂ ਹੈ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਜ਼ਿਮੀਂਦਾਰਾਂ ਦੀ ਬਹੁਤ ਬਿਹਤਰੀ ਹੋਈ ਹੈ ਅਤੇ ਜੇਕਰ ਕਿਸੇ ਦੀ ਬਿਹਤਰੀ ਨਹੀਂ ਹੋਈ ਤਾਂ ਉਹ landless ਲੋਕਾਂ ਦੀ ਨਹੀਂ ਹੋਈ ਹੈ। ਜੋ ਕੰਮ ਪਿੰਡਾਂ ਵਿਚ ਹੋਏ ਹਨ ਉਹ ਜ਼ਿਮੀਂਦਾਰਾਂ ਦੀ ਭਲਾਈ ਲਈ ਹੀ ਹੋਏ ਹਨ ਪਰ ਇਹ ਫੇਰ ਕਹਿੰਦੇ ਹਨ ਕਿ ਕੁਝ ਨਹੀਂ ਹੋਇਆ ਹੈ। ਇਸ ਲਈ ਮੈਂ ਕਹਿਣ ਨੂੰ ਤਿਆਰ ਹਾਂ ਕਿ ਜ਼ਿਮੀਂਦਾਰਾਂ ਵਾਸਤੇ ਸਭ ਕੁਝ ਹੋਇਆ ਹੈ ਤੇ ਹਰੀਜਨਾਂ

5-00 p.m.

ਵਾਸਤੇ ਕੁਝ ਨਹੀਂ ਹੋਇਆ। ਜਿਥੋਂ ਤਕ ਨੌਕਰੀਆਂ ਤੇ ਦੂਸਰੀਆਂ ਰਿਆਇਤਾਂ ਦਾ ਤੁਅੱਲਕ ਹੈ ਅਸੀਂ ਕਿਹਾ ਕਿ ਇਸ ਸਬੰਧੀ ਸਹੀ ਮਾਅਨਿਆਂ ਵਿਚ ਕੰਮ ਨਹੀਂ ਹੋਇਆ। ਜਿਹੜਾ 4 ਕਰੋੜ ਰੁਪਏ ਦਾ ਟੈਕਸ ਲਾਇਆ ਸੀ ਉਹ ਠੀਕ ਸੀ। ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਜੀ ਜਿਸ ਤਰ੍ਹਾਂ ਤੁਸੀਂ ਜ਼ਿਮੀਂਦਾਰਾਂ ਦੀ ਮਦਦ ਕੀਤੀ ਹੈ ਉਸੇ ਤਰ੍ਹਾਂ ਹਰੀਜਨਾਂ ਦੀ ਮਦਦ ਕਰੋ ਤਦ ਤਾਂ ਅਸੀਂ ਕਹਾਂਗੇ ਕਿ ਇਹ ਲੀਡਰ ਹਨ। ਹਰੀਜਨਾਂ ਨੂੰ ਮਜ਼ਬੂਰ ਨਾ ਕੀਤਾ ਜਾਏ, ਉਨ੍ਹਾਂ ਦੀ ਮਦਦ ਕੀਤੀ ਜਾਏ। ਜਿੰਨੀ ਮਦਦ ਹਰੀਜਨਾਂ ਨੇ ਇਨ੍ਹਾਂ ਇਲੈਕਸ਼ਨਾਂ ਵਿਚ ਕੀਤੀ ਹੈ ਉਨੀ ਹੋਰ ਕਿਸੇ ਨੇ ਨਹੀਂ ਕਰਨੀ। 1947 ਤਕ ਤਾਂ ਕੋਈ ਜ਼ਿਮੀਂਦਾਰ ਕਾਂਗਰਸੀ ਨਹੀਂ ਸੀ ਪਰ ਜਦੋਂ ਅਜ਼ਾਦੀ ਆਈ ਫੇਰ ਕਾਂਗਰਸ ਵਿਚ ਅਹੁਦੇ ਲੈਣ ਲਈ ਸਭ ਤੋਂ ਅਗੇ ਹੋ ਗਏ। ਕਾਂਗਰਸ ਨੂੰ ਗਰੀਬ ਲੋਕਾਂ ਨੇ ਵੋਟ ਦਿੱਤੇ ਹਨ। ਇਸ ਲਈ ਕਾਂਗਰਸ ਨੂੰ ਕਿਸੇ ਤੋਂ ਡਰਨਾ ਨਹੀਂ ਚਾਹੀਦਾ ਤੇ ਗਰੀਬਾਂ ਦੀ ਮਦਦ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ। ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਦਿੱਲੀ ਮੀਟਿੰਗ ਵਿਚ ਤਕਰੀਰ ਕੀਤੀ ਸੀ। ਮੈਂ ਉਹ ਸੁਣੀ ਹੈ। ਉਸ ਤਕਰੀਰ ਤੋਂ ਸੈਂਟਰਲ ਗੌਰਮਿੰਟ ਨੂੰ ਪਤਾ ਲਗ ਗਿਆ ਹੈ ਕਿ Chief Minister ਦੇ ਦਿਲ ਵਿਚ ਹਰੀਜਨਾਂ ਲਈ ਕਿੰਨਾ ਦਰਦ ਹੈ। ਜੇਕਰ Chief Minister ਦੇ ਦਿਲ ਵਿਚ ਇਨ੍ਹਾਂ ਦਾ ਦਰਦ ਰਿਹਾ ਤਾਂ ਫੇਰ ਦੇਖਣਾ ਕਿ ਹਰੀਜਨਾਂ ਦੀ ਦਿਨ ਦੂਣੀ ਤੇ ਰਾਤ ਚੌਗਣੀ ਤਰਕੀ ਹੋਏਗੀ। (ਘੰਟੀ)

ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ, ਮੈਂ ਦੋ ਤਿੰਨ ਗਲਾਂ ਹੋਰ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਜਿਥੋਂ ਤਕ I.A.S. ਦੀ promotion ਦਾ ਤੁਅੱਲਕ ਹੈ ਮੇਰੇ ਕੋਲ ਇਕ ਸਵਾਲ ਹੈ ਜਿਸ ਦੇ ਜਵਾਬ

[ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ]

ਵਿਚ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ 1960 ਤੋਂ ਲੈ ਕੇ 13 P.C.S. ਅਫਸਰ I.A.S. ਬਣਾਏ ਗਏ ਹਨ। ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਹਰੀਜਨਾਂ ਦਾ ਕੋਈ ਨਹੀਂ ਬਣਾਇਆ ਗਿਆ।

ਮੇਰੇ ਇਲਾਕੇ ਵਿਚ ਕੋਈ ਸੜਕ ਨਹੀਂ। ਜੇ ਗੌਰਮਿੰਟ ਓਧਰ ਦੇਖੇ ਤਾਂ ਉਹ ਇਲਾਕਾ ਸ਼ਾਨਦਾਰ ਹੋ ਜਾਏਗਾ। ਉਸ ਪਾਸੇ ਲੀਡਰਾਂ ਨੂੰ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ। ਉਹ Backward ਇਲਾਕਾ ਹੈ। ਉਸ ਦੀ ਤਰੱਕੀ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਮੈਂ ਹੋਰ ਜ਼ਿਆਦਾ ਨਹੀਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ। ਮੈਂ ਇਹ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਸ ਵੰਗ ਨਾਲ ਸਰਕਾਰ ਨੇ ਪੰਜਾਬ ਵਿਚ ਕੰਮ ਕੀਤਾ ਹੈ ਉਹ ਬੜੇ ਉੱਚੇ ਖਿਆਲਾਤ ਤੇ ਆਧਾਰਿਤ ਹੈ। ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਏਥੇ ਸੋਸ਼ਲਿਜ਼ਮ ਲਿਆਂਦੀ ਜਾਏ। ਪੰਜਾਬ ਦੇ ਦਿਹਾਤੀਆਂ ਵਿਚ ਬਿਲਕੁਲ ਕੋਈ ਫਰਕ ਨਾ ਪਾਇਆ ਜਾਵੇ। ਦਿਹਾਤੀਆਂ ਵਿਚ ਗਰੀਬ ਹਰੀਜਨ ਹਨ। ਉਨ੍ਹਾਂ ਕੋਲ ਕੋਈ ਜ਼ਮੀਨ ਨਹੀਂ। ਜੇ ਉਨ੍ਹਾਂ ਨੂੰ ਜ਼ਮੀਨ ਨਹੀਂ ਦੇਣੀ, ਜੇ ਏਥੇ ਐਨੀ ਜ਼ਮੀਨ ਨਹੀਂ ਤਾਂ ਉਨ੍ਹਾਂ ਦੀ ਇੰਡਸਟਰੀ, ਨੌਕਰੀਆਂ ਤੇ ਐਜੂਕੇਸ਼ਨ ਦੇ ਸਿਲਸਿਲੇ ਵਿਚ ਦਿਲ ਖੋਲ੍ਹ ਕੇ ਮਦਦ ਕੀਤੀ ਜਾਵੇ। ਸਰਕਾਰ ਮਦਦ ਕਰ ਸਕਦੀ ਹੈ। ਇਨ੍ਹਾਂ ਸ਼ਬਦਾਂ ਨਾਲ ਮੈਂ ਤੁਹਾਡਾ ਧੰਨਵਾਦ ਕਰਦਾ ਹਾਂ ਕਿਉਂ ਜੋ ਤੁਸੀਂ ਮੈਨੂੰ ਬੋਲਣ ਦਾ ਮੌਕਾ ਦਿੱਤਾ ਹੈ।

ਸ਼੍ਰੀ ਅਮਰ ਸਿੰਘ (ਨਾਰਨੌਂਦ 'S.C.'): ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਆਪ ਨੇ ਸੁਝੇ ਗਵਰਨਰ ਸਾਹਿਬ ਦੇ ਭਾਸ਼ਣ ਪਰ ਬੋਲਨੇ ਦਾ ਅਵਸਰ ਦਿੱਤਾ ਹੈ ਇਸ ਕੇ ਲਿਯੇ ਮੈਂ ਆਪ ਦਾ ਧੰਨਵਾਦੀ ਹੂੰ। ਗਵਰਨਰ ਦਾ address policy ਐਂਡ ਪਲਾਨਿੰਗ ਦਾ address ਹੋਤਾ ਹੈ। ਯੋਂ ਕਹਿਯੇ ਕਿ ਯਹ ਏਕ ਰਸਮੀ address ਹੋਤਾ ਹੈ। ਜਹਾਂ ਤਕ ਤੁਨ੍ਹੋਂਨੇ ਹੁੰਗਾਮੀ ਹਾਲਾਤ ਕੇ ਬਾਰੇ ਮੇਂ ਜ਼ਿਕਰ ਕੀਯਾ ਹੈ, ਯਹ ਬਹੁਤ ਹੀ ਸਰਾਹਣੀਯ ਹੈ ਕਿ opposition ਪਾਟਿਯੋਂ ਨੇ unconditional ਸਹਯੋਗ ਦਾ ਹਾਥ ਬਢਾਯਾ। ਹਮਾਰੇ ਮੁਖਯ ਮਨਤਰੀ ਸਾਹਿਬ ਨੇ ਕਹਾਂ ਤਕ ਤਸ ਕੋ ਕਬੂਲ ਕੀਯਾ ਯਹ ਅਨੁਪਾਰ ਗ਼ੈਰ ਦੀਗਰ ਸਥਾਨੋਂ ਕੀ examples ਸੇ ਹਾਡਲ ਮੇਂ ਵਾਜੇਹ ਹੋ ਚੁਕਾ ਹੈ। ਹਮਾਰੇ ਮੁਖਯ ਮਨਤਰੀ ਇਸ ਬਾਤ ਕੇ ਆਦੀ ਹੋ ਚੁਕੇ ਹੈਂ ਕਿ ਜਨਤਾ ਮੇਂ ਕੋਈ ਨ ਕੋਈ ਚਰਚਾ ਜਾਰੀ ਰਹੇ। ਪਿਛਲੇ ਸਾਲ ਜਬ ਯਹਾਂ ਪਰ ਕਜ਼ੀਰੋਂ ਕੀ ਜਨਤਾ ਕਮਰ-ਤੋਡ ਫ਼ੀਜ਼ ਬਨਾਏ ਗਏ ਤੋ ਜਨਤਾ ਮੇਂ ਬਹੁਤ ਭਾਰੀ ਚਰਚਾ ਚਲਾ। ਹਮ ਚੀਨ ਕੇ ਸ਼ੁਕਰਗੁਜ਼ਾਰ ਹੈਂ ਇਸ ਲਿਯੇ ਕਿ ਹਮ ਏਕ ਬਨ ਗਏ ਪੰਜਾਬ ਕੀ ਏਕਤਾ ਚੀਨ ਕੋ ਚੈਨ ਨਹੀਂ ਲੇਨੇ ਦੇਗੀ। ਦੂਸਰੇ ਪੰਜਾਬ ਕੀ ਜਨਤਾ ਦਾ ਬੋਲ ਹੁਕਾ ਕਰ ਦਿਯਾ। ਫਿਰ ਜਬ ਹਾਲਾਤ ਬਦਲੇ ਤੋ ਤੁਨ੍ਹੋਂਨੇ 11 ਮੈਂਬਰੋਂ ਕੀ Advisory Committee ਬਨਾ ਦੀ। ਜਬ ਹਮ ਪਢਾ ਕਰਤੇ ਥੇ ਤੋ ਇਤਿਹਾਸ ਮੇਂ ਯਹ ਲਿਖਾ ਹੋਤਾ ਥਾ ਕਿ ਅਕਬਰ ਕੇ ਨੀ ਰੁਨ ਹੋਤੇ ਥੇ। ਲੇਕਿਨ ਆਜ ਪੰਜਾਬ ਮੇਂ ਮਹਾਰਾਜਾ ਸਰਦਾਰ ਪ੍ਰਤਾਪ ਸਿੰਘ ਕੈਰੋਂ ਕੇ 11 ਰੁਨੋਂ ਕੇ ਬਾਰੇ ਮੇਂ ਚਰਚਾ ਚਲ ਰਹਾ ਹੈ। ਸੁਝੇ ਇਸ ਬਾਤ ਦਾ ਬਹੁਤ ਅਫਸੋਸ ਹੈ ਕਿ ਏਕ ਤਰਫ ਤੋ ਹੁੰਗਾਮੀ ਹਾਲਾਤ ਦਾ ਫੰਡੋਰਾ ਪੀਟਾ ਜਾ ਰਹਾ ਹੈ ਐਂਡ ਦੂਸਰੀ ਤਰਫ ਖਾਹਮਖਾਹ 11 ਰੁਨੋਂ ਕੀ ਏਕ ਕਮੇਟੀ ਬਨਾ ਰਖੀ ਹੈ।

Deputy Speaker : Please speak on the Governor's Address.

ਸ਼੍ਰੀ ਅਮਰ ਸਿੰਘ : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਦੂਸਰੇ ਭਾਏ ਹਮਾਰੇ ਜੋ ਚੇਅਰਮੈਨ ਹੈਂ, ਓ ਹੇਰਾ ਫੇਰੀ ਮੇਂ ਕਾਫੀ ਸ਼ਹੂਰ ਹੈਂ। ਤਨ ਕੇ ਬਾਰੇ ਮੇਂ ਭੀ ਕਾਫੀ ਚਰਚਾ ਯਹਾਂ ਪਰ ਚਲ ਰਹਾ ਹੈ। ਮੈਂ ਜ਼ਯਾਦਾ ਨ ਕਹੁਤਾ ਹੁਆ ਇਤਨਾ ਹੀ ਕਹੂੰਗਾ ਕਿ ਜਹਾਂ ਤਕ National Defence Fund ਦਾ ਤਾਲਲੁਕ ਹੈ ਪੰਜਾਬ ਕੀ ਜਨਤਾ ਨੇ ਬਹੁਤ ਅਚਛੀ ਤਰਫ ਸੇ respond ਕੀਯਾ ਹੈ। ਪਾਂਚ

करोड़ चालीस लाख रुपया इकट्ठा कर के देना कोई मामूली बात नहीं है। सारे पंजाब में हिसार पहले नम्बर पर रहा है और हिसार में भी हांसी तहसील पहले नम्बर पर है। अफसोस की बात है कि यह जो 54 लाख रुपया हिसार में इकट्ठा हुआ है यह ज्यादातर गरीब किसानों से और हरिजनों से लिया गया है। शहरों में अमीर लोगों से Depot holders से और सिनेमा के मालिकों से बहुत कम पैसा लिया गया है। नवम्बर के महीने में जब National Defence Fund जोरों से इकट्ठा किया जा रहा था तो हांसी में एक बहुत बड़े अमीर के हां लड़के की शादी हो रही थी। वहां पर एक साबिक डिप्टी मिनिस्टर साहिब तशरीफ ले गये, डी० सी० साहिब भी वहां पर मौजूद थे। वह अमीर आदमी बड़ी शानोशौकत से बारात निकालना चाहता था। हांसी की जनता ने अहसास किया कि हंगामी हालात में इस प्रकार से शानोशौकत से बारात ले जाना ठीक नहीं है। उन्होंने protest किया कि ऐसे हंगामी हालात में एक चोटी के आदमी को इस प्रकार से बारात ले जाने का कोई अधिकार नहीं है। जब कि National Defence Fund में उन्होंने कोई पैसा नहीं दिया हो। चुनावि बारात नहीं निकाली गई और डी० सी० साहिब वापस तशरीफ ले गये। जनता ने बहुत महसूस किया कि इतने इतने अमीर आदमियों से रुपया इकट्ठा नहीं किया जा रहा। जनता महसूस कर रही है कि हमारी सरकार depot holders को क्यों बचा रही है, अमीर लोगों को क्यों बचा रही है और अमीरों के खजाने से क्यों पैसा नहीं लिया जा रहा। यह बड़ी अफसोसनाक बात है। क्या यही है वह clean and pure administration जिस के बारे में गवर्नर साहिब ने अपने भाषण में जिक्र किया है? यह ठीक है कि हमारी हकूमत इस तरफ बहुत ज्यादा ध्यान दे रही है कि यहां पर clean and pure administration हो लेकिन मैं दावे के साथ कह सकता हूं कि हर गांव में दफा 107 और 151 के केस बहुत बढ़ रहे हैं। यहां पर भाई भाई से लड़ रहा है और मिनिस्टर मिनिस्टर से लड़ रहा है। हमारे सामने यह एक जिंदा मिसाल clean and pure administration की है। आज पंजाब के लिये Congress President का election करने जा रहे हैं जिस के लिये जबरदस्त कशमकश चल रही है। एक तरफ तो National Emergency लागू हो रही है और दूसरी तरफ यह खींचातानी चल रही है।

Deputy Speaker : Please try to be relevant.

श्री अमर सिंह : डिप्टी स्पीकर साहिब, यही नहीं बल्कि 1957 से 1961 तक तकरीबन 20 हजार चोरियां पंजाब में हुईं। 1959-60 में 11,166 केस नाजायज़ हथियारों के पकड़े गए। 1959 में 50,350 और 1960 में 54,395 Excise and Arms Act के तहत cases हुए। मेरा कहने का मतलब यह है कि crimes दिन बदिन बढ़ रहे हैं। crimes की रफतार को बढ़ावा ही clean and pure administration में शामिल है तो यह administration जरूर pure है।

इस के साथ ही मैं हरिजनों की बाबत भी कुछ जिक्र करना चाहता हूं। हरिजनों की सूबे के अन्दर बड़ी भारी समस्या है। लेकिन गवर्नर साहिब शायद नए हैं इस लिये गवर्नर साहिब ने इस के बारे में अपने Address के अन्दर 1½ line लिख कर खत्म कर दिया। शायद उन्हें पता नहीं था कि पंजाब में हरिजनों को किन 2 problems

[श्री अमर सिंह]

का सामना करना पड़ रहा है। डिप्टी स्पीकर साहिबा, सच पूछिए तो हरिजनों की हालत बंद से बंदतर होती जा रही है। आजादी मिले 16 साल हो गये लेकिन इनकी इवतसाबी हालत जरा भी नहीं सुधरी। इस वक्त पंजाब में हरिजनों की आबादी 40 लाख के करीब है जो कि कुल आबादी का पांचवां हिस्सा है। वैसे तो इनकी तरफ से खास तौर से elections के दिनों में यहां तक एलान किए जाते हैं कि आप को स्वर्ग में लेजाकर बैठा देंगे, आपकी तरक्की के लिये यह करेंगे, वह करेंगे लेकिन जब **constructive** काम करने का वक्त आता है तो वही ढाक के तीन पात सभी वायदे कागजों में ही धरे रह जाते हैं। हमारे साबका हरिजन मन्त्री जिन का अब मनिस्टरी से पत्ता कट चुका है गांव में जा जाकर यह एलान करते रहे कि हरिजनों को अब जमीनें मिल जाएंगी। लेकिन इस का **reaction** उलटा ही हुआ। जब जमींदारों ने उन तकरीरों को सुना तो उन्हें डर पैदा हो गया कि कहीं सचमुच हरिजन लोग जमीनों के मालिक न बना दिये जायें इस लिये जहां पहले वह अपनी जमीन उन्हें बटाई पर देते थे, उस के बाद बटाई पर देनी भी बन्द कर दी। इस के अलावा अगर कोई **Harijan Co-operative Society** बना कर **loan** के लिये **apply** किया जाए तो पहले तो साल डेढ़ साल तक यूं ही निकल जाता है और उस के बाद उन्हें कर्जा ही नहीं मिलता। हमारे मुख्य मन्त्री भी हरिजनों की भलाई का दम भरते नहीं थकते। तरह २ के भरोसे और विश्वास दिलाए जाते हैं लेकिन, जैसा कि मैंने पहले जिक्र किया, जो लोग पहले खेती बाड़ी का काम करते भी थे उन्हें भी बेरोजगार बना दिया है। हरिजनों को एक तरह से **exploit** किया जा रहा है। **Election** के दिनों में तो खूब सब्ज बाग दिखाए जाते हैं लेकिन बाद में उन को पूछा भी नहीं जाता। मैं तो यह कहूंगा कि ---

बहारों ने चमन लूट लिया है।

नाखुदाओं ने बतन लूट लिया है।

दे दे के हमें जिन्दगी का दिलासा

रहनुमाओं ने कफन लूट लिया है।।

Elections के वक्त तो तरक्की के बड़े २ वायदे किए जाते हैं लेकिन ये महात्मा गान्धी जी के शागिर्द बाद में सब बातों को भूल जाते हैं (घंटी)

इस के अलावा मैं **national defence efforts** की बाबत जिक्र करना चाहता हूं। चूंकि सरकार ने हरिजनों की तरक्की के लिये जो जो नेक काम किये उन को तो देख लिया है इस लिये मैंने यह फैसला किया था कि अपनी तहसील में मे कम से कम 2000 नौजवान फौज में भर्ती करवाने हैं ताकि शायद इसी तरह से बेचारे हरिजन भाइयों का **standard of living** ऊंचा हो सके। इस तरह से न सिर्फ 2000 हरिजन नौजवान देश की रक्षा करेंगे बल्कि उन का जीवन स्तर भी ऊंचा होगा। लेकिन, डिप्टी स्पीकर साहिबा, जब हम अपने हरिजन भाइयों को साथ लेकर **recruiting office** गए तो **recruiting officer** साहिबान ने फरमाया कि यह कोई हरिजनों की भर्ती का दफतर नहीं है। हमें तो जाटों को लेना है, हिन्दुओं को लेना है, सिक्खों को लेना है। मेरी यह मांग है कि फौज की भर्ती के लिये जाति भेद को मिटाया जाए।

उपाध्यक्षा : जो जो बातें पहले कहीं जा चुकी हैं उन को दुबारा कह कर आप अपना वक्त ही जाया कर रहे हो। (The hon. Member is wasting his time by repeating the same points which have already been introduced in the debate).

श्री अमर सिंह : डिप्टी स्पीकर साहिबा, मैं तो यह बता रहा हूँ कि हरिजनों के साथ कैसा सलूक किया जा रहा है। एक तरफ सवाल के जवाब में खुद मुख्य मन्त्री जी ने बताया कि वह जातिभेद से नफरत करते हैं और इस किस्म की बातें नहीं होने देंगे। एक तरफ तो रिवाड़ी में जाकर बहुत बड़ी २ बातें कहीं जाती हैं और दूसरी तरफ हरिजनों को फीज में न लेकर उन की तौहीन की जाती है। मैं समझता हूँ कि सरकार की तरफ से जो भी वायदे उन को अंचा उठाने के लिये किये जाते हैं सब ढकीसला हैं। मैं आप के द्वारा गवर्नमेंट को बताना चाहता हूँ, उन को याद दिलाना चाहता हूँ कि हरिजन भी बहादुरी में किसी से कम नहीं हैं। वह भी जंगजू और बहादुर हैं, कौमप्रस्त हैं। महाराजा रंजीत सिंह के जमाने में भंगी पलटन ने अमृतसर को सर किया था। वहाँ पर पड़ी भंगियों की तोप इस वक्त तक उन की बहादुरी की याद ताज़ा कर रही है। महाराष्ट्र के अन्दर उन की अलग **regiment** है, मज़हबी सिक्खों की **infantry** है। वैसे तो, डिप्टी स्पीकर साहिबा, हरिजन किसी तरह से भी किसी से कम नहीं। अगर उन की माली हालत कमजोर न हो तो वह किसी तरह से भी कमजोर नहीं हैं। (घंटी)

अब मैं हांसी तहसील की **problem** की बाबत जिक्र करना चाहता हूँ। हांसी तहसील की लगभग साढ़े चार लाख की आबादी है। सारे सूबे के अन्दर यह तहसील कपास के लिये एक मानी हुई मंडी गिनी गई है। लेकिन चार पांच साल के सेम ने वहाँ पर घर बना रखा है। हमारी तहसील का एक तिहाई हिस्सा सेम खा रही है। हमारे मन्त्री महोदय ने 23 मार्च, 1959, को इस तहसील की तरफ ध्यान दिया और **anti-water logging scheme** के तहत वहाँ पर एस० डी० ओ० बैठाया। 15 लाख 87 हजार रुपए की स्कीम बनी। राजथल से हांसी तक 75 मील लम्बी ड्रेन बनी। लेकिन इस के बावजूद जहाँ सन् 1957 में 5, 50,167 मन कपास हांसी में पैदा हुई वहाँ सन् 1960-61 में 187 397 मन कपास हुई। आप ही अन्दाज़ा लगाए कि इतना पैसा लगाने के बाद भी वहाँ पर **waterlogging problem** हल हुई है या बिगड़ी है। इस तरह से 14.87 लाख रुपए का घरफूंक कर तमाशा हुआ—न राख हुई न धुवां उठा। हर साल लाखों रुपए की फसल गांव में तबाह हो जाती है। और पिछले **Session** में जब मैंने एक सवाल पूछा तो मन्त्री महोदय ने बताया कि सन् 1962 में सिर्फ दो गांव की फसल तबाह हुई जब कि असलियत यह है कि वहाँ 16 गांव तबाह हुए। बावजूद इस बात के कि वहाँ पर **D. C.** ने दो लाख रुपया तकावी के रूप में दिया, 25,000 रुपया हरिजनों के मकानों की मुरम्मत के लिये दिया मन्त्री महोदय यहाँ चंडीगढ़ में बैठकर जवाब देते हैं कि सिर्फ दो गांव तबाह हुए। अब आप ही बताएं कि किस बात पर यकीन किया जाए? आंखों देखी हालत पर विश्वास किया जाए या मन्त्री जी की बात पर?

उपाध्यक्षा : अब आप **wind up** करें। (Wind up please.)

श्री अमर सिंह : जहां तक तालीम का सम्बन्ध है, हांसी में लगभग 17 हाई स्कूल हैं लेकिन किसी को भी up-grade नहीं किया गया। गवर्नर साहिब ने अपने address में बताया कि 42 नए प्राइमरी स्कूल खोले गए, 168 जूनियर बेसिक ट्रेनिंग units खोलने का फैसला किया गया और 124 स्कूलों को up-grade किया गया। लेकिन मुझे यहां पर बड़े अफसोस के साथ कहना पड़ता है कि तहसील हांसी में कोई स्कूल up-grade नहीं किया गया। कई कई जगहों पर तो बच्चे दरख्तों के नीचे बैठकर पढ़ते हैं। उन के लिये buildings का कोई इन्तजाम नहीं। जहां तक गवर्नमेंट कालेज का ताल्लुक है, हमारे मुख्य मन्त्री जी एक बार वहां दौरे पर गये तो वायदा किया था कि हांसी में गवर्नमेंट कालेज जरूर खोला जाएगा। एक साल गुजर चुका है और पता नहीं कि वायदों में ही कितनी देर और गुजर जाएगी वहां पर गवर्नमेंट कालेज का होना बहुत जरूरी है।

इन शब्दों के साथ मैं आप का धन्यवाद करता हूं कि आप ने मुझे हाउस में अपने ख्यालात का इजहार करने के लिये समय दिया।

श्री जगन नाथ (तोशाम) : डिप्टी स्पीकर साहिबा, 18 तारीख को गवर्नर साहिब ने दोनों houses के सामने अपना address पेश किया। अगर इस address के blue रंग की pamphlet को देखा जाए तो यह बहुत सुन्दर दिखाई देती है और इस के लिये उन को जरूर मुबारिकबाद दी जानी चाहिये लेकिन अगर इस को पढ़ा जाए तो इस से यह मालूम होता है कि head-wise गवर्नमेंट के कामों की व्याख्या सी की गई है।

डिप्टी स्पीकर साहिबा, public के अन्दर, इस house के अन्दर हर जगह पर गवर्नमेंट की तरफ से एलान किये जाते हैं कि जो इलाके backward कहलाते हैं उन की तरक्की की तरफ ध्यान दिया जाएगा। उन्हें उत्साहित किया जायेगा। लेकिन backward area की बाबत इसमें कोई खास जिक्र नहीं किया गया। इस सूरत में गवर्नर साहिब का address के लिये कैसे धन्यवाद किया जा सकता है?

(At this stage Mr. Speaker occupied the chair.)

हमारे नए गवर्नर साहिब केरल से चल कर पंजाब में आए हैं। समुद्र के किनारे को छोड़ कर, ट्रिबैडम को छोड़ कर चंडीगढ़ आए हैं। चीफ मनिस्टरी को त्याग कर गवर्नर के श्रीहदे पर आए हैं। P.S.P. को छोड़ कर कांग्रेस पार्टी के नजदीक.....

Mr. Speaker : The hon. Member should not discuss the person of the Governor.

श्री जगन नाथ : मैं उन की शरूतीयत के बारे में कुछ नहीं कहता। मैं यह बताने जा रहा था कि गवर्नर साहिब को शायद इस बात का पता ही नहीं है कि पंजाब में कोई backward area भी है। इस सिलसिले में मैं आप के द्वारा उन का ध्यान जिला हिसार के तहसील भिवानी के area की तरफ दिलाना चाहता हूं। वहां भिवानी तहसील में एक हलका तोशाम है अगर उस का मुकाबला सरहली constituency

के साथ किया जाए तो १६ और २० का नहीं जमीन आसमान का, दिन और रात का फर्क दिखाई देगा। आकाश पाताल का फर्क दिखाई देगा। सरहाली के गांव गांव को सड़कें मिली हुई हैं, हर गांव में dispensary है, हस्पताल है लेकिन मेरे हलके में क्या मजाल जो १६ वीं और बीसवीं सदी की कोई चीज भी मिल पाए। इतने लम्बे चौड़े—50/60 मील के हलके में—सिर्फ 10 हाई स्कूल हैं, कोई Higher Secondary School नहीं। हमारे चीफ मिनिस्टर और आपोजीशन के मौजूदा लीडर चौधरी देवी लाल सन 59 में वहां गए थे। वहां उन्होंने एलान किया था।

स्पीकर साहिब, मैं अर्ज करना चाहता हूं कि हमारे चीफ मिनिस्टर साहब और चौधरी देवी लाल 1959 में हसरीली गांव गये थे, वहां पर पानी नहीं मिलता था। लेकिन उन्होंने कहा था कि एक साल के अन्दर water-supply scheme पूरी हो जायगी, इस स्कीम के अन्दर 84 गांव शामिल थे और उस स्कीम का नाम प्रताप स्कीम रखा लेकिन अफसोस में कहना पड़ता है कि कुछ गांवों के बारे में Scheme तैयार हो कर बन्द हो गई, इस Scheme पर 75 percent तो central Government ने खर्च करना था लेकिन इस बारे में Governor साहब के ऐड्रेस में कोई जिक्र नहीं है।

स्पीकर साहिब मेरे इलाके में Hospitals और डिस्पेंसरियां का भी कोई प्रबन्ध नहीं किया गया है। 15-15 मील तक dispensaries मौजूद नहीं हैं लोगों को दवाई लेने में बहुत मुश्किल होती है, Hospitals में दवाइयां भी कम मिलती हैं।

स्पीकर साहिब, मेरे हलके में बिजली दो तीन गांवों में लगाई गई है और बाकी के इलाके में बिजली का कोई प्रबन्ध नहीं किया गया।

स्पीकर साहिब, मैं अर्ज करना चाहता हूं कि हमारे इलाके में टिड्डी दल आया लेकिन सरकार ने इस टिड्डी दल को रोकने के लिये एक पैसा भी खर्च नहीं किया। अगर कहीं अमृतसर जिला के सरहाली इलाके में टिड्डी दल गुजर जाए तो उन को loan मिल जाता है। लेकिन हमारे इलाके में टिड्डी दल सब कुछ नाश कर जाए तो कोई भी पूछता नहीं है, हमारे इलाके को तो बिलकुल neglect किया जा रहा है। हमारे और उस इलाके का मुकाबला किया जाए तो दिन रात का फर्क है।

स्पीकर साहिब, मैंने तकावी loan के बारे में Chief Minister साहब को एक letter जून 1962 में लिखा था कि मेरे इलाके में अकाल पड़ा हुआ है, इस तरफ शीघ्र ही ध्यान दिया जाए ताकि इस अकाल से इलाका बच सके, चीफ मिनिस्टर साहब ने वह पत्र Revenue Minister को भेज दिया। Revenue Minister साहब ने वह पत्र अपने Secretary, Revenue Department को दे दिया। बाद में फिर वह घूमता घमाता Superintendent के पास आया। Superintendent ने वह पत्र इन remark के साथ Deputy Commissioner Hissar को भेज दिया—

“Forwarded in original to the Deputy Commissioner, Hissar, for necessary action”.

और एक कापी मुझे भी forward कर दी जिस का नम्बर 9194-72(III)/62/68/85 dated 24-11-62 है, मेरी चिट्ठी पर सरकार ने कोई action नहीं लिया। स्पीकर साहिब, इस इलाके के अन्दर लोगों को पीने के लिये पानी नहीं मिलता और

[श्री जगन नाथ]

पशुओं को पिलाने के लिये भी पानी और घास नहीं मिलता, वहां के पशु भूखे और घास की वजह से मर रहे हैं, जिस हलके के अन्दर भूखमरी हो, लोग मुसीबतों से बुरी तरह तंग हों। ऐसे हालात के अन्दर लोग रह रहे हैं, गोस्वामी तुलसीदास जी ने ऐसी स्थिति के बारे में रामायण में लिखा हुआ है कि —

जासो राज प्रजा दुखारि, सो राज अवश्य नर्क अधिकारी ।

मेरे इलाके के आदमी बहुत दुखी हैं, तो क्या पंजाब सरकार नर्क की अधिकारी नहीं है ? मैं समझता हूँ कि सरकार इस पाप और दोष की अधिकारी है क्योंकि पशुओं को पानी पीने के लिये और घास खाने के लिये नहीं मिल रहा है। इससे हजारों की संख्या में गाय मर रही हैं।

उस इलाके को पंजाब सरकार ने backward area करार दिया हुआ है लेकिन बड़े अफसोस से कहना पड़ता है कि पंजाब सरकार ने उस इलाके की तरफ ध्यान नहीं दिया, वह इलाका हर प्रकार से neglected किया जा रहा है, मैं तो चाहता हूँ कि यदि Government इस इलाके को neglected area एलान कर दे तो अच्छा है।

स्पीकर साहिब, कुछ समय पहले चौधरी रनबीर सिंह, Irrigation and Power Minister साहिब दांग माइनर वल्ली आली गए तो उन को इन हालात का जायज़ा कराया तो चौधरी रनबीर सिंह ने कहा कि अगर आप कांग्रेस के अन्दर आ जाओ तो नहर पहुंच सकती है—

Irrigation and Power Minister : I emphatically deny the allegation. I never said it.

श्री जगन नाथ : स्पीकर साहिब अगर आप इजाजत दें तो मैं आप को date और time भी बता सकता हूँ। जब चौधरी रनबीर सिंह साहिब ने मुझे कांग्रेस पार्टी में लाने का लालच दिया, यह उन्होंने मुझे 19 जून, 1962 को 2 बजे कहा था, तो क्या पंजाब Government ने लोगों को खरीदना शुरू कर दिया है ? जो Opposition के बेंचों से Government को criticise करते हैं उन को कोटा, परमिट trucks के रूट के लालच देकर खरीदना चाहते हैं ? कांग्रेस के मੈम्बर अगर Government को ही criticise करें तो उन को State Minister और डिप्टी मिनिस्टर बनाया जाता है, स्पीकर साहिब आजकल पंजाब प्रदेश कांग्रेस कमेटी के प्रधान के बारे में काफी चर्चा चल रही है। आज कल तो यह 10 बजे तक यही सोचते रहेंगे कि किस तरह से votes खरीदी जायेंगी, किस तरह से उन आदमियों की कीमत डाली जाए। स्पीकर साहिब अगर पंजाब में ऐसे हालात उन्होंने create किए हों तो पंजाब में उन्नति नहीं हो सकती। यह तो आपस में ही जूझते हैं और जनता का क्या ध्यान करेंगे ।

स्पीकर साहिब, पंजाब के मंत्री कहते हैं कि पंजाब तरक्की कर रहा है, लेकिन मेरे इलाके की यह हालत है कि 19 वीं सदी की चीजें नहीं मिलती, वहां पर सरकार को ध्यान देना चाहिए। वहां पर स्कूल खोले जाने चाहिए ताकि वहां पर illiteracy खत्म हो। स्कूल काफी दूर के फासले पर है, और इलाके के लोग फासला नहीं उठा सकते।

स्पीकर साहिब, मैं अजं करना चाहता हूँ कि मेरे इलाके के अन्दर Defence Fund के लिये चन्दा इकट्ठा हो रहा है, Deputy Commissioner साहिब ने यह condition लगा दी है कि एक किले पर 2 और per head 3 लिया जाए, जो न दे सके उसको behind the bars कर दिया जाए। यह ठीक है कि देश की रक्षा के लिये पैसा देना ही चाहिए लेकिन जिस तरह से जबरदस्ती करके रुपये इकट्ठे किये जा रहे हैं उस में जनता की देश के प्रति जो सच्ची भावना है, वह खत्म हो जाएगी। मैं देखता हूँ कि जो Citizens Committee बनाई गई है उसमें सूरजमल जी को तो ले लिया है लेकिन चौधरी देवी लाल जी को, श्री नेतराम जी को, या टेकराम जी को नहीं लिया गया। हमें कहा जाता है कि हम सहयोग नहीं देते, लेकिन हम हमेशा सहयोग देते रहे हैं, इस emergency के वक्त में जितना सहयोग Opposition ने दिया उतना सहयोग इनको कभी नहीं मिला। यहां पर श्री० एम० साहब ने जो Advisory Committee बनाई वह उस ढांचे की बनाई है जैसी कि पहले जमाने में डूमों के जरिये movement हुआ करते थे। अब वह तो पाकिस्तान में चले गये लेकिन यहां पर एक और जमात डूमों की खड़ी कर दी।

श्री अध्यक्ष : आप अपने शब्द वापस लीजिए। (The honourable Member should please withdraw his words).

श्री जगन नाथ : बहुत अच्छा जी, मैं अपने शब्द वापस लेता हूँ। जनाब स्पीकर साहिब, हमारे चीफ मिनिस्टर साहब ने यह ऐलान कर दिया कि हरियाने के अन्दर एक मजबूत डी. सी. हो जो हरियाने को खत्म कर दे। यह है इस गवर्नमेंट का clean administration। यहां पर जाति के आधार पर काम किये जाते हैं। पार्टी के आधार पर काम किये जाते हैं। अगर ऐसी बात है तो हरिजनों को भी जो कि एक अलग जाति है उन्हें Defence Committee, Citizens Committee में भी रखना चाहिए था। मुझे बताया जाए कि आखिर, उस में कितने लोग हैं। मालूम होता है कि जिस तरह से काम होता है, उस हिसाब से पंडित नेहरू किसी स्कूल के हैडमास्टर होने चाहिए —

श्री अध्यक्ष : आप देखिए, जो कुछ address में है, वही कहिए। किसी के personality के बारे में reflection न कीजिए। (The hon. Member may leave it. He may confine his remarks to the Governor's Address. He should avoid casting reflections on other personalities.)

श्री जगन नाथ : जनाब मैं यह कहना चाहता हूँ कि यहां पर जाति के आधार पर कुछ नहीं होना चाहिए। लेकिन पंजाब के अन्दर जो recruitment चलती है वह जाति के आधार पर ही चलती है।

श्री अध्यक्ष : यह बात कहां है address में ((Where is this mentioned the Address ?)

श्री जगन नाथ : यह जनाब इस में है कि पंजाब ने recruitment अधिक दी। मैं चाहता हूँ कि हरिजन लड़ाके नहीं हैं, तो उन्हें और किसी काम के लिये सेवा वगैरह के लिए, माल ढोने के लिए recruit किया जाना चाहिए। और उनकी अलग

[श्री जगन नाथ]

regiment बनानी चाहिए। लेबर की, सप्लाई की भी तो आखिर जरूरत होती है, उसके लिए आदमी रखे जाने चाहिए। यही नहीं मैं हरिजनों की हालत जो गांव के अन्दर हो रही है, उसकी तरफ आपके द्वारा सरकार का ध्यान दिलाना चाहता हूँ कि वह सुअर से भी गई गुजरी है। एक जौहड़ में पीने के लिए सुअर को तो पानी मिल सकता है लेकिन चाहे कितना ही अच्छा और शुद्ध हरिजन हो वह जौहड़ के अन्दर पानी नहीं पी सकता।

श्री अध्यक्ष : यह तो आप पुरानी बातें करते हैं। (The hon. Member is talking of the old things)

श्री जगन नाथ : नहीं जनाब, अगर आप मेरे साथ चल कर देखें तो मैं बताऊंगा कि जो कुछ मैं कह रहा हूँ वह सच है। अगर ऐसा न मिले तो जो सजा आप उचित समझें वह मुझे दे सकते हैं। गीता में भगवान ने अर्जुन से कहा था कि अर्जुन तू चिंता मत कर यह जो कौरव सेना है, यह पहले ही मर चुका है इसलिये तू मोह न कर। धनुष उठा और युद्ध कर। इसी तरह मैं कहता हूँ कि यह पंजाब गवर्नमेंट खत्म हो चुकी है। (घंटी) मैं जनाब आपका अत्यंत धन्यवाद करता हूँ। इतना कह के ही खत्म करता हूँ।

गृह मंत्री (श्री मोहन लाल) : स्वीकर साहिब, कुछ मैम्बर साहिबान ने Home Guards और Civil Defence की चर्चा की थी। इसलिए मैं आपकी इजाजत से यह जरूरी समझता हूँ कि Home Guards के सिलसिले में कुछ कहूँ। मैम्बर साहिबान को इस बात का इल्म होगा कि Home Guards और Civil Defence की संस्था पंजाब में 1960 में कायम हुई थी। और Retired मेजर जनरल गुरबख्शसिंह जी उसके हैड मुकरर किए गए थे इसलिए यह संस्था इस emergency से आने के पहले की है। और मैम्बर साहिबान शायद यह जानते हैं कि Home Guards का उस वक्त क्या मकसद था इसलिए मैं उस तफसील में नहीं जाना चाहता। उस वक्त देहाती हिस्से में हमारा target 5,114 की नफरी का था और शहरी हिस्से का 7,938 का। Emergency के बाद हमने Home Guards और Civil Defence को और बढ़ाने का फैसला किया जैसा कि हमें करना चाहिए था। इसलिए इस बात की कोशिश की जितनी जल्दी हो सके हम Home Guards में 4,644 volunteers भर्ती करके train करें.....

जहां तक शहरी आवादी का सम्बन्ध था गवर्नमेंट ने फैसला किया कि Civil Defence के सिलसिले में 70 हजार 75 हजार लोगों को training दी जाएगी। ताकि अगर जरूरत पड़े तो आने वाले हालात का हम बाकायदा trained हो कर मुकाबला कर सकें। और इस हयाल से ताकि यह काम तेजी से हो और efficiently हो मेजर जनरल गुरबख्श सिंह के मातहत दो posts create की गई—एक तो Civil Defence में Deputy Director, Civil Defence और दूसरी Home Guards में Deputy Commandant—दोनों posts D.I.G. Police के status की हैं। एक मैम्बर साहिब ने अपनी बहस के दौरान फरमाया था कि Home Guards और Civil defence का काम तो ना तसल्ली बख्श है लेकिन यह संस्था अंग्रेजों के जमाने से बहुत लम्बी चौड़ी बना ली है। मैं उन की वाकफियत के लिए अर्ज करना चाहता हूँ कि गो उस वक्त के हालात से इस वक्त

के हालात का कोई मुकाबला नहीं है, उस वक्त जंग हिन्दोस्तान के बार्डर से बहुत दूर थी, जंग हिन्दोस्तान की अपनी न थी। दूसरों की जंग थी, उस में हमें लड़ना पड़ता था। आज हिन्दोस्तान की अपनी जंग है, अपने घर की जंग है और हिन्दोस्तान के मैदान में लड़े जाने वाली जंग है। इस लिए आज का और उस वक्त के हालात का मुकाबला करना सही नहीं है, लेकिन फिर भी उन मैम्बर साहिबान की वाकफियत के लिए मैं यह अर्ज करना चाहता हूँ कि उस वक्त I.G., Police के status का एक Officer Civil Defence के लिए पंजाब में मुकरर था और उन के साथ एक Chief Engineer भी था। उन के साथ काम करने के लिए एक Senior Medical Officer भी होता था। इसी तरह से एक Senior Gazetted Officer जो कि Provincial training Officer के तौर पर काम करता था, लगा हुआ था। हर एक District में एक Senior Gazetted Officer बतौर District Air Raid Precautions Officer के काम करता था और साथ ही तीन तीन और Gazetted Officers उस की मदद के लिए थे। हर एक जिले में तकरीबन 9 whole-time Paid Instructors होते थे मैं प्रार्थना करना चाहता हूँ कि गो उस वक्त के हालात और आज के हालात और उस वक्त की जिम्मेदारी शहरी बचाव के लिए और आज की जिम्मेदारी में एक बहुत बड़ा फर्क है लेकिन फिर भी हमारी संस्था उस वक्त के मुकाबला में कोई बहुत बड़ी कायम नहीं की गई। इस वक्त शहरों को 3 categories में बांटा गया है। पहले वे जिन को vulnerable towns कहते हैं, जिन पर जंग की सूरत में हमले का बहुत ज्यादा इमकान होता है। दूसरी B category और तीसरी C category B. category में उस से कम अहमियत रखने वाले शहर और C category में उस से भी कम अहमियत रखने वाले शहर शामिल हैं। इस वक्त हमारी Scheme यह है कि जहां तक vulnerable towns का सम्बन्ध है वहां पर हम पूरा इन्तजाम करें और जहां तक दूसरी किस्म यानी 'B' category के शहरों का सम्बन्ध है वहां पर हम शहर बचाव का 50 प्रतिशत इन्तजाम करें और 'C' किस्म की category के लिए 25 प्रतिशत इन्तजाम करें। क्यों? यह बिल्कुल वाजेह है। मैं मैम्बर साहिबान की वाकफियत के लिए यह अर्ज कर दूँ कि हर एक शहर में एक control centre होगा। साथ साथ हर शहर में civil defence का इन्तजाम कर के sirens लगाए जाएंगे जो कि हम अपनी factory में Nangal की workshop में इस समय तैयार करवा रहे हैं। हमारी कोशिश है कि मार्च के महीने में यह सारा प्रबन्ध हो जाए। हम ने D.Cs और S.D.Os. को अपने जिले और Sub-divisions के लिए Civil Defence Controllers मुकरर कर दिये हैं। जो सामान Civil Defence के लिए जरूरी है वह खरीदा जा रहा है कुछ खरीदा जा चुका है। कई शहरों में सामान भेजा जा चुका है और बाकी में भेजा जा रहा है। हमारा ऐसा यत्न है कि मार्च के आखिर तक हम हर प्रकार के इन्तजामात को मुकम्मल कर पायेंगे। मैम्बर साहिबान की वाकफियत के लिए पांच जरूरी वानें जो हम ने शहर बचाव के गिलसिले में करनी हैं मैं अर्ज कर देना चाहता हूँ। सबसे पहले यह कि हमारा Communication System efficient हो, अच्छा काम करने वाला हो जिस वक्त भी पता चले कि हवाई हमला होने वाला है उसी वक्त फौरन हमारे Control centres में इत्तलाह मिल जाए। साथ ही Telephone System हर

[गृह मंत्री]

शहर में, हर जगह पर इस ढंग से होगा कि चंद मिनटों में हर जगह पर पता दिया जाएगा, जिस जगह पर भी खतरा होगा उन को इत्तलाह दी जाएगी। जिस वकत control centres में इत्तलाह मिलेगी उसी समय Sirens के द्वारा Hooters के द्वारा, जैसा भी इन्तजाम होगा हम शहरी आबादी को इत्तलाह दे सकेंगे। हवाई हमला शुरू होने की इत्तलाह भी और खत्म होने की भी—यह सारा इन्तजाम हम कर रहे हैं। इस के साथ ही हो सकता है कि Telephone System में कोई नुक्स पड़ जाए तो उस के लिए alternative arrangement भी कर रहे हैं ताकि दूसरी जगहों पर खबर पहुँचाई जा सके। हो सकता है कि हवाई हमले की सूत में Water-supply System में कोई नुक्स पड़ जाए और Water-supply बंद हो जाए क्योंकि बहुत जगहों पर पानी की सप्लाई बिजली के जरिये होती है। इस सिलसिले में भी alternative arrangement किया जा रहा है। पीने के लिए पानी, दूसरे इस्तेमाल के लिए और आग बुझाने के लिए भी पानी की बहुत सख्त जरूरत होती है। जरूरी शहरों में State Tanks बनाए जा रहे हैं। तीसरी बात है कि well-equipped trained fire fighting system की जरूरत है। मैम्बर साहिबान आसानी से इस बात को समझ सकते हैं कि fire fighting के लिए Special training की बहुत जरूरत है। हमारी सब से जरूरी training Specialised Civil Defence में है। इस के लिए State Fire Officer मुकरर किया जा चुका है ताकि वह training का प्रबन्ध करे और जिस जिस सामान की जहाँ जहाँ पर जरूरत है उस का बंदोबस्त वहाँ पर वह करे। Fire Brigades का प्रबन्ध हो और emergency के समय सारी activities हर जगह की co-ordinate कर सके।

चौथी बात है Medical facilities की। Medical facilities में दो चीजें अहम होती हैं—हस्पतालों में additional beds और supply of Medicines. इन के बारे में भी जरूरत के मुताबिक कुछ इन्तजाम किया जा चुका है, और जैसा कि अन्दाजा है, इन्तजामात किए जा रहे हैं।

पांचवी और सब से जरूरी चीज है volunteers. जैसा कि मैंने शुरू 2 में अर्ज किया, हमें सिर्फ शहरों के बचाव के लिए ही करीब करीब 70/75 हजार volunteers चाहिए जिनकी training का प्रबन्ध हो रहा है। इस वकत तक कोई 39,000 के करीब यानी तकरीबन 50 प्रतिशत volunteers trained कर पाए हैं। मैं अर्ज-करूँगा कि यह कोई बिल्कुल तसल्लीबख्श figures नहीं हैं। हमें यह चाहिए था कि इस वकत तक हम सौ फीसदी जरूरत को पूरा कर पाते लेकिन ऐसा नहीं कर सके। मैं इस बात को मानता हूँ कि emergency के खत्म होने के बाद कुछ गलत फहमी की वजह से लोगों में उतना जोश नहीं रहा जितना कि emergency के वकत था। जोश कुछ ठंडा पड़ गया है।

श्री श्री देवी लाल : क्या अब emergency नहीं है ? (Interruptions)

सरदार लच्छमन सिंह गिल : पंडित जी, अपनी statement को दुरुस्त कर लीजिए, emergency अब भी है।

गृह मंत्री : मेरे कहने का भाव यह था कि जब actually लड़ाई चल रही थी।

Sardar Gurnam Singh : You mean, acute emergency.

गृह मन्त्री : जैसा कि मैंने अर्ज किया, मेरा हवाला उस वक्त से था जब कि असल में चीन और हमारी फौजों के दरम्यान लड़ाई हो रही थी। उसके बाद जब से सुलह की बातचीत चली है, तब से जोश कुछ ठण्डा पड़ गया है। **Volunteers** के जोश में भी कुछ कमी वाक्या हुई। यही कारण है कि हम आगे नहीं बढ़ सके। लेकिन इस सिलसिले में इतना जरूर अर्ज करूंगा कि गवर्नमेंट की तरफ से बराबर हरेक को अपील की गई। **Civil Defence** की ग्रहमियत और **training** के सिलसिले में आम **public** में प्रचार किया जा रहा है और खास तौर से जिम्मेदार लोगों और **public** के **representative** के आगे इस बात की अपीलें की गईं—इस वक्त के हावात में मैं उस अपील को फिर दुहराता हूँ—कि हमें उसी जोश के साथ जहां कहीं भी हम हों, इन **efforts** में पूरा सहयोग देना चाहिए और यह कोशिश करनी चाहिए कि हमारे पास **volunteers** का जो नम्बर बकाया रहता है वह जल्दी से जल्दी पूरा हो जाना चाहिए, ताकि **civil defence** के लिए जिस किसम की **Training** की जरूरत है वह मुकम्मल हो।

इसी तरह **Home guards** की **position** है। मैं इस सम्बन्ध में इस वक्त पूरी तफसील में नहीं जाना चाहता सिवाय **House** को यह बताने के कि उसमें **rifle training** और **P.T. Drill** वगैरा की—जो मुनासिब और जरूरी है—**training** दी जा रही है। इसमें भी हमारे पास कोई दो अढ़ाई हजार के करीब भर्ती में कमी है। वह भी जल्दी ही पूरी करने की कोशिश की जा रही है। जहां तक **rifle training** का तात्लुक है 282 थानों के अन्दर इसके **centre** खोले हुए हैं। उनमें 24,511 लोगों को **rifle training** दी जा चुकी है और 16,623 **trainees** ट्रेनिंग हासिल कर रहे हैं। मैं इस बात को तसलीम करता हूँ कि हमारी **rifle training** कुछ हद तक अधूरी रही है। मैं इस बात को भी मानता हूँ कि हमारे पास **rifles** की कमी है जिसकी वजह से **rifle training** तसल्लीबख्श तरीके से नहीं चल सकी। लेकिन हमें आशा है कि इस काम के लिए हमें जितनी **rifles** की जरूरत है—**Home Guards** के लिए **Government of India** उसे जल्दी ही पूरा कर देगी और उसके बाद हम जल्दी ही अपने **rifle training** के **programme** को तेजी के साथ जारी कर सकेंगे।

मैं रक्षा दल के मुताल्लिक अर्ज करना चाहता हूँ। यह स्कीम नवम्बर, 1962 को मंजूर हुई थी, उस की मंजूरी के फौरन ही बाद 70 **instructors** को चण्डीगढ़ में **training** दी गई, उस के बाद 20 **camp** और लगाए गए। इस के जरिए 974 को **training** दी गई, इस के साथ ही दूसरे कामों की भी **training** दी गई इस वक्त रक्षा दल के 1,674 **training centres** पंजाब के विभिन्न हिस्सों में काम कर रहे हैं। इस वक्त तक 144,397 लोगों को इबतिदाई **training** दी जा चुकी है और बाकी को दी जा रही है। मैं इस सिलसिले में इतना कहना चाहता हूँ कि **opposition** के मैम्बरों ने रक्षा दल के चलाने वालों के ऊपर कटाक्ष किए, नुक्ताचीनी की और, **motive attribute** किए। यह उन के संचालकों के साथ बड़ी बेइसाफी है। मैं किसी की नुक्ताचीनी नहीं करना चाहता क्योंकि हमारा काम इस वक्त हर एक से **co-operation** हासिल करना है लेकिन मैं

[गृह मन्त्री]

Opposition के मैम्बरों से यह प्रार्थना करूँगा कि जिस रक्षा दल को organise करने वाले General Mohan Singh, M.P. और उस के साथी Capt. Rattan Singh हों। जहाँ पर जनरल मोहन सिंह के मुतालिक इस किसम की इलजाम तराशी की गई तो यह बात इस House के मैम्बरों को शोभा नहीं देती। यहां पर opposition के मैम्बरों ने रक्षा दल को private Army कहा है, मैं समझता हूँ कि जिस ने यह रक्षा दल को organise किया है उन के विरुद्ध इस तरह के remarks कसने बेइसाफी ही है।

(कुछ माननीय सदस्यों ने कहा कि उन की duties क्या है ?)

उन की duties राईफल की ट्रेनिंग देनी होती है दूसरी Civil Defence की training दे कर लोगों को trained करना होता है। अगर rural areas और दूसरे areas में जैसा कि आप जानते हैं कि पंजाब सरकार ने जनता को training देने की कोशिश की है और कर रही है। सरकार 282 Police Stations में training के centres कायम कर सकी है, मैं ने बताया कि इतनी instructors की कमी होने के बावजूद हम कितने लोगों को training दे चुके हैं।

(कुछ माननीय सदस्यों ने कहा—लोग थानों में जाने से डरते हैं)

इस बारे में opposition के Members बहुत अच्छी तरह जानते हैं कि लोग थानों में training हासिल करने के लिए नहीं जा सकते क्योंकि गांव से थाने 5—7 मील पर हैं और लोग अपने निजी कामों को छोड़ कर सारा दिन थानों में जा कर training नहीं ले सकते। लोग तो वहां पर भी पहुँच सकते हैं लेकिन आज इस बात की जरूरत है कि हम गांव गांव में जा कर लोगों की राईफल की training देने का प्रबन्ध करें। इस बात की जरूरत है कि इस काम को पूरा करने के लिए यह जिम्मेदारी रक्षा दल वालों ने अपने ऊपर ली थी। मैं समझता हूँ कि opposition के मैम्बरों ने जो तुक्ताचीनी की है वह नामुनासिब है, इस वक्त पंजाब में जो training centre बने और अब स्क्रीमें काम कर रही हैं। जनरल मोहन सिंह और उस के साथी को private आर्मी कह कर सम्बोधित करना उन के साथ बड़ी बेइसाफी की जा रही है।

(कुछ माननीय सदस्यों ने कहा कि मिनिस्टर साहिब individual के नाम ले रहे हैं।)

पहले नाम लिए जा चुके हैं। इस लिए अगर मैं नाम लूँ तो कोई हर्ज की बात नहीं है।

मैं कह सकता हूँ कि रक्षा दल के Chief Organiser जनरल मोहन सिंह पुराने देश भक्त और तजबिकार सिपाही हैं, उन्होंने देश को आज़ाद कराने के लिए अंग्रेजों से भी लोहा लिया था। जो जंगलों में, पर्वतों में, तकलीफें झेल चुके हैं और यह सच है कि जनरल मोहन

6.00 p.m.

सिंह ने अंग्रेजों से लड़ाई लड़ते वक्त अनेकों तकलीफें झेलीं और वह सब इसी देश के खातिर। उसको यह कहा जाए कि वह एक private आर्मी बना रहा है, यह गलत बात है, यह शोभा नहीं देती। मैं तो आपके सामने यह प्रार्थना किया चाहता हूँ कि यह जमात कौम परस्तीकी है। और जो कौम परस्त होता है उसके लिए ऐसी बातें कहना जैसी कि यहां कही गई हैं ठीक नहीं है।

ਚੌਧਰੀ ਰਾਮਸਵਰੂਪ : ਸਪੀਕਰ ਸਾਹਿਬ ਏਕ ਆਦਮੀ ਜੋ ਯਹਾਂ ਘਾਉਸ ਮੇਂ ਨ ਹੋ ਤੋ ਉਸਕੀ ਬੁਝਾਈ ਤਾਂ ਨਹੀਂ ਕੀ ਜਾ ਸਕਤੀ ਲੇਕਿਨ ਤਾਰੀਫ ਕੀ ਜਾ ਸਕਤੀ ਹੈ ?

ਸ਼੍ਰੀ ਮੰਗਲ ਸੈਨ : ਯਹ ਜੋ ਵਜ਼ੀਰ ਸਾਹਿਬ ਫਰਮਾ ਰਹੇ ਹੈ, ਜੈਨਰਲ ਮੋਹਨ ਸਿੰਹ ਕੀ ਬਾਬਤ, ਤੋ ਕਥਾ ਮੈਂ ਪੂਛ ਸਕਤਾ ਹੂੰ ਕਿ ਯਹ ਉਨਕੀ ਜਮਾਤ ਹੈ ?

ਗ੍ਰਹ ਸੰਤ੍ਰੀ : ਮੈਂ ਕਤਲਾਤਾ ਹੂੰ। ਇਸਕੇ ਲਿਏ ਗਵਰਨਮੈਂਟ ਨੇ ਕਾਕਾਯਦਾ ਸਕੀਮ ਬਨਾ ਕਰ ਮੰਜੂਰੀ ਦੀ ਹੈ ਐਰ ਹੁਪਯਾ sanction ਕਿਆ ਹੈ। ਸਾਰੀ ਜ਼ਿੰਮੇਦਾਰੀ ਇਸ ਸਕੀਮ ਕੀ ਗਵਰਨਮੈਂਟ ਕੇ ਊਪਰ ਹੈ। ਲੇਕਿਨ organise ਕਰਨੇ ਵਾਲੇ ਹੈ, ਜਨਰਲ ਮੋਹਨ ਸਿੰਹ ਐਰ ਕੈਪਟਨ ਰਲਸਿੰਹ। ਗਵਰਨਮੈਂਟ ਨੇ ਯਹ ਫੈਸਲਾ ਕਿਆ ਹੈ ਕਿ ਰਖਾ ਦਲ ਕੋ Home guards ਮੇਂ ਸ਼ਾਮਿਲ ਕਰ ਲਿਆ ਜਾਏ। ਕਯੌਂਕਿ Home guards ਏਕ statutory Body ਹੈ। ਰਖਾ ਦਲ statutory Body ਨਹੀਂ ਹੈ ਇਸਲਿਏ ਇਸਕੋ ਸ਼ਾਮਿਲ ਕਰਨੇ ਕੀ ਜ਼ਰੂਰਤ ਮਹਸੂਸ ਹੁੰਦੀ ਕਿ ਉਸਕੋ ਭੀ statutory body ਬਨਾਯਾ ਜਾਏ। ਜਨਰਲ ਮੋਹਨ ਸਿੰਹ ਕੇ ਬਾਰੇ ਮੇਂ ਯਹਾਂ ਆਪੋਜ਼ੀਸ਼ਨ ਕੀ ਟਰਫ ਸੇ ਬਾਰ ਬਾਰ ਕਹਾ ਗਯਾ ਜੋ ਨਹੀਂ ਕਹਾ ਜਾਨਾ ਚਾਹਿਏ ਥਾ। ਜਨਰਲ ਮੋਹਨ ਸਿੰਹ ਨੇ ਪੰਜਾਬ ਕੋ ਤੈਯਾਰ ਕਿਆ ਹੈ ਐਰ ਕਰੀਬ ਡੇਢ ਲਾਖ ਕੋ ਵਹ training ਦੇ ਚੁਕੇ ਹੈ। ਐਰ ਆਪ ਹੈਂ ਕਿ ਉਨਕੀ ਨੀਯਤ ਪਰ ਸ਼ਕ ਕਰਤੇ ਹੈਂ ਜੋ ਕਿ ਨਹੀਂ ਕਰਨੀ ਚਾਹਿਏ। ਮੈਂ ਸਪੀਕਰ ਸਾਹਿਬ, ਆਖਰੀ ਕਾਤ ਕਹ ਕਰ ਬੈਠਤਾ ਹੂੰ ਕਿ ਵਹ ਜੋ Defence ਕੇ ਲਿਏ ਸੰਸਥਾ ਹੈ ਵਹ ਪੰਜਾਬ ਕੇ ਹਰ ਆਦਮੀ ਕੇ ਲਿਏ ਸਾਂਝੀ ਸੰਸਥਾ ਹੈ, ਇਸਮੇਂ ਜਿਸਕੀ ਜਿਤਨੀ contribution ਹੋ, ਵਹ welcome ਹੈ। ਆਇਏ, ਹਮ ਸਬ ਮਿਲਕਰ ਬਿਨਾ ਕਿਸੀ ਕਿਸਮ ਕੀ ਆਲੋਚਨਾ ਕ੍ਰਿਏ ਇਸ ਸੰਸਥਾ ਕੋ ਮਜ਼ਬੂਤ ਬਨਾਏ ਐਰ ਪੰਜਾਬ ਕੋ ਤੈਯਾਰ ਕਰੇਂ। ਮੈਂ ਆਸ਼ਾ ਕਰਤਾ ਹੂੰ ਕਿ ਮੇਰੀ ਮੁਖ਼ਤਸਿਰ ਸੀ ਅਪੀਲ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਕੇ ਸਾਮਨੇ ਕਯੋਜ ਰਖੇਗੀ।

ਚੌਧਰੀ ਡੇਵੀ ਸ਼ਾਲ : ਸਪੀਕਰ ਸਾਹਿਬ, ਕਥਾ ਮੈਂ ਜਾਨ ਸਕਤਾ ਹੂੰ ਕਿ ਗਵਰਨਰ ਸਾਹਿਬ ਕੇ address ਪਰ ਮੁਬਾਰਿਕ ਕਾਦ ਦਿਆ ਗਯਾ ਹੈ ਯਾ ਕਿ ਜਨਰਲ ਮੋਹਨ ਸਿੰਹ ਕੋ ਮੁਬਾਰਿਕ ਕਾਦ ਦਿਆ ਗਯਾ ਹੈ ?

ਗ੍ਰਹ ਸੰਤ੍ਰੀ : ਮੈਨੇ ਤੋ ਕੋਈ ਸਾਰੀ debate ਕਾ ਕਵਾਬ ਨਹੀਂ ਦਿਆ। ਸਿਰਫ ਏਕ ਹੀ issue ਕੋ touch ਕਿਆ ਹੈ।

ਸ਼੍ਰੀ ਯਯਯਯ : ਆਪ ਜਲਦੀ ਮੂਲ ਜਾਤੇ ਹੈਂ, ਕਥਾ ਜਿਸ ਕਥਤ ਆਪਕੀ ਟਰਫ ਸੇ ਸਪੀਚੇਂ ਹੋ ਰਹੀ ਥੀਂ, ਤਬ ਭਯਾਲ ਆਯਾ ਥਾ ਕਿ ਗਵਰਨਰ ਸਾਹਿਬ ਕੇ address ਪਰ ਹੀ ਸਪੀਚੇਂ ਕੀ ਜਾਏ। (The hon. Member forgets very soon. Had he thought of the speeches being delivered on Governor's Address when these were delivered from his side.)

ਸਰਕਾਰ ਤਰਾ ਸਿੰਘ ਲਾਇਲਪੁਰੀ (ਨਾਗੋਕੇ 'S.C'.): ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਗਾਉਸ ਦੇ ਅੰਦਰ Governor ਸਾਹਿਬ ਦੇ Address ਤੇ ਖੰਨਵਾਦ ਦਾ ਮਤਾ ਪੇਸ਼ ਹੈ, ਮੈਂ ਇਸ ਮਤੇ ਨੂੰ oppose ਕਰਨ ਲਈ ਖੜ੍ਹਾ ਹੋਇਆ ਹਾਂ। ਇਸ ਲਈ ਨਹੀਂ ਕਿ ਮੈਂ opposition ਦੇ ਬੈਚਾਂ ਤੇ ਬੈਠਾ ਹਾਂ ਬਲਕਿ ਇਸ ਲਈ ਕਿ ਇਸ ਮਤੇ ਵਿੱਚ ਹਕੀਕਤ ਘੱਟ ਹੈ, ਇਸ ਲਈ ਜ਼ਰੂਰੀ ਹੈ ਕਿ ਇਸ ਮਤੇ ਨੂੰ oppose ਕੀਤਾ ਜਾਵੇ। Government ਦੇ ਕਾਰਨਾਮੇ Governor ਸਾਹਿਬ ਨੇ ਇਸ Address ਵਿੱਚ ਦਰਜ ਕੀਤੇ ਹਨ। ਉਨ੍ਹਾਂ ਨੇ ਇਸ ਦੇ ਵਿੱਚ ਲਿਖਿਆ ਹੈ ਕਿ emergency ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ, ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਦੂਸਰੀਆਂ political parties ਦੀ ਸਹਾਇਤਾ ਨਾਲ ਕਾਫੀ

[ਸਰਦਾਰ ਤਾਰਾ ਸਿੰਘ ਲਾਇਲਪੁਰ]

ਕੰਮ ਕੀਤਾ ਹੈ। ਪਰ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਏਥੇ ਜਿਤਨੇ ਵੀ **emergency** ਹਾਲਾਤ ਹਨ ਇਹ ਕੁਦਰਤੀ ਹਨ ਅਤੇ ਸਾਡੇ ਦੇਸ਼ ਤੇ ਪੈਦਾ ਕੀਤੇ ਗਏ ਹਨ। ਜਿਨ੍ਹਾਂ ਦੇ ਕਾਰਨ ਕਿ ਹਿੰਦੁਸਤਾਨ ਤੇ ਹਮਲਾ ਹੋਇਆ। ਇਹ ਜੋ ਹਮਲਾ ਹੋਇਆ ਹੈ ਇਹ ਕੋਈ ਐਸਾ ਨਹੀਂ ਜਿਸ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਮਹਿਜ਼ ਕਾਂਗਰਸ **Government** ਤੇ ਹੈ। **political parties** ਨੇ ਸਰਕਾਰ ਦੇ ਕਹਿਣ ਤੇ ਨਹੀਂ ਬਲਕਿ ਉਨ੍ਹਾਂ ਨੇ ਖੁਦ **offer** ਕੀਤਾ। **emergency** ਹਾਲਾਤ ਨੂੰ ਮੁਖ ਰੱਖ ਕੇ ਸਰਕਾਰ ਨੂੰ **co-operation** ਦਿੱਤੀ। ਇਹ **co-operation** ਇਸ ਲਈ ਨਹੀਂ ਦਿੱਤੀ ਕਿ ਚੀਨ ਦਾ ਹਮਲਾ ਕਾਂਗਰਸ ਗੌਰਮਿੰਟ ਤੇ ਹੋਇਆ ਹੈ ਪਰ ਇਹ ਇਸ ਲਈ ਦਿੱਤੀ ਕਿਉਂਕਿ ਇਹ ਹਮਲਾ ਹਿੰਦੁਸਤਾਨ ਦੀ ਸਾਰੀ **nation** ਤੇ ਸੀ ਇਸ ਲਈ ਸਾਡਾ ਇਹ ਫਰਜ਼ ਸੀ ਕਿ **co-operation** ਦੇ ਕੇ ਮੁਲਕ ਦੇ ਹਾਲਾਤ ਵਿਚ ਹਿੱਸਾ ਵਟਾਂਦੇ। ਦੂਸਰੇ ਇਸ ਵਿਚ ਲਿਖਿਆ ਹੈ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਬੜੇ ਚੰਗੇ ਤਰੀਕੇ ਨਾਲ **administration** ਨੂੰ ਚਲਾਇਆ ਹੈ ! ਲੇਕਿਨ ਮੇਰੀ ਅਰਜ਼ ਇਹ ਹੈ ਕਿ ਪੰਜਾਬ ਦੇ **administration** ਦੀ ਹਾਲਤ ਅਜ ਬਦ ਤੋਂ ਬਦਤਰ ਹੁੰਦੀ ਜਾ ਰਹੀ ਹੈ। ਜਿਥੋਂ ਤਕ **crimes** ਦਾ ਤਅੱਲੁਕ ਹੈ ਪੰਜਾਬ ਵਿਚ ਹਾਲਾਤ ਵਿਗੜ ਰਹੇ ਹਨ ਅਤੇ ਅਦਾਲਤਾਂ ਵਿਚ ਬੁਠੇ ਮੁਕਦਮੇ ਬਣਾਏ ਜਾਂਦੇ ਹਨ। ਅਜ ਪੰਜਾਬ ਵਿਚ **law and order** ਦੀ ਹਾਲਤ ਐਨੀ ਭੈੜੀ ਹੈ ਕਿ ਹਰ ਪੰਜਾਬੀ ਮਹਿਸੂਸ ਕਰਦਾ ਹੈ ਕਿ ਉਸ ਤੇ ਕਿਸੇ ਵਕਤ ਵੀ ਬੁਠਾ ਮੁਕਦਮਾ ਬਣਾਇਆ ਜਾ ਸਕਦਾ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਗਵਰਨਰ ਸਾਹਿਬ ਨੂੰ **opposition** ਨੂੰ ਵਧਾਈ ਦੇਣੀ ਚਾਹੀਦੀ ਸੀ ਕਿ ਉਸਨੇ ਜਨਤਾ ਦੇ ਸਿਰ ਤੋਂ 34 ਵਜ਼ੀਰਾਂ ਦੀ ਫੌਜ ਦਾ ਭਾਰ ਲਾਹਿਆ ਹੈ ਜਿਹੜੇ ਜਨਤਾ ਦੀ ਕਮਾਈ ਦਾ ਰੁਪਿਆ ਲੁਟ ਰਹੇ ਸਨ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਆਪਣੇ **address** ਵਿਚ ਗਵਰਨਰ ਸਾਹਿਬ ਪਖਪਾਤ ਤੋਂ ਕੰਮ ਲੈ ਕੇ.....

ਸ਼੍ਰੀ ਖਾਨਸ਼ਾਹ : ਸਰਕਾਰ ਤਾਰਾ ਸਿੰਘ ਜੀ, ਤੁਸੀਂ ਆਪਣੀ **speech** ਮੈਂ **refer** ਕਰੇਂ ਜੋ **Governor Sahib** ਕੇ ਆਖਣ ਮੈਂ **refer** ਹੁੰਦੀ ਹੈ, ਯਹ ਕਹਿਣਾ ਗਲਤ ਹੈ ਕਿ **Governor Sahib is a partyman.** (The hon. Members should refer only to those matters, which find a mention in the Governor's Address. It is wrong to say that the Governor is a partyman.)

ਸਰਦਾਰ ਤਾਰਾ ਸਿੰਘ ਲਾਇਲਪੁਰੀ : ਮੈਂ ਇਹ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਗਵਰਨਰ ਸਾਹਿਬ ਨੂੰ ਚਾਹੀਦਾ ਸੀ ਕਿ ਉਹ **opposition** ਨੂੰ ਵਧਾਈ ਦਿੰਦੇ ਕਿ ਉਸ ਨੇ ਪੰਜਾਬ ਦੀ ਜਨਤਾ ਦੀ ਆਵਾਜ਼ ਉਠਾ ਕੇ ਸਰਕਾਰ ਨੂੰ ਮਜ਼ਬੂਰ ਕੀਤਾ ਕਿ 34 ਵਜ਼ੀਰਾਂ ਦੀ ਫੌਜ ਵਿਚ **reduction** ਕਰੇ। (interruptions)। ਫੇਰ ਕਿਹਾ ਹੈ ਕਿ ਪੁਲੀਸ ਕਮੀਸ਼ਨ ਦੀ ਰਿਪੋਰਟ ਤੇ ਵਿਚਾਰ ਕਰਕੇ ਪੁਲੀਸ ਵਾਲਿਆਂ ਦੇ ਗਰੇਡ ਵਧਾਏ ਗਏ ਹਨ। ਪਰ ਉਸ ਤੇ ਅਜੇ ਪੂਰੀ ਤਰ੍ਹਾਂ ਅਮਲ ਨਹੀਂ ਕੀਤਾ ਅਤੇ ਪੁਲੀਸ ਅਫਸਰਾਂ ਨੂੰ ਸ਼ਕ ਹੈ ਕਿ ਕਿਤੇ ਇਹ ਸਰਕਾਰ ਉਸ ਰਿਪੋਰਟ ਨੂੰ ਵਾਪਸ ਹੀ ਨਾ ਲੈ ਲਵੇ। ਐਸੇ ਹਾਲਾਤ ਇਨ੍ਹਾਂ ਨੇ ਅਜ ਪੰਜਾਬ ਦੇ **administration** ਵਿਚ ਪੈਦਾ ਕੀਤੇ ਹਨ।

ਸਕੂਲਾਂ ਤੇ ਕਾਲਜਾਂ ਦੇ ਖੋਲ੍ਹਣ ਦਾ ਵੀ ਜ਼ਿਕਰ ਕੀਤਾ ਗਿਆ ਹੈ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਸਕੂਲ ਤੇ ਕਾਲਜ ਖੋਲ੍ਹਣ ਨਾਲ ਹੀ ਤਾਲੀਮ ਦਾ ਮਸਲਾ ਹਲ ਨਹੀਂ ਹੋ ਜਾਂਦਾ ਹੈ ਬਲਕਿ ਤਾਲੀਮ

ਦੇ standard ਨੂੰ ਉਚਾ ਕਰਕੇ ਹੀ ਤਾਲੀਮ ਤਰਕੀ ਕਰ ਸਕਦੀ ਹੈ ਹਾਲਤ ਇਹ ਹੈ ਕਿ ਜੋ ਮੌਜੂਦਾ ਸਕੂਲ ਹਨ ਉਨ੍ਹਾਂ ਵਿਚ ਫੇਲ੍ਹ ਬਚਿਆਂ ਦੀ ਤਾਦਾਦ ਵਧਦੀ ਜਾ ਰਹੀ ਹੈ। ਜੋ D. I. ਤੇ A.D.I. ਹਨ ਉਹ ਸਕੂਲਾਂ ਦਾ inspection ਹੀ ਨਹੀਂ ਕਰਦੇ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ 1947 ਤੋਂ ਬਾਅਦ ਤਾਲੀਮ ਦਾ standard ਗਿਰ ਗਿਆ ਹੈ। ਸਕੂਲ ਜ਼ਰੂਰ ਵਧ ਗਏ ਹਨ ਲੇਕਿਨ ਬਚਿਆਂ ਨੂੰ ਤਾਲੀਮ ਪੂਰੀ ਨਹੀਂ ਮਿਲ ਰਹੀ ਹੈ। ਤਾਲੀਮ ਦਾ ਮਹਿਕਮਾ ਵੀ ਸ਼ੇਰੇ ਪੰਜਾਬ ਕੋਲ ਹੈ ਜਿਨ੍ਹਾਂ ਨੂੰ ਬੜਾ ਜ਼ਬਰਦਸਤ administrator ਕਹਿੰਦੇ ਹਨ। ਉਨ੍ਹਾਂ ਨੇ ਤਾਲੀਮ ਅਮਰੀਕਾ ਵਿਚ ਹਾਸਲ ਕੀਤੀ ਹੈ ਅਤੇ ਉਹ ਦਸਣ ਕਿ ਸਾਡੀ ਤੇ ਅਮਰੀਕਾ ਦੀ ਤਾਲੀਮ ਵਿਚ ਕਿਤਨਾ ਫਰਕ ਹੈ। ਜਦੋਂ ਐਸੇ ਹਾਲਾਤ ਹੋਣ ਤਾਂ ਗਵਰਨਰ ਸਾਹਿਬ ਨੂੰ ਕਿਸ ਤਰ੍ਹਾਂ ਵਧਾਈ ਦਿੱਤੀ ਜਾ ਸਕਦੀ ਹੈ। ਜੇਕਰ ਗਵਰਨਰ ਸਾਹਿਬ ਕਹਿੰਦੇ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਵਜ਼ਾਰਤ ਦੇ ਵਜ਼ੀਰਾਂ ਨੇ ਚੰਗੇ ਕੰਮ ਨਹੀਂ ਕੀਤੇ ਕਿ ਹਜ਼ਾਰਾਂ ਰੁਪਏ T. A. ਦੇ ਵਸੂਲ ਕੀਤੇ.....

ਸ੍ਰੀ ਸਪੀਕਰ : ਤੁਸੀਂ ਜੋ ਕੁਛ ਕਹਿ ਰਹੇ ਹੋ ਸਾਡੇ ਪੱਲੇ ਨਹੀਂ ਪੈ ਰਿਹਾ ਅਤੇ ਸਾਨੂੰ ਇਸ ਦਾ ਕੋਈ ਸਿਰ ਪੈਰ ਨਹੀਂ ਲਭਦਾ। ਮੇਹਰਬਾਨੀ ਕਰਕੇ ਜ਼ਰਾ ਆਰਾਮ ਨਾਲ ਹੌਲੇ ਹੌਲੇ ਬੋਲੋ। ਇਸ ਤਰ੍ਹਾਂ ਨਾ ਹੀ ਰਿਪੋਰਟਰ ਕੁਝ ਲਿਖ ਸਕਣਗੇ ਅਤੇ ਨਾ ਹੀ ਮੇਰੇ ਪੱਲੇ ਕੁਝ ਪੈ ਰਿਹਾ ਹੈ। (I am not following what the hon. Member is saying and I cannot make head or tail of it. He should kindly speak with patience and a bit slowly. In this way neither the Reporters would be able to record his speech nor I would be able to understand it.)

ਸਰਦਾਰ ਤਾਰਾ ਸਿੰਘ ਲਾਇਲਪੁਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਮੈਂ ਗਵਰਨਰ ਸਾਹਿਬ ਨੂੰ ਵਧਾਈ ਦਿੰਦਾ ਜੇਕਰ ਉਹ ਇਹ ਕਹਿੰਦੇ ਕਿ ਪੰਜਾਬ ਦੀ ਮੰਤਰੀਆਂ, ਉਪ ਮੰਤਰੀਆਂ ਤੇ ਰਾਜ ਮੰਤਰੀਆਂ ਨੇ ਆਪਣੀਆਂ ਤਨਖਾਹਾਂ ਨਾਲੋਂ ਦੁਗਣਾ T. A. ਤੇ D. A. ਵਸੂਲ ਕਰਕੇ ਜਨਤਾ ਨਾਲ ਧਕਾ ਕੀਤਾ ਹੈ। ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਹਰੀਜਨਾਂ ਦੀ ਭਲਾਈ ਦਾ ਵੀ ਜ਼ਿਕਰ ਕੀਤਾ ਲੇਕਿਨ ਉਨ੍ਹਾਂ ਨੇ ਇਸ ਗੱਲ ਦਾ ਕੋਈ ਜ਼ਿਕਰ ਨਹੀਂ ਕੀਤਾ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਸਰਕਾਰ ਨੇ ਜੋ 2½ ਕਰੋੜ ਰੁਪਏ ਦੇ ਟੈਕਸ ਹਰੀਜਨਾਂ ਦੀ ਭਲਾਈ ਦਾ ਨਾਮ ਲੈ ਕੇ ਲਗਾਏ ਅਤੇ ਜਿਨ੍ਹਾਂ ਕਰਕੇ ਲੋਕਾਂ ਦੇ ਦਿਲਾਂ ਵਿਚ ਹਰੀਜਨਾਂ ਦੇ ਖਿਲਾਫ ਬਦਜ਼ਨੀ ਪੈਦਾ ਹੋਈ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਸੋਸ਼ਲ ਤਾਅਲੁਕਾਤ ਖਰਾਬ ਹੋਏ ਉਸ ਪੈਸੇ ਵਿਚੋਂ ਇਕ ਪੈਸਾ ਵੀ ਅਜ ਤਕ ਹਰੀਜਨਾਂ ਤੇ ਖਰਚ ਨਹੀਂ ਹੋਇਆ। ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਭਾਸ਼ਣ ਵਿਚ ਇਸ ਗੱਲ ਦਾ ਕੋਈ ਜ਼ਿਕਰ ਨਹੀਂ ਕੀਤਾ। ਮੈਂ ਹੀ ਇਹ ਗੱਲ ਨਹੀਂ ਕਹਿ ਰਿਹਾ ਹਾਂ ਕਿ ਹਰੀਜਨਾਂ ਲਈ ਸਰਕਾਰ ਉਤਨਾ ਹੀ ਨਹੀਂ ਕਰ ਰਹੀ ਹੈ ਜਿਤਨਾ ਕਰਨ ਦਾ ਕਿ ਇਹ ਦਾਹਵਾ ਕਰਦੇ ਹਨ ਬਲਕਿ ਦੂਜੇ ਬੈਂਚਾਂ ਤੋਂ ਵੀ ਕਿਹਾ ਗਿਆ ਹੈ। ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ ਨੇ ਵੀ ਇਹ ਗੱਲ ਕੀਤੀ ਸੀ ਕਿ ਚੀਨ ਦਾ ਹਮਲਾ ਸਾਡੇ ਉਪਰ ਹੀ ਪਿਆ ਹੈ (ਹਾਸਾ) ਹਰੀਜਨ ਹੁਣ ਸਮਝ ਗਏ ਹਨ ਕਿ ਇਨ੍ਹਾਂ ਕਰਨਾ ਕੁਝ ਨਹੀਂ ਅਤੇ ਉਸ ਦਾ ਹੀ ਨਤੀਜਾ ਹੈ ਕਿ ਅਜੇ ਸਾਡੇ ਬੈਂਚਾਂ ਤੇ ਹਰੀਜਨ ਮੈਂਬਰਾਂ ਦੀ ਤਾਦਾਦ ਸਰਕਾਰ ਬੈਂਚਾਂ ਨਾਲੋਂ ਵਧ ਹੈ। ਜੇ ਕੋਈ ਕਸਰ ਰਹਿਗਈ ਤਾਂ ਉਹ ਅਗਲੀਆਂ ਚੋਣਾਂ ਵਿਚ ਪੂਰੀ ਕਰ ਦੇਣਗੇ ਜੇਕਰ ਸਰਕਾਰ ਦਾ ਵਤੀਰਾ ਇਸੇ ਤਰ੍ਹਾਂ ਰਿਹਾ। ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਸਰਕਾਰ ਹਰੀਜਨਾਂ ਤੇ ਰੁਪਿਆ ਖਰਚ ਕਰ ਰਹੀ ਹੈ। ਪਤਾ ਨਹੀਂ ਇਹ ਕਿਸਤਰ੍ਹਾਂ ਰੁਪਿਆ ਖਰਚ ਕਰ ਰਹੇ ਹਨ। ਰੁਪਿਆ ਤਾਂ ਹਰੀਜਨਾਂ ਨੂੰ ਹਥਕੜੀ ਲਾਕੇ ਜੇਲ੍ਹ ਭੇਜ ਕੇ ਅੱਠ ਦੱਸ ਆਨੇ ਰੋਜ਼ ਦੇਕੇ ਵੀ ਖਰਚ ਹੋ ਸਕਦਾ ਹੈ.....

ਹੋਮ ਮਨਿਸਟਰ : ਤੁਹਾਨੂੰ ਕਿਹੜਾ ਤਰੀਕਾ ਚੰਗਾ ਲੱਗਦਾ ਹੈ (ਹਾਸਾ)

ਸਰਕਾਰ ਤਾਰਾ ਸਿੰਘ ਲਾਇਲਪੁਰੀ । ਦੂਸਰੀ ਅਰਜ ਮੈਂ ਇਹ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਪੰਜਾਬ ਇਕ ਜਗਾਇਤੀ ਸੂਬਾ ਹੈ ਪਰ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਮਰਕਜ਼ੀ ਸਰਕਾਰ ਨਾਲ ਰਲਕੇ ਪਾਕਿਸਤਾਨ ਨਾਲ ਜੋ ਪਾਣੀ ਦੇਣ ਦਾ ਮੁਆਹਦਾ ਕੀਤਾ ਹੈ ਉਸ ਨਾਲ ਸਾਡੀ ਜਗਾਇਤ ਨੂੰ ਨੁਕਸਾਨ ਪੁਜਿਆ ਹੈ, ਮੈਂ ਇਸ ਨੂੰ *oppose* ਕਰਦਾ ਹਾਂ । ਪਾਕਿਸਤਾਨ ਨੂੰ ਬਾਹਰਲੇ ਬੈਂਕਾਂ ਤੋਂ ਪੈਸਾ ਨਹੀਂ ਮਿਲ ਰਿਹਾ ਹੈ ਇਸ ਲਈ ਉਸਨੇ ਨਹਿਰਾਂ ਬਣਾਉਣੀਆਂ ਨਹੀਂ ਹਨ ਤੇ ਸਾਡਾ ਪਾਣੀ ਲਈ ਜਾਣਾ ਹੈ । ਇਹ ਪਾਣੀ ਦੇਣਾ ਬੰਦ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ । ਦਿਨੋਂ ਦਿਨ ਬੰਦੀਆਂ ਵਧ ਰਹੀਆਂ ਹਨ ਤੇ ਜ਼ਮੀਂਦਾਰਾਂ ਦੀਆਂ ਫਸਲਾਂ ਬਰਬਾਦ ਹੋ ਰਹੀਆਂ ਹਨ । ਲੇਕਿਨ ਦੂਸਰੇ ਪਾਸੇ ਸਰਕਾਰ ਦਾ ਵਰਤਾਉ ਪੰਜਾਬ ਦੇ ਜ਼ਮੀਂਦਾਰਾਂ ਨਾਲ ਇਹ ਹੈ *Emergency* ਨੂੰ ਮੁੱਖ ਰੱਖ ਕੇ ਦੇਹਾਤੀਆਂ ਨੇ ਸਰਕਾਰ ਦੀ ਇਮਦਾਦ ਕੀਤੀ ਹੈ । ਸਰਕਾਰ ਨੂੰ ਆਪਣਾ ਸਭ ਕੁਝ ਦੇਣ ਦਾ ਯਤਨ ਕੀਤਾ ਹੈ । ਥਲਕਿ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੇ ਆਪਣੇ ਕਾਂਟੇ ਕਲਿਪ ਅਤੇ ਚੂੜੀਆਂ ਲਾਹ ਕੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦੀ ਮਾਰਫਤ ਪੰਡਤ ਜਵਾਹਰ ਲਾਲ ਨਹਿਰੂ ਨੂੰ ਭੋਲਿਆ ਹੈ । ਇਸ ਦਾ *credit* ਬੇਸ਼ਕ ਚੀਫ ਮਨਿਸਟਰ ਨੂੰ ਹੈ ਅਤੇ ਪੰਜਾਬ ਦੀ ਜਨਤਾ ਨੂੰ ਹੈ । ਜਨਤਾ ਨੇ *Emergency* ਨੂੰ ਮੁੱਖ ਰੱਖ ਕੇ ਸਰਕਾਰ ਦਾ ਪੂਰਾ ਸਾਥ ਦਿਤਾ ਹੈ । ਪੁਲੀਟੀਕਲ ਤੌਰ ਤੇ ਭਾਵੇਂ ਕਿੰਨੇ ਇਖਤਲਾਫ ਹੋਣ ਲੇਕਿਨ ਜੇ ਅਸਲੀਅਤ ਵਿਚ, *internal* ਮਾਮਲਿਆਂ ਵਿਚ ਫਾਇਦਾ ਪਹੁੰਚਦਾ ਹੋਵੇ ਤਾਂ ਸਰਕਾਰ ਨੂੰ ਪੂਰਾ ਯਤਨ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ । ਜੇ ਜ਼ਮੀਂਦਾਰ ਤਬਕਾ ਹੈ ਉਸ ਦਾ ਅਸਰ ਮੌਜੂਦਾ ਹਾਲਾਤ ਦੀ ਐਮਰਜੈਂਸੀ ਵਿਚ ਆਪ ਦੇ ਸਾਹਮਣੇ ਹੈ । (ਘੰਟੀ) ਇਕ ਮਿੰਟ ਹੋਰ । ਉਨ੍ਹਾਂ ਤੇ *Emergency* ਦਾ ਅਸਰ ਪੈਣਾ ਹੈ । ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ *Emergency* ਵਲ ਸਭ ਤੋਂ ਜ਼ਿਆਦਾ ਧਿਆਨ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ । ਮੈਂ ਐਮਰਜੈਂਸੀ ਹਾਲਾਤ ਨੂੰ ਸਪੋਰਟ ਕਰਦਾ ਹੋਇਆ ਐਨੀ ਗੱਲ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਅਸੀਂ ਇਹ ਜਾਹਰ ਕਰ ਦਿਤਾ ਹੈ ਕਿ ਇਸ ਵੇਲੇ ਐਮਰਜੈਂਸੀ ਮਜ਼ੂਦ ਹੈ, ਸਾਨੂੰ ਸੇਵਾ ਕਰਨੀ ਪਏਗੀ । ਜਗਾਇਤ ਦੇ ਮਾਮਲਿਆਂ ਵਿਚ ਵਾਧਾ ਕਰਨਾ ਪਏਗਾ । ਜਿਹੜੀ ਚੀਜ਼ ਚੰਗੀ ਹੈ ਉਸ ਨੂੰ ਸਪੋਰਟ ਕਰਦੇ ਹਾਂ, ਉਸ ਵਲ ਪੂਰਾ ਧਿਆਨ ਦੇਣਾ ਪੈਂਦਾ ਹੈ । ਇਹ ਕੋਈ ਕਾਰਨਾਮਾ ਨਹੀਂ ਕਿ ਵਜ਼ੀਰਾਂ ਦੀ ਤਨਖਾਹ ਘਟਾ ਕੇ ਬਚਾ ਲਿਆ ਹੈ । ਸਾਰੇ ਬਜਟ ਵਲ ਧਿਆਨ ਦੇਣਾ ਪਏਗਾ, ਫਜ਼ੂਲ ਖਰਚੀ ਬੰਦ ਕਰਨੀ ਪਏਗੀ । ਦੂਜੇ ਸੂਬਿਆਂ ਦੇ ਮੁਕਾਬਲੇ, ਪੰਜਾਬ ਵਿਚ ਚੰਗੇ ਹਾਲਾਤ ਪੈਦਾ ਹੋਏ ਹਨ ਇਸ ਤਰ੍ਹਾਂ ਸੈਂਟਰਲ ਗੌਰਮੈਂਟ ਅਤੇ ਉਸ ਦਾ ਡੀਫੈਂਸ ਡੀਪਾਰਟਮੈਂਟ ਵੀ ਪੂਰਾ ਕੌਮ ਕਰ ਸਕਦੇ ਹਨ । ਇਸ ਲਈ ਮੈਂ ਇਸ ਮਤੇ ਨੂੰ *oppose* ਕਰਦਾ ਹਾਂ । ਨਾਂ ਤਾਂ ਇਸ ਮਤੇ ਵਿਚ ਪੂਰਨ ਤੌਰ ਤੇ ਸਰਕਾਰ ਦੀਆਂ ਪਿਛਲੀਆਂ ਕਾਰਰਵਾਇਆਂ ਦਾ ਜ਼ਿਕਰ ਹੈ ਤੇ ਨਾ ਹੀ ਸਰਕਾਰ ਨੇ ਕਰਨ ਦਾ ਯਤਨ ਕੀਤਾ ਹੈ । ਮੈਂ ਮੰਨਦਾ ਹਾਂ ਕਿ ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਨੈਸ਼ਨਲ ਐਮਰਜੈਂਸੀ ਹੈ । ਲੇਕਿਨ ਅਸੀਂ ਪੰਜਾਬ ਗੌਰਮੈਂਟ ਦੀ *emergency* ਮੰਨਣ ਵਾਸਤੇ ਤਿਆਰ ਨਹੀਂ । ਪੰਜਾਬ ਗੌਰਮੈਂਟ ਦੀ *emergency* ਨੂੰ ਮੱਦੇ ਨਜ਼ਰ ਰੱਖਦੇ ਹੋਏ ਇਸ ਵਿਚ ਕੌਮ ਹੋਇਆ ਹੈ । ਤੇ ਇਹ *address* ਲਿਖਿਆ ਗਿਆ ਹੈ । ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਜੋ *address* ਪੜ੍ਹਿਆ ਸੀ ਮੈਨੂੰ ਇਸ ਸਬੰਧੀ ਬੜਾ ਭਾਰੀ ਗਿਲਾ ਹੈ ਜਿਹੜੇ ਲੋਕ ਪੰਜਾਬੀ ਜਾਣਦੇ ਹਨ ਤੇ ਅੰਗਰੇਜ਼ੀ ਨਹੀਂ ਜਾਣਦੇ ਉਨ੍ਹਾਂ ਦਾ ਸੁਣਨ ਦਾ ਅਤੇ ਸਮਝਣ ਦਾ *fundamental right* ਹੈ । ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ *Address* ਪੜ੍ਹਨ ਸਮੇਂ ਇਸ ਗੱਲ ਦਾ ਧਿਆਨ ਨਹੀਂ ਕੀਤਾ । ਉਹ ਕੈਰਲ ਵਿਚੋਂ ਆਏ ਹਨ । ਉਹਨਾਂ ਨੇ ਪੰਜਾਬੀ ਜਾਂ ਹਿੰਦੀ ਦੀ ਬਜਾਏ ਅੰਗਰੇਜ਼ੀ ਵਿਚ ਐਡਰੈਸ ਪੜ੍ਹਿਆ ਹੈ । ਮੈਂ ਬੜਾ ਭਾਰੀ ਗਿਲਾ ਕਰਦਾ ਹਾਂ ਅਤੇ ਇਸ ਨੂੰ ਅਪ੍ਰੋਜ ਕਰਦਾ ਹਾਂ । (ਘੰਟੀ)

ਸ਼੍ਰੀ ਸਪੀਕਰ । ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਕਿ ਦੂਸਰੇ ਮੈਂਬਰ ਬੋਲਣ ਮੈਂ ਮੈਂਬਰਾਨ ਦੀ ਇਤਲਾਹ ਵਾਸਤੇ ਅਰਜ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕਲ U.K. ਦੇ ਹਾਈ ਕਮਿਸ਼ਨਰ ਸਰ ਪਲ ਗੋਇਰ ਬੁਥ ਆ ਰਹੇ ਹਨ । ਉਹ 5 ਵਜੇ ਸਾਡੀ *Legislature* ਦੇ *Members* ਨੂੰ ਮੁਖਤਬ ਕਰਨਗੇ । ਮੈਂ ਉਮੀਦ ਕਰਦਾ ਹਾਂ

ਕਿ ਸਾਰੇ ਮੈਂਬਰ ਉਨ੍ਹਾਂ ਨੂੰ ਸੁਣਨਗੇ। ਕਲ 5 ਵਜੇ ਤੋਂ 6 ਵਜੇ ਤਕ ਹਾਊਸ adjourn ਰਹੇਗਾ, 6 ਵਜੇ ਤੋਂ ਬਾਅਦ ਅਸੀਂ ਥੋੜੀ ਦੇਰ ਵਾਸਤੇ meet ਕਰਾਂਗੇ। (Before other hon. Members speak I want to tell for the information of the House that the High Commissioner of U. K., Sir Paul Gore-Booth, is coming here tomorrow. He will address the legislators at 5.00 p.m. I hope that all the hon. Members would like to hear him. The House will remain adjourned from 5.00 p.m. to 6.00 p.m. tomorrow and after that we shall meet again for a short time.)

ਭਗਤ ਗੁਰਾਂ ਦਾਸ ਹੰਸ (ਹਰਿਆਣਾ 'S.C'.): ਸਪੀਕਰ ਸਾਹਿਬ, ਜੋ address ਗਵਰਨਰ ਸਾਹਿਬ, ਨੇ ਪੇਸ਼ ਕੀਤਾ ਹੈ ਮੈਂ ਉਸ ਦੀ ਤਾਈਦ ਮਜ਼ੀਦ ਕਰਨ ਵਾਸਤੇ ਖੜਾ ਹੋਇਆ ਹਾਂ। ਹੁਣੇ ਹੀ ਮੇਰੇ ਦੋਸਤ ਤਕਰੀਰ ਕਰਕੇ ਹਟੇ ਹਨ। “ਕਾਂਟਾ ਲਗੇ ਕਿਸੀ ਕੇ ਤੜਪਤੇ ਹੈਂ ਹਮ ਐ ਮੀਰ, ਸਾਰੇ ਜਹਾਂ ਕਾ ਦਰਦ ਹਮਾਰੇ ਜਿਗਰ ਮੇਂ ਹੈ”। ਸਰਦਾਰ ਤਾਰਾ ਸਿੰਘ ਜੀ ਕਹਿੰਦੇ ਹਨ ਕਿ ਹਰੀਜਨਾਂ ਦੇ ਵਾਸਤੇ ਕੁਛ ਨਹੀਂ ਕੀਤਾ। ਰਾਜਪਾਲ ਨੇ address ਵਿਚ ਦੱਸਿਆ ਹੈ ਕਿ ਹਰੀਜਨਾਂ ਵਾਸਤੇ ਗੌਰਮੈਂਟ ਕੀ ਕਰ ਰਹੀ ਹੈ ਤੇ ਕੀਤਾ ਹੈ। ਮੈਂ hon'ble Members ਦੀ ਤਵੱਜੂਹ ਇਸ ਪਾਸੇ ਲਿਆਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। 1947 ਤੋਂ ਪਹਿਲਾਂ ਹਰੀਜਨਾਂ ਲਈ ਵਜ਼ੀਫੇ ਬੰਦ ਸਨ। ਹਰੀਜਨ Legislators ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਹਰੀਜਨ ਕਿਸ ਹਾਲਤ ਵਿਚ ਰਹਿੰਦੇ ਸਨ ਜਿਹੜੇ ਕਹਿੰਦੇ ਹਨ ਕਿ ਹਰੀਜਨਾਂ ਵਾਸਤੇ ਕੁਛ ਨਹੀਂ ਕੀਤਾ। ਉਸ ਵੇਲੇ ਹਰੀਜਨਾਂ ਦੀ ਕੀ ਹਾਲਤ ਸੀ ਜਿਸ ਵੇਲੇ ਕਿ ਹਰੀਜਨ ਕਿਤੇ ਇਕਠੇ ਕਰਕੇ ਇਹ ਚਾਹੁੰਦੇ ਸਨ ਕਿ ਸਾਨੂੰ ਕੁਝ ਦਿੱਤਾ ਜਾਵੇ। ਉਸ ਵੇਲੇ ਦੀ ਸਰਕਾਰ ਅਗੇ ਹਰੀਜਨ ਇਹ ਪਰਾਰਥਨਾ ਕਰਦੇ ਸਨ ਕਿ ਦਸਵੀਂ ਜਮਾਤ ਤੱਕ ਸਾਡੇ ਬਚਿਆਂ ਦੀ ਫੀਸ ਮੁਆਫ਼ ਕੀਤੀ ਜਾਏ। ਦੂਸਰੇ ਇਹ ਕਿ ਸਾਡੇ ਕੋਲੋਂ ਛੁਆ ਛੂਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ, ਛੁਆ ਛੂਤ ਹਟਾਈ ਜਾਏ। ਤੀਸਰਾ ਮੁਤਾਲਬਾ ਇਹ ਸੀ ਕਿ ਸਾਨੂੰ 4 ਮੁਰਲੈ ਜ਼ਮੀਨ ਖਰੀਦਨ ਦਾ ਹੱਕ ਦਿੱਤਾ ਜਾਵੇ। ਉਹ ਬੜੇ ਸਿਆਣੇ Legislator ਹਨ, ਇਸ ਗੱਲ ਨੂੰ ਜਾਣਦੇ ਹਨ। ਜਦੋਂ ਦੇਸ਼ ਅਜ਼ਾਦ ਹੋਇਆ ਤਾਂ ਕਾਂਗਰਸ ਹਕੂਮਤ ਨੇ ਸਭ ਤੋਂ ਪਹਿਲਾਂ ਇੰਤਕਾਲ ਅਰਾਜ਼ੀ ਐਕਟ ਮਨਸੂਖ ਕੀਤਾ। ਜਿਹੜੇ ਹਰੀਜਨ 5 ਮਰਲੇ ਜ਼ਮੀਨ ਖਰੀਦਨ ਦਾ ਹਕ ਨਹੀਂ ਰਖਦੇ ਸਨ, ਮੈਂ ਫਖਰ ਨਾਲ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਹਰੀਜਨਾਂ ਨੂੰ ਸਾਢੇ ਸੱਤ ਲੱਖ ਰੁਪਏ ਦੀ ਜ਼ਮੀਨ ਹਰ ਸਾਲ ਖਰੀਦਕੇ ਦਿੰਦੀ ਹੈ। ਹਰ ਇਕ ਹਰੀਜਨ ਕੁਨਬੇ ਨੂੰ ਗੌਰਮੈਂਟ 2,000 ਰੁਪਿਆ ਗਰਾਂਟ ਦਿੰਦੀ ਹੈ ਤੇ 2,000 ਰੁਪਿਆ ਬੈਂਕ ਤੋਂ ਕਰਜ਼ਾ ਲੈ ਕੇ ਦਿੰਦੀ ਹੈ।

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : On a point of order, Sir. ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ Hon'ble Member ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਹਰ ਹਰੀਜਨ ਕੁਨਬੇ ਨੂੰ ਸਰਕਾਰ 2,000 ਰੁਪਿਆ ਜ਼ਮੀਨ ਖਰੀਦਣ ਵਾਸਤੇ ਦਿੰਦੀ ਹੈ। ਇਹ ਪਤਾ ਕਰਕੇ ਦਸ ਦਿਤਾ ਜਾਏ ਕਿ ਕੀ ਇਹ ਠੀਕ ਹੈ ?

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਇਹ Point of order ਨਹੀਂ। (This is no point of order.)

Babu Ajit Kumar : He is making a wrong statement, Sir.

Mr. Speaker : The Honourable Member can contradict him in his speech.

ਭਗਤ ਗੁਰਾਂ ਦਾਸ ਹੰਸ : ਜਿਹੜੇ ਹਰੀਜਨ ਖੇਤੀ ਬਾੜੀ ਕਰਦੇ ਹਨ ਉਨ੍ਹਾਂ ਵਿਚੋਂ 35 ਆਦਮੀਆਂ ਨੂੰ, ਕਿਸੇ ਥਾਂ 40 ਆਦਮੀਆਂ ਨੂੰ ਸਰਕਾਰ ਦਿੰਦੀ ਹੈ। ਐਨੀ ਜ਼ਮੀਨ ਗੌਰਮੈਂਟ ਕੋਲ ਨਹੀਂ ਕਿ ਹਰ ਇਕ ਨੂੰ ਦੇ ਸਕੇ। ਜਿਥੇ ਗੌਰਮੈਂਟ ਮੁਨਾਸਬ ਸਮਝਦੀ ਹੈ ਉਥੇ ਦੇ ਦਿਤੀ ਜਾਂਦੀ ਹੈ।

[ਭਗਤ ਗੁਰਾਂ ਦਾਸ ਹੰਸ]

ਸੋ 5 ਲੱਖ ਏਕੜ ਜ਼ਮੀਨ ਜਿਹੜੀ ਫਾਲਤੂ ਪਈ ਹੈ ਉਹ ਜਿਹੜੇ ਹਰੀਜਨ ਖੇਤੀ ਬਾੜੀ ਦਾ ਕੰਮ ਕਰਦੇ ਹਨ ਉਨਾਂ ਨੂੰ ਦਿਤੀ ਜਾ ਰਹੀ ਹੈ। ਹਾਂ ਸਾਰਿਆਂ ਨੂੰ ਨਹੀਂ ਦਿਤੀ ਜਾ ਸਕਦੀ। ਮੇਰੇ ਇਲਾਕੇ ਵਿਚ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਚ ਕਿਸੇ ਨੂੰ 5 ਏਕੜ, ਕਿਸੇ ਨੂੰ 7 ਏਕੜ ਤੇ ਕਿਸੇ ਨੂੰ 10 ਏਕੜ ਦਿਤੀ ਜਾ ਰਹੀ ਹੈ। ਇਹ ਕਹਿ ਦੇਣਾ ਕਿ ਕੁਛ ਨਹੀਂ ਦਿਤਾ ਜਾ ਰਿਹਾ ਸੁਹਣਾ ਨਹੀਂ ਲਗਦਾ।

ਹੁਣ ਮੈਂ ਤਾਲੀਮ ਵਲ ਨਜ਼ਰ ਲਿਆਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ, 1947 ਵਿਚ ਸੂਬੇ ਵਿਚ ਤਾਲੀਮ ਤੇ 85 ਲੱਖ ਰੁਪਿਆ ਖਰਚ ਹੁੰਦਾ ਸੀ। ਅਜ ਦੀ ਹਕੂਮਤ ਇਸ ਤੇ 14 ਕਰੋੜ ਰੁਪਿਆ ਇਕ ਸਾਲ ਵਿਚ ਖਰਚ ਕਰਦੀ ਹੈ। ਇਹ ਕਾਫੀ ਰੁਪਿਆ ਹੈ। ਅਗੇ ਇਹ **resolution** ਦੇ ਜ਼ਰੀਏ ਅਸੀਂ ਪਾਸ ਕੀਤਾ ਸੀ ਕਿ ਸਾਡੀ ਦਸਵੀਂ ਜਮਾਤ ਤਕ ਫੀਸ ਅਧੀ ਕੀਤੀ ਜਾਵੇ। ਅਜ ਹਰੀਜਨ ਬਚੇ M. A. ਤਕ ਮੁਫਤ ਤਾਲੀਮ ਹਾਸਲ ਕਰਦੇ ਹਨ। ਜੇ ਕੋਈ ਹਰੀਜਨ ਆਪਣੇ ਬਚੇ ਨੂੰ ਤਾਲੀਮ ਨਹੀਂ ਦਿਵਾਉਂਦਾ ਤੇ ਉਸ ਨੂੰ ਫੰਡ ਵਿਚੋਂ ਪੈਸਾ ਨਹੀਂ ਮਿਲਦਾ ਤਾਂ ਹਰੀਜਨ ਦੇ ਨਾਂਉਂ ਤੇ ਇਸ ਤਰਾਂ ਨਹੀਂ ਕਹਿਣਾ ਚਾਹੀਦਾ, ਬਲਕਿ ਜੋ ਜ਼ਿਮੀਦਾਰ ਪਿੰਡ ਵਿਚ ਰਹਿੰਦਾ ਹੈ, ਜਿਸ ਦੀ ਜ਼ਮੀਨ ਥੋੜੀ ਹੈ ਉਹ ਆਪਣੇ ਬਚੇ ਦੀ ਕਾਲਜ ਦੀ ਫੀਸ ਅਦਾ ਨਹੀਂ ਕਰ ਸਕਦਾ। ਇਕ ਉਹ ਹਰੀਜਨ ਹੈ ਜਿਹੜਾ ਸ਼ਹਿਰੀ ਹੈ, ਜਿਸ ਦਾ ਬਚਾ ਵਜ਼ੀਫਾ ਲੈ ਕੇ ਦੋ ਤਿੰਨ ਸੌ ਰੁਪਏ ਦਾ ਕੋਟ ਪੈਂਟ ਸੁਆ ਲੈਂਦਾ ਹੈ।

Mr. Speaker : The time is up. The House stands adjourned till 9.00 A.M. tomorrow, the 28th February, 1963.

6.30 p.m.

(The Sabha then adjourned till 9.00 A.M. on Thursday, the 28th February, 1963)

ANNEXURE

(Please see foot note on page (4) 52 of this debate, . dated the 27th
February, 1963)

GRANTS/LOANS TO HARIJANS IN DISTRICT HISSAR

667. Shri Amar Singh : Will the Minister for Agriculture and Welfare be pleased to state the total number of applications so far received by the District Harijan Welfare Officer from Harijans for grants for the construction of houses and for loans for setting up industries in Hissar district together with the number of such applications so far sanctioned and the amounts of grant/loan given in each case ?

Sardar Gurbanta Singh : The information is laid on the Table of the House.

STATEMENT SHOWING YEARWISE TOTAL NUMBER OF APPLICATIONS RECEIVED BY THE DISTRICT WELFARE OFFICER HISSAR FROM HARIJANS FOR GRANT FOR THE CONSTRUCTION OF HOUSES AND FOR LOANS FOR SETTING UP INDUSTRIES

S. No.	Year	TOTAL NUMBER OF APPLICATIONS FOR GRANT FOR HOUSES			TOTAL NUMBER OF APPLICATIONS FOR LOANS		
		Received	Sanctioned	Amount Rs	Received	Sanctioned	Amount Rs
1	1956-57	8 applications for 160 houses	2 applications for 41 houses	24,600	Scheme for grant of Interest Free Loan was started from 1958-59		
2	1957-58	10 applications for 225 houses	2 applications for 48 houses	28,800	Ditto		
3	1958-59	14 applications for 420 houses	2 applications for 57 houses	34,200	3	3	5,500
4	1959-60	15 applications for 450 houses	2 applications for 44 houses	33,000	37	12	5,500
5	1960-61	18 applications for 550 houses	2 applications for 49 houses	36,750	125	12	5,500
6	1961-62	17 applications for 350 houses	3 applications for 28 houses	21,000	165	24	11,000
7	1962-63	12 applications for 250 houses	3 applications for 24 houses	18,000	64	24	11,000
TOTAL		94 applications for 2405 houses	16 applications for 291 houses	1,96,350	394	75	38,500

TALWANDI—MUDKI—FARIDKOT ROAD

678. Sardar Kulbir Singh : Will the Home Minister be pleased to state :—

- (a) the date when Talwandi-Mudki-Faridkot pucca road was constructed ;
- (b) the list of the persons whose lands were acquired for the construction of the said road ;
- (c) the list of the persons who were paid compensation ;
- (d) the list of the persons whose compensation is still to be paid ;
- (e) the reasons for the delay in payment of the compensation ?

Sardar Darbara Singh : (a) The road was constructed and completed during 1960-61.

(b) A list of the persons whose lands were acquired in various villages for the construction of the road is enclosed.

(c) and (d) No compensation has been paid so far.

(e) The awards of all these villages of Talwandi—Mudki—Faridkot Road have been announced, but the compensation has not been paid so far, as the shares according to which the cut was levied on the holdings of the land owners were not apportioned by the consolidation authorities.

Kabajal Basul village Kot Karor Kala Tehsil and Zila Ferozpur

Serial No.	Name of person
1	Shri Banta Singh, son of Natha Singh son of Kala Singh.
2	Shri Gurnam Singh, son of Natha Singh son of Kala Singh
3	Shri Sital Singh, son of Natha Singh son of Kala Singh
4	Shri Amar Singh, son of Kala Singh son of Lehna Singh
5	Shri Simti Gami, son of Sham Singh son of Churah Singh
6	Shri Puran Singh, son of Sunder Singh son of Fateh Singh
7	Shri Gurdial Singh, son of Sunder Singh son of Fateh Singh
8	Shri Pala Singh, son of Sunder Singh son of Fateh Singh
9	Shri Aurjan Singh, son of Sunder Singh
10	Shri Harnam Singh, son of Fateh Singh son of Makhan Singh
11	Shri Kishan Singh, son of Kesar Singh son of Khan Singh
12	Shri Bichattar Singh, son of Buta Singh son of Fateh Singh
13	Shri Lehna Singh, son of Buta Singh son of Fateh Singh
14	Shri Sudagar Singh, son of Buta Singh son of Fateh Singh
15	Shri Najar Singh, son of Buta Singh son of Fateh Singh
16	Shri Bachan Singh, son of Buta Singh son of Fateh Singh
17	Shri Gajjan Singh, son of Fateh Singh son of Dan Singh
18	Shri Gurdial Singh, son of Tilok Singh
19	Shri mati Dhano widow, Dial Singh son of Bishan Singh
20	Shri Hardit Singh, son of Harnam Singh son of Bhanga Singh
21	Shri Mit Singh, son of Harnam Singh son of Bhanga Singh
22	Shri Maghar Singh, son of Harnam Singh son of Bhanga Singh
23	Shri Chaggar Singh, son of Harnam Singh son of Bhanga Singh

(Sardar Darbara Singh)

Serial No.	Name of person
24	Shri Mul Singh, son of Sohna Singh son of Buta Singh
25	Shri Gurmukh Singh, son of Santa Singh son of Sumal Singh
26	Shri Surmukh Singh, son of Santa Singh son of Sumuke Singh
27	Shri Phula Singh, son of Santa Singh son of Sumuke Singh
28	Shri Jernail Singh, son of Lachman Singh son of Kartar Singh
29	Shri Suba Singh, son of Lachman Singh son of Kartar Singh.
30	Shri Nazar Singh, son of Kartar Singh son of Sumuke Singh
31	Shri Kehar Singh, Pesar Mutbunna Ratan Singh son of Maher Singh
32	Shri Harnam Singh, son of Bakan Singh son of Buta Singh
33	Shri Gulbant Singh, son of Sham Singh son of Bakan Singh
34	Shri Bant Singh, son of Sham Singh son of Bakan Singh
35	Shri Mukhtiar Singh, son of Mahan Singh son of Sunder Singh
36	Shri Kapur Singh, son of Nathu Singh son of Attar Singh
37	Shri Hari Singh, son of Lal Singh son of Narain Singh
38	Shri Bhagat Singh, son of Dara Singh son of Daoo Singh
39	Shri Gonda Singh, son of Dara Singh son of Daoo Singh
40	Shri Jiwan Singh, son of Dara Singh son of Daoo Singh
41	Shri Mughar Singh, son of Pakhar Singh son of Budh Singh
42	Shri Hakam Singh, son of Pakhar Singh son of Budh Singh
43	Shri Gurbadan Singh, son of Tava Singh son of Budh Singh
44	Shri Pirthi Singh, son of Tava Singh son of Budh Singh
45	Shri Ram Singh, son of Tava Singh son of Sudh Singh
46	Shri Makand Singh, son of Tava Singh son of Sudh Singh
47	Shri Bakhtabar Singh, son of Tava Singh son of Sudh Singh
48	Shri Balwant Singh, son of Tava Singh son of Sudh Singh
49	Shri Mukand Singh, son of Bahal Singh
50	Shri Sohan Singh, son of Sunder Singh son of Gurmukh Singh
51	Shri Gurnam Singh, son of Dhian Singh son of Sohan Singh
52	Shri Inder Singh, son of Suchet Singh son of Sujan Singh
53	Shri Bishan Singh, son of Chanda Singh
54	Shri Jaswant Singh, son of Khem Singh son of Chanda Singh
55	Shri Balwant Singh, son of Khem Singh son of Chanda Singh
56	Shri Jernail Singh, son of Khem Singh son of Chanda Singh
57	Shri Mohan Singh, son of Churah Singh son of Chanda Singh
58	Shri Santa Singh, son of Churah Singh son of Chanda Singh
59	Shri Jasa Singh, son of Bhola Singh son of Sunder Singh
60	Shri Puran Singh, son of Gujjan Singh son of Kabul Singh
61	Shri Bakhtawar Singh, son of Gujjan Singh
62	Shri Bachan Singh, son of Gujjan Singh
63	Shri Karnail Singh, son of Gujjan Singh
64	Shri Hazara Singh, son of Sunder Singh
65	Shri Sardara Singh, son of Sunder Singh
66	Shri Dalip Singh, son of Sardara Singh
67	Shri Ujjagar Singh, son of Buta Singh
68	Shrimati Harnam Kaur, wife of Sucha Singh
69	Shri Dera Baba Patgam Sahib Da Panthi Sardara Singh
70	Shri Gurdit Singh, son of Sunder Singh
71	Shri Gujjan Singh, son of Nathu Singh
72	Shri Jog Singh, son of Nathu Singh
73	Shri Pakhar Singh, son of Harnam Singh
74	Shri Ishar Singh, son of Bhan Singh
75	Shri Tara Singh, son of Anokh Singh
76	Shri Kartar Singh, son of Booba Singh
77	Shri Basant Singh, son of Sudagar Singh
78	Shri Nurang Singh, son of Sudagar Singh
79	Shri Harphul Singh, son of Sudagar Singh
80	Shri Ram Singh, son of Sunder Singh
81	Shri Judraj Singh, son of Buta Singh
82	Shri Pal Singh, son of Buta Singh
83	Shri Mulkha Singh, son of Buta Singh
84	Shri Pritam Singh, son of Basaba Singh

Serial No	Name of person
85	Shri Gurnaib Singh, son of Sardara Singh
86	Shri Ajmer Singh, son of Sardara Singh
87	Shri Harchand Singh, son of Sardara Singh
88	Shri Gurdev Singh, son of Sardara Singh
89	Shri Bichhitar Singh
90	Shri Mehar Singh, son of Waryam Singh
91	Shri Ran Singh, son of Nidhan Singh
92	Shri Van Singh, son of Nidhan Singh
93	Shri Uttam Singh, son of Nidhan Singh
94	Shri Gurdit Singh, son of Rattan Singh
95	Shri Surjit Singh, son of Jagir Singh
96	Shri Mulkiat Singh, son of jagir Singh
97	Shri Ajob Singh, son of Jagir Singh
98	Shri Harnek Singh, son of Jagir Singh
99	Shri Kapur Singh, son of Harnam Singh
100	Shri Mahinder Singh, son of Harnam Singh
101	Shri Dalip Singh, son of Harnam Singh
102	Shri Jog Singh, son of Sarmukh Singh
103	Shri Pritam Singh, son of Bishan Singh
104	Shri Narain Singh, son of Harnam Singh
105	Shri Buta Singh, son of Sham Singh
106	Shri Bhag Singh, son of Sham Singh
107	Shri Dalip Singh, son of Sham Singh
108	Shri Mehar Singh, St. son Bhola Singh
109	Shri Kehar Singh, son of Sardara Singh
110	Shri Mehar Singh, son of Sardara Singh
111	Shri Puran Singh, son of Sardara Singh
112	Shri Kehar Singh, son of Sardara Singh
113	Shri Puran Singh, son of Sardara Singh
114	Shrimati Kishni, wife of Wadawa Singh
115	Shri Bhan Singh, son of Waryam Singh
116	Shri Gujjan Singh, son of Waryam Singh
117	Shri Sardara Singh, son of Chanda Singh
118	Shri Tara Singh, son of Chanda Singh
119	Shri Guljara Singh, son of Chanda Singh
120	Shri Sarain Singh, son of Chanda Singh
121	Shri Sucha Singh, son of Dhian Singh
122	Shri Gurdial Singh, son of Harnam Singh
123	Shri Sher Singh, son of Harnam Singh
124	Shri Inder Singh, son of Nand Singh
125	Shri Mahan Singh, Alias Mohinder Singh
126	Shrimati Sant Kaur, wife of Bolta Singh
127	Shri Puran Singh, son of Sucha Singh
128	Shri Jagir Singh, son of Sucha Singh
129	Shri Gulajra Singh, son of Sucha Singh
130	Shri Dardara Singh, son of Hira Singh
131	Shri Gurdev Singh, son of Jugat Singh
132	Shri Aurjan Singh, son of kala Singh
133	Shri Gurdit Singh, son of Kesar Singh
134	Shri Inder Singh, son of Ghumand Singh
135	Shri Pala Singh, son of Sunder Singh
136	Shri Gurdwara Bhai Anokha Singh
137	Shri Labhu Ram, son of Ram Chand
138	Shri Munshi Ram, son of Ram Chand
139	Shri Juggan Nath, son of Ram Chand
140	Shri Gurdev Singh, son of Sunder Singh
141	Shri Cha noun Singh, son of Khushhal Singh
142	Shri Mangal Singh, son of Nehar Singh
143	Shri Aurjan Singh, son of Ala Singh
144	Shri Pal Singh, son of Ala Singh
145	Shri Kehar Singh, son of Jewan Singh

Serial No.	Name of person
146	Shri Sher Singh, son of Jewan Singh
147	Shri Lachhman Singh, son of Sawan Singh
148	Shri Karnail Singh, son of Sawan Singh
149	Shri Karnail Singh, son of Buta Singh
150	Shri Jernail Singh, son of Buta Singh
151	Shri Sher Singh, son of Aurjan Singh
152	Shri Kehar Singh, son of Aurjan Singh
153	Shri Ram Pal Singh, son of Aurjan Singh
154	Shri Mehar Singh, son of Aurjan Singh
155	Shri Inder Singh, son of Bhagwan Singh
156	Shri Harcharan Singh, son of Bhagwan Singh
157	Shri Dalip Singh, son of Aurjan Singh
158	Shrimati Sham Kaur, wife of Aurjan Singh
159	Shri Sant Singh, son of Harnam Singh
160	Shri Harnam Singh, son of Jagat Singh
161	Shri Darshan Singh, son of Sunder Singh
162	Shrimati Dalip Kaur, wife of Sunder Singh
163	Shrimati Bhajno, daughter of Sunder Singh
164	Shrimati Nasibo, daughter of Sunder Singh
165	Shrimati Haro, daughter of Sunder Singh
166	Shrimati Palo, daughter of Sunder Singh
167	Shri Hari, Singh son of Kishan Singh
168	Shri Badan Singh, son of Dewan Singh
169	Shri Sher Singh, son of Sucha Singh
170	Shri Thana Singh, son of Sucha Singh
171	Shri Salag Ram, son of Nawad Ram
172	Shri Hazara Singh, son of Pala Singh
173	Shrimati Gurdev Kaur, wife of Mul Singh
174	Shri Charrat Singh, son of Inder Singh
175	Shri Ram Singh, son of Inder Singh
176	Shri Bachan Singh, son of Harnam Singh
177	Shri Bhag Singh, son of Harnam Singh
178	Shri Karnel Singh, son of Bholu Singh
179	Shri Tara Singh, son of Narain Singh
180	Shri Sewa Singh, son of Sunder Singh
181	Shri Inder Singh, son of Bhag Singh
182	Shri Chugta Singh, son of Bhag Singh
183	Shri Hem Raj, son of Surjan Ram
184	Shri Harbans Lal, son of Surjan Singh
185	Shri Raj Kumar, son of Surjan Singh
186	Shri Harjit, son of Surjan Singh
187	Shri Harmesh, son of Surjan Singh
188	Shri Darbara Singh, alias Dalbagh Singh
189	Shri Avtar Singh, son of Kehar Singh
190	Shri Mughar Singh, son of Larhak Singh
191	Shri Ujaggar Singh, son of Sardara Singh
192	Shri Asa Singh, son of Sardara Singh
193	Shri Goda Singh, son of Roda Singh
194	Shri Harnand Singh, son of Dalo Singh
195	Shri Jaswant Singh, son of Dallo Singh
196	Shri Nigandar Singh, son of Autar Singh
197	Shri Jalaur Singh, son of Autar Singh
198	Shri Balbir, son of Autar Singh
199	Shri Pala Singh, son of Santa Singh
200	Shri Niranjana Singh, son of Jaimal Singh
201	Shri Kartar Singh, son of Jaimal Singh
202	Shri Pal Singh, son of Santa Singh
203	Shri Bichhatar Singh, son of Jewan Singh
204	Shri Sarwan Singh, son of Pritam Singh

Serial No.	Name of person
205	Shri Gurmukh Singh, son of Pritam Singh
206	Shri Aurjan Singh, son of Pritam Singh
207	Shri Hira Singh, son of Khem Singh
208	Shri Gurdial Singh, son of Khem Singh
209	Shri Jita Singh, son of Khem Singh
210	Shri Sohna Singh, son of Didar Singh
211	Shrimati Gurdev Kaur, widow of Mal Singh
212	Shri Gujjan Singh, son of Fateh Singh
213	Shri Nazar Singh, son of Tehal Singh
214	Shri Sunder Singh, son of Tehal Singh
215	Shrimati Nand Kaur, daughter of Tehal Singh
216	Shri Mal Singh, son of Waryam Singh
217	Shrimati Nihal Kaur, mother of Jarnel Singh
218	Shri Shamsher Singh, son of Sawan Singh
219	Shri Bahadur Singh, son of Sawan Singh
220	Shri Mohinder Singh, son of Sawan Singh
221	Shri Mohan Singh, son of Sawan Singh
222	Shri Hajura Singh, son of Attar Singh
223	Shri Ratan Singh, son of Attar Singh
224	Shri Teja Singh, son of Sarwan Singh
225	Shri Isher Singh, son of Uttam Singh
226	Shri Kirpal Singh, son of Surmukh Singh
227	Shri Gurmukh Singh, son of Bahadur Singh
228	Shri Amar Singh, son of Nand Singh
229	Shri Kukam Singh, son of Sohan Singh
230	Shri Basakha Singh, son of Sarup Singh
231	Shri Jhanda Singh, son of Sarup Singh
232	Shri Banta Singh, son of Dula Singh
233	Shri Gurdial Singh, son of Dula Singh
234	Shri Sudagar Singh, son of Basakha Singh
235	Shri Maghar Singh, son of Jagta Singh
236	Shri Nazar Singh, son of Basakha Singh
237	Shri Ujjagar Singh, son of Basakha Singh
238	Shri Mit Singh, son of Dhian Singh
239	Shri Jagir Singh, son of Nathu Singh
240	Shri Bhotia Singh, son of Bachan Singh
241	Shri Bir Singh, son of Bachan Singh
242	Shri Bakhshish Singh, son of Pakhar Singh
243	Shri Mukhtiar Singh, son of Pakhar Singh
244	Common Land not allotted.
245	Shri Isher Singh, son of Bhagwan Singh
246	Shrimati Jasmel Kaur daughter of Piari
247	Shri Suchet Singh, son of Sujjan Singh
248	Shri Aurjan Singh, son of Kala Singh
249	Shri Nazar Singh, son of Sunder Singh
250	Shri Kartar Singh, son of Boor Singh
251	Shri Gurdit Singh, son of Kapur Singh
252	Shri Natha Singh, son of Jassa Singh
253	Shri Nazar Singh, son of Sunder Singh
254	Shri Kartar Singh, son of Boor Singh
255	Shri Gurdit Singh, son of Kapur Singh
256	Shri Harnam Singh, son of Man Singh
257	Shri Pahara Singh, son of Bir Singh
258	Shrimati Gurdev Kaur, widow of Mul Singh
258A	Shri Gurcharan Singh, son of Sohna Singh
259	Shrimati Dhun Kaur, mother of Sohna Singh
260	Shrimati Sham Kaur, mother Jaswant Singh
261	Shri Lachhman Singh, son of Bhagwan Singh
262	Shri Gurdev Singh, son of Bhagwan Singh
263	Shrimati Sant Kaur, widow of Bolata Singh
264	Shri Bisakha Singh, son of Nand Singh

[Sardar Darbara Singh]

Srial No.	Name of person
265	Shri Aurjan Singh, son of Narain Singh
266	Shri Natha Singh, adopted son of Hazara Singh
267	Shri Chanan Singh, son of Bachan Singh
268	Shri Puran Singh, son of Mehar Singh
269	Shrimati Ram Kaur, widow of Mehar Singh
270	Shri Munshi Singh, son of Bachan Singh
271	Shri Tulsi Singh, son of Bachan Singh
272	Shri Mangal Singh, son of Gurdit Singh
273	Shri Nazar Singh, son of Gurdit Singh
274	Shri Hardit Singh, son of Sunder Singh
275	Shrimati Harnam Kaur, widow of Bhag Singh
276	Shri Kehar Singh, son of Harnam Singh
277	Shri Mehar Singh, son of Harnam Singh
278	Shrimati Santo, widow of Bahadur Singh
279	Shri Bobrah Singh, son of Attar Singh
280	Shri Sudagar Singh, son of Attar Singh
281	Shri Darshan Singh, son of Bakhtawar Singh
282	Shri Jita Singh, son of Bakhtawar Singh
283	Shri Sarwan Singh, son of Bakhtawar Singh
284	Shri Naib Singh, son of Bakhtawar Singh
285	Shrimati Tej Kaur, widow of Bakhtawar Singh
286	Shri Bhag Singh, son of Bhagwan Singh
287	Shri Kunda Singh, son of Prem Singh
288	Shri Buta Singh, son of Gian Singh
289	Shri Partap Singh, son of Uttam Singh
290	Shri Bhag Singh, son of Uttam Singh
291	Shri Bagu Singh, son of Uttam Singh
292	Shri Gurbachan Singh, son of Sujan Singh
293	Shri Gajjan Singh, son of Khazan Singh
294	Shri Harnam Singh, son of Khazan Singh
295	Shri Mal Singh, son of Sunder Singh
296	Shri Chanan Singh, son of Bishan Singh
297	Shri Niranjn Singh, son of Bishan Singh
298	Shri Mangal Singh, son of Karam Singh
299	Shri Ujagar Singh, son of Karam Singh
300	Shri Mahna Singh, son of Gohna Singh
301	Shri mati Harnam Kaur, daughter of Inder Singh
302	Shri Churah Singh, son of Kartar Singh
303	Shri Gurdial Singh, son of Kartar Singh
304	Shri Koer Singh, son of Uttam Singh
305	Shri Bichhitar Singh, son of Uttam Singh
306	Shri Mohar Singh, son of Uttam Singh
307	Shri Sardara Singh, son of Jagat Singh
308	Shri Niranjn Singh, son fo Bola Singh
309	Shri Chand Singh, son of Bola Singh
310	Shri Gurdawara Hardwar with Bhai Natha Singh Sadh of village Sakho, tehsil Jira
311	Shri Gurmel Singh, son of Bakhshish Singh
312	Shri Surjit Singh, son of Bakhshish Singh
313	Shri Ranjit Singh, son of Gurdit Singh
314	Shri Mukhtar Singh, son of Bhola Singh
315	Shri Piara Singh son, of Bhola Singh
316	Shri Joginder Singh, son of Bhola Singh
317	Shri Sohan Singh, son of Didar Kaur
318	Shri Sampuran Singh, son of Gujjan Singh
319	Shri Mahan Singh, son of Sobha Singh
320	Shri Sarwan Singh, son of Hakam Singh
321	Shri Sawan Singh, son of Hakam Singh
322	Shri Khoka Singh son fo Badhawa Singh

Serial No.	Name of person
323	Shri Rulia Singh, son of Narang Singh
324	Shri Ghai Singh, son of Narang Singh
325	Shri Ajmet Singh son of Nazar Singh
326	Shri Garbakh Singh son of Santa Singh
327	Shri Chanan Singh son of Sham Singh
328	Shri Hardial Singh son of Jhanda Singh
329	Shri Dalip Singh, son of Jhanda Singh
330	Shri Ujagar Singh, son of Harnam Singh
331	Shri Santa Singh, son of Sawan Singh
332	Shri Sahdu Singh, son of Near Singh
333	Shri Ujagar Singh, son of Meha Singh
334	Shri Tota Singh, son of Chanan Singh
335	Shri Labh Singh, son of Chanan Singh
336	Shri Kirpal Singh, son of Sardara Singh
337	Shri Bhola Singh, son of Ganda Singh
338	Shri Amar Singh, son of Sohna Singh
339	Shri Inder Singh, son of Bhola Singh
340	Shri Kaka Singh, son of Phuman Singh
341	Shri Gurbachan Singh, son of Sunder Singh
342	Shri Karam Singh, son of Sunder Singh
343	Shri Resham Singh, son of Sunder Singh
344	Shri Bag Singh, son of Hira Singh
345	Shri Rurh Singh, son of Nihal Singh
346	Shri Kesar Singh, son of Uttam Singh
347	Shri Isher Singh, son of Uttam Singh
348	Shri Kishan Singh, son of Uttam Singh
349	Shri Roorh Singh, son of Bhola Singh
350	Shri Aurjan Singh, son of Bhola Singh
351	Shri Inder Singh, son of Attar Singh
352	Shri Kishan Singh, Adopted son of Gurdit Singh
353	Shri Bhag Singh, son of Badan Singh
354	Shri Kehar Singh, son of Badan Singh
355	Shri Dalip Singh, son of Hira Singh
356	Shri Ranjit Singh, son of Hira Singh
357	Shri Gujjan Singh, son of Hira Singh
358	Shri Dharam Singh, son of Mahna Singh
359	Shri Gurdial Singh, son of Waryam Singh
360	Shri Kirpal Singh, son of Gujjan Singh
361	Shri Bhag Singh, son of Sarup Singh
362	Shri Hazura Singh, son of Inder Singh
363	Shri Ujjagar Singh, son of Inder Singh
364	Shri Mohan Singh, son of Sarup Singh
365	Shri Gujjan Singh, son of Sarup Singh
366	Shri Karnail Singh, son of Sarup Singh
367	Shri Harnam Singh, son of Kewa Singh
368	Shri Bhogat Singh, son of Rora Singh
369	Shri Goda Singh, son of Rora Singh
370	Shri Jiwan Singh, son of Rora Singh
371	Shrimati Partapo, widow of Sham Singh
372	Shri Chet Singh,
373	Shri Sujan Singh,
374	Shri Inder Singh, son of Jiwan Singh
375	Shri Sher Singh, son of Jiwan Singh
376	Shri Amar Singh, son of Narain Singh
377	Shri Ram Singh, son of Narain Singh
378	Shri Pala Singh, son of Attar Singh
379	Shri Chanan Singh, son of Gurdit Singh
380	Shri Nazar Singh, son of Gurdit Singh
381	Shri Sunder Singh, son of Ghumand Singh
382	Shri Sudagar Singh, son of Ghumand Singh

Serial
No.

Name of person

383	Shri Bagga Singh, son of Ghumand Singh
384	Shri Sujjan Singh, son of Ghumand Singh
385	Shri Bhagat Singh, son of Jita Singh
386	Shri Harnam Singh, son of Kahan Singh
387	Shri Sham Singh, son of Kahn Singh
388	Shri Gain Singh, son of Kahan Singh
389	Shri Gujjan Singh, son of Kahan Singh
390	Shri Chanan Singh, son of Roorh Singh
391	Shri Niranjan Singh, son of Roorh Singh
392	Shri Badan Singh, son of Hazara Singh
393	Shri Bichhitar Singh, son of Hazara Singh
394	Shri Ruldu Singh, son of Khazan Singh
395	Shri Waryam Singh, son of Khazan Singh
396	Shri Bir Singh, son of Mana Singh
397	Shri Harbhagwan, son of Munshi Ram
398	Shri Tej Bhan, son of Nathu Mal
399	Shri Rohki Ram, son of Duni Chand
400	Shri Sawan Singh, son of Kala Singh
401	Shri Nazar Singh, son of Harnam Singh
402	Shri Dalip Singh, son of Aurjan Singh
403	Shri Jit Singh, son of Aurjan Singh
404	Shri Sucha Singh, son of Aurjan Singh
405	Shri Jawahri, son of Aurjan Singh
406	Shrimati Kaura, widow of Aurjan Singh
407	Shri Gaqir Singh, son of Gurdial Singh
408	Shrimati Har Kaur, widow of Gurdial Singh
409	Shrimati Bholo, daughter of Gurdial Singh
410	Shrimati Tejo, daughter of Gurdial Singh
411	Shrimati Hari, daughter of Gurdial Singh
412	Shri Lal Singh, son of Narain Singh
413	Shri Mukand Singh, son of Bahal Singh
414	Shri Bhag Singh, son of Bahal Singh
415	Shri Jagraj Singh, son of Bahal Singh
416	Shri Sadhu Singh, son of Bahal Singh
417	Shri Harchand Singh, son of Bahal Singh
418	Shri Hand Singh, son of Bahal Singh
419	Shri Aurjan Singh, son of Nihal Singh
420	Shri Sarwan Singh, son of Nihal Singh
421	Shri Kartar Singh, son of Nihal Singh
422	Shri Mukhitar Singh, son of Nihal Singh
423	Shri Nihal Singh, son of Prem Singh
424	Shri Gurbachan Singh, son of Harchand Singh
425	Shri Joginder Singh, son of Harchand Singh
426	Shri Sewa Singh, son of Harchand Singh
427	Shri Gurmukh Singh, son of Anokh Singh
428	Shri Mekal Singh, son of Anokh Singh
429	Shri Madho Ram, son of Tulsi Ram
430	Shri Burh Singh, son of Chanda Singh
431	Shri Roorh Singh, son of Chanda Singh
432	Shri Bichhitar Singh, son of Chanan Singh
433	Shri Titar Singh, son of Chanan Singh
434	Shri Tirllok Singh, son of Prem Singh
435	Shri Pala Singh, son of Prem Singh
436	Shri Munshi Singh, son of Prem Singh
437	Shri Jhanda Singh, son of Bhola Singh
438	Shri Banta Singh, son of Jai Singh
439	Shri Ala Singh, son of Jai Singh
440	Shrimati Gurdev Kaur, widow of Gurnam Singh

Serial No.	Name of person
441	Shrimati Ratno, mother of Santa Singh
442	Shri Rattan Singh, son of Pakhar Singh
443	Shri Kishan Singh, son of Gurdit Singh
444	Shri Nishan Singh, son of Gurdit Singh
445	Shri Sujjan Singh, son of Bhagwan Singh
446	Shri Mehar Singh, son of Bhagwan Singh
447	Shri Bota Singh, son of Santa Singh
448	Shri Ram Singh, son of Santa Singh
449	Shri Puran Singh, son of Sunder Singh
450	Shri Sohan Singh, son of Bhag Singh
451	Shri Swarn Singh, son of Pala Singh
452	Shri Sucha Singh, son of Sunder Singh
453	Shri Isher Singh, son of Sunder Singh
454	Shri Gurbachan Singh, son of Bhag Singh
455	Shri Harbans Singh, son of Bhag Singh
456	Shri Inder Singh, son of Dial Singh
457	Shri Sunder Singh, son of Dial Singh
458	Shri Bagh Singh, son of Dhian Singh
459	Shri Lal Singh, son of Kishan Singh
460	Shri Bahu Singh, son of Kishan Singh
461	Shri Kishan Singh, son of Maghi Singh
462	Shri Attar Singh, son of Mahna Singh
463	Shri Koher Singh, son of Natha Singh
464	Shri Mohar Singh, son of Natha Singh
465	Shrimati Ram Kaur, wife of Hardit Singh
666	Shri Hari Singh, son of Bachan Singh
467	Shri Dalip Singh, son of Bachan Singh
468	Shri Amar Singh, son of Bachan Singh
469	Gram Panchat
470	Shri Nichhattar Singh, son of Mehar Singh
471	Shri Mukhtiar Singh, son of Bhag Singh
472	Shri Bahal Singh, son of Bhag Singh
473	Shri Balbir Singh, son of Aurjan Singh
474	Shri Malkiet Singh, son of Aurjan Singh
475	Shri Jernail Singh, son of Aurjan Singh
476	Shri Karnail Singh, son of Aurjan Singh
477	Shri Santokh Singh, son of Aurjan Singh
478	Shri Mula Singh, son of Dial Singh
479	Shri Ram Singh, son of Dial Singh
480	Shri Harnam Singh, son of Dial Singh
481	Shri Kartar Singh, son of Dial Singh
482	Shri Nika Singh, son of Badan Singh
483	Shri Joginder Singh, son of Bishan Singh
484	Shri Mukhtiar Singh, son of Bishan Singh
485	Shri Ranjit Singh, son of Bishan Singh
486	Shri Dalip Singh, son of Bishan Singh
487	Shri Magrur Singh, son of Bishan Singh
488	Shri Sunder Singh, son of Hakim Singh
489	Shri Deva Singh, son of Hakim Singh
490	Shri Sahib Singh, son of Aurjan Singh
491	Shri Jagir Singh, son of Aurjan Singh
492	Shri Naib Singh, son of Aurjan Singh
493	Shri Gurdial Singh, son of Inder Singh
494	Shri Balwant Singh, son of Inder Singh
495	Shri Harbans Singh, son of Inder Singh
496	Shri Isher Singh, son of Bhagwan Singh
497	Shri Bicchattar Singh, son of Garm
498	Shri Balbir Singh, son of Dharmo
499	Shri Mahla Singh, son of Ghumand Singh
500	Shri Pritam Singh, son of Ghumand Singh
501	Shri Gurdial Singh, son of Ghumand Singh

Serial No.	Name of person
502	Shri Bakhtawar Singh, son of Ghumand Singh
503	Shri Deva Singh, son of Gian Singh.
504	Shri Dutta Singh, son of Gian Singh
505	Shri Balbir Singh, son of Gian Singh
506	Shri Bakhtawar Singh, son of Daman Singh
507	Shri Jagir Singh, son of Daman Singh
508	Shri Maghar Singh, son of Daman Singh
509	Shri Sham Singh, son of Daman Singh
510	Shri Bichhatar Singh, son of Daman Singh
511	Shri Gurdev Singh, son of Isher Singh
512	Shri Banta Singh, son of Sarup Singh
513	Shri Santa Singh, son of Sarup Singh
514	Shri Jagraj Singh, son of Sarup Singh
515	Shri Maluk Singh, son of Kharak Singh
516	Shri Jasmer Singh, son of Hazara Singh
517	Shri Kaka Singh, son of Hazara Singh
518	Shri Sarwan Singh, son of Dedar Singh
519	Shri Thana Singh, son of Jagat Singh
520	Shri Badhawa Singh, son of Lal Singh
521	Shri Roorh Singh - Ghuharam
522	Shri Sucha Singh etc.
523	Shri Dial Singh etc.
524	Shri Kehar Singh, son of Chanda Singh
525	Shri Sukhdev Singh, son of Dalip Singh
526	Shri Jasmer Singh, son of Dalip Singh
527	Shri Santokh Singh, son of Dalip Singh
528	Shri Gurdial Singh, son of Harnand Singh
529	Shri Likhander Singh, son of Harnand Singh
530	Shri Baldev Singh, son of Harnand Singh
531	Shri Sohan Singh, son of Harnand Singh
532	Shri Aurjan Singh, son of Ghuman Singh
533	Shri Pala Singh, son of Ghuman Singh
534	Shri Jwala Singh, son of Ghuman Singh
535	Shri Kesar Singh, son of Pahara Singh
536	Shri Isher Singh, son of Pahara Singh
537	Shri Attar Singh, son of Pahara Singh
538	Shrimati Nikoo, daughter of Sardara Singh
539	Shri Bahadur Singh, son of Sardara Singh
540	Shri Ujaggar Singh, son of Sardara Singh
541	Shri Rula Singh, son of Sardara Singh
542	Shri Bishan Singh, son of Bhagwan Singh
543	Shri Inder Singh, son of Bhagwan Singh
544	Shri Harchand Singh, son of Bhagwan Singh
545	Shri Mohinder Singh, son of Phula Singh
546	Shri Santa Singh, son of Phula Singh
547	Shri Harbans Singh adopted son of Chogta Singh
548	Shri Kartar Singh, son of Santa Singh
549	Shri Sardara Singh, son of Santa Singh
550	Shri Beant Singh, son of Ganda Singh
551	Shri Isher Singh, son of Sucha Singh
552	Shri Sujjan Singh, son of Sucha Singh
553	Shri Nazar Singh, son of Pargat Singh
554	Shri Inder Singh, son of Sarwan Singh
555	Shri Mohinder Singh, son of Sarwan Singh
556	Shri Balbir Singh, son of Sarwan Singh
557	Shri Kaka Singh, son of Sarwan Singh
558	Shri Jewan Singh, son of Chanan Singh
559	Shri Jit Singh, son of Sangat Singh
560	Shri Bakhtawar Singh, son of Meka Singh

Serial No.	Name of person
561	Shri Chanan Singh, son of Chogta Singh
562	Shrimati Partap Kaur, widow of Sham Singh
563	Shri Narang Singh, son of Bishan Singh
564	Shri Harnam Singh, son of Sumand Singh
565	Shri Gurmukh Singh, son of Sumand Singh
566	Shri Ujaggar Singh, son of Kesar Singh
567	Shri Gurbachan Singh, son of Narain Singh
568	Shri Bhajan Singh, son of Narain Singh
569	Shri Dalip Singh, son of Narain Singh
570	Shri Hazara Singh, son of Nand Singh
571	Shri Isher Singh, son of Nand Singh
572	Shri Jagir Singh, son of Bahadur Singh
573	Shri Hazura Singh, son of Bahadur Singh
574	Shri Pritam Singh, son of Bahadur Singh
575	Shri Bichhittar Singh, son of Janga Singh
576	Shri Bakhshish Singh, son of Janga Singh
577	Shri Kaka Singh, son of Janga Singh
578	Shri Narang Singh, son of Bhajan Singh
579	Shri Sant Singh etc.
580	Shri Mul Raj, son of Hans Raj
581	Shri Bishan Ram, son of Kahan Dass
582	Shri Kishan, son of Kahan Dass
583	Shri Bir Dass, son of Kahan Dass
584	Shri Kehar Dass, son of Kahan Dass
585	Shri Sadh Mehra Ram Dass Beragi
586	Shri Bachan Singh etc.
587	Shri Sujjan Singh etc.
588	Shri Sohan Singh etc.
589	Shri Aruman Singh, son of Arjun Singh
590	Shri Tara Singh, son of Kehar Singh
591	Shri Karrar Singh, son of Kehar Singh
592	Shri Hazara Singh, son of Sunder Singh
593	Shri Sher Singh, son of Ram Singh
594	Shri Kohar Singh, son of Ram Singh
595	Shri Ishar Singh, son of Bahal Singh
596	Shri Jit Singh, son of Inder Singh
597	Shri Brij Mohan Lal, son of Bhag Singh
598	Shri Jagmohan Lal, son of Bhag Singh
599	Shri Hari Singh, son of Badhawa Singh
600	Shri Mohar Singh, son of Ram Singh
601	Shri Utam Singh, son of Bhoge Singh
602	Shri Gian Singh, son of Utam Singh
603	Shri Sarwan Singh, son of Buta Singh
604	Shri Lal Singh, son of Buta Singh
605	Shrimati Dalip Kaur, daughter of Buta Singh
606	Shri Sher Singh, son of Deva Singh
607	Shri Thana Singh, son of Roda Singh
608	Shri Sewa Singh, son of Roda Singh
609	Shri Nazar Singh, son of Roda Singh
610	Shri Bishakha Singh, son of Harnam Singh
611	Shri Partap Singh, son of Harnam Singh
612	Shri Ishar Singh, son of Nika Singh
613	Shri Kehar Singh, son of Nika Singh
614	Shri Jarnail Singh, son of Nika Singh
615	Shri Amar Singh, son of Lachhman Singh
616	Shri Bhag Singh, son of Lachhman Singh
617	Shri Ishar Singh, son of Hazara Singh
618	Shri Ghanan Singh, son of Hazara Singh
619	Shri Pritam Singh, son of Nathu Singh
620	Shri Jit Singh, son of Nathu Singh
621	Shri Sampuran Singh, son of Nathu Singh
622	Shri Pala Singh, son of Nathu Singh
623	Shri Karnail Singh, son of Kala Singh

Serial No.	Name of person
624	Shri Dara Singh, son of Jaimal Singh
625	Shri Arjun Singh, son of Jora Singh
626	Shri Kartar Singh, son of Jora Singh
627	Shri Jaswant Singh, son of Chanda Singh
628	Shri Anokh Singh, son of Attar Singh
629	Shri Narain Singh, son of Attar Singh
630	Shri Bhag Singh, son of Attar Singh
631	Shri Balwant Singh, son of Attar Singh
532	Shri Bachhittar Singh, son of Attar Singh
633	Shri Gurdial Singh, son of Bhan Singh
634	Shri Mastan Singh, son of Deva Singh
635	Shri Inder Singh, son of Banta Singh
636	Shri Kehar Singh, son of Ishar Singh
637	Shri Kartar Singh, son of Ishar Singh
638	Shri Hazara Singh, son of Ishar Singh
639	Shri Sardara Singh, son of Ishar Singh
640	Shri Hardwari Lal, son of Lakhpat Ram
641	Shri Arjun Dass, son of Lakhpat Ram
642	Shri Ram Parshad, son of Lakhpat Ram
643	Shri Nand Ram, son of Lakhpat Ram
644	Shri Bhajan Singh, son of Hira Singh
645	Shri Mohinder Singh, son of Bachhitar Singh
646	Shri Karnail Singh, son of Natha Singh
647	Shri Santa Singh, son of Natha Singh
648	Shri Bishan Singh, son of Kala Singh
649	Shri Gurdial Singh, son of Kishan Singh
650	Shri Bhag Singh, son of Kishan Singh
651	Shri Kartar Singh, son of Kishan Singh
652	Shri Balbir Singh, son of Kishan Singh
653	Shri Kala Singh, son of Kishan Singh
654	Shri Waryam Singh, son of Bhola Singh
655	Shri Langar Bhai Arjun Singh Sahib under possession of Sant Singh Granthi
656	Shri Kishan Singh, son of Jiwan Singh
657	Shri Sajjan Singh, son of Kishan Singh
658	Shri Naurang Singh, son of Bhoga Singh
659	Shri Bachan Singh, adopted son of Kehar Singh
660	Shri Inder Singh, son of Jit Singh
661	Shri Lachhman Singh, son of Bishan Singh
662	Shri Kartar Singh, son of Bishan Singh
663	Shri Bhagwan Singh, son of Anokh Singh
664	Shrimati Gurnam Kaur, wd/o Chanan Singh.
665	Shri Kehar Singh, son of Nidhan Singh.
666	Shri Sher Singh, son of Nidhan Singh.
667	Shri Kundha Singh, son of Nidhan Singh.
668	Shrimati Malan, wd/o Bhachan Singh.
669	Shri Sohan Singh, son of Khazan Singh.
670	Shri Gurdit Chand, son of Chanan Mal.
671	Shri Kal Ram, son of Chanan Mal.
672	Shri Balwant Rai, son of Chanan Ram.
673	Shri Harna Singh, son of Hira Singh.
674	Shri Angrez Singh, son of Sohan Singh.
675	Shri Amar Singh, son of Arjan Singh.
676	Shri Balwant Singh, son of Arjan Singh.
677	Shri Kartar Singh, son of Mehtab Singh.
678	Shrimati Asso, wd/o Arjan Singh.
679	Shrimati Siri, wd/o Arjan Singh.
680	Shri Ram Singh, son of Inder Singh.
681	Shri Lachhman Singh, son of Inder Singh.
682	Shrimati Asso, daughter of Dan Kaur.
683	Shrimati Dalip Kaur, daughter of Dan Kaur.
684	Shrimati Dan Kaur, wd/o Inder Singh.
685	Shri Ranjit Singh, son of Hari Singh.
686	Shri Mohinder Singh, son of Hari Singh.

Serial No.	Name of person
687	Shri Mehanga Singh, son of Sant Singh.
688	Shri Mansha Singh, son of Sant Singh.
689	Shri Arjan Singh, Bhagwan Singh, sons of Sahib Singh.
690	Shri Gurdit Singh, son of Mukhtiar Singh.
691	Shri Waryam Singh, son of Sawan Singh.
692	Shri Karam Singh, son of Sham Singh.
693	Shri Ram Singh, son of Sham Singh.
694	Shri Nazar Singh, son of Divwan Singh.
695	Shri Kehar Singh, son of Bhola Singh.
696	Shri Banta Singh, son of Bhola Singh.
697	Shri Tara Singh, son of Sehkai Singh.
698	Shri Sarain Singh, son of Chanda Singh.
699	Shri Magh Singh, son of Chanda Singh.
700	Shri Cheta, son of Partapa.
701	Shri Bachan Singh, son of Dharam Singh.
702	Shri Sadhu Singh, son of Bhola Singh.
703	Shri Santa Singh, son of Bhola Singh.
704	Shri Kartar Singh, son of Phula Singh.
705	Shri Kehar Singh, son of Phula Singh.
705	Shri Mukhtiar Singh, son of Hardit Singh.
707	Shri Karnail Singh, son of Gurdit Singh.
708	Shri Jarnail Singh, son of Gurdit Singh.
709	Shri Lal Singh, son of Uttam Singh.
710	Shri Bishan Singh, son of Moti Singh.
711	Shri Roda Singh, son of Moti Singh.
712	Dharamshala under possession of Shri Parmanand, Chela Hari Dass.
713	Shri Bishan Singh, son of Uttam Singh.
714	Shri Bachan Singh, son of Uttam Singh.
715	Shri Rajan Singh, son of Uttam Singh.
716	Shri Narain Singh, son of Uttam Singh.
717	Shri Gurdev Singh, son of Kehar Singh.
718	Shri Surjit Singh, son of Kehar Singh.
719	Shri Malkiat Singh, son of Khear Singh.
720	Shrimati Harnam Kaur, wife of Bhur Singh.
721	Shri Rikhi Ram, son of Karouri Mal.
722	Shri Harnam Singh, son of Ishar Singh.
723	Shri Sham Singh, son of Ishar Singh.
724	Shri Nidhan Singh, son of Ishar Singh.
725	Shri Sardul Singh, son of Kishan Singh.
726	Shri Pala Singh, son of Kishan Singh.
727	Shri Waryam Singh, son of Bhola Singh.
728	Shri Atma Ram, son of Lal Chand.
729	Shri Siri Ram, son of Lal Chand.
730	Shri Kartar Singh, son of Taba Singh.
731	Shri Teha Singh, son of Taba Singh.
732	Shri Gurmeh Singh, son of Taba Singh.
733	Shri Malkiat Singh, son of Angrez Singh.
734	Shri Mohinder Singh, son of Gurdita Singh.
735	Shri Jagir Singh, son of Gurdita Singh.
736	Shri Nichhattar Singh, son of Gurdita Singh.
737	Shri Gurdial Singh, son of Sucha Singh.
738	Shri Bhag Singh, son of Sucha Singh.
739	Shri Dalip Singh, son of Sucha Singh.
740	Shri Inder Singh, son of Sucha Singh.
741	Shri Bachan Singh, son of Bhangra Singh.
742	Shri Gurmukh Singh, son of Sohela Singh.
743	Shrimati Pritam Kaur, wd/o Lal Singh.
744	Shri Inder Singh, son of Wazir Singh.
745	Shrimati Bhani, wd/o Narain Singh.
746	Shri Bhag Singh, son of Phuman Singh.
747	Shrimati Kishno, wd/o Hira Singh.
748	Shri Bhaga Singh, son of Attar Singh.
749	Shri Sham Singh, son of Natha Singh.

Serial No.	Name of person
750	Shri Pal Singh, son of Chanda Singh.
751	Shri Harnam Singh, son of Bahadur Singh.
752	Dera Hanuman Mandir Gushhain.
753	Shri Hazara Singh, son of Hira Singh.
754	Shri Kehar Singh, son of Phula Singh.
755	Shri Mehar Singh, son of Phula Singh.
756	Shri Bagher Singh, son of Phula Singh.
757	Shri Ajmer Singh, son of Phula Singh.
758	Shri Phakiria, son of Attar Singh.
759	Shri Puran Singh, son of Badan Singh.
760	Shrimati Harnam Kaur, wd/o Nihal Singh.
761	Shri Guddar Singh, son of Puran Singh.
762	Shri Buta Singh, son of Bhan Singh.
763	Shri Sarupa Singh, son of Bhan Singh.
764	Shri Gurcharan Singh, son of Lal Singh.
765	Shri Malkiat Singh, son of Lal Singh.
766	Shri Gurdial Singh, son of Narain Singh.
767	Shri Karnail Singh, son of Narain Singh.
768	Shri Gurbaksh Singh, son of Gujinder Singh.
769	Shri Surjit Singh, son of Jagraj Singh.
770	Shri Shivdev Singh, son of Gurbakash Singh.
771	Shrimati Gurdip Kaur, daughter of Surjit Singh.
772	Shri Pahara Singh, son of Pala Singh.
773	Shri Bhag Singh, son of Pala Singh.
774	Shri Gurdial Singh, son of Pala Singh.
775	Shri Bachan Singh, son of Sarmukh Singh.
776	Sari Natha Singh, son of Attar Singh.
777	Shri Bishan Singh, son of Chet Singh.
778	Shrimati Dalip Kaur, wd/o Kishan Singh.
779	Shrimati Mukhtiar Kaur, wd/o Jit Singh.
780	Shrimati Mohinder Kaur, daughter of Jit Singh.
781	Shri Chanan Singh, son of Hazara Singh.
782	Shri Narain Singh, son of Karam Singh.
783	Shri Mohinder Singh, son of Dial Singh.
784	Shri Nand Singh, son of Dial Singh.
785	Shri Hari Singh, son of Dial Singh.
786	Shri Arjan Singh, son of Dial Singh.
787	Shri Arur Singh, son of Gurdit Singh.
788	Shri Karnail Singh, son of Bagha Singh.
789	Shri Jagir Singh, son of Bagha Singh.
790	Shri Sarwan Singh, son of Kehar Singh.
791	Shri Gajjan Singh, son of Kehar Singh.
792	Shri Bhajan Singh, son of Kehar Singh.
793	Shri Sohan Singh, son of Kehar Singh.
794	Shri Mohan Singh, son of Kehar Singh.
795	Shri Basawa Singh, son of Bagha Singh.
796	Shri Sucha Singh, son of Ishar Singh.
797	Shri Bachan Singh, son of Ishar Singh.
798	Shrimati Mala, wd/o Harnam Singh.
799	Shri Sucha Singh, son of Thakar Singh.
800	Shri Gurdit Singh, son of Thakar Singh.
801	Shri Hardit Singh, son of Thakar Singh.
802	Shri Badhawa Singh, son of Bela Singh.
803	Shri Baga Singh, son of Bela Singh.
804	Shri Dula Singh, son of Tehal Singh.
805	Shri Natha Singh, son of Mal Singh.
806	Shri Tulsi Ram, son of Ishar Dass.
807	Shri Nathu Singh, son of Harnam Singh.
808	Shri Parkash Chand, son of Bhag Mal.
809	Shri Mulakh Raj, son of Bhag Mal.
810	Shri Rattan Chand, son of Bhag Mal.
811	Shri Des Raj, son of Kanshi Ram.

Serial No.	Name of person
812	Shri Hans Raj, son of Kanshi Ram.
813	Shri Sowinder Nath, son of Kanshi Ram.
814	Shri Khushi Ram, son of Ami Chand.
815	Shri Rikhi Ram, son of Lachhman Dass.
816	Shri Ram Nath, son of Tola.
817	Shri Krishan Kumar, son of Atma Ram.
818	Shri Dhanpat Ram, son of Jai Chand.
819	Shri Karori Mal, son of Badhawan Mal.
820	Shri Bhagat Singh, son of Kala Singh.
821	Shri Bhag Singh, son of Kala Singh.
822	Shri Kirpal Singh, son of Karam Singh.
823	Shri Kartar Singh, son of Karam Singh.
824	Shrimati Kuri. wd/o Chakhar Singh.
825	Shri Buta Singh, son of Harnam Singh.
826	Shri Bhan Singh, son of Tota Singh.
827	Shri Jiwan Singh, son of Attar Singh.
828	Shri Dan Singh, son of Total Singh.
829	Shri Lakhpat Ram, son of Vir Bhan.
830	Shri Balwant Rai, son of Karori Mal.
831	Shri Hazara Singh, son of Mahan Singh.
832	Shri Kirpal Singh, son of Gokha Singh.
833	Shri Bhan Singh, son of Wazir Singh.
834	Shri Inder Singh, son of Anokh Singh.
835	Shri Sucha Singh, son of Gokha Singh.
836	Shri Sudagar Singh, son of Jiwan Singh.
837	Shri Lachhman Singh, son of Harnam Singh.
838	Shri Nazar Singh, son of Ishar Singh.
839	Shri Sadhu Singh, son of Tara Singh.
840	Shri Santa Singh, son of Tara Singh.
841	Shri Banta Singh, son of Tara Singh.
842	Shri Balwant Singh, son of Chanda Singh.
843	Langar Gurdwara Skewa Bhagwan Singh Chela Pakhar Singh.
844	Shri Pritam Singh, son of Ujagar Singh.
845	Shri Mohinder Singh, son of Ujagar Singh.
846	Shri Ajit Singh, son of Ujagar Singh.
847	Shri Nazar Singh, son of Guddra Singh.
848	Shri Munshi Singh, son of Guddra Singh.
849	Shri Sohna Singh, son of Guddra Singh.
850	Shri Mohan Singh, son of Guddra Singh.
851	Shri Niranjan Singh, son of Guddra Singh.
852	Shri Labhu Singh, son of Basanta Singh.
853	Shri Chanan Singh, son of Basanta.
854	Shri Chanda Singh, son of Basanta.
855	Shri Bhagwan Singh, son of Fatta Singh.
856	Shri Gian Singh, son of Fateh Singh.
857	Shri Jagir Singh, son (adopted) of Dara Singh.
858	Shri Sham Singh, son of Khushal Singh.
859	Shri Sajjan Singh, son of Bhan Singh.
860	Gurdwara Langar Bhai Arjan Singh, Bhai Ishar Singh, Chela Bhai Narain Singh.
861	Shri Resham Singh, son of Saian Singh.
862	Shri Harbans Singh, son of Saian Singh.
863	Shri Gurdev Singh, son of Saian Singh.
864	Shri Hardev Singh, son of Saian Singh.
865	Shri Sampuran Singh, son of Arjan Singh.
866	Shi Jarnail Singh, son of Arjan Singh.
867	Shri Mahana Singh, son of Lehna Singh.
868	Shri Banta Singh, son of Bishan Singh.
869	Shri Kartar Singh, son of Bishan Singh.
870	Shri Gurdit Singh, son of Bishan Singh.
871	Shri Maghar Singh, son of Mahana Singh.
872	Shrimati Pritam Kaur, daughter of Sharimati Piaro.

Serial No.	Name of person
873	Shrimati Ajit Kaur, daughter of Shrimati Piaro.
874	Shrimati Kartar Kaur, w/o Joginder Singh.
875	Shri Pritam Dass, Chela Sant Kesar Dass.
876	Shri Arjan Singh, son of Kaka Singh alias Hardit Singh.
877	Shri Kushi Ram, son of Thakar Dass.
878	Shri Chanan Singh, son of Tara Singh.
879	Shri Jit Singh, son of Tara Singh.
880	Shri Waryam Singh, son of Mukand Singh.
881	Shri Hira Singh, son of Sawan Singh.
882	Shri Gurmukh Singh, son of Sawan Singh.
883	Shri Gurdev Singh, son of Sarmukh Singh.
884	Shri Mohinder Singh, son of Sarmukh Singh.
885	Shri Atma Singh, son of Sarmukh Singh.
886	Shri Gurnam Singh, son of Sarmukh Singh.
887	Shri Kishana, son of Diwana.
888	Shrimati Pritam Kaur, wife of Kishana.
889	Shri Duman Singh, son of Bur Singh.
890	Shri Sarain Singh, son of Bur Singh.
891	Shri Nika Singh, son of Bur Singh.
892	Shri Ghula Singh, son of Lakhu Singh.
893	Shri Vir Singh, son of Lakhu Singh.
894	Shri Brahma Nand, son of Dula Singh.
895	Shri Om Parkash, son of Dula Singh.
896	Shri Hukam Singh, son of Lal Chand.
897	Shri Puran, son of Matta.
898	Shri Kaka, son of Waryama.
899	Shri Mohinder Singh, son of Shama.
900	Shri Bathu, son of Waryama.
901	Shri Niranjana Singh, son of Shama.
902	Shri Gurdial Singh, son of Shama.
903	Shri Kaly Ram, son of Nand Ram.
904	Shri Shankar Dass, son of Nand Ram.
905	Shri Jagir Chand, son of Bhana Ram.
906	Shri Sham Lal, son of Bhana Ram.
907	Shri Madan Lal, son of Bhana Ram.
908	Shri Hira Lal, son of Bhana Ram.
909	Shri Jawala Singh, son of Gurdit Singh.
910	Shri Niranjana Singh, son of Sarup Singh.
911	Shri Chanan Singh, son of Gurdit Singh.
912	Shri Bhag Singh, son of Gurdit Singh.
913	Shrimati Viro, widow of Harnam Singh.
914	Shri Karnail Singh, son of Arjan Singh.
915	Shri Jarnail Singh, son of Arjan Singh.
916	Shri Sant Singh, son of Dhanpat Ram.
917	Shri Amar Singh, son of Dhanpat Ram.
918	Shri Babu Singh, son of Dhanpat Ram.
919	Shri Gurdial Singh, son of Dhanpat Ram.
920	Shri Pal Singh, son of Dhanpat Ram.
921	Shri Jagan Nath, son of Munshi Ram.
922	Shri Paramjit Lal, son of Ami Chand.
923	Shri Sohan Lal, son of Ami Chand.
924	Shri Kanwal Nan, son of Ami Chand.
925	Shri Jamna Dass, son of Bisakhi Ram.
926	Shri Mohan Lal, son of Bisakhi Ram.
927	Shri Sadhu Ram, son of Jagan Nath.
928	Shri Rajinder Kumar, son of Tara Chand.
929	Shri Harbans Singh, son of Nidhan Singh.
930	Shri Santa Singh, son of Baga Singh.
931	Shri Jagir Singh, son of Baga Singh.
932	Shri Sunder Singh, son of Suchet Singh.
933	Shri Munshi Singh, son of Suchet Singh.

Serial No.	Name of person
934	Shri Bichattar Singh, son of Kala Singh.
935	Shri Ujagar Singh, son of Kala Singh.
936	Shri Gulbadan Singh, son of Hazara Singh.
937	Shri Suba Singh, son of Lal Singh.
938	Shri Thana Singh, son of Bhan Singh.
939	Shri Babu Singh, son of Bhan Singh.
940	Shri Gurnam Singh, son of Rulia Singh.
941	Shri Jit Singh, son of Rulia Singh.
942	Shri Sukh Singh, son of Rulia Singh.
943	Shri Sudagar Singh, son of Rulia Singh.
944	Shri Assa Singh, son of Jiwan Singh.
945	Shri Assa Singh, son of Jiwan Singh.
946	Shrimati Kulwanti Devi, w/o Gurdit Chand.
947	Shri Niranjan Singh, son of Baga Singh.
948	Shri Chanan Singh, son of Baga Singh.
949	Shri Pahara Singh, son of Bhan Singh.
950	Shri Kartar Singh, son of Bhan Singh.
951	Shri Baby Ram, son of Todar Mal.
952	Shri Muni Lal, son of Todar Mal.
953	Shri Kirshan Chand, son of Todar Mal.
954	Shri Bachan Lal, son of Roda Mal.
955	Shri Hazari Lal, son of Gulzari Mal.
956	Shri Jit Singh, son of Bhagwan Singh.
957	Shri Bakhshish Singh, son of Bhagwan Singh.
958	Shri Pritam Singh, son of Bhagwan Singh.
959	Shrimati Jito, daughter of Bhagwan Singh.
960	Shrimati Prito, daughter of Bhagwan Singh.
961	Shrimati Jogindro, daughter of Bhagwan Singh.
962	Shri Khazan Singh, son of Uttam Singh.
963	Araji Matruka Bila Allat.
964	Shri Ranga Singh, son of Khazan Singh.
965	Shri Janga Singh, son of Khazan Singh.
966	Shri Chanan Singh, son of Khazan Singh.
967	Shri Kartar Singh, son of Mangal Singh.
968	Shri Pala Singh, son of Mangal Singh.
969	Shri Resham Singh, son of Mangal Singh.
970	Shri Mohinder Singh, son of Mangal Singh.
971	Shri Baz Singh, son of Mangal Singh.
972	Shri Udham Singh, son of Fatta Singh.
973	Shri Assa Singh, son of Natha Singh.
974	Shri Jiwan Singh, son of Tehal Singh.
975	Shri Baga Singh, son of Tehal Singh.
976	Shri Gulab Singh, son of Inder Singh.
977	Shri Dula Singh, son of Buta Singh.
978	Shri Dula Singh, son of Buta Singh.
979	Shri Gajjan Singh, son of Buta Singh.
980	Shri Kundan Lal, son of Shri Daulat Ram.
981	Shri Mam Raj, son of Arjan Dass.
982	Shri Mul Raj, son of Kanshi Ram.
983	Shri Kulwant Raj, son of Kanshi Ram.
984	Shri Lakh Raj, son of Kanshi Ram.
985	Shri Shiv Sarn Kumar, son of Kundan Lal.
986	Shri Amar Nath Pizar, adopted son of Shri Ram Rakha Mal.
987	Shri Muni Lal, son of Bhagar Ram.
988	Shri Brij Lal, son of Keval Mal.
989	Shri Dina Nath, son of Keval Mal.
990	Shri Lekh Raj, son of Keval Mal.
991	Shri Om Parkash, son of Keval Mal.
992	Shri Des Raj, son of Keval Mal.
993	Shri Brij Lal, son of Keval Mal.
994	Shri Sat Parkash, son of Hans Raj.
995	Shri Mathra Dass, son of Hans Raj.

Serial No.	Name of person
996	Shri Sat Paul, son of Hans Raj.
997	Shri Mohan Lal, son of Shri Nathu Mal.
998	Shri Madan Gopal, son of Tagu Mal.
999	Shri Dhian Singh, son of Anokh Singh
1000	Shri Natha Singh, son of Bur Singh.
1001	Shri Jagir Singh, son of Shri Nathan Singh.
1002	Shri Balbir Singh, son of Shri Natha Singh.
1003	Shri Goga Singh, son of Kehar Singh.
1004	Shri Gurdev Singh, son of Kehar Singh.
1005	Shri Jlong Singh, son of Kehar Singh.
1006	Shri Bishan Singh, son of Shri Autam Singh.
1007	Shri Kartar Singh, son of Bishan Singh.
1008	Shri Gurdial Singh, son of Shri Arur Singh.
1009	Shri Kundan Singh, son of Shri Najar Singh.
1010	Shri Munshi Singh, son of Shri Arur Singh.
1011	Shri Karnail Singh, son of Shri Arur Singh.
1012	Shri Ranjit Singh, son of Shri Natha Singh.
1013	Shri Sham Singh, son of Shri Khazan Singh.
1014	Shri Visakha Singh, son of Ganda Singh.
1015	Shri Puran Singh, son of Ganda Singh.
1016	Shri Matta Singh, son of Sawan Singh.
1017	Shri Sucha Singh, son of Shri Sawan Singh.
1018	Shri Chanan Singh, son of Shri Sawan Singh.
1019	Shri Gurbax Singh.
1020	Shri Dalip Singh, son of Shri Matta Singh.
1021	Shri Gurdip Singh, son of Matta Singh.
1022	Shri Bagu Singh, son of Gajan Singh.
1023	Shri Srain Singh, son of Prem Singh.
1024	Shri Tehla Singh, son of Shri Rur Singh.
1025	Shri Panna Lal, son of Salag Ram.
1026	Shri Charanji Lal, son of Salag Ram.
1027	Shri Sudesh Kumar son of Harbans Lal.
1028	Shri Bgushan Kumar, son of Shri Harbans Lal.
1029	Shri Pawan Kumar, son of Harbans Lal.
1030	Shri Kundan Lal, son of Shri Lal Chand.
1031	Shri Labhu Ram, son of Lal Chand.
1032	Shri Walati Ram, son of Hans Raj.
1033	Shri Dina Nath, son of Hans Raj.
1034	Shri Wadhava Mal, son of Ram Gopal.
1035	Shri Mkundan Lal, son of Shri Ram Gopal.
1036	Shri Raghbir Singh, son of Shri Nrain Singh.
1037	Shri Harpaul Singh, son of Raghbir Singh.
1038	Shri Pritpaul Singh, son of Shri Raghbir Singh.
1039	Shri Jaspual Singh, son of Shri Raghbir Singh.
1040	Shri Nand Singh, son of Shri Gurdit Singh.
1041	Shri Inder Singh, son of Shri Gurdit Singh.
1042	Shri Chanan Singh, son of Shri Kala Singh.
1043	Shri Kehar Singh, son of Shri Kala Singh.
1044	Shri Mala Mal, son of Shri Sudagar Mal.
1045	Shri Diwan Chand, son of Shri Sudagar Mal.
1046	Shri Vir Chand, son of Shri Sudagar Mal.
1047	Shri Raghu Nath Mal, son of Shri Chanan Mal.
1048	Shri Chaman Lal, son of Shri Sawan Mal.
1049	Shri Amar Nath, son of Shri Chanan Mal.
1050	Shrimati Mahan, Kaur, w/o Munshi Ram.
1051	Shri Ram Chand, son of Ganga Mal.
1052	Shri Bahy Ram, son of Shri Ganga Mal.
1053	Shri Nathu Ram, son of Jawanda Mal.
1054	Shri Tulsi Ram, son of Shri Jawanda Mal.
1055	Shri Najar Mal, son of Jawanda Mal.
1056	Shri Ram Nath, son of Shri Tela Ram.

Serial No.	Name of person
1057	Shri Bichittar Singh, son of Shri Sumand Singh.
1058	Shri Karnail Singh, son of Kehar Singh.
1059	Shri Makhan Singh, son of Shri Kehar Singh.
1060	Shri Sulakhan Singh, son of Kehar Singh.
1061	Shri Rao Singh, son of Shri Kishan Singh.
1062	Shri Bishan Singh, son of Shri Ghumand Singh.
1063	Shri Banta Singh, son of Chattar Singh.
1064	Shri Jagir Singh, son of Shri Chattar Singh.
1065	Shri Sampuran Singh, son of Shri Chattar Singh.
1066	Shri Nrain Singh, son of Shri Jiwan Singh.
1067	Shri Maghar Singh, son of Shri Basawa Singh.
1068	Shri Phuman Singh, son of Shri Kala Singh.
1069	Shri Hamir Singh, son of Shri Gurmukh Singh.
1070	Shri Tara Singh, son of Shri Hamir Singh.
1071	Shri Autam Singh, son of Shri Bhagwan Singh.
1072	Shri Harnam Singh, son of Shri Bhagwan Singh.
1073	Shri Bachan Singh, son of Shri Bhagwan Singh.
1074	Shri Mohinder Singh, son of Shri Sucha Singh.
1075	Shri Talke Singh, son of Shri Bhola Singh.
1076	Shri Karam Singh, son of Shri Bhola Singh.
1077	Shri Gulabh Singh, son of Shri Bhagar Singh.
1078	Shri Baga Singh, son of Shri Gurdit Singh.
1079	Shri Karnail Singh, son of Shri Jaga Singh.
1080	Shri Jarnail Singh, son of Shri Jaga Singh.
1081	Shri Hari Singh, son of Jaga Singh.
1082	Shri Avtar Singh, son of Shri Jaga Singh.
1083	Shri Hari Singh, son of Shri Gokal.
1084	Shri Karnail Singh, son of Gokal.
1085	Shrimati Ake, W/o Nanak.
1086	Shri Rata, son of Bura.
1087	Shri Devia, son of Dewa.
1088	Shri Ratna, son of Shama.
1089	Shri Harnama, son of Dhaman.
1090	Shri Aujagar Singh, son of Thaman.
1091	Shri Jera, son of Anokh Singh.
1092	Shri Thola, son of Anokh Singh.
1093	Shri Sardara, son of Bhola.
1094	Shri Kartara, son of Shri Bhola.
1095	Shri Hazara, son of Bhola.
1096	Shri Dewa, son of Boghi.
1097	Shri Sewa, son of Boghi.
1098	Shri Banta, son of Shri Boghi.
1099	Shri Shama, son of Boghi.
1100	Shri Wriam, son of Boghi.
1101	Shri Nathu, son of Sunder.
1102	Shri Ruldu, son of Gurdial.
1103	Shri Sajan, son of Shri Panjan.
1104	Shri Balbir Singh, son of Kundha Singh.
1105	Shri Harditta, son of Jiwan.
1106	Shri Bhag, son of Nidhana.
1107	Shri Sadhu Singh, son of Nidhana.
1108	Shri Mahan Singh, son of Shri Nidhana.
1109	Shri Mahinder Singh, son of Nidhana.
1110	Shri Madhe Singh, son of Nidhana.
1111	Shri Damman, son of Hata.
1112	Shri Thamman, son of Hata.
1113	Shri Mall, son of Sunder.
1114	Shri Sardara, son of Phuli.
1115	Shri Kartara, son of Phuli.

Serial No.	Name of persons
1116	Shri Tara, son of Phuli.
1117	Shri Nanak, son of Harnama.
1118	Shri Chanan, son of Harnama.
1119	Shri Najar, son of Harnama.
1120	Shri Dadhu, son of Wariama.
1121	Shri Phaman, son of Maghi.
1122	Shri Malli, son of Maghi.
1123	Shri Milkhi, son of Bala.
1124	Shri Mehar, son of Bala.
1125	Shri Ajmer, son of Bala.
1126	Shri Sher, son of Bala.
1127	Shri Tej, son of Bulah.
1128	Shri Manghu, son of Kaly.
1129	Shri Pritu, son of Attu.
1130	Shrimati Harmam Kaur, w/o Ishar.
1131	Shri Pala, son of Ktara.
1132	Shri Gangur son of Malhara.
1133	Shri Jit Singh, son of Sarwan.
1134	Shri Hari Singh, son of Sarwan.
1135	Shri Pirthi Singh, son of Shri Pokhar Singh.
1136	Shri Bichatar Singh, son of Hira Singh.
1137	Shri Kartar Singh, son of Hira Singh.
1138	Shri Joginder Singh, son of Kartar Singh.
1139	Shri Baldev Singh, son of Kartar Singh.
1140	Shri Gurdial Singh, son of Bishana.
1141	Shri Karpaul Singh, son of Bishana.
1142	Shri Nrinjan Singh, son of Jaimal Singh.
1143	Shri Kartar Singh, son of Jaimal Singh.
1144	Shri Pala Singh, son of Santa Singh.
1145	Shri Bichattar Singh, son of Jiwan Singh.
1146	Shri Jaswant Singh, son of Dal Singh.
1147	Shri Nand Singh, son of Dal Singh.
1148	Shri Joginder Singh, son of Harchand Singh.
1149	Shri Gurbachan Singh, son of Harchand Singh.
1150	Shri Sewa Singh, son of Harchand Singh.
1151	Shri mati Raj Kaur, W/o Kehar Singh.
1152	Shri Nigander Singh, son of Attar Singh.
1153	Shri Balaur Singh, son of Attar Singh.
1154	Shri Balbir Singh, son of Attar Singh.
1155	Shri Labhu Singh, son of Phuman Singh.
1156	Shri Teja Singh, son of Hazara Singh.
1157	Shri Gurdit Singh, son of Badan Singh.
1158	Shri Bhag Singh, son of Shri Badan Singh.
1159	Shri Kehar Singh, son of Badan Singh.
1160	Shri Daman Singh, son of Bhagat Singh.
1161	Shri Isher Singh, son of Bhagat Singh.
1162	Shri Nichatar Singh, son of Nar Singh.
1163	Shri Mukhtiar Singh, son of Nabirgan.
1164	Shri Bahal Singh, son of Nabirgan.
1165	Shri Mela Singh, son of Dyal Singh.
1166	Shri Ram Singh, son of Dyal Singh.
1167	Shri Harnam Singh, son of Dyal Singh.
1168	Shri Kartar Singh, son of Shri Dyal Singh.
1169	Shri Phuman Singh, son of Dhian Singh.
1170	Dararam Siala in the said village under the management of the present Granthi.
1171	Shri Narain Singh, son of Harnam Singh.
1172	Shri Buta Singh, son of Sham Singh.
1173	Shri Dalip Singh, son of Sham Singh.

Serial No.	Name of person
1174	Shri Bhag Singh, son of Sham Singh.
1175	Shrimati Sante, w/o Shhawa Singh.
1176	Shri Bhan Singh, son of Wariam Singh.
1177	Shri Gajan Singh, son of Wriam Singh.
1178	Shri Buta Singh, son of Natha Singh.
1179	Shri Pala Singh, son of Natha Singh.
1180	Shri Dharam Singh, son of Shri Pala Singh.
1181	Shri Sukhinder Singh, son of Pala Singh.
1182	Shri Baldev Singh, son of Pala Singh.
1183	Shri Sukhdial Singh, son of Pala Singh.
1184	Shri Jagir Singh, son of Shri Pala Singh.
1185	Shri Mohinder Singh, son of Pala Singh.
1186	Shri Darshan Singh, son of Pala Singh.
1187	Shri Chanan Singh, son of Shri Sham Singh.
1188	Shri Sawan Singh, son of Shri Kala Singh.
1189	Shri Hukam Singh, son of Kala Sohan Singh.
1190	Shri Dalip Singh, son of Arjan Singh.
1191	Shri Sher Singh, son of Arjan Singh.
1192	Shri Kehar Singh, son of Arjan Singh.
1193	Shri Ram Paul, son of Arjan Singh
1194	Shri Mehar Singh, son of Shri Arjan Singh.
1195	Shri Gajjan Singh, Fetez Singh, sons of Dan Singh.
1196	Shri Kehar Singh, son of Jiwan Singh.
1197	Shri Sher Singh, son of Jiwan Singh.
1198	Shri Santa Singh, son of Shri Harnam Singh.
1199	Shri Mangal Singh, son of Shri Nihal Singh.
1200	Shri Mit Singh, son of Shri Dhian Singh.
1201	Shri Sodagar Singh, son of Attar Singh.
1202	Shri Kishan Singh, son of Shri Keser Singh.
1203	Shri Aujagar Singh, son of Shri Buta Singh.
1204	Shri Bhag Singh, son of Sarup Singh.
1205	Shri Sampuran Singh, son of Shri Aujagar Singh.
1206	Shri Baldev Singh, son of Aujagar Singh.
1207	Shri Bichitar Singh, son of Shri Buta Singh
1208	Shri Narain Singh, son of Buta Singh.
1209	Shri Sudagar Singh, son of Buta Singh.
1210	Shri Najar Singh, son of Buta Singh.
1211	Shri Bachan Singh, son of Buta Singh.
1212	Shri Jagraj Singh, son of Buta Singh.
1213	Shri Rachhpal Singh, son of Buta Singh.
1214	Shri Milkha Singh, son of Shri Buta Singh.
1215	Shri Aujagar Singh, son of Sardara Singh.
1216	Shri Bhagat Singh, son of Shri Jita Singh.
1217	Shri Sucha Singh son of Shri Dhian Singh
1218	Shri Arjan Singh, son of Shri Pal Singh.
1219	Shri Sarban Singh, son of Shri Pal Singh.
1220	Shri Kartar Singh, son of Pal Singh.
1221	Shri Mukhtiar Singh, son of Shri Pal Singh.
1222	Shri Nihal Singh, son of Shri Parm Singh.
1223	Shri Partap Singh, son of Shri Bishan Singh.
1224	Shri Mastan Singh, son of Shri Isher Singh.
1225	Shri Mukhtiar Singh, son of Shri Ishar Singh.
1226	Shri Kesar Singh, son of Shri Attar Singh.
1227	Dharam sala Bawa Sewa Das under the management of Shri Mala Mal, son of Shri Sudagar Mal.
1228	Shri Audham Singh, son of Shir Nihal Singh.
1229	Shri Autam Singh, son of Shri Fauja Singh.
1230	Shri Bishan Singh, son of Fauja Singh.
1231	Shri Mahan Singh, son of Shir Fauja Singh.

Serial No.	Name of person
1232	Shri Balbir Singh, son of Shri Sher Singh.
1233	Shri Kartar Singh, son of Shri Nrain Singh.
1234	Shri Bhagat Singh, son of Shri Nrain Singh.
1235	Shri Niranjana Singh, son of Shri Srain Singh.
1236	Shri Mehar Singh, son of Wriam Singh.
1237	Shri Aujagar Singh, son of Sardara Singh.
1238	Common Land without allotment.
1239	Sudagar Singh, son of Kala Singh, son of Boor Singh.
1240	Shmt. Mehro Daughter of Bachitar Singh, son of Sunder Singh.
1241	Shri Boota Singh, son of Roor Singh, son of Charan Singh.
1242	Shri Lal Singh, son of Khazan Singh, son of Sahib Singh.
1243	Shri Multani Singh, son of Sujana Singh, son of Sahib Singh.
1244	Shri Ram Singh, son of Sujana Singh, son of Sahib Singh.
1245	Shri Ranjit Singh, son of Bhanga Singh, son of Dewana Singh.
1246	Shri Sardara Singh, son of Ditoo Singh, son of Desana Singh.
1247	Shri Mit Singh, son of Deva Singh, son of Shri Fateh Singh.
1248	Shri Sunder Singh, son of Kala Singh, son of Fateh Singh.
1249	Shri Ganda Singh, son of Kala Singh, son of Fateh Singh.
1250	Shri Ishar Singh, son of Kala Singh, son of Fateh Singh.
1251	Shri Boota Singh, son of Choor Singh, son of Fateh Singh.
1252	Ajmer Singh, son of Rumar Singh, son of Phoola Singh.
1253	Balwant Singh, son of Gujar Singh, son of Phoola Singh.
1254	Sant Singh, son of Gujar Singh, son of Phoola Singh.
1255	Smt. Aso, Daughter of Aas Kaur, W/o Bishan Singh, son of Phoola Singh.
1256	Smt. Dani, W/o Chanda Singh, son of Phoola Singh.
1257	Jagar Singh, son of Ram Singh, son of Jaimal Singh.
1258	Nazar Singh, son of Ram Singh, son of Jaimal Singh.
1259	Harnam Singh, son of Roor Singh, son of Himat Singh.
1260	Ram Singh, son of Gurdit Singh, son of Kala Singh.
1261	Bhan Singh, son of Gurdit Singh, son of Kala Singh.
1262	Labh Singh, son of Nurang Singh, son of Kala Singh.
1263	Dan Singh, son of Nurang Singh, son of Kala Singh.
1264	Shamsher Singh, son of Naurang Singh, son of Kala Singh.
1265	Shri Bgogas Singh, son of Nurang Singh, son of Kala Singh.
1266	Shri Harnam Singh, son of Nihal Singh, son of Wazir Singh.
1267	Shri Mukhtiar Singh, son of Sham Singh, son of Nihal Singh.
1268	Shri Hardial Singh, son of Sham Singh, son of Nihal Singh.
1269	Shri Kala Singh, son of Wariam Singh, son of Nihal Singh.
1270	Shri Thana Singh, son of Wariam Singh, son of Nihal Singh.
1271	Shri Sher Singh, son of Aila Singh, son of Wazir Singh.
1272	Shri Kehar Singh, son of Ala Singh, son of Wazir Singh.
1273	Shri Mehar Singh, son of Ala Singh, son of Wazir Singh.
1274	Shri Bachint Singh, son of Ala Singh, son of Wazir Singh.
1275	Shri Joginder Singh, son of Gian Singh, son of Nihal Singh.
1276	Shri Sunder Singh, son of Gian Singh, son of Nihal Singh.
1277	Shri Nazar Singh, son of Gian Singh, son of Nihal Singh.
1278	Shri Bahadur Singh, son of Wariam Singh, son of Nihal Singh.
1279	Shri Sudagar Singh, son of Wariam Singh, son of Nihal Singh.
1280	Shri Kartar Singh, son of Bhan Singh, son of Nihal Singh.
1281	Shri Sardar Singh, son of Bhan Singh, son of Nihal Singh.
1282	Shri Bachan Singh, son of Anokh Singh, son of Sudh Singh.
1283	Shri Lachhman Das, son of Duni Mal, son of Jiwan Mal.
1284	Shri Sadhu Ram, son of Duni Mal, son of Jiwan Mal.
1285	Shri Kartar Ram, son of Jiwan Mal, son of Jagoo Mal.
1286	Shri Kishori Lal, son of Jiwan Mal, son of Jagoo Mal.
1287	Shri Chanan Ram, son of Boori Mal, son of Jagoo Mal.
1288	Shri Baboo Ram son of Boori Mal, son of Jagoo Mal.
1289	Smt. Aas Kaur W/o Maghi Mal, son of Jagoo Mal.
1290	Shri Hans Raj, son of Kala Mal, son of Bhagata Mal.
1291	Shri Shiv Narain, son of Kala Mal, son of Bhagata Mal.

Serial No.	Name of persons
1292	Shri Amar Nath, son of Kala Mal, son of Bhagta Mal.
1293	Shri Ram Kanwar, son of Tilak Ram, son of Chhanga Mal.
1294	Shri Abnash Chand, son of Tilak Ram, son of Chhanga Mal.
1295	Shri Amrit Lal, son of Chhanga Mal, son of Bhagta Mal.
1296	Shri Nand Kanwar, son of Nagos Chand, son of Chhanga Mal.
1297	Shri Khadoo Ram, son of Ronak Ram, son of Anokh.
1298	Smt. Kirpi, W/o Labhoo Mal, son of Sunder Mal.
1299	Shri Lal Chand, son of Sunder Mal
1300	Shri Bal Mukand, son of Sunder Mal.
1301	Shri Rokha, son of Sunder Mal.
1302	Shri Inderjit, son of Bhala Mal, son of Bhagwan Dass.
1303	Shri Kashori Lal, son of Bhala Mal, son of Bhagwan Dass.
1304	Shri Panna Lal, son of Bhalla Mal, son of Bhagwan Dass.
1305	Shri Walaiti Ram, son of Bhalla Mal, son of Bhagwan Dass.
1306	Shri Khushi Ram, son of Bhalla Mal, son of Bhagwan Dass.
1307	Shri Sajan Singh, son of Hira Singh, son of Bhoop Singh.
1308	Shri Phiman Singh, son of Hira Singh, son of Bhoop Singh.
1309	Shri Lachhoo, son of Jagoo, son of Mangal.
1310	Shri Phagan, son of Jagoo, son of Mangal.
1311	Shri Baghi, son of Sadhu, son of Sangat.
1312	Shri Naurang, son of Sadhoo, son of Gangat.
1313	Shri Bhanga, son of Sadhu, son of Sangat.
1314	Shri Gurditta, son of Roghy, son of Mohra.
1315	Shri Badna, son of Rangho, son of Mohra.
1316	Shri Bhan Singh, son of Bhag Singh.
1317	Shri Amarjit Singh, son of Mawsi Singh, son of Bhag Singh.
1318	Shri Nazar Singh, son of Bhag Singh.
1319	Shri Sudagar Singh, son of Bhag Singh.
1320	Shri Surjit Singh, son of Bhag Singh.
1321	Shri Chet Singh, son of Bhag Singh.
1322	Shri Bighroo, son of Bhandi, son of Mataba.
1323	Shri Sadhu Singh, son of Bhagoo, son of Nihala.
1324	Shri Anokh Singh, son of Bhagoo, son of Nihala.
1325	Shri Bhogi, son of Bishna, son of Phagan.
1326	Shri Palawar Bishna, son of Phagan.
1327	Shri Nand Singh, son of Bishnha, son of Phagan
1328	Shri Kehra, son of Taloka Son of Ghami,
1329	Shri Sida, son of Taloka, son of Ghami.
1330	Shri Karnail, son of Thakar, son of Bishna.
1331	Mashi, son of Thakar, son of Bishana
1332	Thakar, son of Bishna.
1333	Sudagar Singh, son of Chaitu , son of Subhawz.
1334	Kala Singh, son of Chait, son of Subhawa.
1335	Banta Singh, son of Chaitu, son of Subhawa.
1336	Bhandi, son of Basawa, son of Khadka.
1337	Mehar Singh, son of Pala Singh, son of Bhasawa Singh.
1338	Peenga Singh, son of Pala Singh, son of Basawa Singh.
1339	Jai Singh, son of Labhoo , son of Basawa.
1340	Phohlo, son of Ala, son of Kharka.
1341	Kishna, son of Kharka.
1342	Shrimati Harnam Kaur, w/o Maghar Singh, son of Jalla.
1343	Darshan Singh, son of Inder Singh, son of Jalla.
1344	Makhan Singh, son of Inder Singh, son of Jalla.
1345	Arjan Singh, son of Jalla , sonof Mana.
1346	Gurdial Singh, son of Ghamandi, son of Mana.
1347	Jang Singh son of Ghamandi, son of Mana.
1348	Lal Singh, son of Ghamandi, son of Mana.
1349	Boota , son of Pritam Singh, son of Ghamandi.
1350	Sardara Singh, son of Narain Singh, son of Mana.

Serial No.	Name of person
1351	Kartar Singh, son of Narain Singh, son of Mana.
1352	Darbara Singh, son of Narain Singh, son of Mana.
1353	Hazara Singh, son of Narain Singh, son of Mana.
1354	Chanan Singh, son of Narain Singh, son of Mana.
1355	Mukhtiar Singh, son of Narain Singh, son of Mana.
1356	Gurdev Singh, son of Narain Singh, son of Mana.
1357	Mela Singh, son of Narain Singh.
1358	Munshi Rao, son of Bhagat Ram, son of Radha Krishan.
1359	Brij Lal, son of Kewal Krishan, son of Nanu Mal.
1360	Jiwan Singh, son of Harnam Singh, son of Kesroo.
1361	Sampuram Singh, son of Harnam Singh, son of Kesroo.
1362	Pooran Singh, son of Jarnam Singh, son of Kesroo.
1363	Boor Singh, son of Ghukun, son of Khushal Singh.
1364	Santa Singh, son of Bhagwana, son of Ghuku.
1365	Man Singh, son of Bhagwana, son of Ghuku.
1366	Man Singh, son of Bhagwana, son of Ghuku.
1367	Diyal Singh, son of Bhagwana son of Ghuku.
1368	Kesar Singh, son of Chatra, son of Ghuku.
1369	Gram Panchayat Koh.
1370	Kishan Singh, son of Amar Singh, son of Jawala Singh, Malati.
1371	Pal Singh, son of Order Singh.
1372	Tara Singh, son of Onder Singh, Malati.
1373	Santa Singh, son of Inder Singh Malati.
1374	Meja Singh, son of Inder Singh Malati.
1375	Sunder Singh, son of Sumghe Singh, Alati.
1376	Hira Singh, son of Kundan Lal Singh, son of Sunder Singh Alati.
1377	Jansa Singh, son of Chanda Singh, son of Chet Singh Alati.
1378	Teja Singh, son of Hari Singh, son of Lehna Singh.
1379	Bachan Singh, son of Chet Singh, son of Sadha Singh.
1380	Sucha Singh, son of Jiwan Singh, son of Sadha Singh.
1381	Mewa Singh, son of Jiwan Singh, son of Sadha Singh.
1382	Kartar Singh, son of Jiwan Singh, son of Sadha Singh.
1383	Sewa Singh, son of Gurdial Singh, son of Vir Singh.
1384	Hardayal Singh, son of Vir Singh, son Bhoo Singh.
1385	Bachan Singh, son of Jiwan Singh.
1386	Sucha Singh, son of Jowan Singh.
1387	Mewa Singh, son of Jiwan Singh.
1388	Kartar Singh, son of Jiwan Singh.
1389	Bachan Singh, son of Jiwan Singh.
1390	Sucha Singh, son of Jiwan Singh.
1391	Mewa Singh, son of Jiwan Singh.
1392	Kartar Singh, son of Jiwan Singh.
1393	Bachan Singh, son of Jiwan Singh.
1394	Sucha Singh, son of Jiwan Singh.
1395	Mewa Singh, son of Jiwan Singh.
1396	Kartar Singh, son of Jiwan Singh.
1397	Bachan Singh, son of Jiwan Singh.
1398	Sucha Singh, son of Jiwan Singh.
1399	Sucha Singh, son of Jiwan Singh.
1400	Kartar Singh, son of Jiwan Singh.
1401	Durga Dass, son of Munshi.
1402	Shrimati Lachhmu, Wife of Nak Lal, Son of Dhari Ram.
1403	Shrimati Gorjan D]o Nand Lal son of Sadi Ram.
1404	Shrimati Ram Piyari, daughter of Nand Lal.
1405	Shrimati Surasti, daughter of Nand Lal, son of Dari Ram.
1406	Jagan Nath, son of Nand Lal, son of Dhari Ram.
1407	Inder Singh, son of Chatar Singh, son of Bhoop Singh.
1408	Mohinder Singh, son of Labh Singh, son of Gara Singh.
1409	Inder Singh.

Serial No.	Name of person
1410	Inder Singh.
1411	Sewa Singh , son of Gurdial Singh.
1412	Sewa Singh.
1413	Hardial Singh, son of Vir Singh.
1414	Hardiayal Singh.
1415	Khedoo Mal, son of Ronaqi Mal, son of Anokha Mal.
1416	Roshan , son of Kartar Ram.
1417	Kaushalya Devi, daughter of Sarwan Mal.
1418	HemRaj, son of Mehnga Mal, son of Joti Ram.
1419	Gokal Chand, son of Ram Chand.
1420	Amar Nath, son of Gokal Chand.
1421	Baby Ram, son of Gokal Chand.
1422	Doola Singh, son of Ganda Singh.
1423	Shrimati Dwarki , daughter of Kaulat Ram.
1424	Vidya , daughter of Daulat Ram, son of Jiwan Mal.
1425	Shri mati Shanti, daughter of Daulat Ram, son of Jiwan Mal.
1426	Shrimati Kaushalya, daughter of Daulat Ram, son of Jiwan Mal.
1427	Lachhman Dass, son of Daulat Ram, son of Jiwan Mal.
1428	Sadhu Ram, son of Daulat Ram, son of Jiwan Mal.
1429	Shrimati Durgi , daughter of Homun Lal, son of Karta Ram.
1430	Kishori Lal, son of Jiwan Mal.
1431	Shri mati Dhanno, daughter of Boori Mal, .
1432	Shrimati Sham Devi, daughter of Boori Mal , son of Jagoo Mal.
1433	Daropadi, daughter of Boori Mal , son of Jagoo Mal.
1434	Chanam Ram, son of Boori Mal , son of Jagoo Mal.
1435	Babu Ram, son of Boori Mal, son of Jagoo Mal.
1436	Dasondha Singh, son of Mangal Singh, son of Prem Singh Alati.
1437	Santa Singh, son of Mangal Singh, son of Prem Singh Alati.
1438	Lachhman Singh, son of Mangal Singh, son of Prem Singh Alati.
1339	Munshi Singh, son of Bishan Singh.
1440	Bhag Singh, son of Bishan Singh.
1441	Hari Singh, son of Bishan Singh
1442	Wasava Singh, son of Boor Singh, son of Mewa Singh.
1443	Amar Singh, son of Rattan Singh, son of Sunder Singh.
1444	Sarwan Singh, son of Rattan Singh, son of Sunder Singh.
1445	Santokh Singh, son of Rattan Singh, son of Sunder Singh.
1446	Shrimati Bhagwan Kaur, daughter of Rattan Singh, son of Sunder Singh.
1447	Bakhshish Singh, son of Sunder Singh, son of Sewa Singh.
1448	Kishan Singh, son of Sunder Singh, son of Sewa Singh.
1449	Teja Singh, son of Kapur Singh, son of Gian Singh.
1450	Gurdial Singh, son of Inder Singh.
1451	Avtar Singh , son of Inder Singh.
1452	Shrimati Mohindro , daughter of Kartar Singh.
1453	Shamlat.
1454	Lachhman Singh, son of Payara Singh, son of Anokh Singh.
1455	Amrit Lal, son of Sarup, son of Rulia.
1456	Kewal Krishan , son of Sarup, son of Rulia.
1457	Baldev son of Sarup, son of Rulia.
1558	Shrimati Harnami Mother of Parshotam Dass, son of Rulia.
1459	Udhe Chand, son of Thakar Dass, son of Harnam Dass.
1460	Shrimati Rattan Devi, w/o Kundan Lal, son of Thakar Dass.
1461	Ved Parkash , son of Kundan Lal, son of Thakar Dass.
1462	Raj Kumar, son of Kundan Lal, son of Thakar Dass.
1463	Madan Mohan, son of Kundan Lal, son of Thakar Dass.
1464	Kishan Kumar, son of Kundan Lal, son of Thakar Dass.
1465	Shrimati Dinla Devi, daughter of Kundan Lal, son of Thakar Dass.
1466	Shrimati Shakuntala Devi, daughter of Kundan Lal, son of Thakar Dass.
1467	Grudas , son of Ramji Dass, son of Tahakar Dass.
1468	Shrimati Har Kaur, w/o Bahadur Singh, son of Ishar Singh.

Serial No.	Name of the person
1469	Jawala Singh, son of Ishar Singh, son of Gulab Singh.
1470	Niranjani Singh, son of Gian Singh, son of Hira Singh.
1471	Ranjan Singh, son of Gian Singh, son of Hira Singh.
1472	Mohinder Singh, son of Gian Singh, son of Hira Singh.
1473	Inder Singh, son of Gian Singh, son of Hira Singh.
1474	Hukam Singh, son of Gian Singh, son of Hira Singh.
1475	Gian Singh, son of Hira Singh, son of Budh Singh.
1476	Duli Singh, son of Roor Singh, son of Sawan Singh.
1477	Pooran Singh, son of Roor Singh, son of Sawan Singh.
1478	Baga Singh, son of Khazan Singh, son of Sahib Singh.
1479	Inderjit Singh, son of Bhula Singh, son of Bhagwan Dass.
1480	Kishori Lal, son of Bhula Mal, son of Bhagwan Dass.
1481	Khushi Ram, son of Bhula Mal, son of Bhagwan Dass.
1482	Panna Lal, son of Bhulla Mal, son of Bhagwan Dass.
1483	Walaiti Ram, son of Bhulla Mal, son of Bhagwan Dass.
1484	Raghunath Dass, son of Asa Mal, son of Booja Mal.
1485	Hans Raj, son of Kala Mal.
1486	Bhagta Mal.
1487	Shiv Narain, son of Kala Mal.
1488	Amar Nath, son of Bala Mal, son of Bhagta Mal.
1489	Ram Kumar, son of Tilak Ram, son of Chhanga Mal.
1490	Abnash Chand, son of Tilak Ram, son of Chhanga Mal.
1491	Amrit Rai, son of Chhanga Mal, son of Bhagta Mal.
1492	Anand Kumar, son of Nagin Chand, son of Chhanga Mal.
1493	Shrimati Kirpir, w/o Labhoo Mal, son of Sunder Mal.
1494	Gram Panchayat.
1495	Rulia Singh, son of Kahan Singh, son of Anokh Singh.
1496	Bhag Singh, son of Kala Singh, son of Anokh Singh.
1497	Raghunandan Kumar, son of Parma Nand, son of Udhho Ram.
1498	Bhushan Kumar, son of Parma Nand, son of Udhho Ram.
1499	Jawala Singh, son of Bishan Singh.
1500	Jawala Singh.
1501	Jawala Singh, son of Bishan Singh.
1502	Pritam Singh, son of Bishan Singh.
1503	Pritam Singh.
1504	Pritam .
1505	Ishar Singh, son of Roor Singh, son of Kahan Singh.
1506	Tara Singh, son of Jagat Singh, son Attar Singh.
1507	Doola Singh, son of Zora Singh, son of Jawahar Singh.
1508	Santa Singh, son of Jog Singh, son of Jawahar Singh.
1509	Shrimati, Bholi, daughter of Ala Singh, son of Deva Singh.
1510	Shrimati Santo, daughter of Alla Singh, son of Kodh Singh.
1511	Amar Singh, son of Bhola Singh, son of Kala Singh.
1512	Sham Singh, son of Hazara Singh, son of Jhanda Singh.
1513	Kartar Singh, son of Khazan Singh, son of Jhanda Singh.
1514	Banta Singh, son of Kishana Singh, son of Ishar Singh,
1515	Chanan Singh, son of Krishan Singh, son of Ishar Singh.
1516	Gurdial Singh, son of Kishan Singh, son of Ishar Singh.
1517	Hari Singh, son of Punjab Singh, son of Budh Singh.
1518	Mohinder Singh, son of Budh Singh, son of Punjab Singh.
1519	Sardul Singh, son of Budh Singh, son of Punjab Singh.
1520	Gurdit Singh, son of Ujagar Singh, son of Sham Singh.
1521	Baldev Singh, son of Balwant Singh, son of Sham Singh.
1522	Ishar Singh, son of Sobha Singh, son of Maharaj Singh.
1523	Dalip Singh, son of Ram Singh, son of Ditta Singh.
1524	Dalip Singh,
1525	Dalip Singh

Serial No.	Name of the person
---------------	--------------------

1526	Dalip Singh.
1527	Shrimati Gurdial Kaur, w/o Chanan Singh, son of Harnam Singh.
1528	Joginder Singh, son of Chanan Singh, son of Harnam Singh.
1529	Phanga Singh, son of Duman Singh, son of Harnam Singh.
1530	Shrimati Pito, daughter of Chanan Singh, son of Harnam Singh.
1531	Central Government.

TENANTS EVICTED IN NURPUR TEHSIL DISTRICT KANGRA

693. Comrade Ram Chandra : Will the Minister for Revenue be pleased to state—

- (a) the number of tenants evicted in Nurpur Tehsil, district Kangra during 1957—1963 ;
- (b) the number of those rehabilitated by Government on surplus area, upto date mentioning the locality of surplus area so offered to the said tenants ?

Sardar Ajmer Singh : (a) 40 tenants.

(b) (i) 36 tenants.

(ii) Tikkas Khanni, Raja Khas, Lodhwan, Indpur, Sanjwan, Rajgir, Badla and Rey of Nurpur Tehsil.

WHEAT AND COTTON CROPS IN THE STATE

727. Sardar Gurmit Singh : Will the Minister for Agriculture and Welfare be pleased to state—

- (a) the present yield per acre of wheat and cotton crops in the State respectively ;
- (b) the increase in yield per acre during the past 15 years of the said two crops, year-wise ;
- (c) the details of the measures so far taken by Government to ensure increase in the yield per acre for the said two crops ?

Sardar Gurbanta Singh : (a) 1095 lbs. and 254 lbs. per acre respectively.

(b) A statement is enclosed.

(c) (i) Supply of improved seeds by propagation to the cultivators.

- (ii) Use of more manure and fertilizers.
- (iii) Provision of facilities for increase of irrigation.
- (iv) Use of improved implements.
- (v) Control of insects pests and diseases.
- (vi) Other improved agricultural practices such as timely and proper method of sowing and weeding, etc.

APPENDIX I

Statement Showing average yield in lbs. per acre of wheat and Cotton crops in the Punjab State since 1948-49 to 1961-62

Crop	1948-49	1949-50	1950-51	1951-52	1952-53	1953-54	1954-55
Wheat	808	892	780	853	981	947	977
Cotton	130	198	179	191	211	242	220

Crop	1955-56	1956-57	1957-58	1958-59	1959-60	1960-61	1961-62
Wheat	837	923	902	963	918	1,077	1,095
Cotton	161	202	210	189	227	235	254

The variations in production are due to various uncontrollable factors such as floods, drought, frost, disease, etc.

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Punjab Vidhan Sabha Debates

28th February, 1963
(Morning Sitting)

Vol. 1—No. 5

OFFICIAL REPORT



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PUNJAB VIDHAN SABHA

Thursday, the 28th February, 1963 (Morning Sitting)

The Vidhan Sabha met in the Assembly Chamber, Sector 1, Chandigarh, at 9.00 a.m. of the Clock. Mr. Speaker (Shri Prabodh Chandra) in the Chair.

STARRED QUESTIONS AND ANSWERS

DAMAGE TO GOVERNMENT BUILDINGS AND ROADS IN FEROZEPURE DISTRICT

***1453. Sardar Gurcharan Singh :** Will the Minister for Planning and Development be pleased to state—

- (a) the names of roads in district Ferozepore affected by the rains and floods of September, 1962, with mileage thereof ;
- (b) the estimated amount of damage caused to the roads and Government buildings tehsilwise ;
- (c) the names and location of the Government buildings affected by the rains and floods tehsilwise in the said district ?

Sardar Darbara Singh : (a), (b) and (c) As per statement placed on the Table of the House.

Statement

Serial No.	Name of Road	Miles affected	Estimated amount	REMARKS
1	2	3	4	5
FAZILKA TEHSIL			Rs.	
1	Aohar-USmankhera Road	2, 5, 7	.. 10,000	This amount includes the cost of Restoration to road crust in all reaches directly affected by floods and does not include the cost of any remedial measures.
2	Delhi-Hissar-Sulemanki Road	250, 251	.. 5,000	
MUKTSAR TEHSIL				
3	Muktsar-Kotkapura Road	3 to 5	.. 3,000	
4	Muktsar-Ferozepore Road	16	.. 10,000	
MOGA TEHSIL				
5	Ludhiana-Ferozepore Border Road	29, 30, 31, 35, 36 and 37	55,200	
6	Moga-Kotkapura Road	.. 3, 4, 5, 8 and 9, 16, 19	52,870	
7	Moga-Harike Road	.. 4, 5, 7, 9, 10, 11, 12, 13, 14, 18, 19, 20 and 23	[9,000	
8	Moga-Badni-Ramgarh Road	4, 9, 10, 11, 14, 15, 16, 20 and 22	33,850	

[Planning and Development Minister]

Serial No.	Name of Road	Miles affected	Estimated amount	REMARKS
1	2	3	4	5
			Rs	
9	Moga-Dharamkot Road	4, 5, 8, 9 ..	5,230	
10	Bagha Purana-Nihal Singh Wala Road	1 and 12 ..	21,870	
11	Bagha Purana-Nathana-Bhucho-Kot Fateh Road	1 and 2 ..	4,610	
FEROZEPURE TEHSIL				
12	Ludhiana-Ferozepore Road	64 ..	41,450	
13	Ferozepore-Faridkot Road	3, 11, 12 and 15	5,425	
14	Ferozepore-Fazilka Road	15, 16, 18 and 20	18,900	
15	Khai-Mamdot Road	.. 3 miles ..	13,400	
16	Ferozepur-Zira Road	.. 62, 63 and 64	33,100	
17	Talwandi-Mudki Road	.. 6, 7, 8 and 9	65,350	
18	Goluwala to Guru Har Sahai Road	1 ..	5,500	
19	Talwandi-Zira Road	.. 1 and 2 ..	6,250	
ZIRA TEHSIL				
20	Ferozepur-Zira Road	.. 62, 63 and 64	30,000	
21	Talwandi-Zira Road	.. 1 and 2 ..	25,000	
22	Zira-Makhu Road	.. 45 to 50 ..	28,260	
23	Makhu-Harike Road	.. 2 ..	2,060	
24	Makhu-Gidderpindi Road	1 ..	9,300	
25	Moga-Harike Road	.. 7, 9, 10, 11, 12, 13, 14, 18, 19, 20 and 23	45,200	
26	Moga-Dharamkot Road	8 and 9 ..	10,000	
		Total ..	5,39,825	

List of buildings damaged by the floods of 1962

FEROZEPUR TEHSIL

1. *Government High School, Ferozeshah.*—Water remained standing in the village for two months and the School building has been badly damaged. The estimate of damage is about Rs 10,000.

FEROZEPURE TEHSIL

2. *Government Middle School, Machi Bugra.*—The walls of the School collapsed and damage is estimated at Rs 2,000.

TEHSIL FEROZEPURE

3. *Government High School, Sodhi Nagar.*—The School was badly damaged by rains. The damage is estimated at Rs 1,500.

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਜਿਹੜੀਆਂ ਸੜਕਾਂ ਖਰਾਬ ਹੋ ਗਈਆਂ ਹਨ ਉਨ੍ਹਾਂ ਉਤੇ ਮੁਰੰਮਤ ਦਾ ਕੰਮ ਸ਼ੁਰੂ ਹੋ ਗਿਆ ਹੈ ਜਾਂ ਨਹੀਂ ?

ਮੰਤਰੀ : ਕੁਝ ਤਾਂ ਸ਼ੁਰੂ ਹੋ ਗਿਆ ਹੈ, ਬਾਕੀ details statement ਵਿਚ ਦੇ ਦਿੱਤੀਆਂ ਗਈਆਂ ਹਨ।

BRIDGES ON DINA NAGAR-NAROT JAIMAL SINGH ROAD

*2115. *Chaudhri Sunder Singh* : Will the Minister for Planning and Development be pleased to state whether there are any bridges under construction on the Dina Nagar-Narot Jaimal Singh Road ; if so, the time by which they are likely to be completed ?

Sardar Darbara Singh : Yes . No firm date can be indicated. Completion depend on availability of funds.

ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ : ਕੀ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਇਹ ਕੰਮ ਕਦੋਂ ਤੋਂ ਸ਼ੁਰੂ ਹੋਇਆ ਹੈ ਅਤੇ definitely ਕਦੋਂ ਤਕ complete ਹੋ ਜਾਵੇਗਾ ?

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਉਨ੍ਹਾਂ ਨੇ ਦਸਿਆ ਹੈ ਕਿ ਇਹ subject to availability of funds ਹੈ। (He has stated that it is subject to the availability of funds.)

ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ : Availability ਦਾ ਕੀ ਮਤਲਬ ਹੈ? (Laughter)
Definitely ਦਸੋ ਕਿ ਕਦੋਂ ਪੂਰਾ ਹੋਵੇਗਾ? (No reply)

ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ : ਕੀ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਉਥੇ ਕਿਤਨੇ bridges ਬਣਦੇ ਪਏ ਹਨ ?

ਮੰਤਰੀ : ਸਵਾਲ ਵਿਚ ਤਾਂ ਤੁਸੀਂ ਪੁਛਿਆ ਨਹੀਂ।

ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ : ਸਵਾਲ ਵਿਚ ਹੀ ਹੈ ਜੀ।

NARWANA TOHANA ROAD

*2219. *Shri Fakiria*: Will the Minister for Planning and Development be pleased to state whether the construction of Narwana-Tohana Road has been started ; if so, the time by which it is likely to be completed ?

Sardar Darbara Singh : No. Question does not arise.

Chaudhri Inder Singh Malik : Will the Honourable Minister state whether this work will be included in the next Five-Year Plan ?

Mr. Speaker : How can he say anything about such a distant future ?

RURAL WATER-SUPPLY SCHEME AROUND VILLAGE REHAN IN DISTRICT KANGRA

*1953. *Comrade Ram Piara on behalf of Comrade Ram Chandra* : Will the Minister for Planning and Development be pleased to state—

(a) the progress so far made in connection with the Rural Water-Supply Scheme around village Rehan in tehsil Nurpur, district Kangra, giving the details of the villages proposed to be benefited thereby ;

(b) the details of the villages already covered with water pipes and the time by which the remaining villages are likely to be covered with water pipes ;

(c) whether there is any proposal to energise the wells in the said area with a view to reducing the expenditure incurred on diesel oil engines, if so, the steps, if any, taken in this connection ?

Sardar Darbara Singh : (a) The Nurpur group of villages Water Supply Scheme in the estimated amount of Rs 11,18,130 covers 37 villages including village Rehan (as per list placed on the Table of the House).

The scheme is well in progress.

(b) Progress so far made is indicated as under —

- | | |
|--|---------------------|
| (i) Water Supply already provided | .. Five Villages |
| (ii) Water Supply to be commissioned by 31st March, 1963 | .. Ten Villages |
| (iii) By 30th June, 1963 | .. Fifteen villages |
| (iv) By 30th September, 1963 | .. Seven villages |

(c) Yes ; the electric driven pumping sets are likely to be installed and put into operation by the end of 30th September, 1963; after the completion of permanent pump-chamber and the laying of the transmission line.

LIST OF VILLAGES

NAME OF VILLAGE/TIKKA

(a) *Villages already provided with piped water supply.*—(1) Rehan, Tikka Uppri Raur, Tikka Nichli Raur, Tikka Sujian, Basti Harijanan, etc. (2) Bhiral, (3) Sakri, (4) Seoh, (5) Kuthandal.

(b) *Villages in which the pipe line has been laid and water will be supplied by 31st March, 1963.*—(1) Golwan, (2) Hupang, Suthera, (3) Bullairh, (4) Raja-Ka-talab, (5) Kher, (6) Jhajwan, (7) Saujal, (8) Khukhniara, (9) Parol, (10) Barot.

(c) *Villages to which pipe line will be laid up to 30th June, 1963 and water will be supplied.*—(1) Charral, (2) Batoli, (3) Charoli, (4) Gangoti, (5) Laroon, (6) Sunet, (7) Takoli, (8) Bagroli, (9) Gubbar, (10) Hauri, (11) Matlarh, (12) Bagroli, (13) Minta, (14) Mankroli, (15) Jhumbh.

(d) *Villages in which water will be supplied by 30th September, 1963.*—(1) Chhattar, (2) Bassa, (3) Makroli, (4) Gangrot, (5) Lartha, (6) Sadial, (7) Gadrana.

STARRED QUESTION NO. 2176

Mr. Speaker : May I draw the attention of the hon. Minister to this Question which has been postponed ? Its reply did not require much of preparation and lot of information. There should be particular reasons for postponing the Questions.

श्री अमर सिंह : स्पीकर साहिब मेरे सारे सवाल postpone किये जा रहे हैं।

Mr. Speaker : I have myself taken up this point.

Chief Minister : The Minister will look into this matter.

Development and Planning Minister : I will reply the Question, Sir.
Necessary steps are being taken to complete it as early as possible.

श्री अमर सिंह : क्या वज़ीर साहिब बताएंगे कि क्या मिर्जापुर और डाटे में काम मुकमल नहीं हुआ ? असल बात यह है कि काम complete हो चुका है और इन में पानी नहीं दिया जा रहा है ।

Mr. Speaker : Did the hon. Minister reply to Question No. 2176.

Minister : I am sorry, Sir. The reply given by me relates to another Question.

श्री अध्यक्ष : मैंने उन्हें point out किया था कि इस में कोई लम्बी चौड़ी information नहीं collect करनी थी, Then why it has been postponed, (I had pointed it out to the Minister Incharge that much information was not required to be collected. Then why it has been postponed?)

Minister : Sir, I will look into it.

STARRED QUESTION NO. 2127 (POSTPONED)

Mr. Speaker : This is another postponed Question. Will the Minister concerned please look into this ?

ਖੇਤੀ ਬਾੜੀ ਅਤੇ ਭਲਾਈ ਮੰਤਰੀ : ਜਨਾਬ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਸਵਾਲ ਦੇ ਜਵਾਬ ਲਈ ਵਕਤ ਮੰਗਿਆ ਹੈ ਕਿਉਂਕਿ 126 ਮਾਰਕੀਟ ਕਮੇਟੀਆਂ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਲਿਖਿਆ ਹੈ ਅਤੇ ਸਾਰਿਆਂ ਪਾਸੋਂ ਅਜੇ ਤਕ information ਨਹੀਂ ਆਈ।

SETTING UP OF STATE MARKETING BOARD

***2210. Sardar Gian Singh Rarewala :** Will the Minister for Agriculture and Welfare be pleased to state—

- (a) whether any State Marketing Board has recently been set up under the provisions of the new Marketing Act ; if so, the names of the members thereof ;
- (b) the name of the Chairman of the said Board alongwith term of his office and emoluments offered to him, with his previous experience, if any, and academic qualifications?

Sardar Gurbanta Singh (a) Yes. The statement giving the names of the members is laid on the Table of the House.

(b) Shri Muni Lal, Director of Marketing, is the ex-officio Chairman of the Board. He is drawing Rs 1,250 per mensem in the scale of pay of Rs 1,250—50—1,500. He is a Graduate and has sufficient practical experience in agricultural marketing.

[Agriculture and Welfare Minister]

Statement

Official members (four)	NON-OFFICIALS (ELEVEN)				
	Producer members of the Committees	Members of the other registered organisations of the farmers	Progressive producers of the Punjab State	Persons licenced under section 10 of the Punjab Agriculture Produce Markets Act, 1961, as are members of the Committees	Persons representing Co-operative Societies
1	2	3	4	5	6
1. Director of Marketing for the State of Punjab	1. Shri Hakumat Rai, Member, Market Committee, Panipat, district Karnal	1. Shri Satwant Singh, President, Nasirpur Farm, Patiala	1. Shri Labh Singh G.T. Road, Ludhiana	1. Shri Darshan Singh, of Sultanwind, Member, Market, Committee, Amritsar	1. Mahant Thakur Singh, Kartarpur, district Jullundur
2. Marketing Officer	2. Shri Dilbagh Singh Chitti, resident of village Sammi-pur, district Jullundur, President, Market Committee, Jullundur Cantonment	2. Shri Siri Chand, M.L.C., Rohtak	2. Shri Waryam Singh of Dablon, district Patiala	2. Shri Jugal Kishore, Vice-President, Market Committee, Sirsa, district Hissar	2. Shri Ram Dhan, ex-M.L.C., Panipat, district Karnal
3. Registrar, Co-operative Societies, Punjab			3. Capt. Sunder Singh Lather of district Karnal		
4. Director, Animal Husbandry, Punjab					

Sardar Gian Singh Rarewala : Has the Chairman of the Board got any technical experience of the post ?

Chief Minister : There is no question of technical experience. This is a special subject of marketing.

Sardar Gian Singh Rarewala : Has he got any experience of marketing ?

Chief Minister : This is more a thing of commonsense than anything else.

सरदार गुरदयाल सिंह ढिल्लों : क्या चीफ मिनिस्टर साहिब बताएंगे कि जहां जहां technical education की जरूरत हो वहां पर common sense से ही काम चलेगा ?

मुख्य मन्त्री : आप तो जानते ही हैं कि वह political parties में हिस्सा लेते रहे हैं और किसानों में काम करते रहे हैं। तो क्या यह तजरुबा कम है ?

कामरेड राम प्यारा : क्या चीफ मिनिस्टर साहिब बताएंगे कि Marketing Board के Chairman को appoint करते वक्त कौन सा criterion सामने रखा गया था ?

चौधरी देवी लाल : सलाम करने का।

कृषि तथा कल्याण मन्त्री : इस बात का खयाल रखा गया था कि वह आदमी जो माल मण्डी में जाता है और फरोख्त होता है उसकी निगरानी कर सके, और सारे काम को देख सके।

श्री बलराम जी दास टंडन : क्या मिनिस्टर साहिब बताएंगे कि क्या यह post उन्हें शिमला की seat की ticket न देने के इवजाना में दी गई है ?

मंत्रि : एिह घिलकुल गलत है।

सरदार गुरदयाल सिंह ढिल्लों : मिनिस्टर साहिब ने अभी बताया है कि State Marketing Board का Chairman उसे लगाना था जिसे marketing का अच्छा तजरुबा हासल हो। तो क्या वह बताएंगे कि पिछले पांच सालों में श्री मुनी लाल, M.L.A. रह कर marketing का तजरुबा हासल करते रहे हैं ?

Chief Minister : To be M.L.A. is no bar to these things. M.L.As., I believe, are more effective in dealing with such problems which concern the public.

सरदार ज्ञान सिंह राढ़ेवाला : क्या वजीर साहिब फरमाएंगे कि इस post के लिए statutory provision यह नहीं था कि यह जो Chairman होगा वह Director of Marketing ही होगा। May I know what necessitated the appointment of a layman?

ਖੇਤੀ ਬਾੜੀ ਅਤੇ ਭਲਾਈ ਮੰਤਰੀ : Provision ਤਾਂ ਏਹ ਸੀ ਕਿ Marketing Board ਦਾ ਚੇਅਰਮੈਨ Director, Marketing Committees ਹੋਵੇਗਾ ਲੇਕਿਨ ਏਹ ਕੋਈ ਜ਼ਰੂਰੀ ਨਹੀਂ ਕਿ ਕਿਸੇ official ਨੂੰ ਹੀ Chairman ਬਣਾਇਆ ਜਾਵੇ। ਜਿਸ ਕਿਸੇ non-official ਨੂੰ marketing ਦਾ experience ਹਾਸਲ ਹੋਵੇ ਅੰਰ ਜ਼ਿੰਮੀਦਾਰਾਂ ਦੀ ਫਸਲ ਜੋ ਮੰਡੀਆਂ ਵਿਚ ਜਾਂਦੀ ਹੈ ਉਨ੍ਹਾਂ ਦੀ disposal ਨੂੰ ਉਹ ਅਡੀ ਤਰ੍ਹਾਂ deal ਕਰ ਸਕਦਾ ਹੋਵੇ, ਉਸ ਨੂੰ ਵੀ ਲਗਾਇਆ ਜਾ ਸਕਦਾ ਹੈ।

ਕਾਰੋਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕਿਸ Political Party ਦੇ ਨਾਲ ਸ਼੍ਰੀ ਮੁਨੀ ਲਾਲ ਦਾ ਤਅੱਲੁਕ ਹੈ ?

Chief Minister : The person appointed belongs to a most progressive political party.

श्रीमंगल सेन : मन्त्री नेमहोदय बताया है कि market में जो agricultural produce आती है उस की जो आदमी अच्छी तरह से देख भाल कर सकता है उन्होंने उस को चेयरमैन नियुक्त किया है। तो मैं यह जानना चाहता हूँ कि जिस व्यक्ति को चेयरमैन नियुक्त किया गया है क्या वह सारे पंजाब की produce की देख भाल कर सकता है ?

मुख्य मंत्री : आज तक जितने officials को चेयरमैन लगाया गया है उन में से कोई भी successful नहीं हुआ था कि जो मण्डियों में किसान की produce जाती है वह उन्हें पूरी तरह से उस की कीमत दिला सके, या जो छोटी छोटी दूसरी पेचीदगियां पैदा होती हैं उन्हें हल कर सके। इस लिए यह जरूरी था कि non-official element वहां लाया जाए। जिस के दिल में लोगों का दर्द हो उसे नामजद कर के आगे लाना चाहिए था। सो इस लिए श्री मुनी लाल को वहां लगाया गया है।

सरदार जान सिंह राइकाना : क्या मुख्य मन्त्री जी बतलाएंगे कि अगर किसी non-official को ही इस post पर लगाना था तो क्या ऐसे आदमी का इन्तखाब करने के लिए कोई applications लोगों से मांगी गई थीं ? और इस की selection के लिए यह case Public Service Commission के पास क्यों नहीं भेजा गया ?

मुख्य मंत्री : यह post भरने के लिए अब भी Public Service Commission के पास जाएगी। Temporary appointments are made for a period of six months. This case will have to go to the Public Service Commission. Applications are being invited. The Commission will finally decide the case.

कामरेड राम प्यारा : क्या चीफ मिनिस्टर साहिब या ज़रायत मन्त्री साहिब बतलाएंगे कि इस post को भरने का जो criterion उन्होंने बताया है उस के मुताबिक क्या इन्होंने कोई advertisement की थी या जिस तरह से इन्होंने Co-operative Department वालों का test लिया था, उसी तरह का कोई test hold करके यह post भरी गई है ?

मुख्य मंत्री : हम चाहते थे कि किसी non-official को लगाया जाए। पहले हम ने महकमा ज़रायत के retired Director को इस post पर काम करने के लिए कहा लेकिन वह माना नहीं था। उस के बाद हम ने non-official के लगाने के point of view को ध्यान में रखते हुए श्री मुनी लाल को लगाया। हम 6 महीने के लिए खुद ऐसी posts भर सकते हैं। छः महीने बाद यह post फिर Public Service Commission के पास भरने के लिए जाएगी जो इस के लिए अर्जियां मांगेगी।

Mr. Speaker : I think this question has been discussed sufficiently now.

चौधरी देवी लाल : मैं, जनाब, चीफ मिनिस्टर साहिब से यह पूछना चाहता हूँ कि जब Marketing Board constitute हुआ तो उस वक्त सरदार

अमरीक सिंह चीमा Board के Joint Director बनाये गये थे तो आज उन को न लगाये जाने की क्या वजह है ?

मुख्य मन्त्री : सरदार अर्जन सिंह Central Government से retire होकर आये थे, उन को यह post offer की गई थी

चौधरी देवी लाल : मैं तो, जगाव , चीमा साहिब के बारे में पूछता हूं।

श्री अध्यक्ष : आप यह इन से अलहदा discuss कर लें। यह question पहले ही बहुत discuss हो चुका है। (The hon. Member may discuss this matter with the Chief Minister separately, as this question has already been discussed sufficiently.)

Sardar Gurnam Singh : Is it a fact that his name had already been rejected by the previous Governor ?

Chief Minister : Yes, the Governor had raised some objection about him. But, that was not on this ground. Ultimately, he gave in writing that he had no objection.

Sardar Gurnam Singh : May I know the profession he was following before his appointment ?

Chief Minister : The same honourable profession which you and I are following.

Sardar Gurnam Singh : Which district does he come from ?

Chief Minister : He comes from Simla, I believe.

सरदार गुरदयाल सिंह ढिल्लों : क्या चीफ मिनिस्टर साहिब फरमायेंगे कि आया उस की appointment से पहले Government ने कोई कोशिश की थी यह पता करने की कि उनका किसी organisation से भी संबंध रहा है, या वह खुद cultivator रहे हैं या agricultural produce से उन का कोई वास्ता रहा है ?

मुख्य मन्त्री : मैं समझता हूं कि वह निहायत काबिल आदमी है। मैंने उसकी Marketing Board में की हुई speeches को पढ़ा है। I think he has acted excellently.

LOANS/SUBSIDIES TO SCHEDULED CASTES FOR PURCHASE OF AGRICULTURAL LAND IN LUDHIANA DISTRICT

*1929. **Sardar Lachman Singh Gill** : Will the Minister for Agriculture and Welfare be pleased to state the names of persons with addresses belonging to Scheduled Castes in district Ludhiana to whom loans and subsidies for the purchase of agricultural land were given during the years 1959-60, 1960-61 and 1961-62 with the amount of said loans/ subsidies advanced to each one of them ?

Sardar Gurbanta Singh : A statement containing the requisite information is laid on the Table of the House.

[Agriculture and Welfare Minister]

STATEMENT

List of persons granted subsidy for the purchase of land in Ludhiana District, during the years 1959-60, 1960-61 and 1961-62

Serial No.	Name and Parentage	Caste	Address	Amount
<i>Year 1959-60</i>				Rs.
1	Munshi Ram, son of Mange Ram	Ramdasia ..	Bounkar-Dogran ..	2,000
2	Puran Singh, son of Surain Singh	Mazhbi Sikh	Nurpur Bet ..	2,000
3	Sucha Singh, son of Jit Singh ..	Ditto ..	Ditto ..	2,000
4	Gulzar Singh ..	Ditto	Malan Bajra ..	2,000
5	Baghar Singh, son of Nathu Ram	Ramdasia ..	Gonspur ..	2,000
6	Phuman Singh, son of Telu Ram	Do ..	Do ..	2,000
7	Bachana, son of Nathu ..	Do ..	Issewal ..	2,000
8	Hazura, son of Gohara ..	Do ..	Gohaur ..	2,000
9	Bansi, son of Guran Ditta ..	Do ..	Gohar ..	2,000
10	Bal Singh, son of Sadhu Singh ..	Do ..	Buraj Mankaur ..	2,000
11	Karam Singh, son of Jiwan Singh	Mazhbi Sikh	Bardeke ..	2,000
12	Kehar Singh, son of Chuni ..	Ditto	Sherpur Khurd ..	2,000
13	Dalip Singh, son of Harnam Singh	Ditto ..	Galob Ran Singh ..	2,000
14	Sudargar Singh, son of Bishan Singh	Ditto ..	Kaunke Kalan ..	2,000
15	Nand Singh, son of Labh Singh ..	Ramdasia ..	Rasulpur Mallah ..	2,000
16	Nalha Singh, son of Buta Singh	Dalla ..	2,000
17	Bagga Singh, son of Nanak Singh	Balmiki ..	Chime Karodian ..	2,000
18	Santa Singh, son of Partap Singh	Ramdasia ..	Rattipur ..	2,000
19	Bachan Singh, son of Bagga Singh	Mazhbi Sikh	Goh ..	2,000
20	Shaman, son of Hira ..	Ramdasia ..	Shyam Garh ..	2,000
21	Rattan Singh, son of Rur Singh ..	Mazhbi Sikh	Dhilwan ..	2,000
22	Sant Singh, son of Bukhtawar Singh	Ditto ..	Machhiwara ..	2,000
23	Ram Dass, son of Manga Ram ..	Ramdasia ..	Bondal ..	2,000
<i>1960-61</i>				
24	Pala Ram, son of Ahmed ..	Balmiki ..	Fatepur Gajjran ..	2,000

Serial No.	Name and Parentage	Caste	Address	Amount
<i>1960-61—concl'd</i>				Rs
25	Bela Singh, son of Jagat Singh ..	Megh ..	Habib Ganj, Ludhiana	2,000
26	Waryam Singh, son of Jajju ..	Ramdasia ..	Mangat	2,000
27	Massa Singh, son of Hira Singh ..	Mazhbi, Sikh	Jamalpur Awana ..	2,000
28	Bhag Singh, son of Jagat Singh ..	Megh ..	Jawahar Nagar, Ludhiana	2,000
29	Rura, son of Sunder ..	Ramdasia ..	Bouner	2,000
30	Chanan Singh, son of Kishan Singh	Do ..	Panjeta	2,000
31	Sham Singh, son of Nikka Singh	Do ..	Kook Kalan	2,000
32	Arjan Singh, son of Bhalla ..	Do ..	Leharan	2,000
33	Natha Singh, son of Buta Singh	Mazhbi, Sikh	Dalla	2,000
34	Sant Ram, son of Bishan Singh ..	Ramdasia ..	Gurah	2,000
35	Isher Singh, son of Kishan Singh	Do ..	Sudhar	2,000
36	Hari Singh, son of Labh Singh ..	Do ..	Talwandi	2,000
37	Kaka Singh, son of Bagga Singh	Mazhbi, Sikh	Sherpur Khurd	2,000
38	Chand Singh, son of Kishan Singh	Ditto ..	Bassian	2,000
39	Joginder Singh, son of Ganga Ram	Ramdasia ..	Urna	2,000
40	Kaka Singh, son of Nihal ..	Do ..	Gehelwal	2,000
41	Sarwan Singh, son of Pakhar Singh	Do ..	Madpur	2,000
42	Jagat Singh-Sansi Ram ..	Do ..	Rohla	2,000
43	Nachhatar Singh, son of Naurata	Balmiki ..	Attalan	2,000
44	Fateh Singh, son of Badhawa Singh	Ramdasia ..	Muskabad	2,000
VIMUKAT JATIS				
45	Babu Ram, son of Amam Chand	Kuchband ..	Rawat	2,000
46	Babu Ram, son of Bholu Ram ..	Sansi ..	Talwandi Kalan	2,000
47	Bhagwant Singh, son of Basakha Singh	Bauria ..	Leelan Megha Walain	2,000
<i>1961-62</i>				
48	Naranjan Singh, son of Puran Singh	Ramdasia ..	Karabara	2,000
49	Bishan Singh, son of Narain Singh	Mazhbi, Sikh	Gujarwal	2,000
50	Sewa, son of Mangat Ram ..	Ramdasia ..	Ludhiana	2,000
51	Bant Singh, son of Budh Singh	Mazhbi Sikh	Bhani Benera	2,000

[Agriculture and Welfare Minister]

Serial No.	Name and Parentage	Caste	Address	Amount
				Rs
52	Piara Singh, son of Kehar Singh	Mazhbi Singh	Birmi	2,000
53	Rattan Singh, son of Sunder Singh	Ramdasia	Jatauli	2,000
54	Chanan Singh, son of Jatta Singh	Do	Dholeal	2,000
55	Ram Parkash, son of Nanak Chand	Do	Machhiwara	2,000
56	Ajit Singh, son of Bakhtawar Singh	Do	Khanna	2,000
57	Prem Singh, son of Phuman Singh	Mazhbi Sikh	Roopa	2,000
58	Dalip Singh, son of Bhajju Singh	Ramdasia	Rajowal	2,000
59	Gurdev Singh, son of Harnam Singh	Do	Maddapura	2,000
60	Santa Singh, son of Kaka Singh	Mazhbi Sikh	Bhata Dhua	2,000
61	Sadhu Singh, son of Jawala Singh	Ditto	Khaja Baja Jagraon	2,000
62	Chand Singh, son of Babu Singh	Ditto	Leelan	2,000
63	Gurdit Singh, son of Natha Singh	Bauria	Daultwal	2,000

Sardar Lachhman Singh Gill : Sir, No. information has been give to me.

Mr. Speaker : You have received it, your signatures are there.

CHARGING OF ECONOMIC RENT FOR GOVERNMENT ALLOTTED ACCOMMODATION AT CHANDIGARH

***1184. Sardar Lakhi Singh Chaudhri :** Will the Minister for Excise, Taxation and Capital be pleased to state—

- (a) whether the Chairman/Secretary, House Allotment Committee, Chandigarh issued any orders during 1959, to-date to charge economic rent from any allottee instead of 10 percent of the pay as is the usual rent fixed for accommodation allotted to Government servants at Chandigarh ; if so, the names and designations of such allottees together with the names of the department in which employed in each case ;
- (b) whether any correspondence was exchanged by the Chairman/Secretary, House Allotment Committee, or his department with the Heads of the Departments of the affected employees before passing the orders for charging economic rent ; if so, the details thereof ?

Shri Ram Saran Chand Mittal : (a) Yes. Normally a Government servant is charged rent at the rate of 10 per cent of his emoluments. If the occupation is unauthorised, economic rent is charged. A Government servant who retains the house for more than the prescribed period after transfer or retirement is liable to be charged economic rent.

The collection of the names and designation of the officials will involve labour and time incommensurate with the benefit likely to be derived from such information.

(b) No.

श्री अध्यक्ष : अगर unauthorised allottees के नाम दे देते तो क्या हर्ज था ? (What was the harm if the names of the unauthorised allottees had been given.)

मन्त्री : जो principle की बात थी वह तो मैंने अर्ज कर दी है। अगर किसी individual की बात है तो यह मेरे notice में लायें, जवाब दिया जा सकता है। ऐसे तो नाम बहुत से हो सकते हैं।

Mr. Speaker : How did the hon. Minister presume that the names were too many.

मन्त्री : यह इस लिए नहीं दिये गए क्योंकि यह जो information दी है, शायद यह काफी हो।

CINEMA SITES IN CHANDIGARH

***2062. Comrade Ram Piara :** Will the Minister for Excise, Taxation and Capital be pleased to state—

- (a) the total number of cinema sites allotted or sold by negotiations or auction so far in Chandigarh giving the location of and the price received in each case with the names of those to whom sold and to whom transferred later on ;
- (b) whether Government have recently decided to effect sale of cinema sites in Chandigarh on commercial rates to the Co-operative Societies ; if so, the date of the decision taken with the names of the Co-operative Societies to whom cinema sites have been allotted so far together with the amount realised in each case ; and the balance to be realised upto date ;
- (c) whether the sites mentioned in part (b) above have been allotted by charging commercial price or reserve price or price higher/less than the reserve price ;
- (d) the total number of applications, with their dates, received and entertained by the Capital Project authorities giving the names of bidders in respect of each cinema site in Chandigarh and the copies of the said applications be placed on the Table of the House ;
- (e) whether at present any instalments of amount have fallen in arrears from the cinema sites holders ; if so, how much amount is recoverable as arrears and the reasons, if any, for non-recovery of the same ?

Shri Ram Saran Chand Mittal : (a) A statement giving the desired information is laid on the Table of the House.

(b) No.

(c) Does not arise in view of reply against (b).

(d) The sites in Sectors 22 and 17-A were sold by open auction and

[Excise-taxation and Capital Minister]

the question of inviting applications for sale does not arise. Tenderers in respect of the third site were :—

<i>Name of Party</i>	<i>Date of opening of tenders by the Estate Officer</i>
(1) Shri Tarlochan Singh	2nd December, 1958
(2) The Movies Private Ltd., The Mall, Simla	2nd December, 1958
(3) M/s Gainda Mal-Chiranji Lal, Chandigarh	4th March, 1959
(4) M/s Nikka Mal-Piare Lal, Ludhiana	4th March, 1959
(5) Shri Hukam Chand, Kaithal	4th March, 1959
(6) M/s Singh Brothers, Chandigarh	4th March, 1959
(7) M/s Amin Chand-Piare Lal, Chandigarh	4th March, 1959

(e) Rs. 1,95,315, of which Rs 28,000 is due from M/s Sham Lal-Ram Lal in respect of site No. 32-D in Sector 17-A and the remaining from M/s Cineramas. M/s Sham Lal-Ram Lal claim a rebate of about Rs 25,000 and waiving of interest charges of about Rs 3,000 and a dispute between them and Government is pending. M/s Cineramas have claimed to make payment of the balance due from them in terms of verified claims. This contention of their's is under examination.

Statement

Total number of Cinema Sites sold so far with location	Mode of Sale	Sale Price	Name of Allottee	Area with facility, if any
(1)	(2)	(3)	(4)	(5)
One site (under Kiran Cinema) in Sector 22-D	Open Auction	1,35,000	M/s Charan Dass Rajeswar Parsa	1,800 Sq. yards } Believed to be one party. 3,392.2 Sq. yards. This site has the added advantages of shops and a restaurant. Payment could also be made in terms of verified claims
Site No. 32-D in Sector 17-A	Ditto	5,07,000	M/s Sham Lal Ram Lal	
Site No. 16 on V-4 Road in Sector 17	By negotiation, after it was not possible to sell the site by tenders called thrice on reasonable terms to a party other than that already enjoying monopoly at Chandigarh. The price obtained by negotiation was equivalent to the highest offered in the tenders invited on the second occasion	3,07,000	M/s Cineramas, 187, Gold Links, New Delhi	1,773.74 Sq. yards

कामरेड राम प्यारा : क्या वज़ीर साहिब बताएंगे कि जिन लोगों ने टेंडर दिये और अज़ियां दीं उन सब को छोड़ कर यह सिनेमा सिनरामा वालों को देने की क्या वजुहात थीं ?

मन्त्री : इस का जवाब ज़रा लम्बा चौड़ा है। इस से पहले दो सिनेमे खुली नीलामी में दिए गए थे और वह दोनों के दोनों एक ही family ने ले लिये थे। इस लिए हम चाहते थे कि यहां पर एक ही आदमी की monopoly न हो जाए। इस लिये टेंडर मांगे गए। पहले टेंडर जिन्होंने दिए उन के नाम मैंने बता दिए हैं, सरदार तरलोचन सिंह और मूवीज़ प्राइवेट लिमिटेड। इन की शर्तों से हमारी बनी नहीं, और इन के टेंडर lower थे इस लिये माने नहीं गए। दूसरी दफा 2 मार्च, 1959 को टेंडर मांगे गए। इस के जवाब में पांच पार्टियों की तरफ से टेंडर प्राप्त हुए। इन में से जो सारे टेंडरों से ज्यादा था वह 3,07,000 रुपए का था। इन में से कुछ तो valid नहीं थे और कुछ की शर्तों से हमारी बनी नहीं। इस वजह से तीसरी दफा टेंडर मांगे गए मगर इस दफा किसी ने टेंडर नहीं दिया। तब सरकार ने बात चीत कर के जो सब से ज्यादा रकम का टेंडर आया था उसी रकम में यह सिनेमा श्री गुरदीप सिंह गिल को दे दिया।

कामरेड राम प्यारा : इन्होंने बताया है कि यह by negotiation श्री गुरदीप सिंह गिल को दिया गया तो क्या यह बताएंगे कि क्या उन्होंने सरकार की शर्तें मान लीं या सरकार ने उन की शर्तें मान लीं ?

मन्त्री : दोनों पार्टियों में एक agreement हो गया। जो हमारी शर्तें थीं वह उन्होंने मान लीं और उन की शर्तों में कोई ऐसी न थी जो किसी किसम की रुकावट बनती।

कामरेड राम प्यारा : स्पीकर साहिब, यह नीलम सिनेमे की बात है। क्या मन्त्री महोदय बताएंगे कि तीसरी सिनेमा को by auction देने में क्या रुकावट थी ?

श्री अध्यक्ष : इन्होंने बताया है कि दो दफा टेंडर मांगे गए। (The hon. Minister has stated that tenders were invited twice.)

कामरेड राम प्यारा : मगर खुली नीलामी क्यों न की गई ?

मन्त्री : पहले दो सिनेमे एक ही family के पास थे, तो डर था कि कहीं उन की monopoly न हो जाए। तब negotiations की गई।

Mr. Speaker : Is there any ban that one cannot have more than one or two cinemas ?

मन्त्री : नहीं जी, उन के मुताल्लिक शिकायतें थीं कि उन की service ठीक नहीं है। (विघ्न)

आवाज़ें : लाइसेंस रद्द करवा देते।

कामरेड राम प्यारा : वज़ीर साहिब ने फरमाया है कि monopoly को खत्म करने के लिए ऐसा किया गया है। क्या Cinerama वालों के पास यही cinema है या और भी हैं ?

मन्त्री : मुझे तो पता नहीं ।

कामरेड राम प्यारा : क्या वह पता करके बता देंगे कि इस पार्टी के पास पंजाब में कितने Cinemas हैं ?

मन्त्री : Capital Project में तो और कोई नहीं है ।

पंडित मोहन लाल दत्त : क्या यह ठीक है कि जिस सरदार गुरदीप सिंह का जिक्र किया गया है वह सरदार सुरेन्द्र सिंह कैरो का सांडू है ?

Mr. Speaker : No please.

श्री बलराम जी दास टंडन : क्या वह बताएंगे कि जिस वक्त 3 लाख 7 हजार का tender आया तो कौन सी ऐसी शर्तें थीं जिन को tender देने वाले या सरकार नहीं मान सकती थी ?

मन्त्री : शर्तें तो कई थीं जिन को पढ़ने में बहुत वक्त लगेगा । दो तीन बता देता हूँ । उसकी पहली शर्त यह थी कि 25 साल तक यहां किसी को और cinema site न दी जाए, दूसरे सारा building material सरकार सप्लाई करे । इस तरह की कई शर्तें थीं जो नहीं मानी जा सकती थीं ।

श्री बलराम जी दास टंडन : सारी वजुहात बता दें ।

मन्त्री : यह बहुत लम्बा हो जाएगा अगर कहें तो पढ़ देता हूँ ।

श्री बलराम जी दास टंडन : दो तीन मोटी मोटी ही बता दें ।

Mr. Speaker : He has already stated two important reasons.

कामरेड राम प्यारा : Cinerama वालों की तरफ कब से arrears चल रहे हैं और कब तक clear हो जाएंगे ?

Mr. Speaker : It has already been stated that the matter is under consideration and that a decision will be taken now.

कामरेड राम प्यारा : स्पीकर साहिब, कितने ही अर्से से instalments due हैं और pay नहीं की जा रही है । उस बिना पर plot resume हो जाना चाहिए, लेकिन सरकार नहीं कर रही है । मैं पूछना चाहता हूँ कि कितने अर्से से instalments in arrears हैं ?

श्री अध्यक्ष : वहां cinema भी बन गया है और आप कहते हैं कि plot resume कर लेना चाहिए । (The cinema building has already been constructed there while the hon. Member is suggesting that the plot should be resumed.)

कामरेड राम प्यारा : मैं पूछना चाहता हूँ कि जो instalments उन्होंने देनी थीं वह कब due थीं, आई हैं तो कब आई हैं और अगर नहीं आई हैं तो क्यों recover नहीं की हैं ?

मन्त्री : 25 फीसदी रुपया तो उन्होंने शुरू में ही दे दिया था । एक instalment और pay कर दी । Last instalment December में due हुई है । अब दो instalments के बारे में claims का झगड़ा चल रहा है । पहले भी एक और

सिनेमा वालों के साथ इसी तरह का झगड़ा चला था। हमारे महकमे ने claim लेने से इनकार कर दिया and the matter went to Court इसी झगड़े को avoid करने के लिए हमने कहा कि इसे पहले settle कर लिया जाए ताकि झगड़ा न पड़े।

सरदार गुरदयाल सिंह ढिल्लों : क्या वज़ीर साहिब बताएंगे कि जैसा कि सवाल के part (b) में पूछा गया है Co-operative Societies को sites देने के लिए कुछ reservation की गई है या नहीं ?

मन्त्री : मैंने जवाब दे दिया है कि 'No'

सरदार गुरदयाल सिंह ढिल्लों : क्या आंइदा के लिए reservation करने का ख्याल है ?

मन्त्री : आप के विचार का ध्यान रखा जाएगा।

Sardar Gurnam Singh : Did the Government, at the time of negotiating this deal, invite the people who had already given tenders for this site ?

मन्त्री : मेरे पास इतनी details नहीं हैं।

सरदार लडमठ सिंघ गिल : मैं वज़ीर साहिब ਤੋਂ ਜਾਣਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜੇ ਪਹਿਲੇ tenders call ਕੀਤੇ ਗਏ ਜਿਸ ਵਿਚ 3.07 ਲੱਖ ਰੁਪਏ ਆਏ ਸਨ, ਇਸ ਦੇ ਬਾਰੇ ਜੇ negotiation ਕੀਤੀ ਗਈ ਉਸ ਦੀ accepting authority ਕੌਣ ਸੀ ?

ਮਨਤਰੀ : उस की accepting authority Government थी।

सरदार लडमठ सिंघ गिल : की वज़ीर साहिब ਦਸਣ ਦੀ ਖੋਚਲ ਕਰਨਗੇ ਕਿ ਪਹਿਲੇ ਜੇ tenders reject ਕੀਤੇ ਸਨ ਉਸ ਦੇ ਬਾਅਦ accepting authority ਕੌਣ ਸੀ ?

ਮਨਤਰੀ : ਗਵਰਨਮੈਂਟ ਥੀ।

सरदार लडमठ सिंघ गिल : की ਇਹ ਲਾਜ਼ਮੀ ਨਹੀਂ ਕਿ ਜੇ negotiation ਕੀਤੀ ਜਾਏ ਤਾਂ, ਜਿਸ ਦੇ ਪਹਿਲੇ tender reject ਕੀਤੇ ਗਏ ਹੋਣ ਉਸ ਨੂੰ preference ਦਿਤੀ ਜਾਂਦੀ ਹੈ ?

सिचाई तथा विद्युत मन्त्री : Terms ऐसी नहीं थीं।

Mr. Speaker : Chaudhri Sahib should know that the hon. Minister concerned is competent enough to reply questions relating to his department.

कासरेड राम प्यारा : वज़ीर साहिब ने फरमाया है कि verified claim देने की इजाज़त है तो क्या वज़ीर साहिब बताएंगे कि at the time of calling of tenders यह announce किया गया था कि verified claim देने की इजाज़त है ?

मन्त्री : इस के बारे में मेरे पास इस वक़्त information नहीं है, इस लिए मुझे notice दिया जाए।

SYPHON FOR DRAIN PASSING THROUGH KUTBA BAHMIAN TO TALLEWAL IN
DISTRICT SANGRUR

***1069. Comrade Harnam Singh Chamak** (put by Comrade Babu Singh Master on his behalf.) : Will the Minister for Irrigation and Power be pleased to state whether it is a fact that the members of the Panchayat or village Moon, tehsil Barnala, district Sangrur, have recently demanded construction of a syphon for drain passing through Kutba Bahmian to Tallewal near Kaira Rajbaha; if so, the decision, if any, taken by Government thereon ?

Chaudhri Ranbir Singh : There was no demand for a syphon earlier than the receipt of the Assembly Question. Syphon on Sehma Disty. across Tallewal Drain has now been demanded to be enlarged and necessary steps are being taken to meet the requirements.

ਕਸ਼ਤਿਤ ਬਾਦੁ ਸਿੰਘ ਮਾਸਟਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣ ਦੀ ਖੋਚਲ ਕਰਨਗੇ ਕਿ ਇਸ syphon ਨੂੰ ਬਤਸਾਤ ਤੋਂ ਪਹਿਲਾਂ ਹੀ ਬੜਾ ਕਰ ਦਿਤਾ ਜਾਵੇਗਾ ਜਾਂ ਬਾਅਦ ਵਿਚ ਬੜਾਉਣ ਦਾ ਖਿਆਲ ਹੈ ?

ਸੰਤਰੀ Syphon ਕੋ enlarge ਕਰਨੇ ਕੀ ਕੋਸ਼ਿਸ਼ ਕਰਸਾਤ ਸੇ ਪਹਲੇ ਹੀ ਕੀ ਜਾਏਗੀ ।

ADMINISTRATIVE EXPERIENCE OF ADMINISTRATIVE MEMBER OF THE STATE
ELECTRICITY BOARD

***1120. Chaudhri Hardwari Lal** : Will the Minister for Irrigation and Power be pleased to state the details of the administrative experience of the present administrative member of the State Electricity Board, in the context of the Statute governing the formation of Electricity Board in the State ?

Chaudhri Ranbir Singh : Section 5(4)(a) of the Electricity (Supply) Act, 1948 lays down,

“(4) of the members —

(a) one shall be a person who has experience of and has shown capacity in, commercial matters and administration.”

In the context of these provisions of the Statute, the present Administrative Member of the Punjab State Electricity Board possesses the following experience :—

- (i) He is the sole proprietor of a successful firm M/s. Bimal Roy Films, Jullundur.
- (ii) He is a partner in M/s Raj Kala, Bombay & M/s. K. S. Mann and Co. Jullundur.
- (iii) He is Managing Director of M/s. Punjab Tractor Private Ltd., Karnal.
- (iv) At the time of appointment as Administrative Member, he had worked as part time member of the Electricity Board from 1st August, 1959 to 4th April 1962.

Chaudhri Hardwari Lal : Will the hon. Minister kindly state if he has quoted the provision of the Electricity (Supply) Act, from the Statute or he has given the sense of the Statute ?

Minister : I have quoted from the Statute.

Chaudhri Hardwari Lal : Sir, may I point out that the hon. Minister in that case has quoted the Statute wrongly ? This is how the Statute reads—

“Of the members, one shall be a person of proved administrative ability and commercial experience.....”

and you will see, Sir, there is a lot of difference between what the hon. Minister has stated and what the Statute says.

Mr. Speaker : What the hon. Minister has stated is quite different from what the hon. Member has read out from the Statute. The hon. Minister has also stated that he has quoted from the Statute. May I know what is the exact position ?

Minister : Sir, the information which I have supplied to the House and which was supplied to me by the Department, to my best information is correct”.

Mr. Speaker : How can the hon. Minister say that what he has stated is a gospel truth when the hon. Member has read out the provision from the book/Act itself. It is a very serious matter. When anything is wrongly quoted from a particular book, it amounts to mis-representation to the House. There is a definite assertion by the hon. Member that the hon. Minister has mis-quoted the Act. Will he therefore, kindly look into the matter and see that the officers responsible for giving wrong information are properly dealt with ?

Minister : I am sorry, Sir, if it is so, and if it comes out to be incorrect, I will be the first person to come for apology and take necessary action against the officers concerned.

सरदार गुरदियाल सिंह दिल्ली : स्पीकर साहिब, उस अफसर का क्या कसूर है ; उस ने लिख दिया और इन्होंने कह दिया कि Statute में ऐसा है ।

Mr. Speaker : This reply is provided to the hon. Minister by the Officers concerned and it is written in the answer —

“Section 5(4)(a) of the Electricity (Supply) Act 1948 lays down”

So, the man who supplies this information is responsible.

Minister : Sir, for the information of my hon. Friends I may read out the portion of the answer which is given to me. It is written therein—

“Section 5(4)(a) of the Electricity Supply Act, 1948, lays down—

‘(4) of the members—

(a) one shall be a person who has experience of and has shown capacity in commercial matters and Administration.”

श्री अध्यक्ष : चौधरी साहिब, यही चीज उन्होंने पढ़ी है मगर वह इस से different है (What the hon. Member has read out is different from that what has been stated by the hon. Minister.)

Let us be clear about it. When an hon. Minister reads out the reply to any question, the entire responsibility for that information is that of the Minister concerned and the House cannot take notice of what an Officer of the Government has written there, So whatever information is supplied to the House, the responsibility about its correctness lies with the hon. Minister.

Minister : Sir, I have not got the book/Act with me here. If the information now supplied to the House is found to be wrong, I will be the first person to tender my apology to the House.

Chaudhri Hardwari Lal : Will the hon. Minister kindly state if the Member in question is a whole-time member of the Board and is devoting part of his time to his multifarious duties ?

Minister : He is a whole-time member.

Chaudhri Hardwari Lal : Sir, in the answer to my question, the hon. Minister has stated that the member in question is the sole proprietor of a firm, is the Managing Director of a concern, etc. Can he, being a whole-time Member of the Board, devote part of his time to the affairs of those concerns ?

Minister : I suppose they were his past experiences.

श्री अध्यक्ष : चौधरी साहिब, आप ने जो जवाब दिया है वह past tense में नहीं है, present tense में है। जो जवाब दिया है उस से तो यह लगता है कि वह इस वक्त इन posts को hold करते हैं। मैं अपनी information के लिए जानना चाहता हूँ कि क्या वह whole-time member है?

Can he indulge in private business acting as a Managing Director/Partner of a number of concerns? (The reply given by the hon. Minister is not in the past tense but in the present tense. From the reply it appears that the member is still holding these posts. I would like to know for my information whether he is a whole time member. Can he indulge in private business acting as a Managing Director/Partner of a number of concerns?)

Minister : I suppose a whole-time Member should not indulge in private business.

Mr. Speaker : The hon. Minister is a very old parliamentarian. The answers in the form 'I suppose', 'I think', etc. are not in the proper form. Answers that are given on the Floor of the House should be very definite. So, there should be a categorical statement whether the member in question was acting as a Managing Director etc., before his appointment as a member of the Board or is he acting as such at present also; and if the hon. Minister has not got the information with him now, he can say that he has not got the information with him at present.

Chief Minister : I am sure that the member in question is a whole time member and therefore should devote whole time to the affairs of the Board.

श्री अध्यक्ष : जो जवाब इन्होंने पढ़ा है उस में तो यह लिखा है : (It is given in the reply which he has read) that:

"He is the sole proprietor of a successful firm M/s Bimal Roy Films, Jullundur. He is a partner in M/s Rajkala Bombay and M/s K. S. Mann and Co. Jullundur. He is Managing Director of M/s Punjab Tractor Private Ltd. Karnal."

Chief Minister : It can be found out. But it can be said that a man who is a wholetime official has to devote the whole time to his job.

Mr. Speaker : If the House agrees, we can deal with this question on Monday when the Minister Incharge, I think, will be ready with the reply.

Irrigation and Power Minister : As you please, Sir, I am in your hands.

Mr. Speaker : Let it be taken up on Monday. We will proceed with this question on Monday.

सरदार गुरदियाल सिंह दिल्ली : वजीर साहिब को दो points definitely बताने चाहिये, एक तो यह कि क्या वह अपना सारा time अपनी job को devote कर रहा है या नहीं और दूसरा यह कि जिस अफसर ने information supply की है आया वह ठीक है या नहीं ?

Mr. Speaker : I am more serious about the second aspect. When the hon. Minister refers to a statute or a written document he should quote that word by word. Every word and comma thereof should be quoted. He should not give the synopsis

Chaudhri Hardwari Lal : Will we be permitted to put supplementary questions on Monday, ?

Mr. Speaker : Yes. The members will be permitted to get any clarification which they may like to have.

Chief Minister : Sir, I would request you to kindly speak at a little distance from the mike otherwise your voice is not audible.

ELECTRIFICATION OF VILLAGES IN TEHSIL NURPUR, DISTRICT
KANGRA

***1954. Comrade Ram Chandra :** Will the Minister for Irrigation and Power be pleased to state the names of villages so far electrified in Tehsil Nurpur, District Kangra, together with the names of those which are proposed to be electrified up to March, 1963 ?

Chaudhri Ranbir Singh : (a) The names of villages electrified up to December, 1962, in Nurpur Tehsil, district Kangra, are shown in annexure 'A'.

(b) No other village is proposed to be electrified in this Tehsil from January, 1963 to March, 1963.

ANNEXURE 'A'

Statement showing the names of villages electrified upto December, 1962 in Nurpur Tehsil

1. Indora
2. Ghandran
3. Indpur
4. Chanaur
5. Bhapoo Darari
6. Rajakhara
7. Kandroin Wari
8. Mohtali
9. Damtal
10. Holer
11. Surajpur
12. Shibhepura
13. Sanaur
14. Kotla
15. Tirlokpur
16. Nawansher
17. Sehuni
18. Bhul Bhatoli
19. Suliali
20. Jhangarli
21. Basa Harial
22. Baghni
23. Drug
24. Pulhari
25. Khajjian
26. Meheli
27. Saporola
28. Saman
29. Dhugh
30. Salku
31. Bheril
32. Bhadwar
33. Chogan
34. Jasur
35. Nurpur
36. Hatli

[Irrigation and Power Minister]

37. Jhagrara
38. Aprili
39. Bhaleta
40. Baranda Ghandwal
41. Bhallon
42. Chandran
43. Chandiar
44. Chhatroli
45. Dhundokhar
46. Dhanati
47. Garther
48. Ganth
49. Gajra
50. Jachh
51. Jhikli Karmi
52. Jonta
53. Jawali
54. Khanri
55. Kuther
56. Kaithal
57. Kandwal
58. Kopra
59. Lakhanpur
60. Nagni
61. Punder
62. Ther

ELECTRIFICATION OF VILLAGES ON MUKARIAN-TALWARA AND MUKARIAN-
PATHANKOT ROADS

*2101. **Principal Rala Ram** : Will the Minister for Irrigation and Power be pleased to state whether there is any proposal under the consideration of Government to electrify Hajipur, Datarpur and other villages situated on the Mukerian-Talwara and Mukerian-Pathankot Roads; if so, the time by which the proposal is likely to be implemented ?

Chaudhri Ranbir Singh : Yes. A project estimate which covers electrification of 182 villages situated on these roads has already been sanctioned. The period for the completion of the Project will depend on the availability of funds.

ELECTRIFICATION OF VILLAGES IN HISSAR DISTRICT

*2175. **Shri Amar Singh**, : Will the Minister for Irrigation and Power be pleased to state —

- (a) whether there is any scheme to electify certain villages in Hissar District during the Third Five Year Plan period;
- (b) if the reply to part (a) above be in the affirmative, the number and names of such villages, tehsil-wise in the said district which are proposed to be electrified in the First and Second years of the Third Plan ?

Chaudhri Ranbir Singh : (a) Yes.

(b) Fourty-five and Fourty-seven villages were proposed to be electrified during the 1st and 2nd year of the Third-Five Year Plan, respectively. The names of the villages which have actually been electrified are mentioned in the appendix .

APPENDIX

Villages electrified during 1961-62 in Hissar District

Kalan Bhani, Parabuwala, Rajthal, Rainwala, Mamunpur, Budanpur, Hardarwala, Handalwala, Laluwal, Kharni Kheri, Chunarpur, Girnu, Chilowal, Budana, Nathuwal, Malakpur, Mirchpur, Mewand Khurd, Mewand Kalan, Hussangarh, Latani, Nawangarh, Daulatapur, Faridpur, Bhani, Badshapur, Simbalwala, Himatpur, Fur Majra, Mirpur, Kherka, Panjumana, Sahuwal, Daryapur, Sandanwali, Patli, Rughuwana, Panniwalamata, Khuiyan, Kukranwali, Narail, Kalan, Kalauli, Bogenwal, Gijlla Khera.

Villages electrified upto December, 1962 during 1962-63

Bapura, Dang Kalan, Dang Khurd, Partia Bhima, Buguana, Dhing, Anandgarh, Bedla Khera, Dangra, Loha Khera, Badiwala, Lalode, Nangla, Nangli, Alika.

श्री अमर सिंह : क्या मन्त्री सहोदय फरमायेंगे कि गांवों को electrify करने का क्या criterion है क्योंकि बहुत से बड़े बड़े गांव अभी तक भी electrify नहीं किये गए ?

मन्त्री : इस के लिये पहले तो कई considerations होते थे लेकिन अब तो चूंकि पैसा कम हो गया है इस लिए यही consideration है कि जहां पर 11 K.V. लाईन पहुंच चुकी है उस के आस पास आधे मील के फासले पर जो गांव हैं उन को electrify किया जाए। इस तरह से State का खर्च कम होता है।

श्री अमर सिंह : क्या मिनिस्टर साहिब जानते हैं कि कई गांवों में poles तो लगा दिये गए हैं लेकिन अभी तक वहां पर बिजली नहीं पहुंचाई गई ?

मन्त्री : मुझे तो इल्म नहीं है, अगर मोंबर साहिब इत्तजाह देंगे तों दरियाफत कर लेंगे।

श्री अमर सिंह : क्या वजीर साहिब बताएं कि कई गांवों में electricity poles डाले गए हैं लेकिन वहां पर बिजली का इन्तजाम नहीं किया गया ?

मन्त्री : मुझे इस बात का इल्म नहीं अगर आप खास केस बताएं तो पता कर के बता सकता हूँ।

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਛਿੱਲੋਂ : ਕੀ ਵਜ਼ੀਰ ਕਾਹਿਬ ਦਸਣਗੇ ਕਿ ਜੇਕਰ ਉਨ੍ਹਾਂ ਦੇ ਨੋਟਿਸ ਵਿਚ ਅਜਿਹੇ ਕੇਸ ਲਿਆਂਦੇ ਜਾਣ ਜਿਥੇ ਕਿ ਅਜ ਚਾਰ ਸਾਲ ਤੋਂ ਪੋਲ ਖੜੇ ਹਨ ਪਰ ਕਰੰਟ ਨਹੀਂ ਛੱਡੀ ਗਈ ਤਾਂ ਕੀ ਉਹ ਕੋਈ ਐਕਸ਼ਨ ਲੈਣਗੇ ?

ਮੰਤਰੀ : ਜ਼ਰੂਰ ਜੀ।

ELECTRIFICATION OF VILLAGES IN DISTRICT SANGRUR

*2220. **Shri Fakiria :** Will the Minister for Irrigation and Power be pleased to state—

- (a) whether there is any scheme to electrify the villages situated in Sangrur District during the Third Five-Year Plan period ;
- (b) if the reply to part (a) above be in the affirmative, the number and names of villages in the said district which are proposed to be electrified in the first and the second year of the Third Five-Year Plan ?

Chaudhri Ranbir Singh : (a) Yes.

(b) 30 and 40 villages were proposed to be electrified during the 1st and 2nd year of the 3rd Five-Year Plan, respectively. The names of the villages which have actually been electrified are mentioned in the appendix.

APPENDIX

VILLAGES ELECTRIFIED DURING 1961-62

Bahrur, Nankiana, Maur Khurd, Dhangarh, Katoo Gill Kalan, Mansa Khurd, Chural Kalan, Chural Khurd Arnu, Sangura, Gosian Khera, Kinana, Jai Jai Wanti, Kudhi, Kishan Garh, Badgerpur, Isa Pur, Phar Wali, Favju Wal, Channa Gurmukh Singh Wala.

[Irrigation and Power Minister]

VILLAGES ELECTRIFIED DURING 1962-63

Bareta, Kishangarh, Bhadaur, Changli, Punnewal, Katron, Sheron, Gaga, Abhe Pur, Chana, Dhandiwal.

LAND AFFECTED BY 'SEM' IN LUDHIANA DISTRICT

*1811. **Babu Ajit Kumar** : Will the Minister for Revenue be pleased to state the total area of land affected by 'sem' in district Ludhiana tehsil-wise, at present and the details of the causes thereof ?

Sardar Ajmer Singh : Part I—

Tehsil Ludhiana	.. 862 acres
Tehsil Jagraon	.. 365 acres
Tehsil Samrala	.. 1,702 acres

Total	.. 2,929 acres
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Part II—

The Sem in this area is due to heavy rains. The water level is also high in this area.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣ ਦੀ ਖੋਚਲ ਕਰਨਗੇ ਕਿ ਸੇਮ ਨਾਲ ਜ਼ਿਲਾ ਨੁਕਸਾਨ ਹੋ ਗਿਆ ਹੈ ਅਤੇ ਜ਼ਮੀਨ ਖਰਾਬ ਹੋ ਗਈ ਹੈ ਇਸ ਨੂੰ ਦੂਰ ਕਰਨ ਲਈ ਸਰਕਾਰ ਨੇ ਕੋਈ ਸਕੀਮ ਬਣਾਈ ਹੈ ਤੇ ਜੇਕਰ ਤਿਆਰ ਕੀਤੀ ਹੈ ਤਾਂ ਉਸ ਦਾ ਕੀ ਅਸਰ ਪਿਆ ਹੈ ?

ਮੰਤ੍ਰੀ : ਇਥੇ ਸਕੀਮ ਦਾ ਤਾਂ ਸਵਾਲ ਹੀ ਪੈਦਾ ਨਹੀਂ ਹੁੰਦਾ।

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਇਹ ਜੋ ਜ਼ਮੀਨ ਸੇਮ ਨਾਲ ਖਰਾਬ ਹੋ ਗਈ ਹੈ ਇਹ ਕਿੰਨੇ ਸਾਲਾਂ ਤੋਂ ਖਰਾਬ ਹੋ ਰਹੀ ਹੈ ?

ਮੰਤ੍ਰੀ : ਸੇਮ ਨਾਲ ਰਕਬਾ ਸਹਿਜੇ ਸਹਿਜੇ ਖਰਾਬ ਹੁੰਦਾ ਹੈ ਇਸ ਲਈ ਕੋਈ definite ਤਾਰੀਖ ਨਹੀਂ ਦੱਸੀ ਜਾ ਸਕਦੀ।

Mr. Speaker : It is a question of details.

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੀ ਇਹ ਰਕਬਾ ਸਹਿਜੇ ਸਹਿਜੇ ਵਧਦਾ ਜਾ ਰਿਹਾ ਹੈ ?

ਸ਼੍ਰੀ ਖਪੀਕਰ : ਉਨ੍ਹਾਂ ਨੇ ਦਸਿਆ ਹੈ ਕਿ it is a developing process.

(The hon, Minister has already stated that it is a developing process)

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੀ ਜੱਸੋਵਾਲ ਤੇ ਛਡਾਲੀ ਡਰੇਨਾਂ ਕਾਰਨ ਬਹੁਤ ਸੇਮ ਹੋ ਗਈ ਹੈ ?

Mr. Speaker : How can you expect the Minister to be prepared with all the details off hand. You give a notice and he will give the reply.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਕੀ ਬਾਰਸ਼ ਹੀ ਸੇਮ ਦਾ ਕਾਰਨ ਹੈ ਜਾਂ ਇਹ ਕਾਰਨ ਹੈ ਕਿ ਨਹਿਰਾਂ ਦੀ ਖੁਦਾਈ ਠੀਕ ਨਹੀਂ ਅਤੇ ਨਿਕਾਸ ਠੀਕ ਨਹੀਂ ?

ਮੰਤ੍ਰੀ : ਮੈਂ ਨਹੀਂ ਕਹਿ ਸਕਦਾ। ਇਹ ਇਕ technical ਗਲ ਹੈ।

Mr. Speaker : Does the hon. Minister think that rain is the only cause ?

ਮੰਤ੍ਰੀ: ਜਿਥੇ, ਸਪੀਕਰ ਸਾਹਿਬ, ਨਹਿਰ ਜਾਂਦੀ ਹੈ ਜਾਂ floods ਜਿਥੇ ਆ ਜਾਂਦੇ ਹਨ ਉਥੇ water table ਓੜਾ ਹੋ ਜਾਂਦਾ ਹੈ ਅਤੇ ਸੇਮ ਹੋ ਜਾਂਦੀ ਹੈ।

PAYMENT OF COST OF REPAIRS OF PATWARKHANA AT BAROT,
TEHSIL NURPUR

*1955. Comrade Ram Chandra : Will the Minister for Revenue be pleased to state whether the cost of last repairs of Patwarkhana at Barot situted in tehsil Nurpur, district Kangra, has since been paid to the contractor concerned; if so, when ?

Sardar Ajmer Singh :

First Part .. Yes.
Second Part .. On 23rd November, 1962

EXEMPTION IN LAND REVENUE ETC. IN RESPECT OF CERTAIN AREAS OF
LAND SITUATED IN POLICE STATION AREA NAROT JAIMAL SINGH,
TEHSIL PATHANKOT

*2114. Chaudhri Sunder Singh : Will the Minister for Revenue be pleased to state—

- (a) whether it is a fact that Government took decision on 2nd March, 1960 to the effect that no land revenue, abiana, surcharge, etc. should be charged during the next ten years in respect of the land situated across the river on Pakistan side in the jurisdiction of Police Station Narot Jaimal Singh, tehsil Pathankot ; if so, a copy of the decision be laid on the Table ;
(b) whether it is a fact that the officials concerned are collecting revenue etc. against the decision of the Government ; if so, the reasons for the same ?

Sardar Ajmer Singh :(a) No particular decision was taken in respect of land situated in the jurisdiction of Police Station Narot Jaimal Singh. However, a general decision was taken in respect of lands across the river, on the Pakistan side, which came to India as a result of the Indo-Pak Border Agreement of January, 1960, which is as under :—

'For areas across the river on the Pakistan side, no land revenue, abiana, surcharge, etc., should be charged during the next ten years. The position would be reviewed thereafter.'

(b) No land revenue etc. is being collected for the lands across the river which have come to India as a result of this Agreement.

ਚੌਧਰੀ ਸੁੰਦਰ ਸਿੰਘ : ਜੇ ਉਥੇ ਵੀ ਆਬਿਆਨਾ ਲਿਆ ਜਾਂਦਾ ਹੋਵੇ ਤਾਂ ਕੀ ਗੌਰਮਿੰਟ ਉਸ ਸਿਲਸਿਲੇ ਵਿਚ ਕੋਈ steps ਲੈਣ ਲਈ ਤਿਆਰ ਹੈ ?

ਮੰਤ੍ਰੀ : ਜ਼ਰੂਰ।

ਸਰਦਾਰ ਮੱਖਣ ਸਿੰਘ : ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ ਧੁੱਸੀ ਔਰ ਦਰਿਆ ਦੇ ਦਰਮਿਆਨੀ ਇਲਾਕੇ ਦੇ ਪਿੰਡਾਂ ਵਿਚੋਂ ਮਾਮਲਾ ਉਗਰਾਹਿਆ ਜਾ ਰਿਹਾ ਹੈ ਔਰ ਇਸ ਬਾਰੇ notices ਵੀ ਜਾਰੀ ਕੀਤੇ ਗਏ ਹਨ ?

ਸ੍ਰੀ ਸਪੀਕਰ : ਉਨ੍ਹਾਂ ਨੇ ਉਨ੍ਹਾਂ ਪਿੰਡਾਂ ਬਾਰੇ ਕਿਹਾ ਹੈ ਜਿਹੜੇ ਦਰਿਆ ਤੋਂ ਪਾਰ ਪਾਕਿਸਤਾਨ side ਵਲ ਸਨ ਔਰ agreement ਤੋਂ ਬਾਅਤ ਇਸ ਪਾਸੇ ਆ ਗਏ। (The hon. Minister has stated about those villages across the river, on the Pakistan side which came to India after the agreement.)

ਸਰਦਾਰ ਮੱਖਣ ਸਿੰਘ : ਖੁੱਸੀ ਤੋਂ ਪਾਰ ਦੇ ਇਲਾਕੇ ਦੇ ਜਿਹੜੇ ਪਿੰਡ ਹਨ near border ਉਨ੍ਹਾਂ ਬਾਰੇ ਵੀ ਮਾਫੀ ਦਾ ਏਲਾਨ ਕੀਤਾ ਗਿਆ ਸੀ।

Mr. Speaker : There is a difference between the areas between River Ravi and Dhussi and the areas across the River Ravi .

ਸਰਦਾਰ ਗੁਰਬਖਸ਼ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਉਸ ਤੋਂ ਪਾਰ ਇਕ ਹੋਰ ਵੀ ਖੁੱਸੀ ਹੈ।

ਸਰਦਾਰ ਮੱਖਣ ਸਿੰਘ : ਉਸ ਰਕਬੇ ਦੇ ਮਾਮਲੇ ਬਾਰੇ objections ਕੀਤੇ ਗਏ ਸਨ। ਕੀ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦਸਣਗੇ ਕਿ.....

ਸ਼੍ਰੀ ਸਪੀਕਰ : ਤੁਸੀਂ privately ਮਨਿਸਟਰ ਸਾਹਿਬ ਨਾਲ ਗਲ ਕਰ ਲਉ।
(The hon. Member may talk over this matter with the Minister privately)

POSTS OF THE RANK OF FINANCIAL COMMISSIONERS AND
COMMISSIONERS

***1119. Chaudhri Hardwari Lal :** Will the Chief Minister be pleased to state the number of posts of the rank of Financial Commissioners and Commissioners as on 31st March 1956 and also as on 31st August, 1962 giving the reasons, if any, for the increase in their number ?

Sardar Partap Singh Kairon : The number of such posts on the 31st March, 1956, was 5 and on 31st August, 1962 was 12. The increase in the number of these posts has been due first to the integration of the Pepsu with the Punjab and then to the all round expansion in development and welfare activities of the state Government requiring more senior and experienced officers of special calibre for important posts.

Chaudhri Hardwari Lal : Will the Chief Minister kindly state how many and which of the Commissioners and Financial Commissioners are directly engaged in welfare and development activities ?

Chief Minister : The Commissioner, Patiala, was taken with them. As regards the Commissioner, Planning we got a communication from the Government of India asking that this post may be manned by a senior whole-time officer. The Financial Commissioner deals with the developmental activities. As regards Industries, a senior officer has been put there. If we really wish that industry should flourish in our State there should be an experienced and senior man at the top. Then there is a Development Commissioner for the Hilly Areas. As you know, hilly area is a tract with which we all are concerned. It needs particular attention. Therefore, one of the senior officers has been put incharge for the development of hilly areas and to remove the backwardness of that area.

Chaudhri Hardwari Lal : The Chief Minister has referred to the Commissioner, Hill Areas. Will he kindly state the length of service of this officer ?

Chief Minister : If the hon. Member gives a notice I will be able to give this information.

Pandit Mohan Lal Datta : Will the Chief Minister be pleased to state whether development, prosperity and welfare have been brought about in the State as a result of large number of these posts ?

Chief Minister : I sincerely believe that there is development in our State. Keeping in view the tremendous developmental activities we have to put senior people at the helm of affairs.

Sardar Gurdial Singh Dhillon : Will the Chief Minister be pleased to state whether besides development there is any co-ordination between the

activities of these officers as also the officers in the Industries Department ?

Chief Minister : Yes, there is co-ordination to some extent. So far as planning is concerned it is done by the Financial Commissioner incharge of this work. The Chief Minister being the incharge of the Industries Department is in an advantageous position to co-ordinate all these developmental activities. He also sees that there is co-ordination of industrial activities in the hilly areas with the Commissioner of the Hilly Areas.

Chaudhri Hardwari Lal : I would like to know from the Chief Minister as to how the integration of Pepsu with Punjab has affected the number of such posts ?

Chief Minister : With the integration of Pepsu and Punjab the post of one Divisional Commissioner came. As the amount of work has tremendously increased it is necessary to put an able man to carry out those activities.

STARRED QUESTION No. 1121 (NOT PUT)

Chaudhri Hardwari Lal : Sir as this question has become out of date I do not want to put it with your permission.

Mr. Speaker : All right.

GOVERNMENT ADVERTISEMENT GIVEN TO
RANA PARTAP, PUBLISHED FROM YAMUNA NAGAR

*1500. Comrade Shamsheer Singh Josh (put by Com. Babu Singh on his behalf) : Will the Chief Minister be pleased to state —

(a) the amount for which Government advertisements were given to 'Rana Partap' published from Yamuna Nagar during the year 1961 and also for the months of April to October, 1962 ;

(b) the annual circulation of the said paper and the reasons for the inclusion of the paper in the advertisement list ?

Sardar Partap Singh Kairon : (a) No Government advertisement was given to 'Rana Partap' published from Yamuna Nagar, during the year 1961. Only one advertisement costing Rs 114.75 was issued in the month of September, 1962 on an *ad hoc* basis.

(b) The paper has not been included in the approved list for the issue of Government advertisement and as such the annual circulation of the said paper has not yet been ascertained.

Comrade Babu Singh Master : What criteria is kept in view while giving advertisements to the papers ?

Chief Parliamentary Secretary : जिस paper को advertisement दी जाती है उस की circulation को पहले assess करके फिर देते हैं ।

सरदार गुरदनाम सिंह : क्या "राना प्रताप" की circulation assess की थी ?

चीफ पार्लियामेंट्री सेक्रेटरी : नहीं, अभी कर रहे हैं । This is the first instance.

SUPERVISORS IN PUBLIC RELATIONS DEPARTMENT

***1501. Comrade Shamsheer Singh Josh** (put by Com. Babu Singh Master on his behalf.): Will the Chief Minister be pleased to state—

- (a) the minimum qualifications, if any, fixed for recruitment to the posts of Supervisors in the Punjab Public Relations Department alongwith the age restrictions, if any, imposed for such posts ;
- (b) whether there are any Supervisors at present who do not possess the requisite qualifications ; if so, their number ;
- (c) whether any Supervisor has been recruited from Sadhaura Constituency area ; if so, his educational qualifications and age at the time of recruitment ;
- (d) whether the qualifications in his case have been waived ; if so, the reasons therefor ?

Sardar Gulab Singh (Chief Parliamentary Secretary) : (a) The minimum qualification fixed for recruitment to the posts of Supervisors is Matric or its equivalent, such as Giani, Prabhakar etc. The qualifications are relaxable in exceptional cases where the candidate is a political sufferer, or otherwise well-qualified for the field publicity work. There is no age restriction for recruitment to this post. However, Supervisors attain superannuation at the age of 55, which is the normal age for compulsory retirement.

(b) Yes, five.

(c) One Shri Gurmukh Singh Ambalvi was appointed as Rural Publicity Supervisor with effect from 24th September, 1962. He is Matric and a political sufferer having five convictions to his credit for taking part in the Independence Movement. His age was 50 years at the time of recruitment.

(d) No.

Mr. Speaker : Supplementaries will be put on this question tomorrow.

UNSTARRED QUESTIONS AND ANSWERS

COMPLAINTS AGAINST S. H. O., RUPAR

525. Comrade Shamsheer Singh Josh : Will the Home Minister be pleased to state whether the Inspector General of Police, Punjab, Superintendent of Police, Ambala and the Deputy Superintendent of Police, Rupar, have recently received any complaints against the S. H. O., Rupar ; if so, the nature of these complaints and the action taken thereon ?

Shri Mohan Lal : Yes. Four complaints were received during the last 3 months against the S. H. O., Rupar. Of these, one contained allegations of illegal gratification against S. H. O., Rupar, which were found to be baseless. In the second complaint, allegations of corruption high-handedness and misuse of power were levelled, the complainant, however, declined to produce any evidence in support of his allegations. In the third complaint, it was alleged that the S. H. O. did not register a case regarding theft of fodder, the matter is under enquiry. The

fourth complaint related to investigation of murder case of one Tarlochan Singh. This case is now under investigation with a Gazetted Officer.

CONSTRUCTION OF RUPAR SIMLA ROAD VIA NALAGARH

526. Comrade Shamsheer Singh Josh : Will the Minister for Planning and Development be pleased to state whether the Commissioner for Hill Areas, Punjab, has recently recommended the construction of Rupar-Simla road via Nalagarh ; if so, the details of the said recommendations and the time by which it is likely to be implemented .

Sardar Darbara Singh : Yes. It was recommended that the road be included in the III Five Year Plan ; and it has been done by its inclusion in the additional Hilly Area Road Programme.

APPLICATIONS FOR INDUSTRIAL LOANS IN PATIALA DISTRICT

536. Comrade Bhan Singh Bhaura : Will the Chief Minister be pleased to state the names of the firms in Patiala District which applied for Industrial Loans during the years from 1956 to 1962 alongwith the amount of loan applied for and the dates on which applications were made for such loans by each firm ?

Sardar Partap Singh Kairon : It is not in public interest to disclose the names of the applicants.

TRANSPORT COMPANIES IN PATIALA DISTRICT

537. Comrade Bhan Singh Bhaura : Will the Chief Minister be pleased to state —

- (a) the number of registered Transport Companies in Patiala District at present;
- (b) the names and addresses of the said companies alongwith number of vehicles owned by them and workers employed by them ?

Sardar Partap Singh Kairon : (a) 28.

(b) A statement giving the requisite information is laid on the Table of the House.

STATEMENT :-

Serial No.	Name and address of Company	No. of Vehicles owned	Workers employed by them
1	Janta Transport Service (Regd.), Rajpura	5	12
2	Patiala Bus Service (P) Ltd., H. O., Sirhind	50	140
3	National Transport and Engineering Co. (P) Ltd Patiala	12	23

[Chief Minister]

4	People Bus Service (Regd.), Nabha	..	1	3
5	Samana Bus Service (Regd.), 63, Patiala	..	2	5
6	Samana Bus Service (Regd.), 65, Patiala	..	11	8
7	Samana Roadways (Regd.), Patiala	..	4	11
8	Public Bus Service (Regd.), Patiala	..	3	7
9	Fatehgarh Sahib Bus Service (P) Ltd., Sirhind	..	16	42
10	Calcutta Bus Service (P), Ltd.	..	5	12
11	New Age Publication Ltd., Patiala	..	1	3
12	Afghan Bus Service (Regd.), Patiala	..	4	10
13	Green Bus Service (Regd.), Patiala	..	6	14
14	Lok Sewak Bus Service (Regd.), Sirhind	..	5	11
15	Hira Bus Service (Regd.), Patiala	..	5	3
16	Baba Bus Service (Regd.), Patiala	..	8	12
17	Khalsa Bus Service (Regd.), Patiala	..	2	3
18	Jain Motor (Regd.), Patiala	..	3	7
19	Narwana Motor Transport Co., (Regd.), Samana		7	16
20	Bir Bus Service (Regd.), Patiala	..	7	15
21	Partap Roadways (Regd.), Patiala	..	6	13
22	Janta Co-op. Transport Society, Ltd., Patiala	..	2	5
23	Patiala Roadways (Regd.), Patiala	..	7	15
24	Gobindgarh Roadways (Regd.), Gobindgarh	..	7	15
25	Nabha Transport (Regd.), Nabha	..	5	11
26	Ludhiana Bus Service (Regd.), Nabha	..	7	16
27.	Khushal Bus service Regd., Patiala		5	11
28.	Sirhind Bus Syndicate, (P) Ltd. H. O. Sirhind.		1	3

T. A. DRAWN BY B. D. O., PANIPAT

559. Chaudhri Inder Singh Malik : Will the Minister for Planning and Development be pleased to state the amount of T. A. drawn by B. D. O., Panipat from January, 1962 to date, date-wise ?

Sardar Darbara Singh : The amount of T. A. drawn by Block Development and Panchayat Officer, Panipat, from January, 1962 to date is given below :—

Month	Number of touring days in the month	Amount of T. A. for the month
April, 1962 to June, 1962	19	Rs. 206.94
July, 1962 August, 1962 September, 1962	12 } 18 } 17 }	121.48
October, 1962	13	47.24

The Block Development and Panchayat Officer, remained on training from 21st May, 1962 to 29th May, 1962 and from 3rd June, 1962, to 11th June, 1962 organised by the Oriental Training Centre, Nilokheri.

ENQUIRIES AGAINST GENERAL MANAGER PANIPAT
CO-OPERATIVE SUGAR MILLS LTD.

560. Chaudhri Inder Singh Malik : Will the Chief Minister be pleased to state —

- whether he is aware of the fact that the Board of Directors of the Panipat Co-operative Sugar Mills Ltd. in its meeting held on 21st October, 1962, have ordered an inquiry against the General Manager of the Mill ; if so, the details of the charges levelled against him ;
- whether Government are also contemplating any action against the General Manager on the basis of the charges levelled by the Board ?

Sardar Partap Singh Kairon : (a) Yes. A statement of charges is placed on the Table of the House.

(b) No, because the Board of Directors decided to drop the charges against the General Manager at the meeting held on 15th December, 1962.

[Chief Minister]

Statement of allegations against the General Manager

1. Misuse of the vehicles of the Mills.
2. Shortage of fire-wood weighing 5,600 Mds. reported to have been sold to some brick kiln contractors for about Rs 15,000 and no sale money has been deposited in the account of the factory.
3. Repair of private tractor by workers of the Mill.
4. Non-renewal of the licence of factory guns on due date.
5. Payment of special reward/allowance in lieu of weekly rests and holidays to the employees without the approval of the Board of Directors.
6. Appointment of staff without the approval of the Board of Directors.
7. Failure to take action regarding theft of Mills stores recovered from the adjoining fields.
8. Failure to inform the Court that S. Balwant Singh, Assistant Engineer who was dismissed from the service of the Mills had taken up service elsewhere ; as a result of which the Mill had to pay Rs 8,000 to the dismissed Assistant Engineer.
9. Giving contracts to a contractor involved in the embezzlement case along-with S. Balwant Singh dismissed Assistant Engineer.
10. Failure to take action regarding payment of Rs 2,853 the payee of which is not shown in the books.
11. Failure to take action on the report of the auditors regarding recoveries from defaulters.
12. Non-maintenance of telephone calls register.
13. Payment of an excess T. A./D. A. to the employees during the years 1958 to 1962.
14. Excess claim of incidental charges which was not permissible to the General Manager.
15. Non-compliance of auditor's reports.
16. Absence of original vouchers in support of payments on account of iron and steel during the years 1957-58.
17. Absence of original invoice and bill for Rs 23,964.78 on account of machinery purchased from Skoda Private Ltd., in the year 1956-57, paid through the State Bank of India.
18. Unplanned advances made to the contractors during the years 1957-58 and 1958-59 which are still outstanding.
19. Giving of the contract of the canteen in 1953 without calling tenders and without the approval of the Board of Directors.
20. Misuse of factory store for personal use.
21. Loss of log book of travels for the period from 1st July, 1957 to 31st December, 1957.
22. Failure to submit the returns to the Excise Department in time, resulting in a loss of Rs 85,000 on account of rebate.
23. Infringement of instructions issued by the Registrar, Co-operative Societies, Punjab, with regard to contracts.

24. Deplorable conditions of stores, accounts, cane accounts, and General accounts.
25. Purchase of stationery without calling quotations /tenders.
26. Installation of tube well of the factory in his own land and misappropriation of bricks belonging to the factory in the construction of his Kothi.

DAMAGE TO JASSOWAL DRAINS IN LUDHIANA DISTRICT

573. Babu Ajit Kumar : Will the Minister for Irrigation and Power be pleased to state the causes of recent damage to Jassowal Drain in Jagraon Tehsil of Ludhiana District together with the names of villages affected thereby ?

Chaudhri Ranbir Singh Recent damage to Jassowal Drain was caused by the unprecedented floods in the catchment area of this drain yielding discharge 10 times more than the designed capacity. Affected villages were Jagraon, Kothas, Malak and Kaler.

SCARCITY OF COAL IN LUDHIANA DISTRICT

584. Sardar Lachhman Singh Gill : Will the Home Minister be pleased to state whether the Government received any complaints during the period from 1st January, 1962 to date regarding scarcity of coal in Ludhiana District ; if so, the action, if any, taken or proposed to be taken by Government to remove this scarcity ?

Shri Mohan Lal : No.

COMMUNITY PROJECT SCHOOLS IN LUDHIANA DISTRICT

585. Sardar Lachhman Singh Gill : Will the Chief Minister be pleased to state—

- (a) the number of Community Projects Schools started in the year 1953, in Ludhiana District ;
- (b) the details of the facilities provided to the staff of the said schools after their provincialization in March, 1957 ?

Sardar Partap Singh Kairon : (a) None.

(b) Does not arise.

PURCHASE OF LAND BY HARIJAN WELFARE DEPARTMENT
IN FEROZEPUR DISTRICT

621. Sardar Jagjit Singh Gogoani : Will the Minister for Agriculture and Welfare be pleased to state—

- (a) the total area of land purchased by the Harijan Welfare Department in Ferozepur District from 1st January, 1957 to 31st December, 1962;
- (b) the names of persons from whom the said lands were purchased together with the amount if any, paid or yet to be paid to them in each case ;
- (c) the dates on which the Land Selection Committees of the said District recommended the purchase of the said lands ;
- (d) the names of persons to whom the said lands have been allotted under the Harijan Welfare Scheme during the period referred to in part (a) above ?

Sardar Gurbanta Singh (a) to (d) The requisite information is given in the statement.

STATEMENT

Serial No.	(a)			Name	(b)		Date on which Land Selection Committee recommended purchase.	(c)	(d)
	Total area of land purchased from 1st January, 1957 to 31st December, 1962				Amount paid	Amount yet to be paid			
1	2	3	4	5	6	7			
	A	K	M	Rs	Rs				
1	65	0	15	Shri Kanwarjit Singh, son of Shri S. Harcharan Singh and S. Harcharan Singh, son of Balwant Singh	58,500	Nil	5th February, 1958	1. Dasonda Singh, son of Mela Singh. 2. Lal Singh son of Khema Singh. 3. Sandhura Singh, son of Isher Singh. 4. Hari Singh, son of Rattan Singh. 5. Santosh Singh, son of Kala Singh. 6. Makand Singh, son of Bishan Singh. 7. Ujagar Singh, son of Nandar Singh. 8. Jawala Singh, son of Natha Singh. 9. Ram Dial son of Chamn Singh. 10. Bachittar Singh, son of Margel Singh. 11. Hardial Singh, son of Nanak Singh. 12. Sajjan Singh, son of Jhoba Singh. 13. Mehnga Singh, son of Sardarki.	
2	71	5	10	Shri Suraj Shamsar, Jang Bahader and Shakti Shamsheer, Jang Bhahader, sons of Wing Commander, Shri Rupchand.	52,042/8	Nil	15th February, 1958	1. Maghi Ram, son of Sant Ram. 2. Kehar Singh, son of Wazir Singh. 3. Mara Singh, son of Sohha Singh. 4. Jogga Singh, son of Mohan Singh. 5. Sunder Singh, son of Anokhi Singh 6. Chanan Ram, son of Vira Ram 7. Jarnail Singh, son of Hakam Singh 8. Gurdial son of Kartar Singh	

Address :—

Village Sarai Naga, Post
Office Bariawala, Tehsil,
Muktsar

3 139 1 14 Smt. Dawarki Devi, Widow of Shri Mauli Ram 1,13,500 12,500 9th April, 1959

Address—

Village Chaktamkot, Tehsil Muktsar, District Ferozepur now residing at Hira Mandi, Ferozepur City

4 244 0 0 Smt. Kuldip Kaur, Widow of Shri Jodh Singh and Sarvshri Surinder Singh, Bhupinder Singh, Gorinder Singh and Jatinder Singh 94,500 Nil 12th January, 1960

Address :—

Jhok Road, Ferozepur Cantt.

9. Sunder, son of Shiv Lal
10. Nikka Ram, son of Shimra
11. Puran Singh, son of Mehnga Singh
12. Sadagar Singh, son of Wariam Singh

1. Hansa Singh, son of Sewan Singh
2. Bhagwan Singh, son of Nikka Singh
3. Shankar Singh, son of Ranjit Singh
4. Boota Ram, son of Jalla Ram
5. Nazar Singh, son of Hari Singh
6. Jarnail Singh, son of Mitha Singh
7. Bhagtu, son of Badna
8. Munsha Singh, son of Natha Singh
9. Banta Singh, son of Ghuri Singh
10. Sarwan Singh, son of Bhan Singh
11. Jagir Singh, son of Jiwan Singh
12. Pala Singh, son of Ganga Singh
13. Milkha Singh, son of Nidhan Singh
14. Harnam Singh, son of Hazara Singh
15. Gurdial Singh, son of Bachan Singh
16. Gurbachan Singh, son of Phuman Singh
17. Sansara son of Banta
18. Labha Singh, son of Bishan Singh
19. Kartar Singh, son of Sewa Singh
20. Kapura Singh, son of Kahan Singh
21. Joginder Singh, son of Kaka Singh
22. Dina Singh, son of Rur Singh
23. Kartar Singh, son of Vir Singh
24. Dalip Singh, son of Jhaman Singh
25. Jagir Singh, son of Badan Singh
26. Kaka Singh, son of Bishan Singh
27. Sucha Singh, son of Suba Singh
28. Sarwan Singh, son of Prem Singh

1. Bhag Singh, son of Phuman Singh
2. Sohana, son of Ditta
3. Amar Singh, son of Kaka Singh
4. Hari Singh, son of Narain Singh
5. Gulzar Singh, son of Mangat Singh
6. Ajaib Singh, son of Phuman Singh
7. Kehar Singh, son of Wariam Singh
8. Wariam Singh, son of Godha Singh

Serial No.	(a)			Name	(b)	Amount yet to be paid	(c)	Date on which Land Selection Committee recommended purchase.	(d)
	Total area of land purchased from 1st January, 1957 to 31st December, 1962				Amount paid		Date on which Land Selection Committee recommended purchase.		Names of persons to whom land has been allotted from 1st January, 1957 to 31st December, 1962
	A	K	M		Rs	Rs			
5	57	4	1	1. Sarvshri Bakhtawar Singh, Jas Kaur Singh, Natha Singh, son of Fateh Singh 2. Sukhdev Singh, Jogdev Singh Hardev Singh sons of Gurbachan Singh 3. Lachhman Singh, Balwant Singh, Balbir Singh sons of Harnam Singh	49,500	Nil	18th June, 1960	9. Nand Singh, son of Sarwan Singh 10. Chanan Singh, son of Nanak Singh 11. Paul Singh, son of Sunder Singh 12. Chanan Singh, son of Ram Singh 13. Puran Singh, son of Kahan Singh 14. Bagga Singh, son of Rur Singh 15. Bishan Singh, son of Jhakar Singh 16. Maghar Singh, son of Katha Singh 17. Inder Singh, son of Harnam Singh 18. Nand Singh, son of Teja Singh 19. Bhopa Singh, son of Kahan Singh 20. Sadhu Singh, son of Kakar Singh 21. Telu son of Prem Singh 1. Arjan Singh, son of Wasakha Singh 2. Boota Singh, son of Nand Singh 3. Jarnail Singh, son of Pala Singh 4. Maghar Singh, son of Hazara Singh 5. Mastan Singh, son of Sunder Singh 6. Sada Singh, son of Ajmer Singh 7. Jawala Singh, son of Sucha Singh 8. Kaka Singh, son of Mida Singh 9. Dial Singh, son of Buta Singh 10. Ram Chand, son of Bagga 11. Jang Singh, son of Ram Singh	

6	163	6	15	Jagjit Singh, Baljit Singh sons of Partap Singh, Shrimati Inder Paul Kaur, Widow of S. Jagjit Singh, Ram Paul Kaur, wife of Baljit Singh, etc.,	43,000	60,000	11th October, 1960	<ol style="list-style-type: none"> 1. Shere Singh, son of Sham Singh 2. Lal Singh, son of Bahadar Singh 3. Nihal Singh, son of Hari Singh 4. Sajjan Ram, son of Bhali Ram 5. Harbhojan Singh, son of Sarain Singh 6. Malook Singh, son of Sohan Singh 7. Sohan Singh, son of Ditta 8. Wazir Singh, son of Gurdit Singh 9. Jumana, son of Puran Chand 10. Mukh Ram, son of Deva Ram 11. Dhola Singh, son of Ganda Singh 12. Bhag Singh, son of Sadhu Singh 13. Bachitar Singh, son of Vir Singh 14. Arjan Singh, son of Mehnga Singh 15. Bomal, son of Amian 16. Asa Singh, son of Shiv Singh 17. Gurdial Singh, son of Baru Singh 18. Ganga Ram, son of Jabru 19. Budh Singh, son of Kusla Ram 20. Charan Singh, son of Harnam Singh 21. Surjan Singh, son of Prem Singh 22. Inder Singh, Mahi Singh 23. Jagdish Singh, son of Acchar Singh 24. Nand Singh, son of Boota Singh
7	60	0	0	<ol style="list-style-type: none"> 1. Balbir Singh, son of Harnam Singh 2. Balbir Singh, son of Harnam Singh 3. Shrimati Pasin, daughter of Harnam Singh 4. Shrimati Balwinder Kaur, daughter of Balbir Singh <p>Shrimati Rupunder Kaur, daughter of Balbir Singh, Smt. Jas Kaur wife of Balbir Singh, Baltinder, son of Balbir Singh, Rajinder Singh, son of Harbans Singh, Harbans Lal, son of Barthan</p>	24,000	30,000	5th May, 1961	<ol style="list-style-type: none"> 1. Sandura Singh, son of Tota Singh 2. Jagir Singh, son of Dara Singh 3. Darshan Singh, son of Dasonda Singh 4. Ranja Singh, son of Widhava Singh 5. Maghar Singh, son of Sarwan Singh 6. Joginder Singh, son of Chanan Singh 7. Narain Singh, son of Punjab Singh 8. Dogar Singh, son of Shan Singh 9. Inder Singh, son of Mal Singh 10. Vazir Singh, son of Bishan Singh 11. Kartar Singh, son of Bani Singh 12. Gujjan Singh, son of Rur Singh

Serial No.	(a)			Name	(b)		(c)		(d)
	Total area of land purchased from 1st January, 1957 to 31st December, 1962				Amount paid	Amount yet to be paid	Date on which Land Selection Committee recommended purchase.	Names of persons to whom land has been allotted from 1st January, 1957 to 31st December, 1962.	
8	21	7	5	Sobha Singh, Gaja Singh, Santokh Singh sons of Hav. Daya Singh		18,000	Nil	18th June, 1960	1. Jai Kishan son of Sarwan Dass 2. Chuni, son of Wakil 3. Baggu Ram, son of Viru Ram 4. Nanak, son of Koti
9	26	3	10	Shrimati Gurinder Paul Kaur, wife of Major Gurjit Singh Address :— Village Ajim Garh, tehsil Fazilka		10,000	12,500	27th September, 1961	1. Sham Singh, son of Katha Singh 2. Amar Singh, son of Jaswant Singh 3. Budh Ram, son of Kesar 4. Om Parkash, son of Mohan Lal 5. Gant
10	53	0	10	Avtar Singh, son of Johar Singh Bohar Singh, son of Boota Singh Address :— Village Pakan, tehsil Fazilka		20,000	25,000	5th January, 1961	1. Mehar Singh, son of Kishan Singh 2. Jora Singh, son of Gurbakhsh Singh 3. Nahar Singh, son of Bishan Singh 4. Mul Singh, son of Mangal Singh 5. Ajaib Singh, son of Kehar Singh 6. Prema, son of Hira Singh 7. Dan Singh, son of Sunder Singh 8. Prem Singh, son of Maya Singh 9. Harnam Singh, son of Hira Singh 10. Hari Singh, son of Bhag Singh
11	5	5	11	Bahadar Singh	..	4,500	Nil	15th October, 1962	Ruldu, son of Wasakhi Ram
12	7	06	13	Smt. Dalip Kaur	..	4,500	Nil	15th October, 1962	Mukh Ram, son of Sahi Ram
13	Evacuee property purchased in auction	..	1,300	3,700	..	Gurbachan Singh
14	252	6	14	Shri Roop Chand, Wing Commander, son of Ram Saran Dass and Shrimati Wila Kanta wife of Roop Chand, Shakti	..	66,000	82,500	17th September, 1962	1. Boga Singh, son of Sant Singh 2. Jagat Singh, son of Mitt Singh 3. Sohan Singh, son of Man Singh 4. Arjan Singh, son of Ghula Singh

Jang Bahadar, sons of Roop
Chand

15 45 4 17 Kartar Singh, son of Jiwan
Singh, village Gill Tehsil
Ferozepur

14,000 22,520 15th November, 1962

5. Nazar Singh, son of Sunder Singh
6. Bhan Singh, son of Ishar Singh
7. Mehar Singh, son of Ishar Singh
8. Chanan Singh, son of Bishan Singh
9. Sudagar Singh, son of Kapur Singh
10. Mahna Singh, son of Narain Singh
11. Gurdial Singh, son of Kala Singh
12. Kehar Singh, son of Sham Singh
13. Bakshish Singh, son of Phuman Singh
14. Kartar Singh, son of Widhawa Singh
15. Kheta Singh, son of Dal Singh
16. Sucha Singh, son of Jagat Singh
17. Sujjan Singh, son of Phuman Singh
18. Kartar Singh, son of Bhola Singh
19. Jagir Singh, son of Thaman Singh
20. Kala Singh, son of Jawa Singh
21. Chanan Singh, son of Bhagat Singh
22. Roshan Singh, son of Jawala Singh
23. Bishan Singh, son of Lal Singh
24. Narain Singh, son of Sunder Singh
25. Atma Singh, son of Hakan Singh
26. Budh Singh, son of Gujjan Singh
27. Arjan Singh, son of Bhagwan Singh
28. Harnaik Singh, son of Sucha Singh
29. Gujjan Singh, son of Narain Singh
30. Inder Singh, son of Bohge Singh
31. Budh Singh, son of Basant Singh
32. Thakar Singh, son of Narain Singh
33. Pritam Singh, son of Kunda Singh

1. Kesar Singh, son of Mitt Singh
2. Bhan Singh, son of Sher Singh
3. Raj Singh, son of Rulia Singh
4. Jogir Singh, son of Sadhu Singh
5. Bhag Singh, son of Kishan Singh
6. Kapur Singh, son of Boota Singh
7. Banta Singh, son of Nidhan Singh
8. Maghar Singh, son of Hari Singh

UPGRADING OF PRIMARY AND MIDDLE SCHOOLS IN FEROZEPURE DISTRICT

622. Sardar Jagjit Singh Gogoani : Will the Chief Minister be pleased to state the names of the Primary and Middle Schools, Tehsil-wise in Ferozepore District which have been upgraded since 1st April, 1962, together with the names of those which are proposed to be upgraded up to the 31st March, 1963 ?

Sardar Partap Singh Kairon : (a) Schools upgraded with effect from 1st April, 1962 :—

*Primary Schools upgraded to
Middle Standard*

1. Mallanwal, tehsil Zira
2. Bhinder Kalan, tehsil Zira
3. Jalle Kalan, tehsil Zira
4. Wakilanwala, tehsil Zira
5. Tahliwala Bodla, tehsil Fazilka
6. Nurpur Sethan, tehsil Ferozepore
7. Mahmejoia, tehsil Ferozepur
8. Maghirai, tehsil Ferozepur

*Middle Schools upgraded
to the Higher Secondary
Standard*

1. Phullo Khera, tehsil Muktsar
2. Jandwala Bhimshah, tehsil Fazilka

(b) No more schools are to be upgraded during the remaining part of the current financial year.

FOREST RANGERS

634. Comrade Ram Piara : Will the Minister for Agriculture and Welfare be pleased to state —

(a) the names of Deputy Forest Rangers who were promoted as Forest Rangers during the period from 1st January, 1958 to-date stating the academic qualifications of each, the date when the name of each such Deputy Forest Ranger was recommended for promotion together with the date when promoted and the present designation ;

(b) the criteria which is kept in view for promotion from Deputy Forest Ranger to a Forest Ranger ?

Sardar Gurbanta Singh : (a) A statement showing the names of Deputy Forest Rangers promoted as Forest Rangers, together with their academic qualifications and date of promotion is given below. Promotions were ordered by the Chief Conservator of Forests being the competent authority, after scrutinizing the confidential records of the official concerned. It was not necessary to call for recommendation in this behalf from the subordinate authority.

(b) On the basis of seniority-cum-record in accordance with the instructions on the subject issued by Government from time to time.

Statement showing the names of Deputy Forest Rangers promoted as Rangers from 1st January, 1958 to-date

Serial No.	Name of Deputy Ranger promoted as Forest Ranger	Academic qualifications	Date of when promoted and present designation
1	2	3	4
1	Shri Karam Singh ..	Under Matric	1st February, 1958 since retired
2	Shri Deljis Rai ..	Ditto	Ditto
3	Shri Jawand Singh ..	Matric	Ditto
4	Shri Partap Chand ..	Do	Ditto
5	Shri Harbans Singh ..	Do	9th June, 1958, R.O., Kapurthala
6	Shri Balbhadar Dev ..	B.Sc.	1st October, 1958 (F.R. is on deputation to Nangal Fertilizer)
7	Shri Tek Chand ..	Matric	1st October, 1958, R.O., Lower Kulu
8	Shri Malha Singh ..	Do	1st October, 1958, R.O., Upper River Range, T.E. Division
9	Shri Khushi Ram ..	Do	1st October, 1958, R.O., Lankar Khad, Beas Forest Division
10	Shri Isher Dass ..	Do	1st March, 1959, R.O., Ludhiana
11	Shri Baldev Chand ..	Do	1st March, 1959, F.R., Amritsar Division
12	Shri Chanan Singh ..	Do	1st March, 1959, R.O., Barog
13	Shri Bakhshish Singh ..	Do	1st March, 1959, under suspension, attached to T.E. Division
14	Shri Gopal Singh ..	Do	1st March, 1959, R.O., Uhl
15	Shri Ram Narain ..	Do	1st March, 1959, R.O., Ambala
16	Shri Surinder Lal ..	Do	1st March, 1959, F.R., Kangra Forest Division
17	Shri Duman Singh ..	Do	1st March, 1959, R.O., Rewari
18	Shri Sukh Ram Dass ..	F.Sc.	1st March, 1959, R.O., Garhshankar
19	Shri Moti Lal ..	Matric	1st March, 1959, R.O., Upper Kulu Range
20	Shri Hari Singh ..	Do	1st November, 1959, R.O., Nadaun
21	Shri Hans Raj Kapur ..	B.Sc.	1st November, 1959 on deputation to Nangal Township
22	Shri Sehzaad Chand ..	B.A.	1st November, 1959, R.O., Sabathu
23	Shri Ram Parkash I ..	Matric	1st November, 1959, R.O., Ramshahir
24	Shri Brahm Dass ..	Do	1st November, 1959, R.O., Shahpur Kandi

[Agriculture and Welfare Minister]

Serial No.	Name of Deputy Ranger promoted as Forest Ranger	Academic qualifications	Date of when promoted and Present designation
1	2	3	4
25	Shri Ronqi Ram	.. Matric	1st November, 1959, R.O., Sonapat
26	Shri Ganga Ram	.. Do	1st November, 1959, R.O., Jwalamukhi
27	Shri Gian Chand	.. Do	1st November, 1959 attached to Ambala Range
28	Shri Sant Singh	.. F.A.	1st November, 1959, under suspension, attached to T.E. Division
29	Shri Mina Ram	.. Matric	1st August, 1960, R.O., Ani
30	Shri Bhagat Singh	.. Do	1st August, 1960, R.O., Nurpur
31	Shri Ram Parkash II	.. Do	1st August, 1960, R.O., Patiala
32	Shri Hira Lal	.. Do	1st August, 1960, R.O., Sangrur
33	Shri Gurdial Sharma	Do	1st August, 1960, R.O., Soil Conservation Range, Kulu
34	Shri Gurnam Singh	.. Do	1st August, 1960, R.O., Barnala
35	Shri Kewal Krishan	.. Do	1st January, 1961, R.O., Saman
36	Shri Shanti Lal	.. Do	1st January, 1961, R.O., Rupar
37	Shri Ram Sarup	.. Do	1st January, 1961, attached to F.I.E. Unit
38	Shri Irtan Singh	.. Middle	1st January, 1961, R.O., Amritsar
39	Shri Natha Singh	.. Under Matric	1st April, 1961, Attached to Chandigarh Division
40	Shri Amar Chand	.. Matric	1st April, 1961, F. R. Beas Fortes Division
41	Shri Chint Ram	.. Do	1st April, 1961, Retired
42	Shri Pritam Singh Minhas	Do	1st April, 1961, R.O., Dasuya
43	Shri Sadhu Singh	Do	1st April, 1961, R.O., Jind
44	Shri Kapur Singh	.. Do	1st April, 1961, R.O., Tara Devi
45	Shri Sada Nand	.. Do	1st April, 1961, R.O., Inner Seraj Range
46	Shri Chattar Singh	.. Indian Army Special	1st April, 1961 on deputation to Beas Dam Project
47	Shri Uttam Singh	.. Matric	1st April, 1961, R.O., Dehra Range, Bagga

1	2	3	4
48	Shri Bawa Lal ..	Matric	1st April, 1961, Assistant Inspector, Forest Training
49	Shri Jaswant Singh ..	Do	1st April, 1961, R.O., Chandigarh
50	Sari Jagtar Singh ..	Do	1st April, 1961, R.O., Doraha
51	Shri Mohinder Singh ..	Do	1st April, 1961, R.O., Bhiwani
52	Shri D. L. Chawla ..	Do	1st April, 1961, R.O., Una
53	Shri Harbans Lal ..	Do	1st April, 1961, R.O., Upper River

DEPUTY FOREST RANGERS WHO HAVE BEEN HOLDING THE CHARGE OF DIFFERENT RANGES IN THE STATE

635. Comrade Ram Piara : Will the Minister for Agriculture and Welfare be pleased to state the name with their qualifications of the Deputy Forest Rangers who have held or have been holding from time to time the charge of different Ranges in the State during the period from February, 1958, to date mentioning the duration of each ?

Sardar Gurbanta Singh : A statement giving the requisite information is attached.

Statement showing names, qualifications and duration of posting of Deputy Rangers in the State during the period from February, 1958 to date.

Serial No.	Name of Deputy Ranger	Charge held	Qualification	Period with date
1	2	3	4	5
1	Shri Kirtan Singh, D.R.	Raya Range	Under Matric	From 6th May, 1957 to 31st March, 1961.
2	Shri Chanan Singh, D.R.	Dharamsala	Matric	From 27th April, 1957 to 30th November, 1958.
3	Shri Sant Singh, D.R.	Shahpur Kandi	Do	From 1st April, 1958 to 31st October, 1959.
4	Shri Khushi Ram, D.R.	Soil Conservation Range, Kulu	Do	From 17th April, 1956 to 30th September, 1958.
5	Shri Dina Nath ..	Hula Range	Do	8th May, 1957.
6	Shri Bakhshish Singh, D.R.	Ani Range	Do	From 4th August, 1955 to 30th November, 1958.

[Agriculture and Welfare Minister]

Serial No.	Name of Deputy Ranger	Charge held	Qualification	Period with date
1	2	3	4	5
7	Shri Sukh Ram Dass, D.R.	Dada Sib Range	Matric	From 20th July, 1954 to 30th November, 1958
8	Shri Ganga Ram, D.R.	Dharmasala Range	Do	From 22nd June, 1958 31st October, 1959
9	Shri Bhagat Singh, D.R.	Ditto	Do	From 2nd March, 1960 31st July, 1960
10	Shri Onkar Nath, D.R.	Mukerian Range	Do	6th May, 1960
11	Shri Amar Chand, D.R.	Dada Siba Range	Do	From 2nd May, 1959 to 31st March, 1961
12	Shri Parbhat Singh, D.R.	Sainj Range	Middle	21st March, 1960
13	Shri Jit Ram, D.R.	Spiti Range	Matric	27th September, 1961
14	Shri Parbhat Singh, D.R.	Hurla Range	Middle	25th May, 1961
15	Shri Jai Chand, D.R.	Kurpan Range	Matric	14th June, 1960
16	Shri Sansari Lal, D.R.	Soil Conservation Range, Kurpan	Do	15th October, 1961
17	Shri Balkrishan Singh	Soil Conservation, Kangra Range	Do	27th September, 1961
18	Shri Amin Chand, D.R.	Soil Conservation Jawali Range	Do	12th June, 1962
19	Shri Vidya Sagar ..	Indora Range	Do	12th June, 1962
20	Shri Sada Nand, D.R.	Inner Seraj	Anglo Ver- nacular Mid- dle	From 24th May, 1960 to 31st March, 1961
21	Shri Mina Ram, D.R.	Ani Range	Matric	From 7th June, 1960 to 31st July, 1960
22	Shri Kapur Singh	Dasuya	Do	Prior to February, 1958 to 15th April, 1959
23	Shri Jagdish Singh	Do	Do	4th January, 1962 to 14th May, 1962
24	Shri Pritam Singh Minhas	Hoshiarpur	Do	25th October, 1959 to to 31st March, 1961
25	Shri Jagdev Singh	Mukerian	Do	11th May, 1962 uptill now
26	Shri Pritam Singh Chowhan	Balachaur	Do	22nd December, 1957 to 13th May, 1958

UNSTARRED QUESTIONS AND ANSWERS

(5)45

1	2	3	4	5
27	Shri Pritam Singh Chohan	Balachaur	Matric	26th November, 1959 to 1st August, 1961
28	Shri Dalip Singh ..	Do	Do	1st August, 1961 to 28th October, 1961
29	Shri Pritam Singh	Do	Do	28th October, 1961 to 25th December, 1961
30	Shri Bishamber Singh	Do	Do	8th January, 1962 to 2nd January, 1963
31	Shri D. L. Chawla	Bharwain	Do	9th September, 1958 to 30th September, 1958
32	Shri Ran Singh ..	Do	Do	25th December, 1958 to 16th May, 1959
33	Shri Gurnam Singh	Una	Do	Prior to February, 1958 to 22nd April, 1958
34	Shri Ram Lal ..	Do	Do	23rd April, 1958 to 21st May, 1959
35	Shri D. L. Chawla	Do	Do	22nd May, 1959 to 31st March, 1961
36	Shri Harbans Singh	Garshankar	Do	Prior to February, 1958 to 12th October, 1958
37	Shri Sant Ram ..	Do	Fifth	12th October, 1958 to 16th October, 1959
38	Shri Tak Chand ..	Upper Beas Range	Not known	24th January, 1958 to 10th June, 1958
39	Shri Paras Ram ..	Lower Beas Range	Matric	22nd July, 1959 to 26th November, 1959
40	Shri Gian Chand ..	Ditto	Do	26th November, 1959 to 31st March, 1960
41	Shri Ram Parkash	Ditto	Do	16th April, 1960 to 31st July, 1960
42	Shri Karam Singh	Mukerian	Not known	21st August, 1955 to 5th May, 1959
43	Shri Onkar Nath ..	Do	Matric	6th May, 1959 to 5th September, 1960
44	Shri Amar Chand	Dada Siba	Do	12th May, 1959 to 31st March, 1961
45	Shri Hari Singh ..	Barsar Range, Nadaun	Matric	9th October, 1950 to 31st March, 1960
46	Shri Jagdish Singh	Anandpur Sahib	Do	29th September, 1962 to uptill now.

[Agriculture and Welfare Minister]

Serial No.	Name of Deputy Ranger	Charge held	Qualification	Period with date
1	2	3	4	5
47	Shri Madho Ram ..	Taradevi	Matric	10th July, 1957 to 15th April, 1959
48	Shri Surjan Singh ..	Do	Do	15th April, 1959 to 20th April, 1962
49	Shri Jaswant Singh II	Pinjore	Do	22nd December, 1960 to May, 1962
50	Shri Ram Parkash	Kharar Upper Nalagarh	Do	20th September, 1957, 23rd March, 1958, 19th April, 1958 to 31st October, 1959
51	Shri Kapoor Singh	Rupar	Do	1st April, 1959 to 31st March, 1961
52	Shri Jaswant Singh Kohli	Kharar Chandigarh	Do	15th February, 1960 to 11th May, 1960 1st July, 1961 to 16th May, 1962
53	Shri Jaswant Singh Kaishap	Lower Ghambu Khad	Do	13th August, 1961 to date
54	Shri Sant Saran Singh	Kharar	F.Sc.	16th August, 1961 to uptill now
55	Shri Jagjit Singh ..	Morni Range	Matric	7th October, 1962 to uptill now
56	Shri Satya Pal ..	Sirsa	Matric and Forest School Pass	28th October, 1957 to 15th April, 1959
57	Shri Shanti Lal ..	Dadri	Ditto	28th October, 1957 to 13th April, 1959
58	Shri Kewal Krishan	Hissar	Ditto	1st May, 1960 to 28th August, 1960
59	Shri Jaswant Singh	Hissar	Ditto	30th May, 1962 to 18th December, 1962
60	Shri Dyal Singh ..	Loharu	Matric and Forest School Pass and Soil Conservation Sub-Assistant's Course	15th May, 1962 to up-to-date
61	Shri Ranbir Singh	Hissar	Intermediate and Forest School Pass and Soil Conservator Sub-Assistant's Course	19th December, 1962 to up-to-date

Serial No.	Name of Deputy Ranger	Charge held	Qualification	Period with date
1	2	3	4	5
62	Shri Shahzad Chand	Kalsia	B.A.	21st October, 1956 to 1st November, 1959
63	Shri Ram Narain	Ambala	Matric	6th May, 1957 to 1st December, 1958
64	Shri Ajit Singh ..	Kalsia	Do	8th June, 1960
65	Shri Kidar Nath ..	Gurgaon Palwal	Do	26th April, 1961 to 22nd May, 1962 23rd May, 1962 to date
66	Shri Kewal Krishan	Gurgaon	Do	19th April, 1958 to 23rd April, 1959
67	Shri Shanti Lal ..	Palwal	Do	29th January, 1960 to 3rd February, 1961
68	Shri Sadhu Singh	Jind Range	F. A.	1st November, 1959 to 31st March, 1961
69	Shri Satya Paul ..	Kaithal Range	F.Sc.	9th May, 1961 to date
70	Shri Kartar Singh, D. R.	Satnali Range	Matric	12th February, 1962 to 18th May, 1962
71	Shri Kewal Krishan	Ditto	Do	18th May, 1962
72	Shri Balak Ram Dogra, D. R.	Dadri Range	..	2nd June, 1962 to 25th October, 1962
73	Shri Hans Raj, D.R.	Ditto	Matric	25th October, 1962
74	Shri Kewal Krishan, D.R.	Mohindergarh Range	..	23rd June, 1962 (afternoon)
75	Shri Tek Ram, D.R.	Manali Research Range	Matric	1st April, 1962 to 30th September, 1962
76	Shri Laxmi Narain	Hissar Research Range	Do	8th June, 1962 to 14th August, 1962 1st December, 1962 to date
77	Shri Dhian Singh	Patiala Research Range	Do	15th May, 1962 to date
78	Shri Girza Kumar ..	Hissar	Do	14th August, 1962 to 30th November, 1962
79	Shri Balkishan Singh	Tarn Taran Range	Do	9th January, 1959 to 15th January, 1959
80	Shri Kalyan Singh, D.R.	Tarn Taran Gurdaspur Do Do	Do	1st April, 1961 to 23rd April, 1961 13th May, 1961 to 12th May, 1962 24th April, 1961 to 8th May, 1961 19th May, 1962 to date

[Agriculture and Welfare Minister]

1	2	3	4	5
81	Shri Harcharan Singh	Phillaur Range Rayya	B.A.	27th May, 1959 to 23rd December, 1959 29th September, 1961 to-date
82	Shri Mohan Lal ..	Mansa Range	Under Matric Forest School Trained	19th June, 1961 to 30th June, 1962
83	Shri Jagtar Singh ..	Nabha Range	Matric	16th August, 1958 to 8th April, 1959 16th August, 1959 to 31st March, 1961
84	Shri Ajit Singh ..	Bhadson Range	Do	February, 1958 to 31st May, 1960
85	Shri Pritam Singh	Faridkot	Do	20th February, 1959 to 20th October, 1959
86	Shri Promodh Singh	Ferozpur Moga	F.A.	15th June, 1960 to 30th April, 1962 1st May, 1962 to date
87	Shri Bela Singh ..	Fazilka (Now Abohar)	Matric	25th January, 1961 to-date
88	Shri Harnand Singh	Faridkot ..	Do	23rd May, 1961 to date
89	Shri Pritam Singh	Phillaur	Do	7th June, 1958 to 27th May, 1959
90	Shri Braham Dass ..	Ludhiana	Do	8th July, 1959 to 1st November, 1959
91	Shri Sant Ram ..	Phillaur	Middle	8th February, 1960 to 19th February, 1960
92	Shri Chattar Singh	Phillaur	Under Matric 1st Class English of Military	19th February, 1960 to 9th February, 1961

YAMUNA DAM PROJECT

649. Comrade Makhan Singh Tarsikka, : Will the Minister for Irrigation and Power be pleased to state —

- (a) whether any decisions were taken at the Nainital Conference regarding Yamuna Dam Project (with Uttar Pradesh and and Punjab Government in 1943) ;

- (b) whether any discussion in connection with the said Project was recently held between the Chief Ministers of Punjab and the Uttar Pradesh ; if so, the results thereof ?

Chaudhri Ranbir Singh : (a) Yes.

(b) No. Irrigation and Power Minister, Punjab had discussion with the Chief Minister, Uttar Pradesh,. Meeting of the representatives of the two States is likely to be held shortly to pursue the matter.

MERGER OF PRIMARY SCHOOLS FOR BOYS AND GIRLS

650. Comrade Makhan Singh Tarsikka : Will the Chief Minister be pleased to state—

(a) whether Government have decided the merger of Primary Schools for boys and girls in the State with effect from January 15, 1963; if so, the circumstances under which the decision has been arrived at;

(b) the reasons for which posts of District Education Officers are proposed to be created in the State ?

Sardar Partap Singh Kairon : (a) Yes, but the merger will take effect from the beginning of the next academic year. The decision has been taken with a view to rationalize educational facilities at the Primary school stage in the State.

(b) The unification of the posts of District Inspectors of Schools and District Inspectress of Schools into the posts of District Education Officers has been considered necessary for the rationalization and strengthening of the educational administration at the district level.

DISTRICT CO-ORDINATION COMMITTEE, HISSAR

671. Shri Amar Singh : Will the Chief Minister be pleased to state the details of the complaints, if any, received by the District Co-ordination Committee, Hissar, from May, 1962 to November, 1962, together with the decisions, if any, taken in each case ?

Sardar Partap Singh Kairon : The District Co-ordination Committee, Hissar received 1,056 complaints/ petitions from May, 1962 to November, 1962, and disposed of 926 complaints/petitions during this period, leaving 130 complaints/petitions as undisposed of. These complaints related to canals, roads, abetment, instigation and disturbance of public peace under sections 107/151 Cr. P.C. , Consolidation, grant of surplus land and matters which were sub-judice. Appropriate action was taken on all the petitions/ complaints and, as far as possible, petitioners/ complainants were given a chance of being heard personally by the District Co-ordination Committee.

2. The time and labour involved to supply decisions in each case will not be commensurate with any possible benefit to be obtained.

LAND PURCHASED BY HARIJAN WELFARE DEPARTMENT FOR HARIJANS IN DISTRICT HISSAR

672. Shri Amar Singh : Will the Minister for Agriculture and Welfare be pleased to state—

(a) the total area of a land purchased by the Harijan Welfare Department in district Hissar for the Harijans together with the names of the villages in which the said areas were purchased during the period from 1st January, 1961 to 31st January, 1963 ;

(b) the names of the owners of the lands referred to in part (a) above with the amount so far paid and yet to be paid to each ;

[Shri Amar Singh]

(c) the number and names of villages, if any, inspected by the State Land Approval Committee for according approval for the purchase of the said land;

(d) whether the said committee rejected the proposed purchase of land in any of the said villages; if so, their names ?

Sardar Gurbanta Singh : (a) No land was purchased in Hissar District during the period from 1st January, 1961 to 31st January, 1963.

(b), (c) and (d). Does not arise in view of reply to (a) above.

BAN ON FREE SALE OF IRON IMPOSED BY DISTRICT INDUSTRIES OFFICER,
FEROZEPUR

679. Sardar Kulbir Singh : Will the Chief Minister be pleased to state —

(a) whether it is a fact that the District Industries Officer, Ferozepur has banned the free sale of Iron vide I.S.R. 6/16367, dated 15th January, 1963 ; if so, the reasons for the same ;

(b) whether it is a fact that Iron is being sold freely at Rs 22.50 nP. per maund when the control rate is Rs 25.87 nP. per maund ;

(c) whether it is a fact that there are very heavy stocks of iron ore with the Iron stockists ?

Sardar Partap Singh Kairon : (a) No. The District Industries Officer, Ferozepur has only given publicity to the instructions of Iron and Steel Controller's Public Notice No. C/1(5)-1/61, dated 20th October, 1962, in respect of unauthorised sale of iron and steel by the bazar dealers.

(b) No.

(c) There are no stocks of iron ore with the stockists. However, the bazar dealers have sufficient stocks of steel for sale to meet the requirements of petty consumers.

SUPPLY OF CANAL WATER TO VILLAGES ANDANA, BANPUR ETC. FROM 1ST
BHAKRA MAIN LINE CANAL

696. Sardar Pritam Singh Sahoke : Will the Minister for Irrigation and Power be pleased to state whether Government has recently formulated any proposal to provide irrigation facilities to villages Andana, Banpur etc. known as 26 villages of Nali par from 1st Bhakra Main Line canal instead of Dhanauri Distributary of the Narwana Branch ; if so, whether the supply of the canal water to the said villages is likely to be made available by the end of 1963 ?

Chaudhri Ranbir Singh : These villages are, at present, included in the chak-boundary of Dhanauri Distributary of Dhamtan Sub-Branch of Sirsa Branch. There is, at present, no proposal to transfer the area to Bhakra Main Laine. It is, however, expected that irrigation will improve after the Dhanauri Distributary is remodelled by April, 1963 subject to the availability of funds.

MEASURES TO CONTROL FLOODS IN JULLUNDUR AND KAPURTHALA DISTRICTS

731. Comrade Ram Kishan : Will the Minister for Irrigation and Power be pleased to state the details of measures, if any, so far taken to control floods in Jullundur and Kapurthala Districts?

Chaudhri Ranbir Singh : Various schemes to control floods in Kapurthala and Jullundur Districts as mentioned in Appendix 'A' have been approved by Government as a result of recent floods of September, 1962 and the Schemes have been taken up on priority basis.

APPENDIX 'A'

- (1) Training Taragarh choe along its old bed from Taragarh village to the out-fall in East Bein.
- (2) Training Kingranwala choe along its old bed from Niand chour village to its outfall in West Bein.
- (3) Diverting Basu Khad and other choes in River Sutlej through syphon at R.D. 83,400 of Bist Doab Canal.
- (4) Canalising East Bein in Hoshiarpur District.
- (5) Schemes for training and canalising Mahangarwal group of choes from foot of hills to River Beas.
- (6) Schemes for training canalising and Dalbaha group of choes from foot of hills to Mohan village.
- (7) Schemes for training combined Dolbaha and Janaury group of choes from Mohan village to River Beas.
- (8) Scheme for training and canalising Janaury group of choes from foot of hills to Mohan village.
- (9) Scheme for diverting Langerpur Dasuya group from foot of hills to River Beas.
- (10) Construction of Jandu Singha drain in Jullundur District.
- (11) Construction of Lessir-wala Drain (Jullundur District).
- (12) Construction of Kala Sanghian Drain.
- (13) Excavating, extending and widening wadala drain R.D. 0 to 87,000.
- (14) Extending and widening of Sultanpur drain R.D. 0 to 77,000.
- (15) Canalising of West Bein.

BILL (LEAVE TO INTRODUCE)

THE PUNJAB DEVELOPMENT OF DAMAGED AREAS (VALIDATION) BILL, 1963

Home Minister (Shri Mohan Lal) : Sir, I be to ask for leave to
10.00 a.m. | introduce the Punjab Development of Damaged Areas
(Validation) Bill.

Mr. Speaker : Motion moved—

That leave be granted to introduce the Punjab Development of Damaged Areas (Validation) Bill.

Mr. Speaker : Question is —

That leave be granted to introduce the Punjab Development of Damaged Areas (Validation) Bill.

The leave was granted.

Home Minister : Sir, I beg to introduce the Punjab Development of Damaged Areas (Validation) Bill.

Reference of the Punjab Development of Damaged Areas (Validation)
Bill, 1963 to the Punjab Regional Committee.

Home Minister : Sir, I beg to move—

That the Punjab Development of Damaged Areas (Validation) Bill be referred to the Punjabi Regional Committee with a dirction to make a report by the 10th March, 1963.

Mr. Speaker : Motion moved—

That the Punjab Development of Damaged Areas (Validation) Bill be referred to the Punjabi Regional Committee with a direction to make a report by the 10th March, 1963.

Mr. Speaker : Question is—

That the Punjab Development of Damaged Areas (Validation) Bill be referred to the Punjab Regional Committee with a direction to make a report by the 10th March, 1963.

The motion was carried.

ANNOUNCEMENT BY THE SECRETARY REGARDING A BILL

Mr. Speaker : Now the Secretary will make some announcement.

Secretary : Under rule 2 of the Punjab State Legislature (Communications) Rules, 1959, I have to inform the House that the Punjab Cinemas (Regulations) Amendment Bill, 1963, passed by the Punjab Legislative Council on the 27th February, 1963, has been received. I also lay a copy of the said Bill on the Table of the House.

DISCUSSION ON GOVERNOR'S ADDRESS (RESUMPTION)

Mr. Speaker : Before I request Shri Guran Dass Hans' to resume his speech, I would like to seek the guidance of the House with regard to the time limit of speeches on the discussion of Governor's Address to-day. Would the hon. Members like to fix some time limit on the speeches? So many hon. Members are anxious to speak. The hon. Chief Minister will take one hour in winding up the Debate on the Governor's Address. So, we have about two hours at our disposal. If too many hon. Members want to take part in the discussion to-day, we will have to fix a time limit on the speeches.

Voices : Ten minutes for each hon. Member.
(Interruptions).

ਸ੍ਰੀ ਸਪੀਕਰ : ਭਗਤ ਜੀ, ਤੁਸੀਂ 5 ਮਿੰਟ ਹੋਰ ਬੋਲ ਲਉ। (The hon. Member Bhagat Guran Dass Hans may have five minutes more.)

ਭਗਤ ਗੁਰਾਂ ਦਾਸ ਹੰਸ (ਹਰਿਆਣਾ) : (ਐਚ. ਸੀ.) : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਕਲ੍ਹ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸੀ ਕਿ ਕੁਝ ਮੈਂਬਰਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਹਰੀਜਨਾਂ ਲਈ ਕੁਝ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਮੈਂ ਇਸ ਗੱਲ ਨੂੰ ਗਲਤ ਕਹਿੰਦਾ ਹਾਂ। ਹਰੀਜਨਾਂ ਨੂੰ ਕਈ ਰਿਆਇਤਾਂ ਮਿਲਦੀਆਂ ਹਨ। ਜੇਕਰ ਕੋਈ ਪੜ੍ਹਦਾ ਨਹੀਂ ਹੈ ਅਤੇ ਦਸਤਕਾਰੀ ਦਾ ਕੰਮ ਸਿਖਣਾ ਚਾਹੁੰਦਾ ਹੈ ਤਾਂ ਉਸਨੂੰ 25 ਰੁਪਏ ਵਜ਼ੀਫਾ ਮਿਲਦਾ ਹੈ। ਹਰੀਜਨਾਂ ਤੋਂ ਇਲਾਵਾ ਵਿਮੁਕਤ ਜਾਤੀਆਂ ਦੇ ਲੜਕਿਆਂ ਨੂੰ 45 ਰੁਪਏ ਵਜ਼ੀਫਾ ਮਿਲਦਾ ਹੈ। ਇਸੇ ਤਰ੍ਹਾਂ ਹੋਰ ਰਿਆਇਤਾਂ ਵੀ ਦਿੱਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ। ਇਨ੍ਹਾਂ ਰਿਆਇਤਾਂ ਤੋਂ ਇਲਾਵਾ ਸਭ ਤੋਂ ਵੱਡੀ ਗੱਲ ਜੋ ਹਰੀਜਨਾਂ ਲਈ ਹੋਈ ਹੈ ਉਹ ਇਹ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਸਮਾਜੀ ਤੌਰ ਤੇ ਬਰਾਬਰੀ ਦੇ ਹਕੂਕ ਮਿਲ ਗਏ ਹਨ, ਇਹ ਕੋਈ ਮਮੂਲੀ ਗੱਲ ਨਹੀਂ ਹੈ ਜਿਹੜੀ ਭੁੱਲੀ ਜਾ ਸਕੇ। ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ **transport** ਬਾਰੇ ਵੀ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ। ਇਹ ਠੀਕ ਹੈ ਕਿ **transport** ਨੇ ਕਾਫੀ ਤਰੱਕੀ ਕੀਤੀ ਹੈ ਲੇਕਿਨ ਕਈ ਕੰਮ ਐਸੇ ਵੀ ਸਰਕਾਰ ਨਾਲ ਨਾਲ ਕਰ ਦਿੰਦੀ ਹੈ ਜਿਨ੍ਹਾਂ ਨਾਲ ਕਈ ਚੰਗੇ ਕੰਮ ਵੀ ਖਰਾਬ ਹੋ ਜਾਂਦੇ ਹਨ। ਸਾਡੇ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਚ ਇਕ ਬਸ ਸਟੈਂਡ ਬਣਿਆ ਹੈ ਜਿਹੜਾ ਕਿ ਵੇਖਣ ਨੂੰ ਬਹੁਤ ਸੁਹਣਾ ਹੈ। ਲੇਕਿਨ ਉਸਦੀ ਬਣਤਰ ਐਸੀ ਹੈ ਕਿ ਗਰਮੀਆਂ ਨੂੰ ਕੋਈ ਮੁਸਾਫਰ ਉਥੇ ਖੜਾ ਨਹੀਂ ਹੋ ਸਕਦਾ ਕਿਉਂ ਜੋ ਸਾਰੀ ਧੁਪ ਕਮਰਿਆਂ ਵਿਚ ਪੈਂਦੀ ਹੈ ਅਤੇ ਬਰਸਾਤ ਦੇ ਦਿਨਾਂ ਵਿਚ ਸਾਰੀ ਬਾਰਸ਼ ਜਿਥੇ ਟਿਕਟ ਮਿਲਦੇ ਹਨ ਤੇ ਕਮਰਿਆਂ ਵਿਚ ਪੈਂਦੀ ਹੈ। **Foreign point of view** ਨਾਲ ਤਾਂ ਉਹ ਜ਼ਰੂਰ ਬਣਿਆ ਹੈ ਲੇਕਿਨ ਮੁਸਾਫਰਾਂ ਨੂੰ ਉਸਦਾ

ਕੋਈ ਫਾਇਦਾ ਨਹੀਂ। ਮੇਰੀ ਅਰਜ਼ ਹੈ ਕਿ ਜਿਹੜੀ ਚੀਜ਼ ਇਥੇ ਬਣੇ ਉਹ ਸਾਡੀ ਆਬੋਹਵਾ ਦੇ ਮੁਤਾਬਕ ਬਣਨੀ ਚਾਹੀਦੀ ਹੈ। ਇਸ ਤੋਂ ਬਾਅਦ ਮੇਰੀ ਅਰਜ਼ ਹੈ ਕਿ ਬਸਾਂ ਨਾਲ ਹੀ **transport** ਨਹੀਂ ਹੁੰਦੀ ਟੱਰਕ ਵੀ ਇਸ ਵਿਚ ਆਉਂਦੇ ਹਨ ਲੇਕਿਨ ਇਨ੍ਹਾਂ ਵਲ ਕੋਈ ਧਿਆਨ ਨਹੀਂ ਤੇ ਕੋਈ ਅੱਤਾ ਉਨ੍ਹਾਂ ਲਈ ਨਹੀਂ। ਤੁਸੀਂ **G. T.** ਰੋਡ ਤੇ ਚਲੇ ਜਾਓ ਦੋ ਚਾਰ ਟੱਰਕ ਉਲਟੇ ਹੋਏ ਨਜ਼ਰ ਆਉਂਦੇ ਹਨ। ਉਸਦਾ ਕਾਰਨ ਉਨ੍ਹਾਂ ਦੀ ਬੇਆਰਾਮੀ ਹੈ। ਉਨ੍ਹਾਂ ਦਾ ਕੋਈ **stand** ਨਹੀਂ ਅਤੇ ਡਰਾਈਵਰਾਂ ਦੀ ਸਹੂਲਤ ਦਾ ਕੋਈ ਇੰਤਜ਼ਾਮ ਨਹੀਂ। ਉਹ ਦਿਨ ਰਾਤ ਕੰਮ ਕਰਦੇ ਹਨ ਅਤੇ ਠਹਿਰਨ ਤੇ ਆਰਾਮ ਦਾ ਇੰਤਜ਼ਾਮ ਨਾ ਹੋਣ ਕਰਕੇ ਚਲਦੇ ਰਹਿੰਦੇ ਹਨ ਤੇ ਨੀਂਦ ਵਿਚ ਟਰਕ ਉਲਟ ਜਾਂਦੇ ਹਨ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਜੇ ਲੋਕ ਟੱਰਕਾਂ ਦਾ ਵਪਾਰ ਕਰਦੇ ਹਨ ਇਹ ਉਨ੍ਹਾਂ ਦਾ ਹੀ ਨੁਕਸਾਨ ਨਹੀਂ ਬਲਕਿ ਦੇਸ਼ ਦਾ ਨੁਕਸਾਨ ਹੁੰਦਾ ਹੈ। ਜਿਸ ਤਰ੍ਹਾਂ ਬਸਾਂ ਵਾਲਿਆਂ ਦੀ **union** ਬਣੀ ਹੋਈ ਹੈ ਉਸੇ ਤਰ੍ਹਾਂ ਟੱਰਕਾਂ ਵਾਲਿਆਂ ਦੀ ਵੀ **union** ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ ਜੇਕਰ ਕੋਈ ਟੱਰਕ ਕਰਨਾਲ ਤੋਂ ਜਲੰਧਰ ਆਉਂਦਾ ਹੈ ਤਾਂ ਉਹ ਨੰਬਰਵਾਰ ਖੜਾ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ ਤਾਕਿ ਉਹ ਟੱਰਕ ਖਾਲੀ ਵਾਪਸ ਨਾ ਜਾਵੇ ਅਤੇ ਵਾਰੀ ਸਿਰ ਉਸਨੂੰ ਫੇਰਾ ਮਿਲ ਜਾਵੇ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਜੇ ਟੱਰਕਾਂ ਦੇ ਹਾਦਸੇ ਹੁੰਦੇ ਹਨ ਉਨ੍ਹਾਂ ਦਾ ਕੋਈ ਇਲਾਜ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ। ਮੈਂ ਸੁਝਾਉ ਦਿੰਦਾ ਹਾਂ ਕਿ ਇਸ ਸਿਲਸਿਲੇ ਵਿਚ ਇਕ ਕਮੇਟੀ ਬਣਾਈ ਜਾਵੇ ਜੋ ਗੌਰ ਕਰੇ ਤੇ ਦੱਸੇ ਕਿ ਇਹ ਹਾਦਸੇ ਕਿਸ ਤਰ੍ਹਾਂ ਰੋਕੇ ਜਾ ਸਕਦੇ ਹਨ। ਮੈਂ ਇਕ ਗੱਲ ਚੀਨ ਦੇ ਹਮਲੇ ਬਾਰੇ ਵੀ ਕਹਿਣੀ ਚਾਹੁੰਦਾ ਹਾਂ। ਚੀਨ ਨੇ ਸਾਡੇ ਤੇ ਹਮਲਾ ਕੀਤਾ ਅਤੇ ਅਸੀਂ ਸਭ ਨੇ ਮਿਲਕੇ ਉਸਦਾ ਮੁਕਾਬਲਾ ਕੀਤਾ। ਅਸੀਂ ਰਿਸ਼ੀਆਂ ਮੁਨੀਆਂ ਤੇ ਗੁਰੂਆਂ ਨੂੰ ਮਨਣ ਵਾਲੇ ਹਾਂ ਅਤੇ ਅਸੀਂ ਕਿਸੇ ਦੇ ਹਮਲਾ ਨਹੀਂ ਕਰਦੇ ਪਰ ਜੇਕਰ ਕੋਈ ਸਾਡੀ ਵਲ ਟੇਢੀ ਅੱਖ ਨਾਲ ਵੇਖੇ ਤਾਂ ਅਸੀਂ ਮੁਕਾਬਲੇ ਲਈ ਤਿਆਰ ਰਹਿੰਦੇ ਹਾਂ। ਤੁਸੀਂ ਇਤਹਾਸ ਵਿਚ ਵੀ ਪੜ੍ਹਿਆ ਹੋਵੇਗਾ ਕਿ,

“ਜੜੀ ਬਾਣ ਲਾਗੇ, ਤਬੀ ਰੋਸ ਜਾਗੇ ”

ਚੀਨ ਦੇ ਹਮਲੇ ਨੇ ਸਾਨੂੰ ਜਗਾ ਦਿਤਾ ਹੈ ਅਤੇ ਅਸੀਂ ਦੁਨੀਆਂ ਨੂੰ ਦਸ ਦਿਤਾ ਹੈ ਕਿ ਅਸੀਂ ਦੁਸ਼ਮਣ ਦਾ ਮੁਕਾਬਲਾ ਕਰ ਸਕਦੇ ਹਾਂ। ਹੋ ਸਕਦਾ ਹੈ ਕਿ ਕੁਝ ਭੁਲਝ ਵੀਰਾਂ ਨੇ ਉਨ੍ਹਾਂ ਨੂੰ ਕਿਹਾ ਹੋਵੇ ਕਿ ਸਾਡੇ ਮੁਲਕ ਵਿਚ ਫਿਰਕਾਪਰਸਤੀ ਹੈ ਤੇ ਪਾਰਟੀ ਬਾਜ਼ੀ ਹੈ ਇਸ ਲਈ ਇਸਦਾ ਫਾਇਦਾ ਉਠਾਉ। ਲੇਕਿਨ ਭਾਰਤ ਨੇ ਸਾਬਤ ਕਰ ਦਿਤਾ ਕਿ ਸਾਡੇ ਕੋਈ ਪਾਰਟੀਬਾਜ਼ੀ ਤੇ ਫਿਰਕਾ ਪਰਸਤੀ ਨਹੀਂ ਹੈ ਅਤੇ ਅਸੀਂ ਦੇਸ਼ ਦੀ ਰਖਿਆ ਲਈ ਇਕ ਹਾਂ ਤੇ ਖੂਨ ਦਾ ਆਖਰੀ ਕਤਰਾ ਤਕ ਬਹਾ ਦੇਵਾਂਗੇ। ਤੁਸੀਂ ਵਖ ਏਉ ਪੰਜਾਬ ਨੂੰ ਦੋ ਕਰੋੜ ਰੁਪਿਆ ਦੇਣ ਦਾ **defence fund** ਲਈ ਹੁਕਮ ਹੋਇਆ ਸੀ ਪਰ ਅਸੀਂ 5 ਕਰੋੜ 26 ਲਖ ਰੁਪਿਆ ਦਿਤਾ ਹੈ ਤੇ ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਨਾਮ ਪੈਦਾ ਕੀਤਾ ਹੈ। ਮੇਰਾ ਇਲਾਕਾ ਚੋਆਂ ਦਾ ਮਾਰਿਆ ਹੋਇਆ ਅਤੇ ਪਛੜਿਆ ਹੋਇਆ ਹੈ ਲੇਕਿਨ ਜਦੋਂ ਅਸੀਂ ਗੜ੍ਹਦੀ ਵਾਲਾ ਵਿਚ **conference** ਕੀਤੀ ਤਾਂ ਲੋਕਾਂ ਨੇ ਉਸੇ ਵਕਤ 10 ਹਜ਼ਾਰ ਰੁਪਿਆ ਨਕਦ ਦੇ ਦਿਤਾ ਤੇ 25 ਨੌਜਵਾਨਾਂ ਨੇ ਜੌਨੇ ਦੀਆਂ ਅੰਗੂਠੀਆਂ ਉਤਾਰ ਕੇ ਦੇ ਦਿਤੀਆਂ। ਫੇਰ ਮੈਂ ਖਿਆਲਾ ਬੁਲਾਂਦਾ ਵਿਚ **conference** ਕੀਤੀ। ਲੋਕਾਂ ਨੇ 5 ਹਜ਼ਾਰ ਰੁਪਿਆ ਉਸੇ ਵੇਲੇ ਦੇ ਦਿਤਾ ਅਤੇ ਲੋਕਾਂ ਨੇ 20 ਏਕੜ ਜ਼ਮੀਨ ਦੀ ਪੈਦਾਵਾਰ **defence fund** ਵਿਚ ਦੇਣ ਦਾ ਹਲਫ ਲਿਆ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਚ ਹਰੀਜਨਾਂ ਨੇ ਇੱਕਠ ਕੀਤਾ ਅਤੇ ਹਰੀਜਨ ਇਸਤਰੀਆਂ ਅਤੇ ਪੁਰਸ਼ਾਂ ਨੇ ਆਪਣੇ ਜੇਵਰ ਤਕ ਉਤਾਰ ਕੇ ਦੇ ਦਿਤੇ ਕਿਉਂ ਕਿ ਹਰ ਇਕ ਸਮਝਦਾ ਹੈ ਕਿ ਦੇਸ਼ ਦੀ ਰਖਿਆ ਕਰਨਾ ਉਸਦਾ ਫਰਜ਼ ਹੈ। ਇਸ ਵਿਚ **opposition** ਪਾਰਟੀਆਂ ਨੇ ਵੀ ਇਸ ਵਿਚ ਵਧ ਚੜ੍ਹ ਕੇ ਹਿਸਾ ਲਿਆ ਹੈ।

Mr. Speaker: Please wind up now.

ਭਗਤ ਗੁਰਾਂ ਦਾਸ ਹੰਸ : ਲੋਕਾਂ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਇਹ ਸਾਡਾ ਦੇਸ਼ ਹੈ ਤੇ ਸਾਡੀ ਹਕੂਮਤ ਹੈ, ਇਸ ਲਈ ਦੇਸ਼ ਨੂੰ ਅਗੇ ਲੈ ਜਾਣਾ ਹੈ। ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਇਕ ਹੋਰ ਬੜਾ ਚੰਗਾ ਕੰਮ ਕੀਤਾ ਹੈ। ਪੁਲੀਸ ਦੇ ਸਪਾਹੀਆਂ ਦੀਆਂ ਤਨਖਾਹਾਂ ਵਧਾ ਕੇ ਉਨ੍ਹਾਂ ਨੂੰ ਉਤਸ਼ਾਹ ਦਿਤਾ ਹੈ। ਮੈਂ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਜਦੋਂ ਏਥੇ ਅੰਗਰੇਜ਼ਾਂ ਦੀ ਹਕੂਮਤ ਸੀ ਤਾਂ ਸਾਡੇ ਫੌਜੀ ਜਵਾਨਾਂ ਦੀ ਕੋਈ ਕਦਰ ਨਹੀਂ ਸੀ। (ਘੰਟੀ) ਹੁਣ ਉਨ੍ਹਾਂ ਨੂੰ ਵੀਰ ਚੱਕਰ, ਪਰਮ ਵੀਰ ਚੱਕਰ ਤੇ ਦੂਜੇ ਇਨਾਮ ਦਿਤੇ ਜਾ ਰਹੇ ਹਨ। ਜੋ ਸ਼ਹੀਦ ਹੋਏ ਜਾਂ ਲਾਪਤਾ ਹਨ ਉਨ੍ਹਾਂ ਦੇ ਘਰ ਜਾ ਕੇ ਇਨਾਮ ਦਿਤੇ ਜਾ ਰਹੇ ਹਨ। ਉਨ੍ਹਾਂ ਦੀ ਸਹਾਇਤਾ ਤੇ ਹੌਸਲਾ ਅਫਜ਼ਾਈ ਵਾਸਤੇ ਬਹੁਤ ਕੁਝ ਕੀਤਾ ਜਾਰਿਹਾ ਹੈ। ਇਸ ਦਾ ਸਿਹਰਾ ਪੰਜਾਬ ਦੇ ਚੀਫ ਮਨਿਸਟਰ ਜੀ ਦੇ ਸਿਰ ਤੇ ਹੈ ਜਿਨ੍ਹਾਂ ਨੇ ਇਹ ਕੰਮ ਕਰ ਕੇ ਪੰਜਾਬ ਨੂੰ ਅਗੇ ਕੀਤਾ ਹੈ।

ਸਰਦਾਰ ਜ਼ਾਨ ਸਿੰਹ ਰਾਝੇਵਾਲਾ (ਸਰਹਿੰਦ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਹਾਊਸ ਮੈਂ ਇਸ ਵਕਤ ਗਵਰਨਰ ਸਾਹਿਬ ਕੇ **Address** ਪਰ ਬਹੁਤ ਹੀ ਰਹੀ ਹੈ। ਮੁੜਸੇ ਪਹਲੇ ਬਹੁਤ ਸੇ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਨੇ ਅਪਨੇ ਖਿਆਲਾਤ ਕਾ ਫ਼ਤਵਾ ਕਿਆ ਹੈ। ਜਹਾਂ ਤਕ ਇਸ **Address** ਕੇ ਪਹਲੇ ਦੋ ਸਫ਼ੋਂ ਕਾ ਟਾਲਕੁਕ ਹੈ ਐਰ ਜਿਸ ਮੇਂ **war effort** ਕਾ ਜ਼ਿਕਰ ਹੈ, ਮੈਂ ਇਸ ਕੇ ਏਕ ਏਕ ਹਰਫ ਕੀ ਟਾਈਦ ਕਰਤਾ ਹੂੰ। ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਫ਼ਰਮਾਯਾ ਹੈ : 23

“It is a matter for gratification and pride that the people of Punjab answered the challenge magnificently and have risen fully to the occasion.”

ਜਨਾਬ ਸਪੀਕਰ ਸਾਹਿਬ, ਪੰਜਾਬ ਐਰ ਆਸਾਮ ਦੋ ਸੂਬੋਂ ਕੋ **Chinese aggression** ਸੇ ਸਬ ਸੇ ਜ਼ਯਾਦਾ ਖ਼ਤਰਾ ਥਾ ਐਰ ਯਹ ਲਾਜ਼ਮੀ ਹੀ ਥਾ ਕਿ ਪੰਜਾਬ ਕੇ ਲੋਗੋਂ ਇਸ **challenge** ਕੋ ਕਬੂਲ ਕਰਤੇ ਐਰ ਅਗਰ ਜ਼ਰੂਰਤ ਪੜੇਂ ਤੋ ਅਪਨੀ ਜਾਨੋਂ ਤਕ ਨਯੀ ਚਲਾਵਰ ਕਰਨੇ ਕੇ ਲਿਏ ਤੈਯਾਰ ਹੋ ਜਾਤੇ। ਚੁਨਾਂਚਿ ਯਹੀ ਹੁਆ ਐਰ ਪੰਜਾਬੀ ਜ਼ਰਾ ਮੀ ਨਹੀਂ ਝਿਜਕੇ। ਯਹ ਚੀਜ਼ ਤੋ ਇਨ ਕੇ ਖ਼ੂਨ ਮੇਂ ਹੈ। ਅਗਰ ਸਦਹਾ ਸਾਲ ਕੀ ਟਾਰੀਖ਼ ਕੋ ਠਠਾ ਕਰ ਦੇਖਾ ਜਾਏ ਤੋ ਇਸੀ ਨਰੀਂ ਪਰ ਪਹੁੰਚੇਗੇ ਕਿ ਜਬ ਮੀ ਇਸ ਮੁਲਕ ਕੋ ਕੋਈ ਖ਼ਤਰਾ ਦਰਪੇਸ਼ ਹੁਆ ਹੈ ਤੋ ਇਨ ਲੋਗੋਂ ਨੇ ਉਸ ਕਾ ਡਟ ਕਰ ਮੁਕਾਬਲਾ ਕਿਆ ਹੈ। ਇਸ ਮੇਂ ਕੋਈ ਸ਼ਕ ਨਹੀਂ ਹੈ ਕਿ ਅਗਰ ਖੁਦਾ ਨਖ਼ਾਸਤਾ ਪੰਜਾਬ ਕੋ ਕੋਈ ਦੁਸ਼ਮਨ ਅਪਨੇ ਕਠੜੇ ਮੇਂ ਲੇ ਲੇਂ ਤੋ ਸਾਰੇ ਹਿੰਦੁਸਤਾਨ ਕੀ ਸਲਾਮਤੀ ਖ਼ਤਰੇ ਮੇਂ ਪੜ ਜਾਤੀ ਹੈ। ਤੋ ਯਹਾਂ ਪਰ ਜੋ ਕੁਝ ਹੁਆ ਵਹ ਤੋ ਲੋਗੋਂ ਨੇ ਅਪਨੇ **instinct of preservation** ਕਾ ਮਜ਼ਾਹਰਾ ਹੀ ਕਿਆ ਥਾ। ਮੈਂ ਸਮਝਤਾ ਹੂੰ ਕਿ ਯਹ ਕਹ ਦੇਨਾ ਕਿ ਯਹ ਸਾਰਾ ਕਾਮ ਜੋ ਹੁਆ ਵਹ ਕਿਸੀ ਏਕ ਸ਼ਕਸ਼ ਥਾ ਪਾਰਟੀ ਥਾ ਗ੍ਰੁਪ ਹੀ ਨੇ ਕਿਆ ਯਹ ਇਸ ਸੂਬੇ ਕੇ ਰਹਨੇ ਵਾਲੇ ਕਰੋੜੋਂ ਲੋਗੋਂ ਸੇ ਬੇਝੰਸਾਫੀ ਹੋਗੀ। (ਆਪੋਜੀਸ਼ਨ ਕੀ ਟਰਫ ਸੇ ਟਾਲਿਯਾਂ) ਮੈਂ ਅਜ਼ ਕਰੂੰ ਕਿ ਇਸ ਸਿਲਸਿਲੇ ਮੇਂ ਨ ਸਿਫ਼ ਇਨ ਲੋਗੋਂ ਨੇ ਅਪਨੀ ਟਿਜੋਰਿਯੋਂ ਕੇ ਹੀ ਮੁੰਹ ਖੋਲ ਦਿਯੇ, ਨ ਸਿਫ਼ ਵਹ ਅਪਨਾ ਖ਼ੂਨ ਦੇਨੇ ਕੇ ਲਿਏ ਹੀ ਆਗੇ ਆਏ ਬਲਕਿ ਉਨ੍ਹੋਂ ਨੇ ਇਨ ਕੇ ਨੀਜਵਾਨੋਂ ਨੇ ਜਿਨ ਕੋ ਕਿ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਸਹੀ ਟੌਰ ਪਰ ਖ਼ਰਾਜੇਂ ਤਹਸੀਨ ਅਦਾ ਕਿਆ ਹੈ ਅਪਨੀ ਜਾਨੋਂ ਕੀ ਬਾਜ਼ੀ ਲਗਾ ਕਰ ਸਾਰੇ ਹਿੰਦੁਸਤਾਨ ਕੀ ਫ਼ਤਵਾ ਕੋ ਮਹਫੂਜ਼ ਕਿਆ ਹੈ। ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਉਨ ਕਾ ਸ਼ੁਕਰਿਯਾ ਅਦਾ ਕਿਆ ਹੈ। ਹਮ ਮੀ ਇਸ ਮੇਂ ਸ਼ਾਮਿਲ ਹੂੰ। ਪੰਜਾਬ ਕਾ ਬਚਾ ਬਚਾ ਇਸ ਮੇਂ ਉਨ ਕੇ ਸਾਥ ਹੈ। ਠੀਕ ਹੈ ਕਿ ਆਜ਼ ਜੰਗ ਬੰਦ ਹੈ ਮਗਰ ਖ਼ਤਰਾ ਅਮੀ ਦੂਰ ਨਹੀਂ ਹੁਆ, **state of emergency** ਮੌਜੂਦ ਹੈ। ਇਸ ਕੇ ਲਿਏ ਪੰਜਾਬ ਹੀ ਕੋ ਨਹੀਂ ਬਲਕਿ ਸਾਰੇ ਕੇ ਸਾਰੇ ਮੁਲਕ ਕੋ ਟਟਪਰ ਰਹਨਾ ਹੈ। ਯਹਾਂ ਪਰ ਰਕਸ਼ਾ ਦਲ ਕਾ ਜ਼ਿਕਰ ਆਯਾ ਐਰ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਮੀ ਇਸ ਕਾ ਜ਼ਿਕਰ ਕਿਆ ਹੈ :

“The Raksha Dal Scheme for providing rifle-training facilities to the public near their homes is progressing rapidly.”

मैं अर्ज करूँ कि कल मैंने होम मिनिस्टर साहिब को बड़े गौर से सुना। उन्होंने जोर से चिल्ला कर जेनरल मोहन सिंह और उन के साथियों की तारीफ करने की कोशिश की। अच्छा होता अगर वह इस तरह से इन की शख्सीयत को बीच में लाने की कोशिश न करते। इस के मुताल्लिक दो राएं हो सकती हैं, और मैं समझता हूँ कि ऐसा रिक्कार्ड मौजूद है लोगों के पास जो इन की इस बात की तरदीद करता है। (आपोजीशन की तरफ से तालियाँ) रक्षा दल के बारे में कहा गया कि उसने पंजाब की बड़ी खिदमत की है और उस को प्राइवेट आर्मी का नाम दिये जाने पर उस का बुरा मनाया। अगर यह ऐसा नहीं है तो यह बताएं कि वह किस कानून या **law** या **statute** के तहत बनाया गया है? अब वजीर साहिब फरमाते हैं कि हम इस को होम गार्ड्स में मदगम करने जा रहे हैं। मैं पूछता हूँ कि पहले यह ख्याल क्यों न आया कि कुछ प्राइवेट अशखास को इतना रुपया देकर एक प्राइवेट आर्मी खड़ी करवा रहे हैं। कल वजीर साहिब ने भी बताया था कि उस वक्त होम गार्ड ऐक्ट के तहत होम गार्ड कायम थी, सिविल डिफेंस आर्गनाइजेशन भी कानून के तहत बनी हुई थी। जब यह **bodies** पहले ही कानून के तहत कायम थीं तो इन की ही तादाद बढ़ाने का क्यों ख्याल न आया? इस बात का क्यों ख्याल नहीं आया कि जेनरल कुलवन्त सिंह और जेनरल गुरबख्श सिंह जैसे माहिर फौजी चंडीगढ़ में ही बैठे हैं? उन का उस वक्त तो ख्याल न किया गया। कल पंडित जी ने कहा कि रक्षा दल ने बड़ा काम किया है, उन्होंने पंजाब पर एहसान किया है और लोगों को ट्रेनिंग दी है। एक तरफ तो यह कहते हैं कि हमारे पास होम गार्ड्स के लिये राइफलें नहीं हैं, मिल नहीं रहीं, मगर दूसरी तरफ उसी ज़बान से फरमाते हैं कि रक्षा दल ने हज़ारों लोगों को ट्रेनिंग दी है। तो उन के पास **rifles** कहां से आ गई? (विघ्न) यह भी मैं जानता हूँ कि वहां कैसी ट्रेनिंग दी गई है। मैं इन के एक कैम्प में गया। मैंने पूछा कि किस राइफल से ट्रेनिंग दी गई है। तो बताया गया कि राइफल तो कोई आई नहीं, हम ने तो वक्त पूरा किया है। क्या हम इन के ऐसी ट्रेनिंग के लिये मशकूर हों? इस हकीकत के बावजूद पंडित जी जुरंत करते हैं कि रक्षा दल ने इतने लोगों को ट्रेनिंग दी है। मैं पूछता हूँ कि इस बात का पहले ख्याल क्यों नहीं आया कि दो प्राइवेट आदमियों को जो कि आपस में रिश्तेदार भी हैं यह सारी तनज़ीम क्यों दी जा रही है। इस वक्त तक रक्षा दल की जो पोजीशन है वह प्राइवेट आर्मी के अलावा कुछ नहीं है। इस को अभी तक **legalize** नहीं किया जा सका। कहते हैं कि वह लोग तो आनरेरी सेवा कर रहे हैं। मगर क्या उन को लातादाद **facilities** नहीं दी गईं। इतना कह देना ही काफी नहीं है कि उन को नकद रुपया नहीं दिया गया। मगर दूसरी सहूलियात तो दी गई है जैसे कि जुगियाना में पांच पांच सरकारी कारें खड़ीं तो मैंने देखी हैं, टेलीफून दिया गया है, रिहायश का इन्तज़ाम किया गया है और दूसरी सहूलियात भी दी गई है। यह सारी चीज़ खिलाफे कानून है और किसी कानून में इस की ताईद नहीं मिल सकती। डिफेंस आफ इंडिया के रूल 7 के तहत यह बात नहीं आती। मैंने उस को पढ़ा है।

(At this stage the Deputy Speaker occupied the Chair.)

पंडित मोहन लाल जी ने फरमाया है कि रक्षा दल की स्कीम नवम्बर, 1962 को चालू की गई लेकिन आज तक उस को गवर्नमेंट **legalize** नहीं कर सकी है। यह सदाकत से दूर

[सरदार ज्ञान सिंह राड़ेवाला]

नहीं है कि उन के संचालकों को **Chief Organiser** या रक्षा दल का **Commander-in-Chief** का लक्ब दिया है। जो कानून है और **sanction** मौजूद है उस के बरखिलाफ कर रहे हैं। मैं अर्ज कर रहा था कि इस किसम की खुद मुस्तिथाराना बात नहीं होनी चाहिए, यह तो **fascist tendency** है। (**Opposition Benches** की तरफ से प्रशंसा।) गवर्नमेंट **democratic** ढंग से कानूनों पर चलनी चाहिए। आइन बने हुए हैं लेकिन यहां पर **democratic set up** को बिल्कुल नज़र अंदाज कर दिया गया है। मैं अर्ज करना चाहता हूँ कि इस को जितनी भी जल्दी कानून की शकल दी जाए उतना ही ठीक है। मैं समझता हूँ कि जो मेंबर साहिब रक्षा दल के चीफ आर्गनाइज़र या **Organiser** बने हुए हैं वह उस दल के संचालक बने हुए हैं जो कि गैर कानूनी है और **Legislature (Prevention of Disqualification) Act** के तहत यह अपनी सदन की मैम्बरशिप भी गंवा बैठे हैं। अब शायद कोशिश की जा रही है कि इस को **regularise** किया जा सके ताकि यह सदन की **membership** से महरूम न हो जाए। मैं **Home Guards** के बारे में अर्ज करना चाहता हूँ कि उस को मुनअज़म करने की ज़रूरत है। इस तरफ सरकार को पहले ध्यान देना चाहिए था, लेकिन सरकार गाफिल रही है। **Home Guards** की स्कीम 1949 में बनी थी, **Home Guards** ने कुछ काम किया या न किया यह दूसरी बात है, लेकिन सरकार ने इस स्कीम को **ignore** कर रखा था, यह कहते हैं कि **Home Guards** ठीक काम नहीं कर रही। मैं तो समझता हूँ कि सरकार ही इस तरफ गाफिल रही है। **Home Guards** में ज्यादा से ज्यादा भर्ती करने की ज़रूरत थी और हरएक गांव में **Home Guards** की **training** देने की ज़रूरत थी। यह कहते हैं कि **Home Guards** ने कोई काम नहीं किया। हमारे **Home Minister** साहिब फरमाते हैं कि रक्षा दल ने चन्द दिनों में ही मोजज़ा करके दिखाया है। यह ठीक नहीं है। यह मोजज़ा किस लिए और किस की मदद से दिखाया है? मैं समझता हूँ कि **Home Guards** की तरफ ज्यादा से ज्यादा तवज्जो देनी चाहिए थी और यह मज़बूत करनी चाहिये थी। इस के साथ ही साथ हमारे पास **Village Security** और **Civil Defence** की स्कीमें थीं जो इन को मज़बूत करनी चाहिए थीं। मैं तो समझता हूँ कि रक्षा दल बनाने की कोई ज़रूरत नहीं थी।

गवर्नर साहिब ने आगे चल कर **paragraph 6** में **clean administration** के बारे में लिखा है कि —

“Clean and pure administration is one of the primary aims of my Government”.

इस बारे में यह **point clean** होना चाहिए। यह ठीक है कि **clean administration** होनी चाहिए। इस के लिए हर मुमकिन कोशिश होनी चाहिए, **corruption** को दूर करना चाहिए। लेकिन क्या मैं इस बारे में पूछ सकता हूँ कि गवर्नमेंट कितनी कामयाब हुई है? अगर यह सिर्फ **pous wish** है और हम 15 साल में **corruption** दूर नहीं कर सके तो यह कोई अच्छी हालत नहीं। फारसी में एक कहावत है :

“बू कुफर अज़ काहबा बरखेज़द कुजा मानिद मुसलमानी”।

मतलब यह कि अगर काह्वे में ही कुफ़र हो जाए तो इस्लाम का क्या हशर होगा। एक आदमी की whims पर हकूमत को चलाया जा रहा है। कानूनों को देखने की कोशिश नहीं की जाती। अगर कानूनों को अमल में नहीं लाना हो तो उन के बनाने की क्या जरूरत है? अगर कानूनों को नज़रअंदाज़ करके हकूमत चलाई जाए तो ठीक नहीं है। मैं पूछना चाहता हूँ कि आज Marketing Board का सवाल आया था। मैंने पूछा था कि चेयरमैन की qualifications क्या हैं। मेरा इस एक्ट को बनाने में सब से ज्यादा हिस्सा है। Act में Chairman की appointment के बारे में साफ लिखा है। इस में provision दी गई है कि Director shall be the ex-officio Chairman of the Board इस को brush aside कर दिया गया है। (Opposition की तरफ से प्रशंसा) तो कहा गया कि qualification के पीछे नहीं जाना चाहिये काम चलाना चाहिए। जिस बोर्ड के Chairman के पास qualification नहीं उस Board का क्या हाल हो सकता है? चेयरमैन क्या काम कर सकता है सिवाए इस के कि हर Market Committee में जा जा कर दावाते खाए और Address करे। इस के अलावा कुछ नहीं कर सकता। यह तो नवाबों की तरह किसी को बखशिश अता कर रहे हैं। अगर वह काबिल होता तो ठीक था और guidance दे सकता था। उस के नीचे technical officers और Director है। उन को भी guide कर सकता तो कुछ और बात थी। मैं अर्ज़ कर रहा था कि Act की बिल्कुल परवाह नहीं की जाती। कानून की जो पाबन्दियाँ हैं उन को बिल्कुल नज़र अंदाज़ कर दिया जाता है। हमने यह बिल इस House में पास किया था तो क्या ऐसे आदमियों के सपुर्द करने के लिए पास किया था?

कुछ दिनों हुए इस House के अन्दर अखबार के पर्चे पेश हुए थे। मेरे पास भी कुछ पर्चे मौजूद हैं। एक गुमनाम अखबार है, इस अखबार को शायद लुधियाना जिले की हद्द के बाहर किसी ने न सुना हो। इस में भी इशतिहार दिए गए हैं। यह इशतिहार पंजाब गवर्नमेंट के Gazette में notify हो चुके हैं। लेकिन इनको दोबारा इस अखबार में देकर अखबार के मालिक को फायदा पहुंचाने की कोशिश की गई है। मैंने चेयरमैन, मार्किट कमेटी को लिखा कि इस advertisement पर कितना खर्च आया है तो मुझे चेयरमैन लिखते हैं कि —

“ He has proved to be an unscrupulous person, for the bill he has sent is exorbitant. It is Rs 480.”

इस से आप अन्दाज़ा लगाएं कि किस तरह से उन की जेबों में रुपये डलवा दिए गए हैं। इस में जो Chairman, Market Committee लिखते हैं वह मैं आप को पढ़ कर सुना देता हूँ।

The Chairman, Marketing Board, has allowed his name to be used in this correction.

क्या इसी लिए यह Chairman Sahib हैं जिन को कहा जाता है कि वह बड़े experienced हैं, political और public worker हैं? क्या इस लिए उन को appoint किया गया था? इस के अलावा जहां तक मेरी मालूमात काम करती है मार्किट कमेटी का काम आगे से बदतर हो गया है, properly काम नहीं हो रहा है, inefficiency

[सरदार ज्ञान सिंह राड़ेवाला]

बढ़ गई है। सरकार को चाहिए कि वह ऐसे इकदामात करे जिन से कि किसानों के मफ़ाद का जो कि सालहासाल से नज़र अंदाज़ होते रहे हैं उन का ख्याल किया जाए। इस हाउस में बार बार तकरीरें होने के बाद और बार बार मुतालवा करने के बाद बिल मुतालिका इस शकल में आया था। लेकिन जब execution का सवाल आया तो बिल को बिलकुल निकम्मा कर दिया गया और अब उस की execution नहीं हो रही। मैं कहता हूँ कि clean administration होनी चाहिए, pure administration होनी चाहिए। लेकिन हो क्या रहा है? आज Leader of the House ने बतलाया था कि D. C.s के अलावा A. D. C.s भी रखे गए हैं। वे कहते हैं कि war के सिलसले में काम बढ़ गया है, उन के पास इस किस्म की reports होंगी। लेकिन हम अपनी आंखों से देखते हैं, District meetings में देखते हैं, इस लिए मैं बिना खौफे तरदीद कह सकता हूँ कि इतना स्टाफ बढ़ाने की कोई justification नहीं है। वे काम क्या करते हैं? मुझे माफ़ किया जाए अगर मैं कह दूँ कि उन को despots बनाया जा रहा है। वे लोग हर election में दखल देते हैं। अभी अभी जिला परिषद के चुनाव हुए हैं। अगर चीफ़ मिनिस्टर साहिब इस बात की impartial enquiry करवाना चाहें तो यह बात साबित कर दूंगा कि डी.सी.ज़ ने इस चुनाव में खुल्लम खुल्ला मदाखलत की, लोगों को तरगीब दी है और अपनी मोटरों में voters को ले गए हैं। क्या यही काम है जो कि उन के सुपुर्द गया है? क्या उन का यह काम है कि जिला परिषदों, ब्लॉक समितियों में दखल दें हत्ताकि पंचायतों को भी न बनने दें? क्या पंचायत राज का यही मनशा था? क्या Constitution के अंदर provisions इसी लिये रखी गई थीं जिन के मुताबिक हमारे सेंटर के मिनिस्टर पिछले Seminar में कह रहे थे कि पंचायती राज का तजरुबा कामयाब नहीं हो रहा? तजरुबा कामयाब कैसे होगा जब तक उन को अपने पांव पर खड़ा न होने दिया जाएगा? जब तक उन को अपना काम चलाने के लिये आज़ादी नहीं होगी, जब तक वे अपना election आज़ादाना तौर पर न चला सकेंगे तब तक पंचायती सिस्टम कैसे चल सकेगा? मैं ज़िला संग्रह के बारे में कह सकता हूँ कि वहां पर D.C.s क्या कर रहे हैं? चीफ़ मिनिस्टर साहिब खुद वहां पर गए और उन्होंने भी दखल दिया। D. C.s ने अपनी मोटरों में voters को उठाया। (Interruptions) बठिंडा में यह ड्रामा खेला गया। (Repeated Interruptions) न मालूम क्यों सब के सब बदल दिये गए। D.Cs भी transferred, S. Ps. भी transferred और A.D.Cs भी transfer हो जाएं, तो मैं पूछना चाहता हूँ कि क्या इसी का नाम clean और pure administration है। मुझे माफ़ किया जाए, यह मनशा नहीं थी इस कानून को पास करने की। कल पंडित मोहन लाल जी ने फरमाया था, उस सम्बन्ध में मुझे एक Russian proverb याद है। क्या है वह proverb? वे कहते हैं कि when money speaks truth is silent. सो इस वक्त money is speaking and truth is silent. (आपोजीशन की तरफ से 'shame', 'shame' की आवाज़ें) हर आदमी को इस बात के लिए इस्तेमाल करना, मैं समझता हूँ कि इस का नाम clean

और pure administration नहीं हो सकता। मुझे वक्त शायद इजाजत न दे, मैं कहना चाहता हूँ कि जिस वक्त अंग्रेजों का राज था उस वक्त भी इन honorary institutions को मायूब समझा जाता था। कौनसे रूल्ज़ हैं जो कि इन को govern करते हैं। जगह जगह पर Honorary Registrars मुकर्रर कर दिये गए हैं। मैं फिर इस बात को बड़े जोर से कहता हूँ कि यह ऐसे आदमी हैं जो कि corruption के अड्डे हैं, वहां पर सिवाये रुपया इकट्ठा करने के और कुछ नहीं होता। मैं जाती तजरुबा की बिना पर कह सकता हूँ, मैं नाम नहीं लूंगा, किसी वक्त कोई जा कर देख ले कि उन अड्डों पर गवर्नमेंट को भी नुकसान पहुंचाया जा रहा है। Savings Certificates में हेराफेरी हो रही है। वहां पर agents बैठे हुए हैं। हर एक रजिस्टरी करवाने से पहले उन को मिलना लाजमी हो जाता है। क्या यह है clean administration जो कि हम लोगों को दी जा रही है? Address में यह कह देना कि Vigilance ने इतने कैसे किये, हम जानते हैं कि वह किस तरह से काम करते हैं

Deputy Speaker : Please, wind up.

सरदार ज्ञान सिंह राड़ेवाला : एक बहुत आवश्यक बात है जिस का जिक्र किये बगैर मैं रह नहीं रह सकता। आप से मैं सिर्फ थोड़ा सा ही वक्त मांगूंगा ताकि मैं उस का जिक्र कर सकूँ। चीफ मिनिस्टर साहिब ने advice लेने के लिये अपने लिये एक Advisory Council मुकर्रर कर दी है। मैं अर्ज करूँ कि गवर्नर साहिब ने जो आर्डर किये हैं वह मेरे पास हैं। मैं यकीन के साथ कह सकता हूँ कि democratic set up में इस की मिसाल कहीं नहीं मिलेगी। उन्होंने लिखा है :

“ The Governor of Punjab is pleased to appoint the following as Personal Advisers”.

गवर्नर साहिब ने आर्डर देते वक्त Constitution का कोई हवाला नहीं दिया। उन की तरफ से कोई भी आर्डर निकलता है या कोई notification किया जाता है तो उस में Constitution की धारा का हवाला दिया जाता है। इस हाउस में आज ही यह पेपर तकसीम हुआ है कि The Governor of Punjab in exercise of the powers conferred on him by the proviso to such and such clause. But, I do not find any such reference in this order of the Governor.

कहां से यह अख्तियार गवर्नर साहिब को मिला, कौनसी धारा संविधान की है जिस के तहत उन को यह अख्तियार मिला कि चीफ मिनिस्टर के लिये Advisory Council मुकर्रर कर दें? इस में हवाला नहीं दे सकते थे और नहीं दिया गया। मैं कहता हूँ कि constitutional proprieties को बिल्कुल नज़र अंदाज़ कर दिया गया। इस की मिसाल हिन्दुस्तान में कहीं भी दूसरी जगह पर नहीं मिलेगी। मैं पूछता हूँ कि Advisory Council को मुकर्रर करने का क्या object था?

“ The Advisers will visit the various places in the State to undertake extensive propaganda for the war effort and will keep the Chief Minister informed”.

मैं पूछना चाहता हूँ कि क्या दूसरी agencies नाकाफी थीं? क्या यहां पर Public Relations Department मौजूद नहीं है, क्या उस का यह फर्ज नहीं है, क्या

[सरदार ज्ञान सिंह राड़ेवाला]

Intelligence Department का यह फर्ज नहीं है, क्या C.I.D. का फर्ज नहीं है, क्या District Administration का यह फर्ज नहीं है? किस बात की कमी थी कि इन Advisers को मुकर्रर किया गया ? दस या ग्यारह Advisers सारी रियासत की इत्तलाह किस तरह से ला कर चीफ मिनिस्टर साहिब को देंगे ? उन के पास कौनसे ज़राये होंगे, वे क्या advise कर सकेंगे ? They are responsible to nobody इस लिये मैं अर्ज करूँ कि हमें महज़ अल्फाज़ पर ही इत्तफा नहीं करना चाहिए । हमें अपने अमल से भी यह साबत करना होगा कि हम चाहते हैं कि रियासत की administration clean and pure हो । महज़ ज़बानी जमा खर्च से बात नहीं बन सकती ।

मैं थोड़े से अल्फाज़ में separation of judiciary का भी जिक्र करना चाहता हूँ । कल भी House के अन्दर इस बात का जिक्र आया था । जब होम मिनिस्टर साहिब से वाजेह तौर पर पूछा गया कि पंजाब के areas में जहाँ पर executive और judiciary को separate नहीं किया गया वहाँ का experiment ठीक तौर से चल रहा है या erstwhile Pepsu area का experiment अच्छी तरह से work कर रहा है जहाँ दोनों को एक दूसरे से अलग रखा हुआ है तो उन्होंने फरमाया था कि दोनों experiments बड़ी अच्छी तरह से चल रहे हैं । मैं पूछता हूँ कि जब दोनों अच्छी तरह से चल रहे हैं और जब कि Constitution के Directive Principles में States के लिये लाज़मी करार दिया हुआ है कि judiciary को executive से जुदा कर दिया जाए तो सारी State के अन्दर क्यों नहीं judiciary को separate किया जा रहा ? मैं वाजेह तौर पर सरकार से यह पूछना चाहता हूँ कि आखिरकार आप को judiciary पर इतनी बेएतवारी क्यों है ? डिप्टी स्पीकर साहिब, यहाँ पर कल एक सवाल में इस बात का जिक्र आया कि ब्रिटीश के अन्दर एक क़ेस में सन् 1958 से लेकर आज तक section 145 की एक दरखास्त का फैसला नहीं हो सका । पांच साल इसका फैसला क्यों नहीं हो पाया । बड़े अफसोस के साथ कहना पड़ता है कि judiciary की independence नहीं उनपर executive का डर समाया हुआ है फैसला होने ही नहीं दिया जाता वहाँ पर उसी अर्सा से पुलिस बैठी हुई है । कितना खर्चा हो चुका है लेकिन फैसला नहीं हुआ । डिप्टी स्पीकर साहिब, एक नहीं अनेकों ऐसे cases होंगे जिनमें लोगों को इन्साफ मिलने में कितनी देर लग जाती है । ऐसे cases हैं जहाँ पर किसी शख्स की property पर बदमाशों ने कब्ज़ा कर लिया हो, आठ दस साल से कब्ज़ा चला आ रहा हो, पांच छः सौ बीघे ज़मीन का case हो, दुनिया में उस शख्स का कोई पुरसाने वाला न हो, उस ज़मीन की आमदनी का फायदा वह बदमाश लोग उठा रहे हों और section 145 की दरखास्त का फैसला होने को न आए । मैं समझता हूँ कि ऐसे Magistrates को suspend कर देना चाहिए जिन की अदालत में मुकदमे इतनी देर तक pending पड़े रहते हों । Murder cases के मुताबिक हिदायत है कि तीन चार या छः महीने के अन्दर फैसला हो । लेकिन यहाँ इस किस्म की हिदायत कैसे चले ? इसलिए मैं अर्ज करूँगा कि Constitution के Directive Principles के मुताबिक executive से judiciary को separate न करने

के लिए बहाने तलाश नहीं किए जाने चाहिए। जहां पर **judiciary** को जुदा किया हुआ है वहां पर कौन सी आफत आ गई है, कौन सा आसमान गिर गया है ? इसलिए मैं समझता हूँ कि जब तक **judiciary** को अलग नहीं किया जाता, **executive** इसके **functions** को **usurp** करती रहेगी। मैं तो यहां तक कहूंगा कि **when the Executive usurps the function of the Judiciary, it does something more than dishonouring the constitutional convention it makes the Judge cynical—and Justice decays, where Hubris rules.** इसलिए, मैं अज्ञ कहूंगा कि इनका यह **defiant attitude** अब नहीं रहना चाहिए कि **judiciary** को **executive** से अलग नहीं करता। इन अल्फ़ाज़ के साथ मैं अपनी **seat resume** करता हूँ।

श्रीमती प्रसन्नी देवी (रजौंद) : डिप्टी स्पीकर साहिब, 18 फरवरी को दिए गए गवर्नर साहिब के भाषण पर श्री यश जी ने जो धन्यवाद का प्रस्ताव रखा है, मैं उसका अनुमोदन करने के लिए खड़ी हुई हूँ। पिछले चन्द मास से हमारे देश में चीन के हमले के कारण एक कठिन समस्या उत्पन्न हुई। जिस आजादी को हमारे बुजुर्गों ने बहुत कुरवानियों के साथ प्राप्त किया था उस को खतरा नज़र आया। लेकिन इस समस्या के उत्पन्न होने ही हमारे देश के अन्दर एकता नज़र आई और सारा देश, यहां के सभी लोग भेदभाव को भूल कर देश की रक्षा के लिए जुट गए।

सरदार लक्ष्मन सिंह गिल : पड़ी चलो, पड़ी चलो।

श्रीमती प्रसन्नी देवी : इस देश की रक्षा के लिए जहां सभी देशवासियों ने हिस्सा लिया वहां पंजाब के लोगों ने जो काम किया वह सराहनीय है। पंजाब की सरकार ने, पंजाब की जनता ने, इस सीमावर्ती सूबा के लोगों ने बड़ी बहादुरी के साथ इस स्थिति का मुकाबला किया और तन, मन, धन से देश की रक्षा का प्रण किया।

Sardar Lakhi Singh Chaudhri : On a point of order. Madam. No Minister is present in the House. (interruptions)

उपाध्यक्ष : Order, please. आप पहले मेरी बात को सुनिए। मैं चीफ़ पार्लियामेंट्री सैक्रेटरी साहिब से कहूंगी कि वह चीफ़ मिनिस्टर साहिब से कहें कि कोई न कोई मिनिस्टर यहां पर जरूर **present** रहना चाहिए। आखिर **debate** का जबाब देना है, तो जो बातें कही जा रही हैं उन को नोट तो किया जाए।

इसके अलावा एक और बात है जिस की तरफ मैं हाऊस का ध्यान दिलाना चाहती हूँ। अभी अभी एक मेम्बर **Floor** को **cross** कर के गए। पहिले भी कितनी दफा आप को याद दिलाया जा चुका है कि इस तरह से **Floor** को **cross** करना **parliamentary conventions** के अनुकूल नहीं है। सो आप को हाऊस की **dignity** का पूरी तरह से ध्यान रखना चाहिए। **Order please.** I would request the hon. Member to first listen to me. I expect the Chief Parliamentary Secretary to convey it to the Chief Minister to arrange the presence of one Minister or other in the

[उपाध्यक्षा]

House. After all a reply to the debate has to be given and it is desirable to keep notes of the points which are being raised in the House.

Besides, I wish to draw the attention of the House towards an other matter. Just now an hon. Member has crossed the Floor. It has already been brought to the notice of the hon. Members a number of times that it is not in keeping with the parliamentary conventions to cross the Floor like that. They should be very particular in maintaining the dignity of the House.)

श्री बलरामजी दास टंडन : On a point of order, Madam. जब यहां पर कोई भी मिनिस्टर notes लेने वाला नहीं है तो हाऊस की proceedings कैसे जारी रखी जा सकती है ? (*Interruptions*)

उपाध्यक्षा : जो कुछ मैंने अभी अभी कहा है उसके पेशे नजर आप का यह point of order raise करना मुनासिब नहीं है । (In view of what I have stated just now the hon. Member should not have raised this point of order.)

श्री बलरामजी दास टंडन : सवाल तो यह है कि कोई भी मिनिस्टर इस हाऊस में नहीं है ।

उपाध्यक्षा : यह भी कैबिनेट में है । (The Chief Parliamentary Secretary also represents the Cabinet.)

श्री बलराम जी दास टंडन : डिप्टी स्पीकर साहिब, चीफ पार्लियामेंट्री सैक्रेटरी मिनिस्ट्री के मेम्बर नहीं हैं, कैबिनेट के मेम्बर नहीं हैं ।

बहुत से माननीय सदस्य : वह मिनिस्ट्री में नहीं है ।

उपाध्यक्षा : मुझे इस बात का पूरा इल्म है । आप बैठ जाइए । (I know all about it. The hon. Members may please resume their seats.)

सरदार लखमन सिंह गिल : आप इस प्वाइंट पर अपनी रूलिंग दीजिए ।

उपाध्यक्षा : मैं पहिले ही रूलिंग दे चुकी हूँ । (I have already given my ruling.)

सरदार गुरनाम सिंह : ਇਨ੍ਹਾਂ ਨੂੰ ਕਹਿ ਦਿਉ ਦੋੜ ਕੇ ਬੁਲਾ ਲਿਆਉਣ ।

उपाध्यक्षा : आखिर किसी भी मिनिस्टर साहिब को यहां आने में टाइम तो लगेगा ही । आप इतना घबरा क्यों गए हैं ? (After all it will take some time for any Minister to reach here. Why are the hon. Members so impatient ?)

सरदार लखमन सिंह गिल : जहन्नम में गए हुए हैं वह इस वक्त ? (*Interruptions*)

Deputy Speaker : Order please, No interruptions.

डाक्टर बलदेव प्रकाश : On a point of order, Madam. ऐसी ही स्थिति Upper House में उत्पन्न हुई थी, तो वहां पर चेयरमैन साहिब ने हाऊस को एक घंटे के लिए adjourn कर दिया था। मैं आप से दरखास्त करूंगा कि मिनिस्टर साहिबान को lesson सिखाने के लिए निहायत जरूरी है कि आप हाऊस को adjourn कर दें, चाहे 10 मिनट के लिए ही adjourn करें, लेकिन करें जरूर। This is a contempt of the House and a serious notice should be taken of it.

उपाध्यक्षा : I quite agree, लेकिन हाऊस को adjourn नहीं करूंगी और वह इसलिए कि आगे ही काफी छुट्टी काट कर आए हैं और बहुत से मੈम्बर साहिबान debate में हिस्सा लेना चाहते हैं। वैसे मैंने उन को कहलवा भेजा है। देखूंगी, अगर काफी देर तक कोई मिनिस्टर न आया तो सोचा जाएगा।
(I quite agree, but I am not going to adjourn the House because we have already had good many holidays and a number of hon. Members are anxious to participate in the discussion. I have already sent a message to them. If none of the Ministers turns up even after quite a long time then I will look into the matter.)

सरदार गुरनाम सिंह : हाऊस में मੈम्बरों को खड़ा करके पांच मिनट के लिए silence करवा दीजिए। (Laughter)

Sardar Prem Singh Prem : The Government is being represented in the House by the Chief Parliamentary Secretary at this moment.

(Noise and interruptions).

Deputy Speaker : I will never tolerate this nuisance.

Sardar Prem Singh Prem : An hon. Member raised a point of Order about the absence of Ministers from the House and I have risen to submit that the Government is being represented, at the moment, by the Chief Parliamentary Secretary.

Voices : No, please. He cannot. Not at all.

(Noise and interruptions)

Deputy Speaker : Sardar Prem Singh Ji, will you please be silent ? अच्छा. तो आप की यही इच्छा है कि आप आपस में उलझे रहें ; तो फिर आप मुझे इजाजत दें, मैं कुर्सी छोड़ कर चली जाऊँ। (कई आवाजें : नहीं जी।) तो आप मेहरबानी करके आपस में बातें न करें।

(If the hon. Members wish to carry on mutual discussions without caring for the Chair then I may be permitted to vacate the Chair. (Some voices : No, please.) Then I would request all the hon. Members to avoid entering into mutual discussions.)

सरदार लक्ष्मण सिंह गिल : मिनिस्टर आपने आप को समझते क्या हैं जो इस तरह.....

सरदार गुरदियाल सिंह ढिल्लों : डिप्टी स्पीकर साहिबा, मैं आप की ruling की बड़ी इज्जत करता हूँ लेकिन इतना जरूर कहना चाहता हूँ कि यह बड़ी शर्म की बात है कि यहां गवर्नर के Address पर बहस हो रही हो और हाउस में कोई भी मिनिस्टर मौजूद न हो। अगर आप चाहें तो हम वहां पर बैठ जाते हैं।

उपध्यक्षा : आप को बैठने का मौका नहीं मिलेगा क्योंकि सरदार अजमेर सिंह जी आ गए हैं। आप की बात पूरी हो गई है। (The hon. Member will not now get a chance to occupy that seat as the Revenue Minister has come to his seat. Thus the wish of the House has been fulfilled.)

सरदार गुरदियाल सिंह ढिल्लों : यह अकेले काफी रहेंगे क्या ?

Deputy Speaker : Thank you very much for the co-operation.

श्रीमती प्रसन्नी बेबी : डिप्टी स्पीकर साहिबा, मैं उन गरीब और देहाती जनता की बड़ाई किए बिना नहीं रह सकती जिन्होंने देश के ऊपर संकट आ जाने पर अपनी हैसियत से भी ज्यादा पैसा इकट्ठा कर के दिया है और यह उसी का नतीजा है कि इतने थोड़े time के अन्दर अकेले पंजाब ने लगभग 5½ करोड़ रुपये इकट्ठे कर के दिए हैं। इस के बाद उन बहादुर जवानों के लिए जो देश के लिए लड़ते हुए शहीद हुए.....

कामरेड गुरबखश सिंह ढालीवाल : On a point of Order, Madam. तुझे आप ने रूलिंग दित्ती है कि इस उरफ तें उस उरफ कौड़ी ना जावे किउं कि एच Floor cross करणा हुंदा है पर तुझे ही मी मस साहिब एधें गुरजर गये हन। इस तें साब ज़ाहूर है कि एहनुं नू आप दी रूलिंग दा कौड़ी पास ठगीं।

उपध्यक्षा : मैंने नहीं देखा। (But this has not come to my notice.)

(कई आवाजें : गुजरे हैं जी।)

सरदार गुरदियाल सिंह ढिल्लों : गुजरे नहीं जी, वह तो ज़िन्दा है। (हंसी)।

उपध्यक्षा : मैं हाउस से एक दरखास्त करना चाहती हूँ कि पहले ही हाउस में Lady Members बहुत कम हैं, इस लिए उन के बोलने पर आप को interrupt नहीं करना चाहिए। आप को तो उन्हें उत्साह देना चाहिए। (I want to make a submission that the House already contains very few lady Members, so they should not be interrupted when they are speaking here. On the other hand they should be encouraged.)

श्रीमती प्रसन्नी देवी : मैं उन बहादुर सिपाहियों को जिन्होंने देश की रक्षा के लिए अपनी जानें गवाई, जो देश की रक्षा के लिए शहीद हुए, यही नहीं बल्कि जिन्होंने पंजाब की भान में चार चान्द लगा दिए हैं, जिन की वीरता को देख कर आज सारा देश पंजाब को इज्जत की नज़र से देखता है, उन के प्रति श्रद्धांजलि अर्पित किए बिना नहीं रह सकती। हमारी पंजाब सरकार ने उन नौजवानों के परिवारों के लिए और उन के बच्चों की शिक्षा के लिए, रक्षा मंत्रालय ने जो उन्हें सहायता दी है उन के अलावा यानी परमवीर चक्र प्राप्त करने वालों के लिए, महावीर चक्र प्राप्त करने वालों के लिए और वीर चक्र प्राप्त करने वालों के लिए 10 हजार, 5 हजार और 21 हजार रुपये की सहायता दी, यह हमारी सरकार ने बहुत ही अच्छा काम किया है। (*At this stage Mr. Speaker occupied the Chair.*) हमारी पंजाब सरकार ने उन फौजी जवानों के परिवारों की सहायता के लिए, जो कदम उठाए हैं वह बहुत सराहनीय हैं क्योंकि ऐसे हालात में देश के लिए लड़ने वाले सैनिकों को जब अपने परिवारों की चिन्ता न हो तो वे और भी ज्यादा बहादुरी के साथ लड़ सकते हैं। स्पीकर साहिब, जहां पंजाब सरकार ने हमारे सैनिकों के परिवारों और बच्चों को इतनी सहायता दी है वहां मैं आप के द्वारा पंजाब सरकार से यह प्रार्थना करती हूँ कि उन अफसरों के बच्चे जो देश की रक्षा के लिए शहीद हुए हैं और वह बच्चे जो अच्छी अच्छी शिक्षा संस्थाओं में शिक्षा प्राप्त कर रहे हैं, उन बच्चों की पढ़ाई उन्हीं संस्थाओं में जारी रखने का इन्तजाम किया जाए। अगर ऐसा किया गया तो यह बहुत ही अच्छी बात होगी।

इस के अलावा लड़ाई में मारे गए या ला पता जवानों के परिवारों को पांच पांच सौ रुपये की सहायता दी है या उन के बच्चों को 60 रुपये प्रति बच्चा के हिसाब से जो सहायता दी है वह बहुत अच्छा कदम उठाया है क्योंकि, स्पीकर साहिब, ऐसे समय में जब हमारे देश पर एक बड़ी भारी आफत आई और उस आफत का मुकाबला करते हुए जो सैनिक वीर गति प्राप्त कर गए उन के परिवारों की जरूर सहायता होनी चाहिए थी। इस से हमारे जवान जो लद्दाख और नीफा के border पर हैं वे और भी ज्यादा बहादुरी के साथ लड़ सकेंगे।

फिर इस Address में Police Commission की report का काफी जिक्र किया गया है। पिछले वर्ष में हमारी पुलिस का काम बड़ा सराहनीय रहा है और पंजाब गवर्नमेंट ने Police Commission की कुछ सिफारिशों मान ली हैं जैसा कि उन के वेतन में वृद्धि, मकानों का किराया और उन के भत्तों और छुट्टियों में और ज्यादा रियायत दी है। यह भी एक बहुत सराहनीय कदम है, क्योंकि इस प्रकार पुलिस अफसर भी अपने कार्य को ज्यादा अच्छी तरह से निभा सकेंगे और आज हमें जो कहीं कहीं रिक्वत की शिकायतें मिलती हैं इस से उन को दूर होने में मदद मिल सकेगी।

फिर मैं अर्ज करती हूँ कि शिक्षा के सम्बन्ध में हमारी पंजाब सरकार का कार्य बहुत ही अच्छा रहा है बल्कि मैं तो यह भी कहूंगी कि जब से हमारे चीफ मिनिस्टर साहिब ने शिक्षा विभाग अपने पास लिया है तब से इस में बहुत अच्छा परिवर्तन आया है और इस से गरीब और देहाती जनता को बहुत ही फायदा हुआ है। पिछले साल से हमारी

[श्रीमति प्रसन्नी देवी]

सरकार ने निःशुल्क और अनिवार्य शिक्षा की policy अपनाई है। इस से देहात के लोगों को अपने बच्चों को ज़रूर पढ़ाना पड़ गया है। इस से देहात की गरीब जनता आमो बढ़ सकती है-----

Mr. Speaker : Please wind up now.

श्रीमती प्रसन्नी देवी : थोड़ा सा और बोल कर मैं अपनी स्पीच बन्द कर देना चाहती हूँ। मैं प्रार्थना कर रही थी कि इस अनिवार्य और निःशुल्क शिक्षा को करने से हमारी गरीब और देहाती जनता के 6, 7 या 8, 9 साल के लड़कों और लड़कियों को बड़ा फायदा होगा, क्योंकि वे ज्यादा से ज्यादा पढ़ कर और शिक्षा प्राप्त करके तरक्की कर सकेंगे।

इस को भलावा पंजाब सरकार ने ज़िला स्तर तक हिन्दी और पंजाबी रिजन में पंजाबी और हिन्दी ज़रूरी की है। यह बहुत ही अच्छा कदम रहा है। इस से हिन्दी और पंजाबी दोनों भाषाएं काफी तरक्की कर सकेंगी।

इस के साथ ही गवर्नर साहिब के अभिभाषण में पंजाब गवर्नमेंट की पिछले साल की तरक्की का जो जिक्र किया गया है, उस से मैं सहमत हूँ और इस के लिए मैं पंजाब सरकार और गवर्नर साहिब का धन्यवाद करती हूँ।

रामदेव गुठबधम सिੰਘ ਪਾਲੀਵਾਲ (ਨਿਹਾਲਸਿੰਘ ਵਾਲਾ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਵੇਲੇ

11.00 a.m.

ਗਵਰਨਰ ਸਾਹਿਬ ਦਾ ਭਾਸ਼ਨ ਵਿਚਾਰ ਗੱਚਰੇ ਹੈ। ਕਈ ਗਲਾਂ ਉਨਾਂ ਨੇ ਠੀਕ ਕਹੀਆਂ ਹਨ ਜਿਵੇਂ ਕਿ ਇਸ **emergency** ਵੇਲੇ ਸਾਰੀਆਂ ਪਾਰਟੀਆਂ ਨੇ ਇਸ ਸਰਕਾਰ ਨੂੰ ਆਪਣਾ ਸਹਿਯੋਗ ਦਿਤਾ ਹੈ। ਇਸ **emergency** ਵੇਲੇ ਜਿਹੜੇ ਵੀ ਫਰਜ਼ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦੇ ਸਨ ਉਨ੍ਹਾਂ ਨੂੰ ਪੂਰਿਆਂ ਕਰਦੇ ਹੋਇਆਂ ਉਨ੍ਹਾਂ ਨੇ ਸਰਕਾਰ ਦਾ ਸਾਥ ਦਿਤਾ। ਪਰ ਅਫਸੋਸ ਹੁੰਦਾ ਹੈ ਇਸ ਗਲ ਨੂੰ ਵੇਖ ਕੇ ਕਿ ਸਾਰੀਆਂ ਪਾਰਟੀਆਂ ਨੇ ਸਹਿਯੋਗ ਦਿਤਾ ਪਰ ਕਮਿਊਨਿਸਟ ਪਾਰਟੀ ਦੇ ਬਾਵਜੂਦ ਅਜ ਇਸਦੇ ਲੀਡਰਾਂ ਨੂੰ ਜੇਲ੍ਹਾਂ ਵਿਚ ਬੰਦ ਕਰ ਦਿਤਾ ਗਿਆ ਹੈ। ਇਹ ਸਾਥੀ ਇਸ ਪਾਰਟੀ ਦੇ ਉਘੇ ਵਰਕਰ ਹਨ ਜੋ ਅਜ ਸੀਖਾਂ ਪਿਛੇ ਡਕ ਦਿਤੇ ਗਏ ਹਨ। ਇਸ ਗਲ ਦੇ ਹੁੰਦੇ ਹੋਏ ਕਿ ਇਸ **emergency** ਵੇਲੇ ਇਸ ਪਾਰਟੀ ਨੇ ਇਨ੍ਹਾਂ ਕਿਸੇ ਕਿਸਮ ਦੀ ਸਰਤ ਦੇ ਸਰਕਾਰ ਨੂੰ ਹਰ ਕੰਮ ਵਿਚ ਤੇ ਹਰ ਤਰ੍ਹਾਂ ਦੀਆਂ ਕਾਰਵਾਈਆਂ ਕਰਨ ਵਿਚ ਸਾਥ ਦਿਤਾ, ਅਜ ਇਨ੍ਹਾਂ ਨੂੰ ਜੇਲ੍ਹਾਂ ਵਿਚ ਭੇਜ ਦਿਤਾ ਗਿਆ ਹੈ। ਇਥੇ ਹੀ ਬਸ ਨਹੀਂ। ਸਿਆਸੀ ਪਾਰਟੀਆਂ ਦੇ ਵਰਕਰਾਂ ਨਾਲ ਜੋ ਸਲੂਕ ਜੇਲ੍ਹਾਂ ਵਿਚ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ ਉਹ ਵੀ ਇਨ੍ਹਾਂ ਨਾਲ ਨਹੀਂ ਕੀਤਾ ਜਾ ਰਿਹਾ। ਸਾਡੀ ਪਾਰਟੀ ਨੇ ਅਨੇਕਾਂ ਮਤੇ ਪਾਸ ਕੀਤੇ, ਪਬਲਿਕ ਮੀਟਿੰਗਾਂ ਕੀਤੀਆਂ ਅਤੇ ਹਰ ਤਰ੍ਹਾਂ ਨਾਲ ਉਹ ਸਰਕਾਰ ਨੂੰ ਯਕੀਨ ਦਿਵਾਂਦੇ ਰਹੇ ਕਿ ਕਮਿਊਨਿਸਟ ਪਾਰਟੀ ਦਾ ਹਰ ਮੈਂਬਰ ਦੇਸ਼ ਦੀ ਰਖਿਆ ਵਿਚ ਹਾਜ਼ਰ ਹੈ। ਹਰ ਮਤੇ ਵਿਚ ਇਹ ਕਿਹਾ ਗਿਆ ਕਿ ਦੇਸ਼ ਤੇ ਜੋ ਹਮਲਾ ਕੀਤਾ ਵਲੋਂ ਕੀਤਾ ਗਿਆ ਹੈ ਇਹ ਠੀਕ ਨਹੀਂ ਸੀ, ਅਸੀਂ ਇਸਦਾ ਵਿਰੋਧ ਕਰਦੇ ਹਾਂ। ਅਸੀਂ ਅਪਣੇ ਮੈਂਬਰਾਂ ਨੂੰ ਡਾਇਰੈਕਟਿਵ ਜਾਰੀ ਕੀਤੇ ਕਿ ਹਰ ਤਰ੍ਹਾਂ ਨਾਲ ਇਸ ਹਾਲਤ ਵਿਚ ਦੇਸ਼ ਦੀ ਸਰਕਾਰ ਨੂੰ ਸਹਿਯੋਗ ਦਿੱਤਾ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ ਪਰ ਇਸ ਸਹਿਯੋਗ ਦੇ ਬਾਵਜੂਦ ਸਰਕਾਰ ਨੇ ਇਨ੍ਹਾਂ ਵਰਕਰਾਂ ਨੂੰ ਕਾਲ ਕੋਠੜੀਆਂ ਵਿਚ ਬੰਦ ਕਰ ਦਿਤਾ ਹੈ। ਸਾਡੇ ਵਲੋਂ ਵਖ ਵਖ ਮਤਿਆਂ ਰਾਹੀਂ ਅਤੇ ਮੈਮੋਰੈਂਡਮਾਂ ਰਾਹੀਂ ਇਹ ਯਕੀਨ ਦਿਵਾਇਆ ਗਿਆ ਕਿ ਅਸੀਂ ਦੇਸ਼ ਦੇ ਹਿਤ ਦੇ ਉਲਟ ਨਹੀਂ ਜਾਣਾ

ਅਤੇ ਅਸੀਂ ਹਰ ਤਰ੍ਹਾਂ ਦੀ ਮਦਦ ਕੀਤੀ ਹੈ ਪਰ ਅਫਸੋਸ ਨਾਲ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ ਕਿ ਸਰਕਾਰ ਵਲੋਂ ਠੀਕ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਉਦਾਹਰਨ ਵਜੋਂ ਮੇਰੇ ਹਲਕੇ ਦੀ ਬੁਰਜਹੰਮੀਰਾ ਪੰਚਾਇਤ ਦੇ ਕਮਿਊਨਿਸਟ ਸਰਪੰਚ ਬਾਰੇ ਬੀ. ਡੀ. ਓ. ਨੇ ਆਪ ਲਿਖਿਆ ਹੈ ਕਿ ਇਸ ਨੇ ਹਰ ਤਰ੍ਹਾਂ ਨਾਲ ਸਰਕਾਰ ਦੀ ਮਦਦ ਕੀਤੀ ਹੈ ਅਤੇ ਇਸ ਦਾ ਕੰਮ ਉਸ ਬਲਾਕ ਦੇ ਸਾਰੇ ਪਿੰਡਾਂ ਵਿਚੋਂ ਚੰਗਾ ਹੈ। ਇਸੇ ਤਰ੍ਹਾਂ ਜਿਥੇ ਜਿਥੇ ਵੀ ਪੰਚਾਇਤਾਂ ਵਿਚ ਸਾਡੀ ਪਾਰਟੀ ਦੇ ਮੈਂਬਰ ਹਨ ਉਹਨਾਂ ਕੌਮੀ ਰੱਖਿਆ ਫੰਡ ਵਿੱਚ ਵਧ ਚੜ੍ਹ ਕੇ ਹਿੱਸਾ ਪਾਇਆ। ਅਸੀਂ ਤਾਂ ਹਰ ਪਖ ਵਿਚ ਸਰਕਾਰ ਦੀ ਮਦਦ ਕੀਤੀ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਸਾਡੀ ਪਾਰਟੀ ਦੇ ਸਾਰਿਆਂ ਮੈਂਬਰਾਂ ਵਲੋਂ 50 ਲਖ ਤੋਂ ਉਪਰ ਰੁਪਿਆ ਇਕਠਾ ਕਰਕੇ ਕੌਮੀ ਰੱਖਿਆ ਫੰਡ ਵਿਚ ਦਿਤਾ ਗਿਆ ਹੈ। ਪਰ ਸਰਕਾਰ ਨੇ ਬਿਨਾਂ ਕਿਸੇ ਵਜ੍ਹਾ ਕਮਿਊਨਿਸਟ ਲੀਡਰਾਂ ਨੂੰ ਸੀਖਾਂ ਪਿਛੇ ਬੰਦ ਕਰ ਦਿਤਾ ਹੈ। ਇਨ੍ਹਾਂ ਦੇ ਸਹਿਯੋਗ ਅਤੇ ਪੂਰੀ ਮਿਲਵਰਤਨ ਨੂੰ ਸਾਹਮਣੇ ਰਖਦੇ ਹੋਏ ਅਸੀਂ ਇਸ ਗਲ ਦੀ ਮੰਗ ਕਰਦੇ ਹਾਂ ਕਿ ਸਾਰੇ ਕਮਿਊਨਿਸਟ ਲੀਡਰਾਂ ਨੂੰ, ਜੋ ਅਜ ਕਲ ਜੇਲ੍ਹਾਂ ਵਿਚ ਹਨ, ਰਿਹਾ ਕਰ ਦਿਤਾ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ।

ਸਪੀਕਰ ਸਾਹਿਬ, ਇਥੇ ਹੀ ਬਸ ਨਹੀਂ। ਜੇਲ੍ਹਾਂ ਵਿੱਚ ਸਾਡੇ ਸਾਥੀਆਂ ਨਾਲ ਬਹੁਤ ਭੈੜਾ ਸਲੂਕ ਕੀਤਾ ਜਾਂਦਾ ਰਿਹਾ ਹੈ। ਦੇਸ਼ ਆਜ਼ਾਦ ਹੋਣ ਤੋਂ ਪਹਿਲਾਂ ਅੰਗ੍ਰੇਜ਼ ਦੇ ਵੇਲੇ ਵੀ ਅਤੇ ਆਜ਼ਾਦੀ ਤੋਂ ਬਾਅਦ ਵੀ ਕਈ ਤਰ੍ਹਾਂ ਦੀਆਂ ਸਿਆਸੀ ਲਹਿਰਾਂ ਦੇਸ਼ ਵਿੱਚ ਚਲੀਆਂ ਅਤੇ ਗ੍ਰਿਫਤਾਰੀਆਂ ਕੀਤੀਆਂ ਜਾਂਦੀਆਂ ਰਹੀਆਂ ਅਤੇ ਜੋ ਸਲੂਕ ਅਤੇ ਰਿਆਇਤਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਦਿਤੀਆਂ ਜਾਂਦੀਆਂ ਸਨ ਅਜ ਉਹ ਸਹੂਲਤਾਂ ਸਾਡੀ ਪਾਰਟੀ ਦੇ ਵਰਕਰਾਂ ਨੂੰ ਨਹੀਂ ਦਿਤੀਆਂ ਜਾ ਰਹੀਆਂ। ਮੈਂ ਇਹ ਗਲ ਜ਼ਿੰਮੇਵਾਰੀ ਨਾਲ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਇਸ ਤੋਂ ਭੈੜਾ ਸਲੂਕ ਕਿਸੇ ਸਿਆਸੀ ਵਰਕਰ ਨਾਲ ਜੇਲ੍ਹ ਵਿਚ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਦਾ। ਇਥੇ ਹੀ ਬਸ ਨਹੀਂ ਕੀਤਾ, ਸਗੋਂ ਸਰਕਾਰ ਇਸ ਤੋਂ ਇਕ ਕਦਮ ਅਗਾਂਹ ਵਧ ਗਈ ਹੈ। ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਉਨ੍ਹਾਂ **detenus** ਨੂੰ ਜੇਲ੍ਹਾਂ ਵਿਚ ਆਮ ਇਖਲਾਕੀ ਕੈਦੀਆਂ ਜਿੰਨੀਆਂ ਵੀ ਸਹੂਲਤਾਂ ਨਹੀਂ ਦਿਤੀਆਂ। ਇਸ ਸਬੰਧ ਵਿਚ ਇਕ **Privilege Motion** ਸਮੇਂ ਅਸੀਂ ਅੰਕੜੇ ਵੀ ਦਿਤੇ ਸਨ। ਖੁਰਾਕ ਵੀ ਉਨ੍ਹਾਂ ਨੂੰ ਸਿਆਸੀ ਕੈਦੀਆਂ ਵਰਗੀ ਨਹੀਂ ਦਿਤੀ ਜਾਂਦੀ। (ਘੰਟੀ)

Mr. Speaker: It would be better if the hon. Member refers these facts to the Privileges Committee rather than mentioning here.

ਕਾਮਰੇਡ ਗੁਰਬਖਸ਼ ਸਿੰਘ ਧਾਲੀਵਾਲ : ਜਨਾਬ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਸ ਪਾਸੇ ਨਾ ਜਾਂਦਾ ਹੋਇਆ ਇਕ ਹੋਰ ਜ਼ਰੂਰੀ ਗਲ ਵਲ ਆਪ ਦੇ ਰਾਹੀਂ ਸਰਕਾਰ ਦਾ ਧਿਆਨ ਦਿਵਾਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਨਜ਼ਰਬੰਦਾਂ ਦੀ ਮੁਲਾਕਾਤ ਵੀ ਨਹੀਂ ਕਰਨ ਦਿਤੀ ਜਾਂਦੀ। ਇਹ ਸਹੂਲਤ ਤਾਂ ਇਖਲਾਕੀ ਕੈਦੀਆਂ ਨੂੰ ਵੀ ਹੈ। ਤੁਸੀਂ ਸਾਰਿਆਂ ਅਖਬਾਰਾਂ ਵਿਚ ਪੜ੍ਹਿਆ ਹੋਵੇਗਾ ਕਿ ਹਿਸਾਰ ਜੇਲ੍ਹ ਵਿਚ ਇਕ ਉਘੇ ਕਮਿਊਨਿਸਟ ਵਰਕਰ ਕੈਦ ਹਨ। ਇਨ੍ਹਾਂ ਨੂੰ ਇਨ੍ਹਾਂ ਦਾ ਜਵਾਬੀ ਮਿਲਣ ਲਈ ਗਿਆ ਤੇ ਉਸ ਨੇ ਨਜ਼ਰਬੰਦ ਸਾਥੀਆਂ ਨੂੰ ਸਾਬਣ ਤੇਲ ਆਦਿ ਦੇਣਾ ਚਾਹਿਆ। ਜੇਲ੍ਹ ਦੇ ਸਿਪਾਹੀਆਂ ਨੇ ਪੁਛਿਆ ਕਿ ਇਹ ਚੀਜ਼ਾਂ ਕਿਥੋਂ ਲਿਆਇਆ ਹੈ ਤਾਂ ਉਸ ਨੇ ਦੱਸਿਆ ਕਿ ਇਹ ਚੀਜ਼ਾਂ ਸਾਡੀ ਪਾਰਟੀ ਵਲੋਂ ਇਨ੍ਹਾਂ ਨਜ਼ਰਬੰਦਾਂ ਨੂੰ ਭੇਜੀਆਂ ਗਈਆਂ ਹਨ। ਇਸ ਤੇ ਜੇਲ੍ਹ ਅਧਿਕਾਰੀਆਂ ਨੇ ਇਹ ਚੀਜ਼ਾਂ, ਜੋ ਨਜ਼ਰਬੰਦਾਂ ਲਈ ਨਿਤ ਵਰਤੋਂ ਲਈ ਬਹੁਤ ਜ਼ਰੂਰੀ ਸਨ, ਅੰਦਰ ਨਹੀਂ ਜਾਣ ਦਿਤੀਆਂ ਅਤੇ ਸਾਡੇ ਸਾਥੀਆਂ ਤਕ ਇਹ ਨਹੀਂ ਪਹੁੰਚ ਸਕੀਆਂ। ਕਿੰਨੇ ਅਫਸੋਸ ਦੀ ਗਲ ਹੈ। (ਵਿਰੋਧੀ ਪਖ ਵਲੋਂ ਸ਼ੇਮ, ਸ਼ੇਮ) ਮੈਂ ਇਸ ਗਲ ਵਿਚ ਜ਼ਿਆਦਾ ਵਿਸਥਾਰ ਵਿਚ ਨਹੀਂ ਜਾਣਾ ਚਾਹੁੰਦਾ, ਕੇਵਲ ਇੰਨੀ ਹੀ ਅਰਜ਼ ਕਰਨੀ ਹੈ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਇਖਲਾਕੀ ਕੈਦੀਆਂ ਨੂੰ ਖੁਲੇ ਆਮ ਅਫੀਮ, ਸ਼ਰਾਬ ਅਤੇ ਹੋਰ ਕਈ ਚੀਜ਼ਾਂ ਜੇਲ੍ਹ ਕਰਮਚਾਰੀਆਂ ਦੀ ਮੁੱਠੀ ਗਰਮ ਕਰਕੇ ਪਹੁੰਚਾਈਆਂ ਜਾਂਦੀਆਂ ਹਨ ਪਰ ਇਹਨਾਂ ਸਿਆਸੀ ਉਘੇ ਵਰਕਰਾਂ ਨੂੰ ਨਿਤ ਵਰਤੋਂ ਦੀਆਂ ਜ਼ਰੂਰੀ ਚੀਜ਼ਾਂ ਵੀ ਨਹੀਂ ਦਿਤੀਆਂ ਜਾ ਸਕਦੀਆਂ।

[ਕਾਮਰੇਡ ਗੁਰਬਖਸ਼ ਸਿੰਘ ਧਾਲੀਵਾਲ]

ਸਪੀਕਰ ਸਾਹਿਬ, ਅਸਾਂ ਜੋ ਚਿੱਠੀਆਂ ਉਨ੍ਹਾਂ ਨਜ਼ਰਬੰਦਾਂ ਨੂੰ ਲਿਖੀਆਂ ਉਹ ਵੀ ਉਹਨ੍ਹਾਂ ਨੂੰ ਨਹੀਂ ਮਿਲੀਆਂ ਅਤੇ ਨਾ ਹੀ ਪਹੁੰਚਾਈਆਂ ਗਈਆਂ ਹਨ। ਇਥੇ ਹੀ ਬਸ ਨਹੀਂ। ਕਈ ਅਜਿਹੇ ਵਿਧਾਨਕਾਰ ਵਰਕਰ ਜੇਲ੍ਹ ਵਿਚ ਬੰਦ ਹਨ ਜਿਨ੍ਹਾਂ ਦੇ ਖਿਲਾਫ ਪੈਟੀਸ਼ਨਾਂ ਚਲ ਰਹੀਆਂ ਹਨ ਪਰ ਇਨ੍ਹਾਂ ਨੂੰ ਰਿਹਾ ਨਹੀਂ ਕੀਤਾ ਜਾ ਰਿਹਾ। ਉਦਾਹਰਨ ਵਜੋਂ ਇਸ ਅਸੈਂਬਲੀ ਦੇ ਮੈਂਬਰ ਜੇਸ਼, ਜੋ ਕਮਿਊਨਿਸਟ ਅਸੈਂਬਲੀ ਪਾਰਟੀ ਦੇ ਸੈਕਟਰੀ ਹਨ, ਤੇ ਵੀ ਪੈਟੀਸ਼ਨ ਚਲ ਰਹੀ ਹੈ। ਗਿਰਫਤਾਰੀ ਤੋਂ ਬਾਅਦ ਉਸ ਨੇ ਤਾਰ ਦਿਤੀ ਕਿ ਉਸ ਨੂੰ ਅਦਾਲਤ ਵਿਚ ਪੇਸ਼ ਹੋਣ ਦੀ ਇਜ਼ਾਜ਼ਤ ਦਿਤੀ ਜਾਵੇ ਪਰ ਇਸ ਬਾਰੇ ਕੋਈ ਜਵਾਬ ਨਹੀਂ ਦਿਤਾ ਗਿਆ। ਫਿਰ ਉਸ ਦੇ ਵਕੀਲ ਨੇ ਮੰਗ ਕੀਤੀ ਕਿ ਮੇਰੀ ਮੁਲਾਕਾਤ ਜੇਸ਼ ਨਾਲ ਕਰਵਾ ਦਿਤੀ ਜਾਵੇ ਤਾਂ ਜੋ ਚੋਣ ਪੈਟੀਸ਼ਨ ਦੀ ਪੈਰਵੀ ਕੀਤੀ ਜਾ ਸਕੇ ਪਰ ਪਹਿਲਾਂ ਤਾਂ ਉਸ ਨੂੰ ਮੁਲਾਕਾਤ ਹੀ ਨਹੀਂ ਕਰਨ ਦਿਤੀ ਗਈ ਫਿਰ 30 ਜਨਵਰੀ ਨੂੰ ਮੁਲਾਕਾਤ ਕਰਨ ਦੀ ਆਗਿਆ ਦਿਤੀ ਗਈ। ਪਰ, ਸਪੀਕਰ ਸਾਹਿਬ, ਕਿੰਨੇ ਸ਼ਰਮ ਦੀ ਗਲ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਨਾਲ ਇਕ ਸੀ. ਆਈ. ਡੀ. ਦਾ ਆਦਮੀ ਮੁਲਾਕਾਤ ਵੇਲੇ ਬਿਠਾ ਦਿਤਾ ਗਿਆ (ਵਿਰੋਧੀ ਪਖ ਸ਼ੇਮ, ਸ਼ੇਮ)। ਤੁਹਾਨੂੰ ਪਤਾ ਹੀ ਹੈ ਕਿ ਮੁਕਦਮੇ ਸਬੰਧੀ ਕਈ ਤਰ੍ਹਾਂ ਦਾ ਵਿਚਾਰ ਵਿਟਾਂਦਰਾ ਕਰਨਾ ਹੁੰਦਾ ਹੈ ਤੇ ਕਈ ਮੁਕਦਮੇ ਦੀਆਂ ਕਮਜ਼ੋਰੀਆਂ ਵੀ ਹੁੰਦੀਆਂ ਹਨ ਜੋ ਵਕੀਲ ਸਾਹਮਣੇ ਹੀ ਦਸੀਆਂ ਜਾ ਸਕਦੀਆਂ ਹਨ, ਹੋਰ ਕਿਸੇ ਦੇ ਸਾਹਮਣੇ ਨਹੀਂ। ਪਰ ਇਸ ਗਲ ਦੀ ਕੋਈ ਪਰਵਾਹ ਨਾ ਕੀਤੀ ਗਈ ਅਤੇ ਸਾਰੀ ਮੁਲਾਕਾਤ ਵੇਲੇ ਸੀ. ਆਈ. ਡੀ. ਦਾ ਆਦਮੀ ਪਿਛੇ ਬੈਠਾ ਰਿਹਾ। ਇਥੇ ਹੀ ਬਸ ਨਹੀਂ, ਉਨ੍ਹਾਂ ਨੂੰ ਅਦਾਲਤ ਵਲੋਂ ਇਕ ਨੋਟਿਸ ਦਿਤਾ ਗਿਆ ਹੈ ਕਿ ਤੇਰਾ ਕੇਸ ਇੰਨੇ ਚਿਰ ਤੋਂ **pending** ਹੈ ਤੇ ਕਿਉਂਕਿ ਤੂੰ ਰਾਜ਼ਰ ਨਹੀਂ ਹੋ ਰਿਹਾ ਇਸ ਲਈ ਹੁਣ ਯਕ ਤਰਫਾ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ। ਇਹ ਇਲਾਨ ਚੋਣ ਟ੍ਰਿਬਿਊਨਲ ਵਲੋਂ ਕੀਤਾ ਗਿਆ ਹੈ। ਅਸੀਂ ਇਨ੍ਹਾਂ ਦੀ ਰਿਹਾਈ ਲਈ ਮੈਮੋਰੈਂਡਮ ਵੀ ਦਿਤਾ ਹੈ ਪਰ ਕੋਈ ਜਵਾਬ ਨਹੀਂ ਆਇਆ। ਫਿਰ ਇਹ ਵੀ ਮੰਗ ਕੀਤੀ ਗਈ ਕਿ ਜੇਕਰ ਤੁਸੀਂ ਇਨ੍ਹਾਂ ਵਿਧਾਨਕਾਰਾਂ ਨੂੰ ਰਿਹਾ ਨਹੀਂ ਕਰ ਸਕਦੇ ਤਾਂ ਡੀਫੈਂਸ ਆਫ ਇੰਡੀਆ ਰੂਲਜ਼ ਦੇ ਰੂਲ 30 (b) ਅਨੁਸਾਰ ਉਨ੍ਹਾਂ ਨੂੰ ਪੈਰੋਲ ਦਿਤੀ ਜਾ ਸਕਦੀ ਹੈ ਤੇ ਜੇਕਰ ਸਰਕਾਰ ਚਾਹੇ ਤਾਂ ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੀ ਹਰ ਤਰ੍ਹਾਂ ਦੀ ਜ਼ਮਾਨਤ ਦੇਣ ਨੂੰ ਤਿਆਰ ਹਾਂ। ਇਸ ਲਈ ਅਸੀਂ ਮੰਗ ਕਰਦੇ ਹਾਂ ਕਿ ਸਰਕਾਰ ਇਸ ਪਸੇ ਧਿਆਨ ਦੇ ਕੇ ਇਸ ਜਾਇਜ਼ ਮੰਗ ਨੂੰ ਮੰਨੇ। ਜੇਕਰ ਇਖਲਾਕੀ ਕੈਦੀਆਂ ਲਈ ਇੰਨੀਆਂ ਰਿਆਇਤਾਂ ਹਨ ਤਾਂ ਆਜ਼ਾਦੀ ਦੇ ਸੰਗਰਾਮ ਵਿਚ ਲੜਨ ਵਾਲੇ ਉਘੇ ਵਰਕਰਾਂ ਨੂੰ ਇਹ ਰਿਆਇਤਾਂ ਕਿਉਂ ਨਹੀਂ ਦਿਤੀਆਂ ਜਾਂਦੀਆਂ ਕਿ ਉਹ ਅਦਾਲਤ ਵਿਚ ਪੇਸ਼ ਹੋ ਸਕਣ, ਆਪਣੇ ਕੇਸ ਦੀ ਪੈਰਵੀ ਕਰ ਸਕਣ ਜਾਂ ਉਨ੍ਹਾਂ ਨਾਲ ਕੋਈ ਮੁਲਾਕਾਤ ਕਰ ਸਕੇ। ਇਹ ਰਿਆਇਤਾਂ ਤਾਂ ਅੰਗ੍ਰੇਜ਼ਾਂ ਦੇ ਵੇਲੇ ਵੀ ਦਿਤੀਆਂ ਹੋਈਆਂ ਸਨ। (ਘੰਟੀ) ਮੈਂ, ਸਪੀਕਰ ਸਾਹਿਬ, ਜਲਦੀ ਹੀ ਖਤਮ ਕਰ ਦੇਵਾਂਗਾ।

ਗਵਰਨਰ ਸਾਹਿਬ ਦੇ **Address** ਵਿਚ ਇਸ ਗਲ ਦਾ ਕੋਈ ਜ਼ਿਕਰ ਨਹੀਂ ਕੀਤਾ ਗਿਆ ਕਿ ਸਲਾਹਕਾਰ ਕਮੇਟੀ ਜਿਹੜੀ ਖੁਸ਼ ਹੈਸੀਅਤੀ ਟੈਕਸ ਬਾਰੇ ਬਣਾਈ ਗਈ ਸੀ ਉਸ ਦੀਆਂ ਸਫ਼ਾਰਸ਼ਾਂ ਕਦ ਲਾਗੂ ਹੋਣ ਗੀਆਂ। ਢਾਈ ਤਿੰਨ ਸਾਲ ਹੋਏ ਖੁਸ਼ ਹੈਸੀਅਤੀ ਟੈਕਸ ਘਟਾਉਣ ਲਈ ਇਕ ਭਾਰੀ ਅੰਦੋਲਨ ਪੰਜਾਬ ਦੇ ਬਹਾਦਰ ਕਿਸਾਨਾਂ ਨੇ ਲੜਿਆ ਅਤੇ ਆਪਣੀ ਮੰਗ ਮੰਨਵਾਣ ਲਈ ਰਾਜ਼ਾਰਾਂ ਦੀ ਗਿਣਤੀ ਵਿੱਚ ਜੇਲ੍ਹਾਂ ਵਿੱਚ ਗਏ। ਨਰੁੜ ਅਤੇ ਐਤੀਆਣਾ ਵਿਚ ਨਿਹਥੇ ਮਜ਼ਦੂਰਾਂ ਕਿਸਾਨਾਂ ਨੂੰ ਪੁਲਸੀ ਗੋਲੀਆਂ ਦਾ ਨਿਸ਼ਾਨਾ ਬਣਾਇਆ ਗਿਆ। ਇਹਨਾਂ ਕੁਰਬਾਨੀਆਂ ਕਰਕੇ ਹੀ ਸਮੇਂ ਦੀ ਸਰਕਾਰ ਨੇ ਵਿਸ਼ਵਾਸ ਦਿਵਾਇਆ ਸੀ ਕਿ ਅਸੀਂ ਐਡਵਾਇਜ਼ਰੀ ਕਮੇਟੀ ਬਣਾ ਦਿਤੀ ਹੈ ਜੋ ਇਸ ਸਵਾਲ ਤੇ ਪੂਰੀ ਤਰ੍ਹਾਂ ਵਿਚਾਰ ਕਰਕੇ ਸਰਕਾਰ ਨੂੰ ਸਫ਼ਾਰਸ਼ਾਂ ਕਰੇਗੀ। ਇਕ ਸਾਲ ਹੋ ਗਿਆ ਹੈ, ਇਸ ਐਡਵਾਈਜ਼ਰੀ ਕਮੇਟੀ ਨੇ ਆਪਣੀ ਰੀਪੋਰਟ ਸਰਬ ਸੰਮਤੀ ਨਾਲ ਤਿਆਰ ਕਰਕੇ ਸਰਕਾਰ ਪਾਸ ਭੇਜ ਦਿਤੀ ਹੈ। ਇਸ

ਬਾਰੇ ਵਿਚ ਨਾ ਤਾਂ ਸਰਕਾਰ ਨੇ ਉਨ੍ਹਾਂ ਸਿਫਾਰਸ਼ਾਂ ਨੂੰ ਅਜੇ ਤਕ ਮੰਨਿਆ ਹੈ ਤੇ ਨਾ ਹੀ ਰੀਪੋਰਟ ਨੂੰ ਇਸ ਹਾਊਸ ਵਿਚ ਪੇਸ਼ ਕੀਤਾ ਹੈ ਸਗੋਂ ਪਹਿਲੇ ਹਿਸਾਬ ਨਾਲ ਹੀ ਇਹ ਟੈਕਸ ਉਗਰਾਹਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਸਰਕਾਰ ਸ਼ਾਇਦ ਇਹ ਸਮਝਦੀ ਹੈ ਕਿ ਇਸ ਤੇ ਅਮਲ ਕਰਨ ਦੀ ਲੋੜ ਹੀ ਨਹੀਂ। ਤਾਂ ਫਿਰ ਸਲਾਹਕਾਰ ਕਮੇਟੀ ਬਣਾਣ ਦੀ ਕੀ ਲੋੜ ਸੀ? ਇਸ ਕਮੇਟੀ ਦੀ ਰੀਪੋਰਟ ਬਾਰੇ ਗਵਰਨਰ ਸਾਹਿਬ ਦੇ ਭਾਸ਼ਨ ਵਿਚ ਕੋਈ ਜ਼ਿਕਰ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਇਸ ਲਈ ਮੈਂ ਸਰਕਾਰ ਪਾਸੋਂ ਮੰਗ ਕਰਦਾ ਹਾਂ ਕਿ ਇਸ ਐਡਵਾਈਜ਼ਰੀ ਕਮੇਟੀ ਦੀ ਰੀਪੋਰਟ ਨੂੰ ਛੇਤੀ ਤੋਂ ਛੇਤੀ ਹੀ ਇਸ ਹਾਊਸ ਵਿਚ ਪੇਸ਼ ਕੀਤਾ ਜਾਵੇ ਅਤੇ ਇਸ ਤੇ ਅਮਲ ਕੀਤਾ ਜਾਵੇ। ਇਸ ਕਮੇਟੀ ਨੇ ਇਸ ਟੈਕਸ ਦੇ ਹਰ ਪਖ ਤੇ ਵਿਚਾਰ ਕੀਤੀ ਸੀ ਅਤੇ ਆਪਣੀਆਂ ਸਿਫਾਰਸ਼ਾਂ ਕੀਤੀਆਂ ਸਨ। ਇਸ ਲਈ ਇਸ ਰੀਪੋਰਟ ਨੂੰ ਛੇਤੀ ਤੋਂ ਛੇਤੀ ਹਾਊਸ ਵਿਚ ਪੇਸ਼ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ ਅਤੇ ਇਸ ਤੇ ਅਮਲ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ।

ਜਿਸ ਤਰ੍ਹਾਂ ਸਾਡੇ ਸਪੀਕਰ ਸਾਹਿਬ ਨੇ ਅਤੇ **Government** ਦੇ ਕਰਮਚਾਰੀਆਂ ਨੇ ਇਸ ਗੱਲ ਨੂੰ ਮੰਨਿਆ ਹੈ ਕਿ ਅਸੀਂ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੇ **National Defence Fund** ਵਿੱਚ ਬਹੁਤ ਹਿੱਸਾ ਪਾਇਆ ਹੈ, ਇਹ ਸਾਡਾ ਸਾਰਿਆਂ ਦਾ ਫਰਜ਼ ਵੀ ਸੀ। ਪਰ ਇਹ ਵੀ ਇਕ ਸਚਾਈ ਹੈ ਕਿ **National Defence Fund** ਵਿੱਚ ਪੰਜਾਬ ਦੇ ਮਜ਼ਦੂਰ ਅਤੇ ਕਿਸਾਨ ਨੇ ਅਤੇ ਦਰਮਿਆਨੀ ਸ਼ਰੇਣੀ ਨੇ ਸਭ ਤੋਂ ਵਧ ਹਿੱਸਾ ਪਾਇਆ ਹੈ। ਪੰਜਾਬ ਦੇ ਧਨਾਢਾਂ ਨੇ ਅਤੇ ਸਾਬਕਾ ਰਾਜਿਆਂ ਮਹਾਰਾਜਿਆਂ ਨੇ ਇਸ ਵਿੱਚ ਕੋਈ ਬਹੁਤਾ ਯੋਗ ਹਿੱਸਾ ਨਹੀਂ ਪਾਇਆ। ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਗੱਲ ਦਾ **Governor** ਸਾਹਿਬ ਦੇ **Address** ਵਿੱਚ ਕਿਤੇ ਵੀ ਕੋਈ ਜ਼ਿਕਰ ਨਹੀਂ ਹੈ। ਰਾਜੇ ਮਹਾਰਾਜੇ ਤਾਂ ਅੱਗੇ ਹੀ ਟੈਕਸਾਂ ਤੋਂ ਬਹੁਤ ਹਦ ਤਕ ਬਰੀਹਨ ਫੇਰ ਕੀ ਵਜ੍ਹਾ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਦੇ **privy purses** ਦੇ ਬੰਦ ਕਰਨ ਬਾਰੇ ਵੀ **Governor** ਸਾਹਿਬ ਨੇ ਕਿਤੇ ਕੋਈ ਜ਼ਿਕਰ ਨਹੀਂ ਕੀਤਾ। ਅਸੀਂ ਹਾਊਸ ਦੀ **sense** ਲੈਕੇ ਇਹ ਪੁਛਣਾ ਚਾਹੁੰਦੇ ਹਾਂ ਕਿ ਇਤਨੀਆਂ ਵਡੀਆਂ ਰਕਮਾਂ ਖਜ਼ਾਨੇ ਵਿਚ ਹੋਣ ਦੇ ਬਾਵਜੂਦ ਵੀ ਇਨ੍ਹਾਂ ਨੇ **emergency** ਵੇਲੇ ਕੋਈ ਯੋਗ ਹਿੱਸਾ ਨਹੀਂ ਪਾਇਆ। ਇਨ੍ਹਾਂ ਦੇ ਵਜ਼ੀਫੇ ਕਿਉਂ ਨਾ ਬੰਦ ਕੀਤੇ ਜਾਣ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਉਣ ਵਾਲੇ ਸਮੇਂ ਲਈ ਟੈਕਸ ਲਾਉਣ ਦੀ ਬੜੀ ਚਰਚਾ ਚਲ ਰਹੀ ਹੈ। ਚਾਹੀਦਾ ਤਾਂ ਇਹ ਸੀ ਕਿ ਜਿਹੜੇ ਪਹਿਲਾਂ ਕੁਝ ਨਹੀਂ ਦਿੰਦੇ ਉਨ੍ਹਾਂ ਤੋਂ ਟੈਕਸਾਂ ਰਾਹੀਂ ਹੀ ਕੁਝ ਨਾ ਕੁਝ ਵਸੂਲ ਕੀਤਾ ਜਾਂਦਾ। ਪਰ ਅਸੀਂ ਦੇਖਦੇ ਹਾਂ ਇਨ੍ਹਾਂ ਦਾ ਭਾਰ ਵੀ ਹੇਠਲੇ ਤਬਕੇ ਤੇ ਹੀ ਪਾਣ ਦੇ ਯਤਨ ਕੀਤੇ ਜਾ ਰਹੇ ਹਨ। ਦੇਸ਼ ਤੇ ਸੰਕਟ ਸਮੇਂ ਇਹ ਸਾਬਿਤ ਹੋ ਗਿਆ ਹੈ ਕਿ ਇਮਦਾਦ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੇ ਹੀ ਕੀਤੀ ਜੋ ਮੁਲਕ ਵਿੱਚ ਉਪਜ ਵਧਾਉਣ ਤੇ ਲੱਗੇ ਹੋਏ ਹਨ। ਮੈਂ ਸਰਕਾਰ ਨੂੰ ਬੇਨਤੀ ਕਰਾਂਗਾ ਕਿ ਉਨ੍ਹਾਂ ਕਿਸਾਨਾਂ ਦੇ ਮਾਲੀਏ ਵਿੱਚ ਜਿਨ੍ਹਾਂ ਕੋਲ 5 ਏਕੜ ਤੱਕ ਜ਼ਮੀਨ ਹੈ ਬਿਲਕੁਲ ਛੋਟ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਇਨ੍ਹਾਂ ਸ਼ਬਦਾਂ ਨਾਲ ਮੈਂ ਆਪਦਾ ਧੰਨਵਾਦ ਕਰਦਾ ਹਾਂ। ਜਿਹੜੀਆਂ ਹੋਰ **important** ਗੱਲਾਂ ਰਹਿ ਗਈਆਂ ਹਨ ਉਨ੍ਹਾਂ ਦਾ ਜ਼ਿਕਰ ਬਜਟ ਤੇ **discussion** ਸਮੇਂ ਕਰਾਂਗਾ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਆਪਦੇ ਆਉਣ ਤੋਂ ਪਹਿਲਾਂ ਹੁਣ ਤਾਈਂ ਸਾਰਾ ਵਕਤ **Government Benches** ਦੀਆਂ ਤਕਰੀਰਾਂ ਵਾਸਤੇ ਹੀ ਦਿੱਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਦਸ ਪੰਦਰਾਂ ਮਿੰਟ ਪਹਿਲਾਂ ਵਜ਼ੀਰਾਂ ਨੇ ਹੀ ਜ਼ਾਇਆ ਕਰਾ ਦਿੱਤੇ, ਹਾਊਸ ਦੀ ਕਾਰਵਾਈ ਇਸ ਅਰਸੇ ਵਿੱਚ ਬੰਦ ਰਹੀ ਕਿਉਂਕਿ ਵਜ਼ੀਰ ਸਾਹਿਬ ਆਏ ਹੀ ਨਹੀਂ ਸਨ।

Mr. Speaker : If the hon. Member wants I can give the time that has been given to the Opposition and Treasury Benches, respectively.

Sardar Gurnam Singh : Sir, I have no complaint against the Chair.

Mr. Speaker : There is no question of any complaint. I just want to give you the time that has been given to the Opposition and Treasury Benches, respectively. The Opposition Benches have got 30 per cent more time than the Treasury Benches.

Sardar Gurnam Singh : But, Sir, nobody has spoken from my side.

Mr. Speaker : I have to go collectively. I can say that the Opposition Benches have been given more time.

बख्शी प्रताप सिंह (पालमपुर) : स्पीकर साहिब, चन्द दिनों से Governor के भाषण पर बहस चल रही है। उसके बारे में शुक्रिया का प्रस्ताव भी इस सदन में पेश किया गया है। मैं उस का समर्थन और Governor साहिब का धन्यवाद देने के लिये खड़ा हुआ हूँ। National emergency के हालात इस सूबे में रून्मा होते हुए इस के बारे में यहां की अराम ने जिस दिलचस्पी का सबूत दिया है, वह काबिले तारीफ है। लेकिन इस के साथ ही पंजाब की सरकार ने फौजी परिवारों के लिये जो सहायता दी है वह भी सराहनीय है और फख्र की बात है। स्पीकर साहिब, उस से पंजाब का सिर ऊंचा ही नहीं होता बल्कि मैं बता दूँ फौजी खिदमत के लिहाज से कांगड़ा का जिला जो पंजाब में सर्वप्रथम है, मैं ऐसे जिले से सम्बन्ध रखता हूँ और आज कल emergency के दिनों में गांवों के अन्दर जाता हूँ और लोगों से बातें करता हूँ, तो लोगों की ज़बान से स्वाभाविक ही सरकार के प्रति यशोगान किया जाता है और अराम अपने दिल की गहराइयों से सरकार का धन्यवाद करते हैं। मैं ने यह भी सुना है और ठीक भी है कि पहले भी बड़ी बड़ी लड़ाइयां हुईं लेकिन इस किसम की सहूलतें जो अब फौजियों को दी गई हैं वैसे पहले नहीं दी गईं। ऐसी सहूलतें दे कर हमारा ही सिर ऊंचा नहीं होता बल्कि उन फौजियों के परिवारों में सरकार के प्रति प्रेम और उत्साह भी उत्पन्न होता है, जो इस मुहाजे जंग में आसमान से बातें करने वाले बर्फानी पहाड़ों में दुश्मन से सीना सपर हैं। मैंने फौज में कई साल तक लगातार service की है। मैं अच्छी तरह से जानता हूँ कि लड़ाइयां उसी सूरत में लड़ी जाती हैं जब कि लड़ने वालों के दिलों में जज़बाए हुबुलवतनी और देश के प्रति मर मिटने का साहस हो, यह तभी हो सकता है जब सरकार और जनता उन को सहूलतें दे। यह कहने में थोड़ा भी सन्देह नहीं कि जितना जोश पंजाब के फौजियों में है उतना अन्य देश के फौजियों में नहीं है। इस का सारा श्रेय पंजाब सरकार और विशेष कर हमारे मुख्य मन्त्री को जाता है जिन्होंने फौजियों के लिये ज्यादा से ज्यादा सहूलतें दे कर पंजाब के नाम की शोभा बढ़ाई है, बल्कि चीनी दरिन्दों को खत्म करने के लिये जिस जज़बा और spirit की आज देश को जरूरत है वह spirit भरी है। स्पीकर साहिब, आप की वसातत से यह आवाज़ उन फौजी लोगों और उन के परिवारों की है जो प्रायः मुझे मिलते रहते हैं।

यहां तक पहाड़ी इलाके का ताल्लुक है पंजाब सरकार ने काफी ध्यान दिया है। आज भी इस सदन में एक सवाल के उत्तर में मुख्य मन्त्री ने बताया कि पहाड़ी इलाके की तरक्की के लिये Commissioner Hilly Areas की appointment की गई है, वहां के लोगों के मियार को ऊपर उठाने के लिये प्रयत्नशील हूँ।

मौजूदा साल में जहां पर industrial estates पटियाला, नारनौल और बठिंडा को दी गई हैं, वहां पर कांगड़ा के स्थान पर भी इसी किसम की industrial estates दी गई हैं। इस के अतिरिक्त जहां सारे पंजाब में rural industrial project मालेरकोटला में खुला है तो दूसरा project कांगड़े के जिले में पालमपुर में खोला गया है। वहां की जनता पंजाब सरकार का शुक्रिया अदा करती है। स्पीकर साहिब, मैं आप की वसातत से सरकार का ध्यान कुछ जरूरी बातों की ओर दिलाना चाहता हूँ।

श्री अध्यक्ष : इतनी देर तक आप Ministry में रहे तो आप को सरकार का ध्यान दिलाने का मौका नहीं मिला (हंसी)। (The hon. Member remained in the Ministry for a pretty long time and still could not get an opportunity to draw the attention of the Govt. to any point. (Laughter))

बख्शी प्रताप सिंह : स्पीकर साहिब, मैं आप की वसातत से सरकार का ध्यान एक आवश्यक बात की तरफ दिलाना चाहता हूँ कि पहाड़ी इलाका जो पहले ही पिछड़ा हुआ है उस इलाके की तरक्की के लिये शीघ्र ही पग उठाये जाए। National emergency के दिनों में खास तवज्जुह दी जानी चाहिये। तीसरी पंच-वर्षीय योजना के तहत जहां पर मैदानी इलाका जात में 60 रुपये per capita खर्च होना निश्चित हुआ था वहां पर पहाड़ी इलाकों में 100 रुपये per capita होने का प्रोग्राम बना था। लेकिन दुख की बात है कि वह अब बन्द किया जा रहा है। यह किसी भी हालत में बन्द न किया जावे। क्योंकि आज जिला कांगड़ा से हजारों की संख्या में नौजवान देश की रक्षा के लिये दुश्मन से सीना स्पर् हैं और Indian Army में वहां के जैनरल मौजूद हैं जिन में से महेन्द्र सिंह पठानिया ने महाजं जंग पर शानदार और काबले तारीफ काम किया है। उसने चीनी हमलों को नकारा करने के लिये भरसक प्रयत्न किये। इस वक्त भी वह NEFA में हिन्दुस्तानी फौज की कमान को संभाले हुए हैं, जहां हिन्दुस्तानी फौज बड़ी बहादुरी से लड़ी और चीनियों के बढ़ने में रुकावट डाली, उन के बहादुराना काम करने पर recently ही उन्हें भारत सरकार ने Vishisht Sewa Medal, Class I प्रदान किया है। यह Medal बहादुराना फौजी खिदमत के बदले दिया जाता है।

स्पीकर साहिब जहां पर जिला कांगड़ा के लोग हजारों की संख्या में देश की रक्षा के लिये भर्ती हुए हैं वहां पर पहाड़ी इलाके की तरक्की के लिये सरकार को 100 रुपये per capita खर्च करना चाहिये।

श्री अध्यक्ष : अगर पहाड़ी इलाके में 100 रुपये per capita खर्च किया जाये तो इस के लिये ही डेढ़ सौ करोड़ से ज्यादा रुपया चाहिये। (If a sum of Rs 100 per capita is spent in hilly areas, then more than Rs 150 crores will be required for that purpose.)

बख्शी प्रताप सिंह . मैं चाहता हूँ कि उस इलाके की तरक्की के लिये रुपया जरूर मिलना चाहिये।

[बख्ती प्रताप सिंह]

स्पीकर साहिब, आप तो हमारे पड़ोसी हैं, इस लिये आप जो कुछ भी कह दें ठीक है। अगर गुरदासपुर ज़िले के साथ साथ कांगड़ा का ज़िला भी तरक्की की जानब नहीं बढ़ता तो उस से गुरदासपुर की भी शान नहीं बनती। इस लिये यह निहायत जरूरी है। आप की वसातत से मैं एक दो और बातों की तरफ भी सरकार का ध्यान दिलाना चाहता हूँ। ज़िला कांगड़ा में **passengers tax** किराये के ऊपर लगता है। मैदानी इलाकों में जो किराया है वह पहाड़ी इलाकों की निसबत निस्फ है। इस बारे में गवर्नमेंट से कई मर्तबा **represent** किया गया है लेकिन इस का खातिर खाह हल नहीं हुआ। इस लिये मैं चाहता हूँ कि जो **Passengers Tax** है वह किराये पर न लेकर **mileage** पर लिया जाना चाहिये। एक बात और भी जो हमारे साथ बेइन्साफी का मूजब बनी है वह यह है कि वहां पर एक **children welfare project, Bhawarna Block** में था। जिस के द्वारा फौजी परिवारों की स्त्रियों और बच्चों की फलाहो बहबूदी के ऊपर चार पांच लाख रुपया खर्च किया जाना था। कई महीने वहां पर काम भी होता रहा और साले खां के लिये एक लाख रुपया भी मंजूर हुआ था लेकिन किसी खास वजह के वगैर ही प्राजैकट वहां से उठाकर ज़िला करनाल में नीलोखेड़ी के मकाम पर बदल दिया गया। इस कारण से फौजी परिवारों में बड़ी बदगुमानी और परेशानी पाई जा रही है। उस बेइन्साफी को दूर किया जाना चाहिये। स्पीकर साहिब, अन्त में मैं आप का बहुत धन्यवाद करता हूँ कि आप ने मुझे बोलने का मौका दिया।

सरदार कलधीर सिंघ (ढिरोज़पुर) : स्पीकर साहिब, गवरनर साहिब ने आपसे भाषण विच **war effort** का जिकर कीता है अते इस सिलसिले विच सारीयां पारटीयां घारे उनुं चंगी भावना दा एजहार कीता है। इस **emergency** दे वकत लोकं ने मुलक दी फौज नुं कौमी फौज समझिया लेकिन साडी पंजाब सरकार वल्ले हौम गारडज तें एिलावा एक गौर कानूनी फौज वी खड़ी कीती जा रही है। लोक हेरान हन कि आपर इस पठाएवेट किसम दी फौज दा की मउलब है अते की गोल है। मैं अरज करदा हां 1948 तें लैके मुखमंतरी साहिब ने ते उनुं दे साधीयां ने आपणी एक फौज खड़ी करन दी कौसल कीती। 1948 विच सरदार मोंहण सिंघ ने देस सेवक सैना दे नाम ते एक फौज खड़ी करन दी कौसल कीती। **All India congress** ने 1948 विच एक **resolution** पास कीता कि नीम फौजी जषेबेदीयां खिलावे कानून करार दितीयां जाणीयां चाहीदीयां हन। चीफ मनिस्टर साहिब नुं इस मते दे पास करन ते बड़ी निरासा होई अते असल विच एिग मता वी एिसे चीज नुं मुख रथके पास कीता गिआ सी। कल पंडित मोंहण लाल जी ने आपणी उक्तीर विच जनरल मोंहण सिंघ दी बहुरत तारीफ कीती अते एिग किहा कि चुकि उनुं दा नाम आ गिआ है इस लएी उनुं दे मुतलक कृष नही किहा जा सकदा मैं अरज करदा हां कि जनरल साहिब अंगरेजां दी फौज विच लड़ाएी लड़न गऐ.....

श्री अध्यक्ष : अगर उन्होंने गलती की है तो आप को भी वैसे ही न करना चाहिए। क्योंकि **two wrongs do not make one right (If the hon.**

Minister has done a wrong thing the hon. Member should not do the same thing because two wrongs do not make one right. (Interruptions)

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਮੈਂ, ਸਪੀਕਰ ਸਾਹਿਬ, ਸਰਸਰੀ ਤੌਰ ਤੇ **reference** ਦਿੰਦਾ ਹੋਇਆ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਜਨਰਲ ਸਾਹਿਬ ਨੂੰ ਪਤਾ ਹੀ ਨਹੀਂ ਕਿ **I. N. A.** ਕਦੋਂ ਬਣਾਈ ਗਈ ਸੀ। **I.N.A.** ਤਾਂ ਇਨ੍ਹਾਂ ਦੀ ਗੈਰ ਹਾਜ਼ਰੀ ਵਿਚ ਨੇਤਾ ਜੀ ਸੁਭਾ ਸ਼ ਚੰਦਰ ਬੋਸ ਨੇ ਬਣਾਈ ਸੀ ਅਤੇ ਇਨ੍ਹਾਂ ਨੂੰ **I.N.A.** ਵਿਚ ਜਨਰਲ ਬਣਨ ਦਾ ਮੌਕਾ ਹੀ ਨਹੀਂ ਮਿਲਿਆ। ਇਹ ਤਾਂ ਖਾਹਮਖਾਹ ਜਨਰਲ ਬਣ ਗਏ। ਇਨ੍ਹਾਂ ਨੂੰ ਤਾਂ ਲਾਲ ਕਿਲ੍ਹੇ ਵਿਚ ਹੀ ਪਤਾ ਲਗਾ ਕਿ ਕੋਈ **I.N.A.** ਵੀ ਬਣੀ ਸੀ। (ਹਾਸਾ) 1946 ਵਿਚ ਜਦੋਂ ਇਹ ਬਾਹਰ ਆਏ ਤਾਂ ਇਨ੍ਹਾਂ ਨੂੰ ਇਤਰਾਜ਼ ਸੀ ਅਤੇ ਇਹ **bitter** ਸੀ ਕਿ ਇਸਦਾ ਨੇਤਾ ਜੀ ਨੂੰ ਹੀ ਕਿਉਂ **credit** ਜਾਂਦਾ ਹੈ। ਫੇਰ ਇਨ੍ਹਾਂ ਦੇਸ਼ ਸੇਵਕ ਸੈਨਾ ਬਣਾਈ। ਜਦੋਂ ਦੇਸ਼ ਸੇਵਕ ਸੈਨਾ ਤੋੜਨੀ ਪਈ ਤਾਂ ਉਸ ਵਕਤ ਮੈਂ ਕਾਂਗਰਸ ਸੇਵਾ ਦਲ ਦਾ **G.O. C.** ਸੀ। ਉਸਤੋਂ ਬਾਅਦ ਜਨਰਲ ਸਾਹਿਬ ਨੂੰ ਇਸਦਾ **G.O.C** ਬਣਾਇਆ ਗਿਆ ਸੀ। ਖਿਆਲ ਸੀ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਉਨ੍ਹਾਂ ਦੀ ਤਸੱਲੀ ਹੋ ਜਾਵੇਗੀ ਲੇਕਿਨ ਨਹੀਂ ਹੋਈ।

ਫੇਰ ਉਹ ਸੇਠ ਰਾਮਕ੍ਰਿਸ਼ਨ ਡਾਲਮੀਆ ਨਾਲ ਸ਼ਾਮਲ ਹੋਏ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ ਦੌਲਤ ਦੇ ਜ਼ੋਰ ਸਾਇਆ ਬੈਠੇ। ਡਾਲਮੀਆ ਜੀ ਦੇ ਬਾਰੇ ਆਪ ਸਭ ਜਾਣਦੇ ਹੋ ਕਿ ਉਹ ਕੀ ਹਨ ਅਤੇ ਕਿਨ੍ਹਾਂ ਗਲਾਂ ਲਈ ਉਹ ਮਸ਼ਹੂਰ ਹਨ.....

Mr. Speaker : The hon. Member should not bring in under discussion any person who is unable to defend himself here on the Floor of the House.

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਮੈਂ, ਜਨਾਬ, ਜਨਰਲ ਸਾਹਿਬ ਦੀ ਹੀ ਤਾਰੀਫ ਕਰ ਰਿਹਾ ਹਾਂ ਕਿ ਇਕ ਧਨਾਢ ਆਦਮੀ ਦੇ ਨਾਲ ਉਨ੍ਹਾਂ ਦਾ ਸੰਬੰਧ ਸੀ। ਪਰ ਹੁਣ ਧਨਾਢ ਸਾਹਿਬ ਤਾਂ ਜੇਲ੍ਹ ਵਿਚ ਹਨ ਪਰ ਉਨ੍ਹਾਂ ਦੇ ਸਾਥੀ ਜਨਰਲ ਦੇ ਜਨਰਲ ਹੀ ਹਨ। ਮੇਰਾ ਅਰਜ਼ ਕਰਨ ਦਾ ਮਤਲਬ ਇਹ ਹੈ ਕਿ ਉਹ ਸਾਡੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦੇ ਬਹੁਤ ਪੁਰਾਣੇ ਸਾਥੀ ਹਨ ਅਤੇ ਇਨ੍ਹਾਂ ਦੇ ਦਿਲ ਵਿਚ ਬੜੀ ਦੇਰ ਤੋਂ ਇਹ ਲਾਲਸਾ ਸੀ ਕਿ ਇਕ ਫੌਜੀ ਜਥੇਬੰਦੀ ਕਾਇਮ ਕੀਤੀ ਜਾਵੇ ਤੇ ਹੁਣ ਜਿਸ ਵਕਤ ਦੇਸ਼ ਵਿਚ **emergency** ਆਈ ਤਾਂ ਇਨ੍ਹਾਂ ਨੇ ਉਸਦਾ ਫਾਇਦਾ ਉਠਾ ਕੇ ਬਗੈਰ ਸੌਚੇ ਸਮਝੇ ਕਿ ਇਹ ਗੈਰ ਕਨੂੰਨੀ ਫੌਜ ਹੈ, ਆਪਣੀ ਇਹ ਜਥੇਬੰਦੀ ਕਾਇਮ ਕਰ ਦਿਤੀ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਜਦੋਂ ਪੁਲੀਸ ਹੈ, ਹੋਮ ਗਾਰਡਜ਼ ਹੈ ਤੇ ਫੌਜ ਹੈ ਤਾਂ ਇਸ ਨਵੇਂ ਮਹਿਕਮੇ ਦੇ ਖੜੇ ਕਰਨ ਦੀ ਕੀ ਵਜ੍ਹਾ ਹੈ। ਇਸ ਤੋਂ ਸਾਬਤ ਹੁੰਦਾ ਹੈ ਕਿ ਜਿਹੜੀ ਗੱਲ ਉਹ ਪਹਿਲਾਂ ਨਹੀਂ ਕਰ ਸਕੇ ਉਸ ਪੁਰਾਣੀ ਖਾਹਸ਼ ਨੂੰ ਪੂਰਾ ਕਰਨ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਹੈ। ਇਨ੍ਹਾਂ ਨੇ 26 ਜਨਵਰੀ ਨੂੰ ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਤਕਰੀਰ ਕਰਦਿਆਂ ਕਿਹਾ ਸੀ ਕਿ ਰਖਸ਼ਾ ਦਲ ਤੋੜ ਦਿਤਾ ਜਾਵੇਗਾ। ਲੇਕਿਨ ਅਜੇ ਤਕ ਉਸਦੀਆਂ **rallies** ਹੋ ਰਹੀਆਂ ਹਨ ਅਤੇ ਟੌਰਕਾਂ ਵਿਚ ਲਿਆ ਲਿਆ ਕੇ ਲੋਕਾਂ ਦੀਆਂ **rallies** ਕੀਤੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਜਦੋਂ ਹੋਮ ਗਾਰਡਜ਼ ਦੀ **training** ਲਈ ਤਾਂ **rifles** ਮਿਲਦੀਆਂ ਨਹੀਂ ਤਾਂ ਰਖਸ਼ਾ ਦਲ ਦੀ **training** ਕਿਸ ਤਰ੍ਹਾਂ ਕੀਤੀ ਜਾਵੇਗੀ? ਇਕ ਕੰਮ ਲਈ ਦੋ **agencies** ਦੀ ਕੀ ਲੋੜ ਪੈ ਗਈ ਹੈ? ਇਸ ਦਾ ਮਤਲਬ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਦੇ ਮਨ ਵਿਚ ਕੋਈ ਹੋਰ ਗੱਲ ਹੈ ਜਿਸਦੀ ਪੂਰਤੀ ਲਈ ਇਹ ਦਲ ਕਾਇਮ ਕੀਤੇ ਜਾ ਰਹੇ ਹਨ। ਮੈਂ ਸਰਦਾਰ ਤੇਜਾ ਸਿੰਘ ਸੁਤੰਤਰ ਦਾ ਵੀ ਜ਼ਿਕਰ ਕਰਦਾ ਹਾਂ ਜਿਨ੍ਹਾਂ ਨੂੰ ਪਕੜਨ ਲਈ ਇਕ ਲੱਖ ਰੁਪਿਆ ਇਨਾਮ ਰਖਿਆ ਹੋਇਆ ਸੀ। ਉਨ੍ਹਾਂ ਦੀ ਸਾਰੀ ਉਮਰ ਬਾਹਰਲੇ ਮੁਲਕਾਂ ਵਿਚ ਗੁਜ਼ਰੀ ਹੈ ਅਤੇ ਉਮਰ ਦਾ ਬਹੁਤ

[ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ]

ਸਾਰਾ ਹਿੱਸਾ ਰੂਸ ਵਿਚ ਗੁਜ਼ਰਿਆ ਹੈ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਜਿਸਦੇ ਉਪਰ ਬਹੁਤ ਸਾਰੇ **criminal charges** ਸਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਕਿਉਂ ਸਾਰੇ **charges** ਤੋਂ ਬਰੀ ਕਰ ਦਿਤਾ ਗਿਆ ਹੈ? ਇਸ ਲਈ ਕਿ ਇਕ ਪਾਸੇ ਰਖਸ਼ਾ ਦਲ ਕਾਇਮ ਕੀਤਾ ਜਾਵੇ ਤਾਕਿ ਇਕ ਤਾਕਤਵਰ ਜੱਥੇਬੰਦੀ ਕਾਇਮ ਹੋ ਜਾਵੇ ਅਤੇ ਫੇਰ ਦੂਜਿਆਂ ਮੁਲਕਾਂ ਨਾਲ ਰਿਸ਼ਤਾ ਕਾਇਮ ਕਰਕੇ ਕੋਈ ਮਨੋਰਥ ਪੂਰਾ ਕੀਤਾ ਜਾਵੇ। (*Interruptions*) ਸਪੀਕਰ ਸਾਹਿਬ, ਜੇ ਤਾਰੀਖ ਪੜ੍ਹੇ ਤਾਂ ਪਤਾ ਲਗੇਗਾ ਕਿ ਦੁਨੀਆਂ ਦੀਆਂ ਸਲਤਨਤਾਂ ਇਸੇ ਤਰ੍ਹਾਂ ਕਾਇਮ ਹੋਈਆਂ ਹਨ। ਜਦੋਂ ਮੁਲਕ ਤੇ ਔਕੜ ਆਈ ਅਤੇ ਮਰਕਜ਼ੀ ਸਰਕਾਰ ਕਮਜ਼ੋਰ ਹੋਈ ਤਾਂ ਜਿਹੜੇ ਸੂਬਿਆਂ ਦੇ **heads** ਸਨ ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੀਆਂ ਜੱਥੇਬੰਦੀਆਂ ਨਾਲ ਆਪਣੀਆਂ ਰਿਆਸਤਾਂ ਕਾਇਮ ਕਰ ਲਈਆਂ। ਯੂਨਾਨ ਦੀ ਹਕੂਮਤ ਇਸੇ ਤਰ੍ਹਾਂ ਖਤਮ ਹੋਈ ਅਤੇ ਮੁਗਲ ਤੇ ਰੋਮਨ ਸਲਤਨਤਾਂ ਇਸੇ ਤਰ੍ਹਾਂ ਖਤਮ ਹੋਈਆਂ। ਹਿੰਦੁਸਤਾਨ ਤੇ ਜਿਤਨੇ ਹਮਲੇ ਹੋਏ ਹਨ ਉਹ ਇਥੋਂ ਦੇ ਆਕੜੇ ਹੋਏ ਲੋਕਾਂ ਦੇ ਬੁਲਾਣ ਤੇ ਹੋਏ ਹਨ। ਜੇ ਚੰਦ ਨੇ ਮੁਹੰਮਦ ਗੌਰੀ ਨੂੰ ਸਦਿਆ ਤੇ ਸਿਕੰਦਰ ਅਤੇ ਬਾਬਰ ਨੂੰ ਵੀ ਇਥੇ ਦੇ ਲੋਕਾਂ ਨੇ ਹੀ ਸਦਿਆ.....

Mr. Speaker : This is all far fetched.

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਬਿਲਕੁਲ ਸਹੀ ਗੱਲਾਂ ਹਨ ਅਤੇ ਇਹ ਖਦਸ਼ਾ ਜ਼ਰੂਰ ਮੌਜੂਦ ਹੈ.....

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਢਿਲੋਂ : ਰਖਸ਼ਾ ਦਲ ਦਾ ਨਾਮ ਵਿਚ ਲਿਆਉਣ ਦੀ ਕੀ ਲੋੜ ਹੈ? ਇਸ ਜਮਹੂਰੀਅਤ ਦੇ ਨਿਜ਼ਾਮ ਵਿਚ ਤਾਂ ਇਹ ਬਗ਼ੈਰ ਰਖਸ਼ਾ ਦਲ ਤੋਂ ਹੀ ਆਕੜੇ ਖੜ੍ਹੇ ਹਨ। (ਹਾਸਾ)

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਮੈਂ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸੀ ਕਿ ਜਿਥੇ ਇਹ ਗੱਲਾਂ ਹੋ ਰਹੀਆਂ ਹਨ ਉਥੇ ਲੋਕਾਂ ਕੋਲੋਂ ਇੰਨਾ ਡੀਫੈਂਸ ਫੰਡ ਇੱਕਠਾ ਹੋਇਆ ਜਿਸ ਦੀ ਅਸੀਂ ਤਾਰੀਫ ਕਰਦੇ ਹਾਂ ਕਿ ਅਸੀਂ ਸਾਰਿਆਂ ਨਾਲੋਂ ਅਗੇ ਹਾਂ। ਲੋਕਾਂ ਨੇ ਬੜੇ ਜ਼ੋਰ ਨਾਲ ਮਿਨਿਸਟਰੀ ਨੂੰ ਘਟ ਕਰਨ ਦੀ ਮਗ ਕੀਤੀ ਤਾਕਿ **economy** ਹੋ ਸਕੇ। ਜਿਵੇਂ ਮਿਸਲ ਹੈ ਕਿ ਬੁੜ੍ਹੀ ਮਰ ਗਈ ਤੇ ਕੁੜੀ ਜੰਮ ਪਈ, ਉਸੇ ਤਰ੍ਹਾਂ ਮਿਨਿਸਟਰੀ ਘਟਾ ਕੇ ਐਡਵਾਈਜ਼ਰੀ ਕਮੇਟੀ ਬਣਾ ਦਿਤੀ ਗਈ। ਉਸ ਦੇ ਵਿਚ ਜਿਹੜੇ ਆਦਮੀ ਇੱਕਠੇ ਕੀਤੇ ਗਏ ਹਨ ਉਨ੍ਹਾਂ ਬਾਰੇ ਮੈਂ ਜੋ ਕੁਛ ਖੋੜਾ ਜਿਹਾ ਸੁਣਿਆ ਹੈ ਉਹ ਦਸਦਾ ਹਾਂ। ਮਿਸਟਰ ਕ੍ਰਿਸ਼ਨਾ ਮੂਰਤੀ ਦੇ ਮੁਤਲਿਕ ਲਿਖਿਆ ਹੈ.....

Mr. Speaker : The hon. Member should not please discuss personalities here. He should not also name the persons.

ਇਕ ਮਾਨਯੋਗ ਮੈਂਬਰ : ਉਹ ਤਾਂ ਬਾਹਰ ਦੇ ਰਹਿਣ ਵਾਲੇ ਹਨ।

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਕਿਤੋਂ ਦੇ ਰਹਿਣ ਵਾਲੇ ਹੋਣ, ਸਾਡੇ ਸੂਬੇ ਦੀ ਸੇਵਾ ਕਰਨ ਆ ਰਹੇ ਹਨ। ਅਡਾ ਜੀ, ਮੈਂ ਨਾਉਂ ਨਹੀਂ ਲੈਂਦਾ। ਲਿਖਿਆ ਹੈ:—

Occupation; Awaragardi (vagabondage). Offence, under section 420 I.P.C, Sentence 6 months R.I. Suit No. 739 date 11 November, 1955.

ਉਨ੍ਹਾਂ ਦੇ ਮੁਤਲਿਕ ਇਹ ਕਿਹਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਦਿੱਲੀ ਵਿਚ ਨੁਮਾਇਸ਼ ਸਮੇਂ ਯੋਗੋਸਲਾਵੀਆ ਦੀ ਪੈਵਿਲੀਅਨ ਦੇ ਮੈਨੇਜਰ ਕੋਲ 15, 15 ਰੁਪਏ ਦੇ 6 ਟਿਕਟ ਵੇਚੇ ਤੇ ਕਹਿੰਦਾ ਰਿਹਾ ਕਿ ਸੋ ਮੁਲਤਵੀ ਹੋ ਗਿਆ ਹੈ। ਇਨਕੁਆਇਰੀ ਕਰਨ ਤੇ ਪਤਾ ਲਗਾ ਕਿ ਕੋਈ ਸੋ ਨਹੀਂ ਹੋਣਾ। ਜਿਸ ਵੇਲੇ ਸਜ਼ਾ ਹੋ ਗਈ ਤਾਂ ਕਾਗਜ਼ਾਤ ਫਿਲੌਰ ਭੇਜੇ ਗਏ ਤੇ ਪਤਾ ਲਗਾ ਕਿ ਇਹ ਅੱਗੇ ਵੀ ਸਜ਼ਾ ਯਾਫਤਾ ਹਨ—ਇਕ ਸਾਲ ਦੀ ਸਜ਼ਾ ਤੇ 1500 ਰੁਪਏ ਜੁਰਮਾਨਾ ਅਤੇ ਜੇ ਜੁਰਮਾਨਾ ਨਾ ਦੇ ਸਕਣ ਤਾਂ 6 ਮਹੀਨੇ ਹੋਰ ਕੈਦ। ਇਹ ਇਕ ਮੈਂਬਰ ਸਾਹਿਬ ਹਨ। ਮੈਂ ਉਸ ਦੇ ਚੇਅਰਮੈਨ ਦੇ ਮੁਤਲਿਕ ਵੀ ਦਸਦਾ ਹਾਂ। “ਗੁਰੂ ਜਿਨ੍ਹਾਂ

ਦੇ ਟਪਣੇ ਚੇਲੇ ਜਾਣ ਛੱਡੋ' ਵਾਲੀ ਮਿਸਾਲ ਹੈ। ਉਹ ਕਿਸੇ ਜ਼ਮਾਨੇ ਦੇ ਐਗਰੀਕਲਚਰ ਦੇ ਮਹਿਕਮੇ ਦੇ **dismissed employee** ਹਨ। ਉਸ ਦੇ ਬਾਅਦ ਉਹ ਗਾਂਧੀ ਜੀ ਦੇ ਆਸ਼ਰਮ ਵਿਚ ਚਲੇ ਗਏ। ਉਥੇ ਕੁਝ ਇਹੋ ਜਿਹੀਆਂ ਗਲਾਂ ਹੋਈਆਂ ਜਿਨ੍ਹਾਂ ਕਰਕੇ ਉਨ੍ਹਾਂ ਨੂੰ ਉਥੋਂ ਕਢ ਦਿਤਾ ਗਿਆ।

Mr. Speaker: The hon. Member is putting me in a very embarrassing position

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ: ਤੁਸੀਂ ਕਿਹਾ ਸੀ ਕਿ ਨਾਉਂ ਨਾ ਲਉ, ਮੈਂ ਨਾਉਂ ਨਹੀਂ ਲੈਂਦਾ।

ਸ਼੍ਰੀ ਸਪੀਕਰ: ਇਸ ਕਮੇਟੀ ਦਾ ਇਕੋ ਹੀ ਚੇਅਰਮੈਨ ਹੈ। ਤੁਸੀਂ ਨਾਉਂ ਨਾ ਵੀ ਲਉ, ਚੇਅਰਮੈਨ ਕਹਿਣਾ ਹੀ ਕਾਫੀ ਹੈ I feel very much embarrassed. The hon Member should not therefore mention him by name (This Committee has only one person as its Chairman. If the hon. Member does not mention the name and says about the Chairman it comes to the same thing. I feel very much embarrassed. The hon. Member should not, therefore, mention him by name.)

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ: ਮੈਂ ਉਨ੍ਹਾਂ ਦਾ ਦਰਮਿਆਨੀ ਸਾਰਾ ਕੁਝ ਛੱਡ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿਉਂਕਿ ਵਕਤ ਥੋੜਾ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ ਦੇ ਜਜ਼ਬਾਤ ਦਾ ਇਹਤਰਾਮ ਕਰਦਾ ਹਾਂ ਤੇ ਅਖੀਰਲੀਆਂ ਗੱਲਾਂ ਵਲ ਆਉਂਦਾ ਹਾਂ। ਸੰਨ 1961 ਵਿਚ ਪੰਡਤ ਨਹਿਰੂ ਗੁੜਗਾਵਾਂ ਵਿਚ ਅਨੰਗ ਪੁਰ ਵਿਚ ਤਸਰੀਫ ਲਿਆਏ। ਗਰਾਮ ਸਹਿਯੋਗ ਸਮਾਜ ਦੇ ਚੇਅਰਮੈਨ ਨੇ ਉਨ੍ਹਾਂ ਦੇ ਨਾਉਂ ਤੇ ਕਿਸ ਤਰ੍ਹਾਂ ਰੁਪਏ ਪੈਸੇ ਇਕਠੇ ਕੀਤੇ, ਸਭ ਨੂੰ ਪਤਾ ਹੈ। ਉਸ ਵਿਚ ਗੜਬੜ ਹੋਈ। ਮੁਆਮਲਾ ਪੁਲਸ ਦੇ ਸਪੁਰਦ ਹੋਇਆ ਤੇ ਇਨਕੁਆਇਰੀ ਹੋਈ ਪਰ ਉਹ ਇਨਕੁਆਇਰੀ ਬੰਦ ਕਰ ਦਿਤੀ। ਉਹ ਖੁਦ ਗਰਾਮ ਸਹਿਯੋਗ ਦਾ ਪਰੈਜ਼ੀਡੈਂਟ ਹੈ, ਉਸ ਦੀ ਲੜਕੀ ਜਨਰਲ ਸੈਕਰਟਰੀ ਹੈ ਤੇ ਖਜ਼ਾਨਚੀ ਉਸ ਦੀ ਧਰਮ ਪਤਨੀ ਹੈ। ਉਥੇ ਜਿਹੜੇ ਮੈਂਬਰ ਆਪਣਾ ਨਾਉਂ ਰਜਿਸਟਰ ਕਰਾਉਣ ਜਾਂਦੇ ਹਨ ਉਨ੍ਹਾਂ ਤੋਂ 25, 25 ਰੁਪਏ ਲਏ ਜਾਂਦੇ ਹਨ। ਇਨਕੁਆਇਰੀ ਦੀ ਵਜ੍ਹਾ ਕਰਕੇ ਉਥੋਂ ਦੇ D.C. ਤੇ S.P. ਬੜੇ ਪਰੇਸ਼ਾਨ ਹੋਏ। D.I.G. ਨੇ ਇਨਕੁਆਇਰੀ institute ਕੀਤੀ ਪਰ ਉਹ ਬੰਦ ਕਰ ਦਿਤੀ ਗਈ।

ਸ਼੍ਰੀ ਸਪੀਕਰ: ਇਲਜ਼ਾਮ ਗਲਤ ਸਾਬਤ ਹੋਏ ਹੋਣਗੇ। (The allegations might have been proved false.)

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ: ਅਨੰਗ ਪੁਰ ਵਿਚ ਚੀਫ ਮਨਿਸਟਰ ਨੇ ਤਕਰੀਰ ਕਰਦਿਆਂ ਕਿਹਾ ਸੀ ਕਿ ਸਾਡੀ ਖੁਸ਼ਕਿਸਮਤੀ ਹੈ ਕਿ ਚੌਧਰੀ ਸਾਹਿਬ ਨੇ ਰਾਜਸਥਾਨ ਤੋਂ ਆ ਕੇ ਪੰਜਾਬ ਵਿਚ ਡੇਰਾ ਲਾਇਆ ਹੈ, ਕਈ ਗੱਲਾਂ ਐਸੀਆਂ ਹਨ ਕਿ ਸੈਂਟਰ ਦੀ ਕਾਂਗਰਸ ਪਾਰਟੀ ਵਿਚ ਤੇ ਪੰਜਾਬ ਕਾਂਗਰਸ ਵਿਚ ਗਲਤਫਹਿਮੀਆਂ ਹੋ ਜਾਂਦੀਆਂ ਹਨ, ਇਸ ਸਬੰਧੀ ਸਾਡਾ ਸੂਬਾ ਇਨ੍ਹਾਂ ਦੀ ਖਿਦਮਤ ਦਾ ਫਾਇਦਾ ਉਠਾਉਂਦਾ ਰਹੇਗਾ। ਐਡਵਾਈਜ਼ਰੀ ਕਮੇਟੀ ਦਾ ਢੋਂਗ ਖੜ੍ਹਾ ਕਰਨਾ ਠੀਕ ਨਹੀਂ। ਇਥੇ ਬੜੇ ਵਜ਼ੀਰ ਹਨ, ਨਵੀਂ ਐਡਵਾਈਜ਼ਰੀ ਕਮੇਟੀ ਦੀ ਲੋੜ ਨਹੀਂ ਸੀ।

ਸ਼੍ਰੀ ਸਪੀਕਰ: ਤੁਹਾਨੂੰ ਬੋਲਦਿਆਂ 12 ਮਿੰਟ ਤੋਂ ਜ਼ਿਆਦਾ ਹੋ ਗਏ ਹਨ, wind up ਕਰ ਦਿਉ। (The hon. Member has taken more than 12 minutes. He may please wind up now.)

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ: ਅੱਛਾ ਜੀ। ਮੈਂ ਹੁਣ ਆਖਰੀ ਗਲ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿਉਂਕਿ ਵਕਤ ਥੋੜਾ ਹੈ। ਜਿਹੜੀ ਇਨਫਰਮੇਸ਼ਨ ਤੁਹਾਡੇ ਸਾਹਮਣੇ ਰਖਣੀ ਚਾਹੁੰਦਾ ਸੀ ਉਹ ਫੇਰ ਕਿਸੇ ਮੌਕੇ

[ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ]

ਤੇ ਰਖਾਂਗਾ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਸਾਰੇ ਜ਼ਿਲ੍ਹਿਆਂ ਵਿਚ ਡੀਫੈਂਸ ਕਮੇਟੀਆਂ ਬਣਾਈਆਂ ਜਾ ਰਹੀਆਂ ਹਨ। ਪਰ ਇਸ ਤਰ੍ਹਾਂ ਮਾਲੂਮ ਹੁੰਦਾ ਹੈ ਕਿ ਫਿਰੋਜ਼ਪੁਰ ਦਾ ਜ਼ਿਲ੍ਹਾ ਰਿਸ਼ਤੇਦਾਰਾਂ ਨੂੰ ਜਹੇਜ਼ ਵਿਚ ਦੇ ਦਿਤਾ ਗਿਆ ਹੈ। ਜਿਹੜੀਆਂ ਉਥੇ ਕਮੇਟੀਆਂ ਬਣਾਈਆਂ ਗਈਆਂ ਹਨ ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਦੋ ਕਮੇਟੀਆਂ ਦੇ ਪਰੈਜ਼ੀਡੈਂਟ ਤਾਂ ਇਨ੍ਹਾਂ ਦੇ ਰਿਸ਼ਤੇਦਾਰ ਹਨ - ਇਕ ਦੇ ਸਰਦਾਰ ਹਰਚਰਨ ਸਿੰਘ ਤੇ ਇਕ ਦੇ ਉਨ੍ਹਾਂ ਦੀ Mrs. ਪਰੈਜ਼ੀਡੈਂਟ ਹਨ। ਇਹ ਮਾਲੂਮ ਹੁੰਦਾ ਹੈ ਕਿ ਇਹ ਕਮੇਟੀਆਂ ਜੀ ਹਜ਼ੂਰੀਏ ਲੋਕਾਂ ਦੀਆਂ ਬਣਾਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਹੈ। ਮਿਸਾਲ ਦੇ ਤੌਰ ਤੇ ਸਿਵਲ ਡੀਫੈਂਸ ਕਮੇਟੀ ਫਿਰੋਜ਼ਪੁਰ ਹੈ। ਉਸ ਦੇ ਪਰੈਜ਼ੀਡੈਂਟ ਦੀ ਉਮਰ 60 ਸਾਲ ਤੋਂ ਜ਼ਾਇਦ ਹੈ ਅਤੇ ਉਹ ਬਿਮਾਰ ਰਹਿੰਦੇ ਹਨ। ਉਸ ਦੇ ਇਕ ਦੂਜੇ ਮੈਂਬਰ ਮਿਸਟਰ ਫਰੇਈ ਹਨ ਜੋ ਦੂਜੇ ਮੁਲਕ ਦੇ ਹਨ। ਉਹ ਜਨਰਲ ਮੈਨੇਜਰ, ਫੂਡ ਸਪੈਸ਼ਲਿਸਟ, ਮੋਗਾ ਹਨ। ਮਹਿਜ਼ ਕਾਂਗਰਸੀਆਂ ਦੀਆਂ ਕਮੇਟੀਆਂ ਬਣਾਈਆਂ ਹਨ। ਜਿਹੜੇ ਕਾਂਗਰਸ ਦੇ ਆਦਮੀ ਕੁਛ ਅਲੈਕਸ਼ਨਾਂ ਵਿਚੋਂ ਹਾਰ ਗਏ ਹਨ ਜਾਂ ਜਿਨ੍ਹਾਂ ਨੂੰ ਸਿਆਸੀ ਰਿਸ਼ਵਤ ਪੇਸ਼ ਕਰਨ ਦਾ ਹੋਰ ਤਰੀਕਾ ਨਹੀਂ ਰਿਹਾ ਉਨ੍ਹਾਂ ਨੂੰ ਇਨ੍ਹਾਂ ਵਿਚ ਜਮਾਂ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਉਹ ਲੋਕ ਬਾਰ ਬਾਰ ਮੰਗ ਕਰਦੇ ਹਨ ਕਿ ਸਾਡੇ ਜ਼ਿਲ੍ਹੇ ਦਾ ਵਜ਼ੀਰ ਨਹੀਂ ਹੈ। ਅਗਲੀ ਵਜ਼ਾਰਤ ਵਿਚ ਭਾਵੇਂ ਲੈ ਲੈਣ। ਮਿਊਨਿਸਪਲ ਕਮੇਟੀਆਂ, ਬਲਾਕ ਸਮਿਤੀਆਂ ਤੇ ਪੰਚਾਇਤਾਂ ਤੋਂ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪਾਸ ਕਰਵਾ ਕੇ ਜ਼ੋਰ ਦਿਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਸਾਡੇ ਜ਼ਿਲ੍ਹੇ ਦਾ ਵਜ਼ੀਰ ਜ਼ਰੂਰ ਲਿਆ ਜਾਏ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਅਗਰ ਸਚਮੁਚ ਇਮਾਨਦਾਰੀ ਨਾਲ ਡੀਫੈਂਸ ਕਮੇਟੀਆਂ ਬਣਾਉਣ ਦੀ ਲੋੜ ਹੈ ਤਾਂ ਇਹ **representative character** ਦੀਆਂ ਹੋਣੀਆਂ ਚਾਹੀਦੀਆਂ ਹਨ। ਇਨ੍ਹਾਂ ਵਿਚ **M.L.A.**, ਮਿਊਨਿਸਪਲ ਕਮੇਟੀਆਂ ਦੇ ਮੈਂਬਰ ਹੋਣ। (ਘੰਟੀ) ਜ਼ਿਲ੍ਹਾ ਪਰੀਸ਼ਦ ਦੇ, ਡਿਸਟਰਿਕਟ ਬੋਰਡ ਦੇ ਮੈਂਬਰ ਅਤੇ ਡਿਸਟਰਿਕਟ ਸੋਲਜਰਜ਼ ਬੋਰਡ ਦੇ ਰਿਟਾਇਰਡ ਫੌਜੀਆਂ ਨੂੰ ਇਨ੍ਹਾਂ ਵਿਚ ਲਿਆ ਜਾਏ। ਜਿਹੜੇ ਆਦਮੀ ਪਤਵੰਤੇ ਹਨ, ਜਿਨ੍ਹਾਂ ਨੂੰ ਨਜ਼ਰਅੰਦਾਜ਼ ਕਰਨ ਮੁਸ਼ਕਲ ਹੈ ਉਹ ਨਾਮਜ਼ਦ ਕੀਤੇ ਜਾ ਸਕਦੇ ਹਨ। (ਘੰਟੀ)

ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਢਿਲੋਂ : ਤੁਸੀਂ ਅੰਮ੍ਰਿਤਸਰ ਦਾ ਜ਼ਿਲ੍ਹਾ ਛੱਡ ਕੇ ਫਿਰੋਜ਼ਪੁਰ ਵਲ ਆ ਗਏ।

ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ : ਫਿਰੋਜ਼ਪੁਰ ਦੇ ਜ਼ਿਲ੍ਹੇ ਵਿਚ ਵੀ ਅੰਮ੍ਰਿਤਸਰ ਨਾਲੋਂ ਘਟ ਨਹੀਂ ਕੀਤਾ ਜਾ ਰਿਹਾ। (ਘੰਟੀ)

ਇਸ ਤੋਂ ਅਗਲੀ ਗਲ ਮੈਂ ਇਹ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਮੁਲਾਜ਼ਮਾਂ ਕੋਲੋਂ ਤੇ ਦੂਜੇ ਲੋਕਾਂ ਤੋਂ ਕਰਹਿਤੀਆਂ ਵਿਚ ਜ਼ਬਰਦਸਤੀ ਡੀਫੈਂਸ ਫੰਡ ਇੱਕਠਾ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਮੈਂ ਡੀ. ਸੀ. ਦੇ ਨੋਟਿਸ ਵਿਚ ਲਿਆਂਦਾ। ਇਕ 107/151 ਦੇ ਕੇਸ ਵਿਚ, ਜਿਸ ਵਿਚ ਕੋਈ ਸਜ਼ਾ ਨਹੀਂ ਹੋਣੀ ਸੀ, ਸਵੇਰ ਤੋਂ ਸ਼ਾਮ ਤਕ ਬਿਠਾਈ ਰਖਿਆ, 50 ਰੁਪਏ ਲਏ ਤੇ ਕੋਈ ਰਸੀਦ ਨਹੀਂ ਦਿਤੀ। ਹਰ ਰੋਜ਼ ਇਹੋ ਜਿਹੇ ਵਾਕਿਆਤ ਹੁੰਦੇ ਹਨ। ਮੈਂ ਬਾਰ ਬਾਰ ਅਫਸਰਾਂ ਦੇ ਨੋਟਿਸ ਵਿਚ ਲਿਆਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਹੈ। ਜੇ ਸ਼ਕਾਇਤ ਕਰਦੇ ਹਾਂ ਤਾਂ ਕੋਈ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਜਾਂਦੀ। ਲੋਕਾਂ ਵਿਚ ਵਿਸ਼ਵਾਸ ਨਹੀਂ ਤੇ ਲੋਕਾਂ ਦੇ ਉਤਸ਼ਾਹ ਦੀ ਮੰਗ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। **War efforts** ਦੇ ਸਿਲਸਲੇ ਵਿਚ ਕਮੀ ਕਿਵੇਂ ਨਾ ਆਵੇ ਜਦੋਂ ਇਹੋ ਜਿਹੇ ਵਾਕਿਆਤ ਹੋ ਰਹੇ ਹਨ? (ਘੰਟੀ)

ਠਾਕੁਰ ਮੇਹਰ ਸਿੰਘ (ਫੇਹਰਾ ਗੋਪੀਪੁਰ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਗਵਰਨਰ ਸਾਹਿਬ ਕੇ **Address** ਘਰ ਇਸ House ਮੈਂ ਜੋ ਬਹੁਤ ਹੁੰਦਾ ਹੈ, ਮੈਂ ਨੇ ਭੀ ਉਸੇ ਬੜੀ ਆਚਰੀ ਢੰਗ ਤਰ੍ਹਾਂ ਦੇ ਢੰਗ ਨਾਲ ਫੇਰਾ ਕੀਤਾ ਹੈ। ਉਸਕੇ ਏਕ ਏਕ point ਕੀ ਟਾਈਦ ਕਰਨੇ ਕੇ ਲਿਏ ਖੜਾ ਹੁਆ ਹੂੰ।

श्री अध्यक्ष : क्या आप बहस के points की ताईद कर रहे हैं या जो बातें Address में कही गई हैं उनकी ताईद कर रहे हैं ? (Is the hon. Member supporting the points raised during the course of discussion or those which have been made out in the Address itself?)(Interruptions)

ठाकुर मेहर सिंह : मैं, जनाब, Address में कही बातों की ताईद करने के लिए खड़ा हुआ हूँ। स्पीकर साहिब, पेशतर इसके कि मैं अर्ज करूँ मैं महसूस करता हूँ कि आजकल Opposition की शायद कोई convention ही बन गई है कि वह किसी भी अच्छी बात को सुनने के लिए तैयार नहीं। मैं आप से अर्ज करूँगा कि आप मेहरबानी करके उन्हें कह दें कि चूँकि मैं ने सिर्फ चार पांच मिनटों में अपनी बात को खत्म करना है इसलिए मुझे interrupt न किया जाए।

स्पीकर साहिब, मुझे उन लोगों के हालात का पता है जो फौज में भरती होते हैं क्योंकि मैं उसी community से ताल्लुक रखता हूँ। जब गुलामी का जमाना था तो जो फौजी भाई वहाँ के लड़ाई में मारे जाते थे उन की फौजी खिदमात के सिले में उन्हें किसी किस्म की भी रियायत नहीं मिलती थी बल्कि उन फौजियों की, जो जंग में मर जाते थे, बेवाओं को सिर्फ चार, चार या पांच पाच रुपये की pension दी जाती थी। और जो बच जाते थे और लड़ाई खत्म होने के बाद reserve में रखे जाते थे उन्हें सिर्फ तीन रुपये माहवार की पेंशन मिलती थी। लेकिन अब जो रियायतें फौजियों को दी गई हैं वह इतनी काफी हैं कि मैं उन के देने के लिए गवर्नमेंट का धन्यवाद किए बिना नहीं रह सकता। अब उन्हें ज़िन्दगी भर उन फौजी जवानों के परिवारों को pension दी जाने वाली है। इस लिए जो रियायतें पंजाब सरकार ने उन के परिवारों को दी हैं मैं उस के लिए इस का धन्यवाद करता हूँ। इस ने हर उस सिपाही के परिवार के लिए जो वहाँ मारा गया है या लापता हो गया है, 500 रुपये देने का जो फैसला किया है और उस के हरेक बच्चे को 60 रुपये देने का जो फैसला किया है और उसकी स्त्री को ताज़िन्दगी pension देने का फैसला जो किया है उस के लिए मैं इस का स्वागत करता हूँ लेकिन इस के अलावा, स्पीकर साहिब, मैं आप के द्वारा सरकार का ध्यान एक बात की तरफ दिलाना चाहता हूँ कि धर्मसाला, ज़िला कांगड़ा के अन्दर पहले N. C. C. का headquarter था जो कि कई सालों से चला आ रहा था और बहुत मुश्किल से वहाँ पर वह बनाया गया था। उसे अब सरकार तब्दील कर के ज़िला गुरदासपुर में ले जा रही है। इस से हमारे ज़िला के लोगों को बहुत नुकसान हुआ है क्योंकि वहाँ पर हमारे नौजवानों को फौजी तरबियत मिल जाती थी जिस से फौजी Commission हासल करने में मदद मिलती थी। हर साल वहाँ से training हासल करके तीन चार लड़के Military Academy में जाया करते थे। स्पीकर साहिब, आप को मालूम है कि हमारे ज़िला के लोग सदा लड़ाई के मैदान में बहादुरी के कारनामे दिखाते रहे हैं। पिछली जंगे अज़ीम में कुल 9 हिन्दुस्तानियों को Victoria Cross मिले थे लेकिन उन में से तीन ज़िला कांगड़ा के नौजवानों ने हासिल किये थे। इस के बावजूद जो सलूक ज़िला कांगड़ा के लोगों के साथ किया गया है वह ठीक नहीं है।

[ठाकुर मेहर सिंह]

इसके अलावा पंजाब में **military** के **pre-commission** की **training** के लिये तीन **colleges** खुलने थे लेकिन पंजाब सरकार ने इन में से एक कपूरथला में, एक ज़िला करनाल में और एक ज़िला रोहतक में खोला है, और कांगड़ा में एक भी ऐसा **college** नहीं खोला गया हालांकि जब दूसरी जंगे अज़ीम खत्म हुई थी तो उस वक्त पंजाब सरकार ने **Arms Company** के जो अफसर थे उन के लिये **Yol** कैम्प के अन्दर एक स्कूल खोला था **training** देने के लिये। इस लिये मैं सरकार से प्रार्थना करूंगा कि **Yol** में **mountain warfare** में **training** देने के लिये एक स्कूल खोला जाए ताकि पहाड़ी इलाकों में रहने वाले लोगों को बरफानी इलाकों की लड़ाई की **training** दी जा सके जिसकी कि इस वक्त देश को बहुत जरूरत है। आज की लड़ाई कोई जल्दी बन्द होने वाली लड़ाई नहीं है और हमारे देश पर पहाड़ी इलाकों से किसी वक्त भी हमला हो सकता है। इस लिये इस चीज़ को कभी नज़र अन्दाज़ नहीं करना चाहिए और वहां एक **Mountain Warfare Training School** जरूर खोलना चाहिए। पता नहीं यह भी वहां नहीं खोला जा रहा और ऐसी चीज़ को क्यों फौजी नुक्ता निगाह से नज़रअन्दाज़ किया जा रहा है। इस लिये मैं दरखास्त करूंगा कि वहां एक ऐसा स्कूल जरूर खुलना चाहिए।

इसके अलावा इस **Address** के अन्दर जो और कुछ बातें आई हैं उनमें से दो की तरफ भी सरकार का ध्यान दिलाना चाहता हूं। एक तो **National Water Supply Scheme** है। स्पीकर साहिब, मेरी **constituency** के अन्दर एक खरूटी स्कीम है जिस का नाम पहले से आ रहा है और यह पिछले पांच सालों से चल रही है। जब गरमी आती है तो पानी बन्द हो जाता है क्योंकि वहां पर हौज़ नहीं बनाया गया जिस के लिये **cement** वहां पर पड़ा हुआ है। वह **cement** वहां पर पड़ा पड़ा ही पत्थर की सूरत अख्तियार कर चुका है लेकिन उस हौज़ के बनाने की तरफ कोई तवज्जुह नहीं देता। (धंटी की आवाज़) बस, स्पीकर साहिब, मैं एक मिनट में बैठ जाऊंगा।

इसके अलावा सतलुज की **scheme** approve हो कर पड़ी हुई है। उसको शुरू नहीं किया जा रहा।

इसके साथ ही साथ जो सड़क मुबारकपुर से हमीरपुर तक की बननी थी वह अभी तक मुकम्मल नहीं की गई। उस पर 5 साल से काम चल रहा है लेकिन उस पर काम भी बन्द कर दिया गया है हालांकि वहां पर सारा **material** पड़ा हुआ है; रेत है, पत्थर है और दूसरा जरूरी **material** भी पड़ा हुआ है जो कि मौके पर रखा हुआ है। हमारे ज़िले की हालत यह है कि वहां अनाज कम पैदा होने की सूरत में इस सड़क के बन्द रहने से और भी दिक्कत बढ़ जाएगी क्योंकि वहां अनाज पहुंचना मुश्किल हो जाएगा और नतीजा यह होगा कि लोग भूखे मरने शुरू हो जायेंगे।

इन अलफाज़ के साथ, स्पीकर साहिब, मैं आपका शुक्रिया अदा करता हूं जो आपने मुझे बोलने के लिये **time** दिया है।

चौधरी देवी लाल (फतेहाबाद) : मोहतरिम स्पीकर साहिब, जो Address गवर्नर साहिब ने पेश किया था उसमें जो war efforts का सिलसिला था उस के बारे में गवर्नर साहिब ने Opposition Parties के सहयोग के लिये जो चन्द आदर के शब्द कहे थे उन के लिये मैं उन का धन्यवाद करता हूँ । लेकिन जो जोर जंगी कामों के सिलसिले में था जिनमें National Defence efforts भी आ जाते हैं, जिसमें volunteers की training का सवाल भी आ जाता है इनमें भी इस ढंग से fraud रचा जाता है, ऐसा गलत impression दिया जाता है जिस को मैं बहुत खतरनाक समझता हूँ । जहाँ तक गवर्नर साहिब के Address का ताल्लुक है वह एक तरह से पंजाब गवर्नमेंट की policy का मज़हर होता है । इस Address में clean administration का भी जिक्र आया है, इसमें corruption को खत्म करने का और Vigilance Department का भी जिक्र आया है । मैं सारी corruption को, चाहे वह छोटे officials में हो, चाहे वह routine के कामों में चलती हो, चाहे transporters की हो और चाहे वह cold storages और cinemas की हो, उसे मैं बरदाश्त कर लेता हूँ लेकिन यहाँ जो political corruption हो रही है और खास तौर पर जो आज की emergency की हालत में हो रही है इसे अगर हम खामोश हो कर बरदाश्त करें तो मैं समझता हूँ कि इससे देश पर एक बहुत बड़ा खतरा हो सकता है । चीन ने हिन्दुस्तान पर हमला किया जिस की वजह से देश में emergency की हालत सरकार को declare करनी पड़ी और आज जाहिरा तौर पर तो यह मालूम होता है कि अब emergency की हालत नहीं है लेकिन यह फिर हो सकती है अगर international हालात ऐसे हो जाएं कि हिन्दुस्तान पर चीन या पाकिस्तान की तरफ से हमला हो तो यह हालत फिर पैदा हो सकती है । अभी मुझ से पहले यहाँ पर रक्षा दल का जिक्र आया और होम गार्डज़ का जिक्र आया और Home Minister ने जिक्र किया कि आजकल देश में जंगी कामों का सिलसिला कुछ ठंडा पड़ गया है, लेकिन इस की बावत कुछ ऐसा impression देने की कोशिश की जा रही है कि पंजाब में बहुत तैयारी की जा रही है । मैं समझता हूँ कि यह war effort नहीं है, power effort है । इस बात का जिक्र किया गया कि पंजाब में साढ़े पांच करोड़ नैशनल डिफेंस फंड इकट्ठा किया गया और कि बड़ा ज़ब्रदस्त response रहा । इसमें शक नहीं कि जनता में काफी जोश पाया जाता है और इस में Opposition ने पूरा पूरा हिस्सा डाला है । आप जानते हैं कि 20 तारीख को attack हुआ और 23 तारीख को ही Opposition ने बिना किसी किस्म की शर्त के अपनी जो Opposition Co-ordination Committee थी वह खत्म कर दी और यह फैसला किया कि इस आड़े वक्त में सारी पार्टियां इकट्ठी मिल कर एक स्टेज पर काम करें । इस तरह और दूसरे हर तरीके से हमने जनता में जोश पैदा किया जिस की वजह से कि करोड़ों रुपया इकट्ठा हो सका । मगर इन की तरफ से लोगों में जंग के सिलसिले में उत्साह पैदा करने की बजाय उस को खत्म करने की ही कोशिश होती रहीं । और जिस ढंग से फंड इकट्ठा किया गया वह सभी के सामने

[चौधरी देवी लाल]

है। गवर्नर साहिब ने अपने Address में बताया है कि दो करोड़ रुपया बलाक समितियों और जिला परिषदों ने दिया। मगर मैं आप के द्वारा यह बात सरकार के नोटिस में लाना चाहता हूँ कि जो रुपया इन समितियों या मार्केट कमेटियों और म्युनिसिपल कमेटियों से इकट्ठा किया गया है वह तो सिर्फ रजिस्टर ऐडजस्टमेंट है। अगर ठीक तौर से अन्दाजा लगाया जाए तो पता चलेगा कि लोगों से करीब पौने दो करोड़ ही इकट्ठा हुआ है साढ़े पांच करोड़ में से। मगर बाहर वालों को impression यह दिया जा रहा है कि पंजाब में बहुत कोशिश हो रही है। फौजी ट्रेनिंग के सिलसिले में भी ऐसी ही बात की जा रही है। अब एक लाख वालंटियरों की रैली की बात की जा रही है। मैं हैरान हूँ कि यह एक लाख वालंटियर कहां से आएंगे। मैंने झज्जर, कुराली और दादरी बगैरा के इलाके देखे हैं जहां से फौजी भरती होती है। मैंने कहीं भी ट्रेनिंग दी जाती नहीं देखी। इस बारे में मुअज्जिज डाक्टर बलदेव प्रकाश जी ने जिज्ञासा किया था कि किस प्रकार की ट्रेनिंग दी जाती है। कम्बल तो होता नहीं मगर इस के लपेटने की ट्रेनिंग हाथ के इशारे कर के दी जाती है। पट्टी तो होती नहीं और उस के बांधने की ट्रेनिंग दी जाती है। यही हाल राइफलों के बारे में है। कहते हैं कि होम गार्ड्स के लिये इन का इन्तजाम कर रहे हैं। जो एक लाख वालंटियरों की ट्रेनिंग की बात की जाती है वह तो महज ऊपर वालों पर एक गलत impression बैठाने के सिवा और कुछ नहीं है। यह दिखाने की कोशिश की जा रही है कि पंजाब को तो सिर्फ एक ही आदमी बचा सकता है। रैली के लिये हिदायतों की गई हैं कि लाल साफा या लाल टोपी सिर पर रख कर खड़े हो जाओ। नेहरू साहिब को उन के पास से गुज़ार देंगे यह बताने के लिये कि पंजाब में लाखों को ट्रेनिंग दी गई है। फिरोज़पुर और रोहतक में भी ऐसा ही किया जा रहा है। मैं इन से पूछता हूँ कि क्या इस emergency के वक्त में सही किस्म की तैयारी है? यह काम षोस नहीं होना चाहिए। इसी लिये तो मैं कहता हूँ कि यह war effort की आड़ में power effort हो रही है। जो 3 मार्च को रैली होनी है उस के इश्तिहार छपे हैं। उन में शेर पंजाब और नेहरू जी को हाथ मिलाते हुए दिखाया गया है और नीचे इश्तिहार छपाने वालों के नाम दिये गये हैं ज्ञान चंद खरबंदा जयअन्धेर सिंह, रघुबंस चौपड़ा और कामरेड गुलज़ार सिंह (विष्णु)। मैंने कहा है जय अन्धेर सिंह। (हंसी)

Mr. Speaker : Kindly withdraw that word.

चौधरी देवी लाल : मैं withdraw करता हूँ। यह इश्तिहार मैं हाउस को पेश करता हूँ। यह सारा एक शरूस के लिये fraud रचा जा रहा है।

श्री बलरामजी दास टंडन : On a point of information.

Mr. Speaker : He does not give way.

चौधरी देवी लाल : रैली सरकार के मातहत हो रही है और इश्तिहार कांग्रेस की मारफत छपा है।

श्री बलरामजी दास टंडन : यहां तो कांग्रेस लिखा हुआ है।

चौधरी देवी लाल : मैं अर्ज करता हूँ कि इस तरीके से फंड इकट्ठे करके और रैलियां कर के यह impression दिया जा रहा है कि पंजाब ही हिन्दुस्तान को बचायेगा। मगर यह बात ठीक नहीं है और हमें काफी मोहतात होने की जरूरत है। अगर हम इसी तरह से हाथ पर हाथ धरे बैठे रहे तो पता नहीं क्या हालात हो जाएं। मैं इन को मुबारकबाद नहीं दे सकता क्योंकि जिस ढंग से war effort होनी चाहिए थी उस का जिक्र गवर्नर साहिब ने नहीं किया।

अब मैं थोड़ा सा जिक्र clean administration की बाबत करूंगा। इस सिलसिले में ज्यादा मिसालें देने की मैं ज्यादा जरूरत नहीं समझता क्योंकि मुझ से पहले भी काफी साहिबान इस बारे में जिक्र कर चुके हैं। तो भी यह बात तो रोज़े रोशन की तरह अयां है कि आज कल कोई काम भी routine में नहीं होता। जब तक हर केस के पीछे पीछे न भागा जाए, approach न लड़ाई जाए कुछ नहीं बनता। हालात ऐसे हो गए हैं कि नायब तहसीलदार और पटवारी तक को हैड आफ दी स्टेट से टैलीफून जाते हैं।

श्री अध्यक्ष : हैड आफ दी स्टेट तो गवर्नर साहिब हैं। (Governor is the Head of the State.)

चौधरी देवी लाल : मैं तो चीफ मिनिस्टर साहिब को ही समझता हूँ, गवर्नर साहिब तो सिर्फ इन की पालिसी का इजहार ही करते हैं। तो जहां ऐसे हालात हों उस के मुतालिक क्या कहा जा सकता है। जनाब, यहां पर ही Capital में पिछले दिनों एक stabbing का केस हुआ। कहीं यह sub-judice न हो इस लिये मैं ज्यादा details में नहीं जाऊंगा। Stabbing के बाद थाने में सिफारिश पहुंचाई गई और जो आदमी गिरफ्तार हुआ था उस को बचाने की कोशिश की गई। उस की जमानत हो गई। जब सेशन कोर्ट में जमानत के खिलाफ दरखास्त दी गई तो पुलिस ने रिपोर्ट की

Mr. Speaker : If it is in the court then kindly avoid mentioning it.

चौधरी देवी लाल : पुलिस ने रिपोर्ट की कि मुल्जिम को custody में रखने की जरूरत नहीं है। कहने का मतलब है कि किसी की कोई शूनवाई नहीं होती। हर काम सिफारिश से होता है। जनाब मैं पिछले दिनों दिल्ली में था। वहां एक textile mill लगाई जा रही है। जिन लोगों की जमीन थी उन को 40, 50 लाठियों और बन्दूकों से मसल्लह आदमी वहां से निकाल रहे हैं और ऐसी बातें हर जगह चलती हैं। (विघ्न) पंजाब सरकार की उन को शह है।

श्री अध्यक्ष : यह तो दिल्ली की बात है। (This matter pertains to Delhi State.)

चौधरी देवी लाल : यह जिला गुड़गांव की हद्द के अन्दर की बात है। जहां ऐसी ऐसी बातें होती हों वहां कोई किस के आगे रोए। जहां चीफ मिनिस्टर खुद ही ऐसी बातें

[चौधरी देवी लाल]

करे वहां लोग demoralise न होंगे तो और क्या होगा? ऐसी मिसालें हर जिला में पैदा हो रही हैं। यह हालत है clean administration की।

फिर, जनाब, आप को पता ही होगा कि चीफ़ मिनिस्टर साहिब ने कहा है कि जिन के पास नाजायज़ असला है वह लाइसेंस ले लें। आप हैरान होंगे कि लिस्टें बन गई हैं। यह नाजायज़ असला उन ही लोगों के पास हो सकता है जो बुरे काम करते हों। इस तरह से ऐसे लोगों को तो लाइसेंस दिये जा रहे हैं और जो political मुखालिफ़ है, रिकार्ड चाहे उन का कितना ही साफ़ क्यों न हो उन के लाइसेंस cancel किये जा रहे हैं। मेरे जिले में 64 आदमियों के लाइसेंस कैंसल किये गये हैं। एक ऐसे शख्स का लाइसेंस कैंसल किया गया है जिस की सिफारिश चीफ़ मिनिस्टर साहिब ने खुद लिख कर पंडित नेहरू से की थी। उस के खिलाफ़ कोई शिकायत नहीं है। 307 या 326 दफा के तहत और 302, 304, 307, 107 और 151 दफा में कभी चालान नहीं हुए। यह उन की clean administration का नमूना है।

12.00 noon

स्पीकर साहिब, गूड़गांव के वाक्यात किसी से भी छुपे हुए नहीं हैं कि किस ढंग से Deputy Commissioner और Sub-Divisional Magistrate को लाकर एक Ex-Minister को demoralise किया गया। National emergency तो खत्म हो चुकी है, cease fire हो चुकी है लेकिन इन्होंने एक नई emergency खड़ी कर दी है, वह कांग्रेस का इलैक्शन है, जब देश पर संकट आया, war efforts के कदम उठाने की ज़रूरत थी तो उस समय राव वीरेन्द्र सिंह को District Defence Council में लेने की ज़रूरत महसूस नहीं हुई लेकिन जब कांग्रेस को बोटों की ज़रूरत पड़ी तो फौरन वहां पहुंच कर 60-70 आदमियों के रूपरू votes लेने के लिये गिड़गिड़ाते हैं और समझौते की बातें करते हैं, वह साथ ही कहते हैं कि इस में मेरा कोई कसूर नहीं है, Governor साहिब ने dismiss किया था, Deputy Commissioner को भी फौरन बदल दिया जाता है, यह कितनी गलत बयानी है, आज इन को ज़रूरत महसूस हुई तो State Defence Council का मੈम्बर भी बना दिया जाता है; मैं तो चाहता हूं कि war efforts के लिये मदद लेनी चाहिए, ताकि हम पाकिस्तान और चीन का मुकाबला कर सकें, लेकिन स्पीकर साहिब इसी तरह से इन्होंने District Defence Council के चेयरमैन बनाए हैं जो कि जनता के ठुकराए हुए हैं। हिसार में चौधरी सूरज मल को चेयरमैन बनाया गया है जो कि चौधरी मनफूल सिंह से election में हारे, जिला करनाल में मूलचन्द जैन को चेयरमैन बनाया गया है, वह श्री हलिया राम से हारे, होशियार पुर में चौधरी अमर सिंह को Chairman लगाया गया है, वह पंडित मोहन लाल दत्त से हारे और कपूरथला में हंस राज शर्मा को Chairman लगाया है, वह ओम प्रकाश अग्निहोत्री से हारे थे। मैं कहता हूं कि सरकार ने war efforts को कामयाब करने के लिये जनता के ठुकराए हुए आदमियों को Chairman बनाया है इसी तरह जनता के ठुकराए हुए आदमियों की kitchen cabinet बनाई गई है तो क्या यह मिनिस्टर चिकन करी बनायेंगे (घंटी)

स्पीकर साहिब, मैं floods के बारे में भी जिक्र करना चाहता हूँ क्योंकि यह बड़ा अहम मसला है। इन्होंने floods के सिलसिले में 7 करोड़ रुपये मंजूर किये हैं, Floods को control करने के लिये drainage की स्कीमें भी तैयार हो रही हैं। जो survey और planning की गई है वह 3 दफा तैयार की जा चुकी है। इस में low lying area का बिल्कुल ख्याल नहीं रखा था बल्कि मुखालिफों को victimise किया जाता है। मैंने अपनी 1960, 1961 और 1962 की बजट तकरीरों में कई बार जिक्र किया है कि पंजाबी रिजन का जो पानी घग्गर में डाला गया है जिस से करनाल पटियाला, हिसार और बठिंडा के इलाके में तबाही हुई, वह पानी सतलुज दरिया में डाला जा सकता है और तबाही से इस इलाके को बचाया जा सकता है। इसी तरह जिला लुधियाना में लसाड़ा drain है उस के बारे में बाबू बचन सिंह ने अपनी तकरीर में जिक्र किया है, उस drain में भी काफी corruption हुई है। इन floods से पंजाब में काफी तबाही हुई, पंजाब में floods को control करने के जहाँ प्रबन्ध किये जाते हैं वहाँ यह भी सोचा जाता है कि कैसे किस की जमीन को बचाया जाए और किस की जमीन को बरबाद किया जाए। मैं चाहता हूँ कि भेदभाव की नीति सरकार को नहीं बरतनी चाहिए, यह सरकार के लिये अच्छी बात नहीं है।

Mr. Speaker Kindly wind up.

चौधरी देवी लाल : स्पीकर साहिब, मैं 5-7 मिनट में ही अपनी तकरीर खत्म कर दूंगा।

श्री अध्यक्ष :- आप 5-7 मिनट और ले लीजिये। House 1-15 p.m. तक चलेगा।
(The hon. Member may speak for five or seven minutes more. The House will adjourn at 1. 15 p.m.)

चौधरी देवी लाल : स्पीकर साहिब, मैं अर्ज कर रहा था कि जो flood के बारे में चीज चल रही है वह यह है कि इस में किसी की help की जाती है और किसी को victimize किया जाता है। आखिर इस से सारी State का ताल्लुक है जिस में करोड़ों रुपये का नुकसान हो चुका है, flood control की स्कीमों पर 39 करोड़ रुपये खर्च किये जाने हैं जिस में से इस साल 7 करोड़ रुपये खर्च किये जा चुके हैं लेकिन यह नहीं देखा जा रहा है कि बाढ़ से लोगों को कैसे बचाया जा सकता है, 1962 में floods से भारी नुकसान हुआ है। पहले ओटू के मुकाम पर पानी का निकास सिर्फ 8000 cusecs था और पिछले साल वह 25000 cusecs तक पहुंचा था और over flow हो कर राजस्थान canal के साथ साथ वणी गांव में, 27-27 फुट पानी भर गया था, इस तरह से वणी वगैरह गांवों में से होता हुआ वह पानी दूसरे इलाके को भी तबाह कर गया और अब 1000 cusecs लसाड़ा drain का पानी इस में और डाला जा रहा है। तो क्या यह बाढ़ आइंदा साल और नुकसान नहीं पहुंचाएगी? मैं समझता हूँ कि जिस ढंग से survey और floods control के लिए planning की जा रही है वह ठीक नहीं है। मैं समझता हूँ कि हमें floods को war footing पर और ईमानदारी से control करना चाहिए, स्पीकर साहिब, इन हालात को देखते हुए कैसे मुबारकबाद दी जाए। (घंटी)

[चौधरी देवी लाल]

कुछ आवाजें : क्या **Leader of the Opposition** को सिर्फ 10 मिनट ही दिये जाएंगे ?

Mr. Speaker : The hon. Member has already spoken for 14 minutes. He himself requested Dr. Baldev Parkash to speak on behalf of the Opposition first. Anyway, he can speak for five or seven minutes more. The House will adjourn at 1-15 p.m.

चौधरी देवी लाल : स्पीकर साहिब, चीफ मिनिस्टर साहिब अमूमन असेम्बली के Session के दौरान बाहर रहते हैं और बाहर जाकर लोगों को गलत impression देने हैं कि जब मैं Assembly के Session को attend करता हूँ तो मेरे सामने Opposition के Members नहीं बोलते और मेरी absence में इलजाम लगाते हैं। स्पीकर साहिब, यह कितनी गलत बयानी है। अगर चीफ मिनिस्टर साहिब को किसी ने गलत impression बिठा दिया है तो इन को अपने दिल में से यह misunderstanding निकाल देनी चाहिए कि Opposition के मेम्बर सामने बोलने का साहस नहीं रखते। चीफ मिनिस्टर साहिब House में कभी 2 आते हैं। यह सही मायनों में पहला मौका है कि चीफ मिनिस्टर साहिब यहां पर बैठे हुए हैं और सुन रहे हैं। उन्हें मैं कहना चाहता हूँ कि अगर सही मायनों में war efforts की जाएं और ईमानदारी से National Defence Fund और Prize Bonds इकट्ठे किये जाएं तो पंजाब में आज तक जितने रुपये इकट्ठे किये गये हैं, उस से 3 गुणा इकट्ठे किये जा सकते हैं और इसी तरह से पंजाब 3 गुणा सिपाही दे सकता था। पंजाब की यह पुरानी रिवायत है।

Mr. Speaker : I am sorry to interrupt the hon. Member. I was mistaken and therefore observed that the House will sit up till 1-15 p.m. The House is to sit up till 1-40 P.M.

चौधरी देवी लाल : स्पीकर साहिब, मैं आप की मार्फत सरकार तक आवाज पहुंचाना चाहता हूँ, कि मेरी बातों पर ध्यान दें, लोगों से भेद भाव की नीति को न अपनाएं। मैं तो चाहता हूँ कि Governor Sahib को उन के भाषण पर धन्यवाद दूँ लेकिन सरकार ने ऐसे भद्दे काम किये हैं जिन की वजह से मैं Governor Sahib का उन के भाषण पर शुक्रिया अदा नहीं कर सकता।

(At this stage some hon. Members rose to speak).

Mr. Speaker : The hon. Members should decide among themselves as to who should speak. There are ten minutes for them. One hon. Member may speak from the Opposition side and one hon. Member may speak from the Treasury Benches and thereafter the hon. Chief Minister will reply to the debate.

Voices from the Opposition : Sardar Gurcharan Singh may be given time from our side.

Mr. Speaker : All right. Sardar Gurcharan Singh may please speak.

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ (ਮੋਗਾ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਗਵਰਨਰ ਸਾਹਿਬ ਦਾ Address ਸੁਣਨ ਤੋਂ ਪੜ੍ਹਨ ਤੋਂ ਬਾਅਦ ਇਹ ਪਤਾ ਲਗਿਆ ਹੈ ਕਿ ਜੇ ਕੁਝ ਸਾਡੀ ਸਰਕਾਰ ਕਰਦੀ ਹੈ ਉਹ ਇਸ ਤੋਂ ਬਿਲਕੁਲ ਮੁਖਤਲਿਫ਼ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਸਾਰੀਆਂ ਗਲਾਂ ਟਿਕੇ ਗਲ ਵਿਚ ਕਹਿੰਦਾ ਹਾਂ ਕਿਉਂਕਿ ਟਾਈਮ ਥੋੜਾ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ ਸਰਕਾਰ ਦੀ ਹਰ ਘੋਸ਼ਣਾ clean and pure administration ਹੈ। ਇਹ ਠੇਕ, ਚੰਗੇ ਤੇ ਤਰੱਕੀ ਵਾਲੇ ਕੰਮ ਕਰਦੀ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ,

ਮੈਂ ਇਹ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਦੋਂ **emergency** ਸ਼ੁਰੂ ਹੋਈ ਤਾਂ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੂੰ **unconditionally** ਸਰਕਾਰ ਦਾ ਸਾਥ ਦਿਤਾ ਅਤੇ ਅਸੀਂ ਸਾਥ ਦਿਤਾ ਜਿਸ ਨੂੰ ਸਰਕਾਰ ਅਤੇ ਲੋਕ ਮੰਨਦੇ ਹਨ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਹ ਗਲ ਫਖਰ ਨਾਲ ਕਹਿ ਸਕਦਾ ਹਾਂ ਕਿ ਜ਼ਿਲਾ ਫਿਰੋਜ਼ਪੁਰ ਚੰਦਾ ਦੇਣ ਵਿਚ ਹਿੰਦੁਸਤਾਨ ਵਿਚੋਂ ਇਕ ਨੰਬਰ ਤੇ **stand** ਕਰਦਾ ਹੈ। ਤਹਿਸੀਲ ਮੋਗਾ ਦੇ ਬਹਾਦਰ ਸਿਪਾਹੀਆਂ ਨੇ ਦੋ ਪਰਮਵੀਰ ਚਕਰ ਹਾਸਲ ਕੀਤੇ (ਪਰਸੰਸਾ)। ਜ਼ਿਲਾ ਫਿਰੋਜ਼ਪੁਰ ਵਿਚ ਸਬ-ਡਵੀਜਨ ਮੋਗਾ ਨੇ ਆਪਣਾ ਹਿਸਾ ਜ਼ਿਲੇ ਵਿਚੋਂ ਵੱਧ ਦਿਤਾ ਹੈ। ਇਹ ਗੱਲ ਨਹੀਂ ਹੈ ਕਿ ਕਾਂਗਰਸ ਵਾਲੇ ਹੀ ਮਦਦ ਕਰਦੇ ਹਨ ਜਾਂ ਬਹਾਦਰੀ ਕਰਦੇ ਹਨ। ਅਗਰ ਸੁਣ ਲਿਆ ਜਾਏ ਤਾਂ ਇਸ ਚੀਜ਼ ਦਾ ਨਿਰਨਾ ਹੋ ਜਾਏਗਾ। ਮੈਂ ਇਹ ਵੀ ਕਹਿ ਸਕਦਾ ਹਾਂ ਕਿ ਉਥੇ ਕਾਂਗਰਸ ਦਾ ਵੀ ਸਫਾਇਆ ਹੋ ਚੁਕਾ ਹੈ। ਉਥੇ ਪਿਛਲੇ **elections** ਵਿਚ ਲੋਕਾਂ ਨੇ ਦਸ ਦਿਤਾ ਹੈ ਕਿ ਅਸੀਂ ਕਾਂਗਰਸ ਨਾਲ ਨਹੀਂ ਤੇ ਹੁਣ ਇਹ ਵੀ ਦਸ ਦਿਤਾ ਹੈ ਕਿ ਅਸੀਂ ਮੁਲਕ ਦੀ ਤਕਲੀਫ ਵੇਲੇ ਨਾਲ ਸ਼ਾਮਲ ਹਾਂ। ਪਰ ਜੇ ਬਰਤਾਉ ਸਾਡੇ ਨਾਲ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਉਹ ਮੈਂ ਚੀਫ ਮਨਿਸਟਰ ਤੇ ਦੂਜੇ ਲੀਡਰ ਸਾਹਿਬਾਨ ਅਗੇ ਰਖਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਨੇ ਬਹਾਦਰੀ ਅਤੇ ਚੰਦਾ ਦੇਣ ਦਾ ਸਬੂਤ ਦਿਤਾ ਹੈ ਉਨ੍ਹਾਂ ਨਾਲ ਕੀ ਬਰਤਾਉ ਹੋ ਰਿਹਾ ਹੈ? ਜਿਹੜੇ ਲੋਕ ਇਨ੍ਹਾਂ ਦੇ ਕਹੇ ਨਹੀਂ ਲਗੇ ਅਜ ਇਨ੍ਹਾਂ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਖਰਾਬ ਕਰਨ ਦਾ ਮੌਕਾ ਮਿਲਿਆ ਹੈ। ਜਿਹੜੇ **retired** ਹਨ ਉਨ੍ਹਾਂ ਨਾਲ ਇਸ ਤਰ੍ਹਾਂ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਕੋਕਰੀ ਖੁਰਦ ਵਿਚ ਸੂਬੇਦਾਰ ਬਿਸ਼ਨ ਸਿੰਘ ਹਨ, ਜਿਨ੍ਹਾਂ ਕੋਲ ਲਾਇਸੈਂਸ ਹੈ। ਉਨ੍ਹਾਂ ਨੂੰ **show cause** ਨੋਟਿਸ ਦਿਤਾ ਗਿਆ। ਉਹ ਇਸ ਕਰਕੇ ਦਿਤਾ ਕਿਉਂਕਿ **emergency** ਵਿਚ ਦਿਤਾ ਜਾ ਸਕਦਾ ਸੀ। ਉਨ੍ਹਾਂ ਨੂੰ ਸਦਿਆ ਨਹੀਂ ਬਲਕਿ ਵਾਲਿਆਂ ਤੇ **B.D.O.** ਨੇ। ਇਸ ਸੂਬੇ ਵਿਚ ਨਿਰਾ ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਦਾ ਦੁਖ ਨਹੀਂ, ਦਰ ਤਹਿਸੀਲ ਵਿਚ, ਹਰ ਥਾਣੇ ਵਿਚ ਇਕ ਕੈਰੋਂ ਸਾਡੇ ਸਿਰ ਤੇ ਬਿਠਾ ਦਿਤਾ ਗਿਆ ਹੈ ਜਿਹੜਾ ਸਾਨੂੰ ਜਿਉਂਣ ਨਹੀਂ ਦਿੰਦਾ, ਸਾਡਾ ਜਿਉਣਾ ਔਖਾ ਕੀਤਾ ਹੋਇਆ ਹੈ ਕਿਉਂਕਿ ਉਹ ਲੋਕ ਇਨ੍ਹਾਂ ਦੇ ਕਹਿਣ ਤੇ ਨਹੀਂ ਚਲਦੇ ਇਸ ਲਈ ਹਰ ਗਲ ਤੇ ਨੋਟਿਸ ਦਿਤਾ ਜਾ ਰਿਹਾ ਹੈ ਤੇ ਪੇਸ਼ੀਆਂ ਭੁਗਤਾਈਆਂ ਜਾਂਦੀਆਂ ਹਨ। ਇਕ ਪਾਸੇ ਉਹ ਤਰੀਕਾਂ ਭੁਗਤਦੇ ਹਨ ਤੇ ਦੂਜੇ ਪਾਸੇ ਉਨ੍ਹਾਂ ਨੇ ਚੰਦੇ ਵੀ ਦਿਤੇ ਹਨ। **Floods** ਦੇ ਦਿਨਾਂ ਵਿਚ ਸਭ ਤੋਂ ਬੁਰੀ ਤਰ੍ਹਾਂ ਤਹਿਸੀਲ ਮੋਗਾ **affected** ਹੋਈ। ਤਹਿਸੀਲ ਮੋਗਾ ਦੇ ਲੋਕਾਂ ਨੇ ਕਹਿ ਦਿਤਾ ਅਸੀਂ ਇਕ ਰੁਪਿਆ ਫੀ ਏਕੜ ਜ਼ਮੀਨ ਦੇ ਹਿਸਾਬ ਨਾਲ ਮਦਦ ਦਿਆਂਗੇ। ਮੁਕਤਸਰ ਤਹਿਸੀਲ ਦੇ ਲੋਕਾਂ ਦੀ ਹਾਲਤ ਚੰਗੀ ਹੈ। ਉਥੇ **flood** ਨਹੀਂ ਆਇਆ। ਕਿਉਂਕਿ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੇ ਇਨ੍ਹਾਂ ਨੂੰ ਪਿਛਲੀਆਂ ਇਲੈਕਸ਼ਨਾਂ ਵਿਚ ਵੋਟਾਂ ਨਹੀਂ ਦਿਤੀਆਂ ਇਸ ਕਰਕੇ ਉਨ੍ਹਾਂ ਨੂੰ ਸਜ਼ਾ ਦਿਤੀ ਜਾ ਰਹੀ ਹੈ। ਮੈਂ **clean and pure administration** ਦੇ ਮੁਤੱਲਕ ਬੇਨਤੀ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਜੇ ਇਹ **clean and pure administration** ਹੈ ਤਾਂ **unclean and impure administration** ਕਿਹੋ ਜਿਹੀ ਹੋ ਸਕਦੀ ਹੈ? ਸਾਡੇ ਚੀਫ ਮਨਿਸਟਰ ਜਾਂ ਸਾਡੀ ਸਰਕਾਰ ਵਲੋਂ ਮੋਗਾ ਟਰਾਂਸਪੋਰਟ ਕੰਪਨੀ ਨੂੰ ਇਸ਼ਾਰਾ ਕੀਤਾ ਗਿਆ ਕਿ ਇਲੈਕਸ਼ਨ ਦੇ ਦਿਨਾਂ ਵਿਚ ਕੁਛ ਜੀਪਾਂ ਚਾਹੀਦੀਆਂ ਹਨ ਤੇ ਕੁਛ ਚੰਦਾ ਚਾਹੀਦਾ ਹੈ। ਉਹ ਕੰਪਨੀ ਕਾਫੀ ਵਡੀ ਸੀ ਲੋਕਿਨ ਉਸਦੇ **share holders** ਦੀ ਹਾਲਤ ਉਸ ਵੇਲੇ ਅਜਿਹੀ ਨਹੀਂ ਸੀ ਕਿ ਜਿੰਨੇ ਪੈਸੇ ਇਹ ਮੰਗਦੇ ਸਨ ਦੇ ਸਕਦੇ। ਤੁਸੀਂ ਹੈਰਾਨ ਹੋਵੋ ਗੇ, ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਇਹ ਪਹਿਲੀ ਮਿਸਾਲ ਹੈ। ਮੋਗਾ ਟਰਾਂਸਪੋਰਟ ਕੰਪਨੀ ਨੇ ਇਨ੍ਹਾਂ ਦੇ **P.T.C.** ਨੂੰ ਪੈਸੇ ਨਹੀਂ ਦਿਤੇ ਜਿਸ ਕਰਕੇ ਉਸ ਕੰਪਨੀ ਦਾ ਪਰਮਿਟ **renew** ਕਰਨ ਤੋਂ ਇਨਕਾਰ ਕਰ ਦਿਤਾ ਗਿਆ। (ਵਿਰੋਧੀ ਪਖ ਵਲੋਂ 'ਸ਼ਮ.ਸ਼ਮ' ਦੀਆਂ ਆਵਾਜ਼ਾਂ)

Mr. Speaker : I say this crying of 'shame' 'shame' does not lead us any where. I would request the hon. Member not to bring in the

[Mr. Speaker]

name of the Provincial Transport Controller or of any other officer during the course of his speech.

Sardar Gurcharan Singh : Sir, I know it that he went there for this purpose.

Mr. Speaker : I would request the hon. Member not to bring in the name of any of the Officers during the course of his speech on the Floor of the House as it is not very desirable.

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਅੱਛਾ ਜੀ। ਸਪੀਕਰ ਸਾਹਿਬ, ਉਹ ਮੋਗਾ ਟਰਾਂਸਪੋਰਟ ਕੰਪਨੀ ਜਿਸ ਦੀਆਂ 19 ਲੇਲੈਂਡ ਤੇ ਮਰਸਿਡੀਜ਼ ਬਸਾਂ ਸਨ, ਪੈਸੇ ਨਹੀਂ ਦੇ ਸਕੀ। ਇਲੈਕਸ਼ਨਾਂ ਦੇ ਦਿਨਾਂ ਵਿਚ ਇਨ੍ਹਾਂ ਨੇ ਅੰਮ੍ਰਿਤਸਰ ਤੋਂ ਟਰੈਫਿਕ ਇਨਸਪੈਕਟਰ ਬੁਲਾਇਆ। ਉਸ ਨੇ ਫੂਲੇ ਵਾਲੇ ਦੇ ਪੁਲ ਤੇ ਉਸ ਕੰਪਨੀ ਦੀਆਂ ਬਸਾਂ ਦੇ ਚਾਲਾਨ ਕੀਤੇ ਕਿ ਫਲਾਣੀ ਬਸ ਫਲਾਣੇ ਪਿੰਡ ਨਹੀਂ ਗਈ ਤੇ ਫਲਾਣੀ ਬਸ ਏਨੀ ਲੇਟ ਹੈ। ਹਾਲਾਂਕਿ ਕੰਪਨੀ ਵਾਲਿਆਂ ਨੇ ਪੰਚਾਇਤਾਂ ਤੇ ਸਰਪੰਚਾਂ ਤੋਂ ਲਿਖਾ ਕੇ ਦਿਤਾ ਕਿ ਬਸਾਂ ਠੀਕ ਗਈਆਂ ਹਨ ਪਰ ਉਨ੍ਹਾਂ ਦੇ ਬਾਵਜੂਦ ਇਹ **proof** ਦੇਣ ਦੇ ਝੂਠੇ ਚਾਲਾਨ ਕੀਤੇ। ਉਨ੍ਹਾਂ ਦੇ 19 ਪਰਮਿਟ **cancel** ਕਰ ਦਿਤੇ। ਉਨ੍ਹਾਂ ਦਾ ਦਸ ਲਖ ਰੁਪਏ ਦਾ ਨੁਕਸਾਨ ਕਰ ਦਿਤਾ। 40 families, ਡੇਢ ਦੋਸੜੇ ਡਰਾਈਵਰ ਕੰਡਕਟਰ ਭੁਖੇ ਮਰਦੇ ਫਿਰਦੇ ਹਨ ਕਿਉਂਕਿ ਚੰਦਾ ਨਹੀਂ ਸਨ ਦੇ ਸਕੇ। ਫਿਰ ਇਹ ਕਹਿੰਦੇ ਨਹ ਕਿ **clean and pure administration** ਹੈ। ਜਿਥੇ ਇਹੋ ਜਿਹੇ ਹਾਲਾਤ ਹੋਣ ਉਥੇ ਸਹੀ ਮੰਮ ਕਿਵੇਂ ਹੋ ਸਕਦਾ ਹੈ? ਇਹ ਹਰ ਗਲ ਵਿਚ ਇਸ ਤਰਾਂ ਕਰਦੇ ਹਨ। ਚਪੜਾਸੀ ਤੇ ਪਟਵਾਰੀ ਤੋਂ ਲੈਕੇ **D.C.** ਤੇ **S.P.** ਤਕ ਕੰਮ ਟੈਲੀਫੂਨ ਤੇ ਹੁੰਦੇ ਹਨ। ਉਹ ਇਨ੍ਹਾਂ ਦੀ ਹਦਾਇਤਾਂ ਤਕਦੇ ਰਹਿੰਦੇ ਹਨ। ਪਿੰਡ ਥਰਾਜ ਵਿਚ ਸਰਦਾਰ ਰਣਜੀਤ ਸਿੰਘ ਦਫਾ 354 ਦੇ ਕੇਸ ਵਿਚ **involve** ਹੋ ਗਿਆ। 354 ਦਾ ਕੇਸ ਬੜਾ ਭੈੜਾ ਹੈ। ਉਸ ਨੇ ਆਪਣੇ ਬਲਾਕ ਦੀ, ਜਿਸ ਦਾ ਉਹ ਮੈਂਬਰ ਹੈ, ਇਕ ਸੋਸਲ ਵਰਕਰ ਦੀ ਇਜ਼ਤ ਦੇ ਹਮਲਾ ਕੀਤਾ। ਉਸ ਦਾ ਚਲਾਨ ਹੋਇਆ। ਉਸ ਕੋਲ ਰਾਈਫਲ ਦਾ ਲਾਈਸੈਂਸ ਸੀ। ਉਸ ਦਾ ਕੇਸ ਮੈਜਿਸਟਰੇਟ ਮੋਗਾ ਦੀ ਅਦਾਲਤ ਵਿਚ ਚਲਦਾ ਹੈ।

Mr. Speaker No sub-judice case should be mentioned.

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : Sir, I am not discussing the case. ਸਪੀਕਰ ਸਾਹਿਬ, ਉਸ ਆਦਮੀ ਕੋਲ ਰਾਈਫਲ ਦਾ ਲਾਈਸੈਂਸ ਸੀ ਲੇਕਿਨ ਉਥੋਂ ਦੇ ਕਾਂਗਰਸੀਆਂ ਨੂੰ ਨਾਖੁਸ਼ਗਵਾਰ ਗੁਜ਼ਰਿਆ। ਇਕ ਕਾਂਗਰਸੀ ਦਾ ਲਾਈਸੈਂਸ ਜ਼ਬਤ ਹੋਇਆ। ਏਥੋਂ ਟੈਲੀਫੂਨ ਗਿਆ ਕਿ ਉਸ ਨੂੰ ਲਾਈਸੈਂਸ ਦਿਓ। **D.C.** ਤੇ **S.P.** ਨੂੰ ਪਤਾ ਨਹੀਂ, ਥਾਣੇਦਾਰ ਬਾਘਾ ਪੁਰਾਣਾ ਨੂੰ ਪਤਾ ਨਹੀਂ ਜਿਸ ਨੇ ਕਿ ਚਾਲਾਨ ਕੀਤਾ। ਪਰ ਉਸ ਦੀ ਲਾਈਸੈਂਸ ਦੇ ਦਿਤਾ ਗਿਆ। ਫੇਰ ਉਹ 307 ਦੇ ਕੇਸ ਵਿਚ **involve** ਹੋ ਗਿਆ ਅਤੇ ਧਰਮ ਕੋਟ ਦੇ ਥਾਣੇ ਵਿਚ ਉਸ ਦੀ ਰਾਈਫਲ ਪਕੜੀ ਗਈ। ਪਤਾ ਨਹੀਂ ਕਿਹੜੀ ਤਾਕਤ ਨਾਲ ਥਾਣਾ ਧਰਮਕੋਟ ਵਲੋਂ ਥਾਣਾ ਬਾਘਾ ਪੁਰਾਣਾ ਨੂੰ ਰਿਪੋਰਟ ਲਿਖੀ ਗਈ ਕਿ ਕਿਸੇ ਕੇਸ ਬਾਰੇ ਕੋਈ ਇਲਮ ਨਹੀਂ। ਲੋਕਾਂ ਨੇ **D.C.** ਤੇ **S.P.** ਨੂੰ ਲਿਖਿਆ ਕਿ ਇਸ ਤਰਾਂ ਕਰਕੇ ਸਾਡੀ ਹਤਕ ਕਰਦੇ ਹੋ। ਇਹੋ ਜਿਹੇ ਭੈੜੇ ਆਦਮੀ ਨੂੰ ਹੁਣ ਪਸਤੌਲ ਦਾ ਵੀ ਲਾਈਸੈਂਸ ਇਨਾਮ ਵਜੋਂ ਦੇ ਦਿਤਾ। ਜੇ ਮੌਰੀ ਗਲਤ ਬਿਆਨੀ ਹੋਵੇ ਤਾਂ **I am prepared to face anything.** ਮੈਂ ਹੋਰ ਜ਼ਿਆਦਾ ਨਾ ਕਹਿੰਦਾ ਹੋਇਆ ਡਰੇਨਾਂ ਬਾਰੇ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ **drainage system** ਕਿਹੋ ਜਿਹਾ ਹੈ।

Mr. Speaker: Two minutes more please.

ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਪਿਛੇ ਜਿਹੇ **floods** ਆਏ ਸਨ। ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਵੀ ਸਟੇਟਮੈਂਟ ਦਿਤੀ ਸੀ ਕਿ ਪੰਜਾਬ ਵਿਚ ਸਭ ਤੋਂ ਵੱਡੀ ਡਰੇਨ ਚੰਦ ਭਾਨ ਡਰੇਨ ਹੈ, ਇਸ

ਨੂੰ **top priority** ਦਿਤੀ ਜਾਏਗੀ। ਇਸ ਦੇ ਨਾਲ ਤਿੰਨ ਚਾਰ **districts** ਬਿਲਕੁਲ ਬਰਬਾਦ ਹੋ ਜਾਂਦੇ ਹਨ। ਬਦ-ਕਿਸਮਤੀ ਨਾਲ ਮੇਰਾ ਪਿੰਡ ਉਸ **drain** ਦੇ **bank** ਤੇ ਵਾਕਿਆ ਹੈ। ਜਿਸ ਡਰੇਨ ਨੂੰ **top priority** ਦਿਤੀ ਗਈ ਉਥੇ ਕੋਈ ਕੰਮ ਨਹੀਂ ਹੋਇਆ। ਮੈਂਨੂੰ ਪਤਾ ਨਹੀਂ ਕਿ ਜਿਸ ਨੂੰ **top priority** ਨਹੀਂ ਦਿਤੀ ਉਸ ਦਾ ਕੀ ਹਾਲ ਹੋਵੇਗਾ। ਅਜੇ ਤਕ ਉਸ ਦੀ ਡੀਮਾਰਕੇਸ਼ਨ ਨਹੀਂ ਹੋਈ। ਉਥੋਂ ਦੇ ਲੋਕ ਚੀਕਦੇ ਹਨ ਕਿ ਅਗਰ **demarcation** ਕਰ ਦਿਉ ਤਾਂ ਅਸੀਂ **voluntarily** ਪੁਟ ਦਿਆਂਗੇ। ਇਹੋ ਸਰਕਾਰ ਇਹੋ ਜਿਹੀਆਂ ਗਲਾਂ ਕਰਦੀ ਹੈ। ਇਹ **political victimization, political interference** ਤੇ ਨਾਜਾਇਜ਼ ਧੱਕਾ ਹੈ। ਇਹ **clean and pure administration** ਨਹੀਂ। I would say that **this is the most unclean and impure administration.** ਮੈਂ ਜ਼ਿਆਦਾ ਨਾ ਕਹਿੰਦਾ ਹੋਇਆ ਬੈਠਦਾ ਹਾਂ।

ਸ਼੍ਰੀ बाबू दयाल शर्मा (पटौदी) : स्पीकर साहिब, यह जो रैजोल्यूशन गवर्नर साहिब को सुबारिकबाद देने के लिये पेश किया गया है, मैं उसकी ताईद मजीद करने के लिये खड़ा हुआ हूँ। इसमें ज्यादातर उन्हीं बातों का वर्णन किया गया है जो कि सरकार ने पंजाब की प्रगति के लिए पिछले साल में कीं, और आगे की कुछ रूपरेखा बताई गई है। सरकार ने जो जो अच्छे काम किए उन का वर्णन किया गया है।

चौधरी देवी लाल : गुड़गांव में तो बहुत से अच्छे काम किये गए हैं।

श्री बाबू दयाल शर्मा : आप का भी चिट्ठा खुल जाएगा। बहरहाल, स्पीकर साहिब, देखा गया है कि यहां पर आपोजीशन की तरफ से हर अच्छे काम में भी बुराई ही देखी जाती है।

श्री मंगल सेन : आप भी तो ऐसा ही करते हैं।

श्री बाबू दयाल शर्मा : आपोजीशन का तो आज कल यही काम रह गया है कि सरकार की नुकताचीनी करे और हर बात में बुराई को ही लोगों के सामने पेश करे। जो **bright side** है उसे उन की तरफ से कभी भी लोगों के सामने पेश नहीं किया जाता है। इसका नतीजा यह निकलता है कि लोगों में अफवाहें फैलती हैं, गलत फहमियां पैदा होती हैं। यह बातें **foreign government** के वक्त में तो किसी हद तक ठीक थीं लेकिन आज के ज़माने में जब कि हमारी अपनी गवर्नमेंट है ऐसी बातें शोभा नहीं देतीं। मैं समझता हूँ कि आपोजीशन पार्टी और गवर्नमेंट यानी हलिंग पार्टी दोनों ही पब्लिक और अवाम की भलाई के लिये हैं, अवाम की भलाई ही इनका सब से पहला दृष्टिकोण होना चाहिए। लेकिन मुझे बड़े अफसोस के साथ कहना पड़ता है कि जहां आपोजीशन की तरफ से नुकायस को ही, गवर्नमेंट की कमजोरियों को ही पब्लिक के सामने लाया जाता है वहां पर उन की तरफ से कोई **constructive alternative** पेश नहीं किया जाता। मैं हैरान हूँ कि आपोजीशन के भाई कभी भी **constructive suggestions** नहीं देते, हर बात में बुराई की तलाश करते हैं।

इस के अलावा इस सारी बहस के दौरान उन की तरफ से सिर्फ दो ही बातों का उल्लेख किया गया। एक तो चीफ मिनिस्टर को **criticise** किया है और उन्हींने जो भी अच्छी अच्छी बातें की हैं उन की निन्दा और मुखालिफत की है। दूसरी बात जिस

[श्री बाबू दयाल शर्मा]

के बारे में यहां पर जिक्र किया गया है वह एडवाइजरी कमेटी है। मैं अर्ज करता हूँ कि जो हाउस आफ दी लीडर हैं.... (Laughter) मैं "हाउस आफ दी लीडर" ही कहता हूँ, कैरों साहिब के मुताल्लिक अर्ज कर रहा हूँ.... (Loud laughter) (Interruptions)

श्री बलरामजी दास टंडन : On a point of order, Sir. क्या कोई मेम्बर यहां पर हाउस के लीडर को discuss कर सकता है ?

Mr. Speaker. He means Leader of the House.

श्री बलराम जी दास टंडन : वह तो हाउस आफ दी लीडर को डिस्कस कर रहे हैं।

श्री बाबू दयाल शर्मा : स्पीकर साहिब, मेरा भाव लीडर आफ दी हाउस ही था। "हाउस आफ दी लीडर" तो सिर्फ एक slip of tongue थी और उस के लिये point of order उठाने की क्या जरूरत थी ? तो मैं यह कह रहा था कि एक तो एडवाइजरी कमेटी की बाबत बहुत शोर शराबा किया गया। मैं अर्ज करता हूँ कि अगर कोई मेम्बर कभी किसी वक्त सजायाफ़ता रहा है तो क्या हुआ ? आखिर विधान के अन्दर इस बात का provision है कि इस प्रकार का व्यक्ति भी पांच साल के बाद प्रसैम्बली का मेम्बर nominate हो सकता है।

सरदार लखमन सिंह गिल : मेम्बर nominate नहीं हो सकता।

श्री बाबू दयाल शर्मा : मैं हैरान हूँ कि इसकी जो bright side है उस पर आप का ध्यान क्यों नहीं देते ? इसी कमेटी में पंडित श्री राम शर्मा जैसे मेम्बर भी मौजूद हैं।

सरदार लखमन सिंह गिल : जिन्हें voters ने reject कर दिया।

श्री बाबू दयाल शर्मा : स्पीकर साहिब, उन्होंने पंजाब के अन्दर आज़ादी को, गुलामी को खत्म करने के लिये.... (Laughter)

एक माननीय सदस्य : क्या आज़ादी को खत्म करने के लिए ?

श्री बाबू दयाल शर्मा : आज़ादी को लाने के लिये और गुलामी को खत्म करने के लिये जबरदस्त जद्दोज़हद की।

(At this stage the Chair called upon Babu Ajit Kumar to speak.)

श्री अजीत कुमार (सिपटांघेट- औस सी.) जनाब सपीकर साहिब, अज कਈ दिनां ਤੋਂ ਗਵਰਨਰ ਸਾਹਿਬ ਦੇ ਭਾਸ਼ਣ ਤੇ ਬਹਿਸ ਚਲ ਰਹੀ ਹੈ ਪਰ ਸਾਨੂੰ ਇਸ ਗਲ ਦਾ ਦੁਖ ਹੈ ਕਿ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਇਸ ਰਾਜ ਦੀ ਸਹੀ ਹਾਲਤ ਨੂੰ ਬਿਆਨ ਨਹੀਂ ਕੀਤਾ। ਸਾਡੇ ਰਾਜ ਦਾ ਕੀ ਹਾਲ ਹੈ, ਇਸ ਦੀ ਸਹੀ ਤਸਵੀਰ ਉਨ੍ਹਾਂ ਨੇ ਨਹੀਂ ਦਸੀ। ਇਹ ਤਾਂ ਕੈਰੋਂ ਦਾ ਰਾਜ ਨਹੀਂ, ਦਰਯੋਧਨ ਦਾ ਰਾਜ ਹੈ। ਇਸ ਵਿਚ ਇਨ੍ਹਾਂ ਵਲੋਂ ਦੁਸ਼ਾਸਨ ਤੇ ਸ਼ਕੁਨੀ ਦਾ part play ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। (ਵਿਘਨ) ਜੇ ਸਜਨ ਬੋਲੇ ਹਨ ਉਨ੍ਹਾਂ ਨੇ ਕਈ ਤਰਾਂ ਦੇ ਵਿਚਾਰ ਪੇਸ਼ ਕੀਤੇ ਹਨ, ਇਥੋਂ ਤਕ ਕਿ ਕਾਂਗਰਸ ਵਲੋਂ ਵੀ ਕਈ ਸਜਣਾਂ ਨੇ ਇਸ ਸਰਕਾਰ ਦੀ ਨਿਖੇਧੀ ਕੀਤੀ ਹੈ। ਮੈਂ ਤਾਂ ਕੇਵਲ ਇਸ ਰਾਜ ਦੀ ਹਾਲਤ ਦਸ ਰਿਹਾ ਹਾਂ ਕਿ ਇਸ ਵਿਚ ਪਰਜਾ ਤੰਤਰ ਰਾਜ ਨਹੀਂ ਬਲਕਿ ਇਕ ਸ਼ਖਸੀ ਰਾਜ ਹੈ। ਮੇਰੇ ਪਾਸ ਸਮਾਂ ਬਹੁਤ ਥੋੜਾ ਹੈ ਇਸ ਲਈ ਇਕ ਦੋ ਜ਼ਰੂਰੀ points ਵਲ ਧਿਆਨ ਦਿਵਾਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ।

ਇਥੇ ਇਹ ਕਿਹਾ ਗਿਆ ਕਿ ਅਸੀਂ ਡੀਫੈਂਸ ਫੰਡ ਇਕੱਠਾ ਕਰ ਰਹੇ ਹਾਂ। ਅਖਬਾਰਾਂ ਵਿਚ ਇਸ ਗਲ ਦਾ ਚਰਚਾ ਚਲਿਆ। ਪਰ ਮੈਂ ਆਪ ਦੀ ਮਾਰਫਤ ਹਾਊਸ ਨੂੰ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕਿਸ ਤਰੀਕੇ ਨਾਲ ਚੰਦਾ ਇਕੱਠਾ ਕੀਤਾ ਗਿਆ ਹੈ। ਮੈਂ ਬਹੁਤ ਕੁਝ ਨਹੀਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਸਿਰਫ ਇੰਨੀ ਹੀ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ **this is a State of scandals and Scoundrels (interruptions)**

Mr. Speaker : Every time the hon. Member makes a promise, but he goes back therefrom.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਜਨਾਬ, ਮੈਂਨੂੰ ਯਾਦ ਹੈ ਤੇ ਮੈਂ ਅਜਿਹੀ ਗਲ ਕਰਨ ਤੋਂ ਸੰਕੋਚ ਕਰਾਂਗਾ। ਮੈਂਨੂੰ ਇਹ ਲਫਜ਼ ਵਰਤਨ ਤੇ ਅਫਸੋਸ ਹੈ, ਪਰ ਹਾਲਤ ਨੂੰ ਸਹੀ ਬਿਆਨ ਕਰਨਾ ਹੀ ਪੈਂਦਾ ਹੈ। ਲੁਧਿਆਣੇ ਵਿਚ ਇਕ **Industrial estate** ਕਾਇਮ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਵਿਚ ਬੱਚਿਆਂ ਲਈ ਇਕ ਪਾਰਕ ਸੀ ਜੋ ਪਹਿਲਾਂ ਹੀ ਮੰਨਜ਼ੂਰ ਹੋਇਆ ਸੀ ਅਤੇ ਇਸ ਲਈ ਜ਼ਮੀਨ ਰਾਖਵੀਂ ਕਰ ਦਿਤੀ ਗਈ ਸੀ। ਇਹ ਥਾਂ 1.25 ਏਕੜ ਦੇ ਕਰੀਬ ਸੀ। ਅਜ ਕਲ ਇਹ ਬਹੁਤ ਮਹਿੰਗੀ ਹੋ ਗਈ ਹੈ ਕਿਉਂਕਿ ਸ਼ਹਿਰ ਵਿਚ ਅਤੇ ਬਹੁਤ ਹੀ ਚੰਗੇ ਮੌਕੇ ਤੇ ਵਾਕਿਆ ਹੈ। ਪਰ ਇਸ ਸਰਕਾਰ ਨੇ ਜਾਂ ਮੈਂ ਇਹ ਕਹਾਂ ਕਿ ਇਸ ਚੀਫ ਮਨਿਸਟਰ ਨੇ ਇਕ ਕਾਮਨਵੈਲਥ ਫਰਮ ਨੂੰ ਇਹ ਜ਼ਮੀਨ ਅਲਾਟ ਕਰ ਦਿਤੀ ਹੈ। ਉਸ ਨੂੰ ਪਹਿਲਾਂ ਹੀ ਇਕ ਫੈਕਟਰੀ ਲਈ ਪਲਾਟ ਸੜਕ ਤੇ **by-pass** ਦੇ ਠੀਕ ਉਤੇ ਅਲਾਟ ਕੀਤਾ ਗਿਆ ਸੀ ਪਰ ਇਸ ਦੇ ਬਾਵਜੂਦ ਇਹ ਜ਼ਮੀਨ ਹੋਰ ਅਲਾਟ ਕਰ ਦਿਤੀ ਗਈ ਹੈ। ਅਤੇ ਇਸ ਫਰਮ ਦੀ ਇਹ ਹਾਲਤ ਹੈ ਕਿ ਉਹ ਪਹਿਲੀ ਫੈਕਟਰੀ ਤੇ ਛੱਪਰ ਵੀ ਨਹੀਂ ਪਾ ਸਕੇ ਅਤੇ ਫਿਰ ਉਨ੍ਹਾਂ ਨੂੰ ਇੰਨਡਸਟਰੀਅਲ ਐਸਟੇਟ ਵਿਚ ਹੋਰ ਥਾਂ ਦੇ ਦਿਤੀ ਗਈ ਹੈ। ਜੋ ਟੈਕਸਟਾਇਲ ਲਈ ਰੰਗ ਨਹੀਂ ਤਿਆਰ ਕਰ ਸਕੇ, ਹੋਰ ਇੰਤਜ਼ਾਮ ਨਹੀਂ ਕਰ ਸਕੇ ਅਜਿਹੀ ਫਰਮ ਨੂੰ ਜ਼ਮੀਨ ਅਲਾਟ ਕਰ ਦੇਣੀ ਇਕ ਭਾਰੀ ਜ਼ਿਆਦਤੀ ਹੈ, ਅਤੇ ਇਸ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਕਿਸ ਤੇ ਹੈ? ਇਹ ਉਹ ਆਦਮੀ ਹਨ ਜੋ ਲੱਖਾਂ ਰੁਪਏ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਦਿੰਦੇ ਹਨ ਅਤੇ ਇਸ ਤਰਾਂ ਇਨ੍ਹਾਂ ਨੂੰ ਜ਼ਮੀਨ ਅਲਾਟ ਹੋ ਜਾਂਦੀ ਹੈ। (ਵਿਘਨ)

Mr. Speaker : The hon. Member gave a solemn promise not to cast aspersions.

Babu Ajit Kumar : Sir, this is not in bad sense.

Mr. Speaker : What is the good sense in it ?

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ : ਮੇਰਾ ਮਤਲਬ, ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਸੀ ਕਿ ਇਨ੍ਹਾਂ ਨੇ ਲੱਖਾਂ ਰੁਪਏ ਡੀਫੈਂਸ ਫੰਡ ਵਿਚ ਦਿਤੇ ਹਨ ਜਾਂ ਕਿਸੇ ਵੀ ਫੰਡ ਵਿਚ ਦਿਤੇ ਹਨ ਤੇ ਉਨ੍ਹਾਂ ਤੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਨਵਾਜ਼ਿਸ਼ ਕੀਤੀ। ਇਹ 1.25 ਏਕੜ ਜ਼ਮੀਨ ਕਿਸੇ ਗਰੀਬ ਆਦਮੀ ਨੂੰ ਨਹੀਂ ਦਿਤੀ ਤੇ ਨਾ ਹੀ ਬੱਚਿਆਂ ਦੇ ਪਾਰਕ ਲਈ ਰਹਿਣ ਦਿੱਤੀ। ਫਿਰ ਇੰਨੀ ਮਹਿੰਗੀ ਜ਼ਮੀਨ ਕੇਵਲ 3 ਰੁਪਏ 10 ਨਵੇਂ ਪੈਸੇ ਮੁੱਰਬਾ ਗਜ਼ ਦੇ ਹਿਸਾਬ ਦੇ ਨਾਲ ਉਨ੍ਹਾਂ ਨੂੰ ਅਲਾਟ ਕਰ ਦਿਤੀ ਗਈ ਹੈ।

ਇਕ ਆਵਾਜ਼ : ਉਹ ਫਰਮ ਵੀ ਕੋਈ ਹਰੀਜਨ ਹੀ ਹੋਣੀ ਹੈ।

ਇਸ ਤਰਾਂ ਦੀ ਇਕ ਚੀਜ਼ ਨਹੀਂ, ਕਈ ਚੀਜ਼ਾਂ ਹਨ। ਜੇਕਰ ਮੈਂਨੂੰ ਫਿਰ ਬਜਟ ਤੇ ਬਹਿਸ ਕਰਦੇ ਸਮੇਂ ਮੌਕਾ ਮਿਲਿਆ ਤਾਂ ਆਪਦੀ ਆਗਿਆ ਨਾਲ ਹਾਊਸ ਦੇ ਸਾਹਮਣੇ ਪੇਸ਼ ਕਰਾਂਗਾ।

ਫਿਰ, ਸਪੀਕਰ ਸਾਹਿਬ, ਇਥੇ ਬਹੁਤ ਰੌਲਾ ਪਾਇਆ ਗਿਆ ਐਡਵਾਈਜ਼ਰ ਮੁਕੱਰਰ ਕੀਤੇ ਜਾਣ ਤੇ ਬਹੁਤ ਕੁਝ ਕਿਹਾ ਗਿਆ ਅਤੇ ਇਸ ਦੇ ਜਵਾਬ ਵਿਚ ਕੁਝ ਮੈਂਬਰਾਂ ਵਲੋਂ ਸਫਾਈ ਵੀ ਪੇਸ਼ ਕੀਤੀ ਗਈ। ਪਰ ਅਸਲੀਅਤ ਕੀ ਹੈ? ਮੈਂ ਤਾਂ ਕਹਾਂਗਾ ਕਿ ਇਸ ਗਲ ਤੇ ਰੌਲਾ ਪਾਉਣ ਦੀ ਕੀ ਲੋੜ ਹੈ। ਰਜਵਾੜੇ ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਵੀ ਇਸ ਤਰ੍ਹਾਂ ਨਾਲ ਕਰਦੇ ਆਏ ਹਨ। ਉਹ ਆਪਣੇ ਚਹੇਤਿਆਂ ਨੂੰ ਬਖਸ਼ਿਸ਼ਾਂ ਕਰਦੇ ਹੁੰਦੇ ਸਨ, ਜਿਸ ਤਰ੍ਹਾਂ ਅਸੀਂ ਰਿਆਸਤਾਂ ਵਿਚ ਵੇਖਦੇ ਸਾਂ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਨਾਲ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਖਿਲਤਾਂ ਅਦਾ ਕੀਤੀਆਂ ਜਾਂਦੀਆਂ ਸਨ। ਇਹ ਕੋਈ ਵੱਡੀ ਗਲ ਨਹੀਂ ਕਿ ਇਨ੍ਹਾਂ ਨੇ ਐਡਵਾਈਜ਼ਰੀ ਕਮੇਟੀ ਬਣਾ ਦਿਤੀ ਹੈ ਅਤੇ ਆਪਣੀ ਮਨ ਮਰਜ਼ੀ ਦੀ ਅੰਜਮਨ ਬਣਾ ਲਈ ਹੈ। ਇਸ ਬਾਰੇ

[ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ]

ਮੈਂ ਬਹੁਤਾ ਕੁਝ ਨਾ ਕਹਿੰਦਾ ਹੋਇਆ ਕੇਵਲ ਇੰਨੀ ਹੀ ਅਰਜ਼ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਹ ਐਂਡਵਾਈਜ਼ਰੀ ਕਮੇਟੀ ਉਸੇ ਤਰ੍ਹਾਂ ਹੈ ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ ਕਫਨ ਲਾਹੁਣ ਵਾਲਿਆਂ ਨੇ ਇਕ ਅੰਜਮਨ ਬਣਾ ਲਈ ਸੀ ਅਤੇ ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੀ ਡਿਊਟੀ ਵੰਡ ਲਈ ਸੀ ਕਿ ਇਨ੍ਹਾਂ ਤੋਂ ਤੂੰ ਕਫਨ ਲਾਹੁਣੇ ਹਨ ਅਤੇ ਇਨ੍ਹਾਂ ਤੋਂ ਮੈਂ ਲਾਹਵਾਂਗਾ । ਇਸ ਵਿਚ ਬਹੁਤੀ ਲਿਆਕਤ ਦੀ ਜਾਂ ਹੋਰ ਗੁਣਾਂ ਦੀ ਲੋੜ ਨਹੀਂ ।

ਪੰਜਾਬ ਵਿਚ ਜਿਹੜਾ ਰਖਸ਼ਾ ਦਲ ਬਣਾਇਆ ਜਾ ਰਿਹਾ ਹੈ, ਇਸ ਰਾਹੀਂ ਇਨ੍ਹਾਂ ਨੇ ਹਰ ਤਰ੍ਹਾਂ ਨਾਲ ਆਪਣੇ ਪਾਰਟੀ ਦੇ ਬੰਦਿਆਂ ਨੂੰ ਬੜੀ ਹੁਸ਼ਿਆਰੀ ਦੇ ਨਾਲ ਅੱਗੇ ਲਿਆਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਹੈ । ਮੈਂ ਕਹਾਂਗਾ ਕਿ ਅਜ ਬਾਹਰਲੇ ਦੇਸ਼ ਦਾ ਹਮਲਾ ਹੋਇਆ ਹੈ, ਤੁਸੀਂ ਆਪਣੇ ਦੇਸ਼ ਤੇ ਤਾਂ ਰਹਿਮ ਕਰੋ, ਇਸ ਤੇ ਤਾਂ ਕੁਹਾੜਾ ਨਾ ਚਲਾਉ, ਘੱਟੋ ਘੱਟ ਪਿਛਲੀ ਤਾਰੀਖ ਤਾਂ ਯਾਦ ਕਰੋ ਅਤੇ ਹਿੰਦੁਸਤਾਨੀਆਂ ਤੇ ਮੋਹਰਬਾਨੀ ਕਰੋ । ਪੰਜਾਬ ਨੂੰ ਬਚਾਉਣ ਦੀ ਖਾਤਰ ਈਮਾਨਦਾਰੀ ਨਾਲ **administration** ਚਲਾਉ । ਮੈਂ ਇਹ ਗਲ ਦਾਅਵੇ ਨਾਲ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਜਿਥੇ ਅਸੀਂ ਚੀਨ ਨਾਲ ਲੜਨ ਵਾਸਤੇ ਤਿਆਰ ਹਾਂ, ਪਾਕਿਸਤਾਨ ਨਾਲ ਲੜਨ ਵਾਸਤੇ ਤਿਆਰ ਹਾਂ ਉਥੇ ਸਰਕਾਰ ਆਪਣੀ **administration** ਠੀਕ ਤਰ੍ਹਾਂ ਜੋ ਨਹੀਂ ਚਲਾਵੇਗੀ ਤਾਂ ਅਸੀਂ ਇਸ ਦੇ ਨਾਲ ਵੀ ਲੜਨ ਵਾਸਤੇ ਤਿਆਰ ਹਾਂ ।

ਮੁੱਖ ਮੰਤਰੀ (ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਕੈਰੋਂ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੇਰਾ ਖਿਆਲ ਹੈ ਜੇ ਸਾਰੀਆਂ ਤਕਰੀਰਾਂ ਇਕੱਠੀਆਂ ਬੈਠ ਕੇ ਪੜ੍ਹ ਕੇ ਵੇਖੀਏ ਤਾਂ ਪਤਾ ਲਗੇਗਾ ਕਿ ਕਿਤਨੀਆਂ ਕੁ ਇਨ੍ਹਾਂ ਵਿਚੋਂ ਇਜ਼ਤ ਵਧਾਉਣ ਵਾਲੀਆਂ ਹਨ । ਇਸ ਤੋਂ ਵਧ ਮੈਂ ਹੋਰ ਕੁਝ ਅਰਜ਼ ਨਹੀਂ ਕਰਨੀ ਚਾਹੁੰਦਾ ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ : ਤੁਸੀਂ ਵੀ ਅਖੀਰ ਵਿਚ ਸਾਰਿਆਂ ਦੀ ਇਜ਼ਤ ਵਧਾਉਣ ਵਾਲੀ ਹੀ ਗਲ ਕਰਨਾ ।

ਮੁੱਖ ਮੰਤਰੀ : ਮੈਂ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਸਾਰਿਆਂ ਦੀ ਇਜ਼ਤ ਵਧੇ ਪਰ ਇਹ ਤਾਂ ਹੀ ਹੋ ਸਕਦਾ ਹੈ ਜੇ ਬੇਇਜ਼ਤੀ ਕਰਨ ਵਾਲਿਆਂ ਤੋਂ ਬਚੋ ।

ਬਾਬੂ ਬਚਨ ਸਿੰਘ : ਤੁਸੀਂ ਤਾਂ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਗਲਾਂ ਕਰਦੇ ਹੋ ਜਿਵੇਂ ਸਭ ਕੁਝ ਤੁਹਾਡੇ ਵਸ ਹੈ ।

ਮੁੱਖ ਮੰਤਰੀ : ਜੇ ਮੇਰੇ ਵਸ ਹੋਵੇ ਤਾਂ ਤੁਹਾਡੇ ਵਰਗੇ ਸਿਆਣੇ ਆਦਮੀ ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਗੱਲਾਂ ਨਾ ਕਰਨ । ਸਭ ਦੇ ਆਪੋ ਆਪਣੇ ਢੰਗ ਹਨ । ਇਸ ਦੇ ਨਾਲ ਹਿੰਦੁਸਤਾਨ ਨੂੰ ਕਿਸੇ **party** ਦਾ ਕੋਈ **credit** ਨਹੀਂ ਜਾਂਦਾ । ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਚੀਨ ਨੇ ਹਮਲਾ ਕੀਤਾ, ਪਰ ਪੰਜਾਬ ਨੇ ਕੀ ਗੁਨਾਹ ਕੀਤਾ ਕਿ ਉਹ ਇਕ ਆਦਮੀ ਦੀ ਸ਼ਕਲ ਵਿਚ ਉਠਿਆ ਹੈ । ਕੋਈ ਕਹਿੰਦਾ ਹੈ ਕਿ ਪਰਤਾਪ ਸਿੰਘ ਨੂੰ ਇਸ ਦਾ **credit** ਮਿਲਣਾ ਚਾਹੀਦਾ ਹੈ, ਕੋਈ ਕਹਿੰਦਾ ਹੈ ਅਪੋਜੀਸ਼ਨ ਨੂੰ ਮਿਲਣਾ ਚਾਹੀਦਾ ਹੈ, ਕੋਈ ਕਹਿੰਦਾ ਹੈ ਜਨਤਾ ਨੂੰ ਮਿਲਣਾ ਚਾਹੀਦਾ ਹੈ । ਮੈਂ ਖੁਦ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਇਹ **credit** ਪੰਜਾਬ ਦੀ ਸਾਰੀ ਜਨਤਾ ਨੂੰ ਜਾਂਦਾ ਹੈ । ਮੈਂ ਕਦੇ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਇਹ **credit** ਮੈਨੂੰ ਦਿਉ ।

ਚੌਖਰੀ ਫੇਕੀ ਜ਼ਾਲ : **Resolution** ਕਈ ਆਯਾ ਥਾ ?

ਮੁੱਖ ਮੰਤਰੀ : **Resolutions** ਮੈਨੂੰ ਪੁਛ ਕੇ ਆਉਂਦੇ ਹਨ ?

ਬਾਬੂ ਬਚਨ ਸਿੰਘ : ਕੀ ਇਹ **resolution** ਲਿਆਉਣ ਦਾ ਤੁਹਾਡੀ ਕਾਂਗਰਸ ਪਾਰਟੀ ਨੇ ਫੈਸਲਾ ਨਹੀਂ ਕੀਤਾ ?

Chief Minister : No. I say, no.

ਸਰਦਾਰ ਗੁਰਬਖਸ਼ ਸਿੰਘ : **On a point of order, Sir.** ਮੈਂ ਇਹ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ **non-official day** ਨੂੰ ਇਕ **private resolution discuss** ਹੋ ਸਕਦਾ ਹੈ ?

Mr. Speaker : I would request the Members of the Opposition to have some patience and let the Leader of the House say what he wants.

ਮੁਖ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਨਾ ਉਸ resolution ਦਾ ਮੈਂਨੂੰ ਪਤਾ ਹੈ, ਨਾ ਉਸ ਦੀ ballotting ਮੈਂ ਕੀਤੀ ਹੈ। ਇਹ ਤਾਂ ਸਪੀਕਰ ਸਾਹਿਬ ਨੂੰ ਹੀ ਪਤਾ ਹੋ ਸਕਦਾ ਹੈ। ਨਾ ਮੈਂਨੂੰ ਇਸ ਦੇ move ਕਰਨ ਵਾਲੇ ਦਾ ਪਤਾ ਹੈ ਤੇ ਨਾ ਮੇਰਾ ਇਸ ਦੇ ਵਿਚ ਕੋਈ ਹੱਥ ਹੈ। ਖੁਦ ਕੋਈ ਗੁਨਾਹ ਕਰਦਾ ਹੋਵੇ ਅਤੇ ਦੂਜੇ ਨੂੰ ਇਸ ਦਾ ਗੁਨਾਹਗਾਰ ਠਹਿਰਾਵੇ ਤਾਂ ਇਹ ਕਿਤਨੀ ਬੁਰੀ ਗੱਲ ਹੈ।

ਜਿਸ ਵੇਲੇ emergency ਆਈ, ਇਥੇ ਇਹ ਫੈਸਲਾ ਹੋਇਆ ਕਿ ਸਾਰੇ ਇਕੱਠੇ ਹੋ ਕੇ, ਇਕੋ platform ਤੋਂ ਬੋਲੀਏ। ਸਪੀਕਰ ਸਾਹਿਬ, ਤੁਸੀਂ ਹੀ ਸਾਰਿਆਂ ਨੂੰ ਇਕੱਠੇ ਹੋਣ ਦੀ ਰਾਏ ਦਿਤੀ। ਸਪੀਕਰ ਸਾਹਿਬ, ਤੁਹਾਡੇ ਮੇਰੇ ਮਿਲਣ ਵੀਆਂ ਗੱਲਾਂ ਨੂੰ ਵੀ ਕੁਝ ਗਲਤ ਲਹਿਜੇ ਨਾਲ ਹੀ ਦਸਿਆ ਗਿਆ ਹੈ। ਕੀ ਜੋ ਮੌਜੂਦਾ ਗੱਲਾਂ ਹੋ ਰਹੀਆਂ ਹਨ ਤੁਹਾਡਾ ਧਿਆਨ ਉਸ ਪਾਸੇ ਨਹੀਂ ਜਾਂਦਾ? ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਕਿਸੇ ਨੇ ਆਖਿਆ ਕਿ ਪਰਤਾਪ ਸਿੰਘ ਨੇ ਦਬਕਾ ਮਾਰਿਆ ਸੀ ਤਾਂ ਇਕੱਠੇ ਹੋਏ। ਇਹੋ ਜਿਹੀ ਕੋਈ ਚੀਜ਼ ਨਹੀਂ। Governor ਸਾਹਿਬ ਨੇ ਜੋ ਧੰਨਵਾਦ ਕੀਤਾ ਹੈ ਉਹ ਇਸ ਲਈ ਕੀਤਾ ਹੈ, ਇਹ ਸਮਝਦੇ ਹੋਏ ਕਿ Opposition ਨੇ ਜੋ ਇਮਦਾਦ ਕੀਤੀ ਹੈ ਉਹ ਉਚਾ ਉਠ ਕੇ ਕੀਤੀ ਹੈ ਅੰਗ ਇਕ ਮੁੱਠ ਹੱਕੇ ਕੀਤੀ ਹੈ। (ਤਾੜੀਆਂ) ਪਰ ਜੇ ਤਕਰੀਰਾਂ ਸੁਣਦੇ ਹਾਂ ਤਾਂ ਅਜੀਬ ਹੀ ਸ਼ਕਲ ਹੈ। ਮੈਂਨੂੰ ਤਾਂ ਕੁਝ ਹੋਰ ਹੀ ਨਜ਼ਰ ਆਉਂਦਾ ਹੈ।

ਚੌਖਰੀ ਫੇੜੀ ਲਾਲ : ਕਥਾ ਯਹ ਫੈਸਲਾ ਨਹੀਂ ਹੁਆ ਥਾ ਕਿ ਫ਼ਕਟੋ ਚਲੋ ਯੀਰ ਫ਼ਕਟੋ ਬੋਲੋ ? ਕਥਾ ਯਕ ਸਕ parties ਕਾ ਖੇਲ ਹੁਆ ਥਾ ਜੀ ਯਹ ਨਾਰਾ ਨਹੀਂ ਲਗਾਯਾ ਗਯਾ ਥਾ ?

ਮੁਖ ਮੰਤਰੀ : ਪਰ ਜਦੋਂ Leader of the Opposition ਬੋਲਦਾ ਹੈ ਤਾਂ ਉਹ ਮੇਰੇ ਤੇ ਹੀ attack ਕਰਦਾ ਹੈ, ਭਾਵੇਂ ਮੇਰਾ ਖਿਆਲ ਸੀ ਕਿ ਹੋਰ ਕੁਝ ਨਹੀਂ ਤਾਂ Leader of the Opposition ਤਾਂ ਜ਼ਰੂਰ ਸੋਚ ਕੇ ਬੋਲਿਆ ਕਰੇਗਾ ਕਿਉਂਕਿ ਇਕੱਠੇ ਚਲੇ ਤੇ ਇਕੱਠੇ ਬੋਲੇ ਦਾ ਫੈਸਲਾ ਜੋ ਕੀਤਾ ਹੋਇਆ ਹੈ। ਪਰ ਵਿਚ ਵਿਚਾਲੇ ਮੈਂ ਜੋ ਹਾਂ, ਮੈਂ ਹੀ ਮਾਰਿਆਂ ਜਾਂਦਾ ਹਾਂ।

ਚੌਖਰੀ ਫੇੜੀ ਲਾਲ : ਚੰਗਾ ਹੋਵੇ ਜੇ ਮਾਰੇ ਜਾਉ, ਇਹ ਰੋਜ਼ ਦੀ ਬਿਮਾਰੀ ਤਾਂ ਦੂਰ ਹੋ ਜਾਵੇ। (ਹਾਸਾ)

ਮੁੱਖ ਮੰਤਰੀ : ਚਾਹੇ ਕੋਈ ਕਹੇ ਮੈਂ ਮਰਾਂ, ਪਰ ਮੈਂ ਮਰਨ ਵੇਲੇ ਹੀ ਮਰਨਾ ਹੈ, ਐਨਾ ਮੈਂਨੂੰ ਪਤਾ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਜਲਸੇ ਹੋਏ। ਪਰ ਮੈਂਨੂੰ ਅਫਸੋਸ ਹੈ, ਸਪੀਕਰ ਸਾਹਿਬ, ਕਿ ਡਾਕਟਰ ਬਲਦੇਵ ਪ੍ਰਕਾਸ਼ ਵਰਗੇ ਆਦਮੀ ਨੇ ਕਿਹਾ ਕਿ ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੇ ਨਾਲ ਇਕੱਠੇ ਨਹੀਂ ਹੋਏ। ਇਹ ਠੀਕ ਹੈ ਕਿ ਜਦੋਂ ਤੁਸੀਂ ਕਿਸੇ ਦੇ ਮੁਕਾਬਲੇ ਵਿਚ ਕੋਈ ਜਲਸਾ ਰਖਦੇ ਹੋ ਤਾਂ ਭਾਵੇਂ ਕੁਝ ਕਹੋ। ਪਰ ਜਦੋਂ ਸਾਰਿਆਂ ਦਾ ਇਕ ਫੈਸਲਾ ਹੋ ਜਾਵੇ ਇਕ ਗਲ ਦੇ ਕਰਨ ਦਾ ਤਾਂ ਉਸ ਤੇ ਪਾਬੰਦ ਤਾਂ ਰਹਿਣਾ ਚਾਹੀਦਾ ਹੈ। ਮੈਂਨੂੰ ਅਫਸੋਸ ਹੈ ਕਿ ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਜਲਸੇ ਵਿਚ ਤਕਰੀਰ ਕਰਦਿਆਂ ਇਥੋਂ ਤਕ ਆਖਿਆ ਗਿਆ ਕਿ ਸਾਡਾ ਕੋਈ ਇਕੱਠ ਨਹੀਂ ਹੈ। ਸਿਰਫ ਦੋ ਜਲਸੇ ਸਾਂਝੇ ਹੋਏ ਪਰ ਤੀਸਰੇ ਜਲਸੇ ਵਿਚ ਜਦੋਂ ਕਿ ਮੈਨਨ ਸਾਹਿਬ ਆਏ ਤਾਂ ਇਨ੍ਹਾਂ ਨੇ ਲਿਖ ਦਿਤਾ ਸੀ ਕਿ ਅਸੀਂ ਸ਼ਾਮਲ ਨਹੀਂ ਹੋਵਾਂਗੇ। ਪਰ ਜਿਹੜਾ ਇਹ ਅਸੂਲ ਸੀ ਕਿ ਭਾਵੇਂ ਕਿਸੇ ਵੀ ਪਾਰਟੀ ਵਲੋਂ ਜਲਸਾ ਹੋਵੇ ਇਹ ਸਾਂਝਾ ਹੋਵੇਗਾ ਤੋੜ ਦਿਤਾ। ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਆਖਿਆ ਕਿ ਉਹ ਕੋਈ ਨਵੀਂ ਚੀਜ਼ ਨਾ ਕਰਨ, ਕੋਈ ਐਸੀ ਗਲ ਨਾ ਕਰਨ ਜਿਸ ਦੇ ਰਾਹੀਂ ਮੁਲਕ ਦੀ ਪਾਲੀਸੀ ਚੀਨੀ ਲੜਾਈ ਵਿਚ ਜ਼ਾਹਿਰ ਹੋਵੇ ਜਾਂ ਦੇਸ਼ ਨੂੰ ਕਮਜ਼ੋਰ ਕਰੇ। ਸਪੀਕਰ ਸਾਹਿਬ, ਜੋ ਕੁਝ ਤੁਸੀਂ ਕੀਤਾ ਹੈ ਅਸੀਂ ਦੇ ਨਹੀਂ ਸਕਦੇ, ਤੁਸੀਂ ਬੜੀ ਹਿੰਮਤ ਦਿਖਾਈ ਜੋ ਸਾਰਿਆਂ ਪਾਰਟੀਆਂ ਨੂੰ

[ਮੁਖ ਮੰਤਰੀ]

ਇਕੱਠੇ ਕੀਤਾ। ਪਰ ਜੇ ਇਹੀ ਨਾ ਇਕੱਠੇ ਹੋਣ ਤਾਂ ਮੈਂ ਕੀ ਕਰਾਂ। ਫੇਰ ਜਦੋਂ ਗੁਰੂ ਗੋਲਵਾਲਕਰ ਜੀ ਜਨ ਸੰਘ ਦੇ ਲੀਡਰ ਆਏ ਤਾਂ ਸਾਰਿਆਂ ਨੇ ਕਿਹਾ ਕਿ ਜਲਸਾ ਸਾਂਝਾ ਕੀਤਾ ਜਾਏ ਪਰ ਜੰਨ ਸੰਘ ਦੇ ਲੀਡਰ ਨੇ ਕਿਹਾ ਕਿ ਮੈਂ ਸਾਂਝੇ ਜਲਸੇ ਵਿਚ ਨਹੀਂ ਬੋਲਣਾ। ਇਹ ਉਨ੍ਹਾਂ ਦੀ ਮਰਜ਼ੀ ਸੀ, ਉਹ ਆਪਣੀ party ਦੇ platform ਤੋਂ ਬੋਲਣਾ ਚਾਹੁੰਦੇ ਸੀ ਕਿਉਂਕਿ ਸਾਂਝੇ ਜਲਸੇ ਵਿਚ ਤਾਂ ਕਈ ਤਰ੍ਹਾਂ ਦੀਆਂ ਪਾਥੀਆਂ ਹੁੰਦੀਆਂ ਹਨ, ਕਈ ਵਧ ਘਟ ਗੱਲਾਂ ਵੀ ਨਿਕਲ ਜਾਂਦੀਆਂ ਹਨ। ਪਰ ਜੇ ਕਿਸੇ ਜਲਸੇ ਵਿਚ ਵੀ ਇਨ੍ਹਾਂ emergency ਦੇ ਦਿਨਾਂ ਵਿਚ ਬੋਲਣਾ ਸੀ ਤਾਂ ਇਸ ਮਾਨਯੋਗ ਆਗੂ ਨੂੰ ਕੁਝ ਸੋਚ ਕੇ ਕਹਿਣਾ ਚਾਹੀਦਾ ਸੀ। ਜੇ ਕੁਝ ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੇ private ਜਲਸੇ ਵਿੱਚ ਕਿਹਾ ਉਹ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਸ ਉਚ ਹਸਤੀ ਨੂੰ ਕਹਿਣਾ ਨਹੀਂ ਸੀ ਚਾਹੀਦਾ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ ਸਾਨੂੰ ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਮੁਸਲਮਾਨਾਂ ਤੇ ਇਤਬਾਰ ਨਹੀਂ ਕਰਨਾ ਚਾਹੀਦਾ। ਮੈਂ ਇਸ ਤੋਂ ਅੰਦਾਜ਼ਾ ਲਾ ਲਿਆ ਕਿ ਉਹ ਕਿਉਂ ਨਹੀਂ ਸੀ ਇਕੱਠੇ platform ਤੇ ਬੋਲਣਾ ਚਾਹੁੰਦੇ। ਫੇਰ ਬਖਸ਼ੀ ਗੁਲਾਮ ਮੁਹੰਮਦ ਆਏ ਅਤੇ ਅਸੀਂ ਵੀ ਆਖਿਆ ਕਿ ਅਸੀਂ ਅਲੱਗ ਜਲਸਾ ਕਰਨਾ ਹੈ, ਕਿਉਂਕਿ ਉਨ੍ਹਾਂ ਨੇ ਜੋ ਅਲਗ ਜਲਸਾ ਕੀਤਾ ਸੀ। ਇਸ ਲਈ ਇਸ ਦਫਾ ਅਸੀਂ ਵੀ ਅਲਗ ਕਰਾਂਗੇ ਅਤੇ ਜੇ ਅਗਲੀ ਦਫਾ ਉਹ ਇਕੱਠੇ ਹੋਣਾ ਚਾਹੁੰਦੇ ਤਾਂ ਅਸੀਂ ਫੇਰ ਇਕੱਠੇ ਜਲਸਾ ਕਰ ਲਵਾਂਗੇ। ਇਹ ਮੇਰੇ ਤੇ ਇਲਜ਼ਾਮ ਲਾਉਂਦੇ ਹਨ ਕਿ ਅਸੀਂ ਤਾਂ ਇਕੱਠੇ ਬੋਲਣਾ ਚਾਹੁੰਦੇ ਸੀ ਪਰ ਮੈਂ ਨਹੀਂ ਸਮਝ ਰਿਹਿਆ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਪਰਤਾਪ ਸਿੰਘ ਨੇ ਕਦੋਂ ਨਾਂਹ ਕੀਤੀ ਹੈ। ਮੈਂ ਸੰਗਰੂਰ ਸਾਂਝੀ stage ਤੇ ਬੋਲਿਆ ਹਾਂ, ਜਾਲੰਧਰ ਸਾਂਝੀ stage ਤੇ ਬੋਲਿਆ ਹਾਂ, ਅੰਮ੍ਰਿਤਸਰ ਬੋਲਿਆ ਹਾਂ, ਚੰਡੀਗੜ੍ਹ ਬੋਲਿਆ ਹਾਂ। ਜਿਥੇ ਇਹ ਸਾਂਝੇ platform ਤੇ ਬੋਲਣਾ ਰੁਕ ਗਏ ਅਸੀਂ ਵੀ ਬੋਲਣੇ ਰੁਕ ਗਏ। ਮੇਰੇ ਕੋਲ ਲੋਕਾਂ ਦੀਆਂ ਚਿਠੀਆਂ ਆਈਆਂ ਹਨ ਕਿ ਤੁਸੀਂ ਕਿਉਂ ਨਹੀਂ ਬੋਲਦੇ ਪਰ ਮੇਰੇ ਚਿਤ ਵਿਚ ਇਹ ਸੀ ਕਿ ਇਹ ਸਾਰੇ ਸਾਂਝਾ ਇਕੱਠ ਕਰਨ ਤਾਂ ਬੋਲਾਂ। ਲੇਕਿਨ ਇਨ੍ਹਾਂ ਕੋਈ ਸਾਂਝਾ ਇਕੱਠ ਨਾ ਕੀਤਾ ਅਤੇ ਆਪਣੀਆਂ ਆਪਣੀਆਂ ਪਾਰਟੀ ਲੈਵਲ ਤੇ ਬੋਲੀਆਂ ਬੋਲਦੇ ਰਹੇ। ਮੈਨੂੰ ਹਾਰ ਕੇ ਕਹਿਣਾ ਪਿਆ ਕਿ ਮੈਂ ਇਥੇ ਹੀ ਰਹਿੰਦਾ ਹਾਂ, ਜੇ ਸਾਂਝੇ ਜਲਸੇ ਹੋਏ ਵੀ ਉਨ੍ਹਾਂ ਵਿਚ ਆਪਣੀਆਂ ਆਪਣੀਆਂ ਗਲਾਂ ਹੀ ਕਰਦੇ ਸਨ ਅਤੇ ਫੇਰ ਜਲਸੇ ਵੀ ਅਲਹਿਦਾ ਅਲਹਿਦਾ ਰਖੇ। ਤਿੰਨ ਚਾਰ ਪਾਰਟੀਆਂ ਦੇ ਹੋਰ ਲੀਡਰ ਵੀ ਆਏ ਹਨ। ਉਨ੍ਹਾਂ ਨੇ ਵੀ ਜਲਸਿਆਂ ਵਿਚ ਕਾਨੂੰਨ ਦੇ ਖਿਲਾਫ ਤੇ emergency ਦੇ ਉਲਟ ਗੱਲਾਂ ਕੀਤੀਆਂ ਹਨ। ਪਰ ਅਸੀਂ ਕਿਸੇ ਨੂੰ ਕੁਝ ਨਹੀਂ ਕਿਹਾ ਅਤੇ ਬੜੀ ਨਿਮਰਤਾ ਨਾਲ, politely ਚਿਠੀਆਂ ਹੀ ਲਿਖੀਆਂ ਹਨ ਕਿ ਤੁਸੀਂ ਇਹ ਗਲ ਚੰਗੀ ਨਹੀਂ ਕੀਤੀ। ਸਾਡਾ idea ਕਿਸੇ ਨੂੰ harass ਕਰਨ ਦਾ ਨਹੀਂ ਹੈ ਅਤੇ ਅਸੀਂ ਤਾਂ ਚਾਹੁੰਦੇ ਹਾਂ ਕਿ ਸਾਂਝੇ ਤਰੀਕੇ ਨਾਲ ਚਲ ਸਕੀਏ। ਮੈਂ ਜਾਣਦਾ ਹਾਂ ਜਿਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਤਕਰੀਰਾਂ ਅੱਜ ਇਥੇ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ। ਕੋਈ ਕਹਿੰਦਾ ਹੈ ਕਿ fund ਵਿਚ ਸਾਰੇ ਪੈਸੇ ਤਾਂ ਕਮੇਟੀਆਂ ਨੇ ਹੀ ਦਿਤੇ ਹਨ, ਕੋਈ ਕਹਿੰਦਾ ਹੈ book transfer ਹੀ ਹੋਇਆ ਹੈ। ਏਸ ਦੇ ਨਾਲ ਹੀ ਕਹਿੰਦੇ ਹਨ ਕਿ ਅਸੀਂ ਬਹੁਤ ਪੈਸੇ ਇਕੱਠੇ ਕਰਕੇ ਦਿਤੇ ਹਨ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਜੇ ਸਾਰੇ ਪੈਸੇ ਕਮੇਟੀਆਂ ਨੇ ਹੀ ਦਿਤੇ ਹਨ ਤਾਂ ਫੇਰ ਤੁਸੀਂ ਕੀ ਇਕੱਠਾ ਕਰਕੇ ਦਿਤਾ ਹੈ? ਇਸ ਸੰਕਟ ਦੇ ਮੌਕੇ ਤੇ ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਜਨਤਾ ਨੇ ਇਕ ਇਕ ਪੈਸਾ ਦੇਸ਼ ਪਿਆਰ ਲਈ ਦਿਤਾ ਹੈ

ਬਾਬੂ ਬਚਨ ਸਿੰਘ: ਜੇ ਬਜਟ ਵਿਚੋਂ 10 ਕਰੋੜ ਰੁਪਿਆ ਖੱਫ ਲੈਂਦੇ ਤਾਂ ਤੁਹਾਨੂੰ ਕੌਣ ਰੋਕਦਾ ਸੀ ?

ਮੁਖ ਮੰਤਰੀ: ਜੇ ਲੋਕ ਆਪ ਦੇਣ ਤਾਂ ਬਜਟ ਵਿਚੋਂ ਪੈਸਾ ਕਢਣਾ ਫਬਦਾ ਨਹੀਂ। ਜੇਕਰ ਕਹਿੰਦੇ ਹੋ ਕਿ ਕਮੇਟੀਆਂ ਨੇ ਦਿਤਾ ਹੈ ਤਾਂ ਉਹ ਪੈਸਾ ਵੀ ਜਨਤਾ ਦਾ ਹੀ ਹੈ। ਕਮੇਟੀਆਂ ਨੇ ਉਹ ਰੁਪਿਆ ਆਪਣੀ ਜਾਤ ਤੇ ਨਹੀਂ ਸੀ ਖਰਚ ਕਰਨਾ ; ਹਸਪਤਾਲਾਂ, ਸੜਕਾਂ ਤੇ ਨਹੀਂ ਖਰਚ ਕੀਤਾ ਤੇ ਦੇਸ਼ ਰਖਿਆ ਲਈ ਦੇ ਦਿਤਾ। ਇਹ ਸਾਰਾ credit ਸਾਰੇ ਪੰਜਾਬ ਨੂੰ ਹੀ ਗਿਆ ਹੈ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਜੋ credit

ਤੁਸੀਂ ਪਰਤਾਪ ਸਿੰਘ ਦਾ ਨਾਮ ਲੈਕੇ ਦਿੰਦੇ ਹੋ ਉਹ ਸਾਰੇ ਪੰਜਾਬ ਦੀ ਜਨਤਾ ਨੂੰ ਜਾਂਦਾ ਹੈ ਤੇ ਉਸ ਨੂੰ ਹੀ ਦਿਉ। ਜੇ ਆਦਮੀ ਜਨਤਾ ਨੂੰ ignore ਕਰਦਾ ਹੈ ਉਸਨੂੰ ਜਨਤਾ ਵੀ ignore ਕਰਦੀ ਹੈ।

ਚੌਧਰੀ ਦੇਵੀ ਲਾਲ : ਜਨਤਾ ਨੇ ਜੇ ਆਪਕੋ ਸਰਹਾਲੀ ਸੇ ignore ਕਰ ਦਿਆ ਥਾ।

ਮੁਖ ਮੰਤਰੀ : ਜੇਕਰ ignore ਕੀਤਾ ਹੁੰਦਾ ਤਾਂ ਇਥੇ ਨਾ ਬੈਠਦਾ। ਜਿਹੜੀ ਪੈਟੀਸ਼ਨ ਚਲਦੀ ਹੈ ਉਹ ਵੀ ਵੇਖ ਲਉ। ਜਦੋਂ ਤੁਸੀਂ ਹਾਰ ਗਏ ਸੀ ਤਾਂ ਸਰਸੇ ਵਿਚ ਜਾਕੇ ਤਹਾਨੂੰ 25 ਹਜ਼ਾਰ ਵੰਟਾਂ ਤੇ ਜਿਤਾਉਣ ਵਾਲਾ ਵੀ ਪਰਤਾਪ ਸਿੰਘ ਹੀ ਸੀ। (*cheers*) (*noise*.)

Chaudhri Devi Lal : On a point of personal explanation, Sir—

Mr. Speaker : The hon. Chief Minister does not give way. After he has finished the speech, the hon. Member may give his personal explanation.

ਮੁਖ ਮੰਤਰੀ : ਜੇ ਹੁਣ personal explanation ਨਾਲ ਜਾਨ ਬਚ ਗਈ ਤਾਂ ਬਾਹਰ ਕਿਸ ਤਰ੍ਹਾਂ ਬਚੇਗੀ ? (*interruptions*)

ਚੌਧਰੀ ਦੇਵੀ ਲਾਲ : ਤੂੰ ਮੇਰੇ ਸਹਾਰੇ ਹੀ ਚਲਦਾ ਸੀ..... (*interruption*)

ਮੁਖ ਮੰਤਰੀ : ਲਉ ਹੋਰ ਗੱਲ ਸੁਣ ਲਉ।

ਚੌਧਰੀ ਦੇਵੀ ਲਾਲ : ਫੇਰ ਹੁਣ ਕਿਉਂ ਸਲਾਮਾਂ ਕਰਦੇ ਫਿਰਦੇ ਹੋ ? (*noise*)

Mr. Speaker : Order, order.

ਮੁਖ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸੀ ਕਿ ਕੋਈ ਚੀਜ਼ ਨਹੀਂ ਪੰਜਾਬ ਵਿਚ ਜੋ ਸਾਡੀ ਵਖਰੀ ਹੈ। ਪੰਜਾਬ ਨੇ ਜੇ ਹਿੰਮਤ ਵਖਾਈ ਹੈ ਉਹ ਸਭ ਦੀ ਇੱਕਠੀ ਹੈ ਤੇ ਪੰਜਾਬ ਦੀ ਇੱਜ਼ਤ ਸਾਂਝੀ ਹੈ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਰਖਸ਼ਾ ਦਲ ਨੂੰ ਕਿਉਂ ਨਿੰਦਦੇ ਹੋ ? ਕੀ ਜਨਰਲ ਮੋਹਣ ਸਿੰਘ ਨੂੰ ਇਸ ਲਈ ਨਿੰਦਦੇ ਹੋ ਕਿ ਉਹ ਆਪੋਜੀਸ਼ਨ ਵਿਚ ਨਹੀਂ ਹੈ ਅਤੇ ਉਹ ਕੋਈ ਚੰਗੇ ਕੰਮ ਕਰਦਾ ਹੈ ?

ਸ਼੍ਰੀ ਬਲਰਾਮ ਜੀ ਦਾਸ ਟੰਡਨ : ਇਹ ਕਿਹੜੇ statute ਦੇ ਥਲੇ ਕਾਇਮ ਕੀਤਾ ਹੈ ?

ਮੁਖ ਮੰਤਰੀ : ਜਿਸ ਵੇਲੇ ਦੁਸ਼ਮਣ ਨੇ ਹਮਲਾ ਕੀਤਾ ਸੀ ਤਾਂ ਕੀ ਪਹਿਲਾਂ statute ਬਣਾਉਂਦੇ ? (*noise*) (*interruptions*)

ਸ਼੍ਰੀ ਬਲਰਾਮਜੀ ਦਾਸ ਟੰਡਨ : ਹੁਣ ਤਾਂ ਹਮਲਾ ਨਹੀਂ; ਫੇਰ ਕਿਉਂ ਕਾਇਮ ਹੈ ?

Mr. Speaker : I am so sorry that the Members of the Opposition have not shown that sportsman spirit which was shown by the Members on the Government Benches. The hon. Member Dr. Baldev Parkash uttered very harsh words but there was no protest from the Treasury Benches.

Comrade Babu Singh Master : On a point of order, Sir.....

Mr. Speaker : The hon. Member should please resume his seat.

Voices : The hon. Member- Master Babu Singh, was on a point of Order.

Babu Ajit Kumar : On a point of Order, Sir.

Mr. Speaker : I have shown too much leniency to the hon. Member Babu Ajit Kumar.

ਬਾਬੂ ਅਜੀਤ ਕੁਮਾਰ: On a point of order, Sir. ਕੀ ਬੇਦੀਮਾਨ ਲਫਜ਼ ਇਸਤੇ ਮਾਲ ਹੋ ਸਕਦਾ ਹੈ ? (*noise*)

Mr. Speaker : I have not heard it.

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਸਪੀਕਰ ਸਾਹਿਬ, ਬੇਦੀਮਾਨ ਦਾ ਲਫਜ਼ ਇਸਤੇਮਾਲ ਕੀਤਾ ਗਿਆ ਹੈ । ਅਸੀਂ ਸਭ ਨੇ ਸੁਣਿਆ ਹੈ । (noise)

Mr. Speaker : Who used it ?

ਕਾਮਰੇਡ ਬਾਬੂ ਸਿੰਘ ਮਾਸਟਰ : ਸਰਦਾਰ ਜੈ ਇੰਦਰ ਸਿੰਘ ਨੇ ਕਿਹਾ ਹੈ । (noise)

Mr. Speaker : I cannot take notice of the words which pass between the hon. Members themselves.

(Interruptions and noise)

ਚੌਖਰੀ ਸੁਕ੍ਰਿਤਯਾਰ ਸਿੰਘ ਸਲਿਕ : ਆਵਾਜ਼ ਤੋ ਆਈ ਹੈ ਸਗਰ ਆਪ ਕੋ ਸੁਨਾਈ ਨਹੀਂ ਦੀ ।

Mr. Speaker : The hon. Member should please resume his seat. I say what passes between the hon. Members privately is not taken notice of by me. If some hon. Member uses unparliamentary words while he is on his legs, I will take notice of that.

ਚੌਖਰੀ ਦੇਵੀ ਲਾਲ : On a point of Order, Sir. ਮੈਂ ਸਮਝਤਾ ਹੂੰ ਕਿ ਹਾਠਸ ਮੇਂ ਕੋਈ ਚੀਜ਼ ਜੋ ਕਹੀ ਜਾਤੀ ਹੈ ਵਹ ਪ੍ਰਾਡਕਟ ਨਹੀਂ ਹੋਤੀ । ਅਗਰ ਏਸੀ ਡਿਜ਼ਾਯਰ ਹੋ ਤੋ ਆਪਸ ਮੇਂ ਕੋਈ ਚੀਜ਼ੋਂ ਚਲਤੀ ਰਹੇਂਗੀ । ਯਹ ਵਾਕ ਆਪ ਕੇ ਨੋਟਿਸ ਮੇਂ ਲਾਯੀ ਗਈ ਹੈ ਡਿਸ ਲਿਯੇ ਆਪ ਡਿਸ ਪਰ action ਲੈ ।

Mr. Speaker : It is really unfortunate if some hon. Member has used such a word.

Voices : That hon. Member is present in the House.

Mr. Speaker : Did the hon. Member (Sardar Jai Inder Singh) use that word ?

ਸਰਦਾਰ ਜੈਇੰਦਰ ਸਿੰਘ : ਤੁਸੀਂ ਚੌਖਰੀ ਦੇਵੀ ਲਾਲ ਨੂੰ ਪੁਛ ਲਉ ਕਿ ਕੀ ਮੈਂ ਇਹ ਗੱਲ ਕਹੀ ਹੈ ? (noise)

Mr. Speaker : The hon. Member should not try to be too clever Did he use the word 'ਕੋਈਸਾਜ', ? The hon. Member should not have use that word. Will he please withdraw that word ?

ਸਰਦਾਰ ਜੈ ਇੰਦਰ ਸਿੰਘ : ਮਾਂ withdraw ਕਰਦਾ ਹਾਂ

(Cheers from the Opposition).

ਸਿੱਚਾਈਂ ਤਥਾ ਵਿਦੁਕਤ ਸਕ੍ਰੀ : ਜਨਾਬ, Leader of the Opposition ਨੇ ਕਹਾ ਹੈ ਕਿ Leader of the House ਕੁਰਬਨ ਹੈ । ਤੁਹੂੰ ਯਹ ਵਾਕ ਵਾਪਿਸ, ਲੇਨੇ ਚਾਹਿਯੋਂ ।

ਮੁਖ ਮੰਤਰੀ : ਤਸੀਂ ਲੀਡਰ ਆਫ ਅਪੋਜ਼ੀਸ਼ਨ ਨੂੰ ਛੱਡੋ ਅਤੇ ਅਪੋਜ਼ੀਸ਼ਨ ਦੀ ਗੱਲ ਛੱਡੋ । ਜਿਤਨੀ ਜਿਤਨੀ ਉਨ੍ਹਾਂ ਨੇ parliamentary procedure ਸਮਝੀ ਹੈ ਉਤਨੀ ਹੀ ਉਨ੍ਹਾਂ ਨੇ ਗੱਲ ਕਰਨੀ ਹੈ ।

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿਲ : ਤੁਸੀਂ ਤਾਂ ਬਹੁਤ parliamentary ਤਰੀਕਿਆਂ ਨੂੰ ਜਾਣਦੇ ਹੋ, ਜਿਸਦਾ ਨਮੂਨਾ ਤੁਸੀਂ ਦਸ ਰਹੇ ਹੋ ।

ਮੁਖ ਮੰਤਰੀ : ਤੁਹਾਡੀ ਅਕਾਲੀ ਪਾਰਟੀ ਨੇ ਤਾਂ ਇਸ ਗੱਲ ਦਾ ਬਹੁਤ ਸਬੂਤ ਦਿਤਾ ਹੈ । (noise)

Mr. Speaker : The High Commissioner of U.K. in India will be here for a few minutes. I would request hon. Members both on the Opposition and Treasury Benches not to indulge in activities which will tend to lower the dignity of the House.

ਸਰਦਾਰ ਗੁਰਬਖਸ਼ ਸਿੰਘ : On a point of order, Sir ਕੀ ਇਕ ਮੈਂਬਰ ਦੀ ਗਲਤੀ ਕਰਕੇ ਸਾਰੀ ਪਾਰਟੀ ਨੂੰ ਕੋਸਿਆ ਜਾ ਸਕਦਾ ਹੈ ?

ਮੁਖ ਮੰਤਰੀ : ਚੰਗਾ ਮੈਂ ਸਾਰੀ ਪਾਰਟੀ ਨਹੀਂ ਕਹਿੰਦਾ, ਫਤਿਹ ਸਿੰਘ ਗਰੁਪ ਕਹਿ ਦਿੰਦਾ ਹਾਂ। Will that do ? (noise) ਸਪੀਕਰ ਸਾਹਿਬ ਇਹ ਜੋ emergency ਆਈ ਹੈ ਇਹ ਖਤਮ ਨਹੀਂ ਹੋਈ ਹੈ। ਜਿਸ ਤਰ੍ਹਾਂ ਡਾਕਟਰ ਬਲਦੇਵ ਪਰਕਾਸ਼ ਵਰਗੇ ਸੱਜਣ ਕਹਿੰਦੇ ਹਨ ਕਿ ਹੁਣ ਕੋਈ emergency ਨਹੀਂ ਰਹੀ ਉਹ ਗੱਲ ਗਲਤ ਹੈ

ਡਾਕਟਰ ਕਲਦੇਕ ਸ਼ਕੀਸ਼ : ਮੈਂ ਜੇ ਯਹ ਨਹੀਂ ਕਹਾ ।

ਮੁਖ ਮੰਤਰੀ : ਜਿਥੋਂ ਤਕ ਮੈਂ ਤਹਾਡੀ ਸਪੀਚ ਬਾਹਰ ਪੜ੍ਹੀ ਹੈ ਉਸ ਵਿਚ ਤਾਂ ਇਹੋ ਸੀ। ਜੇ ਨਹੀਂ ਕਿਹਾ ਤਾਂ ਚੰਗੀ ਗਲ ਹੈ ਅਤੇ ਜੇ ਕਿਹਾ ਹੈ ਤਾਂ ਗਲਤ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਚੀਨ ਦਾ ਹਮਲਾ ਅਜੇ ਢਿੱਲਾ ਨਹੀਂ ਹੋਇਆ। ਇਸ ਨਾਲ ਪਾਕਿਸਤਾਨ ਵੀ ਜੂੜਿਆ ਹੋਇਆ ਹੈ। ਚੀਨ ਨੇ Colombo Proposals ਨਹੀਂ ਮੰਨੀਆਂ ਹਨ ਇਸਦਾ ਮਤਲਬ ਹੈ ਕਿ ਉਸ ਨੇ ਆਪਣੇ ਹਥ ਖੁਲ੍ਹੇ ਰਖੇ ਹਨ। ਜੇਕਰ ਅਸੀਂ ਪੂਰੀ ਤਰ੍ਹਾਂ ਤਿਆਰ ਹੋ ਜਾਈਏ ਅਤੇ ਆਪਣੇ ਆਪਣੇ ਪੂਰੀ ਤਰ੍ਹਾਂ ਸੰਭਾਲ ਲਈਏ ਤਾਂ ਉਹ ਸ਼ਾਇਦ ਢਿੱਲਾ ਹੋ ਜਾਵੇ ਲੇਕਿਨ ਅਜੇ ਇਸ ਗੱਲ ਦੀ ਆਸ ਨਹੀਂ ਹੈ। ਅਜ ਇਸ ਦੀ ਸਾਰੀ ਫੌਜੀ ਤਾਕਤ chip valley ਤੇ ਬੈਠੀ ਹੈ। ਦੂਜੇ ਦੇਸ਼ ਸਾਡੇ ਨਾਲੋਂ ਜ਼ਿਆਦਾ ਖਬਰਾਂ ਕਢਦੇ ਹਨ। ਉਨ੍ਹਾਂ ਦੇ ਦੂਤ ਹਨ। ਸਾਡੇ ਦੂਤਾਂ ਦੇ ਦੁਆਲੇ ਤਾਂ ਚੀਨ ਵਾਲਿਆਂ ਨੇ ਘੇਰਾ ਘਤੀ ਰਖਿਆ ਹੈ, ਬਾਹਰ ਨਹੀਂ ਨਿਕਲਣ ਦਿੰਦੇ ਅਤੇ ਜੇ ਨਿਕਲਨ ਤਾਂ ਉਹ ਗੱਲ ਵੀ ਨਹੀਂ ਕਰ ਸਕਦੇ। ਉਹ ਸਿਰਫ ਉਨ੍ਹਾਂ ਆਦਮੀਆਂ ਨੂੰ ਹੀ ਉਧਰ ਜਾਣ ਦਿੰਦੇ ਹਨ ਜਿਨ੍ਹਾਂ ਨੂੰ ਉਹ ਮੁਨਾਸਬ ਸਮਝਦੇ ਹਨ। ਜਿਹੜੀਆਂ ਖਬਰਾਂ ਦੂਜੇ ਦੇਸ਼ਾਂ ਵਿਚੋਂ ਆਉਂਦੀਆਂ ਹਨ। ਉਹ ਅਖੋਂ ਉਹਲੇ ਨਾ ਕਰੇ। ਉਹ ਆਖਦੇ ਹਨ ਕਿ ਸ਼ਾਇਦ ਚੀਨ ਭੂਟਾਨ, ਨੀਪਾਲ ਜਾਂ ਸਿੱਕਮ ਵਿਚ ਸ਼ਰਾਰਤ ਕਰੇ, ਸ਼ਾਇਦ ਲਦਾਖ ਵਾਲੇ ਪਾਸੇ ਕਰੇ। ਸਾਨੂੰ ਸਮਝ ਲੈਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਚੀਨ ਦੀ ਨੀਤੀ ਤਸੱਦਦ ਆਮੇਜ਼ ਹੈ। ਚੀਨ ਨਹੀਂ ਬਰਦਾਸ਼ਤ ਕਰਦਾ ਕਿ ਕਿ ਤੁਹਾਡਾ ਇਹ ਦੇਸ਼ ਐਨੀ ਤਰੱਕੀ ਕਰੇ ਤੇ ਲੋਕ ਮੁਕਾਬਲਾ ਕਰਨ ਕਿ democracy ਚੰਗੀ ਹੈ ਯਾ communism ਚੰਗਾ ਹੈ। ਚੀਨ ਦੀ ਆਪਣੀ policy ਹੈ ; ਉਹ ਰੂਸ ਨਾਲ ਨਹੀਂ ਮਿਲਦੀ। ਉਹ ਇਹ ਕਿ ਦੂਜੇ ਮੁਲਕ ਨੂੰ ਹਮਲਾ ਕੀਤੇ ਬਗੈਰ communist ਨਹੀਂ ਬਣਾਇਆ ਜਾ ਸਕਦਾ। ਉਸ ਦੀ ਨੀਤੀ ਤੇ ਕਿਤਾਬਾਂ ਦੀਆਂ ਕਿਤਾਬਾਂ ਛਪੀਆਂ ਹੋਈਆਂ ਹਨ। ਅਸੀਂ ਅਖੋਂ ਉਹਲੇ ਕਰ ਦੇਈਏ ਤਾਂ danger ਨਹੀਂ ਹਟਦਾ, ਅਖਾਂ ਮੀਟ ਲਈਏ ਤਾਂ ਢਿੱਲੀ ਨਹੀਂ ਹਟ ਜਾਂਦੀ। ਪੰਜਾਬ ਵਿਚ ਤਿਆਰੀ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ। ਰਕਸ਼ਾ ਦਲ ਨੂੰ Home Guards ਦਾ ਹਿੱਸਾ ਬਣਾਇਆ ਹੈ। ਇਰਾਦਾ ਸੀ ਕਿ ਇਸ ਬਾਰੇ ਇਥੇ bill ਲਿਆਉਂਦੇ। Bill ਬਣਾਉਣ ਵਿਚ ਤੇ ਹਾਊਸ ਵਿਚ ਲਿਆਣ ਵਿੱਚ ਕਿੰਨੀ ਹੀ ਦੇਰ ਲਗਦੀ ਹੈ। ਕਿੰਨੀਆਂ ਹੀ ਚੀਜ਼ਾਂ ਹਨ ਜਿਹੜੀਆਂ ਹਟਣ ਗੀਆਂ ਤੇ ਨਵੀਆਂ ਬਣਨ ਗੀਆਂ। ਇਸ ਨੂੰ Home Guards ਨਾਲ ਰਖਿਆ ਹੈ। ਇੱਕਲਾ ਪੰਜਾਬ ਨੇ ਰਕਸ਼ਾ ਦਲ ਨਹੀਂ ਬਣਾਇਆ; U.P. ਨੇ ਬਣਾਇਆ ਹੈ, ਹੋਰਨਾਂ ਦੇ ਤਿੰਨ states ਨੇ ਬਣਾਇਆ ਹੈ। ਐਸ ਵੇਲੇ ਸਾਰਿਆਂ ਨੇ ਬਣਾਇਆ ਹੈ ਤੇ ਇਹ ਸਾਰੇ ਹੀ ਸਹਿਜੇ ਸਹਿਜੇ ਇਸ ਨੂੰ co-ordinate ਕਰਨਾ ਚਾਹੀਦੇ ਹਨ। ਪੰਜਾਬ ਸਰਕਾਰ ਵਲੋਂ ਮੈਂ 26 ਜਨਵਰੀ ਨੂੰ ਇਲਾਨ ਵੀ ਕਰ ਚੁੱਕਿਆ ਸੀ ਕਿ ਅਸੀਂ ਇਸ ਨੂੰ co-ordinate ਕਰਨਾ ਹੈ। ਉਸ ਤੋਂ 10 ਦਿਨ ਪਹਿਲਾਂ ਸਾਨੂੰ ਇਸ ਦੀ co-ordination ਬਾਰੇ ਚਿਠੀ ਵੀ ਆ ਗਈ ਸੀ। ਇਸ ਲਈ ਇਹ ਕੋਈ ਐਸੀ ਚੀਜ਼ ਨਹੀਂ

[ਮੁੱਖ ਮੰਤਰੀ]

ਸੀ ਜਿਹੜੀ ਖਿਲਾਫ ਕਾਨੂੰਨ ਕੀਤੀ ਸੀ। ਮੈਂ ਉਨ੍ਹਾਂ ਸਜਨਾਂ ਦਾ ਧੰਨਵਾਦ ਕਰਦਾ ਹਾਂ ਜਿਨ੍ਹਾਂ ਨੇ ਇਸ ਪਾਸੇ ਧਿਆਨ ਦਿਲਾਇਆ ਹੈ ਕਿ ਇਹ ਕੰਮ ਛੇਤੀ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ। ਮੈਂ ਉਨ੍ਹਾਂ ਦਾ ਸ਼ੁਕਰ ਗੁਜ਼ਾਰ ਹਾਂ। ਜਿਹੜੀ ਚੀਜ਼ irregular ਢੰਗ ਨਾਲ ਸੀ ਉਹ regular ਹੋਣੀ ਚਾਹੀਦੀ ਸੀ। ਮੈਂ ਇਸ ਬਾਰੇ ਇਕ ਲਫਜ਼ ਨਹੀਂ ਬੋਲਿਆ, ਹਮੇਸ਼ਾਂ ਸ਼ਾਂਤ ਰਿਹਾ ਹਾਂ। ਅਸੀਂ co-ordinate ਕਰਨਾ ਹੈ। ਜਿਹੜਾ ਇਹ ਆਖਦੇ ਹਨ ਕਿ ਵਧਾ ਚੜ੍ਹਾ ਕੇ ਨੰਬਰ ਦਸ ਦਿੱਤਾ ਇਹ ਠੀਕ ਨਹੀਂ। ਐਸ ਵੇਲੇ ਢਾਈ ਹਜ਼ਾਰ Instructors ਲਗਾਏ ਹਨ। ਇਕ Instructor 50 ਆਦਮੀਆਂ ਨੂੰ training ਦਿੰਦਾ ਹੈ। ਕਿੰਨੇ ਹੀ ਆਦਮੀਆਂ ਨੇ training ਲਈ ਹੈ ਤੇ ਬਹੁਤ ਸਾਰੇ untrained ਹਨ। ਜਿੰਨੇ ਪਹਿਲਾਂ training ਲੈ ਚੁਕੇ ਹਨ ਉਹ figures ਤੁਹਾਡੇ ਸਾਹਮਣੇ ਹਨ। Uniform rules ਕਰਨ ਲਈ ਪਹਿਲਾਂ 70 trained ਕੀਤੇ ਗਏ, ਫੇਰ 11,00 ਜਾਂ 1200 trained ਕੀਤੇ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਕੁਛ ਕੰਮ ਰਖਸ਼ਾ ਦਲ ਕਰਦਾ ਪਿਆ ਹੈ। ਲਗ ਪਗ 282 ਪਿੰਡਾਂ ਵਿਚ police stations ਵਿਚ ਗੇਰਮੈਂਟ training ਦੇ ਰਹੀ ਹੈ। ਇਸ ਦੀ ਦਾਦ ਦਿਤੇ ਬਿਨਾ ਨਹੀਂ ਰਹਿ ਸਕਦੇ। ਜਨਰਲ ਮੋਹਨ ਸਿੰਘ ਨੇ ਕੈਪਟਨ ਰੱਤਨ ਸਿੰਘ ਨੂੰ ਇਸ ਕੰਮ ਲਈ ਲਗਾਇਆ ਹੈ। ਉਹ ਜਿਆਦਾ ਜੋਸ਼ ਵਾਲੇ ਸਨ ਤੇ ਲੋਕਾਂ ਨੇ ਪਸੰਦ ਕੀਤੇ। ਇਸ ਢੰਗ ਨਾਲ ਕਿਹਾ ਗਿਆ ਕਿ ਕਿਧਰੇ ਜਨਰਲ ਮੋਹਨ ਸਿੰਘ ਹੀ ਨਾ ਸਭ ਕੁਝ ਬਣ ਜਾਏ। ਇਥੇ ਕੋਈ private army ਨਹੀਂ ਬਣਨੀ। ਸਾਡੀ army ਦੇ ਮੁਕਾਬਲੇ ਵਿਚ private army ਦਾ ਕੀ ਮਤਲਬ ? ਕੁਛ ਤਾਂ ਗਲਤਫਹਿਮੀ ਵਿਚ ਆ ਕੇ opposition ਕਰਦੇ ਹਨ ਅਤੇ ਕੁਝ ਸ਼ਾਇਦ ਇਸ ਕਰਕੇ ਕਰਦੇ ਹਨ ਕਿ ਅਸੀਂ ਕਿਸੇ ਦਲ ਨੂੰ ਜਿਵੇਂ ਕਿ Opposition ਵਾਲਿਆਂ ਨੇ ਅਲਗ ਅਲਗ ਦਲ ਬਣਾਏ ਹੋਏ ਹਨ ਕਿਧਰੇ ਵੀਰ ਦਲ, ਕਿਧਰੇ ਰਾਸ਼ਟਰੀ ਸੇਵਕ ਸੰਘ ਦੀ drill ਕਰਨ ਵਾਲੇ ਦਲ ਹਨ, ਕੋਈ ਉਸ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਾ ਦਿਆਂਗੇ, ਅਸੀਂ ਤਾਂ ਐਸ ਵੇਲੇ ਉਨ੍ਹਾਂ ਵਲ ਕੋਈ ਧਿਆਨ ਨਹੀਂ ਦਿੰਦੇ। ਇਕ ਪਾਸੇ ਕਹਿੰਦੇ ਹਨ ਕਿ ਪੰਜਾਬ ਵਿਚ ਹਰ ਤਰ੍ਹਾਂ ਕੋਸ਼ਿਸ ਕਰਦੇ ਹਾਂ ਤੇ ਦੂਜੇ ਪਾਸੇ ਇਸ ਤਰ੍ਹਾਂ ਕਹਿੰਦੇ ਹਨ। ਅਸੀਂ restriction ਲਾ ਦਿਤੀ ਹੈ ਕਿ personal ਨਾਅਰੇ ਨਾ ਲਾਏ ਜਾਣ।

ਚੌਧਰੀ ਦੇਵੀ ਲਾਲ : ਇਸਤਿਹਾਰ ਕੀ ਕਹਿੰਦਾ ਹੈ ?

ਮੁੱਖ ਮੰਤਰੀ : ਤੁਸੀਂ ਤਾਂ ਇੱਕਠਾ ਕੀਤਾ ਤੇ ਲੈ ਆਏ। ਮੈਨੂੰ ਦਿੰਦੇ ਤਾਂ ਮੈਂ ਵੀ ਪੜ੍ਹ ਲੈਂਦਾ। ਮੈਨੂੰ ਕੀ ਪਤਾ ਹੈ ਤੁਹਾਡੀ ਜੇਬ ਵਿਚ ਕੀ ਹੈ। ਇਹ ਉਰਦੂ ਵਿਚ ਲਿਖਿਆ ਹੋਣ ਕਰਕੇ ਤੁਸੀਂ ਪੜ੍ਹ ਲਿਆ ਤੇ ਗੁਰਮੁਖੀ ਵਾਲੇ ਨਹੀਂ ਪੜ੍ਹ ਸਕਦੇ। ਇਸ ਚੀਜ਼ ਨੂੰ ਇਸ ਤਰ੍ਹਾਂ ਖਿਚਣ ਦੀ ਲੋੜ ਨਹੀਂ। ਇਸ ਤੋਂ ਸਿਧਾ ਰਾਹ ਇਹ ਹੈ ਕਿ ਇਕਠੇ ਤੁਰ ਚਲੀਏ—ਜੇ ਅਸੀਂ ਚਾਹੁੰਦੇ ਹਾਂ ਜੇ ਤੋਰੀ ਰਖਣਾ ਹੈ ਤਾਂ ਚੰਗਾ ਹੈ।

ਬੁਝਾ ਬਚਨ ਸਿੰਘ : ਅਮਲ ਤਾਂ ਇਸ ਦੇ ਉਲਟ ਹੈ।

ਮੁੱਖ ਮੰਤਰੀ : ਅਮਲ ਉਲਟ ਨਹੀਂ। ਸਾਬਤ ਕਰੋ।

ਬਾਬੂ ਬਚਨ ਸਿੰਘ : ਕਿਸੇ Opposition Member ਨੂੰ district ਕਮੇਟੀਆਂ ਵਿਚ ਨਹੀਂ ਲਿਆ ਗਿਆ।

ਮੁੱਖ ਮੰਤਰੀ : ਜਿਹੜਾ ਸਿਰਫ criticism ਕਰੇ, ਕੀ ਸਾਰਾ ਕੁਛ ਉਸ ਦੇ ਸਪੁਰਦ ਕਰ ਦੇਈਏ ? ਉਸ ਨੂੰ ਕਿਸੇ ਥਾਂ ਮੁਕੱਰਰ ਕਰੀਏ ਤਾਂ ਉਹ ਉਥੇ ਬਿਲਕੁਲ ਭੱਠਾ ਹੀ ਬਿਠਾ ਦੇਵੇਗਾ। ਜੇ ਯਕੀਨ ਆ ਜਾਏ ਕਿ ਇਹ ਤਕੜੇ ਹੋਕੇ ਕੰਮ ਕਰਨਗੇ ਤਾਂ ਲਾ ਦੇਈਏ। ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਮੇਰਾ ਇਰਾਦਾ ਆਨਰੇਬਲ ਮੈਂਬਰ ਬਲਦੇਵ ਪਰਕਾਸ਼ ਨੂੰ ਬਣਾਉਣ ਦਾ ਸੀ। ਪਰ ਉਹ ਤਾਂ ਸਚੀ ਗਲ ਨੂੰ ਵੀ ਗਲਤ ਕਹੀ ਜਾਂਦਾ ਸੀ। ਜਿਹੜਾ ਜਲਸਾ ਸਾਂਝਾ ਕਰਨਾ ਸੀ ਉਸ ਦੇ ਮੱਤਲਿਕ ਇਨ੍ਹਾਂ ਨੇ ਨੋਟ ਲਿਖਕੇ ਦੇ ਦਿਤਾ

ਕਿ ਨਹੀਂ ਕਰਨਾ। ਕੰਮ ਵੀ ਚਲਾਉਣਾ ਹੈ; ਨਿਰੀਆਂ ਕਮੇਟੀਆਂ ਨਹੀਂ ਬਣਾਉਣੀਆਂ। ਜੇ ਕੰਮ ਚਲਾਉਣਾ ਹੈ ਤਾਂ ਕਮ ਅਜ ਕਮ ਉਹ ਆਦਮੀ ਤਾਂ ਲਉ ਜਿਹੜਾ ਭੱਜੇ ਨਸੇ ਜਿਹੜਾ ਆਪਣੀ ਇਜ਼ਤ ਇਸ ਕੰਮ ਦੇ ਨਾਲ ਰਲਾ ਦੇਵੇ। ਇਹ ਅਜਿਹੀਆਂ ਗਲਾਂ ਆਪਣੇ ਮਨ ਵਿਚੋਂ ਕੱਢ ਦੇਣ ਤੇ ਕੰਮ ਕਰਨ ਦੀ ਨੀਯਤ ਕਰ ਲੈਣ। ਇਹ ਨਾ ਹੋਵੇ ਕਿ ਉਥੇ ਜਾਕੇ criticise ਕਰਨਾ ਹੈ। ਕਿਸੇ ਨੇ ਇਸ ਵਿਚੋਂ ਲੈਣਾ ਕੀ ਹੈ; ਕੁਛ ਦੇਣਾ ਹੀ ਹੈ। ਜਿਹੜਾ ਜਾਏਗਾ ਆਪਣੀਆਂ ਦਿਹਾੜੀਆਂ ਮਾਰੇਗਾ ਜੇ ਦਿਹਾੜੀਆਂ ਮਾਰੇ ਗਾ ਤਾਂ ਦੂਜਿਆਂ ਦੀਆਂ ਬਚਣਗੀਆਂ। ਇਹ ਛੋਟੀਆਂ ਗਲਾਂ ਨੇ। ਮੈਨੂੰ ਕਿਸੇ ਨੇ। ਦਸਿਆ ਕਿ ਸਰਦਾਰ ਕੁਲਬੀਰ ਸਿੰਘ ਨੂੰ ਨਹੀਂ ਲਿਆ ਗਿਆ। ਮੈਂ ਉਨ੍ਹਾਂ ਦਾ ਨਾਉਂ ਜ਼ਰੂਰ ਪਵਾ ਦਿਆਂਗਾ। ਇਹ ਕਮੇਟੀਆਂ ਪਰਤਾਪ ਸਿੰਘ ਨਹੀਂ ਬਣਾਉਂਦਾ, Chief Minister ਨਹੀਂ ਬਣਾਉਂਦਾ।

ਸਰਦਾਰ ਬਰਤਾਰ ਸਿੰਘ ਢਿੱਲੋਂ: ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ ਕੀ ਹੋਇਆ ਹੈ ?

ਮੁੱਖ ਮੰਤਰੀ: ਮੈਂ ਸਰਦਾਰ ਕਰਤਾਰ ਸਿੰਘ ਨੂੰ ਯਕੀਨ ਦਿਵਾਉਂਦਾ ਹਾਂ ਕਿ ਜਿਸ ਜਿਸ ਦਾ ਮੈਂਨੂੰ ਪਤਾ ਲਗਦਾ ਹੈ ਮੈਂ ਠੀਕ ਕਰਦਾ ਹਾਂ ਤੇ ਯਕੀਨ ਕਰੇ।

ਚੌਧਰੀ ਦੇਵੀ ਲਾਲ: ਯਕੀਨ ਕਿਵੇਂ ਕਰੀਏ ?

ਮੁੱਖ ਮੰਤਰੀ: ਤੁਸੀਂ ਕੋਈ ਗੱਲ ਪੁਛਦੇ ਤਾਂ ਮੈਂ ਦਸ ਦਿਦਾ।

ਸਰਦਾਰ ਕਰਤਾਰ ਸਿੰਘ ਢਿੱਲੋਂ: ਸਾਡਾ ਤਾਂ ਕੋਈ ਆਦਮੀ ਨਹੀਂ ਲਿਆ।

ਮੁੱਖ ਮੰਤਰੀ: ਮੈਨੂੰ ਤਾਂ ਇਹ ਵੀ ਨਹੀਂ ਪਤਾ ਕਿ ਕਿਹੜਾ ਹੈ ਤੇ ਕਿਹੜਾ ਨਹੀਂ ਹੈ। ਕਾਂਗਰਸ ਵਾਲਿਆਂ ਦੀਆਂ ਵਖਰੀਆਂ ਸ਼ਕਾਇਤਾਂ ਹਨ ਉਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਸਾਨੂੰ ਨਹੀਂ ਰਖਿਆ। Chief Minister ਦਾ ਕੰਮ ਨਹੀਂ ਕਿ ਉਹ ਕਮੇਟੀਆਂ ਬਣਾਏ।

ਚੌਧਰੀ ਦੇਵੀ ਲਾਲ: ਪਟਵਾਰੀਆਂ ਦੇ order ਤਾਂ ਟੈਲੀਫਨ ਤੇ ਕਰਦੇ ਹੋ।

ਮੁੱਖ ਮੰਤਰੀ: ਮੈਨੂੰ ਅਫਸੋਸ ਹੈ ਕਿ Leader of the Opposition ਇਸ ਹਦ ਤਕ ਆ ਗਏ ਨੇ। ਉਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਪਟਵਾਰੀਆਂ ਤਕ ਦੇ orders ਕਰਦੇ ਹੋ, ਟੈਲੀਫਨ ਲਗਿਆ ਹੋਇਆ ਹੈ। ਐਵੇਂ ਆਖੀ ਜਾਂਦੇ ਹੋ। ਇਹ ਗਲਤ ਫਹਿਮੀ ਵਿਚ ਰਹਿੰਦੇ ਹਨ, ਇਸ ਦਾ ਕੁਝ ਨਾ ਕੁਝ ਇਲਾਜ ਕਰੋ। ਕਹਿੰਦੇ ਹਨ ਇਹ ਵੀ ਹੋ ਗਿਆ, ਉਹ ਵੀ ਹੋ ਗਿਆ। ਜਿਹੜਾ ਸੱਜਨ ਉਠਦਾ ਹੈ ਕਹਿੰਦਾ ਹੈ ਫਲਾਣੀ ਚੀਜ਼ ਇਸ ਤਰਾਂ ਕਰ ਦਿਤੀ। ਵਿਹਲ ਕਿਥੇ ਹੋ ਪਤਾ ਰਖਣ ਦਾ, ਗਲ ਕਰਨ ਦਾ; ਐਨਾ ਕੰਮ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਚੀਜ਼ਾਂ ਨੂੰ ਜਾਣ ਕਿਵੇਂ ਸਕਦਾ ਹਾਂ।

ਸਾਡੇ ex-Minister ਸਰਦਾਰ ਗਿਆਨ ਸਿੰਘ ਜੀ ਨੇ ਕਿਹਾ ਕਿ ਦਫਾ 145 ਦੇ ਕੇਸ ਦਾ Magistrate ਨੇ ਫੈਸਲਾ ਨਹੀਂ ਕੀਤਾ; ਉਹ ਖਾਰਜ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ। ਮੈਨੂੰ ਪਤਾ ਨਹੀਂ ਕਿ ਕਿਹੜੇ Magistrate ਕੋਲ ਹੈ। ਜੇ Pepsu ਵਿਚ ਹੈ ਤਾਂ ਉਹ Magistrate judiciary ਬੱਲੇ ਹੈ, ਜਿਸ judiciary ਨੂੰ ਤੁਸੀਂ ਕਹਿੰਦੇ ਹੋ ਕਿ ਵਧਾਉ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ: Bill ਦੇ ਅੰਦਰ ਲਿਆਕੇ।

ਮੁੱਖ ਮੰਤਰੀ: ਮੇਰਾ ਖਿਆਲ ਹੈ ਕਿ erstwhile ਪੰਜਾਬ ਵਿਚ ਇਹ ਚੀਜ਼ ਚਲ ਰਹੀ ਹੈ ਪਰ erstwhile ਪੈਪਸੂ ਵਿਚ ਇਹ ਤਜਰਬਾ ਸਫਲ ਨਹੀਂ ਰਿਹਾ। ਅਸਾਨੂੰ ਇਸ ਸਿਲਸਲੇ ਨੂੰ ਰੋਕਣਾ ਚਾਹੀਦਾ ਹੈ ਅਤੇ ਇਸ ਤੇ ਵਿਚਾਰ ਕੀਤਾ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ ਤੇ ਕਰ ਰਹੇ ਹਾਂ। (ਵਿਘਨ) ਹਰ ਆਦਮੀ ਦੀ ਆਪਣੀ ਹਰ ਮਾਮਲੇ ਵਿਚ ਰਾਏ ਹੋ ਸਕਦੀ ਹੈ। ਮੇਰੀ ਆਪਣੀ ਜੋ ਰਾਏ ਹੈ ਉਹ ਮੈਂ ਆਪ ਦੇ ਸਾਹਮਣੇ ਪੇਸ਼ ਕੀਤੀ ਹੈ ਕਿ ਪੈਪਸੂ ਵਿਚ ਵਖਰਿਆਂ ਕਰਨ ਦਾ ਤਜਰਬਾ ਸਫਲ ਨਹੀਂ ਹੋਇਆ। (ਵਿਘਨ)

1.00 p.m.

Mr. Speaker : I would like to bring to the notice of the Leader of the House that the views expressed here are not individual, because they are the views of the Government, and there should be perfect co-ordination.

Chief Minister : I will consult the Home Minister. But, I am expressing my individual views.

ਦਫ਼ਾ 145 ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ ਗਿਆ ਹੈ ਅਤੇ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਇਹ ਠੀਕ ਨਹੀਂ ਪੈਪਸੂ ਦੇ ਇਲਾਕੇ ਵਿਚ। ਇਸ ਬਾਰੇ ਤਾਂ ਮੈਂ ਪਹਿਲਾਂ ਦਸ ਚੁਕਿਆਂ ਹਾਂ ਕਿ ਇਸ ਨੂੰ **discuss** ਕਰਾਂਗਾ ਤੇ ਤਾਂ ਹੀ ਪਤਾ ਲਗੇਗਾ। (ਵਿਘਨ) ਕੁਝ ਵਿਚਾਰ ਪੰਡਤ ਹੋਰਾਂ ਵਲੋਂ ਦਿੱਤੇ ਗਏ ਹਨ ਤੇ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਜੇ ਇਕ ਵਜ਼ੀਰ ਕਹਿ ਦੇਵੇ ਉਹ ਗਲਤ ਨਹੀਂ ਹੋ ਸਕਦਾ। ਪਰ ਇਸ ਕੇਸ ਵਿਚ ਪੰਡਤ ਜੀ ਦੀ ਨਿਜੀ ਰਾਏ ਇਸ ਮਾਮਲੇ ਵਿਚ ਹੱਠੀ ਹੈ ਜੋ ਉਨ੍ਹਾਂ ਨੇ ਪੇਸ਼ ਕੀਤੀ ਹੈ। (ਵਿਘਨ)

ਫਿਰ ਇਥੇ ਇਹ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਕਿਸੇ ਮੈਂਜਿਸਟਰੇਟ ਨੇ ਜ਼ਮਾਨਤ ਨਹੀਂ ਲਈ। ਗੱਲਾਂ ਤਾਂ ਇਥੇ ਖਲੋ ਕੇ ਕਰ ਦਿਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ ਪਰ ਪਰਤਾਪ ਸਿੰਘ ਨੂੰ ਹਰ ਕੇਸ ਦੇ ਬਾਰੇ ਵਿਚ ਪਤਾ ਨਹੀਂ ਹੋ ਸਕਦਾ। ਹਾਂ, ਜੇਕਰ ਪਹਿਲਾਂ ਮੈਨੂੰ ਲਿਖ ਦਿਆ ਕਰੋ ਜਾਂ ਦਸ ਦਿਆ ਕੌਰ ਤਾਂ ਮੈਂ ਪਤਾ ਕਰ ਲਿਆਂ ਕਰਾਂ ਤੇ ਫਿਰ ਤੁਹਾਨੂੰ ਇਨ੍ਹਾਂ ਗਲਾਂ ਦਾ ਜਵਾਬ ਦੇ ਸਕਾਂ ਕਿ ਕਿਨ੍ਹਾਂ ਹਾਲਾਤ ਵਿਚ ਉਸ ਦੀ ਜ਼ਮਾਨਤ ਕਿਸੇ ਕੇਸ ਵਿਚ ਮਜਿਸਟਰੇਟ ਨੇ ਨਹੀਂ ਲਈ। ਡਾਕਟਰ ਬਲਦੇਵ ਪਰਕਾਸ਼ ਹੋਰਾਂ ਨੇ ਮੌਗੇ ਦੀ ਗੱਲ ਕੀਤੀ ਹੈ। ਮੈਨੂੰ ਨਹੀਂ ਪਤਾ ਕਿ **bail** ਕਿਉਂ ਨਹੀਂ ਹੋਈ ਤੇ ਹਰ ਕੇਸ ਬਾਰੇ ਪਤਾ ਹੋ ਵੀ ਨਹੀਂ ਸਕਦਾ। ਇਹੋ ਜਿਹੀਆਂ ਗਲਾਂ ਮੇਰੇ ਨੋਟਸ ਵਿਚ ਪਹਿਲਾਂ ਲਿਆ ਦਿਤਾ ਕਰੋ ਤਾਂ ਜੋ ਪਤਾ ਕਰ ਲਿਆਂ ਕਰਾਂ। ਇਸੇ ਤਰ੍ਹਾਂ ਟਰਾਂਸਪੋਰਟ ਦੇ ਬਾਰੇ ਵਿਚ ਗਲਾਂ ਕੀਤੀਆਂ ਗਈਆਂ। ਇਹ ਠੀਕ ਹੈ ਕਿ ਤੁਸੀਂ ਹਰ ਇਕ ਦੇ ਬਰਖਲਾਫ ਗੱਲਾਂ ਕਹਿ ਸਕਦੇ ਹੋ। ਹੋ ਸਕਦਾ ਹੈ ਕਿਤੇ ਕਿਸੇ ਨੇ ਗਲਤੀ ਕੀਤੀ ਹੋਵੇ ਤਾਂ ਤੁਹਾਡਾ ਫਰਜ਼ ਹੈ ਮੈਨੂੰ ਦਸੋ ਤਾਂ ਜੋ ਪਤਾ ਕਰ ਲਿਆ ਜਾਵੇ। ਸਾਨੂੰ ਹਰ ਇਕ ਗਲਤੀ ਦਾ ਪਤਾ ਨਹੀਂ ਹੋ ਸਕਦਾ। ਇਸ ਵਿਚ ਤੁਸੀਂ ਜਿਥੇ ਕੋਈ ਗਲਤੀ ਵੇਖੋ ਤਾਂ ਸਾਡੇ ਨੋਟਸ ਵਿਚ ਲਿਆਉ ਤਾਂ ਜੋ ਉਸ ਨੂੰ ਠੀਕ ਕੀਤਾ ਜਾ ਸਕੇ।

ਫਿਰ **mail** ਦੇ ਝਗੜੇ ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਮੇਰੀਆਂ ਚਿਠੀਆਂ ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ **acknowledge** ਨਹੀਂ ਕਰਦਾ। ਡਾਕਟਰ ਬਲਦੇਵ ਪਰਕਾਸ਼ ਨੇ ਇਸ ਗਲ ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ। ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਮੈਂ ਇਨ੍ਹਾਂ ਦੀ **mail** ਨੂੰ **acknowledge** ਕੀਤਾ ਹੈ ਅਤੇ ਮੇਰੇ ਦਫਤਰ ਵਿਚ ਇਹ **mail acknowledge** ਹੋਈ ਇਸ ਤੋਂ ਬਾਅਦ ਮੈਂ ਇਸ ਗੱਲ ਦੀ ਇਨਕੁਆਰੀ ਕਰਾਈ ਸੀ। ਉਸ ਕੇਸ ਦਾ, ਜਿਸ ਦਾ ਜ਼ਿਕਰ ਇਨ੍ਹਾਂ ਆਪਣੀ ਚਿਠੀ ਵਿਚ ਕੀਤਾ ਸੀ, ਚਲਾਨ ਅਦਾਲਤ ਵਿਚ ਹੈ। ਫਿਰ ਤੁਸੀਂ ਮੈਨੂੰ ਆਖਦੇ ਹੋ। ਇਸ ਤਰ੍ਹਾਂ ਤੁਹਾਨੂੰ ਨਹੀਂ ਸੀ ਆਖਣਾ ਚਾਹੀਦਾ ਜਦੋਂ ਤਕ ਕਿ ਪੂਰਾ ਪਤਾ ਨਾ ਲੈ ਲੈਂਦੇ ਇਸ ਸਾਰੀ ਗਲ ਦਾ। ਮੈਨੂੰ ਤਾਂ ਕੰਮ ਕਰਨ ਵਿਚ ਸੁਆਦ ਆਉਂਦਾ ਹੈ ਗਲਾਂ ਕਰਨ ਵਿਚ ਨਹੀਂ। ਤੇ ਨਾ ਹੀ ਕਿਸੇ ਤੇ ਚਿਕੜ ਉਛਾਲਣ ਵਿਚ ਕੋਈ ਸੁਆਦ ਹੈ। ਠੀਕ ਹੈ, ਜੇਕਰ ਜਤਨ ਦੀ ਕਿਤੇ ਗਲਤੀ ਵੇਖੋ ਤਾਂ ਦਸੋ, ਤਾਂ ਜੋ ਉਸ ਨੂੰ ਠੀਕ ਕਰ ਸਕੀਏ। ਪਰ ਜੇਕਰ ਕੇਵਲ ਇਹ ਹੀ ਮਨ ਬਣਾ ਲਿਆ ਜਾਵੇ ਕਿ ਅਸੀਂ ਤਾਂ ਚਿਕੜ ਹੀ ਸੁਟਣਾ ਹੈ ਤੇ ਜੇਕਰ ਉਹ ਬਚ ਜਾਵੇ ਤਾਂ ਦਾਗ ਤਾਂ ਰਹਿ ਹੀ ਜਾਏਗਾ, ਤਾਂ ਠੀਕ ਨਹੀਂ। ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਮਨ ਨਾਲ ਸਰਕਾਰ ਨੂੰ ਨਹੀਂ ਨਿਦੰਣਾ ਚਾਹੀਦਾ। ਇਹ ਤਰੀਕਾ ਪਾਰਲੀਮੈਂਟ ਦੇ ਕੰਮ ਦਾ ਨਹੀਂ ਹੁੰਦਾ। ਗਵਰਨਰ ਸਾਹਿਬ ਦੇ **Address** ਵਿਚ ਗੌਰਮੈਂਟ ਦੀ ਪਾਲੀਸੀ ਦਸੀ ਹੁੰਦੀ ਹੈ, ਤੇ ਇਸ ਤੇ ਬਹਿਸ ਕਰਨ ਲਗਿਆਂ ਕਈ **individual** ਕੇਸ ਵਿਚ ਲਿਆ ਦੇਣੇ ਇਹ ਠੀਕ ਨਹੀਂ। ਪੰਜਾਬ ਸਰਕਾਰ ਇਹ ਨਹੀਂ ਕਹਿੰਦੀ ਕਿ ਕੇਸ ਨਾ ਦਸੋ। ਕੇਸਾਂ ਦਾ ਜ਼ਿਕਰ ਕਰੋ, ਜੇਕਰ ਕੋਈ ਕਿਤੇ ਸ਼ਿਕਾਇਤ ਹੈ ਤਾਂ ਦਸੋ, ਲਿਖਕੇ ਘਲੋ ਕਿ ਫਲਾਂ ਮੈਂਜਿਸਟਰੇਟ ਨੇ, ਤਸੀਲਦਾਰ ਨੇ ਜਾਂ ਨਾਇਬ ਤਸੀਲਦਾਰ ਨੇ ਜਾਂ ਹੋਰ ਕਿਸੇ ਨੇ ਕੋਈ ਕੰਮ ਮਾੜਾ ਕੀਤਾ ਹੈ ਤਾਂ ਅਸੀਂ ਉਸ ਦੀ ਪੂਰੀ ਪੜਤਾਲ ਕਰ ਲਵਾਂਗੇ। ਇੱਕਲੇ ਇਕਲੇ ਨੂੰ ਜ਼ਿਮੇਵਾਰ ਠਹਿਰਾਉ ਤਾਂ ਅਸੀਂ ਉਸ ਨੂੰ ਵੇਖ ਲਵਾਂਗੇ।

ਪਰ ਹਰ ਗਲ ਵਿਚ **interfere** ਕਰਨਾ ਠੀਕ ਨਹੀਂ। ਜੇਰਾ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ। ਪਰ ਇਹ ਜੇਹੜਾ ਸਿਸਟਮ ਤੁਸੀਂ ਚਾਹੁੰਦੇ ਹੋ ਕਿ ਇਕ ਗਲ ਪਿਛੇ ਸਾਰੀ **administration** ਨੂੰ ਨਿੰਦਣ ਲਗ ਜਾਣਾ ਇਹ ਠੀਕ ਨਹੀਂ। ਤੇ ਫਿਰ ਤੁਸੀਂ ਇਹ ਕਹਿੰਦੇ ਹੋ ਕਿ ਮੈਂ ਫਲਾਂ ਮੈਨਿਸਟਰੇਟ ਨੂੰ ਕਿਹਾ ਜਾਂ ਫਲਾਂ ਸਾਰਜੰਟ ਨੂੰ ਕਿਹਾ ਤੇ ਉਸ ਨੇ ਕੰਮ ਠੀਕ ਨਹੀਂ ਕੀਤਾ। ਇਹ ਗਲਤ ਸਿਸਟਮ ਹੈ ਜੋ ਤੁਸੀਂ ਫੜ ਲਿਆ ਹੈ। ਸਾਰਜੰਟ ਨੇ ਜੇਕਰ ਗਲਤੀ ਕੀਤੀ ਹੈ ਤਾਂ ਉਹ ਸਰਕਾਰ ਨਹੀਂ। ਸਰਕਾਰ ਨੂੰ ਤਾਂ ਪਤਾ ਵੀ ਨਹੀਂ ਹੁੰਦਾ ਕਿ ਕਿਤੇ ਕਿਸੇ ਇਕ ਅਫਸਰ ਨੇ ਕੋਈ ਅਜਿਹੀ ਗਲ ਕੀਤੀ ਹੈ ਜੋ ਮਾੜੀ ਹੈ ਜਦੋਂ ਤਕ ਉਸ ਦਾ ਧਿਆਨ ਉਸ ਗਲ ਵਲ ਨਾ ਦਿਵਾਇਆ ਜਾਵੇ। ਸਰਕਾਰ ਨੂੰ ਪਤਾ ਤਾਂ ਲਗ ਸਕਦਾ ਹੈ ਜੇਕਰ ਤੁਸੀਂ ਸਰਕਾਰ ਤਕ ਇਸ ਗਲ ਨੂੰ ਲਿਖ ਕੇ ਭੇਜ ਦਿਉ, ਮੇਰਾ ਭਾਵ ਹੈ ਮਨਿਸਟਰ ਤਕ ਜਾਂ ਉਸ ਮਹਿਕਮੇ ਦੇ ਸੈਕਟਰੀ ਤਕ ਜਾਂ ਡਿਪਟੀ ਸੈਕਟਰੀ ਤਕ ਹੈ। ਕਿਤੇ ਵੀ ਮੈਂ ਤਾਂ ਆਪ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਤੁਸੀਂ ਕੋਈ ਰਲ ਵੇਖੋ ਤਾਂ ਸਰਕਾਰ ਨੂੰ ਦਸੋ। ਪਰ ਇੱਕ ਕੱਲੀ ਕੱਲੀ ਗਲ ਨੂੰ ਲੈਕੇ ਇਹ ਕਹਿ ਦੇਣਾ ਕਿ ਸਰਕਾਰ ਦੀ ਮਸ਼ੀਨਰੀ ਦਾ ਸਿਸਟਮ ਠੀਕ ਨਹੀਂ, ਜਾਂ ਸਰਕਾਰ ਦਾ ਕੰਮ ਨਾਕਸ ਹੈ ਠੀਕ ਨਹੀਂ। ਜਿਥੇ ਗਲਤੀ ਹੋਵੇ ਸਾਨੂੰ ਫੜਾਉ ਤਾਂ ਜੋ ਠੀਕ ਕੀਤਾ ਜਾ ਸਕੇ। ਅਸਾਨੂੰ ਇਸ ਗਲ ਵਿਚ ਅਗਾਹਾਂ ਵਧਣਾ ਚਾਹੀਦਾ ਹੈ। ਮੈਂ ਤਾਂ ਇਹ ਆਖਾਂਗਾ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਇਲਜ਼ਾਮ ਨਾ ਲਗਾਉ, ਸਗੋਂ ਸਰਕਾਰ ਨਾਲ ਰਲ ਮਿਲ ਕੇ ਜਿਥੇ ਕਿਤੇ ਵੀ ਕੋਈ ਮਾੜੀ ਗਲ ਵੇਖਦੇ ਹੋ ਦਸੋ, ਤਾਂ ਜੋ ਉਸ ਨੂੰ ਠੀਕ ਕੀਤਾ ਜਾ ਸਕੇ। ਜੇਕਰ ਤੁਸੀਂ ਮਨੋਂ ਹੀ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਬਿਮਾਰੀ ਨੂੰ ਦੇਸ਼ ਵਿਚੋਂ ਕਢਣਾ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਆਉ ਤੇ ਰਲ ਮਿਲ ਕੇ ਇਨ੍ਹਾਂ ਗਲਾਂ ਵਿਚ ਸਰਕਾਰ ਨੂੰ ਸਹਿਯੋਗ ਦਿਉ। ਇਸੇ ਤਰ੍ਹਾਂ ਹੀ ਅਸੀਂ ਦੇਸ਼ ਨੂੰ ਅਤੇ ਆਪਣੇ ਸੂਬੇ ਨੂੰ ਤਰੱਕੀ ਵਲ ਲਿਜਾ ਸਕਦੇ ਹਾਂ। ਪਰ ਕਿਸੇ ਦੀ ਨਿੰਦਾ ਕਰਨ ਦੀ ਬਿਮਾਰੀ ਅਜੇ ਨਹੀਂ ਹਟਦੀ ਤੁਹਾਡੇ ਵਿਚੋਂ।

ਫਿਰ ਕਿਹਾ ਗਿਆ ਕਿ ਇਕ ਥਾਨੇਦਾਰ ਦੀ ਗਲਤੀ ਸੀ। ਇਥੇ ਹੁਣ **individual** ਨੂੰ **deal** ਕਰਨਾ ਮੁਸ਼ਕਲ ਹੋ ਜਾਂਦਾ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਗਲ ਆਹਿਸਤਾ ਆਹਿਸਤਾ ਸਾਡੇ ਨੋਟਿਸ ਵਿਚ ਆਉਂਦੀ ਹੈ ਤੇ ਹਰ ਚੀਜ਼ ਦਾ ਪਤਾ ਨਹੀਂ ਹੁੰਦਾ। ਅਜ ਪੰਜ ਮਹੀਨੇ ਬਾਅਦ ਆਕੇ ਦਸਣਾ ਤੇ ਇਹ ਸੋਚਦੇ ਰਹਿਣਾ ਕਿ ਫਲਾਣੀ ਗਲਤੀ ਹੈ ਵੇਖੀ ਹੈ ਤੇ ਜਦੋਂ ਅਸੈਂਬਲੀ ਜੁੜੇਗੀ ਫਿਰ ਦਸਾਂ ਗਾ, ਇਹ ਤਰੀਕਾ ਠੀਕ ਨਹੀਂ। ਤੁਸੀਂ ਸਾਰੇ ਪੜ੍ਹੇ ਲਿਖੇ ਹੋ, ਇਸ ਲਈ ਤੁਸੀਂ ਤਾਂ ਉਸ ਵੇਲੇ ਲਿਖ ਕੇ ਭੇਜ ਸਕਦੇ ਹੋ ਜੇਕਰ ਲਿਖ ਕੇ ਭੇਜ ਦਿਉ ਤਾਂ ਮੈਂ ਇਸ ਹਾਉਮ ਵਿਚ ਦਸ ਵੀ ਸਕਦਾ ਹਾਂ ਕਿ ਤੁਸੀਂ ਕਿਹੜੀ ਚੀਜ਼ ਲਿਖਕੇ ਭੇਜੀ ਸੀ ਤੇ ਕੀ **action** ਲਿਆ ਗਿਆ ਹੈ। (ਵਿਘਨ)

ਫਿਰ ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਸਾਰੀ ਸਰਕਾਰ ਚੰਗੀ ਨਹੀਂ ਅਤੇ ਕਾਰਨ ਇਹ ਦਸਣਾ ਕਿ ਦੋ ਟੀਚਰ ਨਹੀਂ ਬਦਲੇ। ਦਸੋ ਇਹ ਵੀ ਕੋਈ ਕਾਰਨ ਹੈ ਸਾਰੀ ਸਰਕਾਰ ਦੇ ਬਾਰੇ ਵਿਚ ਇਸ ਤਰ੍ਹਾਂ ਕਹਿਣ ਲਈ?

ਚੌਧਰੀ ਦੇਵੀ ਲਾਲ : ਤੇ ਫਿਰ ਡੀ. ਸੀ ਨੂੰ ਵੋਟਾਂ ਲਈ ਬਦਲਿਆ ਹੈ।

ਮੁਖ ਮੰਤਰੀ : ਨਹੀਂ, ਇਹ ਗਲ ਨਹੀਂ; ਉਸ ਨੂੰ ਤਾਂ ਪਹਿਲਾਂ ਹੀ ਆਰਡਰ ਸਨ ਤਬਦੀਲੀ ਦੇ। ਰਾਓ ਬੀਰਿੰਦਰ ਸਿੰਘ ਤੋਂ ਪਹਿਲਾਂ ਦੀ ਗਲ ਹੈ ਅਤੇ ਇਸ ਦਾ ਕਾਰਨ ਇਹ ਨਹੀਂ ਸੀ ਜੋ ਤੁਸੀਂ ਸਮਝਦੇ ਹੋ। ਜਿਹੜਾ ਐਸ, ਡੀ, ਐਮ. ਫਿਰੋਜ਼ਪੁਰ ਝਿਰਕਾ ਵਿਚ ਸੀ ਉਹ **anti-Muslim** ਸੀ ਤੇ ਫਿਰ ਪਲਵਲ ਵਾਲੇ ਦੇ ਖਿਲਾਫ ਰਿਸ਼ਵਤ ਦਾ ਇਲਜ਼ਾਮ ਸੀ। ਇਲਜ਼ਾਮ ਦੀ ਤਫਤੀਸ਼ ਕਰਵਾਈ ਗਈ ਅਤੇ ਪਤਾ ਲਗਾ ਕਿ ਐਸ. ਡੀ. ਐਮ. ਦੇ **communal** ਵਿਚਾਰ ਹਨ। ਜਦੋਂ ਮੈਂ ਗੁੜਗਾਉਂ ਗਿਆ ਤੇ ਲੋਕਾਂ ਨੇ ਦਸਿਆ ਤਾਂ ਮੈਂ ਇਕੋ ਗਲ ਡੀ. ਸੀ. ਕੋਲੋਂ ਪੁਛੀ ਕਿ ਜੇਕਰ ਤੂੰ ਆਪ ਵੀ ਅਜਿਹੀਆਂ ਗਲਾਂ ਸੁਣੀਆਂ ਨੇ ਤਾਂ ਆਪ ਕਿਉਂ ਨਹੀਂ ਇਸ ਕੇਸ ਵਿਚ **investigation** ਕੀਤੀ। ਇਹ ਤਾਂ ਰਬ ਸਬਬੀ ਸੀ ਕਿ ਮੈਂ ਗੁੜਗਾਵਾਂ ਗਿਆ ਤਾਂ ਪਤਾ ਲਗਾ। ਫਿਰ ਦੂਜੇ ਪਾਸੇ ਇਹ ਵੀ ਪਤਾ ਹੈ ਕਿ ਉਹ ਆਦਮੀ ਇਮਾਨਦਾਰ ਹੈ ਅਤੇ ਜ਼ਰਾ **lenient** ਹੈ। ਇਸ ਦਾ ਇਕੋ ਇਲਾਜ ਸੀ ਕਿ ਉਥੇ ਇਕ **strong** ਆਦਮੀ ਚਾਹੀਦਾ ਹੈ। ਇਸ ਦਾ ਹੋਰ ਕੋਈ ਇਲਾਜ ਨਹੀਂ ਸੀ

ਚੌਧਰੀ ਦੇਵੀ ਲਾਲ : ਤੇ ਬਾਕੀਆਂ ਦਾ ਵੀ ਇਲਾਜ ਕਰ ਦਿਉ ।

ਮੁੱਖ ਮੰਤਰੀ : ਤੈਨੂੰ ਵੀ ਚੌਧਰੀ ਅੰਮ੍ਰਿਤਸਰ ਲੈ ਚਲਾਂਗੇ। (ਹਾਸ) (ਵਿਘਨ) ਇਹ ਤਾਂ ਇਕ coincidence ਹੋ ਸਕਦਾ ਹੈ ਕਿ ਉਸ ਦੀ ਤਬਦੀਲੀ ਕੀਤੀ ਗਈ। (ਵਿਘਨ)
I would request the Honourable Speaker to see that there are no interruptions.

Mr. Speaker : No interruptions please. I would also expect the Leader of the Opposition to help me in maintaining order in the House.

ਮੁੱਖ ਮੰਤਰੀ : ਚਿਠੀਆਂ ਬਾਰੇ ਜ਼ਿਕਰ ਕੀਤਾ ਗਿਆ। ਮੈਂ ਤਾਂ ਕਿਹਾ ਹੈ ਕਿ ਮੈਂਨੂੰ ਚਿਠੀ ਪਾ ਦਿਤਾ ਕਰੋ, ਤਾਂ ਜੋ ਪਤਾ ਕਰ ਲਿਆ ਜਾਵੇ ਅਤੇ ਜਵਾਬ ਤਿਆਰ ਕਰ ਸਕੀਏ। ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਚਿਠੀ ਪਾਈ ਹੈ, ਪਰ ਜੇਕਰ ਕਿਸੇ ਦੋਸਤ ਨੂੰ ਹੀ ਪਾ ਦਿਤੀ ਹੋਵੇ ਤੇ ਨਾਂ ਪਰਤਾਪ ਸਿੰਘ ਦਾ ਲੈ ਲਿਆ ਜਾਵੇ ਤਾਂ ਕੀ ਕਰਾਂ। (ਵਿਘਨ)

ਸ਼੍ਰੀ ਕਲਰਾਮਜੀ ਰਾਜ ਟੰਡਨ : Registered Acknowledgement Due ਮੇਰੀ ਥੀ ਆਰ ਚੀਫ ਸਿਨਿਸਟਰ ਸਾਹਿਬ ridicule ਕਰ ਰਹੇ ਹੈ ਕਿ "ਫੋਸਟ ਨੂ ਪਾਏ ਹੋਕੇਗੀ।"

Mr. Speaker : He says that he has not received it. You should have sent it as 'Registered Acknowledgement Due'.

ਮੁੱਖ ਮੰਤਰੀ : ਜਿਹੜੀਆਂ ਚਿਠੀਆਂ ਐਮ. ਐਲ. ਏਜ਼. ਵਲੋਂ ਆਉਂਦੀਆਂ ਹਨ ਉਹ ਮੇਰੀ ਨਿਗਾਹ ਵਿਚ ਜ਼ਰੂਰ ਆਉਂਦੀਆਂ ਹਨ ਅਤੇ ਮੇਰੀ ਹਦਾਇਤ ਹੈ ਕਿ ਇਹ ਚਿਠੀਆਂ ਮੇਰੇ ਪਾਸ ਆਉਣ। ਸੋ ਉਹ ਤਾਂ automatically ਮੇਰੇ ਪਾਸ ਆਂਦੀਆਂ ਹਨ and I read those ਜਿੰਨੀਆਂ ਚਿਠੀਆਂ unregistered ਹੁੰਦੀਆਂ ਹਨ ਉਹ ਤਾਂ ਸਿਧੀਆਂ ਹੀ ਮੇਰੇ ਪਾਸ ਆਉਂਦੀਆਂ ਹਨ ਤੇ ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਜ਼ਰੂਰ ਪੜ੍ਹਦਾ ਹਾਂ। ਤੇ ਫਿਰ ਜਿਹੜੀਆਂ ਰਜਿਸਟਰੀ ਹੋਕੇ ਆਉਂਦੀਆਂ ਹਨ ਉਹ ਦਫਤਰ ਵਿਚ ਚਲੀਆਂ ਜਾਂਦੀਆਂ ਹਨ ਕਿਉਂਕਿ ਮੈਂ ਹਰ ਵੇਲੇ ਇਥੇ ਨਹੀਂ ਹੁੰਦਾ ਤੇ ਮੈਂ ਇਹ ਵੀ ਆਖਿਆ ਹੋਇਆ ਹੈ ਕਿ ਮੈਂਨੂੰ ਇਹ ਵਿਖਾਲ ਦਿਆ ਕਰੋ। ਇਸ ਲਈ ਕੋਈ ਅਜਿਹੀ ਚਿਠੀ ਨਹੀਂ ਹੁੰਦੀ ਕਿ ਜੋ ਮੇਰੀ ਨਜ਼ਰ ਵਿਚ ਨਾ ਆਵੇ। ਮੇਰੇ ਆਪਣੇ ਪਿੰਡ ਵਾਲੇ ਤਾਂ ਪਹਿਲਾਂ ਹੀ ਜਾਣਦੇ ਹਨ ਕਿ ਪਰਤਾਪ ਸਿੰਘ ਨੂੰ ਚਿਠੀ ਪਾਣੀ ਹੋਵੇ ਤਾਂ ਰਜਿਸਟਰੀ ਨਾ ਪਾਇਆ ਕਰਨ।

Mr. Speaker : I am sorry to say that the Opposition is not showing sportsman-like spirit which is expected of it.

ਮੁੱਖ ਮੰਤਰੀ : ਕਈ ਵਾਰ ਇਹ ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਕਿ ਫਾਈਲਾਂ ਠੀਕ ਵੰਗ ਨਾਲ deal ਨਹੀਂ ਕੀਤੀਆਂ ਜਾਂਦੀਆਂ ਅਤੇ ਉਨ੍ਹਾਂ ਤੇ ਕੁਝ ਲਿਖਿਆ ਨਹੀਂ ਜਾਂਦਾ ਜਦੋਂ ਤਕ ਉਪਰੋਂ ਕੋਈ order ਨਾ ਹੋ ਜਾਵੇ ਅਤੇ ਬੜੀ ਦੇਰ ਤੱਕ ਉਹ ਉਥੇ ਹੀ ਮੇਜ਼ਾਂ ਤੇ ਪਈਆਂ ਸੜਦੀਆਂ ਰਹਿੰਦੀਆਂ ਹਨ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਜਿਤਨੀ ਜਲਦੀ ਵਿਚ ਮੈਂ dispose of ਕਰਦਾ ਹਾਂ ਸ਼ਾਇਦ ਹੀ ਕੋਈ ਹੋਰ ਕਰਦਾ ਹੋਵੇ। ਇਹ ਤਾਂ ਸਾਰਿਆਂ ਨੂੰ ਪਤਾ ਲੱਗ ਹੀ ਜਾਂਦਾ ਹੈ ਕਿ ਮੈਂ ਕੁਝ ਕਰਦਾ ਹਾਂ ਜਾਂ ਨਹੀਂ।

ਇਸ ਹਾਊਸ ਵਿਚ water drainage ਬਾਰੇ ਵੀ ਕੁਝ ਗਲਾਂ ਕੀਤੀਆਂ ਗਈਆਂ ਕਿ ਬੜੀ slow progress ਵਿਖਾਈ ਜਾ ਰਹੀ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ drainage ਦਾ ਕੰਮ ਕੋਈ ਖੇਲ ਨਹੀਂ ਜੋ ਇਕ ਦਿਨ ਵਿਚ ਹੋ ਸਕਦੀ ਹੈ। ਜਿਤਨਾ ਪੈਸਾ ਇਸ ਕੰਮ ਦਾ ਮਿਲਦਾ ਹੈ ਉਤਨਾ ਲਾ ਦਿੰਦੇ ਹਨ। ਪਹਿਲਾਂ ਜਿਤਨਾ ਪੈਸਾ ਮਿਲਿਆ ਉਸ ਨਾਲ ਸਿਰਫ 2 cusecs ਪਾਣੀ ਖਿਚਦੇ ਹਾਂ। ਦੋ cusecs ਦੀਆਂ ਨਾਲਾਂ ਕਿਤਨਾਂ ਕ ਪਾਣੀ ਖਿਚ ਸਕਦੀਆਂ ਹਨ? ਚਾਹੀਦਾ ਤਾਂ ਇਹ ਸੀ ਕਿ ਇੱਕਲੀ ਹੀ ਨਾਲ 12—14 cusecs ਤੱਕ ਪਾਣੀ ਖਿਚੇ, ਪਰ ਇਹ ਤਦ ਹੀ ਹੋ ਸਕਦਾ ਹੈ ਜੇ ਪੈਸੇ ਮਿਲਦੇ ਰਹਿਣ। ਪਰ

ਇਥੇ ਆਪਦੇ ਕਹਿਣ ਤੇ ਜਾਂ ਹੋਰ ਰੋਲਾ ਪਾਉਣ ਤੇ ਤਾਂ ਇਹ ਹੱਲ ਨਹੀਂ ਹੁੰਦੀ। ਅਸੀਂ ਚਾਹੁੰਦੇ ਹਾਂ ਕਿ ਇਸ ਨੂੰ **Top priority** ਦਿੱਤੀ ਜਾਵੇ ਸਾਰੀ **scheme** ਨੂੰ ਕਾਮਯਾਬ ਕਰਨ ਵਾਸਤੇ ਕੋਈ 9 ਕਰੋੜ ਰੁਪਿਆ ਚਾਹੀਦਾ ਹੈ ਅਤੇ ਇਸ ਦਾ ਕੰਮ ਕੋਈ 2½ ਸਾਲ ਦੇ ਵਿਚ ਮੁਕ ਸਕਦਾ ਹੈ। ਜੇ ਬਹੁਤ ਨਹੀਂ ਤਾਂ ਇਸ ਦੇ ਲਈ ਕੋਈ **at least 20** ਕਰੋੜ ਤਾਂ ਚਾਹੀਦਾ ਹੀ ਹੈ। ਅਜੇ ਬਜਟ ਆਉਣਾ ਹੈ, ਪਤਾ ਨਹੀਂ ਡਾਕਟਰ ਗੋਪੀ ਚੰਦ ਇਸ ਦੇ ਲਈ ਕਿਤਨਾ ਕੁ ਹੋਰ ਪੈਸਾ ਦੇਣ। 8.10 ਕਰੋੜ ਤਾਂ ਕੋਈ ਕਾਫੀ ਨਹੀਂ। ਇਥੇ ਮੇਰੇ ਭਰਾਵਾਂ ਨੇ ਬੋਲਦੇ ਹੋਏ ਕਿਹਾ ਇਸ ਵੇਲੇ ਘਟੋ ਘਟ ਡੇਢ ਅਰਬ ਰੁਪਿਆ ਦੀਆਂ ਫਸਲਾਂ ਦਾ ਨੁਕਸਾਨ ਹੋਇਆ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਜੇ ਇਤਨਾ ਤਾਂ ਨਹੀਂ ਹਾਂ 2 ਕਰੋੜ 33 ਲੱਖ ਦਾ ਨੁਕਸਾਨ ਹੋ ਗਿਆ ਹੈ।

ਬਾਬੂ ਬਚਨ ਸਿੰਘ : ਜਿਹੜੇ 1955 ਤੋਂ ਬਾਅਦ ਦੇ ਹੜ ਆਏ ਹਨ.....

Mr. Speaker: No interruptions, please.

ਮੁੱਖ ਮੰਤਰੀ: ਇਥੇ ਇਕ ਤਕਲੀਫ ਨਹੀਂ ਜੇ ਰਕਮ ਮਨਜ਼ੂਰ ਹੋਕੇ ਆਉਂਦੀ ਹੈ ਤਾਂ ਉਸ ਦੇ ਵੰਡਣ ਵਿਚ ਬੜੀ ਹੀ ਤਕਲੀਫ ਹੁੰਦੀ ਹੈ। ਜੇ ਕਿਸੇ ਨੂੰ ਪੰਜ ਹਜ਼ਾਰ ਰੁਪਿਆ ਦੇਣਾ ਹੋਵੇ ਤਾਂ ਸਾਰੇ ਕਹਿੰਦੇ ਹਨ ਕਿ ਸਾਡੇ ਜ਼ਿਲ੍ਹੇ ਨੂੰ ਵੀ ਦਿਤਾ ਜਾਵੇ। ਉਹ ਇਤਰਾਜ਼ ਕਰਦੇ ਹਨ ਕਿ ਕੀ ਸਾਡਾ ਇਸ ਦੇ ਵਿਚ ਹੱਕ ਨਹੀਂ ਆਖਿਰ **democracy** ਤਾਂ ਚਲਾਉਣੀ ਹੀ ਹੈ, ਕਿਸ ਕਿਸ ਨੂੰ ਖੁਸ਼ ਕੀਤਾ ਜਾਵੇ। ਤਹਾਡੇ ਵਰਗੇ ਵੀ ਤਾਂ ਇਹੋ ਕਹਿੰਦੇ ਹਨ ਕਿ ਅਸੀਂ ਵੀ ਤਾਂ **elected** ਹਾਂ, ਸਾਡਾ ਵੀ ਤਾਂ ਹਕ ਬਣਦਾ ਹੈ, ਸਾਡੀ ਵੀ ਮੰਨੋ। ਮੈਂ ਆਪ ਨੂੰ ਇਹੋ ਕਹਾਂਗਾ ਕਿ ਤੁਸੀਂ ਇਨ੍ਹਾਂ ਝਗੜਿਆਂ ਵਿਚ ਨਾ ਪਵੋ, ਤੁਸੀਂ ਹਣ ਇਥੇ ਬਹਿ ਕੇ ਬਜਟ **discuss** ਕਰੋ, ਇਹ ਹੜ ਕੋਈ ਇਕ ਥਾਂ ਨਹੀਂ ਨੁਕਸਾਨ ਕਰ ਰਹੇ। ਬਲਕਿ ਸਾਰੇ ਪੰਜਾਬ ਵਿਚ ਨੁਕਸਾਨ ਕਰ ਰਹੇ ਹਨ। ਤੁਸੀਂ ਐਸੇ ਢੰਗ ਦਸੋ ਜਿਨ੍ਹਾਂ ਰਾਹੀਂ 39 ਕਰੋੜ ਰੁਪਏ ਦੀ ਬੱਚਤ ਹੋਵੇ ਜਿਹੜਾ ਮੈਂ ਹੜਾਂ ਦੀ ਰੋਕ ਥਾਮ ਵਾਸਤੇ ਮਨਜ਼ੂਰ ਕਰ ਦਿਆਂ, ਤਾਂ ਜੋ ਅਗੋਂ ਲਈ ਇਹ ਤਕਲੀਫ ਹਮੇਸ਼ਾਂ ਵਾਸਤੇ ਦੂਰ ਹੋ ਜਾਵੇ। ਲੇਕਿਨ ਇਹਦੇ ਲਈ ਤਾਂ ਹੀ ਕਝ ਹੋ ਸਕਦਾ ਹੈ ਜੇ ਤੁਸੀਂ ਆਪ ਅਮਲੀ ਸ਼ਕਲ ਦੇਣ ਲਈ ਤਿਆਰ ਹੋਵੋ। ਪਰ ਜੇ ਕੋਈ ਗਲ ਤੁਸੀਂ ਇਥੇ ਇਸ ਲਈ ਬਹਿਸ ਵਿਚ ਲਿਆਉਣੀ ਹੈ ਕਿ ਜਿਸ ਦੇ ਨਾਲ ਕਿਸੇ ਭਰਾ ਦਾ ਕੋਠਾ ਬੈਠੇ ਜਾਂ ਬੋਲਣਾ ਇਸ ਮਤਲਬ ਲਈ ਹੈ ਕਿ ਸਰਕਾਰ ਨੂੰ **blame** ਕਰਨਾ ਹੈ ਤਾਂ ਫੇਰ ਕੋਈ ਫਾਇਦਾ ਨਹੀਂ। **I assure you that democracy** ਕਿਸੇ ਇਕ ਪਾਰਟੀ ਦੀ ਨਹੀਂ ਹੋਇਆ ਕਰਦੀ, ਤਹਾਨੂੰ ਪਹਿਲਾਂ ਇਸਦਾ ਕੋਈ ਨਾ ਕੋਈ ਹਲ ਲਭਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਕਿਵੇਂ ਸਾਰੇ ਇੱਕਠੇ ਹੋਕੇ ਕੰਮ ਕਰੀਏ।

ਬਾਬੂ ਬਚਨ ਸਿੰਘ: ਪਰ ਜੇ ਕੋਈ ਇੱਕਠਾ ਰਹਿਣ ਨੂੰ ਤਿਆਰ ਨਾਂ ਹੋਵੇ ਤਾਂ ਉਸ ਦਾ ਕੀ ਇਲਾਜ ?

ਮੁੱਖ ਮੰਤਰੀ: ਫੇਰ ਤਾਂ ਉਹੀ ਗਲ ਹੋਈ ਕਿ ਜਦੋਂ ਕੋਈ ਘੋਲ ਘੁਲਦਾ ਹੈ ਤਾਂ ਜਿਹੜਾ ਪਹਿਲਾਂ ਦਾਉ ਲਾ ਜਾਂਦਾ ਹੈ ਉਹੀ ਕਾਮਯਾਬ ਹੁੰਦਾ ਹੈ। (ਤਾੜੀਆਂ) ਤੁਸੀਂ ਇਸ ਨੂੰ ਅਮਲੀ ਸ਼ਕਲ ਦੇਣ ਵਾਸਤੇ ਪਹਿਲਾਂ ਖੁਦ ਨੂੰ ਤਿਆਰ ਕਰੋ। ਜਿਤਨੀਆਂ ਗਲਾਂ ਕਰੋ ਉਨ੍ਹਾਂ ਦੇ ਇਕ ਇਕ ਲਈ ਤੁਸੀਂ ਖੁਦ ਨੂੰ ਤਿਆਰ ਕਰੋ ਤਾਕਿ ਹਰ ਇਕ ਨੂੰ ਪਹਿਲਾਂ ਇਹ ਪਤਾ ਲਗੇ ਕਿ ਕਿਸ ਕਿਸ ਦੀ ਕਿਥੇ ਕਿਥੇ ਕਮਜ਼ੋਰੀ ਹੈ। ਏਥੇ ਕੁਝ **members** ਨੇ ਕਿਹਾ ਕਿ **emergency** ਦੇ ਕੰਮ ਲਈ ਅਸੀਂ ਕੁਝ ਤਿਆਰੀਆਂ ਕਰ ਰਹੇ-ਹਾਂ। ਮੈਨੂੰ ਖਸ਼ੀ ਹੈ ਕਿ ਇਸ ਸਿਖਿਆ ਲਈ ਕਾਲਜਾਂ ਵਿਚ ਸਕੂਲਾਂ ਵਿਚ ਤਿਆਰੀਆਂ ਤੋਂ ਇਲਾਵਾ ਲੋਕ ਸਹਾਇਕਸੈਨਾ ਵਿਚ ਵੀ **supposed number** ਤੋਂ ਵਧ ਤਾਦਾਦ ਵਿਚ ਲੋਕ ਆ ਰਹੇ ਹਨ। ਲੜਾਈ ਜੇ ਲੱਗੀ ਰਹੇ ਤਾਂ ਤੇ ਇਹ ਸਾਰੀ ਚੀਜ਼ ਠੀਕ ਹੀ ਰਹੇਗੀ ਪਰ ਜੇ ਹਾਲਾਤ ਹੋਰ ਹੋਣ ਤਾਂ ਇਸ ਵਿਚਾਰ ਕਰਨ ਦੀ ਲੋੜ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਸਾਰੀਆਂ ਐਸੀਆਂ ਗਲਾਂ ਹਨ ਜਿਨ੍ਹਾਂ ਤੇ ਕਦਮ ਕਦਮ ਤੇ ਸੋਚਣ ਦੀ ਲੋੜ ਹੈ। ਜੇ ਪੰਜਾਬ ਸਰਕਾਰ ਸਹੀ ਮਾਨਿਆਂ ਵਿਚ ਲੋਕਰਾਜ ਬਣਾਉਣਾ ਚਾਹੇ ਤਾਂ ਇਸ

[ਮੁੱਖ ਮੰਤ੍ਰੀ]

ਦੇ ਬਣਾਇਆ ਨਹੀਂ ਬਣਨਾ। ਲੋੜ ਸੀ ਰੂਲਜ਼ ਬਣਾਉਣ ਦੀ, Constitution ਬਣਾਉਣ ਦੀ ਜਿਹੜਾ ਕਿ ਬਣਾ ਦਿਤਾ, ਪਰ ਉਨ੍ਹਾਂ ਤੇ ਅਮਲ ਤਾਂ ਸਾਰਿਆਂ ਨੇ ਕਰਨਾ ਹੈ। ਜੇ ਕੋਈ ਸ਼ਕਾਇਤ ਕਰਨੀ ਹੋਵੇ ਤਾਂ ਇਹ ਵੀ ਇਕ ਦੂਸਰਾ ਢੰਗ ਹੈ ਕਿ ਮੈਂ ਆਪ ਨਾ ਬੋਲਿਆ ਕਰਾਂਗਾ, ਕਿਸੇ ਹੋਰ ਤੋਂ ਬੋਲਾ ਦਿਆ ਕਰਾਂਗਾ ਇਹ ਕਿਸੇ ਗਲਤੀ ਨੂੰ ਦੂਰ ਕਰਨ ਦਾ ਕੋਈ ਹੱਲ ਨਹੀਂ। ਇਸ ਤਰ੍ਹਾਂ ਮੈਂ ਜੇ ਸਾਰੀਆਂ ਗੱਲਾਂ ਦਾ detailed ਜਵਾਬ ਦਿਆਂ ਤਾਂ ਇਸ ਦੇ ਲਈ ਕਾਫੀ ਵਕਤ ਚਾਹੀਦਾ ਹੈ। ਇਸ ਲਈ ਇਸ point ਤੇ ਮੈਂ ਹੋਰ ਜ਼ਿਆਦਾ repetition ਨਹੀਂ ਕਰਾਂਗਾ, ਇਸ ਬਾਰੇ ਮੈਂ ਬਜਟ ਤੇ ਹੀ ਕਹਾਂਗਾ। ਪਰ ਜਿਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਤੁਸੀਂ ਗੱਲਾਂ ਕਰਦੇ ਹੋ ਇਨ੍ਹਾਂ ਦਾ ਕੋਈ ਫਾਇਦਾ ਨਹੀਂ। ਮੈਨੂੰ ਜਿਸ ਤਰ੍ਹਾਂ ਦਾ ਪਤਾ ਲਗਦਾ ਹੈ ਮੈਂ ਕਰਦਾ ਜਾਂਦਾ ਹਾਂ। ਪੜ੍ਹਾਈ ਦੇ ਸਿਲਸਿਲੇ ਵਿਚ ਸਕੂਲਾਂ ਵਿਚ ਜੋ ਗਲਤੀਆਂ ਦਾ ਮੈਨੂੰ ਪਤਾ ਲੱਗਿਆ ਉਹ ਮੈਂ ਠੀਕ ਕਰਦਾ ਰਿਹਾ ਹਾਂ। ਫਿਰ ਸਵਾਲ ਪੈਦਾ ਹੁੰਦਾ ਹੈ ਟੀਚਰਾਂ ਦੀ ਗਿਣਤੀ ਵੱਧ ਕਰਨ ਦਾ ਇਸ ਬਾਰੇ ਮੈਂ ਦਸ ਦਿਆਂ ਕਿ ਅਸਲ ਸਵਾਲ ਤਾਂ ਪੜ੍ਹਾਈ ਦਾ ਹੈ। ਜਿਥੇ ਪਹਿਲਾਂ ਬੜੀ ਮੁਸ਼ਕਲ ਨਾਲ ਹਫਤੇ ਵਿਚ 23 ਘੰਟੇ ਹੋਦੀ ਸੀ ਉਥੇ ਹੁਣ ਉਸ ਨੂੰ ਖਿਚ ਖਿਚ ਕੇ 36—38 ਘੰਟੇ ਤੱਕ ਮੈਂ ਲੈ ਆਇਆ ਹਾਂ। ਅੱਜ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਖਿਚ ਖਚਾ ਕੇ ਕੁਝ ਨਾ ਕੁਝ ਤਾਂ ਇਸ ਪਾਸੇ ਕੀਤਾ ਹੈ। ਸਕੂਲਾਂ ਵਿਚ ਟੈਕਨੀਕਲ ਵਿਦਿਆ ਦਿੱਤੀ ਜਾਣੀ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤੀ ਹੈ, ਤਾਂ ਜੋ ਜਿਹੜਾ ਬੱਚਾ ਏਥੋਂ ਜਾਵੇ ਉਹ ਕੁਝ ਕਾਰੋਬਾਰ ਕਰਨ ਕਾਬਲ ਹੋਵੇ।

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿਲ : ਤੁਸੀਂ ਇਹ ਵੀ ਤਾਂ ਦੇਖੋ ਕਿ ਕਿਤਨੇ ਟੀਚਰ ਸ਼ਰਾਬ ਪੀਕੇ ਆਉਂਦੇ ਹਨ।

ਮੁੱਖ ਮੰਤ੍ਰੀ : ਸਕੂਲ ਦੀ ਗੱਲ ਤਾਂ ਕੀ, ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਜਿਹੜਾ ਟੀਚਰ ਪ੍ਰਾਈਵੇਟ ਜਗ੍ਹਾ ਵੀ ਸ਼ਰਾਬ ਪੀਂਦਾ ਵੇਖਿਆ ਗਿਆ ਮੈਂ ਉਸ ਨੂੰ ਨੋਟਿਸ ਦੇ ਦਿਆਂਗਾ ਕਿ ਕਿਉਂ ਨਾ ਉਸ ਨੂੰ ਨੌਕਰੀ ਤੋਂ ਖਾਰਜ ਕੀਤਾ ਜਾਵੇ। ਬਾਬੂ ਬਚਨ ਸਿੰਘ ਨੇ ਇਹ ਸਵਾਲ ਏਥੇ ਚੁਕਿਆ ਸੀ ਕਿ ਕਿਉਂ ਨਾ emergency ਵਿਚ ਸ਼ਰਾਬ ਦੀ ਬੰਦੀ ਹੋਵੇ, ਨਾਲੇ ਆਮਦਨ ਦਾ ਵੀ ਖਿਆਲ ਕੀਤਾ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਸ਼ਰਾਬ ਬੰਦ ਕਰਨ ਦੀ ਇਕ ਅਹਿਮੀਅਤ ਹੈ, ਹੋਰ ਕੋਈ ਗੱਲ ਦਾ ਖਿਆਲ ਨਹੀਂ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਕੋਈ ਚੀਜ਼ ਨਹੀਂ ਛੱਡ ਰਹੇ ਜਿਸਨੂੰ ਦਰੁਸਤ ਨਾ ਕਰ ਰਹੇ ਹੋਈਏ। ਇਹ ਤਾਂ ਜ਼ਰਾ emergency ਨੇ ਢਿੱਲ ਪਾ ਦਿਤੀ..... (Interruptions by S. Lachhman Singh Gill) ਇਹੋ ਤਾਂ ਖੂਬੀ ਹੈ। ਵੇਖ ਲਉ ਕਿਤਨਾ ਫਰਕ ਪਾ ਦਿਤਾ ਹੈ। ਜੇਕਰ emergency ਨਾ ਆਉਂਦੀ ਤਾਂ ਵੇਖਦੇ ਕਿਸ ਤਰ੍ਹਾਂ ਮੈਂ ਭਾਜੜ ਪਾਉਂਦਾ ਅਤੇ ਤਾਲੀਮ ਦਾ ਵੱਡੇ ਤੋਂ ਵੱਡਾ ਅਫਸਰ ਇਕ ਇਕ ਸਕੂਲ ਜਾਕੇ visit ਕਰਦਾ। ਇਨ੍ਹਾਂ ਹਾਲਾਤ ਵਿਚ ਜੀਪਾਂ ਛੱਡ ਦੇਣੀਆਂ ਪਈਆਂ ਅਤੇ staff ਵੀ ਮੈਂ ਘਟਾ ਰਿਹਾ ਹਾਂ। ਤੁਸੀਂ ਮੰਨੋ ਜਾਂ ਨਾ ਮੰਨੋ, ਭਾਵੇਂ ਪਰਤਾਪ ਸਿੰਘ ਨੂੰ ਨਿੰਦਦੇ ਫਿਰੋ, ਪਤਾ ਨਹੀਂ ਨਿੰਦਣ ਵਿਚ ਕੀ ਮਿਲਦਾ ਹੈ, ਪਰ ਤੁਸੀਂ ਇਸ ਗੱਲ ਤੋਂ ਇਨਕਾਰ ਨਹੀਂ ਕਰ ਸਕਦੇ ਕਿ ਸਾਰੇ ਹਿੰਦਸਤਾਨ ਵਿਚ ਅੱਜ ਪੰਜਾਬ administrative ਤੌਰ ਤੇ good, ਕੰਮ ਕਰਨ ਵਿਚ good ਭਰਤੀ ਲਈ good ਅਤੇ war effort ਲਈ good ਹੈ। ਇਹ ਸਾਰਾ good ਸਾਰੇ ਪੰਜਾਬ ਨੂੰ ਜਾਂਦਾ ਹੈ, ਇਕੱਲੇ ਪਰਤਾਪ ਸਿੰਘ ਨੂੰ ਨਹੀਂ ਜਾਂਦਾ। ਪਰਤਾਪ ਸਿੰਘ ਕਲ ਚਲਾ ਜਾਊ, ਭਲਕੇ ਚਲਾ ਜਾਊ, ਸਾਲ ਨੂੰ ਚਲੇ ਜਾਊ, ਦੋ ਸਾਲ ਨੂੰ ਚਲਾ ਜਾਊ, ਪਰ ਪੰਜਾਬ ਨੇ ਹਮੇਸ਼ਾ ਲਈ ਰਹਿਣਾ ਹੈ ਅਤੇ ਇਸਦੇ ਸਿਰ ਜੋ ਸਿਹਰਾ ਵਲਿਆ ਹੈ ਉਹ ਹਮੇਸ਼ਾ ਲਈ ਕਾਇਮ ਰਹਿਣਾ ਹੈ। (cheers) ਇਸ ਲਈ ਪੰਜਾਬ ਦੀ ਨਿੰਦਿਆ ਨਾ ਕਰੋ.....

ਸਰਦਾਰ ਗਰਨਾਮ ਸਿੰਘ : ਜੇਕਰ ਚੰਗੇ ਕੰਮ ਕਰੋ ਗੇ ਤਾਂ ਨਹੀਂ ਜਾਣ ਦਿਆਂਗੇ ਤਹਾਨੂੰ (ਹਾਸਾ)

ਮੁੱਖ ਮੰਤਰੀ: ਇਹ ਸਰੀਰ ਹੈ, ਇਸਦਾ ਕੀ ਪਤਾ। ਡਾਕਟਰ ਬਲਦੇਵ ਪਰਕਾਸ਼ ਨੂੰ ਹੋਰ ਕਛ ਨਹੀਂ ਨਕਤਾਚੀਨੀ ਲਈ ਸੁਝਿਆ ਤਾਂ ਮੇਰੇ vitamins ਹੀ ਨਿੰਦਣੇ ਸ਼ੁਰੂ ਕਰ ਦਿਤੇ ਕਿ ਸਾਰੇ ਖਾਕੇ ਮੁਕਾ ਦਿਤੇ ਹਨ। (ਹਾਸਾ) ਡਾਕਟਰ ਹੋਣ ਦੇ ਨਾਤੇ ਬਜਾਏ ਹਮਦਰਦੀ ਕਰਨ ਦੇ ਨੁਕਤਾ ਚੀਨੀ ਕਰਨ ਲਗ ਪਏ ਕਿ ਸਾਰੇ ਖਾ ਲਏ। ਭਈ ਜੇਕਰ ਖਾ ਲਏ ਤਾਂ ਕੰਮ ਵੀ ਤਾਂ ਮੈਂ ਵਧ ਕਰਦਾ ਹਾਂ। (ਹਾਸਾ) ਤੋਂ ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਜੋ ਸੱਜਣ ਬੜੇ ਗਲਤ ਵੰਗ ਨਾਲ—ਸਪੀਕਰ ਸਾਹਿਬ, ਬੋਲਦੇ ਹਨ ਬੋਲਣ ਦਾ ਤਾਂ ਸ਼ਾਇਦ ਉਨ੍ਹਾਂ ਨੂੰ ਹਕ ਹੋਵੇ ਪਰ ਉਨ੍ਹਾਂ ਨੂੰ check ਕਰੋ ਤਾਕਿ ਹਾਉਸ ਦੀ dignity ਵਧੇ। ਲੋਕ ਸਾਡੀ ਪੰਜਾਬੀਆਂ ਦੀ ਬਹੁਤ ਤਾਰੀਫ ਕਰਦੇ ਹਨ ਪਰ ਇਹ ਜੋ ਸਾਡੇ ਵਿਚ ਭੈੜ ਹੈ ਉਹ ਸਾਨੂੰ ਬਦਨਾਮ ਕਰਦਾ ਹੈ। ਇਸ ਲਈ dignity ਦਾ ਖਿਆਲ ਸਾਨੂੰ ਰਖਣਾ ਚਾਹੀਦਾ ਹੈ। ਤੋਂ ਮੈਂ ਐਨੀ ਗੱਲ ਕਹਿ ਕੇ ਬੈਠ ਜਾਂਦਾ ਹਾਂ ਕਿ ਗਵਰਨਰ ਸਾਹਿਬ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ Address ਤੇ ਦਿਲ ਖੋਲ ਕੇ ਵਧਾਈ ਦਿਉ (Cheers) ।

ਬੀਬੀ ਕੀ ਕਾਲ : On a point of personal explanation, Sir. ਚੀਫ ਮਿਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਕਹਾ ਥਾ ਕਿ public ਨੇ ਜਿਸੇ ignore ਕਿਆ ਹੈ ਤਸੇ ਵਹ ਕੁਝ ਨਹੀਂ ਕਹ ਸਕਤੇ। ਮੈਂ ਨੇ ਤੋ ਕਹਾ ਥਾ ਕਿ public ਨੇ ਤੋ ਤਨ੍ਹੇ ਸਰਹਾਲੀ ਮੈਂ ignore ਕਿਆ ਥਾ ਐਰਿ ਸੁਝੇ ਤੋ public ਨੇ ਬੜੀ ਭਾਰੀ majority ਸੇ ਜਿਤਾ ਕਰ ਭੇਜਾ ਥਾ। 1957 ਮੈਂ ਜਕ ਰਾਕ ਵੀਰੇਂਦਰ ਸਿੰਹ ਕੋ ਐਰਿ ਬਦਲੂ ਰਾਮ ਕੀ ਟਿਕਟ ਨਹੀਂ ਦਿਆ ਗਯਾ ਥਾ ਐਰਿ ਪ੍ਰੋਫੈਸਰ ਚੇਰ ਸਿੰਹ ਪਰ ban ਲਗਾ ਦਿਆ ਗਯਾ ਥਾ ਤਸ ਵਕਤ nominations file ਹੋ ਜਾਨੇ ਕੇ ਬਾਦ ਮੈਂ ਨੇ ਤਨ੍ਹੇ ਨਹੀਂ ਬੁਲਾਯਾ ਥਾ ਲੇਕਿਨ ਫਿਰ ਭੀ ਮੈਂ 28 ਹਜ਼ਾਰ ਵੋਟੋਂ ਸੇ ਜੀਤ ਕਰ ਹਿੰਦੁਸਤਾਨ ਮੈਂ record ਕਾਯਮ ਕਰ ਕੇ ਆਯਾ ਹੂੰ।

Comrade Ram Piara : On a point of Order, Sir. I did not want to interrupt but I have got up to get the ruling from the Chair. My point of Order is that about the separation of Judiciary the hon. Chief Minister has expressed one opinion while the hon. Home Minister has expressed some other views. I want your ruling, Sir, as to which of the views should be accepted by the House as correct.

Mr. Speaker : I have already drawn the attention of the hon. Chief Minister that the view expressed by the hon. Ministers on the floor of the House are not their personal views and he has said that he will discuss this matter with the Home Minister. The House will first take up the amendments to the motion of thanks.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely :—

“but regret that no mention has been made to provide facilities to Gurgaon District by withholding the sanction of Gurgaon Project.”

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely,—

“but regret that no mention has been made that the Gurgaon Project shall not be stopped being the emergency policy of the State to increase the production of foodgrain.”

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely —

“ but regret that no mention has been made—

- (i) to disband the eleven member Advisory Committee of the Chief Minister ;
- (ii) to disband the Punjab Raksha Dal ;
- (iii) to implement the decision of Central Harijan Welfare Advisory Board to give reservation in promotions to the Scheduled Castes Government employees ;
- (iv) to appoint a High Power Commission to enquire movable and immovable property attained by the Ministers and their relatives after 1947 ;
- (v) to check the growing unemployment in the rural areas specially among the landless workers ;
- (vi) to upgrade the Arya Medical School, Ludhiana as a Degree College ;
- (vii) to widen the Ludhiana-Ferozepur Road ;
- (viii) to delete the item of hides and skins (cured and processed) from the Schedule of the Punjab Agricultural Produce Markets Act, 1961 ;
- (ix) to develop the leather industry in the State ;
- (x) to distribute the waste and other government land among the Scheduled Castes and other landless labourers, and
- (xi) to separate judiciary from Executive to impart justice to the people.’

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely :—

“ but regret that no mention has been made —

- (i) to make special development programme for the hilly areas which are far behind the rest of the State in the field of education, industry, transport and communication ;
- (ii) to provide free education facilities to the students of hilly areas up to the Higher Secondary level ;
- (iii) to accelerate the road construction in the hilly areas without effecting any cut on funds due to emergency ;
- (iv) to approach the Union Government to provide reservation in services to the people of the hilly areas ;
- (v) to start air services in the hilly areas in order to afford better and swift transport facilities to the public ;
- (vi) to make the people of the Punjab air minded ;
- (vii) to separate the Judiciary from the Executive ;
- (viii) to approach the Union Government for the abolition of the Regional Committees of the Punjab State in order to effect economy and bring about national, emotional integration ;
- (ix) to approach the Union Government for permitting the Harijans for recruitment in all units of Army, for which they are found fit without any discrimination whatsoever ;

- (x) to bring about a consolidated legislation for the security of tenures in the State ;
- (xi) to exempt the tikka shamilat from the purview of the Punjab Village Common Lands (Regulation) Act, so far as Kangra District is concerned ;
- (xii) to appoint paid welfare workers tehsil-wise in the dominant recruiting areas in order to help the families of our jawans in the redress of their grievance, etc. ;
- (xiii) to remove untouchability in the rural areas ;
- (xiv) to develop the Kangra School of Arts (Painting) by financially helping the Master Painters of that school ;
- (xv) to locate the News Print and Cement Factories in district Kangra as promised in the Governor's Address previously ;
- (xvi) to develop the Rosin Industry in tehsil Hamirpur—the leading Rosin producing area in the State ;
- (xvii) to liberalise the issuing of fire arms licences to the public in view of the present emergency ;
- (xviii) to start fire arms manufacturing factory in the State to meet the fire arms requirement of our State ;
- (xix) to retain the services of the Harijan Patwaris in order to increase their number so as to bring them to the ratio of 50 : 50 with the total Patwar strength ;
- (xx) to upgrade different categoris of schools in the educationally backward area without being affected by the present emergency ;
- (xxi) to upgrade the Primary Health Centre, Hamirpur into a Referral Hospital ;
- (xxii) to develop the herbal weatlth of the hilly areas ;
- (xxiii) to reduce the motor fare in the hilly areas and the passengers tax as well ;
- (xxiv) to develop sports in the hilly areas by constructing play-grounds and stadiums ;
- (xxv) to energise the hilly areas of Kangra at top priority level as the energy comes therefrom ;
- (xxvi) to construct Una-Aghar Mandi Road on top priority level as it enjoys strategic construction ;
- (xxvii) to start regular motor services on—
 - (a) Nangal-Awaba Devi Road via Bhakra Raipur ;
 - (b) Nangal-Patlander Road via Barsar-Hamirpur ;
 - (c) Nangal-Uhal Road via Bhakra-Raipur-Hamirpur ;
- (xxviii) to start a Sainak School in district Kangra ;
- (xxix) to start construction of the Government College, Hamirpur ;
- (xxx) to implement the Lagwalli and Upper-Bomeon areas Water-Supply Scheme in Hamirpur, district Kangra where theres is always acute shortage of drinking water during the summer ;
- (xxxi) to effect economy and avoid waste of money and material in various Government offices.
- (xxxii) to eradicate corruption from the State ;

- (xxxiii) to purge the Vigilance Department from the pestilence of corrupt officers ;
- (xxxiv) to instruct the Police Department not to misuse the provisions of section 27 of Indian Evidence Act ,
- (xxxv) to provide agricultural land to the tenants, harijans and landless peasants ; and
- (xxxvi) to construct bridges over the B as at Nadaun and Sujapur."

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely,—

“ but regret that no mention has been made—

- (i) about the detention of Communist M.L.A.s and M.L.Cs. leaders ;
- (ii) to implement the decision of the Betterment Levy Advisory Committee ;
- (iii) about the undue increase of salary, T.A. and D.A. rates of the Ministers and formation of Personal Advisory Committee ;
- (iv) about the continuation of Capital and Hill station allowance of the employees in these days of higher prices ;
- (v) about the steps to be taken to put a stop to everyday increasing retrenchment of industrial workers and lock-outs in factories ;
- (vi) to separate the Judiciary from the Executive and assure justice to masses ;
- (vii) to take steps on war footing against water-logging menace in the State;
- (viii) about the steps being taken for checking of rural and urban-employment in the State ;
- (ix) to stop the privy purses of the Princes in this National Emergency period ;
- (x) about the steps being taken to secure gold from hoarders and princes ;
- (xi) for the alternative jobs being provided to poor jobless goldsmiths ; and
- (xii) to avoid political interference in co-operative movement and mismanagement of the department.”

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely,—

“ but regret that no mention has been made—

- (i) to provide for expeditious amelioration of the difficulties and demands of labour in the State which is so important in view of increased efficiency and production required on account of national emergency ;
- (ii) to provide for complete implementation of Textile Wage Board recommendations by those Textile Mills in the State which have not yet done so ;
- (iii) to provide same medical facilities to the families of workers which are available to the insured workers under the Employees State Insurance Scheme in the State ;

- (iv) to provide necessary facilities to the workers in the State to enable them to receive Home Guard Training ;
- (v) to provide for the industrial development of Bhiwani Sub-Division in F'issar District ;
- (vi) to provide for irrigation facilities to a vast un-irrigated area in Bhiwani Constituency ; and
- (vii) to devise ways and means so as to persuade and make moneyed people in the State to contribute their due share to the National Defence Fund."

The motion was lost.

Mr. Speaker : Question is —

That in the motion, the following be added at the end, namely :—

“ but regret that no mention has been made—

- (i) about the exemption of the land revenue up to five acres ;
- (ii) to safeguard the tenants specially belonging to Scheduled Castes from ejection ;
- (iii) regardig the reservation in promotions to the Scheduled Castes Employees ;
- (iv) to separate the judiciary from executive to give the clean administration to the public ;
- (v) to exempt the scheduled caste people from the Punjab Temporary Taxation Act, 1962 ;
- (vi) to distribute the waste and other government owned land among the scheduled castes and other landless people ;
- (vii) to construct the Ateli-Kania Road to connect Rajasthan with Punjab ;
- (viii) to construct industrial colonies to provide employment to scheduled castes ;
- (ix) to instal pumping sets and tube-wells to provide irrigation facilities in district Mohindergarh ; and
- (x) to provide automatic boring machine in district Mohindergarh.”

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely :—

“ but regret that no mention has been made—

- (i) to complete the road between Begowal (Kapurthala District) and Miani Afghana (Hoshiarpur District) ;
- (ii) to construct Nadala-Dhilwan Road in Kapurthala District;
- (iii) to metal Dhilwan-Bhandal Bet Road in Kapurthala District ;
- (iv) to reimburse the fees remitted by the G.G.S. Khalsa Lobana Higher Secondary School, Miani ; and
- (v) to give details of the steps proposed to be taken to save the people of Kapurthala from floods.”

The motion was lost.

Mr. Speaker : Question is—

That in the motion , the following be added at the end, namely,—

“ but regret that no mention has been made—

- (i) to develop the handloom industries in rural areas ;

[Mr. Speaker]

- (ii) to appoint the High Power Commission of the Legislators to check up the real progress of scheduled castes and scheduled tribes after 1947 ;
- (iii) to provide better methods to check up the water logging area of Hansi Tehsil ;
- (iv) to provide work to the landless tenants ;
- (v) to protect the tenants specially who are cultivating land since 1953 ; and
- (vi) to provide interest free loan to the cultivators of water logged area of Hansi Tehsil."

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely —

“ but regret that no mention has been made to provide for the Industrial Development of Gohana Tehsil in District Rohtak.”

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely,—

but regret that no mention has been made—

- (i) about the fact that thousands of Government employees are being retrenched in the name of economy due to national emergency and no steps are being taken to re-appoint retrenched Patwaris of Consolidation Department in District Rohtak and that the employees of this very Department from Pepsu are being appointed in District Rohtak ;
- (ii) about the taccavi loans which are being recovered in a very large number and the loans advanced as flood relief are being realised indiscriminately ;
- (iii) about the fact that Government have not been successful in taking drastic action against anti-national elements and organisations in the State ;
- (iv) to prosecute the industrialists who have not been following the rules prescribed for them ;
- (v) about the bricks which are being sold in black-market throughout the State, particularly in Rohtak District ;
- (vi) about the un-employment caused amongst the goldsmiths by imposition of restrictions on the trade in gold ;
- (vii) about the fact that Government College for Women, Rohtak is being closed. This step will adversely affect the cause of women education.
- (viii) about the fact that mode of assessment and collection of professional tax is most objectionable.”

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely —

“ but regret that no mention has been made—

- (i) to provide to the families of the Jawans who are killed or are missing, agricultural land in the State ;
- (ii) to give concession in the matter of admission to technical institutions to the children of the Jawans ; and

- (iii) regarding the Government's policy on prohibition and separation of judiciary and executive and re-adjustment of the Districts."

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely,—

“ but regret that no mention has been made—

- (i) to make special arrangements of development programme for the Haryana i.e. Hindi Region, which is far behind the rest of the State in the field of industry, roads, electrification, transport and specially in technical education ;
- (ii) to provide due share in services on population basis to the educated persons of the Hindi Region, giving special consideration to the ruralites over the urbanites ;
- (iii) to provide irrigation facilities to a vast un-irrigated area in Jind Tehsil of District Sangrur and Panipat Tehsil of District Karnal and at least , to complete the work of the sanctioned schemes i.e. extension of Hatt and Rozla minors, Morkhi, Gangoli and Nidani minors in Jind Tehsil of District Sangrur ;
- (iv) to allot the surplus lands to the families of the military persons who fought bravely against the Chinese in Nefa and Ladakh fronts ;
- (v) to separate the judiciary from the executive to impart justice to the public ;
- (vi) to check the growing tendency amongst officers specially in Sub-Registrars of taking the forced contributions from the public for their promotions or to please the high ups.
- (vii) to widen the Mimnabad Syphon and to raise, the banks of the Nai nala drains in order to drain out the flood water ;
- (viii) to supply electricity to the villages of Safidon Constituency;
- (ix) to provide funds for the construction of the building of the Government Degree College, Jind and
- (x) to ameliorate the conditions of the masses and to make special provisions for the uplift of the Harijans and other backward classes of the State."

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely,—

“ but regret that no mention has been made—

- (i) to approach the Union Government for permitting the Harijans for recruitment in all units of Army, for which they are found fit without any discrimination whatsoever ;
- (ii) to raise the standard of living of Scheduled Castes and Scheduled tribes ;
- (iii) to provide common land to the harijans for cattle, goats and sheep ;
- (iv) to disband 50 acres land as ' reserve' towards big landlords."

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely,—

“ but regret that no mention has been made—

- (i) about the safeguard of the rights of Scheduled Castes officials at the time of retrenchment in view of their reservation ;

[Mr. Speaker]

- (ii) about the remission of land revenue for 1963-64 in Mahendragarh district due to lack of rain ;
- (iii) to declare the Mahendargarh district as famine area ;
- (iv) about the retention of Dadri Electricity Sub-Division for the progress of Mahendargarh district."

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely,—

“ but regret that no mention has been made—

- (i) to take over National College, Sathiala by the Government ;
- (ii) to provide perennial water in the non-perennial minors in Amritsar and Gurdaspur Districts ;
- (iii) to take over Janta High School, Khalchian by the Government ;
- (iv) to take over Bhorshi Gram Panchayat High School by the Government ;
- (v) to separate judiciary from executive to impart justice to the public ;
- (vi) to supply electricity to the villages of Beas Constituency ;
- (vii) about the exemption of the land revenue up to 5 acres of land ;
- (viii) to complete the road from Dera Baba Jaimal Singh to Sairon Baga ;
- (ix) to give details of the steps proposed to be taken to save the people of Beas area from flood :

The motion was lost.

Mr. Speaker : Question is—

That in the motion, the following be added at the end, namely :—

“ but regret that no mention has been made to take steps against water logging menace the main hindrance in the way of Agricultural production.”

The motion was lost.

Mr. Speaker : Question is—

That an Address be presented to the Governor in the following terms :—

“ That the Members of the Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to both the Houses of the State Legislature assembled together on the 18th February, 1963.”

After ascertaining the votes of the Members present by voices, Mr. Speaker gave an opinion. The opinion was challenged. The bells were sounded. The question was put again and carried by a voice vote).

The motion was declared carried.

Mr. Speaker :

The High Commissioner for United Kingdom in India will address the Members in the lounge today afternoon. The House stands adjourned till 3-00 P.M. today.

(The Sabha then adjourned till 3-00 P.M. on Thursday, the 28th February, 1963).

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Punjab Vidhan Sabha

Debates

28th February, 1963

(Afternoon sitting)

Vol. I—No. 6

OFFICIAL REPORT



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ERRATA

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PUNJAB VIDHAN SABHA

Thursday, the 28th February, 1963 (Afternoon sitting)

The Vidhan Sabha met in the Assembly Chamber, Sector 1, Chandigarh, at 3.00 p.m. of the Clock. Mr. Speaker (Shri Prabodh Chandra) in the Chair.

RESOLUTION UNDER CLAUSE 2 (A) OF ARTICLE 213 OF THE CONSTITUTION REGARDING DISAPPROVAL OF THE PUNJAB GENERAL SALES TAX (AMENDMENT) ORDINANCE, 1963 (PUNJAB ORDINANCE NO. 2 OF 1963).

Mr. Speaker : May I request the hon. Minister for Excise and Taxation to move the motion in respect of the Punjab General Sales Tax (Amendment) Bill, before Shri Balramji Dass Tandon moves his motion in respect of the Ordinance so that as decided earlier discussion on both these items may be held together ?

THE PUNJAB GENERAL SALES TAX (AMENDMENT) BILL, 1963

Excise, Taxation and Capital Minister (Shri Ram Saran Chand Mittal): Sir, I beg to introduce the Punjab General Sales Tax (Amendment) Bill, 1963.

Excise, Taxation and Capital Minister : Sir, I also beg to move—

That the Punjab General Sales Tax (Amendment) Bill be taken into consideration at once.

Mr. Speaker : Motion moved—

That the Punjab General Sales Tax (Amendment) Bill be taken into consideration at once.

Shri Balramji Das Tandon (Amritsar City, West) : Sir, I beg to move—
That this House disapproves the Punjab General Sales Tax (Amendment) Ordinance, 1963 (Punjab Ordinance No. 2 of 1963).

श्री अध्यक्ष : हाउस पांच बजे से पांच सात मिनट पहले adjourn होगा।
Agenda आप के सामने है। अगर तब तक काम खत्म न हुआ तो फिर 6 बजे meet करेंगे। और अगर काम पहले ही खत्म हो गया तो दोबारा meet करने की जरूरत न रहेगी। (The House will adjourn a few minutes before 5.00 p.m. The agenda is before the House. In case the business thereon is not finished by that time, we shall again meet at 6 p. m. otherwise there will be no need to do so.)

आवाजें : फिर आ जाएंगे, जनाब।

श्री अध्यक्ष : अच्छी बात। (All right .)

श्री बलरामजी दास टंडन : स्पीकर साहिब, मुझे यह अफसोस से कहना पड़ता है कि Chair से यह ruling कई दफा हो चुका है कि जब विधान सभा का Session होने वाला हो तो कोई Ordinance जारी नहीं होना चाहिए। इस के बावजूद और emergency हालात के बावजूद पंजाब सरकार ने पता नहीं क्यों इंडस्ट्रीज जैसे ग्रहम

[श्री बलरामजी दास टंडन]

मामले पर असर डालने वाला Ordinance जारी किया। इस बारे में मैं आप की ruling चाहूंगा कि जब यह Session शुरू होने वाला था तो क्या सरकार ने Ordinance जायज़ तौर पर जारी किया या कि नाजायज़ तौर पर।

दूसरी बात जो मुझे कहनी है वह यह है कि Parliament में और कई दूसरे राज्यों की विधान सभाओं में जब भी किसी clause या sub-clause या proviso को जो कि किसी पहले पास किए हुए Act का हिस्सा हों, amend करने के लिए कोई अमेंडिंग बिल पेश किया जाता है तो यह वहां पर convention है कि उस parent Act के relevant portions मैम्बरों को ready reference के लिये दिए जाते हैं ताकि वह उस बिल के बारे में पूरी तैयारी कर सकें और अपनी बात बिना किसी शक के कह सकें, पूरी तसल्ली के साथ अपनी राय दे सकें। मेरी यह आप से और आप के ज़रिये सरकार से भी दरखास्त है कि ऐसी ही convention यहां भी बनाई जाए।

इसकी details में जाने से पहले जो बात मुझे और कहनी है वह यह है कि मुझे वह देख कर बड़ा अफसोस हुआ है कि जो इस बिल का सबसे बड़ा असर होने वाला है उस का जिक्र Statement of Objects and Reasons में नहीं किया गया। उसको छुआ तक भी नहीं गया। उस चीज़ का पंजाब की इंडस्ट्री से गहरा ताल्लुक है। उस इंडस्ट्री को खत्म करने के लिये पहले तो यह Ordinance की शकल में और अब बिल की शकल में इस चीज़ को लाया गया है। जिन बातों का कोई खास ताल्लुक नहीं उन का तो जिक्र कर दिया मगर सब से ज़रूरी बात को छुआ तक नहीं।

स्पीकर साहिब, आज तक पंजाब की इंडस्ट्री पर 6 प्रति शत टैक्स लगा हुआ था। अब यह नया वार किया गया है जिस की वजह से यह औरों से मुकाबला नहीं कर सकेगी। इस में कई Industries आती हैं मगर Textile Industry पर, जो कि पंजाब की बड़ी बड़ी Industries में से एक है, इस का बहुत बुरा असर पड़ने वाला है। इस के लिए तकरीबन सारा का सारा ही raw material बम्बई, अहमदाबाद, मद्रास से आता है, yarn करनाटक या थोड़ा सा और जगहों से भी आता है। पंजाब के मेहनती लोग इस पर 4 प्रतिशत transport charges देते आए हैं और एक प्रतिशत inter-State sales tax इस तरह से 5 प्रतिशत टैक्स yarn पर इन को पड़ता रहा है। इसके बाद माल बना कर बाहर भेजने पर फिर 4 प्रतिशत transport के और एक प्रतिशत सेल्ज टैक्स देते रहे। यानी इस तरह से 10 प्रतिशत टैक्स देते हुए भी Industry दूसरों से किसी तरह मुकाबला करती रही है और इस का माल दूसरे राज्यों के अलावा बाहर भी जाता रहा है। हालांकि बम्बई और अहमदाबाद वालों की अपनी बन्दरगाहें हैं तो भी इन का मुकाबला हमारी Industry करती रही है। मगर अब इस पर एक नया वार किया गया है। इन हिम्मती लोगों की हिम्मत बढ़ाने की बजाय, इन की राहत के लिये कोई रास्ता निकालने की बजाय, इन बहादुरों की पीठ ठोकने की बजाय सरकार ने यह मुनासब समझा कि इन पर 6 प्रतिशत का बोझ और डाल दिया जाए। इस से यह इंडस्ट्री खत्म हो जायेगी।

स्पीकर साहिब, जहां तक इस की **history** का सम्बन्ध है वह यह है कि आज से लगभग 4, 5 साल पहले **Central Government** ने फैसला किया था कि एक चीज पर एक ही **basis** पर टैक्स लगाना चाहिए, उस के मुताबिक, **sales tax** को समाप्त कर दिया जाए, कपड़े पर **excise duty** वगैरा बढ़ाने की कोशिश की गई 1958 में केन्द्रीय सरकार ने सब स्टेटों को कहा कि कपड़े पर **sales tax** खत्म करें और **excise duty** को बढ़ाया जाए, **yarn** को बढ़ाने की कोशिश करें, **excise duty** को इकट्ठा कर के **State** के मुताबिक बढ़ा दें। लेकिन पंजाब सरकार ने इस बारे में कोई रास्ता निकालने की कोशिश की हो तो ऐसी बात नहीं है। 3--4 States के अन्दर **sales tax** बिल्कुल नहीं है। **Purchase tax** या **sales tax** नाम का वहां पर कोई **tax** नहीं है। मद्रास में भी **sales tax** समाप्त हो गया है। यहां पर 4 stages पर टैक्स लगाया जाता है, किसी को **sales tax**, किसी को **inter-State tax** किसी को **purchase tax** और किसी को **transport tax** का नाम दिया गया है। **Call the flower by any name but it will smell the same.** इन टैक्सों का **textile industry** पर बुरा असर पड़ता है। इस **ordinance** के जरिए 6 प्रतिशत **sales tax** लगाया जा रहा है, जो उन लोगों से जो **yarn** का प्रयोग करेंगे सरकार वसूल करेगी। सरकार की मनशा है कि उन से 6 प्रतिशत लिया जाए। इस के बारे में दो बातें हैं। एक **Constitution** की बात है। वह पंजाब की हकूमत के हाथ में नहीं है। दूसरी, जो लोग दूसरे सूबों से **yarn** खरीदेंगे उन पर पंजाब की हकूमत कोई भी टैक्स **levy** नहीं कर सकती। जो कारखानेदार या दूसरे लोग दूसरे सूबों से **direct** खरीदते हैं उन पर कोई टैक्स नहीं लागू होता। और जो **purchase within the State** किसी **dealer** या **manufacturer** से करेंगे तो सरकार उन से 6 प्रतिशत लेगी, इस तरह से उन पर **taxes** का काफी बोझ पड़ जाता है। पंजाब में जिन लोगों ने छोटे छोटे कारखाने लगा रखे हैं उन्हें इन **taxes** की वजह से काफी नुकसान होगा और **textile industry** तबाह हो जाएगी। आज हालत यह है कि छोटे छोटे लोगों ने अपनी हिम्मत नहीं हारी और जहां भी बन पड़ा **4-4 power-loom** के कारखाने लगाए और अपनी रोजी कमाना शुरू कर दी। जिन के पास **power-looms** लगाने के लिए **cash** नहीं था उन्होंने अपनी स्त्रियों के गहने बेच कर शाहूकारों से रुपए उधार लेकर छोटे छोटे कारखाने लगाए। कई आदमियों ने किराए पर ले लिए और न जाने किस किस ढंग से छोटे कारखाने चलाए। इस तरह से इन को काफी नुकसान होगा। सरकार इन छोटे छोटे काम करने वालों के साथ भलाई का काम नहीं कर रही है बल्कि उन को नुकसान पहुंचा रही है। यह टैक्स छोटे छोटे कारखानेदारों पर ही लागू होगा, बड़े बड़े कारखानेदार जो कि अगुलियों पर ही गिने जा सकते हैं वे 15--20 कारखानेदार है। उन को ही इस **Ordinance** से लाभ होगा क्योंकि वे **direct** ही दूसरे सूबों के **dealers** से या **manufacturers** से **yarn** खरीदेंगे। इस तरह से उन को यह **tax** नहीं देना पड़ेगा। जो गरीब या छोटे कारखानेदार हैं वह **within**

[श्री बल रामजी बास टंडन]

the State खरीदेंगे उन को टैक्स देना पड़ेगा। इस तरह textile industry बिल्कुल तबाह हो जाएगी, छोटे छोटे कारखाने वाले competition में आ कर कारखाने बन्द करने पर मजबूर हो जाएंगे। Bombay और अहमदाबाद में जहाँ कपड़े की mills हैं वहाँ पर इस किस्म का कोई टैक्स नहीं है। लेकिन पंजाब में जो माल खरीदते हैं उन से 4 किस्म के taxes लिए जाते हैं और छोटे छोटे कारखानेदार अपनी रोजी भी नहीं कमा सकेंगे। और जो labourers कारखानों में काम कर रहे हैं, कारखानों के बन्द हो जाने पर बेरोजगार हो जाएंगे, इस से unemployment का मसला और बढ़ जाएगा। इस तरह से पंजाब में textile industry बिल्कुल तबाह हो जाएगी। दूसरी States से जो कारखानेदार माल लाएंगे वे इस टैक्स से बचे रहेंगे।

मैं नहीं समझता कि क्या पंजाब सरकार ने इन पेचीदगियों को सोच कर ही Ordinance को लागू करने की कोशिश की है। मैं तो समझता हूँ कि कुछ गलतफहमियों के कारण इस measure को लाया गया है। मैं चाहता हूँ कि इस को वापिस ले लिया जाय। यह Ordinance सरकार को शोभा नहीं देता। अगर पेचीदगियों को सोच कर इसे लागू करने की कोशिश की गई है तो मुझे अफसोस है। कुछ पेचीदगियों से पंजाब की textile industry तबाह हो चुकी है और आने वाली पेचीदगियों से यह industry और तबाह हो जाएगी। स्पीकर साहिब, मैं अर्ज करना चाहता हूँ कि सरकार ने इन पेचीदगियों को ठीक ढंग से सोचने की कोशिश नहीं की। दूसरे सूबों में जैसा कि मैंने कहा है कि raw material पर किसी किस्म का टैक्स नहीं है क्योंकि वह industries को प्रोत्साहन देना चाहते हैं। लेकिन यहां पर दूसरी States के उलट किया जाता है। टैक्स के ऊपर टैक्स बढ़ाए जाते हैं। इस तरह से textile industry तबाह हो रही है। यह सरकार के लिए शोभा नहीं देता। Bombay में yarn पर 2 प्रतिशत टैक्स है। मुझे यह बात इस लिए कहनी पड़ी है क्योंकि सरकार इन बातों की तरफ कोई ध्यान नहीं देती। यह सरकार के लिए अच्छी बात नहीं है। कुछ दिन हुए एक deputation सरकार को इन पेचीदगियों के दूर कराने के लिए मिला था, पता चला है कि सरकार ने आश्वासन दिया कि इन तकलीफों के बारे में सोच रहे हैं। उन्होंने कहा कि जैसा Bombay और अन्य States में है उसी तरह यहां पर tax लगाए जाएं। कहीं दूसरी State में टैक्स 2 प्रति शत कहीं 1 प्रति शत और कहीं 1/2 प्रतिशत हैं लेकिन पंजाब में 6 प्रति शत लागू करने की कोशिश की जा रही है। पहले transport tax yarn पर लेते हैं उसके बाद inter-State tax लेते हैं। इस तरह से textile industry टैक्सों से बोझिल हो गई है, वह दूसरे सूबों से मुकाबला नहीं कर सकती है। और competition में आ कर बिल्कुल तबाह हो जाएगी। मैं तो समझता हूँ कि पंजाब सरकार को सोचना चाहिए कि इस तबाह हो रही industry को कैसे relief दिया जा सकता है, ताकि यह भी दूसरे सूबों की textile industry से मुकाबला कर सकें, बाहिर export कर सकें।

स्पीकर साहिब, मैं अर्ज कर रहा हूँ कि registration certificates को

1959 से लागू कर रहे हैं, कई दुकानदार, कारखानेदार जो पहले registered हो चुके हैं वह पहले ही assessment दे चुके हैं। अगर यह 1959 से लागू करेंगे तो सरकार के लिए अच्छा नहीं है। इस से कारखानेदारों और दुकानदारों को कोई फायदा नहीं पहुंचेगा। इस से industry तबाह हो जाएगी।

किस तफसील से यह लागू होगा, इस के कौन कौन से पहलू होंगे, इस को collect कौन करेगा, Manufacturer बैंक में जमा करवाएगा या कि dealers करवाएंगे, इन चीजों की details नहीं दी गई। इस की forms कौनसी हैं, इन बातों का कुछ पता नहीं है। मुझे सरकार की inefficiency पर अफसोस है। लोग कमिश्नर साहिब से मिले, मुतअल्लिका महकमे के पास लोग गए, deputation मिला तो भी उन्होंने कुछ clarification नहीं की, कुछ नहीं बताया। अब तो मैं इस कदम को ही disapprove करता हूँ लेकिन फिर भी यह कदम कि अगर सरकार ने कोई ऐसा कदम उठाना हो तो उस के सारे pros and cons सरकार को पहले देखने चाहिये। कम से कम इन सारी बातों की clarification होनी चाहिये। अगर अफसरों से कोई deputation मिलता है तो उन को ignorance show नहीं करनी चाहिये, उन को यह नहीं कहना चाहिये कि उन को किसी बात का ज्ञान नहीं है। Forms बाद में बनाना या उन की details बाद में work out करने से सरकार की और सरकार के कर्मचारियों की efficiency पर एक घब्बा है। इन सारी बातों को work out कर के जनता के सामने चीज लानी चाहिये। हम लाखों रुपये advertisement पर खर्च करते हैं। लेकिन पहले पांच दस दिन तो लोगों को पता ही कुछ नहीं लगा, आपस में ही बहस हीती रही। कोई कारखानेदार कहता था कि लागू हो गया और कोई कहता था कि लागू नहीं हुआ। इतने महत्वपूर्ण Ordinance को जो कि पंजाब की इंडस्ट्री पर असर अंदाज होने वाला है उस के बारे में किसी भी paper में सरकार ने बजाह्त करने की कोशिश नहीं की। 9 जनवरी को लागू हुआ। बड़ी बड़ी मंडियों में सारा कारोबार stand still हो गया, factories बंद हो गईं। लेकिन सरकार ने इस बात को देखने की कोशिश नहीं की। मेरी सरकार से दरखास्त है कि उस को इन बातों को सोचना चाहिये था और जब कि बिधान सभा का अधिवेशन होने वाला था तो इस को Ordinance की शकल में नहीं लाना चाहिये था। इतना vital effect रखने वाली चीज को जनता की राय से करना चाहिये था। जिन बातों से अफसरों की efficiency पर असर पड़ता हो उन को avoid करने की कोशिश करनी चाहिये। अन्त में मैं फिर यह प्रार्थना करूंगा कि यह चीज पंजाब की industry को तबाह करने वाली है इस लिये इस को वापस लिया जाए। इन शब्दों के साथ मैं अपनी स्पीच समाप्त करता हूँ।

Mr. Speaker : Motion moved—

That this House disapproves the Punjab General Sales Tax (Amendment) Ordinance, 1963 (Punjab Ordinance No. 2 of 1963).

एक्साइज, टैक्सेशन तथा राजधानी मन्त्री (श्री रामसरन चन्द मित्तल) : माननीय अध्यक्ष महोदय, Punjab General Sales Tax (Amendment)

[एक्ससाइज, टैक्सेशन तथा राजधानी मंत्री]

Ordinance के सिलसिले में माननीय सदस्य ने अभी अभी एतराज उठाए हैं। मैं चंद शब्दों में कुछ निवेदन करना चाहता हूँ। यह Ordinance काफी भरसे से ज़ेरे गौर था और काफी भरसा पहले तैयार हुआ था। लेकिन चूँकि Ordinance लाने के लिये इजाज़त लेनी पड़ती है इस लिये देर हो गई। वरना ऐसी कोई मनशा नहीं थी। जिस वक्त यह तैयार हुआ था उस वक्त अभी सेशन में काफी समय बाकी था। दूसरी बात यह है कि Parent Act भेजने के सिलसिले में यहां पर कोई connection नहीं है। यदि Leader of the House से मिल कर फैसला करवा लें तो यह भी हो जाया करेगा। पहले से कोई ऐसी convention नहीं है।

श्री अध्यक्ष : जो कुछ आप ने और टंडन साहिब ने कहा है वह ठीक है। There is no legal bar to the Government doing so. लेकिन यह कई बार कहा गया है कि—when the House is likely to meet in the near future, the Government should try not to issue any Ordinance. (Whatever the hon. Minister and the hon. Member Shri Tandon have stated is correct. There is no legal bar to the Government doing so. But it has been pointed out many times that when the House is likely to meet in the near future, the Government should try not to issue any Ordinance.)

That is the consensus of opinion all over the country. The Presiding Officers of various Legislative Bodies in India also feel that when the Assembly is due to meet, it is better if the issue of any Ordinance is avoided. There is no legal bar to the Government doing so, but courtesy to the House demands that prior opportunity should be given to the hon. Members to discuss it.

एक्ससाइज, टैक्सेशन तथा राजधानी मंत्री : अमूमन ऐसा नहीं होता। चूँकि यह काफी important Ordinance था, देर काफी लग गई, इस लिये इसे जारी किया गया। आगे विशेष ध्यान रखा जाएगा।

माननीय सदस्य ने सब से पहली बात यह कही है कि यह कदम तो industry को cripple करने के लिये उठाया गया है। इस के अन्दर कोई नया टैक्स नहीं लगाया गया और न ही टैक्स का रेट बढ़ाया गया है। यदि विस्तारपूर्वक देखा जाए तो जो कारखाने tax-free goods produce करते हैं उन को दरअसल इखलाकी तौर पर tax-free material नहीं मिलना चाहिये। यह बात अलग है कि कुछ industries यहां पर ऐसी develop हो गईं कि जिन का profit सारा Sales-tax due ही होता था, वह नहीं दिया जाता था। यही शायद उन को सारा profit होता होगा। कुछ इस तरह की बात होगी तो मैं नहीं कह सकता। इस बिल में सब से बड़ी clause No. 3 है, जिस पर एतराज किया गया है वह यह है :

“in sub-clause (ii), for the words “or of goods specified in his certificate of registration for the use by him in the manufacture in the State of Punjab of any goods for sale” the words “or of goods specified in his certificate of registration for use by him in the manufacture in Punjab of any goods, other than goods declared tax free under section 6, for sale in Punjab” shall be substituted” ;

यह तो पुराने words हैं ; जो नये words substitute किये गए हैं उन में यह add कर दिया गया है :

“....other than goods declared tax-free under section 6,....”

अभी अभी माननीय सदस्य ने कहा कि यहां पर **textile material** बाहर से आता है। मान लीजिये कि यह सही बात है तो बाहर से जो **raw material** आता है उस पर लोग **Central Sales Tax** अदा कर के लाते हैं। वह **Central Sales Tax** 1 प्रतिशत से 2 प्रतिशत तक होता है, इस से ज्यादा नहीं। **Maximum** दो प्रतिशत होता है, आम तौर पर एक प्रतिशत है। एक प्रतिशत **Central Sales Tax** देकर यहां के कारखानेदार **raw material** इस्तेमाल करें तो उन पर कोई **tax** नहीं लगेगा। और उन्होंने कहा कि पंजाब के **dealers** छोटे **manufacturers** खरीदते हैं, उन पर इस का असर होगा। इस के मुताल्लिक दरअसल अभी सही बात नहीं कही जा सकती। क्योंकि अभी **accounts** को देखना है, और भी कई बातों को देखना होगा। जो कारखानें यहां पर **tax-free goods produce** करते हैं उन को **tax free material** देना जरूरी नहीं है। मैं फिर कहता हूँ कि यह मनशा हमारे बिल की नहीं है कि **industry** को **hit** किया जाए। इस बात की पूरी जांच पड़ताल की जाएगी। अगर **figures work out** करने से यह बात मालूम हुई कि **industry** को **hit** करता है तो बराबर **relief** देने की कोशिश की जाएगी। लेकिन इस स्टेज पर मैं इस **amendment** को मानने के लिये तैयार नहीं हूँ।

दूसरे इन्होंने कहा कि इस को **with retrospective effect** 1959 से लागू किया जा रहा है, यह बड़ी गलत बात है। मेरा विचार है कि उन्होंने पूरी तरह गौर नहीं किया। यह तो दरअसल **relief** देने के लिये किया जा रहा है। उन को नुकसान पहुंचाने के लिये नहीं किया जा रहा। बिल की **clause No. 3** की **sub-clause (3)** के अन्दर लिखा हुआ है :

“for the second proviso to sub-clause (ii), the following shall be substituted and shall be deemed always to have been substituted with effect from the 20th April, 1959, namely—”

अगर माननीय सदस्य इस पर विचार करते तो वे यह एतराज न करते। क्योंकि यह कदम तो **Trading Community** को फायदा पहुंचाने के लिये उठाया गया है न कि नुकसान पहुंचाने के लिये। मैं उन को समझा दूँ, वे शायद इस का मतलब ठीक तरह से न समझे हों। **Statements of Objects and Reasons** में लिखा हुआ है :

“At present under second proviso to section 5(2)(a)(ii), there is no discretion to reduce the amount of sales-tax which causes hardship in certain cases. The proposed amendment gives power to the Government to reduce the rate of tax by way of relief in suitable cases.”

माननीय अध्यक्ष महोदय, बात दरअसल यह है कि पंजाब से बाहर के व्यापारी पंजाब में आकर माल खरीदते हैं और खरीद कर बाहर ले जाते हैं। ऐसी सूरत में **Form C** भर कर देने पर 1 प्रतिशत या **at the most** 2 प्रतिशत **tax** देकर माल बाहर ले जाते हैं। लेकिन मौजूदा कानून के मुताबिक अगर पंजाब का व्यापारी वहीं माल बाहर भेजना चाहे तो उनको पूरा 5 प्रतिशत या 6 प्रतिशत **tax** देना पड़ेगा। यहां पंजाब के व्यापारियों के साथ **comparison** करने पर बाहर के व्यापारियों को ज्यादा फायदा रहता है। पंजाब के **local traders** पर इसका बुरा **effect** पड़ता है। मैं जहां कहीं दूरे

[एक्साइज, टैक्सेशन तथा राजधानी मंत्री]

पर गया मुझ से यही शिकायत की गई और मैं समझता हूँ कि जायज शिकायत थी कि बाहर के व्यापारियों का मुकाबला में यहां के व्यापारियों को भी **equal rights** हों। अगर बाहर का व्यापारी यहां से माल ले जाने पर एक या दो **percent tax** देता है तो यहां का व्यापारी ज्यादा क्यों दे ? इस लिए इस **anomaly** को दूर करने के लिए गवर्नमेंट ने यह **powers** ली हैं। अध्यक्ष महोदय, अगर मेम्बर साहिबान ने बिल को पढ़ा है, तो वह जानते होंगे कि इसमें एक **proviso** भी **add** किया हुआ है और वह यह है कि :—

“Provided further that when such goods are used by the dealer to whom these are sold for purposes other than those for which these were sold to him, he shall be liable to pay tax on the purchase thereof at such rate, not exceeding the rate of tax leviable on the sale of such goods, as the State Government may by notification direct in respect of a class of dealers specified in such notification, notwithstanding that such purchase is not covered by clause (ff) of section 2”

भापने देखा होगा कि पहले गवर्नमेंट को यह अस्तियारात नहीं थे कि **rate of tax** को कम कर सकें। अब इसमें जो लिखा गया है कि

“...not exceeding the rate of tax leviable on the sale of such goods, as the State Government may by notification direct....”

इससे गवर्नमेंट को यह अस्तियार मिल जाएगा कि वह **in respect of those goods** टैक्स का **rate** कम कर सकेगी। इसकी **back ground** शायद माननीय सदस्यों को मालूम नहीं थी इस लिए मैंने इस बात को **clear** करने की कोशिश की है कि यह जो **retrospective effect** का **provision** रखा गया है दरअसल उन व्यापारियों के **interest** में किया गया है, टैक्स को कम करने के लिये ही किया गया है। इस सम्बन्ध में मैंने खुद कई जगहों पर **traders** की **difficulties** को सुनकर **commitments** की थी जिन को इस बिल के जरिए पूरा किया जा रहा है। मेरा ख्याल है कि इस सारी **position** को जान लेने के बाद माननीय सदस्य इस **provision** पर एतराज नहीं उठाएंगे।

इसके अलावा कुछ और **amendments** हैं। उन के मुतालिक भी अर्ज कर देना जरूरी समझता हूँ। **Clause 4** के अन्दर सिर्फ यह दर्ज किया गया है कि अगर कोई **dealer** गलत, **incorrect** या **false accounts** रखता है या देता है तो वह **liable to penalty** होगा। इस बात के लिए इसमें पूरी तरह से तशरीह की गई है। यह भी कोई बुरी बात नहीं क्योंकि मौजूदा शकल में जहां **accounts** गलत पेश किए जाएं तो **traders** को **prosecute** करना भद्दा लगता है। इस लिए **penalty** की **clause** provide की गई है।

इसके बाद **clause 5** में तीन साल की बजाय चार साल इस लिए किया गया क्योंकि हाई कोर्ट ने किसी **case** में रूलिंग दिया था और उस **objection** को **meet** किया गया है। (- *Interruptions*) यह **period assessment** के लिए है।

सरदार गुरनाम सिंह : हाई कोर्ट का कोई **ruling** तो रहने दें।

एक्साइज, टैक्सेशन तथा राजधानी मंत्री : हमने तो **High Court** के **ruling** का सम्मान करते हुए किया है।

ਬਾਬੂ ਬਚਨ ਸਿੰਘ (ਲੁਧਿਆਣਾ ਉਤੱਰ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਜਿਹੜਾ ਬਿਲ **excise and Taxation Minister** ਸਾਹਿਬ ਵੱਲੋਂ ਪੇਸ਼ ਕੀਤਾ ਗਿਆ ਹੈ, ਇਸ ਦੇ **Objects and Reasons** ਵਿੱਚ ਦਸਿਆ ਗਿਆ ਹੈ ਕਿ ਇਹ ਬਿਲ **Tax** ਦੀ **evasion** ਨੂੰ ਰੋਕਣ ਵਾਸਤੇ ਲਿਆਂਦਾ ਗਿਆ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਇਕ ਹੋਰ ਬਿਲ ਇਹੋ ਮਨਿਸਟਰ ਸਾਹਿਬ ਪਾਸ ਕਰਾਉਣਾ ਚਾਹੁੰਦੇ ਹਨ ਜਿਸ ਦਾ ਨਾਉਂ ਹੈ **Punjab Cinemas (Regulation) Amendment Bill**. ਏਸ ਬਿਲ ਦੇ **Objects and Reasons** ਵਿੱਚ ਵੀ ਇਹੋ ਚੀਜ਼ ਦੱਸੀ ਗਈ ਹੈ ਕਿ—

“The problem of evasion of entertainment duty by proprietors of cinemas has assumed abnormal proportion.....”

ਖੁਦ ਗਵਰਨਮੈਂਟ ਵੱਲੋਂ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਦਲੀਲ ਦਿੱਤੀ ਗਈ ਹੈ ਕਿ ਉਹ ਮਜ਼ਬੂਰ ਹਨ ਇਹ ਬਿਲ ਲਿਆਉਣ ਤੇ, ਕਿਉਂਕਿ **Cinema** ਮਾਲਕ ਬਹੁਤ ਜ਼ਿਆਦਾ **Tax evasion** ਕਰ ਰਹੇ ਹਨ। ਚਾਹੇ ਇਹ **show** ਦਾ ਅਸਰ ਹੈ ਅਤੇ ਚਾਹੇ ਇਹ ਡਿਊਟੀ ਦਾ ਅਸਰ ਹੈ, ਪਰ ਸਵਾਲ ਇਹ ਹੈ ਕਿ ਆਖਿਰ **Tax** ਦੀ **evasion** ਕਿਉਂ ਹੋਵੇ। ਦੇਖਣ ਵਾਲੀ ਗੱਲ ਹੈ ਇਹ ਕਿ ਇਸ ਸਾਜ਼ਸ਼ ਵਿੱਚ ਮਾਲਕ ਸ਼ਾਮਲ ਹੈ ਜਾਂ **Management** ਦਾ ਹਥ ਹੈ ਜਾਂ ਕਿਸੇ ਹੋਰ ਦਾ ਦਖਲ ਹੈ। **Taxation** ਦੀ **evasion** ਦੇ ਦੋ ਵਾਕਿਆਤ ਲੁਧਿਆਣੇ ਵਿਚ ਹੋਏ ਜਿਥੇ ਖੁਦ ਮਹਿਕਮੇ ਦੇ **official** ਨੇ ਬਜਾਏ ਇਸਦੇ ਕਿ ਉਹ ਚੋਰੀ ਪਕੜਦੇ ਇਨ੍ਹਾਂ ਨੇ **Cinema Industry** ਵਾਲਿਆਂ ਦੀ ਇਮਦਾਦ ਕੀਤੀ ਹੈ। ਜੇ ਮੈਂ ਇਹ ਕਹਾਂ ਕਿ ਹਰ ਸ਼ਹਿਰ ਵਿੱਚ **Cinema** ਮਾਲਕ ਨੇ ਉਥੋਂ ਦੇ ਅਫਸਰਾਂ ਨੂੰ ਆਪਣੇ ਕਾਬੂ ਕੀਤਾ ਹੋਇਆ ਹੈ ਤਾਂ ਇਸ ਦੇ ਵਿਚ ਕੋਈ ਝੂਠ ਨਹੀਂ ਹੋਵੇਗਾ। ਜੇ ਕਿਸੇ ਥਾਂ ਕੋਈ ਕਾਬੂ ਵਿੱਚ ਨਹੀਂ ਵੀ ਤਾਂ ਉਹ ਇਕ ਦੋ **exceptions** ਹੀ ਹੋਣਗੀਆਂ। ਮੈਂ ਇਸ ਗੱਲ ਤੇ ਇਤਰਾਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਜਦੋਂ ਇਕ **officer** ਦੇ ਮੁੰਡੇ ਕੁੜੀਆਂ, ਨੌਕਰ ਚਾਕਰ ਖੁਦ ਮੀਆਂ ਬੀਬੀ ਸਭ ਸਿਨਮਾ ਮੁਫਤ ਵੇਖਦੇ ਹੋਣ ਤਾਂ ਉਹ ਕਿਸ ਤਰ੍ਹਾਂ ਟੈਕਸ ਦੀ ਚੋਰੀ ਫੜ ਸਕਦੇ ਹਨ। ਮੈਂ ਬਹੁਤ ਦੂਰ ਨਾ ਜਾਂਦਾ ਹੋਇਆ ਇਸ ਵਜ਼ਾਰਤ ਦੀਆਂ ਮਿਸਾਲਾਂ ਦਿਆਂ। ਜੇ ਵਜ਼ੀਰ ਸਾਹਿਬਾਨ ਦੇ **T.A. Bills** ਵੇਖੋ ਤਾਂ ਅੱਖਾਂ ਖੁਲ ਜਾਂਦੀਆਂ ਹਨ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ **T.A. charge** ਕਰਨ ਦੀ ਗਰਜ਼ ਨਾਲ **Chandigarh to Narnaul** ਤੇ ਫੇਰ **Chandigarh to Amritsar** ਇਹ ਵਜ਼ੀਰ ਸਾਹਿਬਾਨ ਦੌਰੇ ਕਰਦੇ ਹਨ।

ਮੁੱਖ ਮੰਤਰੀ : **Cinema Bill** ਵਿੱਚ ਇਹ ਦੌਰੇ ਕਿਸ ਤਰ੍ਹਾਂ ਆ ਗਏ।

ਬਾਬੂ ਬਚਨ ਸਿੰਘ : ਮੈਂ ਅਰਜ਼ ਕਰ ਰਿਹਾ ਸੀ ਕਿ ਜੇ ਉਹ ਖੁਦ ਅੱਖਾਂ ਖੋਲ੍ਹ ਕੇ ਹੀ ਚੱਲਣ ਤਾਂ ਕੋਈ ਐਸੀ ਗੱਲ ਨਾ ਹੋਵੇ। ਇਸ **amendment** ਵਿੱਚ ਇਹ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ **Tax** ਦੀ **evasion** ਹੋਈ ਹੈ। ਇਹ ਦੇ ਵਿੱਚ ਇਕ **clause** ਐਸੀ ਵੀ ਹੈ ਕਿ ਜੇ **Arrears of Tax** ਹਨ ਉਹ ਲੋਕੀਂ **fraudulent** ਤਰੀਕੇ ਅਪਣਾਕੇ ਉਸ ਨੂੰ ਦੇਣ ਨੂੰ ਤਿਆਰ ਨਹੀਂ। ਪਰ ਇਸ ਦੇ ਵਾਸਤੇ ਕੀ ਇਲਾਜ ਕੀਤਾ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂ ਕਿ ਜਦੋਂ ਇਕ ਗਰੀਬ ਕਿਸਾਨ ਤੋਂ **land revenue** ਦੇ **arrears** ਦੀ ਵਸੂਲੀ ਦਾ ਸਵਾਲ ਹੋਵੇ ਤਾਂ ਪਹਿਲਾਂ ਉਸ ਨੂੰ ਸੀਖਾਂ ਅੰਦਰ ਕੀਤਾ ਜਾਂਦਾ ਹੈ, ਫੇਰ ਕੋਈ ਹੋਰ ਗੱਲ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਕਿਸਾਨ ਦਾ ਜੋ ਬੁਰਾ ਹਾਲ ਸਰਕਾਰ ਵੱਲੋਂ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਮੇਰਾ ਖਿਆਲ ਹੈ ਸ਼ਾਇਦ ਹੀ ਕਿਸੇ ਹੋਰ ਦਾ ਹੋਵੇ। ਜਿਸ ਵੇਲੇ ਏਥੇ ਅੰਗਰੇਜ਼ਾਂ ਦਾ ਰਾਜ ਸੀ, ਸਾਡਾ ਮੁਲਕ ਗੁਲਾਮੀ ਦੇ ਸਰਲਾਂ ਵਿਚ ਜਕੜਿਆ ਹੋਇਆ ਸੀ ਓਦੋਂ ਇਹ ਹਾਲਤ ਕਿਸਾਨ ਦੀ ਸੀ। ਪਰ ਅੱਜ ਇਸ ਮੁਲਕ ਵਿੱਚ ਆਜ਼ਾਦੀ ਆਈ ਨੂੰ ਵੀ 16 ਸਾਲ ਹੋ ਗਏ ਹਨ ਪਰ ਹੁਣ ਤੱਕ ਇਸ ਦੀ ਬਿਹਤਰੀ ਦਾ ਕਿਤੇ ਕੋਈ ਜ਼ਿਕਰ ਨਹੀਂ ਆਇਆ। ਇਹਦੇ ਨਾਲ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਸਲੂਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ ਕਿਸੇ ਡੰਗਰ ਨੂੰ ਅੰਦਰ ਬੰਦ ਕਰਕੇ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਜੇ ਕਿਸੇ ਹੋਰ ਤੋਂ **Tax** ਦੀ ਵਸੂਲੀ ਦਾ ਵਿਚਾਰ ਹੋਵੇ ਤਾਂ ਉਸ ਤੇ 100 ਬਾਰ ਵਿਚਾਰ ਕੇ ਕੋਈ ਗੱਲ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਲੇਕਿਨ ਇਹ ਸਿਨਮਿਆਂ ਵਾਲੇ ਕੌਣ ਹਨ ਜਿਨ੍ਹਾਂ ਨੂੰ

[ਬਾਬੂ ਬਚਨ ਸਿੰਘ]

ਕੋਈ ਨਹੀਂ ਪੁਛਦਾ ? ਅਜ ਮੈਂ ਨੂੰ ਬੜੀ ਖੁਸ਼ੀ ਹੁੰਦੀ ਸੀ ਜਦੋਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਸਵਾਲ ਦਾ ਜਵਾਬ ਦਿੰਦੇ ਹੋਏ ਕਹਿੰਦੇ ਸਨ ਕਿ ਅਸੀਂ **monopoly** ਖਤਮ ਕਰਨ ਲਈ ਇਹ ਗੱਲ ਕੀਤੀ ਹੈ। ਪਰ ਕੀ ਵਜ਼ੀਰ ਸਾਹਿਬ ਇਹ ਗੱਲ ਨਹੀਂ ਜਾਣਦੇ ਕਿ ਪੰਜਾਬ ਵਿਚ ਕਿਤਨੇ ਆਦਮੀਆਂ ਦੀ ਸਿਨਮਿਆਂ ਦੀ **monopoly** ਹੈ ? ਸਿਨਮੇ ਤਾਂ ਹੋ ਹੀ ਚੰਦ ਆਦਮੀਆਂ ਦੀ **monopoly**.....

ਇੱਕ ਆਵਾਜ਼ : ਚੰਦ ਨਹੀਂ, ਇਕ ਆਦਮੀ ਦੀ।

ਬਾਬੂ ਬਚਨ ਸਿੰਘ : ਚਲੋ, ਮੈਂ ਚੰਦ ਆਦਮੀਆਂ ਦੀ ਹੀ ਕਹਿ ਦਿੰਦਾ ਹਾਂ। ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਸਿਨਮਿਆਂ ਦੇ ਸਿਲਸਿਲੇ ਵਿੱਚ ਇਹ ਜੋ ਕਿਹਾ ਗਿਆ ਹੈ ਇਸ ਬਿਲ ਦੇ ਇਕ ਸੈਕਸ਼ਨ ਵਿਚ ਕਿ ਸਿਨਮੇ ਵਾਲਾ ਸ਼ੋ ਦੇ ਟੈਕਸ ਦੇ ਪੈਸੇ ਨਾ ਦੇਵੇ ਪਰ ਸੋ ਵਿਖਾਕੇ ਲੋਕਾਂ ਤੋਂ ਪੈਸੇ ਵਸੂਲ ਕਰ ਲਵੇ ਤਾਂ ਉਸਨੂੰ ਜੁਰਮਾਨਾ ਕਰਾਂਗੇ। ਜਦੋਂ ਦਿਨ ਦਿਹਾੜੇ ਐਨਾ ਵੱਡਾ ਡਾਕਾ ਪੈ ਸਕਦਾ ਹੈ ਕਿ ਸਿਨਮੇ ਦਾ ਮਾਲਕ 5/7 ਸੌ ਆਦਮੀਆਂ ਨੂੰ **show** ਵੇਖਾ ਦੇਵੇ ਅਤੇ ਟਿਕਟਾਂ ਵੇਚ ਕੇ ਰੁਪਏ ਵਸੂਲ ਕਰ ਲਵੇ ਪਰ ਸਰਕਾਰ ਦਾ ਜੋ 10 ਰੁਪਏ **per show** ਹਿੱਸਾ ਬਣਦਾ ਹੈ ਉਹ ਨਾ ਦੇਵੇ ਤਾਂ ਕੀ ਇਸ ਨਾਲ ਸਰਕਾਰ ਦੀ ਸ਼ੋਭਾ ਵਧਦੀ ਹੈ ਜਾਂ ਬਦਨਾਮੀ ਹੁੰਦੀ ਹੈ। ਜੇਕਰ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਗੱਲ ਹੁੰਦੀ ਹੈ ਤਾਂ ਇਸ ਦਾ ਮਤਲਬ ਇਹ ਹੈ ਕਿ ਸਿਨਮਿਆਂ ਦੇ ਮਾਲਕ ਇਤਨੇ ਦੀਦਾ ਦਲੇਰ ਹਨ ਅਤੇ ਉਨ੍ਹਾਂ ਨੇ ਸਾਰੇ ਵਜ਼ੀਰ ਤੇ ਅਫਸਰ ਇਸ ਤਰ੍ਹਾਂ ਗੰਢੇ ਹੋਏ ਹਨ ਕਿ ਉਹ ਦਿਨ ਦਿਹਾੜੇ ਵੀ ਐਸਾ ਡਾਕਾ ਮਾਰ ਲੈਣ ਤਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਕੋਈ ਪੁਛਣ ਵਾਲਾ ਨਹੀਂ। ਐਸੇ ਆਦਮੀਆਂ ਬਾਰੇ ਇਸ ਬਿਲ ਵਿੱਚ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ 2 ਹਜ਼ਾਰ ਰੁਪਏ ਤਕ ਜੁਰਮਾਨਾ ਕਰ ਦੇਵਾਂਗੇ ਲੇਕਿਨ **prosecution** ਨਹੀਂ ਕੀਤੀ ਜਾਵੇਗੀ। ਕਿਉਂ ਜਨਾਬ ਜੋ ਸ਼ਖਸ **show** ਵੇਖਾ ਕੇ ਟਿਕਟਾਂ ਦੇ ਪੈਸੇ ਵਸੂਲ ਕਰਕੇ ਟੈਕਸ ਨਹੀਂ ਦਿੰਦਾ ਅਤੇ ਐਨਾ ਵੱਡਾ ਡਾਕਾ ਦਿਨ ਦਿਹਾੜੇ ਮਾਰਦਾ ਹੈ ਉਸਦੀ **prosecution** ਕਿਉਂ ਨਹੀਂ ਕੀਤੀ ਜਾਵੇ ਗੀ ? ਇਸ ਕਰਕੇ ਕਿ ਉਹ ਅਮੀਰ ਆਦਮੀ ਹੈ ਅਤੇ ਅਫਸਰਾਂ ਤੇ ਵਜ਼ੀਰਾਂ ਨੂੰ ਖਰੀਦ ਸਕਦਾ ਹੈ। ਜੇਕਰ ਤੁਹਾਡੇ ਬੱਟੇ ਅਮੀਰਾਂ ਲਈ ਹੋਰ ਤੇ ਗਰੀਬਾਂ ਲਈ ਹੋਰ ਹਨ ਅਤੇ **Capitalists** ਤੇ ਮਜ਼ਦੂਰਾਂ ਕਿਸਾਨਾਂ ਲਈ ਵਖਰਾ ਸਲੂਕ ਕਰਦੇ ਹੋ ਤਾਂ ਫੇਰ **socialism** ਕਾਇਮ ਕਰਨ ਦਾ ਸ਼ੌਰ ਕਿਉਂ ਪਾਉਂਦੇ ਹੋ ? ਜੇਕਰ ਸਹੀ ਮਾਇਨਿਆਂ ਵਿਚ **Socialism** ਲਿਆਉਣ ਦੀ ਨੀਅਤ ਹੈ ਤਾਂ ਇਹ ਬੱਟੇ ਇਕ ਕਰੋ। ਤੁਸੀਂ ਦੂਜਿਆਂ ਮੁਲਕਾਂ ਵਲ ਵੇਖੋ ਜਿਥੇ ਮਾਮੂਲੀ ਗਬਨ, ਰਿਸ਼ਵਤ ਤੇ ਚੋਰ ਬਾਜ਼ਾਰੀ ਲਈ ਮੌਤ ਦੀ ਸਜ਼ਾ ਦਿਤੀ ਜਾਂਦੀ ਹੈ। ਲੇਕਿਨ ਤੁਹਾਡੀ ਕੀ ਪੌਜ਼ੀਸ਼ਨ ਹੈ ? ਇਥੇ ਤਾਂ ਪੁਜ਼ੀਸ਼ਨ ਇਹ ਹੈ ਕਿ ਭਾਵੇਂ ਕਿਤਨਾ ਵੱਡੇ ਤੋਂ ਵੱਡਾ ਠਗ, ਚੋਰ ਤੇ ਧੱਖੇਬਾਜ਼ ਹੋਵੇ ਪਰ ਜੇਕਰ ਉਸ ਕੋਲ ਪੈਸਿਆਂ ਦੀ ਥੈਲੀ ਹੈ ਤਾਂ ਉਸਨੂੰ ਸਾਰੀ ਸੁਸਾਇਟੀ ਵਿੱਚ ਗਰੀਬ ਇਮਾਨਦਾਰ ਆਦਮੀ ਦੇ ਮੁਕਾਬਲੇ ਵਿੱਚ ਵਧ ਤੋਂ ਵਧ ਇਜ਼ਤ ਮਾਨ ਮਿਲ ਸਕਦਾ ਹੈ। ਮੈਂ ਨੂੰ ਖੁਸ਼ੀ ਹੁੰਦੀ ਜੇਕਰ ਇਸ **socialism** ਦੇ ਰਾਜ ਵਿੱਚ ਵਜ਼ੀਰ ਸਾਹਿਬ ਇਸ ਬਿਲ ਰਾਹੀਂ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਜੋ ਪੜ੍ਹੇ ਲਿਖੇ ਹਨ ਸੁਸਾਇਟੀ ਵਿੱਚ ਆਪਣੀ ਦੌਲਤ ਦੇ ਆਸਰੇ ਭਾਰੀ ਦਰਜਾ ਰਖਦੇ ਹਨ ਅਤੇ ਦੀਦਾ ਦਲੇਰ ਹਨ, ਦਸਦੇ ਕਿ ਇਸ ਰਾਜ ਵਿਚ ਹੁਣ ਸ਼ੋਰ ਤੇ ਬੱਕਰੀ ਇਕ ਘਾਟ ਪਾਣੀ ਪੀਣਗੇ। ਅੰਗਰੇਜ਼ਾਂ ਦੇ ਵੇਲੇ ਇਹ ਗੱਲ ਆਮ ਉਨ੍ਹਾਂ ਵਲੋਂ ਕਹੀ ਜਾਂਦੀ ਸੀ ਕਿ ਸਾਡੇ ਰਾਜ ਵਿੱਚ ਸ਼ੋਰ ਬਕਰੀ ਇਕ ਘਾਟ ਪਾਣੀ ਪੀਣਗੇ ਪਰ ਅਸੀਂ ਕਹਿੰਦੇ ਸੀ ਕਿ ਨਹੀਂ ਤੁਸੀਂ ਗਲਤ ਕਹਿੰਦੇ ਹੋ ਸਾਡਾ ਰਾਜ ਆ ਲੈਣ ਦਿਉ ਉਸ ਵਿੱਚ ਨਾ ਸਿਰਫ ਸ਼ੋਰ ਬਕਰੀ ਇਕ ਘਾਟ ਪਾਣੀ ਪੀਣਗੇ ਬਲਕਿ ਇਕ ਥਾਲੀ ਵਿੱਚ ਰੋਟੀ ਖਾਣਗੇ। ਪਰ ਹੁਣ ਤਾਂ ਸਰਕਸ ਵਿੱਚ ਵੀ ਉਹ ਗੱਲ ਨਹੀਂ ਰਹੀ। ਅਜ ਹਾਲਤ ਇੱਠ ਹੈ ਕਿ ਸ਼ੋਰ ਬਕਰੀਆਂ ਨੂੰ ਦਬਾ ਦਬ ਨਿਗਲ ਰਿਹਾ ਹੈ ਪਰ ਬਕਰੀਆਂ ਨੂੰ ਪਤਾ ਹੀ ਨਹੀਂ ਲਗਦਾ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਭਜ ਕੇ ਜਾਨ ਬਚਾਉਣ (ਹਾਸ)। ਮੈਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਬੜੇ ਆਦਰ ਨਾਲ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਜੇਕਰ ਇਹ ਹਕੀਕਤ ਹੈ ਅਤੇ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਹਕੀਕਤ ਹੈ ਜਿਹੜੀ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਖੁਦ ਇਸ ਬਿਲ ਦੇ **Objects and Reasons** ਵਿਚ ਮੰਨੀ ਹੈ ਕਿ ਟੈਕਸ **evasion**

ਨੇ ਬੜੀ **abnormal proportion** ਅਖਤਿਆਰ ਕਰ ਲਈ ਹੈ, ਤਾਂ ਫੇਰ ਇਸ ਦਾ ਇਲਾਜ **drastic** ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ ਨਾ ਕਿ ਮਲੂਮ ਪੱਟੀ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ। ਤੁਸੀਂ ਤਾਂ ਗਰੀਬਾਂ ਨੂੰ ਚੀਰਾ ਲਾਂਦੇ ਹੋ ਪਰ ਅਮੀਰਾਂ ਨੂੰ ਮਲੂਮ ਪੁਲਟਸ ਬੰਨ੍ਹਦੇ ਹੋ ਜਿਹੜੇ ਕਿ ਦਿਨ ਦਿਹਾੜੇ ਤੁਹਾਡੀਆਂ ਅੱਖਾਂ ਵਿੱਚ ਮਿੱਟੀ ਪਾਂਦੇ ਹਨ। ਉਨ੍ਹਾਂ ਨੂੰ ਚੀਰ ਦਿਓ। ਪਰ ਮੈਂ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਅਜ ਜੇ ਹਾਲਾਤ ਹਨ ਉਨ੍ਹਾਂ ਵਿੱਚ ਮੈਂ ਨੂੰ ਕੋਈ ਚੀਰਾ ਦੇਣ ਵਾਲਾ ਨਜ਼ਰ ਨਹੀਂ ਆਉਂਦਾ ਹੈ। ਜੇਕਰ ਕੋਈ ਚੀਰਾ ਦੇਣ ਵਾਲਾ ਹੁੰਦਾ ਤਾਂ ਤੁਹਾਨੂੰ ਇਹ ਗੱਲ ਨਾ ਕਹਿਣੀ ਪੈਂਦੀ ਕਿ **tax evasion** ਬੜੀ **abnormal** ਸੂਰਤ ਅਖਤਿਆਰ ਕਰ ਗਿਆ ਹੈ। ਅਜੇ ਹੁਣੇ ਸੇਲਜ਼ ਟੈਕਸ ਦੀਆਂ ਗੱਲਾਂ ਹੋ ਰਹੀਆਂ ਸਨ। ਕੋਈ ਸਰਕਾਰ ਦੀਆਂ ਗੱਲਾਂ ਕਰਦੇ ਸਨ ਤੇ ਕੋਈ ਵਪਾਰੀਆਂ ਦੀਆਂ। ਮੈਂ ਨੂੰ ਕਿਸੇ ਨੇ ਪੁਛਿਆ ਕਿ ਇਹ ਕੀ ਗੱਲ ਹੈ। ਮੈਂ ਕਿਹਾ ਕਿ ਕਿਸੇ ਨੇ ਉਠ ਨੂੰ ਪੁਛਿਆ ਕਿ ਚੜ੍ਹਾਈ ਚੰਗੀ ਜਾਂ ਉਤਰਾਈ। ਉਸਨੇ ਕਿਹਾ ਕਿ ਹਰ ਦੋ ਲਾਅਨਤ ਹੈ (ਹਾਸਾ)। ਸੋ ਇਥੇ ਤਾਂ ਹਰ ਦੋ ਲਾਅਨਤ ਹੈ। ਇਥੇ ਲੁਟ ਚੱਲ ਰਹੀ ਹੈ। ਕੁਝ ਵਪਾਰੀ ਲੁਟ ਰਹੇ ਹਨ ਤੇ ਕੁਝ ਅਫਸਰ ਲੁਟ ਰਹੇ ਹਨ। ਇਹ ਤਾਂ ਇਕ ਸਾਜ਼ਸ ਚਲ ਰਹੀ ਹੈ ਜਿਸ ਨਾਲ ਗਰੀਬ **tax payer** ਨੂੰ ਲੁਟਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਸਵਾਲ ਇਹ ਕਿ ਇਸ ਨੂੰ ਰੋਕਣ ਦਾ ਤਰੀਕਾ ਕੀ ਇਹ ਹੈ ਕਿ ਇਸੇ ਬਿਲ ਵਿਚ ਲਿਖ ਦਿਤਾ ਜਾਵੇ ਕਿ ਹਜ਼ਾਰ ਨਹੀਂ 2 ਹਜ਼ਾਰ ਰੁਪਏ ਜੁਰਮਾਨਾ ਥਰਾਗੇ ਜਾਂ ਕੋਈ ਹੋਰ ਹੈ? ਅਮੀਰ ਆਦਮੀ ਦਾ ਜੁਰਮਾਨੇ ਨਾਲ ਕੁਛ ਨਹੀਂ ਬਿਗੜਦਾ। ਵਜ਼ੀਰ ਸਾਹਿਬ ਖੁਦ ਵਕਾਲਤ ਕਰਦੇ ਰਹੇ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਗਰੀਬ ਆਦਮੀ ਨੂੰ ਤਾਂ ਦੁਖ ਹੁੰਦਾ ਹੈ ਜੇ ਉਸ ਨੂੰ ਜੁਰਮਾਨਾ ਹੋ ਜਾਵੇ ਅਤੇ ਅਮੀਰ ਆਦਮੀ ਤਾਂ ਡਰਦਾ ਹੈ ਜੇ ਉਸਨੂੰ ਸੀਖਾਂ ਦੇ ਪਰਲੇ ਪਾਸੇ ਕਰ ਦਿਤਾ ਜਾਵੇ। ਤਾਂ ਜੇਕਰ ਤੁਸੀਂ ਅਮੀਰ ਆਦਮੀ ਨੂੰ ਕਾਬੂ ਕਰਨਾ ਹੈ ਤਾਂ ਉਸ ਨੂੰ ਜੁਰਮਾਨੇ ਦਾ ਡਰ ਦੇਣ ਦੀ ਬਜਾਏ ਫਾਟਕ ਅੰਦਰ ਕਰਨ ਦਾ ਡਰ ਦਿਉ। ਜੇਕਰ ਉਸਨੂੰ ਹਜ਼ਾਰ ਦੀ ਬਜਾਏ ਦੋ ਹਜ਼ਾਰ ਰੁਪਏ ਜੁਰਮਾਨਾ ਕਰ ਦਿੱਤਾ ਤਾਂ ਉਸ ਨੂੰ ਕੋਈ ਫਰਕ ਨਹੀਂ ਪੈਂਦਾ ਕਿਉਂ ਜੋ ਉਸ ਨੇ ਉਹ ਫੇਰ ਪੂਰਾ ਕਰ ਲੈਣਾ ਹੈ। ਅਫਸਰਾਂ ਦੀ ਜੁਰਤ ਨਹੀਂ ਪੈਂ ਸਕਦੀ ਕਿ ਉਹ ਉਸਦਾ ਚਾਲਾਨ ਕਰ ਸਕੇ ਕਿਉਂਕਿ ਜੋ ਖੁਦ ਕਾਣਾ ਹੈ ਉਹ ਦੂਜੇ ਨੂੰ ਕਿਵੇਂ ਕਾਣਾ ਕਹਿ ਸਕਦਾ ਹੈ। ਇਸ ਲਈ ਕਿਰਪਾ ਕਰਕੇ ਜੋ ਤਰਮੀਮ ਮੈਂ ਲਿਆਂਦੀ ਹੈ ਉਸ ਨੂੰ ਮੰਨ ਲਉ। ਇਸ ਬਿਲ ਤੇ ਕੱਲ੍ਹ ਕੌਂਸਲ ਵਿੱਚ ਜਦੋਂ ਬਹਿਸ ਹੋ ਰਹੀ ਸੀ ਤਾਂ ਹੋਮ-ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ, ਜਿਨ੍ਹਾਂ ਨੇ ਬਿਲ ਪੇਸ਼ ਕੀਤਾ ਕਿਹਾ ਸੀ ਕਿ ਜੇ ਮੈਂਬਰ ਇਹ ਕਹਿ ਰਹੇ ਹਨ ਕਿ ਇਹ ਗੱਲ ਹੋਣੀ ਚਾਹੀਦੀ ਸੀ ਮੈਂ ਨੂੰ ਉਨ੍ਹਾਂ ਨਾਲ ਹਮਦਰਦੀ ਹੈ ਪਰ ਉਨ੍ਹਾਂ ਨੇ ਤਰਮੀਮ ਤਾਂ ਕੋਈ ਦਿਤੀ ਨਹੀਂ ਜਿਸ ਨੂੰ ਮੰਨੀਏ। ਲਉ ਜੀ ਮੈਂ ਅਜ ਤਰਮੀਮ ਲੈ ਆਂਦੀ ਹੈ ਜਿਹੜੀ ਕਿ ਬੜੀ **innocent** ਹੈ ਕਿ ਜੇ ਕੋਈ ਆਦਮੀ 3 ਵਾਰ ਕਾਇਦੇ ਕਾਨੂੰਨ ਦੀ ਉਲੰਗਣਾ ਕਰਦਾ ਹੈ ਤੇ **evasion** ਕਰਦਾ ਹੈ ਤਾਂ ਉਸ ਨੂੰ **prosecute** ਕੀਤਾ ਜਾਵੇ। ਇਸ ਨੂੰ ਹੁਣ ਮੰਨ ਲਉ। ਲੇਕਿਨ ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ **prosecute** ਕਰਨਾ ਹੀ ਨਹੀਂ। ਜੇ **prosecute** ਨਹੀਂ ਕਰਨਾ ਤਾਂ ਫੇਰ ਇਹ ਕਿਸ ਤਰ੍ਹਾਂ ਤਵਕੋ ਰਖਦੇ ਹਨ ਕਿ **tax** ਦੀ **evasion** ਰੁਕੇਗੀ। ਅਗਰ ਇਹ ਸਮਝਦੇ ਹਨ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਉਪਦੇਸ਼ ਦੇਈਏ, ਜਿਹੜਾ ਤੁਹਾਡੇ ਮੂੰਹ ਤੇ ਚਪੇੜ ਮਾਰੇ ਦੂਜੀ ਗੱਲ ਅਗੇ ਕਰ ਦਿਓ, ਹਿੰਦੀ ਚੀਨੀ ਭਾਈ 2 ਕਹਿਕੇ ਦੇਖ ਲਿਆ ਹੈ, ਕਿੰਨੇ ਉਪਦੇਸ਼ ਕਰੋ, ਕਿੰਨੇ **innocent** ਬਿਲ ਲਿਆ ਕੇ ਕਾਨੂੰਨ ਬਣਾਉ ਇਹ ਮਸਲਾ ਹਲ ਨਹੀਂ ਹੁੰਦਾ। ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਜੋ ਧਾਂਦਲੀ ਪਈ ਹੋਈ ਹੈ ਇਹ ਇਨ੍ਹਾਂ ਦੀ ਕਿਰਪਾ ਹੈ। ਇਸ ਕਿਰਪਾ ਨੂੰ ਦੂਜੇ ਪਾਸੇ ਬਦਲੋ ਤਾਕਿ ਗਰੀਬ ਆਦਮੀ ਨੂੰ ਮਾਲੂਮ ਹੋਵੇ ਕਿ ਸਾਡੇ ਤੇ ਸਖਤੀ ਨਹੀਂ, ਜਿਹੜਾ **tax evasion** ਕਰੇਗਾ ਉਸ ਤੇ ਸਖਤੀ ਹੋਏਗੀ। ਜੇ ਇਸ ਗੱਲ ਨੂੰ ਠੀਕ ਕਰ ਦੇਣ ਤਾਂ ਸਾਰਾ ਪੰਜਾਬ ਇਨ੍ਹਾਂ ਦਾ ਮਸ਼ਕੂਰ ਹੋਵੇ ਗਾ।

ਸ਼੍ਰੀ ਸੰਗਲ ਸੇਨ (ਰੀਹਰਕ) : ਸ਼੍ਰੀ ਰਾਮ ਸਰਨ ਚੰਦ ਸਿੱਟਲ ਟੈਕਸੇਸ਼ਨ ਕੇ ਬਾਰੇ ਮੈਂ **amendment** ਲਾਏ ਹਨ ਤਨ ਕੀ ਕਿਸ਼ਕਾਸ ਹੀ ਗਯਾ ਹੈ ਕਿ ਆਜ ਸੌ ਸਾਲ ਸਕਾ ਸਾਲ ਪਹਲੇ ਜਿਨ ਕੇ ਕਨਥੀਂ ਪਰ ਹਾਥ ਰਖ ਕਰ ਤਨਹੀਂਓ ਯਹਾਂ ਪਰ ਪਹੁੰਚਨੇ ਕੀ ਕੀਸ਼ਿਸ਼ ਕੀ ਕੇ ਸਰਸਾਯਾਦਾਰ ਲੋਗ, ਪ੍ਰੀਤੀਧਿ ਲੋਗ, ਕਭੇ ਕਭੇ ਯਰਾਯੀਂ ਕੇ ਸਾਲਿਕ ਜਿਨ ਕੇ ਸਾਥ ਤਨਹੀਂਓ ਤਸ ਕਕਤ ਕਾਏ ਕੀਯੇ ਥੇ

[श्री मंगल सेन]

कि जो मर्जी में आए करते जाओ, ला कानूनी करते जाओ, कानून की मिट्टी पलीद करते जाओ हम तुम को कुछ नहीं कहेंगे, टैक्स की चोरी करते हैं, उन के साथ बेवफाई करके आज यह बिल यहां पर लाए हैं। उन्हें यह महसूस हो गया है कि जो सिनेमाओं के मालिक हैं जो ट्रांसपोर्ट का business करते हैं, गड़ियों के आगे जिनकी झुकने की आदत है, जो ऐसे लोग हैं कि बरसरेइकतदार सरकार के आगे पीछे घूमते फिरेंगे, उन के आगे जाकर हाथ जोड़ेंगे, वे लोग ईमानदारी के साथ टैक्स अदा नहीं करते। स्पीकर साहिब, आज उन्होंने यहां पर यह confession किया है, अपनी स्वीकृति इस मामले में दी है और हमें इस बात पर बड़ी प्रसन्नता हुई कि आखिरकार सरकार इस परिणाम पर पहुंची है कि, जैसा कि मैंने शुरू में कहा, जिन के सहारे यह चुनावों में साधन इकट्ठे करते रहे वे लोग ईमानदार नहीं हैं।

स्पीकर साहिब, Chapter II में Punjab Motor Vehicles Taxation Act, 1924, के सम्बन्ध में यह संशोधन लाया गया है कि जो लोग टैक्स अदा नहीं करते, टैक्स की चोरी करते हैं जब वे गाड़ियों की quarterly renewal के लिये आयेंगे तो तब तक उन को इजाजत नहीं दी जाएगी जब तक कि वे टैक्स के सम्बन्ध में registration certificate पेश नहीं करेंगे। बड़ी खुशी की बात है कि पंजाब के उस तबके की तरफ भी, जो कि साधन सम्पन्न है, जो सरकार के कर्णधारों के साथ मिल कर, high officials के साथ मिल कर, सरकारी पार्टी के साथ मिल कर हमेशा गड़बड़ करता रहा है, हेरा फेरियां करता रहा है उस की तरफ भी हमारे मन्त्री महोदय का ध्यान गया है। स्पीकर साहिब, आप के द्वारा मैं मन्त्री महोदय को याद दिलाना चाहता हूँ कि एक बार नहीं, अनेकों बार हम ने इसी House में इन बातों को उठाया। हमने point out किया कि वे लोग सरकारी खजाने पर डाका डाल रहे हैं, टैक्सों का लाखों रुपया खुदबुर्द होता जा रहा है, लाकानूनी हो रही है, तो जवाब में यह बताया जाता था कि ये तो सब से ज्यादा ईमानदार लोग हैं, दयानतदार आदमी हैं, इन्होंने कभी भी कोई गड़बड़ नहीं की। यही स्थिति सिनेमाओं के मालिकों की है। बड़ी खुशी की बात है कि मन्त्री महोदय सिनेमाओं के बारेमें भी संशोधन लाए हैं लेकिन ईश्वर न करे, कहीं ऐसा न हो कि उन के सामने अपने ही सम्बन्ध में कोई नया संकट पेश हो जाए क्योंकि आप को पता है कि हमारे पंजाब के जो नाखुदा हैं..

श्री अध्यक्ष : अगर आगे और कुछ न कहें तो बहुत अच्छा होगा।
(It will be better if the hon. Member avoids saying anything further in this connection.)

श्री मंगल सेन : मैं एक मिनट में इस प्वायंट को खत्म करता हूँ।

श्री अध्यक्ष : आप अपने Opposition के साथियों को ही पूछ लें कि आया वह आप की speech को समझ पाए हैं या नहीं। मुझे तो कुछ समझ में नहीं आया कि आप कौन सी बात कहना चाहते हैं (The hon. Member may enquire from his Comrades in the Opposition if they have been able to follow his speech. I at least have failed to make out what he wants to drive at.)

सरदार लच्छमन सिंह गिख : सब अच्छी तरह से समझ रहे हैं।

श्री मंगल सेन : अध्यक्ष महोदय, मैं यह कहना चाहता हूँ कि जो लोग सिनेमा चलाते हैं, उस सम्बन्ध में जो कानून बने हुए हैं, नियम बने हुए हैं यदि कोई उन की violation करते हैं, टैक्स चोरी करने की कोशिश करते हैं या यूँ कहिये कि सिनेमा शो दिखाते हैं, entertainment टैक्स भी लेते हैं, लेकिन सरकार के पास जमा नहीं कराते; तो अब सरकार की तरफ से यह amendment लाई जा रही है कि ऐसे लोगों को जुर्माना किया जा सकता है। मगर, स्पीकर साहिब, जैसा कि बाबू बचन सिंह जी ने कहा कि यहाँ भी उन के साथ मेहरबानी ही की जा रही है। आखिर blood is thicker than water. इन्होंने महसूस किया कि चूँकि अपने ही आदमी हैं इस लिये ज्यादा सख्त चीज नहीं लाए जैसे कि रोजाना दूसरे लोगों पर लागू होती है जहाँ पर टैक्स evade किया जाता है। स्पीकर साहिब, जो गरीब लोग टैक्स नहीं दे पाते, गुरबत के कारण जिन के पास देने के लिये पैसा होता भी नहीं तो उन से इस प्रकार की वसूलियाँ बतौर arrears of land revenue की जाती हैं, उन्हें जेल में डाल दिया जाता है, तहसीलों में जो कोठड़ियाँ बनी हुई हैं उन में बन्द कर दिया जाता है। लेकिन इस बिल के अन्दर इस प्रकार का कोई provision नहीं रखा गया कि टैक्स की evasion करने वालों से, defaulter से वह रकम बतौर arrears of land revenue वसूल की जाएगी। स्पीकर साहिब, आप कहेंगे कि मैं personal बात कर रहा हूँ। लेकिन आप के सामने ही House के अन्दर यह बात आई कि पंजाब की राजधानी चंडीगढ़ के अन्दर किस तरह कानून शिकनी कर के अपने नज़दीकी आदमी को एक सिनेमा दिया गया...

श्री अध्यक्ष : आप कोई personal बात न करें। (Interruptions) आए दिन यहाँ पर इस तरह की बातें कही जाती हैं। इस के अलावा यह शिकायत भी की जाती है कि कुर्सी की इज्जत नहीं होती, मेम्बरान की इज्जत नहीं होती। लेकिन मुझे यह कहना पड़ेगा कि हमें भी अपने आप को इस काबिल बनाना चाहिए कि मेम्बरान की इज्जत बढ़े, House की dignity बढ़े। अगर speeches का कोई मियार न रखा जाए, हर वक्त, मौका हो या न हो, personal चीजों को इस तरह से introduce किया जाए और एक दूसरे की बाबत बातें करते रहें जो कि बहस में fit in न करती हों तो it will not lead us anywhere. आप को चाहिए कि अपनी speeches के स्टैंडर्ड को ऊँचा करें, कोई बात ऐसी न कहें जो कि personal reflection हो तो कुदरती तौर पर न सिर्फ House की dignity बढ़ेगी, ऊँची होगी बल्कि proceedings का मियार भी ऊँचा रहेगा। हमें यहाँ पर अपने आप को इस तरह से conduct करना चाहिए कि हमारे दुश्मन भी हमारी तारीफ करें।

अभी अभी बाबू बचन सिंह जी बोल रहे थे। उन्हें बीच में किसी ने नहीं टोका। मैं मेम्बर साहिब से कहूँगा कि अगर आप खुद अपनी स्पीच को पढ़ कर देखेंगे तो आप को पता लगेगा कि आप कहां से शुरू हुए थे और कहां पर पहुंच गए। यह चीज मुनासिब नहीं है। आप relevant बोलें, personal बातों में न जाएं और जल्दी wind up करें।

[Mr. Speaker]

(The hon. Member should not bring in personal matters. *(Interruptions)*. Such things are said here every now and then. Besides, it is complained that due respect is not shown to the Chair nor to the hon. Members of the House. But I must say that we should also try to raise the standard of our speeches to such a level as may enhance the prestige of the hon. Members and the dignity of the House. If we do not maintain any standard of our speeches and every now and then, in season and out of season, go on bringing in personal matters and such other things about one another as are irrelevant to the debate, then it will not lead us anywhere. It therefore, behoves the hon. Members to raise the standard of their speeches and avoid any thing as may cast personal reflection on others. Naturally, it will not only enhance the dignity of the House, but will also raise the standard of the proceedings. In fact we should conduct ourselves in such a manner as may bring credit to us even from our enemies.

Baboo Bachan Singh was in possession of the House just now, but no one interrupted him. I may tell the hon. Member that if he reads his own speech afterwards, he will find what was the starting point and whereat he concluded. This is not proper. He should talk relevant things, avoid personal matters and wind up soon.)

श्री मंगल सेन : स्पीकर साहिब, मैं आप के साथ इस बात में सहमत हूँ कि हमें अपने व्यवहार को इस प्रकार बनाना चाहिए जो dignified हो और जो House की dignity को न केवल maintain करे बल्कि ऊंचा उठाए। अगर आप मेरी बात को ill-take न करें तो मैं आप से प्रार्थना करूँगा कि आज जो मुख्य मन्त्री का भाषण हुआ है उस को आप पढ़ें और देखें कि उस से House की dignity में कितना इजाज़ा हुआ है....

श्री अध्यक्ष : I do not hold any brief for the Chief Minister. मगर आप उन की तकरीर भी देख लें और अपनी भी और मेरा ख्याल है कि he will be the gainer. (I do not hold any brief for the Chief Minister. But if the hon. Member compares his speech with that of the Chief Minister, then I am sure the latter will be the gainer.)

श्री मंगल सेन : बहुत अच्छा, स्पीकर साहिब, मैं जल्दी ही अपनी बात को खत्म करता हूँ। तो मैं यह कह रहा था कि इस बिल का असर उन लोगों पर पड़ना है जो टैक्स की चोरी करते हैं, कायदे कानूनों की मिट्टी पलीद करते हैं, गड़बड़ करते हैं और हेराफेरियां करते हैं। लेकिन फिर भी वे लोग कानूनशिकनी करते रहेंगे जिन के बड़े लम्बे लम्बे हाथ हैं। इस लिये हम यह कहते हैं कि उन लोगों को सज़ा दी जानी चाहिए....

श्री अध्यक्ष : तो आप यह amendment लाएं कि 2,000 रुपये जुर्माने की जगह दो साल की कैद रखी जाए। अगर आप ऐसी amendment लाते तब तो आप का यह सब कुछ कहना जाइज़ था। (Then the hon. Member may give notice of an amendment seeking to replace the fine of Rs. 2,000 by imprisonment for two years. He would

have been quite relevant if he had given such an amendment.)

श्री मंगल सेन : स्पीकर साहिब, मैं अपने प्वाइंट में बाहर बिल्कुल नहीं जा रहा क्योंकि मुख्य मन्त्री जी के लड़के सिनेमा का काम करते हैं इस लिये हमें जिन बातों का खदशा है उन्हीं को आपके द्वारा हाउस में रख रहा हूँ। आखिर हम चौधरी रनवीरसिंह जी की बाबत क्यों नहीं कहते, श्री रामसरन चन्द मित्तल जी की बाबत या पंडित मोहन लाल जी की बाबत क्यों नहीं कहते। इस लिये कि उन के लड़के कोई सिनेमा में काम नहीं करते। मैं नाम नहीं लूंगा लेकिन इतना कहे बिना नहीं रह सकता कि यह कानून जो सरकार...

Mr. Speaker : Order, order. मैंने आप को बोलने का मौका दिया लेकिन you have not been charitable to me. मैंने आप को इस लिये बोलने का मौका दिया था क्योंकि मेरा ख्याल था कि शायद आपकोई काम की बात करेंगे। (Order, order. I allowed the hon. Member an opportunity to speak but he has not been charitable to me. I permitted him to take possession of the House because I had thought that he would make some constructive contribution in the debate.)

श्री मंगल सेन : अगर आप मुझे थोड़ी सी इजाजत दें तो मैं यह कहना चाहता हूँ कि जो लोग टैक्स की evasion करते हैं उन के साथ जिस सख्ती के साथ व्यवहार किया जाना चाहिए, वैसा व्यवहार सरकार की तरफ से अभी तक नहीं अपनाया गया। सख्ती केवल पैसों से नहीं होगी। मैं, स्पीकर साहिब, आपके द्वारा मन्त्रिमंडल से निवेदन करना चाहता हूँ कि मोटर गाड़ियों का काम करने वाले और cinema का काम करने वाले जो लोग हैं वे बहुत से पैसे वाले लोग हैं क्योंकि थोड़ी पूंजी से यह काम हो भी नहीं सकते और पैसे वाले जो लोग हैं वे आजकल के युग में बहुत सियाने और समझदार हैं और उन को कानून के शिकंजे में जकड़ने के लिये सरकार को fine के अलावा और कोई रास्ता ढूँढ़ना पड़ेगा। जहाँ तक उन लोगों का सवाल है जो tax के arrears नहीं देते वे fine के डर से सरकार को arrears नहीं देंगे। यह बात ठीक है कि क्योंकि आजकल taxes भी बहुत हैं और छोटे लोग वह नहीं दे सकते, इस लिये यह उन पर लगने भी नहीं चाहिए। जो लोग छोटे हैं, वे ज्यादा समझदार और सियाने नहीं हैं। हेरा फेरी तो सिर्फ बड़े करते हैं। इस लिये मैं यही कहूंगा कि सरकार इस कानून को वापस ले ले। (*At this stage the Minister for Excise, Taxation and Capital rose to reply.*)

Mr. Speaker : The hon. Minister need not reply as it may complicate the matters.

एक्साइज, टैक्सेशन तथा राजधानी मन्त्री (श्री राम सरन चन्द मित्तल) : स्पीकर साहिब, मेरी अर्ज यह है कि इस मामले पर discussion में दो माननीय सदस्यों ने भाग लिया है और मुझे अफसोस है कि इन में से किसी ने भी इस बात पर सही तरीके से विचार करने की कोशिश नहीं की। उन में से लुधियाना के माननीय सदस्य ने कहा है कि इस में उन से जुर्माना ले लिया जाएगा और कैद की सजा नहीं होगी। उन्होंने इस बात पर गौर

[एक्साइज, टैक्सेशन तथा राजधानी मन्त्री]

नहीं किया कि अगर किसी ने कानून के खिलाफ कोई काम किया है तो उसे चाहे penalty हो जाए चाहे सजा हो जाए । Penalty तो महकमे वाले करेंगे, और जो सजा होगी वह अदालत से होगी । एक मामले पर दोनों चीजें नहीं हो सकतीं । या तो महकमे वाले जुर्माना कर सकते हैं या Court से उन्हें सजा हो सकती है और अगर किसी को महकमे वालों ने penalty लगा दी है तो उस की Court में उसी चीज के लिये prosecution नहीं हो सकेगी ।

बाबू बचन सिंह : मेरी amendment तो यह है कि दोनों चीजें हो सकें । यह ठीक है कि पहले तो जुर्माना हो लेकिन अगर एक आदमी बार बार tax का evasion करता है तो उसे कैद की सजा भी दी जानी चाहिए ।

एक्साइज, टैक्सेशन तथा राजधानी मन्त्री : मगर इस पर मेरे कहने का यह मतलब नहीं कि किसी की prosecution नहीं हो सकेगी । बात यह है कि अगर कोई case सिर्फ penalty के काबल है तो उसे penalty होगी और अगर कोई case prosecution के काबल है तो उस की prosecution होगी लेकिन penalty तो महकमे वाले कर सकेंगे और prosecution Court में होगी ।

इसी तरह से रोहतक के मेम्बर साहिब ने नहीं मालूम क्या क्या बातें कह दी हैं । हां लुधियाने के मेम्बर साहिब ने तो यह कह दिया है कि अगर कोई किसान मालगुजारी pay नहीं करता तो उसे सजाए कैद मिलनी चाहिए और जो.....

श्री अध्यक्ष : नहीं, नहीं, उन्होंने यह नहीं कहा । उन्होंने तो यह कहा है कि किसान अगर मालगुजारी pay नहीं करता तो उसे जुर्माने की सजा होनी चाहिए और अगर कोई cinema वाला tax की evasion करता है तो उसे कैद की सजा होनी चाहिए क्योंकि किसान पर कैद की सजा की बनिस्बत जुर्माना की सजा ज्यादा असरअन्दाज होती है और cinema वाले पर कैद की ज्यादा असर अन्दाज होती है । (No, no, he has not said like this. What he has said is that if a cultivator fails to pay the land revenue he should be fined and not jailed for this default. Similarly a proprietor of a cinema, who is guilty of evasion of tax, should be punished with imprisonment and not fine because fine proves more effective in the case of a cultivator and imprisonment in the case of a cinema proprietor.)

एक्साइज, टैक्सेशन तथा राजधानी मन्त्री : लुधियाना के माननीय सदस्य ने कह यह कहा था कि अगर किसान मालगुजारी नहीं देता तो उसे कैद न किया जाए....

Mr. Speaker : That is a different thing.

एक्साइज, टैक्सेशन तथा राजधानी मन्त्री : यह इस लिये किया जा रहा है क्योंकि Punjab Entertainments Tax Act के Section 17 में दिया हुआ है ।

“Any sum due under this Act or the rules framed thereunder shall be recoverable as arrears of land revenue”.

यह amending Bill तो इस बात के लिये है कि अगर कोई evasion करता है तो उस के evasion of tax

करने की सजा या तो penalty हो या prosecution हो और अगर evasion न करे तो भी उस की recovery होगी और tax evade करने को लिये अगर हमारी assessing authority उस पर penalty करे तो उसकी भी recovery होगी और अगर वह न दे तो उससे यह रकम as land revenue recover होगी और उसके लिये he will be liable to go to jail. मगर उन्होंने कहा कि किसान की हालत में ऐसा नहीं होता। मैं उन्हें बताता हूँ कि penalty तो इस लिये होगी क्योंकि उस ने tax evade किया है। अगर उस ने tax का evasion नहीं किया लेकिन वह tax का रुपया नहीं देता तो as land revenue उस से भी वह वसूल किया जाएगा। और वह जेल भेजा जा सकता है।

श्री अध्यक्ष : अब आप बस करें। आपने अब काफी explain कर दिया है।
 (The hon. Minister may now please wind up, as he has already explained this point sufficiently.)

एक्साइज, डैक्सेशन तथा राजधानी मन्त्री : स्पीकर साहिब, एक बात रोहतक के मेम्बर साहिब ने कही थी उस का जवाब देना मैं जरूरी समझता हूँ। उन्होंने कहा है कि जाती तौर पर हाउस की dignity को...

Mr. Speaker : Why does the hon. Minister take notice of all these things ? He should please leave it.

एक्साइज, डैक्सेशन तथा राजधानी मन्त्री : मैं बस हाउस को इतना बता देना चाहता हूँ कि मैंने कभी कोई cinema नहीं देखा। बल्कि मैं तो चाहता हूँ कि राज्य में तमाम cinema houses बन्द हो जाएं ताकि लोगों में morality का standard बढ़े।

बाबू बचन सिंह : इस मामले में आप की राए चीफ मिनिस्टर साहब से नहीं मिलती।

Mr. Speaker : Question is—

That the Punjab Taxation Laws (Amendment) Bill be taken into consideration at once.

The motion was carried.

Mr. Speaker : The House will now take up the Bill, clause by clause.

CLAUSE 2

Mr. Speaker : Question is—

That Clause 2 stand part of the Bill.

The motion was carried.

CLAUSE 3

Mr. Speaker : There is an amendment from Baboo Bachan Singh to this clause. He may move his amendment.

बाबू बचन सिंह (लुधियाना, उत्तर) : स्पीकर साहिब, इस में मेरी यह amendment है—

For sub-section (2) of the proposed section 12A, substitute the following :—

“(2) Where a proprietor commits any omission or act specified in clause (a) or (b) of sub-section (1) of section 14, for more than three times he shall be liable to be prosecuted”.

[बाबू बचन सिंह]

यह बिल्कुल बेज़रूर amendment है। मैं clause 14 को भी पढ़ कर सुना देता हूँ --

“If the proprietor of cinema premises—

(a) fails to pay the tax due from him within the time allowed under this Act, or

(b) fraudulently evades the payment of any tax due under this Act”

(At this stage Deputy Speaker occupied the Chair)

डिप्टी स्पीकर साहिबा, मैं अर्ज कर रहा था कि दफा 14 में दिया हुआ है कि अगर कोई cinema का proprietor वक्त पर tax न दे या धोखेबाजी से tax देने से evade करता है तो उस के लिए इसमें है कि एक हजार रुपये तक उस से penalty ली जा सकेगी लेकिन अब यह कहते हैं कि यह penalty 2 हजार रुपये तक की जा सकेगी लेकिन इस के साथ ही गवर्नमेंट की तरफ से यह जो amending Bill लाया गया है उस में यह clear किया गया है जिस को हमारे Excise Minister साहिब ने शायद बनाते वक्त भी गौर से न पढ़ा हो कि जिस को penalty लग जाएगी उस को prosecute नहीं किया जाएगा। मैंने जो amendment दी है उस में सिर्फ इतना दिया है कि जिस को यह एक बार evasion of tax करने के लिए penalty लगाते हैं और वह फिर evasion करता है और यह दूसरी बार फिर penalty लगाते हैं लेकिन वह फिर भी evasion करने से नहीं रुकता और तीसरी बार भी fraudulently tax का evasion करता है तो उस की prosecution होनी चाहिए। जो आदमी इतना धोखेबाज है, जो इतना बेइमान है और जो tax की evasion को छोड़ देने के लिए तैयार नहीं ऐसे आदमी की जरूर prosecution होनी चाहिए। मेरा ख्याल है कि Excise Minister साहिब, इस question को social तौर पर treat करते हुए मेरी इस amendment को मान लेंगे और इस को political तौर पर treat नहीं करेंगे।

Deputy Speaker : Motion moved—

For sub-section (2) of the proposed section 12A, substitute the following :—

“(2) Where a proprietor commits any omission or act specified in clause (a) or (b) of sub-section (1) of section 14, for more than three times he shall be liable to be prosecuted”.

एक्ससाइज, टैक्सेशन तथा राजधानी मन्त्री : डिप्टी स्पीकर साहिबा, मैं इस amendment को oppose करता हूँ। हम तो पहली दफा ही prosecute कर सकते हैं। हर केस merits पर deal किया जायेगा।

Deputy Speaker : Question is—

For sub-section (2) of the proposed section 12A, substitute the following :—

“(2) Where a proprietor commits any omission or act specified in clause (a) or (b) of sub-section (1) of section 14, for more than three times he shall be liable to be prosecuted.”

The motion was lost.

Deputy Speaker : Question is—

That Clause 3 stand part of the Bill.

The motion was carried.

CLAUSE 4

Deputy Speaker : Question is—

That Clause 4 stand part of the Bill.

The motion was carried

CLAUSE 5

Deputy Speaker : Question is—

That Clause 5 stand part of the Bill.

The motion was carried

CLAUSE 6

Deputy Speaker : Question is—

That Clause 6 stand part of the Bill.

The motion was carried

CLAUSE 1

Deputy Speaker : Question is—

That Clause 1 stand part of the Bill.

The motion was carried

TITLE

Deputy Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried

Excise, Taxation and Capital Minister (Shri Ram Saran Chand Mittal)
Madam, I beg to move—

That the Punjab Taxation Laws (Amendment) Bill be passed.

Deputy Speaker : Motion moved—

That the Punjab Taxation Laws (Amendment) Bill be passed.

श्री मंगल सेन (रोहतक) : हमने मन्त्री महोदय से यह निवेदन किया था कि वह इस पर दोबारा विचार कर लें। मगर वह हड़बड़ाहट में हमारी बात समझ नहीं पाए, और यह फरमाने लगे कि हम ने कभी सिनेमा देखा ही नहीं और सारे सिनेमा बन्द हो जाने चाहिए। यह मन्त्री हैं तो इन का अपना कोई विचार नहीं हो सकता, जो भी होगा सांझा ही होगा। अगर इन सब का यह विचार है कि पंजाब में सारे सिनेमों बन्द कर देने हैं तो हम इस का स्वागत करते हैं। (आपोजीशन की ओर से तालियां) लेकिन ऐसा मालूम होता है कि इन्होंने अपने लीडर से पूछा नहीं कि यह धंधा बन्द करने को तैयार हैं कि नहीं। (हंसी) इन को इस बात का अच्छी तरह से पता होना चाहिए कि उन के नूरेनज़र लस्ते जिगर तो इस ट्रेड को monopolise किए हुए हैं। यह सोचने की बात इस लिये है कि आखरी उम्र इन्होंने आखिर किस के सहारे बितानी है।

उपाध्यक्ष : हर वक्त चीफ मिनिस्टर की ही बात न करते रहा करें। कभी करने वाली बात भी करें। (The Hon. Member should not always drag in the Chief Minister every where. He should talk relevant things.)

श्री मंगल सेन : अच्छी बात है कि अब चीफ मिनिस्टर साहिब भी आ गए हैं। मैं यह बता रहा था कि इन के मन्त्री सहोदय ने कहा है कि सिनेमा तो एक लानत है और मैं इस को बन्द ही करवाना चाहता हूँ। इन्होंने शायद मुख्य मन्त्री जी से पूछा नहीं कि यहां से फारिग हो कर यह किस प्रकार से ज़िन्दगी बिताने की सोच रहे हैं। जो लोग टैक्स evade करते हैं वे बड़े चालाक आदमी होते हैं, उन के लम्बे हाथ हैं। यहां पर सिनेमाओं वाले चन्द ही सरमायादार हैं जो यह या ट्रांसपोर्ट का धंधा कर सकते हैं। वे लोग गदियों वालों के ही सहारे चल सकते हैं। अगर सिनेमा का राष्ट्रीयकरण हो जाए तो कई परिवारों के रास्ते में रुकावट बन जायगी। मुख्य मन्त्री जी यहां बैठे हैं वह भी अपने विचार इस बारे में बता सकते हैं। मन्त्री सहोदय को यह बात समझ नहीं आई कि जो लोग टैक्स evade करते हैं वे बड़े पैसे वाले होते हैं। हज़ार या दो हज़ार का ज़माना उन का कुछ नहीं बिगाड़ सकता। हां अगर उन को गमियों में एक रात भी हवालात में काटनी पड़े तो वे सीधे हो सकते हैं। बिल में यह provision होना चाहिए कि ऐसे आदमियों को prosecute किया जा सके। अगर कहीं यह provision हुआ कि यह जहां चाहें prosecute भी कर सकेंगे तब तो political हेरा फेरी होगी। और यह अपने आदमियों को prosecute नहीं होने देंगे या फिर सौदेबाज़ी हुआ करेगी। पंजाब का भला इसी में है कि या तो इस लानत को बन्द किया जाए या फिर इस बिल में तब्दीली की जाए।

सरदार गुरनाम सिंघ (राष्ट्रकेंद्र) :—डिप्टी सपीकर साहिब, मैं इस बिल के इस असूल नाल मुतफिक हਾਂ कि जिंसे tax की evasion हुंदी होवे उस मुलक की सरकार कदे नही कामजाब हुंदी, उइ कदे नही चलदी जिंसे टैक्स दबदा होवे। हुन सवाल इह पैंदा हुंदा है कि आइआइस टैक्स की चोरी दीआं वजुहात की हन। अगर मिंजल साहिब इस गॉल दा कौड़ी निरना करदे तां उस दा पृषेप वी दसदे। पर इनुं तां इहो किहा है कि evasion हुंदी है। जे मैं खुद evasion विंच हिंसोदार हां तां मैं किउं दसांगा सरकार हुं। इह तां सरकार हुं चाहीदा है कि उइ खुद कौड़ी पृषेप करे। इह हो सकदा है कि सरकार की किसे enquiry विंच गॉलती होवे, पर कौड़ी दहा अकसर इह हुंदा है कि भावे गॉलती होवे वी पर जमीर नही मंनदी हुंदी कि उइ गॉलती कर रहे हन। अज असीं इह गॉल आम देधे हां कि Goods कंपनीआं वालिआं तों, Trucks वालिआं तों बसां वालिआं तों किसम किसम की बेगार लैंदे हां चीजां लैंदे हां, बड़ी भारी रकम लैंदे हां, जे इह टैक्स ना देण तां की फरक पै सकदा है; की इह जुरम इस तरुं बंद हो सकदा है ?

दूसरी गॉल, मैं इह दाअवे नाल कहिंदा हां जिस तरुं ३ तारीख हुं अंमिउसर rally है किवे टरुं हुं वरतिआ जावेगा।

Chief Minister : Yes. We will order that it should be done.

सरदार गुरनाम सिंघ : इहो गॉल तां मैं कहि रिहा हां कि उइ टैक्स वी उहाहुं देण

4. 52 p. m.

अते लोकां हुं वी चो चो के उहाडीआं party meetings कामजाब कराउण तां फेर उइ टैक्स evasion तां करनगे ही।

(At this stage the House rose for recess and re-assembled at 6. 00 p. m.)

6.00 p.m. | *The Deputy Speaker, Shrimati Shano Devi, in the Chair.*

Deputy Speaker : Sardar Gurnam Singh may resume his speech.

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ (ਰਾਏਕੋਟ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਹ ਕਹਿ ਰਿਹਾ ਸੀ ਕਿ tax ਨੂੰ evade ਨਹੀਂ ਹੋਣ ਦੇਣਾ ਚਾਹੀਦਾ ਤੇ tax ਦੀ evasion ਦੇ ਕਾਰਨ ਕੀ ਹਨ। ਮੈਂ ਦਸ ਰਿਹਾ ਸੀ ਕਿ ਜਿਹੜੀ ਪਾਰਟੀ ਤਾਕਤ ਵਿੱਚ ਹੈ ਤੇ ਜਿਹੜੀ ਹਕੂਮਤ ਹੈ ਉਹ ਟੱਰਕਾਂ ਤੇ ਬਸਾਂ ਮੁਫਤ ਇਸਤੇਮਾਲ ਕਰਦੀ ਹੈ। ਮੈਂ ਕਿਹਾ ਸੀ ਕਿ 3 ਤਾਰੀਖ ਨੂੰ ਤੁਸੀਂ ਆਪਣੀਆਂ ਅੱਖਾਂ ਨਾਲ ਦੇਖ ਲੈਣਾ, ਲੋਕ ਟੱਰਕਾਂ ਵਿੱਚ ਲਦੇ ਹੋਏ ਆਉਣਗੇ। **Chief Minister** ਸਾਹਿਬ ਨੇ ਫਰਮਾਇਆ ਹੈ ਕਿ ਮੈਂ **order** ਦੇ ਦੇਵਾਂਗਾ ਕਿ ਉਹ ਟੱਰਕਾਂ ਵਿੱਚ ਆਉਣ। ਐਸ ਵੇਲੇ ਉਹ ਐਥੇ ਹੈ ਨਹੀਂ। ਮੈਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਕੋਈ ਕਾਨੂੰਨ ਦੇ ਖਿਲਾਫ ਵੀਹੁਕਮ ਦੇ ਸਕਦਾ ਹੈ? ਇਹ ਅਲਹਿਦਾ ਗੱਲ ਹੈ ਕਿ ਕਾਨੂੰਨ ਨੂੰ ਤੋੜ ਦੇਣ। **Constitution** ਨੇ ਕੋਈ ਕਾਨੂੰਨ ਬਣਾਇਆ ਹੈ। ਕਾਨੂੰਨ ਇਹ ਹੈ ਕਿ ਜਿਹੜੇ trucks ਹਨ, ਜਿਨ੍ਹਾਂ goods carriers ਕਹਿੰਦੇ ਹਨ, ਜਿਨ੍ਹਾਂ ਨੂੰ ਸਿਰਫ goods ਲੈ ਜਾਣ ਦਾ licence ਮਿਲਿਆ ਹੈ ਉਹ passengers ਨਹੀਂ ਲੈ ਜਾ ਸਕਦੇ। ਜੇ ਉਹ passengers ਲੈ ਜਾਣ ਤਾਂ ਉਨ੍ਹਾਂ ਦਾ ਚਾਲਾਨ ਹੁੰਦਾ ਹੈ। ਇਹ ਕਿਸ ਤਰ੍ਹਾਂ order ਦੇ ਸਕਦੇ ਹਨ ਕਿ ਲੋਕ ਟਰਕਾਂ ਵਿੱਚ ਆਉਣ? ਇਹ ਸ਼ਕਾਇਤ ਤਾਂ opposition ਦੀ ਹੁਣ ਤੱਕ ਹੈ। ਕਾਨੂੰਨ ਹੈ ਹੀ ਨਹੀਂ ਇਸ ਹਕੂਮਤ ਦੇ ਸਾਹਮਣੇ। ਇਹ ਕਾਨੂੰਨ ਨੂੰ ਤੋੜਨ ਵਿੱਚ ਖੁਸ਼ੀ ਸਮਝਦੀ ਹੈ। (ਵਿਘਨ) ਮੇਰਾ ਖਿਆਲ ਹੈ ਕਿ **Chief Minister** ਸਾਹਿਬ ਨੇ ਇਸ ਗੱਲ ਦਾ ਧਿਆਨ ਨਹੀਂ ਕੀਤਾ ਉਹ ਭਾਵੇਂ **Chief Minister** ਵੀ ਹੋਣ, **Cabinet** ਵੀ ਹੋਵੇ, ਕਾਨੂੰਨ ਨਹੀਂ ਤੋੜ ਸਕਦੇ। ਅਗਰ ਤੋੜਨਗੇ ਤਾਂ ਕਾਨੂੰਨ ਦੀ ਉਲੰਘਣਾ ਹੋਏਗੀ। ਉਨ੍ਹਾਂ ਨੇ ਫਰਮਾਇਆ ਸੀ ਕਿ **Home Minister** ਹੋਰ ਚੀਜ਼ ਮੰਨਦਾ ਹੈ ਤੇ ਮੈਂ ਹੋਰ ਚੀਜ਼ ਮੰਨਦਾ ਹਾਂ। ਮੈਂ ਇਹ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ, ਅਗੇ ਇਹ ਸਵਾਲ ਹਾਊਸ ਵਿਚ ਆਇਆ ਹੈ ਕਿ ਹਕੂਮਤ ਟੱਰਕਾਂ ਨੂੰ ਬਤੌਰ ਬੇਗਾਰ ਇਸਤੇਮਾਲ ਕਰਦੀ ਹੈ। ਜਿਸ ਵੇਲੇ ਅੰਗਰੇਜ਼ਾਂ ਦਾ ਰਾਜ ਸੀ, ਆਪ ਨੂੰ ਪਤਾ ਹੈ, ਤੁਸੀਂ ਬੜੇ ਭਾਰੀ fighter ਰਹੇ ਹੋ ਇਸ struggle ਵਿਚ, ਅਸੀਂ ਬੇਗਾਰ ਦੇ ਖਿਲਾਫ ਕਿੰਨੀ ਅਵਾਜ਼ ਉਠਾ ਆਏ ਹਾਂ। ਪਰ ਹੁਣ ਬੇਗਾਰ ਕਾਇਮ ਕਰ ਦਿਤੀ ਹੈ, ਟੋਡੀ ਕਲਾਸ ਕਾਇਮ ਕਰ ਦਿਤੀ ਹੈ, ਕੋਈ ਵੀ ਹਕੂਮਤ ਹੋਵੇ, ਇਸ ਮੁਲਕ ਦੀ ਹਕੂਮਤ ਨੂੰ ਅਜਿਹੀਆਂ ਗੱਲਾਂ ਨਹੀਂ ਕਰਨੀਆਂ ਚਾਹੀਦੀਆਂ। ਇਸ ਮੁਲਕ ਦੀ ਹਕੂਮਤ ਨੂੰ ਕਾਨੂੰਨ ਦਾ ਧਿਆਨ ਰਖਣਾ ਚਾਹੀਦਾ ਹੈ। ਜਿਹੜੇ **Minister-in-charge** ਹਨ ਇਸ ਬਿਲ ਦੇ ਮੈਂ ਉਨ੍ਹਾਂ ਦੀ ਤਵੱਜੁਹ ਦਿਲਾਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਮੇਰੇ ਕੋਲ ਲੁਧਿਆਣੇ ਦੇ ਲੋਕ ਆਏ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ ਸਾਡੇ ਟੈਕਸੀਆਂ ਦੇ ਪਰਮਿਟ, ਲਾਇਸੈਂਸ ਬਣੇ ਹੋਏ ਹਨ, ਪਰ ਸਾਡੀ ਟੈਕਸੀ ਕੋਈ ਨਹੀਂ ਲੈ ਜਾਂਦਾ। ਵੱਡੇ ਵੱਡੇ ਆਦਮੀਆਂ ਨੇ private ਟੈਕਸੀਆਂ ਬਣਾਈਆਂ ਹੋਈਆਂ ਹਨ। ਮੈਂ ਕਿਹਾ ਕਿ ਤੁਹਾਨੂੰ ਮੇਰੇ ਕੋਲ ਆਉਣ ਕੋਈ ਫਾਇਦਾ ਨਹੀਂ, ਜੇ ਮੈਂ ਸਰਕਾਰ ਨੂੰ ਕਹਾਂਗਾ ਤਾਂ ਸਾਇਦ private ਗੱਡੀਆਂ ਹੋਰ ਵਧ ਜਾਣ, ਕਿਸੇ ਜੌਰਮਿੰਟ ਦੇ ਆਦਮੀ ਨੂੰ ਕਹੋ। ਇਸ ਬਿਲ ਦੇ **Minister-in-charge** ਬੜੇ ਸਿਆਣੇ ਹਨ। ਉਹ ਇਸ ਪਾਸੇ ਧਿਆਨ ਦੇਣ। ਮੇਰੀ complaint ਹੈ ਕਿ ਲਾਈਸੈਂਸ ਕਿਸੇ ਨੂੰ ਮਿਲਦੇ ਹਨ ਤੇ private ਗੱਡੀਆਂ ਕੋਈ ਚਲਾਉਂਦਾ ਹੈ। ਕੀ ਇਹ expect ਕਰਦੇ ਹਨ ਕਿ ਇਸ ਤਰ੍ਹਾਂ tax evade ਨਹੀਂ ਹੋਏਗਾ। ਜਿਹੜੇ ਟੱਰਕ ਇਹ ਇਸਤੇਮਾਲ ਕਰਦੇ ਹਨ ਉਨ੍ਹਾਂ ਨੇ tax ਨਹੀਂ ਦਿੱਤਾ, ਜਿਸ ਕਰਕੇ ਇਨ੍ਹਾਂ ਨੂੰ ਐਨਾ ਨੁਕਸਾਨ ਕੀਤਾ। ਇਸ ਦਾ ਨਤੀਜਾ

[ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ]

ਇਹ ਹੈ ਕਿ ਜਨਤਾ ਦਾ ਨੁਕਸਾਨ ਹੋਇਆ ਹੈ ਤੇ ਸਰਕਾਰ ਦਾ ਫਾਇਦਾ ਹੋ ਗਿਆ। **Chief Minister** ਨੇ ਕਿਹਾ ਕਿ ਅਸੀਂ **petrol** ਪਾ ਦਿਆਂਗੇ। ਅਗਰ ਇਹ ਗੌਰਮੈਂਟ ਅੱਛੀ ਹੈ, ਅਗਰ ਇਹ **democracy** ਵਿਚ **believe** ਕਰਦੇ ਹਨ ਜਿਸ ਦਾ **lecture** ਅਸੀਂ ਹੁਣੇ ਹੀ ਸੁਣਕੇ ਆਏ ਹਾਂ ਤਾਂ ਇਹ **buses** ਇਸਤੇਮਾਲ ਕਰਕੇ ਉਨ੍ਹਾਂ ਦਾ ਕਿਰਾਇਆ ਦੇਣ। ਇਹ ਨਹੀਂ ਕਿ ਉਨ੍ਹਾਂ ਤੋਂ ਰਸੀਦ ਲੈ ਲਈ ਤੇ ਪੈਸੇ ਨਾ ਦਿਤੇ। ਰਸੀਦ ਤਾਂ ਮਿਲ ਜਾਏਗੀ। ਪਰ ਕੀ ਇਹ ਜ਼ਿਮੇਂਦਾਰੀ ਦੀ ਗੱਲ ਹੋਏਗੀ? ਗਰੀਬ ਟਰੱਕਾਂ ਤੇ ਬਸਾਂ ਵਾਲਿਆਂ ਤੋਂ ਜਾਇਜ਼ ਕੰਮ ਕਰਵਾਇਆ ਜਾਏ ਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਪੈਸੇ ਦਿੱਤੇ ਜਾਣ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬਾ, ਇਹ ਬਸਾਂ ਵਾਲਿਆਂ ਨੂੰ ਪੈਸੇ ਲੈਕੇ ਵੀ ਲੁੱਟੀ ਜਾਂਦੇ ਹਨ। ਜਿਨ੍ਹਾਂ ਨੇ ਇਨ੍ਹਾਂ ਨੂੰ ਪੈਸੇ ਨਹੀਂ ਦਿੱਤੇ ਉਹ ਘਰ ਬੈਠੇ ਹਨ। ਸਰਦਾਰ ਗੁਰਚਰਨ ਸਿੰਘ ਹੁਰੀਂ ਮੇਰਾ ਟਰਾਂਸਪੋਰਟ ਕੰਪਨੀ ਦੀਆਂ ਸਾਰੀਆਂ ਬਸਾਂ ਖੁਹਾ ਬੈਠੇ। ਸੈਂਕੜੇ ਆਦਮੀ ਬੇਰੁਜ਼ਗਾਰ ਹੋ ਗਏ ਤੇ ਲੱਖਾਂ ਰੁਪਏ ਦਾ ਨੁਕਸਾਨ ਹੋ ਗਿਆ। ਕਿਉਂ ਹੋਇਆ? ਇਸ ਕਰਕੇ ਹੋਇਆ ਕਿਉਂਕਿ ਉਨ੍ਹਾਂ ਨੇ ਸਰਕਾਰ ਨੂੰ ਪੈਸੇ ਨਹੀਂ ਦਿਤੇ। ਜਿਸ ਵੇਲੇ ਇਨ੍ਹਾਂ ਨੇ ਜਜ਼ੀਆ ਮੰਗਿਆ। ਅਫਸੋਸ ਹੈ ਇਸ ਗੌਰਮੈਂਟ ਤੇ! ਕੀ ਇਹ ਚਾਹੁੰਦੇ ਹਨ ਕਿ ਇਸ ਸਰਕਾਰ ਨੂੰ ਹਰ ਰੋਜ਼ ਇਹ ਗੱਲਾਂ ਕਹੀਆਂ ਜਾਣ? ਇਹ ਕਦੇ ਤਾਂ ਸਮਝ ਲੈਣ। ਕਦੇ ਤਾਂ ਸਰਕਾਰ ਨੂੰ ਏਧਰ ਧਿਆਨ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ। ਇਹ ਇਕ ਦਿਨ ਮੁਕਰਰ ਕਰ ਲੈਣ। ਫੈਸਲਾ ਕਰ ਲੈਣ ਕਿ ਅੱਗੇ ਤੋਂ ਬੇਇਨਸਾਫੀ ਨਹੀਂ ਹੋਏਗੀ। ਮੈਂ **Opposition** ਵਿਚੋਂ ਪਹਿਲਾ ਆਦਮੀ ਹੋਵਾਂਗਾ ਜੋ ਇਨ੍ਹਾਂ ਦੀ ਮਦਦ ਕਰਾਂਗਾ। ਪਰ ਇਨ੍ਹਾਂ ਨੇ ਇਸ ਰਸਤੇ ਤੇ ਆਉਣਾ ਨਹੀਂ। ਇਹ **House** ਵਿੱਚ ਕਿੰਨੇ ਵਾਅਦੇ ਕਰਨ, ਕਿੰਨੀਆਂ **assurances** ਦੇਣ ਪਰ ਇਨ੍ਹਾਂ ਨੇ ਬੇਗਾਰ ਲੈਣ ਤੋਂ ਨਹੀਂ ਹਟਣਾ। ਟੈਕਸ ਲੈਣ ਵੇਲੇ **Minister** ਸਾਹਿਬ ਦਾ ਅਖਤਿਆਰ ਨਹੀਂ ਕਿ **tax** ਵਸੂਲ ਕਰਨ ਯਾ ਨਾ ਕਰਨ। ਇਹ ਅਸੂਲ ਠੀਕ ਹੈ। ਮਗਰ ਇਸ ਅਸੂਲ ਨੂੰ **enforce** ਕਰਨਾ **subordinates** ਦਾ ਕੰਮ ਹੈ। ਉਥੇ ਇਹ ਕੰਮ ਸਹੀ ਨਹੀਂ ਹੋਣਾ। ਲੋਕਾਂ ਨਾਲ ਬੇਇਨਸਾਫੀ ਹੁੰਦੀ ਹੈ। ਇਹ **Bill** ਤਾਂ ਲਿਆਣਾ ਚਾਹੀਦਾ ਸੀ ਜੇ ਇਸ ਦੇ ਵਿਚ ਇਹ **provision** ਕਰ ਦੇਣ ਕਿ ਜੇ ਕੋਈ ਟਰੱਕ ਵਾਲੇ ਨੂੰ ਮੱਲੋਂ ਮੱਲੀਂ ਫੜਕੇ ਲੈ ਜਾਣ ਤਾਂ **complaint** ਹੋ ਕੇ ਲੈ ਜਾਣ ਵਾਲਾ ਆਦਮੀ ਕੈਦ ਹੋ ਸਕਦਾ ਹੈ, ਤਾਂ ਮੈਂ ਸਮਝਾਂਗਾ ਕਿ ਇਹ ਕੁਛ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹਨ। ਪਰ ਇਹ ਨਹੀਂ ਕਰਨਾ ਚਾਹੁੰਦੇ।

ਇਸ ਤੋਂ ਅੱਗੇ ਸਿਨਮਾ ਦੀ ਗੱਲ ਲੈ ਲਉ। ਇਸ ਬਾਰੇ ਬਹੁਤ ਸਾਰੀਆਂ ਗੱਲਾਂ ਕਹੀਆਂ ਗਈਆਂ ਹਨ। ਮੈਂ ਉਨ੍ਹਾਂ ਵਿਚ ਦਾਖਲ ਨਹੀਂ ਹੋਣਾ ਚਾਹੁੰਦਾ। ਸਿਨਮਾ ਵਾਲਿਆਂ ਦਾ ਕੀ ਕਸੂਰ ਹੈ। ਬਾਬੂ ਜੀ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ **prosecute** ਕਰੋ, ਕੈਦ ਕਰੋ। ਉਨ੍ਹਾਂ ਨੇ ਇਹ ਵੀ ਕਿਹਾ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਗੋਲੀ ਮਾਰ ਦਿਉ। **Russia** ਵਿਚ ਤਾਂ ਗੋਲੀ ਮਾਰ ਦਿੰਦੇ ਹਨ। ਮੈਂ ਬਾਬੂ ਜੀ ਨੂੰ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਉਹ ਕਾਂਗਰਸ ਵਿੱਚ ਰਹੇ ਹਨ। ਜੇ ਇਥੇ ਗੋਲੀ ਮਾਰਨ ਦਾ ਹੱਕ ਹੋ ਗਿਆ ਤਾਂ ਮੁਖਾਲਫ ਕੋਈ ਨਹੀਂ ਰਹੇਗਾ। ਇਨ੍ਹਾਂ ਨੇ ਗੋਲੀ ਤੋਂ ਕੀ ਲੈਣਾ ਹੈ? ਮੇਰਾ ਖਿਆਲ ਹੈ ਉਨ੍ਹਾਂ ਨੇ **seriously** ਨਹੀਂ ਕਿਹਾ। ਜੇ **seriously** ਕਿਹਾ ਹੈ ਤਾਂ ਵਾਪਸ ਲੈ ਲੈਣ।

ਬਾਬੂ ਬਚਨ ਸਿੰਘ: ਮੈਂ ਨੂੰ ਇਸ ਪਹਿਲੂ ਦਾ ਪਤਾ ਨਹੀਂ ਸੀ।

ਸਰਦਾਰ ਗੁਰਨਾਮ ਸਿੰਘ: ਗੌਰਮੈਂਟ ਨੂੰ ਇਕ ਗਲ ਅਸੂਲਨ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ। ਮੈਂ ਮਿਤਲ ਸਾਹਿਬ ਨੂੰ ਇਕ ਦਰਖਾਸਤ ਕਰਾਂਗਾ। ਉਹ ਕਹਿੰਦੇ ਹਨ ਕਿ **penalty** ਲਾਇਆ ਕਰਾਂਗੇ। ਇਹ ਕੰਮ **departmental** ਅਫਸਰ ਕਰਿਆ ਕਰਨਗੇ। ਮੈਂ ਇਸ ਨੂੰ ਅਸੂਲਨ ਗੱਲਤ ਸਮਝਦਾ ਹਾਂ। **Departmental Officer arbitrary** ਹੋ ਸਕਦਾ ਹੈ, ਕਿਸੇ ਦੀ ਰਿਆਤ ਕਰ ਸਕਦਾ ਹੈ। ਕਿਸੇ ਦੇ ਮੁਖਾਲਫ ਹੋ ਸਕਦਾ ਹੈ। ਮੌਜੂਦਾ ਜ਼ਮਾਨੇ ਵਿਚ

Executive Government ਦੀ ਹਮੇਸ਼ਾ ਕੋਸ਼ਿਸ਼ ਰਹਿੰਦੀ ਹੈ ਕਿ Courts ਕੋਲੋਂ ਜ਼ਿਆਦਾ ਤੋਂ ਜ਼ਿਆਦਾ power ਖੋਹ ਲਈ ਜਾਵੇ ਤੇ ਆਪਣੇ departmental heads ਨੂੰ ਦਿਤੀ ਜਾਵੇ। ਜਿਸ ਵੇਲੇ departmental head penalty impose ਕਰਨਗੇ, ਉਹ ਇਕ ਸਿਨਮਾ ਵਾਲੇ ਦੀ ਹਿਮਾਇਤ ਤੇ ਦੂਜੇ ਦੀ ਮੁਖਾਲਫਤ ਕਰ ਸਕਦੇ ਹਨ। ਜਿਹੜਾ ਸਿਨਮੇਂ ਵਾਲਾ guilty ਹੋਵੇਗਾ ਉਸ ਨੂੰ ਸਜ਼ਾ ਨਹੀਂ ਮਿਲੇਗੀ। ਇਕ ਤਾਂ ਇਨ੍ਹਾਂ ਨੂੰ ਇਹ ਤਰਮੀਮ ਕਰ ਲੈਣੀ ਚਾਹੀਦੀ ਹੈ ਔਰ ਇਹ ਅਛਾ ਹੈ ਕਿ ਹਰ ਇਕ imprisonment ਦਾ ਕੇਸ Court ਵਿੱਚ ਜਾਵੇ; Court ਚਾਹੇ ਉਸ ਨੂੰ ਹਜ਼ਾਰ, 500 ਜਾਂ 2 ਰੁਪਏ ਜੁਰਮਾਨਾ ਕਰ ਦੇਵੇ। ਨਿਆਂ ਦੀ ਹੱਦ ਤੋਂ ਇਹ Court ਵਿਚ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ, Department ਕੋਲ ਨਹੀਂ ਰਹਿਣਾ ਚਾਹੀਦਾ। ਬਾਬੂ ਬਚਨ ਸਿੰਘ ਹੋਰਾਂ ਨੇ ਕਿਵੇਂ ਕਹਿ ਦਿਤਾ ਕਿ ਤਾਈਦ ਕਰਦਾ ਹਾਂ ? ਸਿਨਮਾ ਵਾਲੇ ਕੀ ਕਰਨ ? ਇਕ ਗੱਲ ਇਹ ਹੈ ਕਿ ਜਿਹੜਾ ਕਰਪਸ਼ਨ ਨੂੰ ਰੋਕਣ ਸਬੰਧੀ ਐਕਟ ਹੈ ਉਸ ਵਿਚ ਇਹ provision ਹੈ ਕਿ ਰਿਸ਼ਵਤ ਲੈਣ ਵਾਲੇ ਤੇ ਰਿਸ਼ਵਤ ਦੇਣ ਵਾਲੇ ਦੋਹਾਂ ਨੂੰ ਸਜ਼ਾ ਹੁੰਦੀ ਹੈ। ਇਸੇ ਤਰ੍ਹਾਂ ਜਿਹੜਾ ਸਿਨਮੇ ਵਿੱਚ ਮੁਫਤ ਆਇਆ ਹੋਵੇ ਉਸ ਨੂੰ ਵੀ ਸਜ਼ਾ ਦਿਤੀ ਜਾਣੀ ਚਾਹੀਦੀ ਹੈ। ਸਿਨਮੇ ਵਿੱਚ ਮੁਫਤ ਜਾਣ ਵਾਲਾ ਸਿਨਮੇ ਦੇ expense ਤੇ ਬਚ ਜਾਂਦਾ ਹੈ। ਇਸ ਲਈ ਉਸ ਦਾ ਵੀ ਚਲਾਨ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ। ਸਿਨਮੇ ਵਾਲੇ ਦਾ ਜੀ ਨਹੀਂ ਕਰਦਾ ਕਿ ਉਹ ਇਸ Entertainment Tax ਤੋਂ ਬਚੇ, ਕਿਉਂਕਿ ਇਹ ਉਸ ਨੇ ਆਪਣੇ ਪਾਸੋਂ ਤਾਂ ਦੇਣਾ ਹੀ ਨਹੀਂ ਹੁੰਦਾ, ਸਿਨਮਾ ਵੇਖਣ ਵਾਲੇ ਨੇ ਦੇਣਾ ਹੁੰਦਾ ਹੈ। ਪਰ ਬਚੱਤ ਇਸ ਕਰਕੇ ਹੁੰਦੀ ਹੈ ਜਾਂ evasion ਇਸ ਕਰਕੇ ਹੁੰਦਾ ਹੈ ਕਿ ਮੁਫਤ ਖੋਰੇ ਵਧ ਗਏ ਹਨ। ਕਿਸੇ ਸਿਨਮੇ ਵਿੱਚ ਤਾਂ ਇਹ ਹਾਲਤ ਹੈ ਕਿ ਮੁਫਤ ਖੋਰੇ ਬਿਨਾਂ ਰੋਕੇ ਦੇ ਜਾਂਦੇ ਹਨ ਤੇ ਕਿਸੇ ਵਿਚ ਇਹ ਹਾਲਤ ਹੈ ਕਿ ਕੋਈ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਦਾਖਲ ਨਹੀਂ ਹੋ ਸਕਦਾ। (ਹਾਸਾ) ਹਰ ਸੂਰਤ ਵਿਚ ਮਨਸ਼ਾ ਇਹ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ Entertainment Tax ਨੂੰ ਮਾਲਕ ਬਚਾ ਨਾ ਸਕੇ। ਉਹ ਮਜਬੂਰਨ ਕਰਦਾ ਹੈ ਅਤੇ ਮੈਂ ਤਾਂ ਕਹਾਂਗਾ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਕਾਨੂੰਨ ਪਾਸ ਕਰਨ ਤੇ ਵੀ ਟੈਕਸ ਬਚ ਨਹੀਂ ਸਕਦਾ ਤੇ tax evasion ਜ਼ਰੂਰ ਹੁੰਦਾ ਰਹੇਗਾ ਜਿਨ੍ਹਾਂ ਚਿਰ ਸਰਕਾਰ ਆਪਣਾ ਰਵਈਆ ਨਾ ਬਦਲੇ। ਜੇ ਕਰ ਸਰਕਾਰ ਦਾ ਰਵਈਆ ਇਸੇ ਤਰ੍ਹਾਂ ਰਿਹਾ ਤਾਂ ਜੋ ਸਰਕਾਰ ਦੀਆਂ good books ਵਿਚ ਹਨ ਉਹ ਤਾਂ tax evasion ਕਰਦੇ ਰਹਿਣਗੇ ਅਤੇ ਜੋ ਹਮਾਤੜ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਸਰਕਾਰ ਫਸਾ ਲਿਆ ਕਰੇਗੀ। ਇਸ ਲਈ ਮਿੱਤਲ ਸਾਹਿਬ ਨੂੰ ਚਾਹੀਦਾ ਸੀ ਕਿ ਹੋਰ ਚੰਗਾ ਬਿਲ ਲਿਆਂਦੇ ਜਿਸ ਨਾਲ ਕਿ ਟੈਕਸ ਦੀ ਜੋ evasion ਹੁੰਦੀ ਹੈ ਇਹ ਨਾ ਹੋ ਸਕੇ। ਇਸ ਲਈ ਮੈਂ ਇਨ੍ਹਾਂ ਅਖਰਾਂ ਨਾਲ ਇਸ ਬਿਲ ਨੂੰ present form ਵਿਚ oppose ਕਰਦਾ ਹਾਂ।

ਸਰਦਾਰ ਗੁਰਦਯਾਲ ਸਿੰਘ ਫਿਲੜੀ (ਤਰਨ ਤਾਰਨ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਸ ਬਿਲ ਪਰ ਝਯਾਦਾ ਕੁਝ ਤੀ ਨਹੀਂ ਕਹਨਾ ਚਾਹੁੰਦਾ। ਏਕ ਬਾਤ, ਜੀ ਸ਼੍ਰੀ ਮੰਗਲ ਸੇਨ ਨੇ ਕਹੀ, ਤਸਕੀ ਟਾਈਦ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹੂੰ। ਸਪੀਕਰ ਸਾਹਿਬ ਕਫੇ ਡੰਚੇ ਆਚਰਣ ਕੇ ਮਾਲਿਕ ਹੂੰ। ਤਨਹੋਂਨੇ ਤਸੀ ਨਜ਼ਰਿਏ ਸੇ ਸਾਰੀ ਬਾਤ ਕੀ ਦੇਖਾ। ਮੇਰੇ ਅਪਨੇ ਖ਼ਿਆਲ ਮੇਂ ਭੀ ਜੀ penalty ਰਖੀ ਗਈ ਹੈ ਤਸਮੇਂ ਸਿਨੇਮਾ ਵਾਲੀ ਕੇ ਲਿਏ conviction ਜ਼ਰੂਰ ਹੋ ਐਰ ਤਸਕੇ ਲਿਏ imprisonment ਯਾਨੀ ਕੰਦ ਜ਼ਰੂਰ ਰਖੀ ਜਾਨੀ ਚਾਹਿਏ। ਵਹ ਬਾਤ ਤਸਮੇਂ ਹੈ ਨਹੀਂ, ਸ਼ਾਯਦ ਹੀਨੀ ਭੀ ਨਹੀਂ ਕਯੋਂਕਿ business man ਕੰਦ ਸੇ ਡਰਤਾ ਹੈ ਐਰ ਜਾਟ ਜੁਮਨਿ ਸੇ ਡਰਤਾ ਹੈ। (Pointing towards Chaudhri Ranbir Singh and Shri Ram Saran Chand Mital) ਆਪ ਦੋਨੀਂ ਬੈਠੇ ਹੁਏ ਹੂੰ। ਸਲਾਹ ਕਰ ਲੀਜਿਏ।

Excise, Taxation and Capital Minister : I am not a businessman.

सरदार गुरदयाल सिंह ढिल्लों : नहीं हैं तो आहिस्ता आहिस्ता बन जाएंगे। सो अर्ज यह है कि मैं तो एक ऐसे ज़िले से आया हूँ जिसमें मैंने अपनी आंखों से देखा है, मेरे पास सबूत भी हैं कि ऐसी-ऐसी बसें चलीं, ऐसे-ऐसे सिनेमा चले कि **Entertainment Tax** वगैरा लगाना तो दूर, कोई अफसर वहां पर मारे खौफ के दाखिल भी नहीं हो सकता था। अब **evasion** को रोकने के लिए बिल लाए। मैं बड़ा खुश हूँ कि आखिर कुछ न कुछ आगाज़ तो हुआ।

बाबू जी ने बहुत रोना रोया और मैं समझता हूँ कि अन्धी के सामने रोया। उन्होंने शेर की मिसाल दी और बकरी की भी मिसाल दी। यह तो मिसालें देने की ही बात है। अर्ज यह है कि यहां पर शेर भी बसते हैं और बकरी भी। इसी तरह से जम्हूरियत भी चलती रहेगी। जब इस दौर में **pure ghee** भी नहीं मिलता है तो **pure democracy** भी नहीं मिल सकती। सब डाट्टा किसम का काम चल रहा है। बहरहाल, मैं अर्ज करूंगा कि यह एक बड़ा नेक कदम है और यह बिल मेरे पुराने दोस्त मिस्टर साहिब के हाथों हमारे सामने आया है। मैं समझता हूँ कि उन्होंने बड़ी नेक नीयती से हंगामी हालात को या किन्हीं और हालात को सामने रखते हुए यह कदम उठाया है। लेकिन जो खदशात सरदार गुरनाम सिंह जी ने जाहिर किए हैं मैं उन के साथ बिल्कुल मुतफिक हूँ कि कुछ सिनेमा वाले तो ऐसे हैं जिन्हें हर वक्त मुफतखोरों से डर लगा रहता है और कुछ ऐसे हैं जहां पर मुफतखोरों की पहुंचने की हिम्मत ही नहीं पड़ती। लेकिन मैं सरदार साहिब को बताना चाहता हूँ कि हालात एक जैसे नहीं रहते, बदलते रहते हैं। आज अगर मुफतखोरे एक में जाते हैं तो कल को दूसरे में भी जाने लगेंगे। हालात हर वक्त एक जैसे तो रहते नहीं हैं। यह कानून रहते हुए भी अगर कुछ कम्पनियों और सिनेमाओं पर लागू नहीं हो सका तो कल लागू हो जाएगा। आज अगर एक आध बच निकलता है तो जरूरी नहीं कि कल भी बच निकले।

सरदार गुरनाम सिंह : फसंगे कभी न कभी।

सरदार गुरदयाल सिंह ढिल्लों : यही तो मैंने कहा कि अगर कल को आप उधर चले गए तो मुफतखोरे इधर को आ निकलेंगे। यह तो है ही। यह काम तो चलता ही रहेगा। (Interruptions) बड़ा अफसोस होता है कि जब भी सिनेमाओं की बातें होती हैं तो आप की तवज्जों एक खास शख्स की तरफ, खास शख्स के सिनेमाओं की तरफ ही रहती है। मैं अर्ज करता हूँ कि सिर्फ उसी शख्स की बात नहीं, सभी सिनेमा इसकी ज़द में आएंगे। अगर एक शख्स ने पांच सात सिनेमे बना लिए तो क्या हो गया? सैकड़ों में से अगर पांच सात उसके हो गए तो क्या फर्क पड़ गया? इसी तरह से बनते जाएंगे। एक रास्ता, एक लकीर कायम हो गई है, तो आगे चलकर आप भी बनाने शुरू कर देंगे **Democracy** में जब एक रास्ता बन जाता है, कोई लाईनें गहरी हो गईं तो आगे आने वालों के लिए उन में से निकलना मुश्किल हो जाता है। सो अर्ज यह है कि मेरे दोस्तों को घबराने की जरूरत नहीं। उन का वक्त भी आ जाएगा। जो रास्ता बन गया आप भी उसी में पड़ जाएंगे।

ज्यादा न कहता हुआ मैं यही अर्ज करूंगा कि मिनिस्टर साहिब ने एक बहुत अच्छा काम किया है। उसके लिए उन की जितनी भी तारीफ की जाए थोड़ी है। परमात्मा आप को

[ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਫਿਲੌਂ]

हिम्मत बखो कि जिस दलेरी से आप ने आज इस चीज़ को देखा है उस के पेशेनज़र आप जहाँ बैठे हैं वहाँ बैठे रह सकें बरना कई आए और कई गए, दुनिया वहीँ की वहीँ रहेगी।

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ (ਕਰਨਾਲ) : ਮੈਂ ਸਰਕਾਰ ਨੂੰ ਮੁੜਾਰਥਾਦ ਦਿੰਦਾ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਬੜੀ ਫਰਾਖਦਿਲੀ ਨਾਲ ਇਸ ਗੱਲ ਨੂੰ ਮੰਨ ਲਿਆ ਹੈ ਕਿ ਟੈਕਸ ਚੋਰੀ ਹੁੰਦਾ ਹੈ ਅਤੇ ਇਸ ਗਲ ਨੂੰ ਮੰਨਦਿਆਂ ਹੋਇਆਂ ਉਨ੍ਹਾਂ ਨੇ ਇਕ ਕਦਮ ਇਸ ਪਾਸੇ ਵਲ ਉਠਾਇਆ ਹੈ ਕਿ ਟੈਕਸ ਚੋਰੀ ਨਾ ਹੋਵੇ। ਪਰ ਸੋਚਣ ਵਾਲੀ ਗਲ ਇਹ ਹੈ ਕਿ ਇਹ ਕੰਮ ਇਸ ਤਰ੍ਹਾਂ ਪੂਰਾ ਨਹੀਂ ਹੋਣ ਲਗਾ। ਕਿਸੇ ਕਾਨੂੰਨ ਨੂੰ ਬਣਾ ਕੇ ਇਹ ਮਸਲਾ ਹਲ ਨਹੀਂ ਹੋ ਸਕਦਾ। ਜਦ ਤੱਕ ਟੈਕਸ ਦੇ ਮਹਿਕਮੇ ਦੀ **mentality** ਨਾ ਬਦਲੀ ਜਾਵੇ। ਇਸ ਤਰ੍ਹਾਂ ਦੀ **amendment** ਲਿਆਣ ਨਾਲ ਫਰਕ ਨਹੀਂ ਪਏਗਾ। ਅੱਜ ਇਕ ਤਰਮੀਮ ਆਉਂਦੀ ਹੈ ਤੇ ਫਿਰ ਦੂਜੀ ਆ ਜਾਂਦੀ ਹੈ ਕਿਉਂ ਕਿ ਫਿਰ ਵੀ ਇਹ ਗੱਲ ਰਹਿ ਜਾਂਦੀ ਹੈ ਅਤੇ ਕੋਈ ਨਾ ਕੋਈ ਰਸਤਾ ਕਢ ਲਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਕਿਸ ਤਰੀਕੇ ਨਾਲ ਟੈਕਸ ਨੂੰ ਬਚਾਇਆ ਜਾ ਸਕਦਾ ਹੈ। ਸਨ 1962 ਵਿਚ ਬਜਟ ਪਾਸ ਹੋਇਆ ਸੀ ਅਤੇ ਉਸ ਦੇ ਨਾਲ ਸੈਕਟਰੀ ਦਾ ਮੈਮੋਰੈਂਡਮ ਵੀ ਸੀ ਅਤੇ ਉਨ੍ਹਾਂ ਨੇ ਮੰਨਿਆ ਸੀ ਕਿ ਟੈਕਸ ਦੀ **leakage** ਹੁੰਦੀ ਹੈ। ਇਹ ਮਸਲਾ ਅੱਜ ਦਾ ਨਹੀਂ। ਇਸ ਤੋਂ ਸਾਫ ਜਾਹਿਰ ਹੈ ਕਿ ਮਸਲਾ ਪੁਰਾਣਾ ਹੈ ਅਤੇ ਇਨ੍ਹਾਂ ਨੇ ਪਿਛਲੇ ਸਾਲ ਵੀ ਇਸ ਗਲ ਨੂੰ ਮੰਨਿਆ ਹੈ ਕਿ ਟੈਕਸ ਦੀ **leakage** ਹੁੰਦੀ ਹੈ, **tax evaders** ਹਨ, ਪਰ ਗੌਰਮੈਂਟ ਨੇ ਇਸ ਚੀਜ਼ ਨੂੰ **exploit** ਨਹੀਂ ਕੀਤਾ ਅਤੇ ਨਾ ਹੀ ਇਸ ਪਾਸੇ ਕਦਮ ਲਏ ਹਨ ਕਿ ਟੈਕਸ ਕਿਉਂ ਚੋਰੀ ਹੁੰਦਾ ਹੈ। ਇਸ ਗਲ ਦੇ ਕੌਣ ਜਿੰਮੇਵਾਰ ਹਨ ਅਤੇ ਕਿਵੇਂ ਹਨ ਜੋ ਇਸ ਦੀ ਚੋਰੀ ਕਰਵਾਉਂਦੇ ਹਨ, ਅਤੇ ਫਿਰ ਕੌਣ ਹਨ ਜੋ ਇਨ੍ਹਾਂ ਨੂੰ **protect** ਕਰਦੇ ਹਨ? ਜੇਕਰ ਮੈਲਿਆਂ ਕਪੜਿਆਂ ਵਿਚ ਕੋਈ ਚੋਰੀ ਕਰ ਲਏ ਤਾਂ ਉਸ ਨੂੰ ਫੜ ਕੇ ਮਾਮੂਲੀ ਜਹੀ ਚੋਰੀ ਬਦਲੇ ਜੇਲ੍ਹ ਵਿਚ ਪਾ ਦਿਤਾ ਜਾਂਦਾ ਹੈ, ਸਜ਼ਾ ਦੇ ਦਿਤੀ ਜਾਂਦੀ ਹੈ ਪਰ ਦੂਜੇ ਪਾਸੇ ਸੁਫੈਦ ਕਪੜਿਆਂ ਵਿਚ ਜੋ ਚੋਰੀ ਕਰਦਾ ਹੈ ਉਸ ਨੂੰ ਕੋਈ ਨਹੀਂ ਫੜਦਾ। ਗੌਰਮੈਂਟ ਬੇਹਿਸੀ ਤੇ ਨੀਮ ਦਿਲੀ ਨਾਲ ਕੰਮ ਲੈਂਦੀ ਹੈ। ਕੋਈ ਤਲਸ਼ੀ ਨਹੀਂ ਹੁੰਦੀ ਕੋਈ ਕਿਸੇ ਚੀਜ਼ ਦੇ **cancel** ਕਰਨ ਦੀ ਇਜਾਜ਼ਤ ਨਹੀਂ ਹੁੰਦੀ। ਇਹ ਅਖਤਿਆਰ ਇਸ ਲਈ ਲਏ ਗਏ ਹਨ ਕਿ ਜਿਸ ਕਿਸੇ ਦੇ ਮਨ ਵਿਚ ਆਈ ਕਿਸੇ ਸਿਨਮੇ ਵਾਲੇ ਦਾ ਲਾਈਸੈਂਸ **cancel** ਕਰ ਦਿੱਤਾ ਜੇਕਰ ਚੰਡੀਗੜ੍ਹ ਵਿਚ ਕਿਰਨ ਤੇ ਜਗਤ ਦਾ ਲਾਈਸੈਂਸ **cancel** ਕਰ ਦਿਤਾ ਜਾਵੇ ਤਾਂ ਉਸ ਦਾ ਫਾਇਦਾ ਤਾਂ ਨੀਲਮ ਨੂੰ ਹੀ ਪਹੁੰਚਣਾ ਹੈ। ਟੈਕਸ ਦਾ ਮਸਲਾ ਇਸ ਤਰ੍ਹਾਂ ਹੱਲ ਨਹੀਂ ਹੋ ਸਕਦਾ ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ ਇਸ ਬਿਲ ਰਾਹੀਂ ਤਜਵੀਜ਼ ਕੀਤਾ ਗਿਆ ਹੈ। ਵੇਖਣ ਦੀ ਗੱਲ ਇਹ ਹੈ ਕਿ ਕੌਣ ਇਸ ਟੈਕਸ ਨੂੰ ਚੋਰੀ ਕਰਦਾ ਹੈ ਤੇ ਕੌਣ ਕਰਵਾਉਂਦਾ ਹੈ। ਸਰਦਾਰ ਗੁਰਦਿਆਲ ਸਿੰਘ ਹੋਰਾਂ ਠੀਕ ਕਿਹਾ ਹੈ ਕਿ ਇਕ ਪਾਸੇ ਅਜਿਹੇ ਹਨ ਜੋ ਡਰਦੇ ਨੇ ਅਤੇ ਦੂਜੇ ਪਾਸੇ ਅਜਿਹੇ ਵੀ ਹਨ ਜਿਨ੍ਹਾਂ ਨੂੰ ਹਥ ਪਾਣ ਦੀ ਜੁਰਤ ਕਿਸੇ ਨੂੰ ਨਹੀਂ ਹੁੰਦੀ, ਜੋ ਤਕੜੇ ਹਨ।

ਮੈਂ ਪਿਛਲੀ ਦਫਾ ਵੀ ਐਸੀਆਂ ਦੋ ਤਿੰਨ ਮਿਸਾਲਾਂ ਦਿੱਤੀਆਂ ਸਨ ਕਿਸਕਿਸ ਤਰ੍ਹਾਂ 4-5 ਲੱਖ ਰੁਪਏ ਦੀ **sales tax** ਦੀ **evasion** ਹੋਈ। ਏਸੇ ਤਰ੍ਹਾਂ ਇਕ **firm** ਤੇ 22-23 ਹਜ਼ਾਰ ਰੁਪਏ ਦੀ ਵਸੂਲੀ ਦਾ **case** ਚਲਿਆ। 3-4 ਸਾਲ ਇਹ **case** ਚਲਦਾ ਰਿਹਾ। ਇਸ ਤੋਂ ਬਾਅਦ **election** ਆਗਿਆ। ਉਸ ਨੇ ਮੌਕੇ ਤੋਂ ਫਾਇਦਾ ਉਠਾਉਣ ਵਾਸਤੇ 10 ਹਜ਼ਾਰ ਰੁਪਿਆ **election** ਤੇ ਲਾ ਦਿੱਤਾ ਜਿਸ ਦਾ ਨਤੀਜਾ ਇਹ ਹੋਇਆ ਕਿ **case** ਵਾਪਸ ਲੈ ਲਿਆ ਗਿਆ।

ਏਸੇ ਤਰ੍ਹਾਂ ਇਕ **Factory** ਹੈ। ਚੀਫ ਮਨਿਸਟਰ ਦੀ ਕੋਠੀ ਤੋਂ **telephone** ਆਉਣ ਤੋਂ ਬਾਅਦ **case drop** ਕਰ ਦਿੱਤਾ ਗਿਆ ਜਿਸ ਦਾ ਨਤੀਜਾ ਇਹ ਹੋਇਆ ਕਿ **Government** ਨੂੰ ਇਸ ਟੈਕਸ ਦੀ ਡੋਟ ਦੇਣੀ ਪਈ ਅਤੇ ਇਕ ਲੱਖ ਰੁਪਏ ਦਾ ਸਰਕਾਰੀ ਖਜ਼ਾਨੇ ਨੂੰ ਘਾਟਾ ਪਿਆ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਜੇ ਸਰਕਾਰ ਚੋਰਾਂ ਨੂੰ ਮੁਆਫ ਕਰਨਾ ਚਾਹੁੰਦੀ ਹੈ ਤਾਂ ਫੇਰ **taxes** ਦੀ ਵਸੂਲੀ ਕਿਵੇਂ ਕਰੇਗੀ?

[ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ]

ਇਥੇ ਮੈਂ ਇਕ ਚੀਜ਼ ਹੋਰ ਅਰਜ਼ ਕਰਾਂਗਾ, ਉਹ ਇਹ ਕਿ ਜਿਹੜਾ **informer** ਹੋਵੇ, **Government** ਨੂੰ **taxes** ਬਾਰੇ ਕੋਈ **information** ਦੇਵੇ ਜਾਂ ਹੋਰ ਕੋਈ ਸਰਕਾਰ ਦੀ ਬੱਚਤ ਕਰੇ ਤਾਂ ਉਸ ਨੂੰ ਵਿੱਚੋਂ ਹਿੱਸਾ ਜ਼ਰੂਰ ਹੀ ਮਿਲਣਾ ਚਾਹੀਦਾ ਹੈ। ਜੇ ਕੋਈ ਕਿਸੇ ਦੀਆਂ ਵਹੀਆਂ ਪਕੜਵਾ ਦੇਵੇ ਜਾਂ ਹੋਰ ਕਿਸੇ ਤਰ੍ਹਾਂ ਨਾਲ ਕਿਤਾਬਾਂ ਰਾਹੀਂ ਇਹ ਚੀਜ਼ ਸਾਬਤ ਕਰ ਦੇਵੇ ਅਤੇ ਇਸ ਤਰ੍ਹਾਂ ਨਾਲ ਜੇ ਸਰਕਾਰ ਨੂੰ 10 ਹਜ਼ਾਰ ਜਾਂ 5 ਹਜ਼ਾਰ **Tax** ਦੀ ਬੱਚਤ ਹੋਵੇ ਤਾਂ **informer** ਨੂੰ ਉਸ **saving** ਵਿੱਚੋਂ **share** ਜ਼ਰੂਰ ਮਿਲਣਾ ਚਾਹੀਦਾ ਹੈ। ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ **saving** ਦਾ 12% ਜ਼ਰੂਰ **informer** ਨੂੰ ਮਿਲਣਾ ਚਾਹੀਦਾ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਸਰਕਾਰ ਦੀ **income** ਵਿੱਚ ਵਾਧਾ ਹੋਵੇਗਾ ਨਾਲ ਹੀ **informers** ਦੀ ਵੀ ਹੋਸਲਾ ਅਫਜ਼ਾਈ ਹੋਵੇਗੀ।

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਕਾਮਰੇਡ ਜੀ ਫਿਕਰ ਨਾ ਕਰੋ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨਕਸ਼ਾ ਬਣਾਉਣ ਗਏ ਹੋਏ ਹਨ। (ਹਾਸਾ)

ਕਾਮਰੇਡ ਰਾਮ ਪਿਆਰਾ : ਮੈਂ ਇਸ ਗੱਲ ਦੀ ਸਰਕਾਰ ਨੂੰ ਮੁਬਾਰਕਬਾਦ ਦਿੰਦਾ ਹਾਂ ਕਿ ਪਾਨੀ-ਪਤ ਅਤੇ ਤੋਹਤਕ ਦੀਆਂ **Sugar Mills** ਤਾਂ ਸਰਕਾਰ ਨੇ ਲੈ ਹੀ ਲਈਆਂ। ਇਹ ਉਨ੍ਹਾਂ ਨੇ ਇਕ ਬੜਾ ਅੱਛਾ ਕੰਮ ਕੀਤਾ ਹੈ। ਹੁਣ ਸਰਕਾਰ ਨੂੰ ਮੈਂ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ **cinemas** ਅਤੇ **transport** ਵੀ **nationalise** ਕਰ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ, ਕਿਉਂਕਿ **private** ਹੱਥਾਂ ਵਿੱਚ ਇਨ੍ਹਾਂ ਦੀ **management** ਨਿਹਾਇਤ ਹੀ ਨਿਕੰਮੀ ਹੈ। ਅਗਰ ਇਤਨੀ ਹਿੰਮਤ ਨਹੀਂ ਤਾਂ ਕਮਅਜ਼ ਇਤਨਾ ਜ਼ਰੂਰ ਕਰੋ ਕਿ ਜਿਸ **cinema** ਜਾਂ **transport** ਕੰਪਨੀਆਂ ਵਿੱਚ **tax** ਦੀ **evasion** ਦੀ ਗੜਬੜ ਮਿਲੇ ਉਸ ਨੂੰ **nationalise** ਕਰ ਦਿਤਾ ਜਾਵੇ। ਇਸ ਚੀਜ਼ ਦਾ ਹੱਲ ਇਹੋ ਇਕ ਹੈ। ਸਿਰਫ ਕਾਨੂੰਨ ਦੇ ਜ਼ੋਰ ਨਾਲ ਰਾਜ ਨਹੀਂ ਚਲਦੇ ਬਲਕਿ ਹੋਰ ਵੀ ਢੰਗ ਹੁੰਦੇ ਹਨ। ਕਿਸੇ **State** ਦਾ ਸਰਮਾਇਆ ਉਸ ਦੇ ਮਹਿਲ ਜਾਂ **palaces** ਨਹੀਂ ਹੁੰਦੇ। **Morale** ਇਕ ਜ਼ਰੂਰੀ ਅੰਗ ਹੈ, ਜਿਹੜਾ ਕਿ ਕਿਸੇ ਦੇਸ਼ ਦਾ ਸਰਮਾਇਆ ਹੈ। ਸਾਨੂੰ ਯਾਦ ਹੈ ਪਿਛਲੀ ਵਾਰੀ ਇਸ ਹਾਉਸ ਵਿੱਚ **Chief Minister** ਸਾਹਿਬ ਨੇ **Opposition** ਦੇ **Leader** ਨੂੰ 'shut up' ਦਾ ਸ਼ਬਦ ਕਹਿ ਦਿੱਤਾ ਸੀ, ਇਕ ਦਫਾ 'Non sense' ਦਾ ਲਫਜ਼ ਵੀ ਇਸਤੇਮਾਲ ਕੀਤਾ ਸੀ, ਪਰ ਦੋਨੋਂ ਦਫਾ ਕਿਸੇ ਦੀ ਹਿੰਮਤ ਨਾ ਪਈ ਕਿ ਕੋਈ ਕਹੇ ਕਿ ਇਹ ਕਿਉਂ ਕਿਹਾ ਜਾ ਰਿਹਾ ਹੈ। ਇਸੇ ਤਰ੍ਹਾਂ ਕਿਸੇ **M.L.A.** ਨੂੰ ਬੇਈਮਾਨ ਕਿਹਾ, ਤਾਂ ਹਿੰਮਤ ਨਾ ਹੋਈ। ਇਸ ਲਈ ਹਰ ਕੰਮ ਵਾਸਤੇ ਹਿੰਮਤ ਜ਼ਰੂਰ ਹੈ, ਹੋਸਲਾ ਚਾਹੀਦਾ ਹੈ। ਇਸੇ ਤਰ੍ਹਾਂ **taxes** ਦੇ **evasion** ਦੇ ਰੋਕਣ ਵਾਸਤੇ ਵੀ ਹੋਸਲਾ ਚਾਹੀਦਾ ਹੈ। ਤੇ ਇਹ ਕਰ ਵੀ ਉਹ ਸਕਦਾ ਹੈ ਜੋ ਆਪ ਸੱਚਾ ਹੋਵੇ, ਜਿਸ ਦਾ ਆਪਣਾ ਮਨ ਸਾਫ ਹੋਵੇ, ਅੰਗਰੇਜ਼ੀ ਦੀ ਇਕ ਕਹਾਵਤ ਹੈ "Physician heal theyself" ਨੀਲਮ ਸਿਨੇਮਾ ਦੀ ਗੱਲ ਨਿਕਲੀ, ਗੱਲਤੀ ਨਾਲ, ਵਰਨਾ ਇਸ ਬਾਰੇ ਗੱਲ ਕਰਨ ਵਿੱਚ ਕੋਈ ਖਾਸ ਅਹਿਮੀਅਤ ਨਹੀਂ ਸੀ। ਮੈਨੂੰ ਇਹ ਪਤਾ ਲਗਿਆ ਹੈ ਕਿ **Gurdip Singh** ਚੀਫ ਮਨਿਸਟਰ ਦਾ ਸਾਂਝੂ ਹੈ ਮੈਨੂੰ ਪਤਾ ਨਹੀਂ ਸੀ, ਮੈਂ ਇਸ ਦੀ ਵੀ **enquiry** ਕਰਾਂਗਾ। ਸਾਰੀ ਗੱਲ ਦੀ ਤਸੱਲੀ ਕਰਕੇ ਫੇਰ ਕੁਝ ਅਰਜ਼ ਕਰਾਂਗਾ। ਮੈਂ ਇਥੇ ਇਹੋ ਕਹਾਂਗਾ ਕਿ ਜਿਹੜੀ ਵਜ਼ਾ ਨਾਲ ਨੁਕਸਾਨ ਹੁੰਦਾ ਹੈ ਉਸ ਕਰਕੇ ਬੜੀ **heart burning** ਹੁੰਦੀ ਹੈ। ਸਾਡਾ ਫਰਜ਼ ਹੈ ਕੇ ਜੋ ਵੀ **tax** ਵਸੂਲ ਹੋਵੇ ਉਸ ਦੇ ਨਾਲ **development** ਦਾ ਕੰਮ ਹੋਵੇ। ਇਹ ਇਕ ਬੜੀ ਹੀ ਬੁਰੀ ਗੱਲ ਹੈ ਕਿ ਇਕ ਕੋਲੋਂ ਤਾਂ **tax** ਲਿਆ ਜਾਵੇ ਅਤੇ ਦੂਸਰਾ ਨਾ ਦੇਵੇ। ਇਹ ਕਿਤਨੀ ਬੁਰੀ ਗੱਲ ਹੈ।

ਪਿਛਲੇ floods ਵਿੱਚ ਗਰੀਬ ਕਿਸਾਨਾਂ ਦਾ ਇਤਨਾ ਨੁਕਸਾਨ ਹੋਇਆ ਕਿ ਵਿਚਾਰੇ ਭਿਖਾਰੀ ਬਣ ਗਏ ਪਰ ਫੇਰ ਵੀ ਟੈਕਸਾਂ ਦਾ ਬੋਝ ਇਨ੍ਹਾਂ ਗਰੀਬਾਂ ਤੇ ਹੀ ਹੈ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ Tax ਉਨ੍ਹਾਂ ਤੋਂ ਲੋੜ ਜੋ ਟੈਕਸ ਦੇਣ ਦੀ ਹਿੰਮਤ ਰਖਦੇ ਹਨ। ਮੈਂ ਬਹੁਤਾ ਕੁਝ ਨਾ ਕਹਿੰਦਾ ਹੋਇਆ ਸਿਰਫ ਇਕ ਹੀ ਮਿਸਾਲ ਦੇ ਕੇ ਬੈਠ ਜਾਂਦਾ ਹਾਂ। ਜਦੋਂ ਕਿਸੇ ਵੱਡੇ ਆਦਮੀ ਨੂੰ ਮਿਲਣਾ ਹੋਵੇ ਤਾਂ ਤੁਸੀਂ ਸਿਫਾਰਸ਼ ਲੈਕੇ ਜਾਂਦੇ ਹੋ ਜੇ ਕੋਈ ਕੰਮ ਕਰਾਉਣਾ ਹੋਵੇ ਤਾਂ ਸਿਫਾਰਸ਼ ਦੀ ਲੋੜ ਪੈਂਦੀ ਹੈ। ਜੇ ਕੋਈ ਕੰਮ ਨਹੀਂ ਹੁੰਦਾ ਤਾਂ ਕਹਿੰਦੇ ਹੋ ਕਿ ਕੰਮ ਇਸ ਲਈ ਨਹੀਂ ਹੋਇਆ ਕਿਉਂ ਕਿ ਸਿਫਾਰਸ਼ ਨਹੀਂ ਸੀ। ਮੈਂ ਪੁਛਦਾ ਹਾਂ ਕਿ ਸਾਡਾ morale ਕੀ ਹੋਇਆ। Deputy Speaker ਸਾਹਿਬ। ਇਸ ਵਾਸਤੇ ਮੈਂ ਇਹੋ ਅਰਜ਼ ਕਰਾਂ ਗਾ ਕਿ ਪਹਿਲਾਂ Government ਨੂੰ ਆਪਣਾ morale ਉੱਚਾ ਚੁਕਣਾ ਚਾਹੀਦਾ ਹੈ, ਤਾਂ ਜੋ ਕੋਈ ਤਕੜੇ ਤੋਂ ਤਕੜਾ ਕਿਉਂ ਨਾ ਹੋਵੇ ਉਸ ਨੂੰ ਕਾਨੂੰਨ ਦੇ ਖਿਲਾਫ ਕੋਈ ਰਿਆਤ ਨਾ ਦਿੱਤੀ ਜਾ ਸਕੇ। ਮੈਂ ਵਜ਼ੀਰ ਸਾਹਿਬ ਨੂੰ ਕਹਾਂਗਾ ਕਿ party discipline ਨੂੰ ਮੁਖ ਰਖਦੇ ਹੋਏ ਮੈਂ ਵੋਟ ਦਿਆਂਗਾ ਤਾਂ Government ਦੇ ਹਕ ਵਿੱਚ ਹੀ, ਮਗਰ ਇਹ ਜ਼ਰੂਰ ਕਹਾਂਗਾ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਆਪਣੀ ਗਲਤੀ ਦਾ ਅਹਿਸਾਸ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ। Officers ਇਸ ਖਿਆਲ ਦੇ ਹੋਣ ਕਿ ਉਨ੍ਹਾਂ ਵਿੱਚ moral courage ਹੋਵੇ, ਉਹ ਕਿਸੇ ਤਰ੍ਹਾਂ ਵੀ taxes ਦੀ leakage ਨਾ ਹੋਣ ਦੇਣ। ਇਸ ਤਰ੍ਹਾਂ ਕਰੋੜਾਂ ਰੁਪਏ ਦੀ ਬੱਚਤ ਹੋ ਸਕਦੀ ਹੈ ਜਿਸ ਨੂੰ ਅਸੀਂ ਆਪਣੇ ਮੁਲਕ ਦੀ development ਵਾਸਤੇ ਜਾਂ ਚੀਨ ਦੀ ਲੜਾਈ ਵਾਸਤੇ ਇਸਤੇਮਾਲ ਕਰ ਸਕਦੇ ਹਾਂ।

Deputy Speaker : Question is—

That the Punjab Taxation Laws (Amendment) Bill be passed.

The motion was carried.

THE PUNJAB PASSENGERS AND GOODS TAXATION (AMENDMENT) BILL, 1963

Excise, Taxation and Capital Minister (Shri Ram Saran Chand Mital) :
Madam, I introduce the Punjab Passengers and Goods Taxation (Amendment) Bill, 1963.

Excise, Taxation and Capital Minister : Madam, I also move—

That the Punjab Passengers and Goods Taxation (Amendment) Bill be taken into consideration at once.

ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, यह भी साधारण सा बिल है। यह भी tax की evasion को रोकने के लिए लाया गया है। कई दफा वह accounts books ठीक पेश नहीं करते और छिपा लेते हैं। उन की account books देखने के लिए यह अख्तियार लिया जा रहा है। इस लिए मैं सदन से प्रार्थना करूंगा कि इस बिल को पास कर दें। इस में कोई विशेष बात नहीं है।

Deputy Speaker : Motion moved—

That the Punjab Passengers and Goods Taxation (Amendment) Bill be taken into consideration at once.

बाबू बचन सिंह (लुधियाना, उत्तर) : डिप्टी स्पीकर साहिबा, यह एक ऐसा बिल है कि अगर हम रीटी मांगते हैं तो यह पत्थर देते हैं। पिछले बजट सेशन में इस बात पर बड़े शर्दो मद से बहस हुई कि बस सर्विसिज़ बड़ी काम की चीज़ है, सरकार को इन्हें nationalise कर लेना चाहिए। इन का इंतज़ाम खराब है। मगर इस की परवाह नहीं की गई कि opposition तो यूँ ही बोलती रहती है। इन्होंने कहा कि हम nationalise

[बाबू बचन सिंह]

करने के लिये तैयार नहीं क्योंकि मुकाबला हो तो काम बड़ा अच्छा चलता है। लेकिन आज इस में कहते हैं कि उन मोटर वालों ने टैक्स की बड़ी चोरी की है। तो शायद ऐसी चोरी का ही **competition** हो रहा है। बाद में पंजाब सरकार को **credit** देते हैं। मगर उस का इन को हक है। अगर यह **credit** मैं इन को न दू तो मैं अपनी **duty** में कोताही करूंगा। पंजाब की बस सर्विस सारे हिन्दुस्तान में सब से हर लिहाज से बढ़िया है, बेहतरीन गिनी जाती है। सरकार इस बात का दावा करती है कि तेल की खप्त इन की सब से कम है, **efficiency** सब से ज्यादा है। वजीर साहिब मानेंगे कि इस सर्विस ने इन को डेढ़ करोड़ का रैवेन्यू दिया है। इस ने कई जगह अच्छे बस स्टैंड बनवाए हैं। इस सब का **credit** इस सर्विस को जाता है। तो फिर क्या वजह है कि यह दूसरे ही मोटर वालों की रियायत करते हैं? (एक आवाज : चंदा जो लेते हैं) सरदार गुरचरण सिंह जी कहते हैं कि उन से चंदा लेते हैं। मेरी राय में तो यह उन से कई गुना ज्यादा चीजें लेते हैं। (विघ्न) यह एक हकीकत है कि हर मोटर कम्पनी के पास कुछ खास कारें रहती हैं जो ज़िला के अदना से अदना अफसर की खिदमत के लिये हर वक्त तैयार खड़ी रहती हैं। उन से जिस किस्म की सर्विस ली जाती है उस के बयान करने के लिये मेरे पास लफ्ज नहीं हैं, बस आप समझ ही लें। इस के अलावा बस सर्विस वालों ने जोशवर लोगों के लिये **free** पास रखे हुए होते हैं। फिर **elections** के दिनों में भी उन का इस्तेमाल नाज़ायज़ तौर पर किया जाता है। कहते हैं कि जादू वह जो सिर चढ़ कर बोले। जब जस्टिस गुरनाम सिंह जी ने तकरीर करते हुए पेशीनगोई की कि तीन तारीख को जो रैली होगी उस में ट्रकों को काम में लाया जायेगा तो सरदार प्रताप सिंह ने बिला सोचे समझे कि वह क्या कह रहे हैं, फरमा दिया कि वह तो इस के लिये आर्डर ही कर रहे हैं। यह नहीं सोचा कि कानून क्या है और यह नहीं सोचा कि मैं पंजाब का चीफ मिनिस्टर, सर्वा, कुलकुला कह रहा हूं कि आर्डर करवा रहा हूं। पिछली दफा यहां एक सवाल आया था कि जालन्धर में एक ट्रक में बच्चे लाए जा रहे थे तो वह ट्रक उल्ट गया था। इन्क्वायरी में यह साफ मुकर गए। परमात्मा करे इस बार ऐसा कोई हादसा पेश न आए, वैसे इन्होंने तो इस बयान से भी मुकर जाना है।

हमें हर साल यह नाखुशगवार तजरुबा होता है कि सरकार पहले **Ordinance** बना लेती है और बाद में असैम्बली से बिना किसी किस्म की **dot** या **dash** की तब्दीली के उस पर अंगूठा लगवा लेती है। हमारी बदकिस्मती से हम उस सूबे में रहते हैं जहां की लैजिस्लेचर का कोई वकार नहीं है, कदर नहीं है। जब असैम्बली ने तीन महीने के वकफे के बाद बैठना हो तो उस के बैठने तक इन्तज़ार कर लेने से कौन सी आफत आ जाती इस **evasion** को रोकने के बिल को न ला कर क्या **ordinance** लाने से सरकार को कोई ज्यादा आमदनी हुई, क्या कोई, ज्यादा वसूली हुई? कोई नया टैक्स तो लगाना ही नहीं था, सिर्फ **evasion** को ही तो रोकना था। तो **Ordinance** जारी करने की क्या ज़रूरत थी? यह तो हमारी समझ में नहीं आया। डिप्टी स्पीकर साहिबा, जब **disqualification** दूर करवाने का बिल पेश किया गया तो हमारी समझ में बात आई। हम सब ने उसे बिला एक भी

आवाज़ के मान लिया। सब जानते थे कि emergency के वक़्त में इस चीज़ की अगर ज़रूरत हो तो legislators की services से फायदा उठाया जाना चाहिये बिना उस को disqualify किए। सब ने इस बात को ठीक समझा कि अगर सरकार ने इस बारे में किसी को फिट समझा तो उस को लिया और इस सिलसिले में Ordinance जारी किया। सारी असेम्बली ने सारे इम्तियाज़ को भुला कर उस को मुतफिका तौर पर पास कर दिया, इस लिए कि वह ज़रूरी था। मगर यह जो बिल लाया गया है क्या वज़ीर साहिब इस के लिए कोई वजह दे सकते हैं कि इस का Ordinance क्यों लाया गया था। बात यह है कि यहां कानून का वकार बहुत low है। पहले एक महकमे का अफसर वज़ीर साहिब के कान में फूंक मारता है और दस्खत करवा लेता है। उस के पास Ordinance बन कर गवर्नर साहिब के पास जाता है और लागू हो जाता है। हम से यह कहा जाता है कि जो Ordinance हो गया उस को बिल्कुल हरफ बहरफ उसी तरह से पास कर दो। अगर इस तरीके से आठ आठ Ordinances बिल्कुल ordinary हालात में पास करवा कर हम से अंगूठे ही लगवाने हैं तो फिर असेम्बली का क्या फायदा है? इस बिल के मुताल्लिक मैं पूछना चाहता हूँ कि वह कौन से गैर-मामूली हालात थे जिन की वजह से यह Ordinance पास करवाना पड़ा।

(कुछ मैम्बर एक जगह बातें करते देखे गए)

सरदार लच्छमन सिंह गिल : On a point of order, क्या हाउस में दूसरी असेम्बली भी साथ ही साथ चल सकती है ?

उपाध्यक्ष : इन को पता नहीं कि हाउस में किस तरह बैठना चाहिए। बातें करनी हों तो लाबी में चले जाइये। (They do not know how to conduct themselves in the House. If they want to talk then they shall go to the lobby.)

बाबू बचन सिंह : डिप्टी स्पीकर साहिबा, मैं अर्ज़ कर रहा था कि इस बिल की ज़रूरत क्यों पड़ी ? इस बिल की ज़रूरत इस लिए पड़ी कि बसों वाले और carriers वाले टैक्स की चोरी कर रहे हैं। तो उस टैक्स की चोरी को रोकने के लिए एक रास्ता बनाया है। एक रास्ता हमारे गृह मन्त्री ने हम को दिखाया है। इन्होंने पंजाब में एक नई चीज़ की है। पता नहीं उन को कहां से direction मिली। लेकिन हकीकत यह है कि पंजाब में 40 के करीब पुलिस अफसरों को notice दिए गए हैं कि तुम्हारे conduct satisfactory नहीं हैं और क्यों न retire कर दिया जाए। उन corrupt officers को 55 साल की उम्र यानी superannuation की dates से पहले ही compulsory retire कर रहे हैं क्योंकि उन का behaviour and character satisfactory नहीं है। मैं इस बात के लिए Government को धन्यवाद देता हूँ। अगर सरकार ईमानदारी से corrupt अफसरों के बरखिलाफ कार्यवाही करती है तो इस House को गवर्नमेंट की पूरी मदद करनी चाहिए और गवर्नमेंट को मुबारकबाद देनी चाहिए। सरकारी मुलाज़मों को security

[बाबू बचन सिंह]

of tenure दी गई है और जब Government उन की services को नाजायज़ तौर पर terminate करे तो इस सिलसिले में Government पर मुकदमा भी चल सकता है। तो ऐसी हालत के Government के कुछ corrupt मुलाज़मों और खास कर पुलिस के मुलाज़मों के खिलाफ, जिस के मुताल्लिक, मैं मसज़ता हूँ कि इस की इस वक़्त सब से बड़ी ज़रूरत है क्योंकि यह फौज से दूसरे नम्बर पर आती है, और इस के मुलाज़मों की तनखाहें भी बढ़ाई गई हैं और इन्हें और concessions भी दिए गए हैं, अगर उन को नोटिस जारी होते हैं तो फिर क्या वजह है कि जो tax की चोरी करने वाले चोर हैं उन की चोरी के बरखिलाफ action न लिया जाए? यह हमारी सरकार खुद मानती है कि ये टैक्सों की चोरी करते हैं। अगर चोरी करते हैं तो फिर चोर के लिए बस इतनी सज़ा रखी है या उस के लिए इतना रास्ता निकाला गया है कि कोई अफसर उनकी किताबों पर कब्ज़ा कर ले। हर एक मिनिस्टर को पता है कि उस का नतीजा क्या होता है। जब कोई अफसर किताबों पर कब्ज़ा करता है और तलाशी लेता है तो वह भी पहले के साथ मिल जाता है। क्योंकि वह भी tax की evasion का रास्ता बताता है, इस लिए पहले एक चोर होता है फिर दो चोर हो जाते हैं। (घंटी) डिप्टी स्पीकर साहिबा, मैं अर्ज़ कर रहा था कि सरकार को शांति और ठंडे दिल से सोचना चाहिए और पंजाब का जो महकमा सालाना 1½ अरब रुपए देता है और जिस के मुतअल्लिक लोगों को शिकायत नहीं है। बल्कि जिस महकमा के बारे में यह कहते हैं कि वह private companies को भी control करता है उस में क्यों तरक्की नहीं हो रही है। Moga Bus Service Co. वालों के रूट permit renew नहीं किए गए और न ही इस रूट पर चलने वाली प्राइवेट कम्पनियों को nationalise किया गया है। मैं Government से पूछता हूँ कि इस की क्या वजह थी? डिप्टी स्पीकर साहिबा, जब कम्पनी के रूट परमिट renew नहीं किए तो फिर प्राइवेट ट्रांसपोर्ट को nationalise कर लेना चाहिए था। अगर गवर्नमेंट ने फ़ैसला कर लिया है, जैसा कि चीफ मिनिस्टर साहिब ने इस के बारे में पिछले साल बयान भी दिया था कि हम ने फ़ैसला किया हुआ है कि nationalise नहीं करेंगे। Bus Services में 50-50 का competition रखेंगे, अगर इन्होंने ऐसा ही करना है तो बेईमानों को route permits न दें। चोरी की सज़ा दी जाए। ये कहते हैं कि किताबों पर कब्ज़ा करेंगे। आप जानते हैं कि मुलाज़मों का कैसा attitude है। इस हमाम में सभी नंगे हैं।

ਸਰਦਾਰ ਹਰਚੰਦ ਸਿੰਘ : ਤੁਹਾਡੇ ਤਾਂ ਕੋਟ ਪਾਇਆ ਹੋਇਆ ਹੈ ।

ਬਾਬੂ ਬਚਨ ਸਿੰਘ : ਜੇ ਤੁਸੀਂ ਮੇਰਾ ਕੋਟ ਲੁਹਾਉਣਾ ਚਾਹੁੰਦੇ ਹੋ, ਤਾਂ ਮੈਂ ਤਿਆਰ ਹਾਂ। ਇਹ ਵੀ ਲਾਹ ਲਉ। ਜਦ ਇਹ ਤੁਲੇ ਹੋਏ ਹਨ ਤਾਂ ਮੈਂ ਕੀ ਕਰਾਂ? ਇਹ ਮੇਰੇ ਕੋਟ ਨੂੰ ਵੀ ਨਹੀਂ ਜਰ ਸਕਦੇ ਤਾਂ ਮੈਂ ਕੀ ਕਰਾਂ।

सरदार लच्छमन सिंह गिल : On a point of order, Madam, एहि बड़ा सतुजी है। Ex-Deputy Minister ठूं सम चिउ वि गउम विंच विदे घैठटा चागीरा है। उह चोवड़ी भात वे घैठे गन।

उपाध्यक्षा : आप का शुक्रिया कि आप यह बात मेरे notice में लाए हैं। उन्हें ठोक से बैठना चाहिये। (I am grateful to the hon. Member for having brought it to my notice. The hon. Member should sit properly.)

बाबू बचन सिंह : डिप्टी स्पीकर साहिबा, मैं आप से निहायत अदब से अर्ज करता हूं कि आप मेहरबानी कर के interrupt करने वालों को चुप कराएं।

उपाध्यक्षा : आप बोलते जाएं। (The hon. Member may go on with his speech.)

बाबू बचन सिंह : डिप्टी स्पीकर साहिबा, मैं अर्ज कर रहा हूं कि इस वक्त revenue बढ़ाया जाना चाहिए। लेकिन सवाल यह है कि revenue किस तरह से बढ़ाया जाए, आया इसी तरीके से चोरी जारी रहे और लोगों की आंखों में धूल डाली जाए, या इसी तरह से कि 1½ अरब रुपए बस services हम को दें। मैं अर्ज कर रहा हूं कि हमारे Finance Minister साहिब कल बजट पेश कर रहे हैं, इस लिए मैं Budget की controversy में नहीं पड़ना चाहता।

सरदार लच्छमन सिंह गिल : On point of order, Madam. डिप्टी स्पीकर साहिबा, यहां पर एक Assembly उधर भी लगी हुई है।

उपाध्यक्षा : Order, order, please.

बाबू बचन सिंह : डिप्टी स्पीकर साहिबा, मैं चाहता हूं कि पंजाब सरकार का revenue बढ़ना चाहिए, क्योंकि इस वक्त emergency के दिन हैं। जहां तक मेरा सम्बन्ध है, मैं समझता हूं कि emergency अभी तक खत्म नहीं हुई है और खतरा अभी तक भी है। मैं समझता हूं कि यह खतरा काफी देर तक रहेगा और हो सकता है कि बढ़ भी जाए। इस लिए लाजमी तौर पर हमें revenue बढ़ाने की कोशिश करनी चाहिए। लेकिन वह revenue कैसे बढ़ सकता है? क्या वह revenue इस तरह से बढ़ सकता है जिस तरह से Excise and Taxation Minister चाहते हैं? यह tinkering कर रहे हैं और tinkering से काम नहीं चलेगा। हमें देखना चाहिए कि दुनिया में क्या हो रहा है? इर्द गिर्द क्या हो रहा है। उस से हम को सबक लेना चाहिए। अगर सबक नहीं लेंगे तो हालात बहुत खराब हो जाएंगे।

इन अल्फाज के साथ मैं यह कहता हूं कि इस किस्म के जो बिल लाए जाते हैं यह हमारी failure की निशानी हैं। जब गवर्नमेंट कहती है कि बड़ी बड़ी कम्पनियों के मालिक चोरियां करते हैं, टैक्स अदा नहीं करते तो गवर्नमेंट को संजीदगी से सोचना चाहिये कि बड़े आदमियों की चोरी को किस तरह से effectively रोका जा सकता है। मैं

[बाबू बचन सिंह]

कहता हूँ कि इस बिल को मन्त्री महोदय वापस ले लें और इस की जगह पर कोई अच्छी बिल लाएं।

(इस समय बहुत से मेम्बर साहिबान बोलने के लिये उठ खड़े हुए)

एक्साइज, टैक्सेशन तथा राजधानी मन्त्री : डिप्टी स्पीकर साहिबा, मैं propose करता हूँ कि हाउस का टाईम extend कर दिया जाए जब तक कि यह बिल पास नहीं हो जाते।

उपाध्यक्षा : इस समय मैं हाउस की sitting को extend नहीं कर सकती। हाउस सात बजे उठ जाएगा। (I cannot extend the sitting of the House at this stage. The House will adjourn at 7.00 p.m. today.)

एक्साइज, टैक्सेशन तथा राजधानी मन्त्री : इस समय बहुत बहस हो चुकी है। और बोलने की आवश्यकता नहीं है।

उपाध्यक्षा : मैं मेम्बरान को बोलने से कैसे मना कर सकती हूँ ? (How can I prevent the hon. Members from speaking anymore ?)

गृह मन्त्री (श्री मोहन लाल) : डिप्टी स्पीकर साहिबा, मैं सिर्फ इस बात की तरफ आप की तवज्जोह दिलाना चाहता हूँ कि Business Advisory Committee की मीटिंग में यह दिन इसी लिये रखा गया था ताकि Ordinances से सम्बन्ध रखने वाले जितने भी बिल हैं वह पास हो जाएं। और इस लिये भी इस बात की और ज्यादा अहमियत है कि यह मुकर्ररा वक्त के अन्दर पास हो जाने चाहियें। कल को बजट पेश होगा इस लिये और business नहीं हो सकेगा। उसके बाद और दूसरा business conduct किया जाना है। इस का नतीजा यह होगा कि यह बिल वक्त पर पास नहीं हो सकेंगे। इसी वजह से मेरे colleague ने यह प्रार्थना की है। अगर आप मुनासिब समझें तो इन बिलों के लिये हाउस की sitting को थोड़े समय के लिये extend कर दें।

उपाध्यक्षा : पंडित जी, मैं आप की बहुत मश्कूर हूँ कि आप ने मेरा ध्यान इस तरफ दिलाया है लेकिन मुझे अफसोस से कहना पड़ता है कि Business Advisory Committee के फैसले की कोई रिपोर्ट मेरे पास नहीं पहुंची। श्री मंगल सेन जी आप दो मिनट के लिए बोल लें। (I am grateful to the Home Minister for drawing my attention to this matter. But, I am sorry to say, that I have not received any report on the decisions taken in the Business Advisory Committee. Hon. Member, Shri Mangal Sein, may speak for two minutes.)

श्री मंगल सेन : बाबू बचन सिंह जी तो चालीस मिनट तक बोले हैं और मुझे आप कहते हैं कि मैं दो मिनट के लिये बोलूँ।

उपाध्यक्षा : अभी अभी बताया गया है कि Business Advisory Committee का यह फैसला है कि ordinance से सम्बन्ध रखने वाले तमाम

बिल आज पास किये जाने हैं । (It has just been stated by the Home Minister that it has been decided by the Business Advisory Committee that all the bills relating to the ordinances are to be passed today.)

सरदार लच्छमन सिंह गिल : उन्होंने गलत कहा है ।

बाबू बचन सिंह : डिप्टी स्पीकर साहिबा, अंगर आप इजाजत दें तो मैं इस बात को clear कर दूँ ।

गृह मन्त्री : इस बात की जरूरत नहीं है ।

श्री मंगल सेन (रोहतक) : डिप्टी स्पीकर साहिबा, यह जो बिल आज सदन में पेश है यह इस लिये लाया गया है कि मौजूदा कानून में यह provisions नहीं हैं कि महकमे के लोग किसी भी business premises में जहां पर कि motor vehicles का काम होता है जाकर search कर सकें और उन की किताबें cease कर सकें । लिहाजा गवर्नमेंट हम से यह कानून पास करवा कर यह अधिकार महकमे को दिलवाना चाहती है कि जो लोग यह धंधा करते हैं उन के premises में घुस कर accounts चेक कर सकें । किताबों को cease कर सकें । मैं प्रार्थना करना चाहता हूँ, जैसे कि मैं ने पहले भी एक बिल पर बोलते हुए निवेदन किया, शायद मन्त्री महोदय ने मेरी बात को seriously नहीं लिया, यह बात बिलकुल ठीक है । जिस उद्देश्य से या object को दृष्टिगत रखते हुए, मजबूर हो कर, लाचार हो कर और विवश हो कर यह बिल लाए हैं मैं उस की दाद देता हूँ कि आखिरकार उन्होंने यह बात महसूस की कि सचमुच कुछ लोग ऐसे हैं जो कि accounts में हेराफेरी करते हैं, गड़बड़ करते हैं । लेकिन विचार करने वाली बात तो यह है कि ये लोग क्यों ऐसा करते हैं, कारण क्या है । बात तो कड़वी है लेकिन सच्ची बात सच्ची ही होती है, उस को हमेशा हौसले से सुनना चाहिये । हम opposition में बैठे हैं और श्री राम सरन चन्द मित्तल Treasury Benches पर बैठे हैं । यह by chance है कि हम opposition में बैठे हैं और यह भी by chance है कि वे Treasury Benches पर बैठे हैं । पिछली बार वे हार गए थे, इस बार वे कामयाब हो गए । यह सब बातें by chance होती हैं । उन की धारणा यह है कि जो कुछ भी हम कहेंगे गलत कहेंगे । वे समझते हैं कि opposition का काम तो oppose करना ही है । लेकिन मैं कहता हूँ कि हम oppose करते हैं तो propose भी करते हैं और जब वे नहीं मानते तो हमें expose करना पड़ता है । (Interruptions) मैं यह कहता हूँ कि जो लोग इस profession में लगे हुए हैं वे बड़े चालाक और चतुर हैं । मुझे रोहतक का तजरुबा है । वहां के transport operators ऐसे हैं जिन से कि बड़े बड़े नेता भी डरते हैं । यदि इस सम्बन्ध में मैं मुख्य मन्त्री का नाम लेता हूँ तो आप कहेंगे कि उन का नाम क्यों लिया जा रहा है । दिल्ली से रोहतक तक जो बस सर्विस चलती है, जिस में लोग आते हैं, जाते हैं उस के owners ने आम जलसे में दस हजार रुपये का चैक पेश किया । हम ने पूछा कि यह जो दस हजार रुपया पेश किया गया है किस नेक काम में लगेगा । आप जानते हैं कि 1962 में मौसम भी ऐसा ही था । चुनाव लड़ने वाले को रुपयों की जरूरत

[श्री मंगल सेन]

होती है। चैक के साथ ही उन्होंने शानदार पार्टी भी दी। हमारे मुअज़िज़ नेता ने कहा कि इनकी कमाई बड़ी नेक पाक है, गरीबों का खून चूस कर यह रुपया कमाया हुआ है

(Interruptions) ऐसे जो सरमायादार हैं जिन का उठना बैठना बड़े बड़े नेताओं के साथ है, जिन की पहुंच स्टेट के **responsible Heads** तक है उन के खिलाफ कैसे मुकदमा चलाया जा सकता है? ये लोग उन के पास जाते हैं, बैठते हैं, उठते हैं, भाईचारा गांठते हैं और उन के साथ चाय पीते हैं। चंद दिनों के बाद जब महकमे वाले छापा मारेंगे तो वे कहेंगे कि हम ने उन का हिसाब किताब देखा है, वह ठीक निकला है। मैं मित्तल साहिब से निवेदन करना चाहता हूं कि मेरी स्टेटमेंट को **challenge** करें। अगर यह गलत है तो मैं बड़ी से बड़ी सज़ा सहने को तैयार हूं। वे इतने चालाक और चतुर लोग हैं कि जो रुपया सरकारी खज़ाने में जाना चाहिये और जो देश के निर्माण-कार्य में लगाना चाहिये, उस से फ़ूलखर्ची भी होगी और निर्माण-कार्य भी होंगे। वही रुपया वे अपने **shelter** देने वालों को दे देते हैं और मनमानी **irregularities** करते रहते हैं। हमें इस बात का बहुत भारी रंज है और दुख है। डिप्टी स्पीकर महोदया, मैं

7.00 p.m.

निवेदन करूंगा कि इन्होंने बजातौर पर यह **amendment** पेश की कि **business premises** को खुद जाकर **check** करेंगे। लेकिन इस सम्बन्ध में मौलिक मतभेद है। इन्होंने कहा है कि **Prescribed Authority** जिस किसी को यह काम सौंप दे वही इस काम की जांच पड़ताल करेगा। अब "**prescribed authority**" एक बहुत **vague** और गोलमोल सी **term** है। सवाल तो यह है कि "**prescribed authority**" कौन से **standard** का **officer** होगा? अब अगर कोई 50/60 रुपये माहवार तनखाह लेने वाला व्यक्ति हो, जो **approachable** और **corrupt** हो तो इस बात की क्या गारंटी है कि वह गोलमाल नहीं करेगा, गड़बड़ नहीं करेगा? हमारे **Excise and Taxation** के मन्त्री जी को यह बात स्वीकार करनी पड़ेगी कि इनका महकमा **corruption** के लिए बड़ा बदनाम है। जहां जहां पर यह लोग जाते हैं इनके माहवार पैसे बन्धे हुए होते हैं। इनके पास भी **reports** आती हैं और इन्होंने खुद तसलीम किया कि हर व्यक्ति ईमानदार नहीं, कुछ **black sheep** भी होती हैं। ऐसी हालत में मैं समझता हूं कि "**prescribed authority**" को **vague** रखना, स्पष्ट तौर पर **define** न करना, और इतने बसीह अख्तियारात दे देना खतरे से खाली नहीं है। अब क्या होगा? व्यापारियों की किताबों को वे लोग उठाकर ले जाएंगे

Excise, Taxation and Capital Minister : डिप्टी स्पीकर साहिबा, यह बिल की आखिरी **stage** है, अगर आप **sitting** को 15 मिनट के लिए और बढ़ा दें तो काम हो सकेगा। (Interruptions)

Voices from the Treasury Benches : The sitting may please be extended. टाइम बढ़ा दीजिए।

Deputy Speaker: The sitting is extended by 15 minutes.

श्री मंगल सेन : तो मैं निवेदन कर रहा था कि 'prescribed authority' बड़ी ग़लत term है। जब तक के लिए उनकी मर्जी होगी वह उन किताबों को अपने पास रख छोड़ा करेंगे। डिप्टी स्पीकर महोदया, professional tax की बाबत आप को पता है कि.....

उपाध्यक्षा: पता है, मगर आप को time का पता नहीं (I know that but the hon. Member is not aware about the time.)

श्री मंगल सेन : डिप्टी स्पीकर साहिबा, हम इस House के मेम्बर हैं, public को represent करते हैं, public के दुःख दर्द को यहां पर जाहिर करना हमारा फर्ज है। आप को पता होना चाहिये कि मैं सही बातें कह रहा हूँ, time को waste नहीं कर रहा। professional tax की बाबत आप के द्वारा मैं मन्त्री महोदय को बताने जा रहा था कि महकमा वाले लोगों के साथ सौदे बाज़ियां करते हैं। पहले किताबें उठाकर ले जाते हैं, कहते हैं कि इन में accounts ग़लत दर्ज किए हुए हैं और जब उन लोगों की palm को grease किया जाता है तो ग़लत चीज़ें भी ठीक बन जाती हैं। इसलिए इस "prescribed authority" के provision से हमें इस बात का अन्देश है, खतरा है, शकूक है कि इससे रिश्वत खाने और रुपया कमाने के और ढँग बनाए जायेंगे। इस कारण मैं मन्त्री महोदय से निवेदन करना चाहता हूँ कि इस मामले में बड़ी संजीदगी के साथ सोच विचार करें।

उपाध्यक्षा : अब आप wind up करें (Please wind up now.)

श्री मंगल सेन : मैं wind up ही कर रहा हूँ, कौन सा खोल रहा हूँ।

उपाध्यक्षा : जिस ढँग से आप बोल रहे हैं इससे मालूम नहीं होता कि आप wind up कर रहे हैं। (The way in which the hon. Member is proceeding with his speech does not indicate that he is winding up.)

श्री मंगल सेन : मैं दो मिनट में खत्म करता हूँ। तो जो बातें मैं ने निवेदन की हैं इस बिल में उन खदशात को remove करने के लिए provisions लाए जाने चाहिए थे। मैं हैरान हूँ कि Ordinance को इतनी hastily promulgate करने की क्या ज़रूरत पड़ी थी, इतनी जल्दबाज़ी करने की क्या आवश्यकता थी? इस सरकार को पता नहीं क्यों, हर काम को जल्दबाज़ी से और बग़ैर सोचे समझे करने की आदत सी पड़ गई है। Ordinance हमेशा उस सूरत में जारी किए जाते हैं जब कि हँगामी हालात पैदा हो गए हों। जैसे हमारे देश पर दुष्ट कम्युनिस्ट चीन ने जब आक्रमण किया तो उस वक्त विशेष परिस्थिति की घोषणा हुई। ऐसे हालात में यदि Ordinance भी जारी किए जाएं तो बात समझ में आ सकती है। लेकिन किताबें देखने जैसी ordinary बातों के लिए ऐसे वक्त पर Ordinance जारी करना जब कि कुछ दिनों बाद असैम्बली का सेशन होने वाला हो, कहां तक जायज़ है, इस बात का आप भली प्रकार अन्दाज़ा लगा सकते हैं। सालहा साल महकमा के लोग हाथ रंगते रहे, मोटर वालों से थैलियां लेते रहे, चन्दे लेते रहे, सब प्रकार की मदद लेते रहे और राज्यपाल के भाषण के दिन से डेढ़ महीना पहले one fine morning

[श्री मंगल सेन]

अचानक आकर Ordinance जारी करना सरकार के लिए कहां तक युक्तिसंगत है ? मैं समझता हूँ कि इस प्रकार Ordinance जारी करना Ordinance के महत्व को खत्म करना है।

मैं मानता हूँ कि इस बिल को लाने में माननीय मन्त्री की मनशा बड़ा नेक है लेकिन वह स्वीकार करेंगे कि जैसा कि मैंने और दूसरे माननीय सदस्यों ने बताया, इससे तो वही हेराफेरियां होंगी। कोई ऐसा बिल, ऐसा provision मन्त्री महोदय को लाना चाहिए था जिस से culprits को—चाहे वे इनके अपने दोस्त-मित्र ही क्यों न हों, उनकी मदद ही क्यों न करते रहे हों या करते हों—सजा दी जा सकती। अगर सचमुच वह ईमानदारी के साथ इस काम में लगे हैं, sincere हैं तो उन्हें boldly और honestly इस काम में लगना चाहिये। मैं निवेदन करता हूँ कि यहां पंजाब की राजधानी चंडीगढ़ में elections के बाद सैक्टर 22 में पंजाब के motor operators की meeting हुई। मुख्य मन्त्री साहिब ने शुक्रिया अदा करना था.....

उपाध्यक्षा : जो बात आपने अपनी ज़बान से कही कम से कम उसको तो पूरा करना चाहिए। आपने कहा था कि दो मिनट में खत्म कर दूंगा लेकिन अब 3½ मिनट हो रहे हैं.... (At least the hon. Member should keep up his word. He had promised to wind up in two minutes but now nearly 3½ minutes have passed.)

श्री मंगल सेन : ज़्यादा न कहता हुआ मैं मन्त्री महोदय से प्रार्थना करूँगा कि इन बातों पर विचार करके इस बिल को फिर consider करें। आप का धन्यवाद।

सरदार लॉडमठ सिंघ गिल : डिपटी सपीकर साहिब, साठूँ ओर साडी पारटी नुँ इस बिल उे बोलन दऱा मोंका नही मिलिआ।

उपाध्यक्षा : काफी बहस हो चुकी है, Let the Minister reply now. (Sufficient discussion has taken place. Let the Minister reply now.)

सरदार लॉडमठ सिंघ गिल : एह बिदे है सकदा है कि असीं अपनऱ point of view दसीए ही नऱ अरु बिल पास कर लैण। आधिर असीं वी public दे साह-मटे जऱऱा है।

उपाध्यक्षा : क्या आप Business Advisory Committee के मेम्बर हैं? (Is the hon. Member a member of the Business Advisory Committee ?)

सरदार लॉडमठ सिंघ गिल : जी

उपाध्यक्षा : वहां पर यह निर्णय हुआ कि इस business को आज शाम तक खत्म करना है। (The Committee decided that this business be disposed of this evening.)

सरदार लच्छमन सिंह गिल : हरगिज नहीं।

उपाध्यक्षा : क्यों सरदार गुलाब सिंह जी, वहां क्या फैसला हुआ था ? (Addressing Sardar Gulab Singh) Will he kindly let me know the decision of that Committee.

चीफ पार्लियामेंट्री सैक्रेटरी : यह special sitting इसलिए रखी गई थी ताकि ये बिल पास कर दिए जाएं ।

बाबू बचन सिंह : पास नहीं, पेश कर दिए जाएं ।

सरदार लच्छमन सिंह गिल : जब सैक्रेटरी साहिब से पूछा तो उन्होंने बताया था कि इस की life 31 मार्च तक है । (Interruptions).

उपाध्यक्षा : अगर आप मुझे कहें तो मैं 15 मिनट क्या, 15 घण्टे भी बैठ सकती हूँ । आप ही धबरा जाएंगे । जब कुछ तै हो गया तो उसके मुताबिक काम तो खत्म करना ही है । अगर आप sitting को जारी ही रखना चाहते हैं तो मुझे इसमें कोई एतराज नहीं (As for myself, not to speak of fifteen minutes, I can sit here for fifteen hours. It is the hon. Members themselves who will feel tired. After all, the business has to be completed in accordance with the decision already taken. If the hon. Members are inclined to prolong the sitting, I have no objection.)

सरदार लच्छमन सिंह गिल : आप time जितना मर्जी बढ़ा लें, हम बोलेंगे जरूर ।

बाबू बचन सिंह : डिप्टी स्पीकर साहिबा, मैं एक अर्ज करना चाहता हूँ । बात यह है कि उस दिन Business Advisory Committee में यह फैसला हुआ था कि आज दो sitting की जाएं । यह फैसला बिल्कुल नहीं हुआ था कि second sitting में सारे बिल पास कर दिए जाएं ।

प्रत्यक्ष उत्तरवत्त मिथ्य : धाम ठगीं मठ वरते उं रेंत वी वरठा मी ? उंठाइ पाउठि मी ? (Interruptions).

बाबू बचन सिंह : फैसला यह था कि second sitting में legislative business take up किया जाए । यह फैसला हरगिज नहीं हुआ था कि सभी बिल पास किए जाएं ।

सरदार लच्छमन सिंह गिल : फैसला यह नहीं हुआ था कि जरूर ही सभी बिलों को आज ही पास करना है ।

चीफ पार्लियामेंट्री सैक्रेटरी : डिप्टी स्पीकर साहिबा, चूंकि और कोई ऐसा दिन मिल नहीं सकता था जिस दिन इन Bills को take up किया जा सकता, इसलिए आज की second sitting रखी गई ताकि Bills को पास किया जा सके ।

उपाध्यक्षा : अगर House इजाजत दे तो मैं चाहूँगी कि इस sitting को और बढ़ा दिया जाए ताकि जो और बोलना चाहें बोल लें (If it be the sense of the

[उपाध्यक्षा]

House, the sitting may be further extended so that more Members, who are anxious to speak, may participate in the discussion ?)

सरदार लच्छमन सिंह गिल : बढ़ा लें, लेकिन बोले बगैर बिल पास नहीं करना चाहिये ।

बाबू बचन सिंह : डिप्टी स्पीकर साहिबा, मैं अर्ज करूँगा कि हमारे साथ बड़ी ज्यादाती होगी और हमें बड़े दुख के साथ कहना पड़ेगा कि जो Commitments गवर्नमेंट ने हमारे साथ कीं उनको पूरा नहीं किया गया । अगर इन्होंने ऐसा किया तो आइन्दा के लिए हमें भी सौ बार सोचना पड़ेगा कि Advisory Committee में गवर्नमेंट के साथ तुआवन करें या न करें । आज के दिन के लिए हमने extra sitting भी मानी, एक घण्टा U. K. के High Commissioner के lecture के लिए निकाला ।

गृह मन्त्री : छूट्टियों के लिए भी तो आप ने ही जोर दिया था । आपके कहने पर ही हम माने थे । That was give and take and not one-sided obligation.

बाबू बचन सिंह : आप Business Advisory Committee की proceedings मंगवा कर देख लें ।

Deputy Speaker : I call upon hon. Member, Sardar Lachhman Singh Gill. After that I will adjourn the House.

सरदार लच्छमन सिंह गिल : डिप्टी स्पीकर साहिबा, बोलने से पहले मैं यह जानना चाहता हूँ कि हम ने और कितनी देर बैठना है ?

एक्साइज, टैक्सेशन तथा राजधानी मन्त्री : आज ही यह तमाम बिल पास हो जाने चाहिए क्योंकि कल को बजट पेश हो जाएगा और मार्च के last दिन तक बजट का काम चलता रहेगा । पहले बिल यहां पास होंगे तब ही Upper House में जा सकेंगे । Ordinance 31 मार्च तक है उस से पहले यह तमाम बिल पास हो जाने चाहिए । इस लिए better यही होगा कि आज ज्यादा देर तक बैठ कर इस को consider कर के पास कर दिया जाए ।

बाबू बचन सिंह : डिप्टी स्पीकर साहिबा, यह बात गलत है कि यह बिल अभी पास हों । बजट के पास हो जाने के बाद ही Bills take up होने हैं । आप Business Advisory Committee की proceedings मंगवा कर देख लें । उस के मुताबिक आज यह बिल नहीं किये जाने हैं ।

उपाध्यक्षा : अब सरदार लच्छमन सिंह जी बोलेंगे और meeting 7-15 तक चलेगी । अगर यह बिल अब पास न हुए तो अगले वीरवार को दो sittings कर के पास किए जाएंगे । (Now Sardar Lachhman Singh will speak and the House will adjourn at 7-15 p.m. In case these bills are not passed now, then these will be taken up on Thursday when we will be having two sittings for the purpose.)

ਸਰਦਾਰ ਲਚਕਮਨ ਸਿੰਘ ਗਿੱਲ (ਜਗਰਾੜੀ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਜੋ ਬਿਲ ਅਮੀ ਸਿੱਕਲ ਸਾਹਿਬ ਨੇ ਪੇਸ਼ ਕੀਯਾ ਹੈ ਅਰਿ ਜਿਸ ਕੋ ਸੰਜੂਰੀ ਦੇਨੇ ਕੇ ਲਿਏ ਵਹ ਫਾਤਸ ਪਰ ਜ਼ੋਰ ਡਾਲ ਰਹੇ ਹੈ, ਯਹ ਕੋਓਂ ਸਾਦਾ ਬਿਲ ਨਹੀਂ ਹੈ । ਕਹਨੇ ਕੋ ਤੋ ਯਹ ਕਹ ਰਹੇ ਹੈਂ ਕਿ ਯਹ ਕਡਾ **simple** ਬਿਲ ਹੈ ਲੇਕਿਨ ਯਹ ਏਸਾ ਨਹੀਂ ਹੈ ਜੈਸਾ ਕਿ ਡਨ੍ਹੋਂ ਨੇ ਡਸੇ ਜ਼ਾਹਿਰ ਕਰਨੇ ਕੀ ਕੋਸ਼ਿਸ਼ ਕੀ ਹੈ । ਅਗਰ ਯਹ ਏਸਾ ਹੀ **simple** ਬਿਲ ਹੋਤਾ ਜੈਸੇ ਕਿ ਯਹ ਖੁਦ ਹੇ ਤੋ ਡਸੇ ਪਾਸ ਕਰਨੇ ਸੇਂ ਹਸੇਂ ਕੋਓਂ ਏਰਾਜ਼ ਨ ਹੋਤਾ ।

Deputy Speaker : The hon. Member should please address the Chair.

ਸਰਦਾਰ ਲੱਛਮਣ ਸਿੰਘ ਗਿੱਲ : ਮੈਂ ਅਰਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਇਹ ਬਿਲ **comprehensive** ਨਹੀਂ ਹੈ । ਹਕੂਮਤ ਤਾਂ ਇਹ ਲੋਕਾਂ ਦੀ ਹੈ ਲੇਕਿਨ ਇਹ ਹਰ ਰੋਜ਼ ਲੋਕਾਂ ਤੇ **ordinance** ਜਾਰੀ ਕਰਦੀ ਹੈ । ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਲੋਕਾਂ ਨਾਲ ਜਮਹੂਰੀ ਸਲੂਕ ਨਹੀਂ ਬਲਕਿ ਉਹ ਸਲੂਕ ਹੋ ਰਿਹਾ ਹੈ ਜਿਹੜਾ ਗੁਲਾਮਾਂ ਨਾਲ ਹੁੰਦਾ ਹੈ । ਜਮਹੂਰੀ ਨਜ਼ਾਮ ਵਿੱਚ **ordinance** ਜਾਰੀ ਨਹੀਂ ਹੋਣੇ ਚਾਹੀਦੇ । ਮੈਂ ਕਹਾਂਗਾ ਕਿ ਇਹ ਬਿਲ **comprehensive** ਨਹੀਂ ਹੈ ਅਤੇ ਦੋ ਚਾਰ ਮਹੀਨਿਆਂ ਬਾਅਦ ਤੁਸੀਂ ਫੇਰ **ordinance** ਲੈਕੇ ਆਉਂਗੇ । ਇਸ ਲਈ ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਕੋਈ ਵੀ ਕਾਨੂੰਨ ਬਣਾਉਣ ਤੋਂ ਪਹਿਲਾਂ ਸਾਡਾ ਵਰਜ਼ ਹੈ ਕਿ ਅਸੀਂ ਉਸ ਤੇ ਪੂਰੀ ਤਰ੍ਹਾਂ ਗੌਰ ਕਰੀਏ ਅਤੇ ਉਸ ਵਿੱਚ ਖਾਮੀਆਂ ਨਾ ਰਹਿਣ ਦੇਈ ਤਾਕਿ ਕੁਰਪਸ਼ਨ ਜਾਰੀ ਨਾ ਰਹਿ ਸਕੇ । ਇਤਫਾਕ ਦੀ ਗੱਲ ਹੈ ਕਿ ਮਿੱਤਲ ਸਾਹਿਬ ਕੋਲ ਜਿਤਨੇ ਮਹਿਕਮੇ ਆਏ ਹਨ ਉਹਨਾਂ ਸਾਰਿਆਂ ਵਿੱਚ ਕੁਰਪਸ਼ਨ ਦੇ ਅੰਬਾਰ ਹਨ ਉਨ੍ਹਾਂ ਨੇ ਵੀ ਮੰਨਿਆਂ ਹੈ ਤੇ ਮੈਂ ਵੀ ਇਹ ਗੱਲ ਕਹਾਂਗਾ ਕਿ ਜਿਤਨੀ ਟੈਕਸ ਚੋਰੀ ਕਰਨ ਦੀ ਬੀਮਾਰੀ ਇਨ੍ਹਾਂ ਦੇ ਮਹਿਕਮੇ ਵਿੱਚ ਹੈ ਹੋਰ ਕਿਤੇ ਨਹੀਂ । ਕਿਸਮਤ ਦੀ ਗੱਲ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਕੋਲ ਮਹਿਕਮੇ ਹੀ ਐਸੇ ਆਏ ਹਨ । ਸਿਨਮਿਆਂ ਤੇ ਸ਼ਰਾਬ ਵਰਗੇ ਮਹਿਕਮੇ ਜਿਹੜੇ ਕਿ ਬੜੇ ਸਖਤ ਹਥਾਂ ਨਾਲ **check** ਕਰਨੇ ਔਖੇ ਹੋਂਦੇ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ **check** ਕਰਨ ਲਈ ਜੇ ਗੱਲ ਇਸ ਬਿਲ ਵਿੱਚ ਰਖੀ ਗਈ ਹੈ ਉਹ ਕਾਫੀ ਨਹੀਂ ਹੈ ਬਲਕਿ ਨਰਮ ਹੈ । (The hon. member was still on his legs when the House adjourned.)

7.15 p.m.

(The Sabha then adjourned till 9 a.m. on Friday the 1st March, 1963.)

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Punjab Vidhan Sabha Debates

1st March, 1963

Vol. 1 No. 7

OFFICIAL REPORT



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ERRATA

PUNJAB VIDHAN SABHA DEBATES, VOL. I, No. 7,
DATED THE 1ST MARCH, 1963.

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PUNJAB VIDHAN SABHA

Friday, the 1st March, 1963

The Vidhan Sabha met in the Assembly Chamber, Sector 1, Chandigarh, at 9 a. m. of the Clock. Mr. Speaker (Shri Prabodh Chandra) in the Chair.

Announcement by the Speaker

Mr. Speaker : Friends, we are meeting today under the shadow of a great tragedy because one of the finest sons of India and the Ex-President of the Republic of India has passed away. So there will be no business today. But as copies of the Budget Speech have already been distributed and the budget proposals have, too, passed through certain hands there are chances of their leakage. In order to avoid any leakage the Budget Speech and the budget proposals will be just placed on the Table of the House and may be taken as having been read. I hope the House agrees with this proposal. Even, this work should not have been transacted but in view of the peculiar circumstances and the difficulties, just now explained, it has been decided in consultation with the Leader of the House, to do this. There will be no Question Hour and adjournment motions today.

PAPERS LAID ON THE TABLE

BUDGET SPEECH AND BUDGET ESTIMATES FOR THE YEAR
1963-64

Home Minister (Shri Mohan Lal) : Sir, I place on the Table of the House the Budget Speech which was to be read. It may, Sir, be taken as having been read.

BUDGET SPEECH

(Speech of Dr. Gopi Chand Bhargava, Finance Minister, Punjab, regarding the Budget Estimates for the year 1963-64).

SIR,

I rise to present the Budget for the year 1963-64. Before dealing with the Estimates I would like to briefly review the economic situation in the State.

2. The most conspicuous feature of the economic conditions in the State has been that the upward trend in the wholesale prices noticed during the last few years continued during the year 1962 as well. The increase was somewhat rapid during May to August, 1962 but it showed a slight downward trend thereafter. The All India Index Number of Wholesale Prices (with 1952-53-100) stood at 127.6 in 1962 (first 11 months) as against 125.7 for the previous year. The index fluctuated within somewhat wider limits than those during the last year. The lowest level of 122.9 was reached in March, 1962 and the highest at 131.1 in the month of August, 1962. The general unweighted wholesale prices index number for Punjab also showed a similar trend.

The index number of wholesale prices of agricultural commodities of Punjab with 1952-53 as base, averaged to 115.6 for the year 1962 as compared to 111.3 for 1961, representing a rise of 3.9 per cent. Here again the limits within which the index fluctuated were wider than those for the year 1961. The lowest level touched was 109.8 in May and the highest 121.2 in August, 1962, as against the range of variation from 108.3 to 116.0 in 1961.

**Economic
Conditions.**

continued during the year 1962 as well. The increase was somewhat rapid during May to August, 1962 but it showed a slight downward trend thereafter. The All India Index Number of Wholesale Prices (with 1952-53-100) stood at 127.6 in 1962

(first 11 months) as against 125.7 for the previous year. The index fluctuated within somewhat wider limits than those during the last year. The lowest level of 122.9 was reached in March, 1962 and the highest at 131.1 in the month of August, 1962.

The general unweighted wholesale prices index number for Punjab also showed a similar trend.

The index number of wholesale prices of agricultural commodities of Punjab with 1952-53 as base, averaged to 115.6 for the year 1962 as compared to 111.3 for 1961, representing a rise of 3.9 per cent. Here again the limits within which the index fluctuated were wider than those for the year 1961. The lowest level touched was 109.8 in May and the highest 121.2 in August, 1962, as against the range of variation from 108.3 to 116.0 in 1961.

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The working class consumer price index numbers compiled for 13 industrial towns in the State were also higher during the year 1962 as compared to the last year. The average index number for the centres having 1950-51 as base was 123.8 as compared to 120.3 for 1961, thus showing an increase of three per cent.

The problem of holding the price line assumed still greater importance in view of the National Emergency caused by the Chinese aggression. Government, therefore, took various measures for curbing undue rise in prices and are keeping a constant watch on the prices of all commodities especially of foodgrains and other necessities of life. All establishments in the State were asked to exhibit the prices of all commodities sold by them and the Price Display Order had some effect in holding the price line. District Price Committees have been set up in all districts to keep a constant watch over the price movement. Improved wheat and wheat atta were sold at fixed prices through the fair price shops and 533 such shops were functioning in the State at the close of the year 1962.

It is heartening to note that due to various timely measures adopted by the Government, the price level in the State not only remained well under control even in the adverse situation caused by the Chinese aggression, but also eased up a little. The general index number of wholesale prices of Punjab (unweighted) was 123.2 on 21st December, 1962, whereas it stood at 129.4 on the 19th October, 1962, just before the Chinese launched the offensive.

The index of agricultural production in 1961-62 stood at almost the same level as in 1960-61, being 176 for both the years. The production of wheat, rice, bajra, maize, barley and cotton increased. The production of wheat increased from 25.92 lakh tons in 1960-61 to 27.20 lakh tons in 1961-62, rice from 6.77 lakh tons to 7.34 lakh tons, bajra from 2.90 lakh tons to 3.36 lakh tons, maize from 5.98 lakh tons to 6.56 lakh tons, barley from 1.44 lakh tons to 1.61 lakh tons and cotton from 8.02 lakh bales to 9.54 lakh bales. Increase in these crops was, however, counter-balanced by the decrease in production of gram from 19.39 lakh tons to 16.81 lakh tons and sugarcane from 9.98 lakh tons to 8.23 lakh tons.

The industrial production registered an increase during 1961-62 in the case of a number of important industries. As compared to the year 1960-61, the production of paper increased by 33 per cent, cement 2 per cent, cycles 2 per cent, sewing machines 20 per cent, agricultural implements 25 per cent, non-ferrous metal 10 per cent, water pipe fittings 6 per cent, scientific instruments 231 per cent, glass 80 per cent; hosiery 4 per cent, woollen textiles 30 per cent, cotton ginning and pressing 17 per cent, sports goods 19 per cent, and resin and turpentine by 15 per cent. The production of cotton textiles, sugar and steel re-rolling, however, decreased by 4, 25 and 13 per cent respectively.

Financial Position

1961-62 and 1962-63

3. Now, coming to the discussion of the financial position of the State, I may mention that the Accounts for the year 1961-62 disclosed an overall balance of Rs 328 lakhs on the 31st March, 1962 as against Rs 611 lakhs anticipated at the time of framing the Budget Estimates, 1962-63. There was, thus, a drop of Rs 283 lakhs in the balances at the beginning of the current year. With a view to meeting this depletion in balances and the additional expenditure necessitated as a result of the emergency created by the Chinese aggression, a reappraisal of the State's resources was undertaken from time to time during the course of the year. Consequently, the plan outlay was reduced from Rs 43,08 lakhs to Rs 38,67 lakhs, resulting in a saving of Rs 441 lakhs. Non-Plan expenditure was also reduced by Rs 626 lakhs, besides the reduction in the provision for Travelling Allowance and Contingencies by imposing a general cut at the rate of 10 per cent and 15 per cent, respectively. The saving thus effected is estimated at Rs 11 crores, excluding Rs 4 crores re-allocated for flood control. Moreover, an additional income of Rs 72 lakhs is expected to accrue during the current year from the Temporary Taxation Act, 1962, thus resulting in an anticipated improvement of Rs 11,72 lakhs.

The Revised Estimates for the year 1962-63 now framed, which *inter alia* take into account the additional expenditure sanctioned for Flood Control and Drainage

Works, Police, Civil Home Defence, Medical Education, financial assistance to disabled army personnel and their families, etc., show an improvement of Rs 405 lakhs as against the anticipated improvement in balances to the extent of Rs 11,72 lakhs. The variations under different sections of Accounts have been dealt with by the Finance Secretary in his Memorandum on the Budget. I need not, therefore, go into their details.

Budget Estimates, 1963-64

4. The Budget Estimates for the year 1963-64 provide for Revenue Receipts at Rs 95.11 crores and Revenue Expenditure at Rs 105.35 crores, showing a deficit of Rs 10.24 crores. The Revenue Receipts (Rs 95.11 crores) show an increase of Rs 5.84 crores over the Revised Estimates (Rs 89.27 crores) for the year 1962-63. The increase mainly occurs under Sales Tax (Rs 169 lakhs) owing to increase in the rate of Inter-State Sales Tax and the normal receipts, Grant-in-aid from the Government of India (Rs 115 lakhs), Miscellaneous (Rs 88 lakhs), Interest (Rs 70 lakhs), Stamp (46 lakhs), Other Taxes and Duties (Rs 43 lakhs), Transport (Rs 39 lakhs) and various other items (Rs 14 lakhs). The Budget Estimates of Revenue Expenditure for the year 1963-64 stand at Rs 105.35 crores against the Revised Estimates of Rs 84.94 crores for the year 1962-63, showing an increase of Rs 20.41 crores. This occurs mainly under Multipurpose River Schemes (Rs 484 lakhs) due to the non-capitalisation of interest charges on loans taken for the Bhakra-Nangal Project, Miscellaneous (Rs 432 lakhs) due to larger provision made for financial assistance to disabled army personnel and their families (Rs 176 lakhs) and the provision made for transfer of income from Temporary Taxation measures to the Fund for Harijan Uplift (Rs 281 lakhs) as offset by decreases under various other items (Rs 25 lakhs), Labour and Employment (Rs 200 lakhs) on account of larger provision made for the implementation of various industrial training schemes, Police (Rs 183 lakhs), Public Works (Rs 102 lakhs), Education (Rs 100 lakhs), Interest (Rs 100 lakhs), Irrigation (Rs 98 lakhs), Agriculture (Rs 66 lakhs), National Emergency (Rs 65 lakhs), Transport (Rs 46 lakhs), Medical (Rs 44 lakhs), Appropriation for Reduction or Avoidance of Debt (Rs 36 lakhs), Animal Husbandry (Rs 34 lakhs), Community Development (Rs 17 lakhs) and other miscellaneous items (Rs 34 lakhs).

5. A provision of Rs 17.38 crores has been made for Capital Expenditure in the Budget Estimates for the year 1963-64 as against the Revised Estimates of Rs 21.86 crores for the year 1962-63. This shows a decrease of Rs 4.48 crores, mainly under (a) Multipurpose River Schemes (Rs 288 lakhs) due to non-capitalisation of interest charges on Bhakra-Nangal loans, (b) Public Works (Rs 252 lakhs) due to the abandonment of works in view of the need for economy in the present emergency and (c) other miscellaneous items (Rs 18 lakhs). There is, however, an increase of Rs 110 lakhs under Irrigation due to larger provision having been made for Flood Control and Drainage Works to overcome the flood menace.

6. Advances amount to Rs 12.85 crores while Recoveries are estimated at Rs 6.50 crores, resulting in a net debit of Rs 6.35 crores. As compared to the Revised Estimates of Rs 9.41 crores, there is a decrease of Rs 3.06 crores in the net debit, due mainly to less provision made for (a) loans to the State Electricity Board (Rs 216 lakhs), (b) loans for house-building at Chandigarh (Rs 40 lakhs), (c) loans under the Agriculturists Loans Act (Rs 47 lakhs), and miscellaneous items (Rs 3 lakhs).

7. Under Public Debt, loans aggregating Rs 33.49 crores are anticipated while Repayments are estimated at Rs 12.43 crores, showing a net credit of Rs 21.06 crores. Compared with the Revised Estimates of Rs 27.53 crores, there is a drop of Rs 6.47 crores. This is mainly due to larger provision having been made for repayment of loans to the Government of India in accordance with the terms and conditions of such loans.

8. In accordance with the decision of the National Development Council, the Planning Commission has put the quantum of assistance for the States in the next year at the same level as in the current year. Our share has been put accordingly at Rs 22 crores. The State's contribution on proportionate basis comes to Rs 17.24 crores. The Plan for 1963-64 has, therefore, been placed at Rs 39.24 crores.

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9. Taking the Revenue and Capital Budgets together, the overall deficit is estimated at Rs 317 lakhs, Income being Rs 1,44,84 lakhs and Expenditure Rs 1,48,01 lakhs :

Overall Position	(In lakhs of rupees)	
	Income	Expenditure
Opening Balance	.. 2,95	..
Revenue Account	.. 95,11	1,05,35
Capital (net)	17,38
Loans and Advances	.. 6,50	12,85
Public Debt	.. 33,49	12,43
Debt, Deposits and Advances, etc.	.. 6,79	..
Total	.. 1,44,84	1,48,01

The deficit of Rs 317 lakhs is mainly due to additional expenditure involved in repayment of Bhakra-Nangal loans and interest charges thereon, implementation of the recommendations of the Police Commission, Civil Defence measures and the various proposals for assistance to the Defence Services personnel killed or disabled in action. It may be mentioned that this takes into account the income of Rs 281 lakhs from the Temporary Taxation measures which has been earmarked for the betterment of Scheduled Castes. Excluding this, the overall deficit works out to Rs 598 lakhs and necessary measures to cover this gap will be brought before the House in due course.

10. I do not propose to describe the activities of the various Departments, as these have been separately published in the booklet "Punjab on the March" and were also dealt with in the Governor's Address. However, I may take this opportunity of mentioning that in accordance with the recommendations of the Police Commission, Government have decided to revise, with effect from 1st October, 1962, the pay scales of the Police officials

	From	To
	Rs	Rs
Costables	.. 45—1—60	} 125—125—125/ 128—1—150 (inclusive of Dearness Allowances, etc.)
Selection Grade Constables	.. 50—1—60/2—80	
Head Constables	.. 60—3—90	
Assistant Sub-Inspectors	.. 80—4—100/5—120	¶160—5—200 (inclusive of Dearness Allowances, etc.)

The revised pay scales mark a great improvement on the existing scales. These will be reached in five years, but an *ad hoc* increment of Rs 20 per mensem has been

allowed from 1st October, 1962 in all cases. The Sub-Inspectors whose time-scale will be revised later on, have also been allowed an *ad hoc* increase of Rs 25 per mensem.

In addition the State Government have extended further concessions to the Police personnel, namely,

- (1) Grant of Travelling Allowance/Daily Allowance to the Police personnel of the rank of Sub-Inspector and below, as admissible under rules to other Government employees, for journeys beyond five miles of their headquarters provided they stay out on duty for 8 hours or more.
- (2) Increase in Ration Allowance from Rs 20 per mensem to Rs 35 per mensem to P. A. P. personnel up to the rank of Sub-Inspector and below, posted on Indo-Pakistan Border.
- (3) Increase in Pony Allowance from Rs 37.50 nP. to Rs 50 per mensem in plains and Rs 60 per mensem in hills for Assistant Sub-Inspectors and increase in Horse Allowance for Sub-Inspectors and Inspectors from Rs 67.50 nP. to Rs 75 per mensem.
- (4) Grant of Motor Cycle Allowance at Rs 40 per mensem to Inspectors and Sub-Inspectors, in lieu of Horse Allowance, in towns.
- (5) Grant of a spell of extra 10 days casual leave in a year to non-gazetted officers and other ranks.
- (6) Grant of House-rent Allowance at the rate of 10 per cent of the pay or actual rent, whichever is less, to 25 per cent of the strength of Constables and Head Constables excluding reserves, escorts, trainees and P.A.P. personnel posted at places where families are not permitted.

The workers in the Government Presses who suffer from lead-poisoning due to constantly remaining in chamber where lead-recasting jobs are done are at present granted injury leave at half pay or without pay. It is felt that such workers employed in the Government Presses on lead-recasting jobs should not be made to suffer for the ailment incurred by them during the course of their duty by having leave at half pay or without pay. The State Government have, therefore, decided that those workers who are certified to be suffering from lead-poisoning by the Surgeon should be paid full pay during such leave.

Government have also decided that the remaining 50 per cent of the Dearness Allowance granted to Class IV employees (including work-charged establishment) will be treated as "pay" for the purposes of pension and gratuity with effect from 1st January, 1963. To avoid any drop in the emoluments of the employees concerned, the part of Dearness Allowance now to be treated as "pay" is not to be treated as part of emoluments for the purpose of recovery of house rent.

It is our solemn pledge to render all possible help to the families of the Defence Services personnel who are killed or disabled while serving the motherland. With this end in view, Government have decided to grant various concessions, such as:

- (1) Financial assistance for maintenance to the families of soldiers killed/disabled in action.
- (2) Complete responsibility for free education to the dependents of soldiers killed/disabled.
- (3) Free medical facilities to the families of soldiers killed/disabled.
- (4) Employment of Disabled soldiers according to their status and capabilities.
- (5) Special ration cards for supply of commodities at controlled prices.
- (6) Widows of deceased soldiers and wives of those disabled, if willing to serve in any department, to be considered in preference to other candidates.
- (7) Grants for purchase of land or starting business, if suitable employment cannot be found.

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- (8) Employment of the children of deceased/disabled soldiers after the completion of their normal education.
- (9) Grant of special house-building advances to the families of the deceased/disabled soldiers.

Further, Government have decided to give Rs 10,000, Rs 5,000 and Rs 2,500 to the awardees of Param Vir Chakra, Maha Vir Chakra and Vir Chakra, respectively, besides giving cash grants of Rs 500 each as financial assistance to the families of Punjabi soldiers killed or disabled during active service. A State Level Committee has also been setup with District Level Committees in all the districts for determining the mode and quantum of pension and other relief to the dependents of those killed, believed killed or disabled personnel. The Chief Ministers of Rajasthan and Madhya Pradesh have generously offered to reserve one lakh acres of land in each of these States for Punjabi soldiers and their families. The details of this scheme are being worked out. Wives of serving soldiers already trained as teachers and desirous of taking up teaching jobs are to be given priority in filling up temporary vacancies and those who are not qualified are to be encouraged to do so by giving preferential treatment to them in the matter of admission to the teaching institutions. Children of jawans studying intechanical and vocational institutions are also to be given similar consideration. No hostel fee will be charged from them.

It has also been decided to give priority to the members of the families of Military personnel whose income does not exceed Rs 150 per mensem in the matter of admission to T. B. institutions at Amritsar and Patiala. They would also be exempt from the payment of 'purchee' fee and the admission fee.

The State Government have undertaken various schemes to prepare the people of this border State for the defence of the country. The District Wing of the Home Guards has been strengthened considerably and the Urban Wing expanded to meet the requirements of different towns. Rifle training facilities have also been provided through the agency of Raksha Dal. The strength of the Territorial Army and the National Cadet Corps has been increased substantially. Motor drivers, craftsmen, radio-mechanics and wireless operators are being trained in considerable number in the various Industrial Training Institutes, etc., for service in the Armed Forces. Some more battalions of the Punjab Armed Police have also been raised and doctors and nurses are being enlisted suitably for defence requirements. In order to provide skilled man-power needed for industries connected with defence production, short-term accelerated courses for a large number of craftsmen have also been started. The response from all sections of the public is highly praiseworthy. Special attention is also being given to the work of Flood Control and Drainage.

11. Before I conclude, I would like to express my thanks to the officers and staff of the Finance Department who have spared no pains throughout the year in the performance of their duties. The Accountant-General, Punjab and the officers and staff of the Government Printing Press also deserves my gratitude.

Acknowledgements

And now, Sir, I request your leave to present the Budget, 1963-64.

JAI HIND

Mr. Speaker : What about budget documents ?

Home Minister (Shri Mohan Lal) : Sir I also place all the budget documents on the Table of the House

OBITUARY REFERENCES

TO THE LATE Dr. RAJINDRA PARSAD

ਮੁਖ ਮੰਤਰੀ (ਸਰਦਾਰ ਪਰਤਾਪ ਸਿੰਘ ਕੈਰੋ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪਰਸਾਦ ਜੀ ਦੇ ਚਲਾਣੇ ਦਾ ਬੇਹਦ ਅਫਸੋਸ ਹੈ । ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪਰਸਾਦ ਜੀ ਦੀ ਜ਼ਿੰਦਗੀ ਸਾਰੇ ਹਿੰਦੁਸਤਾਨ ਲਈ ਇੱਕ ਚਾਨਣ ਮੁਨਾਰਾ ਰਹੀ । ਆਪ ਬੜੇ ਹੁਸ਼ਿਆਰ ਤੇ brilliant ਵਿਦਿਆਰਥੀ ਸਮਝੇ ਜਾਇਆ ਕਰਦੇ ਸਨ । ਗਾਂਧੀ ਜੀ ਦੇ ਤਅੱਲੁਕ ਵਿਚ ਆਉਣ ਨਾਲ

ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪਰਸ਼ਾਦ ਜੀ ਇਸ ਸਿਆਸੀ ਕੰਮ ਵਿਚ ਪਏ। ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪ੍ਰਸ਼ਾਦ ਸਾਡੇ ਪਹਿਲੇ ਰਾਸ਼ਟਰਪਤੀ ਸਨ। ਉਹ ਕਾਂਗਰਸ ਦੇ ਲੀਡਰਾਂ ਵਿਚੋਂ ਬੜੇ ਉਚੇ ਸਨ। ਉਹ ਗਾਂਧੀ ਜੀ ਦੇ ਵੀ ਬੜੇ ਹੀ ਨਜ਼ਦੀਕ ਸਨ। ਰਾਜਿੰਦਰ ਬਾਬੂ ਵਿਚ ਗੁੱਸਾ ਹੈ ਹੀ ਨਹੀਂ ਸੀ। ਰਾਜਿੰਦਰ ਬਾਬੂ ਜੀ ਆਪਣੀਆਂ ਰਾਵਾਂ ਦੀ ਪੜਲੇ ਨਾਲ ਪਰੋੜਤਾ ਕੀਤਾ ਕਰਦੇ ਸਨ। ਡਾ: ਰਾਜਿੰਦਰ ਪਰਸ਼ਾਦ ਬਿਹਾਰ ਸੂਬੇ ਦੇ ਸਨ। ਪਰ ਉਨ੍ਹਾਂ ਨੇ ਬਿਹਾਰ ਸੂਬੇ ਦੇ ਰਾਹੀਂ ਉਠ ਕੇ ਸਾਰੇ ਹਿੰਦੁਸਤਾਨ ਦੀ ਸੇਵਾ ਕੀਤੀ। ਇਹ ਸਾਰੇ ਮਸ਼ਹੂਰ ਹੈ ਕਿ ਰਾਜਿੰਦਰ ਬਾਬੂ ਜੀ ਕੋਈ ਗੱਲ ਐਸੀ ਨਹੀਂ ਕਹਿੰਦੇ ਸਨ ਜਿਸ ਨਾਲ ਕਿਸੇ ਦਾ ਹਿਰਦਾ ਦੁਖੇ। ਇਸ ਤਰ੍ਹਾਂ ਉਹ ਹਰ ਮਨ ਪਿਆਰੇ ਆਗੂ ਗਿਣੇ ਜਾਂਦੇ ਰਹੇ ਹਨ। ਹਿੰਦ ਦੀ ਆਜ਼ਾਦੀ ਦੀ ਲੜਾਈ ਤੇ ਚੰਪਾਰਨ ਸਤਿਆਗ੍ਰਹ ਵਿਚ ਉਨ੍ਹਾਂ ਨੇ ਰੱਜ ਕੇ ਹਿਸਾ ਲਿਆ। ਕਿਸਾਨਾਂ ਦੇ ਸਬੰਧ ਵਿਚ ਇਹ ਪਹਿਲਾ ਸਤਿਆਗ੍ਰਹਿ ਸੀ ਜਿਸ ਦਾ ਸਾਹਮਣਾ ਅੰਗ੍ਰੇਜ਼ਾਂ ਨੂੰ ਕਰਨਾ ਪਿਆ ਸੀ। ਏਸ ਲਹਿਰ ਨੇ ਹਿੰਦੁਸਤਾਨ ਦੀਆਂ ਅਗਲੀਆਂ ਆਉਣ ਵਾਲੀਆਂ ਲਹਿਰਾਂ ਦਾ ਪੂਰੀ ਤਰ੍ਹਾਂ ਮੁਢ ਬੰਨ੍ਹ ਦਿਤਾ ਸੀ। ਸਰਦਾਰ ਪਟੇਲ ਨਾਲ ਵੀ ਉਨ੍ਹਾਂ ਨੇ ਇਸ ਵੇਲੇ ਵਿਚ ਬੜੀ ਵਾਕਫੀਅਤ ਬਣਾਈ ਸੀ। ਜਦੋਂ ਬਿਹਾਰ ਵਿਚ ਭੁਚਾਲ ਆਇਆ ਤਾਂ ਰਾਜਿੰਦਰ ਬਾਬੂ ਜੀ ਨੇ ਬਹੁਤ ਸੇਵਾ ਕੀਤੀ ਤੇ ਬਾਅਦ ਵਿਚ ਉਹ ਕਾਂਗਰਸ ਦੇ ਪਰਧਾਨ ਵੀ ਬਣੇ ਅਤੇ ਕਈ ਬਾਰ ਬਣੇ। ਬਿਹਾਰ ਵਿਚ ਜਿਹੜਾ ਭੁਚਾਲ ਆਇਆ ਸੀ ਉਹ ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਤਬਾਹੀ ਵਾਲਾ ਸਭ ਤੋਂ ਵੱਡਾ ਭੁਚਾਲ ਸਮਝਿਆ ਜਾਂਦਾ ਸੀ। ਜਿਸ ਖੁਸ਼ਅਸਲੂਬੀ ਨਾਲ ਇਨ੍ਹਾਂ ਨੇ ਲੋਕਾਂ ਦੀ ਸੇਵਾ ਕੀਤੀ, ਉਨ੍ਹਾਂ ਦਾ ਦੁਖ ਵੰਡਾਉਣ ਵਿਚ ਆਪਣਾ ਹਿਸਾ ਪਾਇਆ, ਦਿਨ ਰਾਤ ਇਕ ਕਰਕੇ ਅਣਥਕ ਸੇਵਾ ਕੀਤੀ। ਇਸ ਨੇ ਰਾਜਨ ਬਾਬੂ ਜੀ ਦਾ ਨਾਉਂ ਹਿੰਦੁਸਤਾਨ ਦੇ ਹਰ ਕੋਨੇ ਵਿਚ ਅਗੇ ਲੈ ਆਂਦਾ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਜਦੋਂ ਵੀ ਕੋਈ ਚੀਜ਼ ਰਾਜਨ ਬਾਬੂ ਜੀ ਦੇ ਸਾਹਮਣੇ ਆਈ ਉਹ ਆਪਣੇ ਸੁਭਾ ਮੁਤਾਬਕ ਜਿਥੇ ਡਟਣਾ ਸੀ ਡਟੇ। ਰਾਜਨ ਬਾਬੂ ਜੀ ਸਦਾ ਇਸ ਵਿਚਾਰ ਦੇ ਸਨ ਕਿ ਜਿੰਨਾਂ ਚਿਰ ਅਸੀਂ ਆਜ਼ਾਦੀ ਨਾ ਲੈ ਲਈਏ ਅੰਗ੍ਰੇਜ਼ ਸਰਕਾਰ ਨੂੰ ਮਿਲਵਰਤਣ ਨਾ ਦਿਤੀ ਜਾਵੇ ਅਤੇ ਅਸੀਂ ਉਨ੍ਹਾਂ ਨਾਲ ਰਲ ਕੇ ਨਾ ਚਲੀਏ ਉਨ੍ਹਾਂ ਨੇ ਦੇਸ਼ ਦੀ ਆਜ਼ਾਦੀ ਦੀ ਲੜਾਈ ਕਾਂਗਰਸ ਵਿਚ ਅਗੇ ਹੋ ਕੇ ਲੜੀ। ਉਨ੍ਹਾਂ ਦਾ ਦੂਜੇ ਆਗੂਆਂ ਨਾਲ ਕਈ ਵਾਰ ਇਖਤਲਾਫ ਵੀ ਹੋਇਆ। ਜੇ ਕਈ ਦਫਾ ਅਸਤੀਫਾ ਦੇਣ ਤਕ ਚਲੇ ਗਏ। ਪਰ ਅਸਤੀਫਾ ਰੱਕ ਲਿਆ ਗਿਆ ਇਹ ਕਹਿ ਕੇ ਕਿ ਅਸੀਂ ਜਾਣ ਨੂੰ ਤਿਆਰ ਹਾਂ। ਉਨ੍ਹਾਂ ਦਾ ਇਹ ਗਲ ਕਹਿਣਾ ਕਿ ਸਾਡੇ ਜੈਸਿਆਂ ਨੂੰ ਅਸਤੀਫਾ ਦੇਣ ਦਿਓ, ਤੁਸੀਂ ਅਸਤੀਫਾ ਕਿਉਂ ਦੇਵੋ, ਕੋਈ ਛੋਟੀ ਜੇਹੀ ਗਲ ਨਹੀਂ।

ਆਪ ਹਿੰਦੁਸਤਾਨ ਦੀ ਕੇਂਦਰੀ ਸਰਕਾਰ ਵਿਚ ਜ਼ਰਾਇਤ ਤੇ ਖੁਰਾਕ ਦੇ ਮੰਤ੍ਰੀ ਬਣੇ। ਲੜਾਈ ਤੋਂ ਬਾਅਦ ਇਹ ਪਹਿਲਾ ਮੌਕਾ ਸੀ ਜਦ ਉਨ੍ਹਾਂ ਨੇ **decontrol** ਕਰ ਦਿਤਾ। **Decontrol** ਕਰਨ ਲਈ ਇਕ ਵੱਡੀ ਹਸਤੀ ਚਾਹੀਦੀ ਸੀ। ਸਾਰੇ ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਜਿਨਸ ਤੇ ਗੱਲੇ ਤੇ ਕੰਟਰੋਲ ਕਰਕੇ ਬੜੇ ਜ਼ਬਰਦਸਤ ਤਰੀਕੇ ਨਾਲ ਠੱਸਿਆ ਹੋਇਆ ਸੀ ਜਿਸ ਤੋਂ ਪਰਜਾ ਦੁਖੀ ਸੀ ਤੇ ਪਰਜਾ ਸਮਝਦੀ ਸੀ ਕਿ ਕੰਟਰੋਲ ਟੁਟੇ ਤਾਂ ਕਿ ਦੇਸ਼ ਦੀ ਸਮਾਜਕ ਜ਼ਿੰਦਗੀ ਸੁਖਾਲੀ ਬਣੇ। ਇਸ ਕੰਮ ਦੇ ਖਰਨ ਲਈ ਤਕੜਾ ਆਦਮੀ ਚਾਹੀਦਾ ਸੀ। ਰਾਜਨ ਬਾਬੂ ਜੀ ਨੇ ਵਜ਼ੀਰ ਬਣਨ ਤੋਂ ਬਾਅਦ ਪਹਿਲਾ ਕੰਮ ਜੋ ਖੁਰਾਕ ਮੰਤ੍ਰੀ ਦੀ ਹੈਸੀਅਤ ਵਿਚ ਕੀਤਾ ਉਹ ਇਹ ਕਿ ਇਨ੍ਹਾਂ ਨੇ ਕੰਟਰੋਲ ਤੋੜਿਆ। ਉਸ ਤੋਂ ਬਾਅਦ ਜਦ ਜ਼ਰੂਰਤ ਪਈ ਤਾਂ ਵਜ਼ੀਰੀ ਛੱਡ ਕੇ ਫਿਰ ਕਾਂਗਰਸ ਦੇ ਪਾਸ ਆਏ। ਰਾਜਿੰਦਰ ਬਾਬੂ ਦੀ ਜ਼ਿੰਦਗੀ ਜੇ ਸਚ ਪੁਛਦੇ ਹੋ ਤਾਂ ਆਜ਼ਾਦੀ ਲਈ ਜ਼ਿੰਦਗੀ ਦਾ ਘੋਲ ਹੈ। ਉਹ ਕਾਂਗਰਸ ਦਾ ਮੁਢ ਬਝਣ ਤੋਂ ਇਕ ਸਾਲ ਪਹਿਲਾਂ ਪੈਦਾ ਹੋਏ। ਉਹ 1884 ਵਿਚ ਪੈਦਾ ਹੋਏ ਤੇ 1885 ਵਿਚ ਕਾਂਗਰਸ ਦਾ ਮੁਢ ਬਝਿਆ ਸੀ। ਉਨ੍ਹਾਂ ਨੇ ਦੇਸ਼ ਦੀ ਆਜ਼ਾਦੀ ਲਈ ਕਾਂਗਰਸ ਵਿਚ ਬੜੀ ਜਦੋਂ

[ਮੁੱਖ ਮੰਤਰੀ]

ਜਹਿਦ ਕੀਤੀ। ਆਜ਼ਾਦੀ ਲੈ ਕੇ, ਸੁਤੰਤਰਤਾ ਲੈ ਕੇ, ਉਸ ਦੇ ਨਿਯਮ ਬਣਾ ਕੇ, ਰਾਜ ਬਣਤਰ ਬਣਾ ਕੇ ਉਸ ਤੋਂ ਬਾਦ 10 ਸਾਲ ਪਹਿਲੇ ਪਰਧਾਨ ਰਹਿ ਕੇ, ਫਿਰ ਜਾ ਕੇ ਓਹੀ ਗਾਂਧੀ ਜੀ ਵਾਲਾ ਸਿਲ-ਸਿਲਾ—ਸਦਾਕਤ ਆਸ਼ਰਮ ਵਿਚ ਰਹੇ। ਬਚਪਨ ਵਿਚ ਓਥੇ ਰਹੇ। ਫਿਰ ਆਜ਼ਾਦੀ ਲਈ ਘੋਲ ਕੀਤਾ ਤੇ ਕਾਮਯਾਬੀ ਹਾਸਲ ਕੀਤੀ। ਆਜ਼ਾਦੀ ਤੋਂ ਬਾਅਦ ਪਹਿਲੇ ਪਰਧਾਨ ਬਣੇ। 10 ਸਾਲ ਪਰਧਾਨਗੀ ਕਰਕੇ ਮੁੜ ਫਿਰ ਓਹੀ ਗਰੀਬਾਂ ਵਾਲਾ ਸਿਲਸਿਲਾ, ਓਹੀ ਦੁਖੀਆਂ ਦੇ ਦਰਦ ਵੰਡਾਉਣ ਵਾਲਾ ਕੰਮ, ਓਹੀ ਕਿਸਾਨ ਦੀ ਝੋਂਪੜੀ ਵਿਚ ਜਾ ਕੇ ਸਦਾਕਤ ਆਸ਼ਰਮ ਵਿਚ ਹੁਣ ਤਕ ਰਹੇ। ਉਨ੍ਹਾਂ ਦੀ ਜ਼ਿੰਦਗੀ ਵਿਚ ਦੇਸ਼ ਨੇ ਪਲਟਾ ਖਾਧਾ। ਅਸੀਂ ਕਿਥੇ ਸੀ ਤੇ ਉਹ ਕਿਤੇ ਦੇ ਕਿਤੇ ਪਹੁੰਚ ਗਏ। ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪਰਸ਼ਾਦ ਧਰਤੀ ਦਾ ਬੇਟਾ ਕਹਿਲਾਂਦਾ ਸੀ। ਉਨ੍ਹਾਂ ਦੇ ਵਡੇ ਜ਼ਿਮੀਂਦਾਰੀ ਦਾ ਕੰਮ, ਜ਼ਮੀਨ ਵਾਹ ਕੇ ਚੋਟੀ ਕਮਾਉਣ ਦਾ ਕੰਮ ਕੀਤਾ ਕਰਦੇ ਸਨ। ਧਰਤੀ ਦੇ ਬੇਟੇ ਵਿਚ, ਧਰਤੀ ਦੇ ਕਾਰਨ ਕਰਕੇ ਜੋ ਵੀ ਇਸ ਵਿਚ ਗੁਣ ਹੋਇਆ ਕਰਦੇ ਹਨ ਉਹ ਸਨ। ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪਰਸ਼ਾਦ ਦਾ ਬੜਾ ਠੰਡਾ ਸੁਭਾ ਸੀ। ਮਿਠਾ ਬੋਲਣਾ, ਆਪਣੇ ਸੁਝਾ ਨੂੰ ਪਕੇ ਤੌਰ ਤੇ ਉਠਾਉਣਾ, ਤਾਹਨੇ ਨਾਲ ਕੋਈ ਗਲ ਨਹੀਂ ਕਰਨੀ, ਗੁਆਂਢੀਆਂ ਨੂੰ ਮਿਲ ਕੇ ਸਾਂਝੇ ਤੌਰ ਤੇ ਚਲਾਉਣ ਦਾ ਯਤਨ ਕਰਨਾ, ਅਤੇ ਖੁਸ਼ਬੋ ਨੂੰ ਖਿਲਾਰਨਾ ਇਨ੍ਹਾਂ ਦੀ ਆਪਣੀ ਸਾਰੀ ਜ਼ਿੰਦਗੀ ਦਾ ਕੰਮ ਰਿਹਾ। ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪਰਸ਼ਾਦ ਨੂੰ ਜ਼ਿਮੀਂਦਾਰ ਦੇ ਅਤੇ ਧਰਤੀ ਦੇ ਬੇਟੇ ਹੋਣ ਦੇ ਨਾਤੇ ਨਾਲ ਇਹ ਸਾਰੀਆਂ ਚੀਜ਼ਾਂ ਆਉਂਦੀਆਂ ਸਨ।

ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪ੍ਰਸ਼ਾਦ ਇਕ ਮਹਾਨ ਹਸਤੀ ਸਨ, ਇਹ ਠੀਕ ਹੈ ਕਿ ਉਹ ਬੀਮਾਰ ਸਨ, ਦਮੇ ਦੀ ਤਕਲੀਫ ਉਨ੍ਹਾਂ ਨੂੰ ਸੀ ਪਰ ਅੰਦਰੂਨੀ ਸ਼ਕਤੀ ਨਾਲ ਉਨ੍ਹਾਂ ਨੇ ਇਸ ਬੀਮਾਰੀ ਦਾ ਮੁਕਾਬਲਾ ਕੀਤਾ ਅਤੇ ਇਹ ਭੈੜੀ ਬੀਮਾਰੀ ਚਲੀ ਗਈ ਅਤੇ ਉਹ ਰਾਜ਼ੀ ਹੋ ਗਏ। ਪਰ ਅਚਨਚੇਤ ਨਮੁਨੀਆ ਹੋਣ ਕਾਰਨ ਉਹ ਸਾਥੋਂ ਜੁਦਾ ਹੋ ਗਏ ਹਨ। ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪ੍ਰਸ਼ਾਦ ਇਕ ਉਹ ਸ਼ਖਸੀਅਤ ਸਨ ਜਿਨ੍ਹਾਂ ਨੂੰ ਨਾ ਕੇਵਲ ਬਿਹਾਰ ਵਿਚ ਨਾ ਕੇਵਲ ਪੰਜਾਬ ਵਿਚ ਸਗੋਂ ਦੇਸ਼ ਦੇ ਸਾਰੇ ਵੱਖ ਵੱਖ ਸੂਬਿਆਂ ਵਿਚ ਯਾਦ ਕੀਤਾ ਜਾਇਆ ਕਰੇਗਾ। ਉਨ੍ਹਾਂ ਨੇ ਜੋ ਕੁਰਬਾਨੀ ਦੇਸ਼ ਲਈ ਕੀਤੀ ਹੈ ਉਸ ਤੋਂ ਹਰ ਸੂਬਾ ਜਾਣੂ ਹੈ। ਸਾਰਾ ਦੇਸ਼ ਉਨ੍ਹਾਂ ਦੀ ਇਸ ਵਡਿਆਈ ਨੂੰ ਸਦਾ ਯਾਦ ਰਖੇਗਾ ਕਿ ਉਹ ਅਹਿੰਸਾ ਦੇ ਅਨੁਯਾਈ ਸਨ। ਅਹਿੰਸਾ ਦੇ ਸਚੇ ਭਗਤ ਤੇ ਪੁਜਾਰੀ ਸਨ ਇਸ ਦੇਸ਼ ਵਿਚੋਂ ਅੰਗ੍ਰੇਜ਼ ਨੂੰ ਕਢਣ ਲਈ ਜਾਂ ਦੇਸ਼ ਲਈ ਆਜ਼ਾਦੀ ਲੈਣ ਲਈ ਉਹ ਇਸ ਗਲ ਵਿਚ ਯਕੀਨ ਰਖਦੇ ਸਨ ਕਿ ਅਹਿੰਸਾ ਦਾ ਤਿਆਗ ਨਾ ਕੀਤਾ ਜਾਵੇ। ਉਨ੍ਹਾਂ ਨੇ ਇਥੋਂ ਤਕ ਵਿਚਾਰ ਕੀਤਾ ਕਿ ਦੇਸ਼ ਵਿਚ ਕਿਸੇ ਵਿਰੁਧ ਲੜਾਈ ਕਰਨ ਲਈ ਕੋਈ ਤਿਆਰੀ ਨਹੀਂ ਕਰਨੀ ਚਾਹੀਦੀ, ਫੌਜਾਂ ਨੂੰ **disband** ਕਰ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ ਅਤੇ ਹਥਿਆਰ ਤੋੜ ਦੇਣੇ ਚਾਹੀਦੇ ਹਨ ਪਰ ਜਦੋਂ ਦੇਸ਼ ਤੇ ਚੀਨ ਦਾ ਹਮਲਾ ਹੋਇਆ ਤਾਂ ਗਾਂਧੀ ਜੀ ਦੇ ਸਚੇ ਭਗਤ ਬਣ ਕੇ ਸਾਡੇ ਸਾਹਮਣੇ ਆਏ ਤੇ ਲਲਕਾਰਿਆ ਕਿ ਧਰਤੀ ਤੇ ਚੀਨ ਨੇ ਹਮਲਾ ਕਰ ਦਿਤਾ ਹੈ ਤੇ ਇਸ ਦਾ ਟਾਕਰਾ ਕਰਨ ਲਈ ਜੇਕਰ ਤਿਬਤ ਵਿਚ ਜਾ ਕੇ ਲੜਨਾ ਪਏ ਤਾਂ ਵੀ ਪਿਛੇ ਨਹੀਂ ਹਟਣਾ ਚਾਹੀਦਾ। ਅਸਾਡੀ ਧਰਤੀ ਤੇ ਕਿਸੇ ਹੋਰ ਦਾ ਅਧਿਕਾਰ ਉਹ ਨਹੀਂ ਸਨ ਦੇਖ ਸਕਦੇ ਅਤੇ ਸਚ ਮੁਚ ਗਾਂਧੀ ਜੀ ਦੇ ਢੰਗ ਨਾਲ ਉਨ੍ਹਾਂ ਨੇ ਸਾਰੇ ਦੇਸ਼ ਨੂੰ ਹਲੂਣਾ ਦਿਤਾ ਕਿ ਅਸਾਨੂੰ ਸਨਬਧ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ ਤਾਂ ਹੀ ਅਸੀਂ ਆਪਣੀ ਰਖਿਆ ਕਰ ਸਕਦੇ ਹਾਂ। ਸਚ ਮੁਚ ਗਾਂਧੀ ਜੀ ਵਾਲਾ ਤਰੀਕਾ ਅਪਣਾਇਆ ਅਤੇ ਕਿਹਾ ਕਿ ਉਹ ਬੁਜ਼ਦਿਲ ਹੈ ਜੋ ਦੇਸ਼ ਦੀ ਰਖਿਆ ਲਈ ਆਪਣੇ ਤਨ ਨੂੰ ਘੋਲ ਘੁਮਾ ਨਹੀਂ ਸਕਦਾ। ਉਨ੍ਹਾਂ ਨੇ ਤੋਪਾਂ ਤੇ ਤਲਵਾਰਾਂ ਨਾਲ ਮੁਕਾਬਲਾ ਕਰਨ ਲਈ ਪਰੇਰਨਾ ਦਿਤੀ। ਫਿਰ ਜਦੋਂ ਕਸ਼ਮੀਰ ਵਿਚ ਕੁਝ ਇਲਾਕਾ ਖੁਸਦਾ ਵੇਖਿਆ ਤਾਂ ਝਟ ਤੋਪਾਂ, ਹਵਾਈ ਜਹਾਜ਼, ਤਲਵਾਰਾਂ ਤੇ ਹੋਰ ਅਸਲੂ ਭੇਜ ਦਿਤਾ ਕਿ ਦੇਸ਼ ਦੀ ਰਖਿਆ ਕਰਨੀ

ਬਹੁਤ ਜ਼ਰੂਰੀ ਹੈ। ਜਦੋਂ ਸਾਡੇ ਦੇਸ਼ ਤੇ ਚੀਨ ਨੇ ਹਮਲਾ ਕੀਤਾ ਤਾਂ ਰਾਜਨ ਬਾਬੂ ਨਹੀਂ ਸਨ ਡੋਲੇ, ਤੇ ਇਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਸੀ ਕਿ ਦੇਸ਼ ਦੀ ਖਾਤਰ ਜੇਕਰ ਤਿਬਤ ਵਿਚ ਜਾਕੇ ਲੜਨਾ ਪਿਆ ਤਾਂ ਅਸੀਂ ਤਿਆਰ ਹਾਂ। ਗਾਂਧੀ ਜੀ ਦੇ ਆਦਰਸ਼ਾਂ ਨੂੰ ਨਿਭਾਉਣ ਵਾਲਾ ਇਨ੍ਹਾਂ ਤੋਂ ਹੋਰ ਵਡਾ ਕੋਈ ਨਹੀਂ ਸੀ।

ਝਗੜਿਆਂ ਨੂੰ ਨਿਪਟਾਣਾ ਅਤੇ ਸਾਫ਼ ਗੋ ਹੋਣਾ ਇਹ ਇਨ੍ਹਾਂ ਦੇ ਗੁਣ ਸਨ। ਰਾਜਨ ਬਾਬੂ ਜਿਸ ਹਾਲ ਵਿਚ ਵੀ ਸਨ ਉਨ੍ਹਾਂ ਦੇਸ਼ ਲਈ ਹਰ ਤਰ੍ਹਾਂ ਦੀ ਕੁਰਬਾਨੀ ਕੀਤੀ ਅਤੇ ਕਰਦੇ ਰਹੇ। ਦੇਸ਼ ਵਿਚ ਕਈ ਤਰ੍ਹਾਂ ਦਾ ਭਾਰ ਇਨ੍ਹਾਂ ਤੇ ਪਾਇਆ ਗਿਆ ਉਹ ਕਈ ਵੇਰ ਪ੍ਰਧਾਨ ਬਣੇ। ਉਹ ਗਰੀਬਾਂ ਵਿਚ ਜਾਕੇ ਕੰਮ ਕਰਦੇ ਸਨ, ਗਰੀਬਾਂ ਦੇ ਦੁਖਾਂ ਵਿਚ ਸ਼ਾਮਿਲ ਹੁੰਦੇ ਸਨ ਤੇ ਪ੍ਰਧਾਨ ਬਣ ਕੇ ਵੀ ਉਨ੍ਹਾਂ ਦੀ ਭਲਾਈ ਦੇ ਸਾਧਨ ਸੋਚਦੇ ਸਨ। ਜਦੋਂ ਉਹ ਕਾਂਗਰਸ ਦੇ ਪ੍ਰਧਾਨ ਸਨ ਤਾਂ ਮੈਨੂੰ ਵੀ ਉਨ੍ਹਾਂ ਨਾਲ ਕੰਮ ਕਰਨ ਦਾ ਮੌਕਾ ਮਿਲਿਆ, ਮੈਂ ਕਾਂਗਰਸ ਵਰਕਿੰਗ ਕਮੇਟੀ ਦਾ ਮੈਂਬਰ ਸੀ। ਉਥੇ ਮੈਂ ਉਨ੍ਹਾਂ ਦੇ ਵਿਚਾਰਾਂ ਦੀ ਸ਼ੁਧਤਾ ਵੇਖੀ ਕਿ ਕਿਸ ਸਾਫ਼ ਗੋਈ ਡੇਂ ਇਹ ਕੰਮ ਲੈਂਦੇ ਸਨ। ਦੂਜੇ ਮਹਾਨ, ਆਗੂਆਂ ਵਾਂਗ ਇਨ੍ਹਾਂ ਨੇ ਗਾਂਧੀ ਜੀ ਦਾ ਪਗ ਨਾ ਛਡਿਆ। ਸਰਦਾਰ ਪਟੇਲ, ਮੌਲਾਨਾ ਆਜ਼ਾਦ ਤੇ ਇਹ ਗਾਂਧੀ ਜੀ ਦੇ ਰਾਹ ਦੇ ਪਾਂਧੀ ਸਨ ਜੋ ਅਜ ਅਸਾਥੋਂ ਵਿਛੜ ਗਏ ਹਨ। ਉਨ੍ਹਾਂ ਦੀ ਜ਼ਿੰਦਗੀ ਇਕ ਆਦਰਸ਼ਕ ਜ਼ਿੰਦਗੀ ਸੀ ਜੋ ਸਾਰੇ ਦੇਸ਼ ਨੂੰ, ਇਸ ਹਾਊਸ ਦੇ ਮੈਂਬਰਾਂ ਨੂੰ ਅਤੇ ਦੇਸ਼ ਵਾਸੀਆਂ ਨੂੰ ਇਕ ਰਾਹ ਵਿਖਾ ਸਕਦੀ ਹੈ। ਉਨ੍ਹਾਂ ਦੀ ਸਾਫ਼ਗੋਈ ਦੀ ਜ਼ਿੰਦਗੀ, ਲੋਕਾਂ ਦੇ ਦੁਖ ਵੰਡਣ ਦੀ ਜ਼ਿੰਦਗੀ ਅਤੇ ਸਰਾਈ ਦੀ ਜ਼ਿੰਦਗੀ ਸਾਨੂੰ ਸਾਰਿਆਂ ਨੂੰ ਇਕ ਲੜੀ ਵਿਚ ਜੋੜ ਸਕਦੀ ਹੈ। ਮੈਂ ਅਰਦਾਸ ਕਰਦਾ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਜੀਵਨ ਦੀ ਕੋਈ ਚੰਗਿਆਈ ਅਸਾਡੇ ਮਨਾਂ ਵਿਚ ਵਸੇ ਅਤੇ ਅਸਾਡੇ ਵਿਚ ਫਿਰ ਇਕ ਸਰਬ ਸਾਂਝ ਪੈਦਾ ਹੋ ਜਾਵੇ। ਉਨ੍ਹਾਂ ਦਾ ਜੀਵਨ ਸਦਾਕਤ ਆਸ਼ਰਮ ਵਿਚ ਇਕ ਨਮੂਨਾ ਸੀ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਇਹ ਦੁਖੀਆਂ ਦੀ ਸੇਵਾ ਕਰਦੇ ਰਹੇ। ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਆਪ ਨੂੰ ਕੁਰਬਾਨ ਕੀਤਾ। ਉਨ੍ਹਾਂ ਦੀਆਂ ਤਕਰੀਰਾਂ ਅਸੀਂ ਹੁਣ ਰੀਕਾਰਡ ਵਿਚ ਸੁਣਿਆ ਕਰਾਂਗੇ ਪਰ ਉਨ੍ਹਾਂ ਦੇ ਜੀਵਨ ਦੇ ਆਦਰਸ਼ ਨੂੰ ਅਸੀਂ ਆਪਣੇ ਮਨਾਂ ਵਿਚ ਵਸਾ ਸਕਦੇ ਹਾਂ। ਉਨ੍ਹਾਂ ਨੇ ਦੇਸ਼ ਲਈ ਜੋ ਘਾਲਣਾ ਘਾਲੀ ਹੈ ਉਸ ਨਾਲ ਸਾਡੇ ਕਲੇ ਕਲੇ ਵਿਚ ਇਕ ਹਲੂਣਾ ਆ ਗਿਆ ਹੈ ਜੋ ਅਸੀਂ ਅਜ ਨਿਖੜੇ ਪਏ ਹਾਂ ਤਕੜੇ ਹੋ ਕੇ ਮਨ ਦੀ ਮੈਲ ਨੂੰ ਪਰੇ ਰਖ ਕੇ ਦੇਸ਼ ਲਈ ਕੰਮ ਕਰ ਸਕਦੇ ਹਾਂ ਇਨ੍ਹਾਂ ਦੇ ਜੀਵਨ ਦਾ ਸਾਰਿਆਂ ਤੋਂ ਵਧ ਇਹੀ ਸਬਕ ਹੈ। ਮੈਨੂੰ ਤਾਂ ਗੁਰਬਾਣੀ ਦੀ ਇਹ ਤੁਕ ਯਾਦ ਆ ਜਾਂਦੀ ਹੈ 'ਮਾਧੋ ਇਹ ਜਨਮ ਤੁਮਾਰੇ ਲੇਖੇ'। ਰਾਜਨ ਬਾਬੂ ਨੇ ਸਚ ਮੁਚ ਇਸ ਗੁਰਵਾਕ ਅਨੁਸਾਰ ਆਪਣੇ ਜੀਵਨ ਨੂੰ ਕਮਾਇਆ ਅਤੇ ਘਾਲਣਾ ਘਾਲੀ। ਸੇਵਾ, ਤਿਆਗ, ਪ੍ਰਭੂ ਭਗਤੀ ਇਹ ਸਭ ਲੇਖੇ ਲਾਉਣ ਵਾਲੀ ਹੀ ਸੀ। ਉਨ੍ਹਾਂ ਨੇ ਜਨਮ ਤੁਮਾਰੇ ਲੇਖੇ ਲਗਾ ਦਿਤਾ। ਸਭ ਕੁਝ ਦੇਸ਼ ਦੇ ਅਰਪਨ ਕਰ ਦਿਤਾ। ਉਨ੍ਹਾਂ ਦੇ ਕੰਮਾਂ ਨਾਲ ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ ਸਦਾ ਯਾਦ ਵਿਚ ਰਖਾਂਗੇ। ਇਹ ਇਕ ਕੜੀ ਸੀ ਦੇਸ਼ ਦੀ ਆਜ਼ਾਦੀ ਦੀ ਯਾਦ ਵਿਚ ਜਿਸ ਨੂੰ ਰਾਜਨ ਬਾਬੂ ਦੇ ਜਾਣ ਨਾਲ ਪਕਿਆ ਕਰ ਦਿਤਾ ਗਿਆ ਹੈ। ਸਾਨੂੰ ਆਪਣੇ ਅੰਦਰ ਵਿਸਵਾਸ ਪੈਦਾ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਦੇ ਪੈਰ ਚਿੰਨ੍ਹਾਂ ਤੇ ਤੁਰਕੇ ਜੋ ਰਾਹ ਉਨ੍ਹਾਂ ਨੇ ਉਲੀਕੇ ਹਨ ਉਨ੍ਹਾਂ ਤੇ ਚਲੀਏ ਤੇ ਅਮਲ ਕਰੀਏ। ਰਸਤੇ ਇਨ੍ਹਾਂ ਦੇ ਦਸ਼ੇ ਹਨ ਉਨ੍ਹਾਂ ਦੇ ਅਸੀਂ ਸਾਧੇ ਇਸ ਹਾਊਸ ਦੇ ਮੈਂਬਰਾਂ ਪਾਂਧੀ ਬਣ ਜਾਈਏ। ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੇ ਅਕਾਲ ਚਲਾਣੇ ਤੇ ਇਸ ਜੋਕ ਵਿਚ ਆਪਣੇ ਆਪ ਨੂੰ ਸ਼ਾਮਲ ਕਰਦੇ ਹੋਏ ਅਰਦਾਸ ਕਰੀਏ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਯਾਦ ਸਦਾ ਸਾਡੇ ਦਿਲ ਵਿਚ ਰਹੇ।

ਚੌਖਰੀ ਦੇਵੀ ਲਾਲ (ਫਤੇਹੁਬਾਦ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਆਜ ਕਾ ਦਿਨ ਹੁਸਾਰੇ ਲਿਖੇ ਬਹੁਤ ਹੀ ਅਫਸੋਸ ਸਨਾਨੇ ਕਾ ਦਿਨ ਹੈ, ਘੋਂਗੇ ਆਜ਼ਾਦੀ ਕੀ ਲੜਾਈ ਮੇਂ ਹਿੰਦੁਸਤਾਨ ਕੀ ਬਹੁਤ ਸੀ ਸਹਾਨ੍-
 ਹੁਸਤਿਯੋਂ ਨੇ ਹਿੰਦੁਸਾ ਲਿਖਾ ਲੇਕਿਨ ਆਜ਼ਾਦੀ ਸਿਲਨੇ ਕੇ ਬਾਦ ਸਹਾਨ੍ ਹੁਸਤਿਯੋਂ ਕੀ ਹੁਸ ਕੀ ਬਹੁਤ
 ਝੜਕਰ ਖੀ, ਕਹ ਧਕੇ ਬਾਦ ਦੀ ਗਰੇ ਹੁਸ ਕੀ ਢੀਝੁਟੀ ਚਲੀ ਜਾ ਰਹੀ ਹੈ, ਸਹਾਤਮਾ ਗਾਂਧੀ ਜੀ

[चौधरी देवी लाल]

ने इस देश को रास्ता दिखाया और अपनी तौर पर उस का सबूत दिया। सही मायनों में जो हिन्दुस्तान की जिन्दगी है वह अपना कर एक मिसाल कायम की और उसी त्याग भावना से हिन्दुस्तान को प्रेरणा मिली, जिस तरह से महात्मा गांधी जी त्याग की मूर्ति थे उसी तरह से कुछ और भी हस्तियां थीं, जैसे श्री पुरुषोत्तम दास टंडन और बाबू राजेन्द्र प्रसाद, उन्होंने अपने आप को इस ढंग से ढाला कि हर आदमी यह समझने लगा कि इस रास्ते पर चल कर देश को आजाद करा सकते हैं और देश की आजादी की रक्षा कर सकते हैं, उन्होंने ऋषि मुनियों जैसी जिन्दगी व्यतीत की। डा० साहिब ने बिहार के भूचाल के वकत लोगों की जो खिदमात की, वह निहायत ही काबिले तारीफ है, उन्होंने देश की आजादी की लड़ाई के लिये हमारी जो रंहनमाई की, वह हमारे सामने है, लेकिन आज हमारे देश में संकट आया हुआ है, इस वकत हमें ऐसे ऋषि मुनियों जो जरूरत है जो हमारी अगवाई करते लेकिन इस संकट के समय हम को छोड़ कर चले गए हैं, उन के लिये इस वकत सारा हिन्दुस्तान अफसोस मना रहा है, मैं समझता हूँ कि डा० राजेन्द्र प्रसाद की शस्कीयत से आज हम महरूम हो गए हैं लेकिन हमें इतना जरूर करना चाहिए कि हम उन के दिखाए हुए रास्ता पर चले और हिन्दुस्तान की तामीर में हिस्सा ले सकें, आज देश में संकट आया है और इस संकट के बारे में उन्होंने निडर हो कर कहा था कि जब तक तिब्बत को आजाद नहीं करायेगे तब तक देश की रक्षा नहीं कर सकते। वह बड़े नेता थे, और ऐसे लीडर का त्याग और देश सेवा सराहनीय है। इस समय जब देश में संकट आया हुआ है उन की बहुत जरूरत थी लेकिन वह हम को छोड़ कर चले गए। लेकिन इस में किसी का बस नहीं चलता। सिर्फ इतना ही है कि हम उन के लिये यह दुआ करें कि उन की आत्मा को शान्ति मिले और उन के बताए हुए रास्ते पर चल कर हम हिन्दोस्तानियों ने जिन हालात में देश को आजाद कराया था उसी प्रकार से मौजूदा हालात में हम ने देश की रक्षा करनी है। उन से प्रेरणा ले कर हम ने देश की रक्षा करनी है। हमें चाहिये कि उन के बताए हुए रास्ते पर चल कर उन की नीति को अपना कर देश की ज्यादा से ज्यादा सेवा करें। उन्होंने जो त्याग की मिसाल हमारे सामने कायम की थी, मैं समझता हूँ कि हमें उस से सबक लेना चाहिये और देश की खातिर अपनी जिन्दगी त्यागमय बनाने की कोशिश करनी चाहिये। तब हम देश के लिये बहुत ज्यादा मुफीद हो सकते हैं। मैं आशा करता हूँ कि तमाम हिन्दोस्तानी उन से सबक लेते हुए उन के बताए हुए रास्ते को अपनाने की कोशिश करेंगे। इस मौके पर मैं इस से ज्यादा कुछ नहीं कहना चाहता कि जो कुछ उन्होंने देश के लिये किया उस के लिये हम परमात्मा से उन की आत्मा की शान्ति के लिये प्रार्थना करें और उन के बताए हुए रास्ते को अपना कर देश के लिये कुछ उपयोगी काम कर सकें।

सरदार गुरनाम सिंघ (राष्ट्रकेंद्र) : सपीकर साहिब, डाक्टर रानिंदर पूसाद एक इन्सानो फरिस्त सन, ਉਨ੍ਹਾਂ ਦੀ ਜ਼ਿੰਦਗੀ ਤੋਂ, ਉਨ੍ਹਾਂ ਦੇ ਨੇਕ ਕੰਮਾਂ ਤੋਂ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀਆਂ ਕੁਰਬਾਨੀਆਂ ਤੋਂ ਮੁਲਕ ਦਾ ਬੱਚਾ ਬੱਚਾ ਵਾਕਫ ਹੈ। ਮੈਨੂੰ ਅਫਸੋਸ ਹੈ ਕਿ ਇਸ ਅਭਾਗੇ ਦਿਨ ਮੈਂ ਉਨ੍ਹਾਂ ਦੀ ਮੌਤ ਦੀ ਖਬਰ ਪੜ੍ਹੀ। ਇਹ ਇਕ ਹੋਰ ਵੀ ਚਿੰਤਾ ਵਾਲੀ ਗੱਲ ਹੈ ਕਿ ਇਸ ਸ਼ਰੇਣੀ ਦੇ ਆਦਮੀ ਜਿਸ ਵਿਚੋਂ ਕਿ ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪ੍ਰਸਾਦ ਸਨ, ਦਿਨ ਬਦਿਨ ਇਸ ਮੁਲਕ ਵਿਚੋਂ ਖਤਮ ਹੋ ਰਹੇ

ਹਨ। ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪ੍ਰਸਾਦ ਜੀ ਦਾ ਖਾਨਦਾਨ ਉਤਰ ਪ੍ਰਦੇਸ਼ ਵਿਚੋਂ ਬਿਹਾਰ ਵਿਚ ਜਾ ਕੇ ਵਸਿਆ ਸੀ। ਆਪ ਵੀ ਇਕ ਪਿੰਡ ਦੇ ਰਹਿਣ ਵਾਲੇ ਜ਼ਿਮੀਂਦਾਰ ਸਨ। ਆਪ ਨੇ ਕਲਕਤਾ ਯੂਨੀਵਰਸਟੀ ਤੋਂ ਕਾਨੂੰਨ ਦੀ ਡਿਗਰੀ ਹਾਸਲ ਕੀਤੀ ਅਤੇ ਕਲਕਤੇ ਹੀ ਵਕਾਲਤ ਦੀ **practice** ਸ਼ੁਰੂ ਕਰ ਦਿੱਤੀ। ਪਹਿਲਾਂ ਮੁਕਦਮਾ ਹੀ ਜਦੋਂ ਪੇਸ਼ ਹੋਇਆ ਤਾਂ ਜੱਜ ਸਾਹਿਬ ਨੂੰ ਇਤਨੇ ਪਸੰਦ ਆਏ ਕਿ ਇਨ੍ਹਾਂ ਨੂੰ ਲਾ ਕਾਲਜ ਵਿਚ ਲੈਕਚਰਾਰ ਮੁਕਰਰ ਕਰ ਦਿੱਤਾ। ਕਲਕਤੇ ਤੋਂ ਬਾਅਦ ਇਹ ਪਟਨੇ ਆ ਗਏ, ਇਥੇ ਵੀ ਇਨ੍ਹਾਂ ਦੀ ਬੜੀ ਮਸ਼ਹੂਰੀ ਹੋ ਗਈ। ਬਤੌਰ ਇਕ ਵਕੀਲ ਦੇ ਅਤੇ ਸੋਸ਼ਲ ਰੀਫਾਰਮਰ ਦੇ ਨਾਤੇ ਦੂਜੇ ਇਨਸਾਨਾਂ ਨਾਲੋਂ ਉਹ ਬਹੁਤ ਉੱਚੇ ਹੋ ਕੇ ਰਹੇ। ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪ੍ਰਸਾਦ ਕਾਲਜ ਵਿਚ ਹੀ ਬਦੇਸ਼ੀ ਮੂਵਮੈਂਟ ਵਿਚ ਸ਼ਾਮਲ ਹੋਏ ਸੀ, ਇਸ ਤੋਂ ਬਾਅਦ ਅੰਗ੍ਰੇਜ਼ ਰਾਜ ਦੇ ਖਿਲਾਫ ਜਿਤਨੀਆਂ ਵੀ ਮੂਵਮੈਂਟਾਂ ਚਲਦੀਆਂ ਰਹੀਆਂ ਇਹ ਉਨ੍ਹਾਂ ਦੇ ਵਿਚ ਬਾਕਾਇਦਾ ਹਿੱਸਾ ਪਾਉਂਦੇ ਰਹੇ। ਨੌਜਵਾਨੀ ਦੇ ਦਿਨਾਂ ਵਿਚ ਜਦੋਂ ਇਹ ਮਹਾਤਮਾ ਜੀ ਨੂੰ ਮਿਲੇ ਤਾਂ ਇਨ੍ਹਾਂ ਦੇ ਮੁਤਾਲਿਕ ਉਨ੍ਹਾਂ ਦਾ ਇਹੋ ਖਿਆਲ ਸੀ ਕਿ ਆਪ ਸੱਚੇ ਦੇਸ਼ ਸੇਵਕ ਹਨ। ਜੋ ਸੇਵਾ ਉਨ੍ਹਾਂ ਨੇ ਦੇਸ਼ ਦੀ ਕੀਤੀ, ਜਨਤਾ ਦੀ ਕੀਤੀ ਉਸ ਤੋਂ ਸਾਰੇ ਵਾਕਫ ਹਨ, ਇਸ ਬਾਰੇ ਮੈਂ ਹੋਰ ਕੁਝ ਕਹਿਣ ਦੀ ਜ਼ਰੂਰਤ ਨਹੀਂ ਸਮਝਦਾ ਮਗਰ ਦੋ ਚਾਰ ਗੱਲਾਂ ਐਸੀਆਂ ਹਨ ਜਿਨ੍ਹਾਂ ਦਾ ਜ਼ਿਕਰ ਕਰਨਾ ਏਥੇ ਜ਼ਰੂਰੀ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਆਪ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪ੍ਰਸਾਦ ਜੀ ਨੇ ਜੇਲ੍ਹ ਦੇ ਵਿਚ ਇਕ ਕਿਤਾਬ ਲਿਖੀ ਜਿਸ ਵਿਚ ਕਿ ਅੰਗ ਰੋਜ਼ਾਂ ਵੇਲੇ ਦੇ ਅਤਿਆਚਾਰਾਂ ਅਤੇ ਹਿੰਦੁਸਤਾਨ ਦੇ ਬਟਵਾਰੇ ਦੇ ਨੁਕਸਾਨ ਦਾ ਜ਼ਿਕਰ ਸੀ ਅਤੇ ਉਨ੍ਹਾਂ ਹਾਲਾਤ ਤੇ ਰੋਸ਼ਨੀ ਪਾਈ ਜਿਹੜੇ ਪਾਪ ਤੇ ਅਤਿਆਚਾਰ ਹਿੰਦੁਸਤਾਨੀਆਂ ਤੇ ਹੋਣੇ ਨਹੀਂ ਸਨ ਚਾਹੀਦੇ। ਮਹਾਤਮਾ ਗਾਂਧੀ ਜੀ ਦੀ ਲੀਡਰਸ਼ਿਪ ਹੇਠ ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪ੍ਰਸਾਦ ਨੇ ਮੁਲਕ ਦੀ ਜੋ ਸੇਵਾ ਕੀਤੀ ਮੈਂ ਉਸ ਦੀ **detail** ਵਿਚ ਜਾਣਾ ਨਹੀਂ ਚਾਹੁੰਦਾ। ਸਾਰੀਆਂ ਗੱਲਾਂ ਨੂੰ ਛੱਡਦੇ ਹੋਏ ਫੇਰ ਮੈਂ ਇਹੋ ਅਰਜ਼ ਕਰਾਂਗਾ ਕਿ ਇਹ **Constituent Assembly** ਦੇ ਚੇਅਰਮੈਨ ਥਾਪੇ ਗਏ। ਜਿਸ ਕਾਬਲੀਅਤ ਅਤੇ ਲਿਆਕਤ ਨਾਲ ਉਨ੍ਹਾਂ **Constitution** ਬਣਾਉਣ ਵਿਚ ਉਨ੍ਹਾਂ ਨੇ **guidance** ਦਿੱਤੀ ਇਸ ਤੋਂ ਕੋਈ ਭੁੱਲਾ ਹੋਇਆ ਨਹੀਂ ਹੈ। ਬਤੌਰ ਹਿੰਦੁਸਤਾਨ ਦੇ ਪ੍ਰੈਜ਼ੀਡੈਂਟ ਦੇ ਉਨ੍ਹਾਂ ਨੇ ਰਾਸ਼ਟਰ ਪਤੀ ਦੇ ਵਿਧਾਨਕ ਹਕ ਪੂਰੇ ਤੌਰ ਤੇ ਕਾਇਮ ਕਰਨ ਦੇ ਯਤਨ ਕੀਤੇ। ਅਤੇ ਆਖਰੀ ਸਾਹ ਤਕ ਇਹੋ ਜੱਦੋ ਜਹਿੰਦ ਕਰਦੇ ਰਹੇ। ਉਹ ਸਮਝਦੇ ਹੁੰਦੇ ਸੀ ਕਿ ਬਤੌਰ ਰਾਸ਼ਟਰ ਪਤੀ ਦੇ ਮੈਂਨੂੰ **Rajis** ਤਰ੍ਹਾਂ **Constitution rights** ਦਾ ਪਤਾ ਹੈ ਉਸੇ ਤਰ੍ਹਾਂ ਸਾਰਿਆਂ ਨੂੰ ਅੱਛੀ ਤਰ੍ਹਾਂ ਪਤਾ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ। ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪ੍ਰਸਾਦ ਜੀ ਦੀ ਤਾਰੀਫ਼ ਵਿਚ ਮੇਰੇ ਪਾਸ ਲਫਜ਼ ਨਹੀਂ ਹਨ ਜੋ ਮੈਂ ਬਿਆਨ ਕਰ ਸਕਾਂ। ਹੁਣ ਜਦੋਂ ਕਿ ਹਿੰਦੁਸਤਾਨ ਤੇ ਘੋਰ ਸੰਕਟ ਆਇਆ ਹੋਇਆ ਸੀ ਜ਼ਾਲਮ ਮੌਤ ਨੇ ਸਾਡੇ ਕੋਲੋਂ ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪ੍ਰਸਾਦ ਜੀ ਨੂੰ ਖੋਹ ਲਿਆ ਜਦੋਂ ਕਿ ਇਸ ਮੁਲਕ ਨੂੰ ਇਨ੍ਹਾਂ ਦੀ ਸਖਤ ਜ਼ਰੂਰਤ ਸੀ ਔਰ ਚੀਨ ਦਾ ਹਮਲਾ ਹੋਇਆ ਸੀ। ਜਿਸ ਵੇਲੇ ਚੀਨ ਦਾ ਹਮਲਾ ਹੋਇਆ ਤਾਂ ਜਿਸ ਉਚੇ ਦਰਜੇ ਦੀ ਉਨ੍ਹਾਂ ਨੇ ਮੁਲਕ ਨੂੰ **guidance** ਦਿੱਤੀ ਉਸ ਨੂੰ ਸਾਰੇ ਜਾਣਦੇ ਹਨ। ਉਹ ਅਹਿੰਸਾ ਦੇ ਬੜੇ ਭਾਰੀ ਪੁਜਾਰੀ ਸਨ ਪਰ ਜਦੋਂ ਉਨ੍ਹਾਂ ਨੇ ਵੇਖਿਆ ਕਿ ਫੌਜ ਤੋਂ ਕੰਮ ਲੈਣ ਦੀ ਜ਼ਰੂਰਤ ਹੈ ਉਨ੍ਹਾਂ ਤੋਂ ਕੰਮ ਲੈਣ ਵਿਚ ਵੀ ਕੋਈ ਦਰੋਗਾ ਨਹੀਂ ਕੀਤਾ। ਮੈਂ ਜ਼ਿਆਦਾ ਵਕਤ ਨਾਂ ਲੈਂਦਾ ਹੋਇਆ ਜਿਥੇ **Leader of the House** ਨਾਲ ਇਸ ਮਤੇ ਵਿਚ ਆਪਣੇ ਆਪ ਨੂੰ ਸ਼ਾਮਲ ਕਰਦਾ ਹਾਂ, ਓਥੇ ਮੈਂ ਇਹ ਵੀ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਡਾਕਟਰ ਪ੍ਰਸਾਦ ਜੀ ਦੀ ਮੌਤ ਨਾਲ ਮੁਲਕ ਨੂੰ ਬੜਾ ਭਾਰੀ ਨੁਕਸਾਨ ਹੋਇਆ ਹੈ, ਜਿਹੜਾ ਕਿ ਕਦੀ ਵੀ ਪੂਰਾ ਨਹੀਂ ਹੋ ਸਕਦਾ।

ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ (ਜਗਰਾਉਂ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਜਦੋਂ ਹਿੰਦੁਸਤਾਨ ਦੀ ਕਿਸਤੀ ਭੰਵਰ ਵਿਚ ਸੀ ਅਤੇ ਏਥੇ ਚੀਨ ਦੀ ਲੜਾਈ ਲੱਗੀ ਹੋਈ ਸੀ ਤਾਂ ਕੁਦਰਤ ਨੇ ਸਾਰਿਆਂ ਤੋਂ ਵੱਡੇ

[ਸਰਦਾਰ ਲਛਮਣ ਸਿੰਘ ਗਿੱਲ]

ਅਤੇ ਸਿਆਣੇ ਮਲਾਹ ਨੂੰ ਜਦੋਂ ਕਿ ਇਸ ਦੀ ਅਤਿ ਲੋੜ ਸੀ ਸਾਡੇ ਤੋਂ ਜੁਦਾ ਕਰ ਲਿਆ। ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪ੍ਰਸਾਦ ਜੀ ਦੀ ਜ਼ਿੰਦਗੀ ਨੂੰ ਦੋ ਪੜਾਵਾਂ ਵਿਚ ਵੰਡਿਆ ਜਾ ਸਕਦਾ ਹੈ। ਇਕ ਉਹ ਪੜਾਅ ਜਿਸ ਵਿਚ ਕਿ ਇਨਸਾਨ ਪੜ੍ਹ ਲਿਖ ਕੇ ਆਪਣੀ ਹਿੰਮਤ ਨਾਲ ਦੇਸ਼ ਦੇ ਰਾਜ ਭਾਗ ਵਿਚ ਹਿੱਸਾ ਪਾਉਂਦਾ ਹੈ ਅਤੇ ਜਿਸ ਰਾਹੀਂ ਪੂਰੇ ਰਾਜ ਭਾਗ ਵਿਚ ਰਹਿੰਦੇ ਹੋਏ ਦੇਸ਼ ਦੀ ਸੇਵਾ ਕਰਨੀ ਤੇ ਮੁਲਕ ਦੀ ਮਸ਼ੀਨਰੀ ਨੂੰ ਚਲਾਉਂਦੇ ਹੋਏ ਮੁਲਕ ਦੇ ਮਜ਼ਦੂਰ ਤੱਕ ਦੇ ਲਈ ਵੀ ਬੜਾ ਭਾਰੀ ਕੰਮ ਕਰਨਾ ਇਨ੍ਹਾਂ ਨੇ ਕਾਂਗਰਸ ਰਾਜ ਬਣਾਉਣ ਵਿਚ ਸ਼ੁਰੂ ਤੋਂ ਲੈ ਕੇ ਆਖੀਰ ਤੱਕ ਬੜਾ ਭਾਰੀ ਹਿੱਸਾ ਪਾਇਆ, ਇਕ ਹਿੱਸਾ ਤਾਂ ਇਨ੍ਹਾਂ ਦੀ ਜ਼ਿੰਦਗੀ ਦਾ ਇਹ ਹੈ। ਦੂਸਰਾ ਪੜਾਅ ਹੈ ਜਿਹੜਾ ਕਿ ਸਹੀ ਮਾਨਿਆਂ ਵਿਚ ਮੇਰੇ ਪਖ ਦਾ ਪੜਾਅ ਕਿਹਾ ਜਾ ਸਕਦਾ ਹੈ। ਰਾਸ਼ਟਰਪਤੀ ਬਣਨ ਤੇ ਵੀ ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਅਸੂਲ ਉਹ ਅਪਣਾਏ ਜਿਹੜੇ ਕਿ ਜਵਾਨੀ ਪਹਿਰੇ ਵੀ ਉਨ੍ਹਾਂ ਨੇ ਅਪਣਾਏ ਹੋਏ ਸੀ। ਇਸ ਦੀ ਇਕ ਮਿਸਾਲ ਮੈਂ ਆਪਦੇ ਅੱਗੇ ਪੇਸ਼ ਕਰਦਾ ਹਾਂ ਜਿਸ ਦੇ ਲਈ ਕਿ ਮੇਰੇ ਦਿਲ ਵਿਚ ਸਭ ਤੋਂ ਵਧ ਇੱਜ਼ਤ ਹੈ। ਅਸੀਂ ਜਗਰਾਵਾਂ ਵਿਚ ਸਾਰੇ ਲੋਕਾਂ ਨੇ ਰਲ ਕੇ ਇਕ ਕਾਲਜ ਬਣਾਇਆ, ਬਦ ਕਿਸਮਤੀ ਨਾਲ ਕੁਝ ਐਸੀ ਗ਼ਲਤ ਫਹਿਮੀ ਹੋ ਗਈ ਜਿਸ ਤੇ ਇਸ ਕਾਲਜ ਬਾਰੇ ਕੁਝ ਗ਼ਲਤ ਸਮਝਿਆ ਗਿਆ। ਇਕ ਏਥੇ ਹੋਰ ਕਾਲਜ ਸੀ ਜਿਥੇ ਕਿ ਰਾਸ਼ਟਰਪਤੀ ਜੀ ਦੀ ਤਕਰੀਰ ਸੀ, ਅਸੀਂ ਵੀ ਬੇਨਤੀ ਕੀਤੀ ਕਿ ਸਾਡੇ ਕਾਲਜ ਵਿਚ ਵੀ ਆਉਣਾ ਪਰਵਾਨ ਕੀਤਾ ਜਾਵੇ। ਕੁਝ ਗ਼ਲਤ ਫਹਿਮੀ ਦੀ ਵਜ੍ਹਾ ਨਾਲ ਜਾਂ ਕਿਸੇ ਹੋਰ ਅਸਰ ਦੀ ਵਜ੍ਹਾ ਨਾਲ ਉਨ੍ਹਾਂ ਨੇ ਸਾਨੂੰ ਲਿਖਿਆ ਕਿ ਮੈਂ ਪੁਲੀਟੀਕਲ ਜ਼ਿਦਗੀ ਤੋਂ ਬਹੁਤ ਉਚਾ ਹਾਂ। ਹਰ ਹਿੰਦੁਸਤਾਨੀ ਮੇਰੇ ਲਈ ਸਾਂਝਾ ਹੈ। ਜੇ ਮੈਂ ਜਾਵਾਂਗਾ ਤਾਂ ਦੋਹਾਂ ਕਾਲਜਾਂ ਵਿਚ ਜਾਵਾਂਗਾ ਜਾਂ ਕਿਸੇ ਵਿਚ ਵੀ ਨਹੀਂ ਜਾਵਾਂਗਾ। ਇਹੋ ਹੋਇਆ ਕਿ ਉਹ ਕਿਸੇ ਕਾਲਜ ਵਿਚ ਵੀ ਨਹੀਂ ਆਏ। ਡਾਕਟਰ ਰਾਜਿੰਦਰ ਪ੍ਰਸਾਦ ਜੀ ਜੈਸਾ ਆਦਮੀ ਜਿਸਨੇ ਇਨਸਾਫ ਅਤੇ ਗਰਿਹਸਤ ਨੂੰ ਬਰਾਬਰ ਦੇ level ਤੇ ਰੱਖਿਆ ਦੀ ਮੌਤ ਦਾ ਵਕਤ ਆ ਗਿਆ। ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮੌਤ ਹੋਣ ਦੇ ਵੀ ਤਿੰਨ ਕਾਰਨ ਹਨ। ਜਦੋਂ ਮੌਤ ਦੇ ਵਾਸਤੇ ਸਾਮਾਨ ਬਣਦਾ ਹੈ ਤਾਂ ਇਹ ਤਿੰਨੋਂ ਕਾਰਨ ਇਕਠੇ ਹੋ ਜਾਂਦੇ ਹਨ। ਇਕ ਤਾਂ ਉਹੀ ਜਗ੍ਹਾ ਹੋਵੇ ਜਿਥੇ ਕਿ ਮੌਤ ਹੋਣੀ ਹੋਵੇ, ਦੂਸਰੇ ਉਹ ਸਮਾਂ ਹੋਵੇ ਜਿਸ ਵੇਲੇ ਮੌਤ ਨਿਸਚਿਤ ਹੋਵੇ ਅਤੇ ਤੀਸਰਾ ਉਹ ਕਾਰਨ ਹੋਵੇ ਜਿਸ ਨਾਲ ਕਿ ਮੌਤ ਹੋਣੀ ਹੋਵੇ। ਅਜ ਜਦੋਂ ਕਿ ਦੇਸ਼ ਜੰਗ ਦੀ ਤਿਆਰੀ ਵਿਚ ਰੁਝਾ ਹੋਇਆ ਹੈ ਅਤੇ ਇਕ ਜ਼ਾਲਮ ਮੁਲਕ ਦਾ ਮੁਕਾਬਲਾ ਕਰਨ ਵਾਸਤੇ ਰੁਝਾ ਹੋਇਆ ਹੈ ਡਾਕਟਰ ਸਾਹਬ ਦੀ ਜੁਦਾਈ ਨਾਕਾਬਲੇ ਬਰਦਾਸ਼ਤ ਹੈ। ਅੱਜ ਦੇਸ਼ ਦਾ ਬੱਚਾ ਬੱਚਾ ਜਾਣਦਾ ਹੈ ਭਾਵੇਂ ਉਹ ਕਿਸੇ ਧਰਮ ਦਾ ਕਿਉਂ ਨਾ ਹੋਵੇ ਅਤੇ ਭਾਵੇਂ ਉਹ ਕਿਸੇ ਥਾਂ ਦਾ ਵਾਸੀ ਹੋਵੇ, ਪ੍ਰਮਾਤਮਾ ਨੇ ਇਸ ਵਕਤ ਸਾਰੇ ਦੇਸ਼ ਨੂੰ ਇਕ ਅਸਹਿ ਮਾਤਮ ਵਿਚ ਪਾ ਦਿੱਤਾ ਹੈ।। ਲੇਕਿਨ ਅਫਸੋਸ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਮੌਤ ਐਸੇ ਮੌਕੇ ਤੇ ਹੋਈ ਕਿ ਲੋਕਾਂ ਨੂੰ ਪਤਾ ਹੀ ਨਹੀਂ ਲਗਾ ਅਤੇ ਐਸਾ ਮੌਕਾ ਨਹੀਂ ਬਣਿਆ ਕਿ ਲੋਕ ਉਨ੍ਹਾਂ ਦੀ ਜਾਨ ਲਈ prayer ਕਰ ਸਕਦੇ। ਉਸੇ ਦਾ ਨਤੀਜਾ ਹੈ ਕਿ ਇਹ 3 ਚੀਜ਼ਾਂ ਇਕੱਠੀਆਂ ਹੋ ਗਈਆਂ ਅਤੇ ਜ਼ਾਲਮ ਮੌਤ ਨੇ ਡਾਕਟਰ ਸਾਹਿਬ ਨੂੰ ਸਾਡੇ ਕੋਲੋਂ ਖੋਹ ਲਿਆ। ਕਿਤਨਾ ਚੰਗਾ ਹੋਵੇ ਜੇਕਰ ਦੇਸ਼ ਉਨ੍ਹਾਂ ਦੇ ਰਸਤੇ ਤੇ ਚਲ ਸਕੇ। ਖਾਸ ਤੌਰ ਤੇ ਰਾਜ ਭਾਗ ਕਰਨ ਵਾਲਿਆਂ ਵਿਚ ਉਹ character ਪੈਦਾ ਹੋ ਜਾਵੇ ਤਾਕਿ ਸਚੇ ਮਾਨਿਆਂ ਵਿਚ ਆਇੰਦਾ ਲੋਕ ਉਨ੍ਹਾਂ ਦੀ ਇੱਜ਼ਤ ਕਰਨ। ਇਸ ਕਰਕੇ ਨਾ ਕਰਨ ਕਿ ਉਨ੍ਹਾਂ ਕੋਲ ਵਡਾ ਅਹੁਦਾ ਹੈ, ਉਹ ਵਜ਼ੀਰ ਜਾਂ ਰਾਸ਼ਟਰਪਤੀ ਹਨ ਬਲਕਿ ਇਸ ਕਰਕੇ ਕਰਨ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਦੇਸ਼ ਦੀ ਸੇਵਾ ਕੀਤੀ। ਇਹੋ ਨਿਸ਼ਾਨੀ ਸੁਰਗ ਤੇ ਨਰਕ ਜਾਣ ਦੀ ਹੈ ਕਿ ਲੋਕਾਂ ਦੇ ਮਨ ਵਿਚ ਕਿਤਨੀ ਇੱਜ਼ਤ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਸਾਡੇ ਸਾਬਕ ਰਾਸ਼ਟਰਪਤੀ ਅਜ ਸੁਰਗ ਵਿਚ ਹਨ ਕਿਉਂਕਿ ਅਜ ਸਾਰੇ ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਲੋਕ ਉਨ੍ਹਾਂ ਦੀ ਯਾਦ ਵਿਚ ਰੋ ਰਹੇ ਹਨ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ ਰੂਹ ਦੀ ਸ਼ਾਂਤੀ ਲਈ ਪਰਾਰਥਨਾ ਕਰ ਰਹੇ ਹਨ। ਮੈਂ ਆਪਣੇ ਆਪ ਨੂੰ **Leader of the House** ਨਾਲ ਸ਼ਾਮਲ ਕਰਦਾ ਹਾਂ ਜਿਨ੍ਹਾਂ ਇਹ ਮਤਾ ਪੇਸ਼ ਕੀਤਾ ਹੈ।

डाक्टर बलदेव प्रकाश (अमृतसर शहर, पूर्व) : स्पीकर साहिब, **Leader of the House** की तरफ से जो शोक प्रस्ताव रखा गया है मैं उस का समर्थन करने के लिये खड़ा हुआ हूँ । स्वर्गीय डाक्टर राजेन्द्र प्रसाद सही अर्थों में भारत की एक महान् विभूति थे । देश का राष्ट्रपति होना, देश की **Constituent Assembly** का प्रधान होना बहुत बड़ी बात है लेकिन मैं समझता हूँ कि उन की महानता इस रीति से मापी नहीं जा सकती, उन की महानता इस से भी कहीं ऊंची थी । हमारा देश आध्यात्मवादी देश है, इस की परम्पराएं महान् हैं । हमारे देश ने संसार में शान्ति का पथप्रदर्शन किया । हमारे देश के फिलास्फरों ने दुनिया के सामने ऐसे आदर्श प्रस्तुत किये जिन पर चल कर आध्यात्मिक प्रगति की जा सकती है । डाक्टर साहिब हमारे उन कर्णधारों में शिरोमणि थे जिन्होंने जीवन का एक नया रूप मनुष्यता के सामने प्रस्तुत किया । वह रास्ता भौतिक परम्पराओं का नहीं आध्यात्मिक **approach** का है, **materialistic approach** का नहीं **spiritual approach** का है । इन अर्थों में, मैं समझता हूँ कि डाक्टर राजेन्द्र प्रसाद इस देश की संस्कृति और धर्म के सही प्रतीक थे । **He was a true symbol of the culture and religion of India** यही नहीं, हमारे देश के करोड़ों व्यक्तियों के दिल में जो भावना है, संस्कृति, धर्म और सम्प्रदायों के प्रति जो श्रद्धा है वह उन सभी मूलभूत प्रवृत्तियों के प्रतीक थे । उन का जीवन सादा और त्यागमय था । राजनैतिक जीवन के अन्दर होते हुए भी वह अजातशत्रु थे । उन का कोई मुखालिफ नहीं, कोई शत्रु नहीं, कोई निन्दा करने वाला नहीं था । राजनैतिक जीवन में होते हुए भी उन्होंने अपने जीवनकाल में जिन आदर्शों को देश के सामने रखा उन के सामने हर व्यक्ति का सिर झुक जाता है ।

स्पीकर साहिब, मैं उन के जीवन के सम्बन्ध में एक दो बातों का ही वर्णन करना चाहता हूँ । जैसा कि हमारे मुख्य मन्त्री महोदय ने बताया, बीमारी की अवस्था में भी वह किस लगन और बलिदान की भावना से देश के लिये कार्य करते रहे । बिहार में जब भूचाल आया तो किस तरह उन्होंने उन लाखों आदिमियों की सहायता की जो बे-घरबार हो गये, यह उन की सेवानिष्ठा का एक ज्वलंत उदाहरण है । उन्होंने **constructive** कार्य किए, लोगों के दुःख दर्द को दूर करने के लिये अपने स्वास्थ्य का भी ख्याल नहीं किया । स्वतन्त्रता के संग्राम में वह अग्रणीय सफ में थे । आजादी मिलने के बाद **Constituent Assembly** के प्रधान की हैसियत से उन की **contribution** किसी से कम नहीं थी । इस के पश्चात् राष्ट्रपति की कुर्सी पर बैठे हुए भी **Constitutional Head** की हैसियत से देश की नीतियों में उन का ज्यादा दखल नहोते हुए भी, उन्होंने किस तरीके से इस डांचे को चलाया वह हमारे सामने एक आदर्श है, नमूना है, जिस से, मैं समझता हूँ, कि हर देश वासी के दिल में उन के प्रति अगाध श्रद्धा उत्पन्न हुई ।

स्पीकर साहिब, आश्विन जिस का जन्म हुआ है उस की मृत्यु अवश्य होनी है । किसी ने दुनिया में अनन्तकाल तक के लिये नहीं रहना लेकिन श्यांति और शोभा वही प्राप्त करता है जिस ने अपने जीवन में उच्च आदर्शों को अपनाया हो, सादा जीवन व्यतीत किया हो । स्वर्गीय डाक्टर राजेन्द्र प्रसाद दो तीन बार पंजाब में आए, गौरक्षा

[डाक्टर बलदेव प्रकाश]

सम्मेलन और दूसरे मिलसिलों में आए तो मुझे उन के काफी नज़दीक आने का मौका मिला। आम तौर पर अहंदा व्यक्ति को इतना अहंकारी बना देता है कि दूसरों को उस से नफरत हो जाती है लेकिन इतने महान् स्थान पर होते हुए भी, राष्ट्र में इतने महत्व के पद प्राप्त करने पर भी उनमें तनिक भर अभिमान या अहंकार नहीं आया और उन का व्यक्तित्व दूसरों को अपनी तरफ स्वतः ही खींच लेता था।

स्पीकर साहिब, हम भगवान राम को इस लिये मानते हैं कि वह मर्यादा पुरुषोत्तम थे, इस लिये नहीं कि वह राजा राम थे। मनुष्य नैतिक, सामाजिक, राजनैतिक और अन्य पहलुओं में जितना ऊंचा उठ सका है उन्होंने उतना ऊंचा उठ कर दूसरों के लिये आदर्श रेखाएं स्थापित कीं। इसी तरह मैं तो यह कहूंगा कि राजन बाबू भी मर्यादा पुरुषोत्तम थे। उन्होंने अपने जीवन में त्याग, तपस्या, देश प्रेम, सादगी, सच्चाई आदि qualities को पैदा किया। इस लिये उन के प्रति जहां मैं श्रद्धांजलि अर्पित करता हूं वहां भगवान से प्रार्थना करता हूं कि अगर हम लोग सत्रमुच स्वर्गीय आत्मा की कदर करते हैं तो उन के निधन पर शोक प्रकट करते हुए आज यह ब्रत ले कि अपना जीवन "आदर्श जीवन" बना कर जो रास्ता उन्होंने हमारे सामने रखा अपने अपने स्थान पर, जहां कहीं भी हम हों, हम सच्चे दिल से अपना जीवन उन आदर्शों के अनुरूप बनाने की कोशिश करें। उन गुणों को पैदा करें। मैं समझता हूं कि यदि हम ऐसा कर पाए तो यही हमारी तरफ से उन के प्रति सब से बड़ी श्रद्धांजलि होगी।

कांग्रेस जंगीर सिंघ जोगा (उलवंडी साबे) : सपीकर साहिब, अज सारे हिंदुसतान विच बड़े शोक दा दिठन है किਉंकि ब्राबु रानिंदर परसाद जी वरगी ਇਕ ਮਹਾਨ ਹਸਤੀ ਜਿਨ੍ਹਾਂ ਨੇ ਦੇਸ ਦੀ ਆਜ਼ਾਦੀ ਲਈ ਭਾਰੀ ਕੁਰਬਾਨੀ ਕੀਤੀ ਚਲਾਣਾ ਕਰ ਗਏ ਹਨ। ਉਨ੍ਹਾਂ ਦੇ ਦਿਲ ਵਿਚ ਆਜ਼ਾਦੀ ਹਾਸਲ ਕਰਨ ਦੀ ਹੀ ਲਗਨ ਨਹੀਂ ਸੀ ਬਲਕਿ ਸਮਾਜੀ ਬੁਰਾਈਆਂ ਨੂੰ ਦੂਰ ਕਰਨ ਲਈ ਵੀ ਉਨ੍ਹਾਂ ਨੇ ਬਹੁਤ ਉਪਰਾਲਾ ਕੀਤਾ ਹੈ। ਬਿਹਾਰ ਵਿਚ ਜਦੋਂ ਭਾਰੀ ਬੁਚਾਲ ਅਤੇ ਹੜ੍ਹਾਂ ਦੇ ਕਾਰਨ ਲੋਕ ਬੇਘਰ ਹੋ ਗਏ ਤਾਂ ਉਹ ਲੋਕਾਂ ਦੀ ਇਮਦਾਦ ਲਈ ਮੈਦਾਨ ਵਿਚ ਆਏ ਅਤੇ ਸਾਰੇ ਹਿੰਦੁਸਤਾਨ ਵਿਚ ਫਿਰ ਫਿਰ ਕੇ ਲੋਕਾਂ ਦਾ ਧਿਆਨ ਬਿਹਾਰ ਦੇ ਪੀੜਤ ਲੋਕਾਂ ਵਲ ਦਿਲਾਇਆ। ਮੈਨੂੰ ਉਨ੍ਹਾਂ ਨਾਲ ਗਲ ਬਾਤ ਕਰਨ ਦਾ ਤੇ ਮਿਲਣ ਦਾ ਇਕ ਵਾਰ ਮੌਕਾ ਮਿਲਿਆ ਜਦੋਂ ਕਿ ਕਾਂਗਰਸ ਤੇ ਲੋਕ ਸੇਵਕ ਸਭਾ ਵਿਚ ਝਗੜਾ ਚਲਦਾ ਸੀ। ਮੈਂ ਕਾਂਗਰਸ ਦਾ ਪ੍ਰਤੀ ਨਿਧੀ ਹੋਣ ਦੀ ਹੈਸੀਅਤ ਵਿਚ ਤੇ ਕਰਨਲ ਰਾਘਬੀਰ ਸਿੰਘ ਸੇਵਕ ਸਭਾ ਦਾ ਪਰਧਾਨ ਹੋਣ ਦੇ ਨਾਤੇ ਅਸੀਂ ਦੋਨੋਂ ਡਾਕਟਰ ਸਾਹਿਬ ਨੂੰ ਦਿੱਲੀ ਮਿਲੇ। ਉਹ ਸਾਨੂੰ ਬੜੇ ਪਿਆਰ ਨਾਲ ਮਿਲੇ ਤੇ ਗੱਲ ਬਾਤ ਕੀਤੀ। ਉਨ੍ਹਾਂ ਦੀ ਸ਼ਖਸੀਅਤ ਐਸੀ ਸੀ ਕਿ ਉਹ ਦੋਹਾਂ ਪਾਰਟੀਆਂ ਨੂੰ ਰਾਜ਼ੀ ਕਰ ਲੈਂਦੇ ਸਨ ਅਤੇ ਕਾਇਲ ਕਰ ਲੈਂਦੇ ਸਨ। ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਨਾਲ ਆਜ਼ਾਦੀ ਦੀ ਲੜਾਈ ਦਾ ਇਕ ਬੜਾ ਜੋਧਾ, ਜਿਸਨੇ ਆਜ਼ਾਦੀ ਦੀ ਲੜਾਈ ਵਿਚ ਬੜਾ ਭਾਰੀ ਪਾਰਟ play ਕੀਤਾ, ਉਹ ਅਜ ਸਾਡੇ ਨਾਲੋਂ ਵਿਛੜ ਗਿਆ ਹੈ। ਸਾਨੂੰ ਉਨ੍ਹਾਂ ਦੀਆਂ ਨਸੀਹਤਾਂ ਚੇਤੇ ਰਖਣੀਆਂ ਚਾਹੀਦੀਆਂ ਹਨ। ਜਿਸ ਤਰੀਕੇ ਨਾਲ ਉਨ੍ਹਾਂ ਐਨੀ ਉਚੀ ਪਦਵੀ ਤੇ ਹੁੰਦੇ ਹੋਏ ਐਨੀ ਸਾਦਾ ਜ਼ਿੰਦਗੀ ਬਤੀਤ ਕੀਤੀ ਸਾਨੂੰ ਉਸ ਤੋਂ ਸਬਕ ਸਿਖਣਾ ਚਾਹੀਦਾ ਹੈ। ਬਾਬੂ ਰਾਜਿੰਦਰ ਪਰਸਾਦ ਜੀ ਜਮਹੂਰੀਅਤ ਦੇ ਬਹੁਤ ਵਡੇ ਅਲਮਬਰਦਾਰ ਸਨ। ਹਿੰਦੁਸਤਾਨ ਦੀ ਤਾਰੀਖ ਵਿਚ ਉਨ੍ਹਾਂ ਜਮਹੂਰੀਅਤ ਪਸੰਦੀ ਤੇ ਉਨ੍ਹਾਂ ਦੇ ਕਾਰਨਾਮੇ ਸੁਨਹਿਰੀ ਅਖਰਾਂ ਵਿਚ ਲਿਖ

साटगे । इन्हां लडझां ठाल में घाबू नी ठूं सरयानली पेस करदा हां अउं **Leader of the House** ठे जे मडा रधिआ है उस ठाल सहिमड हां ।

श्री अध्यक्ष : साथियों ! दीया बुझ गया और छा गई तारीकी । दीया तों नहीं, डाक्टर राजेन्द्र प्रसाद रौशनी के एक बहुत बड़े मीनार थे जिस के बुझ जाने से हमारे देश में ही नहीं सारी इन्सानियत अपने में एक बहुत बड़ा खूला महसूस करेगी जिसे भरा नहीं जा सकता । मैं बैठे बैठे सोच रहा था कि कौन सा बदकिस्मत दिन था जब कि हमने यह इजलास शुरू किया । पहले ही दिन हमें सातम के प्रस्ताव पास करने पड़े । उस के दो तीन दिन बाद फिर वैसे ही प्रस्ताव पास करने पड़े और आज फिर वही । ईश्वर करे कि आज के बाद कम-अज्ञ-कम इस सेशन में हमें ऐसा दिन न देखना पड़े और इस तरह के माहौल में मिलना नसीब न हो ।

डाक्टर राजेंद्र प्रसाद जी की अगर हम लपजों में तारीफ करना चाहें तो मैं समझता हूँ कि इन्सानियत की डिक्शनरी में ऐसे लफ़्ज न पैदा हुए हैं और शायद न होंगे ही । जिन से उन के दिल की, उन की आत्मा की और उन के ख्यालात की खूबसूरती की तर्जमानी की जा सके । चन्द दिन ही हुए हैं जब मैं ने राजन बाबू को एक चिट्ठी लिखी थी । उसमें एक तो मैं ने लिखा था कि देश में चीन के हमला से क्या क्या हालात पैदा हुए हैं और दूसरा यह लिखा था कि जो हमारी **public** जिन्दगी है उस का मियार दिन ब दिन कितना नीचे गिरता जा रहा है । मैं ने लिखा था कि कैसे हम कोई मौका नहीं छोड़ते जब हम तकरीर न करें और अपनी हर तकरीर में महात्मा गांधी जी का नाम जरूर लेते हैं, चाहे कैसा मौका भी हो हम उन का नाम जरूर बीच में ले आते हैं । तो मैं ने उन से पूछा था कि क्या हम गांधी जी के बताए हुए रास्ते पर चल रहे हैं ? इस पर उन का बहुत सुन्दर जवाब आया था । उन्होंने कहा था कि तुम ठीक कहते हो । यह ठीक है कि हम गांधी जी के बतलाए हुए रास्ते में भटक गए हैं । अगर हम गांधी जी के नाम से अपने चरित्र को मापें तो हम पूरे नहीं उतरते । लेकिन इस के साथ ही उन्होंने लिखा कि जहां गांधी जी ने हमें अच्छी बातें करने को कहा था वहां उन्होंने यह भी कहा था कि जब तुम्हारे चारों ओर अंधकार हो तब भी आप उस दीए की भांति लोगों को रास्ता दिखाने की कोशिश करते जायें, जो टमटमा रहा हो ताकि हर कोई भूला भटका आदमी उस की रोशनी को देख कर उस के पास आ जाए । इसी तरह से आप जहां भी हों, जैसे भी हालात हों, जिस औहदे पर भी हैं वहां ऐसा आदर्श सदा अपने सामने रखें और अपनी संस्कृति ले कर चलें जो कि हमारे देश के लिये हमारे नेताओं ने रखी है । कितना सुन्दर जवाब उन्होंने मेरी चिट्ठी का दिया ।

मैं कुछ दिन हुए एक किताब पढ़ रहा था जिस में इस चीज का उल्लेख किया गया था कि गांधी जी की देश को सब से बड़ी देन कौन सी है । उस में लिखा था कि यह तो ठीक है कि जिस आदमी ने देश का नाम सब से ऊंचा किया हो और जिस ने देश की आजादी की लड़ाई में सब से ज्यादा हिस्सा डाला हो वह आदमी महात्मा गांधी जी हुए हैं यह उन की सब से बड़ी देन थी लेकिन इस से दूसरे नम्बर पर जो गांधी जी ने अपने देश को देन दी थी वह थी जो उन्होंने पंडित जवाहर लाल, नेहरू सरदार पटेल, मौलाना आजाद और

[श्री अध्यक्ष]

राजन बाबू जैसे चार महान नेताओं को अपने बताए रास्ते पर चलाया। यह भी कोई कम देन नहीं क्योंकि आजादी हासल कर लेना इतना मुश्किल नहीं जितना देश को सही रास्ते पर डालना मुश्किल होता है। गांधी जी ने इन्हीं चार आदमियों को साथ ले कर देश को आजादी दिलाई और इन्हीं चार आदमियों को अपने बतलाए रास्ते पर छोड़ गए।

तो जो ख्यालात **Leader of the House** ने इस हाउस में रखे हैं उन के साथ मैं अपने आप को वाबस्ता करता हूँ और जहाँ राजन बाबू की आत्मा को शान्ति देने के लिये प्रार्थना करता हूँ वहाँ भगवान् से यह भी प्रार्थना करता हूँ कि हमारी उन के प्रति यह श्रद्धांजलि लफ्जी तौर पर न रहे और भगवान् हमें ताकत दें कि जिस महान नेता की हम प्रशंसा करते हैं, जो **public life** में ऊंचा मियार उन्होंने रखा है हम उस की तरफ चलने की कोशिश करें, वहाँ तक पहुँचना तो मुश्किल है।

अब मैं आप से प्रार्थना करूंगा कि आप दो मिनट के लिये चुप खड़े हो जाएँ।

इस प्रस्ताव की एक **copy Government of India** को और एक कापी राजन बाबू के लवाहकीन को भेजी जाएगी।

(Friends The lamp is extinguished and there is darkness all around. Not a lamp. Dr. Rajindra Prasa was a tower of light whose passing away has caused a void not only in our country but in the entire humanity, which cannot be filled. I was thinking what inauspicious was the day when the present session of the Sabha commenced. On the very first day we were required to pass condolence resolutions. Hardly had two or three days passed when again such resolutions were passed and today again has come the repetition of the same. Let us pray to God that at least during the current session we may not have any more occasion to meet in such circumstances.

It will be futile to make an attempt to eulogise the achievements of the late Dr. Rajindra Prasad, for I believe the dictionary of humanity lacks appropriate expressions and perhaps such expressions may not be found even in future through which the beauty of his lofty ideas, his heart and soul may be expressed. Only a few days ago. I had posted him a letter in which I had explained to him the conditions which are now prevailing in our country as a result of the Chinese attack. Besides that I informed him about the degradation that is taking place in the public life of our country men. I had narrated to him how we do not let any occasion escape unless we have delivered speeches before the public and in every speech we have not made a reference to Mahatma Gandhi Ji without even caring for the nature of that occasion. Further, I had requested him in that letter to guide us as to whether by doing so we were following the path laid before us by Gandhi Ji. His reply to my letter was very fine. He had supported my views in this respect. He was also of the opinion that we have gone astray from the path chalked out for us by Mahatma Ji and our standard of public life falls far short of the yard stick laid by him. But along with this he wrote that whereas Mahatma Ji had advised us to practise certain good things he had also advised us that we should not be disheartened by the circumstances prevailing around us but should continue our efforts to guide

the people on the right path as is done by a flickering candle, the light of which serves as a light-house to a passenger who has gone astray in darkness. How beautiful was his this reply to my letter!

Some days ago, I was going through a book which dealt with the question as to what is the greatest gift to the nation given by Mahatma Gandhi. In that book the author had explained that there is no doubt that the greatest contribution in giving the fight for attaining freedom, and in raising the honour of our country in the eyes of the world was that of Mahatma Gandhi. Though this was his greatest gift to the nation but his second gift to the nation was no less great than his first gift. He had blessed the country with the leadership of Pandit Jawahar Lal Nehru, Sardar Patel, Maulana Azad and Rajen Babu who have been following the path led by him. This gift of his is in no way less than the gift of freedom, as the attainment of freedom is not so difficult a task as is the task of putting the whole nation on the right path. Mahatma Ji had helped the country to attain freedom with the help of these four great leaders and he left the reigns of his country in their hands.

I fully endorse the views expressed by the Leader of the House in the honour of Rajen Baba and pray to the Almighty to bestow peace to the departed soul. I also pray to God to grant us strength to translate our tributes into action in following the path carved out by this great leader whom we so much admire and try to lead the same standard of public life which he had led. I have used the words 'to try' as I know that it may not be possible for us to achieve the same standard which he had achieved.)

Now I would request the House to stand in silence for two minutes in honour of the departed soul.

A copy of this message will be forwarded to the Government of India and a copy to the near relatives of Rajen Babu.)

(The House stood in silence for two minutes as a mark of respect to the memory of the deceased),

Mr. Speaker : The House stands adjourned till 2·00 P. M. on Monday, the 4th March, 1963.

(The Sabha then adjourned till 2·00 P. M. on Monday, the 4th March, 1963).

The people on the right side have done by a thick and muddy, the right of
which seems as a light-house to a passenger who has gone astray in
darkness. How beautiful was his the reply to my letter!

Some days ago, I was going through the book which dealt with the
question as to what is the progress and the nature of the nation
which in that book the author had explained that there is no doubt
that the nation's contribution in giving the right for the nation's
in raising the honour of our country in the eyes of the world was that
of Mahatma Gandhi. Through this was the nation's gift to the nation
and his second gift to the nation was no less than the gift of the
nation's unity with the leadership of Mahatma Gandhi. The nation
had placed in the hands of Mahatma Gandhi and Rajon Bhanu who had
the nation's trust. This gift of the nation was the gift of the
nation's attainment of freedom. It was so difficult a task as the
of giving the whole nation on the right side. Mahatma Gandhi helped
the country to attain freedom with the help of those four great leaders
and he left the reins of the country in their hands.

I fully realize the views expressed by the leader of the nation in a
letter of Rajon Bhanu and pray to the Almighty to bestow peace to the
great soul. I also pray to God to grant us strength to translate
our wishes into action in following the path carved out
by the great leader whom we so much admire and try to follow. The same
standard of purity of life which he had set, I have used the words to say
as I know that it may not be possible for us to achieve the same standard
which he had achieved.

Now I would request the House to stand in silence for two minutes
in honour of the departed soul.

A copy of the message will be forwarded to the Government of
India and a copy to the near relatives of Rajon Bhanu.
(The House stood in silence for two minutes as a mark of respect
to the memory of the deceased.)

Mr. Speaker: The House stands adjourned till 2.00 P. M.
on Monday, the 11th October, 1953.
(The House then adjourned till 2.00 P. M. on Monday, the 11th October,
1953.)

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Chief Reporter
Punjab Vidhan Sabha
Chandigarh

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